Eighteenth Series, Vol. XVII No. 17

Tuesday, August 11, 2026
Sravana 20, 1948 (Saka)

LOK SABHA DEBATES

(Original Version)

Eighth Session

(Eighteenth Lok Sabha)



(Vol. XVII contains Nos. 11 to 19)

LOK SABHA SECRETARIAT

NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh
Secretary-General
Lok Sabha

Chander Mohan
Additional Secretary

Nisha Sharma
Director

Manoj Kumar Pankaj
Joint Director

Ajay Sharma
Deputy Director

© 2026 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

C O N T E N T S

Eighteenth Series, Vol. XVII, Eighth Session, 2026/1948 (Saka)
No. 17, Tuesday, August 11, 2026/ Sravana 20, 1948 (Saka)

S U B J E C T	P A G E S
WRITTEN ANSWERS TO QUESTIONS	
(i) Starred Question Nos. 321 to 340	.
(ii) Unstarred Question Nos. 3681 to 3910	.

PAPERS LAID ON THE TABLE .

MESSAGES FROM RAJYA SABHA .

STANDING COMMITTEE ON HOUSING AND URBAN AFFAIRS

12th Report .

STANDING COMMITTEE ON RURAL DEVELOPMENT AND PANCHAYATI RAJ

37th to 41st Reports .

STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT

Statements .

STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE

392nd Report .

BUSINESS ADVISORY COMMITTEE

19th Report .

STATEMENTS BY MINISTERS .

(i)(a) Status of implementation of recommendations contained in the 3rd Report of the Standing Committee on Rural Development and Panchayati Raj on 'Demands for Grants (2024-25)' pertaining to the Ministry of Panchayati Raj .

(b) Status of implementation of recommendations contained in the 7th Report of the Standing Committee on Rural Development and Panchayati Raj on 'Demands for Grants (2025-26)' pertaining to the Ministry of Panchayati Raj

Prof. S. P. Singh Baghel .

(ii) Status of implementation of recommendations contained in the 25th Report of the Standing Committee on Rural Development and Panchayati Raj on 'Demands for Grants (2026-27)' pertaining to the Department of Rural Development, Ministry of Rural Development

Shri Kamlesh Paswan .

(iii)(a) Status of implementation of the recommendations/ observations contained in the 323rd Report of the Standing Committee on Industry pertaining to the Ministry of Heavy Industries on action taken by the Government on the recommendations/observations contained in the 321st Report of the Committee on 'Demands for Grants (2023-24)' pertaining to the Ministry of Heavy Industries .

(b) Status of implementation of recommendations/ observations contained in the 326th Report of the Standing Committee on Industry on 'Demands for Grants (2025-26)' pertaining to the Ministry of Heavy Industries .

(c) Status of implementation of the recommendations/ observations contained in the 329th Report of the Standing Committee on Industry pertaining to the Ministry of Heavy Industries on action taken by the Government on the recommendations/observations contained in the 326th Report of the Committee on 'Demands for Grants (2025-26)' pertaining to the Ministry of Heavy Industries .

(d) Status of implementation of recommendations/ observations contained in the 332nd Report of the Standing Committee on Industry on 'Demands for Grants (2026-27)' pertaining to the Ministry of Heavy Industries

Shri Bhupathi Raju Srinivasa Varma .

MATTERS UNDER RULE 377 .

(i) Regarding commencement of regular commercial flight services from Chiyanki Airport, Palamu in Jharkhand under the UDAN Scheme

Shri Vishnu Dayal Ram .

(ii) Need to expedite the construction of the Railway over Bridge (RoB) at Km 116 of NH-22 in Latehar district, Jharkhand

Shri Kali Charan Singh .

(iii) Need to expand drinking water schemes in Jammu Parliamentary Constituency and revamp water pipeline infrastructure therein

Shri Jugal Kishore .

(iv) Need for a Comprehensive Coastal Protection and Disaster Resilience Programme for Anakapalli Coast, Andhra Pradesh

Dr. C. M. Ramesh .

(v) Need to ensure availability of infrastructure for effective implementation of Ayushman Bharat Digital Mission

Shri Brijmohan Agrawal .

(vi) Regarding establishment of a SAIL Rolling Mill at Jabalpur, Madhya Pradesh

Shri Ashish Dubey .

(vii) Need to take necessary steps to release Indian citizens who inadvertently crossed international border and got imprisoned in Pakistani jails

Dr. Hemant Vishnu Savara .

(viii) Need to increase the ceiling of wage under Employees' State Insurance Scheme to Rs. 35000/-

Shri Kota Srinivasa Poojary .

(ix) Need to introduce a simple, transparent and consumer-friendly health ratings system for packaged food items and restaurants

Dr. Anand Kumar Gond .

(x) Need for retention of the Kendriya Vidyalaya at Badarpur, Delhi and expeditious opening of the proposed Delhi University college at Fatehpur Beri

Shri Ramvir Singh Bidhuri .

(xi) Need to include Bhojpuri language in the Eighth Schedule to the Constitution

Shri Jagdambika Pal .

(xii) Need to declare and develop State Highway No. 137 in Misrikh Parliamentary Constituency, Uttar Pradesh as a National Highway

Shri Ashok Kumar Rawat .

(xiii) Need to establish Trauma Centres along NH-31 and other National Highways in Saran District, Bihar to ensure timely help to accident victims

Shri Rajiv Pratap Rudy .

(xiv) Need to evaluate the Restructured Weather-Based Crop Insurance Scheme (RWBCIS) for plantation crops to ensure protection to farmers

Captain Brijesh Chowta .

(xv) Need to extend a special industrial development package and establish an Information Technology Park in Puducherry

Shri Ve. Vaithilingam .

(xvi) Regarding review of GI Registration conditions for Rajasthan's traditional Cumin seed (Jeera) and Fennel seed (Sounf) products to ensure fair market access to farmers

Shri Ummeda Ram Beniwal .

(xvii) Need to address the flood situation in Assam and declare the calamity as a National problem

Md. Rakibul Hussain .

(xviii) Need to review the Suspension of Operation (SoO) agreement and ensure free movement of goods and people in Manipur

Dr. Angomcha Bimol Akoijam .

(xix) Need for comprehensive study before implementing the provision of sub-categrisation of Scheduled Castes in Maharashtra

Shri Balwant Baswant Wankhade .

(xx) Need to construct a bridge over river Sharda at Pachpedi Ghat on Belrayan-Panwari State Highway in Lakhimpur Kheri, Uttar Pradesh

Shri Utkarsh Verma Madhur .

(xxi) Regarding provision of drainage/underpass facilities to prevent waterlogging caused by construction of the Khalilabad-Bahraich new railway line in Uttar Pradesh

Shri Laxmikant Pappu Nishad .

(xxii) Need to take comprehensive measures to expedite completion of the cases pending in SIR Tribunal in West Bengal

Shrimati Pratima Mondal .

(xxiii) Need to strengthen cyber security measures and audit the IT infrastructure placed at Kudankulam Nuclear Power Plant in Tirunelveli, Tamil Nadu

Dr. T. Sumathy *alias* Thamizhachi Thangapandian .

(xxiv) Need to introduce a comprehensive legislation to regulate Creches and Day Care Centres across the country

Dr. Byreddy Shabari .

(xxv) Need to provide subsidy on high-speed diesel alongwith other welfare measures for fishermen

Dr. Shrikant Eknath Shinde .

(xxvi) Need to accord approval for setting up of Boramani Airport in Solapur, Maharashtra

Shri Dhairyasheel Rajsinh Mohite-Patil .

(xxvii) Need to run the proposed Danapur - Saharsa Express train via Hasanpur - Rosera- Samastipur

Shrimati Shambhavi .

(xxviii) Need to take all round measures to address dropout of students from schools across the country

Dr. D. Ravi Kumar .

(xxix) Need to continue with 100% Central Government grant-in-aid support for old age homes and senior citizen welfare programmes

Shri Sachithanantham R. .

(xxx) Need to follow due legal process for demolition of religious places in border areas of Barmer district, Rajasthan

Shri Hanuman Beniwal .

THE KERALA (ALTERATION OF NAME) BILL, 2026 .

Motion to Consider .

Shri Nityanand Rai .

Clauses 2 to 10 and 1 .

Motion to Pass .

THE NATIONAL CO-OPERATIVE DEVELOPMENT CORPORATION (AMENDMENT) BILL, 2026 .

Motion to Consider .

Shri Murlidhar Mohol .

Clauses 2 to 7 and 1 .

Motion to Pass .

ANNEXURE – I .

(i) Member-wise Index to Starred Questions .

(ii) Member-wise Index to Unstarred Questions .

ANNEXURE – II .

(i) Ministry-wise Index to Starred Questions .

(ii) Ministry-wise Index to Unstarred Questions .

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shri N. K. Premachandran

Shri Jagdambika Pal

Shri P. C. Mohan

Shrimati Sandhya Ray

Shri Dilip Saikia

Kumari Selja

Shri A. Raja

Dr. Kakoli Ghosh Dastidar

Shri Krishna Prasad Tenneti

Shri Awadhesh Prasad

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Tuesday, August 11, 2026/ Sravana 20, 1948 (Saka)

The Lok Sabha met at Eleven of the Clock.

[**HON. SPEAKER** *in the Chair*]

… (व्यवधान)

माननीय अध्यक्ष : शिवराज जी, अभी रूकिए, प्रश्न पूछने दीजिए।

… (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, मैंने व्यक्तिगत रूप से कई बार आग्रह किया है कि प्रश्न काल सबसे महत्वपूर्ण समय होता है।

11.01 hrs

At this stage, Shri Imran Masood, Sushri Mahua Moitra and some other hon. Members came and stood on the floor near the Table.

माननीय अध्यक्ष : प्रश्न काल के अंदर सरकार की जवाबदेही तय होती है और कार्यपालिका में पारदर्शिता भी आती है। कई माननीय सदस्य मुझे व्यक्तिगत रूप से मिले और उन्होंने आग्रह किया।

… (व्यवधान)

माननीय अध्यक्ष : मैंने पहले भी व्यवस्था दे रखी है, चाहे सत्ता पक्ष हो, चाहे प्रतिपक्ष हो, प्रश्न काल के अंदर केवल प्रश्न काल ही होगा और इसीलिए प्रश्न काल चलने में सहयोग करें।

… (व्यवधान)

माननीय अध्यक्ष : इस विषय पर मैंने कई बार व्यक्तिगत रूप से सदन के अंदर आग्रह किया, और देश की जनता भी चाहती है, कि सदन चले।

… (व्यवधान)

माननीय अध्यक्ष : कल बीएसी की मीटिंग के अंदर भी मैंने सभी दलों से आग्रह किया था कि सदन चले, सदन में चर्चा हो, प्रश्न काल हो और महत्वपूर्ण विधेयकों पर चर्चा होनी चाहिए।

… (व्यवधान)

माननीय अध्यक्ष : ये विधेयक देश और राष्ट्र में बहुत बड़ा परिवर्तन लाने वाले विधेयक होते हैं। इन पर अच्छी चर्चा एवं संवाद होना चाहिए।

… (व्यवधान)

माननीय अध्यक्ष : कल बीएसी की मीटिंग में भी आग्रह किया, आज फिर आग्रह कर रहा हूं कि आप छात्रों के विषय पर मांग कर रहे थे। संसदीय कार्य मंत्री जी ने कल बीएसी की बैठक में स्पष्ट रूप से कहा कि गृह मंत्री जी इस बात पर जवाब देने के लिए तैयार हैं। सदन चलाएं। सरकार और प्रतिपक्ष दोनों मिलकर सहमति बनाओ।

… (व्यवधान)

माननीय अध्यक्ष : सदन चलना चाहिए। आपकी जो प्रमुख बातें थीं, प्रमुख मुद्दा छात्रों की मांग था और गृह मंत्री जवाब दें या चर्चा में भाग लें। सरकार ने इस पर सहमति दर्ज करायी है। अब आप सदन चलने दें।

… (व्यवधान)

माननीय अध्यक्ष : अन्य मुद्दों पर भी चर्चा होगी, लेकिन एक-एक मुद्दे पर सदन तो चले। आप सहयोग कीजिए।

… (व्यवधान)

माननीय अध्यक्ष : सदन के अंदर तख्तियां बैनर लेकर आना संसदीय मर्यादाओं के अनुरूप नहीं है। भारत दुनिया का सबसे बड़ा लोकतंत्र है। मेरा आग्रह है कि तख्तियां लाना बंद करें। चर्चा और संवाद करें, बातचीत करें।

… (व्यवधान)

माननीय अध्यक्ष : मेरा आपसे आग्रह है आप सहयोग करें। सदन चलाने में सहयोग करें। सदन नहीं चलने से मेरा मन व्यथित और दुखी होता है।

… (व्यवधान)

माननीय अध्यक्ष : देश की जनता भी सदन में चर्चा एवं संवाद देखना चाहती है। आप सहयोग करें।

… (व्यवधान)

माननीय अध्यक्ष : क्या आप सदन नहीं चलाना चाहते हैं, सदन बाधित करना चाहते हैं?

… (व्यवधान)

———————

WRITTEN ANSWERS TO QUESTIONS
(i) Starred Question Nos. 321 to 340

INCLUSION OF COCONUT UNDER PMFBY

***321. SHRI SHREYAS M. PATEL:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether Coconut is presently covered under the Pradhan Mantri Fasal Bima Yojana (PMFBY) across all States and Union Territories;

(b) if not, the reasons for its exclusion in certain States, including Karnataka;

(c) whether the Government has received any representation from the State Government of Karnataka, public representative, farmers' organizations or coconut growers seeking inclusion of coconut under PMFBY;

(d) whether the Government proposes to include Coconut as an insured crop under PMFBY or introduce a dedicated crop insurance package for Coconut growers to protect them against losses due to pests, diseases, natural calamities, drought, floods, cyclones and other adverse weather events; and

(e) if so, the details and the timeline thereof and if not, the reasons therefor?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):

(a) to (c): The Pradhan Mantri Fasal Bima Yojana (PMFBY) envisages coverage of all food crops (cereals, millets and pulses), oilseeds and commercial/horticultural crops subject to availability of past yield data based on Crop Cutting Experiments (CCEs) as well as capacity of the State Government to conduct requisite number

of CCEs or adopt YES-TECH (Yield Estimation System Based on Technology) to assess the yield of the crop to calculate claims.

For crops not meeting the aforesaid conditions, the concerned State Government may notify them for coverage under Restructured Weather Based Crop Insurance Scheme (RWBCIS) under which claims payment are structured on the basis of weather index parameters.

Thus, notification of a specific crop under PMFBY & RWBCIS is the prerogative of the State Government. No State Government has notified coconut crop under PMFBY or RWBCIS.

(d) and (e): A dedicated scheme namely, Coconut Palm Insurance Scheme (CPIS) for insurance of coconut palm, is being administered by the Coconut Development Board (CDB) in association with Agriculture Insurance Company of India Ltd. (AIC). The scheme is available for implementation in all coconut growing States and Union Territories, subject to the administrative approval and financial sanction of the concerned State/UT.

Under the scheme, insurance premium is shared between the Coconut Development Board, the State Government and the farmer in the ratio of 50:25:25. The scheme provides compensation for the total loss of the palms or palm becoming un-productive due to the insured perils such as Storm, hailstorm, cyclone, typhoon, tornado, heavy rains; Flood and inundation; Pest and diseases of widespread nature causing irreparable damages to palm; Accidental fire, including forest fire and bush fire; lightning; Earthquake; landslide; tsunami; and severe drought and consequential total loss.

NATIONAL PROGRAMME FOR ORGANIC PRODUCTION

***322. DR. INDRA HANG SUBBA:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the quantity of certified organic production under the National Programme for Organic Production (NPOP) during each of the last five years, State/UT-wise;

(b) the total quantity and value of exports of certified organic products from the North Eastern Region during the said period, State-wise;

(c) the total quantity of certified organic production from Sikkim indicating the major commodities produced under the programme during the said period; and

(d) the total quantity and value of certified organic products exported from Sikkim under NPOP during each of the last five years, indicating the major export destinations and commodities?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL):

(a): State/UT wise quantity of certified organic production under NPOP during last 5 years is given below:

State/UT-wise certified Organic Production under NPOP						
S. No.	**State/UT Name**	**Organic Production (In MT)**				
		FY 2021-22	**FY 2022-23**	**FY 2023-24**	**FY 2024-25**	**FY 2025-26**
1.	Maharashtra	5,81,164	7,24,947	10,44,383	13,46,147	5,41,190
2.	Madhya Pradesh	12,62,967	7,38,202	8,49,783	11,44,592	3,67,208
3.	Rajasthan	3,31,901	3,11,171	3,31,358	5,32,956	2,55,015
4.	Gujarat	1,22,155	89,978	1,76,551	2,92,845	2,05,807
5.	Karnataka	1,50,641	2,37,090	1,97,328	2,86,696	1,90,832
6.	Uttar Pradesh	1,31,813	2,15,507	1,59,150	1,89,390	1,38,350

7.	Odisha	1,35,999	64,976	1,37,636	2,47,521	84,478
8.	Telangana	3,872	838	7,126	29,382	57,618
9.	Uttarakhand	31,720	43,955	44,745	39,439	48,243
10.	Andhra Pradesh	18,752	24,190	33,039	25,405	45,951
11.	Bihar	12	19,854	39,938	55,502	40,763
12.	Kerala	31,965	42,729	41,129	25,677	39,118
13.	Jammu & Kashmir	38,641	50,230	33,188	65,016	38,364
14.	Tamil Nadu	31,006	24,964	29,994	25,998	30,398
15.	Meghalaya	10,192	9,920	13,671	13,468	24,809
16.	West Bengal	17,498	15,409	15,911	14,215	19,130
17.	Assam	15,897	14,498	12,522	11,310	12,465
18.	Nagaland	1,193	0	3,888	5,185	6,935
19.	Jharkhand	0	4,363	3,620	5,697	4,074
20.	Punjab	443	483	6,802	9,912	3,497
21.	Arunachal Pradesh	82	793	25	0	3,232
22.	Goa	2,653	2,489	2,497	2,288	2,464
23.	Chhattisgarh	21,841	17,703	28,896	14,040	2,294
24.	Tripura	340	333	245	399	2,126
25.	Himachal Pradesh	3,486	6,978	11,768	5,244	1,235
26.	Mizoram	0	334	0	0	1,078
27.	Haryana	4,547	2,680	3,016	2,709	862
28.	Sikkim	20	52	25	52	167
29.	Manipur	122	11	0	0	13
30.	Puducherry	0	4	0	0	0
	Total	29,50,922	26,64,681	32,28,234	43,91,085	21,67,716

Source: Information provided by the certification bodies accredited under NPOP on TraceNet

Notes: The data on production is the commercial output for sale and not the actual production Production data rounded off to whole number.

(b): The total quantity and value of exports of certified organic products under NPOP during each of the last five years; from the North Eastern Region, State-wise is given below:

State	Financial Year	Exported Qty (In MT)	Total Value (In USD Million)
Assam	2021-22	5.87	0.04
	2022-23	3.49	0.01
	2023-24	19.68	0.08

	2024-25	55.52	0.19
	2025-26	118.02	0.55
Grand Total		202.58	0.87
Note: The State wise data is based on exports of the exporters registered in the respective State			

(c): The total quantity of certified organic production from Sikkim under NPOP during last five years indicating the major commodities is given below:

Financial Year	Product Name	Organic Production (In MT)
2021-22	Potatoes	10.10
	Carrot	2.00
	Cabbage Lettuce	1.85
	Radish	1.35
	Cauliflower	1.34
	Cardamom	1.00
	Other Products	2.53
	Grand Total	20.17
2022-23	Ginger	51.90
	Grand Total	51.90
2023-24	Turmeric	11.50
	Cardamom	7.61
	Buckwheat	5.05
	Green Tea	0.52
	Grand Total	24.68
2024-25	Cardamom	40.11
	Turmeric	10.23
	Buckwheat	2.13
	Grand Total	52.47
2025-26	Green Tea	105.74
	Cardamom	61.03
	Grand Total	166.77

Source: Information provided by the certification bodies accredited under NPOP on TraceNet
Note: The data on production is the commercial output for sale and not the actual production.

(d): Organic Certification under NPOP is used mandatorily for exports and also for the domestic market. As per available records, no exports of Organic products, certified under NPOP, have been reported from the State of Sikkim, during the last five years.

However, the NPOP certified operators of Sikkim have sold their certified organic products in the domestic supply chain and domestic transactions of around 292 MT of NPOP certified organic products, have been recorded in the last five years. The major transacted products include Green tea, Cardamom, Ginger, Turmeric etc.

FINANCIAL STRUCTURE OF VB-G RAM G

***323. SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:**

SHRI B. MANICKAM TAGORE:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) has been effectively replaced by the new Viksit Bharat Grameen Rozgar and Aajeevika Mission (VB-G RAM-G), if so, the details thereof and if not, the reasons for the ambiguity;

(b) whether the Government has taken note of concerns raised by several State Governments regarding the financial structure of VB-G RAM-G, if so, the details thereof and if not, the reasons for ignoring the objections of States;

(c) the details and the reasons for shifting financial burden to States up to 40 percent under VB-G RAM-G, compared to earlier provisions under

MGNREGS;

(d) whether any formal consultation was held with States, Parliamentary Standing Committee or stakeholders before introducing VB-G RAM-G, if so, the details thereof and if not, the reasons therefor; and

(e) whether the statutory “right to work” guaranteed under MGNREGS is diluted under the new scheme, if so, the justification therefor?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):

(a): Consequent upon enactment of the Viksit Bharat–Guarantee for Rozgar and Aajeevika Mission (Gramin): VB-G RAM G Act, 2025, VB-G RAM G scheme has been successfully implemented in rural areas of the entire country with effect from 1st July, 2026 and the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 stands repealed from the same date. All States and Union Territories have notified the Scheme and have started works under VB G RAM G by providing employment to the willing households as per the provisions of the Act. The transition from MGNREGA to VB G RAM G has been smooth, seamless and worker-centric. Over 9.69 Crore person days have been generated in approximately within a month of the rollout of VB G RAM G Act.

The VB-G RAM G provides for a statutory guarantee of one hundred and twenty five days of wage employment in a financial year to every rural household whose adult members volunteer to undertake unskilled manual work against one hundred day of guaranteed wage employment available under Mahatma Gandhi NREGS. The new scheme also provides an expanded list of permissible works

with emphasis on Water Security, Core Rural Infrastructure, Livelihood-related Infrastructure and Mitigation of Extreme Weather Events, while promoting convergence with other Central and State Government programmes through a Whole-of-Government Approach.

(b) and (c): The Ministry maintains continuous engagement with the States and Union Territories through regular review meetings, consultations and other appropriate fora to facilitate effective implementation of the Scheme. Suggestions given and concerns raised by the States/UTs during various review meetings and through written communications have duly been noted by the Ministry.

As per sub-section (2) of section 22 of the Act, the fund sharing pattern between the Central Government and the State Governments shall be 90:10 for the North Eastern States, Himalayan States and Union territory (Uttarakhand, Himachal Pradesh and Jammu and Kashmir) and 60:40 for all other States and Union territories with legislature.

Here, it is stated that, historically, most of the major rural employment schemes in the country have operated on shared funding models between the Centre and the States. Further, presently almost all Centrally Sponsored Schemes (CSS) across sectors are being implemented on the 60:40 sharing model. The 60:40 pattern adopted under this Act is therefore consistent with the broader framework of Centrally Sponsored Schemes.

In the current financial year 2026-27 (for the period from 01.07.2026 to 31.03.2027), a provision of ₹95,692.31 crore has been made for the Central share for Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin), which is

among the largest allocation ever made for rural employment programme at budget estimate stage in the country. With the inclusion of the corresponding estimated State share, the total programme outlay is likely to exceed ₹1.51 lakh crore, which is expected to significantly accelerate rural transformation, large-scale employment generation and income enhancement in rural areas. Accordingly, financial sanctions for various components amounting to ₹25,844.97 crore have already been issued to the States/UTs as the first instalment under the scheme. All States/UTs have reported that budget provisions have been made towards their matching share accordingly.

Overall, the funding pattern is designed to balance fiscal responsibility, State participation and national rural development priorities.

(d): During various review meetings held with important stakeholders such as States, Mahatma Gandhi NREGS functionaries, Civil society Organizations, experts etc., various operational gaps in the implementation of Mahatma Gandhi NREGS were observed.

Further, Hon'ble Standing Committee on Rural Development and Panchayati Raj in its various meetings also made recommendations regarding increase in the number of permissible days of work, revision of wage rates, strengthening of transparency, technological and administrative mechanism.

All these suggestions, feedback and guidance were duly considered during the process of formulation of VB-G RAM G.

(e): VB-G RAM G Act, 2025 retains and strengthens the rights-based and demand-driven nature of wage employment. The Act provides an enhanced statutory

guarantee of at least 125 days of wage employment in a financial year to every rural household whose adult members volunteer to undertake unskilled manual work.

कीटनाशकों का अनियंत्रित उपयोग

***324. डॉ. भोला सिंहः**

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार ने फलों और सब्जियों की खेती में कीटनाशकों के अत्यधिक या अविवेकपूर्ण उपयोग और बाजारों तक पहुंचने वाले कृषि उत्पादों में अधिकतम अवशेष सीमा (एमआरएल) से अधिक मात्रा में कीटनाशकों के अवशेष पाए जाने की समस्या के संबंध में कोई आकलन किया है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और विगत तीन वर्षों के दौरान राज्य-वार ऐसे कितने नमूने मिले हैं जिनमें अत्यधिक मात्रा में कीटनाशकों के अवशेष पाए गए हैं;

(ग) कीटनाशकों के अवशेषों के संबंध में निगरानी करने और गैर-अनुपालन वाले उत्पादों के खेत अथवा उत्पादन स्रोत का पता लगाने के लिए क्या तंत्र मौजूद है;

(घ) कीटनाशकों के विवेकपूर्ण उपयोग को बढ़ावा देने, समेकित कीट प्रबंधन (आईपीएम) और किसानों में जागरूकता पैदा करने के लिए क्या कदम उठाए गए हैं; और

(ङ) क्या सरकार का विचार कृषि उत्पादों में कीटनाशकों के दुरुपयोग के कारण उनमें निर्धारित सीमा से अधिक कीटनाशकों के अवशेष मौजूद होने के संबंध में निगरानी को सुदृढ़ करने और कड़ी कार्रवाई करने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) से (ग) : कृषि एवं किसान कल्याण विभाग (DA&FW) वर्ष 2005-06 से "राष्ट्रीय स्तर पर कीटनाशक अवशेषों की निगरानी" (MPRNL) परियोजना को कार्यान्वित कर रहा है। इस परियोजना

का उदेश्य रिटेल आउटलेट, थोक बाज़ार, सहकारी समितियों, कृषि उपज बाज़ार (APMC), फ़ार्म गेट और ऑर्गेनिक आउटलेट से एकत्रित सब्ज़ियों, फलों, मसालों, अनाज, दलहन, जड़ी-बूटियों, चाय, दूध, अंडे, मांस, मछली/समुद्री भोजन और पानी आदि में कीटनाशक अवशेषों के स्तर का पता लगाना है। इन नमूनों को 40 भागीदार प्रयोगशालाओं द्वारा एकत्र किया जाता है और उनमें कीटनाशक अवशेषों की संभावित विद्यमानता की जांच की जाती है।

पिछले तीन वर्षों अर्थात 2023-26 के दौरान, MPRNL परियोजना के तहत 23 राज्यों और केंद्र शासित प्रदेशों जिनमें कर्नाटक, तेलंगाना, पंजाब, गुजरात, हिमाचल प्रदेश, महाराष्ट्र, केरल, तमिलनाडु, राजस्थान, हरियाणा, उत्तराखंड, आंध्र प्रदेश, मध्य प्रदेश, उत्तर प्रदेश, पश्चिम बंगाल, ओडिशा, अंडमान और निकोबार द्वीप समूह, जम्मू और कश्मीर, असम, झारखंड, चंडीगढ़, दिल्ली और छत्तीसगढ़ शामिल हैं, से फल और सब्जियों के कुल 70,652 नमूने एकत्र किए गए और उनमें कीटनाशक के अवशेषों की जांच की गई। एफएसएसएआई द्वारा निर्धारित की गई अधिकतम अवशेष सीमा (MRL) से ज़्यादा कीटनाशक अवशेष केवल 2,223 (3.1%) नमूनों में पाए गए। राज्य-वार ब्यौरा **विवरण** पर दिया गया है।

MPRNL परियोजना के तहत ट्रेसेबिलिटी सुनिश्चित करने के लिए, नमूना संग्रहण केन्द्रों के जीपीएस कोऑर्डिनेट लैबोरेटरी द्वारा रिकॉर्ड किए जाते हैं। फार्मगेट से लिए गए नमूनों के मामले में, फसल उगाने वाले स्थान का पता लगाया जाता है।

(घ): MPRNL परियोजना के तहत तैयार की गई रिपोर्ट संबंधित राज्य/केंद्र शासित प्रदेश के कृषि विभागों के साथ साझा की जाती हैं जिसका उदेश्य किसानों में जागरूकता पैदा करना और उनके लिए रजिस्ट्रेशन कमिटी (RC) द्वारा अनुशंसित लेबल क्लेम के अनुसार फसल के लिए अनुमोदित कीटनाशकों के सुरक्षित और विवेकपूर्ण उपयोग के बारे में प्रशिक्षण कार्यक्रम चलाना है।

कृषि एवं किसान कल्याण विभाग देश भर में स्थित अपने 48 सेंट्रल इंटीग्रेटेड पेस्ट मैनेजमेंट सेंटर्स (CIPMCs) और लोकस्ट-कम-सेंट्रल इंटीग्रेटेड पेस्ट मैनेजमेंट सेंटर्स (LCIPMCs) के माध्यम से पौध संरक्षण उपायों पर कई तरह का प्रशिक्षण देता है जिनमें किसान फील्ड स्कूल (FFS), 2-

दिवसीय ह्यूमन रिसोर्स डेवलपमेंट (HRD) प्रोग्राम, बीज उपचार अभियान और कीटनाशकों के सुरक्षित और विवेकपूर्ण उपयोग के बारे में जागरूकता कार्यक्रम शामिल हैं। सभी आईपीएम पद्धतियों को एकीकृत करके फसलों को बचाने के लिए, एग्रो-इकोसिस्टम एनालिसिस (AESA) के आधार पर निर्णय लेने की किसानों की क्षमता का उन्नयन करने पर विशेष बल दिया जाता है। इन जागरूकता कार्यक्रमों में किसानों को रजिस्ट्रेशन कमेटी (RC) से अनुमोदित कीटनाशकों का उपयोग लेबल पर बताई गई मात्रा के अनुसार करने और खेती की अच्छी पद्धतियों को अपनाने की सलाह दी जा रही है।

वर्ष 2021-22 से 2025-26 के दौरान, कुल 1,353 'फार्मर्स फील्ड स्कूल' (FFS) कार्यक्रम चलाए गए, जिनसे 46,969 किसानों को लाभ हुआ; कुल 680 दो-दिवसीय एचआरडी कार्यक्रम आयोजित किए गए, जिनसे 37,664 किसानों को लाभ मिला; कीटनाशकों के सुरक्षित और विवेकपूर्ण उपयोग' के बारे में कुल 2,384 जागरूकता अभियान चलाए गए, जिनसे 76,702 किसानों को लाभ हुआ; और कुल 2,548 'बीज उपचार अभियान' चलाए गए, जिनसे 81,048 किसानों को लाभ हुआ। इसके अलावा, "खाद्य सुरक्षा सुनिश्चित करना: शहरी खेती और मार्केटिंग में कीटनाशक अवशेषों को समझना और उनका प्रबंधन करना" विषय पर एक-दिवसीय प्रशिक्षण कार्यक्रम दो राज्यों नामतः असम (गुवाहाटी) में दिनांक 08.10.2024 को और गुजरात (वडोदरा) में 27.11.2024 को सफलतापूर्वक आयोजित किया गया, जिनसे क्रमशः 113 और 185 प्रतिभागियों को लाभ मिला।

सरकार ने एक बड़े डिजिटल पहल के तौर पर 'नेशनल पेस्ट सर्विलांस सिस्टम' (NPSS) शुरू किया है, जो आर्टिफिशियल इंटेलिजेंस और मशीन लर्निंग पर आधारित एक प्लेटफॉर्म है, जिसमें एक मोबाइल ऐप और वेब पोर्टल शामिल हैं। यह सिस्टम कीटों की पहचान, उनकी निगरानी और विशेषज्ञों की सलाह के बारे में रियल-टाइम जानकारी देता है। यह सिस्टम बायो-कंट्रोल एजेंट व बायो-पेस्टिसाइड्स की प्राथमिक विकल्प के रूप में अनुशंसा करते हुए आईपीएम (IPM) को बढ़ावा देता है, साथ ही रजिस्ट्रेशन कमेटी द्वारा अनुमोदित कीटनाशकों का उपयोग केवल अवश्यकता पड़ने पर और निर्धारित मात्रा में ही करने की सलाह देता है।

कृषि एवं किसान कल्याण विभाग ने देश के 28 राज्यों और 5 केंद्र शासित प्रदेशों के 734 ज़िलों

में केंद्र-प्रायोजित स्कीम "एक्सटेंशन सुधारों के लिए राज्य एक्सटेंशन कार्यक्रमों को सहायता" (ATMA) कार्यान्वित की है। यह स्कीम देश में विकेंद्रीकृत और किसान-अनुकूल एक्सटेंशन सिस्टम को बढ़ावा देती है। इस स्कीम का उद्देश्य राज्य सरकार के प्रयासों में सहयोग करना और किसानों को खेती और उससे संबंधित क्षेत्रों में नई कृषि तकनीकों और उत्तम कृषि पद्धतियों के बारे में जानकारी उपलब्ध कराना है जिसमें किसानों की प्रशिक्षण, प्रदर्शन, एक्सपोज़र विज़िट, किसान मेला, किसान समूहों को संगठित करना और फ़ार्म स्कूल आयोजित करना आदि जैसे भिन्न-भिन्न एक्सटेंशन गतिविधियों के माध्यम से कीटनाशकों के विवेकपूर्ण उपयोग और इंटीग्रेटेड पेस्ट मैनेजमेंट (IPM) को बढ़ावा देना भी शामिल है।

इसके अलावा, कृषि एवं किसान कल्याण विभाग ने फल और सब्जियां सहित बागवानी क्षेत्र के सर्वांगीण विकास के लिए केंद्र प्रायोजित स्कीम ' एकीकृत बागवानी विकास मिशन' (MIDH) भी कार्यान्वित की है। इस मिशन का उद्देश्य विभिन्न कार्यकलापों के माध्यम से फल और सब्जियों सहित बागवानी फसलों के उत्पादन और उत्पादकता में सुधार करना है। बेहतर तकनीकों को अपनाने के लिए किसानों और तकनीशियनों के क्षमता निर्माण की सुविधा भी दी जाती है। इस स्कीम में फसलोपरांत प्रबंधन और मार्केटिंग की व्यवस्था की भी परिकल्पना की गई है।

(ङ): MPRNL परियोजना 22 राज्यों को कवर करते हुए 40 भाग लेने वाली प्रयोगशालाओं (5 नई प्रयोगशालाओं सहित) के माध्यम से कार्यान्वित की जाती है। वर्तमान में, परियोजना को 2028-29 तक जारी रखने की मंजूरी दे दी गई है। इसके अलावा, 21 राज्यों ने विभिन्न कृषि वस्तुओं में कीटनाशक अवशेषों के मुद्दे को कम करने/रोकने के लिए सभी हितधारकों के बीच कीटनाशक अवशेषों की निगरानी और अच्छी कृषि पद्धतियों (GAP) और एकीकृत कीट प्रबंधन के प्रभावी कार्यान्वयन के लिए राज्य स्तर पर समितियों का गठन किया है।

इसके अलावा, खाद्य सुरक्षा के लिए नोडल एजेंसी, भारतीय खाद्य सुरक्षा और मानक प्राधिकरण (FSSAI) को मानव उपभोग के लिए सुरक्षित और पौष्टिक भोजन की उपलब्धता सुनिश्चित करने के लिए फलों और सब्जियों सहित विभिन्न खाद्य उत्पादों के लिए विज्ञान-आधारित मानकों को निर्धारित

करने और उनके निर्माण, भंडारण, वितरण, बिक्री और आयात को विनियमित करने का अधिकार है। खाद्य उत्पादों की बिक्री में लगे खाद्य व्यवसायों को विनियमित करने के लिए, FSSAI ने खाद्य सुरक्षा और मानक (खाद्य उत्पाद मानक और खाद्य सहयोज्य) विनियमों के तहत विभिन्न खाद्य उत्पादों के लिए मानक निर्धारित किए हैं। FSSAI ने खाद्य सुरक्षा और मानक (संदूषक, आविष और अवशिष्ट) विनियम, 2011 को भी अधिसूचित किया है, जो खाद्य उत्पादों में मौजूद कीटनाशक अवशेषों, भारी धातुओं, विषाक्त पदार्थों आदि के लिए सीमा निर्धारित करता है। खाद्य सुरक्षा और मानक (संदूषक, आविष और अवशिष्ट) विनियम, 2011 के उप-विनियम 2.3.1 के तहत, FSSAI अंतरराष्ट्रीय स्तर पर स्वीकृत प्रोटोकॉल का उपयोग करके आहार जोखिम मूल्यांकन के आधार पर खाद्य वस्तुओं पर कीटनाशकों की अधिकतम अवशेष सीमा (MRL) निर्धारित करता है।

MRL कीटनाशक अवशेष का अधिकतम स्तर है जो खाद्य या फ़ीड में या उस पर कानूनी रूप से सहन किया जाता है जब कीटनाशकों को श्रेष्ट कृषि पद्धतियों और सीआईबी एंड आरसी (CIB&RC) से प्राप्त डेटा के अनुसार सही ढंग से लागू किया जाता है। खाद्य वस्तुओं में कीटनाशकों की अवशिष्ट मात्रा कुछ निश्चित सीमाओं से अधिक नहीं होनी चाहिए और खाद्य सुरक्षा और मानक अधिनियम, 2006 की धारा 3(जेड जेड) (xii) के तहत, यदि खाद्य पदार्थों में कीटनाशकों की मात्रा FSSAI विनियमों द्वारा निर्दिष्ट मात्रा से अधिक है तो उसे असुरक्षित माना जाता है।

विवरण

MPRNL परियोजना (2023-26) के तहत निगरानी किए गए फलों और सब्जियों का राज्य-वार डेटा:

क्र. सं.	राज्य/केंद्रशासित प्रदेश	विश्लेषण किए गए नमूनों की संख्या	एफएसएसएआई* एमआरएल से ज़्यादा मात्रा वाले नमूने
1	कर्नाटक	9176	334
2	तेलंगाना	8198	486
3	पंजाब	6580	55
4	गुजरात	6035	170
5	हिमाचल प्रदेश	5765	92
6	महाराष्ट्र	5295	260
7	केरल	4130	82

8	तमिलनाडु	3601	81
9	राजस्थान	3564	111
10	हरियाणा	2371	152
11	उत्तराखंड	2190	50
12	आंध्र प्रदेश	2104	134
13	मध्य प्रदेश	2081	66
14	उत्तर प्रदेश	1819	64
15	पश्चिम बंगाल	1585	5
16	जम्मू एवं कश्मीर	1489	58
17	ओडिशा	1362	0
18	अंडमान और निकोबार द्वीप समूह	1169	1
19	असम	604	1
20	झारखंड	566	0
21	चंडीगढ़	492	2
22	दिल्ली	447	19
23	छत्तीसगढ	29	0
	कुल	**70,652**	**2,223**

* राजपत्र अधिसूचना सं. 1-एसपी(पीएआर)-नोटिफिकेशन-पेस्टिसाइड/स्टैंडर्ड्स-एफएसएसएआई/2017, तारीख 24 दिसंबर, 2018

TRAINING AND CAPACITY BUILDING OF COOPERATIVES

***325. SHRI KRISHNA PRASAD TENNETI:**

SHRI CHANDRA PRAKASH JOSHI:

Will the Minister of **COOPERATION** be pleased to state:

(a) the details of programmes implemented for capacity building, cooperative education and professional training of office bearers, directors and employees of cooperative societies during the last three years;

(b) the number of persons trained under such programmes, State-wise particularly for Maharashtra including Jalgaon Lok Sabha Constituency, Jharkhand and

district-wise details of Rajasthan;

(c) whether the Government proposes to establish new cooperative training institutions or strengthen existing institutions;

(d) if so, the details thereof, particularly for Maharashtra including Jalgaon Lok Sabha Constituency and Jharkhand; and

(e) whether the Government has undertaken any measures to strengthen cooperative governance through digital training, financial management, leadership development and skill upgradation, if so, the details thereof?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a) and (b): The Ministry of Cooperation, through its training institutions, conducts capacity building, cooperative education and professional training programmes for office bearers, directors, Chief Executive Officers, employees and members of cooperative societies. During the last three years (2023-24 to 2025-26), **12,824** training programmes have been conducted covering **8,18,415** participants. The State-wise details of persons trained under these programmes are at **Statement-I**. During the last three years, **75,954** persons were trained in **Maharashtra**, including **17 participants** from **Jalgaon Lok Sabha Constituency**. In **Rajasthan**, **44,911** persons were trained and the district-wise details are at **Statement-II**. In **Jharkhand**, **1,551** persons were trained by training institutes of the Ministry. In addition to the above, the State Government of Jharkhand has also trained 2,003 participants in cooperative sector in the last three years, details of which are attached at **Statement-III**.

(c) and (d): In order to strengthen the cooperative movement in the country through the promotion of the cooperative-based economic model and the creation of an appropriate institutional framework, the Ministry of Cooperation has established a national-level university in the cooperative sector, namely, “Tribhuvan” Sahakari University (TSU), by converting the Institute of Rural Management Anand (IRMA) w.e.f. 6th April, 2025.

VAMNICOM Pune from Maharashtra, ICM Jaipur from Rajasthan have got affiliation with TSU and Cooperative Training Center (CTC), Ranchi, Jharkhand has also applied for the affiliation with TSU.

(e): Yes, Sir. The Government has undertaken various measures to strengthen cooperative governance through digital training, financial management, leadership development and skill upgradation.

Government of India is implementing a project for Computerization of functional PACS under which 63,686 PACS have been onboarded on ERP (Enterprise Resource Planning) based common national software as on 15.07.2026. A total of 63,479 PACS have been trained by NABARD for capacity building of the personnel on the ERP based software with details attached at **Statement-IV.**

Additionally, NABARD is conducting training programmes for the cooperatives through the Bankers Institute of Rural Development (BIRD) and the Scheme of Financial Assistance for Training of Cooperative Banks Personnel (SOFTCOB) Programme. A total of 4,287 participants through BIRD and 1,17,227 participants through SOFTCOB Programme have been trained in the last three

years, the details of which are attached at **Statement-V** and **Statement-VI** respectively.

Further, The Ministry of Cooperation, through its training institutes conducted 649 capacity-building programmes for 30,271 Secretaries of Primary Agricultural Credit Societies (PACS) on Common Services Centre (CSC) services (details at **Statement-VII**), 260 programmes for 11,592 functionaries of Multipurpose Cooperative Societies (MPCS) (details at **Statement-VIII**), and 7,320 village-level cooperative awareness programmes benefiting 6,00,602 members of cooperative societies (details at **Statement-IX**).

STATEMENT-I

State-wise details of training achievements by NCCT from 2023-24 to 2025-26				
S. No.	**State / UT**	**2023-24**	**2024-25**	**2025-26**
1	Andhra Pradesh	2367	6299	3277
2	Arunachal Pradesh	156	283	0
3	Assam	10444	9214	14928
4	Bihar	14114	13292	14595
5	Chhattisgarh	309	815	609
6	Delhi	139	0	13
7	Gujarat	12770	10264	131
8	Goa	209	105	18085
9	Haryana	3707	2674	4658
10	Himachal Pradesh	135	28045	1514
11	Jharkhand	792	756	3
12	Karnataka	13826	17944	18054
13	Kerala	30262	45321	70772
14	Madhya Pradesh	8018	10138	4224
15	Maharashtra	30663	24090	21201
16	Manipur	5635	4778	8312
17	Meghalaya	60	401	147
18	Mizoram	0	76	144
19	Nagaland	0	0	46
20	Orissa	9998	27399	9797
21	Punjab	7463	7376	5671
22	Rajasthan	9311	22230	13370

23	Sikkim	0	16	0
24	Tamil Nadu	23289	53325	38363
25	Telangana	9448	5639	5696
26	Tripura	0	506	814
27	Uttar Pradesh	7993	9861	10429
28	Uttarakhand	5898	4201	3249
29	West Bengal	12506	9371	5865
30	Union Territories	2333	715	931
31	Others	5332	340	866
TOTAL		**227177**	**315474**	**275764**

STATEMENT-II

RAJASTHAN DISTRICT WISE DATA FOR LAST THREE YEARS (2025-26, 2024-25 & 2023-24)

Sr No.	Name of District	No. of Prog.	No. of Partici-pants Trained	No. of Prog.	No. of Partici-pants Trained	No. of Prog.	No. of Partici-pants Trained
	FY	**2023-24**		**2024-25**		**2025-26**	
1	Ajmer	9	282	4	159	-	-
2	Alwar	7	270	8	368	1	58
3	Anupgarh	-	-	-	-	District Not Exist	
4	Balotra	-	-	-	-	-	-
5	Banswara	-	-	4	235	-	-
6	Baran	-	-	4	281	-	-
7	Barmer	-	-	4	316	-	-
8	Beawar	-	-	-	-	-	-
9	Bharatpur	-	-	1	104	-	-
10	Bhilwara	-	-	6	180	-	-
11	Bikaner	-	-	3	209	2	63
12	Bundi	-	-	3	222	-	-
13	Chittorgarh	-	-	4	252	-	-
14	Churu	-	-	6	183	6	254
15	Dausa	9	407	4	204	-	-
16	Deeg	-	-	-	-	2	109
17	Didwana-Kuchaman	-	-	-	-	-	-
18	Dholpur	-	-	-	-	-	-
19	Dudu	-	-	-	-	District Not Exist	
20	Dungarpur	-	-	1	106	-	-
21	Gangapur City	-	-	-	-	District Not Exist	

22	Hanumangarh	15	446	4	228	2	98
23	Jaipur Urban	59	2419	8	339	24	2659
24	Jaipur Rural	-	-	-	-	Presently both district are merged and known as Jaipur	
25	Jaisalmer	-	-	2	57	5	390
26	Jalore	-	-	5	214	-	-
27	Jhalawar	-	-	5	325	-	-
28	Jhunjhunu	8	469	10	609	2	109
29	Jodhpur East	-	-	80	12346	6	295
30	Jodhpur West	-	-	-	-	Presently both district are merged and known as Jodhpur	
31	Khairtal-Tijara	-	-	-	-	-	-
32	Karauli	1	30	1	69	3	356
33	Kekri	-	-	-	-	District Not Exist	
34	Kota	4	208	7	312	1	50
35	Kotputli-Behror	-	-	2	100	4	533
36	Nagaur	-	-	1	68	3	189
37	Neem Ka Thana	16	555	-	-	-	-
38	Pali	-	-	3	204	-	-
39	Phalodi	-	-	-	-	-	-
40	Pratapgarh	-	-	2	115	-	-
41	Rajsamand	-	-	1	54	3	128
42	Salumbar	-	-	-	-	District Does Not Exist	
43	Sanchore	-	-	-	-	District Does Not Exist	
44	Sahpura	-	-	-	-	District Does Not Exist	
45	Sawai Madhopur	18	930	3	230	-	-
46	Sikar	65	1854	19	1079	2	89
47	Sirohi	5	224	2	117	4	129
48	Sri Ganganagar	-	-	6	314	-	-
49	Tonk	-	-	4	231	6	445
50	Udaipur	1	20	4	177	-	-
Note :	Participants from All District of Rajasthan.	31	1425	34	1725	132	7686
	Total	**248**	**9539**	**255**	**21732**	**208**	**13640**

STATEMENT-III

Details of Cooperative Training Programmes conducted by the State of Jharkhand:

Year	District	Cooperative Society	Course Details	Participants
2023-2024	Ranchi, Khunti, Gumla, Lohardaga, Simdega, Saraikela, Palamu, Latehar, Garhwa, Koderma, Chatra, Bokaro, Ramgarh, Harzaribagh, Chaibasa, Chakardharpur, Ghatshila, Jamshedpur	PACS/LAMPS (MPCS)	Co-operative Act, Rule, Audit	304
		Special Type Societies (JSLPS)	Do	210
	Total:-			**514**
2024-2025	Ranchi, Khunti, Gumla, Lohardaga, Simdega, Saraikela, Palamu, Latehar, Garhwa, Koderma, Chatra, Bokaro, Ramgarh, Harzaribagh, Chaibasa, Chakardharpur, Ghatshila, Jamshedpur	PACS/LAMPS (MPCS)	Co-operative Act, Rule, Audit, Computerization of PACS ERP Module	409
		Credit Co-operative Societies	Co-operative Act, Rule, Audit, Scheme of Dept	21
		Housing Co-operative Societies	Do	17
		Weaver Co-operative Societies	Do	44
		Fisheries Co-operative Societies	Do	57
		Self Supporting Co-operative Societies	Do	34
		Vegetable Co-operative Societies	Do	14
		FPO	Do	25
	Total:-			**621**
2025-2026	Ranchi, Khunti, Gumla, Lohardaga, Simdega, Saraikela, Palamu, Latehar, Garhwa, Koderma, Chatra, Bokaro, Ramgarh, Harzaribagh, Chaibasa, Chakardharpur, Ghatshila, Jamshedpur	PACS/LAMPS (MPCS)	Co-operative Act, Rule, Audit, computerization of PACS ERP Module	449
		Special Types	Co-operative Act, Rule, Audit, Scheme of Dept	142
		Credit Co-operative Societies	Do	39
		Weaver Co-operative Societies	Do	40
		Vegetable Co-operative Societies	Do	24
		Housing Co-operative Societies	Do	22
		Fisheries Co-operative Societies	Do	78

Year	District	Cooperative Society	Course Details	Participants
		Self Supporting Co-operative Societies	Do	41
		FPO	Do	13
		Dairy Co-operative Societies	Do	20
	Total:-			**868**

STATEMENT-IV

Training Details: PACS Computerization

Sr. No.	Name of State/UT	Cumulative number of PACS trained
1	Andaman and Nicobar Islands	46
2	Andhra Pradesh	1972
3	Arunachal Pradesh	14
4	Assam	552
5	Bihar	4421
6	Chhattisgarh	2028
7	Dadra and Nagar Haveli and Daman and Diu	4
8	Goa	25
9	Gujarat	5754
10	Haryana	710
11	Himachal Pradesh	1698
12	Jammu and Kashmir	533
13	Jharkhand	1386
14	Karnataka	5238
15	Ladakh	7
16	Madhya Pradesh	4536
17	Maharashtra	12000
18	Manipur	208
19	Meghalaya	108
20	Mizoram	25
21	Nagaland	178
22	Puducherry	45
23	Punjab	3282
24	Rajasthan	6773
25	Sikkim	107
26	Tamil Nadu	4532
27	Tripura	239
28	Uttar Pradesh	3062
29	Uttarakhand	670

30	West Bengal	3326
Total		**63479**

STATEMENT-V

Details of training programmes conducted by Bankers Institute of Rural Development (BIRD) during last 3 years assisted under Cooperative Development Fund (CDF)

FY 2023-24

Training Establishment	No. of programs conducted	No. of participants
BIRD, Lucknow	24	636
BIRD Mangaluru	06	180
BIRD Kolkata	16	434
Total	**46**	**1250**

FY 2024-25

Training Establishment	No. of programs conducted	No. of participants
BIRD, Lucknow	24	698
BIRD, Mangaluru	11	305
BIRD, Kolkata	15	413
Total	**50**	**1416**

FY 2025-26

Training Establishment	No. of programs conducted	No. of participants
BIRD, Lucknow	25	653
BIRD, Mangaluru	21	562
BIRD, Kolkata	14	406
Total	**60**	**1621**

TOTAL - FY 2023-24, 2024-25 and 2025-26

Training Establishment	No. of programs conducted	No. of participants
BIRD, Lucknow	73	1987
BIRD, Mangaluru	38	1047
BIRD, Kolkata	45	1253
Total	**156**	**4287**

STATEMENT-VI

SOFTCOB training programmes details FY 2023-24, 2024-25 and 2025-26

S.NO	STATE_NAME	FY_2023_24		FY_2024_25		FY_2025_26	
		No. of SOFTCOB Programmes Conducted	No. of Officials Trained	No. of SOFTCOB Programmes Conducted	No. of Officials Trained	No. of SOFTCOB Programmes Conducted	No. of Officials Trained
1	ANDAMAN & NICOBAR	1	25	0	0	0	0
2	ANDHRA PRADESH	97	2,911	81	1,946	114	2,998
3	ARUNACHAL PRADESH	2	55	3	75	10	293
4	ASSAM	26	873	28	840	26	839
5	BIHAR	7	157	11	194	3	87
6	CHHATTISGARH	0	0	0	0	0	0
7	DELHI	0	0	0	0	0	0
8	GOA	2	74	3	90	2	61
9	GUJARAT	71	2,152	70	2,160	66	1,878
10	HARYANA	54	1,277	57	1,351	17	365
11	HIMACHAL PRADESH	37	989	46	1,284	54	1,633
12	JAMMU KASHMIR	0	0	0	0	0	0
13	JHARKHAND	0	0	0	0	0	0
14	KARNATAKA	59	1,630	62	1,717	45	1,240
15	KERALA	108	3,150	132	3,509	116	3,193
16	MADHYA PRADESH	73	2,689	98	3,505	96	3,298
17	MAHARASHTRA	99	2,595	91	2,097	74	1,911
18	MANIPUR	13	383	12	343	0	0
19	MEGHALAYA	6	174	6	178	3	87
20	MIZORAM	0	0	2	60	2	60
21	NAGALAND	0	0	0	0	0	0
22	ODISHA	68	2,002	63	1,728	60	1,756
23	PUDUCHERRY	0	0	0	0	0	0
24	PUNJAB	182	4,158	75	1,655	73	1,650
25	RAJASTHAN	49	1,003	61	1,432	59	1,451
26	SIKKIM	0	0	0	0	0	0
27	TAMIL NADU	204	5,055	191	4,350	183	6,230
28	TELANGANA	115	2,805	102	2,515	119	3,310

29	TRIPURA	0	0	0	0	0	0
30	UTTAR PRADESH	92	3,169	126	3,873	120	3,655
31	UTTARAKHAND	29	724	28	639	28	577
32	WEST BENGAL	57	1,751	44	1,260	138	4,053
	TOTAL	**1,451**	**39,801**	**1,392**	**36,801**	**1,408**	**40,625**

STATEMENT-VII

Capacity Building of PACS Secretaries on CSC Services						
Sr. No.	**Name of the NCCT Institute**	**State**	**Target**		**Achieved**	
			Nos of PACS	**No. of Training Batch**	**Nos of PACS**	**No. of Training Batch**
1	ICM, Bhopal	MADHYA PRADESH	1900	38	2180	49
		CHHATTISGARH	650	13	754	16
2	ICM, Bhubaneswar	ODISHA	500	10	445	10
3	ICM, Chennai & Madurai	TAMIL NADU	3800	76	4097	60
		PUDUCHERRY	50	1	24	1
4	ICM, Dehradun	UTTARAKHAND	500	10	581	10
5	ICM, Guwahati	ASSAM	550	11	541	18
		MEGHALAYA	50	1	58	3
		MIZORAM	0	0	11	1
6	ICM, Jaipur	RAJASTHAN	4350	87	3928	85
7	ICM, Lucknow	UTTAR PRADESH	4450	89	4029	96
8	ICM, Hyderabad	TELANGANA	350	7	380	8
		ANDHRA PRADESH	1600	32	1812	30
9	RICM, Bengaluru	KARNATAKA	950	19	1148	19
10	RICM, Chandigarh	HIMACHAL PRADESH	600	12	522	12
		JAMMU AND KASHMIR	400	8	417	10
		HARYANA	150	3	164	4
		PUNJAB	700	14	773	25
11	RICM, Gandhinagar	GUJARAT	1550	31	1475	34
12	RICM, Kalyani	TRIPURA	150	3	161	4
		WEST BENGAL	50	1	27	1
		SIKKIM	0	0	16	1
13	RICM, Patna	BIHAR	2250	45	2096	57
		JHARKHAND	950	19	754	24
14	VAMNICOM Pune	MAHARASHTRA	3500	70	3817	70
15	NCCT				61	1
GRAND TOTAL			**30000**	**600**	**30271**	**649**

STATEMENT-VIII

Training of MPCS - June 2025 to June 2026

S. No.	Unit Name	State Covered	No. of Programmes Conducted	Participants Trained	MPACS/MDCS/MFCS Covered	Districts Covered
1	VAMNICOM,PUNE	Maharashtra	13	667	84	5
2	RICM Bengaluru	Karnataka	6	298	84	14
3	RICM Chandigarh	Himachal Pradesh, Haryana	24	949	202	19
4	RICM Gandhinagar	Gujarat	72	3,115	494	55
5	RICM Patna	Bihar	4	200	4	2
6	RICM Kalyani	West Bengal, Tripura	32	1,500	272	32
7	ICM Bhopal	Madhya Pradesh	3	83	19	3
8	ICM Bhubaneswar	Odisha	5	160	28	2
9	NICM Chennai	Tamil Nadu	2	45	11	7
10	ICM Dehradun	Uttarakhand	5	129	61	3
11	ICM Guwahati	Assam, Mizoram, Meghalaya	16	636	281	15
12	ICM Hyderabad	Telangana	11	311	75	13
13	ICM Imphal	Manipur	10	351	80	8
14	ICM Lucknow	Uttar Pradesh	45	2,613	697	67
15	ICM Madurai	Tamil Nadu	2	60	18	8
16	ICM Nagpur	Maharashtra	7	354	40	3
17	ICM Pune	Maharashtra	3	121	46	1
		Total	**260**	**11592**	**2496**	**257**

STATEMENT-IX

Unit-wise village level Cooperative Awareness Programmes (Scaling up) data

from 2022-23 to 2026-27 (up to June, 2026)

S. No	Name of the Institutes	2022-23		2023-24		2024-25		2025-26		2026-27		Total		Jurisdiction (states)
		No. of Prog	No. of Part.	No. of Prog	No. of Part.	No. of Prog	No. of Part.	No. of Prog	No. of Part.	No. of Prog	No. of Part.	No. of Prog	No. of Part.	
1	VAMNICOM, Pune	48	6387	115	10558	35	3970	100	5625	0	0	298	26540	All India
2	RICM, Bengaluru	27	4225	56	9072	104	12574	141	12055	17	761	345	38687	Karnataka
3	RICM, Chandigarh	100	9445	70	6330	50	4338	108	7462	38	1863	366	29438	Punjab, Haryana, Chandigarh, Himachal Pradesh, J&K and Delhi
4	RICM, Gandhinagar	68	7420	120	9000	168	7709	230	10000	65	5833	651	39962	Gujarat
5	RICM, Kalyani	92	6935	106	9011	71	6194	10	912	0	0	279	23052	West Bengal, Sikkim, Tripura, A&N
6	RICM, Patna	19	830	86	5637	72	3781	71	4041	21	494	269	14783	Bihar, Jharkhand
7	ICM, Bhopal	54	6822	101	5631	94	4804	35	2403	23	1366	307	21026	Madhya Pradesh, Chattisgarh
8	ICM, Bhubaneswar	85	7991	124	6108	127	4463	157	5962	23	1093	516	25617	Orissa
9	ICM, Chennai	27	3253	55	10855	40	8016	103	16462	34	3762	259	42348	Tamil Nadu, Pondicherry

S. No	Name of the Institutes	2022-23		2023-24		2024-25		2025-26		2026-27		Total		Jurisdiction (states)
		No. of Prog	No. of Part.	No. of Prog	No. of Part.	No. of Prog	No. of Part.	No. of Prog	No. of Part.	No. of Prog	No. of Part.	No. of Prog	No. of Part.	
10	ICM, Dehradun	147	7883	73	3538	37	1788	33	1434	6	271	296	14914	Uttarakhand
11	ICM, Guwahati	76	7577	53	8141	33	4161	46	12844	19	748	227	33471	Assam, Arunachal Pradesh, Meghalaya, Mizoram
12	ICM, Hyderabad	54	6979	75	7473	114	7259	96	3130	27	711	366	25552	Andhra Pradesh, Telangana
13	ICM, Imphal	60	7315	55	4267	27	1651	70	3386	14	485	226	17104	Manipur, Nagaland
14	ICM, Jaipur	69	5044	214	8325	22	1201	115	8108	42	3832	462	26510	Rajasthan
15	ICM, Kannur	43	6461	79	9976	122	20798	254	27662	52	2668	550	67565	Kerala
16	ICM, Lucknow	65	5585	36	1962	47	3868	44	4220	11	778	203	16413	Uttar Pradesh
17	ICM,Madurai	54	6154	94	8065	41	4626	100	10014	12	1118	301	29977	Tamil Nadu, Pondicherry
18	ICM, Nagpur	77	5340	97	7325	104	5699	129	7128	24	983	431	26475	Maharashtra, Goa
19	ICM, Pune	187	8215	138	8919	54	3783	113	2922	16	347	508	24186	Maharashtra, Goa
20	ICM,Thiruvananthapuram	122	4329	133	12787	53	11760	137	25119	15	2987	460	56982	Kerala
	Total	**1474**	**124190**	**1880**	**152980**	**1415**	**122443**	**2092**	**170889**	**459**	**30100**	**7320**	**600602**	

KRISHI NIVESH PORTAL

***326. SHRI SHRIRANG APPA CHANDU BARNE:**

SHRI NARESH GANPAT MHASKE:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has implemented the single-window Krishi Nivesh Portal to automate the processing of private agro-industrial investments;

(b) if so, the details of the automated tracking modules used to streamline the verification of industrial eligibility for multiple Central subsidies;

(c) the details of the structural checks deployed to curb administrative duplicity and speed up local clearance timelines for food processing warehouse setups;

(d) the criteria used to prioritize project approvals for infrastructure developments planned within identified aspirational blocks and tribal zones;

(e) the details of the measures taken to cross-verify investor financial capability documentation dynamically with Central banking and tax records for validation; and

(f) the details of the projected acceleration in private-sector capital expenditure commitment towards rural infrastructure modernization

following these e-governance updates?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):

(a) to (e): Welfare has developed the Krishi Nivesh Portal as a digital information platform to serve as a repository of information on investment opportunities through eligible Central and State Government schemes, incentives, policies related to agriculture and allied activities. It provides scheme-wise information, eligibility conditions, implementing agencies, operational guidelines and links to the respective portals, as applicable, thereby enabling prospective investors to make informed investment decisions. At present 19 schemes/ programmes related to investment in Agriculture and Allied activities implemented by various Ministries of the Government of India have been on boarded on the Krishi Nivesh Portal. The Portal does not automate the processing of investment proposals or the verification of beneficiary/investor's financial capacity or eligibility for subsidies or incentives administered by different Ministries or implementing agencies.

Appraisal, verification, clearance and approval relating to applications submitted to avail benefits under various schemes is undertaken by the respective Ministries, Departments, State Governments, Financial Institutions and other Competent Authorities in accordance with the applicable scheme guidelines, rules and procedures. Any geographical prioritization or preferential treatment is governed by the guidelines of the respective Scheme.

(f): Private-sector capital expenditure commitment towards rural infrastructure modernization depends on various factors including availability of basic infrastructure, access to finance, regulatory framework, technical / digital connectivity, social and environmental considerations, market potential, risk perceptions etc. However, the Government of India supports comprehensive investments in rural infrastructure through various schemes and programmes.

The Agriculture Infrastructure Fund (AIF) of the Department of Agriculture and Farmers Welfare facilitates medium and long-term financing through eligible lending institutions for the creation of post-harvest infrastructure at the farm-gate and viable farming assets including warehouses, cold storages, processing units, godowns and logistics facilities. The scheme provides loans at an interest rate capped at up to 9% with 3% interest subvention and credit guarantee coverage up to ₹2 crore. As on 15.07.2026, total 2,08,828 agriculture infrastructure projects have been sanctioned under AIF, with a loan amount of ₹93,374.35 crore and investment mobilization of ₹161,537.22 crore. The sanctioned projects include 31,164 Processing Centers, 18,810 Warehouses, 190 Silos, 4,547 Sorting & Grading Units, 3,075 Cold Stores & Cold Chains along with other infrastructure projects, including logistics vehicles, pack houses, ripening chambers etc. AIF has significantly augmented rural storage capacity, reduced post-harvest losses, improved food security, and facilitated scientific storage of agricultural produce closer to the farm gate thereby reducing distress sale and enhancing price

realization.

In addition, the Integrated Scheme for Agriculture Marketing (ISAM) supports State governments in governing the agricultural produce marketing through creation and improvement of market structures, capacity building and generating access to market information through sub schemes namely Agriculture Marketing Infrastructure (AMI) and e-NAM (National Agriculture Market). Under Agriculture Marketing Infrastructure (AMI) scheme, creation of post-harvest marketing infrastructure including modern warehouses infrastructure is promoted across the country. Under the scheme, subsidy @ 33.33% for NER, Hilly Areas, Women/SC/ST promoters, PACS & FPOs etc. and @25% for others are provided for eligible projects. The National Agriculture Market (e-NAM), is an all-India electronic trading (e-trading) portal which virtually integrates physical Agricultural Produce Market Committees (APMCs). The platform provides farmers access to a larger pool of buyers through transparent online bidding, better price discovery and direct payment of sale proceeds into their bank accounts. The platform also facilitates inter-State trade by enabling buyers across the country to participate in online bidding. From 2014-15 and up to 10.07.2026, a total of 16814 godowns with a capacity of 504.44 lakh MT have been assisted and subsidy of ₹ 3488.37 crore has been released. Further, 9884 marketing infrastructure projects (other than storage) have been assisted, and subsidy of ₹ 1147.51 crore has been released. As on 30th June 2026, 1.89 crore farmers and 2.78 lakh traders are

registered on e-NAM.

The Mission for Integrated Development of Horticulture (MIDH) is a Centrally Sponsored Scheme being implemented w.e.f. 2014-15, for holistic growth of the horticulture sector covering fruits, vegetables, root and tuber crops, mushrooms, spices, flowers, aromatic & medicinal plants, coconut, cashew, cocoa. The Scheme envisages support for creation of post-harvest management (PHM) and marketing for better price realization of produce. From 2014-15 to 2025-26, 1,009 nurseries, 1.65 lakh post-harvest units, 22,226 market infrastructure units and 1,949 cold storages with a capacity of 8.50 million tonnes have been established.

The National Horticulture Board (NHB) implements credit-linked back-ended subsidy schemes to promote the creation of modern infrastructure across the horticulture value chain, including production, post-harvest management, and scientific storage of horticultural produce. Financial assistance ranging from 35% to 50% of the eligible project cost is provided for establishing commercial horticulture projects such as protected cultivation, pack houses, grading and packing units, primary processing units, ripening chambers, and reefer vehicles. Assistance is also provided for the establishment and modernisation of Cold Storages, Controlled Atmosphere (CA) Storages, and Onion Storages with a capacity exceeding 5,000 metric tonnes at the rate of 35% of the eligible project cost, which is enhanced to 50% for Northeastern, Hilly and Scheduled Areas.

These interventions strengthen post-harvest infrastructure, reduce post-harvest losses, improve storage and marketing facilities, and enable better price realisation for horticultural produce. Since 2016-17, a total of 3440 Protected Cultivation Projects with a subsidy of ₹933.46 Crores covering 5094.94 Acres, 303 Post Harvest Management projects with a subsidy of ₹. 51.13 Crores and 354 Primary Processing Units with a subsidy of ₹47.55 Crores have been created. 539 Cold Storages with a capacity of 32.75 LMT have been created with a subsidy of ₹.834.45 Crores.

The National Mission on Edible Oils (NMEO)-Oil Seeds supports and strengthens the value chain through support for seed production, post-harvest management, processing and value addition. The Mission promotes investment in oil extraction by providing financial assistance for the establishment of oil mills and extraction units at 33% of the project cost, subject to maximum assistance of ₹9.90 lakh per unit, thereby fostering the growth of agro-based industries. During 2025–26, financial assistance was provided for the establishment of 400 oil mills under the Mission.

The Ministry of Food Processing Industries (MoFPI) is driving transformation in India's agri-value chain through three flagship schemes. Under the Pradhan Mantri Kisan SAMPADA Yojana (PMKSY), as on 30.06.2026, the Ministry has sanctioned 1,735 projects under component schemes with a total project cost of ₹ 33,163.34 cr and approved grant in aid/subsidy of ₹ 9,258.60

Crores. Under the Scheme, the country's food preservation and processing capacity has risen twenty-six-fold, from 10.64 lakh metric tonnes per year before 2014 to 283.94 lakh metric tonnes per year as on 30.06.2026. Under the scheme The Pradhan Mantri Micro Food Processing Enterprises (PMFME) Scheme, launched in 2020-21, has strengthened micro-enterprises closer to the farm gate, with 2.0 lakh loans sanctioned with a project cost of ₹20,400 crore, seed capital of ₹1,438.28 crore approved for over 4.18 lakh members. Under the Production Linked Incentive Scheme for Food Processing Industry (PLISFPI), as on 30.06.2026 total 163 proposals under different categories have been approved. These proposals have a committed investment of ₹ 7722 Crores.

The Animal Husbandry Infrastructure Development Fund (AHIDF) promotes agro-based industries by supporting investment in dairy and animal husbandry infrastructure through eligible entrepreneurs, FPOs, MSMEs, cooperatives and private companies to establish and modernize processing and value addition facilities. It encourages private sector participation, generates rural employment, and enhances farmers' income through value addition and improved market linkages. As on date, 591 projects have been approved under the AHIDF, involving a total project cost of ₹23,693.87 crore and term loans of ₹16,410.01 crore. Interest subvention of ₹678.11 crore has been released under the scheme.

The Department of Fisheries is implementing Fisheries and Aquaculture Infrastructure Development Fund (FIDF) since 2018-19 with outlay of ₹ 7522.48

crore to strengthen fisheries infrastructure through concessional finance and interest subvention for enhanced production, value addition, market access and employment. The Department has so far approved 253 projects with a total project cost of ₹6657.58 crores under the Scheme. Of these, projects involving eligible loans amounting to ₹4039.72 crores have been approved for interest subvention to support export promotion-related fisheries infrastructure established by various private companies and entrepreneurs across the country.

The Department of Rural Development (DoRD) has undertaken significant measures to modernize rural infrastructure and strengthen livelihoods. The Department is implementing Pradhan Mantri Gram Sadak Yojana (PMGSY) and Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) across the country. With the launch of the Viksit Bharat Guarantee for Rozgar and Ajeevika Mission (Gramin) (VB- GRAM G), effective from July 2026, the focus has shifted toward sustainable works in water security, core rural infrastructure, livelihood-related assets and mitigation of extreme weather events, ensuring poverty alleviation through durable infrastructure and employment generation.

Pradhan Mantri Gram Sadak Yojana (PMGSY) is a special intervention to provide all weather road connectivity to eligible unconnected habitations in the country. The Government launched PMGSY-IV in September 2024, for the period of 2024-25 to 2028-29, targeting unconnected habitations with a population of 500+ in plain areas and 250+ in Special Category areas as per Census 2011.

Since inception of PMGSY, a total of 7,97,196 kms road length (1,85,656 roads and 10,421 bridges) have been completed till now. Under MGNREGS, more than 907 lakh assets have been created in from FY 2014-15 to FY 2026-27 till 30-06-2026. Also, creation of individual assets was 17.6% in FY 2013-14 which increased to 63.62% in FY 2026-27 (as on 30.06.2026).

Together, these initiatives collectively contribute towards development of rural infrastructure and ensuring long-term livelihood security.

LOGISTICS EFFICIENCY UNDER PMGS-NMP

***327. SHRI YOGENDER CHANDOLIA:**

DR. SANJAY JAISWAL:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the progress made in improving logistics efficiency and reducing logistics costs under the PM Gati Shakti National Master Plan (PMGS-NMP) and other related initiatives;

(b) the details of the logistics infrastructure projects undertaken and completed during the last three years; and

(c) whether any assessment has been carried out to evaluate the impact of these measures on trade competitiveness and exports and if so, the details thereof?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL):

(a): Various initiatives such as PM GatiShakti National Master Plan (PMGS NMP), National Logistics Policy (NLP), Logistics Ease Across Different States (LEADS), Sectoral Plan for Efficient Logistics (SPEL), Unified Logistics interface Platform (ULIP), Logistics Data Bank (LDB), etc. have been undertaken to improve logistics efficiency, reduce logistics cost and improve multi-modal connectivity.

PM GatiShakti National Master Plan (PMGS NMP), launched in October 2021, is a transformative “Whole of Government” approach to bring together various Central Ministries/Departments and States/UTs to ensure integrated planning and coordinated execution of infrastructure projects. PMGS NMP aims to facilitate Ministries/States in data driven decision making by utilizing geospatial data, satellite imagery and API integration to monitor, plan, and optimize infrastructure development. The PMGS NMP is facilitating Ministries/States in planning of their respective infrastructure projects, including social infrastructure projects, in integrated, synchronized and coordinated manner to provide seamless and efficient connectivity for the movement of people, goods, and services across various modes of transport, thereby enhancing last-mile connectivity and reducing travel time.

Further, in order to improve the logistics efficiency and reduce logistics cost, Ministry of Road Transport & Highways has focussed on construction of Access controlled National High-Speed Corridors (HSCs) / Expressways, ring roads / bypasses and providing connectivity to Ports/ Airports and Industrial

Corridors/Nodes.

Indian Railways has imbibed the principles of PM GatiShakti in its project planning process, expediting appraisal, sanction and execution of projects. This has led to enhancement in the quality of preparation of Detailed Project Report and reduction in project cost. Now survey of all New Line, Gauge Conversion and Doubling projects are taken up under PM GatiShakti framework for the development of multimodal connectivity infrastructure to various Economic Zones with an objective to have integrated planning, enhanced logistics efficiency, first and last mile connectivity, throughout enhancement and remove gaps for seamless movement of people, goods/ commodities.

The National Logistics Policy (NLP), launched in September 2022, aims to: (i) reduce cost of logistics in India; (ii) improve the Logistics Performance Index ranking, and (iii) create data driven decision support mechanism for an efficient logistics ecosystem. Key achievements of the NLP include:

- As per the latest assessment of Logistics Costs in India conducted by DPIIT in association with National Council of Applied Economic Research (NCAER), the logistics cost is estimated at about 7.9% of GDP, which is comparable to the advanced economies.
- India’s position in the latest World Bank's global Logistics Performance Index (LPI) ranking has improved to 38th rank - an advancement of 6

positions.

- 29 States and Union Territories (UTs) have formulated their own Logistics Policies. 32 States/UTs have granted industry status to the logistics sector.
- An integrated logistics digital platform - Unified Logistics interface Platform (ULIP), which integrates various digital platforms of the logistics sector to facilitate data sharing through API, has been launched and made operational.
- Logistics Data Bank (LDB) has been developed which tracks all EXIM (Export-Import) containers across Ports, CFS (Container Freight Stations) and Inland Container Depots (ICD).
- A Service Improvement Group (SIG) has been institutionalized to address grievances/issues and suggest reforms in the logistics sector.
- To assess the performance of States/UTs in Different domains of logistics sector, Logistics Ease Across Different States (LEADS) framework has been institutionalized.
- Sectoral Plan for Efficient Logistics (SPEL) have been initiated for major commodities such as Coal, Steel, Fertilizers, Cement, Pharmaceutical, Food etc.
- Logistics-related courses introduced in more than 100 Universities/Institutes.

- Total 68 Qualification Packs (QPs) for skill development in logistics sector made operational to improve efficiency, standardize training, and help bridge the skill gap in the logistics sector. Digital literacy has been embedded into these QPs to ensure that every trainee is equipped with essential digital competencies as part of their skill development.
- Standardization of processes have been undertaken at Ports, including land ports, and Airports.
- Various other initiatives such as launch of model guidelines for preparing City Logistics Plan, E-Handbook on Warehousing Standards, NLP-Marine etc. have been undertaken to address logistics-related issues to improve overall efficiency of the logistics sector.

(b):The Network Planning Group (NPG), constituted under the PMGS NMP framework, evaluates the critical infrastructure projects of the Central Government to ensure integrated planning, multimodality, inter-modality, synchronization of efforts, last mile connectivity, comprehensive development in and around the project location, data driven decision makings, etc at the planning stage. As on date, 396 infrastructure projects with total estimated cost of about ₹ 18.66 Lakh Crore have been evaluated through the NPG mechanism. Out of these 396 projects, 256 projects have been sanctioned - out of which, 198 projects are under implementation. Ministry-wise details are given at **Statement**.

During last 03 years, Government of India has approved 1,115 National Highway (NH) projects of about 18,493 km length costing about ₹4.75 Lakh Crore and has constructed 32,370 km NH length during the last 03 years. Similarly, 237 projects of 9,703 Km length of Indian Railways (40 New Line, 17 Gauge Conversion and 180 Doubling) costing approx. ₹1,90,333 Crore have been sanctioned.

(c):Government carries out assessment of its initiatives/schemes from time to time through various studies, surveys, etc. Apart from these, there are several studies by universities and research scholars in this respect. As per these assessments, the integrated planning initiatives like, PM GatiShakti, National Logistics Policy, PRAGATI, Sagarmala, development of connectivity infrastructure (expressways/ national highways/ dedicated rail freight corridors and rail tracks, industrial corridors/hubs), etc. have shaped the vision of connected and competitive India and have improved logistics efficiency, turn-around time, ease of doing business, industrial growth and reduced logistics cost in country; all these improvements have direct bearing on enhancing trade competitiveness and exports. An assessment of logistic cost has been carried out by DPIIT in the year 2025 in collaboration with National Council of Applied Economic Research (NCAER). As per the assessment, the logistics cost in India is estimated at 7.9% of the GDP, which is at par with the advanced economies in the world. The Economic Survey 2023-24 highlighted that these measures have improved domestic manufacturing

and export competitiveness. A study by Indian Institute of Management, Bangalore on impact of development of National Highway projects underlines that every-one rupee expenditure in National Highways development leads to a ₹3.2 increase in Gross Domestic Product (GDP).

STATEMENT

Ministry-wise details of Projects evaluated through NPG Mechanism

Ministry/Department	Number of Projects	Sanctioned	Yet to be Sanctioned	Under Implementation	Estimated Cost (Rs. in Crore)
Ministry of Road Transport and Highways	171	108	63	53	9,01,668
Ministry of Railways	162	102	60	102	5,43,315
Ministry of Housing and Urban Affairs	31	17	14	17	2,88,614
Ministry of Petroleum and Natural Gas	4	4	0	3	9,271
Ministry of Ports, Shipping and Waterways	3	2	1	2	49,759
Ministry of Civil Aviation	6	4	2	2	10,005
NICDC, Department for Promotion of Industry and Internal Trade	12	12	0	12	28,693
Ministry of New and Renewable Energy	01	1	0	1	20,774
Ministry of Electronics and Information Technology	01	1	0	1	4,680
Ministry of Textiles	05	05	0	05	9,760
Total	**396**	**256**	**140**	**198**	**18,66,539**

गोंडी भाषा को आठवीं अनुसूची में शामिल करना

***328. श्री फग्गन सिंह कुलस्तेः**

क्या **गृह** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को जनजाति -बहुल राज्यों से संविधान की आठवीं अनुसूची में गोंडी भाषा को शामिल करने के लिए कोई अभ्यावेदन/प्रस्ताव प्राप्त हुए हैं;

(ख) यदि हां, तो सरकार द्वारा इस पर क्या कार्रवाई की गई है तथा मध्य प्रदेश, छत्तीसगढ़, महाराष्ट्र और ओडिशा सहित तत्संबंधी राज्य-वार वर्तमान स्थिति क्या है;

(ग) क्या सरकार गोंडी भाषा के संबंध में मातृभाषा आधारित शिक्षा के संरक्षण, संवर्धन, मानकीकरण लिपि विकास और प्रोत्साहन के लिए कोई विशेष योजना कार्यान्वित कर रही है;

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसके लिए राज्य-वार कितना वित्तीय आवंटन किया गया है; और

(ङ) यदि नहीं, तो सरकार द्वारा गोंडी भाषा के लिए किसी विशेष योजना को लागू करने के लिए क्या उपाय किए गए हैं ?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):

(क) और (ख): 'गोंडी' भाषा सहित,समय-समय पर संविधान की आठवीं अनुसूची में कई भाषाओं को शामिल करने की मांग उठती रही है। हालाँकि, किसी भी भाषा को संविधान की आठवीं अनुसूची में शामिल करने पर विचार किए जाने हेतु कोई निश्चित मानदंड नहीं हैं। चूंकि बोलियों और भाषाओं का विकास एक गतिशील प्रक्रिया है, जो सामाजिक-सांस्कृतिक, आर्थिक और राजनीतिक विकास से प्रभावित होती है, इसलिए भाषाओं के लिए ऐसा कोई मानदंड निर्धारित करना मुश्किल है जिससे उन्हें संविधान की आठवीं अनुसूची में शामिल किया जा सके। पाहवा समिति (1996) और सीताकांत महापात्रा समिति (2003) के माध्यम से इस तरह के निश्चित मानदंड विकसित करने के पूर्वगामी प्रयास अनिर्णायक रहे हैं।

भारत सरकार आठवीं अनुसूची में अन्य भाषाओं को शामिल करने से संबन्धित भावनाओं और

आवश्यकताओं के प्रति सचेत है। इस तरह के अनुरोधों पर इन भावनाओं और अन्य प्रासंगिक बातों को ध्यान में रखते हुए विचार करना होता है।

(ग) से (ङ): राष्ट्रीय शिक्षा नीति (एनईपी), 2020 सभी अनुसूचित एवं गैर-अनुसूचित भारतीय भाषाओं के संवर्धन पर विशेष बल देती है। एनईपी, 2020 के अनुसार, जहाँ तक संभव हो, कम से कम कक्षा 5 तक तथा वरीयता के आधार पर कक्षा 8 तक शिक्षा का माध्यम विद्यार्थियों की गृहभाषा/मातृभाषा/स्थानीय भाषा होना चाहिए। नीति में गृहभाषा/मातृभाषा में उच्च गुणवत्ता वाली पाठ्यपुस्तकों की उपलब्धता सुनिश्चित करने तथा शिक्षकों को शिक्षण के दौरान द्विभाषी दृष्टिकोण अपनाने के लिए प्रोत्साहित करने का भी प्रावधान किया गया है।

भारत सरकार ने सभी भारतीय भाषाओं, जिनमें गोंडी भाषा भी शामिल है, के संवर्धन के लिए केंद्रीय भारतीय भाषा संस्थान (सीआईआईएल), मैसूरु की स्थापना की है। भारतीय भाषाओं के लिए भाषाई डेटा कंसोर्टियम (एलडीसीआईएल) योजना के अंतर्गत सीआईआईएल गोंडी भाषा के लिए पाठ (Text) एवं वाक् (Speech) संग्रह के विकास पर कार्य कर रहा है।अपने भारतवाणी परियोजना के अंतर्गत सीआईआईएल भारतीय भाषाओं, जिनमें गोंडी भी शामिल है, के ज्ञान-संसाधनों के संकलन, डिजिटलीकरण, संरक्षण तथा प्रसार की दिशा में कार्य कर रहा है। वर्तमान में भारतवाणी के गोंडी भाषा अनुभाग में कुल 33 संसाधन उपलब्ध हैं, जिनमें 15 भाषा-अधिगम संसाधन, 16 विश्वकोशीय संसाधन तथा 2 शब्दकोश शामिल हैं। इसके अतिरिक्त, सीआईआईएल राष्ट्रीय शैक्षिक अनुसंधान और प्रशिक्षण परिषद के सहयोग से गोंडी–तेलुगु प्राइमर तथा गोंडी–ओड़िया प्राइमर भी तैयार किए हैं।

इसके अलावा, संस्कृति मंत्रालय के अधीन साहित्य अकादमी अपने मौखिक और जनजातीय साहित्य केंद्र के माध्यम से जनजातीय भाषाओं एवं साहित्य के संरक्षण तथा संवर्धन के लिए विभिन्न गतिविधियाँ संचालित करती है। साहित्य अकादमी के अंतर्गत एक भाषा विकास बोर्ड भी कार्यरत है,

जिसके माध्यम से गैर-मान्यता प्राप्त भाषाओं तथा शास्त्रीय एवं मध्यकालीन साहित्य में उत्कृष्ट योगदान के लिए भाषा सम्मान प्रदान किया जाता है। इसके अतिरिक्त, बोर्ड की अनुशंसा के अनुसार विभिन्न भाषा सम्मेलनों का भी आयोजन किया जाता है।

साहित्य अकादमी ने, गोंडी भाषा के क्षेत्र में उत्कृष्ट योगदान के लिए, प्रो. हीरा लाल शुक्ल को वर्ष 2004 का भाषा सम्मान प्रदान किया था।

महत्वपूर्ण क्षेत्रकों में आपूर्ति श्रृंखलाओं का विविधीकरण

***329. श्री सनातन पांडेय:**

क्या **वाणिज्य और उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने ऐसे महत्वपूर्ण क्षेत्रकों की पहचान की है जिनकी आपूर्ति श्रृंखलाओं में विविधीकरण की आवश्यकता है और यदि हां, तो तत्संबंधी क्षेत्रक-वार ब्यौरा क्या है; और

(ख) क्या सरकार ने इस संबंध में कोई कार्यनीति बनाई है और यदि हां, तो तत्संबंधी ब्यौरा और वर्तमान स्थिति क्या है?

वाणिज्य और उद्योग मंत्री (श्री पीयूष गोयल):

(क) और (ख): जी हां, सरकार ने ऊर्जा, उर्वरक, इलेक्ट्रॉनिक्स और सेमीकंडक्टर, महत्वपूर्ण खनिज, फार्मास्यूटिकल्स और चिकित्सा उपकरण जैसे महत्वपूर्ण क्षेत्रों तथा अन्य कार्यनीतिक विनिर्माण क्षेत्रों की पहचान की है, जिन्हें मजबूत आपूर्ति श्रृंखला लचीलेपन और विविधीकरण की आवश्यकता है। तीव्र आर्थिक विकास, औद्योगीकरण, शहरीकरण, विनिर्माण और अवसंरचना विस्तार, तथा वैश्विक मूल्य-श्रृंखला में गहन एकीकरण के साथ भारत की महत्वपूर्ण औद्योगिक इनपुट की मांग बढ़ी है। कार्यनीति यह है कि वर्ष 2047 तक एक विकसित, आत्मनिर्भर और वैश्विक स्तर पर एकीकृत अर्थव्यवस्था के विकसित भारत विजन के अनुरूप, घरेलू क्षमता को बढ़ाते हुए आपूर्ति स्रोतों में विविधता लाई जाए।

प्रमुख उपायों में मेक इन इंडिया, उत्पादन संबंधी प्रोत्साहन (पीएलआई) योजनाएं, भारतीय सेमीकंडक्टर मिशन (आईएसएम), राष्ट्रीय महत्वपूर्ण खनिज मिशन (एनसीएमएम), ऊर्जा स्रोत विविधीकरण, नवीकरणीय ऊर्जा और जैव ईंधन, कार्यनीतिक पेट्रोलियम भंडार, दीर्घकालिक उर्वरक-इनपुट व्यवस्थाएं और व्यापार तथा निवेश जुड़ाव शामिल हैं।

भारत की बढ़ती ऊर्जा आवश्यकताएँ निरंतर आर्थिक विकास, औद्योगिक विस्तार और बढ़ती खपत को दर्शाती हैं। सरकार घरेलू उत्पादन, ऊर्जा स्रोतों के विविधीकरण, शोधन अवसंरचना, इथेनॉल मिश्रण और जैव ईंधन, कार्यनीतिक पेट्रोलियम भंडार और नवीकरणीय ऊर्जा के माध्यम से ऊर्जा सुरक्षा को मजबूत कर रही है।

उर्वरक क्षेत्र में, वर्ष 2025 में कुल आवश्यकता का लगभग 73% घरेलू उत्पादन के माध्यम से पूरा किया गया था। सरकार घरेलू क्षमता को मजबूत कर रही है, प्रमुख कच्चे माल के लिए दीर्घकालिक व्यवस्था कर रही है और किसानों को विश्वसनीय उपलब्धता सुनिश्चित करने के लिए आपूर्ति स्रोतों में विविधता ला रही है।

भारत सेमीकंडक्टर मिशन इलेक्ट्रॉनिक्स, ऑटोमोबाइल, दूरसंचार, ऊर्जा और रक्षा क्षेत्रों से बढ़ती मांग को पूरा करने के लिए सेमीकंडक्टर विनिर्माण, डिजाइन, अनुसंधान, नवाचार और कौशल विकास का समर्थन करता है। भारत सेमीकंडक्टर मिशन 2.0 का उद्देश्य उपकरण, सामग्री, बौद्धिक संपदा और आपूर्ति श्रृंखलाओं में क्षमताओं को मजबूत करना तथा वैश्विक स्तर पर प्रतिस्पर्धी इकोसिस्टम विकसित करना है।

महत्वपूर्ण खनिज — जिनमें लिथियम, कोबाल्ट, निकेल, ग्रेफाइट, दुर्लभ-पृथ्वी तत्व और तांबा शामिल है - स्वच्छ ऊर्जा प्रौद्योगिकियों, इलेक्ट्रिक वाहनों, इलेक्ट्रॉनिक्स, सेमीकंडक्टर और उन्नत विनिर्माण के लिए अत्यंत आवश्यक हैं। राष्ट्रीय महत्वपूर्ण खनिज मिशन का उद्देश्य घरेलू और विदेशी आपूर्ति सुनिश्चित करना तथा खोज और खनन से लेकर प्रसंस्करण, पुनर्चक्रण और उन्नत विनिर्माण

तक की मूल्य श्रृंखला को सुदृढ़ करना है। मुक्त व्यापार समझौते की वार्ताओं सहित व्यापार और निवेश संबंधों में भी महत्वपूर्ण खनिजों को प्राथमिकता दी जाती है।

14 प्रमुख क्षेत्रों के लिए 1.91 लाख करोड़ रुपये के परिव्यय वाली पीएलआई योजनाओं का उद्देश्य विनिर्माण को बढ़ावा देना, निवेश आकर्षित करना, निर्यात को प्रोत्साहित करना, रोजगार पैदा करना और आयात पर निर्भरता कम करना है। दिनांक 31.03.2026 तक, 892 आवेदनों को मंजूरी दी गई थी, जिसके परिणामस्वरूप 2.40 लाख करोड़ रूपये से अधिक का वास्तविक निवेश हुआ, 22.66 लाख करोड़ रूपये से अधिक का उत्पादन/बिक्री हुई, 8.4 लाख प्रत्यक्ष रोजगार सहित 14.15 लाख से अधिक रोजगार सृजन और 35,354 करोड़ रूपये का संचयी प्रोत्साहन संवितरण हुआ। मुख्य क्षेत्रीय परिणाम निम्नवत हैं:

- मोबाइल फोन के उत्पादन में लगभग 2.4 गुना वृद्धि हुई; आयात में लगभग 77% की गिरावट आई, और भारत में उपयोग किए जाने वाले लगभग 99.2% मोबाइल फोन घरेलू स्तर पर निर्मित होते हैं।
- फार्मास्यूटिकल्स ने 3.64 लाख करोड़ रुपये से अधिक की संचयी बिक्री दर्ज की और पहली बार 191 थोक दवाओं सहित 1,931 उत्पादों के घरेलू विनिर्माण को सक्षम बनाया।
- 26 महत्वपूर्ण सक्रिय फार्मास्युटिकल सामग्री में लगभग 55,000 एमटी की थोक दवा उत्पादन क्षमता स्थापित की गई थी।
- 22 चिकित्सा उपकरण आवेदकों ने परिचालन शुरू किया और 55 विशिष्ट चिकित्सा उपकरणों को चालू किया गया।
- दूरसंचार योजना ने स्वदेशी 4जी प्रौद्योगिकी और 5जी उपकरणों के लिए घरेलू विनिर्माण क्षमता का समर्थन किया।

- एयर कंडीशनर के महत्वपूर्ण घटकों के अधिक स्थानीयकरण के साथ कंप्रेसर की उत्पादन क्षमता वर्ष 2021 में 1 मिलियन यूनिट से बढ़कर वर्ष 2025-26 में 10 मिलियन यूनिट हो गई है।

इन उपायों का उद्देश्य विश्वसनीय और विविध आपूर्ति श्रृंखलाओं, मजबूत घरेलू विनिर्माण और रणनीतिक कमजोरियों को कम करके भारत की विकास संबंधी आवश्यकताओं को पूरा करना है।

NATIONAL MISSION ON EDIBLE OILS–OIL PALM

***330. SHRI DILESHWAR KAMAIT:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the details of the targets approved for oil palm cultivation under the National Mission on Edible Oils–Oil Palm (NMEO-OP) and the corresponding area brought under oil palm cultivation against these targets, State-wise;

(b) whether the Government is implementing any national mission to achieve self-sufficiency in edible oils in the country and if so, the details thereof;

(c) the details of the potential area identified and the present area under oil palm cultivation, State-wise; and

(d) whether the Government proposes to enhance the financial assistance provided under the Area Expansion Programme of the NMEO-OP and if so, the details thereof?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND

MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):

(a) and (b): The Government is implementing the National Mission on Edible Oils (NMEO), comprising the National Mission on Edible Oils–Oil Palm (NMEO-OP) and the National Mission on Edible Oils–Oilseeds (NMEO-OS), with the objective of increasing domestic production of edible oils and reducing import dependence. NMEO-OP was launched in 2021-22 with a target of 6.5 lakh hectares oil palm cultivation from 2021-22 to 2025-26. The Mission is being implemented in 15 States, (Andhra Pradesh, Arunachal Pradesh, Assam, Chhattisgarh, Goa, Gujarat, Karnataka, Kerala, Manipur, Mizoram, Nagaland, Odisha, Tamil Nadu, Telangana and Tripura). The State-wise mission targets and achievements are enclosed at **Statement-I.**

NMEO-OS was launched in 2024-25 to enhance the production and productivity of major oilseed crops such as Rapeseed-Mustard, Groundnut, Soybean, Sunflower, Sesame, Niger & Safflower as well as secondary sources like Cottonseed, Rice bran, Corn, Coconut based oils and Tree-borne oils. NMEO-OS promotes improved seed varieties, cluster demonstrations, technology dissemination and other interventions across the oilseed value chains.

(c): The State-wise details of the potential area and area under oil palm

cultivation in the implementing States are enclosed at **Statement-II**.

(d): No, sir.

STATEMENT-I

State wise Target and Area under Oil Palm Cultivation during Mission Period (2021-22 to 2025-26)

(Area in hectare)

Sl. No.	State	Mission Target	Area under Mission
1	Andhra Pradesh	1,12,000	97,871
2	Chhattisgarh	16,400	4,242
3	Goa	800	50
4	Gujarat	12,700	542
5	Karnataka	19,300	7,045
6	Kerala	6,500	434
7	Odisha	10,500	9,977
8	Tamil Nadu	18,500	1,579
9	Telangana	1,25,300	98,112
10	Arunachal Pradesh	40,000	20,967
11	Assam	2,00,000	14,032
12	Manipur	31,000	238
13	Mizoram	27,000	3,617
14	Nagaland	30,000	8,459
15	Tripura*	-	6,137
	Total	**6,50,000**	**2,73,302**

*Tripura started implementing NMEO-OP in 2023-24.

STATEMENT-II

State wise Potential Area and Area under Oil Palm Cultivation

(Area in hectare)

Sl. No.	State	Potential Area	Area under Oil Palm Cultivation
1	Andhra Pradesh	5,31,379	2,82,511
2	Chhattisgarh	57,149	9,784
3	Goa	2,000	1,020
4	Gujarat	62,361	6,757
5	Karnataka	72,642	53,999
6	Kerala	43,676	6,322
7	Odisha	34,291	33,107
8	Tamil Nadu	95,719	34,561
9	Telangana	4,36,325	1,19,494
10	Arunachal Pradesh	1,33,811	25,213
11	Assam	3,75,428	16,528
12	Manipur	66,652	374
13	Mizoram	66,792	30,297
14	Nagaland	51,297	13,631
15	Tripura	1,46,364	6,667
	Total	**21,75,886**	**6,40,264**

PROMOTION OF NATURAL FARMING

***331. SHRIMATI KAMALJEET SEHRAWAT:**

SHRIMATI SANJNA JATAV:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the details of the initiatives undertaken by the Government to promote

natural farming practices in the country during the last three years, State and district-wise, particularly in Jharkhand, Karnataka, Alwar, Deeg and Bharatpur districts under the Bharatpur Lok Sabha Constituency and Shahdol and Nabarangpur Lok Sabha Constituencies;

(b) the total area brought under natural farming and the number of farmers adopting such practices, State and gender-wise, including Jharkhand, Odisha, Karnataka, Palghar district of Maharashtra and Nabarangpur Lok Sabha Constituency;

(c) whether the Government has undertaken any assessment of the impact of natural farming on crop productivity, input costs and farmers' income;

(d) if so, the details thereof, State and district-wise including Nabarangpur Lok Sabha Constituency; and

(e) the details of the future action plan for promoting natural farming in Kutch district, including the training, incentives and marketing support being provided to farmers?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):

(a) and (b): The Union Cabinet approved the National Mission on Natural Farming (NMNF) on 25th November 2024 to promote Natural Farming. Till date, 24,102 clusters have been formed covering 12.60 lakh Ha area, 26.76 lakh farmers enrolled, 8,100 Bio-Input Resource Centres (BRCs) established and

40,182 Krishi Sakhi/Community Resource Persons (CRPs) deployed under the Mission. State/UT wise details including the States of Jharkhand, Rajasthan, Odisha, Karnataka and Maharashtra is given at **Statement-I.** District wise data as well as gender data is not maintained centrally.

The details of NMNF in the Bharatpur, Shahdol and Nabarangpur Lok Sabha Constituency and Palghar District till date is as under:

	Lok Sabha Constituency	**District**	**Area Covered (Ha.)**	**Farmers benefitted**
1.	Bharatpur	Alwar	2200	5500
		Deeg	2200	5500
		Bharatpur	2150	5375
2.	Shahdol	Shahdol	1250	3125
		Anuppur	2500	6250
		Umaria	1250	3125
		katni	1250	3125
3.	Nabarangpur	Nabarangpur	1150	2875
4.	--	Palghar	1300	3250

(c) and (d): Indian Council of Agricultural Research has initiated a study in 2020-21 through All India Network Programme on Natural Farming (previously AINP-Organic Farming) with 20 cooperating centres covering 16 States to evaluate 8 major cropping systems. Study also includes development of package of practices under Natural farming. The Study involves 11 State Agricultural Universities, 8 ICAR institutes/centres and 1 deemed to be university. Study shows that if natural farming is adopted with the correct techniques and in a balanced manner, yields

improve. Experiences of many farmers have also reported improving soil health improved crop quality, taste, and long-term yield. Furthermore, reducing chemical costs increases farmers' net profits. Mulching in natural farming helps maintain soil moisture, control weeds, and increase organic matter in the soil. This increases the activity of soil microorganisms and improves soil health. Multi-cropping increases biodiversity in the field, reduces the incidence of pests and diseases, and improves nutrient utilization. State wise districts covered in the study are at **Statement-II**.

The findings of the Study are as below;

(i) Under the network research, crop system-based natural farming packages have been developed for various states, such as groundnut + sesame – fennel + cabbage (Rajasthan and Gujarat), soybean + maize – wheat + mustard (Chhattisgarh and Madhya Pradesh), and cassava (Kerala).

(ii) In Bajaura (Himachal Pradesh), Almora (Uttarakhand) and Gangtok (Sikkim), the average system productivity (soybean equivalent) of 6475 kg/ha/year was recorded in the soybean + maize – vegetable pea + coriander (green leaf) crop system (in 5 years) under completely natural farming, which was about 5 percent higher than organic farming/integrated crop management.

(iii) In Bhopal and Jabalpur (Madhya Pradesh) and Raipur (Chhattisgarh), the average system productivity (soybean equivalent) of 3346 kg/ha/year was recorded in the soybean + maize – wheat + mustard crop system (in 5

years), which was found to be equivalent to integrated crop management and organic farming.

(iv) S.K. In Nagar (Gujarat), Ajmer, and Udaipur (Rajasthan), the average system productivity (cowpea equivalent) of 9209 kg/ha/year was recorded in the cowpea + maize/peanut + sesame – fennel + cauliflower/cabbage cropping system (in 5 years) under complete natural farming. This was found to be comparable to integrated crop management.

(v) Natural farming (NF) management has shown a clear improvement in soil health indicators. Soil organic carbon (SOC) levels increased in natural farming fields over a period of 2–3 years. For example, in trials conducted in the Himalayan regions, SOC increased from approximately 0.90% to 1.15%. The number and diversity index of microorganisms in natural farming soils was found to be higher than in soils cultivated with chemical fertilizers. The abundance and balanced distribution of beneficial bacteria, fungi, and actinomycetes were observed, indicating the development of a healthy soil ecosystem over time. This increase in organic matter and microorganisms in the soil under natural farming improves nutrient cycling and soil structure, laying a strong foundation for long-term soil fertility and crop production sustainability.

Further, NITI Aayog Assessment Report states that approximately 91.2% of farmers adopting natural farming experience, increased crop productivity and

significantly improved soil health. 90.1% of farmers reported that adopting natural farming has reduced input costs (production costs).

(e): Under NMNF, cluster level training is conducted for Community Resource Persons (CRPs) and farmers on the practices of natural farming. Such CRPs and farmers are trained by the Scientists and Farmer Master Trainers (FMTs) at Krishi Vigyan Kendra (KVK), State Agricultural University (SAU) & Local Natural Farming Institution (LNFI) about the practices and benefits of Natural Farming. The scheme also includes a provision for an Output Based Incentive of ₹4000/- per acre, per year to a farmer for 2 years (up to 1 acre per farmer). As reported by the State of Gujarat, 46 clusters have been formed covering 5750 acre area and benefiting 5750 farmers in Kutch district.

STATEMENT-I

State/UT wise details of area brought under natural farming and the number of farmers adopting such practices till date

S. No.	State/ UT	Farmer Enrolment	Area covered (in Ha)
1	Andaman & N Islands	500	200.00
2	Andhra Pradesh	655659	434156.56
3	Arunachal Pradesh	22982	8805.32
4	Assam	8234	4884.10
5	Bihar	62565	26855.31
6	Chhattisgarh	73215	31505.42
7	Delhi	375	150.00
8	Goa	1623	630.89
9	Gujarat	151108	61919.23
10	Haryana	13600	10703.21

11	Himachal Pradesh	76628	27852.32
12	Jammu & Kashmir	26591	10905.05
13	Jharkhand	14312	5686.88
14	Karnataka	154401	58136.80
15	Kerala	19638	7560.11
16	Ladakh	621	175.62
17	Madhya Pradesh	197661	91199.66
18	Maharashtra	274875	109950.00
19	Manipur	16077	6364.63
20	Meghalaya	19517	3223.40
21	Mizoram	37878	15800.14
22	Nagaland	35373	14423.12
23	Odisha	75371	30148.40
24	Puducherry	772	256.25
25	Punjab	6418	2122.48
26	Rajasthan	266596	112865.58
27	Tamil Nadu	8072	3509.91
28	Telangana	77205	39699.13
29	Tripura	33643	11188.99
30	Uttar Pradesh	290500	116200.00
31	Uttarakhand	29782	10066.55
32	West Bengal	25000	3600.00
	Total	**26,76,792**	**12,60,745.03**

STATEMENT-II

Crop productivity and soil organic carbon status of major cropping systems under natural farming.

Sl. No.	**ICAR Institute/university**	**Cropping systems evaluation under natural farming**
1.	Hill Agricultural Research and Extension Centre, CSHPKVV, Bajaura (Himachal Pradesh)	Soybean + maize (2:1) - vegetable pea+ green

2.	ICAR-RC-North Eastern Hill region, Sikkim Centre, Gangtok (Sikkim)	coriander (2:1)
3.	ICAR-Vivekananda Parvatiya Krishi Anusandhan Sansthan, Almora (Uttarakhand)	
4.	ICAR-Indian Institute of Soil Science, Bhopal (Madhya Pradesh)	Soybean + maize (4:2) – wheat + mustard (8:2)
5.	Jawaharlal Nehru Krishi Vishwa Vidayalaya, Jabalpur (Madhya Pradesh)	
6.	Indira Gandhi Krishi Vishwa Vidyalaya, Raipur (Chhattisgarh)	
7.	ICAR-NRC on Seed Spices, Ajmer (Rajasthan)	Cowpea + maize (4:2) / Groundnut + Sesame (6:2)– Fennel + cauliflower/cabbage (2:1)
8.	Maharana Pratap University of Agriculture and Technology, Udaipur (Rajasthan)	
9.	Sardarkrushinagar Dantiwada Agricultural University, SK Nagar (Gujarat)	
10.	ICAR-Central Tuber Crops Research Institute, Thiruvananthapuram (Kerala)	Cassava +vegetable cowpea (1:2) - greengram
11.	Dr Balasaheb Sawant Konkan Krishi Vidyapeeth Regional Station, Karjat (Maharashtra)	Rice +*dhaincha* (3:1)- maize+cowpea (fodder) (2:1)
12.	Birsa Agricultural University, Ranchi (Jharkhand)	
13.	Ramakrishna Mission Vivekananda Educational and Research Institute, Narendrapur (West Bengal)	
14.	ICAR-Indian Institute of Spices Research, Calicut (Kerala)	Turmeric + cowpea (1:1) - greengram
15.	ICAR-RC-North Eastern Hill Region, Umiam (Meghalaya)	
16.	ICAR-Indian Institute of Farming Systems Research, Modipuram (Uttar Pradesh)	Maize + cowpea (fodder) (1:1) – wheat + chickpea (2:2, bed planting)
17.	Punjab Agricultural University, Ludhiana (Punjab)	
18.	GB Pant University of Agriculture and Technology, Pantnagar (Uttarakhand)	
19.	Tamil Nadu Agricultural University, Coimbatore (Tamil Nadu)	Cotton + green gram (1:1) - sorghum +chickpea (1:1)
20.	University of Agricultural Sciences, Dharwad (Karnataka)	

SCHOLARSHIPS FOR SC STUDENTS

***332. SHRI A. RAJA:**

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the total amount disbursed towards scholarships for Scheduled Caste (SC) students in the country during the last three years, year and State-wise;

(b) whether there has been any delay in the disbursement of scholarships, if so, the details thereof, State-wise;

(c) the reasons for such delays and the number of beneficiaries affected, State-wise, particularly in Tamil Nadu; and

(d) the details of the remedial measures taken by the Government to ensure the timely release of scholarships and to effectively implement all schemes meant for SC students?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (DR. VIRENDRA KUMAR):

(a): The total amount disbursed during the last three financial years towards various Scholarships Schemes for Scheduled Castes (SCs) administered by the Department is Rs. 19,216.46 Crore. The year-wise and the State and Union Territory wise details of disbursement for the last three financial years are at **Statement.**

(b) to (d): Post Matric Scholarships for SCs and Pre-Matric Scholarships for SCs

& Others are Centrally Sponsored Schemes wherein the Department releases the Central share through the central portal after the respective States and Union Territories have released their share.

National Overseas Scholarship (NOS) Scheme & Top Class Education Scheme (TCS) for SCs are Central Sector Schemes. Under, National Overseas Scholarship (NOS) Scheme, funds are released in advance through Letter of Authorisation (LoA) to Indian Missions. The funds under Top Class Education Scheme (TCS) are released directly to the eligible students through Direct Benefit Transfer (DBT) Mode.

The Department reviews the Schemes to resolve and take up issues such as delayed release of scholarships through regular capacity building programmes, technical handholding, National level Chintan Shivirs and workshops for all States & UTs and other stakeholders.

Direct Benefit Transfer (DBT) into the Aadhaar seeded bank account of the beneficiaries have streamlined the payment processes and reduced delays.

STATEMENT

The total amount disbursed during the last three financial years:

(Rs. In Crore)

S.No	Name of Scheme	2023-24	2024-25	2025-26	Total
1.	Post Matric Scholarship for SC students	5475.42	5562.26	6186.95	**17224.63**
2.	Pre-Matric Scholarship Scheme for	446.66	460.90	562.36	**1469.92**

	SCs & Others				
3.	Top Class Education Scheme (TCS)	83.84	103.26	117.19	**304.29**
4.	National Overseas Scholarship (NOS)Scheme for SC etc candidates	88.56	74.17	54.89	**217.62**
	Total	**6094.48**	**6200.59**	**6921.39**	**19,216.46**

The year-wise and the State and UT wise details of disbursement for the last three financial years:

1. Post Matric Scholarship Scheme for SC students:

{Central Assistance (CA) in Rs. in Crore}

Financial Year		**2023-24**	**2024-25**	**2025-26**
Sl No.	**State/UT**	**Central Assistance Released**	**Central Assistance Released**	**Central Assistance Released**
1	Andhra Pradesh	200.50	605.71	513.52
2	Assam	13.90	8.74	18.13
3	Bihar	21.29	23.97	45.18
4	Chandigarh	0.59	2.70	2.87
5	Chhattisgarh	36.14	39.96	53.60
6	DD&DNH	0.00	0.00	0.00
7	Delhi	9.97	22.19	29.74
8	Goa	0.04	0.08	0.0091
9	Gujarat	384.23	399.93	282.54
10	Haryana	120.59	94.89	127.91
11	Himachal Pradesh	22.41	35.64	18.00
12	Jammu and Kashmir	4.68	4.09	4.19
13	Jharkhand	31.39	45.04	32.96
14	Karnataka	421.09	422.90	334.22
15	Kerala	119.17	160.70	72.60
16	Madhya Pradesh	366.81	486.74	493.42
17	Maharashtra	1652.98	929.92	1095.80

18	Manipur	1.94	6.76	4.36
19	Meghalaya	0.00	0.10	0.14
20	Odisha	127.44	181.51	311.99
21	Puducherry	2.86	3.20	2.24
22	Punjab	284.87	410.42	525.61
23	Rajasthan	147.13	180.59	220.73
24	Sikkim	0.52	0.44	0.54
25	Tamil Nadu	713.70	1032.09	1034.94
26	Telangana	0.00	0.00	213.79
27	Tripura	40.93	51.61	54.22
28	Uttar Pradesh	674.83	366.02	617.64
29	Uttarakhand	12.94	19.69	20.14
30	West Bengal	62.48	26.63	55.93
	Total	**5475.42**	**5562.26**	**6186.95**

2. Pre Matric Scholarship Scheme for SCs & Others:

{Central Assistance (CA) in Rs. in Crore}

Financial Year		**2023-24**	**2024-25**	**2025-26**
S.No.	**State/ UT**	**Central Assistance Released**	**Central Assistance Released**	**Central Assistance Released**
1	Andhra Pradesh	56.14	0.03	62.23
2	Assam	0.00	0.70	1.14
3	Bihar	15.76	3.35	40.45
4	Chandigarh	0.38	0.31	0.15
5	Chhattisgarh	8.88	5.04	4.87
6	DD&DNH	0.00	0.00	0.00
7	Delhi	0.16	0.19	0.12
8	Goa	0.00	0.00	0.00
9	Gujarat	57.59	42.82	19.91
10	Haryana	0.00	0.00	0.00
11	Himachal Pradesh	7.70	2.85	11.30
12	Jammu and Kashmir	0.54	0.82	0.90

13	Jharkhand	0.00	14.30	11.01
14	Karnataka	49.21	58.31	67.86
15	Kerala	2.56	18.21	1.14
16	Madhya Pradesh	0.00	81.00	50.48
17	Maharashtra	0.00	0.11	2.47
18	Manipur	0.26	0.30	0.41
19	Meghalaya	0.00	0.00	0.00
20	Odisha	7.08	18.20	27.59
21	Puducherry	0.15	0.14	0.12
22	Punjab	21.65	8.78	48.00
23	Rajasthan	28.23	8.66	25.66
24	Sikkim	0.00	0.00	0.02
25	Tamil Nadu	70.56	109.45	121.49
26	Telangana	0.00	0.00	0.00
27	Tripura	0.67	1.93	2.38
28	Uttar Pradesh	79.66	62.80	19.22
29	Uttarakhand	3.12	3.12	3.22
30	West Bengal	36.36	19.48	40.22
	Total	**446.66**	**460.90**	**562.36**

3. **Scholarships for Higher Education for Young Achievers for Scheduled Castes (SHREYAS-SCs) being a Central Sector Scheme, there is no State-wise/district-wise allocation:**

(i) Top Class Scholarship for SC Students (TCS):

(Rs. In Cr)

Financial Year	Fund Released
2023-24	83.84
2024-25	103.26
2025-26	117.19
Total	**304.29**

(ii) National Overseas Scholarship (NOS) Scheme for SC etc. Candidates

(Rs. In Cr)

	Fund Released
2023-24	88.56
2024-25	74.17
2025-26	54.89
Total	**217.62**

WOMEN REPRESENTATIVES IN PANCHAYATI RAJ INSTITUTIONS

***333. SHRI KHAGEN MURMU:**

DR. RAJESH MISHRA:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

(a) the measures taken by the Government to strengthen the participation, leadership capacity and effective functioning of elected women representatives in Panchayati Raj Institutions (PRIs) in the country, State and district-wise including Odisha, Telangana, Gujarat, Kachchh and Jagtial districts and Keonjhar, Jalgaon, Shahdol and Dewas-Shajapur Lok Sabha Constituencies;

(b) whether the Government has reviewed the implementation of programmes aimed at strengthening the leadership and participation of Women Elected Representatives (WERs) in PRIs and if so, the details thereof;

(c) the details and total number of women representatives provided training and capacity-building support along with the total funds allocated and utilised

during the last three years, State, year and district-wise including the said States, districts and constituencies;

(d) the initiatives taken to promote women-led governance, digital empowerment, financial literacy and effective decision-making at the grassroots level, State, year and district-wise including Odisha, Gujarat, Keonjhar Lok Sabha constituency;

(e) the steps taken to assess the impact of such initiatives on strengthening women's participation and leadership in PRIs; and

(f) the steps taken to establish dedicated leadership and governance training programmes for women representatives, State and district-wise including Maharashtra and particularly in Jalgaon Lok Sabha Constituency?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a): Panchayat, being a “Local Self Government”, is a State subject and part of the State List of the Seventh Schedule of the Constitution of India. Accordingly, strengthening Panchayat capacity is primarily the responsibility of States/UTs, for which the Ministry also provides funds to States/UTs. However, the Ministry is implementing a Centrally Sponsored Scheme, namely the Revamped Rashtriya Gram Swaraj Abhiyan (RGSA), w.e.f. financial year 2022-23, with the objective of supporting Panchayati Raj institutions (PRIs). Under the Scheme, training is

imparted to Elected Representatives (ERs), including Women Elected Representatives (WERs), and other stakeholders to enhance their leadership capacity and governance capabilities for the effective functioning of PRIs across the States/UTs through induction, refresher, theme-based panchayat development plan training, etc. The State/UT-wise details of Women Elected Representatives provided training under the Revamped RGSA since 2022-23 to 2026-27 (As on 10.07.2026), including the States of Odisha, Telangana, and Gujarat, are placed at **Statement-I**.

(b): An external evaluation of the overall revamped RGSA has been undertaken through the Institute of Rural Management, Anand (IRMA), which assessed the effectiveness of capacity-building programmes and recommended corrective measures to strengthen Panchayati Raj Institutions, which also includes WERs. However, no independent review has been done on the implementation of programmes aimed at strengthening the leadership and participation of WERs in PRIs, as Panchayat is a State subject.

(c): Under the scheme of Revamped RGSA, a total of 23,83,765 Women Elected Representatives (WERs) were trained during the last three financial years (2023-24 to 2025-26). The State/UT wise details of Women Elected Representatives (WERs) that provided training during the said period are placed at **Statement-II.** The component-wise funds are not allocated to the States/UTs under this scheme. However, the States/UTs utilise the funds released by the Ministry as per

their priority. The States/UTs-wise details of funds released and utilized during the last three years, including such States, Districts and Constituencies, are placed at **Statement-III.**

(d) to (f): To keep the momentum of Women-Led Governance, the Ministry launched the Sashakt Panchayat Netri Abhiyan during the National Workshop held on 4–5th March 2025 in New Delhi to empower Women Panchayat Leaders with knowledge and skills on various aspects of rural governance. During the campaign, Beacon Women Panchayat Leaders have been felicitated for their exemplary work in rural governance and provided with a national platform to share their leadership experiences and showcase best practices.

The campaign also witnessed the launch of a comprehensive Specialized Training Module “Championing of Change-Empowering Women Leaders in Local Governance and Beyond” aimed at strengthening the capacities of WERs on enhancing leadership skills and empowering WERs to serve as effective agents of change in strengthening grassroots democracy.

In addition, several capacity-building initiatives have been taken to strengthen the effective functioning of Panchayat representatives, including augmentation of own source revenue; empowerment on digital platforms for more transparency & accountability in service delivery and management development programme, etc. to strengthen their capabilities and improve efficacy in discharging their roles & responsibilities. The State/Year-wise details of WERs

trained in OSR and Digital platforms, including those for Odisha, Gujarat, Maharashtra, Keonjhar Lok Sabha Constituency, and Jalgaon Lok Sabha Constituency, are at **Statement-IV** & **V** respectively.

The Ministry has led the process of the Localization of Sustainable Development Goals (LSDGs) through Panchayati Raj Institutions (PRIs) towards the attainment of the National Agenda of Sustainable Development Goals (SDGs) by 2030. The process of localization of SDGs has been conceptualized through 9-thematic approaches by aggregating 17 Sustainable Development Goals, which also include Theme 9: Women-Friendly Panchayat. Theme 9 aims to create an inclusive and gender-sensitive local governance system that ensures women's participation, safety, rights, and empowerment at the grassroots level.

To keep the momentum of the LSDGs through Panchayati Raj Institutions (PRIs), the Ministry has developed the Panchayat Advancement Index (PAI), formerly known as the Panchayat Development Index (PDI). It is a composite assessment framework to measure the incremental performance of Gram Panchayats/Equivalent to Gram Panchayats (GPs) across 9 themes of LSDGs, including Theme-9.

The PAI provides theme-wise and overall scores through scorecards and dashboards of the Gram Panchayat. This enables identification of performance gaps, relative strengths, and areas requiring focused attention at the Panchayat level.

Further, the Ministry confers National Panchayat Awards (NPA) annually to the best-performing Panchayats and Institutions across the country on Themes of LSDGs & special categories, which also include Theme-9 Women-Friendly Panchayat. Now the awards are linked to the Panchayat Advancement Index (PAI), which measures the performance of Gram Panchayats on around 150 thematic indicators aligned with SDGs. This has emerged as a strong source of motivation for Elected Representatives (ERs) in improving development efforts at the local level and encouraged healthy competition among rural local bodies.

A total of 1,53,616 WERs (as on 10th July 2026) were trained on this module, including in the Jalgaon district of Maharashtra. The State/UT-wise details of Women Elected Representatives Trained on this Specialized Module is placed at **Statement-VI**.

STATEMENT-I

The State/UT-wise details of Women Elected Representatives Trained under Revamped RGSA during FY 2022-23 to 2026-27 (As on 10.07.2026)

S. No	States	2022-23	2023-24	2024-25	2025-26	2026-27 (till 10.07.2026)
1	Andaman And Nicobar Islands	217	9	270	721	0
2	Andhra Pradesh	1060	15303	30947	76806	782
3	Arunachal Pradesh	1002	507	975	3668	0
4	Assam	25277	7932	997	47189	752
5	Bihar	191234	32751	125252	37728	4166
6	Chhattisgarh	53423	36934	13025	90762	7673
7	Goa	600	1173	1448	525	118
8	Gujarat	86	4	8133	1943	541
9	Haryana	1691	2324	84	39649	351

10	Himachal Pradesh	718	14376	17544	1148	0
11	Jammu And Kashmir	107089	68072	7	0	0
12	Jharkhand	1700	23802	19786	43325	0
13	Karnataka	58233	50894	31857	30156	0
14	Kerala	33749	13437	11467	14160	0
15	Ladakh	0	0	0	27	0
16	Lakshadweep	-	-	-	-	-
17	Madhya Pradesh	27684	13478	39489	111555	5048
18	Maharashtra	181689	180760	71831	39291	11313
19	Manipur	1	233	12	844	18
20	Meghalaya	2727	25820	25359	46241	0
21	Mizoram	335	2146	1749	4268	2169
22	Nagaland	38	275	1064	610	86
23	Odisha	39865	29072	53501	15274	3945
24	Puducherry	0	0	0	0	0
25	Punjab	11492	3543	19914	51370	4370
26	Rajasthan	113	26009	5015	7414	0
27	Sikkim	1324	1542	1445	1344	300
28	Tamil Nadu	42160	64765	27737	12298	2440
29	Telangana	564	12	7	42629	6206
30	The Dadra And Nagar Haveli And Daman And Diu	215	357	225	1454	306
31	Tripura	1840	22146	18373	28768	5159
32	Uttar Pradesh	12459	29952	17626	86982	0
33	Uttarakhand	133173	41182	8333	38021	0
34	West Bengal	39483	98104	80630	66004	3080
	Centre level	453	74	206	295	60
	TOTAL	**971694**	**806988**	**634308**	**942469**	**58883**

Source: As per Training Management Portal

STATEMENT-II

The State/UT-wise details of Women Elected Representatives Trained under Revamped RGSA during FY 2023-24 to 2025-26

S.No.	States/UT	2023-24	2024-25	2025-26
1	Andaman And Nicobar Islands	9	270	721
2	Andhra Pradesh	15,303	30,947	76,806

3	Arunachal Pradesh	507	975	3,668
4	Assam	7,932	997	47,189
5	Bihar	32,751	1,25,252	37,728
6	Chhattisgarh	36,934	13,025	90,762
7	Goa	1,173	1,448	525
8	Gujarat	4	8,133	1,943
9	Haryana	2,324	84	39,649
10	Himachal Pradesh	14,376	17,544	1,148
11	Jammu And Kashmir	68,072	7	-
12	Jharkhand	23,802	19,786	43,325
13	Karnataka	50,894	31,857	30,156
14	Kerala	13,437	11,467	14,160
15	Ladakh	-	-	27
16	Lakshadweep	-	-	-
17	Madhya Pradesh	13,478	39,489	1,11,555
18	Maharashtra	1,80,760	71,831	39,291
19	Manipur	233	12	844
20	Meghalaya	25,820	25,359	46,241
21	Mizoram	2,146	1,749	4,268
22	Nagaland	275	1,064	610
23	Odisha	29,072	53,501	15,274
24	Puducherry	-	-	-
25	Punjab	3,543	19,914	51,370
26	Rajasthan	26,009	5,015	7,414
27	Sikkim	1,542	1,445	1,344
28	Tamil Nadu	64,765	27,737	12,298
29	Telangana	12	7	42,629
30	The Dadra and Nagar Haveli and Daman and Diu	357	225	1,454
31	Tripura	22,146	18,373	28,768
32	Uttar Pradesh	29,952	17,626	86,982
33	Uttarakhand	41,182	8,333	38,021
34	West Bengal	98,104	80,630	66,004
	Centre level	74	206	295
	Total	**8,06,988**	**6,34,308**	**9,42,469**

Source: As per Training Management Portal

STATEMENT-III

STATES/UT-WISE STATUS OF FUNDS RELEASED AND UTILIZED UNDER REVAMPED RGSA DURING THE LAST THREE YEARS

(Rs. in Cr.)

S. No.	States/ UTs	2023-24		2024-25		2025-26	
		Funds Released	Fund utilized	Funds Released	Fund utilized	Funds Released*	Fund utilized
1	Andaman & Nicobar Islands	0.79	1.28	2.12	1.18	1.00	2.12
2	Andhra Pradesh	0.00	21.35	2.52	59.64	35.00	77.29
3	Arunachal Pradesh	72.09	89.97	70.00	77.94	57.00	62.51
4	Assam	77.70	91.41	60.00	71.87	64.00	72.09
5	Bihar	25.00	51.81	0.00	75.08	26.00	40.00
6	Chhattisgarh	17.57	22.25	16.50	34.12	29.00	42.77
7	Dadra & Nagar Haveli and Daman & Diu	1.00	0.38	1.00	0.24	1.25	1.99
8	Goa	0.89	1.00	1.35	1.29	1.00	2.39
9	Gujarat	0.00	1.28	0.00	15.48	8.00	15.57
10	Haryana	0.00	8.84	5.00	8.22	17.91	37.82
11	Himachal Pradesh	19.31	69.30	27.21	42.94	14.00	21.63
12	Jammu & Kashmir	65.00	98.61	65.00	57.89	57.00	78.99
13	Jharkhand	31.00	25.95	0.00	26.47	15.20	33.51
14	Karnataka	20.00	39.02	16.25	49.53	11.03	24.53
15	Kerala	10.00	37.04	10.00	32.65	18.00	28.97
16	Ladakh	1.00	0.80	0.00	0.58	0.72	0.92
17	Lakshadweep	0.00	0.00	0.00	0.00	0.00	0.00
18	Madhya Pradesh	32.17	74.16	40.00	96.82	49.95	86.19
19	Maharashtra	116.12	194.26	80.00	134.79	54.49	91.33

20	Manipur	9.56	8.34	0.00	3.91	1.48	9.79
21	Meghalaya	6.00	6.26	8.00	7.60	5.02	6.72
22	Mizoram	10.00	15.64	12.00	19.63	16.50	21.03
23	Nagaland	10.00	5.46	10.00	15.32	10.70	13.16
24	Odisha	27.33	44.22	20.00	60.15	62.24	109.62
25	Puducherry	0.00	0.00	0.00	0.00	0.00	0.00
26	Punjab	10.00	23.06	5.00	23.89	30.30	56.93
27	Rajasthan	21.72	40.12	15.00	30.88	13.00	42.13
28	Sikkim	6.00	7.90	7.00	7.19	3.21	6.79
29	Tamil Nadu	0.00	25.98	45.00	63.69	20.00	59.03
30	Telangana	20.00	20.47	0.00	8.99	3.00	29.31
31	Tripura	7.43	10.96	10.00	20.24	29.99	32.40
32	Uttar Pradesh	84.13	158.95	38.77	180.84	28.05	80.67
33	Uttarakhand	64.67	66.29	50.00	63.72	44.09	49.45
34	West Bengal	33.69	57.32	52.68	82.56	40.00	77.49
	Other Implementing Agency	**14.69**	**-**	**23.77**		**23.63**	
	Total	**814.86**	**1319.68**	**694.17**	**1375.34**	**791.76**	**1338.77**

Note: Fund utilization includes the Central Share, the State Share, and the unspent balance of the previous year. Funds released represent the Central Share only.

STATEMENT-IV

The State-wise details of Women Elected Representatives (WERs) trained in Own Source Revenue Module

S.No	State/UT Name	2025-26	2026-27 (till 10 July)
1	Andaman And Nicobar Islands	6	-
2	Andhra Pradesh	483	-
3	Arunachal Pradesh	23	-
4	Assam	736	44
5	Bihar	859	-

6	Chhattisgarh	-	-
7	Goa	-	-
8	Gujarat	-	-
9	Haryana	1,428	-
10	Himachal Pradesh	64	-
11	Jammu And Kashmir	-	-
12	Jharkhand	156	-
13	Karnataka	2,236	-
14	Kerala	5	-
15	Ladakh	-	-
16	Lakshadweep	-	-
17	Madhya Pradesh	513	1,881
18	Maharashtra	2,299	217
19	Manipur	-	-
20	Meghalaya	-	-
21	Mizoram	331	-
22	Nagaland	-	-
23	Odisha	718	169
24	Puducherry	-	-
25	Punjab	-	-
26	Rajasthan	95	-
27	Sikkim	85	-
28	Tamil Nadu	1,489	-
29	Telangana	-	3,375
30	The Dadra and Nagar Haveli and Daman and Diu	24	-
31	Tripura	547	-
32	Uttar Pradesh	6,631	-
33	Uttarakhand	-	-
34	West Bengal	1,676	1,808
	Centre level	-	-
	TOTAL	**20,404**	**7,494**

Source: As per Training Management Portal

STATEMENT-V

The details of Women Elected Representatives (WERs) trained in Digital Governance/Literacy						
S.No	**State/UT Name**	**2022-23**	**2023-24**	**2024-25**	**2025-26**	**2026-27 (till 10 July)**
1	Andaman And Nicobar Islands	-	-	91	-	-
2	Andhra Pradesh	-	-	1	7	-
3	Arunachal Pradesh	-	6	-	2	-
4	Assam	-	29	-	2,306	-
5	Bihar	234	1,425	5,853	2,145	-
6	Chhattisgarh	-	314	1	-	-
7	Goa	-	14	130	-	-
8	Gujarat	-	-	-	-	-
9	Haryana	-	-	80	2,048	-
10	Himachal Pradesh	7	116	124	3	-
11	Jammu And Kashmir	-	399	-	-	-
12	Jharkhand	-	-	184	573	-
13	Karnataka	61	2,379	-	-	-
14	Kerala	646	-	9	51	-
15	Ladakh	-	-	-	-	-
16	Lakshadweep	-	-	-	-	-
17	Madhya Pradesh	-	1,275	482	1,817	-
18	Maharashtra	-	9	-	-	-
19	Manipur	-	2	-	-	-
20	Meghalaya	-	-	169	-	-
21	Mizoram	-	-	-	383	220
22	Nagaland	-	-	-	-	-
23	Odisha	-	-	77	178	34
24	Puducherry	-	-	-	-	-
25	Punjab	-	1	-	-	-
26	Rajasthan	-	18	49	55	-

27	Sikkim	-	-	-	46	-
28	Tamil Nadu	-	-	239	-	-
29	Telangana	-	-	-	-	-
30	The Dadra and Nagar Haveli and Daman and Diu	-	-	27	27	-
31	Tripura	5	-	-	-	-
32	Uttar Pradesh	-	-	877	7,529	-
33	Uttarakhand	38,935	5,526	20	-	-
34	West Bengal	3,212	3,144	212	16,669	-
	Centre level	2	2	-	-	-
	TOTAL	**43,102**	**14,659**	**8,625**	**33,839**	**254**

Source: As per Training Management Portal

STATEMENT-VI

State/UT-wise details of trained WERs on Specialized Module as on 10th July 2026

S.No.	States/UTs	Total Participants
1	Andaman And Nicobar Islands	286
2	Andhra Pradesh	5523
3	Arunachal Pradesh	88
4	Assam	3346
5	Bihar	3063
6	Chhattisgarh	2240
7	Goa	31
8	Gujarat	76
9	Haryana	3694
10	Himachal Pradesh	83
11	Jammu And Kashmir	5
12	Jharkhand	25931
13	Karnataka	21291
14	Kerala	962

15	Ladakh	2
16	Lakshadweep	0
17	Madhya Pradesh	28690
18	Maharashtra	10966
19	Manipur	853
20	Meghalaya	4691
21	Mizoram	147
22	Nagaland	81
23	Odisha	3830
24	Puducherry	0
25	Punjab	5054
26	Rajasthan	12599
27	Sikkim	339
28	Tamil Nadu	9679
29	Telangana	11
30	Dadra and Nagar Haveli and Daman and Diu	0
31	Tripura	736
32	Uttar Pradesh	6122
33	Uttarakhand	248
34	West Bengal	2945
	Centre level	4
	TOTAL	**153616**

Source: As per Training Management Portal

REVENUE COLLECTED BY GRAM PANCHAYATS

***334. SHRI TANGELLA UDAY SRINIVAS:**

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

(a) whether the Government has undertaken any assessment or examined any independent findings indicating that the SVAMITVA Scheme, under which

Property Cards have been issued for a large number of rural properties, has significant potential to enhance the own-source revenue and property tax collection of Gram Panchayats, if so, the details thereof;

(b) the details of the own-source revenue collected by Gram Panchayats, including the amount collected through property tax, during the last five years, State/UT-wise;

(c) the details of the number of villages surveyed, Property Cards issued, and Gram Panchayats that have utilised SVAMITVA records for the assessment and collection of property tax, State/UT-wise;

(d) whether the Government has issued any guidelines for the integration of SVAMITVA records with the property tax administration of Gram Panchayats and, if so, the details thereof; and

(e) whether the Government has any proposal to expand the use of SVAMITVA data for strengthening the own-source revenue of Gram Panchayats and, if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a): The main objective of the SVAMITVA Scheme is to provide Record of Rights to property owners in rural inhabited areas. Under the Scheme, rural inhabited land is demarcated using drone survey and Continuously Operating

Reference Stations (CORS) technology to create high accuracy maps of abadi areas of villages. These highly accurate maps help reduce property-related disputes by clearly demarcating property boundaries and creating Record of Rights. The Scheme provides for ground verification and resolution of objections/disputes by the competent State authorities before issuance of Property Cards, ensuring transparency and fair demarcation of properties.

The Ministry of Panchayati Raj has conducted an impact evaluation of the Scheme through IIM Ahmedabad to assess the impact on bank loan uptake. The study found substantial increase in bank loan amounts availed against property cards issued under the SVAMITVA scheme. As on date, as per information available with the ministry, 11,147 loans worth Rs 1,713 Crore have been disbursed based on SVAMITVA property cards (State wise details at **Statement-I**). This Ministry has not conducted any study on the impacts of SVAMITVA scheme on Panchayat's own sources of revenue or Gram Panchayat's property tax, as it is a State subject on which decisions are to be taken by the State Governments.

(b): In accordance with Article 243H of the Constitution of India, the Legislature of a State may, by law, authorize a Panchayat to levy, collect, and appropriate taxes, duties, tolls, fees, etc.

As per the Seventh Schedule of the Constitution of India, Panchayat being "local government" is a State subject and therefore, the Ministry does

not maintain data regarding the own sources of revenue (OSR) and property tax of Panchayats.

(c): As on date, under the SVAMITVA Scheme, drone survey has been completed in 3.30 lakh villages out of 3.38 lakh villages across the country. Further, 3.24 crore Property Cards have been prepared for 1.97 lakh villages, out of which about 2.72 crore Property Cards have been distributed to the property owners. State/UT-wise details are at **Statement-II**. The Ministry does not maintain data on the number of Gram Panchayats that have utilised SVAMITVA records for assessment and collection of property tax, as assessment and collection of property tax are functions of the respective State Governments and Gram Panchayats.

(d) and (e): 'Local Government' being a State subject, this Ministry has not issued any guidelines for the integration of SVAMITVA records with the property tax administration of Gram Panchayats. Further, the Ministry has no separate proposal to expand the use of SVAMITVA data for strengthening the own-source revenue of Gram Panchayats. However, the geospatial data and property records prepared under the SVAMITVA scheme can be utilized at the level of the respective State Governments and Gram Panchayats to strengthen their revenue sources.

STATEMENT-I

State/UT wise bank loan Status

State/UT	No. of Loans	Amount Disbursed (₹ Lakh)
Madhya Pradesh	2202	17,777.37
Rajasthan	8808	1,51,967.83
Maharashtra	37	386.96
Ladakh	9	161.18
Mizoram	19	304.5
J&K	29	397.21
Gujarat	43	373
Total	11,147	1,71,368.05

STATEMENT-II

Property Cards

S.No.	States/Uts	Notified Villages	Drone Flying Completed Villages	Number of villages for which property card prepared	Number of property cards prepared	Number of property cards distributed
1	Andaman & Nicobar Islands	186	186	141	7409	7409
2	Andhra Pradesh	13321	13321	1067	530351	0
3	Arunachal Pradesh	3647	3647	0	0	0
4	Assam	946	946	0	0	0
5	Chhattisgarh	15791	15791	3921	320313	177378
6	Dadra Nagar Haveli & Daman Diu	80	80	75	4397	4397
7	Delhi	31	31	30	8575	0
8	Goa	410	410	410	672646	672646
9	Gujarat	14951	14900	11624	1862759	1271464
10	Haryana	6260	6260	6260	2515646	2515646
11	Himachal Pradesh	15196	14285	364	5419	5395

12	Jammu and Kashmir	4497	4497	2130	81305	81305
13	Jharkhand	757	240	0	0	0
14	Karnataka	27753	26098	5071	1060363	336872
15	Kerala	597	597	0	0	0
16	Ladakh	232	232	225	18788	15623
17	Lakshadweep Islands	10	10	10	13563	13563
18	Madhya Pradesh	43014	43014	40731	6819402	5418319
19	Maharashtra	37819	37729	23657	3970943	3970943
20	Manipur	2555	209	0	0	0
21	Mizoram	568	568	101	14962	1155
22	Odisha	2724	2724	43	3596	3596
23	Puducherry	96	96	92	2801	2801
24	Punjab	12083	10966	386	53591	25994
25	Rajasthan	36,277	35975	17085	1568136	1495974
26	Sikkim	1	1	0	0	0
27	Tamil Nadu	3	3	0	0	0
28	Telangana	5	5	0	0	0
29	Tripura	898	19	898	571783	571783
30	Uttar Pradesh	90573	90573	75424	12031301	10448949
31	Uttarakhand	7441	7441	7441	278229	278229
	Total	**3,38,722**	**3,30,854**	**197186**	**32416278**	**27229538**

HOUSES FOR LANDLESS UNDER PMAY-G

***335. SHRI BENNY BEHANAN:**

SHRI ANTO ANTONY:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the details and total number of rural landless households identified as eligible under the Pradhan Mantri Awas Yojana–Gramin (PMAY-G), State/UT and district-wise;

(b) the details and total number of landless households provided houses and the number of households yet to be provided housing;

(c) the reasons for the delay in allocating houses and the expected timeline for ensuring that the eligible beneficiaries are allocated houses;

(d) the details and total number of incomplete houses under PMAY-G along with the reasons for the delay, State, UT and district-wise; and

(e) whether the Government has taken any steps to monitor the completion of incomplete houses actively, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):

(a): As on 06.08.26, a total of 5.62 lakh rural landless households have been identified as eligible under PMAY-G. The details are given at **Statement- I**.

(b): Landless beneficiaries are accorded priority under PMAY-G. Out of the 5.62 lakh landless beneficiaries, 3.26 lakh households have been provided land/assistance and houses have been sanctioned by the respective States/UTs, while 2.36 lakh households remain to be provided /allotted land by respective States /UTs housing. The State/UT-wise details are given at **Statement-I**.

(c) and (d): The Government has approved the Phase- II of PMAY-G for completing additional 2 crore houses by March 2029.

As on 06.08.2026, a total of 1.05 cr houses have not been completed as against the overall allocated targets. The State, UT and district-wise details, are given at **Statement-II**. The State Governments/UT Administrations are the primary implementing authorities at the ground level. As reported by the States/UT, some of the reasons for delays in completion *inter alia* include the cases of unwillingness of beneficiaries, permanent migration, disputed succession of deceased beneficiaries, delay in allotment of land to landless beneficiaries by the States/UTs, delay in updation of credit confirmation from State IFMIS and at times General/Assembly/ Panchayat elections and unavailability of building materials.

(e): Number of steps have been proactively taken by the Government to accelerate construction of houses in all States/UTs to achieve the targets under PMAY-G. These include timely allocation of targets and release of adequate funds to the States/UTs, Regular review of progress, Monitoring and supervision of the scheme on a Dashboard, Regular Workshops by the Ministry with the States/UTs, Rural Mason Training program, etc.

STATEMENT-I

Beneficiaries under PMAY-G

S.No.	State/UT	Landless Beneficiaries	Provided Land	Yet to be Provided Land
1	Karnataka	1,15,300	2,500	1,12,800
2	Maharashtra	1,75,053	1,21,202	53,851

3	Assam	73,832	41,202	32,630
4	Bihar	23,014	11,729	11,285
5	Gujarat	24,461	18,138	6,323
6	Rajasthan	69,033	63,925	5,108
7	Kerala	5,358	776	4,582
8	Jammu and Kashmir	3,673	498	3,175
9	Odisha	20,191	18,083	2,108
10	Madhya Pradesh	38,490	36,890	1,600
11	West Bengal	5,296	3,720	1,576
12	Andaman and Nicobar	1,038	578	460
13	Meghalaya	908	693	215
14	Chhattisgarh	6,209	6,197	12
15	Jharkhand	63	52	11
	Total	**5,61,919**	**3,26,183**	**2,35,736**

STATEMENT-II

Phase- II of PMAY-G

S.No.	State Name	Target	Sanctioned	Completed	Incomplete against Target
1	ARUNACHAL PRADESH	35,937	35,591	35,591	346
2	ASSAM	29,62,945	29,08,853	23,22,837	6,40,108
3	BIHAR	50,12,752	49,09,826	42,13,690	7,99,062
4	CHHATTISGARH	26,42,224	24,52,164	20,36,053	6,06,171
5	GOA	257	254	243	14
6	GUJARAT	8,39,116	8,29,456	7,20,825	1,18,291
7	HARYANA	1,06,460	76,478	41,272	65,188
8	HIMACHAL PRADESH	1,08,389	97,158	69,654	38,735
9	JAMMU AND KASHMIR	3,41,644	3,34,597	3,26,860	14,784
10	JHARKHAND	20,12,107	19,37,924	16,43,979	3,68,128
11	KERALA	1,13,404	86,574	42,016	71,388
12	MADHYA PRADESH	57,74,572	54,18,955	43,78,398	13,96,174

13	MAHARASHTRA	43,80,522	41,38,877	20,77,447	23,03,075
14	MANIPUR	1,13,550	1,06,812	56,934	56,616
15	MEGHALAYA	1,88,034	1,84,295	1,59,879	28,155
16	MIZORAM	29,967	29,959	25,441	4,526
17	NAGALAND	48,830	48,727	38,168	10,662
18	ODISHA	28,28,739	28,06,651	25,50,609	2,78,130
19	PUNJAB	1,13,911	76,363	55,626	58,285
20	RAJASTHAN	24,93,546	24,32,039	20,44,450	4,49,096
21	SIKKIM	1,399	1,397	1,393	6
22	TAMIL NADU	9,57,825	7,34,017	6,72,770	2,85,055
23	TRIPURA	3,76,913	3,76,173	3,73,941	2,972
24	UTTAR PRADESH	42,77,493	36,55,810	36,43,036	6,34,457
25	UTTARAKHAND	69,755	68,528	68,243	1,512
26	WEST BENGAL	46,69,423	45,69,031	34,20,433	12,48,990
27	ANDAMAN AND NICOBAR	3,424	2,591	1,512	1,912
28	DADRA AND NAGAR HAVELI AND DAMAN AND DIU	11,364	11,364	6,977	4,387
29	LAKSHADWEEP	45	45	45	0
30	ANDHRA PRADESH	3,21,326	2,46,929	90,601	2,30,725
31	KARNATAKA	9,44,140	5,70,878	1,73,464	7,70,676
32	LADAKH	3,004	3,004	3,004	0
	Total	**4,17,83,017**	**3,91,51,320**	**3,12,95,391**	**1,04,87,626**

*District-wise detail of houses is available at https://rhreporting.nic.in/netiay/PhysicalProgressReport/PhysicalProgressRpt.aspx under A2 report.

IMPLEMENTATION OF RURAL DEVELOPMENT SCHEMES

***336. SHRIMATI SUPRIYA SULE:**

SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether the Government has reviewed the implementation of major rural development schemes in Maharashtra like Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Pradhan Mantri Awas Yojana-Gramin (PMAY-G) and Deendayal Antyodaya Yojana-National Rural Livelihoods Mission (DAY-NRLM) during the last three years, if so, the details thereof;

(b) the details and total number of houses sanctioned, completed and employment generated under PMAY-G, Self-Help Groups promoted under DAY-NRLM and financial assistance released in this regard to Maharashtra during the last three years;

(c) whether the Government has identified districts requiring additional support for rural housing, livelihoods, skill development and employment opportunities to promote balanced regional development, if so, the details thereof; and

(d) the steps taken or proposed to be taken by the Government, in coordination with the Government of Maharashtra, to strengthen rural infrastructure, expand livelihood opportunities, empower Self-Help Groups and improve the quality of life of rural households in the State of Maharashtra, district-wise?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):

(a): With a view to ensure effective implementation of the programmes/ schemes

and achievement of desired objectives, the schemes/programmes such as, Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Pradhan Mantri Awas Yojana-Gramin (PMAY-G) and DeendayalAntyodaya Yojana-National Rural Livelihoods Mission (DAY-NRLM) are reviewed from time to time and necessary corrective actions are taken based on the findings. In this direction, Ministry of Rural Development (MoRD) has evolved a comprehensive multi- level and multi format system of review and monitoring of the implementation of rural development schemes. Major review mechanisms include Performance Review Committee Meetings, National Level Monitors (NLMs), Area Officers Schemes, Common Review Mission, Mid-Term Review Programme, Review meetings and Concurrent Evaluation and Impact Assessment Studies.

During the Rashtriya Gramin Vikas Sammelan organized by the Department of Rural Development on 28th and 29thJune, 2026, implementation of major rural development schemes were comprehensively reviewed, including for the State of Maharashtra, in the presence of senior officers and Minsters in charge of Rural Development of States/UTs.

In addition, specific reviews of States/UTs are also undertaken from time to time and action is taken on the basis of their findings.Further, end-to-end digital solutions have also been operationalized under the programmes to ensure ease of implementation, better targeting, effective delivery and improved transparency besides enabling concurrent monitoring /assessment of progress and

effectiveness by the stakeholders concerned on real time basis.

(b): Details of houses sanctioned and completed, person days generated, Self Help Groups (SHGs) formed/promoted and financial assistance released under these programmes during the last three years (FY2023-24 to FY2025-26) in the State of Maharashtra is given below:

i. PMAY-G

Houses Sanctioned	Houses completed	Central Fund released (Rs. in Crore)
27,84,062	7,87,654	11688.72

ii. MGNREGS

Persondays generated (Figure in crore)	No. of Assets created	Central Fund released (Rs. in Crore)
43.4	14,07,512	14981.35

iii. DAY-NRLM

SHG Promoted	Households(HHs) mobilized into SHGs	Central Fund released (Rs. In Crore)
1,19,129	12,50,855	2938.52

(c) and (d): All schemes/programmes including VB-G RAM G, PMAY-G, DAY-NRLM are implemented with the active cooperation of the States/UTs and in accordance with defined schematic guidelines. As per implementation framework of the programmes, respective State Governments including Government of

Maharashtra are responsible for identification of beneficiaries, conceiving of project proposals for infrastructure including roads and sustainable assets, generation of demand for employment etc. including prioritizing the areas/districts, keeping in view the actual requirement of interventions for addressing the rural poverty and improving the quality of life of rural population. Under these programmes, the Government has adopted a multi-dimensional course of action towards improving infrastructural facilities and ensuring equitable dispersal of resources to remove regional disparities through employment generation, imparting of skills, encouraging entrepreneurial activity and providing easy access to financial assistance & credit facilities etc. These measures are collectively contributing towards strengthening rural infrastructure, expanding livelihood opportunities, empowering SHGs and improving the overall quality of life of rural households in the State of Maharashtra.

साइबर वित्तीय धोखाधड़ी पर अंकुश लगाना

***337. श्री रामवीर सिंह बिधुड़ी:**

क्या **गृह** मंत्री यह बताने की कृपा करेंगे कि:

(क) साइबर वित्तीय धोखाधड़ी को रोकने के लिए सरकार द्वारा अब तक क्या कदम उठाए गए हैं और उक्त कदमों से कितनी सफलता मिली है;

(ख) विगत एक वर्ष के दौरान दिल्ली में साइबर वित्तीय धोखाधड़ियों से संबंधित कितने मामले दर्ज हुए हैं और इनमें कुल कितनी धनराशि शामिल है; और

(ग) दिल्ली पुलिस द्वारा विगत एक वर्ष के दौरान कितने धोखेबाजों को गिरफ्तार किया गया है और उक्त धोखेबाजों से कितनी धनराशि वसूल की गई है?

गृह मंत्रालय में राज्य मंत्री (श्री बंडि संजय कुमार):

(क): 'पुलिस' और 'लोक व्यवस्था' भारत के संविधान की सातवीं अनुसूची के अनुसार राज्य के विषय हैं। तदनुसार, राज्य और संघ राज्य क्षेत्र साइबर अपराध की रोकथाम, उनका पता लगाने, जांच और अभियोजन के लिए मुख्य रूप से जिम्मेदार हैं। केंद्र सरकार, गृह मंत्रालय के माध्यम से, साइबर अपराध प्रबंधन और प्रवर्तन क्षमताओं को मजबूत करने के लिए नीतिगत मार्गदर्शन, तकनीकी सहायता, क्षमता निर्माण संबंधी सहायता और वित्तीय संसाधन प्रदान करके राज्यों और संघ राज्य क्षेत्रों के प्रयासों में सहायता करती है।

गृह मंत्रालय ने देश में सभी प्रकार के साइबर अपराधों से समन्वित और व्यापक ढंग से निपटने के लिए एक संबद्ध कार्यालय के रूप में 'भारतीय साइबर अपराध समन्वय केंद्र' (आई4सी) स्थापित किया है।

महिलाओं और बच्चों के प्रति साइबर अपराधों पर विशेष बल देते हुए, सभी प्रकार के साइबर अपराधों से संबंधित घटनाओं की सूचना देने में जनता को समर्थ बनाने हेतु आई4सी के भाग के रूप में 'राष्ट्रीय साइबर अपराध रिपोर्टिंग पोर्टल' (एनसीआरपी) (https://cybercrime.gov.in) शुरू किया गया है।

वित्तीय धोखाधड़ियों की तत्काल सूचना देने और धोखाधड़ी करने वालों के द्वारा निधियों की चोरी को रोकने के लिए वर्ष 2021 में आई4सी के तहत 'नागरिक वित्तीय साइबर धोखाधड़ी रिपोर्टिंग और प्रबंधन प्रणाली' (सीएफसीएफआरएमएस) शुरू की गई है। आई4सी द्वारा संचालित सीएफसीएफआरएमएस के अनुसार, दिनांक 30.06.2026 तक, 32.80 लाख से अधिक शिकायतों में 11,158 करोड़ रुपये से अधिक की राशि को बचाया गया है।

बैंकों/वित्तीय संस्थाओं के सहयोग से आई4सी द्वारा दिनांक 10.09.2024 को साइबर अपराधियों की पहचान की एक संदिग्ध रजिस्ट्री शुरू की गई है। दिनाँक 30.06.2026 तक, बैंकों से प्राप्त 30.48 लाख से अधिक संदिग्ध पहचानकर्ता डेटा और 32.08 लाख लेयर 1 म्युल खातों को संदिग्ध रजिस्ट्री की भाग लेने वाली संस्थाओं के साथ साझा किया गया है और 25,698 करोड़ रुपये के लेनदेन को रोका गया है।

आई4सी में एक अत्याधुनिक साइबर धोखाधड़ी शमन केंद्र (सीएफएमसी) स्थापित किया गया है, जहां प्रमुख बैंकों, वित्तीय मध्यस्थों, भुगतान एग्रीगेटर्स, दूरसंचार सेवा प्रदाताओं, आईटी मध्यस्थों के प्रतिनिधि और राज्यों/संघ राज्य क्षेत्रों की विधि प्रवर्तन एजेंसियों के प्रतिनिधि साइबर अपराध से निपटने के लिए तत्काल कार्रवाई और निर्बाध सहयोग के लिए साथ मिलकर काम कर रहे हैं।

राष्ट्रीय साइबर अपराध रिपोर्टिंग पोर्टल पर सूचित की गई साइबर अपराध की घटनाओं, उन्हें एफआईआर में बदलने और उन पर आगे की कार्रवाई यानी आरोप पत्र दाखिल करने, गिरफ्तारी और शिकायतों के समाधान से जुड़े कार्य राज्य/संघ राज्य क्षेत्र की संबंधित विधि प्रवर्तन एजेंसियों द्वारा कानून के प्रावधानों के अनुसार किए जाते हैं।

केंद्र सरकार ने साइबर अपराध के बारे में और जागरूकता बढ़ाने के लिए कई कदम उठाए हैं, जिनमें अन्य बातों के साथ-साथ कॉलर ट्यून अभियान, एसएमएस के माध्यम से संदेशों का प्रसार, आई4सी सोशल मीडिया अकाउंट जैसे कि एक्स (पूर्व में ट्विटर) (@CyberDost), फेसबुक (CyberDostI4C), इंस्टाग्राम (CyberDostI4C), टेलीग्राम (cyberdosti4c) के माध्यम से संदेश प्रसारित करना, एसएमएस अभियान, टीवी अभियान, रेडियो अभियान, स्कूल अभियान, सिनेमा हॉल में विज्ञापन, सेलिब्रिटी एंडोर्समेंट, आईपीएल अभियान, राज्यों/संघ राज्य-क्षेत्रों के सहयोग से साइबर सुरक्षा एवं संरक्षा जागरूकता सप्ताह का आयोजन करना, मेट्रो स्टेशनों, रेलवे स्टेशनों और हवाई अड्डों पर डिजिटल प्रदर्शनी (Displays) आदि शामिल हैं।

(ख) और (ग): दिल्ली पुलिस ने सूचित किया है कि वर्ष 2025 के दौरान, दिल्ली में रिपोर्ट किए गए साइबर वित्तीय धोखाधड़ी के मामलों की कुल संख्या 4003 है, गिरफ्तार किए गए व्यक्तियों की संख्या 3544 है, नागरिकों द्वारा रिपोर्ट की गई राशि 849.80 करोड़ रुपये है और बरामद की गई राशि 112.76 करोड़ रुपये है।

स्टील अथॉरिटी ऑफ इंडिया लिमिटेड में औद्योगिक संबंध संहिता 2026 का कार्यान्वयन

***338. श्री दुलू महतोः**

श्री अभय कुमार सिन्हाः

क्या **इस्पात** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या स्टील अथॉरिटी ऑफ इंडिया लिमिटेड (सेल) और इसकी सहायक विनिर्माण इकाइयों के कॉरपोरेट स्तर पर सरकार द्वारा अधिसूचित औद्योगिक संबंध संहिता, 2026 का पूर्ण कार्यान्वयन सुनिश्चित करने के लिए कोई नीतिगत ढांचा तैयार किया गया है;

(ख) यदि हां, तो उक्त सांविधिक संहिता के उपबंधों के अनुपालन में 'सेल' के प्रबंधन द्वारा अब तक की गई प्रशासनिक प्रगति का बिंदुवार ब्यौरा क्या है;

(ग) क्या नई संहिता के अंतर्गत 'सेल' के स्तर पर इस्पात संबंधी मौजूदा राष्ट्रीय संयुक्त समिति के स्थान पर एक कार्य समिति गठित करने का कोई प्रस्ताव विचाराधीन है; और

(घ) यदि हां, तो कॉरपोरेट और इकाई स्तर पर उक्त कार्य समिति के गठन का कार्य कब तक पूरा होने की संभावना है और इस संबंध में की गई प्रारंभिक कार्रवाई का ब्यौरा क्या है?

भारी उद्योग मंत्री; तथा इस्पात मंत्री (श्री एच. डी. कुमारास्वामी):

(क) से (घ): भारत सरकार ने चार श्रम संहिताएं, नामत: मजदूरी संहिता, 2019, औद्योगिक संबंध संहिता, 2020, सामाजिक सुरक्षा संहिता, 2020 और उपजीविकाजन्य सुरक्षा, स्वास्थ्य और

कार्यदशा (ओएसएच एंड डब्ल्यूसी) संहिता, 2020 लागू की हैं, जो दिनांक 21 नवंबर, 2025 से प्रभावी हैं। इन संहिताओं के अंतर्गत केंद्रीय नियम दिनांक 8 मई, 2026 को अधिसूचित किए गए हैं। स्टील अथॉरिटी ऑफ इंडिया लिमिटेड (सेल), केंद्रीय सार्वजनिक क्षेत्र के उद्यम (सीपीएसई) संबंधित श्रम प्राधिकरणों के परामर्श से श्रम संहिताओं और उनके अंतर्गत केंद्रीय नियमों के प्रावधानों का अनुपालन करने के लिए कार्रवाई कर रहा है।

प्रधान मंत्री आवास योजना-ग्रामीण के अंतर्गत वित्तीय सहायता

***339. श्री राहुल कस्वां:**

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने विशेषकर निर्माण सामग्री, श्रम और परिवहन की लागत में वृद्धि के दृष्टिगत प्रधान मंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) के अंतर्गत प्रदान की जाने वाली वित्तीय सहायता की पर्याप्तता का पुन: मूल्यांकन किया है और यदि हां, तो इसके मुख्य निष्कर्ष क्या रहे;

(ख) क्या सरकार ने इस योजना के अंतर्गत निर्मित आवासों की गुणवत्ता, उनके पूरा होने, वास्तविक उपयोग और लाभार्थियों की संतुष्टि के संबंध में कोई स्वतंत्र मूल्यांकन किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार का विचार इस योजना के अंतर्गत आवासों के निर्माण में जलवायु-अनुकूल आवास डिजाइन, ऊर्जा दक्षता, वर्षा जल संचयन, सौर ऊर्जा और दिव्यांगजन-अनुकूल सुविधाओं को बढ़ावा देने के लिए दिशा-निर्देश जारी करने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या सरकार का विचार इस योजना के अंतर्गत पात्र और वंचित परिवारों की पहचान करने के

लिए सामाजिक-आर्थिक आंकड़ों को अद्यतन करने और डिजिटल सत्यापन के लिए एक नया तंत्र विकसित करने का है; और

(ङ) यदि हां, तो तत्संबंधी प्रमुख प्रावधान क्या हैं और इस संबंध में क्या अनुमानित समय-सीमा निर्धारित की गई है?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क): प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) के अंतर्गत लाभार्थियों के लिए अनुमोदित इकाई लागत के अनुसार प्रदान की जाने वाली इकाई सहायता के अतिरिक्त, मनरेगा योजना/वीबी जी-राम जी के साथ अभिसरण के माध्यम से प्रत्येक पीएमएवाई-जी लाभार्थी को उनके आवास के निर्माण हेतु प्रचलित मजदूरी दरों पर, स्वीकृत योजना मानकों के अंतर्गत निर्धारित श्रमदिवसों का अकुशल मजदूरी रोजगार प्रदान करने का भी प्रावधान है। शौचालय निर्माण हेतु स्वच्छ भारत मिशन-ग्रामीण (एसबीएम-जी), मनरेगा योजना/वीबी जी-राम जी अथवा किसी अन्य विशेष वित्तपोषण स्रोत के माध्यम से 12,000 रुपये की सहायता भी प्रदान की जाती है। कुछ राज्य/संघ राज्य क्षेत्र आवास निर्माण हेतु पीएमएवाई-जी लाभार्थियों को इकाई सहायता के अतिरिक्त टॉप-अप वित्तीय सहायता भी प्रदान करते हैं। अधिक से अधिक परिवार इसकी लागत को वहन कर सके इसके लिए इस योजना में लागत और पर्यावरणीय प्रभाव में कमी लाने हेतु राज्य-विशिष्ट आवास डिजाइनों को शामिल किया गया है तथा स्थानीय सामग्री के उपयोग को प्रोत्साहित किया जाता है।

(ख:) राष्ट्रीय लोक वित्त एवं नीति संस्थान (एनआईपीएफपी), राष्ट्रीय ग्रामीण विकास एवं पंचायती राज संस्थान (एनआईआरडी एंड पीआर), राष्ट्रीय भारत परिवर्तन संस्थान (नीति आयोग) और भारतीय प्रबंधन संस्थान-अहमदाबाद (आईआईएम-ए) जैसी एजेंसियों द्वारा पीएमएवाई-जी के प्रभावों के संबंध में कई मूल्यांकन किए गए हैं, जिनमें नवीनतम अध्ययन आईआईएम-ए द्वारा किया गया है। सभी अध्ययनों में सामान्य रूप से आवास एवं जीवन गुणवत्ता पर सकारात्मक प्रभाव की सूचना दी गई

है।

इस मंत्रालय ने 12 राज्यों/संघ राज्य क्षेत्रों में पीएमएवाई-जी का निष्पक्ष मूल्यांकन कराने हेतु आईआईएम-ए को नियुक्त किया गया था। इस अध्ययन (2026) में पाया गया कि पीएमएवाई-जी ने बेहतर आवास सुरक्षा, बेहतर स्वच्छता, बेहतर स्वास्थ्य परिणामों, अधिक घरेलू आय एवं बचत, आवासहीनता तथा मजबूरीवश प्रवासन में कमी और अधिक वित्तीय समावेशन के माध्यम से ग्रामीण परिवारों के जीवन स्तर में उल्लेखनीय सुधार हुआ है। इस मूल्यांकन में लाभार्थियों की गरिमा, जीवन की गुणवत्ता तथा समग्र सामाजिक-आर्थिक कल्याण पर भी सकारात्मक प्रभाव देखे गए।

(ग): पीएमएवाई-जी के अंतर्गत, आवास का निर्माण लाभार्थी द्वारा स्वयं अथवा उसकी देखरेख में किया जाता है। इसके अतिरिक्त, पीएमएवाई-जी के दिशानिर्देशों के अनुसार, राज्य/संघ राज्य क्षेत्र लाभार्थियों को स्थानीय जलवायु परिस्थितियों के अनुरूप, उपयुक्त स्थानीय सामग्री एवं प्रौद्योगिकी का उपयोग करते हुए, उनके निवास क्षेत्र हेतु उपयुक्त आवास डिजाइनों का एक संग्रह प्रदान करते हैं। मूल आवास डिजाइन में स्वच्छतापूर्वक भोजन पकाने, शौचालय एवं स्नानघर हेतु विशेष स्थान भी शामिल है। छत एवं दीवार इतनी मजबूत होनी चाहिए कि वह उस स्थान की जलवायु परिस्थितियों को सहन कर सके जहां लाभार्थी निवास करता है, तथा (जहां आवश्यक हो) भूकंप, चक्रवात, बाढ़ आदि को सहन करने हेतु आपदा प्रतिरोधी विशेषताओं को शामिल करे। यह भी वांछनीय है कि आवास डिजाइन में निम्नलिखित विशेषताएं शामिल हों, जिन्हें बाद में संसाधन उपलब्धता के अनुसार लाभार्थी द्वारा जोड़ा जा सकता है:-

(क) आजीविका कार्यकलापों हेतु पर्याप्त स्थान

(ख) वर्षा जल संचयन प्रणाली

(ग) एक बरामदा

(घ) दिव्यांगजन व्यक्ति वाले परिवारों के सुगम आवागमन हेतु रैंप आदि जैसी बाधा-मुक्त डिजाइन।

ग्रामीण विकास मंत्रालय ने ग्रामीण आवास टाइपोलॉजी की एक संग्रह पुस्तिका "पहल" प्रकाशित की है, जो पीएमएवाई-जी की कार्यक्रम वेबसाइट पर उपलब्ध है। मंत्रालय ने आवास ऐप के माध्यम से लाभार्थी को आदर्श आवास डिजाइन की सिफारिश करने हेतु पहल को डिजिटाइज किया है। मंत्रालय ने आवास सखी नामक एक मोबाइल एप्लिकेशन भी विकसित की है। इस ऐप के माध्यम से लाभार्थियों को आवास डिजाइन टाइपोलॉजी, स्थानीय रूप से उपलब्ध बीआईएस प्रमाणित निर्माण सामग्री एवं ग्रामीण राजमिस्त्रियों की उपलब्धता से संबंधित जानकारी भी प्रदान की जाती है।

(घ) और (ङ): अतिरिक्त पात्र परिवारों की पहचान हेतु, भारत सरकार ने संशोधित बहिष्करण मानकों के साथ ईकेवाईसी चेहरा आधारित प्रमाणीकरण का उपयोग करते हुए राज्यों/संघ राज्य क्षेत्रों द्वारा आवास+ 2024 परिवार सर्वेक्षण कराए जाने हेतु आवास+ 2024 मोबाइल ऐप शुरू किया है। आवास+ 2024 मोबाइल एप्लिकेशन प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) के अंतर्गत विशेष रूप से डिजाइन किया गया एक विशिष्ट ऐप है, जिसमें निम्नलिखित विशेषताएं हैं:-

i. पूर्व-पंजीकृत सर्वेक्षकों के माध्यम से सहायता प्राप्त सर्वेक्षण,

ii. सर्वेक्षकों द्वारा सत्यापित की जाने वाली "स्वयं-सर्वेक्षण" सुविधा

iii. आवास टाइपोलॉजी का चयन,

iv. आधार आधारित ई-केवाईसी चेहरा प्रमाणीकरण,

v. परिवार के डेटा का संग्रहण, मौजूदा आवास की दशा, समयांकित एवं जियो-टैग किए गए मौजूदा आवास तथा प्रस्तावित निर्माण स्थल के फोटो संग्रहण,

vi. यह ऐप ऑनलाइन के साथ-साथ ऑफलाइन मोड में भी कार्य करता है।

आवास+ 2024 परिवार सर्वेक्षण दिनांक 27 दिसंबर 2024 को 31 मार्च 2025 की प्रारंभिक समय-सीमा के साथ आरंभ किया गया था। यह प्रारंभिक समय-सीमा सभी राज्यों/संघ राज्य क्षेत्रों के लिए 30 अप्रैल 2025 तथा 15 मई 2025 तक बढ़ाई गई। इसके पश्चात, जिन राज्यों/संघ राज्य क्षेत्रों ने

समय-सीमा बढ़ाने का अनुरोध किया, उन्हें सर्वेक्षण कार्य पूरा करने हेतु अतिरिक्त समय दिया गया। वर्तमान में, असम एवं पश्चिम बंगाल राज्यों को छोड़कर सभी राज्यों/संघ राज्य क्षेत्रों में परिवार सर्वेक्षण पूरा हो चुका है।

CROP DAMAGE DUE TO FLOODS

***340. SHRI ABU TAHER KHAN:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the estimated crop loss due to floods and heavy rains in West Bengal in the current year;

(b) the compensation provided to farmers under Pradhan Mantri Fasal Bima Yojana (PMFBY) and the relief provided under National Disaster Response Fund (NDRF); and

(c) the steps taken to ensure timely procurement of paddy and MSP and to provide interest free loans to farmers?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):

(a) and (b): As per the National Policy on Disaster Management (NPDM), the State Government is primarily responsible for providing necessary relief measures on ground level in the wake of notified calamities. The State Governments undertake relief measures in the wake of natural calamities from funds available in the form of the State Disaster Response Fund (SDRF) in accordance with the Government of

India approved items and norms. Additional financial assistance, over and above SDRF, is considered from the National Disaster Response Fund (NDRF), as per laid down procedure, in case of disaster of 'severe nature', which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT) and a memorandum submitted by the State for financial assistance from NDRF. The financial assistance provided under SDRF and NDRF is by way of relief and not for compensation of losses suffered/ claimed.

The data regarding crop losses due to any disasters is not maintained centrally. However, as reported by the State Government of West Bengal 494 hectares crop area is affected due to various hydro-meteorological disasters during 2026-27 (as on 02.08.2026).

For the financial year 2026-27, the State Government of West Bengal is allocated an amount of Rs.1326.00 crore (Rs.994.50 crore Central share + Rs.331.50 crore State share) under SDRF. Further, an opening balance of Rs.5321.93 crore has been stated to be available as on 1st April, 2026 by the Accountant General of West Bengal in SDRF account of the State.

Government has introduced yield based Pradhan Mantri Fasal Bima Yojana (PMFBY) and weather index based Restructured Weather Based Crop Insurance Scheme (RWBCIS) from Kharif 2016 to provide financial support to farmers suffering crop loss/damage arising out of natural calamities, adverse weather incidence and to stabilize the income of farmers etc.

The Scheme is voluntary for States/UTs as well as farmers. Under the provisions of PMFBY, it is the prerogative of the State Government to notify the districts and crops for implementation of the Scheme. The Government of West Bengal had opted out of the implementation of PMFBY/RWBCIS from Kharif 2019 onwards. However, the State Government has decided to implement PMFBY in the State with effect from Kharif 2026, hence no data available for current season.

(c): State Government agencies and Food Corporation of India (FCI) procure wheat and paddy conforming to prescribed FAQ specifications at MSP for Central Pool so as to ensure remunerative prices to farmers and prevent distress sale. However, if farmers get better prices in open market vis-à-vis MSP, they are free to sell their produce outside Government procurement operations. Presence of Government Agencies ensures prevention of distress sale of grains by the farmers. Adequate number of purchase centres are established in order to facilitate procurement and wide publicity is undertaken to inform the farmers.

State procurement portals have now been unified into Central Foodgrains Procurement Portal (CFPP) for monitoring and decision making by Central Government Direct Benefit Transfer (DBT) of MSP has been implemented across the country. DBT eliminates purchase from fictitious bogus farmers, reduces diversion and duplication of payment as payment is made directly to farmer's bank account. States have developed online procurement systems bringing in better efficiency. PCSAP (Procurement Center Smart- Assessment Platform): a data-

driven online platform which evaluates grain procurement centres across India on key parameters and aids in improving the facilities present at PCs for farmers, has been implemented in procuring States.

The Government is implementing a 100% centrally funded Central Sector Scheme known as the Modified Interest Subvention Scheme (MISS) across various States and UTs in pan India. This scheme aims to provide easy and affordable credit to all farmers for meeting their working capital needs of various agriculture and allied sector activities upto a limit of Rs. 3.00 lakh on loan taken through Kisan Credit Card (KCC) at an effective interest rate of 4%.

As on March 31, 2026, the state has 26,65,570 operative KCC accounts with an outstanding amount of Rs.13,758 crores, indicating a strong reliance on institutional credit. Under the saturation campaign since June 2026, West Bengal has received 15,241 fresh KCC applications as on 7th August 2026. Out of these, 14,484 applications have been sanctioned.

———

(ii) Unstarred Question Nos. 3681 to 3910

MULTI SECTOR DEVELOPMENT SCHEME

3681. ADV K. FRANCIS GEORGE:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Ministry has received any proposal for establishing specialized, multi-sector developmental schemes tailored to assist vulnerable and marginalized traditional communities facing displacement from extreme coastal and river erosion in the State of Kerala, if so, the details thereof;

(b) whether central funds will be routed to build dedicated transit homes and provide permanent livelihood resettlement solutions for these marginalized groups, if so, the details thereof;

(c) the total population of traditional fishing and coastal working communities officially classified as displaced due to extreme climate vulnerabilities;

(d) whether the Ministry provides low-interest institutional credit to help these displaced groups to set up replacement cooperative business units; and

(e) if so, the details of inter-departmental steps taken to ensure that education and basic healthcare accessibility are sustained during community resettlement phases?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a): No such proposal has been received in the Ministry.

(b): Does not arise in view of the (a) above.

(c): No such information is available in the Ministry.

(d) and (e): Does not arise in view of the (c) above.

IMPLEMENTATION OF VB-G RAM-G IN PUNJAB

3682. DR. AMAR SINGH:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether the Government has notified the implementation of Viksit Bharat Guarantee for Rojgar and Aajeevika Mission (VB-G RAM-G) in Punjab with effect from 1 July 2026, if so, the key features of the scheme;

(b) whether the Government has taken note that, as per its own data, very few workers in Punjab received the full 100 days of guaranteed employment under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), if so, the details thereof and the steps taken to ensure that eligible workers receive the promised number of workdays under VB-G RAM G; and

(c) the quantum of pending labour wage payments and material payments due to Punjab under MGNREGS/VB-G RAM G along with the timeline for their release as on 1 July 2026?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI KAMLESH PASWAN):

(a): Consequent upon enactment of Viksit Bharat–Guarantee for Rozgar and Aajeevika Mission (Gramin) (VB-G RAM G), Act 2025, the VB-G RAM G scheme has been successfully implemented in rural areas of the entire country with effect from 1st July, 2026. All States and Union Territories including Punjab have

notified the Scheme and have started works under VB-G RAM G by providing employment to the willing households as per the provisions of the Act. The transition from Mahatma Gandhi NREGA to VB-G RAM G has been smooth, seamless and worker-centric. Over 9.69 Crore person days have been generated in approximately within a month of the rollout of the scheme in the country. The brief features of the VB-G RAM G Scheme are given at **Statement**.

(b): While the responsibility of implementation of the Scheme is vested with the concerned States/UTs, the Ministry closely monitors the implementation of the scheme and provides necessary support to States to ensure that all eligible rural households are able to avail the employment as per their demand. In case of Punjab 99.71 % of workers were offered employment against their demand in FY 2025-26. Under the VB-G RAM G Scheme statutory guarantee for employment has further been strengthened by increasing the guaranteed days of wage employment up to 125 days against 100 days available under Mahatma Gandhi NREGS. In order to ensure that workers are provided employment against their demand, States/UTs have been advised to maintain adequate shelf of works, undertake advance planning and make workers aware about their rights.

(c): Under Mahatma Gandhi NREGS, the wage payments are directly credited by the Central Government to the accounts of the beneficiaries through Direct Benefit Transfer protocol. At the beginning of each financial year, admissible pending liabilities of the previous years, if any, are duly reimbursed by the

Government of India. Accordingly, all due and admissible pending wage liabilities upto FY 2025-26 have already been cleared.

With regard to Material components, States/UTs are required to furnish fund release proposals to the Government of India. The Central Government releases funds periodically in two tranches with each tranche consisting of one or more instalments, keeping in view the “agreed to” Labour Budget, demand for works, opening balance, pace of utilization of funds, pending liabilities, overall performance and subject to submission of relevant documents by the States/UTs. During the current financial year 2026-27 (as on 05.08.2026), Rs. 245.97 crore (including Rs.167.86 crore for Wage & Rs. 67.31 crore for Material Component) have been released to the State of Punjab under the Mahatma Gandhi NREGS. With regard to VB- G RAM G Scheme it is stated that an Interim Allocation of Rs. 1331.61 crore has been made as Central Share for financial year 2026-27 for the period between 01.07.2026 to 31.03.2027 to the State of Punjab. Subsequently, Mother Sanctions amounting to Rs. 439.80 crore have been issued as first instalment for various components based on the proposal received from the State.

The pending liability under the Wage & Material components under Mahatma Gandhi NREGS stands at Rs. 0.29 crore and Rs.178.52 crore respectively. All States/UTs including Punjab have been requested to submit proposals for pending liabilities, if any for previous financial years to enable this Department to examine the same and release all eligible payments expeditiously.

STATEMENT

The features of the VB-G RAM G Act, 2025

1. Enhanced livelihood guarantee: The principal objective is to align rural development with Viksit Bharat @ 2047 by strengthening the livelihood guarantee framework through 125 days of wage employment per financial year for rural households whose adult members volunteer for unskilled manual work.

2. Viksit Gram Panchayat Plan (VGPP) based planning: Planning will be undertaken through Viksit Gram Panchayat Plans, prepared by Gram Panchayats through Gram Sabha and integrated with national spatial planning systems, while factoring in varying local developmental needs.

3. Four Priority Thematic Areas

(i) Water security: Water related works such as conservation structures, irrigation support, groundwater recharge, rejuvenation of water bodies, watershed development and afforestation will strengthen water security across rural regions.

(ii) Core rural infrastructure: Essential civic, social and service delivery assets like rural roads, public buildings, school infrastructure, sanitation systems, renewable energy facilities and housing work under Central Government schemes will ensure better basic amenities and improved access to services.

(iii) Livelihood related infrastructure: Productive assets for agriculture, livestock,

fisheries, storage, markets, skill development, and circular economy models will support sustainable livelihoods, value addition, and diversified rural income opportunities.

(iv) Special works for extreme weather events: Disaster preparedness and climate adaptation works such as shelters, embankments, flood management structures, rehabilitation works, and forest fire management will help create climate-resilient villages.

4. Convergence and Saturation based Approach: To translate this vision into practice, the Act adopts a convergence and saturation-based approach that brings together complementary Government schemes within a single, coherent rural development architecture.

5. Modern, Technology enabled Governance: The Act establishes a modern, transparent and technology enabled governance architecture to ensure effective implementation, accountability and high integrity service delivery. Biometric authentication, spatial technology enabled planning, mobile and dashboard-based monitoring, weekly public disclosure systems and a strengthened Social Audit mechanism will contribute in ensuring transparency and accountability.

6. Securing peak agricultural seasons: States has been empowered to notify in advance, a period aggregating to 60 days in a financial year covering peak sowing and harvesting season during which works under the Act will not be undertaken, facilitating availability of sufficient farm labour during critical times.

7. Centrally Sponsored Scheme: It is a Centrally Sponsored Scheme with shared responsibilities between the Centre and States.

8. Normative Allocation: To promote inclusive growth and equitable distribution of financial resources in a fair manner, the Central Government will make Normative Allocation to each State based on objective parameters prescribed in the Rules. States will ensure transparent and need-based intra-state distribution of funds across districts and gram panchayats, taking into account the category of the panchayats and local developmental needs, thereby strengthening equity, transparency and accountability.

9. Special relaxations: During natural calamities or extraordinary circumstances, the Central Government may make temporary relaxations for timely response and relief.

10. Institutional Oversight: The Central Gramin Rozgar Guarantee Council and the State Gramin Rozgar Guarantee Councils will be responsible for review, monitoring and effective implementation of the provisions of the legislation in their respective areas. Steering committees at Central and State Level will be responsible to give recommendations on matters concerning normative allocations, convergence etc.

ELECTRIC VEHICLE CHARGING STATIONS AT PETROL PUMPS IN TIRUCHIRAPPALLI

3683. SHRI DURAI VAIKO:

Will the Minister **of HEAVY INDUSTRIES** be pleased to stat**e:**

(a) whether the Government has any proposal to increase the number of Electric Vehicle (EV) charging stations at petrol pumps in Tiruchirappalli district, Tamil Nadu, in view of the growing adoption of electric vehicles;

(b) the details of number of EV charging stations presently functioning at petrol pumps in Tiruchirappalli district and the number proposed to be established during the next three years;

(c) whether the Government is providing any financial assistance or incentives to Oil Marketing Companies and private fuel retail outlets for establishing EV charging infrastructure;

(d) whether the Government proposes to encourage the installation of fast-charging stations at all major petrol pumps along National Highways and urban areas in Tiruchirappalli to improve EV accessibility; and

(e) if so, the details thereof including the timeline for implementation?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHIRAJU SRINIVASA VARMA):

(a) to (e): Setting up of a charging station is an unlicensed activity and private

players can install EVCS as per Ministry of Power (MoP) Guidelines of September 17, 2024. Further, as per information received from the three OMCs namely BPCL, IOCL and HPCL, a total of 79 EVPCS have been installed in Tiruchirappalli district of Tamil Nadu under the FAME-II scheme out of which, 69 EVPCS are operational as on 01.08.2026.

Further, Rs.2,000 crore has been allocated under the PM E-DRIVE Scheme for the deployment of fast EVPCS on a pan India basis, including major petrol pumps along National Highways and urban areas. As on 31.07.2026, proposals from 10 states namely UP, Rajasthan, Gujarat, AP, Telangana, Kerala, Karnataka, Tamil Nadu, Delhi and Odisha and the three OMCs namely BPCL, IOCL and HPCL have been approved under the PM E-DRIVE scheme for deployment of 7,254 EV chargers. As per inputs received from BHEL, these 3 OMCs have not submitted any proposal to increase the number of Electric Vehicle (EV) charging stations at petrol pumps in Tiruchirappalli district, Tamil Nadu under the PM E-DRIVE scheme.

The timeline for the implementation of the PM E-DRIVE scheme is up to 31.03.2028.

मखाना उत्पादकों को सहायता

3684. श्री दिनेश चंद्र यादवः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) घोषित केंद्रीय बजट 2025-26 में बिहार में मखाना बोर्ड की स्थापना की वर्तमान स्थिति क्या

है और इसके गठन के लिए अब तक क्या कार्रवाई की गई है;

(ख) मखाना बोर्ड की प्रशासनिक संरचना, इसके कामकाज से जुड़े मंत्रालय/विभाग या एजेंसी का ब्यौरा तथा इसकी संगठनात्मक संरचना क्या है;

(ग) क्या मखाना बोर्ड के माध्यम से मखाना उत्पादकों को गुणवत्तापूर्ण बीज, वैज्ञानिक उत्पादन तकनीक, प्रशिक्षण, प्रसंस्करण और मूल्य संवर्धन, भंडारण, विपणन, निर्यात संवर्धन, किसान उत्पादक संगठनों (एफपीओ) को बढ़ावा, वित्तीय सहायता और अन्य सरकारी योजनाओं के लाभ प्रदान किए जा रहे हैं और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(घ) मखाना बोर्ड के संबंध में स्वीकृत बजट, समय-सीमा, अब तक हुई प्रगति और लाभान्वित किसानों की संख्या का राज्य-वार और जिला-वार ब्यौरा तथा इस संबंध में प्राप्त उपलब्धियां क्या हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री रामनाथ ठाकुर):

(क): बिहार में राष्ट्रीय मखाना बोर्ड का गठन मखाना के उत्पादन, प्रसंस्करण, मूल्यवर्धन, विपणन और निर्यात को बढ़ावा देने के उद्देश्य से दिनांक 14.09.2025 को किया गया था।

मखाना क्षेत्र के समग्र विकास में सहायता के लिए दिनांक 14.09.2025 को ₹476.03 करोड़ के परिव्यय के साथ मखाना विकास के लिए केंद्रीय क्षेत्र की योजना को मंज़ूरी दी गई थी। इस योजना के तहत, राष्ट्रीय मखाना बोर्ड अनुमोदित वार्षिक कार्य-योजना (एएपी) के आधार पर राज्यों को वित्तीय सहायता जारी करता है।

(ख): राष्ट्रीय मखाना बोर्ड, कृषि एवं किसान कल्याण मंत्रालय के कृषि एवं किसान कल्याण विभाग के प्रशासनिक नियंत्रण में कार्य करता है। राष्ट्रीय मखाना बोर्ड की संरचना का ब्यौरा **विवरण-I** में दिया गया है।

(ग): यह योजना मखाना किसानों और किसान उत्पादक संगठनों (एफपीओ) को उत्पादन और

उत्पादकता वृद्धि (क्षेत्रफल विस्तार, बीज उत्पादन), फसलोपरांत प्रबंधन, प्रसंस्करण और मूल्यवर्धन, अनुसंधान एवं विकास, निर्यात संवर्धन, बाजार एवं ब्रांड विकास, विस्तार गतिविधियों और क्षमता निर्माण के लिए सहायता प्रदान करती है।

(घ): केंद्रीय क्षेत्र की मखाना विकास योजना के तहत, वर्ष 2025-26 के लिए 30 करोड़ रुपए और वर्ष 2026-27 के लिए 90 करोड़ रुपए स्वीकृत किए गए। केंद्रीय क्षेत्र की मखाना विकास योजना के तहत राज्यों को स्वीकृत बजट का ब्यौरा **विवरण-II** में दिया गया है।

इस योजना के अंतर्गत, राज्यों में 1,010 हेक्टेयर अतिरिक्त क्षेत्र को मखाना की खेती के अंतर्गत लाया गया है, जबकि 73 हेक्टेयर को बीज उत्पादन कार्यक्रम के अंतर्गत लाया गया है। कृषि एवं किसान कल्याण विभाग (डीएएंडएफडब्ल्यू) की बागवानी सांख्यिकी इकाई के अंतिम अनुमानों के अनुसार, भारत में मखाना का उत्पादन वर्ष 2024-25 में 2.03 मीट्रिक टन प्रति हेक्टेयर की औसत उत्पादकता के साथ 63,910 मीट्रिक टन से बढ़कर वर्ष 2025-26 में (द्वितीय अग्रिम अनुमान) 2.34 मीट्रिक टन प्रति हेक्टेयर की औसत उत्पादकता के साथ 80,590 मीट्रिक टन हो गया।

मखाना की उन्नत उत्पादन तकनीकों को प्रदर्शित करने के लिए कुल 89 फ्रंट लाइन डेमोंस्ट्रेशन (एफएलडी) आयोजित किए गए। राज्य कृषि विश्वविद्यालयों (एसएयू), केंद्रीय कृषि विश्वविद्यालयों (सीएयू), भारतीय कृषि अनुसंधान परिषद (आईसीएआर) संस्थानों आदि में आयोजित सेमिनारों, एक्सपोजर विजिट और प्रशिक्षण कार्यक्रमों के माध्यम से किसानों का क्षमता निर्माण किया गया। वर्ष 2025-26 के दौरान इस योजना से लाभान्वित होने वाले किसानों की राज्यवार और जिलावार संख्या **विवरण-III** में दी गई है।

विवरण-I

राष्ट्रीय मखाना बोर्ड की संरचना

I. अध्यक्ष;

II. कृषि और किसान कल्याण, ग्रामीण विकास, वाणिज्य और उद्योग, खाद्य प्रसंस्करण उद्योग और सूक्ष्म, लघु और मध्यम उद्यमों से संबंधित केंद्र सरकार के मंत्रालयों/ विभागों का प्रतिनिधित्व करने के लिए पांच सदस्य;

III. कृषि उत्पादन आयुक्त/ प्रधान सचिव कृषि, बिहार और अन्य मखाना उत्पादक राज्यों से रोटेशन के आधार पर दो अधिकारी;

IV. मखाना उत्पादकों का प्रतिनिधित्व करने के लिए तीन सदस्य (केंद्र सरकार द्वारा नामित);

V. मखाना प्रसंस्करणकर्ताओं/ निर्यातकों का प्रतिनिधित्व करने के लिए दो सदस्य (केंद्र सरकार द्वारा नामित);

VI. निदेशक, आईसीएआर-राष्ट्रीय मखाना अनुसंधान केंद्र, दरभंगा (बिहार);

VII. निदेशक, राष्ट्रीय खाद्य प्रौद्योगिकी, उद्यमिता एवं प्रबंधन संस्थान (निफ्टेम) या उनके नामित व्यक्ति;

VIII. निदेशक, आईसीएआर- केंद्रीय कटाई-उपरान्त अभियांत्रिकी एवं प्रौद्योगिकी संस्थान (सीआईपीएचईटी), लुधियाना (पंजाब);

IX. अध्यक्ष, राष्ट्रीय कृषि एवं ग्रामीण विकास बैंक (नाबार्ड) या उनके नामित व्यक्ति;

X. बिहार कृषि विश्वविद्यालय (बीएयू), सबौर, भागलपुर के कुलपति या नामित व्यक्ति; और

XI. राष्ट्रीय मखाना बोर्ड के सचिव।

<u>विवरण- II</u>

मखाना विकास के लिए केंद्रीय क्षेत्र योजना के तहत राज्यों को स्वीकृत बजट

(करोड़ रुपए में)

क्र.सं.	राज्य	वर्ष 2025-26	वर्ष 2026-27
		स्वीकृत बजट	स्वीकृत बजट
1.	बिहार	16.49	52.10

2.	छत्तीसगढ़	1.78	4.11
3.	मणिपुर	2.18	3.15
4.	असम	1.05	2.00
5.	मध्य प्रदेश	1.43	2.19
6.	उत्तर प्रदेश	2.65	10.15
7.	उत्तराखंड	0.50	1.00
8.	जम्मू और कश्मीर	0.41	0.99
9.	पश्चिम बंगाल	-	0.88
10.	झारखंड	-	3.84

विवरण-III

वर्ष 2025-2026 के लिए केंद्रीय क्षेत्र की मखाना विकास योजना के तहत लाभान्वित किसानों की राज्यवार और जिलावार संख्या

क्र.सं.	**राज्य**	**ज़िला**	**किसान (संख्या)**
1.	बिहार	भागलपुर	43
		दरभंगा	165
		कटिहार	181
		खगरिया	61
		किशनगंज	112
		मधेपुरा	172
		पटना	5
		पूर्णिया	126
		सहरसा	121
		सुपौल	192
कुल			**1276**
2.	मणिपुर	बिश्नुपुर	199
		काकचिंग	129
		थौबल	131
		इम्फाल पश्चिम	129
		इम्फाल पूर्व	126
कुल			**714**

3.	असम	कामरूप मेट्रो	10
		दरांग	1
		बिश्वनाथ	1
		डिब्रूगढ़	1
		श्रीभूमि	20
		बक्सा	1
		मोरीगांव	8
		धुबरी	8
कुल			**50**
4.	मध्य प्रदेश	नर्मदापुरम	380
		सिवनी	80
		पन्ना	76
कुल			**536**
5.	उत्तर प्रदेश	मऊ	100
		बलरामपुर	200
		चंदौली	201
		सीतापुर	100
		कौशांबी	300
		वाराणसी	50
		कुशीनगर	302
		जौनपुर	50
		अयोध्या	200
		बलिया	50
		बस्ती	150
		भदोही	100
		आजमगढ़	50
		बहराइच	250
		रायबरेली	200
		अंबेडकर नगर	300
		सोनभद्र	100
		सिद्धार्थ नगर	201
		बाराबंकी	100
		देवरिया	100
		संत कबीर नगर	201

		गोरखपुर	301
		प्रयागराज	100
		मिर्जापुर	101
		गोंडा	200
कुल			**4007**
6.	छत्तीसगढ़	धमतरी	533
		महासमुंद	213
		बलोद	209
		रायपुर	269
		दुर्ग	352
कुल			**1576**
कुल योग			**8159**

HOUSES SANCTIONED UNDER PMAY-G IN ANDHRA PRADESH

3685. SHRI G. M. HARISH BALAYOGI:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the details of houses sanctioned, grounded, completed and occupied under Pradhan Mantri Awas Yojana - Gramin (PMAY-G) in Andhra Pradesh, district-wise including Konaseema district;

(b) the number and details of SC/ST/OBC/Women beneficiaries covered under each vertical of PMAY-G in Andhra Pradesh, district and vertical-wise including Konaseema district;

(c) the details regarding quality assurance mechanisms for houses constructed including role of third Party Quality Monitoring Agencies, geo-tagging, inspections and other monitoring mechanisms under PMAY-G in Andhra

Pradesh;

(d) the complaints, deficiencies, substandard construction or violations of prescribed construction standards reported in Andhra Pradesh under PMAY-G during the last three years, district-wise; and

(e) the action taken against contractors, implementing agencies, engineers and other officials including those blacklisted, debarred or penalised for substandard construction, violation of PMAY-G guidelines in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI):

(a): As informed by the Government of Andhra Pradesh, the details of houses sanctioned, completed and occupied under Pradhan Mantri Awaas Yojana - Gramin (PMAY-G) are at **Statement-I**.

(b): As informed by the Government of Andhra Pradesh, the details of houses sanctioned to and completed by SC/ST/Others and Women beneficiaries covered under PMAY-G in Andhra Pradesh, including in Konaseema district is at **Statement-II** and **III**.

(c): Under PMAY-G, the house is constructed by the beneficiary himself/herself or under his/her supervision. Further, as per the guidelines of PMAY-G, the States/UTs provide the beneficiaries a bouquet of options of house designs

according to the local climatic conditions, using appropriate local material and technology suitable to the region of their residence. The State/UT Government can also facilitate supply of construction material at competitive rates.

The Ministry of Rural Development has also published a compendium of rural housing typologies “PAHAL” which is available on the program website of PMAY-G. This can also be accessed through AwaasApp.

Further, to ensure good quality construction of houses under PMAY-G, the Government of India has rolled out Rural Mason Training (RMT) Program with the target to train adequate number of masons for house construction in rural areas.

In PMAY-G, programme implementation and monitoring is to be carried out through an end to end e-Governance model-Using AwaasSoft and AwaasApp. Monitoring of PMAY-G is done through real time capture of progress using workflow enabled transactional data in MIS i.e. AwaasSoft. Under PMAY-G, the physical progress of construction of a PMAY-G house is monitored through the geo- tagged, time and date stamped photographs to be updated at every stage of construction and completion.

National-level Monitors and Area Officers of the Ministry also visit PMAY-G houses during the field visits to assess the progress, the procedure followed for the selection of beneficiaries, etc.

(d) and (e): As informed by the Government of Andhra Pradesh, no complaints, deficiencies, substandard construction or violations of prescribed construction

standards were reported under PMAY-G during the last three years.

STATEMENT-I

District-wise houses sanctioned, completed and occupied in Andhra Pradesh under PMAY-G since inception w.e.f 01.04.2016

S. No	District	No. of Houses		
		Sanctioned	Completed	Occupied
1	Alluri Sitharama Raju	14368	4367	4367
2	Anakapalli	8750	4765	4765
3	Anantapur	6192	2580	2580
4	Annamayya	1078	189	189
5	Bapatla	19325	4538	4538
6	Chittoor	316	245	245
7	East Godavari	9779	3425	3425
8	Eluru	19453	7928	7928
9	Guntur	7886	2622	2622
10	Kakinada	4726	1792	1792
11	**Konaseema**	**16212**	**8400**	**8400**
12	Krishna	12506	3610	3610
13	Kurnool	14548	4560	4560
14	Markapuram	5822	1784	1784
15	Nandyal	14932	4523	4523
16	Nellore	14669	3456	3456
17	Ntr	6544	3067	3067
18	Palnadu	16987	6248	6248
19	Parvathipuram Manyam	9748	4749	4749
20	Polavaram	6080	2822	2822
21	Prakasam	7150	1907	1907
22	Sri Sathya Sai	5985	1095	1095
23	Srikakulam	6516	3383	3383
24	Tirupati	5780	2015	2015
25	Visakhapatanam	683	466	466

26	Vizianagaram	3129	2360	2360
27	West Godavari	3840	2761	2761
28	Y.S.R	3925	944	944
	Total	246929	90601	90601

STATEMENT-II

District-wise houses sanctioned and completed across categories in Andhra Pradesh under PMAY-G since inception w.e.f 01.04.2016

S. No	District Name	No. of HousesSanctioned				No. of HousesCompleted			
		SC	ST	Others	Total	SC	ST	Others	Total
1	Alluri Sitharama Raju	5	13886	477	14368	4	4175	188	4367
2	Anakapalli	1134	1131	6485	8750	516	594	3655	4765
3	Anantapur	1464	175	4553	6192	596	72	1912	2580
4	Annamayya	133	43	902	1078	29	8	152	189
5	Bapatla	7521	1263	10541	19325	1719	310	2509	4538
6	Chittoor	136	32	148	316	104	25	116	245
7	East Godavari	4811	224	4744	9779	1384	81	1960	3425
8	Eluru	8384	3006	8063	19453	3063	1492	3373	7928
9	Guntur	3957	630	3299	7886	1229	216	1177	2622
10	Kakinada	1648	220	2858	4726	537	51	1204	1792
11	**Konaseema**	**7947**	**197**	**8068**	**16212**	**3608**	**91**	**4701**	**8400**
12	Krishna	4374	314	7818	12506	1439	75	2096	3610
13	Kurnool	3539	232	10777	14548	950	75	3535	4560
14	Markapuram	1716	415	3691	5822	443	136	1205	1784
15	Nandyal	5088	486	9358	14932	1506	177	2840	4523
16	Nellore	5400	3326	5943	14669	1251	1070	1135	3456
17	Ntr	2986	758	2800	6544	1327	371	1369	3067
18	Palnadu	6351	2685	7951	16987	1968	915	3365	6248
19	Parvathipuram Manyam	935	5653	3160	9748	404	3022	1323	4749
20	Polavaram	0	6074	6	6080	0	2819	3	2822
21	Prakasam	2923	564	3663	7150	724	108	1075	1907
22	Sri Sathya Sai	1401	411	4173	5985	215	101	779	1095

23	Srikakulam	930	1377	4209	6516	453	622	2308	3383
24	Tirupati	2432	1091	2257	5780	653	481	881	2015
25	Visakhapatanam	119	2	562	683	63	1	402	466
26	Vizianagaram	390	215	2524	3129	248	116	1996	2360
27	West Godavari	1203	63	2574	3840	758	47	1956	2761
28	Y.S.R	1171	139	2615	3925	278	51	615	944
	Total	**78098**	**44612**	**124219**	**246929**	**25469**	**17302**	**47830**	**90601**

STATEMENT-III

District-wise houses sanctioned to and completed by women beneficiaries in Andhra Pradesh under PMAY-G since inception w.e.f 01.04.2016

S. No	District Name	House Sanctioned			House Completed		
		Women	Women jointly with Spouse	Total	Women	Women joint with Spouse	Total
1	Alluri Sitharama Raju	2924	10447	13371	880	3118	3998
2	Anakapalli	2510	4549	7059	1133	2515	3648
3	Anantapur	1788	3423	5211	704	1292	1996
4	Annamayya	613	342	955	91	59	150
5	Bapatla	4432	12511	16943	1195	2875	4070
6	Chittoor	50	119	169	38	98	136
7	East Godavari	2983	5460	8443	927	1854	2781
8	Eluru	4343	13132	17475	1589	5615	7204
9	Guntur	2688	3976	6664	971	1245	2216
10	Kakinada	1770	2177	3947	602	863	1465
11	**Konaseema**	**2990**	**9523**	**12513**	**1481**	**4789**	**6270**
12	Krishna	2869	7345	10214	675	2562	3237
13	Kurnool	3909	8289	12198	1175	2486	3661
14	Markapuram	1643	3559	5202	442	1195	1637
15	Nandyal	4223	8837	13060	1222	2786	4008
16	Nellore	6540	6217	12757	1285	1454	2739

17	Ntr	1186	4571	5757	487	2206	2693
18	Palnadu	6489	6881	13370	2741	2316	5057
19	Parvathipuram Manyam	3043	5740	8783	1438	2799	4237
20	Polavaram	1766	2465	4231	855	857	1712
21	Prakasam	2535	3549	6084	622	1042	1664
22	Sri Sathya Sai	1925	3061	4986	324	485	809
23	Srikakulam	1674	4096	5770	918	1929	2847
24	Tirupati	2146	2761	4907	623	1032	1655
25	Visakhapatanam	151	346	497	81	253	334
26	Vizianagaram	1017	1493	2510	767	1114	1881
27	West Godavari	663	2658	3321	440	1960	2400
28	Y.S.R	1267	1950	3217	275	375	650
	Total	**70137**	**139477**	**209614**	**23981**	**51174**	**75155**

ग्राम पंचायत

3686. श्री हनुमान बेनीवालः

श्री राजकुमार रोतः

श्री राजेश रंजनः

क्या **पंचायती राज** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या 73वें संविधान संशोधन के तीन दशक बाद भी, राजस्थान सहित देश के विभिन्न राज्यों में ग्राम पंचायतों को 29 विषयों का पूरा अधिकार हस्तांतरण, पर्याप्त वित्तीय शक्तियां और आवश्यक प्रशासनिक कर्मचारी नहीं दिए गए हैं;

(ख) यदि हां, तो उन 29 विषयों के हस्तांतरण की स्थिति और मुख्य निष्कर्ष, मुहैया कराए गए वित्तीय संसाधन और पंचायतों को मुहैया कराए गए कर्मचारियों सहित तत्संबंधी राज्य-बार ब्यौरा क्या है;

(ग) क्या सरकार ने पिछले पांच वर्षों के दौरान राज्यों द्वारा पंचायतों को वित्तीय, प्रशासनिक और कार्यात्मक शक्तियां सौंपने की स्थिति का कोई मूल्यांकन किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) क्या सरकार का पंचायतों को वास्तव में स्थानीय स्व-शासन की वास्तविक इकाइयां बनाने के लिए समयबद्ध कार्य-योजना बनाने का विचार है और यदि हां, तो प्रस्तावित समय-सीमा के साथ तत्संबंधी ब्यौरा क्या है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह

(क) से (ग): भारत के संविधान की सातवीं अनुसूची की राज्य सूची के संदर्भ में पंचायत, 'स्थानीय सरकार" होने के कारण राज्य का विषय है। पंचायतों को राज्यों के पंचायती राज अधिनियमों के अंतर्गत स्थापित और संचालित किया जाता है। भारत के संविधान के प्रावधानों के अधीन रहते हुए, राज्यों ने अपने अलग-अलग पंचायती राज अधिनियम बनाए हैं। भारत के संविधान का अनुच्छेद 243G, आर्थिक विकास और सामाजिक न्याय के लिए योजनाएं तैयार करने के लिए तथा आर्थिक विकास और सामाजिक न्याय की ऐसी स्कीमों को, जो पंचायतों को सौंपी जा सके, जिनमें भारत के संविधान की ग्यारहवीं अनुसूची में सूचीबद्ध विषय भी शामिल है, के क्रियान्वयन के लिए, किसी भी राज्य के विधान मंडल को, निर्दिष्ट शर्तों के अधीन, उचित स्तर पर पंचायतों को शक्तियों और उत्तरदायित्वों के हस्तांतरण के लिए, कानून द्वारा, प्रावधानों को बनाने का अधिकार देता है। राज्य के विधानमंडल को, पंचायतों को शक्तियों और उत्तरदायित्वों के हस्तांतरण के लिए, ग्यारहवी अनुसूची में वर्णित 29 विषयों पर विचार करना होता है। तदनुसार, ग्यारहवीं अनुसूची में शामिल 29 विषयों का अंतरण, पर्याप्त वित्तीय शक्तियां, ग्राम पंचायतों को आवश्यक प्रशासनिक कर्मचारी उपलब्ध कराना और पंचायतों को वित्तीय संसाधन उपलब्ध कराने सहित पंचायतों से संबंधित सभी मामले संबंधित राज्य

सरकार/संघ राज्य क्षेत्र के अधिकार क्षेत्र में आते हैं।

हालाँकि, पंचायती राज मंत्रालय समय-समय पर अध्ययनों, समीक्षा बैठकों, क्षेत्रों के दौरे, वीडियो कॉन्फ्रेंसिंग, सूचना प्रौद्योगिकी अनुप्रयोगों, आदि के माध्यम से, पंचायतों के कार्य-निष्पादन की समीक्षा करता रहता है।

जमीनी स्तर पर लोकतंत्र को सुदृढ़ बनाने में स्थानीय सरकारों की भूमिका और अंतरण की प्रभावकारिता का आकलन करने के लिए, इस मंत्रालय ने फरवरी, 2025 में "राज्यों में पंचायतों को अंतरण की स्थिति-एक सांकेतिक साक्ष्य आधारित रैंकिंग, 2024" नामक शीर्षक से रिपोर्ट जारी की है। यह रिपोर्ट अंतरण सूचकांक को प्रस्तुत करती है, जो कि संविधान के भाग-9 के अंतर्गत आने वाले सभी राज्यों/ संघ राज्य क्षेत्रों को चिन्हित किए गए छः आयामों, अर्थात् रूपरेखा, कार्य, वित्त, पदाधिकारी, क्षमता में वृद्धि और जवाबदेही के आधार पर उनको समग्र स्कोर और रैंक प्रदान करती है। इस रिपोर्ट से पता चलता है कि 2013-14 से 2021-22 के बीच अंतरण सूचकांक का दायरा 39.9% से बढ़कर 43.9% हो गया है। अंतरण सूचकांक और उप-सूचकांकों में राज्यों/संघ राज्य क्षेत्रों, राजस्थान राज्य सहित, की रैंकिंग **विवरण** में संलग्न है।

इन छः चिन्हित आयामों में, **रूपरेखा** में अनुसूचित जातियों/अनुसूचित जनजातियों और महिलाओं के लिए सीटों का आरक्षण, पंचायत चुनाव और राज्य चुनाव आयोग, पंचायतों का कार्यकाल, उनका भंग होना और उपचुनाव, ज़िला योजना समिति का गठन और कामकाज, समितियों और समानांतर निकायों/संस्थाओं में पंचायतों की भूमिका, और पंचायतों को स्वायत्तता देना शामिल है। **कार्य** में पंचायतों को सौंपे गए काम जैसे एक्टिविटी मैपिंग, किया गया व्यय , पंचायतों की वास्तविक भागीदारी और महत्वपूर्ण योजनाओं में पंचायतों की भूमिका शामिल हैं| **वित्त** में पंचायतों को मिलने वाला 15वें वित्त आयोग का अनुदान, राज्य वित्त आयोग, राज्य वित्त आयोग की सिफारिशों के आधार पर पंचायतों को धन का हस्तांतरण, राजस्व लगाने और कर इकट्ठा करने के लिए पंचायतों को

अधिकार देना, पंचायतों के पास उपलब्ध निधि, पंचायतों का खर्च, और वित्त, अकाउंट्स व बजट से जुड़ी पहलें शामिल हैं। **पदाधिकारी** में पंचायतों का भौतिक बुनियादी ढांचा, पंचायतों की ई-कनेक्टिविटी और पंचायत अधिकारी शामिल हैं। **क्षमता में वृद्धि** में प्रशिक्षण संस्थान और प्रशिक्षण गतिविधियाँ जैसे चुने हुए प्रतिनिधियों और अधिकारियों का प्रशिक्षण शामिल हैं| **जवाबदेही** में पंचायतों का लेखांकन और ऑडिट, पंचायतों का सोशल ऑडिट, ग्राम सभा का कामकाज, पारदर्शिता और भ्रष्टाचार-रोधी उपाय, तथा पंचायतों का मूल्यांकन और प्रोत्साहन शामिल हैं।

पंद्रहवें वित्त आयोग (XV-FC) ने वित्तीय वर्ष 2020-21 से 2025-26 (अंतरिम अवधि 2020–21 सहित) के लिए पंचायतों के तीनों स्तरों, पारंपरिक स्थानीय निकायों और छठी अनुसूची क्षेत्रों सहित 28 राज्यों में कुल ₹2,97,555 करोड़ के अनुदान की सिफारिश की थी, इनमें से 31 मार्च, 2026 तक ₹2,82,632.34 करोड़ जारी किए गए।

(घ): “पंचायत” राज्य का विषय है, इसलिए पंचायतों को स्थानीय स्व-शासन की वास्तविक इकाई बनाने के लिए समय-सीमा के भीतर कार्य-योजना तैयार करने का मामला संबंधित राज्य/ संघ राज्य क्षेत्र सरकार के अधिकार क्षेत्र में आता है।

विवरण

अंतरण सूचकांक (डीआई) और उप-सूचकांक में राज्यों/संघ राज्य क्षेत्रों की रैंकिंग

श्रेणी	डीआई		रूपरेखा		कार्य		वित्त		पदाधिकारियों		क्षमता निर्माण		जवाबदेही	
	राज्य	अंक	राज्य	अंक	राज्य	अंक	राज्य	अंक	राज्य	अंक	राज्य	अंक	राज्य	अंक
सामान्य श्रेणी के राज्य														
1	कर्नाटक	72.23	केरल	83.56	तमिलनाडु	60.24	कर्नाटक	70.65	गुजरात	90.94	तेलंगाना	86.19	कर्नाटक	81.33
2	केरल	70.59	महाराष्ट्र	74.74	कर्नाटक	57.62	केरल	62.89	तमिलनाडु	84.25	तमिलनाडु	84.29	केरल	81.18
3	तमिलनाडु	68.38	कर्नाटक	74.43	ओडिशा	57.46	तमिलनाडु	55.78	केरल	82.99	गुजरात	83.96	महाराष्ट्र	80.36
4	महाराष्ट्र	61.44	हरियाणा	73.3	राजस्थान	56.13	राजस्थान	54.56	कर्नाटक	80.11	गोवा	77.7	उत्तर प्रदेश	76.07
5	उत्तर प्रदेश	60.07	मध्यप्रदेश	70	केरल	53.86	ओडिशा	53.57	छत्तीसगढ	78.33	आंध्र प्रदेश	76.69	तमिलनाडु	71
6	गुजरात	58.26	ओडिशा	69.2	उत्तर प्रदेश	46.89	पश्चिम बंगाल	52.96	बिहार	75.13	उत्तर प्रदेश	74.44	आंध्र प्रदेश	60.49
7	राजस्थान	56.67	राजस्थान	68.54	महाराष्ट्र	46.52	उत्तर प्रदेश	51.76	महाराष्ट्र	73.63	महाराष्ट्र	73.35	तेलंगाना	60.43
8	पश्चिम बंगाल	56.52	छत्तीसगढ	68.51	छत्तीसगढ	42.39	छत्तीसगढ	51.45	आंध्र प्रदेश	68.78	कर्नाटक	71.59	छत्तीसगढ	58.17
9	छत्तीसगढ	56.26	तमिलनाडु	66.83	गुजरात	41.23	तेलंगाना	46.86	पश्चिम बंगाल	67.76	केरल	71.11	पश्चिम बंगाल	57.87
10	तेलंगाना	55.1	पश्चिम बंगाल	62.3	मध्यप्रदेश	39.47	बिहार	43.86	राजस्थान	64.03	पश्चिम बंगाल	70.63	ओडिशा	51.92
11	आंध्र प्रदेश	54.43	गुजरात	61.65	तेलंगाना	38.77	आंध्र प्रदेश	43.19	उत्तर प्रदेश	63.13	मध्यप्रदेश	70	बिहार	51.64
12	मध्य प्रदेश	50.94	आंध्र प्रदेश	60.08	पश्चिम बंगाल	33.07	महाराष्ट्र	42.96	मध्यप्रदेश	62.22	राजस्थान	61.43	गुजरात	47.9
13	ओडिशा	50.03	उत्तर प्रदेश	54.64	पंजाब	31.97	मध्यप्रदेश	42.34	तेलंगाना	58.01	बिहार	55.27	हरियाणा	41.93
14	बिहार	48.24	गोवा	52.88	आंध्र प्रदेश	30.5	गुजरात	41.63	गोवा	46.31	छत्तीसगढ	47.61	राजस्थान	41.43
15	हरियाणा	39.33	बिहार	49.76	झारखंड	27.56	हरियाणा	40.38	हरियाणा	38.48	ओडिशा	43.43	मध्यप्रदेश	36.55

16	गोवा	37.71	पंजाब	47.26	बिहार	18.69	पंजाब	36.36	झारखंड	27.83	हरियाणा	35.35	गोवा	31.75
17	पंजाब	29.34	तेलंगाना	45.35	हरियाणा	16.82	झारखंड	30.05	ओडिशा	27.42	पंजाब	26.34	पंजाब	24.87
18	झारखंड	27.73	झारखंड	42.3	गोवा	6.63	गोवा	26.88	पंजाब	8.2	झारखंड	24.72	झारखंड	16.47
पूर्वोत्तर / पहाड़ी क्षेत्र के राज्य														
1	त्रिपुरा	57.58	उत्तराखंड	70.95	सिक्किम	42.59	त्रिपुरा	59.16	हिमाचल प्रदेश	70.06	हिमाचल प्रदेश	83.68	त्रिपुरा	70.69
2	हिमाचल प्रदेश	53.17	त्रिपुरा	66.5	असम	28.66	हिमाचल प्रदेश	48.41	असम	65.12	त्रिपुरा	76.82	असम	57.14
3	उत्तराखंड	49.11	सिक्किम	65.27	हिमाचल प्रदेश	23.01	उत्तराखंड	47.11	उत्तराखंड	60.49	असम	71.96	उत्तराखंड	52.72
4	असम	49.06	हिमाचल प्रदेश	62.22	त्रिपुरा	21.5	सिक्किम	43.5	त्रिपुरा	52.22	उत्तराखंड	56.02	हिमाचल प्रदेश	39.41
5	सिक्किम	43.81	असम	54.04	उत्तराखंड	16.68	असम	34.06	सिक्किम	31.42	सिक्किम	53.23	सिक्किम	34.94
6	अरुणाचलप्रदेश#	17.96	अरुणाचल प्रदेश#	41.5	अरुणाचल प्रदेश#	12.7	मणिपुर#	13.17	मणिपुर#	21.4	अरुणाचल प्रदेश#	37.4	मणिपुर#	28.75
7	मणिपुर#	17.13	मणिपुर#	34.05	मणिपुर#	11.23	अरुणाचल प्रदेश#	6.83	अरुणाचल प्रदेश#	5.74	मणिपुर#	3.75	अरुणाचल प्रदेश#	22.56
संघ राज्य क्षेत्र														
1	जम्मू और कश्मीर	27.85	अंडमान और निकोबार द्वीप समूह	55.21	जम्मू और कश्मीर	11.88	पुदुचेरी	16.16	लक्षद्वीप#	39.53	जम्मू और कश्मीर	55.08	अंडमान और निकोबार द्वीप समूह	45.73
2	अंडमान और निकोबार द्वीपसमूह	27.15	लक्षद्वीप#	31.42	लद्दाख	11.08	जम्मू और कश्मीर	13.29	जम्मू और कश्मीर	36.97	अंडमान और निकोबार द्वीप समूह	54.82	जम्मू और कश्मीर	39.76
3	लक्षद्वीप#	18.32	जम्मू और कश्मीर	23.07	लक्षद्वीप#	10.36	अंडमान और निकोबार द्वीप समूह	9.09	दादरा और नगर हवेली और दमन और दीव#	31.69	लद्दाख	29.32	पुदुचेरी	29.33
4	लद्दाख	16.18	लद्दाख	22.21	पुदुचेरी	4.63	दादरा और नगर हवेली और दमन और दीव#	5.45	लद्दाख	25.25	लक्षद्वीप#	15.18	लक्षद्वीप#	28.13

5	पुदुचेरी	16.16	दादरा और नगर हवेली और दमन और दीव#	22.06	अंडमान और निकोबार द्वीप समूह	4.5	लक्षद्वीप#	3.99	पुदुचेरी	21.49	पुदुचेरी	13.75	लद्दाख	27.43
6	दादरा और नगर हवेली और दमन और दीव#	13.62	पुदुचेरी	9.31	दादरा और नगर हवेली और दमन और दीव#	0	लद्दाख	0	अंडमान और निकोबार द्वीप समूह	20.94	दादरा और नगर हवेली और दमन और दीव#	8.57	दादरा और नगर हवेली और दमन और दीव#	24.91
	राष्ट्रीय औसत	**43.89**		**54.29**		**29.18**		**37.04**		**50.96**		**54.63**		47.51

स्रोत:"राज्यों में पंचायतों को अंतरण की स्थिति-एक सांकेतिक साक्ष्य आधारित रैंकिंग, 2024" नामक शीर्षक से रिपोर्ट

नोट: #वे राज्य जिनके लिए पिछले आँकड़ेइस्तेमाल किए गए हैं।

स्व-सहायता समूहों के लिए लागू की गई ग्रामीण योजनाएं

3687. श्री अरुण कुमार सागर:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में महिला स्व-सहायता समूहों (एसएचजी) के लिए कार्यान्वित की जा रही ग्रामीण योजनाओं का राज्य-वार ब्यौरा क्या है;

(ख) उक्त योजनाओं के अंतर्गत महिलाओं को प्रदान की जाने वाली ऋण और प्रशिक्षण सुविधाओं का ब्यौरा क्या है;

(ग) देश में स्थापित महिला स्व-सहायता समूहों की कुल संख्या का राज्य-वार ब्यौरा क्या है;

(घ) इन स्व-सहायता समूहों के कामकाज को प्रभावित करने वाली प्रमुख चुनौतियाँ क्या हैं; और

(ङ) स्व-सहायता समूहों की महिला सदस्यों की आय पर उक्त योजनाओं का क्या प्रभाव पड़ा है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क): ग्रामीण विकास मंत्रालय, ग्रामीण परिवारों को स्वयं सहायता समूहों (एसएचजी) में संगठित करने तथा उन्हें निरंतर विकसित एवं समर्थित करने के उद्देश्य से दीनदयाल अंत्योदय योजना-राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम) कार्यान्वित कर रहा है, ताकि समय के साथ उनकी आय में सराहनीय वृद्धि हो सके तथा उनके जीवन स्तर में सुधार हो सके। संचयी रूप से, 10.08 करोड़ महिलाओं को 92.30 लाख स्वयं सहायता समूहों में संचालित किया गया है। मिशन अपने उद्देश्य को प्राप्त करने के लिए चार मुख्य घटकों अर्थात (1) ग्रामीण गरीबों की स्व-प्रबंधित एवं वित्तीय रूप से टिकाऊ सामुदायिक संस्थाओं का सामाजिक संचालन, संवर्धन एवं सुदृढ़ीकरण; (2) ग्रामीण गरीबों का वित्तीय समावेशन; (3) टिकाऊ आजीविका; तथा (4) सामाजिक समावेशन एवं सामाजिक विकास में निवेश करता है। यह मिशन देश भर में 28 राज्यों एवं 6 संघ-राज्य क्षेत्रों (दिल्ली

एवं चंडीगढ़ को छोड़कर) में कार्यान्वित किया जा रहा है।

(ख): मंत्रालय, डीएवाई-एनआरएलएम के अंतर्गत महिला स्वयं सहायता समूहों को संस्थागत ऋण तक पहुंच उपलब्ध कराता है। इस कार्यक्रम के अंतर्गत, महिला स्वयं सहायता समूह भारतीय रिज़र्व बैंक तथा राष्ट्रीय कृषि एवं ग्रामीण विकास बैंक (नाबार्ड) के दिशा-निर्देशों के अनुसार अनुसूचित वाणिज्यिक बैंकों तथा सहकारी बैंकों से जमानत-मुक्त ऋण प्राप्त करते हैं। इन स्वयं सहायता समूहों के प्रशिक्षण हेतु, ग्रामीण स्वरोजगार प्रशिक्षण संस्थान (आरसेटी) इन समूहों सहित ग्रामीण युवाओं को कौशल विकास एवं उद्यमशीलता प्रशिक्षण प्रदान करते हैं जिसमे महिलाओं के सशक्तिकरण पर विशेष बल दिया जाता है। ये संस्थान आजीविका एवं उद्यम विकास में सहायता प्रदान करके, बैंक ऋण संबद्धता की सुविधा प्रदान करके तथा प्रशिक्षणोपरांत व्यापक हैंडहोल्डिंग उपलब्ध कराकर स्वरोजगार को बढ़ावा देते हैं।

इसके अतिरिक्त, डीएवाई-एनआरएलएम के अंतर्गत सामुदायिक प्रबंधित प्रशिक्षण केंद्रों (सीएमटीसी) को बढ़ावा दिया जाता है, जो समुदाय-स्वामित्व एवं समुदाय-प्रबंधित संस्थाएं हैं तथा क्षमता निर्माण, सहकर्मी अधिगम एवं ज्ञान के आदान-प्रदान के केंद्र के रूप में कार्य करती हैं।

(ग): डीएवाई-एनआरएलएम के अंतर्गत देश में स्थापित महिला स्वयं सहायता समूहों की कुल संख्या का राज्य-वार ब्यौरा **विवरण** में दिया गया है।

(घ): स्वयं सहायता समूहों (एसएचजी) को कई प्रमुख चुनौतियों का सामना करना पड़ता है, जिसमें लैंगिक असमानता, प्रवासन तथा निम्न साक्षरता जैसी सामाजिक बाधाएं शामिल हैं, जो भागीदारी एवं समावेशन को और अधिक बाधित करती हैं। इसके अतिरिक्त, विपणन सुविधाओं के विस्तार, प्रौद्योगिकी तक सीमित पहुंच तथा प्राकृतिक आपदाओं, स्वास्थ्य आपातस्थितियों, जलवायु परिवर्तन एवं आर्थिक मंदी के प्रति संवेदनशीलता जैसी समस्याएं भी विद्यमान हैं।

(ङ): डीएवाई-एनआरएलएम के अंतर्गत, ग्रामीण विकास मंत्रालय ने ग्रामीण महिलाओं के सामाजिक,

आर्थिक एवं संस्थागत सशक्तिकरण हेतु एक बहुआयामी रणनीति अपनाई है। इन कार्यकलापों के सकारात्मक परिणामों को मंत्रालय द्वारा प्रायोजित स्वतंत्र प्रभाव मूल्यांकन अध्ययनों के माध्यम से सत्यापित किया गया है। 9 राज्यों में लगभग 23,000 परिवारों को कवर करते हुए 2019 एवं 2024 में किए गए आंकड़ा संग्रहण के दो चरणों पर आधारित 3ie प्रभाव मूल्यांकन अध्ययन (2025) में पाया गया कि एनआरएलएम ब्लॉकों में परिवारों की आय में 9.5% की वृद्धि हुई, जबकि परिपक्व सामुदायिक संस्था समूहों में आय वृद्धि 12% से 33% के बीच रही। इस अध्ययन में प्रति व्यक्ति पारिवारिक उपभोग में 6-11% की वृद्धि के साथ-साथ महिला सशक्तिकरण, आजीविका विविधीकरण एवं समग्र पारिवारिक कल्याण में सुधार की भी रिपोर्ट दी गई।

इसके अतिरिक्त, नीति आयोग के ग्रामीण विकास क्षेत्र में केंद्र प्रायोजित योजनाओं के मूल्यांकन (2025) में डीएवाई-एनआरएलएम को एक अत्यंत प्रासंगिक एवं प्रभावी कार्यक्रम के रूप में आंका गया है, जिसमें आय वृद्धि, विविधीकृत आजीविका अवसरों, बेहतर वित्तीय समावेशन एवं साक्षरता, महिलाओं में अधिक आत्मविश्वास तथा सुदृढ़ सामुदायिक संस्थाओं एवं अन्य विकास पहलों के साथ अभिसरण के माध्यम से बेहतर सामाजिक समावेशन में इसके योगदान का उल्लेख किया गया है। ये निष्कर्ष महिला सशक्तिकरण को आगे बढ़ाने तथा ग्रामीण परिवारों के सामाजिक-आर्थिक कल्याण में सुधार लाने में डीएवाई-एनआरएलएम की महत्वपूर्ण भूमिका को रेखांकित करते हैं। इसने उल्लेखनीय सकारात्मक परिणाम दर्शाए हैं, जिसमें औसत पारिवारिक आय में 49% की वृद्धि हुई है। इसने महिलाओं के आर्थिक एवं सामाजिक सशक्तिकरण में भी योगदान दिया है, क्योंकि 58% महिलाओं ने बढ़े हुए आत्मविश्वास की जानकारी दी, 52% को आय-सृजन के अवसरों तक बेहतर पहुंच प्राप्त हुई, तथा 46% अपने बैंकिंग लेन-देन को स्वतंत्र रूप से प्रबंधित करने में सक्षम हो गईं। इसके अतिरिक्त, महिलाओं के नेतृत्व वाले उद्यमों ने सिलाई, बकरी पालन एवं कृषि-व्यापार सहित विभिन्न आजीविका गतिविधियों में विविधीकरण किया है, जिससे आय के स्रोत सुदृढ़ हुए हैं तथा टिकाऊ ग्रामीण

आजीविका को बढ़ावा मिला है।

इसके अतिरिक्त, डीएवाई-एनआरएलएम योजना के अंतर्गत लखपति दीदी पहल एक कार्यक्रम है, जिसका उद्देश्य महिला स्वयं सहायता समूह सदस्यों की आय बढ़ाना है, ताकि उन्हें "लखपति दीदी" बनाया जा सके। इसमें स्वयं सहायता समूह सदस्यों को 1 लाख रुपये या इससे अधिक की वार्षिक आय प्राप्त करने में सहायता करने पर ध्यान केंद्रित किया जाता है। देश भर में लखपति दीदियों की कुल संख्या 3.46 करोड़ तक पहुंच गई है, जो स्वयं सहायता समूहों की महिला सदस्यों की आय पर डीएवाई-एनआरएलएम योजना के प्रभाव को दर्शाती है।

विवरण

महिला स्वयं सहायता समूहों की कुल संख्या का राज्य-वार ब्यौरा

क्र. सं.	राज्य/संघ-राज्य क्षेत्र	देश में स्थापित एसएचजी (राज्यवार)
1	अंडमान और निकोबार द्वीप समूह	1,343
2	आंध्र प्रदेश	8,27,133
3	अरुणाचल प्रदेश	12,853
4	असम	3,56,760
5	बिहार	13,53,025
6	छत्तीसगढ़	2,91,453
7	दादरा और नगर हवेली तथा दमन और दीव	1,823
8	गोवा	3,462
9	गुजरात	2,32,911
10	हरियाणा	62,921
11	हिमाचल प्रदेश	43,344
12	जम्मू और कश्मीर	96,637

13	झारखंड	3,20,838
14	कर्नाटक	2,97,982
15	केरल	2,38,981
16	लद्दाख	2,119
17	लक्षद्वीप	348
18	मध्य प्रदेश	4,68,501
19	महाराष्ट्र	6,67,562
20	मणिपुर	13,689
21	मेघालय	47,946
22	मिजोरम	10,083
23	नागालैंड	15,333
24	ओडिशा	5,51,414
25	पुद्दुचेरी	4,927
26	पंजाब	57,337
27	राजस्थान	3,36,928
28	सिक्किम	5,895
29	तमिलनाडु	3,48,977
30	तेलंगाना	3,93,845
31	त्रिपुरा	54,860
32	उत्तर प्रदेश	8,71,820
33	उत्तराखंड	69,811
34	पश्चिम बंगाल	11,67,882
कुल		**92,30,743**

प्रौद्योगिकी आधारित फसल निगरानी प्रणाली

3688. श्री दर्शन सिंह चौधरी:

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार प्रौद्योगिकी-आधारित फसल निगरानी प्रणाली को प्रभावी ढंग से कार्यान्वित करने के लिए सैटेलाइट, ड्रोन, कृत्रिम बुद्धिमत्ता (एआई), रिमोट सेंसिंग, भौगोलिक सूचना प्रणाली (जीआईएस) और इंटरनेट ऑफ थिंग्स (आईओटी) जैसी आधुनिक प्रौद्योगिकियां प्रयुक्त का प्रयोग कर रही है;

(ख) पिछले तीन वर्षों में इस उद्देश्य से शुरू की गई परियोजनाओं का राज्य-वार ब्यौरा क्या है और कवरेज क्या है, आवंटित और उपयोग की गई निधि कितनी है तथा फसल आकलन, कीट और रोग प्रबंधन, सिंचाई योजना एवं फसल बीमा दावों के सत्यापन जैसे क्षेत्रों में मुख्य उपलब्धियां क्या हैं; और

(ग) क्या सरकार द्वारा राज्यों के सहयोग से किसानों को फसल से जुड़ी तात्कालिक सलाह देने के लिए इन प्रणालियों को प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई), डिजिटल कृषि मिशन, राष्ट्रीय प्राकृतिक कृषि मिशन और अन्य कृषि योजनाओं के साथ जोड़ने के लिए कोई विशेष कार्य योजना कार्यान्वित की जा रही है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री रामनाथ ठाकुर):

(क) से (ग): भारत सरकार प्रौद्योगिकी-आधारित फसल निगरानी प्रणालियों के प्रभावी कार्यान्वयन के लिए सेटेलाइट, ड्रोन, कृत्रिम बुद्धिमत्ता (एआई), रिमोट सेंसिंग, भौगोलिक सूचना प्रणाली (जीआईएस) और इंटरनेट ऑफ थिंग्स (आईओटी) जैसी विभिन्न आधुनिक प्रौद्योगिकियों का प्रयोग करती है।

क. रिमोट सेंसिंग एवं भौगोलिक सूचना प्रणाली (जीआईएस) का उपयोग:

- फसल (अंतरिक्ष, कृषि-मौसम विज्ञान और भूमि-आधारित प्रेक्षणों का उपयोग करके कृषि उत्पादन का पूर्वानुमान): यह मल्टीस्पेक्ट्रल और सिंथेटिक अपर्चर रडार (एसएआर) सेटेलाइट डेटा का उपयोग करके प्रमुख फसलों के लिए राष्ट्रीय, राज्य और जिला स्तर पर कटाई-पूर्व उत्पादन का पूर्वानुमान प्रदान करता है। इसमें 20 राज्यों की 11 प्रमुख फसलें (धान, गेहूं, जूट, कपास, गन्ना, सोयाबीन, तुअर, चना, सरसों, मसूर और रबी ज्वार) शामिल हैं।
- आपदा निगरानी एवं आकलन: एमएनसीएफसी प्रभावी फसल प्रबंधन के लिए नियमित रूप से रिमोट बेस्ड इनपुट जैसे वनस्पति स्थिति मानचित्र, मृदा नमी की स्थिति, सूखा स्थिति आकलन, बाढ़ के कारण जलप्लावन और ओलावृष्टि के प्रभाव आदि प्रदान करता है।
- कृषि निर्णय सहायता प्रणाली: यह सेटेलाइट, मौसम, मृदा, क्रॉप सिग्नेचर, जलाशय और भूजल डेटा के साथ-साथ सरकारी योजनाओं की जानकारी सहित भूस्थानिक और गैर-भूस्थानिक डेटा को एकीकृत और मानकीकृत करती है। यह सरकार को साक्ष्य-आधारित निर्णय लेने में सहायता करती है और अनुसंधान संस्थानों और कृषि प्रौद्योगिकी उद्योग द्वारा नवीन समाधानों में सहयोग करती है। कृषि-डीएसएस पर उपलब्ध जानकारी का उपयोग फसल बोने के पैटर्न और फसल विविधीकरण की पहचान करने के लिए फसल मानचित्र तैयार करने, सूखा/बाढ़ की निगरानी करने और किसानों द्वारा फसल बीमा दावों के निपटान के लिए प्रौद्योगिकी/मॉडल-आधारित उपज आकलन के लिए किया जाता है।
- येस-टेक (प्रौद्योगिकी आधारित उपज आकलन प्रणाली): पीएमएफबीवाई के अंतर्गत येस-टेक पहल में ग्राम पंचायत-स्तर पर उपज आकलन और दावा निपटान के लिए सेटेलाइट आधारित फसल उपज मॉडल शामिल हैं। येस-टेक को 12 राज्यों में धान, गेहूं और सोयाबीन की फसलों के लिए कार्यान्वित किया जा रहा है।
- विंड्स (मौसम सूचना नेटवर्क और डेटा सिस्टम): विंड्स भारत भर में मौसम संबंधी डेटा

इंफ्रास्ट्रक्चर को सुदृढ़ करने के लिए पीएमएफबीवाई के अंतर्गत एक राष्ट्रीय पहल है। इसके तहत ब्लॉक/तहसील/तालुक स्तर पर स्वचालित मौसम स्टेशन (एडब्ल्यूएस) और ग्राम पंचायत स्तर पर स्वचालित वर्षामापी (एआरजी) के नए नेटवर्क के साथ मौजूदा मौसम नेटवर्क को और सुदृढ़ करने का प्रस्ताव है। वर्तमान में, विंड्स कार्यक्रम 7 राज्यों में कार्यान्वित किया जा रहा है।

ख. ड्रोन का उपयोग:

कृषि यंत्रीकरण उप-मिशन (एसएमएएम) के तहत किसान ड्रोन की खरीद के लिए पूर्वोत्तर राज्यों के कृषि स्नातकों, लघु एवं सीमांत किसानों को 50% तक की सहायता प्रदान करके ड्रोन के उपयोग को बढ़ावा दिया जा रहा है। अन्य किसानों को किसान ड्रोन खरीदने के लिए लागत के 40% की वित्तीय सहायता दी जा रही है। किसान ड्रोन के कस्टम हायरिंग सेंटर स्थापित करने के लिए भी लागत के 40% की वित्तीय सहायता प्रदान की जा रही है। एसएमएएम योजना के तहत कुल 2122 ड्रोन वितरित/अनुमोदित किए जा चुके हैं।

इसके अतिरिक्त, 'नमो ड्रोन दीदी' केंद्रीय क्षेत्र योजना का उद्देश्य उर्वरक और कीटनाशक छिड़काव सहित कृषि अनुप्रयोगों के लिए किसानों को किराये पर ड्रोन सेवाएँ उपलब्ध कराने के साथ चयनित महिला स्वयं सहायता समूहों (एसएचजी) को ड्रोन उपलब्ध कराना है। उर्वरक विभाग द्वारा दी गई जानकारी के अनुसार, एसएचजी की ड्रोन दीदियों को 1094 ड्रोन वितरित किए जा चुके हैं। इन सभी एसएचजी सदस्यों को नागरिक उड्डयन महानिदेशालय (डीजीसीए) द्वारा अधिकृत रिमोट पायलट संगठनों (आरपीटीओएस) में प्रशिक्षण प्रदान किया गया है।

ग. कृत्रिम बुद्धिमत्ता का उपयोग:

- राष्ट्रीय कीट निगरानी प्रणाली (एनपीएसएस): यह प्रणाली कृत्रिम बुद्धिमत्ता (एआई) और मशीन लर्निंग का उपयोग करके फसलों में कीटों के प्रकोप का पता लगाती है और फसल की

गुणवत्ता सुधारने के लिए समय पर हस्तक्षेप करके उपज के नुकसान को कम करती है। यह उपकरण किसानों को कीटों की तस्वीरें लेने की सुविधा देता है, जिससे उन्हें कीटों के हमलों से बचाव और फसल के नुकसान को कम करने में सहायता मिलती है। वर्तमान में, यह 73 फसलों के लिए 436 कीटों को कवर करता है। सेटेलाइट आधारित फसल मानचित्रण के लिए खेत की तस्वीरों का उपयोग करते हुए एआई-आधारित विश्लेषण का उपयोग फसल-मौसम मिलान और बोई गई फसलों की निगरानी में किया जा रहा है। अब तक, इस एप्लिकेशन के माध्यम से 35,565 एडवाइजरी जारी की जा चुकी हैं।

- भारत विस्तार: भारत विस्तार (कृषि संसाधनों तक पहुंच हेतु आभासी एकीकृत प्रणाली) कृषि के लिए एक बहुभाषी कृत्रिम बुद्धिमत्ता (एआई) आधारित डिजिटल सार्वजनिक इंफ्रास्ट्रक्चर (डीपीआई) है। यह प्लेटफॉर्म किसानों को एआई-सक्षम, रियल टाइम और स्थान-विशिष्ट कृषि एडवाइजरी तथा सरकारी योजनाओं और कृषि सहायता सेवाओं तक पहुंच प्रदान करता है। अब तक, इस प्लेटफॉर्म ने 5.9 लाख से अधिक किसानों को सेवा प्रदान की है और किसानों के 93 लाख से अधिक प्रश्नों का समाधान किया है। यह केंद्र सरकार की 18 योजनाओं, फसल और पशुधन संबंधी एडवाइजरी, मौसम पूर्वानुमान, मंडी मूल्य, कीट और रोग की पहचान, मृदा स्वास्थ्य आधारित सुझावों, शिकायत निवारण आदि के संबंध में जानकारी प्रदान करता है। यह प्लेटफॉर्म चैटबोट (वेब पोर्टल और मोबाइल एप्लिकेशन) और एक विशिष्ट टेलीफोन लाइन के माध्यम से उपलब्ध है।
- किसान सारथी: कृषि विज्ञान केंद्र किसानों को फसल-विशेष के संबंध में एडवाइजरी प्रदान करने के लिए भारतीय कृषि अनुसंधान परिषद (आईसीएआर) द्वारा विकसित आईसीटी-आधारित मंच किसान सारथी का उपयोग कर रहे हैं। देशभर से 2.97 करोड़ से अधिक किसान इस मंच पर पंजीकृत हैं।

डिजिटल कृषि मिशन के अंतर्गत एग्रीस्टैक परियोजना और अन्य आरएस-आईएस पहलें विभिन्न योजनाओं के साथ मिल कर व्यापक डिजिटल सेवाओं में सहयोग करती हैं। इनका उद्देश्य पीएम-किसान योजना के तहत प्रत्यक्ष लाभ अंतरण (डीबीटी), भारतीय खाद्य निगम (एफसीआई) के माध्यम से न्यूनतम समर्थन मूल्य (एमएसपी) आधारित खरीद, उर्वरक बुकिंग और पीएमएफबीवाई के तहत दावों का पारदर्शी, कुशल, सटीक और समय पर निपटान करके लाभार्थियों को सटीक रूप से लक्षित करना है। ये सेवाएं महाराष्ट्र में आपदा राहत वितरण, किसान क्रेडिट कार्ड (केसीसी) ऋण को आधे घंटे के भीतर स्वीकृत करने और खरीद योजनाओं में किसानों की भागीदारी बढ़ाने के लिए बेहतर पहुंच जैसी सेवाओं की त्वरित डिलीवरी को भी सक्षम बनाती हैं। इसके अतिरिक्त, किसान आईडी का उपयोग प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के तहत नामांकन, पीएम-आशा की मूल्य समर्थन योजना (पीएसएस) के तहत खरीद और फसल एवं इनपुट नियोजन में सहायता के लिए मृदा स्वास्थ्य कार्ड से लिंक करने के लिए किया जा रहा है। साथ ही, डिजिटल फसल सर्वेक्षण डेटा का उपयोग लगभग रियल टाइम में फसल उत्पादन अनुमान जनरेट करने के लिए किया जा रहा है।

इसके अलावा, राष्ट्रीय प्राकृतिक खेती मिशन के तहत, प्राकृतिक खेतों/समूहों की जियो-रेफ्रेंसिंग कृषि मैपर (Krishi Mapper) एप्लिकेशन के अंतर्गत कैप्चर की जाती है।

उत्तराखंड में स्वयं सहायता समूहों को सहायता

3689. श्री त्रिवेन्द्र सिंह रावत:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) उत्तराखंड राज्य में, हरिद्वार लोक सभा निर्वाचन क्षेत्र सहित, विभाग द्वारा प्रत्यक्ष रूप से या विभिन्न ग्रामीण योजनाओं के माध्यम से सहायताप्राप्त महिला स्व-सहायता समूहों का जिला-वार ब्यौरा क्या है और कुल संख्या क्या है;

(ख) इन महिला स्व-सहायता समूहों की आय, आजीविका, कौशल विकास, विपणन, वित्तीय समावेश और उद्यमिता को बढ़ावा देने के लिए विभाग द्वारा कौन-सी योजनाएं और प्रावधान कार्यान्वित किए जा रहे हैं;

(ग) क्या विभाग द्वारा विभिन्न योजनाओं और कार्यक्रमों की नियमित रूप से तीसरे पक्ष से संपरीक्षा और प्रभाव आकलन कराया जाता है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(घ) उक्त संपरीक्षा और मूल्यांकन में क्या प्रमुख निष्कर्ष और सिफारिशें सामने आई हैं तथा योजनाओं के प्रभावी कार्यान्वयन के लिए उन पर क्या सुधारात्मक उपाय किए गए हैं?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क): दीनदयाल अंत्योदय योजना - राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम) देश भर में (दिल्ली और चंडीगढ़ को छोड़कर) ग्रामीण परिवारों को स्वयं सहायता समूहों (एसएचजी) में संगठित करने और उन्हें तब तक लगातार पोषित करने एवं सहायता देने के उद्देश्य से कार्यान्वित किया जा रहा है जब तक कि वे एक निश्चित अवधि में अपनी आय में पर्याप्त वृद्धि हासिल न कर लें और अपने जीवन की गुणवत्ता में सुधार न कर लें। जून 2026 तक संचयी रूप से 10.08 करोड़ ग्रामीण परिवारों को 92 लाख से अधिक स्वयं सहायता समूहों में एकजुट किया जा चुका है। ग्रामीण विकास विभाग द्वारा उत्तराखंड में हरिद्वार लोकसभा क्षेत्र सहित जिला-वार डीएवाई-एनआरएलएम के माध्यम से सहायता प्राप्त महिला स्वयं सहायता समूहों (एसएचजी) का विवरण और कुल संख्या **विवरण** में दी गई है।

(ख): महिला स्वयं सहायता समूहों की आय, आजीविका, कौशल विकास, विपणन, वित्तीय समावेशन और उद्यमिता को बढ़ावा देने के लिए ग्रामीण विकास विभाग द्वारा कार्यान्वित डीएवाई-एनआरएलएम के अंतर्गत उप-योजनाएं और उनके प्रावधान नीचे दिए गए हैं:

i) उप-योजना के रूप में राष्ट्रीय ग्रामीण आजीविका मिशन (एनआरएलएम) गरीबों के टिकाऊ संस्थानों, उनके क्षमता निर्माण, आजीविका, वित्तीय सेवाओं तक पहुंच सुनिश्चित करने, खाद्य, पोषण, स्वास्थ्य, वाश (एफएनएचडब्ल्यू) और लैंगिक समावेशन जैसे सामाजिक विकास परिणामों को प्रभावी बनाने को बढ़ावा देता है।

ii) स्टार्ट-अप ग्राम उद्यमिता कार्यक्रम (एसवीईपी) एक समर्पित घटक है जो निम्नलिखित उप-घटकों के माध्यम से गैर-कृषि आजीविका क्षेत्र में उद्यमिता विकास को बढ़ावा देता है:

1. एसवीईपी स्वयं सहायता समूह (एसएचजी) के सदस्यों और उनके परिवार के सदस्यों को छोटे गैर-कृषि उद्यम स्थापित करने में सहायता प्रदान करता है।

2. वन स्टॉप फैसिलिटी (ओएसएफ) नियामक अनुपालन, बड़े बाजारों तक पहुंच, बैंक ऋण, उत्पाद विकास, गुणवत्ता मानकीकरण और अन्य व्यवसाय विकास सेवाओं की सुविधा प्रदान करके विकास के चरण वाले नैनो उद्यमों को उन्नत सहायता प्रदान करता है ताकि उद्यम के विस्तार को सक्षम बनाया जा सके।

3. सूक्ष्म उद्यम विकास (एमईडी) वित्त, कौशल विकास और बाजार संपर्कों तक पहुंच में सुधार करके नैनो उद्यमों को मजबूत करने पर ध्यान केंद्रित करता है, जिससे ग्रामीण सूक्ष्म-उद्यमों के सतत विकास के लिए एक सहायक पारिस्थितिकी तंत्र का निर्माण होता है।

4. क्लस्टर विकास प्रतिस्पर्धात्मकता बढ़ाने और बाजार के जोखिमों को कम करने के लिए साझा संसाधनों और बड़े पैमाने की अर्थव्यवस्थाओं का लाभ उठाकर सामूहिक उद्यम वृद्धि को बढ़ावा देता है, साथ ही व्यापार नियोजन, बाजार संपर्क, वित्त तक पहुंच और कौशल उन्नयन के माध्यम से मजबूत बाजार क्षमता वाले कारीगरों तथा क्षेत्र-विशिष्ट क्लस्टरों की सहायता करता है।

5. आजीविका ग्रामीण एक्सप्रेस योजना (एजीईवाई) का उद्देश्य सुरक्षित, किफायती और समुदाय-प्रबंधित ग्रामीण परिवहन सेवाएं प्रदान करना है, जिससे दूर-दराज के गांवों में संपर्कता में सुधार हो

सके।

6. इनक्यूबेटर पहल महिलाओं के स्वामित्व वाले या महिलाओं के नेतृत्व वाले विकास-उन्मुख उद्यमों को पोषित करने और उन्हें आगे बढ़ाने के लिए डिज़ाइन की गई है।

- महिला किसान सशक्तिकरण परियोजना (एमकेएसपी), डीएवाई-एनआरएलएम के अंतर्गत एक उप-योजना है, जिसका प्राथमिक उद्देश्य खेती के मॉडल, कृषि-आधारित आजीविका, जिसमें टिकाऊ और जलवायु-अनुकूल पशुधन-आधारित आजीविका भी शामिल है, में व्यवस्थित निवेश करके कृषि एवं संबद्ध क्षेत्रों से जुड़ी महिलाओं को जीवन-निर्वाह करने वाली कृषकों से अधिशेष उत्पादक के रूप में परिवर्तित करना है। यह उप-योजना कृषि पारिस्थितिक पद्धतियों के संवर्धन, गैर-इमारती लकड़ी वन उत्पादों (एनटीएफपी) की वैज्ञानिक खेती/संग्रहण, मूल्य श्रृंखला विकास, पशुधन संबंधी पहलों और एकीकृत कृषि क्लस्टर को बढ़ावा देने पर केंद्रित है।
- दीनदयाल उपाध्याय ग्रामीण कौशल्य योजना (डीडीयू-जीकेवाई) का उद्देश्य ग्रामीण युवाओं को कुशल बनाना और रोजगार से जुड़े कौशल कार्यक्रमों के माध्यम से उनके लिए सतत आजीविका को बढ़ावा देना है। यह योजना इस बात को अनिवार्य बनाती है कि शामिल किए गए उम्मीदवारों में से कम से कम 33% महिलाएं होनी चाहिए। ग्रामीण महिलाओं को उच्च रोजगार क्षमता वाले क्षेत्रों में मांग-आधारित कौशल प्रशिक्षण, मूल्यांकन, प्रमाणन और वेतनयुक्त रोजगार में प्लेसमेंट प्रदान किया जाता है।
- ग्रामीण स्वरोजगार प्रशिक्षण संस्थान (आरसेटी) 18-50 वर्ष की आयु वर्ग के ग्रामीण युवाओं के लिए डीएवाई-एनआरएलएम के तहत एक गरीबी उन्मूलन कार्यक्रम है। आरसेटी का उद्देश्य न्यूनतम 70% सेटलमेंट (जिसमें अधिकतम 10% वेतनयुक्त रोजगार शामिल है) के अधिदेश के साथ स्वरोजगार और सूक्ष्म-उद्यम विकास तथा प्रशिक्षण पूरा होने के बाद दो वर्ष तक

प्रशिक्षुओं को ऋण-संपर्क की सुविधा और हैंडहोल्डिंग सहायता प्रदान करना है।

इसके अलावा, स्वयं सहायता समूह (एसएचजी) के उत्पादों की बाजार तक पहुंच को मजबूत करने के लिए, डीएवाई-एनआरएलएम निम्नलिखित प्रयास कर रहा है:

i) ग्रामीण विकास विभाग ने एसएचजी उत्पादों के संवर्धन के लिए "सरस", "सरस आजीविका" और "आजीविका" के रूप में ब्रांड पंजीकृत किए हैं।

ii) सरस ब्रांड को लोकप्रिय बनाने और शहरी बाजारों में एसएचजी उत्पादों की बिक्री को बढ़ावा देने के लिए राष्ट्रीय, क्षेत्रीय, राज्य और जिला स्तरों पर सरस मेलों का आयोजन किया जाता है। एसएचजी उत्पादों को बढ़ावा देने के लिए हर साल 2 राष्ट्रीय स्तर के सरस मेले और 1 फूड फेस्टिवल तथा 50 से अधिक राज्य स्तरीय सरस मेले आयोजित किए जाते हैं।

iii) एसएचजी सदस्यों के चयनित उत्कृष्ट उत्पादों की बिक्री के लिए मध्य दिल्ली में एक रिटेल स्टोर- सरस आजीविका गैलरी संचालित किया जा रहा है। इसी तरह, राज्य भी राज्य के ब्रांडों के तहत खुदरा दुकानें संचालित करते हैं।

iv) एसएचजी के क्यूरेटेड उत्पादों को बेचने के लिए ग्रामीण विकास मंत्रालय द्वारा एक समर्पित ई-कॉमर्स प्लेटफॉर्म ई-सरस स्थापित किया गया है। एसएचजी उत्पादों के संवर्धन के लिए अन्य ई-कॉमर्स कंपनियों/मंचों जैसे जीईएम, ओएनडीसी, अमेज़न, फ्लिपकार्ट, मीशो और जियोमार्ट के साथ गठजोड़/साझेदारी की गई है।

(ग) और (घ): जी हां। सरकार ने डीएवाई-एनआरएलएम के तहत पहले से ही एक व्यापक निगरानी, मूल्यांकन और शिक्षण (एमईएल) ढांचा लागू किया है, जिसमें तीसरे पक्ष के मूल्यांकन, लोकओएस के माध्यम से रियल-टाइम एमआईएस-आधारित निगरानी, आवधिक डेटा सत्यापन तथा क्षेत्र-स्तरीय सत्यापन, और परिणाम-आधारित निगरानी शामिल है। डीएवाई-एनआरएलएम योजना और इसकी उप-योजना के मूल्यांकन और इसके प्रमुख निष्कर्ष नीचे दिए गए हैं:

3आईई प्रभाव मूल्यांकन अध्ययन (2025), जो 9 राज्यों में 2019 और 2024 में आयोजित डेटा संग्रह के दो दौरों पर आधारित है तथा जिसमें लगभग 23,000 परिवार शामिल थे, में पाया गया कि एनआरएलएम ब्लॉक में घरेलू आय में 9.5% की वृद्धि हुई, जबकि परिपक्व सामुदायिक संस्थान क्लस्टर में आय में 12% से 33% तक की वृद्धि दर्ज की गई। इस अध्ययन में प्रति व्यक्ति घरेलू खपत में 6-11% की वृद्धि के साथ-साथ महिला सशक्तिकरण, आजीविका विविधीकरण और समग्र घरेलू कल्याण में सुधार की भी सूचना दी गई है।

इसके अलावा, ग्रामीण विकास क्षेत्र में केंद्र प्रायोजित योजनाओं के नीति आयोग के मूल्यांकन (2025) ने डीएवाई-एनआरएलएम को अत्यधिक प्रासंगिक और प्रभावशाली कार्यक्रम के रूप में आंका, जिसमें बढ़ी हुई आय, विविध आजीविका के अवसरों, उन्नत वित्तीय समावेशन एवं साक्षरता, महिलाओं के बीच अधिक आत्मविश्वास और मजबूत सामुदायिक संस्थानों तथा अन्य विकास पहलों के साथ अभिसरण के माध्यम से बेहतर सामाजिक समावेशन में इसके योगदान का उल्लेख किया गया है। ये निष्कर्ष महिला सशक्तिकरण को आगे बढ़ाने और ग्रामीण परिवारों के सामाजिक-आर्थिक कल्याण में सुधार करने में डीएवाई-एनआरएलएम की महत्वपूर्ण भूमिका को रेखांकित करते हैं।

विवरण

उत्तराखंड राज्य में बनाए गए एसएचजी की कुल संख्या का ब्यौरा

क्र. सं.	जिला	बनाए गए एसएचजी की कुल संख्या
1	अल्मोड़ा	6,968
2	बागेश्वर	3,171
3	चमोली	6,362
4	चंपावत	2,585
5	देहरादून	4,246
6	हरिद्वार	6,039

7	नैनीताल	5,440
8	पौड़ी गढ़वाल	7,457
9	पिथौरागढ़	5,320
10	रुद्र प्रयाग	2,754
11	टिहरी गढ़वाल	6,567
12	उधम सिंह नगर	8,033
13	उत्तरकाशी	5,614
	कुल	**70,556**

MEDICAL CERTIFICATION OF CAUSE OF DEATHS

3690. SHRI APPALANAIDU KALISETTI:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) the number of deaths reported due to cardiac arrest or sudden cardiac events as per the Medical Certification of Cause of Death (MCCD) and details of data during the last ten years, year-wise and State/UT-wise;

(b) gender and age groups, including deaths below 40 years of age, or as per age categories;

(c) whether deaths due to cardiac arrest among younger age groups (below 40 years) have shown an increasing trend during the said period; and

(d) if so, the details thereof, the factors identified by the Government contributing to early cardiac deaths, and the preventive, screening, and awareness measures being taken to address the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) and (b): As per the Medical Certification of Cause of Death (MCCD) Reports compiled by the Office of the Registrar General of India (ORGI), data on causes of death are classified in accordance with the International Classification of Diseases (ICD-10). Separate information on "cardiac arrest" is not compiled as a standalone cause of death in the published MCCD reports. However, deaths due to diseases of the circulatory system, including various forms of heart diseases, are compiled and published. The year-wise and State/UT-wise data on medically certified deaths due to diseases of the circulatory system during the last ten years are available in MCCD Reports. Further, gender and age groups-wise by major cause group including diseases of the circulatory system is also part of annual MCCD Reports. The Annual MCCD Reports are available at the following link: https://censusindia.gov.in/census.website/data/MCCDREP

(c) and (d): Health is a State subject. The data regarding cases of heart attack is not maintained centrally. Indian Council of Medical Research (ICMR) has informed that in order to understand the reasons for heart attack, ICMR-National Institute of Epidemiology (ICMR-NIE) conducted a multi-centric matched case-control study in 25 hospitals across India. Cases were patients aged 18-45 years admitted in the study hospitals with newly diagnosed Acute Myocardial Infarction (AMI) between October 2021 and January 2023. Controls were patients aged 18-

45 years admitted in the same hospital for other causes, matched for time of hospitalization. Information was collected regarding the various risk factors. The study observed that hospitalization with AMI was associated with presence of any known comorbidity, family history of thrombotic events and ever been smoker.

Under the National Programme for Prevention and Control of Non-Communicable Diseases (NP-NCD), 770 District NCD Clinics, 6410 Community Health Center NCD Clinics and 233 Cardiac Care Units have been set up. Further, a population-based initiative for prevention, control and screening for common NCDs including hypertension has been rolled out in the country under National Health Mission (NHM) as a part of Comprehensive Primary Health Care. Under the initiative, persons more than 30 years of age are targeted for their screening.

To manage acute cardiac events a hub-and-spoke model has been implemented. District hospitals and Community Health Centers (spokes) are equipped to provide initial thrombolysis and stabilization, while tertiary hospitals and medical colleges (hubs) offer advanced interventions. Ambulance services, telemedicine platforms and streamlined referral pathways further enhance access, especially in rural areas.

Government of India provides financial support under NHM for awareness generation activities for Non-Communicable Diseases (NCDs) including

cardiovascular diseases to be undertaken by the States and Union Territories. The preventive aspect is strengthened under Comprehensive Primary Health Care through Ayushman Arogya Mandir, by promotion of wellness activities and targeted communication at the community level. Furthermore, healthy eating is also promoted through Food Safety & Standards Authority of India. Fit India movement is implemented by Ministry of Youth Affairs and Sports, and various Yoga related activities are carried out by Ministry of AYUSH.

स्टार्टअप्स का पंजीकरण

3691. श्री इमरान मसूदः

क्या **वाणिज्य और उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने देश में स्टार्टअप्स, यूनिकॉर्न और नवोन्मेषी कंपनियों के पंजीकरण, निवेश और अनुपालन से जुड़ी चुनौतियों का अप्रैल से जून 2026 के दौरान मूल्यांकन किया है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या उक्त के संबंध में उद्योग जगत और निवेशकों से प्राप्त सुझावों की जांच की गई है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार ने स्टार्टअप्स कंपनियों के लिए सांविधिक अनुपालनों को सरल और डिजिटलीकृत करने हेतु कोई नई पहल शुरू की है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या कारोबार में सुगमता और निवेश आकर्षण पर उक्त उपायों के प्रभाव का मूल्यांकन किया जा रहा है; और

(ङ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) और (ख): सरकार स्टार्टअप्स, निवेशकों और अन्य हितधारकों के साथ नियमित रूप से परामर्श से स्टार्टअप पंजीकरण, निवेश और विनियामक अनुपालन से संबंधित मुद्दों की निरंतर समीक्षा करती है। इन परामर्शों के आधार पर, स्टार्टअप इकोसिस्टम को सरल बनाने और निवेश माहौल को सुदृढ़ करने हेतु विभिन्न उपाय शुरू किए गए हैं।

तदनुसार, सरकार ने भारत के स्टार्टअप इकोसिस्टम के उभरते स्वरूप और विविधता को बेहतर ढंग से प्रदर्शित करने के लिए अधिसूचना सा.का.नि. 108(अ), दिनांक 4 फरवरी 2026 के जरिए स्टार्टअप इंडिया पहल के तहत स्टार्टअप्स को मान्यता प्रदान करने के दायरे और पात्रता मानदंडों का विस्तार किया है। प्रमुख संशोधन निम्नानुसार हैं:

i. कारोबार की सीमा में वृद्धि: वार्षिक कारोबार की वह सीमा जहां तक किसी स्टार्टअप को मान्यताप्राप्त 'स्टार्टअप' माना जा सकता है, उस सीमा को 100 करोड़ रुपए से बढ़ाकर 200 करोड़ रुपए कर दिया गया है, जिससे बढ़ते हुए उद्यम, स्टार्टअप इंडिया पहल के तहत लाभ प्राप्त करते रहें।

ii. 'डीप टेक स्टार्टअप' श्रेणी की शुरुआत: विस्तारित पात्रता मानदंडों सहित उन्नत और उभरती प्रौद्योगिकियों पर कार्य करने वाले स्टार्टअप्स के लिए एक अलग श्रेणी शुरू की गई है:

क. अवधि सीमा: निगमन या पंजीकरण की तारीख से 20 वर्ष तक।

ख. कारोबार की सीमा: 300 करोड़ रुपए तक, जो डीप टेक्नोलॉजी उद्यमों से संबद्ध लंबी निर्माणावधि पूर्व और पूंजी सघनता को मान्यता प्रदान करती है।

iii. पात्र कंपनी श्रेणियों का विस्तार: बहु-राज्य सहकारी सोसाइटी अधिनियम, 2002 के

तहत पंजीकृत बहु-राज्य सहकारी सोसाइटी और राज्य/संघ राज्य क्षेत्र सहकारी समिति अधिनियमों के तहत पंजीकृत सहकारी समितियां अब स्टार्टअप की मान्यता हेतु पात्र हैं, जो निर्धारित मानदंडों को पूरा करने के अध्यधीन है। राजपत्र अधिसूचना निम्नलिखित लिंक पर एक्सेस की जा सकती है:

ये संशोधन, स्टार्टअप्स, निवेशकों और संबंधित मंत्रालयों/विभागों सहित पूरे स्टार्टअप इकोसिस्टम के हितधारकों से परामर्श करने के बाद तैयार किए गए थे। इसके अलावा, स्टार्टअप इंडिया पोर्टल और राष्ट्रीय सिंगल विंडो सिस्टम (एनएसडब्ल्यूएस) पर उपलब्ध पूर्णतया डिजिटल एप्लीकेशन प्रक्रिया के माध्यम से स्टार्टअप इंडिया पहल के तहत स्टार्टअप की मान्यता को सरल बनाया गया है। मान्यता की प्रक्रिया, पंजीकरण को आसान बनाने हेतु स्व-प्रमाणन, सरल दस्तावेजीकरण प्रक्रिया और ऑनलाइन गाइडेंस सामग्री पर आधारित है।

इन उपायों के परिणामस्वरूप, 30 जून, 2026 तक की स्थिति के अनुसार डीपीआईआईटी द्वारा 2,40,092 कंपनियों को स्टार्टअप्स के रूप में मान्यता प्रदान की गई है। इनमें से, 1 अप्रैल, 2026 से 30, जून 2026 की अवधि के दौरान 16,334 कंपनियों को स्टार्टअप्स के रूप में मान्यता प्रदान की गई है। निवेश के संबंध में, स्टार्टअप इंडिया पहल के तहत, सरकार ने हाल ही में सेबी-पंजीकृत वैकल्पिक निवेश कोष (एआईएफ) के माध्यम से स्टार्टअप्स के लिए उद्यम और वृद्धिशील पूंजी जुटाने हेतु अप्रैल, 2026 में 10,000 करोड़ रुपए के कॉर्पस से स्टार्टअप इंडिया निधियों का कोष 2.0 को प्रचालित किया है। इस स्कीम में डीप-टेक, माइक्रो वेंचर कैपिटल, विनिर्माण-केंद्रित और क्षेत्र/चरण-निरपेक्ष निधियों हेतु समर्पित श्रेणियां शामिल हैं और इसे भी स्टार्टअप्स, निवेशकों और अन्य इकोसिस्टम हितधारकों के साथ व्यापक परामर्श के बाद डिज़ाइन किया गया था।

यह स्कीम, स्टार्टअप्स के लिए निधियों का कोष (एफएफएस 1.0) के अनुभव पर आधारित है, जिसके तहत सहायता प्राप्त एआईएफ ने 30 जून, 2026 तक की स्थिति के अनुसार 1,460

स्टार्टअप्स में 27,902.7 करोड़ रुपए का निवेश किया है। इसमें से, एआईएफ ने 1 अप्रैल, 2026 से 30 जून 2026 की अवधि के दौरान 33 स्टार्टअप्स में 921 करोड़ रुपए का निवेश किया।

इसके अलावा, निवेशकों और उद्योगजगत से परामर्श के आधार पर, सरकार निवेश इकोसिस्टम को सुदृढ़ करने हेतु निरंतर उपाय करती है, जिसमें निम्नलिखित शामिल हैं:

i. उदारीकृत एफडीआई नीति: अधिकांश क्षेत्र स्वतःअनुमोदन मार्ग के तहत 100% एफडीआई के लिए खुले हैं, जिसमें 90% से अधिक एफडीआई अंतर्वाह इसी मार्ग के जरिए प्राप्त होता है।

ii. राष्ट्रीय सिंगल विंडो सिस्टम (एनएसडब्ल्यूएस): यह एक डिजिटल सिंगल- विंडो प्लेटफॉर्म है, जो निवेशकों को भारत में व्यवसाय स्थापित करने हेतु अपेक्षित अनुमोदनों और मंजूरी के लिए एक एकीकृत इंटरफेस उपलब्ध करवाता है।

iii. एफटीए/पीटीए का लाभ उठाना: सरकार राष्ट्रीय सुधार पहलों के अनुरूप हाल के मुक्त व्यापार समझौतों (एफटीए) और वरीयता प्राप्त व्यापार समझौतों (पीटीए) का लाभ उठाकर निवेश और वैश्विक प्रतिस्पर्धात्मकता को भी सुगम बना रही है।

iv. निवेश सुविधा के अन्य उपाय: मेक इन इंडिया, ईज़ ऑफ डूइंग बिजनेस सुधार, उत्पादन संबद्ध प्रोत्साहन (पीएलआई) स्कीमें, भारतीय औद्योगिक भूमि बैंक, परियोजना मॉनीटरिंग समूह (पीएमजी), पीएम गतिशक्ति, और अन्य क्षेत्र-विशिष्ट पहलों से समग्र निवेश माहौल को सुदृढ़ कर रही हैं।

(ग) से (ङ): सरकार ने अनुपालन बोझ को कम करके, विनियामक प्रक्रियाओं को सरल बनाकर और डिजिटल गर्वनेंस को बढ़ावा देकर एक पारदर्शी, पूर्वानुमान योग्य और निवेशक-अनुकूल विनियामक इकोसिस्टम तैयार करने हेतु अनुपालनों को सरल और डिजिटल बनाने तथा ईज़ ऑफ डूइंग बिजनेस (ईओडीबी) में सुधार हेतु कई पहलें शुरु की हैं। इन पहलों का ब्यौरा **विवरण-I** में दिया गया है।

इसके अलावा, कारपोरेट कार्य मंत्रालय द्वारा प्रदान की गई सूचना के अनुसार, स्टार्टअप्स को कंपनी अधिनियम, 2013 के तहत विभिन्न अनुपालन रियायतें और छूट भी प्रदान की जाती हैं। इसका ब्यौरा **विवरण-II** में दिया गया है।

इसके अतिरिक्त, जैसा कि उत्तर के भाग (क) और (ख) में उल्लेख किया गया है, स्टार्टअप इंडिया पोर्टल और राष्ट्रीय सिंगल विंडो सिस्टम (एनएसडब्ल्यूएस) के माध्यम से स्टार्टअप को मान्यता प्रदान करने की प्रक्रिया को उत्तरोत्तर सरल और डिजिटल बनाया गया है, जिससे ऑनलाइन आवेदन, रीयल-टाइम ट्रैकिंग, स्व-प्रमाणन और सरलीकृत दस्तावेजीकरण की प्रक्रिया सक्षम हो सकी है।

इन उपायों का प्रभाव स्टार्टअप इकोसिस्टम की निरंतर वृद्धि में परिलक्षित हुआ है। 30 जून, 2026 तक की स्थिति के अनुसार, डीपीआईआईटी द्वारा 2,40,092 कंपनियों को स्टार्टअप्स के रूप में मान्यता प्रदान की गई है, जो अधिक पहुंच, ईज़ ऑफ डूइंग बिजनेस में सुधार और नवप्रयोग तथा निवेश हेतु अनुकूल वातावरण को दर्शाता है।

<u>विवरण-I</u>

देशभर में ईज़ ऑफ डूइंग बिजनेस (ईओडीबी) में सुधार हेतु डीपीआईआईटी द्वारा की गई पहलों का ब्यौरा:

1. भारत सरकार ने वर्ष 2020 में मंत्रालयों/राज्यों/संघ राज्य क्षेत्रों में गवर्नमेंट टु बिजनेस और नागरिक इंटरफेस को सरल, तर्कसंगत, डिजिटल बनाने और गैर-अपराधीकृत करते हुए ईज़ ऑफ डूइंग बिजनेस और ईज़ ऑफ लिविंग में सुधार हेतु बोझिल अनुपालनों को कम करने के लिए व्यवसायों और नागरिकों हेतु एक प्रकार की विशिष्ट पहली पहल**, विनियामक अनुपालन बोझ (आरसीबी)** शुरू की। विनियामक अनुपालन बोझ (आरसीबी) पहल के तहत, डीपीआईआईटी नागरिकों और व्यवसायों पर अनुपालन बोझ को कम करने तथा प्रक्रियाओं को सरल, कानूनों को तर्कसंगत, प्रक्रियाओं के

डिजिटाइजेशन तथा गौण अपराधों के गैर— अपराधीकरण जैसी चार प्रमुख रणनीतियों के माध्यम से ईज़ ऑफ डूइंग बिजनेस और ईज़ ऑफ लिविंग को बढ़ाने हेतु विभिन्न मंत्रालयों, विभागों और राज्यों/संघ राज्य क्षेत्रों के साथ मिलकर कार्य करता है। केंद्रीय मंत्रालयों/विभागों और राज्यों/संघ राज्य क्षेत्रों ने स्वतः-पहचान कार्यक्रमों में सक्रिय रूप से भाग लिया, जिसके परिणामस्वरूप 47,865 से अधिक अनुपालनों को कम किया गया। कुल कम किए गए अनुपालनों में से, 16,136 अनुपालनों को सरल बनाया गया है, 22,289 अनुपालनों को डिजिटल किया गया है, 5,170 अनुपालनों को गैर-अपराधीकृत किया गया है, और 4,270 अनुपालनों में अतिरेक को हटाया गया है। इसके अलावा, डीपीआईआईटी ने 42,000 से अधिक कम किए गए अनुपालनों का विश्लेषण किया और विभिन्न राज्यों में 670 से अधिक विशिष्ट अधिनियमों की मैपिंग की। इस विश्लेषण के आधार पर, आरसीबी प्लस पहल में 23 अधिनियमों को शामिल किया गया, जिसके तहत 10 से अधिक राज्यों/संघ राज्य क्षेत्रों ने अनुपालनों को कम किया है। आरसीबी प्लस पहल की शुरुआत 24 अक्टूबर, 2024 को की गई थी। अब तक, राज्यों/ संघ राज्य क्षेत्रों द्वारा चिह्नित 7,882 अनुपालनों में से 5,429 को कम किया गया है।

2. वर्ष 2014 में **व्यवसाय सुधार कार्य योजना (बीआरएपी)** शुरू की गई थी ताकि राज्यों और संघ राज्य क्षेत्रों को व्यवसाय-केंद्रित विनियामकीय सुधारों को लागू करने के लिए प्रोत्साहित करते हुए प्रतिस्पर्धी संघवाद को बढ़ावा दिया जा सके। बीआरएपी एक सुव्यवस्थित सुधार फ्रेमवर्क उपलब्ध कराता है, जिसमें सिंगल विंडो प्रणाली, भूमि प्रशासन, श्रम विनियमन, निर्माण परमिट, पर्यावरणीय पंजीकरण, उपयोगिता सेवाओं हेतु परमिट, निरीक्षण, अनुबंधों का प्रवर्तन, सूचना की पारदर्शिता तथा क्षेत्र-विशिष्ट सुधार जैसे प्रमुख क्षेत्र शामिल हैं। इन सुधारों को अनुमोदन प्रक्रियाओं को सुचारू बनाना, पारदर्शिता बढ़ाना, विनियामकीय दक्षता में सुधार करना तथा व्यवसायों की स्थापना एवं उनके प्रचालन में लगने वाले समय और लागत को कम करने के लिए डिजाइन किया गया है। विगत वर्षों में,

बीआरएपी के माध्यम से राज्यों और संघ राज्य क्षेत्रों द्वारा हजारों व्यवसाय-अनुकूल सुधार कार्यान्वित किए गए हैं, जिससे देशभर में निवेश के लिए अधिक निवेश अनुकूल माहौल का निर्माण हुआ है।

3. निवेशकों संबंधी सुविधाओं को और सुदृढ़ करने के लिए, डीपीआईआईटी ने **राज्यों और संघ राज्य क्षेत्रों द्वारा संस्थापित सिंगल विंडो प्रणाली** का व्यापक मूल्यांकन किया। इस मूल्यांकन के आधार पर, डीपीआईआईटी ने राज्य सिंगल विंडो प्रणाली संबंधी एक विस्तृत मार्गदर्शिका जारी की, जिसमें पारदर्शिता, सेवा प्रदायगी, उपयोगकर्ता अनुभव, विभागीय सेवाओं के साथ एकीकरण तथा अनुमोदनों की ऑनलाइन कार्यवाही करने में सुधार के लिए आठ अनिवार्य तथा पांच वांछनीय विशेषताएं निर्धारित की गई हैं। इन विशेषताओं का अनुपालन व्यवसाय सुधार कार्य योजना (बीआरएपी) 2026 फ्रेमवर्क का अभिन्न अंग है।

4. राज्य स्तर से परे, व्यावसायिक परिवेश में सुधार की आवश्यकता को ध्यान में रखते हुए, डीपीआईआईटी ने **जिला व्यवसाय सुधार कार्य योजना (जिला बीआरएपी)** भी तैयार की है। जिला व्यवसाय सुधार कार्य योजना का उद्देश्य विनियामक प्रशासन में सुधार, निवेशकों को बेहतर सुविधा प्रदान करने तथा सार्वजनिक सेवाओं की दक्षतापूर्ण उपलब्धता को बढ़ावा देकर जिला स्तर पर ईज ऑफ डूइंग बिजनेस को सुदृढ़ करना है। इस फ्रेमवर्क का मुख्य फोकस व्यावसायिक अनुमोदनों एवं पंजीकरणों का शुरु से अंत तक डिजिटलीकरण, समयबद्ध निरीक्षण, पारदर्शी भूमि प्रशासन, जिला उद्योग केन्द्रों (डीआईसी) को निवेशक सुविधा केन्द्रों के रूप में सुदृढ़ करना, निवेश के लिए तैयार औद्योगिक पार्कों का विकास तथा विशेष रूप से टियर-II और टियर-III शहरों में उद्यमिता और स्टार्टअप इकोसिस्टम को बढ़ावा देना है। इस पहल का उद्देश्य जिला एवं राज्य प्राधिकरणों के बीच बेहतर समन्वय स्थापित करना तथा जमीनी स्तर पर निवेश को सुगम बनाना है।

<u>विवरण-II</u>

कारपोरेट कार्य मंत्रालय के अनुसार, स्टार्टअप्स को कंपनी अधिनियम 2013 के तहत

निम्नलिखित अनुपालन रियायत/छूट प्रदान की जाती हैं:

क्र.सं.	**धारा**	**विषय**	**स्टार्टअप्स को सहायता प्रदान करने हेतु कंपनी अधिनियम, 2013 में प्रावधान**
1.	धारा 2(40)	वित्तीय विवरण	स्टार्टअप्स के लिए वित्तीय विवरण के भाग के रूप में नकदी प्रवाह विवरण की आवश्यकता वैकल्पिक है।
2.	धारा 73(2) खंड (क) से (ङ)	जमा राशियों की स्वीकृति	स्टार्टअप्स को अपने सदस्यों से जमा राशि स्वीकार करते समय प्रक्रियात्मक अनुपालन (जैसे कंपनी की वित्तीय स्थिति दर्शाने वाला परिपत्र जारी करना, क्रेडिट रेटिंग, परिपक्व जमा राशि की 20% राशि जमा करना, तथा पुनर्भुगतान में चूक संबंधी प्रमाणन) से छूट दी गई थी।
3.	धारा 92(1)	वार्षिक रिटर्न	यदि कंपनी के पास कंपनी सचिव नहीं है, तो स्टार्टअप के निदेशकों को प्राइवेट लिमिटेड कंपनी की वार्षिक रिटर्न पर हस्ताक्षर करने की अनुमति है।
4.	धारा 173(5)	बोर्ड की बैठकें	कंपनी अधिनियम, 2013 के तहत, कंपनी के निदेशक मंडल को कम से कम प्रत्येक 120 दिनों में एक बार, अर्थात वर्ष में 4 बोर्ड की बैठकें आयोजित करना आवश्यक हैं। तथापि, स्टार्टअप्स को तिमाही बोर्ड बैठकें आयोजित करने से छूट दी गई है और उन्हें एक कैलेंडर वर्ष में दो बोर्ड बैठकें, अर्थात प्रत्येक छह माह में एक बार आयोजित करने की अनुमति है।
5.	कंपनी (निगमन) नियम, 2014 का नियम 6	ओपीसी का सार्वजनिक और प्राइवेट कंपनियों में बदलना	यह अपेक्षा कि किसी ओपीसी की प्रदत्त पूंजी 50 लाख रुपए से अधिक होने और उसका औसत वार्षिक कारोबार 2 करोड़ रुपए से अधिक होने पर उसे स्वयं को सार्वजनिक और प्राइवेट कंपनियों में बदलना होगा, इसका लोप कर दिया गया था। चूंकि कई स्टार्टअप्स एक व्यक्ति वाली कंपनी (ओपीसी) हैं, इससे उन्हें

क्र.सं.	धारा	विषय	स्टार्टअप्स को सहायता प्रदान करने हेतु कंपनी अधिनियम, 2013 में प्रावधान
			ओपीसी का दर्जा बनाए रखने की अनुमति मिलती है।
6.	कंपनी (शेयर पूंजी और डिबेंचर) नियम, 2014 का नियम 8(4)	स्वेट इक्विटी	सामान्यतः, किसी कंपनी में स्वेट इक्विटी शेयरों का निर्गमन किसी भी समय कंपनी की चुकता पूंजी के 25% से अधिक नहीं हो सकता। हालांकि, स्टार्टअप्स के मामले में, यह सीमा उसकी चुकता शेयर पूंजी के 50% तक है।
7.	कंपनी (शेयर पूंजी और डिबेंचर) नियम, 2014 का नियम 12(1)(ग)	कर्मचारी स्टॉक विकल्प (ईएसओपी)	सामान्यतः, ऐसे कर्मचारी जो प्रमोटर हो या प्रमोटर ग्रुप से संबंधित व्यक्ति हो, तथा ऐसे निदेशक जो स्वयं या अपने रिश्तेदार अथवा किसी निकाय कॉर्पोरेट के माध्यम से प्रत्यक्ष या अप्रत्यक्ष रूप से कंपनी की 10% से अधिक इक्विटी रखता हो, उसे ईएसओपी नहीं दिए जाते हैं। स्टार्टअप्स को प्रमोटर और निदेशकों को ईएसओपी जारी करने की अनुमति है।
8.	कंपनी (जमा की स्वीकृति) नियम, 2014 का नियम 2(1)(ग)(xvii)	परिवर्तनीय नोट	स्टार्टअप्स किसी व्यक्ति से एक किश्त में परिवर्तनीय नोट (जो इक्विटी शेयरों में परिवर्तनीय हो या जारी करने की तिथि से दस वर्ष से अधिक की अवधि में पुनःभुगतान योग्य न हो) के माध्यम से 25 लाख रुपए या उससे अधिक की राशि प्राप्त कर सकते हैं, और ऐसे लेनदेन को जमा राशि नहीं माना जाता है।
9.	कंपनी (जमा की स्वीकृति) नियम, 2014 का नियम 3(3)	जमा राशियों की स्वीकृति	सामान्यतः कंपनियां अपने सदस्यों से कंपनी की प्रदत्त शेयर पूंजी, फ्री रिजर्व और प्रतिभूति प्रीमियम खाते के 35% से अधिक जमा राशि स्वीकार या नवीनीकृत नहीं कर सकती। लेकिन स्टार्टअप्स को अपने सदस्यों से किसी भी सीमा तक जमा राशि स्वीकार करने की अनुमति दी गई है।

SCHOLARSHIPS AWARDED UNDER PM-YASASVI

3692. SHRI BALRAM NAIK PORIKA:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the details of the number of scholarships awarded under PM-Young Achievers Scholarship Award Scheme for Vibrant India (PM-YASASVI) Central Sector Scheme and other schemes along with the amount disbursed and beneficiaries from SC/ST/OBC/EWS categories during the last three years; and

(b) the other steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) and (b): The Department of Social Justice and Empowerment implements the following Scholarship schemes for OBCs and SCs:

1. PM Young Achievers Scholarship Award Scheme for Vibrant India (PM-YASASVI) umbrella Scheme for OBC, EBC & DNT students having the following four components:

   I. Pre-Matric Scholarship for OBC, EBC and DNT Students

   II. Post-Matric Scholarship for OBC, EBC and DNT Students.

   III. Top Class School Education for OBC,EBC and DNT Students

IV. Top Class College Education for OBC, EBC and DNT Students

2. Scholarships for Higher Education for Young Achievers (SHREYAS) for SCs, having the following four components:

I. Top Class Education for SCs (TCS)

II. Free Coaching Scheme for SCs, OBCs and beneficiaries of PM CARES Children (FCS)

III. National Overseas Scholarship for SCs (NOS)

IV. National Fellowship for SCs (NFSC)

3. Scholarships for Higher Education for Young Achievers Scheme (SHREYAS-OBC) having the following two components:

I. National Fellowship for OBCs

II. Dr. Ambedkar Central Sector Scheme of Interest Subsidy on Educational Loans for Overseas Studies for Other Backward Classes (OBCs) and Economically Backward Classes (EBCs)

4. In addition to the above mentioned Schemes, the Department of Social Justice and Empowerment also implements Pre-Matric Scholarships Scheme for SCs and Others and Post-Matric Scholarships Scheme for SCs.

Details of amount disbursed and beneficiaries under all the schemes implemented by the Department of Social Justice and Empowerment for the last three years are at **Statement-I.**

The Ministry of Tribal Affairs implements the following Scholarship Schemes to

promote and encourage secondary and higher education amongst ST population in the country: -

I. Pre-Matric Scholarship for ST students (Class IX and X)

II. Post Matric Scholarship for ST students (Class XI and above)

III. National Scholarship for Higher Education for ST students (Top Class)

IV. National Fellowship for Higher Education for ST students (NFST)

V. National Overseas Scholarship for ST students (NOS)

Details of amount disbursed and beneficiaries under all five schemes of Ministry of Tribal Affairs for the last three years are at **Statement-II.**

The Department of Higher Education implements the Pradhan Mantri Uchchatar Shiksha Protsahan [PM-USP] Yojana with the following components :

I. PM-USP Central Sector Scheme of Scholarship for College and University Students

II. PM-USP Special Scholarship Scheme for Jammu & Kashmir and Ladakh

Details of amount disbursed and beneficiaries under the two schemes of Department of Higher Education for the last three years are at **Statement-III.**

STATEMENT-I

Beneficiaries under all the schemes

						Amount Disbursed in Crore	
S.No.	**Name of Scheme**	**2023-24**		**2024-25**		**2025-26**	
		Amount Disburse	**Beneficiaries**	**Amount Disburse**	**Beneficiaries**	**Amount Disburse**	**Beneficiaries**

		d		d		d	
1	Centrally Sponsored Scheme of Pre-Matric Scholarship for OBC, EBC & DNT Students	195.63	18.43 Lakh	158.49	20.61 Lakh	252.21	25.22 Lakh
2	Centrally Sponsored Scheme of Post-Matric Scholarship for OBC, EBC & DNT Students	988.45	27.16 Lakh	895.47	24.53 Lakh	1138.88	31.29 Lakh
3	Central Sector Scheme of Top Class Education in School for OBC, EBC & DNT Students	6.73	3,177	32.48	13,769	75.63	27,007
4	Central Sector Scheme of Top Class Education in College for OBC, EBC & DNT Students	124.41	5,806	318.39	14,922	428.59	18,701

5	Post-Matric Scholarships Scheme for SCs	5475.42	47,38,578	5562.23	48,04,208	6186.96	47,53,420
6	Pre-Matric Scholarships Scheme for SCs & others	446.64	21,29,540	460.91	21,65,983	562.36	26,79,049
7	National Fellowship for OBC Students	89.70	2,009	148.15	2,197	105.19	2,506
8	Dr. Ambedkar Central Sector Scheme of Interest Subsidy on Educational Loans for Overseas Studies for OBCs & EBCs	56.24	2,789	9.49	837	0.20	104
9	Scholarships for Higher Education for Young Achievers (SHREYAS) for SCs	379.98	8,472	404.61	10,897	395.4	9,897

STATEMENT-II

Beneficiaries under all five schemes of Ministry of Tribal Affairs

Amount Disbursed in Crore							
S. No.	Name of Scheme	2023-24		2024-25		2025-26	
		Amount Disbursed	Beneficiaries	Amount Disbursed	Beneficiaries	Amount Disbursed	Beneficiaries
1	Pre-Matric Scholarship for ST students (Class IX and X)	308.60	10,26,448	163.69	8,94,939	155.24	9,33,688
2	Post Matric Scholarship for ST students (Class XI and above	2668.68	21,76,484	2598.34	21,85,183	3854.36	26,50,164
3	National Scholarship for Higher Education for ST students (Top Class)	70.44	5,429	95.38	7,013	72.93	8,571
4	National Fellowship for Higher Education for ST students (NFST)	159.56	2,975	144.62	2,698	146.65	2,961
5	National	7.00	65	6.00	58	8.00	64

	Overseas Scholarship for ST students (NOS)						

STATEMENT-III

Beneficiaries under the two schemes of Department of Higher Education

							Amount Disbursed in Cr
S.No.	Name of Scheme	2023-24		2024-25		2025-26	
		Amount Disbursed	Beneficiaries	Amount Disbursed	Beneficiaries	Amount Disbursed	Beneficiaries
1	PM-USP CSSS	217.26	1,69,790	259.65	2,04,049	255.66	2,00,730
2	PM-USPY SSSJKL	200	11,887	143.9	11,212	258.79	12,436

प्राथमिक कृषि ऋण समितियों में भंडारण क्षमता

3693. श्री नीरज मौर्यः

श्रीमती रुचि वीराः

क्या **सहकारिता** मंत्री यह बताने की कृपा करेंगे किः

(क) उत्तर प्रदेश में चिह्नित प्राथमिक कृषि ऋण समितियों (पीएसीएस) में शत-प्रतिशत भंडारण क्षमता प्राप्त करने का लक्ष्य वर्ष क्या है और निर्धारित लक्ष्यों के प्रति अब तक प्राप्त प्रगति का वर्तमान प्रतिशत क्या है;

(ख) क्या कई क्षेत्रों में पुराने और जर्जर पैक्स भवनों को नमी-नियंत्रण तकनीक और वैज्ञानिक

भंडारण के निर्धारित मानकों के अभाव के बावजूद आधुनिक गोदामों के रूप में विज्ञापित किया जा रहा है;

(ग) क्या भूमि विवादों और पैक्स की कमजोर वित्तीय स्थिति के कारण बैंक ऋण स्वीकृत होने में होने वाली देरी ग्रामीण उत्तर प्रदेश में इस योजना के भौतिक विस्तार में बाधा बन रही है;

(घ) क्या सरकार का उन छोटे और सीमांत किसानों के लिए कोई विशेष कोटा या अन्य सहायता प्रदान करने की संभावना है जो भंडारण शुल्क वहन करने में असमर्थ हैं और अपनी उपज को औने-पौने दामों पर बेचने के लिए विवश हैं; और

(ङ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क): सहकारिता क्षेत्र में विकेन्द्रीकृत अन्न भंडारण योजना के अंतर्गत उत्तर प्रदेश के 12 जिलों में 12 पैक्स/सहकारी समितियों की पहचान की गई है जिसमे 0.52 लाख मीट्रिक टन क्षमता के 13 परियोजनाओं के विस्तृत परियोजना प्रतिवेदन (डीपीआर) तैयार कर लिए गए हैं। तथापि, राज्य सरकार द्वारा इन परियोजनाओं का निर्माण कार्य प्रारंभ किया जाना शेष है । इसके अतिरिक्त, उत्तर प्रदेश के मिर्जापुर जिले के कोटवा पांडेय पैक्स में 1,500 मीट्रिक टन क्षमता का एक गोदाम पहले ही निर्मित किया जा चुका है।

यह योजना माँग आधारित है तथा इसका क्रियान्वयन राज्यों/संघ राज्य क्षेत्रों से प्राप्त प्रस्तावों के आधार पर चरणबद्ध तरीके से किया जाता है। अतः इस योजना के अंतर्गत किसी राज्य के लिए पृथक लक्ष्य निर्धारित नहीं किया गया है। तथापि, कृषि एवं किसान कल्याण विभाग की कृषि विपणन अवसंरचना (AMI) योजना के दिशा-निर्देशों के अनुसार, पैक्स/सहकारी समितियों द्वारा गोदामों का निर्माण 18 माह के भीतर पूर्ण कर अंतिम अनुदान (सब्सिडी) के दावे हेतु पूर्णता संबंधी अभिलेख प्रस्तुत किए जाना अपेक्षित है । तथापि, यदि विलंब के कारण पूर्णतः न्यायोचित पाए जाते हैं, तो

निर्माण अवधि में अधिकतम 6 माह का अतिरिक्त विस्तार प्रदान किया जा सकता है।

(ख): नहीं महोदय, योजना के अंतर्गत वित्तीय सहायता केवल पैक्स/अन्य सहकारी समितियों के स्तर पर नवीन वैज्ञानिक भंडारण अवसंरचना के निर्माण के लिए उपलब्ध कराई जाती है। सहकारिता क्षेत्र में विकेन्द्रीकृत अन्न भंडारण योजना के अंतर्गत निर्मित सभी गोदाम योजना के प्रारंभ होने के उपरांत ही निर्मित किए जा रहे हैं। पुरानी अथवा जर्जर पैक्स भवनों को योजना के अंतर्गत आधुनिक वैज्ञानिक गोदाम के रूप में मान्यता नहीं दी जाती है।

(ग): महोदय, योजना के अंतर्गत ऋणों के शीघ्र स्वीकृति एवं वितरण को सुगम बनाने के लिए अनेक सुधारात्मक उपाय किए गए हैं। कृषि अवसंरचना कोष (AIF) के अंतर्गत ऋण की पुनर्भुगतान अवधि को 2+5 वर्ष से बढ़ाकर 2+8 वर्ष कर दिया गया है, जिससे उधारकर्ताओं को अधिक पुनर्भुगतान लचीलापन प्राप्त हुआ है। इसके अतिरिक्त, नभसंरक्षण योजना के अंतर्गत उपलब्ध क्रेडिट गारंटी सुविधा का विस्तार किसान उत्पादक संगठनों (FPOs) के समान प्राथमिक कृषि ऋण समितियों (पैक्स) तक भी किया गया है।

इसी प्रकार, कृषि विपणन अवसंरचना (AMI) योजना के अंतर्गत पूंजीगत अनुदान को 25 प्रतिशत से बढ़ाकर 33.33 प्रतिशत कर दिया गया है तथा मार्जिन मनी की आवश्यकता को 20 प्रतिशत से घटाकर 10 प्रतिशत कर दिया गया है। इसके अतिरिक्त, योजना के अंतर्गत नाबार्ड की विशेष पुनर्वित्त (Special Refinance) योजना का भी उपयोग किया जा रहा है, जिससे सहभागी सहकारी समितियों पर वित्तीय बोझ में उल्लेखनीय कमी आती है। साथ ही, कृषि अवसंरचना कोष (AIF) के अंतर्गत उपलब्ध 3 प्रतिशत ब्याज अनुदान के साथ मिलकर, सहकारिता क्षेत्र में विकेन्द्रीकृत अन्न भंडारण योजना के अंतर्गत पैक्स के लिए प्रभावी ऋण ब्याज दर लगभग 1 प्रतिशत रह जाती है।

इसके अतिरिक्त, सहकारिता क्षेत्र में विकेन्द्रीकृत अन्न भंडारण योजना के अंतर्गत पात्र सहकारी समितियाँ, जिनमें पैक्स भी शामिल हैं, स्वामित्व वाली अथवा पट्टे (लीज) पर उपलब्ध भूमि

पर भंडारण अवसंरचना का निर्माण कर सकती हैं। आवश्यकता होने पर भूमि उपलब्ध कराने में संबंधित राज्य सरकारों द्वारा सहयोग प्रदान किया जाता है। भूमि की उपलब्धता, ऋण स्वीकृति तथा पैक्स/अन्य सहकारी समितियों की वित्तीय क्षमता से संबंधित विषयों का समाधान संबंधित राज्य सरकारों तथा कार्यान्वयन एजेंसियों के साथ समन्वय स्थापित कर किया जाता है।

(घ) और (ङ): नहीं, महोदय।सहकारी क्षेत्र में विकेन्द्रीकृत अन्न भंडारण योजना के अंतर्गत भंडारण शुल्क के लिए पृथक कोटा अथवा विशेष अनुदान प्रदान करने का कोई प्रावधान नहीं है।

IMPORTS AND DUMPING

3694. SUSHRI S. JOTHIMANI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Government is aware of the significant rise in low-cost Chinese imports in sectors such as textiles, toys, plastics, electronics, and light engineering, leading to severe market distortion in India, if so, the details thereof;

(b) the details of import volume and value of these categories from China during the last three years, year-wise;

(c) whether the Government has assessed the economic impact of this surge on domestic manufacturing units, particularly MSME clusters in Tamil Nadu such as Karur, Tiruppur, Coimbatore, and Erode;

(d) the measures taken to curb practices such as under-invoicing, mis-declaration of country of origin, and routing of Chinese goods through third

countries to evade duties; and

(e) whether the Government proposes to introduce stronger trade-remedy actions including anti-dumping duties, stricter Quality Control Orders (QCOs), and enhanced customs surveillance to protect Indian industry, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (e) :India's imports from China is spread across various product categories. In the category of raw materials, India imports products such as lithium, cobalt, nickel, graphite, rare earth elements etc. that are essential inputs for clean energy technologies, electric vehicles, electronics and semiconductors. Further import of intermediate goods, capital equipment, and advanced technologies support domestic production and deeper integration with global value chains (GVCs) particularly in strategic sectors such as energy, pharmaceuticals, fertilizers, electronics (especially semiconductors), and advanced manufacturing besides facilitating infrastructure development, investment and export competitiveness, while also meeting growing domestic demand shaped by the country's rapid economic growth, industrialization and urbanization.

The Government has actively strengthened domestic manufacturing capabilities, resource development, and supply chain resilience through several

initiatives such as Make in India and Production Linked Incentive (PLI) Schemes in key strategic sectors.

Details of import value of goods under textiles (Chapter 50 to 63), toys (Chapter 95), plastics (Chapter 39), engineering goods (Chapter 84 and 85) from China during the last three years is as under:

(value in USD billion)

Sector	2023-24	2024-25	2025-26
Textile	3.68	3.64	4.46
Toys	0.26	0.29	0.35
Plastic	5.67	6.34	6.71
Engineering	53.83	63.95	75.82

To curb practices such as under-invoicing, mis-declaration of country of origin, and routing of Chinese goods through third countries to evade duties, Central Board of Indirect Taxes and Customs (CBIC) continuously monitors and investigates cases involving customs duty evasion, including under-invoicing, mis-declaration of description, quantity, value and country of origin, and attempts to route goods through third countries to circumvent applicable customs duties and trade policy measures.

Based on the specific intelligence, Directorate of Revenue Intelligence (DRI) undertakes targeted investigations and enforcement actions against such

fraudulent practices. Intelligence is developed through data analytics, international cooperation, and inter-agency coordination. Wherever violations are detected, appropriate action is taken under the provision of the Customs Act, 1962, including seizure of goods, initiation of investigations, recovery of duty, and prosecution, wherever warranted. CBIC continuously strengthens intelligence gathering, risk assessment, and customs enforcement mechanisms to detect and prevent customs fraud, including evasion of duties through under-valuation, mis-declaration and false claims relating country of origin.

The Government has introduced stricter quality standards and measures for quality controls, testing protocols, and mandatory certification to curb sub-standards imports and to promote manufacture of quality products. Quality Control Orders (QCOs) for several products have been implemented to curb the import and manufacture of sub-standard products. In addition, where required, Directorate General of Trade Remedies (DGTR) investigates and imposes Anti-dumping and Countervailing Duty.

वरिष्ठ नागरिकों के लिए राष्ट्रीय हेल्पलाइन

3695. श्री आलोक शर्मा:

श्री धैर्यशील संभाजीराव माणे:

श्रीमती स्मिता उदय वाघः

श्री सुधीर गुप्ताः

डॉ. भोला सिंहः

श्री रविन्द्र वसंतराव चव्हाण:

श्री जसवंतसिंह सुमनभाई भाभोर:

श्री चन्द्र प्रकाश जोशी:

डॉ. राजेश मिश्रा:

श्री विनोद लखमशी चावड़ा:

श्री नव चरण माझी:

श्री रवीन्द्र शुक्ला उर्फ रवि किशनः

श्रीमती मालविका देवी:

क्या **सामाजिक न्याय और अधिकारिता** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार ने देश में वरिष्ठ नागरिकों के लिए राष्ट्रीय हेल्पलाइन (एल्डरलाइन' - 14567) के कार्यान्वयन की समीक्षा की है और इसकी वर्तमान स्थिति क्या है और यदि हाँ, तो उत्तर प्रदेश और दाहोद लोक सभा क्षेत्र सहित राज्य-वार और जिला-वार तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार के पास पिछले तीन वर्षों के दौरान 'एल्डरलाइन' - 14567 के माध्यम से प्राप्त और हल की गई शिकायतों का डेटा है और यदि हाँ, तो महाराष्ट्र और उत्तर प्रदेश के बुलंदशहर जिला तथा जलगांव, दाहोद, कालाहांडी और नुआपाड़ा लोक सभा निर्वाचन क्षेत्रों सहित राज्य-वार और जिला-वार तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार ने समय पर सहायता प्रदान करने के लिए 'एल्डरलाइन' - 14567 को राज्य के सामाजिक कल्याण विभागों, पुलिस प्राधिकरणों, स्वास्थ्य देखभाल संस्थाओं और विधिक सेवा प्राधिकरणों के साथ एकीकृत करने के लिए कोई तंत्र स्थापित किया है तथा वरिष्ठ नागरिकों को कुल कितना फंड प्रदान किया गया है और यदि हाँ, तो नुआपाड़ा जिले और

कच्छ सहित राज्य-वार और जिला-वार तत्संबंधी ब्यौरा तथा वर्तमान स्थिति क्या है;

(घ) क्या सरकार ने वरिष्ठ नागरिकों को आपातकालीन सहायता, काउंसलिंग, बचाव कार्य, कानूनी मार्गदर्शन और कल्याणकारी सेवाएं प्रदान करने में इस हेल्पलाइन की प्रभावशीलता का मूल्यांकन किया है और यदि हाँ, तो राज्य-वार और जिला-वार तत्संबंधी ब्यौरा क्या है;

(ड.) क्या सरकार का उन्नत डिजिटल अवसंरचना, जागरूकता अभियानों और जिला स्तरीय आउटरीच के माध्यम से 'एल्डरलाइन' - 14567 को मजबूत करने का प्रस्ताव है और यदि हाँ, तो महाराष्ट्र और विशेषकर जलगांव लोक सभा निर्वाचन क्षेत्र सहित राज्य-वार और जिला-वार तत्संबंधी ब्यौरा क्या है; और

(च) क्या सरकार का दूरदराज और जनजातीय क्षेत्रों में वरिष्ठ नागरिकों के लिए समर्पित सहायता प्रणालियों की स्थापना करके, जागरूकता बढ़ाकर और पहुंच में सुधार करके एल्डरलाइन नेटवर्क को सुदृढ़ करने का प्रस्ताव है और यदि हां, तो कालाहांडी लोक सभा निर्वाचन क्षेत्र सहित राज्य-वार और जिला-वार तत्संबंधी ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):

(क): सामाजिक न्याय और अधिकारिता मंत्रालय, अटल वयो अभ्युदय योजना (एवीवाईएवाई) के घटक के तहत टोल-फ्री नंबर 14567 वाली एल्डरलाइन - राष्ट्रीय वरिष्ठ नागरिक हेल्पलाइन (एनएचएससी) का संचालन कर रहा है। वर्तमान में, एल्डरलाइन आंध्र प्रदेश, लक्षद्वीप, मेघालय और पश्चिम बंगाल को छोड़कर देश भर के 32 राज्यों/संघ राज्य क्षेत्रों में काम कर रही है। मंत्रालय ने इस हेल्पलाइन को लागू करने के लिए संबंधित राज्य सरकार/संघ राज्य क्षेत्र और सेवा प्रदाताओं के साथ एक त्रिपक्षीय समझौता ज्ञापन (एमओयू) किया है। वे एल्डरलाइन को लागू करने वाली केंद्रीय नोडल एजेंसी (सीएनए), राष्ट्रीय समाज रक्षा संस्थान (एनआईएसडी) को वार्षिक निगरानी रिपोर्ट

प्रस्तुत करते हैं।

(ख): मंत्रालय, राष्ट्रीय समाज रक्षा संस्थान (एनआईएसडी) के माध्यम से एल्डरलाइन (14567) पर प्राप्त हुई और हल की गई शिकायतों/समस्याओं का राज्य/संघ राज्य क्षेत्र-वार डेटा रखता है। महाराष्ट्र और उत्तर प्रदेश सहित पिछले तीन वर्षों का राज्य-वार विवरण और बुलंदशहर, जलगांव, दाहोद, कालाहांडी और नुआपाड़ा से संबंधित जिला-वार ब्यौरा **विवरण** में दिया गया है।

(ग): वरिष्ठ नागरिक राष्ट्रीय हेल्पलाइन (एल्डरलाइन-14567) वरिष्ठ नागरिकों को समय पर सहायता उपलब्ध कराने के लिए संबंधित राज्य के समाज कल्याण विभागों और अन्य स्थानीय हितधारकों के साथ मिलकर समन्वित प्रतिक्रिया तंत्र के माध्यम से कार्य करती है। राज्य हेल्पलाइन के कार्य क्षेत्र के अनुसार, हेल्पलाइन पर प्राप्त शिकायतों का समाधान शिकायत की प्रकृति के आधार पर संबंधित राज्य समाज कल्याण विभागों, पुलिस प्राधिकारियों, स्वास्थ्य सेवा संस्थानों, कानूनी सहायता सेवाओं, वृद्धाश्रमों और अन्य संबंधित एजेंसियों के साथ समन्वय करके किया जाता है। संबंधित राज्य सरकारें, जहां भी आवश्यक हो, जमीनी स्तर पर कार्रवाई और पुनर्वास में सहायता करती हैं। एल्डरलाइन (14567) के माध्यम से वरिष्ठ नागरिकों को सीधे कोई आर्थिक वित्तीय सहायता प्रदान नहीं की जाती है।

(घ): वरिष्ठ नागरिकों के लिए राष्ट्रीय हेल्पलाइन (एल्डरलाइन-14567) की प्रभावशीलता का मूल्यांकन संबंधित राज्य सरकारों और राष्ट्रीय समाज रक्षा संस्थान (एनआईएसडी) द्वारा सतत निगरानी के माध्यम से किया जाता है। राज्य संपर्क केंद्र समय-समय पर प्रगति रिपोर्ट प्रस्तुत करते हैं, जिसमें तिमाही और वार्षिक रिपोर्ट शामिल हैं। इन रिपोर्टों में प्राप्त हुई कॉल, दी गई सेवाओं, समाधान की गई शिकायतों और क्षेत्र में किए गए जमीनी हस्तक्षेप का विवरण होता है। इन रिपोर्टों में सूचना, मार्गदर्शन, भावनात्मक सहायता, काउंसलिंग, बचाव और कानूनी, स्वास्थ्य देखभाल व कल्याण संबंधी सहायता के लिए संबंधित अधिकारियों को रेफरल जैसी सेवाएं शामिल हैं।

(ड.) और (च): मंत्रालय, महाराष्ट्र के जलगांव और ओडिशा के कालाहांडी सहित देश भर में वरिष्ठ नागरिकों तक सेवाओं की प्रभावी और सुलभ पहुंच सुनिश्चित करने के लिए, राष्ट्रीय समाज रक्षा संस्थान (एनआईएसडी) जो सामाजिक न्याय और अधिकारिता मंत्रालय के तहत एक स्वायत्त संस्था है और संबंधित राज्य सरकारों से परामर्श करके वरिष्ठ नागरिकों के लिए राष्ट्रीय हेल्पलाइन (एल्डरलाइन-14567) के कार्यान्वयन की निरंतर समीक्षा करता है। योजना को प्रभावी ढंग से लागू करने के लिए, हेल्पलाइन के कार्यान्वयन की समय-समय पर समीक्षा की जाती है जिसमें डिजिटल सेवा प्रदान करना, जागरूकता फैलाना, आउटरीच गतिविधियां, पहुंच सुगम बनाना और संबंधित राज्य विभागों व स्थानीय प्राधिकारियों के साथ समन्वय करना शामिल है। इसे संबंधित राज्य सरकारों और सेवा प्रदाताओं के साथ किए गए त्रिपक्षीय समझौता ज्ञापनों (एमओयू) के तहत परिचालन ढांचे के अनुसार, संबंधित राज्य संपर्क केन्द्रों के माध्यम से लागू किया जाता है।

विवरण

राष्ट्रीय वरिष्ठ नागरिक हेल्पलाइन -एल्डरलाइन 14567 के तहत पिछले 3 वर्षों (वित्त वर्ष 2023-24 से) में प्राप्त और समाधान की गई शिकायतों के राज्य-वार आंकड़े

क्र.सं.	राज्य/संघ राज्य क्षेत्र का नाम	प्राप्त और समाधान की गई शिकायतों की संख्या
1.	अंडमान और निकोबार द्वीप समूह	363
2.	अरुणाचल प्रदेश	5
3.	असम	1959
4.	बिहार	16205
5.	चंडीगढ़	394
6.	छत्तीसगढ	601
7.	दादरा और नगर हवेली तथा दमन और दीव	1233
8.	दिल्ली-एनसीआर	20085
9.	गोवा	879

10.	गुजरात	11438
11.	हरियाणा	1738
12.	हिमाचल प्रदेश	1120
13.	जम्मू-कश्मीर	4316
14.	झारखंड	20647
15.	कर्नाटक	36436
16.	केरल	2422
17.	लद्दाख	1426
18.	मध्य प्रदेश	21952
19.	महाराष्ट्र	31049
20.	मणिपुर	451
21.	मिजोरम	642
22.	नागालैंड	447
23.	ओडिशा	13959
24.	पुडुचेरी	2737
25.	पंजाब	14235
26.	राजस्थान	6374
27.	सिक्किम	34
28.	तमिलनाडु	26810
29.	तेलंगाना	9234
30.	त्रिपुरा	4015
31.	उत्तर प्रदेश	59125
32.	उत्तराखंड	6106
कुल योग		**318473**

उत्तर प्रदेश, गुजरात और ओडिशा के बुलंदशहर, जलगांव, दाहोद, कालाहांडी और नुआपाड़ा जिलों में पिछले 3 वर्षों (वित्त वर्ष 2023-24 से) के दौरान प्राप्त और समाधान की गई शिकायतों के जिला-वार आंकडे

क. बुलंदशहर (उत्तर प्रदेश)

श्रेणी	**कुल**
भावनात्मक सहायता	1

पूछताछ	28
जमीनी हस्तक्षेप	18
मार्गदर्शन	203
सूचना	199
अन्य	22
कुल	**471**

ख. जलगांव (महाराष्ट्र)

श्रेणी	**कुल**
भावनात्मक सहायता	82
पूछताछ	26
जमीनी हस्तक्षेप	187
मार्गदर्शन	22
सूचना	224
अन्य	82
कुल	**1012**

ग. दाहोद (गुजरात)

श्रेणी	**कुल**
भावनात्मक सहायता	3
पूछताछ	4
जमीनी हस्तक्षेप	1
मार्गदर्शन	43
सूचना	49
अन्य	12
कुल	**112**

घ. कालाहांडी (ओडिशा)

श्रेणी	**कुल**
भावनात्मक सहायता	1
पूछताछ	2
जमीनी हस्तक्षेप	4
मार्गदर्शन	391
सूचना	17
अन्य	19
कुल	**434**

ङ. नुआपाड़ा (ओडिशा)

श्रेणी	**कुल**
पूछताछ	1
मार्गदर्शन	54
सूचना	5
अन्य	7
कुल	**67**

ADVANCED CHEMISTRY CELL BATTERIES

3696. SHRI T.M. SELVAGANAPATHI:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state**:**

(a) whether the Government has invited global bids to set up advanced battery manufacturing plants with a total capacity of 10 gigawatt hours under the Production Linked Incentive scheme for Advanced Chemistry Cell batteries;

(b) whether it is also a fact that the objective is to cut dependence on imported Advanced Chemistry Cell batteries by strengthening local manufacturing;

(c) whether the Government had approved Rs.18,100 crore Production Linked Incentive scheme to build 50 gigawatt hours of battery manufacturing capacity in the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a): Yes.

(b): Yes.

(c): Yes.

(d): The Ministry of Heavy Industries (MHI) administers the Production Linked Incentive (PLI) scheme, namely the "National Programme on Advanced Chemistry Cell (ACC) Battery Storage," with a total outlay of ₹18,100 crore to establish 50 GWh of domestic ACC manufacturing capacity. Out of the targeted manufacturing capacity of 50 GWh, 40 GWh capacity has been awarded to four beneficiary firms. Further, the remaining 10 GWh ACC Capacity has been earmarked for Grid Scale Stationary Storage applications.

The PLI ACC Scheme aims to reduce India’s dependence on imported ACCs by strengthening domestic manufacturing capabilities and incentivising

large domestic and international players to establish a globally competitive ACC battery-manufacturing ecosystem in the country.

INCLUSION OF PUNJAB UNDER EV MANUFACTURING INITIATIVES

3697. SHRI MALVINDER SINGH KANG:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

(a) whether the State of Punjab has been included under the Government's electric vehicle manufacturing initiatives;

(b) the details of incentives extended to manufacturers in Punjab and the number of EV manufacturing projects approved in the State;

(c) the details of investment generated and employment likely to be created under such projects; and

(d) whether any additional proposals from Punjab are under consideration?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a) to (d): To promote electric vehicle manufacturing, Ministry of Heavy Industries (MHI) administers two Production Linked Incentive (PLI) Scheme as below:

i. **PLI Scheme for Automobile & Auto Component Industry in India (PLI-Auto scheme) is** notified on 23.09.2021, for enhancing India's manufacturing

capabilities for Advanced Automotive Technology products (including EV) with a budgetary outlay of ₹25,938 crore. **The scheme** has been implemented on pan India basis (including Punjab) and as on 31.03.2026, two (2) units have been set up in Punjab. The status of implementation is as below:-

Parameter	Cumulative till 31.03.2026
Investment (Rs. crore)	44,326
Incremental Sales (Base Year FY2019-20) (Rs. crore)	52,414
Employment generated (Nos.)	67,820
Incentive disbursed (Rs. crore)	2,386.36

ii. **PLI Scheme for National Programme on Advanced** Chemistry **Cell (ACC) Battery Storage has been** notified on 09.06.2021 for manufacturing of ACC in the country with a budgetary outlay of ₹18,100 cr. Out of 50 GWh capacity, 40 GWh ACC capacity is end-use agnostic and can be utilized for any application (including EVs). PLI ACC scheme is a national programme and it does not define or mandate particular locations for setting up cell manufacturing units. Till 04.08.2026, no beneficiary firm has claimed any incentive under the PLI ACC scheme.

iii. **Scheme for Promotion of Manufacturing of Electric Passenger Cars in India**

(SPMEPCI) was notified on 15.03.2024 to promote the manufacturing of electric cars in India. Application window was open for 120 days till 21.10.2025, however, no applications were received.

REVISED TARGET FOR CONSTRUCTION OF HOUSES UNDER PMAY-G

3698. SHRI BRIJMOHAN AGRAWAL:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the details and total target of houses to be constructed, allocated, sanctioned and completed under Pradhan Mantri Awaas Yojana-Gramin (PMAY-G) during the last five financial years; State-wise;

(b) the total funds allocated and released by the Government under PMAY-G during the last five financial years, State and UT-wise;

(c) the details of revised target for construction of 4.95 crore houses by March 2029 and the additional target under the extended phase of PMAY-G, State-wise; and

(d) whether the Government has withheld or delayed release of PMAY-G funds on account of alleged irregularities, if so, the details of action taken, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI):

(a): During the last five financial years (FY 2021-22 to FY 2025-26), a total target of 2.13 crore houses has been allocated to the States/UTs under PMAY-G. Against this, 1.95 crore houses have been sanctioned, and 1.21 crore houses have been constructed. The State/UT-wise details of targets allocated, houses sanctioned, houses constructed and houses under construction are provided in **Statement-I.**

(b): During the last five financial years, a total Central share of Rs. 1,31,100.02 crore has been released to the States/UTs by the Ministry, while Rs. 2,17,896.40 crore (including both Central and State share) has been spent under the scheme. The State/UT-wise details of Central share released by the Ministry and utilization during the last five financial years by is provided in **Statement-II.**

(c): The Ministry of Rural Development is implementing the Pradhan Mantri Awaas Yojana- Gramin (PMAY-G) w.e.f. 1st April 2016 to provide assistance to eligible rural households for the construction of Pucca houses with basic amenities to achieve the objective of "Housing For All" in rural areas. The scheme seeks to provide assistance for the construction of 4.95 crore houses by 31.03.2029. At present, a target of **4.18 crore houses** has been allocated to the States and UTs, and State/UT wise number is given in **Statement-III.**

(d): The release of PMAY-G funds had withheld/delayed in certain cases where serious irregularities in implementation were reported and satisfactory corrective action was not established.

In the case of Odisha, complaints alleging irregularities in the implementation of PMAY-G were verified through inquiries by the State Government and Central Teams deputed by the Ministry. The inquiries revealed deficiencies relating to beneficiary selection, construction quality, inspections, branding of PMAY-G houses and compliance with scheme guidelines. Accordingly, the State Government was directed to take corrective and disciplinary action and submit an Action Taken Report (ATR). Since the ATR initially submitted by the State was not found satisfactory, the release of subsequent instalments of Central assistance was withheld pending satisfactory compliance. The State Government has since taken the required corrective and disciplinary measures and submitted a satisfactory ATR. Accordingly, the release of PMAY-G funds to the State has been resumed.

In the case of West Bengal, following the allocation of targets from the finalized Awaas+ 2018 survey lists in November 2022, complaints regarding irregularities in the implementation of PMAY-G were received. These complaints were verified through National Level Monitoring (NLM) teams and Senior Officers Teams following which release of Central share of funds was withheld from FY 2022-23 onwards. The ATR submitted by the State is currently under examination.

STATEMENT-I

State/UT-wise details of targets allocated, houses sanctioned, houses constructed and houses

under construction during the last five financial years under PMAY-G(in no.):

Sr. No.	State/UT Name	Target Allocated by the Ministry	Houses Sanctioned	Houses Completed	Houses under Construction*
Total		**2,13,48,133**	**1,95,51,954**	**1,20,92,885**	**74,59,069**
1	Arunachal Pradesh	5,519	5,497	5,497	-
2	Assam	22,14,448	21,60,530	15,77,624	5,82,906
3	Bihar	23,13,218	22,10,782	15,35,021	6,75,761
4	Chhattisgarh	15,45,080	13,55,436	9,81,442	3,73,994
5	Goa	-	-	-	-
6	Gujarat	4,27,390	4,18,799	3,18,271	1,00,528
7	Haryana	84,805	54,825	19,808	35,017
8	Himachal Pradesh	96,439	85,270	57,738	27,532
9	Jammu And Kashmir	2,05,814	1,98,913	1,92,983	5,930
10	Jharkhand	8,15,210	7,41,113	4,61,279	2,79,834
11	Kerala	91,343	64,502	20,190	44,312
12	Madhya Pradesh	31,24,124	27,68,948	17,72,923	9,96,025
13	Maharashtra	33,72,896	31,40,198	11,08,084	20,32,114
14	Manipur	79,518	72,780	25,234	47,546
15	Meghalaya	1,25,943	1,22,386	1,01,439	20,947
16	Mizoram	16,435	16,427	12,023	4,404
17	Nagaland	30,797	30,700	22,266	8,434
18	Odisha	9,90,914	9,74,121	7,94,628	1,79,493
19	Punjab	89,925	52,392	31,920	20,472
20	Rajasthan	11,69,987	11,09,648	7,30,290	3,79,358
21	Sikkim	68	67	67	-
22	Tamil Nadu	4,64,231	2,57,745	2,35,333	22,412
23	Tripura	3,28,240	3,27,527	3,25,429	2,098
24	Uttar Pradesh	14,80,091	14,77,682	14,69,581	8,101
25	Uttarakhand	43,994	42,812	42,652	160
26	West Bengal	12,61,003	12,60,941	1,52,014	11,08,927
27	Andaman And	2,092	1,288	279	1,009

	Nicobar				
28	Dadra And Nagar Haveli	5,797	6,147	2,164	3,983
29	Daman And Diu	144	144	56	88
30	Lakshadweep	-	-	-	-
31	Puducherry	-	-	-	-
32	Andhra Pradesh	1,79,594	1,79,410	41,781	1,37,629
33	Karnataka	7,81,949	4,13,799	53,744	3,60,055
34	Telangana	-	-	-	-
35	Ladakh	1,125	1,125	1,125	-
Total		**2,13,48,133**	**1,95,51,954**	**1,20,92,885**	**74,59,069**

**w.r.t. sanctioned houses*

STATEMENT-II

State/UT-wise details of Central share released by the Ministry and utilization during the last five financial years:

(Rs. In Crores)

Sr. No.	State/UT Name	Central Share Released	Utilization*
1	Arunachal Pradesh	376.04	422.60
2	Assam	24,232.39	27,571.67
3	Bihar	15,446.89	28,259.34
4	Chhattisgarh	9,269.61	16,046.93
5	Goa	-	3.58
6	Gujarat	3,458.49	5,911.55
7	Haryana	211.34	378.34
8	Himachal Pradesh	1,096.25	1,094.35
9	Jammu And Kashmir	2,679.59	3,212.04
10	Jharkhand	3,699.24	9,287.36
11	Kerala	222.07	449.90

12	Madhya Pradesh	17,935.52	32,234.31
13	Maharashtra	14,611.70	25,754.08
14	Manipur	612.59	680.90
15	Meghalaya	1,788.82	1,931.22
16	Mizoram	242.36	275.07
17	Nagaland	472.11	545.38
18	Odisha	7,697.94	12,747.91
19	Punjab	442.88	562.56
20	Rajasthan	6,119.99	10,873.43
21	Sikkim	3.12	4.48
22	Tamil Nadu	3,073.99	4,512.87
23	Tripura	3,819.60	4,284.16
24	Uttar Pradesh	11,255.99	21,075.41
25	Uttarakhand	659.34	739.09
26	West Bengal	687.84	6,659.62
27	Andaman And Nicobar	5.45	9.44
28	Dadra And Nagar Haveli	23.62	108.11
29	Daman And Diu	-	0.58
30	Lakshadweep	-	-
31	Puducherry	-	-
32	Andhra Pradesh	271.66	713.21
33	Karnataka	661.72	1,525.84
34	Telangana	-	-
35	Ladakh	21.99	21.08
Total		**1,31,100.02**	**2,17,896.40**

**Including both Central and State Share*

STATEMENT-III

State-wise target allocated by the Ministry (in no.):

S. No.	Name of the State/UT	Targets allocated by Ministry
1	Arunachal Pradesh	35,937
2	Assam	29,62,945
3	Bihar	50,12,752
4	Chhattisgarh	26,42,224
5	Goa	257
6	Gujarat	8,39,116
7	Haryana	1,06,460
8	Himachal Pradesh	1,08,389
9	Jammu and Kashmir	3,41,644
10	Jharkhand	20,12,107
11	Kerala	1,13,404
12	Madhya Pradesh	57,74,572
13	Maharashtra	43,80,522
14	Manipur	1,13,550
15	Meghalaya	1,88,034
16	Mizoram	29,967
17	Nagaland	48,830
18	Odisha	28,28,739
19	Punjab	1,13,911
20	Rajasthan	24,93,546
21	Sikkim	1,399
22	Tamil Nadu	9,57,825
23	Tripura	3,76,913
24	Uttar Pradesh	42,77,493
25	Uttarakhand	69,755
26	West Bengal	46,69,423
27	Andaman and Nicobar Islands	3,424
28	Dadra and Nagar Haveli and Daman and Diu	11,364
29	Lakshadweep	45
30	Andhra Pradesh	3,21,326
31	Karnataka	9,44,140

32	Telangana	0
33	Ladakh	3,004
Total (for all States/UTs)		**4,17,83,017 (4.18 Crore)**
Note: The PMAY-G is not implemented in UTs of Delhi, Chandigarh and Puducherry. The State of Telangana did not implement the PMAY-G during previous phase of the Scheme (FY 2016-2024)		

SOIL DEGRADATION MITIGATION

3699. SHRI KARAN BHUSHAN SINGH:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government is aware that chemical-intensive farming has degraded soils in Gonda and Bahraich, with KVK assessments flagging sulphur and micronutrient deficiencies affecting pulses, oilseeds and cereal yields;

(b) whether these districts are covered under the National Mission on Natural Farming (NMNF), and if so, the clusters formed, farmers enrolled, and Bio-Input Resource Centres set up in each, since November 2024;

(c) the funds released and farmers who received the Rs. 4,000/acre annual NMNF incentive in these districts so far; and

(d) the steps taken to extend PGS-India certification and market access

to natural farming produce from these districts?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): The State Government of Uttar Pradesh has reported that, Department of Agriculture, Gonda and Krishi Vigyan Kendra (KVK) has assessed the soil fertility status through the Soil Health Card Programme. The assessments have indicated presence of sulphur and zinc deficiencies in a proportion of agricultural soil. This may affect the productivity of pulses, oilseeds and cereal crops. However, the soil test results indicated an improving trend in sulphur status due to the adoption of balanced nutrient management practices. The Department of Agriculture and KVK are promoting Soil Health Card-based fertilizer recommendations, integrated nutrient management, and the judicious use of sulphur and zinc fertilizers through farmer awareness, training and demonstrations.

(b): As reported by the State of Uttar Pradesh, in 2025-26, 120 clusters enrolling 15,000 farmers were formed in Bahraich district and 2 Bio-Input Resource Centres (BRCs) were established. In Gonda district, 10 clusters enrolling 1,250 farmers were formed and 2 Bio-Input Resource Centres (BRCs) were established.

(c): As reported by the State of Uttar Pradesh in 2025-26, ₹1,347.96 lakh was released to Bahraich district under NMNF and 15,000 farmers have received the annual incentive of ₹4,000/- per acre. Similarly, ₹117.89 lakh was released to Gonda district and 1,182 farmers have received the annual incentive of ₹4,000/-

per acre under the Mission.

(d): Natural Farming Certification System (NFCS) for certification of natural farming produce has been initiated under the Mission. NFCS adopts a digital online certification under Participatory Guarantee System (PGS-INDIA NATURAL) with logo “PGS-INDIA NATURAL”. Till date more than 2.47 lakh farmers have been registered under the Natural Farming Certification Systems (NFCS) and more than 2.30 lakh farmers have been issued Natural Farming certificates in the State of Uttar Pradesh. Natural Farming certified products are available in the market as well as on Open Network for Digital Commerce (ONDC) for Business to Consumer sales.

DIGITAL ATTENDANCE SYSTEM IN TEA BOARD CANTEENS

3700. SHRIMATI APARAJITA SARANGI:

SHRI BALABHADRA MAJHI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Tea Board is operating tea buffets and service counters canteens in various Government institutions/establishments in the country, if so, the details thereof;

(b) whether the employees and workers engaged are covered under any digital attendance system, including biometric or other electronic modes, to ensure transparency and proper monitoring of attendance;

(c) if so, the details of the digital attendance system being followed and the number of Tea Board run tea buffets and service counter canteens where such systems have been implemented;

(d) whether the same digital attendance procedure, rules and monitoring mechanism are being followed uniformly in all Tea Board functioning under different Government institutions, if so, the details thereof;

(e) whether there are variations in the attendance practices followed by different organisations, if so, the reasons for such differences; and

(f) the steps taken by the Government to implement uniform digital attendance system in all Tea Board run canteens and ensure its effective compliance across various Government institutions?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (f): Tea Board is operating tea buffets & service counters canteens in various Government institutions/establishments such as the premises of Parliament House, Cabinet Secretariat, Vanijya Bhawan, Ministry of External Affairs, Government Pool Office Accommodation & Niti Aayog, Tea Nook at Tirumala and Tea Board Office at Chennai. All above offices have Aadhaar enabled Biometric Attendance System for monitoring of attendance. Tea Board implements the attendance system uniformly in all the above offices. The Central

Government also issues instructions/orders from time to time in this regard.

राष्ट्रीय मखाना बोर्ड की स्थापना

3701. श्री गोपाल जी ठाकुरः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का राष्ट्रीय मखाना बोर्ड का मुख्यालय दरभंगा, बिहार में स्थापित करने का विचार है;

(ख) यदि हां, तो इस संबंध में वर्तमान स्थिति, प्रस्तावित समयावधि और कार्ययोजना का ब्यौरा क्या है;

(ग) क्या सरकार को इस बात की जानकारी है कि दरभंगा देश में एक प्रमुख मखाना उत्पादक क्षेत्र है, कि वहां राष्ट्रीय मखाना अनुसंधान केंद्र स्थित है, मखाना को 'एक जिला एक उत्पाद' (ओडीओपी) पहल के तहत चिह्नित किया गया है और जिले में रेल, राष्ट्रीय राजमार्ग और हवाई संपर्क सहित आवश्यक अवसंरचना उपलब्ध है तथा क्या सरकार का राष्ट्रीय मखाना बोर्ड का मुख्यालय दरभंगा में स्थापित करने का विचार है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री रामनाथ ठाकुर):

(क) और (ख): बिहार में राष्ट्रीय मखाना बोर्ड का गठन मखाना के उत्पादन, प्रसंस्करण, मूल्यवर्धन, विपणन और निर्यात को बढ़ावा देने के उद्देश्य से दिनांक 14.09.2025 को किया गया था।

मखाना क्षेत्र के समग्र विकास में सहायता के लिए दिनांक 14.09.2025 को ₹476.03 करोड़ के परिव्यय के साथ मखाना विकास के लिए केंद्रीय क्षेत्र की योजना को मंज़ूरी दी गई थी। इस योजना के तहत, राष्ट्रीय मखाना बोर्ड अनुमोदित वार्षिक कार्य-योजना (एएपी) के आधार पर राज्यों को

वित्तीय सहायता जारी करता है।

(ग) और (घ): कृषि एवं किसान कल्याण विभाग की बागवानी सांख्यिकी इकाई द्वारा जारी किए दूसरे अग्रिम अनुमान (2025-26) के अनुसार, वर्ष 2025-26 में 60,000 मीट्रिक टन उत्पादन और 2.00 मीट्रिक टन प्रति हेक्टेयर की औसत उत्पादकता के साथ, बिहार देश में मखाना का अग्रणी उत्पादक है। इसके मुख्य उत्पादक जिले कटिहार, पूर्णिया, मधुबनी, दरभंगा, सहरसा, सुपौल, अररिया, मधेपुरा और सीतामढ़ी हैं।

भारतीय कृषि अनुसंधान परिषद (आईसीएआर)- राष्ट्रीय मखाना अनुसंधान केंद्र (एनआरसी) दरभंगा में स्थित है। यह संस्थान मखाना के उत्पादन, उत्पादकता, प्रसंस्करण, मूल्यवर्धन और विपणन को बढ़ाने के लिए अनुसंधान, प्रौद्योगिकी विकास, क्षमता निर्माण और विस्तार संबंधी कार्य कर रहा है।

इसके अतिरिक्त, 'प्रधानमंत्री सूक्ष्म खाद्य उद्योग उन्नयन योजना' (पीएमएफएमई) के तहत 'एक जिला एक उत्पाद' (ओडीओपी) पहल के अंतर्गत स्थानीय उद्योगों को बढ़ावा देने के लिए, दरभंगा सहित अररिया, कटिहार, मधुबनी, सुपौल और सहरसा जिलों के लिए मखाना को ओडीओपी उत्पाद के रूप में चुना गया है।

IMPORT OF RUBBER

3702: DR. SHASHI THAROOR:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the annual average price of RSS-4 natural rubber and the details of domestic production, consumption and imports during the last three years and in the current year;

(b) whether the Government has taken or proposes to take measures including through the Rubber Board, to ensure remunerative returns to natural rubber growers and improve the economic viability of rubber cultivation;

(c) whether the Government will reconsider its March 2026 decision not to establish a National Rubber Price Stabilisation Fund in view of continued price volatility and rising production cost, if so, the details thereof and if not, the reasons therefor; and

(d) whether the Government has examined concerns regarding continued imports of compound rubber, including alleged misuse of Free Trade Agreement provisions and third country routing, and their impact on domestic natural rubber prices and growers, if so, the corrective measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) :The details of domestic production, consumption, imports and annual average price of natural rubber (RSS-4 grade) during the last three years and in the current year are attached as **Statement**.

(b) to (d): Government of India through Rubber Board is implementing the scheme “Sustainable and Inclusive Development of Natural Rubber Sector” for the benefit of natural rubber sector in the country. Under the scheme, Rubber Board provides

financial / technical assistance for inter alia planting / replanting of natural rubber, rain guarding, promotion of good agricultural practices, and prevention of diseases. Under the Scheme capacity building programmes viz., training, demonstrations and skill development programmes are also conducted by the Board. These include skill development programmes aimed at improving availability of trained tappers, tapping efficiency and promotion of quality processing of sheets. The above measures, inter-alia, help in improving production, productivity and quality of Natural Rubber grown in the country, and support remunerative returns to growers and improve economic viability of rubber cultivation.

Further, the Government, with the objective to regulate the import of natural rubber, had increased the duty on import of dry rubber from “20% or Rs. 30 per kg whichever is lower” to bound rate of “25% or Rs. 30 per kg whichever is lower” w.e.f. 30.4.2015. The Government had also reduced the period of utilization of imported dry rubber under advance licensing scheme from 18 months to 6 months in January 2015. The port of entry for import of Natural Rubber had also been restricted to ports at Chennai and Nhava Sheva in January 2016. Further, in the Union Budget 2023-24, the rate of custom duty on compound rubber was increased from 10% to 25% or Rs. 30 per kg whichever is lower. Currently, no proposal for establishing a National Rubber Price Stabilisation Fund is under consideration in Department of Commerce.

The prices of natural rubber are determined in the open market based on demand and supply. International prices also influence domestic prices. The average price of natural rubber (RSS 4 grade) in Kottayam, Kerala during the period April to June, 2026-27 has been Rs. 253.21 per kg compared to an average price of Rs. 197.32 per kg during 2025-26, an increase of 28.32 %.

STATEMENT

Natural rubber (RSS-4 grade)

Year	Production (MT)	Consumption (MT)	Import (MT)	Price- RSS 4 (Rs/kg) (Kottayam)
2023-24	8,57,000	14,16,000	4,92,682	155.72
2024-25	8,75,000	14,10,000	5,50,918	199.85
2025-26	9,05,000	14,27,000	4,59,081	197.32
2026-27(upto June 2026)*	1,49,000	3,41,000	1,14,588	253.21

*provisional (Source: Rubber Board)

FINANCIAL PERFORMANCE OF CENTRAL PUBLIC SECTOR ENTERPRISES

3703. SHRI P. P. CHAUDHARY:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

(a) the details of Central Public Sector Enterprises (CPSEs) functioning under the administrative control of the Ministry and their financial performance during the last three years;

(b) the details of profit, loss, turnover and net worth of these CPSEs, company-

wise;

(c) whether any restructuring, revival or strategic initiatives have been undertaken for loss- making CPSEs; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a) and (b): The Ministry of Heavy Industries (MHI) has 16 operational Central Public Sector Enterprises (CPSEs). The list of these 16 operational CPSEs along with details of profit, loss, turnover and net worth made in the last three years is at **Statement**.

(c) and (d): A Technical Committee for revival of HMT Machine Tools Limited has been constituted under the Chairmanship of Dr. Vijay Kumar Saraswat to review the operations and financial health of the Company, and recommend restructuring measures. The Committee has submitted the Report to this Ministry.

STATEMENT

Financial performance of CPSEs

Sl. No.	Name of CPSE	2023-24			2024-25			2025-26		
		Turnover	PBT/ Loss	Net Worth	Turnover	PBT/ Loss	Net Worth	Turnover	PBT/ Loss	Net Worth
1	Andrew Yule & Co. Ltd.	305.28	-73.18	124.24	308.95	-28.49	101.23	292.88	-34.77	75.68
2	Bridge and Roof Company (India) Ltd.	4014.28	101.36	490.51	4532.03	140.45	569.27	5039.41	163.25	656.89
3	Braithwaite, Burn & Jessop Construction Co. Ltd.	250.10	27.95	237.31	182.77	40.09	263.78	100.52	18.32	271.62
4	Bharat Heavy Electricals Ltd.	22920.52	220.33	24850.59	27355.17	724.67	25113.01	32359.83	2116.30	26516.49
5	Cement Corporation of India Ltd.	417.05	95.05	221.61	325.22	31.05	252.66	326	75	327
6	Engineering Projects (India) Ltd.	843.97	-65.07	22.56	1445.25	0.2	22.76	1690.47	13.56	36.32
7	Heavy Engineering Corporation Ltd.	165.12	-275.19	-1361.59	339.07	-226.99	-1594.32	172.37	-235.45	-1835.43
8	HMT Ltd.	47.91	17.47	458.78	26.17	18.94	474.93	25.96	18.38	492
9	HMT (International) Ltd.	17.59	4.81	37.81	15.35	1.99	40.06	46.46	1.14	40.30
10	HMT Machine Tools Ltd.	99.70	-155.24	-1972.03	110.77	-160.99	-2136.28	70.55	-148.46	-2282
11	Hindustan Salts Ltd.	19.75	13.23	72.31	3.28	1.75	70.28	2.39	0.90	70.94
12	Instrumentation Ltd.	95.86	7.01	-360.41	128.21	13.78	-348.73	149.91	18.97	182.57
13	NEPA Ltd.	124.59	-126.76	-142.84	46.36	-111.39	-254.23	21.70	-106.35	-341.65
14	Richardson & Cruddas Ltd.	30.57	23.26	278.35	32.53	25.47	297.38	37.06	27.99	318.29
15	Rajasthan Electronics & Instruments Ltd.	185.78	4.37	65.61	157.49	-12.24	56.57	278.15	0.63	52.93
16	Sambhar Salts Ltd.	65.67	20.17	-6.26	46.39	9.19	2.53	54.91	9.25	10.51

WELFARE SCHEMES FOR FISHERMEN

3704. SHRI SHAFI PARAMBIL:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) the details of Central schemes implemented for the welfare and livelihood of fishermen in the Vadakara Lok Sabha Constituency in Kerala during the last five years;

(b) the details of funds sanctioned, released and utilised and the number of beneficiaries under each scheme, scheme-wise;

(c) whether the Government has received any proposals from the Government of Kerala for fisheries infrastructure, fishing harbours, fish landing centres, cold chain facilities or livelihood support in Vadakara, if so, the status thereof; and

(d) the steps taken or proposed to be taken by the Government to improve the income, safety and social security of traditional fishermen in the constituency?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a): The Department of Fisheries, Government of India (DoF, GoI) has been implementing various schemes for the holistic development of the fisheries,

welfare and livelihood of fishers in all States/UTs, including Kerala. The major schemes include the Pradhan Mantri Matsya Sampada Yojana (PMMSY) (2020-21 to 2026-27), the Fisheries and Aquaculture Infrastructure Development Fund (FIDF) (2018-19 to 2025-26), Pradhan Mantri Matsya Kisan Samridhi Sah-Yojana (PM-MKSSY) (2023-24 to 2026-27), and extension of the Kisan Credit Card (KCC) facility to fisheries (since 2018-19). Under PM-MKSSY, the National Fisheries Digital Platform (NFDP) was launched to facilitate formalisation of the fisheries and aquaculture sector through creation of a work-based digital identity and database for stakeholders.

(b) to (d): During the last five years and the current financial year (2026-27), under PMMSY, the DoF, GoI has approved fisheries development proposals of the Government of Kerala amounting to Rs.1,413.91 crore with a central share of Rs. 598.58 crore. Against this, the Central assistance of Rs.462.22 crore has been released. The Government of Kerala has reported that the expenditure of Rs.451.807 crore was utilised towards this release. Under PMMSY, the beneficiary selection is done by the respective State Governments/Union Territories. Government of Kerala has informed that activities like livelihood support during fish ban period, boats & nets for traditional fishermen, Biofloc fish farming, Re-Circulatory Aquaculture System (RAS), backyard ornamental units, brackish water cage, fish kiosk, three wheeler with ice box, motor cycle with ice box and Sagar Mitras are implemented in Vadakara, Kerala. Government of

Kerala has also informed that 3 primary societies of Vadakara are selected for Fish Farmers Producer Organisations (FFPOs) under PMMSY. It is further informed that about 7561 beneficiaries are benefitted from Vadakara, Kerala.

Under the FIDF, the DoF, GoI has approved 13 projects in Kerala with a total project cost of Rs.551.72 crore. The approval also include an Integrated Fisheries Development Project of MATSYAFED at a total project cost of Rs.35.97 crore, implemented across the State, including Kozhikode district, to provide financial assistance to fishermen for procurement of outboard motors, fishing nets and allied fishing accessories, thereby contributing to improvement in the livelihood and socio-economic well-being of fishermen. No specific proposal to the Vadakara has been received under FIDF. Under PM-MKSSY, as on date, about 35.92 lakh fishers, fish farmers and other stakeholders have registered on NFDP portal including 2,52,301 from Kerala, of whom 5,032 belong to the Vadakara.

The DoF, GoI through National Fisheries Development Board (NFDB) and Government of Kerala, organized outreach programmes at Ponnani, Malappuram, covering fishers from the Vadakara, to create awareness about schemes of Government of India. DoF GoI has not received any proposal from Government of Kerala towards fisheries infrastructure, fishing harbours, fish landing centres in Vadakara.

DoF, GoI accords high priority towards livelihood strengthening, ensuring safety and social security of traditional fishermen in all States/UTs including

Kerala. The schemes and policies implemented by the DoF, GoI are strategically aligned to achieve holistic development of the fisheries sector while placing the socio-economic well-being of the fishers at its core. Under the PMMSY the DoF, GoI has approved various fisheries developmental activities to Kerala including interventions towards livelihood and fishers welfare namely, livelihood support for during the fishing ban period (1,71,033 Nos), support for boats and fishing nets (200 units), establishment of Integrated Modern Coastal Fishing Villages (9 Nos), establishment of Climate Resilient Coastal Fishing Villages (6 Nos), procurement of deep-sea fishing vessels (20 units), bivalve cultivation (1140 units) as additional employment, fish transportation units (468 units), installation of artificial reefs (42 units) for resource enhancement, establishment of Matsya Seva Kendras (10 Nos) and engagement of Sagar Mitras (222 Nos) for extension and advisory services. Additionally, 18908 Nos of KCC cards have been sanctioned to fisheries beneficiaries in Kerala. All these initiatives are aimed at strengthening of fishers livelihood and safety of fishers in Kerala including Vadakara.

परिष्कृत इस्पात की खपत और डिजिटल ट्रैकिंग तंत्र

3705. श्री अशोक कुमार रावतः

क्या **इस्पात** मंत्री यह बताने की कृपा करेंगे किः

(क) पूर्ववर्ती वित्तीय वर्ष की प्रथम तिमाही के दौरान अवसंरचना और विनिर्माण क्षेत्रों में परिष्कृत इस्पात की कुल खपत का ब्यौरा क्या है; और

(ख) डिजिटल ट्रैकिंग तंत्रों और उत्सर्जन निगरानी प्रणालियों के कार्यान्वयन की वर्तमान स्थिति क्या है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) और (ख): भारत में इस्पात की मांग निर्माण क्षेत्र द्वारा संचालित होती है, जो इस्पात की खपत का 37% है, इसके बाद अवसंरचना द्वारा 30%, इंजीनियरिंग, उपकरणों और पैकेजिंग द्वारा 17%, ऑटोमोबाइल द्वारा 11% और अन्य क्षेत्रों द्वारा 5% की खपत की जाती है। वर्ष 2025-26 में भारत की तैयार इस्पात की खपत 164.36 मिलियन टन थी। इस्पात क्षेत्र उत्सर्जन निगरानी के लिए ऊर्जा दक्षता ब्यूरो की कार्यप्रणाली का पालन करता है। कार्बन क्रेडिट एंड ट्रेडिंग सिस्टम (सीसीटीएस) के तहत, सरकार ने 255 बड़ी इस्पात उत्पादन इकाइयों के लिए वित्त वर्ष 2026-27 के लिए ग्रीनहाउस गैस (जीएचजी) उत्सर्जन लक्ष्य निर्धारित किया है।

ऑटोमोबाइल और ऑटो घटक उद्योग के लिए पीएलआई योजना

3706. श्री तारिक अनवरः

क्या **भारी उद्योग** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार ने वर्ष 2023-24 से ऑटोमोबाइल और ऑटो संघटक उद्योग के लिए उत्पादन से जुड़ी प्रोत्साहन (पीएलआई) योजना तथा पीएम ई-ड्राइव योजना के तहत स्वीकृत परियोजनाओं, निवेशों, लाभार्थियों और प्रगति का राज्य-वार आकलन किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या मंत्रालय ने उन्नत विनिर्माण, स्वच्छ प्रौद्योगिकियों, इलेक्ट्रिक वाहन इकोसिस्टम और घरेलू विनिर्माण क्षमता को बढ़ावा देने के उद्देश्य से कार्यान्वित की जा रही योजनाओं की

समीक्षा की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या सरकार का औद्योगिक निवेश और रोजगार को बढ़ावा देने के उद्देश्य से बिहार के सीमांचल क्षेत्र सहित अपेक्षाकृत कम विकसित क्षेत्रों में मंत्रालय की योजनाओं के तहत अतिरिक्त केंद्रीय सहायता प्रदान करने, नई परियोजनाओं को बढ़ावा देने या विनिर्माण इकाइयां स्थापित करने को प्रोत्साहित करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) से (ग): भारत में ऑटोमोबिल एवं ऑटो घटक उद्योग के लिए पीएलआई स्कीम की अधिसूचना दिनांक 23.09.2021 को भारत की उन्नत ऑटोमोटिव प्रौद्योगिकी (एएटी) उत्पादों के विनिर्माण की क्षमताओं के संवर्धन के उद्देश्य से 25,938 करोड़ रुपए के बजटीय परिव्यय के साथ जारी की गई थी। सभी राज्यों (बिहार सहित) में स्कीम के कार्यान्वयन की स्थिति निम्नानुसार है:-

मापदंड	**दिनांक 31.03.2026 तक संचयी**
निवेश (करोड़ रुपए)	44,326
वृद्धिशील बिक्री (आधार वर्ष वित्तवर्ष 2019-20) (करोड़ रुपए)	52,414
सृजित रोजगार (संख्या)	67,820
संवितरित प्रोत्साहन (करोड़ रुपए)	2,386.36

घरेलू विनिर्माण को बढ़ावा देने तथा एएटी उत्पादों (स्वच्छ प्रौद्योगिकियों सहित) के स्थानीयकरण को प्रोत्साहित करने और ईवी पारिस्थितिकी तंत्र में निवेश आकर्षित करने के लिए, पीएलआई-ऑटो स्कीम के अंतर्गत प्रोत्साहन प्राप्त करने हेतु न्यूनतम 50 प्रतिशत घरेलू मूल्यवर्धन

(डीवीए) अनिवार्य किया गया है। भारी उद्योग मंत्रालय द्वारा अनुमोदित आवेदकों और परीक्षण एजेंसियों (टीए) के साथ स्कीम की प्रगति की समय-समय पर समीक्षा की जाती है। दिनांक 03.08.2026 की स्थिति के अनुसार, 18 आवेदकों को देशभर (बिहार सहित) में विनिर्मित 155 एएटी उत्पादों/वेरिएंट के लिए डीवीए प्रमाण-पत्र प्राप्त हो चुके हैं।

पीएम ई-ड्राइव स्कीम का कार्यान्वयन देशभर में किया गया है और इस स्कीम के अंतर्गत राज्य-वार कोई आवंटन नहीं किया गया है। पात्र इलेक्ट्रिक वाहन क्रेताओं को वाहन के क्रय मूल्य में अग्रिम कमी के रूप में प्रोत्साहन प्रदान किया जाता है, जिसकी बाद में भारी उद्योग मंत्रालय द्वारा मूल उपकरण विनिर्माताओं (ओईएम) को प्रतिपूर्ति की जाती है। इस स्कीम के अंतर्गत राज्य-वार कोई आकलन नहीं किया गया है।

अहिल्यानगर जिले में जिला स्तरीय कार्यक्रम

3707. श्री भाऊसाहेब राजाराम वाकचौरेः

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या पीएमएवाई और पीएम-कुसुम जैसी संयुक्त केंद्र-राज्य योजनाओं में केंद्र सरकार के नाम और लोगो (प्रतीक चिन्ह) का उपयोग करना अनिवार्य है;

(ख) क्या सरकार को अहिल्यानगर जिले में जिला स्तरीय कार्यक्रमों में जन प्रतिनिधियों को आमंत्रित न करने संबंधी कथित उल्लंघन की जानकारी है;

(ग) क्या महाराष्ट्र सरकार द्वारा इन योजनाओं को विशुद्ध रूप से राज्य की योजनाओं के रूप में प्रचारित करने के संबंध में कोई शिकायत प्राप्त हुई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या केंद्र सरकार के श्रेय को छिपाने के दोषी पाए गए अधिकारियों की जवाबदेही तय किए जाने की संभावना है, और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) क्या निर्धारित प्रोटोकॉल का अनुपालन सुनिश्चित करने के लिए कोई नए दिशा-निर्देश जारी किए जाने की संभावना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क): व्यय विभाग, वित्त मंत्रालय ने केंद्र प्रायोजित योजनाओं (सीएसएस) के अखिल भारतीय स्वरूप को बनाए रखने हेतु दिशा-निर्देश जारी किए हैं, जिनमें यह प्रावधान है कि सीएसएस की मूल विशेषताएं अपरिवर्तनीय हैं; यथा नाम, लोगो आदि योजना की मूल विशेषताओं में शामिल हैं।

व्यय विभाग के दिशा-निर्देशों का पालन **प्रधानमंत्री आवास योजना-ग्रामीण** (**पीएमएवाई-जी**) के कार्यान्वयन में किया जाता है। **प्रधानमंत्री आवास योजना-शहरी** (**पीएमएवाई-यू**) और पुनर्गठित **पीएमएवाई-यू 2.0** योजना दिशा-निर्देशों के अनुसार भी, राज्यों/संघ राज्य क्षेत्रों के लिए यह अनिवार्य है कि वे योजना के अंतर्गत निर्मित सभी आवासों पर पीएमएवाई-यू और पीएमएवाई-यू 2.0 का लोगो तथा लाभार्थी का विवरण प्रदर्शित करना सुनिश्चित करें।

प्रधानमंत्री किसान ऊर्जा सुरक्षा एवं उत्थान महाभियान (**पीएम-कुसुम**) योजना के दिशा-निर्देशों के अनुसार, इसका कार्यान्वयन राज्य कार्यान्वयन एजेंसियों की जिम्मेदारी है और उनके लिए यह अनिवार्य किया गया है कि वे संभावित लाभार्थियों के बीच विज्ञापनों के माध्यम से योजना का प्रचार-प्रसार तथा जागरूकता सुनिश्चित करें।

(ख)**:** महाराष्ट्र राज्य सरकार ने सूचित किया है कि पीएमएवाई-जी कार्यक्रमों में जनप्रतिनिधियों को आमंत्रित न करने से संबंधित कोई उल्लंघन प्राप्त नहीं हुआ है। इसके अतिरिक्त, राज्य सरकार ने सूचित किया है कि 22 फरवरी, 2025 को वीडियो कॉन्फ्रेंसिंग के माध्यम से अहिल्यानगर जिले में आयोजित जिला-स्तरीय कार्यक्रम के दौरान, अहिल्यानगर जिले के दोनों माननीय संसद सदस्यों को कार्यक्रम में आमंत्रित किया गया था और वे इस अवसर पर उपस्थित थे।

(ग) और (घ)**:** महाराष्ट्र सरकार द्वारा इन योजनाओं को विशुद्ध रूप से राज्य योजनाओं के रूप में प्रचारित किए जाने के संबंध में कोई शिकायत प्राप्त नहीं हुई है।

(ङ): एकरूपता एवं पहचान में सुगमता सुनिश्चित करने हेतु, ग्रामीण विकास मंत्रालय ने निर्मित **पीएमएवाई-जी** आवासों की दीवारों पर निम्नलिखित विवरण प्रदर्शित करने संबंधी दिशा-निर्देश जारी किए हैं: पीएमएवाई-जी का आधिकारिक लोगो; लाभार्थी का नाम; पिता/पति का नाम; श्रेणी; स्वीकृति वर्ष; गांव/ब्लॉक/जिले का नाम; तथा व्यय की गई राशि (क) प्राप्त सहायता, (ख) स्वयं के संसाधन, (ग) कुल।

इसके अलावा, **पीएमएवाई-यू** और **पीएमएवाई-यू 2.0** के अंतर्गत योजना दिशानिर्देशों में विशेषत: स्थानीय भाषा में लाभार्थी विवरण प्रदर्शित या अंकित करने के साथ-साथ पीएमएवाई-यू और पीएमएवाई-यू 2.0लोगो प्रदर्शित करना भी अनिवार्य है। विनिर्देशों में योजनाओं के तहत निर्मित सभी आवास इकाइयों के सामने प्रमुखता से लोगो प्रदर्शित करना शामिल है। ब्रांडिंग लाभार्थियों के चयन में खुलेपन और पारदर्शिता को सुनिश्चित करती है और इसमें सामाजिक लेखा परीक्षा के गुण अंतर्निहित हैं।

DATA QUALITY IN E-GRAM SWARAJ

3708. SHRI KARTI P. CHIDAMBARAM:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

(a) whether independent audits have been conducted regarding the quality of financial and planning data uploaded on e-Gram Swaraj;

(b) if so, the number of Panchayats where discrepancies were identified;

(c) whether social audit findings are integrated into digital records, if so, the

details thereof;

(d) whether any automated validation mechanism has been introduced, if so, the details thereof; and

(e) the measures taken to improve reliability of Panchayat-level public data?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (e): The Ministry launched eGramSwaraj Portal on 24th April 2020 as a comprehensive, end-to-end platform for Panchayati Raj Institutions functioning. The application integrates key processes such as planning, accounting, monitoring, and asset management on a single digital platform, along with online payment capabilities. It is also integrated with the Public Finance Management System to facilitate direct digital payments by Panchayats to vendors. There is no audit module in the eGramSwaraj Portal. However, to facilitate audit of Panchayat accounts, Ministry of Panchayati Raj launched AuditOnline on 15th April 2020, a dedicated application for conducting online audits of Panchayats accounts, thereby supporting auditors in carrying out their work more efficiently and transparently.

MAJOR DEMANDS OF THE OBC COMMUNITY

3709. DR. NAMDEO KIRSAN:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Government has received any representations from various Other Backward Classes (OBCs) organisations and public representatives from Maharashtra regarding demands for enhanced welfare measures, educational and employment opportunities, protection of reservation benefits and effective implementation of schemes for the OBC community;

(b) if so, the details of such representations received during the last three years and the action taken thereon;

(c) whether the Government proposes to take any steps, in consultation with the Government of Maharashtra, to address the major demands of the OBC community, including strengthening socio-economic development programmes, skill development, scholarships, hostels, and livelihood support; and

(d) the timeline, if any, for implementing such measures?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) and (b): All State/UTs including the State of Maharashtra send their representations and proposals which are examined and processed as per the scheme guidelines, the extant norms and budget allocation.

The Department of Social Justice and Empowerment is implementing various schemes for OBC, EBC and DNT students. These include:

i. Pre-Matric Scholarship for OBC, EBC and DNT Students,

ii. Post-Matric Scholarship for OBC, EBC and DNT Students,

iii. Top Class Education in Colleges for OBC, EBC and DNT Students,

iv. Top Class Education in Schools for OBC, EBC and DNT Students,

v. Construction of Hostel for OBC Boys and Girls,

vi Dr. Ambedkar Central Sector Scheme of Interest Subsidy on Educational Loans For Overseas Studies for Other Backward Classes (OBCs) and Economically Backward Classes (EBCs)

vii. National Fellowship for OBC students.

(c) and (d): These schemes are aimed at reducing the financial burden on students from socially and economically aspirational families and promoting their access to higher education. Inclusion or exclusion of any caste/community in the Central List of OBCs is done as per the provisions of Article 342A of the Constitution of India. The review and revision of the schemes is done in consultation with the concerned Ministries and Departments including other stakeholders after following the due laid down procedure.

PROMOTION OF INLAND FISHERIES EXPORT

3710. SHRI B. Y. RAGHAVENDRA:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) whether Government has taken any initiatives or is planning to formulate any policy framework to promote exports from the inland fisheries sector and enhance its contribution to the country's overall fisheries exports, if so, the details thereof;

(b) the measures proposed by the Government to strengthen the inland fisheries export value chain, including post-harvest handling, cold chain infrastructure, processing, quality certification, logistics and market access for fish farmers;

(c) whether Government has examined the use of emerging technologies and innovative logistics solutions, including drone-based transportation and other technology-enabled delivery systems, for improving the movement of high-value fish produce from production centres to processing and export hubs, if so, the details thereof;

(d) the steps taken by the Government to facilitate greater participation of inland fish farmers, Fish Farmer Producer Organisations (FFPOs), cooperatives in export markets; and

(e) the measures taken by the Government to leverage India's Free Trade Agreements and expand export opportunities for inland fisheries products?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES,

ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a): To promote sustainable seafood exports from Inland States and Union Territories, the Department of Fisheries, in consultation with the Marine Products Export Development Authority (MPEDA), Export Inspection Council (EIC) and National Fisheries Development Board (NFDB), has prepared a draft guidance document for promoting the participation of Inland States and Union Territories in India's seafood export value chain. The guidance document provides a roadmap for strengthening export readiness by promoting quality assurance, traceability, institutional coordination, post-harvest management, value addition, market access and capacity building. Further, the Department, in collaboration with MPEDA and NFDB, is undertaking awareness programmes, exposure visits and capacity-building initiatives to promote export-oriented inland aquaculture and facilitate greater participation of inland States and Union Territories in seafood exports.

(b): The Government has undertaken several measures to strengthen the inland fisheries export value chain. Under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) and the Fisheries and Aquaculture Infrastructure Development Fund (FIDF), priority has been accorded to post-harvest handling, cold chain development, fish processing, logistics and marketing. The Department of Fisheries has approved the proposals amounting to ₹2,797 crore for development

of cold chain and marketing infrastructure across the country. The approved projects include 775 cold storages and ice plants, 28,489 fish transportation units, 1,394 live fish vending units, 6,018 fish kiosks, 117 retail fish markets and 24 wholesale fish markets, thereby improving post-harvest management, cold chain, transportation and market connectivity.

To support quality certification and compliance with international standards, the EIC conducts inspection, certification and capacity-building programmes for seafood exporters. The MPEDA promotes market access through Buyer-Seller Meets (BSMs), Reverse Buyer-Seller Meets (RBSMs), participation in international seafood trade fairs and collaboration with Indian Missions abroad.

(c): The Department of Fisheries, Government of India, is promoting the adoption of emerging technologies and innovative logistics solutions to improve the transportation of high-value fish and fishery products from production centres to processing and export hubs. To facilitate this, the ICAR-Central Inland Fisheries Research Institute (ICAR-CIFRI), in collaboration with the National Fisheries Development Board (NFDB), is implementing a pilot project to assess the feasibility of using drone technology for transportation of live fish over short distances. The pilot project has been approved at a total cost of ₹116.85 lakh and aims to develop and evaluate a drone system capable of transporting up to 100 kg of live fish over a distance of approximately 10 km, while maintaining fish health and quality and reducing transportation time compared to conventional

methods. As part of the project, ICAR-CIFRI has successfully demonstrated transportation of a 70 kg payload over a distance of 7 km, marking significant progress towards the project objective. The project also includes scientific studies on fish behaviour and stress during drone transportation of live fishes, with the objective of ensuring safe and efficient transport through specialised containers designed to regulate water quality, dissolved oxygen and temperature. Further, the Department has constituted a Technical Committee to prepare Standard Operating Procedures (SOPs) for the safe and effective adoption of drone technology in the fisheries sector.

(d): PMMSY *inter alia* lays special focus on training, skill development, skill upgradation and capacity building through trainings, awareness programmes and exposure visits to various stakeholders especially fishers, fish farmers, fish workers, fish vendors, entrepreneurs, officials, fisheries Cooperatives and members of Fish Farmer Producer Organizations (FFPOs) for various fishing technology, aquaculture and post-harvest related activities enabling greater participation of these stakeholders in export markets. In addition, the Department of Fisheries signed a Memorandum of Understanding (MoU) with Open Network for Digital Commerce (ONDC) with an objective to provide a digital marketplace and empower all stakeholders, including traditional fishermen, fish farmers producer organization, and entrepreneurs from the fisheries sector to buy and sell their products through the e-marketplace for better prices and profitability. Further,

PMMSY has supported 2195 fisheries cooperatives as Fish Farmers Producer Organizations (FFPOs) with a project outlay of Rs. 544.85 crore through the National Cooperative Development Corporation (NCDC), Small Farmers' Agribusiness Consortium (SFAC) and National Agricultural Cooperative Marketing Federation of India Ltd. (NAFED) as implementing agencies.

(e): The Government of India, through the Department of Commerce, is leveraging Free Trade Agreements (FTAs) and other bilateral trade engagements to enhance market access for Indian seafood products, including inland fisheries products. The Department of Fisheries, in coordination with the Department of Commerce, MPEDA, and EIC, facilitates compliance with importing countries' requirements, market diversification, and export promotion through participation in international trade fairs, expos, Buyer-Seller Meets (BSMs), Reverse Buyer-Seller Meets (RBSMs), and trade delegations.

SUSTAINED GROWTH OF STEEL PRODUCTION

3711. SHRI BHASKAR MURLIDHAR BHAGARE:

SHRIMATI SUPRIYA SULE:

PROF. VARSHA EKNATH GAIKWAD:

DR. AMOL RAMSING KOLHE:

SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

Will the Minister of **STEEL** be pleased to state:

(a) whether India's steel production recorded sustained growth during May, 2026 and if so, the details thereof;

(b) the contribution of the State of Maharashtra to the country's crude steel and finished steel output during the last three years and the current year;

(c) whether the Government has taken steps to promote capacity expansion, modernisation and adoption of green steel technologies in steel plants located in Maharashtra;

(d) the details of investments, production-linked incentives and infrastructure support extended to steel units and downstream industries in Maharashtra;

(e) whether the Government proposes to establish new steel clusters, logistics facilities and scrap processing centres in Maharashtra to strengthen the supply chain and generate employment; and

(f) the steps taken to enhance exports, reduce input costs and improve the competitiveness of steel manufacturers in Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a) to (f): India's crude steel production grew by 0.8% in May, 2026 as compared to April, 2026. Maharashtra’s 72 steel units contributed to about 8.0–10.9% of India's crude steel production and 10.6–11.7% of finished steel production during the last three years and the current year. Steel is a deregulated sector and the

Government acts as a facilitator by creating a conducive policy environment for the development of steel sector in the country. The decisions regarding establishment of new steel units are taken by the steel companies based on techno-commercial considerations and market dynamics. The Government has taken several measures to promote capacity expansion, modernisation and adoption of green steel technologies across the country, including in Maharashtra which include the following: -

(i) Implementation of the Production Linked Incentive (PLI) Scheme for Specialty Steel. As of June, 2026, an investment of ₹26,320 crore and incremental production of 3.7 million tonnes have been made by companies participating under the scheme which includes 33 projects in Maharashtra out of 167 projects.

(ii) Notification of Domestically Manufactured Iron & Steel Products (DMI&SP) Policy to promote domestic manufacturing and procurement of steel in Government projects.

(iii) Notification of taxonomy for Green Steel for defining and classifying low-emission steel and Carbon Credit Trading Scheme (CCTS).

(iv) Approval of pilot projects under the National Green Hydrogen Mission.

HEAVY INDUSTRIES AND MANUFACTURING SECTORS

3712. SHRI VIJAY KUMAR DUBEY:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

(a) the initiatives undertaken to address skill requirements in the heavy industries and manufacturing sectors;

(b) the number of persons trained under various skill development and reskilling programmes during the last three years;

(c) whether any specialised programmes have been launched in collaboration with industries and educational institutions; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a): Ministry of Heavy Industries under the Scheme for Enhancement of Competitiveness in the Indian Capital Goods Sector has undertaken below mentioned initiatives for skill development:-

1. Setting up of four Smart Advanced Manufacturing and Rapid Transformation Hub (SAMARTH) Centres to promote Industry 4.0.

2. Setting up of Common Engineering Facility Centre (CEFC) at Welding Research Institute (WRI), Bharat Heavy Electricals Limited (BHEL), Trichy for skilling in advanced welding technologies.

3. Development of 23 Qualification Packages by ASDC

4. Development of 23 Qualification Packages by CGSSC

5. Creation of 12 Qualification Packages by IASC SSC

Further as per information provided by the Ministry of Skill Development and Entrepreneurship (MSDE), MSDE has undertaken initiatives for strengthening the skilling ecosystem through its Schemes and initiatives. Flagship Schemes administered by MSDE include Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), and the National Apprenticeship Promotion Scheme (NAPS) across all sectors including heavy industries and manufacturing sectors.

(b):Ministry of Heavy Industries, under the SAMARTH centres has trained approximately 33000 persons. Further under the CEFC at WRI, BHEL, Trichy more than approximately 8500 persons have been trained during the last three years.

Ministry of Skill Development and Entrepreneurship under its Pradhan Mantri Kaushal Vikas Yojana (PMKVY) has trained candidates in various sectors. PMKVY 4.0 is the current version of the scheme under implementation since FY 2022-23. Under PMKVY 4.0, 27,31,699 candidates have been trained during the last three years.

Total enrolment in ITIs in courses under Craftsmen Training Scheme (CTS) in Capital Goods & Manufacturing sector during the last three years is 12,53,158.

(c) and (d): As per information provided by the MSDE, PMKVY 4.0 is a demand driven scheme wherein Training centres (TC) are accredited/ affiliated based on

the proposals submitted by the Project Implement Agencies, after taking the skill gap into account. As on 30.6.2026, PMKVY 4.0 has imparted training through 16,946 TC including 6,993 educational Institutions such as schools, colleges ITI, University, Skill University, Polytechnic.

FREE TRADE AGREEMENT

3713. SHRIMATI MALA ROY:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the number of Free Trade Agreements (FTAs) and comprehensive Economic partnership/cooperation agreements currently in force with India's trading partners of India;

(b) the number of the countries covered under these agreements; and

(c) the name of countries with which FTA have been signed by India during the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (c): India has signed 17 Free Trade Agreements (FTAs), including Comprehensive Economic Partnership/ Cooperation Agreements, with its trade partners. 16 of these FTAs are currently in force and FTA with New Zealand signed on 27th April, 2026 is under ratification for implementation. Further, 07 of

these 17 FTAs are signed in last five years with trade partners, namely, Mauritius, United Arab Emirates (UAE), Australia, European Free Trade Association (EFTA), the United Kingdom (UK), Oman and New Zealand. Also, FTA negotiations with the European Union have been concluded on 27th January 2026. India and the United States of America (USA) have announced on February 7, 2026 that the United States of America (United States) and India have reached a framework for an Interim Agreement regarding reciprocal and mutually beneficial trade. Negotiations are ongoing. A list of India's FTAs, including names of FTA partner countries, is placed at **Statement**.

STATEMENT

India's Free Trade Agreements (FTAs)

Recent FTAs

Sl. No.	Name of the Agreement	Date of Signing of the Agreement	Date of Implementation of the Agreement
1	India - Mauritius Comprehensive Economic Cooperation and Partnership Agreement (CECPA)	22nd February, 2021	1st April, 2021
2	India-UAE Comprehensive Economic Partnership Agreement (CEPA)	18th February, 2022	1st May 2022
3	India-Australia Economic Cooperation and Trade Agreement (Ind-Aus ECTA)	2nd April, 2022	29th December 2022
4	India-European Free Trade Association (EFTA) Trade and Economic Partnership Agreement (TEPA) (Iceland, Liechtenstein, Norway, and Switzerland)	10th March 2024	1st October 2025
5	India - UK Comprehensive Economic and	24th July 2025	15th July 2026

	Trade Agreement (CETA)		
6	India – Oman Comprehensive Economic Partnership Agreement (CEPA)	18th December 2025	1st June 2026
7	India-New Zealand FTA	27th April 2026	Under ratification process

Other FTAs

Sl.No.	Name of the Agreement	Date of Signing of the Agreement	Date of Implementation of the Agreement
1	India - Sri Lanka FTA	28th December, 1998	1st March, 2000
2	Agreement on SAFTA (India, Pakistan, Nepal, Sri Lanka, Bangladesh, Bhutan, Maldives and Afghanistan)	4th January, 2004	1st January, 2006 *(Tariff concessions implemented from 1st July, 2006)*
3	India Nepal Treaty of Trade	27th October, 2009	This Treaty shall be automatically extended for further periods of seven years at a time, unless either of the parties gives to the other a written notice, three months in advance, of its intention to terminate the Treaty.
4	India - Bhutan Agreement on Trade Commerce and Transit	17th January, 1972	Renewed periodically, with mutually agreed modifications. Agreement dated 29th July 2006 was valid for 10 years. With mutual consent, the validity was extended for a period of one year or the period till the proposed new Agreement comes into force. The renewed Agreement has been signed on 12.11.2016 and came into force with effect from 29 July 2017, for a period of 10 years.
5	India - Thailand FTA - Early Harvest Scheme (EHS)	9th October, 2003	1st September, 2004
6	India - Singapore CECA	29th June, 2005	1st August, 2005
7	India - ASEAN-	13th August, 2009	Goods

	CECA - Trade in Goods, Services and Investment Agreement (Brunei, Cambodia, Indonesia, Laos, Malaysia, Myanmar, Philippines, Singapore, Thailand and Vietnam)	for goods and November 2014 for Services and Investment	• 1st January 2010 in respect of India and Malaysia, Singapore, Thailand. • 1st June 2010 in respect of India and Vietnam. • 1st September 2010 in respect of India and Myanmar. • 1st October 2010 in respect of India and Indonesia. • 1st November 2010 in respect of India and Brunei. • 24th January 2011 in respect of India and Laos. • 1st June 2011 in respect of India and the Philippines. • 1st August, 2011 in respect of India and Cambodia. Services and Investment 1st July, 2015
8	India - South Korea CEPA	7th August, 2009	1st January, 2010
9	India - Japan CEPA	16th February, 2011	1st August, 2011
10	India - Malaysia CECA	18th February, 2011	1st July, 2011

COMMERCIALISATION OF AGRICULTURAL TECHNOLOGIES

3714. SHRIMATI SANGEETA KUMARI SINGH DEO:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the details of the 72 Memoranda of Understanding signed by ICAR with 51 industry partners during 2025–26 for commercialisation of agricultural technologies, indicating the technology, implementing partner and present status;

(b) the criteria adopted for selection of industry partners and the mechanism established to monitor technology transfer, licensing, field validation and

farmer adoption;

(c) whether any framework has been developed to assess the socio-economic impact of these commercialised technologies on productivity, farm incomes and employment generation; and

(d) the details of technologies proposed for commercialisation during 2026–27, particularly those relating to climate resilience, mechanisation, precision agriculture and post-harvest management?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI BHAGIRATH CHOUDHARY):

(a): ICAR entered into and showcased 72 Memoranda of Understanding (MoUs) with 51 industry partners for the commercialization of agricultural technologies during the period at ICAR's Foundation Day held on 16th July, 2026 in New Delhi. The present status of these MoUs is active and details of the technologies, industry partners are provided in **Statement**.

(b): ICAR has established a three-tier Intellectual Property (IP) Management System and implemented the Guidelines for Intellectual Property Management and Technology Transfer/Commercialization (Revised, 2018) to facilitate the transfer and commercialization of research-based IPs/ technologies/ know-how. Under this framework, 89 Institute Technology Management Units (ITMUs) have been established across ICAR institutes to facilitate intellectual property protection, technology licensing, and industry partnerships. These are supported

by 10 Zonal Technology Management Centres (ZTMCs), which coordinate intellectual property protection and maintenance, technology transfer and commercialization, and provide IP management support to ICAR institutes within their respective zones. At the apex level, the Intellectual Property and Technology Management (IP&TM) Unit at ICAR Headquarters coordinates, monitors, and manages the overall IPR portfolio while providing strategic support to ICAR institutes for intellectual property management and technology transfer/commercialization. This well-established institutional framework significantly strengthen collaboration with industry and other stakeholders, thereby accelerating the commercialization and wider dissemination of ICAR technologies.

The industry partners are given equal opportunity through a transparent process, however, the technical capability, manufacturing infrastructure, regulatory preparedness, financial strength, marketing and distribution network, commercialization plan, and commitment towards technology dissemination are obtained under due diligence process.

The licensing terms are evaluated and finalized by the Technology Commercialization Advisory Committee (TCAC) constituted as per ICAR guidelines. Thereafter, License Agreement is executed with the industry partner, enabling technology transfer for commercial production and marketing.

(c): The socio-economic impact of technologies is assessed through institute-specific research and extension activities, including field demonstrations, front-line

demonstrations, farmer feedback, adoption studies, and periodic impact assessment studies undertaken by ICAR institutes, wherever applicable and considered appropriate.

(d): Domain/Institute wise technologies proposed/ready to license are enlisted on the website (https://www.agrinnovateindia.com/#gsc.tab=0) of AgrInnovate India Limited (a for profit company under the Department of Agricultural Research and Education (DARE), Ministry of Agriculture and Farmers' Welfare) and a commercial wing of ICAR.

STATEMENT

Details of the technologies and Industry partners

S No	Name of the ICAR Institute	Name of the Innovation	Name of the Licensee
1	ICAR-CIAE, Bhopal	Continuous Feed Banana Fiber Extractor	Jyothee Industries
2	ICAR-CIFT, Cochin	Shrimp Shell Biorefinery	Tangerine Bioscience
3	ICAR-CIRG, Makhdoom	Intra vaginal sponge	Aegipan Animal Biocare Private Limited
4	ICAR-CIRG, Makhdoom	CIRG-Dyl	Bharat Livestock Enterprise & Innovations Pvt. Ltd
5	ICAR-CIRG, Makhdoom	Whey Wonders	Deeva Essential
6	ICAR-CIRG, Makhdoom	Intra vaginal sponge	Nisar Indian
7	ICAR-CISH, Lucknow	Fruit Wash & CISH-Fruit Washing Machine	Meta Agritech Private Limited

S No	Name of the ICAR Institute	Name of the Innovation	Name of the Licensee
8	ICAR-CISH, Lucknow	Autorotatory sticky light trap, ICAR-CISH Multilayered, dual color glue trap	Pimenta Agritech Private Limited
9	ICAR-CISH, Lucknow	Ambika (Mango)	Sheel Biotech Limited
10	ICAR-CISH, Lucknow	Awadh Abhaya	Sheel Biotech Limited
11	ICAR-CISH, Lucknow	Lalit (Guava)	Sheel Biotech Limited
12	ICAR-CITH, Srinagar	Stem Banding for the Management of Woolly Apple Aphid in Apple Orchards	Parashar Agrotech Bio Private Limited
13	ICAR-CITH, Srinagar	Apple hybrid varieties: CITH-Pride & CITH Ammol; Walnut variety: CITH Prolific; and Garlic variety: CITH Jumbo	Shaheen Agro Fresh Private Limited
14	ICAR-CITH, Srinagar	CITH-Ammol (CITH-Ambri-1 × Mollies Delicious): Apple Hybrid	Shaheen Agro Fresh Private Limited
15	ICAR-CITH, Srinagar	CITH-Jumbo (Long Day Garlic Variety)	Shaheen Agro Fresh Private Limited
16	ICAR-CITH, Srinagar	CITH-Pride (Red Delicious × Prima): Apple Hybrid	Shaheen Agro Fresh Private Limited
17	ICAR-CITH, Srinagar	CITH-Prolific (Lateral Bearing Walnut Variety)	Shaheen Agro Fresh Private Limited
18	ICAR-CPRI, Shimla	Aeroponics system Technology	Shashanka Agro Tech Private Limited India
19	ICAR-CRIJAF, Kolkata	Roselle Herbal Brew (Ginger/lemongrass etc. flavour)	Bongveda Wellness Private Limited
20	ICAR-CRIJAF, Kolkata	Bast Fibre Decorticator	Krishi Udyog, Howrah

S No	Name of the ICAR Institute	Name of the Innovation	Name of the Licensee
21	ICAR-CSSRI, Karnal	Halo-Mix	Banaskantha District Co-operative Milk Producers' Union Ltd. (Banas Dairy)
22	ICAR-CSSRI, Karnal	Consortia Microbial Formulations for Salt Affected Soils: Halo-MIX	Trishika Organic Biofertilizers Private Limited
23	ICAR-CTCRI, Trivandrum	ICAR-CTCRI Jamuni – An Elite Line of Purple Taro	Spudnik Farms Private Limited
24	ICAR-DFR, Pune	DFR PHOOL SHAKTI (ROSE) – (A vase life enhancer formula for Rose)	Kudumbashree, State Poverty Eradication Mission
25	ICAR-DFR, Pune	DFR ROSE TEA (The process of making Rose Floral Infusion with the identified rose variety)	Kudumbashree, State Poverty Eradication Mission
26	ICAR-DFR, Pune	DFR-CLEAN AIR CONCEPT	Kudumbashree, State Poverty Eradication Mission
27	ICAR-DFR, Pune	SAHYADRI VAMAN (A unique dwarf tuberose variety)	Kudumbashree, State Poverty Eradication Mission
28	ICAR-IARI, New Delhi	Rice Variety: PB 1509	Abhimanyu seeds Private Limited
29	ICAR-IARI, New Delhi	Rice Variety: PB 1692	Abhimanyu seeds Private Limited
30	ICAR-IARI, New Delhi	Pusa Arhar 16	Ananya seeds Private Limited
31	ICAR-IARI, New Delhi	PMD 10	Bhavish Agrovet LLP
32	ICAR-IARI, New Delhi	Rice Variety: PB 1692	Kurukshetra Agritech Private Limited
33	ICAR-IARI, New Delhi	Rice Variety: PB 1692	Omkar seeds
34	ICAR-IARI, New Delhi	Rice Variety: PB 1692	Onkar Seeds

S No	Name of the ICAR Institute	Name of the Innovation	Name of the Licensee
35	ICAR-IARI, New Delhi	PUSA STFR Meter	Plantris Ventures (OPC) Private Limited
36	ICAR-IARI, New Delhi	Rice Variety: PB 1692	Punjab Seed Co.
37	ICAR-IARI, New Delhi	Rice Variety: PB 1692	Quality Hybrid Seeds Co.
38	ICAR-IARI, New Delhi	Rice Variety: PB 1692	SAI SEEDS
39	ICAR-IARI, New Delhi	Carrot c.v Pusa Rudhira	Satman Agri Shine Seeds
40	ICAR-IARI, New Delhi	Rice Variety: PB 1692	Shankar Seeds
41	ICAR-IARI, New Delhi	Pusa Arhar 16	Sowverest Agritech Solution LLP
42	ICAR-IARI, New Delhi	PUSA STFR Meter	Systronics India Limited
43	ICAR-IGFRI, Jhansi	Berseem Variety: Bundel Berseem-7 (JHB 18-1)	Rasi Seeds (P), Limited
44	ICAR-IGFRI, Jhansi	Oat Variety: Bundel Jai 2004 (JHO 2000-4)	Rasi Seeds (P), Limited
45	ICAR-IIHR, Benguluru	Trichoderma Harzianum-1% W. P.	K Gen Lifetech
46	ICAR-IIMR, Ludhiana	DMRH 1308 (Maize Hybrid)	Chakra Seeds
47	ICAR-IIMR, Ludhiana	IMH 224 (Maize Hybrid)	Chakra Seeds
48	ICAR-IIMR, Ludhiana	IMH 227 (Maize Hybrid)	Chakra Seeds
49	ICAR-IIMR, Ludhiana	IMH 228 (Maize Hybrid)	Chakra Seeds
50	ICAR-IIMR, Ludhiana	IMH 229 (Maize Hybrid)	Chakra Seeds
51	ICAR-IIMR, Ludhiana	DMRH 1308 (Maize Hybrid)	Yashasvi Agrotech & Renewable Energy Private Limited
52	ICAR-IIOPR, Pedavegi	Motorized backpack machine for ablation and harvesting operations in Oil Palm	MNR Sasyaveda
53	ICAR-IIRR, Hyderabad	DRRH-2	Sri Gangotri Industries and Crop

S No	Name of the ICAR Institute	Name of the Innovation	Name of the Licensee
			Science Private Limited
54	ICAR-IIVR, Izatnagar	ICAR-IIVR Kashi Garima, Kashi Ratna, Kashi Abhiman	SRGP Agritech Private Limited
55	ICAR-IIVR, Varanasi	Water Spinach - Kashi Manu	Ananya Seeds Private Limited
56	ICAR-IIVR, Varanasi	Pea - Kashi Ageti	Ashoka Agritech Private Limited,
57	ICAR-IIVR, Varanasi	Okra - Kashi Sahishnu	DCM Shriram Ltd. (Shriram Fertilisers & Chemicals)
58	ICAR-IIVR, Varanasi	Spinach Beet Variety (Kashi Baramasi)	DCM Shriram Ltd. (Shriram Fertilisers & Chemicals)
59	ICAR-IIVR, Varanasi	Cowpea Variety - Kashi Nidhi	DCM Shriram Ltd. (Shriram Fertilisers & Chemicals)
60	ICAR-IIVR, Varanasi	Pea - Kashi Ageti	DCM Shriram Ltd. (Shriram Fertilisers & Chemicals)
61	ICAR-IIVR, Varanasi	Radish - Kashi Aadra	DCM Shriram Ltd. (Shriram Fertilisers & Chemicals)
62	ICAR-IIVR, Varanasi	Okra Variety - Kashi Utkarsh	Fateh Seeds
63	ICAR-NAU, Navsari	Liquid Organic Formulation using Banana Pseudostem	Modern Agriculture and Herbs Business Farm
64	ICAR-NBAIR, Bengluru	White grub (NBAIIH38 strain)	Baroda Agro Chemicals Limited
65	ICAR-NDRI, Karnal	8 Milk Adulteration Detection Kits	Mizala Biovet India (OPC) Private Limited
66	ICAR-NIANP, Bengluru	Fertimin Plus - A supplement for assured fertility in cows	Nandi Agro Vet
67	ICAR-NIANP, Bengluru	Milk Replacer for Lambs & Kids	Nandi Agro Vet
68	ICAR-NIANP, Bengluru	Harit Dhara	Ojas Animal Feeds Private Limited

S No	Name of the ICAR Institute	Name of the Innovation	Name of the Licensee
69	ICAR-NINFET, Kolkata	Artificial Leathers (Vegan Leathers)	Farm Do
70	ICAR-NRC on Mithun, Nagaland	Preg DM- Urine Based Pregnancy diagnosis kit for Mithun	Peptomer Therapeutics Private Limited
71	ICAR-SBI, Coimbtore	Novel Crystal toxin gene against Bollgard 2 resistant Pink Bollworm (PBW)	Rasi Seeds (P), Limited
72	ICAR-VPKAS, Almora	VL Maize Sheller	Parashar Agrotech Bio Private Limited

एग्रीस्टैक और फसल बीमा दावे

3715. श्री संदिपनराव आसाराम भुमरेः

श्री निलेश ज्ञानदेव लंकेः

डॉ. शिवाजी बंडाप्पा कालगेः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) चालू वर्ष के दौरान महाराष्ट्र के लातूर, छत्रपति संभाजीनगर और अहिल्यानगर लोक सभा निर्वाचन क्षेत्रों में एग्रीस्टैक पहल (किसानों के लिए डिजिटल पारिस्थितिकी तंत्र) के तहत डिजिटल रूप से मानचित्रित कृषि भूमि का एकड़ में ब्यौरा क्या है तथा उक्त जिलों में किसानों को जारी किए गए डिजिटल किसान पहचान पत्रों (किसान पहचान) की संख्या सहित इसका ब्यौरा क्या है;

(ख) स्थानीय धान और गेहूं खरीद कार्यों के साथ उक्त डिजिटल रजिस्ट्री के एकीकरण का ब्यौरा क्या है;

(ग) डिजिटल फसल सर्वेक्षणों के परिणामस्वरूप स्थानीय स्तर पर निपटान के लिए फसल बीमा दावों के संवितरण में लगने वाले समय में अनुमानित कमी का ब्यौरा क्या है; और

(घ) सरकार द्वारा उक्त केंद्रीकृत डिजिटल अवसंरचना का उपयोग करने के लिए ग्राम-स्तरीय राजस्व अधिकारियों को प्रशिक्षित करने के लिए उठाए गए कदमों सहित तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री रामनाथ ठाकुर):

(क):महाराष्ट्र सरकार की रिपोर्ट के अनुसार, एग्रीस्टेक परियोजना के तहत लातूर, छत्रपति संभाजीनगर और अहिल्यानगर ज़िलों में बनाई गई किसान आईडी और किसान आईडी के साथ डिजिटल रूप से मैप की गई कृषि भूमि की संख्या इस प्रकार है:

संसदीय क्षेत्र	बनाई गई किसान आईडी की संख्या	किसान आईडी वाली कुल कृषि भूमि (एकड़)
लातूर	441161	1452254.73
छत्रपति संभाजीनगर	556311	1623992.70
अहिल्या नगर	911669	2952610.53

(ख): एग्रीस्टेक कई तरह की डिजिटल सेवाएँ और स्कीम तक पहुँच उपलब्ध कराता है, साथ ही इसमें किसान रजिस्ट्री को कृषि उपज की खरीद की प्रक्रियाओं से एकीकृत करने की सुविधा भी है।

(ग):महाराष्ट्र से प्राप्त सूचना के अनुसार, इस वित्तीय वर्ष 2026-27 से प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के तहत डिजिटल फसल सर्वेक्षण अनिवार्य कर दिया गया है।

(घ): भारत सरकार राज्यों/केंद्र शासित प्रदेशों के मास्टर ट्रेनर्स के लिए क्षमता-निर्माण और प्रशिक्षण कार्यक्रम चलाती है। इसमें किसानों को जोड़ने, सिस्टम इंटीग्रेशन और एग्रीस्टेक -आधारित सेवाओं के लिए डिजिटल प्लेटफॉर्म के परिचालन के लिए लगातार तकनीकी सहायता दी जाती है। इसके बाद,

राज्य के अधिकारी फील्ड-लेवल के अधिकारियों को प्रशिक्षण देते हैं।

WOOL SECTOR DEVELOPMENT IN RAJASTHAN

3716. SHRI RAO RAJENDRA SINGH:

Will the Minister of **TEXTILES** be pleased to state :

(a) whether the Government has undertaken any measures to promote wool pre-processing research and development, sustainability and value addition in the wool sector, particularly in Rajasthan, if so, the details thereof;

(b) whether the Government has established or supported Common Facility Centres (CFCs) and other infrastructure for strengthening the wool value chain in Rajasthan and other wool producing regions, if so, the details thereof; and

(c) whether the Government has taken any measures for marketing, branding, and enhancing the domestic and export competitiveness of wool and wool-based products, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA MARGHERITA):

(a): The Ministry of Textiles, through the Central Wool Development Board (CWDB), has been implementing the **Integrated Wool Development Programme (IWDP)** with a total allocation of **Rs.125.99 crore** during the period

of 15th Finance Commission for the development of the wool sector including wool pre-processing, research and development, sustainability and value addition across the Pan India, including Rajasthan.

(b): CFC Projects have been sanctioned under IWDP in State of Rajasthan and other wool-producing regions including Arunachal Pradesh, Maharashtra, Srinagar and Kolkata for strengthening the wool value chain. The details of sanctioned projects are at **Statement**.

(c): CWDB has sanctioned the project under IWDP for developing Indian Wool Mark, Indian Kaleen Mark and Indian Pashmina Mark for marketing, branding and enhancing the domestic and export competitiveness of wool and wool-based product.

STATEMENT

CFC - Projects / Programmes sanctioned for Rajasthan State and Other Regions

S.N	Name of Implementing Agency	Component	Total Grant Sanctioned	Year of sanctioned
1	Director, ICAR- National Research Centre on Camel, Jorbeer, Bikaner, Rajasthan.	WPS-To Establish Common Facility Centre for Jute – camel hair blending fibre to fabric at ICAR- NRCC , Jorbeer, Bikaner (Raj.)	2,31,00,000/-	2024-25
2	ICAR- Central Sheep & Wool Research Institute, Avikanagar,Distt.- Tonk, Rajasthan.	Establishment of CFC for Wool and speciality Animal Hair(Pahmina	5,00,00,000/-	2024-25

		Goat, Angora rabbit, Camel and Yak) nonwoven and felt processing at CSWRI , Avikanagar		
3	ICAR-National Research Centre on Yak, Daring West Kameng, Arunachal Pradesh.	Establishment of Common Facility Centre (CFC) for Wool processing machines under IWDP	4,58,07,000/-	2024-25
4	Punyashlok, Ahilyadevi Maharastra Mendhi VaVikas Mahamandal Ltd., Pune, Maharashtra.	Establishment of CFC for wool Nonwoven processing Centre at Ahmednagar	5,00,00,000/-	2025-26
5	Directorate of Handicraft & Handloom, Exhibition Ground (Kashmir Haat), Srinagar. Jammu & Kashmir.	Establishment of Common Facility Centre (CFC) for wool Processing (Wool Scouring, Dyeing and Finishing facilities by installing high capacity machines at Nowshera, Srinagar	5,00,00,000/-	2024-25
6	Indian Jute Industries Research Association (IJIRA), Kolkata, West Bengal.	Establishment of CFC for utilization of Deccani Wool and Low grade Jute for manufacturing cost effective Agro-mulch at premises of IJIRA, Kolkata	5,00,00,000/-	2025-26

INDIA'S TRADE SURPLUS/DEFICIT

3717. SHRI S. VENKATESAN:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the details of the Free Trade Agreements (FTAs) concluded by India with the United Kingdom (UK), the European Union (EU), the United Arab Emirates (UAE) and New Zealand, as on date;

(b) the caution being exercised in negotiating these FTAs justified, considering that India's earlier FTAs with Japan, South Korea and Australia resulted in larger trade deficits with those countries; and

(c) the details of India's trade surplus/deficit with Japan, South Korea and Australia for the periods prior to and after the signing of the respective FTAs?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a): India has signed a Comprehensive Economic Partnership Agreement (CEPA) with the United Arab Emirates (UAE) on 18th February, 2022 which came into effect on 01st May, 2022 and a Comprehensive Economic and Trade Agreement (CETA) with the United Kingdom (UK) on 24th July, 2025 which came into effect on 15th July, 2026. Also, India – New Zealand Free Trade Agreement (FTA) has been signed on 27th April, 2026 which is under ratification process. Further, negotiations for India-European Union (EU) FTA concluded on 27th January, 2026. The details and salient features of these agreements may be sourced at

https://www.commerce.gov.in/#/international-trade/trade-agreements.

Brief features of these FTAs are listed below:

- India-EU FTA: Preferential Market Access on 96.8% of tariff lines which covers 99.5% of India's exports. 90.7% of exports (by trade value) to the EU to become duty-free on entry into force of the Agreement.
- India - UK CETA provides an unprecedented duty-free access to almost 99 per cent of India's exports to the UK, covering nearly 100% of the trade value. All zero-duty concessions come into effect with entry into force. India's major exports—from labor-intensive sectors like textiles, gems & jewellery, leather and footwear, organic chemical, artisanal products, and ceramics to high-value goods like auto parts, machinery, pharmaceuticals, and processed foods get zero-duty access to the UK.
- India–New Zealand FTA: New Zealand will provide 100% duty-free market access on all tariff lines, including agri-processed products, marine products, dairy products and other rural livelihood-based products from the entry into force of the agreement. Before this, Indian exports faced duties upto 10% in labour-intensive sectors.
- India and UAE CEPA: India has secured duty-free and preferential market access on 97% of UAE tariff lines covering 99% of India's exports, with immediate duty elimination on over 80% of tariff lines, creating a transformational opportunity for Indian farmers, MSMEs and other

businesses.

These agreements are comprehensive in nature and cover multiple areas of trade and economic engagement, including commitments to investment in India (commitments of US$ 20 billion under India-New Zealand FTA).

(b): Free Trade Agreements (FTAs) are entered into with the concerned trading partner countries primarily with the aim to increase bilateral trade and investment, enhance competitiveness and boost economic growth and jobs. The FTAs provide preferential market access for different sectors, cover measures for addressing technical barriers to trade (TBT), sanitary and phytosanitary (SPS) measures, customs procedures, and regulatory cooperation etc. FTAs also enable a stable and predictable trade ecosystem for Indian exporters in the trading partner countries. FTAs are negotiated with the endeavour to deliver comprehensive, balanced, fair and mutually beneficial outcomes.

Before entering into new FTA negotiations, Government ensures that sector-specific stakeholder consultations are held at all stages of the negotiations. In addition to this structured approach, post-implementation, the Government is continuously engaged with all stakeholders to ensure effective FTA utilization through trade promotion, trade facilitation and addressing challenges if any.

(c): India’s trade deficit with South Korea was USD 5.1 Bn (in 2009-10) before implementation of India – South Korea CEPA on 01st January, 2010 and USD 15.3 Bn in 2025-26. Also, India’s trade deficit with Japan was USD 3.5 Bn (in

2010-11) before implementation of India – Japan CEPA on 01st August, 2011 and USD 15.4 Bn in 2025-26. India's trade deficit with Australia was USD 8.5 Bn (in 2021-22) before implementation of Economic Cooperation and Trade Agreement (ECTA) on 29th December, 2022 and USD 6.5 Bn in 2025-26. A wide range of global and domestic factors, including economic growth, geopolitical developments, industry demand, energy security for domestic industry, commodity price movements and evolving supply chains, shape trade trends, including for exports and imports.

PROMOTION OF STEEL USAGE IN RURAL INFRASTRUCTURE

3718. SHRI ANUP SANJAY DHOTRE:

SHRI BHARTRUHARI MAHTAB:

SHRI JASHUBHAI BHILUBHAI RATHVA:

SHRI VIJAY KUMAR DUBEY:

SHRI KRISHNA PRASAD TENNETI:

SHRI ANANTA NAYAK:

SHRI BALABHADRA MAJHI:

SHRI BHOJRAJ NAG:

SHRI KALI CHARAN SINGH:

SHRI DINESHBHAI MAKWANA:

SHRI BIDYUT BARAN MAHATO:

Will the Minister of **STEEL** be pleased to state:

(a) the measures taken by the Government to promote the use of steel in rural infrastructure including rural housing, bridges, irrigation and agricultural infrastructure, particularly in Odisha, including the Keonjhar and Nabarangpur Lok Sabha Constituencies;

(b) whether any guidelines or demonstration projects have been undertaken to encourage the use of steel in rural infrastructure and public assets in Odisha, including Keonjhar and Nabarangpur Lok Sabha Constituencies;

(c) if so, the details thereof, including the number of projects sanctioned, completed and under implementation;

(d) the details of financial assistance provided for such initiatives during the last three years, State-wise, including funds released to Odisha and projects undertaken in the Keonjhar and Nabarangpur Lok Sabha Constituencies; and

(e) the outcomes achieved thereunder in terms of infrastructure creation, durability employment generation and rural development?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a)to(e): Steel is a deregulated sector, and the Government acts as a facilitator by creating a conducive policy environment to enhance domestic steel production

and capacity, reduce import dependence and attract investment. Under the Production Linked Incentive (PLI) Scheme for Specialty Steel, a total of 167 projects of 100 companies across 15 States have been approved, including 19 projects in Odisha.

The Government has also been making significant investments in rural infrastructure and housing through various flagship programmes, which are expected to support increased use of steel depending on project-specific technical requirements. During the last five years, a share of over ₹1.34 lakh crore has been released under Pradhan Mantri Awas Yojana – Gramin (PMAY-G), while rural road connectivity under Pradhan Mantri Gram Sadak Yojana (PMGSY) and expansion of tap water coverage to over 81% of rural households under the Jal Jeevan Mission are contributing to the creation of durable rural infrastructure. These initiatives are expected to sustain demand for domestically produced steel in rural housing, bridges, water supply, irrigation and agricultural infrastructure across the country, including Odisha. However, the Ministry of Steel does not maintain scheme-wise or constituency-wise data on steel consumption, demonstration projects, financial assistance or employment generated under such programmes.

SCHEDULED CASTES AND SCHEDULED TRIBES (PREVENTION OF ATROCITIES) ACT, 1989

3719. SHRI NAVEEN JINDAL:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the data on the number of cases registered, charge-sheeted, "convicted" and pending trial under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 during each of the the last three years, State-wise;

(b) whether all States and Union Territories have established exclusive Special Courts for trial of atrocity cases as mandated under the Act and the names of States where such courts are yet to be operationalised, if so, the details thereof; and

(c) the quantum of relief and rehabilitation funds released to victim-survivors under the Act during each of the last three fiscals, along with details of delays or shortfalls reported in payment of compensation by State/UT Governments?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a): The National Crimes Record Bureau (NCRB) compiles and publishes statistical data on crimes in its publication ‘Crime in India. The published reports

are available till the year 2024. The State wise number of cases registered, charge-sheeted, convicted and pending trial under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 for the year 2022 to 2024 are at **Statement.**

(b): As per the information received from various State Governments, Union Territory Administrations , 217 Exclusive Special Courts have been established in 15 States/UTs. The States of Arunachal Pradesh, Assam, Goa, Haryana, Himachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura, Uttarkhand and West Bengal have not established the Exclusive Special Courts. As per the provisions under Section 14 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities){PoA} Act, 1989 which clearly specifies that for the purpose of providing for speedy trial, the State Government shall, with the concurrence of the Chief Justice of the High Court, establish an Exclusive Special Court for one or more districts, provided that in Districts where less number of cases under this Act is recorded, the State Government shall, with the concurrence of the Chief Justice of the High Court, specifies for such Districts, the Court of sessions to be a Special Court to try the offences under the Act.

(c): The Department of Social Justice & Empowerment runs a Centrally Sponsored Scheme for the implementation of the Protection of Civil Rights (PCR) Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, under which Central Assistance is provided to the State

Governments and Union Territory Administrations for effective implementation of these Acts. Under this Scheme, Central Assistance is provided to the State Governments and Union Territory mainly for five components which inter alia includes Relief and rehabilitation of atrocity victims. The total funds released under this Scheme during the last three financial years and number of victims provided relief are as below:-

S.No.	Financial Year	Central Assistance released States/UTs (Rs. in Cr.)	Number of victims provided Relief to atrocity
1.	2022-23	392.71	88,172
2.	2023-24	535.30	79,667
3.	2024-25	495.29	99,965

STATEMENT

Cases registered, charge-sheeted, convicted and pending trial under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989

SL	State/UT	2022			
		Cases Registered	Cases Chargesheeted	Cases Convicted	Cases Pending Trial at the end of the year
1	Andhra Pradesh	2711	1851	44	8534
2	Arunachal Pradesh	0	0	0	2
3	Assam	23	10	1	83
4	Bihar	6655	5237	147	58775
5	Chhattisgarh	839	904	453	4216
6	Goa	9	8	1	51
7	Gujarat	1609	1468	18	16157

8	Haryana	1633	744	54	3119
9	Himachal Pradesh	213	152	5	796
10	Jharkhand	957	439	49	3854
11	Karnataka	2410	1975	18	12486
12	Kerala	1222	1131	61	5286
13	Madhya Pradesh	10712	10501	1319	47597
14	Maharashtra	3483	2962	114	18653
15	Manipur	1	0	0	6
16	Meghalaya	0	0	0	0
17	Mizoram	34	34	2	31
18	Nagaland	0	0	0	0
19	Odisha	3675	3897	49	25659
20	Punjab	162	69	11	373
21	Rajasthan	11273	5140	814	27128
22	Sikkim	7	1	1	6
23	Tamil Nadu	1828	1355	138	6575
24	Telangana	2332	2554	62	8856
25	Tripura	5	1	0	4
26	Uttar Pradesh	15373	13000	3168	76937
27	Uttarakhand	115	100	0	526
28	West Bengal	194	224	1	1481
29	A&N Islands	3	3	0	33
30	Chandigarh	4	1	0	4
31	D&N Haveli and Daman & Diu	5	4	0	15
32	Delhi	130	100	0	526
33	Jammu & Kashmir	7	4	0	6
34	Ladakh	0	0	0	0
35	Lakshadweep	0	1	0	0
36	Puducherry	9	7	0	41
TOTAL		**67633**	**53877**	**6530**	**327816**

SL	State/UT	2023			
		Casee	Cases	Cases	Cases Pending Trial at

		Registered	Chargesheeted	Convicted	the end of the year
1	Andhra Pradesh	2382	1791	32	9304
2	Arunachal Pradesh	0	0	0	2
3	Assam	7	12	0	79
4	Bihar	7178	8495	182	66669
5	Chhattisgarh	586	594	140	4433
6	Goa	6	5	0	52
7	Gujarat	1680	1584	61	16982
8	Haryana	1539	806	68	3569
9	Himachal Pradesh	234	134	14	759
10	Jharkhand	912	448	58	4129
11	Karnataka	2348	2115	27	13277
12	Kerala	1313	1129	130	5375
13	Madhya Pradesh	11090	10756	1462	51961
14	Maharashtra	3797	3470	125	20822
15	Manipur	3399	5	0	11
16	Meghalaya	0	0	0	0
17	Mizoram	21	19	0	50
18	Nagaland	0	0	0	0
19	Odisha	3358	3474	2	28476
20	Punjab	116	108	6	429
21	Rajasthan	10902	4422	1859	28452
22	Sikkim	2	2	0	6
23	Tamil Nadu	1967	1547	115	7144
24	Telangana	2284	1554	58	9247
25	Tripura	9	4	0	8
26	Uttar Pradesh	15136	13565	2990	86145
27	Uttarakhand	104	79	8	593
28	West Bengal	192	181	6	1582
29	A&N Islands	2	1	0	34
30	Chandigarh	3	1	1	4
31	D&N Haveli and Daman & Diu	3	3	0	17
32	Delhi	130	116	30	545
33	Jammu & Kashmir	21	5	0	11
34	Ladakh	0	0	0	0
35	Lakshadweep	0	0	0	0

36	Puducherry	4	2	0	43
TOTAL		**70725**	**56427**	**7374**	**360210**

SL	State/UT	2024			
		Casee Registered	Cases Chargesheeted	Cases Convicted	Cases Pending Trial at the end of the year
1	Andhra Pradesh	2151	1524	31	9567
2	Arunachal Pradesh	2	1	0	3
3	Assam	21	17	0	94
4	Bihar	7662	6003	262	71946
5	Chhattisgarh	653	713	78	4835
6	Goa	8	7	0	54
7	Gujarat	1601	1572	54	17503
8	Haryana	1077	661	56	3910
9	Himachal Pradesh	245	169	7	767
10	Jharkhand	826	530	155	4326
11	Karnataka	2404	2143	29	14391
12	Kerala	1209	981	110	5319
13	Madhya Pradesh	10930	10662	2212	57278
14	Maharashtra	4047	3553	96	23356
15	Manipur	290	0	0	11
16	Meghalaya	0	0	0	0
17	Mizoram	21	20	3	67
18	Nagaland	0	0	0	0
19	Odisha	3303	3294	13	31631
20	Punjab	166	70	2	462
21	Rajasthan	9290	4277	643	30983
22	Sikkim	1	0	1	5
23	Tamil Nadu	1832	1579	81	8026
24	Telangana	2716	2087	53	9913
25	Tripura	3	3	0	11
26	Uttar Pradesh	14650	12516	3150	94364
27	Uttarakhand	165	143	10	710
28	West Bengal	203	175	1	1670
29	A&N Islands	1	2	0	36
30	Chandigarh	5	1	0	5

31	D&N Haveli and Daman & Diu	3	5	0	22
32	Delhi	137	154	3	682
33	Jammu & Kashmir	20	4	0	14
34	Ladakh	0	0	0	0
35	Lakshadweep	0	0	0	0
36	Puducherry	4	2	0	45
TOTAL		**65646**	**52868**	**7050**	**392006**

GAPS IN AGRICULTURE DATA COLLECTION SYSTEM

3720. SHRI SELVARAJ V.:

SHRI SUBBARAYAN K.:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether it is a fact that the latest report by the Ministry of Statistics and Programme Implementation has revealed severe gaps in the agriculture data collection system tracking crops acreage and food production affecting the Food security decisions like exports curbs, buffer stock releases; and

(b) if so, the details thereof and the Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b): The primary work of data collection for generation of crop statistics, i.e. area sown and average yield, is undertaken by the State Governments. The estimates of area and yield are compiled by the State Agricultural Statistics

Authorities (SASAs) and transmitted to the Department of Agriculture & Farmers' Welfare for compilation of production estimates at the All-India level. It is based on sound statistical techniques providing accurate, reliable and robust estimates of area, production and yield.

The Ministry of Statistics and Programme Implementation in its report 'Review of Crop Statistics System in India through the scheme of Improvement of Crop Statistics 2023-24' has examined the agricultural data collection system in the country and has identified some gaps viz. non-coverage of entire area, high average workload per worker, non-reporting of minor crops, response for sample check, non-completion of Girdawari on time, non-availability of updated maps, lack of training for workers, error in recording ancillary information, lack of supply of equipment for conducting CCEs etc. These shortcomings were during the period when data collection used to be in manual mode.

However, the Government has undertaken initiatives to improve the existing system of agriculture data collection and make it more efficient to generate accurate and reliable estimates. This would bring in more transparency to the system. The Cabinet has approved the Digital Agriculture Mission (DAM) for the creation of a Digital Public Infrastructure (DPI) for Agriculture and other IT initiatives undertaken by the Central Government/ State Governments to enable a robust digital agriculture ecosystem in the country. Among them, the AgriStack DPI consists of three foundational registries or databases associated with the

agriculture sector. One of them being the Crop Sown Registry, created and maintained by the State Governments/ Union Territories undertaken as the Digital Crop Survey (DCS).

Digital Crop Survey (DCS) System has been established to collect crop-sown details via a mobile interface, ensuring data is captured directly from the field. This data provides accurate, real-time crop area information for every agricultural plot, which will help to arrive at improved production estimates. During the Rabi Season 2025-26, DCS was conducted in 24 States across 648 Districts covering more than 31.3 crore plots across the country.

Further, the Digital General Crop Estimation Survey (DGCES), a key initiative under the Digital Agriculture Mission (DAM), was launched by the Department of Agriculture and Farmers Welfare (DA&FW). DGCES is a programme used for crop yield estimation by conducting crop cutting experiments (CCEs). This was earlier a manual process. DGCES is a digitized platform designed to streamline the entire crop yield generation process. It enables real-time CCE data collection and monitoring. The system comprises of a web-based portal and a mobile application—the portal enables centralized monitoring and yield estimation, while the mobile application facilitates field-level data collection with geo-tagged photographs, time-stamping and location capture, ensuring authenticity and transparency. The DGCES is now being implemented across 23 States/ UTs. Expansion is being undertaken progressively in consultation with the

State Governments based on their preparedness, availability of digital infrastructure and capacity building of the field functionaries.

ANCHOR INVESTMENTS AND TEXTILE VALUE-CHAIN

3721. SHRI BAIJAYANT PANDA:

Will the Minister of **TEXTILES** be pleased to state :

(a) the details of status of implementation of PM MITRA Parks, including master planning, trunk infrastructure and investor onboarding;

(b) the details of nature of anchor investments and textile value-chain segments showing participation; and

(c) the details of steps taken to facilitate participation of textile units from Odisha?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA MARGHERITA):

(a) and (b): PM MITRA Parks are a government initiative with scheme outlay of Rs. 4,445 Crore for the period 2021-22 to 2027-28 to create world-class, integrated textile manufacturing hubs across seven states in India to boost investment, employment, and exports. These parks are inspired by the ‘5F’ vision (Farm to Fibre to Factory to Fashion to Foreign) and aim to develop a complete textile value chain, from spinning to garmenting, with modern infrastructure and

facilities. The seven selected locations are in Tamil Nadu, Telangana, Gujarat, Karnataka, Madhya Pradesh, Uttar Pradesh, and Maharashtra.

The PM MITRA Park scheme provides for the development of core infrastructure, including developed factory sites, plug-and-play facilities, incubation centres, roads, power, water and wastewater systems, as well as support infrastructure, including CETPs, workers' hostels & housing, logistics parks, warehousing, medical facilities, and training & skill development facilities. Further, up to 10% of the park area may be utilized for commercial development, including shops & offices, shopping malls, hotels and convention centers.

At present, Memoranda of Understanding (MoUs) have been signed with all States and 100% land has been acquired for all the sites. Environmental Clearances have been received for all PM MITRA Parks. Joint Venture Agreements have been signed and SPVs incorporated for all 5 greenfield sites. DPRs amounting to ₹13,537 crore have been finalized for all 7 States. Investment interests amounting to ₹68,590 crore have been received so far by the PM MITRA States. External infrastructure works amounting to ₹2,736 crore are under development, against which ₹797.30 crore has been expended so far. Internal infrastructure works for development of core infrastructure amounting to ₹1,720 crore have commenced across all States, against which ₹524 crore has been expended so far.

(c): The Ministry received 18 proposals from 13 states for setting up Parks under

the scheme. 7 sites were selected out of which 5 are under the Greenfield category and 2 fall under the brownfield category. In Budget 2026-27, the new scheme for establishment of Mega Textile Parks is announced. The Government will request all State Governments to submit proposals in due course.

STEEL RESEARCH AND TECHNOLOGY MISSION OF INDIA

3722. SHRI MANISH JAISWAL:

SHRI KOTA SRINIVASA POOJARY:

SHRI BIBHU PRASAD TARAI:

Will the Minister of **STEEL** be pleased to state:

(a) the present status of projects undertaken under the Steel Research and Technology Mission of India (SRTMI);

(b) the details of technologies developed and commercialised under the Mission during the last three years;

(c) the amount of funds allocated and utilised thereunder; and

(d) the benefits accrued to the domestic steel industry from the Mission?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a)to(d): Steel Research & Technology Mission of India (SRTMI) is a steel industry driven initiative, registered under Societies Registration Act XXI of 1860,

for undertaking collaborative research amongst industry, national R&D laboratories and academic institutions. 16 projects have been undertaken by SRTMI in last 3 years in the areas of ore beneficiation, operational excellence, Artificial Intelligence (AI), Waste Utilization, and Carbon Capture Utilization & Sequestration (CCUS), for which Rs.19 crore has been allocated.

STUDY ON MIGRATION

3723. SHRIMATI SMITA UDAY WAGH:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether the Government has undertaken any study on rural-to-urban migration and reverse migration during the last five years, if so, the details and major findings thereof;

(b) whether the Government maintains data on migration-prone districts and reverse migration trends, if so, the details thereof, State and district-wise, particularly for Maharashtra including Jalgaon Lok Sabha Constituency;

(c) whether the Government has launched targeted interventions for generating sustainable livelihoods, promoting rural enterprises, skill development and employment in migration-prone districts, if so, the details thereof;

(d) whether the Government has assessed the impact of rural development programmes including Mahatma Gandhi National Rural Employment

Guarantee Scheme (MGNREGS), Deendayal Antyodaya Yojana-National Rural Livelihoods Mission (DAY-NRLM) and Pradhan Mantri Awas Yojana-Gramin (PMAY-G) on reducing distress migration and improving rural incomes, if so, the details thereof; and

(e) whether the Government proposes to introduce special livelihood and employment generation initiatives to reduce distress migration and encourage sustainable rural development in Maharashtra particularly in Jalgaon Lok Sabha Constituency, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) to (c): The Ministry of Rural Development (MoRD) does not maintain data pertaining to migration prone areas or migration trends. However, with a view to *inter alia* address issues of migration of rural people, the Government has adopted a multi-dimensional course of action such as, provision of improved infrastructural facilities (i.e; roads, drinking water supply, housing, sanitation and connectivity), equitable dispersal of resources to remove regional disparities, employment generation, imparting of skills, encouraging entrepreneurial activity and providing easy access to financial assistance & credit facilities etc.

In this direction, Ministry of Rural Development(MoRD) is implementing various rural development schemes/programmes such as Viksit Bharat – Guarantee for Rozgar and Ajeevika Mission (Gramin) (VB-G RAM G), Pradhan

Mantri Awaas Yojana-Gramin (PMAY-G), Pradhan Mantri Gram Sadak Yojana (PMGSY), Deendayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY-NRLM), Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDUGKY), Rural Self Employment Training Institutes(RSETIs), National Social Assistance Programme (NSAP) and Watershed Development Component (WDC) of the Pradhan Mantri Krishi Sinchayee Yojana (WDC-PMKSY) for overall development of rural areas of the country.

(d): The Government undertakes regular assessment and reviews of the progress of implementation of rural development programmes towards ensuring effective achievement of defined objectives. Details of person days generated, Self Help Groups (SHGs) formed and houses completed under MGNREGS, DAY-NRLM and PMAY-G respectively are given below: -

Name of programme	**Major benefit accrued**
MGNREGS	Since inception of programme in 2006, a total of 4994.17 crore person days have been generated as on 30.06.2026
DAY-NRLM	The programme launched in 2011 has mobilized a total of 10.08 crore women into 92 lakhs Self Help Groups as on 30.06.2026
PMAY-G	A total of 3.11 crore houses have been completed since 2016 to till present

(e): The Viksit Bharat – Guarantee for Rozgar and Aajeevika Mission (Gramin):

VB–G RAM G Act, 2025 come into force with effect from 1st July, 2026, provides a statutory guarantee of 125 days of wage employment to every willing rural household and focuses on creation of durable assets and strengthening sustainable rural livelihoods. The Programme includes a dedicated thematic area on Livelihood Infrastructure, covering agriculture and allied activities, rural enterprises, Self Help Groups and other income-generating activities, thereby creating and strengthening sustainable livelihood opportunities in rural areas. Further, works under Water Security, including water conservation, watershed development, groundwater recharge and source sustainability, support agricultural activities by improving the availability and sustainability of water resources, thereby contributing to enhanced agricultural productivity and rural livelihoods.

Similarly, works under Mitigation of Extreme Weather Events and Disaster Preparedness, including measures for drought, floods and other extreme weather events, help protect agricultural and rural livelihood assets and strengthen the resilience of rural communities. Thus, the combined focus on livelihood infrastructure, water security, climate resilience and rural infrastructure is intended to enhance rural employment opportunities, strengthen agricultural and allied livelihoods and promote sustainable rural development. These provisions are applicable across all rural areas of the country, including Jalgaon Lok Sabha Constituency in Maharashtra, and are aimed at strengthening livelihoods and

reducing vulnerability to seasonal and climate-related livelihood distress.

AWARENESS PROGRAMMES FOR LIVESTOCK FARMERS

3724: SHRI RAJESH NARANBHAI CHUDASAMA:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) whether Government has recently organised a virtual awareness program for livestock farmers in country through Common Service Centres (CSCs);

(b) if so, the details thereof along with aims and objectives of organising said program;

(c) the total number of livestock farmers participated in this event from across country, State-wise;

(d) whether any initiatives are being implemented by the Government to promote scientific breeding and improve fodder quality in the country, if so, the details thereof; and

(e) the other steps/measures taken/being taken by the Government to create awareness among livestock farmers regarding diseases of livestock, vaccination to livestock breed improvement, zoonotic disease control and sanitation practices?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS

LALAN SINGH):

(a)and (b): Yes Sir. The Department of Animal Husbandry and Dairying (DAHD), Government of India, has organised five virtual awareness programs for livestock farmers in the country through Common Service Centers (CSCs) during the Financial Year 2025-2026. Aims and Objectives of the awareness programmes through Common Services Centres is for creating awareness of schemes of Department of Animal Husbandry & Dairying and to serve as a platform for knowledge sharing, policy awareness, and promoting entrepreneurship, highlighting the vital role of livestock farmers in rural development.

The details of the five Virtual awareness programmes conducted through CSCs during 2025-2026 on the following topics were as under:

"Improving Livestock Productivity" organized on 11th July 2025 through 2000 CSCs location.

i. "Enhancing Livestock Productivity" organized on 23rd July 2025 through 4000 CSCs location
ii. "Enhancing Livestock Productivity" organized on 20th August 2025 through 2000 CSCs location.
iii. "Ethno Veterinary Medicine (EVM) for livestock farmers" on the occasion of 10th Ayurveda Day was organized on 23rd September 2025 through 2000 CSCs location.
iv. "Animal Husbandry and Animal Welfare Awareness Month" organized on 5th

February 2026 through 2500 CSCs location.

(c): A total 6,41,250 livestock farmers participated in five virtual awareness programmes conducted through 12,500 CSCs locations across the country during 2025-2026. State wise details of participation of livestock farmers in the five virtual awareness programmes is enclosed as **Statement** at Table 1 to 5.

(d)**:** The Department of Animal Husbandry and Dairying is supporting the States/Union Territories (UTs) to promote scientific breeding and improve fodder quality through the implementation of following schemes:

1. Rashtriya Gokul Mission (RGM): To supplement the efforts of the States and UTs in promoting scientific breeding, Department of Animal Husbandry and Dairying, Government of India (GoI) is implementing Rashtriya Gokul Mission (RGM) since December 2014 for development and conservation of indigenous breeds, genetic upgradation of bovine population and enhancement of milk production and productivity thereby making milk production more remunerative to farmers.

2. National Livestock Mission (NLM): In order to promote scientific breeding and improve fodder quality in the country, the Department of Animal Husbandry & Dairying, Government of India is implementing the scheme of National Livestock Mission since the financial year 2014-15. The scheme of National Livestock Mission (NLM) aims towards employment generation, entrepreneurship development, increase in per animal productivity and thus targeting increased

production of meat, goat milk, egg and wool under the umbrella scheme Development Programme. The concept of NLM Scheme is to develop the entrepreneur in order to create the forward and backward linkage for the produce available at the unorganized sector and to link with the organized sector.

The Sub Mission on Breed Development of Livestock and Poultry of realigned National Livestock Mission aims to bring sharp focus on genetic breed improvement of sheep, goat, pig, camel, donkey, horse and mule by providing the financial assistance to the State Governments for breed conservation and establishment of breed improvement infrastructure.

The Department of Animal Husbandry & Dairying, Government of India (GoI) under the sub mission on Feed and Fodder Development aims towards strengthening of fodder seed chain to improve availability of certified fodder seed required for fodder production and encouraging entrepreneurs for establishment of fodder Block/Hay Bailing/Silage Making Units through incentivisation.

(e): In order to complement and supplement the efforts of the State and UTs to create awareness among livestock farmers regarding diseases of livestock, vaccination, breed improvement, zoonotic disease control and sanitation practices, the Department has made awareness generation as integral part of the various schemes and details are given as under:

i. Under **Rashtriya Gokul Mission**, fertility camps, milk yield competition, calf rallies, farmers training programme, seminars and workshop, conclaves etc. to

create awareness among the farmers about importance of indigenous bovine breeds have been organized across the country.

ii. Under **Livestock Health and Disease Control Programme (LHDCP**) Scheme, financial assistance is provided to the States/UTs for training and awareness on Good Animal Husbandry Practices, Biosecurity/Sanitary measures, vaccination against animal diseases, disease surveillance and monitoring and capacity building which supports animal health and productivity.

iii. Under **National Livestock Mission,** in order to create awareness among livestock farmers, the Department of Animal Husbandry & Dairying, Government of India under the Sub Mission on Innovation and Extension is carrying out extension services including promotional activities for animal husbandry and schemes, seminars, conferences, demonstration activities and other Information, Education, and Communication (IEC) activities for awareness generation. The Department of Animal Husbandry & Dairying, Government of India has observed "Animal Husbandry and Animal Welfare Awareness Month" from 14th January to 13th February every year, with the goal of raising awareness about the importance of modern animal husbandry practices and improving the welfare of livestock across the country.

iv. The Department of Animal Husbandry & Dairying conducted a National Workshop on "Poultry Disease Free Compartments: World Organisation for Animal Health (WOAH) Framework & Indian Perspective" on 8 May 2026 at

Hyderabad to strengthen capacity among State Veterinary Services, research institutions, the poultry industry and farmers for establishing and maintaining disease free poultry compartments. “Mastitis Awareness Month – June 2026” campaign was also conducted where States/UTs organized farmer awareness camps, training programmes, demonstrations, and IEC dissemination in local languages, thereby strengthening livestock health awareness, disease control, and clean milk production.

v. In addition to above, the Department enhances outreach for creating awareness amongst livestock farmers through collaboration with agencies like Press Information Bureau (PIB), Prasar Bharati and Central Bureau of Communication, running media and social campaigns, organizing exhibitions, National Milk Day, Pashu Melas and supporting state governments in extension services. During vaccination drives, Department broadcasts TV and radio spots on various platforms, including YouTube and social media. Department develops and distributes IEC materials such as booklets and Frequently Asked Questions (FAQs) to raise awareness on livestock health, vaccination, breed improvement, zoonotic disease control and sanitation practices.

vi. Further, with an objective to recognize and encourage all individuals like Farmers rearing indigenous animals, AI Technicians and Dairy cooperative societies / Milk Producer Company/Dairy farmers Producers Organizations working in livestock sector, National Gopal Ratna Award is also given by the

Department every year.

STATEMENT

Table 1: State-wise details of participation of livestock farmers in Virtual Awareness Programme through the Common Service Centers held on 11th July, 2025

Sl. No.	State	No. of Livestock farmers participated
1	Gujarat	14,700
2	Maharashtra	18,200
3	Rajasthan	16,400
4	Karnataka	12,000
5	Andhra Pradesh	17,800
6	Tamil Nadu	8,800
7	Telangana	8,000
8	Puducherry	2,000
9	Dadra and Nagar Haveli and Daman and Diu	2,600
10	Goa	1,500
Total		**1,02,000**

Table 2: State-wise details of participation of livestock farmers in Virtual Awareness Programme through the Common Service Centers held on 23rd July, 2025

Sl. No.	State	No. of Livestock farmers participated
1	Arunachal Pradesh	2,400
2	Assam	14,300
3	Bihar	45,800
4	Haryana	21,300
5	Himachal Pradesh	8,100
6	Jammu & Kashmir	12,500
7	Ladakh	2,900
8	Manipur	5,100
9	Meghalaya	2,400

10	Mizoram	5,000
11	Nagaland	5,000
12	Punjab	11,700
13	Sikkim	4,600
14	Tripura	3,500
15	Uttar Pradesh	50,300
16	Uttarakhand	9,800
Total		**2,04,700**

Table 3: State-wise details of participation of livestock farmers in Virtual Awareness Programme through the Common Service Centers held on 20th August, 2025

Sr. No.	State	No. of Livestock farmers participated
1	Odisha	25,000
2	Chandigarh	800
3	Chhattisgarh	13,050
4	Delhi	3,200
5	Jharkhand	14,400
6	Kerala	1,900
7	Andaman & Nicobar Islands	500
8	Madhya Pradesh	22,100
9	West Bengal	22,200
Total		**1,03,150**

Table 4: State-wise details of participation of livestock farmers in Virtual Awareness Camp through the Common Service Centers held on 23rd September, 2025

Sr. No.	State	No. of Livestock farmers participated
1	Andhra Pradesh	5,900
2	Bihar	6,850
3	Chhattisgarh	7,900
4	Gujarat	7,200
5	Haryana	7,100

6	Haryana	350
7	Himachal Pradesh	1,050
8	Jammu And Kashmir	2,600
9	Jharkhand	3,500
10	Karnataka	5,550
11	Kerala	1,550
12	Madhya Pradesh	6,250
13	Maharashtra	7,450
14	Nagaland	500
15	Odisha	6,350
16	Puducherry	500
17	Punjab	3,550
18	Rajasthan	7,600
19	Tamil Nadu	2,950
20	Telangana	3,550
21	Uttar Pradesh	7,450
22	Uttarakhand	5,600
23	West Bengal	2,800
Total		**1,04,100**

Table 5: State-wise details of participation of livestock farmers in Virtual Awareness Programme through the Common Service Centers held on 5th February, 2026

Sr. No.	State	No. of Livestock farmers participated
1	Uttar Pradesh	10,600
2	Maharashtra	9,400
3	Gujarat	8,550
4	Chhattisgarh	7,800
5	Uttarakhand	7,500
6	West Bengal	7,500
7	Odisha	7,450
8	Haryana	7,200
9	Rajasthan	6,700
10	Bihar	6,650

11	Andhra Pradesh	6,500
12	Punjab	6,500
13	Karnataka	5,800
14	Madhya Pradesh	5,300
15	Tamil Nadu	5,050
16	Assam	3,000
17	Jharkhand	2,700
18	Jammu and Kashmir	2,500
19	Tripura	2,300
20	Himachal Pradesh	1,900
21	Delhi	1,500
22	Sikkim	1,500
23	Kerala	950
24	Meghalaya	550
25	Manipur	500
26	Mizoram	500
27	Puducherry	500
28	Arunachal Pradesh	400
	Grand Total	**1,27,300**

ONE DISTRICT ONE PRODUCT

3725. SHRI VISHNU DATT SHARMA:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Government has assessed the untapped export and tourism-linked economic potential of the Khajuraho Lok Sabha Constituency, including Panna, Chhatarpur and Katni, under the One District One Product (ODOP) and Districts as Export Hubs (DEH) initiatives;

(b) whether any proposal is under consideration for establishing an Integrated Bundelkhand Heritage Commerce & Export Promotion Centre providing

product design, branding, packaging, e-commerce, export facilitation and permanent marketing support for stone carvings, handicrafts, tribal products and tourism souvenirs;

(c) whether a heritage-tourism value chain integrating local MSMEs, artisans and startups is proposed; and

(d) if so, the details and timeline thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a):Under the One District One Product (ODOP) and Districts as Export Hubs (DEH) initiatives, Panna, Chhatarpur and Katni have identified district-specific products and prepared District Export Action Plans.

(b):No specific proposal for establishment of an Integrated Bundelkhand Heritage Commerce & Export Promotion Centre for Khajuraho Lok Sabha Constituency is under consideration in the Department. However, support is provided to artisans, MSMEs, startups and producer groups for product design, branding, packaging, quality improvement, e-commerce and export facilitation, and market access through the various capacity-building programmes and workshops for artisans, MSMEs and producer groups.

(c) and (d): No specific proposal for creation of a heritage-tourism value chain integrating local MSMEs, artisans and start-ups has been received or is under

consideration in the Department. However, the Government promotes the integration of local MSMEs, artisans, startups and producer groups with tourism and local economic development through various initiatives under ODOP, Geographical Indication (GI) promotion and Districts as Export Hubs (DEH). These interventions aim to leverage the region's unique strengths in tourism, handicrafts, traditional knowledge systems and GI-tagged products to generate sustainable livelihood opportunities and promote balanced regional economic development.

ग्रामीण अवसंरचना हेतु एकीकृत मास्टर प्लान

3726. श्रीमती संध्या राय:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने देश के प्रत्येक लोक सभा निर्वाचन क्षेत्र के लिए ग्रामीण अवसंरचना और आजीविका विकास हेतु एक एकीकृत मास्टर प्लान तैयार करने हेतु कोई राष्ट्रीय नीति बनाई है;

(ख) यदि हां, तो भिंड और दतिया सहित राज्य और जिला-वार स्वीकृत परियोजनाओं का तत्संबंधी ब्यौरा क्या है; और

(ग) क्या सरकार का जिला स्तर पर ग्रामीण विकास के परिणामों की वार्षिक मूल्यांकन प्रणाली लागू करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) और (ख): अपनी व्यापक नीतिगत रूपरेखा के तहत, ग्रामीण विकास मंत्रालय (एमओआरडी) देश

के ग्रामीण क्षेत्रों के एकीकृत और सतत विकास के लिए विभिन्न लक्षित पहलें कर रहा है। बुनियादी ढांचे के विकास, आजीविका के अवसरों को बढ़ाने, ग्रामीण महिलाओं को सशक्त बनाने और आजीविका के अवसरों का विस्तार करने पर मुख्य ध्यान केंद्रित करते हुए, ग्रामीण विकास मंत्रालय मध्य प्रदेश के भिंड और दतिया जिलों सहित पूरे देश में प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई), विकसित भारत - रोजगार और आजीविका के लिए गारंटी मिशन (ग्रामीण) (वीबी-जी राम जी) और दीनदयाल अंत्योदय योजना - राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम) को कार्यान्वित कर रहा है। कार्यक्रमों के कार्यान्वयन ढांचे के अनुसार, राज्य/संघ राज्य क्षेत्र ग्रामीण आबादी के जीवन की गुणवत्ता में सुधार के लिए पहलों की वास्तविक आवश्यकता को ध्यान में रखते हुए सड़कों और टिकाऊ संपत्तियों सहित बुनियादी ढांचे के लिए परियोजना प्रस्ताव, लाभार्थियों की पहचान, रोजगार के लिए मांग का सृजन, आजीविका कार्यक्रमों की रूपरेखा तैयार कर रहे हैं। देश में ग्रामीण विकास की गति को अनुकूलतम बनाने के लिए उपर्युक्त कार्यक्रमों को विभिन्न केंद्रीय और राज्य की योजनाओं के साथ अभिसरण में कार्यान्वित किया जाता है। हालांकि, वर्तमान में, इस मंत्रालय में प्रत्येक लोकसभा निर्वाचन क्षेत्र के लिए ग्रामीण बुनियादी ढांचे और आजीविका विकास के लिए एक एकीकृत मास्टर प्लान का कोई प्रस्ताव नहीं है।

(ग): ग्रामीण विकास मंत्रालय ने प्रदर्शन समीक्षा समिति की बैठकों, राष्ट्रीय स्तर के मॉनिटरों (एनएलएम), क्षेत्र अधिकारी योजनाओं, सामान्य समीक्षा मिशन, मध्यावधि समीक्षा, श्रम बजट बैठकों, श्रम बजट संशोधन बैठकों, कार्यक्रम समीक्षा बैठकों, समवर्ती मूल्यांकन और प्रभाव आकलन अध्ययनों के माध्यम से अपनी ग्रामीण विकास योजनाओं की प्रगति और परिणामों के आवधिक आकलन एवं समीक्षा की एक व्यापक बहु-स्तरीय और बहु-प्रारूप प्रणाली विकसित की है। समय-समय पर राज्यों/संघ राज्य क्षेत्रों की विशिष्ट समीक्षाएं भी की जाती हैं और उनके निष्कर्षों के आधार पर कार्रवाई की जाती है। इसके अतिरिक्त, ग्रामीण विकास मंत्रालय जिला स्तर पर ग्रामीण विकास मंत्रालय

की योजनाओं/कार्यक्रमों सहित प्रमुख केंद्रीय क्षेत्र और केंद्र प्रायोजित योजनाओं का प्रभावी और समयबद्ध कार्यान्वयन सुनिश्चित करने के लिए संसद, राज्य विधान सभाओं और स्थानीय सरकारों (पंचायती राज संस्थानों और शहरी स्थानीय निकायों) के निर्वाचित प्रतिनिधियों के बीच बेहतर समन्वय को बढ़ावा देने के उद्देश्य से संबंधित संसद सदस्यों की अध्यक्षता में जिला स्तरीय विकास समन्वय और निगरानी समितियों का गठन करता है।

घुमंतू जातियों की आबादी

3727. श्री अमरा राम:

क्या **सामाजिक न्याय और अधिकारिता** मंत्री यह बताने की कृपा करेंगे किः

(क) 2011 की जनगणना के अनुसार राजस्थान में घुमंतू जातियों की आबादी का ब्यौरा क्या है और घुमंतू जातियों के रूप में चिह्नित की गई जातियों के नाम क्या हैं;

(ख) आवास, शिक्षा, रोजगार सहित उनके विकास के लिए सरकार द्वारा तैयार किए गए प्रस्तावों और उनके कार्यान्वयन की स्थिति का ब्यौरा क्या है; और

(ग) इन जातियों में शामिल अनुसूचित जाति, अनुसूचित जनजाति और अन्य पिछड़ा वर्ग (ओबीसी) की जातियों के ब्यौरे क्या हैं?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):

(क): जनगणना में विमुक्त, घुमंतू तथा अर्ध-घुमंतू जनजातियों के लिए कोई अलग डेटा एकत्रित नहीं किया जाता है।

(ख): सामाजिक न्याय और अधिकारिता मंत्रालय ने जनवरी 2015 में राष्ट्रीय विमुक्त, घुमंतू और अर्ध-घुमंतू जनजाति आयोग का गठन किया था, जिसने दिसंबर 2017 में अपनी रिपोर्ट सौंपी थी। आयोग

की सिफारिशों पर विचार करने के बाद, केंद्र सरकार ने फरवरी 2019 में विमुक्त, घुमंतू और अर्ध-घुमंतू समुदाय विकास एवं कल्याण बोर्ड (डीडब्ल्यूबीडीएनसी) का गठन किया था। डीडब्ल्यूबीडीएनसी विमुक्त, घुमंतू तथा अर्ध-घुमंतू समुदायों के आर्थिक सशक्तिकरण की योजना (सीड) को कार्यान्वित कर रहा है, जिसके निम्नलिखित घटक हैं:

i. डीएनटी उम्मीदवारों को प्रतियोगी परीक्षाओं में शामिल होने के लिए अच्छी गुणवत्ता वाली कोचिंग प्रदान करना;

ii. डीएनटी समुदायों को स्वास्थ्य बीमा प्रदान करना।

iii. सामुदायिक स्तर पर आजीविका पहल को आसान बनाना और

iv. इन समुदायों के सदस्यों के लिए घर बनाने हेतु वित्तीय सहायता प्रदान करना।

(ग): ऊपर्युक्त (क) को ध्यान में रखते हुए, यह प्रश्न नहीं उठता।

स्माइल योजना के अंतर्गत प्रगति

3728. श्री अनिल फिरोजिया:

श्री पी. सी. मोहनः

श्री जशुभाई भिलुभाई राठवा:

श्री विष्णु दयाल रामः

श्री विनोद लखमशी चावड़ा:

श्री प्रदीप कुमार सिंहः

डॉ. संजय जायसवाल:

डॉ. हेमंत विष्णु सवरा:

क्या **सामाजिक न्याय और अधिकारिता** मंत्री यह बताने की कृपा करेंगे किः

(क) कर्नाटक और बेंगलुरु सहित राज्य और जिला-वार पिछले तीन वर्षों के दौरान आजीविका और उद्यम के लिए सीमांत व्यक्तियों हेतु सहायता (स्माइल) योजना के अंतर्गत पुनर्वासित ट्रांसजेंडर व्यक्तियों और भीख मांगने के कार्य में लगे व्यक्तियों की संख्या कितनी है और योजना के तहत हुई प्रगति का ब्यौरा क्या है;

(ख) कर्नाटक और महाराष्ट्र के पालघर जिले सहित राज्य और जिला-वार योजना के तहत स्वीकृत, आवंटित, जारी और उपयोग की गई धनराशि कितनी है; और

(ग) क्या सरकार ने योजना के अंतर्गत पुनर्वास, कौशल विकास और आजीविका उपायों की प्रभावशीलता का कोई मूल्यांकन किया है और यदि हां, तो राज्य-वार तत्संबंधी ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):

(क): आजीविका और उद्यम हेतु लाभवंचित व्यक्तियों को सहायता (स्माइल) योजना के तहत हुई प्रगति का ब्यौरा जिसमें पिछले तीन वर्षों के दौरान इस योजना के तहत पुनर्वास किए गए ट्रांसजेंडर व्यक्तियों और भिक्षावृत्ति में लिप्त व्यक्तियों की संख्या भी शामिल है, कर्नाटक और बेंगलुरु सहित राज्य और जिला-वार ब्यौरा **विवरण-I** में दिया गया है।

(ख): इस योजना के तहत स्वीकृत, आवंटित, जारी और उपयोग की गई निधियों का विवरण, जिसमें कर्नाटक और महाराष्ट्र का पालघर जिला भी शामिल है, **विवरण-II** में दिया गया है।

(ग): सितंबर-अक्टूबर 2025 के दौरान, राष्ट्रीय ग्रामीण विकास और पंचायती राज संस्थान (एनआईआरडीपीआर), हैदराबाद ने स्माइल योजना का तृतीय पक्ष मूल्यांकन किया। मूल्यांकन अध्ययन के मुख्य निष्कर्षों और सुझावों पर उचित रूप से विचार किया गया है और उन्हें 16वें वित्त आयोग चक्र अर्थात 2026-27 से 2030-31 तक के दौरान योजना को जारी रखने के लिए संशोधित योजना दिशानिर्देशों में शामिल किया गया है।

<u>विवरण-I</u>

'पिछले तीन वर्षों के दौरान आजीविका और उद्यम हेतु लाभवंचित व्यक्तियों को सहायता (स्माइल) – 'ट्रांसजेंडर व्यक्तियों के कल्याण के लिए व्यापक पुनर्वास' योजना के तहत हुई प्रगति का कर्नाटक और बेंगलुरु सहित राज्य और जिलेवार ब्यौरा इस प्रकार है:

i. उभयलिंगी व्यक्ति (अधिकारों का संरक्षण) संशोधन अधिनियम, 2026 को 25.05.2026 से लागू किया गया है।

ii. ट्रांसजेंडर व्यक्तियों के संबंध में नीतियों और कानूनों के निर्माण पर केंद्र सरकार को सलाह देने, समानता और पूर्ण भागीदारी प्राप्त करने के लिए बनाई गई नीतियों के प्रभाव की निगरानी और मूल्यांकन करने, सरकार के सभी विभागों और गैर-सरकारी संगठनों की गतिविधियों की समीक्षा और समन्वय करने के लिए ट्रांसजेंडर व्यक्तियों के लिए एक राष्ट्रीय परिषद की स्थापना की गई थी।

iii. ट्रांसजेंडर व्यक्तियों को पीएमजेएवाई योजना के तहत स्वास्थ्य सुविधाएं प्रदान करने के लिए एनएचए की आयुष्मान भारत योजना के साथ अभिसरण के लिए राष्ट्रीय स्वास्थ्य प्राधिकरण (एनएचए) के साथ समझौता ज्ञापन किया गया है। इसमें लिंग परिवर्तन (जेंडर रीअसाइनमेंट) और कॉस्मेटिक ट्रीटमेंट जैसी 53 स्वास्थ्य देखभाल सेवाएं शामिल हैं। अब तक 147 एबी पीएमजेएवाई टीजी कार्ड जारी किए जा चुके हैं।

iv. विभाग ने 17 राज्यों/संघ राज्य क्षेत्रों अर्थात् आंध्र प्रदेश, असम, बिहार, छत्तीसगढ़, दिल्ली, गुजरात, झारखंड, कर्नाटक, मध्य प्रदेश (2), महाराष्ट्र (3), मणिपुर, ओडिशा, पुडुचेरी, पंजाब, तमिलनाडु, उत्तर प्रदेश (3) और पश्चिम बंगाल (2) में निराश्रित ट्रांसजेंडर व्यक्तियों के लिए 23 गरिमा गृह, आश्रय गृह स्थापित किए हैं।

v. पात्र ट्रांसजेंडर व्यक्तियों को ट्रांसजेंडर प्रमाण पत्र और आईडी कार्ड जारी करने के लिए

ट्रांसजेंडर व्यक्तियों के लिए राष्ट्रीय पोर्टल शुरू किया गया है। अब तक 33,303 आईडी कार्ड जारी किए जा चुके हैं।

vi. ट्रांसजेंडर व्यक्तियों के विरुद्ध अपराधों के मामलों की निगरानी करने और ऐसे अपराधों की समय पर रिपोर्ट दर्ज करने, जांच करने और मुकदमा चलाया जाना सुनिश्चित करने के लिए, पुलिस महानिदेशक के तहत राज्य स्तर पर ट्रांसजेंडर संरक्षण प्रकोष्ठ स्थापित किए गए हैं। अब तक, अंडमान और निकोबार, आंध्र प्रदेश, अरुणाचल प्रदेश, असम, बिहार, चंडीगढ़, छत्तीसगढ़, दिल्ली, गोवा, गुजरात, हरियाणा, जम्मू और कश्मीर, कर्नाटक, केरल, महाराष्ट्र, मणिपुर, मेघालय, मिजोरम, ओडिशा, पंजाब, राजस्थान, सिक्किम, तेलंगाना, त्रिपुरा, उत्तर प्रदेश, उत्तराखंड और पश्चिम बंगाल राज्यों/संघ राज्य क्षेत्रों द्वारा 27 ट्रांसजेंडर संरक्षण प्रकोष्ठ स्थापित किए गए हैं।

vii. ट्रांसजेंडर व्यक्तियों के अधिकारों और हितों की रक्षा करने, उन्हें सहायता प्रदान करने और सरकारी योजनाओं व कल्याणकारी उपायों तक उनकी पहुंच सुगम बनाने के उद्देश्य से राज्यों/संघ राज्य क्षेत्रों में ट्रांसजेंडर कल्याण बोर्ड (टीडब्ल्यूबी) स्थापित किए गए हैं। अब तक अंडमान और निकोबार, आंध्र प्रदेश, अरुणाचल प्रदेश, असम, बिहार, चंडीगढ़, छत्तीसगढ़, गोवा, गुजरात, हरियाणा, जम्मू और कश्मीर, झारखंड, केरल, मध्य प्रदेश, महाराष्ट्र, मणिपुर, मेघालय, मिजोरम, नागालैंड, ओडिशा, पुडुचेरी, पंजाब, राजस्थान, सिक्किम, तमिलनाडु, तेलंगाना, त्रिपुरा, उत्तर प्रदेश, उत्तराखंड और पश्चिम बंगाल राज्यों/संघ राज्य क्षेत्रों द्वारा 30 ट्रांसजेंडर कल्याण बोर्ड स्थापित किए जा चुके हैं।

viii. विभाग ने ट्रांसजेंडर समुदाय को रोजगार के अवसरों आदि तक समान पहुंच सुनिश्चित करने के लिए "ट्रांसजेंडर व्यक्तियों के लिए समान अवसर नीति" जारी की है।

ix. उद्यमिता विकास संस्थान, लखनऊ के माध्यम से 725 ट्रांसजेंडर व्यक्तियों को कौशल

विकास प्रशिक्षण दिया गया है।

x. ट्रांसजेंडर व्यक्तियों को प्रशिक्षित करने के लिए राष्ट्रीय उद्यमिता और लघु व्यवसाय विकास संस्थान (एनआईईएसबीयूडी) को 15 दिवसीय उद्यमिता विकास कार्यक्रम आवंटित किया गया है। अब तक 150 ट्रांसजेंडर व्यक्तियों को प्रशिक्षित किया जा चुका है।

xi. ट्रांसजेंडर व्यक्तियों की शिकायतों के समाधान के लिए एक समर्पित हेल्पलाइन नंबर 14427 शुरू किया गया है। 2025-26 के दौरान 2374 कॉल प्राप्त हुए हैं।

xii. समुदाय आधारित संगठनों (सीबीओ) की सहायता से तीन राष्ट्रीय ट्रांसजेंडर रोजगार मेले आयोजित किए गए और इन रोजगार मेलों से 223 ट्रांसजेंडर व्यक्ति लाभान्वित हुए।

xiii. भारतीय विशिष्ट पहचान प्राधिकरण (यूआईडीएआई) ने ट्रांसजेंडर व्यक्तियों के लिए नेशनल पोर्टल के माध्यम से जारी किए गए प्रमाण पत्र/पहचान पत्र को आधार कार्ड में किसी भी आवश्यक अपडेट के लिए एक मान्य दस्तावेज के रूप में मान्यता दी है।

xiv. कर्मचारी भविष्य निधि संगठन (ईपीएफओ) ने 05.01.2026 के अपने परिपत्र के माध्यम से, ईपीएफओ के रिकॉर्ड में नाम और जेंडर में बदलाव करने के लिए ट्रांसजेंडर पहचान प्रमाण पत्र/कार्ड को एक मान्य दस्तावेज के रूप में शामिल किया है।

xv. भारतीय रिजर्व बैंक ने 24.03.2025 के अपने मास्टर परिपत्र के माध्यम से, ट्रांसजेंडर व्यक्तियों को "प्राथमिकता प्राप्त क्षेत्र'' ऋण श्रेणी की "कमजोर वर्ग" उप-श्रेणी में शामिल किया है, जिससे उनके लिए स्वरोजगार प्रयोजनों के लिए आसानी से ऋण पाने का मार्ग खुल गया है।

xvi. आवासन और शहरी कार्य मंत्रालय ने प्रधानमंत्री आवास योजना (शहरी) के तहत ट्रांसजेंडर व्यक्तियों के लिए 2,172 घरों को मंजूरी दी है।

xvii. पिछले तीन वर्षों के दौरान इस योजना के तहत पुनर्वास किए गए ट्रांसजेंडर व्यक्तियों की कर्नाटक और बेंगलुरु सहित राज्य-वार संख्या इस प्रकार है:

क्र.सं.	राज्य/संघ राज्य क्षेत्र	गरिमा गृह के माध्यम से पुनर्वास किए गए ट्रांसजेंडर व्यक्तियों की संख्या
1	आंध्र प्रदेश	50
2	असम	50
3	बिहार	70
4	छत्तीसगढ़	100
5	दिल्ली	70
6	गुजरात	51
7	कर्नाटक	65
8	मध्य प्रदेश	16
9	महाराष्ट्र	73
10	महाराष्ट्र	69
11	महाराष्ट्र	69
12	ओडिशा	81
13	पंजाब	50
14	राजस्थान#	48
15	तमिलनाडु	44
16	उत्तर प्रदेश	53
17	पश्चिम बंगाल	39
18	पश्चिम बंगाल	43
	कुल	1041

- केंद्र ने 2024-25 से काम करना बंद कर दिया है।

पिछले तीन वर्षों के दौरान आजीविका और उद्यम हेतु लाभवंचित व्यक्तियों को सहायता (स्माइल) - **'भिक्षावृत्ति में लिप्त व्यक्तियों का व्यापक पुनर्वास' योजना** के तहत कर्नाटक और बेंगलुरु सहित राज्य और जिलावार प्रगति का विवरण निम्नानुसार है:

योजना की शुरुआत के बाद से (अर्थात 23.10.2023 से), स्माइल भिक्षावृत्ति योजना के तहत

कुल 10446 व्यक्तियों को बचाया गया है और उनका पुनर्वास किया गया है, जिसमें कर्नाटक में अब तक 139 व्यक्तियों का पुनर्वास किया जा चुका है। कर्नाटक और बेंगलुरु* सहित राज्य और जिला/शहर-वार विवरण इस प्रकार हैं:

क्र.सं.	**राज्य/संघ राज्य क्षेत्र**	**शहर/जिला**	**पुनर्वास किए गए व्यक्तियों की संख्या**
1	आंध्र प्रदेश	विजयवाड़ा	638
2		तिरुपति	19
3	अरुणाचल प्रदेश	नामसाई	99
4	असम	होजाई/डोबोका	221
5		गोलाघाट	51
6		गुवाहाटी	137
7		तेजपुर	157
8	बिहार	पटना	455
9	चंडीगढ़ (यूटी)	चंडीगढ़	352
10	छत्तीसगढ़	जगदलपुर	1
11	दिल्ली एनसीटी	नई दिल्ली	1
12		पुरानी दिल्ली	234
13		करोल बाग	4
14		द्वारका	54
15		निजामुद्दीन	43
16		रोहिणी	11
17		शाहदरा	25
18	गुजरात	वडोदरा	105
19		पंचमहल	175
20		नर्मदा	95
21		गिर सोमनाथ	78
22	हिमाचल प्रदेश	शिमला	1
23	जम्मू-कश्मीर	रियासी	48

क्र.सं.	राज्य/संघ राज्य क्षेत्र	शहर/जिला	पुनर्वास किए गए व्यक्तियों की संख्या
24		श्रीनगर	462
25	कर्नाटक	धारवाड	51
26		मैसूर	88
27	केरल	कोच्चि	42
28		कोझिकोड	359
29		तिरुवनंतपुरम	31
30	मध्य प्रदेश	इंदौर	1290
31		उज्जैन	1
32	महाराष्ट्र	नागपुर	1025
33	मिजोरम	लुंगलेई	52
34	नागालैंड	दीमापुर	22
35	ओडिशा	कटक	74
36		पूरी	111
37		भुवनेश्वर	103
38	पुडुचेरी	पुडुचेरी	176
39		कराईकल	2
40	पंजाब	अमृतसर	21
41	तमिलनाडु	तिरुनेलवेली	187
42		डिंडीगुल/पलानी	126
43		इरोड	317
44		कन्याकुमारी	96
45		कोयंबटूर	294
46		मदुरै	594
47		रामेश्वरम	35
48		तिरुचेंदूर	19
49	तेलंगाना	वारंगल	53
50	उत्तर प्रदेश	वाराणसी	219
51		लखनऊ	945
52		अयोध्या	483

क्र.सं.	राज्य/संघ राज्य क्षेत्र	शहर/जिला	पुनर्वास किए गए व्यक्तियों की संख्या
53		कुशीनगर	94
54		झांसी	47
55		कानपुर	23
कुल			**10446**

* मार्च 2026 में योजना के कार्यान्वयन के लिए बेंगलुरु का चयन किया गया है।

विवरण-II

कर्नाटक और महाराष्ट्र के पालघर जिले सहित ट्रांसजेंडर व्यक्तियों के कल्याण के लिए व्यापक पुनर्वास नामक उप-योजना के तहत समुदाय आधारित संगठन/गैर-सरकारी संगठन द्वारा स्वीकृत, आवंटित, जारी और उपयोग की गई निधियों का राज्यवार ब्यौरा इस प्रकार है:

(रुपये लाख में)

क्र. सं	राज्य/संघ राज्य क्षेत्र	2021-22	2023-24	2024-25	2025-26
1.	आंध्र प्रदेश	0	0	5.02	30.71
2.	असम	0	0	5.02	14.99
3.	बिहार	29.17	29.63	0	27.10
4.	छत्तीसगढ़	29.17	26.86	9.09	42.83
5.	दिल्ली	29.17	33.95	30.72	31.44
6.	गुजरात	29.17	24.87	22.68	26.94
7.	झारखंड	0	0	0	5.02
8.	कर्नाटक	0	0	5.02	30.71
9.	मध्य प्रदेश	0	0	5.02*	5.02
10.	महाराष्ट्र	87.51	70.11	56.24	141.48
11.	मणिपुर	0	0	0	5.02
12.	ओडिशा	29.17	28.76	26.59	31.41
13.	पंजाब	0	0	5.02	28.99

क्र. सं	राज्य/संघ राज्य क्षेत्र	2021-22	2023-24	2024-25	2025-26
14.	राजस्थान#	29.17	30.10	0	31.42
15.	तमिलनाडु	29.17	9.77	0	22.65
16.	उत्तर प्रदेश	0	0	5.02	10.16
17.	पश्चिम बंगाल	58.34	45.88	0	89.43
	कुल	**350.04**	**299.93**	**175.44**	**575.32**

*- निधियां स्वीकृत कर दी गई हैं, लेकिन सोसायटी अधिनियम के तहत पंजीकरण संबंधी मामले के कारण जारी नहीं की गई हैं।

- केंद्र ने 2024-25 से काम करना बंद कर दिया है

भिक्षावृत्ति में लिप्त व्यक्तियों का व्यापक पुनर्वास के अंतर्गत स्वीकृत, आवंटित, जारी और उपयोग की गई निधियों का कर्नाटक सहित राज्य-वार ब्यौरा निम्नानुसार है:

क्र.सं.	राज्य/संघ राज्य क्षेत्र	शहर/जिला	जारी की गई निधि (रुपये लाख में)
1	आंध्र प्रदेश	विजयवाड़ा	29.34
2		तिरुपति	9.00
3		विशाखापत्तनम	33.35
4		गुंटूर	9.00
5		काकीनाडा	14.61
6		राजमुंदरी	14.61
7		कुरनूल	14.61
8		नेल्लोर	14.61
9		रायछोटी	38.96
10	अरुणाचल प्रदेश	नामसाई	30.83
11		फासीघाट	14.61
12	असम	होजाई/डोबोका	43.09
13		गोलाघाट	43.09

क्र.सं.	राज्य/संघ राज्य क्षेत्र	शहर/जिला	जारी की गई निधि (रुपये लाख में)
14		गुवाहाटी	29.34
15		तेजपुर	33.60
16		उत्तर लखीमपुर	14.61
17		सिलचर	14.61
18		बिश्वनाथ	14.61
19		चिरांग	14.61
20	बिहार	दरभंगा	9.00
21		पटना	33.35
22		बोधगया	17.60
23		नालंदा	9.00
24		मुजफ्फरपुर	9.00
25		पूर्णिया	9.00
26		भागलपुर	14.61
27		मुंगेर	14.61
28		सारन	14.61
29		सहरसा	14.61
30	चंडीगढ़ (यूटी)	चंडीगढ़	43.09
31	छत्तीसगढ़	रायपुर	14.61
32		बिलासपुर	14.61
33		दुर्ग	14.61
34		अंबिकापुर	14.61
35		जगदलपुर	38.96
36	दिल्ली एनसीटी	नई दिल्ली	33.35
37		पुरानी दिल्ली	38.96
38		करोल बाग	38.96
39		द्वारका	38.96
40		मुनिरका	38.96
41		निजामुद्दीन	38.96

क्र.सं.	राज्य/संघ राज्य क्षेत्र	शहर/जिला	जारी की गई निधि (रुपये लाख में)
42		रोहिणी	38.96
43		शाहदरा	38.96
44	गुजरात	वडोदरा	43.09
45		पंचमहल	24.00
46		नर्मदा	24.00
47		गिर सोमनाथ	33.74
48		अंबाजी	14.61
49		भुज	14.61
50		जूनागढ़	14.61
51		पाटन	14.61
52		वडनगर	14.61
53		द्वारका (जामनगर)	14.61
54	हरियाणा	सोनीपत	9.00
55		पंचकुला	17.60
56		फरीदाबाद	14.61
57		कुरुक्षेत्र	14.61
58		गुरुग्राम	14.61
59	हिमाचल प्रदेश	धर्मशाला	9.00
60		शिमला	24.00
61		चंबा	14.61
62		मनाली	14.61
63	जम्मू-कश्मीर	रियासी	9.00
64		श्रीनगर	41.95
65		अनंतनाग	14.61
66		पटनीटॉप	14.61
67		बडगाम	14.61
68	झारखंड	देवघर	9.00
69		रांची	33.35

क्र.सं.	राज्य/संघ राज्य क्षेत्र	शहर/जिला	जारी की गई निधि (रुपये लाख में)
70		गिरडीह	9.00
71		जमशेदपुर	9.00
72		धनबाद	14.61
73		हजारीबाग	14.61
74	कर्नाटक	धारवाड़	33.35
75		विजयपुरा	9.00
76		मैसूर	29.34
77		बेलगावी (बेलगाम)	38.96
78		कलबुर्गी (गुलबर्गा)	38.96
79		मंगलौर	38.96
80		चित्रदुर्ग	38.96
81		दावनगेरे	38.96
82		बैंगलोर	38.96
83	केरल	कोच्चि	33.35
84		कोझिकोड	70.75
85		तिरुवनंतपुरम	33.74
86		अलप्पुझा	14.61
87		कोल्लम	14.61
88		कन्नूर	14.61
89		त्रिशूर	14.61
90		तिरुवंतपुरम	14.61
91	लद्दाख	लेह	14.61
92	मध्य प्रदेश	रतलाम	9.00
93		भोपाल	9.00
94		जबलपुर	9.00
95		खजुराहो	17.60
96		ओंकारेश्वर	17.60
97		इंदौर	33.74

क्र.सं.	राज्य/संघ राज्य क्षेत्र	शहर/जिला	जारी की गई निधि (रुपये लाख में)
98		उज्जैन	17.60
99		अमरकंटक	14.61
100		चित्रकूट	14.61
101		ओरछा	14.61
102	महाराष्ट्र	शिरडी	9.00
103		नागपुर	33.35
104		पुणे पिंपरी चिंचवाड़	9.00
105		छत्रपति संभाजी नगर	9.00
106		नासिक	17.60
107		कोल्हापुर	14.61
108		अमरावती	14.61
109		जलगांव	14.61
110	मेघालय	शिलांग	14.61
111	मणिपुर	बिष्णुपुर	33.35
112		इम्फाल पश्चिम	38.96
113		इम्फाल पूर्व	14.61
114	मिजोरम	आइजोल	33.35
115		लुंगलेई	38.96
116	नागालैंड	दीमापुर	43.09
117		कोहिमा	14.61
118	ओडिशा	कटक	36.75
119		पूरी	33.35
120		भुवनेश्वर	33.35
121		बेरहामपुर	14.61
122		कोरापुट	14.61
123		अंगुल	14.61
124	पुडुचेरी	पुडुचेरी	51.69
125		कराईकल	38.96

क्र.सं.	राज्य/संघ राज्य क्षेत्र	शहर/जिला	जारी की गई निधि (रुपये लाख में)
126	पंजाब	अमृतसर	17.60
127		लुधियाना	14.61
128		जालंधर	14.61
129		पटियाला	14.61
130	राजस्थान	मेहंदीपुर	9.00
131		जयपुर	9.00
132		सिरोही	9.00
133		उदयपुर	17.60
134		अजमेर	14.61
135		अलवर	14.61
136		बीकानेर	14.61
137		जोधपुर	14.61
138		भरतपुर	14.61
139		कोटा	14.61
140	सिक्किम	गंगटोक	38.82
141	तमिलनाडु	तिरुनेलवेली	33.35
142		डिंडीगुल/पलानी	43.09
143		इरोड	43.09
144		कन्याकुमारी	43.09
145		कोयंबटूर	43.09
146		मदुरै	96.54
147		कांचीपुरम	38.96
148		रामेश्वरम	48.70
149		तिरुचिरापल्ली	14.61
150		तिरुचेंदूर	48.70
151		तिरुपुर	14.61
152	तेलंगाना	वारंगल	41.95
153		हैदराबाद	9.00

क्र.सं.	राज्य/संघ राज्य क्षेत्र	शहर/जिला	जारी की गई निधि (रुपये लाख में)
154		रामागुंडम	9.00
155		करीमनगर	14.61
156	त्रिपुरा	अगरतला	14.61
157		वाराणसी	33.35
158		मथुरा	9.00
159		लखनऊ	33.35
160		अयोध्या	17.60
161		कुशीनगर	17.60
162		आगरा	14.61
163		गाजियाबाद	14.61
164	उत्तर प्रदेश	झांसी	38.96
165		कानपुर	14.61
166		मेरठ	14.61
167		गोरखपुर	14.61
168		प्रयागराज	14.61
169		नोएडा	14.61
170		औरैया	14.61
171		संभल	14.61
172		हरिद्वार	33.35
173		त्र्यंबकेश्वर मंदिर, पौड़ी	9.00
174	उत्तराखंड	देहरादून	14.61
175		हल्द्वानी	14.61
176		पौड़ी गढ़वाल	14.61
177	पश्चिम बंगाल	हावड़ा	14.61
कुल			**4003.75**

* महाराष्ट्र में पालघर जिले को इस योजना के अंतर्गत शामिल नहीं किया गया है।

SELF HELP GROUPS REGISTERED ON GeM

3729.SHRI TEJASVI SURYA:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the number of MSMEs, start-ups, women entrepreneurs and Self Help Groups (SHGs) registered on the Government e-Marketplace (GeM), category-wise, including the corresponding figures for Karnataka, particularly Bengaluru;

(b) whether procurement from MSMEs through GeM has increased during the last five years, if so, the details thereof, including the value and proportion of procurement from MSMEs year-wise;

(c) whether GeM has integrated Artificial Intelligence, machine learning and data analytics to improve procurement efficiency, strengthen price discovery and detect fraudulent or irregular procurement practices, if so, the details thereof;

(d) the measures taken to prevent cartelisation, bid rigging, fake bidding, collusive practices and other fraudulent activities on the GeM portal; and

(e) the number of vendors suspended, debarred or blacklisted from GeM during the last three years, year-wise, place to strengthen vendor verification and procurement integrity along with the principal reasons and safeguards therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND

INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a): The number of MSMEs, start-ups, women entrepreneurs and Self Help Groups (SHGs) registered on the Government e-Marketplace (GeM), category-wise, as on 30th July, 2026, is as below:

Seller Group	All India	Karnataka	Bengaluru
MSMEs	11,75,001	55,053	16,091
Startups	37,758	2,772	1,951
Women Entrepreneurs	2,17,155	10,896	3,052
SHGs	3,784	266	09

(b):Yes, procurement from MSMEs through GeM has increased during the last five years. The details of procurement from MSMEs through GeM during the last five financial years are as under:

FY	Total Order Value (₹ in Cr)	MSME Order Value (₹ in Cr)	Proportion of Procurement
FY21-22	1,06,597	59,033	0.554
FY22-23	2,01,317	97,332	0.483
FY23-24	4,03,569	1,90,485	0.472
FY24-25	5,41,602	1,95,976	0.362
FY25-26	5,02,776	2,37,235	0.472

(c):GeM has started utilising AI/ML based analytical models to identify suspicious procurement patterns, including potential buyer-seller collusion, abnormal pricing and repeated participation patterns. These models help in identifying cases pertaining to Order Splitting, suspected Buyer Seller Collusion based on the

similar digital footprints, Bidder's qualification ratio, procurement prices vis-a-vis product median prices etc. The cases flagged through these analytical tools are made accessible to the concerned authorities within the buyer organizations for further review and necessary action.

(d):GeM tries to leverage upon the Competition Commission of India (CCI) toolkit to identify any suspected cartels, based on the bidder's digital footprints, like IP address, bid pricing, submission timings etc. GeM has established an Incident Management framework under which violations relating to submission of false documents, fraudulent practices, collusive behaviour and other misconduct are examined and appropriate administrative action, including suspension, and other measures as per GeM policies, are regularly taken.

(e):The number of sellers suspended during the last three financial years and are as under:

FY	Incident Raised	Seller Suspended
2023-24	1,96,793	72,902
2024-25	1,96,803	62,091
2025-26	1,81,035	55,772

The main reasons for suspension include:

- Listing the products/services in wrong category or with wrong specifications.
- Unreasonable offer price

- Delay in Delivery as per contract
- Refuses to supply products/services after placement of contract.

GeM has implemented multiple safeguards to strengthen vendor verification and procurement integrity, including the following:

- GeM has a fully online vendor registration process.
- GeM has deployed advanced analytics tools to detect procurement anomalies such as order splitting, suspicious bidding, abnormal pricing and potential collusion, with flagged cases reflected on primary buyer's dashboards for action.

Anti-competitive behaviour or cartel formation is classified as a Severe/Grave deviation under GeM's Incident Management framework, with proven cases attracting suspension of up to 365 days.

CONSTRUCTION OF RURAL ROADS UNDER PMGSY

3730. SHRI ATUL GARG:

SHRIMATI DAGGUBATI PURANDESWARI:

DR. LATA WANKHEDE:

SHRI ARUN BHARTI:

SHRIMATI SHAMBHAVI:

SHRI RAJESH VERMA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the total road length sanctioned, completed and operationalized under the Pradhan Mantri Gram Sadak Yojana Phase-III (PMGSY-III) during last three years, State-wise including Uttar Pradesh, Madhya Pradesh, Bihar and Andhra Pradesh;

(b) the details of the total central financial funds disbursed and the matching state share utilized for constructing all-weather rural roads during the last one year, State-wise including Uttar Pradesh, Madhya Pradesh, Bihar and Andhra Pradesh;

(c) the number of rural habitations that have been successfully connected to major market centers, educational institutions and healthcare hubs under this scheme, State-wise including Uttar Pradesh, Madhya Pradesh, Bihar and Andhra Pradesh;

(d) whether any independent quality inspections conducted by the National Quality Monitors have flagged substandard road construction work, State and district-wise including Uttar Pradesh, Madhya Pradesh, Bihar and Andhra Pradesh; and

(e) the steps taken by the Government to enforce strict long-term maintenance contracts on private road contractors operating in rural areas of the country, State-wise including Uttar Pradesh, Madhya Pradesh, Bihar and Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT

(SHRI KAMLESH PASWAN):

(a): Pradhan Mantri Gram Sadak Yojana-III (PMGSY-III) was launched in year 2019 for the consolidation of 1,25,000 km of rural road network connecting key socio-economic growth centers like Gramin Agricultural Markets (GrAMs), schools and hospitals. The total projects sanctioned to the State of Madhya Pradesh under PMGSY-III were 1,075 road works of 12,348 km and 800 bridges. Out of this, 1,046 road works of 12,089 km and 736 bridges have been completed. The year wise details of road lengths completed and operationalised over the last three years under PMGSY are as under: -

FY	**Length (km)**
2023-24	910
2024-25	559
2025-26	865

The details of road lengths sanctioned, completed and currently in progress under PMGSY-III across Andhra Pradesh, Bihar and Uttar Pradesh during the last three years are detailed below:

Andhra Pradesh:			
FY	Sanctioned Length (km)	Completed Length (km)	In-Progress Length (km)
2023-24	842.66	681.51	161.15
2024-25	60.42	0.00	60.42
2025-26	-	-	-
Bihar:			

FY	Sanctioned Length (km)	Completed Length (km)	In-Progress Length (km)
2023-24	267.66	254.05	13.61
2024-25	28.15	6.22	21.93
2025-26	-	-	-
Uttar Pradesh:			
FY	Sanctioned Length (km)	Completed Length (km)	In-Progress Length (km)
2023-24	447.79	239.78	207.92
2024-25	21.90	0.00	21.90
2025-26	-	-	-

State-wise details regarding road length sanctioned, completed and currently in progress across other States and Union Territories may be accessed on the official programme MIS portal at https://pmgsy.dord.gov.in >Progress Monitoring >Physical Progress > State Brief.

(b):The details of the total central share of the programme funds disbursed and the expenditure incurred including matching state share for constructing all-weather rural roads during the last one year, State-wise including Uttar Pradesh, Madhya Pradesh, Bihar and Andhra Pradesh are given in **Statement-I.**

(c):Unlike PMGSY-I, which targeted single all-weather connectivity to unconnected habitations, PMGSY-III focuses on consolidating existing Through Routes and Major Rural Links to facilitate seamless access to key socio-economic growth centers. Nationally, PMGSY-III has facilitated connectivity to over **6.96 lakh socio-economic facilities** including **1.38 lakh agricultural markets (GrAMs)**, **1.46 lakh educational institutions** and **82,806 medical facilities**.

State-wise mapping of candidate roads under PMGSY-III includes routes connecting major market centers, educational institutions and healthcare hubs. The details of facilities connected across the country including Uttar Pradesh, Madhya Pradesh, Bihar and Andhra Pradesh are monitored digitally on the Online Management, Monitoring and Accounting System (OMMAS) and can be viewed **@ (https://pmgsy.dord.gov.in > other reports > facility reports.** The State wise details of habitations provided all weather road connectivity under PMGSY-I are given in **Statement-II**.

(d):Quality inspections are conducted by independent National Quality Monitors (NQMs) who identify road construction works requiring improvement or rectification, which are graded as "Unsatisfactory". State Governments are mandated to rectify identified defects through the contractor before final bill clearance. The State and District-wise abstract of NQM gradings (including for Andhra Pradesh, Bihar, Madhya Pradesh and Uttar Pradesh) is dynamically maintained on the OMMAS portal at **https://pmgsy.dord.gov.in** (**Quality** > **3rd Tier (National Quality Monitor) Reports** > **Grading Abstract.**

(e):Under PMGSY, maintenance of roads is the responsibility of the State Governments. However, the Government of India has put in place a structured contractual, financial and digital monitoring framework to ensure long-term maintenance of the assets created under the programme. The following steps have been taken:

1. **Mandatory five-year maintenance obligation:** PMGSY construction contracts provide for a **five-year Defect Liability Period (DLP)** from the date of completion, during which the same contractor is responsible for routine maintenance and for keeping the road and associated structures in serviceable/defect-free condition. The contractor is required to rectify defects within the period specified by the engineer.

2. **Performance-based maintenance through eMARG:** Maintenance during the five-year DLP is monitored through **eMARG (Electronic Maintenance of Rural Roads)** on the principles of Performance-Based Maintenance Contracts (PBMC). Contractor performance is assessed against prescribed service levels rather than merely the quantity of maintenance work executed. PIU inspections, geo-tagged photographs, performance evaluation, bill processing and payments are carried out through the platform.

3. **Payment linked with maintenance performance:** Under eMARG, maintenance payments are linked to the Performance Evaluation (PE) of the road. Where the performance score is **below 80 per cent, payment is not released**, while for scores between 80 and 100 payment is made corresponding to the performance achieved. This provides a direct financial incentive to contractors to maintain prescribed standards.

4. **Regular inspection and accountability:** Contractors are required to inspect roads under maintenance regularly and report the condition/rectification of

defects. PIU officials independently assess maintenance performance through eMARG using geo-tagged photographs. The system also uses AI-assisted scrutiny of photographs to flag possible inconsistencies in performance evaluation, thereby, strengthening transparency and accountability.

5. **Post-DLP maintenance:** To ensure sustainability beyond the initial five-year DLP, a **Post-DLP module of eMARG** has also been introduced for monitoring subsequent maintenance. The Standard Bidding Document for Post-DLP maintenance provides for **Performance-Based Maintenance for a period of not less than five years**, with performance security and provisions for recovery/penalty where the contractor fails to undertake the stipulated maintenance.

6. **State maintenance policies and fund monitoring:** States/UTs are required to provide adequate maintenance funds and their maintenance commitments and expenditure are monitored through **OMMAS/eMARG**. A Rural Roads Maintenance Policy framework has also been provided to States/UTs for adoption of appropriate State-specific maintenance policies.

These provisions are applicable to PMGSY works across the implementing States/UTs including Uttar Pradesh, Madhya Pradesh, Bihar and Andhra Pradesh.

STATEMENT-I

Details of release and expenditure State-wise including Andhra Pradesh, Bihar, Madhya Pradesh and Uttar Pradesh (2025-26):

(In crores)

Sl. No.	State Name	Release	Expenditure (including State Share)
1	Andaman And Nicobar	0.00	12.14
2	**Andhra Pradesh**	**118.74**	**432.40**
3	Arunachal Pradesh	490.98	775.52
4	Assam	229.91	211.38
5	**Bihar**	**386.88**	**1288.01**
6	Chhattisgarh	557.23	357.12
7	Goa	0.00	0.00
8	Gujarat	126.82	281.14
9	Haryana	0.05	4.23
10	Himachal Pradesh	936.32	1356.64
11	Jammu And Kashmir	261.87	420.50
12	Jharkhand	150.54	631.64
13	Karnataka	36.13	48.94
14	Kerala	130.35	271.42
15	Ladakh	76.25	107.15
16	**Madhya Pradesh**	**460.88**	**763.23**
17	Maharashtra	529.73	1402.23
18	Manipur	49.24	40.99
19	Meghalaya	351.04	388.09
20	Mizoram	86.12	121.00
21	Nagaland	78.84	121.43

22	Odisha	285.61	447.72
23	Pondicherry	0.98	6.56
24	Punjab	137.07	369.79
25	Rajasthan	221.46	314.94
26	Sikkim	115.14	175.99
27	Tamil Nadu	508.74	1465.19
28	Telangana	209.80	527.56
29	Tripura	142.40	186.73
30	**Uttar Pradesh**	**138.93**	**648.75**
31	Uttarakhand	446.16	595.17
32	West Bengal	534.31	1140.56
Total		**7798.51**	**14914.16**

STATEMENT-II

All weather road connectivity under PMGSY-I

S. NO	State/UT	Habitations connected (Nos.)
1	Andaman And Nicobar	7
2	**Andhra Pradesh**	**1,416**
3	Arunachal Pradesh	622
4	Assam	13,721
5	**Bihar**	**31,293**
6	Chhattisgarh	10,691
7	Goa	1
8	Gujarat	3,047
9	Haryana	1
10	Himachal Pradesh	2,559
11	Jammu And Kashmir	2,132
12	Jharkhand	10,953
13	Karnataka	295
14	Keralam	401

15	**Madhya Pradesh**	**17,493**
16	Maharashtra	1,417
17	Manipur	622
18	Meghalaya	597
19	Mizoram	231
20	Nagaland	107
21	Odisha	16,991
22	Punjab	389
23	Rajasthan	15,970
24	Sikkim	350
25	Tamil Nadu	1,985
26	Tripura	1,982
27	**Uttar Pradesh**	**11,748**
28	Uttarakhand	1,860
29	West Bengal	13,224
30	Telangana	703
31	Ladakh	64
	Total	**162,872**

सहकारिता क्षेत्र में अनियमितताएँ

3731. श्री राजकुमार रोतः

क्या **सहकारिता** मंत्री यह बताने की कृपा करेंगे किः

(क) पिछले पांच वर्षों के दौरान बांसवाड़ा लोक सभा निर्वाचन क्षेत्र के अंतर्गत बांसवाड़ा, डूंगरपुर और प्रतापगढ़ जिलों में सहकारिता विभाग के तहत शुरू किए गए कार्यों का ब्यौरा क्या है तथा इससे लाभान्वित किसानों की संख्या कितनी है और इस पर कितना व्यय हुआ है तथा इस संबंध में किए गए बजटीय आवंटन सहित ब्यौरा क्या है;

(ख) पिछले पांच वर्षों के दौरान देश में सहकारिता क्षेत्र के अंतर्गत दर्ज किए गए घोटालों का राज्य और बैंक-वार ब्यौरा क्या है और विशेष रूप से बांसवाड़ा लोक सभा निर्वाचन क्षेत्र के संबंध में

जिन मामलों में कार्रवाई की गई है, उनकी संख्या कितनी है; और

(ग) बांसवाड़ा लोक सभा निर्वाचन क्षेत्र में अगले पांच वर्षों के लिए किसानों के लाभ सुनिश्चित करने हेतु केंद्र सरकार की योजनाओं का ब्यौरा क्या है और इनके लिए किए गए बजटीय प्रावधानों का ब्यौरा क्या है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क): पिछले पांच वर्षों के दौरान बांसवाड़ा लोकसभा क्षेत्र के अंतर्गत बांसवाड़ा, डूंगरपुर लोकसभा क्षेत्र और प्रतापगढ़ जिलों में इस संबंध में किए गए बजटीय आवंटन के साथ-साथ सहकारिता विभाग के अंतर्गत किए गए कार्यों, उससे लाभान्वित किसानों की संख्या और उन पर किए गए व्यय का ब्यौरा **विवरण -I** में दिया गया है।

(ख): इस मंत्रालय द्वारा ऐसी सूचना नहीं रखी जाती है। तथापि, बांसवाड़ा लोक सभा निर्वाचन क्षेत्र के संबंध में केन्द्रीय सहकारी बैंकों और राजस्थान के शीर्ष सहकारी बैंक से प्राप्त सूचना के अनुसार**, जिसे विवरण-II** में दर्शाया गया है।

(ग): बांसवाड़ा लोकसभा क्षेत्र सहित पूरे देश में किसानों के लिए लाभ सुनिश्चित करने वाली केंद्र सरकार की योजनाओं का ब्यौरा **विवरण-III** और **विवरण-IV** में दिया गया है।

<u>विवरण -I</u>

लाभान्वित किसानों की संख्या और उन पर किए गए व्यय का ब्यौरा

संबंधित जिला केंद्रीय सहकारी बैंकों से प्राप्त सूचना के अनुसार,

क्रम सं.	**कार्यकलाप/योजना**	**ब्यौरा**
1	**अल्पकालिक फसल ऋण**	**बांसवाड़ा सेंट्रल को-ऑपरेटिव बैंक लिमिटेड** ने **बांसवाड़ा और प्रतापगढ़ जिलों** में **3,00,659 किसानों** को **1,95,015.50 लाख रुपये** के अल्पकालिक फसल ऋण वितरित किए, इसके अलावा ब्याज अनुदान और प्रतिपूरक ब्याज अनुदान के लिए **4,219.23 लाख** रुपये की सुविधा प्रदान की।

		डूंगरपुर केंद्रीय सहकारी बैंक ने **डूंगरपुर जिले** में **4,36,761 सदस्यों** को **1,155.94 करोड़** रुपये के अल्पकालिक फसल ऋण स्वीकृत किए
2	**राजस्थान सहकारी गोपाल क्रेडिट कार्ड ऋण**	**डूंगरपुर केंद्रीय सहकारी बैंक ने 756 सदस्यों को ₹533.40 लाख रुपये** की राशि के **ऋण स्वीकृत किए।**
3	**दीर्घकालिक कृषि और गैर-कृषि ऋण**	**डूंगरपुर केंद्रीय सहकारी बैंक ने 270.00 लाख रुपये** के ऋण वितरित किए।
4	**विश्व की सबसे बड़ी अन्न भंडारण योजना**	**बांसवाड़ा जिले में** 3 गोदाम (प्रत्येक 500 मीट्रिक टन) **स्वीकृत किए गए हैं**, जिनमें से **2 पूरे हो चुके हैं** और **1 निर्माणाधीन है**।
5	**कस्टम हायरिंग सेंटर (सीएचसी)**	**बांसवाड़ा जिले** में **47 सीएचसी** स्थापित किए गए हैं, जिससे **3,217 किसान** लाभान्वित हुए हैं।
6	**प्रधान मंत्री किसान समृद्धि केंद्र (पीएमकेएसके)**	**169 पैक्स पीएमकेएसके** के रूप में कार्य कर रहे हैं, जिससे **33,320** किसान **लाभान्वित हुए हैं**।
7	**कॉमन सेवा केंद्र (सीएससी)**	**170 पीएसीएस** को **सीएससी** के रूप में ऑनबोर्ड किया गया है, जिससे **19,177 किसान लाभान्वित हुए हैं।**
8	**पैक्स कंप्यूटरीकरण**	**235 पैक्स** का कंप्यूटरीकरण किया गया है और उन्हें **गो-लाइव/ई-पैक्स** घोषित किया गया है।
9	**एनसीसीएफ प्रापण**	आरएमएस 2026-27 **के दौरान**, **प्रतापगढ़ जिले में** एमएसपी पर 9,962 क्विंटल चना (चना) **का प्रापण किया गया**, जिससे **632 किसान लाभान्वित हुए**।
10	**एनसीडीसी सहायता**	पिछले पांच वर्षों के दौरान, **एनसीडीसी** ने अपनी योजनाओं के तहत **बांसवाड़ा जिले** में **1.85 करोड़ रुपये** और **डूंगरपुर जिले** में **0.47 करोड़ रुपये** वितरित किए ।
11	**इफको और कृभको कार्यक्रम**	**अप्रैल 2021 से जुलाई 2026** के **दौरान**, **इफको** ने बांसवाड़ा, डूंगरपुर और प्रतापगढ़ जिलों **में किसान आउटरीच और प्रचार कार्यक्रम आयोजित** किए, जिससे **34,828 किसान लाभान्वित हुए, जबकि कृभको** ने प्रतापगढ़ जिले **में किसान लाभ कार्यक्रम आयोजित किए**, जिससे **367 किसान लाभान्वित हुए,** जिसमें कुल **80,000 रुपये का** बजटीय आबंटन हुआ।

<u>विवरण -II</u>

बांसवाड़ा लोकसभा क्षेत्र के तहत पिछले 5 वर्षों में घोटाले (गबन/अनियमितता/धोखाधड़ी) के

दर्ज मामले

क्रम सं.	बांसवाड़ा लोकसभा निर्वाचन क्षेत्र के अंतर्गत सीसीबी का नाम	एपिसोड की संख्या	ऐसे मामलों की संख्या जिनमें कार्रवाई की गई है
1	बांसवाड़ा	1	1
2	डूंगरपुर	शून्य	शून्य
3	चित्तौड़गढ़	शून्य	शून्य

<u>विवरण -III</u>

(क) प्राथमिक सहकारी समितियों को आर्थिक रूप से जीवंत और पारदर्शी बनाना

1. प्राथमिक कृषि क्रेडिट समितियों (पैक्स) को बहुउद्देशीय, बहुआयामी तथा पारदर्शी संस्था बनाने के लिए आदर्श उपविधियां:

सरकार ने राज्यों/संघ राज्यक्षेत्रों, राष्ट्रीय स्तर के परिसंघों, राज्य सहकारी बैंकों (StCBs), जिला केंद्रीय सहकारी बैंकों (DCCBs), आदि सहित सभी हितधारकों के परामर्श से पैक्स के लिए आदर्श उपविधियां तैयार कर सभी राज्यों/संघ राज्यक्षेत्रों को परिचालित की हैं, जो पैक्स को 25 से अधिक व्यावसायिक कार्यकलाप करने, शासन में सुधार लाने, अपने प्रचालन में पारदर्शिता और जवाबदेही लाने हेतु सक्षम बनाते हैं । महिलाओं और अनुसूचित जातियों/अनुसूचित जनजातियों को पर्याप्त प्रतिनिधित्व देते हुए पैक्स की सदस्यता को अधिक समावेशी एवं व्यापक बनाने के भी उपबंध किए गए हैं । अब तक 32 राज्यों/संघ राज्यक्षेत्रों द्वारा आदर्श उपविधियां अपनाई गई हैं या उनकी मौजूदा उपविधियां, आदर्श उपविधियों के अनुरूप हैं।

2. कंप्यूटरीकरण द्वारा पैक्स का सशक्तीकरण:

पैक्स को सशक्त करने के लिए 2925.39 करोड़ रुपये के कुल वित्तीय परिव्यय से कार्यशील पैक्स के कंप्यूटरीकरण की परियोजना को भारत सरकार द्वारा अनुमोदित किया गया है जिसमें देश के सभी

कार्यशील पैक्स को कॉमन ईआरपी (एंटरप्राइज रिसोर्स प्लानिंग) आधारित राष्ट्रीय सॉफ्टवेयर पर लाकर राज्य सहकारी बैंकों (StCBs) और जिला केंद्रीय सहकारी बैंकों (DCCBs) के माध्यम से नाबार्ड के साथ लिंक किया जाना है। इस परियोजना के अधीन 31 राज्यों/संघ राज्यक्षेत्रों के कुल 79,630 पैक्स अनुमोदित किए गए हैं । 30 राज्यों/संघ राज्यक्षेत्रों में कुल 63,707 पैक्स को एंटरप्राइज रिसोर्स प्लानिंग (ईआरपी) सॉफ्टवेयर पर ऑनबोर्ड किया गया है, और 65,875 हार्डवेयर वितरित किए गए हैं। दिनांक 15 जुलाई 2026 तक की स्थिति के अनुसार, अब तक 54,707 पैक्स को ई-पैक्स घोषित किया जा चुका है और इस सॉफ्टवेयर के माध्यम से कुल 51.58 करोड़ लेनदेन किए गए हैं।

3. सभी पंचायतों को आच्छादित करने के लिए नए बहुउद्देशीय पैक्स/डेयरी/मात्स्यिकी सहकारी समितियों की स्थापना:

भारत सरकार ने आगामी पांच वर्षों में देश की सभी पंचायतों और गांवों को आच्छादित करने के लक्ष्य से नए बहुउद्देशीय पैक्स/डेयरी/मात्स्यिकी सहकारी समितियां स्थापित करने की योजना को अनुमोदित किया है। यह पहल नाबार्ड, राष्ट्रीय डेयरी विकास बोर्ड (एनडीडीबी), राष्ट्रीय मात्स्यिकी विकास बोर्ड (एनएफडीबी), और राज्य/संघ राज्यक्षेत्र की सरकारों द्वारा समर्थित है। राष्ट्रीय सहकारी डेटाबेस के अनुसार, कुल 38,138 नई पैक्स, डेयरी और मात्स्यिकी सहकारी समितियां पंजीकृत की गई हैं; दिनांक15.2.2023 को योजना के अनुमोदन के बाद से दिनांक 15.06.2026 तक देश भर में 21,292 डेयरी और मात्स्यिकी सहकारी समितियों को सशक्त किया गया है।

4. सभी पंचायतों को आच्छादित करने के लिए नए बहुउद्देशीय पैक्स/डेयरी/मात्स्यिकी सहकारी समितियों की स्थापना हेतु मार्गदर्शिका/मानक प्रचालन प्रक्रिया (SOP) का विमोचन:

योजना के प्रभावी और समयबद्ध कार्यान्वयन को सुनिश्चित करने के लिए सहकारिता मंत्रालय ने राष्ट्रीय कृषि और ग्रामीण विकास बैंक (नाबार्ड), राष्ट्रीय डेयरी विकास बोर्ड (एनडीडीबी) और राष्ट्रीय

मात्स्यिकी विकास बोर्ड (एनएफडीबी) के समन्वय से दिनांक 19.09.2024 को एक मानक प्रचालन प्रक्रिया (मार्गदर्शिका) जारी की है जिसमें सभी संबंधित हितधारकों के लिए लक्ष्य और समय-सीमा दर्शायी गई है।

5. सहकारी क्षेत्र में विश्व की सबसे बड़ी विकेंद्रीकृत अन्न भंडारण योजना: सरकार ने कृषि अवसंरचना कोष (एआईएफ), कृषि विपणन अवसंरचना (एएमआई), कृषि यांत्रिकीकरण पर उपमिशन (एसएमएएम), प्रधान मंत्री सूक्ष्म खाद्य उद्योग उन्नयन योजना (पीएमएफएमई), आदि सहित भारत सरकार की विभिन्न योजनाओं के अभिसरण से पैक्स स्तर पर अन्न भंडारण के लिए गोदामों, कस्टम हायरिंग केंद्रों, प्राथमिक प्रसंस्करण इकाइयों तथा अन्य कृषि-अवसंरचनाओं के निर्माण हेतु योजना अनुमोदित की है। इससे खाद्यान्न की बर्बादी तथा परिवहन लागत में कमी आएगी, किसानों को उनकी उपज की बेहतर कीमत प्राप्त हो सकेगी एवं पैक्स स्तर पर ही विभिन्न कृषि आवश्यकताएं पूरी हो सकेगीं। पायलट परियोजना के अधीन 11 राज्यों के 11 पैक्स में गोदामों का निर्माण कार्य पूर्ण हो चुका है । इसके अलावा, पायलट परियोजना का विस्तार करते हुए देशभर में 600 से अधिक पैक्स को सहकारी क्षेत्र में विश्व की सबसे बड़ी अन्न भंडारण योजना के अधीन गोदामों के निर्माण हेतु चिह्नित किया गया है। कैबिनेट सचिव ने सितंबर 2026 तक 5 लाख मीट्रिक टन की क्षमता बनाने का लक्ष्य सौंपा है।

वर्तमान में, राज्य खाद्य एवं नागरिक आपूर्ति विभाग, भारतीय खाद्य निगम (एफसीआई), भारतीय राष्ट्रीय कृषि सहकारी विपणन संघ मर्यादित (नेफेड), और भारतीय राष्ट्रीय उपभोक्ता सहकारी संघ मर्यादित (NCCF) ने 10.86 लाख मीट्रिक टन की क्षमता वाले 680 पैक्स /सहकारी गोदामों को किराए पर लेने का आश्वासन दिया है । 505 पैक्स (2.84 लाख मीट्रिक टन) में निर्माण कार्य शुरू हो चुका है, जिसमें से 302 पैक्स में निर्माण कार्य पूरा होने से कुल 1.71 लाख मीट्रिक टन की क्षमता का सृजन हुआ है (आंध्र प्रदेश – 0.79 लाख मीट्रिक टन क्षमता वाले 117 गोदाम,

राजस्थान – 0.60 लाख मीट्रिक टन क्षमता वाले 120 गोदाम, महाराष्ट्र – 0.16 लाख मीट्रिक टन क्षमता वाले 18 गोदाम, गुजरात – 0.15 लाख मीट्रिक टन क्षमता वाले 43 गोदाम और तमिलनाडु – 0.013 लाख मीट्रिक टन क्षमता वाले 4 गोदाम)। इसके अतिरिक्त, 14.56 लाख मीट्रिक टन की कुल भंडारण क्षमता वाले 496 पैक्स /सहकारी समितियों को चिह्नित किया गया है।

6. सहकारी क्षेत्र में विश्व की सबसे बड़ी अन्न भंडारण योजना की मार्गदर्शिका/मानक प्रचालन प्रक्रिया (एसओपी) का विमोचन: इस योजना के सुचारु एवं एकरूप कार्यान्वयन के लिए एक व्यापक मानक प्रचालन प्रक्रिया (एसओपी) – "मार्गदर्शिका" तैयार कर राज्यों/संघ राज्यक्षेत्रों के साथ साझा की गई है । इस मार्गदर्शिका में योजना के अधीन विभिन्न समितियों का गठन, अंतर-मंत्रालयी समिति (आईएमसी) में लिए गए निर्णय, योजना के अधीन अभिसरण की गई विभिन्न योजनाओं का परिचय एवं उनके लाभ, आवेदन प्रक्रिया, चरणबद्ध कार्यान्वयन हेतु परियोजना फ्लो-चार्ट, अनुमानित परिणाम और निर्धारित समय-सीमा, सहकारिता मंत्रालय और अन्य हितधारकों की भूमिकाएं व जिम्मेदारियां, गोदाम निर्माण हेतु भांडागारण विकास और विनियामक प्राधिकरण (डब्ल्यूडीआरए) के दिशानिर्देश, योजना के अधीन पैक्स के चयन के मानदंड शामिल हैं ।

7. सहकारी क्षेत्र में विश्व की सबसे बड़ी अन्न भंडारण योजना के संबंध में कृषि विपणन अवसंरचना (एएमआई) योजना के अधीन किए गए संशोधन: सहकारी क्षेत्र में विश्व की सबसे बड़ी अन्न भंडारण योजना की द्वितीय अंतरमंत्रालयी बैठक (आईएमसी) बैठक, जो दिनांक 23.10.2024 को आयोजित हुई थी, में लिए गए निर्णयों के आधार पर कृषि और किसान कल्याण विभाग द्वारा कृषि विपणन अवसंरचना योजना में निम्नलिखित संशोधन किए गए:

- योजना की वित्तीय व्यवहार्यता बढ़ाने के लिए मार्जिन धनराशि की आवश्यकता को 20% से घटाकर 10% किया गया ।
- निर्माण लागत को संशोधित करके मैदानी क्षेत्रों में ₹3000–3500/मीट्रिक टन से बढ़ाकर

₹6000 -7000/ मीट्रिक टन तथा पूर्वोत्तर राज्यों में ₹4000/मीट्रिक टन से बढ़ाकर ₹8000/मीट्रिक टन किया गया।

- सब्सिडी को 25% से बढ़ाकर 33.33% किया गया (मैदानी क्षेत्रों में ₹875/मीट्रिक टन से बढ़ाकर ₹2333/मीट्रिक टन तथा पूर्वोत्तर राज्यों में ₹1333.33/मीट्रिक टन से बढ़ाकर ₹2666/मीट्रिक टन किया गया)।
- पैक्स के लिए आंतरिक सड़क, तौल पुल, चाहरदीवारी, आदि सहायक अवसंरचना पर कुल अनुमत सब्सिडी का 1/3 (एक तिहाई) अतिरिक्त सब्सिडी दिए जाने का प्रावधान किया गया।

8. सहकारी क्षेत्र में विश्व की सबसे बड़ी अन्न भंडारण योजना के अधीन भारतीय खाद्य निगम (एफसीआई) द्वारा गोदामों की पहचान एवं किराया आश्वासन से संबंधित प्रगति: दिनांक 02.06.2025 को माननीय गृह एवं सहकारिता मंत्री की अध्यक्षता में आयोजित बैठक में लिए गए निर्णयों के आधार पर भारतीय खाद्य निगम को पैक्स की पहचान करने, किराया आश्वासन प्रदान करने तथा इन गोदामों का वार्षिक किराये पर उपयोग सुनिश्चित करने का कार्य सौंपा गया है। इसमें हुई प्रगति निम्नानुसार है:

- प्रथम चरण में, भारतीय खाद्य निगम ने 2500 मीट्रिक टन एवं उससे अधिक (पूर्वोत्तर एवं पहाड़ी क्षेत्रों के लिए 1671 मीट्रिक टन एवं उससे अधिक) की क्षमता के गोदामों को किराये पर लेने के लिए 216 संभावित स्थानों की पहचान की है।
- भारतीय खाद्य निगम द्वारा 18 राज्यों/संघ राज्यक्षेत्रों के इन 216 संभावित स्थानों में लगभग 26.03 लाख मीट्रिक टन भंडारण आवश्यकता का आकलन किया गया है।
- राज्यों द्वारा 200 पैक्स/सहकारी समितियों की पहचान की गई है और वे अतिरिक्त पैक्स/ सहकारी समितियों की सक्रियता पूर्वक पहचान कर रहे हैं।

9. ई-सेवाओं तक बेहतर पहुंच के लिए कॉमन सेवा केंद्र (सीएससी) के रूप में पैक्स:

पैक्स के माध्यम से बैंकिंग, बीमा, आधार नामांकन/अद्यतन, स्वास्थ्य सेवाएं, पैन कार्ड तथा आईआरसीटीसी/बस/हवाई टिकट, आदि जैसी 300 से भी अधिक ई-सेवाएं प्रदान करने के लिए उन्हें सक्षम बनाने हेतु सहकारिता मंत्रालय, इलेक्ट्रॉनिकी एवं सूचना प्रौद्योगिकी मंत्रालय, नाबार्ड तथा सीएससी ई-गवर्नेंस सर्विसेज इंडिया लिमिटेड के बीच एक समझौता ज्ञापन हस्ताक्षरित किया गया है। अब तक 55,514 पैक्स ने ग्रामीण जनता को कॉमन सेवा केंद्र की सेवाएं प्रदान करना शुरू कर दिया है।

10. पैक्स द्वारा नए किसान उत्पादक संगठनों (एफपीओ) की स्थापना: 10,000 किसान उत्पादक संगठनों की स्थापना और संवर्धन की केंद्रीय क्षेत्रक योजना के अधीन कृषि और किसान कल्याण विभाग, कृषि और किसान कल्याण मंत्रालय, भारत सरकार द्वारा राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) को सहकारी सोसाइटी अधिनियम के अधीन किसान उत्पादक संगठनों की स्थापना और संवर्धन के लिए कार्यान्वयन एजेंसियों में से एक एजेंसी के रूप में नामोदिष्ट किया गया है । कृषि और किसान कल्याण विभाग द्वारा एनसीडीसी को 746 किसान उत्पादक संगठनों की स्थापना और संवर्धन का लक्ष्य सौंपा गया था तथा एनसीडीसी द्वारा सहकारी क्षेत्र में 746 किसान उत्पादक संगठनों का पंजीकरण किया गया । तत्पश्चात, इस योजना के अधीन पैक्स के सशक्तीकरण के माध्यम से सहकारी क्षेत्र में किसान उत्पादक संगठनों की स्थापना और संवर्धन के लिए सहकारिता मंत्रालय, भारत सरकार की पहल पर कृषि और किसान कल्याण मंत्रालय, भारत सरकार द्वारा एनसीडीसी को किसान उत्पादक संगठनों की स्थापना के अतिरिक्त लक्ष्य सौंपे गए और उसे 1117 किसान उत्पादक संगठनों का लक्ष्य दिया गया और एनसीडीसी ने पैक्स के सदस्यों के माध्यम से 1117 किसान उत्पादक संगठनों को पंजीकृत/ऑनबोर्ड कर इस लक्ष्य को प्राप्त किया । यह किसानों को आवश्यक बाजार लिंकेज प्रदान करने और उनके उपज का उचित एवं लाभकारी मूल्य दिलाने में

सहायक होगा।

एनसीडीसी ने दिनांक 31.05.2026 तक इस योजना के अधीन किसान उत्पादक संगठनों (एफपीओ)/क्लस्टर-आधारित व्यावसायिक संगठनों (सीबीबीओ) को 320 करोड़ रुपये संवितरित किए हैं।

11. खुदरा पेट्रोल/डीज़ल आउटलेट के लिए पैक्स को प्राथमिकता: सरकार ने पैक्स को खुदरा पेट्रोल/डीज़ल आउटलेट के आबंटन के लिए कंबाइंड कैटेगरी 2 (सीसी-2) में शामिल करने की अनुमति प्रदान कर दी है। तेल विपणन कंपनियों (ओएमसीज) से प्राप्त सूचना के अनुसार, 28 राज्यों/संघ राज्यक्षेत्रों के 394 पैक्स ने खुदरा पेट्रोल/डीजल आउटलेट्स के लिए ऑनलाइन आवेदन किया है और 13 आउटलेट्स चालू कर दिए गए हैं।

12. पैक्स को थोक उपभोक्ता पेट्रोल पंप को खुदरा आउटलेट में परिवर्तित करने हेतु अनुमति: मौजूदा थोक उपभोक्ता लाइसेंस प्राप्त पैक्स को तेल विपणन कंपनियों (OMCs) द्वारा खुदरा आउटलेट में परिवर्तित होने के लिए एक बारगी विकल्प दिया गया है। तेल विपणन कंपनियों द्वारा साझा की गई सूचना के अनुसार 5 राज्यों के 115 थोक उपभोक्ता पेट्रोल पंप लाइसेंस प्राप्त पैक्स ने खुदरा आउटलेट में परिवर्तित होने की सहमति दी है जिसमें से 62 पैक्स को इस संबंध में तेल विपणन कंपनियों द्वारा चालू किया गया है।

13. पैक्स द्वारा अपने कार्यकलापों में विविधता लाने के लिए एलपीजी डिस्ट्रीब्यूटरशिप की पात्रता: सरकार ने अब पैक्स को एलपीजी डिस्ट्रीब्यूटरशिप हेतु आवेदन करने की अनुमति प्रदान कर दी है। इससे पैक्स को अपने आर्थिक कार्यकलाप को बढ़ाने और अपनी आय प्रवाह के विविधीकरण का एक विकल्प प्राप्त होगा।

14. ग्रामीण स्तर पर जेनेरिक औषधियों तक सुगम पहुंच हेतु प्रधानमंत्री भारतीय जन औषधि केंद्र के रूप में पैक्स: सरकार द्वारा पैक्स को प्रधानमंत्री भारतीय जनऔषधि केंद्र (पीएमबीजेके) के

रूप में कार्य करने की अनुमति प्रदान की गई है, जिससे उन्हें आय के अतिरिक्त स्रोत प्राप्त होंगे और ग्रामीण जनता को गुणवत्तापूर्ण जेनेरिक औषधियों तक सुगम पहुँच सुनिश्चित होगी। अब तक 4,275 पैक्स/सहकारी समितियों ने प्रधानमंत्री भारतीय जनऔषधि केंद्र के रूप में कार्य करने के लिए ऑनलाइन आवेदन किया है जिसमें से 4,255 पैक्स को फार्मास्यूटिकल्स एंड मेडिकल डिवाइसेस ब्यूरो ऑफ इंडिया (पीएमबीआई) द्वारा प्रारंभिक मंजूरी दी गई है और 846 पैक्स को फार्मास्यूटिकल्स एंड मेडिकल डिवाइसेस ब्यूरो ऑफ इंडिया से स्टोर कोड मिल गए हैं जिनमें से 645 पैक्स ने पीएम भारतीय जन औषधि केंद्रों के रूप में काम करना शुरू कर दिया है।

15. प्रधानमंत्री किसान समृद्धि केंद्र (पीएमकेएसके) के रूप में पैक्स: देश में किसानों को उर्वरक और अन्य संबंधित सेवाओं की सुलभ पहुंच सुनिश्चित करने हेतु पैक्स को प्रधानमंत्री किसान समृद्धि केंद्र (पीएमकेएसके) के रूप में चलाने हेतु सक्षम किया गया है। राज्यों/संघ राज्यक्षेत्रों द्वारा साझा की गई सूचना के अनुसार, अब तक कुल 38,974 पैक्स पीएमकेएसके के रूप में कार्य कर रहे हैं।

16. पैक्स द्वारा ग्रामीण नल जलापूर्ति योजनाओं (पीडब्ल्यूएस) का प्रचालन और रखरखाव (ओ एंड एम) कार्य: ग्रामीण क्षेत्रों में पैक्स को नल जलापूर्ति योजनाओं के प्रचालन व रख-रखाव (ओ एंड एम) कार्य करने के लिए पात्र बनाया गया है। राज्यों/संघ राज्यक्षेत्रों से प्राप्त सूचना के अनुसार, पंचायत/ग्राम स्तर पर प्रचालन व रख-रखाव (ओ एंड एम) सेवाएं प्रदान करने के लिए राज्यों/संघ राज्यक्षेत्रों द्वारा 1,480 पैक्स को चिह्नित/चयनित किया गया है, इनमें से 118 पैक्स ने कार्य करना शुरू कर दिया है।

17. पैक्स के स्तर पर PM-KUSUM का अभिसरण: पैक्स से जुड़े किसान सौर कृषि जल पंप अपना सकते हैं और अपने खेतों में फोटोवोल्टेइक मॉड्यूल इंस्टॉल करा सकते हैं।

18. प्रधानमंत्री सूर्य घर– मुफ्त बिजली योजना (पीएमएसजी–एमबीवाई) का सहकारी समितियों के स्तर पर अभिसरण: इस पहल का उद्देश्य सहकारी समितियों की व्यापक जमीनी स्तर

की उपस्थिति का लाभ उठाते हुए स्वच्छ और कम लागत वाली रूफटॉप सौर ऊर्जा को अपनाने की प्रक्रिया में तेजी लाना है। इस पहल के केंद्रित कार्यान्वयन के लिए 100 नगरों का चयन किया गया है।

19. डोर-स्टेप वित्तीय सेवाएं प्रदान करने के लिए बैंक मित्र सहकारी समितियों को माइक्रो-एटीएम: डेयरी और मात्स्यिकी सहकारी समितियों को जिला केंद्रीय सहकारी बैंकों (DCCBs) और राज्य सहकारी बैंकों (StCBs) का बैंक मित्र बनाया जा सकता है। उनके सुगम व्यवसाय, पारदर्शिता और वित्तीय समावेशिता सुनिश्चित करने के लिए नाबार्ड के सहयोग से इन बैंक मित्र सहकारी समितियों को 'डोर-स्टेप वित्तीय सेवाएं" प्रदान करने के लिए माइक्रो-एटीएम दिए जा रहे हैं। इस पहल के सफल कार्यान्वयन के लिए दिनांक 19 सितंबर, 2024 को मानक प्रचालन प्रक्रिया (एसओपी) लॉन्च की गई है। अब तक गुजरात राज्य में बैंक मित्र सहकारी समितियों को 10,060 नए माइक्रो-एटीएम वितरित किए जा चुके हैं।

20. दुग्ध सहकारी समितियों के सदस्यों को रुपे किसान क्रेडिट कार्ड: जिला केंद्रीय सहकारी बैंकों (DCCBs) और राज्य सहकारी बैंकों (StCBs) की पहुंच का विस्तार करने तथा डेयरी सहकारी समितियों के सदस्यों को आवश्यक लिक्विडिटी प्रदान करने और तुलनात्मक रूप से निम्नतर ब्याज दरों पर ऋण प्रदान करने तथा अन्य वित्तीय लेनदेनों में सक्षम बनाने हेतु सहकारी समितियों के सदस्यों को रुपे किसान क्रेडिट कार्ड (केसीसी) का वितरण किया जा रहा है। इस पहल के सफल कार्यान्वयन के लिए दिनांक 19 सितंबर, 2024 को मानक प्रचालन प्रक्रिया (एसओपी) लॉन्च की गई है। गुजरात राज्य में अब तक 6.57 लाख नए रुपे किसान क्रेडिट कार्ड वितरित किए जा चुके हैं।

21. मत्स्य किसान उत्पादक संगठनों (एफएफपीओ) की स्थापना: मछुआरों को बाजार लिंकेज तथा प्रसंस्करण सुविधाएं प्रदान करने हेतु राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) ने प्रारंभिक चरण में 70 मत्स्य किसान उत्पादक संगठनों का पंजीकरण किया है। इसके अतिरिक्त, मत्स्य पालन विभाग, भारत सरकार ने 1,000 मौजूदा मात्स्यिकी सहकारी समितियों को एफएफपीओ में बदलने का

कार्य राष्ट्रीय सहकारी विकास निगम को आबंटित किया है। राष्ट्रीय सहकारी विकास निगम ने एफएफपीओ के रूप में सशक्त करने के लिए 1,000 प्राथमिक मात्स्यिकी सहकारी समितियों की पहचान की है, जिसके लिए 280.65 करोड़ रुपये का परिव्यय स्वीकृत किया गया है। सीबीबीओ द्वारा चयनित समितियों के लिए एक व्यावसायिक योजना तैयार की जा रही है। इस योजना के अंतर्गत एनसीडीसी ने दिनांक 31 मई 2026 तक की स्थिति के अनुसार एफएफपीओ/सीबीबीओ को ₹130 करोड़ संवितरित किए हैं।

22. श्वेत क्रांति 2.0: सहकारिता मंत्रालय ने सहकारी क्षेत्र के नेतृत्व में "श्वेत क्रांति 2.0" का मार्ग प्रशस्त करने के लिए एक पहल शुरू की है, जिसका उद्देश्य सहकारी कवरेज का विस्तार करना, रोजगार सृजन और महिला सशक्तीकरण है, जिसका लक्ष्य " अनाच्छादित क्षेत्रों में डेयरी किसानों को बाजार तक पहुंच प्रदान करके और संगठित क्षेत्र में डेयरी सहकारी समितियों की हिस्सेदारी बढ़ाकर, अगले पांच वर्षों में डेयरी सहकारी समितियों के दुग्ध प्रापण को वर्तमान स्तर (यानी आधार वर्ष 2023-24 में 660 एलकेजीपीडी) से 50% बढ़ाकर वर्ष 2028-29 में 1007 एलकेजीपीडी करना है"। माननीय मत्स्य पालन, पशुपालन और डेयरी मंत्री की उपस्थिति में दिनांक 19.09.2024 को माननीय गृह एवं सहकारिता मंत्री द्वारा श्वेत क्रांति 2.0 की "मार्गदर्शिका" (एसओपी) लॉन्च की गई । माननीय मत्स्य पालन, पशुपालन और डेयरी मंत्री की उपस्थिति में दिनांक 25.12.2024 को माननीय गृह और सहकारिता मंत्री ने 6,600 नई स्थापित सहकारी डेयरी समितियों (डीसीएस) का उद्घाटन किया । अब तक 31 राज्यों/संघ राज्यक्षेत्रों में 25,282 सहकारी दुग्ध समितियां (डीसीएस) पंजीकृत की गई हैं ।

23. आत्मनिर्भरता अभियान: सहकारिता मंत्रालय ने आयात निर्भरता घटाने के लिए दलहन (तुअर, मसूर और उड़द) के उत्पादन को प्रोत्साहित करने और एथेनॉल मिश्रण कार्यक्रम (ईबीपी) के लक्ष्य को प्राप्त करने के लिए एथेनॉल के उत्पादन के लिए भारतीय राष्ट्रीय उपभोक्ता सहकारी संघ मर्यादित (एनसीसीएफ) और भारतीय राष्ट्रीय कृषि सहकारी विपणन संघ मर्यादित (नेफेड) के माध्यम

से मक्के के उत्पादन को प्रोत्साहित करने की पहल शुरू की है। दोनों संगठनों ने सहकारी समितियों के माध्यम से किसानों के पंजीकरण के लिए क्रमशः अपने स्वयं के वेब पोर्टल, यानी ई-संयुक्ति और ई-समृद्धि विकसित किए हैं। दोनों ने तुअर, उड़द, मसूर और मक्का के पूर्व-पंजीकृत किसानों को उनकी उपज का 100% न्यूनतम समर्थन मूल्य पर खरीदने का आश्वासन दिया है। हालांकि, यदि बाजार मूल्य न्यूनतम समर्थन मूल्य से अधिक हो जाता है, तो किसान अपनी उपज खुले बाजार में बेचने के लिए स्वतंत्र हैं। एनसीसीएफ के ई-संयुक्ति पोर्टल पर कुल 44,09,590 किसान पहले ही पंजीकरण करा चुके हैं। इसी तरह 15,84,759 किसानों ने नेफेड के ई-समृद्धि पोर्टल पर अपना पंजीकरण कराया है।

(ख) <u>सहकारी बैंकों का सशक्तीकरण</u>

24. शहरी सहकारी बैंकों (यूसीबी) को व्यापार विस्तारण हेतु नई शाखाएं खोलने की अनुमति: शहरी सहकारी बैंक (यूसीबी) अब भारतीय रिजर्व बैंक (आरबीआई) की पूर्वानुमति के बिना पिछले वित्तीय वर्ष में मौजूदा शाखाओं की संख्या का 15% (अधिकतम 10 शाखाएं) नई शाखाएँ खोल सकेंगे।

25. शहरी सहकारी बैंकों (यूसीबी) को आरबीआई द्वारा अपने ग्राहकों को डोर-स्टेप सेवाएं प्रदान करने की अनुमति: शहरी सहकारी बैंकों द्वारा अब डोर-स्टेप बैंकिंग सुविधा प्रदान की जा सकती है। इन बैंकों के खाताधारक अब अपने घर पर ही विभिन्न बैंकिंग सुविधाएं जैसे नकद निकासी, नकद जमा, केवाईसी, डिमांड ड्राफ्ट और पेंशनभोगियों के लिए जीवन प्रमाण पत्र, आदि का लाभ प्राप्त कर सकेंगे।

26. शहरी सहकारी बैंकों (यूसीबी) को शामिल करने हेतु शेड्यूलिंग मानदंडों की अधिसूचना: शहरी सहकारी बैंक जो व्यवसाय प्राधिकार की पात्रता शर्तों का अनुपालन करते हैं तथा पिछले दो वर्षों से टियर- 3 के रूप में वर्गीकरण हेतु आवश्यक न्यूनतम जमा राशि बरकरार रखे हुए हैं, अब भारतीय रिजर्व बैंक अधिनियम,1934 की अनुसूची-II में शामिल होने के लिए पात्र हैं एवं 'अनुसूचित' का दर्जा

प्राप्त कर सकते हैं।

27. शहरी सहकारी बैंकों (यूसीबी) के साथ नियमित संवाद हेतु आरबीआई में एक नोडल अधिकारी नामित: सहकारिता क्षेत्र की गहन समन्वय और केंद्रित संवाद हेतु काफी समय से लंबित मांग को पूरा करने के लिए भारतीय रिजर्व बैंक ने एक नोडल अधिकारी अधिसूचित किया है।

28. शहरी सहकारी बैंकों के लिए पीएसएल लक्ष्य को 75% से घटाकर 60% करने हेतु राहत: भारतीय रिजर्व बैंक (आरबीआई) ने प्राथमिकता क्षेत्र ऋण (पीएसएल) लक्ष्य को 75% के पूर्व स्तर से घटाकर 60% कर शहरी सहकारी बैंकों (यूसीबी) को राहत दी है। इस छूट से शहरी सहकारी बैंकों पर अनुपालन दबावों में कमी आई है और उन्हें अपने ऋण पोर्टफोलियों के प्रबंधन में अधिक प्रचालनात्मक लचीलेपन की प्राप्ति हुई है।

29. शहरी सहकारी बैंकों के लिए आवास ऋण सीमा 10% से बढ़ाकर 25% की गई: शहरी सहकारी बैंकों के सदस्यों के लिए आवास ऋण सीमा को उनकी कुल परिसंपत्ति का 10% से बढ़ाकर उनके ऋण एवं अग्रिम का 25% (3 करोड़ रुपये तक) कर दिया गया है

30. महिला ऋण पुनर्भुगतान के लिए 2 लाख रुपये के लक्ष्य को हटाकर 12% (दुर्बल वर्ग) की उप-सीमा में राहत: दुर्बल वर्गों के लिए 12% की उप-सीमा के तहत महिला उधारकर्ताओं के लिए ₹2 लाख के लक्ष्य को हटाने से अब प्राथमिकता क्षेत्र ऋण (पीएसएल) का अनुपालन सरल हो गया है और शहरी सहकारी बैंकों को प्राथमिकता क्षेत्र ऋण (पीएसएल) के दायित्वों को पूरा करने में अधिक प्रचालन स्वतंत्रता की प्राप्ति हुई है।

31. शहरी सहकारी संस्थानों को राहत देते हुए ऋण सीमा को 50% बढ़ाते हुए ₹1 करोड़ से बढ़ाकर ₹3 करोड़ किया गया: शहरी सहकारी बैंकों (यूसीबी) के लिए ऋण और अग्रिम की 50% सीमा के तहत ऋण और अग्रिम एक्सपोज़र सीमा को ₹1 करोड़ से बढ़ाकर ₹3 करोड़ (या टियर-I पूंजी का 0.4%, जो भी कम हो) कर दिया गया है, जो उन्हें व्यक्तिगत उधारकर्ताओं की उच्च ऋण मांगों को

पूरा करने में मदद करता है, व्यावसायिक विकास का समर्थन करता है और रिटेल तथा एसएमई ऋण क्षेत्रों में उनकी प्रतिस्पर्धात्मकता में सुधार करता है।

32. स्वर्ण ऋण हेतु भारतीय रिजर्व बैंक द्वारा मौद्रिक सीमा हटाई गई: भारतीय रिजर्व बैंक ने शहरी सहकारी बैंकों के लिए 2 लाख रुपये की मौद्रिक सीमा को हटाकर उन्हें वाणिज्यिक बैंकों के अनुरूप किया।

33. शहरी सहकारी बैंकों के लिए अंब्रेला संगठन: भारतीय रिजर्व बैंक के अनुमोदन से शहरी सहकारी बैंक क्षेत्र के लिए एक अम्ब्रेला संगठन (यूओ) के रूप में नेशनल फेडरेशन ऑफ कोऑपरेटिव एंड क्रेडिट सोसाइटीज लि. (एनएएफसीयूबी) की स्थापना की गई जो लगभग 1,500 शहरी सहकारी बैंकों को आवश्यक आईटी अवसंरचना और प्रचालनात्मक सहयोग प्रदान कर रहा है। इसने डिजि लोन और डिजि पे जैसी विभिन्न सेवाएं लॉन्च की हैं।

34. भारतीय रिजर्व बैंक द्वारा प्रतिभूति प्राप्तियों के ग्लाइड पथ को वित्तीय वर्ष 2025-26 से वित्तीय वर्ष 2027-28 तक बढ़ाया गया: भारतीय रिजर्व बैंक ने दिनांक 24.02.2025 के परिपत्र के माध्यम से शहरी सहकारी बैंकों में पूंजी और तरलता के बेहतर प्रबंधन के लिए गैर-निष्पादित आस्तियों का परिसंपत्ति पुनर्गठन कंपनी के माध्यम से दो वर्ष का अतिरिक्त समय प्रदान किया है जिससे ये बैंक संकटग्रस्त परिसंपत्तियों के नुकसान को कम कर सकें।

35. सहकारी बैंकों को वाणिज्यिक बैंकों की तरह बकाया ऋणों का वन टाइम सेटलमेंट करने की अनुमति: सहकारी बैंक अब बोर्ड-अनुमोदित नीतियों के माध्यम से तकनीकी राइट-ऑफ करने सहित उधारकर्ताओं के साथ निपटान की प्रक्रिया भी प्रदान कर सकेंगे।

36. उच्चतर आवास ऋण सीमाएं: भारतीय रिजर्व बैंक ने ग्रामीण सहकारी बैंकों के लिए व्यक्तिगत आवासन ऋण की सीमा को ढाई गुना बढ़ाकर ₹75 लाख कर दिया है और उन्हें अपनी कुल जोखिम सीमा के 5% तक वाणिज्यिक रियल एस्टेट /आवासीय आवास (सीआरईआरएच) क्षेत्र को ऋण देने में

सक्षम बनाया है।

37. सहकारी बैंकों में 'आधार सक्षम भुगतान प्रणाली' (AePS) के लिए लाइसेंस शुल्क घटाया गया: सहकारी बैंकों को 'आधार सक्षम भुगतान प्रणाली' (AePS) में ऑनबोर्ड करने के लाइसेंस शुल्क को लेनदेन की संख्या से लिंक करके घटा दिया गया है। सहकारी वित्तीय संस्थानों को उत्पादन-पूर्व चरण में अब यह सुविधा पहले तीन महीनों तक निःशुल्क प्राप्त होगी। इससे ऑनबोर्ड हुए बैंकों के सदस्यों को बायोमीट्रिक्स के माध्यम से अपने घर पर ही बैंकिंग की सुविधाएं प्राप्त हो सकेंगी।

38. भारतीय विशिष्ट पहचान प्राधिकरण (यूआईडीएआई) ने दिनांक 01.08.2025 को आधार समर्थित भुगतान प्रणाली (AePS) में सहकारी समितियों को ऑनबोर्ड होने के लिए एक नई संरचना की शुरूआत की है। अब, केवल एसटीसीबी को प्रमाणीकरण उपयोगकर्ता एजेंसियों (एयूए)/ईकेवाईसी उपयोगकर्ता एजेंसियों (केयूए) के रूप में शामिल होने की आवश्यकता है; डीसीसीबी को राज्य सहकारी बैंक के माध्यम से उप एयूए/केयूए के रूप में इसका नि:शुल्क उपयोग करने की अनुमति दी जाएगी।

39. ऋण प्रदाय में सहकारी समितियों की हिस्सेदारी बढ़ाने के लिए गैर-अनुसूचित शहरी सहकारी बैंकों (यूसीबी), राज्य सहकारी बैंकों (StCBs) और जिला केंद्रीय सहकारी बैंकों (DCCBs) को सीजीटीएमएसई योजना में सदस्य ऋण संस्थान (एमएलआई) के रूप में अधिसूचित किया गया: सहकारी बैंक अब दिए गए ऋणों पर 85 प्रतिशत तक जोखिम कवरेज का लाभ उठा सकेंगे। सहकारी क्षेत्र के उद्यमों को भी अब सहकारी बैंकों से समपार्श्विक- मुक्त (कोलेटरल-फ्री) ऋण मिल सकेगा। योजना के अधीन सदस्य ऋण संस्थानों (एमएलआई) के रूप में सहकारी बैंकों के पंजीकरण के लिए सीजीटीएमएसई ने 5% सकल एनपीए या उससे कम को 7% सकल एनपीए या उससे कम पर युक्तिसंगत किया है।

40. सहकारी बैंकों के निदेशक मंडल के कार्यकाल को उसके गठन के अनुरूप (अधिकतम 10

लगातार वर्ष) करने के लिये बैंककारी विनियमन अधिनियम में संशोधन किया गया है।

41. प्राथमिकता क्षेत्र दिशानिर्देशों के तहत कृषि सहकारी समितियों (डेयरी) के लिए ऋण सीमा ₹5 करोड़ से बढ़ाकर ₹10 करोड़ की गई: भारतीय रिजर्व बैंक (आरबीआई) ने दिनांक 24.03.2025 के मास्टर निदेश द्वारा कृषि सहकारी समितियों (डेयरी) के लिए प्राथमिकता क्षेत्र ऋण की सीमा को ₹5 करोड़ से बढ़ाकर ₹10 करोड़ कर दिया है । यह कदम बैंकों को कृषि सहकारी समितियों (डेयरी) को अपने सदस्यों के उत्पादन की खरीद करने में अधिक ऋण सहायता प्रदान करने में सक्षम बनाता है।

42. सहकार सारथी (साझा सेवा निकाय): ग्रामीण सहकारी बैंकों को प्रौद्योगिकीय सेवाएं प्रदान करने और उनके सशक्तीकरण के लिए, भारतीय रिजर्व बैंक के अनुमोदन के बाद सहकार सारथी (साझा सेवा निकाय) प्राइवेट लिमिटेड की स्थापना की गई है। इसने ग्रामीण सहकारी बैंकिंग क्षेत्र के लिए 15 सेवाएं लॉन्च की हैं।

43. भारतीय रिजर्व बैंक ने दिनांक 07.10.2025 की अपनी अधिसूचना के माध्यम से ग्रामीण सहकारी बैंकों को अपने **एकीकृत ऑम्बड्समैन योजना** में शामिल किया है। इससे ग्रामीण सहकारी बैंकों के कार्यों में अधिक पारदर्शिता और जवाबदेही आएगी।

44. भारतीय रिजर्व बैंक ने दिनांक 04.12 2025 के मास्टर निदेश द्वारा **राज्य सहकारी बैंकों** (StCBs) **और जिला केंद्रीय सहकारी बैंकों** (DCCBs) **को स्वचालित माध्यम से नई शाखाएं (अधिकतम 10) खोलने की अनुमति** प्रदान कर दी है। पात्रता के अध्यधीन राज्य सहकारी बैंक और जिला केंद्रीय सहकारी बैंक अब बिना विलंब के अपनी नई शाखाएं खोल सकेंगे और अपने व्यवसाय का विस्तार कर सकेंगे।

45. भारतीय रिजर्व बैंक ने दिनांक 28.11.2025 के मास्टर निदेश द्वारा **ग्रामीण और शहरी सहकारी बैंकों को आधुनिक बैंकिंग सेवाएं प्रदान करने के लिए वित्तीय मानदंडों में शिथिलता**

प्रदान की है । सकल एनपीए का 7% से कम होना और शुद्ध एनपीए का 3% से अधिक न होने एवं शुद्ध लाभ की शर्तों की पूर्वापेक्षाओं को हटा दिया गया है । अब सहकारी बैंक अपने ग्राहकों को आसानी से आधुनिक बैंकिंग सेवाएं प्रदान कर सकेंगे ।

46. भारतीय रिजर्व बैंक ने दिनांक 04.12 2025 के मास्टर निदेश द्वारा व्यवसाय प्राधिकार के लिए **पात्रता शर्तें मानदंड (ईसीबीए) जारी किया है जो पूर्व के वित्तीय सुदृढ़ और सुप्रबंधित (एफएसडब्ल्यूएम) प्रावधानों को अधिक्रांत करेंगे ।** इन मानदंडों से विगत दो वर्षों में कोई **शास्ति के न होने से संबंधित उपबंध** को हटा दिया गया है । अब सहकारी बैंक आसानी से नई शाखाएं खोल सकेंगे और अपने व्यवसाय का विस्तार कर सकेंगे ।

47. भारतीय रिजर्व बैंक ने दिनांक 07.01.2026 के पत्र के माध्यम से **बैंककारी विनियमन अधिनियम की धारा 20** के संदर्भ में स्पष्टीकरण जारी किया है जिसके कारण ग्रामीण सहकारी बैंकों के निदेशकगण और उनसे संबंधित सहकारी समितियां, विनिर्दिष्ट शर्तों के अध्यधीन अपने संबंधित **राज्य सहकारी बैंकों और जिला केंद्रीय सहकारी बैंकों से ऋण लेने के लिए अब पात्र हो गए हैं** ।

48. भारतीय रिजर्व बैंक ने दिनांक 19.01.2026 की अधिसूचना के माध्यम से पीएसएल फ्रेमवर्क के **ऑन-लेंडिंग प्रावधानों के अधीन राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) को पात्र संस्था** के रूप में शामिल किया है । अब बैंकों द्वारा एनसीडीसी को कृषि, आवासन, सामाजिक अवंसरचना, इत्यादि के लिए आगे सहकारी समितियों को ऑन-लेंडिंग हेतु दिया गया ऋण पीएसएल की श्रेणी के अधीन आएगा।

49. भारतीय रिजर्व बैंक ने **एनयूसीएफडीसी** को कंपनी अधिनियम, 2013 की धारा 42(2) के तहत एक वित्तीय वर्ष के दौरान चुकता पूंजी के लिए 200 अंशदाताओं की सीमा से **छूट** प्रदान की है।

50. भारतीय रिजर्व बैंक ने ग्रामीण सहकारी बैंकों के लिए बीमा वितरण हेतु कॉर्पोरेट एजेंट बनने के लिए **₹50 करोड़ की नेटवर्थ की शर्त को हटा** दिया है ।

51. भारतीय रिजर्व बैंक ने अब आरसीएस के साथ समझौता ज्ञापन के संदर्भ की शर्तों को संशोधित करके यूसीबी के लिए **टीएएफसीयूबी को सशक्त** किया है। इससे कमजोर यूसीबी के पुनरुद्धार, उनके विलय और क्षमता निर्माण का मार्ग प्रशस्त होगा।

52. भारतीय रिजर्व बैंक ने **इफको जैसे निर्दिष्ट उधारकर्ताओं को** बैंकों से अपनी कार्यशील पूंजी आवश्यकताओं के 50% से अधिक (अतिरिक्त निधियां) उधार लेने के लिए छूट प्रदान की है।

53. कैबिनेट सचिव की अध्यक्षता में सचिवों की समिति ने भारत सरकार की **विभिन्न योजनाओं के तहत भागीदार संस्थानों के रूप में सहकारी बैंकों को शामिल करने** की सिफारिश की है। विभिन्न मंत्रालयों/विभागों, जैसे पशुपालन और डेयरी विभाग ने भी सहकारी बैंकों को शामिल करने के लिए अपनी योजना के दिशानिर्देशों में संशोधन किया है।

54. बीमा व्यवसाय शुरू करने के लिए सहकारी बैंकों को कॉर्पोरेट एजेंट के रूप में ऑनबोर्ड करने के उद्देश्य से, सहकारिता मंत्रालय ने सभी राज्यों/ संघ राज्यक्षेत्रों और सहकारी बैंकों से इफको की संयुक्त उद्यम कंपनी के साथ कॉर्पोरेट एजेंट के रूप में जुड़ने का अनुरोध किया है।

55. साइबर धोखाधड़ी की रोकथाम तथा तत्काल रिपोर्टिंग एवं कार्रवाई सुनिश्चित करने के लिए सहकारिता मंत्रालय ने सभी राज्यों/संघ राज्यक्षेत्रों और सहकारी बैंकों से **I4C और एनसीआरपी पोर्टलों पर ऑनबोर्ड** होने का अनुरोध किया है। 1200 से अधिक सहकारी बैंक I4C पर ऑनबोर्ड हो चुके हैं।

56. राष्ट्रीय सहकारिता नीति, 2025 के अधिदेश के अनुसरण में **नाबार्ड के अधीन एक टास्क फोर्स का गठन** किया गया है जो नीति निर्माण के लिए आवश्यक इनपुट्स प्रदान करेगा और ग्रामीण सहकारी बैंकिंग क्षेत्र द्वारा सामना की जा रही समस्याओं और चुनौतियों का समाधान करेगा।

57. मंत्रालय ने NAFCUB के अधीन **'शहरी सहकारी बैंकों और सहकारी साख समितियों के रूपांतरण' पर एक टास्क फोर्स का गठन** किया है। इस कार्य बल ने तीन रिपोर्ट सौंप दी हैं।

58. मंत्रालय के अनुरोध पर, **नाबार्ड ने कृषि और ग्रामीण विकास बैंकों (एआरडीबी) में सुधारों, पुनर्गठन और नवाचार पर एक रिपोर्ट** सौंपी है।

59. मंत्रालय ने **नेशनल कोऑपरेटिव एग्रीकल्चर एंड रूरल डेवलपमेंट बैंक्स फेडरेशन लिमिटेड (एनएएफसीआरडी) के लिए इरमा के माध्यम से** एक विस्तृत अध्ययन पूरा कर लिया है, जिसके परिणामस्वरूप एक स्वीकृत कार्य योजना तैयार हुई है जो ऋण विस्तार का मार्गदर्शन करती है, गैर-कृषि क्षेत्र के कार्यकलापों को बढ़ावा देती है और सहकारी शासन को सशक्त करती है।

60. मंत्रालय ने **अमृत काल (2022-2047) में एनएएफएससीओबी की भूमिका को और बढ़ाने के लिए एक रणनीतिक अध्ययन** पूरा कर लिया है। इसमें सहकारी क्रेडिट, डिजिटल एकीकरण, वित्तीय सेवाओं के विविधीकरण और संस्थागत सुदृढ़ीकरण के सुधारों की रूपरेखा दी गई है। सुशासन, राज्य-स्तरीय क्षमता निर्माण और समावेशी आउटरीच पर जोर देने के साथ, यह रोडमैप एनएएफएससीओबी को सहकारी बैंकिंग का नेतृत्व करने और पूरे भारत में सतत ग्रामीण विकास को गति देने के लिए तैयार करता है।

(ग) <u>सहकारी समितियों को आयकर अधिनियम में राहत</u>

61. एक करोड़ से 10 करोड़ रुपये तक की आय वाली सहकारी समितियों के आयकर पर अधिभार को 12% से घटाकर 7% कर दिया गया है: ₹1 करोड़ से ₹10 करोड़ तक की आय वाली सहकारी समितियों के लिए अधिभार (Surcharge) की दर 12% से घटाकर 7% कर दी गई है। इससे सहकारी समितियों पर आयकर का बोझ कम होगा तथा उनके पास अपने सदस्यों के हित में कार्य करने के लिए अधिक पूंजी उपलब्ध होगी।

62. सहकारी समितियों के न्यूनतम वैकल्पिक कर (MAT) को 18.5% से घटाकर 15% किया गया: सहकारी समितियों के लिए न्यूनतम वैकल्पिक कर (MAT) की दर 18.5% से घटाकर 15% कर दी गई है। इस प्रावधान से अब इस संबंध में सहकारी समितियों और कंपनियों के बीच समरूपता

हो गई है।

63. आयकर अधिनियम की धारा 269ST के अधीन नकद लेनदेन में राहत: आयकरअधिनियम की धारा 269ST के अधीन सहकारी समतियों द्वारा नकद लेनदेन में हो रही कठिनाइयों को दूर करने के लिए सरकार ने एक स्पष्टीकरण जारी कर यह स्पष्ट किया है कि किसी सहकारी समिति द्वारा अपने वितरक के साथ किसी एक दिन में किए गए 2 लाख रुपये से कम के नकद लेनदेन को पृथक माना जाएगा और उस पर आयकर जुर्माना नहीं लगाया जाएगा।

64. नई विनिर्माण सहकारी समितियों के लिए कर में कटौती: दिनांक 31 मार्च, 2024 तक विनिर्माण कार्य शुरू करने वाली नई सहकारी समितियों पर, पूर्व में लागू 30% तक की कर दर तथा अधिभार के स्थान पर, 15% की एक समान (फ्लैट) निम्न कर दर लागू की जाएगी। इससे विनिर्माण क्षेत्र में नई सहकारी समितियों की स्थापना को प्रोत्साहन मिलेगा।

65. प्राथमिक कृषि क्रेडिट समितियों (पैक्स) और प्राथमिक सहकारी कृषि और ग्रामीण विकास बैंकों (PCARDBs) द्वारा नकद जमा राशि एवं भुगतान की सीमा में वृद्धि: प्राथमिक कृषि ऋण समितियों (PACS) तथा प्राथमिक सहकारी कृषि एवं ग्रामीण विकास बैंकों (PCARDBs) के लिए नकद जमा एवं भुगतान की सीमा प्रति सदस्य ₹20,000 से बढ़ाकर ₹2 लाख कर दी गई है। इससे उनके कार्यकलापों को सुगमता मिलेगी, उनके व्यवसाय में वृद्धि होगी तथा उनकी समितियों के सदस्यों को लाभ मिलेगा।

66. प्राथमिक कृषि क्रेडिट समितियों (पैक्स) और प्राथमिक सहकारी कृषि और ग्रामीण विकास बैंकों (PCARDBs) द्वारा नकद ऋण की सीमा और नकद ऋण चुकौती की सीमा में वृद्धि:

प्राथमिक कृषि ऋण समितियों (PACS) तथा प्राथमिक सहकारी कृषि और ग्रामीण विकास बैंकों (PCARDBs) के लिए नकद में ऋण की सीमा और नकद ऋण चुकौती की सीमा को प्रति सदस्य

₹20,000 से बढ़ाकर ₹2 लाख कर दी गई है। इससे उनके प्रचालन संबंधी कठिनाइयों तथा अनुपालन (Compliance) के बोझ में कमी आएगी।

67. नकद निकासी पर स्रोत पर कर कटौती (टीडीएस) की सीमा में वृद्धि: सहकारी समितियों के लिए स्रोत पर कर कटौती (TDS) के बिना नकद निकासी की सीमा ₹1 करोड़ प्रति वर्ष से बढ़ाकर ₹3 करोड़ प्रति वर्ष कर दी गई है। इससे सहकारी समितियों के नकदी प्रवाह में वृद्धि होगी।

68. करदाताओं को वस्तुओं की खरीद के संबंध में निम्न या शून्य स्रोत पर कर कटौती (टीडीएस) प्रमाणपत्र प्राप्त करने में सक्षम करना: आयकर उपबंधों के अधीन, वस्तुओं की खरीद के लिए किए गए भुगतानों पर भुगतानकर्ता (Payer) को स्रोत पर कर कटौती (TDS) करना आवश्यक होता है । दिनांक 01.04.2025 से प्राप्तकर्ता (Payee) को निम्न/शून्य कर कटौती प्रमाणपत्र (Low/Nil Deduction Certificate) प्राप्त करने का विकल्प प्रदान किया गया है। इससे वस्तुओं की खरीद के लिए किए गए भुगतानों पर टीडीएस संबंधी अनुपालन (Compliance) का बोझ कम होगा।

69. धारा 206C(1H) के अधीन वस्तुओं के विक्रय पर टीसीएस को अप्रभावी बनाया गया: वस्तुओं के विक्रय पर टीसीएस एकत्र करने की आवश्यकता दिनांक 1 अप्रैल 2025 से हटा लिया गया है।

70. प्राथमिक सहकारी समितियों को अपने सदस्यों द्वारा उत्पादित पशु चारा और कपास के बीजों की आपूर्ति पर कटौती की अनुमति: वर्तमान में उन सहकारी समितियों को, जो अपने सदस्यों द्वारा उगाए गए या उत्पादित दूध, तिलहन, फल अथवा सब्जियों की आपूर्ति किसी संघीय सहकारी समिति तथा ऐसे समान कार्यकलाप से जुड़े अन्य संस्थाओं को करती हैं, उनके लाभ एवं आय पर कटौती की अनुमति प्रदान की जाती है। यह कटौती अब उनके सदस्यों द्वारा उत्पादित पशु आहार तथा कपास के बीज की आपूर्ति पर भी प्रदान की गई है। सदस्यों द्वारा उत्पादित पशु आहार तथा कपास के बीज की आपूर्ति से प्राप्त लाभ पर कटौती प्रदान करने से प्राथमिक सहकारी समितियों को

अपने कार्यकलापों का विविधीकरण करने के लिए प्रोत्साहन मिलेगा। इससे जमीनी स्तर पर मूल्य संवर्धन को बढ़ावा मिलेगा, किसान-सदस्यों की निविष्टि लागत में कमी आएगी तथा उनकी शुद्ध आय में वृद्धि और उन्हें बेहतर आजीविका सुरक्षा प्राप्त होगी।

71. नई कर व्यवस्था के अधीन अंतर-सहकारी समिति लाभांश में सदस्यों का आगे वितरित किए जाने की सीमा तक कटौती की अनुमति: पुरानी कर व्यवस्था के अंतर्गत एक सहकारी समिति को किसी अन्य सहकारी समिति से प्राप्त लाभांश पर कटौती की अनुमति थी। इसी प्रकार, नई कर व्यवस्था के अंतर्गत भी यह कटौती उस सीमा तक अनुमन्य की गई है, जिस सीमा तक लाभांश को आगे सदस्यों को वितरित किया जाता है। यह राहत सहकारी संरचना में दोहरे कराधान से बचाव करेगी।

72. दिनांक 31.01.2026 तक निवेश करने के संबंध में अधिसूचित राष्ट्रीय सहकारी परिसंघों द्वारा प्राप्त लाभांश में सदस्यों को आगे वितरित किए जाने की सीमा तक तीन वर्षों की अवधि के लिए कटौती: दिनांक 31.01.2026 तक किए गए निवेशों पर अधिसूचित राष्ट्रीय सहकारी परिसंघों को प्राप्त लाभांश पर, उसे आगे सदस्यों में वितरित किए जाने की सीमा तक, वर्ष 2028-29 तक तीन वर्षों की अवधि के लिए कटौती की अनुमति प्रदान की गई है। यह राहत सहकारी संरचना के भीतर दोहरे कराधान को रोकने में सहायक होगी।

73. बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 के अधीन पंजीकृत सहकारी समितियों को "सहकारी समिति" की परिभाषा में शामिल किया जाना: "बहु-राज्य सहकारी सोसाइटी अधिनियम, 2002" के अधीन पंजीकृत सहकारी समितियों को अधिनियम में "सहकारी समिति" की परिभाषा के अंतर्गत स्पष्ट रूप से शामिल किया गया है। इससे ऐसी सहकारी समितियां सुचारू रूप से कर लाभ और प्रोत्साहन प्राप्त कर सकेंगी, जिसके परिणामस्वरूप विभिन्न क्षेत्रों में प्रचालनरत बहुराज्य सहकारी समितियों का सशक्तीकरण होगा।

(घ) <u>सहकारी चीनी मिलों का पुनरुद्धार</u>

74. सहकारी चीनी मिलों को आयकर से राहत: सरकार ने एक स्पष्टीकरण जारी कर यह स्पष्ट किया है कि सहकारी चीनी मिलों को अप्रैल, 2016 से गन्ना किसानों को गन्ने के उच्चतर मूल्य का भुगतान करने पर उचित एवं लाभकारी मूल्य या राज्य सलाह मूल्य तक कोई अतिरिक्त कर नहीं देना पड़ेगा।

75. सहकारी चीनी मिलों के आयकर से संबंधित दशकों पुरानी लंबित मुद्दों का समाधान: सरकार ने अपने केंद्रीय बजट 2023-24 में यह प्रावधान किया है कि सहकारी चीनी समितियों को आकलन वर्ष 2016-17 से पूर्व की अवधि में गन्ना किसानों को किए गए भुगतानों को व्यय के रूप में दावा करने की अनुमति होगी जिससे उन्हें 46,000 करोड़ रुपये से भी अधिक की राहत मिलेगी।

76. सहकारी चीनी मिलों के सशक्तीकरण के लिए 10,000 करोड़ रुपये की ऋण योजना: सरकार ने एथेनॉल संयंत्र या कोजेनरेशन संयंत्र स्थापित करने या कार्यशील पूंजी के लिए या फिर तीनों प्रयोजनों के लिए एनसीडीसी के माध्यम से एक योजना आरंभ की है। मंत्रालय ने इस योजना के अधीन एनसीडीसी को 1000 करोड़ रुपये (वित्तीय वर्ष 2022-23 में 500 करोड़ रुपये और वित्तीय वर्ष 2024-25 में 500 करोड़ रुपये) जारी किए और एनसीडीसी ने 56 सहकारी चीनी मिलों को 10,005 करोड़ रुपये के ऋण संवितरित किए हैं।

77. एथेनॉल की खरीद में सहकारी चीनी मिलों को प्राथमिकता: भारत सरकार द्वारा एथेनॉल ब्लेंडिंग कार्यक्रम (ईबीपी) के अधीन एथेनॉल की खरीद में सहकारी चीनी मिलों को अब निजी कंपनियों के समरूप रखा गया है।

78. शीरा आधारित एथेनॉल संयंत्रों को मल्टी-फीड एथेनॉल संयंत्रों मे परिवर्तित करके सहकारी चीनी मिलों को सशक्त करना: सहकारिता मंत्रालय ने नेशनल फेडरेशन ऑफ कोऑपरेटिव शुगर फैक्ट्रीज़ लि. (NFCSFL) के परामर्श से सहकारी चीनी मिलों (CSMs) के मौजूदा

शीरा आधारित एथेनॉल संयंत्रों को मल्टी-फीड एथेनॉल संयंत्रों में परिवर्तित करने की पहल की है। सहकारी चीनी मिलें एथेनॉल उत्पादन संयंत्र स्थापित करके शीरा और शुगर सिरप से भी एथेनॉल का उत्पादन करती हैं। तथापि, एथेनॉल के उत्पादन के लिए कच्चे माल, अर्थात शीरा और शुगर सिरप की उपलब्धता कई कारणों से सीमित हैं, जैसे शुगर सिरप के डायवर्जन पर सरकारी नीति, एथेनॉल के उत्पादन के लिए B-heavy शीरा और गन्ना पेराई मौसम की अवधि तथा वर्षा पर निर्भर गन्ने की उपलब्धता, आदि। सीमित करने वाले इन कारकों के चलते एथेनॉल संयंत्र वाली सहकारी चीनी मिलें पूरे वर्ष अपनी पूर्ण क्षमता से कार्य नहीं कर पाती हैं। भारत सरकार ने एथेनॉल उत्पादन के लिए मक्का को प्राथमिकता दी है, इसलिए यह सहकारी चीनी मिलों के लिए उचित है कि वे अपने मौजूदा एथेनॉल उत्पादन संयंत्रों को मल्टी-फीड एथेनॉल उत्पादन संयंत्रों में बदलें जिससे वे मक्का को कच्चे माल के रूप में उपयोग करके एथेनॉल का उत्पादन कर सकें। जहां एनसीडीसी ने इस उद्देश्य हेतु ऋण प्रदान करने पर सहमति दी है वहीं खाद्य और सार्वजनिक वितरण विभाग (DFPD) ने विशेष रूप से सहकारी चीनी मिलों के लिए उनके ऋण पर 6% प्रति वर्ष या वास्तविक ब्याज का 50%, जो भी कम हो, की दर से 5 वर्षों की अवधि के लिए ब्याज अनुदान प्रदान करने की एक योजना शुरू की है। इसके अतिरिक्त, तेल विपणन कंपनियां (OMCs) सहकारी चीनी मिलों को पहली प्राथमिकता देंगे जो एथेनॉल प्रापण में ब्याज अनुदान योजना से लाभान्वित होंगी और एकल फीडस्टॉक से बहु-फीडस्टॉक की ओर रूपांतरित हो सकेंगी।

79. शीरा पर जीएसटी को 28% से घटाकर 5% किया गया: सरकार ने शीरा पर जीएसटी को 28% से घटाकर 5% करने का निर्णय लिया है जिससे सहकारी चीनी मिलें डिस्टिलरियों को उच्चतर दरों पर शीरा की बिक्री करके अपने सदस्यों के लिए अधिक लाभ अर्जित कर सकेंगे।

80. बंद सहकारी चीनी मिलों का पुनरुद्धार: गुजरात के तलाला, कोडिनार और वलसाड स्थित 3 बंद सहकारी चीनी मिलों के पुनरुद्धार एवं आधुनिकीकरण के लिए इंडियन पोटाश लिमिटेड (IPL)

ने लगभग ₹305 करोड़ का निवेश किया है तथा इन मिलों में पुनः कार्य शुरू करने की दिशा में उल्लेखनीय प्रगति की है। इंडियन पोटाश लिमिटेड ने इन मिलों पर स्थानीय सहकारी बैंकों के लगभग ₹300 करोड़ के बकाया ऋण का भुगतान किया जिसके फलस्वरूप राज्य एवं जिला स्तर के सहकारी बैंकों की वित्तीय स्थिति मजबूत हुई। इसके अतिरिक्त कर्मचारियों, विक्रेताओं, किसानों और सांविधिक निकायों के ₹40.09 करोड़ के लंबित बकायों का भी निपटान किया गया। गन्ना क्षेत्र के विस्तार तथा उत्पादकता बढ़ाने के लिए उन्नत गन्ना किस्मों को बढ़ावा दिया गया जिससे हजारों किसान और ग्रामीण अर्थव्यवस्था लाभान्वित हुए। गुजरात में इस मॉडल की सफलता के बाद, ओडिशा की बडंबा सहकारी चीनी मिल के पुनरुद्धार हेतु इंडियन पोटाश लिमिटेड (IPL) और ओडिशा सरकार के बीच लगभग ₹360 करोड़ के अनुमानित निवेश के साथ एक समझौता ज्ञापन (MoU) पर हस्ताक्षर किए जा चुके हैं।.

(ङ) <u>तीन नई राष्ट्र-स्तरीय बहुराज्य सहकारी समितियां</u>

81. प्रमाणित बीजों हेतु नई राष्ट्रीय बहु-राज्य सहकारी बीज समिति: सरकार ने बहु-राज्य सहकारी सोसाइटी अधिनियम, 2002 के अधीन भारतीय बीज सहकारी समिति लिमिटेड (BBSSL) नामक एक नई शीर्ष बहुराज्य सहकारी बीज समिति लिमिटेड की स्थापना की है जो एक अम्ब्रेला संगठन के रूप में कार्य करते हुए विभिन्न मंत्रालयों की योजनाओं एवं नीतियों का लाभ उठाकर पैक्स के माध्यम से बीजों की दोनों पीढ़ियों, अर्थात् बुनियादी और प्रमाणित बीजों के उत्पादन, परीक्षण, प्रमाणीकरण, प्रापण, प्रसंस्करण, भंडारण, ब्रांडिंग, लेबलिंग और पैकेजिंग पर विशेष ध्यान केंद्रित करेगी। BBSSL ने 19,407 किसानों की भागीदारी से 16,877 हेक्टेयर क्षेत्र में 15 फसलों के लिए 6,07,620 क्विंटल उन्नत बीजों का उत्पादन किया है। "भारत बीज" ब्रांड के अंतर्गत, BBSSL ने विभिन्न फसल किस्मों के 3,18,572 क्विंटल उन्नत बीजों का वितरण किया है। समिति ने बीज उत्पादन, विपणन तथा संबद्ध कार्यकलापों के प्रचालन के लिए 17 राज्यों में बीज लाइसेंस प्राप्त किए

हैं।

वित्तीय वर्ष 2025–26 के दौरान, BBSSL ने आठ रणनीतिक समझौता ज्ञापन (MoUs) एवं सहयोग व्यवस्थाएं में प्रवेश किया, जिनमें बीज क्षेत्र के अनुसंधान और विकास हेतु ICRISAT, सहकारिता-आधारित बीज आलू इकोसिस्टम को सुदृढ़ करने हेतु बनस डेयरी, पारंपरिक और स्वदेशी बीज किस्मों के संरक्षण, शुद्धीकरण, संवर्धन एवं प्रोत्साहन हेतु SSIAST तथा IRDF, संकर मक्का उत्पादन हेतु IARI–IIMaizeR, महिला किसान सशक्तीकरण हेतु FDRVC, तथा सहकारी और संस्थागत नेटवर्कों के माध्यम से बीज उत्पादन, विपणन एवं वितरण हेतु NSCL और NAFED के साथ समझौता ज्ञापन और सहयोग व्यवस्था शामिल हैं। BBSSL देश में सर्वाधिक सदस्यता वाली सहकारी समिति के रूप में भी उभरी है जिसमें वित्तीय वर्ष 2025–26 के दौरान 37,206 सदस्य सहकारी समितियाँ थीं, जो अभी बढ़कर 38,665 हो गई है।

82. जैविक खेती हेतु नई राष्ट्रीय बहु-राज्यीय सहकारी जैविक समिति: सरकार ने बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 के अधीन राष्ट्रीय सहकारी ऑर्गेनिक्स लिमिटेड (NCOL) नामक एक नई शीर्ष बहुराज्य सहकारी ऑर्गेनिक समिति की स्थापना की है जो एक अम्ब्रेला संगठन के रूप में कार्य करते हुए अपने सदस्य सहकारी समितियों, जिनमें पैक्स (PACS) और एफपीओ (FPOs) शामिल हैं, के माध्यम से जैविक उत्पादों के एकत्रीकरण, प्रमाणीकरण, परीक्षण, प्रापण, भंडारण, प्रसंस्करण, ब्रांडिंग, लेबलिंग, पैकेजिंग, लॉजिस्टिक सुविधाओं तथा विपणन के लिए संस्थागत सहायता प्रदान करती है। साथ ही, यह जैविक किसानों के लिए वित्तीय सहायता की व्यवस्था करने तथा जैविक उत्पादों के प्रचार एवं विकासात्मक गतिविधियों को भी सुगम बनाती है। अब तक 14,286 पैक्स/सहकारी समितियाँ NCOL की सदस्य बन चुकी हैं। NCOL ने अपने उत्पादों को “भारत ऑर्गेनिक्स” ब्रांड नाम के अंतर्गत लॉन्च किया है तथा अब तक 29 जैविक उत्पाद (अरहर दाल, भूरा चना, चना दाल, काबुली चना, मसूर मलका, मसूर टूटा, मसूर साबुत, मूंग धुली, मूंग

टूटा, मूंग साबुत, राजमा चित्रा, उड़द दाल, उड़द दाल गोटा (सफेद), उड़द दाल टूटा, उड़द दाल साबुत, आटा, गुड़ क्यूब, गुड़ पाउडर, ब्राउन शुगर, खांडसारी शुगर, बेसन, एप्पल साइडर विनेगर, काजू, अखरोट गिरी, कश्मीरी बादाम मामरा, पारंपरिक ब्राउन बासमती चावल, पारंपरिक सफेद बासमती चावल, मर्तबान में गुड़ क्यूब तथा भारत ऑर्गेनिक्स A2 देसी गाय का घी) दिल्ली-एनसीआर एवं बेंगलुरु में उपलब्ध हैं।

भारत ऑर्गेनिक्स के उत्पादों का मान्यता प्राप्त प्रयोगशालाओं में 245 से अधिक कीटनाशकों के लिए 100 प्रतिशत बैच परीक्षण किया जाता है। उपभोक्ताओं तक पहुँच को और अधिक सुदृढ़ करने के लिए, NCOL ने डायरेक्ट-टू-कंज्यूमर (D2C) पोर्टल एवं मोबाइल एप्लिकेशन लॉन्च किया है, जिसके माध्यम से देशभर के 20,000 से अधिक पिनकोड क्षेत्रों में उत्पादों की डिलीवरी संभव हुई है। NCOL ने अपने उत्पादों को Zepto, Blinkit, Swiggy, BigBasket तथा Amazon जैसे प्रमुख डिजिटल एवं क्विक-कॉमर्स प्लेटफॉर्मों पर भी सफलतापूर्वक उपलब्ध कराया है, जिससे उच्च-विकास वाले उपभोक्ता वर्गों तक पहुँच सुनिश्चित हुई है।

83. निर्यात को बढ़ावा देने हेतु नई राष्ट्रीय बहुराज्य सहकारी निर्यात समिति: सरकार ने बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 के अधीन एक नई शीर्ष बहुराज्य सहकारी निर्यात समिति, अर्थात् राष्ट्रीय सहकारी निर्यात लिमिटेड (NCEL) की स्थापना एक अम्ब्रेला संगठन के रूप में की है जो भारतीय सहकारी क्षेत्र में उपलब्ध अधिशेष उत्पादों एवं सेवाओं का देश की भौगोलिक सीमाओं से परे व्यापक बाजारों तक पहुंच बनाकर निर्यात करने पर अपना ध्यान केंद्रित करेगा, जिससे वैश्विक स्तर पर भारतीय सहकारी उत्पादों/सेवाओं की मांग बढ़े तथा इनके लिए सर्वोत्तम संभव मूल्य प्राप्त हो सके। यह प्रापण, भंडारण, प्रसंस्करण, विपणन, ब्रांडिंग, लेबलिंग, पैकेजिंग, प्रमाणीकरण, अनुसंधान और विकास, आदि सहित विभिन्न कार्यकलापों तथा सहकारी समितियों द्वारा उत्पादित सभी प्रकार की वस्तुओं एवं सेवाओं के व्यापार के माध्यम से निर्यात को प्रोत्साहित करेगी। अब तक

16,408 पैक्स/सहकारी समितियां NCEL की सदस्य बन चुकी हैं। NCEL द्वारा अब तक 38 देशों को चावल, गेहूं, मक्का, चीनी, प्याज, जीरा आदि 54 कृषि जिंसों का लगभग 15.40 लाख मीट्रिक टन निर्यात किया गया है, जिसका कुल मूल्य 6,341 करोड़ रुपये है। वित्तीय वर्ष 2023-24 और 2024-25 के दौरान NCEL द्वारा अपनी सदस्य सहकारी समितियों को 20% लाभांश प्रदान किया गया है।

84. बीज अनुसंधान केंद्र (BAK) की स्थापना: माननीय गृह एवं सहकारिता मंत्री ने दिनांक 6 अप्रैल 2025 को कलोल, गुजरात में एक अत्याधुनिक बीज अनुसंधान केंद्र की आधारशिला रखी। यह "बीज अनुसंधान केंद्र" किसानों की आर्थिक समृद्धि को बढ़ाने में एक महत्वपूर्ण भूमिका निभाने के साथ-साथ कृषि क्षेत्र में नवाचार और समावेशी विकास को सक्रिय रूप से प्रोत्साहित करेगा। इंटरनेशनल क्रॉप्स रिसर्च इंस्टीट्यूट फॉर द सेमी-एरिड ट्रॉपिक्स (ICRISAT), इंडियन फार्मर्स फर्टिलाइजर कोऑपरेटिव लिमिटेड (इफको), और भारतीय बीज सहकारी समिति लिमिटेड (BBSSL) ने दिनांक 3 जून 2025 को इस केंद्र की स्थापना के लिए एक त्रिपक्षीय सेवा समझौते पर औपचारिक रूप से हस्ताक्षर किए हैं

85. केले के लिए टिश्यू कल्चर सुविधाएं स्थापित करने की पहल: केले की वर्षभर उपलब्धता, किफायत, स्वाद, पोषण मूल्य और औषधीय गुणों के कारण इसकी देश और विदेश, दोनों में उच्च मांग है और इसके निर्यात की भी अपार संभावनाएं हैं। भारतीय बीज सहकारी समिति लिमिटेड (BBSSL) ने आंध्र प्रदेश, महाराष्ट्र और उत्तर प्रदेश राज्यों में केले के लिए टिश्यू कल्चर सुविधा (TCF) स्थापित करने का निर्णय लिया है। इन सुविधाओं के माध्यम से, बीबीएसएसएल 'true to the type' मातृ पौधों का अनुरक्षण करेगा, टिश्यू कल्चर से तैयार केले के पौधे/रोपण सामग्री का उत्पादन करेगा, और किसानों को 100% रोगमुक्त पौधे/रोपण सामग्री वितरित करेगा। इससे किसानों को उच्च गुणवत्ता वाली रोपण सामग्री की उपलब्धता सुनिश्चित होगी और उनकी आय में संधारणीय वृद्धि होगी।

86. आलू के लिए टिश्यू कल्चर सुविधाएं स्थापित करने की पहल: भारतीय बीज सहकारी

समिति लिमिटेडऔर बनस डेयरी के बीच गुजरात और उत्तर प्रदेश में आलू के टिश्यू कल्चर को प्रोत्साहित करने के लिए समझौता ज्ञापन पर हस्ताक्षर किए गए हैं।

87. पारंपरिक प्राकृतिक बीजों के संरक्षण और संवर्धन की पहल: रसायन-मुक्त भारतीय पारंपरिक प्राकृतिक खेती के प्रति किसानों की बढ़ती रुचि के चलते पारंपरिक प्राकृतिक बीजों की मांग में संभावित रूप से वृद्धि होगी। अतः, इन बीजों के संरक्षण, पुनरुत्पादन और संवर्धन के लिए समन्वित प्रयास की आवश्यकता है । "भारतीय बीज सहकारी समिति लिमिटेड (BBSSL)" ने खाद्यान्न, सब्जियों, फलों, आदि के बीजों तक सीमित न रहते हुए देशी पौधों की किस्मों के प्राकृतिक बीजों की पहचान करने और उनके संरक्षण, संवर्धन, प्रजनन, उत्पादन, वितरण, प्रोत्साहन तथा इससे संबंधित सभी प्रकार के कार्यकलापों के लिए एक प्रणाली विकसित करने की पहल की है । प्राकृतिक स्वदेशी बीजों के प्रोत्साहन के क्षेत्र में कार्यरत राज्य सरकारों एवं तकनीकी संस्थानों से अनुरोध किया गया है कि वे इस महत्वपूर्ण कार्य को राष्ट्रीय स्तर पर आगे बढ़ाने हेतु BBSSL को हर संभव प्रशासनिक, संस्थागत और तकनीकी सहयोग प्रदान करें।

(च) <u>सहकारी समितियों में क्षमता निर्माण</u>

88. सहकारी विश्वविद्यालय की स्थापना: सहकारिता मंत्रालय ने इंस्टीट्यूट ऑफ रूरल मैनेजमेंट आणंद (इरमा) को परिवर्तित करके सहकारी क्षेत्र में "त्रिभुवन" सहकारी यूनिवर्सिटी (टीएसयू) नामक राष्ट्रीय स्तर के एक विश्वविद्यालय की स्थापना की है। इसे संसद के अधिनियम द्वारा राष्ट्रीय महत्व के संस्थान के रूप में स्थापित एवं घोषित किया गया है।

इस संबंध में, "त्रिभुवन" सहकारी यूनिवर्सिटी विधेयक, 2025 को लोकसभा तथा राज्यसभा में क्रमश: 26 मार्च 2025 और 1 अप्रैल 2025 को पारित किया गया था। इसके अलावा, अधिनियम के प्रवृत्त होने और विश्वविद्यालय की स्थापना हेतु राजपत्र अधिसूचना दिनांक 4 अप्रैल, 2025 को जारी की गई जिसके अनुसार विश्वविद्यालय की स्थापना 6 अप्रैल, 2025 से प्रभावी मानी गई।

चूंकि, इस विश्वविद्यालय की स्थापना एक तत्कालीन संस्थान को परिवर्तित करके की गई थी, अतः यह तत्काल प्रभाव से कार्यशील हो गया है। इसके अलावा, अतिरिक्त अवसंरचना निर्माण के लिए गुजरात सरकार द्वारा 50 वर्षों के पट्टे पर भूमि भी आबंटित कर दी गई है और दिनांक 5 जुलाई, 2025 को विश्वविद्यालय के नए भवन का शिलान्यास भी कर दिया गया है।

इसके अलावा, दिनांक 12.06.2026 को विश्वविद्यालय के नियमित कुलपति को नियुक्त किया गया है। विश्वविद्यालय के नियमित वित्त अधिकारी और कुलसचिव की भी नियुक्ति क्रमश: दिनांक 27.02.2026 और 15.04.2026 को की जा चुकी है। विश्वविद्यालय के शासी बोर्ड और कार्यकारी परिषद का गठन भी कर दिया गया है और विश्वविद्यालय के परिनियम मंत्रालय द्वारा अधिसूचित कर दिए गए हैं। इसके अलावा, टीएसयू द्वारा यूनिवर्सिटी के अध्यादेश भी अधिसूचित कर दिए गए हैं।

89. "त्रिभुवन" सहकारी यूनिवर्सिटी (TSU) द्वारा नए पाठ्यक्रमों की शुरूआत और संबद्धता: "त्रिभुवन" सहकारी यूनिवर्सिटी ने वर्ष 2025-26 शैक्षणिक वर्ष के दौरान तीन नए एमबीए कार्यक्रमों (कृषि व्यवसाय प्रबंधन, सहकारी प्रबंधन तथा सहकारी बैंकिंग और वित्त) की शुरूआत की है।

इसके अलावा, इस विश्वविद्यालय ने तीन बाह्य कैंपस शुरू किए हैं। वर्तमान शैक्षणिक वर्ष 2026-27 से इन कैंपसों में एमबीए (विकास प्रबंधन और सहकारिता) कार्यक्रम प्रदान किया जाएगा। इन कैंपसों को ब्योरा निम्नानुसार है:

- भुवनेश्वर, ओडिशा
- गांधीनगर, गुजरात
- गडग, कर्नाटक

इस विश्वविद्यालय से संबद्धता के संबंध में वैकुंठ मेहता राष्ट्रीय सहकारी प्रबंध संस्थान (वैमनीकॉम),

पुणे सहित 16 संस्थानों को संबद्ध किया गया है।

90. अध्ययन बोर्ड और अध्ययन उप-बोर्ड: त्रिभुवन सहकारी विश्वविद्यालय तथा राष्ट्रीय सहकारिता नीति, 2025 के अनुरूप पाठ्यक्रमों के मानकीकरण एवं आवधिक समीक्षा हेतु मुख्यालय स्तर पर एक अध्ययन बोर्ड तथा संस्थान स्तर पर अध्ययन उप-बोर्डों की परिकल्पना की गई है। इस पहल का लक्ष्य पाठ्यक्रम में एकरूपता सुनिश्चित करना, शैक्षणिक गुणवत्ता को सुदृढ़ करना तथा विभिन्न राज्यों में स्थित राष्ट्रीय सहकारी प्रशिक्षण परिषद के सभी संस्थानों के विद्यार्थियों के लिए समान अधिगम परिणामों को प्रोत्साहित करना है।

तदनुसार, सहकारिता मंत्रालय के अपर सचिव (सीटीपी) की अध्यक्षता में फरवरी, 2026 में मुख्यालय स्तर पर अध्ययन बोर्ड का गठन किया गया। इसके साथ ही, एनसीसीटी के सभी संस्थानों द्वारा अपने-अपने स्तर पर अध्ययन उप-बोर्डों का भी गठन किया गया है।

91. एक लाख पैक्स सचिवों का प्रशिक्षण और प्रशिक्षकों का प्रशिक्षण (टीओटी) कार्यक्रम: सहकारिता मंत्रालय के निर्देशानुसार, राष्ट्रीय सहकारी प्रशिक्षण परिषद द्वारा एक लाख प्राथमिक कृषि क्रेडिट समितियों के सचिवों के क्षमता निर्माण हेतु एक व्यापक प्रशिक्षण मॉड्यूल विकसित किया गया है। इस पहल का उद्देश्य पैक्स के सचिवों को आवश्यक प्रबंधकीय एवं प्रशासनिक दक्षताओं से सुसज्जित करना है, जिससे वे अपने दायित्वों का प्रभावी ढंग से निर्वहन कर सकें, व्यावसायिक कार्यकलापों में विविधीकरण को प्रोत्साहित कर सकें तथा आंतरिक नियंत्रण प्रणालियों को सुदृढ़ बना सकें।

इस उद्देश्य की प्राप्ति हेतु विस्तृत प्रशिक्षण मॉड्यूल एवं अध्ययन सामग्री तैयार की गई है। कार्यक्रम के प्रभावी कार्यान्वयन के लिए दिनांक 24-25 मार्च, 2026 को पुणे स्थित वैकुंठ मेहता राष्ट्रीय सहकारी प्रबंध संस्थान (वैमनीकॉम) में राष्ट्रीय स्तर के 'प्रशिक्षकों का प्रशिक्षण' (ToT) कार्यक्रम का आयोजन किया गया, जिसमें एनसीसीटी के विभिन्न संस्थानों के 43 संकाय सदस्यों को

मास्टर प्रशिक्षक के रूप में प्रशिक्षित किया गया। तदोपरांत, वित्तीय वर्ष 2026-27 के दौरान जिला स्तर पर पैक्स सचिवों के लिए प्रशिक्षण कार्यक्रम आयोजित किए जाने प्रस्तावित हैं

92. iGOT कर्मयोगी पोर्टल पर ई-लर्निंग पाठ्यक्रमों का विकास: सहकारिता मंत्रालय के निदेशानुसार, राष्ट्रीय सहकारी प्रशिक्षण परिषद द्वारा iGOT कर्मयोगी पोर्टल पर अपलोड किए जाने हेतु 12 पाठ्यक्रम चिह्नित कर प्रस्तावित किया गया है। इनमें से 7 पाठ्यक्रमों को iGOT कर्मयोगी द्वारा सामग्री विकास हेतु अनुमोदित किया गया है। तदनुसार, एनसीसीटी ने अपने विभिन्न संस्थानों के विषय-विशेषज्ञों के माध्यम से अनुमोदित पाठ्यक्रमों की विषय-वस्तु विकसित की। विकसित सामग्री को वीडियो-आधारित ई-लर्निंग पाठ्यक्रमों में रूपांतरित किए जाने हेतु iGOT कर्मयोगी द्वारा सूचीबद्ध एजेंसियों को दिया गया है। जून, 2026 माह के दौरान, सभी 7 पाठ्यक्रमों को iGOT कर्मयोगी पोर्टल पर उपलब्ध और लाइव करा दिया गया है।

93. एनसीसीटी में ई-ऑफिस प्रणाली का कार्यान्वयन : राष्ट्रीय सहकारी प्रशिक्षण परिषद मुख्यालय तथा इसके सभी प्रशिक्षण संस्थानों में VPN कनेक्टिविटी के माध्यम से ई-ऑफिस प्रणाली के सफलतापूर्वक कार्यान्वित किया गया है जिससे निर्बाध, पारदर्शी एवं कागजरहित निष्पादन सुनिश्चित हुआ है। ई-ऑफिस प्रणाली के सुचारु क्रार्यान्वयन एवं प्रभावी उपयोग को सुनिश्चित करने हेतु सभी संस्थानों के अधिकारियों एवं कर्मचारियों के लिए वीडियो कॉन्फ्रेंसिंग के माध्यम से क्षमता निर्माण एवं प्रशिक्षण कार्यक्रम आयोजित किए गए। प्रशासन प्रभाग द्वारा प्रणाली का निर्बाध कार्यकरण सुनिश्चित करने के लिए प्रचालनात्मक एवं तकनीकी समस्याओं का सक्रियतापूर्वक समाधान किया जा रहा है।

94. सहकारिता मंत्रालय ने एग्रीकल्चरल फाइनेंस कॉरपोरेशन (AFC) इंडिया लि. के माध्यम से नेशनल लेबर कोऑपरेटिव फेडरेशन (NLCF) पर एक व्यापक राष्ट्र-स्तरीय अध्ययन पूरा किया है जिसके द्वारा NLCF को बेहतर अवसंरचना, विविध सेवाओं और मजबूत प्रशिक्षण पहलों के साथ एक

व्यवसाय-चालित इकाई के रूप में स्थापित करने की रणनीतिक सिफारिशें की है।

95. मंत्रालय ने अपने द्वारा किए गए उपायों की प्रभावशीलता का मूल्यांकन करने के लिए एक प्रभाव मूल्यांकन अध्ययन पूरा कर लिया है, जिससे लिनाक के माध्यम से सहकारी क्षेत्र की मजबूती और समावेशिता को और बढ़ाने के लिए कार्रवाई योग्य अंतर्दृष्टि उत्पन्न होगी।

96. सहकारिता मंत्रालय ने अमृत काल (2022-2047) के दौरान भारतीय राष्ट्रीय सहकारी संघ की विकास क्षमता का आकलन करने के लिए एक रणनीतिक अध्ययन शुरू करवाया है जिसे एग्रीकल्चरल फाइनेंस कॉरपोरेशन (AFC) इंडिया लि. द्वारा संचालित किया जाएगा। इस अध्ययन का लक्ष्य बहुराज्य सहकारी सोसाइटी अधिनियम की धारा 24 का अनुपालन सुनिश्चित करना, सहकारी शिक्षा का आधुनिकीकरण करना, 25 वर्षीय विकास रोडमैप तैयार करना और एनसीयूआई के शासन, आउटरीच, प्रशिक्षण अवसंरचना और सहकारी क्षेत्र के देशव्यापी विकास में उसकी भूमिका को मज़बूत करना है।

97. सहकारिता मंत्रालय ने अमृत काल (2022-2047) के दौरान नेशनल फेडरेशन ऑफ फिशर्स कोऑपरेटिव्स लिमिटेड (FISHCOPFED) के व्यवसाय विकास को बढ़ावा देने के लिए AFC इंडिया लि. के माध्यम से एक राष्ट्रीय अध्ययन शुरू किया है। इसका लक्ष्य विविधीकरण, शासन सुधार, डिजिटल पहुंच और सहकारी सशक्तीकरण के माध्यम से 25% की वृद्धि प्राप्त करना है। छह राज्यों और हितधारकों के विभिन्न स्तरों को शामिल करते हुए यह अध्ययन मात्स्यिकी सहकारी समितियों के आधुनिकीकरण और देश भर में उनके सामाजिक-आर्थिक प्रभाव को बढ़ाने के लिए रणनीतिक योजनाएं तैयार करेगा।

98. भारत में सहकारिता पर विशेष मॉड्यूल: सहकारिता मंत्रालय, शिक्षा मंत्रालय और राष्ट्रीय शैक्षिक अनुसंधान और प्रशिक्षण परिषद् (एनसीईआरटी) के समन्वय से राष्ट्रीय सहकारी प्रशिक्षण परिषद ने माध्यमिक स्तर के स्कूली छात्रों के लिए सहकारिता पर एक विशेष मॉड्यूल तैयार किया है

जिसे माननीय केंद्रीय गृह एवं सहकारिता मंत्री द्वारा दिनांक 5 जुलाई, 2025 को लॉन्च किया गया। इस पहल का लक्ष्य छात्रों को सहकारी समितियों की राष्ट्र निर्माण में भूमिका के प्रति जागरूक करना है। यह छात्रों को सहकारिता क्षेत्र को करियर के एक विकल्प के रूप में अपनाने के लिए प्रेरित करता है। छात्रों के लिए यह मॉड्यूल एनसीईआरटी की वेबसाइट पर उपलब्ध है।

99. विद्यालयों में सहकारी समितियां: एनसीसीटी द्वारा, सहकारिता मंत्रालय के निर्देशानुसार किए गए प्रयासों के परिणामस्वरूप, एनसीईआरटी ने कक्षा VI के स्कूली पाठ्यक्रम में सहकारिता पर एक अध्याय शामिल किया है, जिससे विद्यार्थियों को सहकारिता आंदोलन के बारे में संक्षिप्त जानकारी प्राप्त हो सकेगी। सहकारिता मंत्रालय के निर्देशानुसार, एनसीसीटी ने कक्षा VI से X तक के विद्यार्थियों के लिए एनईपी के अनुरूप, आयु-उपयुक्त एवं क्षेत्र-विशिष्ट सहकारिता पर विशेष मॉड्यूल विकसित करने हेतु एक समिति का गठन किया है। डेयरी एवं मत्स्य क्षेत्र पर प्रारूप मॉड्यूल तैयार कर एनसीईआरटी को परीक्षण/सत्यापन हेतु भेजे जा चुके हैं। पीएसीएस, हथकरघा एवं हस्तशिल्प तथा आवास पर तीन मॉड्यूल तैयार किए जा रहे हैं।

100. वित्त का सशक्तीकरण: सहकारिता मंत्रालय द्वारा एनसीसीटी हेतु एक नया ऑब्जेक्ट शीर्ष 'सहायता अनुदान सामान्य' खोला गया है जिससे एनसीसीटी, सहकारिता को सशक्त करने के अपने मिशन को पूरा करने के लिए सहकारी प्रशिक्षण एवं शिक्षा संबंधी महत्वपूर्ण कार्यों को निरंतरतापूर्वक कर सकेगा। पूर्व में प्रशिक्षण प्रयोजन हेतु अधिकांश निधि प्रशिक्षण और विकास फंड (TDF), जो मूलतः भवन मरम्मत एवं अवसंरचना विकास के लिए है, से ली जाती थी। चूंकि, यह लंबे समय तक व्यवहार्य नहीं था अतः, नए शीर्ष के खोले जाने से टीडीएफ पर दबाव कम होगा और वह अपने मूल उद्देश्य में प्रयुक्त होने के लिए उपलब्ध रहेगा।

वित्तीय वर्ष 2025-26 के दौरान, सहकारिता मंत्रालय द्वारा एनसीसीटी को सहायता अनुदान (सामान्य) के अंतर्गत एक पृथक शीर्ष आबंटित किया गया था। इसके अलावा, सार्वजनिक वित्तीय

प्रबंधन प्रणाली (PFMS) को देश भर में एनसीसीटी के सभी प्रशिक्षण संस्थानों में पूर्णत: लागू किया गया है जिससे वित्तीय पारदर्शिता, दक्षता और निधि उपयोग की रियल-टाइम निगरानी सुनिश्चित होती है।

101. एनसीसीटी के प्रत्येक संस्थान के लिए भवन अवसंरचना विकास कार्यों की समयबद्धता सुनिश्चित करने हेतु भवन उप-समिति का गठन किया गया है

102. प्रशिक्षण विकास फंड/भवन फंड का उपयोग: विभिन्न संस्थानों को उनके प्रशिक्षण विकास फंड/भवन फंड का उपयोग भवन अवसंरचना की मरम्मत/नवीनीकरण तथा अचल संपत्तियों (कार्यालय उपस्करों, आदि) की खरीद करने की स्वीकृति प्रदान की गई है।

103. वैकुंठ मेहता राष्ट्रीय सहकारी प्रबंध संस्थान (वैमनीकॉम), पुणे के मौजूदा अवसंरचना में एक नया तीन मंजिला अंतरराष्ट्रीय छात्रावास भवन शामिल किया गया है, जिसमें प्रतिभागियों के लिए 50 ट्विन-शेयरिंग कमरे एवं 3 वीआईपी सुइट्स हैं। छात्रावास में रसोईघर, भोजन कक्ष, वाचनालय, 50 सीटों का क्लास, चर्चा कक्ष, व्यायामशाला तथा कार्यालय कक्ष भी हैं। यह भवन सहकारिता मंत्रालय, भारत सरकार से प्राप्त ₹30 करोड़ की पूंजी अनुदान से निर्मित किया गया है।

104. नए पाठ्यक्रम: वैमनीकॉम द्वारा शैक्षणिक सत्र 2025 के लिए AICTE, नई दिल्ली से संबद्ध पीजीडीएम- सहकारिता के एक नए कार्यक्रम की शुरूआत की गई है जिसमें 30 विद्यार्थियों की प्रवेश क्षमता है

105. पायलट परियोजना – पैक्स हेतु समग्र प्रशिक्षण: पैक्स के सदस्यों, निदेशक मंडल, मुख्य कार्यकारी अधिकारियों/सचिवों को प्रशिक्षण प्रदान करने के लिए चार राज्यों के चार जिलों, अर्थात ऊना (हिमाचल प्रदेश), जोधपुर (राजस्थान), संबलपुर (ओडिशा) और थेनी (तमिलनाडु) में एक पायलट परियोजना चलाई गई । इस प्रशिक्षण में सहकारी समितियों की अवधारणाएं एवं लाभ, उपर्युक्त वर्णित सहकारी कार्मिकों की श्रेणियों की भूमिकाएं एवं उत्तरदायित्व, आदर्श उपविधियों के

साथ व्यवसाय विविधीकरण के अवसर, इत्यादि जैसे विषय शामिल किए गए। इस परियोजना के अधीन 4 राज्यों में 284 पैक्स से संबंधित कुल 85,219 प्रतिभागियों को प्रशिक्षित किया गया। इन प्रशिक्षणों के फोटो और सामग्री को सभी सोशल मीडिया प्लेटफॉर्म्स पर डालकर इसका व्यापक प्रचार-प्रसार किया गया।

106. सीएससी पोर्टल पर पैक्स के लिए प्रशिक्षण कार्यक्रम: एनसीसीटी ने सीएससी ई-गवर्नेंस सर्विसेज इंडिया लिमिटेड के सहयोग से सीएससी पोर्टल पर ऑनबोर्ड हुए पैक्स के लिए प्रशिक्षण कार्यक्रम आयोजित किए। इन प्रशिक्षण कार्यक्रमों का उद्देश्य 30,000 पैक्स के सचिवों/कंप्यूटर ऑपरेटरों को सीएससी पोर्टल की 300 सेवाओं के माध्यम से प्राथमिक कृषि सहकारी समितियों के व्यावसायिक कार्यकलापों में विविधता लाने के लिए प्रशिक्षित करना था। इसके तहत कुल 649 कार्यक्रम संचालित किए गए और 25 राज्यों के 564 जिलों से आए 30271 पैक्स प्रतिभागियों को प्रशिक्षित किया गया

सचिव, सहकारिता मंत्रालय की हालिया बैठक में यह निर्णय लिया गया कि पहले से ऑनबोर्ड हुए 9007 पैक्स को सक्रिय करने के लिए एनसीसीटी के सहयोग से सीएससी एक अन्य प्रशिक्षण कार्यक्रम कराने के साथ-साथ 15,548 पैक्स को सीएससी पोर्टल पर ऑनबोर्ड कराने के लिए भी प्रशिक्षण कराएगा। यह पहल सीएससी के साथ विचार-विमर्श के चरण पर है, पैक्स की पहचान की जा रही है तथा सीएससी के परामर्श से प्रशिक्षण कार्यक्रमों के अन्य तौर-तरीकों पर कार्रवाई की जा रही है।

107. नवस्थापित बहुउद्देशीय सहकारी समितियों के लिए प्रशिक्षण कार्यक्रम: सहकारिता मंत्रालय के अनुमोदन से एनसीसीटी ने दिनांक 27.06.2025 से प्रत्येक नवस्थापित बहुउद्देश्यीय प्राथमिक कृषि सहकारी समिति (एमपैक्स) के पांच कार्मिकों के लिए क्षमता निर्माण प्रशिक्षण कार्यक्रम शुरू किए हैं।

दिनांक 31.03.2026 के अनुसार एनसीसीटी के संस्थानों द्वारा 254 प्रशिक्षण कार्यक्रम संचालित किए गए हैं जिनमें 17 राज्यों के 203 जिलों में 2,502 से अधिक पैक्स के 11,399 प्रतिभागियों को शामिल किया गया है जो देश भर में इसकी व्यापक पहुंच और प्रभावी कार्यान्वयन को दर्शाता है।

इसी क्रम में, वर्तमान वर्ष 2026-27 के दौरान, एनसीसीटी के संस्थान एमपैक्स के 12500 प्रतिभागियों को प्रशिक्षित करने के लिए 250 से भी अधिक कार्यक्रम संचालित करने जा रहे हैं।

108. प्रधानमंत्री फसल बीमा योजना (PMFBY)/रिस्ट्रक्चर्ड वेदर-बेस्ड क्रॉप इंश्योरेंस स्कीम (RWBCIS) के अधीन क्षमता निर्माण और प्रशिक्षण कार्यक्रम: राष्ट्रीय सहकारी प्रशिक्षण परिषद (एनसीसीटी), सहकारिता मंत्रालय तथा फसल बीमा प्रभाग, कृषि और किसान कल्याण विभाग के बीच एक समझौता ज्ञापन हस्ताक्षरित किया गया है। इस समझौता ज्ञापन के अंतर्गत प्रधानमंत्री फसल बीमा योजना (PMFBY)/रिस्ट्रक्चर्ड वेदर-बेस्ड क्रॉप इंश्योरेंस स्कीम (RWBCIS) की योजनाओं के अधीन प्राथमिक कृषि क्रेडिट समितियों (पैक्स) के 10,000 प्रतिभागियों को प्रशिक्षित करने के लिए 200 प्रशिक्षण कार्यक्रमों को चरणबद्ध कार्यान्वयन हेतु अनुमोदिन किया गया है। चरण-1 में 11 राज्यों, यथा छत्तीगढ़, हरियाणा, हिमाचल प्रदेश, केरल, मध्य प्रदेश, महाराष्ट्र, ओडिशा, राजस्थान, तमिलनाडु, उत्तर प्रदेश और उत्तराखंड में कार्यान्यवन प्रस्तावित है।

109. शैक्षणिक जर्नल का प्रकाशन – आरआईसीएम, चंडीगढ़ द्वारा सहकारिता एवं सामाजिक विज्ञान के क्षेत्र में अनुसंधान और ज्ञान प्रसार को बढ़ावा देने के लिए 'सहकारिता अनुसंधान – एक बहुविषयक सामाज विज्ञान जर्नल' शीर्षक से एक द्विवार्षिक समकक्ष-समीक्षित जर्नल का प्रकाशन किया गया है।

इस जर्नल का प्रथम संस्करण अप्रैल, 2025 में जारी किया गया। जर्नल का द्वितीय संस्करण दिसंबर, 2025 में जारी होगा

110. पीजीडीएम-एबीएम कार्यक्रम का पुन:प्रारंभ – आरआईसीएम, चंडीगढ़ द्वारा एआईसीटीई

द्वारा विधिवत अनुमोदित स्नातकोत्तर प्रबंध डिप्लोमा– कृषि व्यवसाय प्रबंधन (पीजीडीएम-एबीएम) कार्यक्रम को पुनः प्रारंभ करने की पहल की गई है।

(छ) <u>सुगम व्यवसाय' के लिए सूचना प्रौद्योगिकी का प्रयोग</u>

111. केंद्रीय पंजीयक के कार्यालय का कंप्यूटरीकरण : पंजीकरण प्रक्रिया को व्यवस्थित करने, उपविधियों में संशोधन और अन्य सेवा अनुरोधों की समयबद्ध प्रोसेसिंग के लिए बहुराज्य सहकारी समितियों के लिए डिजिटल परितंत्र के निर्माण हेतु केंद्रीय पंजीयक के कार्यालय को कंप्यूटरीकृत किया गया है

112. राज्यों/संघ राज्यक्षेत्रों में सहकारी समितियों के पंजीयक कार्यलयों के कंप्यूटरीकरण की योजना: मंत्रालय द्वारा दिनांक 30.01.2024 को वर्ष 2023-24 से तीन वर्षों के लिए ₹94.59 करोड़ के बजटीय परिव्यय से राज्यों/संघ राज्यक्षेत्रों में सहकारी समितियों के पंजीयक के कार्यालयों के कंप्यूटरीकरण की एक केंद्रीय प्रायोजित परियोजना लॉन्च की है। यह मंत्रालय की "आईटी इंटरवेंशंस के माध्यम से सहकारी समितियों के सशक्तीकरण" की अंब्रेला योजना का हिस्सा है। इस परियोजना का लक्ष्य सहकारी समितियों के लिए सुगम व्यवसाय में वृद्धि करना और सभी राज्यों/संघ राज्यक्षेत्रों में सहकारी समितियों तथा आरसीएस कार्यालयों के बीच पारदर्शी, कागज़रहित और डिजिटल परितंत्र का सृजन करना है। परियोजना के अधीन राज्यों/संघ राज्यक्षेत्रों को हार्डवेयर प्रापण, सॉफ्टवेयर विकास, रखरखाव एवं उन्नयन, आदि के लिए अनुदान प्रदान किया जा रहा है। इस योजना के अधीन विकसित किया जाने वाला सॉफ्टवेयर संबंधित राज्यों/संघ राज्यक्षेत्रों के सहकारिता अधिनियमों के अनुरूप होगा। वित्तीय वर्ष 2023-24, 2024-25, 2025-26 और वित्तीय वर्ष 2026-27 (15 जुलाई, 2026 तक) के दौरान, कुल 35 राज्यों/संघ राज्यक्षेत्रों ने अपने प्रस्ताव प्रस्तुत किए हैं तथा राज्यों/संघ राज्यक्षेत्रों को भारत सरकार के हिस्से के रूप ₹43.21 करोड़ की राशि जारी की गई है।

113. कृषि और ग्रामीण विकास बैंकों (ARDBs) का कंप्यूटरीकरण: दीर्घकालिक सहकारी ऋण

संरचना को सुदृढ़ करने के लिए सरकार द्वारा 13 राज्यों/संघ राज्यक्षेत्रों में फैले कृषि और ग्रामीण विकास बैंकों (एआरडीबी) की 1,867 इकाइयों के कंप्यूटरीकरण की परियोजना को अनुमोदित किया गया है। नाबार्ड इस परियोजना की कार्यान्वयन एजेंसी है। अब तक 10 राज्यों/संघ राज्यक्षेत्रों से प्रस्ताव प्राप्त हुए हैं जिसमें 1422 इकाइयों को मंजूरी दी गई है। इसके अलावा, हार्डवेयर प्रापण, डिजिटलीकरण और सपोर्ट सिस्टम स्थापित करने के लिए वित्तीय वर्ष 2023-24, वित्तीय वर्ष 2024-25, वित्तीय वर्ष 2025-26 और वित्तीय वर्ष 2026-27 में 10 राज्यों/संघ राज्यक्षेत्रों को भारत सरकार के हिस्से के रूप में 16.74 करोड़ रुपये जारी किए गए हैं।

(ज) <u>राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) द्वारा उठाए गए कदम</u>

114. ऋण संवितरण में वृद्धि: एनसीडीसी द्वारा वित्तीय सहायता का संवितरण वित्तीय वर्ष 2020-21 में ₹24,733.20 करोड़ से लगभग चार गुना बढ़कर वित्तीय वर्ष 2024-25 में ₹95,182.84 करोड़ हो गया है। एनसीडीसी ने इन चार वर्षों के दौरान संवितरण में 40% से अधिक चक्रवृद्धि वार्षिक वृद्धि दर (CAGR) हासिल की है। वित्तीय वर्ष 2025-26 के दौरान, एनसीडीसी ने 1,55,347.21 करोड़ रुपये स्वीकृत किए और 1,27,596.28 करोड़ रुपये का संवितरण किया है।

115. फ्लोटिंग ब्याज दर की शुरुआत: एनसीडीसी ने वित्तीय प्रणाली में एक उल्लेखनीय कदम उठाते हुए फ्लोटिंग ब्याज दर की शुरुआत की है। इससे सावधि ऋण की ब्याज दर में लगभग 2% की कमी आई है। फ्लोटिंग ब्याज दर से तात्पर्य है कि यह ब्याज दर, बाजार के हालात और अन्य वित्तीय कारकों के आधार पर बदलती रहती है, जिससे उधार लेने वालों को कम ब्याज दर का लाभ मिलता है।

116. डिफरेंशियल दर अपनाना: एनसीडीसी ने डिफरेंशियल दर प्रणाली को अपनाया है जिसके तहत विभिन्न ऋण उधारकर्ताओं के लिए अलग-अलग ब्याज दर प्रदान की जाती है। यह प्रणाली उधारकर्ताओं की वित्तीय स्थिति और क्षमता को ध्यान में रखते हुए ऋण दर को अनुकूलित करती है

जिससे उधारकर्ताओं को अपनी स्थिति के अनुसार बेहतर दरों पर वित्तीय सहायता प्राप्त होती है

117. सूक्ष्म और लघु उद्यम क्रेडिट गारंटी फंड ट्रस्ट (CGTMSE), एफपीओ के लिए क्रेडिट गारंटी योजना (CGSFPO) एवं पशुपालन और डेयरी के लिए क्रेडिट गारंटी फंड ट्रस्ट (CGFT-AHD) के तहत पंजीकरण: इस कदम से सहकारी समितियों को एनसीडीसी से संपार्श्विक मुक्त ऋण प्राप्त करने में मदद मिलती है।

118. राष्ट्रीय डेयरी विकास बोर्ड (NDDB) और एनसीडीसी के बीच समझौता ज्ञापन: एनसीडीसी और राष्ट्रीय डेयरी विकास बोर्ड (NDDB) के बीच वित्तपोषण, प्रशिक्षण और क्षमता निर्माण पर एक समझौता ज्ञापन हस्ताक्षरित हुआ है। इस समझौता के तहत दोनों संस्थान मिलकर डेयरी क्षेत्र में छोटे उत्पादकों को सशक्त बनाने के लिए वित्तीय और तकनीकी सहायता प्रदान करेंगे जिससे किसानों की आय में वृद्धि और डेयरी समितियों का सशक्तीकरण होगा।

119. एनसीडीसी द्वारा अन्य ऋणदाताओं की बड़ी परियोजनाओं का मूल्यांकन: एनसीडीसी ने अन्य ऋणदाताओं, जिनके पास अपेक्षित विशेषज्ञता नहीं है, की बड़ी परियोजनाओं का मूल्यांकन शुरू किया है। जैसे कि, एनसीडीसी ने गुजरात राज्य सहकारी बैंक के लिए तीन डेयरी परियोजनाओं का मूल्यांकन किया, जिसमें परियोजनाओं की विस्तृत समीक्षा और मूल्यांकन किया गया।

120. भौगोलिक पहुंच का विस्तारण: एनसीडीसी ने अपनी भौगोलिक पहुंच का विस्तारण करते हुए विजयवाड़ा (आंध्र प्रदेश) में एक नया क्षेत्रीय कार्यालय तथा जम्मू और कश्मीर, लद्दाख, सिक्किम, मणिपुर, मिजोरम, त्रिपुरा, अरुणाचल प्रदेश, मेघालय एवं नागालैंड में 9 नए उप-कार्यालय खोले हैं।

121. युवा पेशेवरों की नियुक्ति: एनसीडीसी ने विभिन्न क्षेत्रों में विशेषज्ञता रखने वाले युवा पेशेवरों को नियुक्त किया। इसमें 14 सीए/सीएमए/इंटर, 39 एमबीए, 3 एलएलबी/एलएलएम, 3 BFSc/MFSc और पत्रकारिता में 2 एम.ए. सहित अन्य युवा पेशेवर शामिल हैं। यह कदम निगम की कार्यक्षमता में वृद्धि करने के लिए उठाया गया है।

122. भारत टैक्सी (भारत का पहला सहकारिता-आधारित मोबिलिटी प्लेटफॉर्म):

सहकार टैक्सी कोऑपरेटिव लिमिटेड एक अभिनव, ड्राइवर (सारथी)-केंद्रित एवं सहकार-आधारित मोबिलिटी समाधान है, जिसे सारथियों को आर्थिक रूप से सशक्त बनाने तथा आम जनता को किफायती, सुरक्षित और विश्वसनीय परिवहन सुविधा प्रदान करने के उद्देश्य से विकसित किया गया है। सहकारिता, पारदर्शिता और साझा स्वामित्व के सिद्धांतों पर आधारित यह प्लेटफॉर्म पारंपरिक राइड-हेलिंग प्लेटफॉर्म का एक जन-केंद्रित विकल्प है । भारत टैक्सी की प्रमुख विशेषता इसका 'शून्य-कमीशन मॉडल' है, जिसके अंतर्गत सारथियों से किसी प्रकार का कमीशन नहीं लिया जाता, जिससे यात्रा किराए का पूरा लाभ सीधे सारथियों को प्राप्त होता है । इस मॉडल में सारथी केवल सेवा प्रदाता नहीं, बल्कि सहकारी व्यवस्था के सहभागी एवं लाभार्थी भी हैं । उन्हें बेहतर आय, उचित पारिश्रमिक, निर्णयन प्रक्रिया में भागीदारी तथा प्लेटफॉर्म के लाभों में हिस्सेदारी का अवसर प्राप्त होता है, जिससे उनकी सामाजिक एवं आर्थिक सुरक्षा सुदृढ़ होती है ।

यह परियोजना राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) द्वारा सात अन्य प्रमुख सहकारी और राष्ट्रीय संस्थानों- इफको, नेफेड, अमूल, कृभको, एनडीडीबी, एनसीईएल और नाबार्ड के साथ मिलकर प्रवर्तित की गई है । इस परियोजना को "भारत टैक्सी" का नाम दिया गया है और इसे आधिकारिक तौर पर दिनांक 5 फरवरी 2026 को विज्ञान भवन, नई दिल्ली में माननीय गृह एवं सहकारिता मंत्री द्वारा लॉन्च किया गया था । वर्तमान में, भारत टैक्सी के प्लेटफॉर्म पर 6.37 लाख ड्राइवर और 35.77 लाख ग्राहक पंजीकृत हैं । यह सेवा वर्तमान में दिल्ली-एनसीआर, गुजरात, लखनऊ, चंडीगढ़, मुंबई, जयपुर और कानपुर में चल रही है ।

123. "एनसीडीसी को सहायता अनुदान की केंद्रीय क्षेत्रक योजना: सरकार द्वारा चार वर्षों की अवधि में प्रदान किए जाने वाले ₹2,000 करोड़ की सहायता अनुदान के आधार पर राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) बाजार से लगभग ₹20,000 करोड़ जुटाने में सक्षम होगा । इस निधि का

उपयोग एनसीडीसी द्वारा डेयरी, पोल्ट्री, मत्स्य पालन, चीनी, वस्त्र, खाद्य प्रसंस्करण, भंडारण एवं शीत श्रृंखला, श्रमिक सहकारी समितियों, महिला सहकारी समितियों तथा अन्य सहकारी क्षेत्रों को दीर्घकालिक एवं कार्यशील पूंजी ऋण उपलब्ध कराने के लिए किया जा रहा है। इस योजना के अधीन एनसीडीसी सहकारी संस्थाओं को प्रतिस्पर्धी ब्याज दरों पर वित्तीय सहायता प्रदान करता है।

वित्तीय वर्ष 2025-26 में एनसीडीसी को कुल ₹500 करोड़ की राशि जारी की गई थी, जबकि चालू वित्तीय वर्ष 2026-27 में अब तक ₹250 करोड़ जारी किए जा चुके हैं। इस सहायता के आधार पर एनसीडीसी ने मई 2026 तक ₹10,672 करोड़ से अधिक की वित्तीय सहायता का संवितरण किया है, जिससे विभिन्न सहकारी क्षेत्रों की वित्तीय अपेक्षाओं को पूरा करने और उनकी विकास क्षमता को सुदृढ़ करने में महत्वपूर्ण योगदान मिला है।

124. सहकारी इंटर्न: सभी ग्रामीण सहकारी बैंकों (राज्य सहकारी बैंकों और जिला सहकारी बैंकों) को कवर करते हुए 385 सहकारी इंटर्न्स की नियुक्ति की जा रही है। इस योजना का लक्ष्य सहकारी संगठनों की समग्र क्षमता का विकास करना तथा जमीनी स्तर पर डिजिटल और व्यावसायिक कौशल को बढ़ावा देना है। चयनित सहकारी इंटर्न को मासिक ₹25,000 पारिश्रमिक दिया जा रहा है जिसकी प्रतिपूर्ति सहकारी शिक्षा कोष (CEF) से की जाती है। दिनांक 31.05.2026 की स्थिति के अनुसार 250 इंटर्न चयनित हो चुके हैं और वर्तमान में 227 इंटर्न काम कर रहे हैं।

125. सहकार नवाचार योजना का शुभारंभ: सहकारी क्षेत्र में नवाचार एवं आधुनिकीकरण को बढ़ावा देने के लिए एनसीडीसी ने सहकार नवाचार योजना प्रारंभ की है, जिसके अंतर्गत सहकारी समितियों द्वारा प्रस्तुत नवोन्मेषी और व्यवहार्य व्यावसायिक विचारों को 100% अनुदान-आधारित वित्तीय सहायता प्रदान की जाएगी। इस योजना के लिए प्रतिवर्ष ₹10 करोड़ का कोष निर्धारित किया गया है तथा प्रत्येक सहकारी संस्था को मामला-दर-मामला आधार पर अधिकतम ₹25 लाख तक की सहायता प्रदान की जा सकती है। इस पहल का लक्ष्य नए व्यावसायिक मॉडल, डिजिटल

प्रौद्योगिकियों तथा नवाचार-आधारित समाधानों को प्रोत्साहित करना है, विशेषकर उन सहकारी संस्थाओं के लिए जो पर्याप्त संपार्श्विक के अभाव में अथवा व्यवहार्य विचार होने के बावजूद पारंपरिक ऋण प्राप्त करने में सक्षम नहीं हैं।

126. एनसीडीसी समर्थित मिजोरम पैक्स-केंद्रित सहकारी इंटर्न योजना: मिजोरम में जमीनी स्तर की सहकारी समितियों के समक्ष विद्यमान विशिष्ट चुनौतियों को ध्यान में रखते हुए तथा जिला केंद्रीय सहकारी बैंकों के अभाव के कारण सहकारी इंटर्न योजना के प्रभावी कार्यान्वयन में आने वाली कठिनाइयों को देखते हुए, एनसीडीसी ने राज्य के लिए एक समर्पित पैक्स-केंद्रित सहकारी इंटर्न योजना अनुमोदित की है। इस पहल के अंतर्गत राज्य के सभी जिलों में 11 अर्हरताप्राप्त इंटर्न तैनात किए जाएंगे जो तीन वर्षों की अवधि में 55 पैक्स को हैंडहोल्डिंग सहायता प्रदान करेंगे।

99 लाख के कुल वित्तीय परिव्यय से, ये इंटर्न सहकारी समितियों को व्यवसाय योजना, क्षमता विकास, शासन सुधार तथा संस्थागत वित्त तक सुगम पहुंच में सुविधा हेतु सहायता करेंगे । इस योजना से कम-से-कम 55 व्यवसाय योजनाएं तैयार किए जाने, लगभग 275 पदाधिकारियों को प्रशिक्षण प्रदान किए जाने, सहकारी समितियों की प्रबंधकीय एवं वित्तीय व्यवहार्यता में सुधार करने तथा पूर्वोत्तर क्षेत्र में जमीनी स्तर की सहकारी संस्थाओं के सशक्तीकरण के लिए एक संधारणीय और अनुकरणीय मॉडल सृजित करने का अनुमान है।

(झ) राष्ट्रीय सहकारी डेटाबेस (एनसीडी) का निर्माण

127. प्रामाणिक और अद्यतित डेटा संग्रहण हेतु नया राष्ट्रीय सहकारी डेटाबेस: देश भर में सहकारी समितियों से संबंधित कार्यक्रमों/ योजनाओं हेतु नीति निर्माण और कार्यान्वयन में हितधारकों की सुविधा के लिए राज्य सरकारों के सहयोग से देश में सहकारी समितियों का एक व्यापक डेटाबेस विकसित किया गया है। एनसीडी पोर्टल को दिनांक 08.03.2024 को माननीय गृह एवं सहकारिता मंत्री द्वारा लॉन्च किया गया था। इस डेटाबेस में अब तक 30 विभिन्न क्षेत्रकों की लगभग 8.6 लाख

सहकारी समितियों, जिनसे लगभग 32 करोड़ सदस्य जुड़े हुए हैं, के डेटा शामिल हैं।

128. राष्ट्रीय सहकारी डेटाबेस (एनसीडी) पोर्टल 3.0 का शुभारंभ: अद्यतित/उन्नत संस्करण एनसीडी पोर्टल 3.0 को आधिकारिक तौर पर माननीय गृह एवं सहकारिता मंत्री द्वारा दिनांक 06.07.2026 को लॉन्च किया गया था। एनसीडी पोर्टल 3.0 कई नई सुविधाएँ प्रदान करता है जिनमें ओटीपी-आधारित सुरक्षित लॉगइन, सहकारी समिति-स्तरीय उपयोगकर्ता पहुंच और डैशबोर्ड, एआई चैटबॉट, ग्राम-स्तरीय जीआईएस मैपिंग, भाषिणी एकीकरण के माध्यम से बहुभाषी समर्थन, डेटा के रियल-टाइम अद्यतन के लिए राज्य आरसीएस पोर्टलों के साथ एपीआई एकीकरण, फीडबैक तंत्र, तथा कॉल प्रबंधन और तकनीकी हेल्पडेस्क सहायता, बेहतर सुरक्षा एवं तीव्र एक्सेस के लिए डेटाबेस आदि शामिल हैं।

129. एनसीडी जियोटैग मोबाइल एप्लिकेशन का शुभारंभ: एनसीडी जियोटैग मोबाइल एप्लिकेशन को सभी कार्यशील सहकारी समितियों की जीपीएस अवस्थिति (अक्षांश और देशांतर) को कैप्चर करने के लिए विकसित किया गया है । इसे दिनांक 06.07.2026 को माननीय गृह एवं सहकारिता मंत्री द्वारा लॉन्च किया गया था। यह मोबाइल एप्लिकेशन एनसीडी पोर्टल पर सहकारी समितियों की सटीक जियो-टैगिंग और जीआईएस-आधारित मैपिंग को भी सक्षम करेगा।

130. सहकारी रैंकिंग फ्रेमवर्क: सरकार ने सहकारी समितियों की राज्य-वार और क्षेत्र-वार मूल्यांकन और रैंकिंग करने के लिए दिनांक 24 जनवरी 2025 को सहकारी रैंकिंग फ्रेमवर्क लॉन्च किया। यह रैंकिंग फ्रेमवर्क राज्य के आरसीएस को प्रमुख मापदंडों, जैसे ऑडिट अनुपालन, प्रचालन कार्यकलापों, वित्तीय प्रदर्शन, अवसंरचना और बुनियादी पहचान सूचना के आधार पर सहकारी समितियों के प्रदर्शन का आकलन करने में सक्षम बनाता है । राष्ट्रीय सहकारी डेटाबेस पोर्टल के माध्यम से राज्यों/संघ राज्यक्षेत्रों द्वारा 12 प्रमुख क्षेत्रों, अर्थात् पैक्स, डेयरी, मात्स्यिकी, शहरी सहकारी बैंक, आवासन, क्रेडिट और थ्रिफ्ट, खादी एवं ग्राम उद्योग, कृषि प्रसंस्करण/औद्योगिक,

हस्तशिल्प, हथकरघा, वस्त्र और बुनकर, बहुउद्देशीय और सहकारी चीनी समितियों की राज्य, जिला और प्रखंड स्तर पर रैंकिंग उत्पन्न कर सकते हैं। इस रैंकिंग प्रणाली का लक्ष्य सहकारी समितियों के बीच पारदर्शिता, विश्वसनीयता और प्रतिस्पर्धात्मकता को प्रोत्साहित कर अंततः उनके विकास को बढ़ावा देना है।

131. राज्य के आरसीएस पोर्टल को एपीआई के माध्यम से एनसीडी पोर्टल के साथ एकीकरण में राज्यों/संघ राज्यक्षेत्रों को सुविधा प्रदान करना: सहकारिता मंत्रालय ने राज्य की सहकारी समितियों के संपूर्ण डेटा को एनसीडी पोर्टल से संबंधित आरसीएस पोर्टल पर प्राप्त करने हेतु एक मानक एपीआई का विकास किया है और इस मानक एपीआई विनिर्देश दस्तावेज तथा डाटाबेस स्कीम को राज्यों के साथ दिनांक 27.05.2025 को साझा किया है। तदुपरांत, मंत्रालय ने आरसीएस पोर्टलों से एनसीडी पोर्टल पर लाइव, इवेंट ड्रिवन डेटा पुशिंग के लिए पुश APIs (एंड प्वॉइंट APIs) पर दिनांक 22.09.2025 को एक दस्तावेज साझा किया है जिससे रियल टाइम अद्यतन और नया पंजीकरण डाटा सुनिश्चित हो सके । इस प्रक्रिया को और भी स्पष्ट करने के लिए दिनांक 14.11.2025 को सभी राज्यों/संघ राज्यक्षेत्रों को एक परामर्शी सहित समग्र चेक-लिस्ट जारी की गई। एकीकरण योजना के अनुसार, राज्यों/संघ राज्यक्षेत्रों के लिए यह जरूरी है कि वे अपने स्तर पर रिवर्स/पुल एपीआई का विकास सुनिश्चित करें और एनसीडी पोर्टल के साथ सफल एकीकरण के लिए चेकलिस्ट के अनुसार आरसीएस कंप्यूटरीकरण को पूरा करें। दिनांक 15.07.2026 की स्थिति के अनुसार राजस्थान, छत्तीसगढ़, बिहार, मिजोरम और सिक्किम राज्यों तथा दादरा और नगर हवेली एवं दमन और दीव तथा अंडमान और निकोबार द्वीप समूह के संघ राज्यक्षेत्रों ने एनसीडी पोर्टल के साथ एकीकरण पूर्ण कर लिया है। इस दो-तरफा एकीकरण से विभिन्न प्लेटफॉर्म्स पर सहकारी डेटा का सिंक्रोनाइजेशन सुनिश्चित होगा।

(ञ) <u>नीति और आउटरीच</u>

132. राष्ट्रीय सहकारिता नीति (एनसीपी): सहकारिता मंत्रालय के "सहकार से समृद्धि" के अधिदेश को पूरा करने के लिए नई राष्ट्रीय सहकारिता नीति तैयार करने की परिकल्पना की गई थी। यह सहकारी क्षेत्र के व्यवस्थित और सर्वांगीण विकास का रोडमैप प्रदान करता है। माननीय गृह एवं सहकारिता मंत्री द्वारा दिनांक 24 जुलाई, 2025 को राष्ट्रीय सहकारिता नीति का अनावरण किया गया। इसमें 6 रणनीतिक स्तंभ, 16 उद्देश्य और 83 सिफारिशें हैं। माननीय गृह एवं सहकारिता मंत्री की अध्यक्षता में 'सहकारिता नीति पर राष्ट्रीय संचालन समिति' का गठन किया गया है और सुचारू एवं समयबद्ध कार्यान्वयन के लिए सचिव, सहकारिता मंत्रालय की अध्यक्षता में राष्ट्र-स्तरीय 'नीति कार्यान्वयन और निगरानी समिति' का गठन किया गया है।

राष्ट्रीय सहकारिता नीति-2025 के अंतर्गत गठित राष्ट्रीय स्तर की नीति कार्यान्वयन और निगरानी समिति की पहली बैठक दिनांक 9 जून 2026 को अटल अक्षय ऊर्जा भवन, नई दिल्ली में आयोजित की गई। बैठक की अध्यक्षता सचिव, सहकारिता मंत्रालय एवं समिति के अध्यक्ष द्वारा की गई। समिति ने राष्ट्रीय सहकारिता नीति-2025 के प्रभावी कार्यान्वयन के लिए रोडमैप पर विचार-विमर्श किया, जिसमें संस्थागत सुदृढ़ीकरण, केंद्रीय सरकार के मंत्रालयों, विभागों, राज्यों एवं संघ राज्यक्षेत्रों तथा राष्ट्रीय परिसंघों/ सहकारी संस्थाओं द्वारा समन्वित कार्रवाई पर विशेष ध्यान दिया गया, ताकि डिजिटल परिवर्तन, क्षमता निर्माण, सदस्यता विस्तार और सहकारिता-नेतृत्व वाले समावेशी एवं संधारणीय आर्थिक विकास को बढ़ावा दिया जा सके। इस बैठक में इंडियन फार्मर्स फर्टिलाइजर कोऑपरेटिव लिमिटेड (इफको) के अध्यक्ष; "त्रिभुवन" सहकारी विश्वविद्यालय के कुलपति; नाबार्ड के अध्यक्ष; तथा सहकारिता मंत्रालय एवं विभिन्न केंद्रीय मंत्रालयों/विभागों के अपर सचिव, संयुक्त सचिव एवं अन्य वरिष्ठ अधिकारी, राष्ट्रीय सहकारी महासंघों, सहकारी संस्थानों सहित चार राज्यों (तमिलनाडु, गुजरात, असम और उत्तर प्रदेश) के वरिष्ठ अधिकारीगण उपस्थित थे

133. "राष्ट्रीय सहकारिता नीति 2025 के लिए कार्यान्वयन पद्धति और आगे की राह" पर

राष्ट्रीय संगोष्ठी: माननीय प्रधानमंत्री की "सहकार से समृद्धि" की परिकल्पना में तेजी लाने के लिए और माननीय केंद्रीय गृह एवं सहकारिता मंत्री के नेतृत्व में राष्ट्रीय विकास के एक प्रमुख इंजन के रूप में सहकारी क्षेत्र को सशक्त बनाने की दिशा में प्रयासों को मजबूत करने के लिए दिनांक 30.03.2026 को विज्ञान भवन, नई दिल्ली में राष्ट्रीय संगोष्ठी आयोजित की गई । इस संगोष्ठी का आयोजन सहकारिता मंत्रालय, भारत सरकार और "त्रिभुवन" सहकारी यूनिवर्सिटी (टीएसयू) द्वारा संयुक्त रूप से किया गया था। इस संगोष्ठी में देश भर के नीति निर्माताओं, राज्य सरकारों के प्रतिनिधियों, सहकारी संस्थानों, विशेषज्ञों, शिक्षाविदों और अन्य हितधारकों ने भाग लिया और नीति के प्रभावी कार्यान्वयन पर विचार-विमर्श किया।

134. भारत में अंतर्राष्ट्रीय सहकारिता वर्ष– 2025: संयुक्त राष्ट्र ने 2025 को अंतर्राष्ट्रीय सहकारिता वर्ष (IYC 2025) घोषित किया ताकि आर्थिक विकास, सामाजिक समावेशन और संधारणीयता में सहकारी समितियों की भूमिका को उजागर किया जा सके। सहकारिता मंत्रालय ने सहकारी क्षेत्र के सभी हितधारकों के सहयोग से एक कार्य योजना विकसित की, जिसमें पारदर्शिता, नीति सुधार और पैक्स के माध्यम से ग्रामीण आर्थिक रूपांतरण पर जोर दिया गया। यह कार्य योजना माननीय गृह एवं सहकारिता मंत्री द्वारा दिनांक 24.01.2025 को लॉन्च की गई । समन्वित योजना और कार्यान्वयन के लिए मंत्रालय ने IYC-राष्ट्रीय सहकारी समिति, IYC-राष्ट्रीय कार्यान्वयन समिति और IYC-राज्य शीर्ष समितियों का गठन किया।

पारदर्शिता एवं जवाबदेही बढ़ाने, प्रचालन दक्षता में सुधार, सहकारिता में सहकार को बढ़ावा देने, सहकारी समितियों में युवाओं और महिलाओं की भागीदारी सुनिश्चित करने तथा मॉडल उपविधियों के माध्यम से सहकारी शासन को मजबूत करने के उद्देश्य से वर्ष भर विभिन्न कार्यक्रमों का आयोजन किया गया। इनमें विभिन्न कार्यशालाओं, वृक्षारोपण अभियानों, प्रशिक्षण कार्यक्रमों, क्षमता निर्माण सत्रों, प्रदर्शनियों, खेल आयोजनों, वॉकाथॉन और जागरूकता अभियानों का आयोजन शामिल

था। ये कार्यक्रम विभिन्न स्तरों पर आयोजित किए गए, जिनमें व्यक्तिगत सहकारी समिति स्तर, जिला स्तर, राज्य स्तर और राष्ट्रीय स्तर शामिल हैं।

IYC-2025 के दौरान, व्यापक जागरूकता और आउटरीच अभियान भी चलाए गए, जिनके माध्यम से भारतीय रेल ई-टिकट, सहकारी उत्पाद पैकेजिंग, आधिकारिक वेबसाइटों और आधिकारिक संचार के जरिए IYC लोगो की देशव्यापी दृश्यता सुनिश्चित की गई। राष्ट्रीय स्तर की प्रमुख पहलों में दिनांक 30 जून, 2025 को राज्य/संघ राज्यक्षेत्रों के राष्ट्रीय सम्मेलन का सफल आयोजन और दिनांक 06 जुलाई, 2025 को गुजरात के आणंद में सहकारिता मंत्रालय के चौथे स्थापना दिवस के अवसर पर एक राष्ट्रीय कार्यक्रम शामिल थे। मंत्रालय और उसके हितधारकों के IYC कार्यकलापों के डेटा भंडार और मीडिया आउटरीच कार्यों के लिए दिनांक 24.12.2025 को एक समर्पित पोर्टल लॉन्च किया गया।

वर्ष के दौरान एक प्रमुख उपलब्धि राष्ट्रीय सहकारिता नीति (NCP) 2025 का शुभारंभ था, जिसका उद्देश्य शासन प्रणालियों को मजबूत करना, प्रतिस्पर्धात्मकता में सुधार करना और सहकारी क्षेत्र को विकसित भारत 2047 के विजन के अनुरूप बनाना है।

IYC 2025 के दौरान किए गए कार्यकलापों पर एक वार्षिक रिपोर्ट मंत्रालय द्वारा तैयार की गई और माननीय गृह एवं सहकारिता मंत्री श्री अमित शाह द्वारा गुजरात में दिनांक 17.02.2026 को आयोजित दूसरी मंथन बैठक के दौरान इसे लॉन्च किया गया।

135. मंत्रालय की मीडिया आउटरीच का सशक्तीकरण: विगत चार वर्षों में सहकारिता मंत्रालय ने सहकारी क्षेत्र के बारे में जन सहभागिता और जागरूकता वर्धन के लिए अपनी डिजिटल और मीडिया पहुंच को उल्लेखनीय रूप से सशक्त किया है। पारंपरिक और डिजिटल, दोनों ही माध्यमों का लाभ उठाते हुए मंत्रालय ने पीआईबी के सहयोग से प्रेस विज्ञप्तियां और प्रमुख समाचार पत्रों में लेखों का लगातार प्रकाशन किया है और साथ ही सोशल मीडिया पर भी अपनी उपस्थिति का विस्तार किया है

। माननीय प्रधानमंत्री और माननीय गृह एवं सहकारिता मंत्री की अध्यक्षता में आयोजित सभी राष्ट्रीय स्तर के कार्यक्रमों का मंत्रालय के यूट्यूब चैनल पर सीधा प्रसारण किया जाता है । प्रेस विज्ञप्तियां, समाचार अपडेट और उपलब्धियां नियमित रूप से आधिकारिक वेबसाइट पर, व्यापक समावेशन हेतु बहुभाषी पहुंच के साथ साझा की जाती हैं । मंत्रालय के डिजिटल फुटप्रिंट में उल्लेखनीय वृद्धि हुई है । X (ट्विटर), फेसबुक, इंस्टाग्राम, यूट्यूब, लिंक्डइन और व्हाट्सएप सहित सभी प्लेटफॉर्म पर मंत्रालय के आज कुल 6.37 लाख से अधिक फॉलोअर्स/सब्सक्राइबर हैं और यूट्यूब पर कुल वीडियो व्यूअरशिप 1.57 करोड़ से अधिक है । विशेष रूप से प्रमुख आयोजनों और राष्ट्रीय अनुष्ठानों के दौरान ऐतिहासिक पहलों पर विशेष अभियान और क्यूरेटेड पोस्ट लगातार उच्च सार्वजनिक जुड़ाव पैदा करते हैं, ।

इसके अतिरिक्त, मंत्रालय राज्य सरकारों, सहकारी समितियों के रजिस्ट्रारों (आरसीएस) और राष्ट्रीय सहकारी परिसंघों को अपने संबंधित सोशल मीडिया हैंडल के माध्यम से अपने पोस्ट और सामग्री को साझा करके मंत्रालय की पहल को बढ़ाने के लिए सक्रिय रूप से प्रोत्साहित कर रहा है जिससे सहकारी इकोसिस्टम में व्यापक और अधिक समन्वित संचार पहुंच सुनिश्चित हो सके ।

136. मासिक प्रकाशन के माध्यम से सहकारी जागरूकता को प्रोत्साहन: सहकारी क्षेत्र में आउटरीच, जागरूकता और क्षमता निर्माण को बढ़ाने के लिए, सहकारिता मंत्रालय अप्रैल 2023 से दो मासिक पत्रिकाओं—सहकार उदय (IFFCO के माध्यम से) और सहकार जागरण (NCUI के माध्यम से) के प्रकाशन के लिए सुविधा प्रदान कर रहा है । हिंदी, अंग्रेज़ी और 11 क्षेत्रीय भाषाओं में प्रकाशित ये पत्रिकाएँ मंत्रालय और व्यापक सहकारी आंदोलन की प्रमुख नीतियों, योजनाओं, पहलों और सफलता की कहानियों के बारे में जानकारी प्रसारित करने के लिए महत्वपूर्ण मंच के रूप में कार्य करती हैं । सहकार उदय हर महीने लगभग 3 लाख प्रतियों का प्रकाशन कर रहा है, जबकि सहकार जागरण का मासिक प्रसार लगभग 2.75 लाख प्रतियों का है । ये प्रकाशन समयोचित, प्रासंगिक और

प्रेरणादायक सामग्री प्रदान करके जमीनी स्तर पर सहकारी सदस्यों को सूचित और सशक्त बनाने में मदद करते हैं।

(ट) <u>बहुराज्य सहकारी समितियां</u>

137. बहुराज्य सहकारी सोसाइटी (संशोधन) अधिनियम, 2023: बहुराज्य सहकारी समितियों में शासन सशक्त करने, पारदर्शिता व उत्तरदायित्व बढ़ाने, निर्वाचन प्रक्रिया में सुधार करने और 97वें संविधान संशोधन के उपबंधों को अंतर्विष्ट करने के लिए बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 में संशोधन किया गया है **।**

138. सहकारी ऑम्बड्समैन: बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 में संशोधन के पश्चात् सहकारी ऑम्बुड्समैन को उक्त अधिनियम की धारा 85क द्वारा दिनांक 05.03.2024 के राजपत्र अधिसूचना के माध्यम से नियुक्त किया गया है। ऑम्बुड्समैन कार्यालय पूर्णरूपेण कार्यशील है और बहुराज्य सहकारी समितियों के सदस्यों की जमाराशियों, कार्यरत बहुराज्य सहकारी समितियों के न्यायोचित लाभ या संबंधित सदस्यों के व्यक्तिगत अधिकारों को प्रभावित करने वाले किन्हीं अन्य मुद्दों से संबंधित शिकायतों या अपीलों पर कार्य करता है। दिनांक 17.07.2026 तक 38,000 से अधिक शिकायतें प्राप्त हुई हैं, तथा 44 आदेशों के माध्यम से अधिकांश शिकायतों का निपटान किया जा चुका है।

139. सहकारी निर्वाचन प्राधिकरण (सीईए): बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 में संशोधन के पश्चात् सहकारी निर्वाचन प्राधिकरण को शासन सशक्तीकरण और उत्तरदायित्व के लिए स्थापित किया गया है जिसे सभी बहुराज्य सहकारी समितियों में स्वतंत्र और निष्पक्ष निर्वाचन कराने हेतु अधिदेश प्राप्त है **।** दिनांक 16.07.2026 तक 281 से अधिक बहुराज्य सहकारी समितियों में सफलतापूर्वक निर्वाचन करवाए गए हैं।

140. जेम (गवर्मेंट ई-मार्केटप्लेस) पोर्टल पर सहकारी समितियों को 'क्रेता' के रूप में शामिल

करना: सरकार ने सहकारी समितियों को जेम पर 'क्रेता' के रूप में पंजीकृत होने की अनुमति प्रदान कर दी है जिससे वे किफायती खरीद एवं अधिक पारदर्शिता के साथ लगभग 102.5 लाख वेंडरों से माल और सेवाओं का प्रापण कर सकेंगे। जेम पोर्टल पर 'क्रेता' के रूप में अब तक 783 सहकारी समितियां ऑनबोर्ड/रजिस्टर्ड हो चुकी हैं।

141. सहारा समूह की समितियों के निवेशकों को रिफंड: सहारा समूह की सहकारी समितियों के वैध जमाकर्ताओं को पारदर्शी रीति से भुगतान करने हेतु एक पोर्टल का शुभारंभ किया गया है। उनकी जमाराशि और दावों के साक्ष्य की प्रस्तुति एवं उचित पहचान के पश्चात् संवितरण का कार्य आरंभ हो चुका है। अब तक 41,55,502 आवेदकों को 9,265.09 करोड़ रुपये का संवितरण किया गया है।

(ठ) <u>अन्य पहलें</u>

142. स्विगी इंस्टामार्ट के क्विक कॉमर्स प्लेटफॉर्म के माध्यम से सहकारी उत्पादों की बाजार पहुंच को बढ़ाना: सहकारिता मंत्रालय ने भारतीय सहकारी क्षेत्र को बढ़ावा देने और 'सहकार से समृद्धि' की परिकल्पना को साकार करने के लिए सहकारी उत्पादों के डिजिटल और बाजार एकीकरण को बढ़ाने, नीतिगत चर्चाओं को सुविधाजनक बनाने और उपभोक्ता जुड़ाव को गति देने हेतु सहयोग के लिए दिनांक 25.04.2025 को स्विगी लिमिटेड के साथ एक समझौता ज्ञापन पर हस्ताक्षर किए हैं। इस समझौता ज्ञापन का उद्देश्य सहकारिता मंत्रालय और स्विगी के बीच, विशेष रूप से डेयरी और ऑर्गेनिक क्षेत्रों में सहकारी उत्पादों के डिजिटल एकीकरण और बाजार पहुंच को बढ़ाने और डिजिटल मार्केटिंग, लॉजिस्टिक्स एवं उपभोक्ता तकनीक जैसे क्षेत्रों में सहकारी समितियों की क्षमता निर्माण की सुविधा प्रदान करने के लिए एक रणनीतिक साझेदारी स्थापित करना है। समझौता ज्ञापन के दायरे में निम्नलिखित शामिल हैं:

- सहकारिता मंत्रालय के सहयोग से स्विगी द्वारा भारत में सहकारी आंदोलन/संगठनों/उत्पादों के लिए जागरूकता अभियान चलाना।

- सहकारी समितियों के लिए स्विगी द्वारा अपने इंस्टामार्ट प्लेटमॉर्म के माध्यम से प्राथमिकता पर एक्सेस प्रदान करने हेतु सहकारी डेयरी उत्पादों और सहायता की ऑनबोर्डिंग को प्रोत्साहन प्रदान करना।
- सहकारिता मंत्रालय के सहयोग से स्विगी द्वारा सहकारी ब्रांडों को मार्केटिंग, प्रचार-प्रसार, उपभोक्ता प्रौद्योगिकी और क्षमता निर्माण के क्षेत्रों में समर्थन प्रदान करना।
- स्विगी अपने प्लेटफॉर्म पर एक अलग सहकारी श्रेणी बनाएगा, जिसमें सहकारी संगठनों द्वारा प्रोत्साहित ब्रांड के उत्पादों, जैसे कि ऑर्गेनिक, डेयरी, श्रीअन्न (मिलेट्स), हस्तशिल्प, आदि पर फोकस किया जाएगा।
- यह पहल डिजिटल पहुंच बढ़ाएगी, सहकारी समितियों के लिए संधारणीय विकास के अवसर सृजित करेगी, डिजिटल अर्थव्यवस्था में सहकारी संस्थाओं का प्रभाव अधिकतम करेगी और परस्पर सहमत परियोजनाओं के माध्यम से सहकारी समितियों की क्षमता निर्माण को बढ़ावा देगी।

143. सहकारिता मंत्रालय जन शिकायतों के प्रभावी एवं समयबद्ध निवारण के लिए प्रतिबद्ध है। वर्ष 2025-2026 के दौरान, सहकारिता मंत्रालय ने केंद्रीकृत लोक शिकायत निवारण और निगरानी प्रणाली (CPGRAM) के माध्यम से प्राप्त 6130 से अधिक शिकायतों का समयबद्ध तरीके से निपटान किया है I जिससे मंत्रालय को CPGRAM निपटान के लिये श्रेणी- ए में रखा है।

144. बहुराज्य सहकारी सोसाइटी (संशोधन) अधिनियम, 2023 के अधिनियमन के पश्चात् सहकारिता मंत्रालय ने सहकारी शिक्षा निधि (CEF) खाते को भारतीय राष्ट्रीय सहकारी संघ (एनसीयूआई) से सहकारिता मंत्रालय सफलतापूर्वक हस्तांतरित किया है और इसके प्रबंधन और उपयोग के लिए एक समर्पित संरचना स्थापित की है।

145. डेयरी क्षेत्र में संधारणीयता और चक्रीयता: श्वेत क्रांति 2.0 में जोड़ा गया एक महत्वपूर्ण उद्देश्य डेयरी क्षेत्र में संधारणीयता और चक्रीयता को बढ़ावा देना है । इस उद्देश्य को प्राप्त करने की रणनीति में जलवायु-दक्ष तरीकों, संसाधनों का कुशल उपयोग और कम उत्सर्जन एवं आय सृजन करने वाले परितंत्र के निर्माण के लिए नवीकरणीय समाधानों द्वारा डेयरी मूल्य श्रृंखला में संधारणीयता और चक्रीयता को एकीकृत करना होगा । माननीय गृह एवं सहकारिता मंत्री द्वारा डेयरी क्षेत्र में संधारणीयता और चक्रीयता पर दिनांक 03.03.2025 को एक कार्यशाला का उद्घाटन किया गया था । डेयरी क्षेत्र में संधारणीयता और चक्रीयता की कार्रवाई "कचरे से कंचन (Gold out of Garbage)" की परिकल्पना द्वारा मार्गदर्शित है ।

146. डेयरी क्षेत्र में संधारणीयता और चक्रीयता के अंतर्गत दिनांक 31.12.2025 को सहकारी निविष्टियां और सेवा प्रदाय बहुराज्य लिमिटेड नामक एक बहुराज्य सहकारी समिति को पंजीकृत किया गया है। इस समिति का लक्ष्य किफायती, गुणवत्तापूर्ण निविष्टियों और अनिवार्य सहयोग सेवाओं की समयबद्ध पहुंच सुनिश्चित करके डेयरी पशुओं की उत्पादकता में वृद्धि और डेयरी किसानों की लाभप्रदता में सुधार करना है ।

147. डेयरी क्षेत्र में संधारणीयता और चक्रीयता के अंतर्गत दिनांक 31.12.2025 को गोमय सहकारी समिति बहुराज्य लिमिटेड नामक एक अन्य बहुराज्य सहकारी समिति को पंजीकृत किया गया है। इस समिति का लक्ष्य नवीकरणीय ऊर्जा लक्ष्यों और जैविक उर्वरक के संधारणीय उपयोग का समर्थन करते हुए ग्रामीण समुदायों के लिए रोजगार और आय के अवसर उत्पन्न करने हेतु खाद प्रबंधन प्रथाओं को प्रोत्साहित करना है ।

148. सरदार पटेल कोऑपरेटिव डेयरी फेडरेशन लिमिटेड (एसपीसीडीएफ) की स्थापना: माननीय गृह एवं सहकारिता मंत्री द्वारा दिनांक 06.07.2025 को ₹200 करोड़ की प्रारंभिक पूंजी के साथ सरदार पटेल कोऑपरेटिव डेयरी फेडरेशन लिमिटेड (एसपीसीडीएफ) नामक एक नई बहुराज्य

सहकारी समिति का शुभारंभ किया गया। एसपीसीडीएफ से 20 राज्यों (जम्मू और कश्मीर, हिमाचल प्रदेश, पंजाब, उत्तराखंड, हरियाणा, राजस्थान, उत्तर प्रदेश, बिहार, असम, पश्चिम बंगाल, झारखंड, ओडिशा, छत्तीसगढ़, मध्य प्रदेश, महाराष्ट्र, आंध्र प्रदेश, कर्नाटक, गोवा, तमिलनाडु, तेलंगाना) के 20,000 से अधिक गांवों के 20 लाख से अधिक डेयरी किसान एक संगठित सहकारी संरचना के प्रत्यक्ष सदस्य बन सकेंगे। एसपीसीडीएफ के माध्यम से किसानों को आश्वस्त दुग्ध प्रापण, बेहतर पशु चिकित्सा देखभाल, मवेशियों के पोषण में वृद्धि और आधुनिक डेयरी प्रथाओं का लाभ प्राप्त होगा। मजबूत शीत श्रृंखला अवसंरचना, शीतलन केंद्रों और कुशल प्रसंस्करण सुविधाओं में निवेश से गुणवत्ता मानक सशक्त होंगे जो सुरक्षित, स्वच्छ डेयरी उत्पादों की बढ़ती मांग में सहायक होगा।

149. एमपीओ के लिए सहकारी दुग्ध उत्पादक संगठन मल्टी स्टेट लिमिटेड: दिनांक 31.12.2025 को सहकारी दुग्ध उत्पादक संगठन बहुराज्य लिमिटेड के नाम से एक नई मल्टी स्टेट लिमिटेड का पंजीकरण किया गया है। इस समिति का लक्ष्य सहकारी समितियों के अधीन 9 राज्यों (आंध्र प्रदेश, बिहार, गुजरात, महाराष्ट्र, मध्य प्रदेश, पंजाब, राजस्थान, उत्तर प्रदेश और पश्चिम बंगाल) के मौजूदा दुग्ध संग्रहण बिंदुओं को बहुद्देशीय ग्राम सहकारी समितियों (लगभग 20,000 वीसीएस) के रूप में एकीकृत करना है।

150. केंद्रीय सार्वजनिक क्षेत्र के उद्यमों (CPSEs) के लिए PESB चयन प्रक्रिया में सहकारी परिसंघों की भागीदारी सक्षम बनाना: मंत्रालय की पहल पर राष्ट्रीय और राज्य स्तरीय परिसंघों के आवेदकों को, लागू विहित पात्रता शर्तों को पूरा करने के अध्यधीन, PESB द्वारा विज्ञापित केंद्रीय सार्वजनिक क्षेत्र के उद्यमों (CPSEs) के बोर्ड-स्तरीय पदों पर "प्राइवेट श्रेणी" के अधीन आवेदन करने की अब अनुमति है जो उन्हें अन्य व्यावसायिक इकाइयों के आवेदकों के समरूप बराबरी का दर्जा देता है।

151. 'स्टार्ट-अप' की परिभाषा में सहकारी समितियों को शामिल किया जाना: सहकारिता

मंत्रालय की पहल पर बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 के अधीन पंजीकृत बहुराज्य सहकारी समितियों के साथ-साथ राज्य और संघ राज्यक्षेत्र के अधीन पंजीकृत सहकारी समितियों को अब स्टार्ट-अप्स के रूप में मान्यता प्रदान की गई है जो सहकारी समितियों में नवाचार-चालित विकास को बढ़ावा देगी।

152. सहकारी समितियों के संवर्धन के लिए अंतर्राष्ट्रीय सहकार: कैबिनेट के अनुमोदन से सहकारिता मंत्रालय, भारत गणराज्य की सरकार और सूक्ष्म, लघु और मध्यम उद्यम विकास मंत्रालय (MoSMED), जांबिया गणराज्य की सरकार के बीच एक समझौता ज्ञापन हस्ताक्षरित हुआ है। सहकारिता मंत्रालय, भारत गणराज्य की सरकार और मंगोलिया सरकार के बीच सहकारी सिद्धांतों के संवर्धन और संबंधित देशों की सहकारी समितियों में सहयोग हेतु एक अन्य समझौता ज्ञापन हस्ताक्षरित हुआ है। इन व्यवस्थाओं का आशय मैत्रीपूर्ण और परस्पर लाभकारी संबंधों को बढ़ावा देना और सहकारी समितियों के बीच व्यापार गठबंधन विकसित करने के लिए आवश्यक सुविधाएं और प्रणालियां प्रदान करना है।

विवरण - IV

राज्यों/संघ राज्य क्षेत्रों को समर्थन देने के लिए कृषि और किसान कल्याण विभाग (डीए एंड एफडब्ल्यू) द्वारा कार्यान्वित योजनाओं की सूची-

केंद्रीय क्षेत्र की योजनाएं

1. प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान)
2. प्रधानमंत्री किसान योजना (पीएम-केएमवाई)
3. प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा)
4. प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई)/पुनर्गठित मौसम आधारित फसल बीमा योजना (आरडब्ल्यूबीसीआईएस)

5. संशोधित ब्याज सबवेंशन योजना (एमआईएस)
6. राष्ट्रीय मधुमक्खी पालन और शहद मिशन (एनबीएचएम)
7. कृषि अवसंरचना कोष (एआईएफ)
8. 10,000 किसान उत्पादक संगठनों (एफपीओ) का गठन और संवर्धन
9. स्टार्ट-अप्स और ग्रामीण उद्यमों के लिए कृषि कोष' (एग्रीश्योर)
10. नमो ड्रोन दीदी

केंद्र प्रायोजित योजनाएं

1. कृषि विपणन के लिए एकीकृत योजना (आईएसएएम)
2. राष्ट्रीय खाद्य सुरक्षा और पोषण मिशन (एनएफएसएनएम)
3. खाद्य तेल पर राष्ट्रीय मिशन - तिलहन (एनएमईओ-ओएस)
4. खाद्य तेल-पाम तेल पर राष्ट्रीय मिशन (एनएमईओ-ओपी)
5. बागवानी के एकीकृत विकास के लिए मिशन (एमआईडीएच)
6. पूर्वोत्तर क्षेत्र के लिए मिशन जैविक मूल्य श्रृंखला विकास (एमओवीसीडीएनईआर)
7. कृषि विस्तार पर उप-मिशन (एसएमएई)
8. डिजिटल कृषि मिशन (डीएएम)
9. राष्ट्रीय कृषि विकास योजना- डीपीआर (आरकेवीवाई-डीपीआर)
10. परंपरागत कृषि विकास योजना (पीकेवीवाई)
11. प्रति बूंद अधिक फसल (पीडीएमसी)
12. मृदा स्वास्थ्य और उर्वरता
13. वर्षा सिंचित क्षेत्र विकास (आरएडी)
14. कृषि वानिकी

15. कृषि मशीनीकरण पर उप-मिशन (एसएमएएम)

16. फसल विविधीकरण कार्यक्रम (सीडीपी)

17. प्रधान मंत्री धन धन्य कृषि योजना (पीएमडीडीकेवाई)

18. प्राकृतिक खेती पर राष्ट्रीय मिशन (एनएमएनएफ)

19. दालों में आत्मनिर्भरता मिशन

20. राष्ट्रीय बांस मिशन

AVERAGE MONTHLY INCOME OF AGRICULTURAL HOUSEHOLD

3732. SHRI BALASHOWRY VALLABHANENI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government is aware that the average monthly income of agricultural household in the State of Andhra Pradesh as per the latest available agricultural year is not even Rs. 900 per month;

(b) the details of the average monthly income of agricultural households in the State of Andhra Pradesh as of March, 2024;

(c) whether the Government is also aware that the percentage of agricultural households indebted has also gone up from 92.9% in 2012-13 to 93.2% in 2018-19;

(d) the percentage of agriculture households indebted in 2024-25 and 2025-26; and

(e) the manner in which the Government ensures that agricultural household income goes up and indebtedness comes down to 50% from the present 90%+?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (d): The average monthly income & indebtedness of agricultural households in the country is periodically estimated through the “Situation Assessment Survey (SAS) of Agricultural Households”, conducted by the National Statistics Office (NSO), Ministry of Statistics and Programme Implementation (MoSPI). As per the latest Situation Assessment Survey (January, 2019 – December, 2019) conducted by MoSPI (through NSS 77th round) in the rural areas of the country, the average monthly income per agricultural household in the State of Andhra Pradesh is Rs. 10,480.

As per the last two Situation Assessment Surveys conducted by NSO, the percentage of indebted agricultural households in Andhra Pradesh in 2012-13 and 2018-19 are 92.9 % and 93.2 % respectively. Since the last survey conducted in 2019, the extent of average monthly income per agricultural household and the percentage of indebted agricultural households for the years 2024-25 and 2025-26 are not available.

(e):Agriculture is a state subject. Government supports the efforts of States through appropriate policy measures, budgetary support and various

schemes/programmes to enhance the welfare of farmers and make agriculture more remunerative across the country. The Government has implemented several policies and developmental programmes to increase agricultural productivity, reduce the cost of cultivation, promote crop diversification, ensure remunerative returns and provide income support to farmers. These initiatives cover the entire spectrum of agriculture including credit, insurance, income support, infrastructure, crops including horticulture, seeds, mechanization, marketing, organic and natural farming, farmer collectives, irrigation, extension activities, procurement of crops etc.

To improve credit access over the long term, the government is implementing a 100% centrally funded Central Sector Scheme known as the Modified Interest Subvention Scheme (MISS) across various States/UTs in India. This scheme aims to provide concessional interest rates on short-term agricultural loans obtained by farmers through Kisan Credit Cards (KCC) for their working capital requirements. Due to KCC-MISS scheme, access to easy and affordable credit has increased significantly to farmers to meet their operational needs. Under this scheme, farmers receive KCC loans at a subsidized interest rate of 7%. To facilitate this, an upfront interest subvention (IS) of 1.5% is provided to financial institutions. Additionally, farmers who repay their loans promptly receive a 3% Prompt Repayment Incentive (PRI), effectively reducing the interest rate to 4% per annum. From 2014-15 onwards, the overall flow of institutional agricultural

credit has increased from ₹8.5 lakh crore to over ₹28 lakh crore during 2025-26 (provisional) while, the annual institutional credit flow to Small and Marginal Farmers has increased from ₹3.47 lakh crore to ₹14.77 lakh crore during 2024-25.

Further, to provide assured income support and reduce financial stress among small and marginal farmers, the Government is implementing the Pradhan Mantri Kisan Samman Nidhi (PM-KISAN) Scheme, a 100% Central Sector Scheme. Under the scheme, eligible farmer families receive income support of ₹6,000 per year in three equal instalments through Direct Benefit Transfer (DBT). Under PM-KISAN scheme, the Government has disbursed over Rs 4.47 lakh Cr. through 23 installments since inception.

Pradhan Mantri Fasal Bima Yojna (PMFBY) provides comprehensive risk insurance against crop damage from pre-sowing to post-harvest for crops and area notified by the concerned State Government**.** All willing farmers, including sharecroppers, tenant and women farmers are eligible to enrol under the scheme. Since inception of the scheme in 2016 till 2025-26, claims amounting to Rs. 2.02 lakh crore have been settled under PMFBY, providing safety net to farmers against crop losses.

Additionally, Government had increased MSPs for all mandated Kharif, Rabi and other Commercial crops with a minimum return of 50 percent over cost of production from 2018-19 onwards. The several Central Sector and Centrally Sponsored Schemes are being implemented by Department of Agriculture &

Farmers Welfare (DA&FW) is given in the **Statement**.

STATEMENT

Major schemes/programmes of Department of Agriculture and Farmers Welfare:

1. National Food Security and Nutrition Mission (NFSNM)
2. National Mission on Edible Oils (NMEO)-Oil Palm
3. National Mission on Edible Oils (NMEO)-Oilseeds
4. National Mission on Natural Farming (NMNF)
5. Paramparagat Krishi Vikas Yojana (PKVY)
6. Soil Health & Fertility (SH&F)
7. Rainfed Area Development (RAD)
8. Agroforestry
9. Sub-Mission on Agriculture Extension (SMAE)
10. Mission for Integrated Development of Horticulture (MIDH)
11. National Bamboo Mission
12. National Bee Keeping and Honey Mission (NBHM)
13. Mission Organic Value Chain Development for North Eastern Region
14. Per Drop More Crop (PDMC)
15. Integrated Scheme for Agriculture Marketing (ISAM)
16. Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)
17. Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY)
18. Pradhan Mantri Fasal Bima Yojana (PMFBY)/ Restructured Weather Based

Crop Insurance Scheme (RWBCIS)

19. Pradhan Mantri Annadata Aay SanraksHan Abhiyan (PM-AASHA)
20. Modified Interest Subvention Scheme (MISS)
21. Agriculture Infrastructure Fund (AIF)
22. Namo Drone Didi
23. Formation and Promotion of 10,000 new Farmer Producers Organizations (FPOs)
24. Agri Fund for Start-Ups & Rural Enterprises (AgriSURE)
25. Sub-Mission on Agriculture Mechanization (SMAM)
26. Digital Agriculture Mission
27. Crop Diversification Programme(CDP)
28. Rashtriya Krishi Vikas Yojana-Detailed Project Report (RKVY-DPR)
29. Pradhan Mantri Dhan Dhanya Krishi Yojana
30. Mission for Atmanirbharta in Pulses

SCHOOL SAFETY PROGRAMME

3733. SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) the details of funds sanctioned and utilised under the School Safety Programme, State-wise and year-wise;

(b) the number of schools covered, teachers trained, and students sensitised

under the programme in last five years;

(c) whether any evaluation of the programme has been conducted and if so, the details and findings thereof;

(d) the details of school disaster management plans prepared, mock drills conducted and structural and non-structural safety measures implemented under the School Safety Programme during the last five years, State-wise and year-wise;

(e) whether the School Safety Programme has been coordinated or integrated with the National School Safety Programme of the National Disaster Management Authority and with State Disaster Management Authorities; and

(f) if so, the details thereof, including guidelines issued, training modules developed and steps taken to mainstream school safety into the education system?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a): National School Safety Programme (NSSP) implemented by National Disaster Management Authority (NDMA) was a demonstration project approved in June 2011 with total outlay of ₹48.47 crore. It was implemented in 8,600 schools across 43 districts in 22 States/Union Territories(UT) and concluded in March 2019. State/UT-wise and year-wise details of funds released, and utilized are given in

the **Statement**.

(b): Since the NSSP concluded in March 2019, no schools, teachers or students were covered under that project during the last five years. NDMA has, however, undertaken separate school-safety awareness initiatives during 2025–26. These include campaigns in 2,082 schools in NCT of Delhi, reaching approximately 12.02 lakh students and 58,570 teachers, and pilot programmes in 1,793 schools across six districts in six States, reaching approximately 2.60 lakh students and 54,000 teachers. In addition, National Disaster Response Force (NDRF) has conducted approximately 13,000 School Safety Programmes benefiting over 43 lakh students. Teachers are also sensitized during these programmes to strengthen disaster preparedness and response at the school level.

(c): The NSSP was evaluated by United Nations Development Programme (UNDP). The evaluation recommended extension of the programme up to 31 December 2015.

(d) to (f): The approved components of the NSSP included preparation and review of School Disaster Management Plans, conduct of mock drills, rapid visual surveys, non-structural mitigation measures, provision of disaster-preparedness kits and demonstrative structural retrofitting. NSSP was implemented in collaboration with the then Ministry of Human Resource Development (now the Ministry of Education), the State Disaster Management Authorities and the concerned State Education Departments.

The programme supported formulation of the National Disaster Management Guidelines on School Safety Policy, 2016; preparation of teachers' training modules by NIDM; training of trainers and teachers; development of School Disaster Management Plans; conduct of mock drills; dissemination of IEC material; rapid visual surveys; non-structural mitigation measures; and demonstrative structural retrofitting.

STATEMENT

National School Safety Programme

S/No.	State	Total releases (Rs.)	UCs furnished by States (Rs.)
1	Assam	17843264	17253855
2	Arunachal Pradesh	17843264	17692780
3	Bihar	17843264	14166098
4	Delhi	2278958	1936693
5	Gujarat	17843264	17843264
6	Haryana	2653958	2938369
7	Himachal Pradesh	17843264	18411027
8	J&K	2653958	2653958
9	Maharashtra	17843264	15180000
10	Manipur	17843264	20092108
11	Meghalaya	17843264	17843264
12	Mizoram	17843264	17843264
13	Nagaland	17843264	17843264
14	Punjab	17843264	2568445
15	Rajasthan	17468264	12977494

16	Sikkim	17843264	17843264
17	Tripura	17843264	17843264
18	Uttar Pradesh	17843264	9911722
19	Uttarakhand	17843264	19452137
20	West Bengal	17843264	17915989
21	A & N Islands	17843264	17086682
22	Chandigarh	7700000	4935223
	Total (A)	336090626	302232164

IMPLEMENTATION OF SCHEMES BY PRIs

3734. DR. PRABHA MALLIKARJUN:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

(a) whether the Government has conducted any assessment of administrative, financial and governance challenges faced by Panchayati Raj Institutions in implementing Central and State Government schemes;

(b) the details of capacity-building programmes, digital governance initiatives and training interventions undertaken for elected representatives and Panchayat officials during the last five years;

(c) whether the Government has evaluated the effectiveness of e-Gram Swaraj and other digital platforms in improving transparency, accountability and service delivery at the grassroots level;

(d) if so, the measures taken to address staff shortages, technical capacity

gaps and delays in implementation of development projects at the Panchayat level; and

(e) whether any special initiatives have been sanctioned for strengthening governance capacity and digital service delivery in Panchayats of Karnataka, including Davanagere district, and the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH)

(a): Yes, Sir. The Ministry of Panchayati Raj implements the Centrally Sponsored Scheme of the revamped Rashtriya Gram Swaraj Abhiyan (RGSA) for capacity building and training of the elected representatives of the Panchayati Raj Institutions (PRIs). This Ministry has undertaken an assessment of the impact of institutional and capacity gaps in local planning, implementation of Centrally Sponsored Schemes through an independent third-party evaluation of the Centrally Sponsored Scheme of Revamped Rashtriya Gram Swaraj Abhiyan (RGSA), conducted by the Institute of Rural Management Anand (IRMA). The evaluation assessed the design, implementation strategies, outcomes, and impact of capacity-building interventions undertaken for Panchayati Raj Institutions (PRIs). The findings indicate that structured, multi-layered capacity-building interventions, including classroom and thematic training, exposure visits and digital learning, have significantly enhanced the capacities of PRIs in Gram

Panchayat Development Plan (GPDP) preparation, implementation of Centrally Sponsored Schemes, digital governance, financial management and citizen participation.

(b): This Ministry has implemented a Centrally Sponsored Scheme, namely the Revamped Rashtriya Gram Swaraj Abhiyan (RGSA), w.e.f. financial year 2022-23, with the objective of supporting Panchayati Raj institutions (PRIs) by imparting training to Elected Representatives (ERs), Panchayat officials and other stakeholders to develop leadership abilities, thereby enabling Gram Panchayats to function effectively across all States/UTs. Under the scheme, capacity-building support is provided to elected representatives, Panchayat officials, and other stakeholders of Panchayats under different categories, viz. basic orientation and refresher programmes, thematic interventions, specialized training, and Panchayat Development Plan-related programmes, etc. The scheme also supports exposure visits to facilitate experiential learning and replication of best practices for strengthening Panchayat governance, as well as development of training modules and materials, etc. A total of 1,92,17,145 elected representatives and Panchayat functionaries have been trained under this scheme during the last five years.

This Ministry has taken several initiatives for governance, capacity building and digital service delivery in Panchayats of all States/Union Territories (UTs).

To enhance skills and knowledge, a major step has been taken to build

capacity and train elected representatives and Panchayat officials through Institutes of excellence such as IIMs/IITs under the Leadership/Management Development Program (MDP). Under the Specialised Module of MDP, 3,490 participants have been trained since year 2024 till 10.07.2026

This Ministry in collaboration with IIM Ahmedabad, has also developed a training module on Own Source Revenue (OSR) to strengthen the financial self-reliance of Gram Panchayats. Under the Specialised Module of OSR, 2,75,893 participants have been trained since year 2025 till 10.07.2026.

The Ministry has launched a Specialized Training Module as a part of “Shashkta Panchayat Netri Abhiyan” for the capacity building of Women Elected Representatives (WERs) of Panchayati Raj Institutions. Under the Specialised Module of WERs, 1,53,616 participants have been trained since year 2025 till 10.07.2026.

This Ministry has developed the Panchayat Advancement Index (PAI) as a composite assessment framework to measure the performance of Gram Panchayats/Equivalent across nine themes aligned with the Localization of Sustainable Development Goals (LSDGs). The Index intends to support the Gram Panchayat in the preparation of an evidence-based plan by formulating local actions through the convergence of funds & schemes.

This Ministry has implemented the e-Panchayat Mission Mode Project (MMP) under Revamped RGSA, which has significantly enhanced transparency,

efficiency, and digital governance at the grassroots level. The eGramSwaraj application, developed as part of the e-Panchayat MMP, has facilitated digital planning, accounting, monitoring, and online payments at the Panchayat level. The integration of eGramSwaraj with the Public Financial Management System (PFMS) enables real-time payments to vendors and service providers, ensuring seamless fund flow and reducing delays. The Ministry has strengthened the e-GramSwaraj platform through integration with other national digital platforms. Integration with the Government e-Marketplace (GeM) facilitates transparent, efficient and rule based procurement by Gram Panchayats.

'AuditOnline', an application has been developed for online audits of Panchayat accounts and their financial management. AuditOnline for transparent auditing of Central Finance Commission funds utilization to strengthen financial management of Panchayats launched in April 2020.

Furthermore, applications developed by this Ministry like Meri Panchayat have endeavoured to bring transparency in Panchayat Governance by making information on planning, activities and progress of works in Panchayat accessible to public. Similarly, Panchayat NIRNAY is an online application that aims at bringing transparency and better management in the conduct of Gram Sabhas by Panchayats.

(c): Under the e-Panchayat Mission Mode Project (MMP), the Ministry continuously reviews the implementation and utilisation of the e-Panchayat

applications through system-generated reports, dashboards, periodic review meetings and interactions with States/UTs. These reviews facilitate identification of operational and technical issues relating to digital governance and support continuous enhancement of the e-Panchayat applications. Further, the Ministry has undertaken assessments of the digital governance initiatives implemented under the e-Panchayat Mission Mode Project (MMP) through an independent assessment carried out by the Institute of Rural Management Anand (IRMA), who has observed that the e-Panchayat initiative has strengthened transparency, accountability, planning, financial management, auditing and citizen participation in Panchayati Raj Institutions through digital platforms and emerging technologies.

(d): “Panchayat”, being “Local Government”, is a State subject and part of State List of Seventh Schedule of the Constitution of India. Panchayats are set up and operated through the respective State Panchayati Raj Acts. States have made their own Panchayati Raj Act, subject to the provisions of the Constitution of India. Accordingly, Panchayat related all matters, including measures taken to address staff shortages, technical capacity gaps and delays in implementation of development projects at the Panchayat level, etc., are the responsibility of the States/UTs.

(e): The Ministry of Panchayati Raj has taken several initiatives for strengthening governance capacity and digital service delivery as highlighted in para-(b) above

in respect to all States/UTs, including the State of Karnataka.

HOMES FOR BEGGAR

3735. DR. M. P. ABDUSSAMAD SAMADANI:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Government has taken cognizance of the Supreme Court directives in M.S. Patter vs. State of NCT of Delhi (2025) mandating nationwide health, nutritional and living standards in State-run Beggars' Homes, if so, the details thereof;

(b) whether the Ministry has notified uniform Model Guidelines on Care, Rehabilitation and Management of Beggar/Shelter Homes and established a centralized digital database for tracking inmates, if so, the details thereof;

(c) the measures taken to enforce infrastructure audits every two years and ensure strict occupancy limits to prevent overcrowding; and

(d) the details of fund allocation and vocational training provided under the SMILE scheme to transition these institutions from carceral centers into spaces of social justice and rehabilitation State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA)

(a): The Government has taken cognizance of the directions of the Hon'ble Supreme Court in M.S. Patter vs. State of NCT of Delhi (Civil Appeal No. 12216 of 2025). In compliance with the Hon'ble Supreme Court's Order dated 12.09.2025, the Ministry has developed Model Guidelines for Beggars' Homes through a National Consultative Committee (NCC) and extensive consultations with States and Union Territories. The Guidelines were circulated to all States/UTs vide letter dated 13.04.2026 for necessary compliance and effective implementation.

To facilitate preparation of the Guidelines, the Ministry constituted the National Consultative Committee (NCC) comprising representatives from the Ministry of Law & Justice, Ministry of Health & Family Welfare, Ministry of Housing and Urban Affairs, Ministry of Women and Child Development, Ministry of Skill Development and Entrepreneurship, the National Human Rights Commission, State/UT Governments, and Non-governmental organizations working in the sector.

The Model Guidelines provide a comprehensive framework for ensuring humane, dignified, and rights based rehabilitation of persons engaged in the act of begging. They prescribe minimum standards for Beggars' Homes covering infrastructure and capacity, preventive healthcare and sanitation, nutrition and food safety, vocational training and rehabilitation, legal aid and awareness, child and gender sensitivity, accountability, oversight, monitoring, implementation and compliance.

(b): The Ministry has developed and circulated the uniform Model Guidelines on Care, Rehabilitation and Management of Beggars'/Shelter Homes to all States/UTs vide letter dated 13.04.2026 for necessary compliance and effective implementation.

Further, a dedicated mobile application has been developed, and login credentials have been shared with implementing cities to facilitate a comprehensive survey for identification and profiling of persons engaged in begging, with a view to ensuring their rehabilitation under the 'Support for Marginalized Individuals for Livelihood and Enterprise (SMILE) - Comprehensive Rehabilitation of Persons Engaged in the act of Begging' (SMILE-Beggary) Scheme.

The Model Guidelines also provide that States/UTs shall establish a Digital Monitoring System to capture standardized information relating to admission of rescued persons/residents, health status, skill development and training, rehabilitation, release, follow-up, and family reunion, thereby enabling effective monitoring.

In addition, the National Online Portal (https://www.dosje.gov.in/organisation/support-for-marginalized-individuals-for-livelihood-and-enterprise-smile/) serves as a centralized repository of data and information relating to the SMILE-Beggary Scheme and facilitates real-time monitoring of its implementation across implementing States and Union territories through periodic

reporting and maintenance of scheme-related information.

(c): As per the Model Guidelines, every Beggar/Shelter Home shall undergo a third-party infrastructure and social audit at least once every two years covering structural safety, disability and age-friendliness, electrical systems, sanitation, water supply, and safety and security of residents. The District Social Welfare Officer (DSWO) or the designated authority shall monitor compliance and ensure timely rectification of the deficiencies identified during the audit.

The Model Guidelines also prescribe minimum space standards for Beggars'/Shelter Homes to prevent overcrowding and ensure dignified living conditions in Beggars'/Shelter Homes.

(d):Since inception of the SMILE-Beggary Scheme (23.10.2023) up to 31.07.2026, a total amount of ₹45.59 crore has been released under the Scheme, comprising ₹40.04 crore released to the implementing authorities/cities and the balance towards administrative and other scheme-related expenditure.

Scheme are provided age-appropriate care, education, Under the Scheme, vocational training is imparted to eligible beneficiaries based on their aptitude, age, physical and mental condition, and local livelihood opportunities to facilitate their sustainable rehabilitation and mainstreaming. Such training includes, inter-alia, carpentry, tailoring, housekeeping, management of community toilets, sanitation services, hair cutting, security services, cooking, gardening, driving/operation of e-rickshaws and other locally relevant trades. Beneficiaries

are also facilitated in the formation of community/group-based Self-Help Groups and are linked with banks and other financial institutions for financial assistance to undertake self-employment and other income-generating activities such as tiffin stalls/food vending carts, vegetable vending carts and other group-based enterprises, including preparation of spices, pickles, snacks and papads.

As on 31.07.2026, a total of 10,446 persons, including 2,824 children, have been rehabilitated under the SMILE-Beggary Scheme. Children rescued under the counselling and family reintegration and, therefore, are not covered under vocational training interventions. Accordingly, the State/UT-wise details of funds released and 7,622 adult beneficiaries rehabilitated under the Scheme are given in the **Statement.**

STATEMENT

State/UT-wise details of funds released and adult beneficiaries rehabilitated under the SMILE-Beggary Scheme (as on 31.07.2026)

S.No.	State/UT	Funds Released (₹ Lakh)	Adult Beneficiaries Rehabilitated
1.	Andhra Pradesh	178.09	466
2.	Arunachal Pradesh	45.44	62
3.	Assam	207.56	472
4.	Bihar	145.39	364
5.	Chandigarh (UT)	43.09	39
6.	Chhattisgarh	97.40	0
7.	NCT of Delhi	306.07	139
8.	Goa	0.00	0
9.	Gujarat	212.49	293

10.	Haryana	70.43	0
11.	Himachal Pradesh	62.22	0
12.	Jammu & Kashmir	94.78	434
13.	Jharkhand	89.57	0
14.	Karnataka	305.45	63
15.	Keralam	210.89	418
16.	Ladakh	14.61	0
17.	Madhya Pradesh	157.37	1135
18.	Maharashtra	121.78	817
19.	Manipur	14.61	0
20.	Meghalaya	86.92	0
21.	Mizoram	72.31	50
22.	Nagaland	57.70	22
23.	Odisha	147.28	186
24.	Puducherry	90.65	171
25.	Punjab	61.43	0
26.	Rajasthan	132.26	0
27.	Sikkim	38.82	0
28.	Tamil Nadu	467.83	1557
29.	Telangana	74.56	50
30.	Tripura	14.61	0
31.	Uttar Pradesh	281.35	884
32.	Uttarakhand	86.18	0
33.	West Bengal	14.61	0
Total		**4003.75**	**7622**

Note: The rehabilitation figures relate to adult beneficiaries only. Children rescued under the Scheme are provided age-appropriate care, education, counseling and family reintegration and are, therefore, not included in the above figures.

MILK PRODUCTION

3736. SHRI ANIL YESHWANT DESAI:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) the number of farmers engaged in animal husbandry or livestock farming apart from cultivation;

(b) the amount of milk production in the country and the domestic demand for the same;

(c) whether any loan or financing facilities also there for cow and buffalo husbandry in the country, if so, the details thereof;

(d) the number of farmers who have received loan for animal husbandry during last five years; and

(e) whether excess milk and milk products are also exported from the country, if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a):As per the 20th Livestock Census, household having total livestock (animal and poultry) (including household enterprise & non-household enterprise) in the country is 11.01 crore.

(b):The total estimated milk production in the country was 247.87 million tonnes in

2024-25 and as per the Working Group Report on 'Crop Husbandry, Agriculture Inputs, Demand & Supply' submitted in 2024 of NITI Aayog, the projected total milk demand (household and others) in India under Business-as-Usual (BAU) scenario was 243 million tonnes for 2025-26.

(c):Government has extended the Kisan Credit Card (KCC) facility to Animal Husbandry Farmers vide Reserve Bank of India's circular dated 04.02.2019.

(d):The number of farmers who have received loan from KCC for animal husbandry during the last five years are –

Year	Number of account/farmers
2021-22	15,08,450
2022-23	22,25,875
2023-24	40,07,199
2024-25	47,22,047
2025-26	50,42,473

(e): A table showing the commodity-wise export of milk and milk products during last three years and current year upto May, 2026 are placed at **Statement**.

STATEMENT

Commodity-wise export of milk and milk products

HS CODE	DESCRIPTION	2023-24			2024-25		2025-26		2026-27 (April-May)	
		Unit	Quantity	Value In Million USD	Quantity	Value In Million USD	Quantity	Value In Million USD	Quantity	Value In Million USD
04011000	MLK AND CRM ETC CONTNG FAT NOT EXCDNG 1%	KGS	371733	0.28	735713	0.54	1082175	0.76	218384	0.15
04012000	MLK AND CRM CONTNG FAT>1% BUT<=6% BY WT	KGS	14017761	11.07	16569425	12.67	19935139	14.71	4013986	2.94
04014000	MILK, CREAM ETC. OF A FAT CONTENT, BY WEIGHT, EXCEEDING 6% B	KGS	432435	0.33	812555	0.61	1091634	0.85	245943	0.20
04015000	MILK, CREAM ETC. OF A FAT CONTENT, BY WEIGHT, EXCEEDING 10%	KGS	1693091	1.85	2979314	3.47	3291018	5.12	749888	1.00
04021010	SKIMMED MILK	KGS	4587955	12.78	6855432	18.14	5446774	15.86	4077014	12.56
04021020	MILK FOOD FOR BABIES	KGS	76195	0.58	149379	1.06	322865	1.80	69516	0.38
04021090	OTHER MLK AND CRM IN PWDR,GRANL OR SOLID FRM OF FAT	KGS	148014	0.44	145076	0.54	177040	0.45	54358	0.11

	CONTNT,									
04022100	MLK AND CRM IN PWDR,GRNLS/OTHR SOLID FORMS NOT CONTNG ADDED	KGS	416043	1.62	576545	2.25	169237	0.70	16042	0.06
04022910	WHOLE MILK	KGS	34721	0.10	34942	0.13	29395	0.13	53075	0.24
04022920	MILK FOR BABIES	KGS	53214	0.27	239072	1.47	70800	0.43	60	0.00
04022990	OTHERSN(E.G.MILK CREAM)	KGS	1402234	7.05	799156	4.34	852790	4.27	252855	1.05
04029110	CONDENSED MILK	KGS	30025	0.05	6855	0.03	3167	0.01	751	0.00
04029190	OTHER,NOT CONTNG ADDED SUGAR OR SWTNING MTTR	KGS	89850	0.40	107755	0.47	118628	0.50	11519	0.05
04029910	WHOLE MILK	KGS			20	0.00	15623	0.06		
04029920	CONDENSED MILK	KGS	24056	0.07	41627	0.12	91181	0.31	40273	0.13
04029990	OTHER MILK AND CREM	KGS	90646	0.35	741189	2.50	1698134	4.55	557661	0.83
04032000	YOGURT	KGS	2864	0.01	1330	0.00	102815	0.14	10760	0.02
04039010	BUTTER MILK	KGS	1418017	1.34	1609549	1.55	2063813	1.80	442940	0.37
04039090	OTHERS(CROLD MLK,CRM,KIHIR ETC)	KGS	1080291	2.00	1651896	2.97	2428105	3.84	568116	0.84
04041010	WHEY,CONCNTRD EVPTD CONDSD (LQD/SEMI LQD)	KGS	16000	0.05	12500	0.04	2700	0.01		
04041020	WHEY,DRY,BLOCKS AND POWDERED	KGS	98757	0.23	70599	0.20	142170	0.27	12500	0.02
04041090	OTHER WHEY	KGS	76480	0.15	79936	0.37	9081	0.04	6000	0.02
04049000	PRODCTS OTHRTHAN	KGS	144923	0.84	158847	1.45	254896	3.27	249438	1.79

	WHEY CONSISTING OF NATURAL MILK CO									
04051000	BUTTER	KGS	12979919	65.10	37974682	183.89	18466851	97.16	1107079	6.21
04052000	DAIRY SPREADS	KGS	12771	0.09	3182	0.02	1413	0.00	713	0.00
04059010	BUTTER OIL	KGS	812366	4.68	2178536	12.63	3866104	24.00	692507	4.30
04059020	MELTED BUTTER (GHEE)	KGS	12805190	100.06	16425422	117.37	14834370	109.79	2516985	19.01
04059090	OTHER FATS AND OILS DERVTVD FROM MILK	KGS	1227058	6.65	10983621	65.66	8495915	54.92	2576361	17.25
04061010	Mozzarella cheese	KGS	185727	0.71	567167	2.29	1035826	4.49	259160	1.06
04061090	Other	KGS	241957	0.99	1414675	5.56	1687119	6.35		
	OTHERS-OF-FRSH CHESE(INCL WHEY CHSE)NT FRMNTD AND CURD	KGS							260735	1.03
04062000	GRATED OR POWDERED CHEESE OF ALL KINDS	KGS	78184	0.46	84819	0.37	133180	0.67	25427	0.15
04063000	PROCESSED CHEESE NOT GRATED/POWDERED	KGS	1931651	15.25	2515627	18.93	2871759	19.86	532650	3.14
04064000	BLUE VEINED CHEESE	KGS	58101	0.55	69246	0.36	146092	0.69	8914	0.05
04069000	OTHER CHEESE	KGS	7095162	36.50	6742101	30.86	6586988	29.37	783761	3.44
Total		**KGS**	**63733391**	**272.92**	**113337790**	**492.86**	**97524797**	**407.18**	**20415371**	**78.41**

Source: Directorate general of Commercial Intelligence and Statistics (DGCIS), Department of Commerce

ANIMAL HEALTHCARE SERVICES

3737. SHRI C. N. ANNADURAI:

SHRI G. SELVAM:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) the major initiatives undertaken by the Government under the National Livestock Mission (NLM) and the Livestock Health and Disease Control Programme (LHDCP) to promote livestock development and strengthen animal healthcare services in Tamil Nadu during the last five years;

(b) the details of assistance provided to Tamil Nadu under the National Animal Disease Control Programme (NADCP), Assistance to States for Control of Animal Diseases (ASCAD), Mobile Veterinary Units (MVUs) and the strengthening of Veterinary Hospitals and Dispensaries during the said period;

(c) the details of livestock vaccinated, Mobile Veterinary Units deployed and veterinary infrastructure strengthened in Tamil Nadu, district-wise;

(d) the measures taken by the Government to improve disease surveillance, livestock healthcare and breed productivity in the State; and

(e) whether the Government has any proposals to expand the coverage of these programmes and strengthen veterinary healthcare infrastructure in Tamil Nadu to enhance livestock productivity and farmers' income, if so, the

details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a):The major initiatives undertaken by, Government of India (GOI) under the National Livestock Mission (NLM) and Livestock Health and Disease Control Programme (LHDCP) to promote livestock development and strengthen animal healthcare services in Tamil Nadu during the last five years are as below:-

i. 50% capital subsidy provided under NLM-EDP to individuals, Farmer Producer Organisations (FPOs), Self-Help Groups (SHGs), Joint Liability Groups (JLGs), Farmer Cooperative Organisations (FCOs), and Section 8 companies. The NLM scheme focuses on Breed Development of Livestock & Poultry, Feed and Fodder development, Research & Development, Livestock Insurance and Extension.

ii. 100% financial assistance is provided under LHDCP to all the States/UTs for prevention of economically important livestock diseases namely Foot and Mouth Disease (FMD), Brucellosis, Peste des Petits Ruminants (PPR) and Classical Swine Fever (CSF) through vaccination. Further, financial assistance is provided to States/ UTs on sharing basis for State prioritised activities such as vaccination against other livestock diseases, control of emergent and exotic diseases, strengthening of laboratory, disease

surveillance, training and awareness.

iii. Financial assistance is provided to the State of Tamil Nadu on sharing basis for operation of 245 Mobile Veterinary Units (MVU) to deliver veterinary services at farmer's doorstep.

(b):As Animal Husbandry is a State subject, establishment & strengthening of Veterinary Hospitals and Dispensaries is under the domain of the State. However, the details of assistance provided to Tamil Nadu under the National Animal Disease Control Programme (NADCP), Critical Animal Disease Control Programme (CADCP), Assistance to States for Control of Animal Diseases (ASCAD) and Mobile Veterinary Units (MVUs) during the last five years is as follows:

i. Financial assistance of Rs 2,023.84 Lakh provided to the States under NADCP and CADCP for vaccination.

ii. Total number of 61.88 lakh large sized ear tags and 144.58 Lakh small sized ear tags supplied under NADCP and CADCP for animal identification.

iii. Financial assistance of Rs. 7,565.36 Lakh provided for procurement and operations of 245 MVUs.

iv. To implement State prioritised activities related to livestock health, a sum of Rs. 1667.01 Lakh provided under ASCAD.

v. Assistance was provided to the State for vaccination. Around 8.66 crore vaccinations was done during the period.

(c):Based on the report of the State of Tamil Nadu, the district-wise details of livestock vaccinated during 2025-26 and 2026-27 (till 5 August 2026), Mobile Veterinary Units deployed and veterinary infrastructure strengthened is placed as **Statement (I, II** and **III).**

(d):In addition to (a to c) above, Government of India (GOI) is supporting the State to improve disease surveillance, livestock healthcare and breed productivity as under:

i. Financial support provided to Central Disease Diagnostic Laboratory (CDDL), Indian Veterinary Research Institute (IVRI), Bareilly, five Regional Disease Diagnostic Laboratories (RDDLs) of States for disease surveillance and other related activities.

ii. Financial assistance provided to Indian Council of Agricultural Research (ICAR) Institutes, namely National Institute of Foot and Mouth Disease (NIFMD), Indian Veterinary Research Institute (IVRI) Bengaluru, IVRI Bareilly and National Institute on Veterinary Epidemiology and Disease Informatics (NIVEDI) Bengaluru for carrying out animal disease surveillance and other related activities.

iii. National Institute of High Security Animal Diseases (ICAR-NIHSAD), Bhopal undertakes surveillance of emerging and exotic transboundary animal diseases through laboratory-based surveillance.

iv. Surveillance of animal diseases are also undertaken with help of Bharat

Pashudhan portal developed by Department of Animal Husbandry and Dairying, Government of India (GOI).

v. ICAR- NIVEDI, Bengaluru forecasts possible animal disease risk at district level around two months in advance through NADRES 2.0.

vi. Rashtriya Gokul Mission (RGM) is implemented for development and conservation of indigenous bovine breeds, genetic upgradation of bovine population, enhancement of milk production and productivity of bovines across the country. Nationwide Artificial Insemination programme, Accelerated Breed Improvement programme using sex-sorted semen and In-vitro Fertilisation (IVF) Technology, Genomic chip for genomic selection, Progeny Testing and Pedigree Selection programme and Training and equipping Multi-Purpose Artificial Insemination Technicians (MAITRIs) are the key components.

vii. A 3% interest subvention is provided for infrastructure development to individual entrepreneurs, private companies, Micro, Small and Medium Enterprises (MSME), Farmers Producers Organizations (FPOs), Section 8 companies.

(e):Animal Husbandry is a State subject. However, all schemes as (a) to (d) above is implemented by Department of Animal Husbandry and Dairying, Government of India (GOI) across India including Tamil Nadu for livestock health care, livestock productivity and enhancing farmers' income.

STATEMENT-I

District wise vaccination done in Tamil Nadu during 2025-26 and 2026-27 (till 5 August 2026),data as per Bharat Pashudhan Portal (Uploaded by State)

S. No.	DISTRICT NAME	Vaccinations (In Nos.)
1	ARIYALUR	470791
2	CHENGALPATTU	674440
3	CHENNAI	83601
4	COIMBATORE	669889
5	CUDDALORE	846550
6	DHARMAPURI	914004
7	DINDIGUL	800286
8	ERODE	811630
9	KALLAKURICHI	1022426
10	KANCHIPURAM	505826
11	KANNIYAKUMARI	206671
12	KARUR	520826
13	KRISHNAGIRI	956651
14	MADURAI	848112
15	Mayiladuthurai	267135
16	NAGAPATTINAM	263381
17	NAMAKKAL	779364
18	PERAMBALUR	329638
19	PUDUKKOTTAI	866954
20	RAMANATHAPURAM	203853
21	RANIPET	463151
22	SALEM	1663707
23	SIVAGANGA	1009609
24	TENKASI	442909
25	THANJAVUR	1041453
26	THE NILGIRIS	63338
27	THENI	396759
28	THIRUVALLUR	849897

29	THIRUVARUR	750761
30	TIRUCHIRAPPALLI	1341178
31	TIRUNELVELI	659087
32	TIRUPATHUR	362845
33	TIRUPPUR	955182
34	TIRUVANNAMALAI	1856771
35	TUTICORIN	726167
36	VELLORE	518532
37	VILLUPURAM	1489959
38	VIRUDHUNAGAR	712878

STATEMENT- II

District wise MVU's operational in Tamil Nadu

S. No.	Tamil Nadu (District Wise Data)	MVU (In Numbers)
1	ARIYALUR	5
2	CHENGALPATTU	5
3	COIMBATORE	6
4	CUDDALORE	8
5	DHARMAPURI	7
6	DINDIGUL	8
7	ERODE	10
8	KALLAKURICHI	6
9	KANCHEEPURAM	3
10	KANNIYAKUMARI	2
11	KARUR	7
12	KRISHNAGIRI	8
13	MADURAI	6
14	MAYILADUTHURAI	4
15	NAGAPATTINAM	4
16	NAMAKKAL	9
17	PERAMBALUR	3
18	PUDUKKOTTAI	10
19	RAMANATHAPURAM	8

20	RANIPET	4
21	SALEM	16
22	SIVAGANGA	8
23	TENKASI	4
24	THANJAVUR	8
25	THE NILGIRIS	1
26	THENI	3
27	THIRUVALLUR	6
28	THIRUVARUR	5
29	THOOTHUKUDI	7
30	TIRUCHIRAPPALLI	10
31	TIRUNELVELI	5
32	TIRUPATHUR	3
33	TIRUPPUR	9
34	TIRUVANNAMALAI	12
35	VELLORE	4
36	VILLUPURAM	10
37	VIRUDHUNAGAR	11
	Total	**245**

STATEMENT-III

Number of Veterinary Infrastructure strengthened (From 2021 to 2024) as per data submitted by State

S. No.	Districts	Total Veterinary Infrastructure (in Nos.)
1	ARIYALUR	3
2	CHENGALPATTU	1
3	CHENGALPET	1
4	COIMBATORE	1
5	CUDDALORE	2
6	DHARMAPURI	3
7	ERODE	4
8	KALLAKURICHI	4

9	KANCHUPURAM	3
10	KANYAKUMARI	1
11	KARUR	5
12	KRISHNAGIRI	2
13	MADURAI	2
14	MAYILADUTHURAI	3
15	NAMAKKAL	4
16	NILGIRIS	4
17	PUDIKOTTAI	3
18	RAMANATHAPURAM	7
19	RANIPET	3
20	SALEM	6
21	TENKASI	4
22	THANJAVUR	9
23	THIRUPATHUR	7
24	THIRUVALLUR	1
25	THIRUVANNAMALAI	11
26	THIRUVARUR	7
27	THOOTHUKUDI	11
28	TIRUNELVELI	5
29	TIRUPPUR	7
30	TRICHY	10
31	VELLORE	3
32	VILLUPURAM	5
33	VIRUDHUNAGAR	7

NATIONAL FARM MECHANISATION POLICY

3738. SHRI PARSHOTTAMBHAI RUPALA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government proposes to formulate a comprehensive National Farm Mechanisation Policy, drawing upon global best practices from South Korea, Japan, the United States, Israel and Australia including establishment of a national institutional mechanism for research;

(b) whether the Government intends to promote intelligent agricultural robots, women-friendly farm implements, skill development and encourage domestic and foreign private investment to accelerate mechanisation particularly for marginal farmers; and

(c) whether the Government proposes to establish collaborative research, technology transfer and commercialization partnerships with South Korea and other technologically advanced countries to strengthen domestic farm mechanisation ecosystem and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b): A Centrally Sponsored Scheme 'Sub-Mission on Agricultural Mechanization' (SMAM) under the umbrella of Rashtriya Krishi Vikas Yojana (RKVY) is already being implemented by the Department of Agriculture & Farmers Welfare (DA&FW) at the national level through the respective State Governments. It has the major objectives of increasing the reach of farm mechanization to small and marginal farmers and to the regions where availability of farm power is low and promoting 'Custom Hiring Centers' to offset the adverse economies of scale

arising due to small land holding and high cost of individual ownership of agricultural machines.

The scheme provides financial assistance @ 40-50% of the cost of machines to farmers for the purchase of agricultural machinery and equipment. It also supports the establishment of Custom Hiring Centres (CHCs) with financial assistance @ 40% of the project cost for the projects costing up to Rs. 250 lakhs. Establishment of Farm Machinery Banks (FMBs) are supported with financial assistance @ 80% of the project cost for the projects costing up to Rs. 30 lakhs. The financial assistance towards FMBs for the North Eastern States is @ 95% of the project cost. Adoption of modern farm machinery, including precision agriculture tools, drones and other advanced mechanization technologies and women-friendly farm implements are encouraged under SMAM. The SMAM also supports testing and certification of agricultural machinery, capacity building, demonstrations and training to encourage the adoption of advanced technologies.

Along with the SMAM, the Crop Residue Management (CRM) Scheme is also implemented in the State of Punjab, Haryana, Uttar Pradesh, Madhya Pradesh and NCT of Delhi to promote sustainable crop residue management through the provision of subsidized agricultural machinery, establishment of Custom Hiring Centres (CHCs), and other measures aimed at reducing stubble burning. Since 2023–24, the CRM Scheme is integrated with SMAM under the RKVY on a 60:40 Centre–State funding pattern. Horticulture mechanization is

promoted under Mission for Integrated Development of Horticulture (MIDH) to improve farm efficiency and reduce drudgery of farm work force. Assistance under MIDH is provided for activities such as procurement of power operated machines and tools including plant protection equipments including import of new machines. Under the Agriculture Infrastructure Fund (AIF), support is provided in the form of interest subvention, credit guarantee coverage, and medium to long term debt financing for eligible agriculture infrastructure projects like CHCs and FMBs.

Research and development in agricultural mechanization are undertaken through the Indian Council of Agricultural Research (ICAR). It has seven institutes, which include six All India Coordinated Research Projects (AICRP) with 105 Centres across India, two All India Network Projects and four Consortia Research Platforms. The Government continuously reviews global technological developments and adopts suitable innovations and best practices, wherever appropriate, to improve the efficiency, productivity and sustainability of Indian agriculture.

The Government permits 100% Foreign Direct Investment (FDI) under the automatic route in the agricultural machinery manufacturing sector, encouraging global Original Equipment Manufacturers (OEMs) to establish domestic production units. This promotes domestic manufacturing, strengthens the agricultural machinery ecosystem and facilitates the induction of advanced technologies in Indian agriculture. Participation of domestic and private sector

enterprises in manufacturing, innovation, and mechanization services are also encouraged to accelerate the adoption of modern agricultural technologies. The Agri Startups developing innovative agricultural machinery and digital mechanization solutions receive support through incubation, innovation challenges and funding under RKVY- Remunerative Approaches for Agriculture and Allied Sector Rejuvenation (RAFTAAR) programme. The Government promotes private-sector-led mechanization service delivery through CHCs and machinery rental platforms, allowing farmers to hire equipment instead of purchasing it. The Government has also simplified testing and certification procedures for agricultural machinery to promote quality standards and ensure faster market access for manufacturers.

(c): At present, there is no specific proposal to establish collaborative research, technology transfer, and commercialization partnerships with South Korea or other technologically advanced countries exclusively for agricultural mechanization. However, international cooperation in the field of agriculture, including agricultural mechanization, is undertaken through bilateral and multilateral collaborations with various countries under existing institutional mechanisms. Such cooperation encompasses collaborative research, technology transfer, capacity building, exchange of expertise, and other mutually agreed activities in accordance with the provisions of the respective agreements.

JOB CREATION IN MANUFACTURING AND SERVICES SECTORS

3739. SHRI DEEPENDER SINGH HOODA:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the details of Purchasing Managers' Index (PMI) of manufacturing and services sectors since 2014 till 2025–26, year-wise;

(b) the details of jobs created in manufacturing and services sectors during the same period, year-wise;

(c) whether the Government considers the level of job creation in these sectors sufficient in view of their growth performance and if so, the justification therefor;

(d) if not, the reasons for inadequate job creation despite growth in these sectors; and

(e) the steps taken by the Government to increase employment generation in manufacturing and services sectors?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a): The Purchasing Managers' Index (PMI) is a monthly economic indicator compiled by HSBC India and S&P Global, private entities. The monthly details of PMIs for manufacturing and services in respect of India from FY 2014-15 to FY 2025-26 is at **Statement-I.**

(b): The details of worker population ratio (WPR) i.e. the percentage of persons employed among the persons in the population, and the distribution of workers in manufacturing and services sector during the period from July 2017 onwards, as per the Periodic Labour Force Survey (PLFS) conducted by Ministry of Statistics and Programme Implementation are given at **Statement-II**.

(c) to (e): Employment generation coupled with improving employability is a priority of the Government. Various steps to expand job opportunities through various employment generation schemes/ programmes (non-exhaustive list at **Statement-III**) have been taken, along with an increase in capital expenditure, to boost employment creation, increase production and productivity. Illustrative examples of Government interventions to generate employment are as follows:-

In Manufacturing sector, 892 applications approved under the Production Linked Incentive (PLI) Schemes (as of 31 March 2026), have generated employment of over 14.15 lakh. Under the National Industrial Corridor Development Programme (NICDP), as of 30th June 2026 a total of 469 plots have been allotted. Of these, 376 plots (5,047 acres) are industrial plots, with a committed investment potential of approximately Rs. 2.20 lakh crore and an estimated employment potential of 1.29 lakh persons, as declared by investors at the time of allotment.

Further, under the Startup India initiative, the Government constantly undertakes various efforts for the development and growth of startup ecosystem and to enhance job creation in the country. As a result, a total of 2,40,092 entities

have been recognised as startups by Department for Promotion of Industries and Internal Trade (DPIIT) as on 30th June 2026. These recognized startups have reportedly created over 24.62 lakh direct jobs across more than 55 varied industries which include areas beyond technology as well.

Additionally, the High-Powered 'Education to Employment & Enterprise' Standing Committee (HPSC-EEE) announced in the Union Budget 2026-27 was constituted on 22nd April 2026 to recommend measures that focus on the Services Sector as a core driver of Viksit Bharat to make us a global leader in services, with a 10% global share by 2047. It prioritises areas to optimise the potential for growth, employment and exports, while assessing the impact of emerging technologies, including AI, on jobs and skill requirements and proposing measures thereof.

Also, the Ministry of Labour and Employment is running the National Career Service (NCS) Portal which is a one-stop solution for providing career related services including information on jobs from private and government sectors, online & offline job fairs, job search & matching, career counselling, vocational guidance, skill development courses, skill/training programmes etc. through a digital platform.

STATEMENT-I

Monthly PMI-Manufacturing*

Months	FY'15	FY'16	FY'17	FY'18	FY'19	FY'20	FY'21	FY'22	FY'23	FY'24	FY'25	FY'26
Apr	51.3	51.3	50.5	52.5	51.6	51.8	27.4	55.5	54.7	57.2	58.8	58.2
May	51.4	52.6	50.7	51.6	51.2	52.7	30.8	50.8	54.6	58.7	57.5	57.6
Jun	51.5	51.3	51.7	50.9	53.1	52.1	47.2	48.1	53.9	57.8	58.3	58.4
Jul	53	52.7	51.8	47.9	52.3	52.5	46	55.3	56.4	57.7	58.1	59.1
Aug	52.4	52.3	52.6	51.2	51.7	51.4	52	52.3	56.2	58.6	57.5	59.3
Sep	51	51.2	52.1	51.2	52.2	51.4	56.8	53.7	55.1	57.5	56.5	57.7
Oct	51.6	50.7	54.5	50.3	53.1	50.6	58.9	55.9	55.3	55.5	57.5	59.2
Nov	53.3	50.3	52.3	52.6	54	51.2	56.3	57.6	55.7	56	56.5	56.6
Dec	54.5	49.1	49.6	54.7	53.2	52.7	56.4	55.5	57.8	54.9	56.4	55
Jan	52.9	51.1	50.4	52.4	53.9	55.3	57.7	54	55.4	56.5	57.7	55.4
Feb	51.2	51.1	50.7	52.1	54.3	54.5	57.5	54.9	55.3	56.9	56.3	56.9
Mar	52.1	52.4	52.5	51	52.6	51.8	55.4	54	56.4	59.1	58.1	53.9

Monthly PMI-Services*

Months	FY'15	FY'16	FY'17	FY'18	FY'19	FY'20	FY'21	FY'22	FY'23	FY'24	FY'25	FY'26
Apr	48.5	53.7	53.7	50.2	51.4	51	5.4	54	57.9	62	60.8	58.7
May	50.2	51	51	52.2	49.6	50.2	12.6	46.4	58.9	61.2	60.2	58.8
Jun	54.4	47.7	50.3	53.1	52.6	49.6	33.7	41.2	59.2	58.5	60.5	60.4
Jul	52.2	50.8	51.9	45.9	54.2	53.8	34.2	45.4	55.5	62.3	60.3	60.5
Aug	50.6	51.5	54.7	47.5	51.5	52.4	41.8	56.7	57.2	60.1	60.9	62.9
Sep	51.6	51.3	52	50.7	50.9	48.7	49.8	55.2	54.3	61	57.7	60.9
Oct	50	53.2	54.5	51.7	52.2	49.2	54.1	58.4	55.1	58.4	58.5	58.9
Nov	52.6	50.1	46.7	48.5	53.7	52.7	53.7	58.1	56.4	56.9	58.4	59.8
Dec	51.1	53.6	46.8	50.9	53.2	53.3	52.3	55.5	58.5	59	59.3	58
Jan	52.4	54.3	48.7	51.7	52.2	55.5	52.8	51.5	57.2	61.8	56.5	58.5
Feb	53.9	51.4	50.3	47.8	52.5	57.5	55.3	51.8	59.4	60.6	59	58.1
Mar	53	54.3	51.5	50.3	52	49.3	54.6	53.6	57.8	61.2	58.5	57.5

***Source:** HSBC India and S&P Global

STATEMENT- II

Estimated Worker Population Ratio (WPR) (in per cent) in Usual Status (PS+SS) for persons of age 15 years and above**

Year#	WPR
2017-18	46.8
2018-19	47.3
2019-20	50.9
2020-21	52.6
2021-22	52.9
2022-23	56.0
2023-24	58.2
2024	57.7
2025	57.4

Percentage Distribution of Workers in Usual Status (PS+SS)**

Year#	Sector	All India
2017-18	Manufacturing	12.1
	Services	31.1
2018-19	Manufacturing	12.1
	Services	32.3
2019-20	Manufacturing	11.2
	Services	30.7
2020-21	Manufacturing	10.9
	Services	29.6
2021-22	Manufacturing	11.6
	Services	29.6
2022-23	Manufacturing	11.4
	Services	28.9
2023-24	Manufacturing	11.4
	Services	29.7

2024	Manufacturing	11.6
	Services	30.5
2025	Manufacturing	12.1
	Services	31.8

****Usual Status** is the activity status of a person based on a long reference period of 365 days (one year) preceding the survey date.

PS denotes the principal activity status. It is the specific activity status (employed, unemployed, or out of the labour force) on which a person spent a relatively long time (major time criterion) during the preceding 365 days.

SS denotes the subsidiary economic activity status. It refers to an additional economic activity performed by a person for 30 days or more during the same 365-day reference period, alongside their principal status.

#Year refers to the period July-June for 2017-18, 2018-19, 2019-20, 2020-21, 2021-22, 2022-23, 2023-24 while for 2024 and 2025 the period is January-December.

Services Sector in Table 2 covers Trade, Hotel & Restaurants, Transport, Storage & Communications and other Services.

Source: Periodic Labour Force Survey, M/o Statistics & Programme Implementation.

STATEMENT-III

Employment generation schemes/ programmes

i. Prime Minister's Employment Generation Programme (PMEGP)

ii. Aatmanirbhar Bharat Rojgar Yojana (ABRY)

iii. Viksit Bharat –Guarantee for Rozgar and Ajeevika Mission (Gramin) Act,2025

iv. Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDUGKY)

v. Rural Self Employment and Training Institutes (RSETIs)

vi. Standup India

vii. Deendayal Antyodaya Yojana-National Urban Livelihoods Mission (DAY-NULM)

viii. Aajeevika - National Rural Livelihoods Mission (NRLM)

ix. Pradhan Mantri Mudra Yojana (PMMY)

x. Production Linked Incentive (PLI) Schemes

xi. National Apprenticeship Promotion Scheme (NAPS)

xii. Pradhan Mantri Kaushal Vikas Yojana (PMKVY)

xiii. Make in India

xiv. Startup India

xv. Indian Footwear and Leather Development Programme (IFLDP), etc.

CONTRIBUTION OF MANUFACTURING SECTOR TO GDP

3740. SHRI THARANIVENTHAN M. S.:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the details of the contribution of the manufacturing sector to India's Gross

Domestic Product (GDP) along with the growth rate of the sector during the last five years, year-wise;

(b) whether the Government has assessed the reasons for the changes in the share of manufacturing in GDP and if so, the details thereof;

(c) the details of measures taken under initiatives such as Make in India, Production Linked Incentive (PLI) Schemes and other industrial development programmes to increase manufacturing capacity, attract investment and generate employment;

(d) whether the Government has fixed any targets to enhance the share of manufacturing in GDP and if so, the details thereof along with the progress achieved; and

(e) the steps taken by the Government to address challenges faced by the manufacturing sector, including high input costs, infrastructure constraints, availability of skilled manpower, technology adoption and competitiveness of domestic industries?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b): India’s manufacturing sector has experienced an increase in the contribution to India’s Gross Value Added (GVA). As per the National Accounts Statistics released by the Ministry of Statistics and Programme Implementation,

the contribution of manufacturing sector to country's GVA along with the growth is as follows:

Year-wise contribution of manufacturing sector in GVA at constant prices (Base Year 2022-23)

Year	Contribution of Manufacturing in GVA (in %)	Growth Rate (in %)
2022-23	14.65	-
2023-24	15.40	12.7
2024-25 (FRE)	15.69	9.3
2025-26 (PE)	16.10	10.7

FRE- First Revised Estimate; PE- Provisional Estimate

Note: The figures of GVA for the revised base of the national accounts (2022–23) are available from 2022–23 onwards, while the corresponding growth rates are available from 2023–24 onwards.

The increase in the share of manufacturing sector is due to change in the level of manufacturing activity in the country supported by various Schemes/initiatives announced by the Government of India.

(c) to (e): Government of India has taken several measures to increase manufacturing capacity, attract investment and generate employment. The 'Make in India' initiative was launched on 25th September 2014 to facilitate Investment, foster Innovation, build best in class Infrastructure, and make India a hub for manufacturing, design, and innovation. Presently, Make in India 2.0 focuses on 27

sectors including 15 manufacturing sectors, implemented across various Ministries and Departments and State Governments.

As part of Make in India initiative, the Production Linked Incentive (PLI) schemes have been implemented across 14 key sectors, namely Large-Scale Electronics Manufacturing (LSEM), IT Hardware, Pharmaceuticals, Bulk Drugs, Medical Devices, Automobiles and Auto Components, Advanced Chemistry Cell Batteries, Solar PV modules, Telecom & Networking Products, Food Processing, Textiles, Specialty Steel, White Goods, Drones & Drone Components by incentivizing incremental production and sales. The PLI schemes have facilitated fresh investments in the identified sectors and supported the expansion of manufacturing capacities. To further the Make in India initiative, Government of India has announced the National Manufacturing Mission (NMM) in the Union Budget 2025-26, which envisages increasing the share of Manufacturing in GDP to 25% by 2035.

Additionally, under the National Industrial Corridor Development Programme (NICDP), a total of 469 plots, admeasuring 5,347 acres have been allotted, as of 30th June 2026. Of these, 376 plots (5,047 acres) are industrial plots, with a committed investment potential of approximately Rs 2.20 lakh crore and an estimated employment potential of 1.29 lakh persons, as declared by investors at the time of allotment.

The Government promotes Foreign Direct Investment (FDI) through an

investor-friendly policy that allows up to 100% FDI under the automatic route in most sectors, accounting for over 90% of FDI inflows. The National Single Window System (NSWS) provides a single online platform for approvals and permissions. To maintain India as an attractive investment destination, the Government regularly reviews and liberalises the FDI policy through stakeholder consultations. Reforms have simplified FDI norms across sectors including defence, insurance, telecom, space, pharmaceuticals, retail, civil aviation, digital media, e-commerce, coal mining, and financial services.

To support Startups across sectors, the Government is undertaking taking various measures under the Startup India initiative. The flagship Schemes namely, Fund of Funds for Startups (FFS), Startup India Seed Fund Scheme (SISFS) and Credit Guarantee Scheme for Startups (CGSS) support startups across sectors at various stages of their business cycle. The Government also implements periodic exercises and programs including States' Startup Ranking, National Startup Awards, Innovation Week, and TEJAS (Transforming Entrepreneurial Journeys Across States & Districts) which play an important role in the holistic development of the startup ecosystem including non-metro and rural startup ecosystems. The Government also encourages and supports ecosystem led initiatives to improve market access and enable public procurement to scaling up their businesses. The Government has also taken various measures to enhance ease of doing business including starting up of business, raising capital,

and reducing compliance burden to simplify the regulatory environment and create a conducive business environment. Activities to encourage corporates to support startups by way of mentorship, access to infrastructure, sharing resources and knowledge, assistance in market linkages, and investor connect are also undertaken.

The other major initiatives include National Single Window System, GIS enabled Land Bank, PM Gati Shakti National Master Plan for integrated planning of multimodal infrastructure, Project Monitoring Group to remove bottlenecks in setting up of major infrastructure projects, setting up of industrial parks, interventions to improve ease of doing business, measures for reduction in compliance burden, rationalization of labour laws, introduction of Goods and Services Tax, policy measures to boost domestic manufacturing through public procurement orders, Phased Manufacturing Programme (PMP) and Quality Control Orders (QCOs), to name major ones.

Recently, the Government has notified the Bharat Audyogik Vikas Yojana (BHAVYA) Scheme, with a financial outlay of ₹ 33,660 crore for a period of 6 years. The objective of the Scheme is to develop investment-ready industrial parks for enabling investors to ground investment with ease, thereby adding to the manufacturing capacity in the country. Under the Scheme, financial assistance is to be provided for development of 100 industrial parks.

बागवानी फसलों के लिए फसल बीमा और केसीसी ऋण

3741. डॉ. आनन्द कुमार गोंडः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) बागवानी फसलों के लिए फसल बीमा के अंतर्गत प्रति हेक्टेयर देय अधिकतम दावा राशि का ब्यौरा क्या है;

(ख) देश और मध्य प्रदेश में फसल बीमा योजनाओं के अंतर्गत कितने बागवानी किसान लाभान्वित हो रहे हैं;

(ग) क्या किसान क्रेडिट कार्ड (केसीसी) के माध्यम से खेती करने वाले किसानों के लिए प्रति हेक्टेयर ऋण सीमा निर्धारित की गई है; और

(घ) यदि वर्तमान बागवानी में फसल उत्पादक किसानों को फसल बीमा के अंतर्गत शामिल नहीं किया गया है, तो उन्हें चरणबद्ध तरीके से कवर करने के लिए सरकार की कार्य योजना और समय-सीमा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री रामनाथ ठाकुर):

(क): बीमित राशि का निर्धारण राज्य स्तरीय तकनीकी समिति (SLTC) द्वारा घोषित वित्तमान (SoF) या संबंधित राज्य/संघ राज्य क्षेत्र सरकार द्वारा चयनित बागवानी फसलों सहित सभी फसलों के लिए प्रति हेक्टेयर औसत उपज के अनुमानित मूल्य (Notional Value) के आधार पर किया जाता है। यह प्रधानमंत्री फसल बीमा योजना (PMFBY)/पुनर्गठित मौसम आधारित फसल बीमा योजना (RWBCIS) के तहत प्रति हेक्टेयर देय अधिकतम दावा राशि है।

(ख): खरीफ 2016 में RWBCIS की शुरुआत से अब तक देश में बागवानी फसलों की खेती करने वाले कुल 213.19 लाख किसान आवेदन नामांकित किए गए हैं। मध्य प्रदेश राज्य सरकार ने इन योजनाओं के अंतर्गत बागवानी फसलों को अधिसूचित नहीं किया है।

(ग): किसान क्रेडिट कार्ड (KCC) के तहत फसल ऋण देने हेतु बागवानी फसलों सहित सभी फसलों के लिए वित्त मान संबंधित राज्य के प्रत्येक जिले के लिए राज्य स्तरीय तकनीकी समिति (SLTC) द्वारा घोषित किया जाता है।

(घ): बागवानी फसल उत्पादक किसान सरकार द्वारा कार्यान्वित फसल बीमा योजनाओं, प्रधान मंत्री फसल बीमा योजना (PMFBY) और पुनर्गठित मौसम आधारित फसल बीमा योजना (RWBCIS) के अंतर्गत कवर किए जाते हैं बशर्ते कि संबंधित राज्य/संघ राज्य क्षेत्र सरकार द्वारा फसल और क्षेत्र की अधिसूचना जारी की गई हो।

PROMOTION OF EXPORTS FROM MSMES AND SHGS

3742. SUSHRI PRANITI SUSHILKUMAR SHINDE:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the initiatives undertaken by the Government to promote exports from Micro, Small and Medium Enterprises (MSMEs) and Self-Help Groups (SHGs), including support for market access, capacity building and branding;

(b) the details of schemes and programmes aimed at integrating MSMEs and SHGs into global value chains and cross-border e-commerce platforms;

(c) whether any assessment has been conducted on the contribution of MSMEs and SHGs to India's export performance, along with challenges faced by them in accessing international markets; and

(d) the steps taken or proposed to enhance export competitiveness of MSMEs and SHGs, including financial assistance, digital enablement, and

simplification of export procedures?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d): The Export Promotion Mission, announced in the Union Budget 2025-26 and approved by the Union Cabinet in November 2025 with an outlay of over ₹25,000 crore for the period 2025-26 to 2030-31, is being jointly implemented by the Department of Commerce, Ministry of MSME and Ministry of Finance. The Mission proposes to address the challenges faced by MSME exporters in accessing international markets by way of extending support for access to trade finance capacity enablement through support for market access, capacity building, and quality certifications.

EPM operates through two integrated sub-schemes:

i. Niryat Prothsahan: Focused on expanding access to affordable trade finance through instruments such as Interest Subvention for pre- and post- shipment export credit, Export Factoring support, Collateral Guarantees for export credit, Credit Guarantee for e-commerce exporters, and Credit Enhancement support for the MSME exporters.

ii. Niryat Disha: Focused on critical non-financial trade enablers, including export quality and compliance support, logistics and overseas warehousing, Market Access Support, global branding and packaging, Facilitating Logistics

Interventions for Freight & Transport, support for trade intelligence and capacity building activities.

Under the Developing Districts as Export Hub (DEH) initiative, exportable products (including agricultural and MSME/artisanal products) have been identified across districts of the country. The institutional architecture includes State Level Export Promotion Committees, District Export Promotion Committees. The capacity building programs under the DEH initiative are aimed at creating linkages between district-level producers, including MSME clusters, SHGs and e-commerce exporters to global markets by leveraging the interventions of EPM. Outreach programs are held in collaboration with e-commerce platforms to on-board producers to e-commerce platforms and enter international markets.

Under EPM, support is extended to eligible entities involved in setting up overseas warehousing facility, overseas fulfilment centres, display facilities and e-Commerce Export Hubs (ECEH). E-Commerce exporters are also provided credit guarantee cover for credit availed by them for exports to global markets through postal or courier or holding inventory in ECEHs, overseas warehouses for e-commerce sales.

The Government has taken steps to promote exports of products made by SHGs, including:

- SARAS Aajeevika Melas to showcase SHG products having export potential to prospective international buyers.

- Capacity building through training on product quality, design, packaging and international market requirements, along with facilitation of certifications such as ISO, organic and Fair Trade, and support for collaborative export consortia among SHG federations.
- The Government, through the National Handloom Development Programme (NHDP), organises domestic and international marketing events for handloom and handicraft artisans, many of whom are organised as SHGs/producer collectives.

Periodic stakeholder consultations and continuous assessment of implementation challenges are undertaken through interactions with exporters, Export Promotion Councils, industry associations and State Governments.

The Ministry of Micro, Small and Medium Enterprises (MSME) has established 65 Export Facilitation Centers (EFCs) in its field offices across the country with the aim of providing requisite mentoring and handholding support to MSMEs in exporting their products and services. EFCs support MSME exporters by providing comprehensive assistance across key areas. These include dissemination of information on export-related schemes and benefits, training and workshops on export compliance, handholding in export documentation and procedures, engagement with industry associations, State Governments, and Central Government Departments to facilitate MSMEs.

बीएनएसएस के अंतर्गत ई-एफ़आईआर

3743. श्री तनुज पुनिया:

क्या **गृह** मंत्री यह बताने की कृपा करेंगे कि:

(क) भारतीय नागरिक सुरक्षा संहिता के अंतर्गत देश में ई-एफआईआर दर्ज करने के लिए क्या विधिक समय-सीमा और अनिवार्य नियम निर्धारित किए गए हैं;

(ख) क्या ई-एफआईआर दर्ज करने और पुलिस द्वारा शिकायतकर्ता के औपचारिक हस्ताक्षर प्राप्त करने के बाद उसे जारी करने के लिए तीन दिन की समय-सीमा विनिर्दिष्ट करने वाले नियम को सभी राज्यों में कड़ाई से लागू किया जा रहा है; और

(ग) क्या यदि शिकायतकर्ता निर्धारित समय-सीमा के भीतर पुलिस स्टेशन नहीं पहुंच पाता है तो ई-एफआईआर रद्द कर दी जाती है और क्या जांच को आगे बढ़ाने के लिए कोई अन्य डिजिटल विकल्प उपलब्ध है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

गृह मंत्रालय में राज्य मंत्री (श्री बंडी संजय कुमार):

(क) से (ग): भारतीय नागरिक सुरक्षा संहिता (बीएनएसएस), 2023 की धारा 173 में, अन्य बातों के साथ-साथ, यह प्रावधान किया गया है कि किसी संज्ञेय अपराध के किए जाने से संबंधित प्रत्येक सूचना, अपराध के घटित होने के स्थान की परवाह किए बिना, किसी भी पुलिस स्टेशन के प्रभारी अधिकारी को मौखिक रूप से अथवा इलेक्ट्रॉनिक संचार के माध्यम से दी जा सकती है तथा यदि सूचना मौखिक रूप से दी जाती है, तो प्रभारी अधिकारी द्वारा उसे लिखित रूप में दर्ज किया जाएगा तथा सूचना देने वाले व्यक्ति द्वारा इस पर हस्ताक्षर किए जाएंगे। यदि सूचना इलेक्ट्रॉनिक संचार के माध्यम से दी जाती है, तो सूचना देने वाले व्यक्ति द्वारा तीन दिनों के भीतर उस पर हस्ताक्षर किए जाने के उपरांत, संबंधित पुलिस स्टेशन का प्रभारी अधिकारी उसे रिकार्ड में दर्ज करेगा। भारतीय नागरिक सुरक्षा संहिता, 2023 के प्रावधानों के अनुसार, इलेक्ट्रॉनिक-प्रथम सूचना रिपोर्ट (ई-एफआईआर)

अथवा इलेक्ट्रॉनिक संचार के माध्यम से उपलब्ध कराई गई सूचना को रिकार्ड में दर्ज कराने के लिए यह आवश्यक है कि सूचना देने वाला व्यक्ति निर्धारित तीन दिनों की अवधि के भीतर उस पर हस्ताक्षर करे।

VIBRANT VILLAGE PROGRAMME

3744. SHRI UMMEDA RAM BENIWAL:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) the number of villages in Barmer and Jaisalmer districts of Rajasthan selected under the Vibrant Villages Programme, along with the details of funds sanctioned, released and projects completed therein;

(b) whether the Government has assessed the impact of the Programme on infrastructure, connectivity, livelihood opportunities and essential services in the selected border villages of Rajasthan, and the findings thereof; and

(c) the total number of villages covered under the Programme across the country, the State-wise allocation of funds and the measures taken to ensure timely implementation and balanced development of border villages?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (c):Central Government has approved the Vibrant Villages Programme-II (VVP-II), as a Central Sector Scheme, with a total outlay of ₹6839 crores till the

Financial Year 2028-29 for comprehensive development of select villages located in blocks abutting International Land Borders (ILBs), other than the northern border already covered under VVP-I, in 15 States & 2 UTs including Rajasthan.

Under VVP-II 1954 select villages have been identified for comprehensive development including 184 villages of Rajasthan which also include 66 villages of Barmer and Jaisalmer Districts.

The areas of interventions under VVP-II are : (i) livelihood generation, (ii) road connectivity, (iii) energization, (iv) village infrastructure including health facilities, (v) financial inclusion, (vi) empowerment of youth & skill development, (vii) development of cooperatives, SHGs & FPOs for managing livelihood opportunities and maintenance of assets created under the programme, (viii) promotion of tourism, culture and outreach activities, (ix) education infrastructure and (x) television and telecom connectivity.

ALLOCATION OF FUNDS FOR STARTUPS

3745. SHRIMATI D. K. ARUNA:

Will the Minister of **TEXTILES** be pleased to state :

(a) the details and total amount allocated by the Government as grants to startups in technical textiles in the current fiscal year and the criteria used for selecting these startups in Telangana State;

(b) the anticipated economic impact of these grants on the technical textiles

sector, supported by projected growth figures and employment generation estimates;

(c) the number of startups that have received grants under this initiative so far along with the details of amount received by each startup and the specific technological innovations they aim to develop in Telangana State; and

(d) the Government's strategy to monitor and evaluate the effectiveness of these grants in fostering innovation and sustainability in the technical textiles industry including key performance indicators tracked annually?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA MARGHERITA):

(a):Under the Ministry of Textile's National Technical Textiles Mission (NTTM), the scheme of "Grant for Research and Entrepreneurship across Aspiring Innovators in Technical Textiles (GREAT)" aims to support the start-up ecosystem in the technical textiles sector across the country, including Telangana, by providing assistance to young innovators, scientists, technologists, and start-up ventures in translating their ideas into commercial technologies and products. The total budget allocated to the NTTM for the current financial year (2026-27) is Rs. 256 crore, which includes the provision for releasing grants to start-ups under the GREAT scheme.

Under NTTM, 15 research projects and 01 application from an educational

institution under the "General Guidelines for Enabling of Academic Institutes in Technical Textiles Education in India: For Private and Public Institutes" have been approved from the State of Telangana.

An Evaluation and Monitoring Committee (EMC) has been constituted under NTTM to evaluate, monitor, and review the technical and financial parameters of the start-up proposals. Based on the criteria laid out in the GREAT guidelines, the EMC submits its recommendations to the Empowered Programme Committee (EPC) under NTTM for approval of start-up proposals. GREAT guidelines are available at https://nttm.texmin.gov.in.

(b):The grants provided to start-ups under NTTM are aimed at promoting innovation, commercialization of indigenous technologies, and the development of value-added technical textile products. The anticipated economic impact of these grants is fundamentally driven by robust collaborations between the supported start-ups and established industry partners. By fostering strong synergies between innovators and industry stakeholders for prototype development, field trials, and market launches, the scheme ensures market-ready commercialization. This active industry engagement is anticipated to successfully scale these start-ups, significantly strengthen the overall technical textiles ecosystem in the country, and thereby catalyze broader sustainable industry growth and employment generation.

(c): Under NTTM, a total of 31 start-ups have been approved at a total cost of Rs

15.40 crore, of which Rs 13.65 crore is the Government of India share, details of which are given at **Statement**.

(d): Under NTTM, a Review and Monitoring Committee has been constituted to assess and oversee the progress of the approved start-ups, with the authority to recommend for release of subsequent instalments of grant and closure of projects to the Empowered Programme Committee. Further, various public events, workshops, seminars and outreach activities are being organized nationwide to disseminate information about the scheme and facilitate industry engagement for scaling up the potential start-up projects.

STATEMENT

Details of Start-up projects under GREAT scheme of NTTM

S. No.	Title of start-up project	Approved cost of Project
1	Warming and Cooling High Performance Textiles	55,00,000
2	Surgical simulation models based on textile materials for training of doctors	50,00,000
3	Development and commercialization of Industrial hemp pultrusion cord & composites	66,16,500
4	Smart Fabrics of Tomorrow: Nanofibers-Infused Textiles for Energy Generation and Sensing	50,00,000
5	High-performance tyre-yarns : green product by green process	50,00,000
6	Radome Integrated IFF Antenna	50,00,000
7	Development of Braided composites for use in Defense and Automobile application	49,86,875

8	Sustainable Processing of Technical Textiles with Emerging Technologies	50,00,000
9	Manufacturing of Nanomaterial based Smart Textiles	50,00,000
10	Development of Node Locked Three Dimensional (3D) material based advanced composite	50,00,000
11	Algae-Based coated textile as an alternative to leather/synthetic materials.	56,00,000
12	Production & Scaleup of UniClenz- A zero waste, next generation, SMART, Self-Sanitizing Personal Protective Medical Apparel	46,80,000
13	Natural Anti Microbial Coated Textiles for Hospitals Wears	49,76,000
14	Bioengineered Textiles & Materials Manufacturing	50,00,000
15	Novel E-Textiles Woven with Shape Memory Materials to Design Intelligent Wearables for Healthcare and Wellness Applications	50,00,000
16	Development of shrink-resistant, detergent washable, camouflage dyed, far infra-red wool clothing for protection in extreme cold conditions through plasma technology with enhanced mechanical, comfort and thermal properties	50,00,000
17	Novel composite material based space deployable communication antenna	56,50,000
18	Design and Development of pilot scale innovative zero solid discharge (ZSD) system for resource recovery from final residue in textile and industrial ZLD plants (Circularity and Sustainability)	47,82,250
19	Smart Textile Wearable: Enhancing Mental Wellbeing Through Innovative Stress Management	50,00,000
20	Flushable Sanitary Pads as a Sustainable and Innovative Solution for Menstrual Hygeine	56,00,000
21	Development of anti-bacterial, anti-oxidant and UV-protective pineapple fabric as a sustainable and multi-functional	50,00,000

	protective clothing with enhanced mechanical and comfort properties.	
22	Revolutionizing High-Performance Sustainable fibers with the Spider Silk Technology	50,00,000
23	Development of advanced medical textile products based on biomaterials	32,50,000
24	High-performance Sports gears for high-altitude Adventure sport & defense applications	50,00,000
25	Smart Textiles for Winter Thermal Comfort	50,00,000
26	Development of Cosmeto textiles/ Wellness textiles utilizing Indian unconventional natural fibres and eco-friendly finishes	50,00,000
27	Smart Vest with Continuous Heart Rhythm Monitoring for Arrhythmia Detection	50,00,000
28	Development of Lightweight, Thermal, and Radiation Shielding Composite Tiles Using Technical Textiles for Space Applications	23,98,000
29	Textile waste composite panels for Building applications	50,00,000
30	Indigenous production of fine-count hemp yarn and it's blends for the development of inherently antimicrobial Wound Dressing Material and Coveralls.	50,00,000
31	Neosense: Comfyhug Vital Monitoring	50,00,000

STARTUP INDIA INITIATIVE IN KARNATAKA

3746. DR. K. SUDHAKAR:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Government has assessed the implementation of the Startup India Initiative in Karnataka, if so, the details thereof;

(b) the details of number of startups recognised, incubators supported and

beneficiaries under Startup India programme;

(c) the details of funds disbursed, mentorship provided and market access provided to startups into the State of Karnataka during the last five years;

(d) whether there is any provision for reimbursing women-led startups for domestic patents and foreign patents, if so, the details thereof; and

(e) the details of number of women startups benefited by patent reimbursement during the last five years, State-wise including Karnataka?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (c):Startup India initiative was launched on 16th January 2016, with an intent to build a strong ecosystem for nurturing innovation, startups and encouraging investments in the startup ecosystem of the country.

As on 30th June 2026, 2,40,092 entities have been recognised as startups by the Department for Promotion of Industry and Internal Trade (DPIIT). Specifically in the State of Karnataka, a total of 24,026 entities have been recognised as startups by DPIIT. Such startups from the State of Karnataka have generated over 2.58 lakh direct jobs as on 30th June 2026. Moreover, more than 11,400 of the recognized startups in the State of Karnataka have at least one woman director/partner.

Under the Startup India initiative, the Government is implementing three

flagship Schemes, Fund of Funds for Startups (FFS), Startup India Seed Fund Scheme (SISFS), and Credit Guarantee Scheme for Startups (CGSS) to provide funding opportunities and support startups across sectors at various stages of their business cycle.

FFS has been established to catalyze venture capital investments and is operationalized by Small Industries Development Bank of India (SIDBI), which provides capital to Securities and Exchange Board of India (SEBI)-registered Alternative Investment Funds (AIFs) which in turn invest in startups. As on 30th June 2026, AIFs supported under the Scheme have invested Rs. 27,902.7 crore in 1,460 startups.

Specifically in the State of Karnataka, AIFs supported under the Scheme have invested Rs. 6,218.65 crore in 295 startups in the last five years viz., 2021, 2022, 2023, 2024 and 2025.

SISFS provides financial assistance to seed stage startups through incubators. SISFS is implemented from 1st April 2021. As on 30th June 2026, 219 incubators have been selected under the Scheme with a total approved funding of Rs. 945 crore. Further, incubators supported under the Scheme have selected 4,245 startups with an approved funding of Rs. 706.33 crore. As on 30th June 2026, 22 incubators from Karnataka have been approved funding of Rs. 104.48 crore.

Further, incubators under the Scheme have selected 404 startups with an

approved funding of Rs. 89.37 crore from the State of Karnataka in the last five years viz., 2021, 2022, 2023, 2024 and 2025.

CGSS is implemented for enabling credit access through debt funding to startups through eligible financial institutions. CGSS is operationalized by the National Credit Guarantee Trustee Company (NCGTC) Limited and has been operationalized from 1st April 2023. As on 30th June 2026, 478 loans amounting to Rs. 1,469.92 crore have been guaranteed for startup borrowers under the Scheme. Specifically in the State of Karnataka, 44 loans amounting to Rs. 96.52 crore have been guaranteed for startup borrowers under the Scheme in the last three years viz., 2023, 2024 and 2025.

Further, the Government is undertaking several measures to enable access to finance, mentorship, infrastructure and market across the country including in the State of Karnataka. Details of such measures are placed as **Statement-I**.

(d) and (e): The Government has undertaken several measures to provide support to startups, including women-led startups, for enabling filing of patents and reimbursement for patent costs. Details of support provided are as follows:

i. Startups including women-led startups are eligible for an 80% concession on the statutory fees for patent filing, processing, and maintenance. This concession is provided as an upfront reduction in the statutory fees at the time of filing and is not disbursed through a reimbursement mechanism. During the last five years, viz., 2021-2022, 2022-2023, 2023-2024, 2024-

2025, and 2025-2026, a total of 4,110 startups have been beneficiaries of the 80% fees concessions for patent application. Many startups have filed more than one application. Of this, ~1,590 startups have at least one woman director/partner. The State/UT-wise number of such startups with at least one woman director/partner that received the 80% patent application fee concession during the last five years is placed as **Statement-II**.

ii. Startups are also eligible for pro bono facilitation of patent filing and prosecution under the Scheme for Facilitating Startups Intellectual Property Protection (SIPP). Under this scheme, the facilitation fee is not paid directly to the startups; instead, it is reimbursed to the eligible facilitator selected by the startup from the panel of empanelled facilitators. The reimbursement is made in two stages, at the time of filing the patent application and upon its disposal.

Further, as a result of various initiatives undertaken by the Government, as on 30th June 2026, 2,40,092 entities have been recognised as startups by DPIIT. Of these, more than 1.15 lakh recognized startups have at least one-woman director / partner.

STATEMENT- I

Measures undertaken by the Government to enable access to finance, mentorship, infrastructure and market across the country including in the State of Karnataka:

1. The Ministry of Skill Development and Entrepreneurship (MSDE) through its autonomous organizations, namely National Institute for Entrepreneurship and Small Business Development (NIESBUD) and Indian Institute of Entrepreneurship (IIE) has taken various initiatives to promote entrepreneurship development amongst all sections of the society. These initiatives include, Swavalambini programme, Entrepreneurship Awareness Programmes (EAP), Entrepreneurship Development Programmes (EDP), Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyaan (PMJANMAN), Entrepreneurship Development Centres (EDC) in North East Region's Educational Institutions, Dharti Aaba Janjatiya Gram Utkarshh Abhiyan (DAJGUA), Pradhan Mantri Surya Ghar Muft Bijli Yojana Scheme (PM SGMBY Scheme), and Capacity Building Programme for Fair Price Shop Owners.

2. Ministry of Micro Small & Medium Enterprises (MSME) is implementing the Entrepreneurship and Skill Development Programme (ESDP) which aims to motivate the youth/aspiring entrepreneurs to consider self-employment or entrepreneurship as one of the career options.

3. The Atal Innovation Mission (AIM) of NITI Aayog fosters innovation and entrepreneurship among India's youth through flagship programs like Atal Tinkering Labs (ATLs) and the Community Innovator Fellowship (CIF). Atal Incubation Centres (AICs) incubation facilities and Atal Community Innovation Centres (ACIC) are established under AIM to nurture innovative startup businesses and serve the unserved/underserved areas of the country with respect

to the startup and innovation ecosystem. Further, programmes such as Mentor India under Atal Innovation Mission (AIM) and Women Entrepreneurship Platform, are connecting startups and aspiring entrepreneurs with mentors.

4. The Ministry of Education's Innovation Cell (MIC) and All India Council for Technical Education (AICTE) promotes innovation and entrepreneurship across educational institutions.

5. Youth-centric initiatives have been introduced by the Ministry of Youth Affairs and Sports such as setting up of the autonomous body called Mera Yuva Bharat (MY Bharat), the purpose of it, is to provide an over-arching institutional mechanism powered by technology for youth development and youth-led development through Experiential Learning Programs (ELPs), volunteering opportunities, mentorship programme, etc.

6. Under the Ministry of Defence the Scheme for Innovations for Defence Excellence (iDEX) and Acing Development of Innovative Technologies with iDEX (ADITI) are fostering innovation and technology development in defence and aerospace by engaging startups.

7. Under the Department of Science & Technology, the Research, Development, and Innovation (RDI) Scheme has been approved to incentivize private sector participation in research and development (R&D). Further, DST is implementing the National Initiative for Developing and Harnessing Innovations (NIDHI) to promote innovation and entrepreneurship among the youth. The

initiative comprises NIDHI-PRAYAS (prototype grant support), NIDHI-EIR (Entrepreneur-in-Residence fellowships), NIDHI-iTBI (Inclusive TBIs in Tier-II and Tier-III regions). The DST is also implementing the National Quantum Mission (NQM), under which four thematic hubs (T-Hubs) have been established.

8. The Anusandhan National Research Foundation (ANRF) has initiated the program, Mission for Advancement in Highimpact Areas (MAHA) to address priority-driven, solution-focused research in mission-mode.

9. The Department of Biotechnology (DBT) has established biotechnology incubation and pre-incubation centres across States & Union Territories (UTs) under the BioNEST (Bioincubators Nurturing Entrepreneurship for Scaling Technologies) and EYUVA (Encouraging Youth for Undertaking Innovative Research Activities) schemes.

10. Ministry of Electronics and Information Technology (MeitY) is undertaking initiatives such as GENESIS (Gen-Next Support for Innovative Startups) Scheme, TIDE 2.0 (Technology Incubation and Development of Entrepreneurs) Scheme, and IndiaAI Mission to promote the startup ecosystem.

11. Under the Ministry of Rural Development, the Deendayal Antyodaya Yojana-National Rural Livelihoods Mission (DAY-NRLM) through Start-up Village Entrepreneurship Programme (SVEP) supports Self-Help Groups (SHGs) and their family members to set-up small enterprises in the nonfarm livelihoods sector.

12. The Department of Agriculture & Farmers' Welfare (DA&FW), Government

of India is implementing “Innovation and Agri-Entrepreneurship Development” programme under Rashtriya Krishi Vikas Yojana (RKVY) from 2018-19 onwards with an objective to promote innovation and agri-entrepreneurship by providing financial support and nurturing an incubation ecosystem in the country.

13. The Government is undertaking taking various measures under the Startup India initiative. The flagship Schemes namely, Fund of Funds for Startups (FFS), Startup India Fund of Funds 2.0, Startup India Seed Fund Scheme (SISFS) and Credit Guarantee Scheme for Startups (CGSS) support startups across sectors at various stages of their business cycle. The Government also implements periodic exercises and programs including States’ Startup Ranking, National Startup Awards, Innovation Week, and TEJAS (Transforming Entrepreneurial Journeys Across States & Districts) which play an important role in the holistic development of the startup ecosystem including non-metro and rural startup ecosystems. The Government also encourages and supports ecosystem led initiatives such as Startup Mahakumbh which serve as a vibrant platform for stakeholders to network and collaborate. Initiatives to improve market access and enable public procurement also support startups in growing and scaling up their businesses. The Government has also taken various measures to enhance ease of doing business including starting up of business, raising capital, and reducing compliance burden to simplify the regulatory environment and create a conducive business environment. Activities to encourage corporates to support startups by

way of mentorship, access to infrastructure, sharing resources and knowledge, assistance in market linkages, and investor connect are also undertaken.

14. To strengthen international linkages and enable global market access for Indian startups, the Government facilitated participation of startups in major international innovation platforms such as Bharat Innovates 2026 and VivaTech 2026. Bharat Innovates 2026, organised in Nice, France as part of the India–France Year of Innovation, enabled Indian startups to showcase innovations, participate in over 1,350 B2B meetings, and forge more than 50 collaborations with global partners, creating opportunities for startup acceleration, research partnerships, technology commercialisation and market access. Similarly, at VivaTech 2026, where India participated as the AI Country Partner with its largest-ever delegation of over 80 deep-tech startups, Indian startups showcased innovations across emerging technology sectors and engaged with global investors, technology leaders and businesses, strengthening cross-border collaborations and expanding international market opportunities.

STATEMENT-II

The State/UT-wise number of startups with at least one woman director/partner that received the 80% patent application fee concession during the last five years is as follows:

S. No.	State/UT	Number of beneficiary startups with at least one woman director/partner
1.	Andaman and Nicobar Islands	~1

2.	Andhra Pradesh	~34
3.	Assam	~13
4.	Bihar	~19
5.	Chandigarh	~12
6.	Chhattisgarh	~9
7.	Dadra and Nagar Haveli and Daman and Diu	~1
8.	Delhi	~118
9.	Goa	~6
10.	Gujarat	~68
11.	Haryana	~70
12.	Himachal Pradesh	~6
13.	Jammu & Kashmir	~3
14.	Jharkhand	~12
15.	Karnataka	~274
16.	Kerala	~51
17.	Madhya Pradesh	~36
18.	Maharashtra	~316
19.	Manipur	~2
20.	Nagaland	~1
21.	Odisha	~40
22.	Puducherry	~3
23.	Punjab	~16
24.	Rajasthan	~25
25.	Tamil Nadu	~160
26.	Telangana	~121
27.	Uttar Pradesh	~129
28.	Uttarakhand	~15
29.	West Bengal	~35

CONSTITUTION OF TASK FORCE UNDER THE SC/ST ACT, 1989

3747. SHRI MANOJ KUMAR:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Ministry has constituted a Task Force/Committee to review, modify, or suggest amendments to the rules framed under the SC/ST Act, 1989;

(b) if so, the details of the composition, terms of reference (ToR), and tenure/extension granted to the said Task Force, along with the reasons for undertaking the review;

(c) the current status of the deliberations/report of the Task Force;

(d) whether any interim or final recommendations have been submitted to the Government, and the key modifications proposed therein, if so, the details thereof;

(e) whether consultations have been held with key stakeholders, including representatives of SC and ST communities, legal experts, state governments and the National Commissions (NCSC/NCST) prior to finalizing changes; and

(f) the steps being taken by the Government to ensure that any proposed modification to the rules does not dilute the protective framework, investigation procedures, or relief and rehabilitation provisions guaranteed under the Act?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND

EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a): Yes, Sir.

(b): On the basis of suggestions from various stakeholders, during review meetings, for effective implementation of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989, a Task Force, with approval of Hon'ble Minister for Social Justice and Empowerment was constituted under the Chairpersonship of the Secretary, Department of Social Justice and Empowerment on 23rd December, 2025 with the following Terms of Reference:

(i) To draft the necessary amendments to further amend the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Rules, 1995, as amended in 2016, framed under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989; and

(ii) To consider and propose any other amendments to the Rules, as deemed necessary by the Task Force.

The composition of the Task Force is at **Statement**. The tenure of the Task Force was extended up to 31st July, 2026.

(c) and (d): The Task Force submitted its final report to the Department of Social Justice and Empowerment on 31st July, 2026 and recommended amendment in the relevant Rules of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Rules, 1995 regarding counseling of victims/dependents/accused, forwarding of FIR and chargesheet to concerned officers in the State

Governments/Union Territories Administration within 24 hours, establishment of relief and rehabilitation Cells in States/UTs and revision of relief and rehabilitation amount etc.

(e) and (f): Whenever any changes/amendments in the Rules framed under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 are proposed, consultations with State Governments/Union Territories and other stakeholders are undertaken, as appropriate, before finalisation of such amendments. Any proposed amendment to the Rules is considered in accordance with the provisions, safeguards and objectives of the Act, with due care to ensure that such amendment does not dilute the protective framework, investigation procedures, or the provisions relating to relief and rehabilitation guaranteed under the Act.

STATEMENT

COMPOSITION OF THE TASK FORCE	
Sl. No.	**Designation**
1.	Secretary, Department of Social Justice and Empowerment (DoSJE) - **Chairperson**
2.	Additional Secretary, PoA-PCR Division, DoSJE – Member
3.	Additional Secretary & Financial Adviser, DoSJE – Member
4.	Joint Secretary, Ministry of Home Affairs – Member
5.	Joint Secretary, Ministry of Tribal Affairs – Member
6.	Joint Secretary, Legislative Department, Ministry of Law and Justice – Member
7.	Joint Secretary, Department of Legal Affairs, Ministry of Law and Justice

	– Member
8.	Joint Secretary, National Commission for Scheduled Castes – Member
9.	Joint Secretary, National Commission for Scheduled Tribes – Member
10.	Principal Secretary, SC and ST Welfare, Home Department, Government of Bihar - Member
11.	Principal Secretary, ST & SC Welfare, Home Department, Government of Odisha – Member
12.	Principal Secretary, Social Justice, Home Department, Government of Gujarat – Member
13.	Principal Secretary, SC Development, Home Department, Government of Madhya Pradesh – Member
14.	Principal Secretary, Social Welfare Department, Home Department, Government of Andhra Pradesh – Member
15.	Principal Secretary, Adi Dravidar & Tribal Welfare, Home Department, Government of Tamil Nadu – Member
16.	Principal Secretary, Social Welfare Department, Home Department, Government of Assam – Member
17.	Deputy Secretary, PCR-PoA Division, DoSJE – Member Secretary

राष्ट्रीय बांस मिशन

3748. डॉ. मन्ना लाल रावत:

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा कार्यान्वित किए जा रहे राष्ट्रीय बांस मिशन का ब्यौरा क्या है;

(ख) देश में बांस की खेती को बढ़ावा देने के लिए इस मिशन के अंतर्गत लाभान्वित हुए लाभार्थियों का राज्य-वार और वर्ष-वार ब्यौरा क्या है;

(ग) क्या सरकार द्वारा रेगिस्तानी भूमि पर बांस की खेती के संबंध में कोई अनुसंधान किया गया है;

(घ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है तथा यदि नहीं, तो इसके क्या कारण हैं;

(ङ) क्या सरकार द्वारा राजस्थान राज्य में राष्ट्रीय बांस मिशन के अंतर्गत बांस की खेती को बढ़ावा देने के लिए कोई कदम उठाए गए हैं; तथा

(च) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है तथा यदि नहीं, तो इसके क्या कारण हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री रामनाथ ठाकुर):

(क): पुनर्गठित राष्ट्रीय बांस मिशन (एनबीएम) को वर्ष 2018-19 में एक केंद्र प्रायोजित योजना के रूप में प्रारंभ किया गया। यह बांस की पूरी वैल्यू चेन को विकसित करने पर केंद्रित है, जिसका उद्देश्य क्लस्टर अप्रोच के ज़रिए गुणवत्तायुक्त रोपण सामग्री, बांसारोपण, संग्रहण, समेकन, प्रसंस्करण, विपणन तथा ब्रांड-बिल्डिंग जैसी गतिविधियों के माध्यम से उत्पादकों को उपभोक्ताओं से जोड़ना है। इसका क्रियान्वयन गैर-वन सरकारी भूमि, किसानों की निजी भूमि तथा वन अधिकार अधिनियम (एफआरए), 2006 के अंतर्गत प्रदत्त पट्टा भूमि पर किया जा रहा है।

(ख): राज्य सरकारों द्वारा उपलब्ध कराई गई सूचना के अनुसार, लाभार्थियों का राज्यवार एवं वर्षवार ब्यौरा **विवरण** में दिया गया है।

(ग) और (घ): स्वामी केशवानंद राजस्थान कृषि विश्वविद्यालय (एसकेआरएयू), बीकानेर, राजस्थान द्वारा शुष्क कृषि-जलवायु परिस्थितियों (मरुस्थलीय क्षेत्र) में बांस की खेती पर अनुसंधान किया गया है। इस अनुसंधान का मुख्य फोकस शुष्क वातावरण के लिए उपयुक्त बांस प्रजातियों एवं पौधों की अनुकूलतम दूरी की पहचान, ड्रिप/सूक्ष्म सिंचाई एवं फर्टिगेशन तकनीकों का मूल्यांकन, बीज एवं वानस्पतिक विधियों द्वारा प्रसार तथा शुष्क परिस्थितियों में पौधों की वृद्धि संबंधी मानकों का आकलन करना था।

अनुसंधान के निष्कर्षों से यह ज्ञात हुआ कि बम्बूसा बालकोआ (Bambusa balcooa) जैसी प्रजातियाँ सर्वाधिक उपयुक्त पाई गई, इसके अलावा डेंड्रोकैलामस हैमिल्टोनी (Dendrocalamus hamiltonii) तथा अन्य कुछ सूखा-सहिष्णु प्रजातियाँ उपयुक्त पाई गईं। बम्बूसा वल्गारिस

(Bambusa vulgaris), बम्बूसा वेंट्रिकोस (Bambusa ventricose), बम्बूसा बाम्बोस (Bambusa bambos), डेंड्रोकैलामस स्ट्रिक्टस (Dendrocalamus strictus) तथा बम्बूसा नुटैन्स (Bambusa nutans) ने सीमित सिंचाई एवं उपयुक्त प्रबंधन पद्धतियों के अंतर्गत शुष्क एवं अर्ध-शुष्क क्षेत्रों में अनुकूलन क्षमता प्रदर्शित की है।

(ङ) और (च): राष्ट्रीय बांस मिशन का राजस्थान राज्य में वित्तीय वर्ष 2025-26 से क्रियान्वयन किया जा रहा है। वित्तीय वर्ष 2026-27 के लिए बांसरोपण तथा अन्य गतिविधियों हेतु ₹303.79 लाख की वार्षिक कार्य योजना को अनुमोदित किया गया है।

विवरण

पिछले तीन वर्षों (2023-24 से 2025-26) के दौरान राष्ट्रीय बांस मिशन के तहत राज्य-वार, वर्ष-वार लाभार्थियों का ब्यौरा

क्रम संख्या	राज्य का नाम	लाभार्थियों की संख्या*		
		2023-24	2024-25	2025-26
1	आंध्र प्रदेश	एन आई	348	1726
2	बिहार	एन आई	एन आई	2578
3	छत्तीसगढ़	1049	1360	1848
4	गुजरात	528	1174	467
5	हिमाचल प्रदेश	एन आई	786	952
6	कर्नाटक	115	12	26
7	केरल	22	32	-
8	मध्य प्रदेश	3644	3110	2141
9	महाराष्ट्र	-	1746	1037
10	ओडिशा	167	44	-
11	राजस्थान	एन आई	एन आई	270
12	तमिलनाडु	830	533	663
13	तेलंगाना	80	51	151
14	उत्तर प्रदेश	13	29	13

15	उत्तराखंड	18	41	17
	पूर्वोत्तर राज्य			
16	अरुणाचल प्रदेश	813	1916	626
17	असम	271	-	74
18	मणिपुर	105	66	190
19	मेघालय	एन आई	74	209
20	मिजोरम	254	50	143
21	नागालैंड	823	830	100
22	सिक्किम	16	28	11
23	त्रिपुरा	43	132	1585

*नोट: लाभार्थियों में किसान, कारीगर और उद्यमी शामिल हैं
एन आई: कार्यान्वित नही किया गया

STATUS OF PM-MKSSY

3749. SHRI BIPLAB KUMAR DEB:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) the objectives, funding allocations, and implementation status of the Pradhan Mantri Matsya Kisan Samridhi Sah-Yojana (PM-MKSSY) introduced under the Pradhan Mantri Matsya Sampada Yojana (PMMSY);

(b) the number of micro and small fisheries enterprises supported under the Yojana so far, sector and State-wise; and

(c) the mechanisms placed by the Government to promote entrepreneurship, credit access, and market integration for small fisheries units under this Yojana?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (c): The Department of Fisheries, Ministry of Fisheries Animal Husbandry and Dairying has been implementing a Central Sector Sub-scheme namely the Pradhan Mantri Matsya Kisan Samridhi Sah-Yojana (PM-MKSSY) under the ongoing Pradhan Mantri Matsya Sampada Yojana (PMMSY) for a period of four years from FY 2023-24 to FY 2026-27 at an estimated outlay of ₹6000 crore. The National Fisheries Digital Platform (NFDP) was launched under PM-MKSSY to meet the following aims and objectives of the sub-scheme: -

i. Gradual formalization of the unorganized fisheries sector including creation of work based digital identities of fish workers for improved service delivery.
ii. Facilitating greater access to institutional finance including working capital in order to enable the fish farmers, fishers and micro and small enterprises to reduce their capital cost and to expand their operations.
iii. Strengthening fisheries cooperatives by enhancing their institutional capacity, improving market access, facilitating access to finance, and business development plans and need based support.
iv. Providing one-time incentive to the fish farmers for purchase of aquaculture insurance.
v. Incentivizing fisheries and aquaculture microenterprises to improve value-

chain efficiencies and to create and maintain jobs through performance grants.

vi. Incentivizing micro and small enterprises in the fisheries sector to establish supply chains of safe fish and fishery products including creation and maintenance of jobs through performance grants.

Under the PM-MKSSY, the Sub-scheme provides support for: (i) formalization of the unorganized part of fisheries sector through National Fisheries Digital Platform and its Apps (ii) facilitating access to institutional credit, (iii) adoption of aquaculture insurance by providing 'one-time incentive' to the farmers by providing 40% of the premium (up to ₹25,000 per hectare, or ₹1 lakh per farmer for 4 hectares, SC/ST and women beneficiaries get an additional 10% incentive (iv) improvement of fisheries value-chain efficiencies and establishment of supply chains of safe fish products to consumers through Performance grant for a Microenterprise i.e. 25% of the total investment or Rs.35 lakhs, whichever is lower, for General Category and 35% of total investment or Rs.45 lakhs, whichever is lower, for SC, ST and Women owned microenterprises. In addition, Performance Grant for Village Level Organizations and Federations of SHGs, FFPOs and Cooperatives shall not exceed 35% of total investment or Rs.200 lakhs, whichever is lower. Along with this, PM-MKSSY aims to provide an amount of Rs.10,000 and Rs.15,000 per year for creation and maintenance of jobs for men and woman respectively subject to the limit of 50% of total eligible grant.

As on 06-08-2026, about 35.92 lakh fishers, fish farmers and other stakeholders have registered on NFDP. A total of 3829 primary fisheries cooperatives has been approved for strengthening at a total cost of Rs. 72.75 crores. Aquaculture Insurance policies for 2294 hectare has been covered against which 127 beneficiaries covering 321.74 ha have availed the One-Time Incentive (OTI) amounting to Rs. 40.03 lakh. Further, under the Credit Module, 535 loans have been sanctioned by the banks with loan amount of Rs 28.04 crores and 180 beneficiaries have availed the Success Fee benefit. Under Performance Grant, 84 applications have been approved with eligible Performance Grant of Rs.20.55 crore, out of these, an amount of Rs. 4.33 crore has been released to 21 beneficiaries. The State-wise details of the micro and small fisheries enterprises supported under PM-MKSSY is given at **Statement**.

STATEMENT

STATUS OF PM-MKSSY

Support Provided to Small and Micro Fisheries Enterprises for Formalization of Fisheries and Aquaculture Sector including Facilitation of Credit, Strengthening of Cooperatives and Aquaculture Insurance under PM-MKSSY

Sl. No.	Name of the States/UTs	Number of Small and Micro Fisheries Enterprises supported
1	Andaman and Nicobar Islands	3,942
2	Andhra Pradesh	2,04,967

3	Assam	1,09,494
4	Bihar	1,10,350
5	Chhattisgarh	46,313
6	Goa	2,234
7	Gujarat	1,02,813
8	Haryana	4,592
9	Himachal Pradesh	11,288
10	Jammu and Kashmir	21,005
11	Jharkhand	26,970
12	Karnataka	82,185
13	Kerala	1,79,487
14	Ladakh	82
15	Lakshadweep	2,895
16	Madhya Pradesh	69,636
17	Maharashtra	2,15,000
18	Manipur	9,673
19	Meghalaya	8,794
20	Mizoram	3,521
21	Nagaland	5,304
22	Odisha	1,41,400
23	Punjab	3,022
24	Rajasthan	3,264
25	Sikkim	1,598
26	Tamil Nadu	1,93,612
27	Telangana	2,35,665
28	Tripura	94,791
29	Uttar Pradesh	98,707
30	Uttarakhand	7,833
31	Arunachal Pradesh	3,579
32	Delhi	494
33	Puducherry	552
34	Dadra and Nagar Haveli and Daman and Diu	4,230
35	West Bengal	49
		20,09,341

Support Provided to Small and Micro Enterprises of Fisheries Sector for Performance Grant Incentive under PM-MKSSY

Sl. No.	Name of the States	Number of Small and Micro Fisheries Enterprises supported
1	Assam	20
2	Bihar	6
3	Chhattisgarh	1
4	Gujarat	1
5	Karnataka	7
6	Madhya Pradesh	28
7	Maharashtra	9
8	Punjab	1
9	Tamil Nadu	4
10	Uttar Pradesh	4
11	Uttarakhand	2
12	West Bengal	1
	Total	**84**

INCIDENTS OF THEFT IN DURGAPUR STEEL PLANT

3750. SHRI KIRTI AZAD:

Will the Minister of **STEEL** be pleased to state:

(a) whether the Government is aware of incidents involving the theft of valuable scrap, steel plates and other steel materials from the Durgapur Steel Plant (DSP) of the SAIL, if so, the year wise and incident-wise details thereof during the last three years;

(b) the total quantity of material (in tonnes) stolen from the plant during the said period and the estimated financial loss caused to SAIL;

(c) whether any inquiry/investigation has been conducted by SAIL, the Ministry, or any other agency into these incidents, if so, the major findings of such investigation;

(d) whether the investigation has revealed the involvement of any officials/employees of the DSP management, contractors, or the CISF, if so, the action taken against the persons found responsible; and

(e) the concrete measures taken by the Government to prevent future theft of valuable scrap steel materials, strengthen security arrangements and ensure greater accountability?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a)to(e): Steel Authority of India Limited (SAIL) deploys comprehensive security and monitoring systems across its Plants/Units which includes CCTV surveillance, with GPS-enabled vehicle tracking system and round-the-clock security at the designated entry and exit point to prevent the incidents of theft. As per the information available with SAIL, no incidents of theft involving valuable scrap, steel plates, or other steel materials have been recorded at Durgapur Steel Plant during the last three years.

MISLEADING MOBILE APPLICATIONS

3751. SHRI P.C MOHAN:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) the steps taken by the Government to identify and curb illicit, fraudulent and misleading mobile applications, including loan apps, used to defraud citizens, and the number of such apps blocked or removed during the last two years;

(b) the coordination mechanism between this Ministry, the Ministry of Electronics and Information Technology, the Reserve Bank of India and the Department of Telecommunications in this regard;

(c) the outcomes achieved through platforms such as the National Cyber Crime Reporting Portal, helpline 1930, Sanchar Saathi and Chakshu, including the amount of money saved for citizens; and

(d) the awareness campaigns being conducted to educate citizens on identifying and reporting fraudulent apps and cyber fraud?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR):

(a) to (d): The Ministry of Home Affairs has set up the ‘Indian Cyber Crime Coordination Centre’ (I4C) as an attached office to deal with all types of cyber crimes in the country, in a coordinated and comprehensive manner.

The ‘National Cyber Crime Reporting Portal’ (NCRP) (https://cybercrime.gov.in) has been launched, as a part of the I4C, to enable public to report incidents pertaining to all types of cyber crimes, with special focus on cyber crimes against women and children.

‘Sahyog’ Portal has been launched to expedite the process of sending notices to IT intermediaries by the Appropriate Government or its agency under clause (b) of sub-section (3) of section 79 of the IT Act, 2000 to facilitate the removal or disabling of access to any information, data or communication link being used to commit an unlawful act. Till 30.06.2026, a total of 3718 mobile apps including fraudulent loan apps have been blocked by I4C under Section 69(A), Section 79(3)(b) of IT Act 2000.

The ‘Citizen Financial Cyber Fraud Reporting and Management System’ (CFCFRMS), under I4C, has been launched in year 2021 for immediate reporting of financial frauds and to stop siphoning off funds by the fraudsters. As per CFCFRMS operated by I4C, till 30.06.2026, financial amount of more than Rs. 11,158 Crore has been saved in more than 32.80 lakh complaints.

A Suspect Registry of identifiers of cyber criminals has been launched by I4C on 10.09.2024 in collaboration with Banks/Financial Institutions. Till 30.06.2026, more than 30.48 lakh suspect identifier data received from Banks and 32.08 lakh Layer 1 mule accounts have been shared with the participating entities of Suspect Registry and declined transactions worth Rs. 25,698 crores.

Till 30.06.2026, more than 15.75 lakhs SIM cards and 5.77 lakhs IMEIs as reported by Police authorities have been blocked by Government of India.

To strengthen the operational efficiency and ensure uniformity in handling cybercrime complaints, the Ministry has issued a comprehensive Standard Operating Procedure (SOP) for NCRP-CFCFRMS. The SOP lays down a standardized framework for complaint processing, bank coordination, grievance redressal, removal of lien markings, and restoration of defrauded funds to rightful claimants based on complaints received through the NCRP. Money Restoration Module for expeditious restoration of defrauded money to the victims and Grievance Redressal Module for timely attending to the grievances relating to freezing of the bank accounts and lien marking of the amount, have been made functional from April, 2026.

To further spread awareness on cyber crime, the Central Government has taken steps which, inter-alia, include; caller tune campaign, dissemination of messages through SMS, I4C social media account i.e. X (formerly Twitter) (@CyberDost), Facebook(CyberDostI4C), Instagram (CyberDostI4C), Telegram(cyberdosti4c), SMS campaign, TV campaign, Radio campaign, School Campaign, advertisement in cinema halls, celebrity endorsement, IPL campaign, engaged MyGov for publicity in multiple mediums, organizing Cyber Safety and Security Awareness weeks in association with

States/UTs, publishing of Handbook for Adolescents/Students, digital displays on railway stations and airports across, etc.

नमस्ते योजना

3752. श्री बाबू सिंह कुशवाहा:

श्रीमती रुचि वीरा:

क्या **सामाजिक न्याय और अधिकारिता** मंत्री यह बताने की कृपा करेंगे किः

(क) वित्तीय वर्ष 2025-26 के दौरान जौनपुर लोक सभा क्षेत्र और उत्तर प्रदेश में नमस्ते योजना के तहत उपलब्ध कराए गए यंत्रीकृत स्वच्छता उपकरणों, आवंटित, स्वच्छता उद्यमी योजना, संवितरित धनराशि और लाभार्थियों का ब्यौरा क्या है;

(ख) क्या जौनपुर सहित अनेक नगर निकायों में खरीदी गई सक्शन और जेटिंग मशीनें रखरखाव और प्रशिक्षित संचालनकर्ताओं की कमी के कारण अप्रयुक्त पड़ी हैं और यदि हां, तो उनके प्रभावी संचालन के लिए क्या कदम उठाए गए हैं;

(ग) जौनपुर लोक सभा निर्वाचन क्षेत्र और उत्तर प्रदेश में कितने सीवर और सफाई कर्मचारियों तथा कचरा बीनने वालों को आयुष्मान भारत कार्ड, पूंजीगत राजसहायता और अन्य वित्तीय सहायता जैसे लाभ प्रदान किए गए हैं;

(घ) क्या सरकार का निजी सेवा प्रदाताओं द्वारा किए जा रहे आर्थिक शोषण को रोकने के साथ पारंपरिक सफाई कर्मकार समुदायों के युवाओं को केवल मशीन संचालकों के रूप में परिवर्तित करने के बजाय उनके लिए सतत रोजगार और तकनीकी प्रशिक्षण सुनिश्चित करने के लिए एक कानूनी सुरक्षात्मक ढांचा तैयार करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ड.) क्या सरकार के पास पारंपरिक सफाई कर्मकारों के परिवारों के युवाओं के लिए सतत रोजगार, तकनीकी प्रशिक्षण और आर्थिक शोषण से संरक्षण संबंधी प्रावधान हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास आठवले):

(क): वित्तीय वर्ष 2025-26 के दौरान, 'राष्ट्रीय मशीनीकृत स्वच्छता इकोसिस्टम कार्ययोजना (नमस्ते)' के तहत 'स्वच्छता उद्यमी योजना (एसयूवाई)' के अंतर्गत उत्तर प्रदेश के 37 लाभार्थियों को 2.32 करोड़ रुपये की पूंजीगत सब्सिडी प्रदान की गई है। इन 37 लाभार्थियों में से कोई भी जौनपुर लोकसभा क्षेत्र से नहीं है।

(ख): उत्तर प्रदेश के जौनपुर सहित नगर निकायों से ऐसी कोई रिपोर्ट प्राप्त नहीं हुई है।

(ग): उत्तर प्रदेश और जौनपुर लोक सभा निर्वाचन क्षेत्र में सत्यापित सीवर और सेप्टिक टैंक श्रमिकों और कचरा बीनने वाले व्यक्तियों की संख्या तथा राष्ट्रीय मशीनीकृत स्वच्छता इकोसिस्टम कार्ययोजना (नमस्ते) योजना के तहत दिए गए लाभ जैसे कि - आयुष्मान भारत कार्ड, पूंजीगत सब्सिडी और अन्य वित्तीय सहायता का ब्यौरा **विवरण** में दिया गया है।

(घ): वर्तमान में, ऐसा कोई प्रस्ताव नहीं है।

(ड.):सफाई कर्मचारियों के लिए नमस्ते योजना के तहत निम्नलिखित प्रावधान किए जाते हैं:-

i. सफाई कर्मचारियों के लिए व्यावसायिक सुरक्षा प्रशिक्षण दिया जाता है।
ii. स्वच्छता उद्यमी योजना के तहत लाभार्थियों को मशीनीकृत स्वच्छता उद्यमों के माध्यम से स्वरोजगार शुरू करने के लिए पूंजीगत सब्सिडी दी जाती है।

राष्ट्रीय सफाई कर्मचारी वित्त और विकास निगम (एनएसकेएफडीसी) के माध्यम से, व्यावहारिक आय सृजन वाले कार्यों को करने के लिए इसके चैनल भागीदारों के माध्यम से रियायती ऋण भी उपलब्ध हैं, बशर्ते कि आवेदक इसके लिए पात्र हो।

विवरण

आयुष्मान भारत कार्ड, पूंजीगत सब्सिडी और अन्य वित्तीय सहायता का ब्यौरा

उत्तर प्रदेश और जौनपुर लोक सभा निर्वाचन क्षेत्र में सत्यापित सीवर और सेप्टिक टैंक श्रमिकों और कचरा बीनने वाले व्यक्तियों की संख्या तथा राष्ट्रीय मशीनीकृत स्वच्छता इकोसिस्टम कार्ययोजना (नमस्ते) योजना के तहत दिए गए लाभ, जैसे कि - आयुष्मान भारत कार्ड, पूंजीगत सब्सिडी और अन्य वित्तीय सहायता का विवरण इस प्रकार है:-

(क) सीवर और सेप्टिक टैंक श्रमिक (एसएसडब्ल्यू):-

घटक	उत्तर प्रदेश	जौनपुर लोकसभा निर्वाचन क्षेत्र
सत्यापित सीवर और सेप्टिक टैंक श्रमिकों (एसएसडब्ल्यू) की संख्या	12463	84
एसएसडब्ल्यू को दी गई व्यक्तिगत सुरक्षा उपकरण (पीपीई) किट की संख्या	11414	84
सुरक्षा उपकरणों से लैस इमरजेंसी रिस्पॉन्स सैनिटेशन यूनिट की संख्या	91	1
आयुष्मान भारत कार्ड पाने वाले एसएसडब्ल्यू की संख्या	10431	62
पूंजीगत सब्सिडी पाने वाले लाभार्थियों की संख्या	77	-
व्यावसायिक सुरक्षा प्रशिक्षण की संख्या	1348	-
सीवर और सेप्टिक टैंक की खतरनाक सफाई को रोकने के संबंध में आयोजित कार्यशालाओं की संख्या	196	1

(ख) कचरा बीनने वाले व्यक्ति:-

घटक	उत्तर प्रदेश	जौनपुर लोकसभा निर्वाचन क्षेत्र

सत्यापित किए गए कचरा बीनने वाले व्यक्तियों की संख्या	44407	191
उन कचरा बीनने वाले व्यक्तियों की संख्या जिन्हें पीपीई किट प्रदान की गई की गई है	37682	109
उन कचरा बीनने वाले व्यक्तियों की संख्या जिन्हें आयुष्मान कार्ड प्रदान किया गया है	13511	16
व्यावसायिक सुरक्षा प्रशिक्षण की संख्या	232	-

DISEASE RESISTANT SUGARCANE SEEDS

3753. SHRI RAJEEV RAI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has assessed the continued cultivation of the red rot-susceptible sugarcane variety Co.0238 in Uttar Pradesh despite repeated advisories for its phased replacement, if so, the district-wise area still under the variety;

(b) the details of disease-resistant sugarcane seed supplied and the number of farmers covered under the replacement programme during the last three years, district-wise;

(c) whether the Government has assessed the reasons for the slow adoption of recommended disease-resistant varieties, including shortages of quality seed, extension support and farmer awareness, if so, the details thereof;

(d) the incidence of red rot disease since 2021, district-wise; and

(e) the outcome of the replacement programme in reducing crop losses and improving productivity?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAMNATH THAKUR):

(a): As per the information received from State Government, the area under Co 0238 variety of sugarcane in Uttar Pradesh declined from 86% in 2020–21 to 29% in 2025–26, reflecting the phased replacement of this variety.

District wise area under Co 0238 variety and total area under Sugarcane in UP during 2025-26 is at **Statement-I**.

(b): During last three years, the State Government has carried out production and distribution of seeds of red rot disease resistant sugarcane varieties in a phased manner through breeder, foundation and primary nurseries. District wise details of disease resistant seed distributed by State Government in last three years is at **Statement-II**.

(c): As informed by State Government, the pace of variety replacement was slow in the initial phase due to the area under sugarcane variety Co 0238 being more than 86% of the total coverage and the relatively longer time required for the Seed multiplication process of sugarcane seed. However, the pace of variety replacement has now accelerated due to the availability of several new early maturing sugarcane varieties such as CoS 19231, CoS 17451, CoS 18231, CoLk 16202, CoLk 15466, Co 15023 and mid and late maturing sugarcane varieties

such as CoS 16233, CoS 15233, CoLk 16470, CoLk 15206, CoLk 14204, CoLk 15207.

(d): As per the data provided by State Government, the area affected by red rot disease in sugarcane, district wise since 2021-22 is at **Statement-III**.

(e): The State Government has informed that, as a result of the varietal replacement programme, crop losses due to disease have reduced. The yield per hectare has gone up from 81.34 MT in 2023-24 to 81.97 MT in 2025-26.

STATEMENT-I

District wise area under Co 0238 variety and total area under Sugarcane in UP during 2025-26 :

(Figures in Hectares)

District	Area under Co 0238 variety	Total Area under Sugarcane
Saharanpur	55,391	1,19,406
Muzaffar Nagar	94,102	1,76,916
Shamli	50,083	79,057
Meerut	1,02,796	1,57,825
Gaziabad	16,144	23,786
Bulandsahar	52,721	82,333
Baghpat	67,693	85,738
Hapur	15,102	39,841
Aligarh	4,381	6,643
Mathura	2	300
Bijnor	1,14,993	2,55,484
Rampur	8,681	30,613

District	Area under Co 0238 variety	Total Area under Sugarcane
Muradabad	11,593	75,010
Amroha	45,175	1,00,474
Sambhal	19,017	43,882
Bareilly	11,234	1,01,321
Pilibhit	2,065	1,02,792
Shahjahanpur	7,629	1,00,815
Badaun	5,008	17,014
Kasganj	1,768	3,486
Farrukkhabad	3,113	7,788
Kanpur Nagar	2,934	5,066
Raibareli	551	2,797
Sitapur	42,810	2,22,628
Lakhimpur	24,896	3,55,223
Hardoi	27,852	68,476
Barabanki	585	9,721
Ayodhya	7,385	44,688
Sultanpur	748	8,622
Jaunpur	286	2,453
Gazipur	140	4,210
Varanasi	19	2,349
Ambedkar nagar	1,405	19,853
Behraich	12,189	83,633
Gonda	12,083	1,07,173
Balrampur	3,703	95,970
Basti	938	63,937
Siddharth nagar	1	387
Gorakhpur	4	2,723

District	Area under Co 0238 variety	Total Area under Sugarcane
Maharajganj	218	18,776
Kushi nagar	9,236	96,603
Deoria	2,199	13,985
Mau	23	8,537
Azamgarh	3	11,656
Balia	21	1,359
Total	**8,38,920**	**28,61,349**

STATEMENT-II

District Wise details of disease resistant seed distributed by State Government in last 3 years Figures in Quintals)

Sl. No.	District	2023-24	2024-25	2025-26
1	Saharanpur	2,99,735.6	3,24,982.9	2,30,689.4
2	Muzaffar Nagar	2,96,940.5	7,31,612.2	3,82,851.1
3	Shamli	3,04,838.7	4,08,459.9	1,53,651.8
4	Meerut	1,64,179.9	2,16,388.2	1,54,958.7
5	Baghpat	76,230.4	1,30,516.6	1,21,703.3
6	Gaziabad	18,039.5	32,391.3	37,036.9
7	Hapur	66,181.9	75,415.4	66,800.2
8	Bulandsahar	92,661.6	1,08,319.5	98,853.9
9	Mathura	1,150.3	1,920.7	3,320.0
10	Aligarh	13,132.4	18,357.1	14,418.0
11	Muradabad	1,01,351.8	1,41,496.3	97,323.2
12	Rampur	61,090.4	99,345.0	60,863.1
13	Amroha	2,68,180.1	2,67,664.0	1,61,939.6

14	Bijnor	4,49,918.5	5,75,272.2	4,58,909.1
15	Sambhal	76,038.9	1,09,757.9	90,220.7
16	Bareilly	1,36,690.4	2,42,596.4	1,71,429.9
17	Badaun	51,427.2	95,886.0	53,308.3
18	Pilibhit	1,27,458.2	1,48,977.7	2,13,799.2
19	Shahjahanpur	85,895.6	1,21,336.5	79,306.3
20	Kasganj	23,532.5	43,749.0	27,228.1
21	Lakhimpur Khiri	5,79,430.9	9,72,551.6	1,473,721.3
22	Sitapur	2,21,172.5	3,15,128.7	4,34,982.0
23	Raibareli	10,700.9	11,060.7	10,961.0
24	Farrukkhabad	17,907.2	14,338.8	8,694.0
25	Hardoi	78,520.5	87,327.2	83,038.3
26	Kanpur	6,755.0	6,365.1	2,848.3
27	Ayodhya	51,355.2	1,02,892.1	91,664.5
28	Sultanpur	33,213.0	29,545.6	9,391.1
29	Barabanki	24,196.8	23,960.4	9,747.6
30	Jaunpur	16,935.2	14,001.1	9,478.0
Sl. No.	**District**	**2023-24**	**2024-25**	**2025-26**
31	Gazipur	14,860.8	11,813.1	9,004.5
32	Varanasi	6,871.2	5,904.9	4,330.4
33	Ambedkar Nagar	35,122.2	31,060.5	21,320.0
34	Gonda	1,06,918.7	1,41,180.2	1,49,086.8
35	Balrampur	1,68,229.5	3,44,907.8	1,66,326.0
36	Behraich	1,01,056.1	1,61,525.8	80,542.4
37	Gorakhpur	29,131.1	9,207.8	13,383.6
38	Basti	54,788.7	1,27,239.4	96,431.3
39	Maharajganj	35,620.9	34,643.9	26,939.0
40	Siddharth nagar	4,249.9	3,144.6	4,654.0
41	Kushi nagar	1,65,920.2	3,33,622.1	1,76,448.8
42	Deoria	19,749.1	25,219.4	21,362.2

43	Mau	19,508.1	22,509.9	18,861.6
44	Balia	7,527.2	8,355.9	4,145.0
45	Azamgarh	80,118.8	80,571.7	70,483.5
Total		**46,04,533.8**	**68,12,522.8**	**56,76,455.9**

STATEMENT –III

District wise area affected (in Hectares) by red rot disease in sugarcane in Uttar Pradesh during 2021-22 to 2025-26						
S. No.	**District**	**2021-22**	**2022-23**	**2023-24**	**2024-25**	**2025-26**
1	Saharanpur	0.0	0.0	32.0	40.0	12.6
2	Muzaffar Nagar	0.0	2.5	88.8	39.6	1.8
3	Shamli	0.0	0.0	21.1	11.0	0.1
4	Meerut	0.0	0.0	17.7	0.0	48.7
5	Baghpat	0.0	0.0	0.0	0.0	0.0
6	Gaziabad	0.0	2.7	0.0	0.0	0.0
7	Hapur	0.0	242.4	0.0	0.0	11.4
8	Bulandsahar	0.0	0.0	255.0	0.0	0.0
9	Mathura	0.0	0.0	0.0	0.0	0.0
10	Aligarh	0.0	0.0	0.0	0.0	2.0
11	Muradabad	7.0	0.0	5,752.0	2,613.2	842.1
12	Rampur	0.0	0.0	1,090.0	38.0	314.0
13	Amroha	0.0	0.0	1,440.0	959.0	392.0
14	Bijnor	5.6	75.8	4,396.0	3,826.6	3,116.9
15	Sambhal	1.7	13.0	298.7	115.8	1,198.0
16	Bareilly	423.5	380.9	1,505.3	450.3	0.3
17	Badaun	0.0	14.1	156.0	398.0	0.0
18	Pilibhit	405.3	127.3	1,170.0	98.5	9.0
19	Shahjahanpur	345.4	1,266.8	1,034.5	2,323.7	0.0
20	Kasganj	0.0	0.0	14.0	28.0	0.0
21	Lakhimpur	4,145.0	10,142.5	22,381.0	3,632.0	54.9

22	Sitapur	0.0	1,046.4	4,179.0	1,884.7	64.4
23	Raibareli	0.0	0.0	0.0	0.0	0.0
24	Farrukkhabad	0.0	0.0	0.0	80.0	0.0
25	Hardoi	0.0	3,312.0	14,751.0	10,633.4	256.5
26	Kanpur	0.0	0.0	0.0	0.0	0.0
27	Ayodhya	0.0	422.0	731.8	248.4	5.8
28	Sultanpur	0.0	55.0	18.6	1.1	0.0
29	Barabanki	0.0	48.3	102.8	3.2	5.6
30	Jaunpur	0.0	5.8	11.0	0.0	0.0
31	Gazipur	0.0	0.0	0.0	0.0	0.0
32	Varanasi	0.0	0.0	0.0	0.0	0.0
S. No.	**District**	**2021-22**	**2022-23**	**2023-24**	**2024-25**	**2025-26**
33	Ambedkar Nagar	0.0	311.8	753.0	6.0	0.0
34	Gonda	0.0	955.1	689.7	12.5	0.0
35	Balrampur	0.0	1,130.0	640.0	0.0	0.0
36	Behraich	102.0	120.4	120.0	0.0	0.0
37	Gorakhpur	0.0	15.3	0.0	0.0	0.0
38	Basti	0.0	485.1	242.2	0.0	15.7
39	Maharajganj	0.0	167.0	0.0	0.0	0.0
40	Siddharth nagar	0.0	0.0	0.0	0.0	0.0
41	Kushi nagar	0.0	6,839.0	32.0	0.0	19.9
42	Deoria	0.0	440.0	18.0	0.0	0.3
43	Mau	0.0	0.0	0.0	0.0	0.0
44	Balia	0.0	0.0	0.0	0.0	0.0
45	Azamgarh	0.0	0.0	0.0	0.0	0.0
Total		**5,435.4**	**27,621.5**	**61,941.4**	**27,443.1**	**6,372.1**

PROMOTION OF OIL PALM CULTIVAITON

3754. SHRI KODIKUNNIL SURESH:

SHRI ANTO ANTONY:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the details of the area brought under oil palm cultivation, area under production and crude palm oil produced under the National Mission on Edible Oils–Oil Palm (NMEO-OP) in the country, State/UT-wise including Kerala since 2021, district-wise;

(b) the survival rate of oil palm plantations established under the Mission, including area replanted or abandoned, State/UT-wise;

(c) the details of oil palm cultivation promoted in the Southern region of Kerala, including the area covered, number of beneficiary farmers, financial assistance provided and the present status of plantations;

(d) whether the Government has assessed the suitability of the agro-climatic conditions of the region for sustainable oil palm cultivation and, if so, the details and findings thereof;

(e) the number of operational oil palm processing mills in the country, State/UT-wise including Kerala, their processing capacity and the arrangements made for procurement of Fresh Fruit Bunches (FFBs) State/UT-wise; and

(f) the steps taken or proposed to improve processing infrastructure, farmer support, assured procurement and productivity under NMEO-OP in Kerala, particularly in the Southern region?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND

FARMERS WELFARE (SHRI RAMNATH THAKUR):

(a): Since 2021-22, under the National Mission on Edible Oils-Oil Palm (NMEO-OP) 2.98 lakh hectares has been brought under oil palm cultivation. As oil palm is a perennial crop with a gestation period of about 4-5 years, most of the area planted under the Mission is yet to attain full bearing. From 2021-22 to 2025-26, the Crude Palm Oil (CPO) production was 20.10 lakh tonnes. State-wise details of area covered and CPO production are given in **Statement-I**, while district-wise details for Kerala are given in **Statement-II**.

(b): The survival rate of oil palm plantations varies across States depending on management practices, availability of irrigation, and edaphic conditions. Full survival rate can be achieved, when the scientific package of practices recommended by ICAR–Indian Institute of Oil Palm Research (ICAR-IIOPR) is followed. During the implementation of the Mission, no State has reported area being abandoned or requiring complete replantation due to plantation failure. Further, the Mission provides assistance for gap filling/replanting to maintain the optimum plant population and sustain productivity wherever required.

(c): During the Mission period, oil palm cultivation has been promoted in the Southern region of Kerala covering 312.94 hectares. Financial assistance of Rs. 386.881 lakh has been provided benefitting 17 oil palm farmers.

(d): ICAR-IIOPR Reassessment Committee report (2020) identified 27.99 lakh hectares as potential area for oil palm cultivation in the country based on scientific

evaluation of agro-climatic suitability and land suitability parameters.

(e): The State wise details including Kerala of operational processing mills and their processing capacity are given in **Statement-III**. The Oil Palm companies procure Fresh Fruit Bunches (FFBs) from farmers in their respective catchment areas as per prescribed price assurance mechanism under NMEO-OP.

(f): The Government is taking several interventions under NMEO-OP, including in Kerala, to strengthen the entire oil palm value chain. These interventions include support for expansion of processing infrastructure, availability of quality planting material, establishment of seed nurseries and seed gardens, assistance for maintenance and intercropping during the gestation period, micro-irrigation, farm mechanization, replanting, and capacity building of farmers. Efforts are also being made to promote oil palm cultivation in scientifically identified suitable areas and strengthen linkages among farmers, processing units and oil palm companies to facilitate timely harvesting, procurement and processing of FFBs. In addition, the pricing mechanism provides assurance to oil palm farmers by protecting them from fluctuations in international crude palm oil prices.

STATEMENT-I

State wise Area Achievement and CPO Produced during the Mission Period

Sl. No.	State	Area Achievement (in ha.)	CPO production (in tonnes)
1	Andhra Pradesh	103454	1686698
2	Chhattisgarh	4510	-

3	Goa	63	1177
4	Gujarat	640	-
5	Karnataka	7481	16952
6	Kerala	434	23004
7	Odisha	10582	2584
8	Tamil Nadu	1579	5969
9	Telangana	104825	265910
10	Arunachal Pradesh	25164	2977
11	Assam	17379	-
12	Manipur	285	-
13	Mizoram	5046	4779
14	Nagaland	9298	-
15	Tripura	7656	-
	Total	**298394**	**2010050**

STATEMENT-II

District wise Details of Area Achieved and CPO Produced during the Mission period in Kerala

Sl. No.	District	Area achieved (in ha)	CPO production(in Tonnes)
1	Trivandrum	1.45	-
2	Kollam	307.66	155.23
3	Pathanamthitta	1.08	472.28
4	Alapuzha	2.75	166.13
5	Kottayam	2.59	581.60
6	Ernakulam	6.55	92.33

7	Malappuram	4.87	14.19
8	Wayanadu	4.57	113.50
9	Kazargode	1.40	-
10	Idukki	41.02	3.70
11	Other	60.13	0.31
	Total	434.07	1599.3

STATEMENT- III

Details of Operational Oil Palm Processing Mills as on Date

Sl. No.	Name of the State	Location	Agency	Capacity (TPH)
1	Andhra Pradesh (15 mills)	Peddapuram, Kakinada (D)	Patanjali Foods Ltd.	105
2		Ampapuram, Krishna (D)	Patanjali Foods Ltd	55
3		Ch. Pothipalli, Eluru (D)	Godrej Agrovet Ltd.	60
4		Chintampalli, Chintalapudi, Eluru (D)	Godrej Agrovet Ltd.	70
5		Sitanagaram, Chintalapudi, Eluru (D)	Godrej Agrovet Ltd.	60
6		Janagareddigudem, Eluru (D)	Navabharat Agro Products Ltd	180
7		Yernagudem, Tadepalli gudem, Eluru (D)	3F Oil Palm Ltd.	60
8		Ayyavaram, East Godavari (D)	3F Oil Palm Ltd.	30
9		Kothapeta, Nellore (D)	3F Oil Palm Pvt. Ltd.	10
10		Pedavegi, Eluru (D)	APOILFED	24
11		Garividi, Vizainagaram (D)	Radhika Vegetable Oils Pvt. Ltd	25
12		Tekarankandi, Kurupam, Parvathipuram Manyam (D)	Lakshmi Balaji Oils Pvt. Ltd.	15
13		Buchaiahpeta, Anakapalli (D)	Santhi Oilpalm Ltd.	7
14		Lingalavalsa, Srikakulam (D)	Sri Srinivasa Palm	30

			Oil Mill	
15		Konaseema (D)	Sarve Sai Edible Oils Ltd.	5
16	Goa	Gomal Velguem Via Khadki Valpoi Sattari, North Goa (D)	Godrej Agrovet Ltd.	2.5
17	Karnataka (03 mills)	Gangavathi, Koppal (D)	3F Oil Palm Ltd.	5
18		Kabini, Mysore (D)	Govt. of Karnataka	2.5
19		Harihara, Davanagere (D)	Kalpavriksha Oil Palm Pvt. Ltd.	5
20	Kerala	Yeroor, Bharatheepuram, Kollam (D)	OPIL	20
21	Odisha	Daspalla, Nayagarh (D)	Vaidehi Palms Ltd.	5
22	Tamil Nadu	Varanavasi, Kanchipuram (D)	Godrej Agrovet Ltd.	2.5
23	Telangana (04 mills)	Aswaraopet, Aswaraopet, Bhadradri Kothagudem (D)	TSOILFED	30
24		Kothagudem (D)	TSOILFED	90
25		Narmetta (V), Siddipet (D)	TS Oil Fed.	30
26		Anjanapuram (V), Khammam (D)	Godrej Agrovet Ltd.	30
A	**Total (ROI)**	**26 Mills have been established with a capacity of 958.5 TPH**		
27	Arunachal Pradesh (02 mills)	East Siang (D)	Patanjali Foods Ltd.	5.0
28		Dibang Valley (D)	3F Oil Palm Ltd.	10.0
29	Mizoram	Bukvannei, Kolasib (D)	Godrej Agrovet Ltd.	5.0
B	**Total (NES)**	**3 Mills have been established with capacity of 20.0 TPH**		
	Total (A+B)	**29 Mills have been established with capacity of 978.50 TPH**		

SCHEME TO PROMOTE MANUFACTURING OF ELECTRIC PASSENGER CARS

3755. SHRI KRIPANATH MALLAH:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state**:**

(a) the objectives and key provisions of the Scheme to Promote Manufacturing of Electric Passenger Cars (SPMEPC), particularly with regard to attracting investment and promoting domestic manufacturing;

(b) whether the Scheme provides for localisation of manufacturing and technology transfer, if so, the details thereof;

(c) the proposed investment, manufacturing capacity and employment generation envisaged under the Scheme; and

(d) the implementation framework, including the role of the Centre and participating manufacturers?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHIRAJU SRINIVASA VARMA):

(a) and (b): Scheme to Promote Manufacturing of Electric Passenger Cars in India (SPMEPCI) was notified on 15.03.2024 to attract investments (including transfer of technology) from global electric passenger car manufacturers and promote India as a manufacturing destination for electric passenger cars. Under the scheme, approved applicant have to setup e4W manufacturing facilities in India with a minimum investment of Rs. 4,150 cr and achieve Domestic Value Addition of 25% by 3rd year & 50% DVA by 5th year from the date of approval.

(c) and (d): For implementation of SPMEPCI, detailed guidelines supplementary to the provisions specified in SPMEPCI notification dated 15.03.2024 were issued

on 02.06.2025. As per para- 9 of scheme notification, an inter-ministerial Scheme Sanctioning Committee is responsible for sanctioning, overall monitoring and implementation of the Scheme. Regarding proposed investment, no applications have been received under the scheme.

FISH PROMOTION

3756. SHRI LAVU SRIKRISHNA DEVARAYALU:

SHRI KOTA SRINIVASA POOJARY:

SHRI KRISHNA PRASAD TENNETI:

SHRI RAJKUMAR CHAHAR:

SHRI RAVINDRA SHUKLA ALIAS RAVI KISHAN:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) the details of marine and inland fish exports from the country during the last three years, product-wise and country-wise;

(b) the measures taken by the Government to improve quality standards, traceability, certification and global competitiveness of fisheries exports;

(c) whether any special initiatives have been taken by the Government to promote value added fisheries products, if so, the details thereof including shrimp and other aquaculture products, in leading fisheries-producing States such as Andhra Pradesh;

(d) the infrastructure and financial assistance provided for processing, cold chain, testing, certification and export-oriented fisheries infrastructure in Andhra Pradesh during the last three years; and

(e) whether the Government has any proposals for any additional measures to strengthen seafood exports from Andhra Pradesh by expanding value addition, diversification of export markets and support for exporters under the Marine Products Export Development Authority (MPEDA) and the Pradhan Mantri Matsya Sampada Yojana (PMMSY), if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING(SHRI RAJIV RANJAN SINGH *ALIAS* LALAN SINGH):

(a) to (e)**:** As reported by the Marine Products Export Development Authority (MPEDA), India exported 19.72 lakh metric tonnes of seafood valued at ₹73,891 crore during FY 2025-26. The product-wise and country-wise export details of seafood products, including marine and inland fish exports, for the last three years are provided in **Statement-I** and **Statement-II**, respectively.

The Export Inspection Council (EIC), under the Department of Commerce, is the Competent Authority for quality control and inspection of notified export products, including marine products. To ensure compliance with importing countries' requirements, EIC conducts periodic training on Food Safety

Management System (FSMS) requirements and mandates testing of farmed shrimp for prohibited antibiotics during export certification. MPEDA supports these efforts through pre-harvest testing, the SHAPHARI certification programme and, together with the Coastal Aquaculture Authority (CAA) and EIC, implementation of the National Residue Control Plan (NRCP) to strengthen residue monitoring, traceability and adherence to international standards.

The Department of Fisheries supports quality enhancement and export competitiveness through PMMSY by promoting branding, standards and certification, capacity building, post-harvest infrastructure, cold-chain facilities and modernization of fishing harbours and fish landing centres. The Department has also released the National Framework on Traceability in Fisheries and Aquaculture, 2025, and is facilitating implementation of the Nabhmitra mobile application to strengthen digital traceability, transparency and record-keeping in the marine fisheries sector.

To enhance the global competitiveness of Indian seafood exports, the Government has undertaken various policy reforms and ease of doing business measures, including rationalisation of customs duties on key aquaculture inputs, enhancement of the duty-free import limit of specified seafood processing inputs from 1% to 3% of the previous year's FOB (Free on Board) export value, streamlining of import procedures, reduction of GST on ready-to-eat seafood products, and notification of the Sustainable Harnessing of Fisheries in the

Exclusive Economic Zone (EEZ) Rules, 2025. The Department is also promoting the fitment of Turtle Excluder Devices (TEDs) in trawl nets and supporting the Marine Mammal Project to promote sustainable fisheries. As reported by the Government of Andhra Pradesh, the State has also undertaken measures such as implementation of the APSADA Act, 2020; promotion of Best Management Practices (BMPs) and biosecurity; strengthening of NABL-accredited testing facilities at the State Institute of Fisheries Technology (SIFT), Kakinada; and coordination closely with MPEDA, EIC and ICAR institutes to enhance traceability, certification, and food-safety standards.

Under the flagship schemes, namely the Pradhan Mantri Matsya Sampada Yojana (PMMSY), Fisheries and Aquaculture Infrastructure Development Fund (FIDF) and Pradhan Mantri Matsya Kisan Samridhi Sah-Yojana (PMMKSSY), the Department of Fisheries is promoting processed, branded and value-added seafood products to reduce dependence on raw seafood exports. India's share of value-added seafood products in total seafood exports has increased from 2.5% to 11% over the past decade, reaching ₹7,133 crore. The Department has accorded approvals amounting to ₹2,797 crore under PMMSY and FIDF for development of cold-chain, marketing and seafood processing infrastructure across the country, while MPEDA has provided financial assistance of ₹118.10 crore to 89 seafood processing units under its Technology Development for Specific Value-Added Marine Products (TDSVMP) Scheme. The

Department, in collaboration with MPEDA, the Department of Commerce, the Ministry of Food Processing Industries (MoFPI) and other stakeholders, has also organised Seafood Exporter Meets, stakeholder consultations, Chintan Shivirs, Round Table Conferences and the National Workshop on Seafood Exports at Visakhapatnam to promote value addition, market diversification, quality compliance, traceability and export competitiveness. Further, during 2020-21 to 2025-26, projects amounting to ₹2,333.61 crore, including a Central share of ₹683.93 crore, have been approved under PMMSY for Andhra Pradesh for development of cold- chain, value-addition, fish markets, transport, fishing harbours, fish landing centres, Integrated Aqua Park and other export-oriented fisheries infrastructure. At present, there is no proposal under consideration for introducing any additional Central measures specifically for Andhra Pradesh under MPEDA or PMMSY. However, eligible stakeholders in the State continue to receive assistance under the existing schemes and programmes in accordance with the applicable guidelines.

STATEMENT-I

The product-wise and country-wise export details of seafood products

ITEM WISE EXPORT OF SEAFOOD PRODUCTS (2023-24 TO 2025-26) Q: Quantity in M T, V: Value in Rs. Crore				
Item		**2023-24**	**2024-25**	**2025-26**
FROZEN SHRIMP	**Q:**	716004	741529	7,92,647
	V:	40013.54	43334.25	49037.93
FROZEN FISH	**Q:**	381588	339692	3,55, 581

	V:	5509.69	5212.12	5658.37
FR CUTTLE FISH	**Q:**	54316	59264	67157.00
	V:	2252.63	2394.26	2916.04
FR SQUID	**Q:**	93509	90370	102060.00
	V:	3061.46	3078.01	4493.80
DRIED ITEM	**Q:**	300966	252948	4,10,410
	V:	4070.60	2852.60	5079.09
LIVE ITEMS	**Q:**	7585	7054	8587.00
	V:	397.84	468.01	545.62
CHILLED ITEMS	**Q:**	35925	18744	13057.00
	V:	687.19	659.41	622.31
OTHERS	**Q:**	191709	188570	222520.00
	V:	4530.92	4409.80	5537.31
TOTAL	**Q:**	1781602	1698170	19,72,018
	V:	60523.89	62408.45	73890.46

Source: MPEDA

STATEMENT -II

Market Wise Export of Seafood Products (Marine & Inland Fish)				
	Q: Quantity in MT, V: Value in Rs. Crore			
Market	**Unit**	**2023-24**	**2024-25**	**2025-26**
JAPAN	**Q:**	107968	102933	105228
	V:	3279.4	3452.9	3963.36
USA	**Q:**	329192	346868	279193
	V:	20892	22723	20263.27
EUROPEAN UNION	**Q:**	192505	215080	297518
	V:	8461.6	9429.6	13935.29
CHINA	**Q:**	457215	396424	490369

	V:	11853	10668	14091.69
SOUTH EAST ASIA	**Q:**	378630	347541	451756
	V:	7907.3	8172.2	11819.13
MIDDLE EAST	**Q:**	75046	65956	76743
	V:	2238.8	2328.5	2466.34
OTHERS	**Q:**	241045	223369	271212
	V:	5891.4	5634.8	7351.39
TOTAL	**Q:**	**1781602**	**1698170**	**1972018**
	V:	**60524**	**62408**	**73890.46**

Source: MPEDA

EXPORT PROMOTION AND LOGISTICS INFRASTRUCTURE

3757. SHRI ZIA UR REHMAN:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Government proposes to establish export promotion and logistics infrastructure for MSMEs and agro-based industries in Western Uttar Pradesh;

(b) if so, the details thereof;

(c) whether districts like Sambhal, Moradabad and Amroha have been identified for such initiatives; and

(d) if so, the details thereof along with the expected timeline for implementation?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND

INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d): To strengthen India's overall export competitiveness, the Union Cabinet approved the Export Promotion Mission (EPM) on 12 November 2025. The Mission provides targeted support to exporters, with a special focus on Micro, Small and Medium Enterprises (MSMEs), rural entrepreneurs, artisans, and agro-based industries across all States and Union Territories, including Western Uttar Pradesh.

The Mission addresses export development through two integrated sub-schemes:

- **Niryat Prothsahan:** Focused on improving access to export finance through Interest Subvention for pre- and post-shipment export credit, Export Factoring support, Collateral Guarantees for export credit, Credit Guarantee for e-commerce exporters, and Support for emerging opportunities for MSME exporters.
- **Niryat Disha:** Focused on non-financial trade enablers, including export quality and compliance support, logistics and overseas warehousing, Market Access Support, global branding and packaging, facilitating logistics

  interventions for freight and transport, and trade intelligence.

Under the Mission, proposals for export-related infrastructure, logistics

facilities, and value-chain integration are considered in consultation with the concerned State Governments and other stakeholders based on export potential, sectoral strengths, and readiness of projects.

Under the Districts as Export Hub (DEH) initiative, exportable products have been identified across districts of the country including Sambhal, Moradabad, and Amroha. The capacity building programs under the DEH initiative are aimed at creating linkages between district-level producers and global markets by leveraging the interventions of EPM.

The District Export Promotion Committee (DEPC) have been constituted and the District Export Action Plans (DEAPs) have been prepared and adopted for all three districts, namely Sambhal, Moradabad and Amroha. The products with significant pootential for exports have been identified-Sambhal (Menthol, Horn and Bone Craft); Moradabad (Metal Craft, Mentha Oil, Rice); Amroha (Musical Instruments, Articles of Iron/Steel/Aluminium)

For the purpose of transforming logistic infrastructure, the Government has launched PM Gati Shakti National Master Plan. This initiative proposes to transform infrastructure planning by enabling a whole-of government approach through integrated and synchronized planning across Central Ministries/ Departments and States/UTs. The initiative proposes to enhance multimodal connectivity, improved first-mile and last-mile connectivity to economic centres, industrial clusters, ports and logistics hubs, faster project planning and

implementation through better inter-agency coordination, and timely identification of infrastructure gaps and bottlenecks.

DISTRICT EXPORT HUBS SCHEME

3758. SHRI ARUN BHARTI:

SHRI RAJESH VERMA:

SHRIMATI SHAMBHAVI:

DR. LATA WANKHEDE:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the selection and operational status of districts chosen under the Districts as Export Hubs scheme during the financial year 2025-2026 in Bihar and Madhya Pradesh;

(b) the details of the specific action plans drafted by the District Export Promotion Committees to bridge infrastructural gaps in the chosen districts of Bihar and Madhya Pradesh during the last one year;

(c) the total central funds released for creating common facility centres, testing laboratories and cold storage chains in these export-oriented districts of Bihar and Madhya Pradesh;

(d) whether the Ministry has noted a lack of direct institutional credit and trade finance for small-scale exporters operating from interior districts of Bihar and Madhya Pradesh; and

(e) the remedial measures being taken by the Government, in coordination with the state authorities, to boost logistics and connectivity for Bihar and Madhya Pradesh-based exporters?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b): The Districts as Export Hubs (DEH) initiative of the Department of Commerce, implemented through the Directorate General of Foreign Trade (DGFT), seeks to decentralise export promotion by making every district an active stakeholder in the country's export growth.

The DEH initiative is a pan-India initiative where all districts across the country are targeted to promote export participation.

Under this initiative products and services with export potential have been identified across all districts, including districts of Bihar and Madhya Pradesh.

The Draft District Export Action Plans (DEAPs) have been prepared and adopted, in consultation with district-level stakeholders, for 38 districts of Bihar and in 52 of 55 districts of Madhya Pradesh, and are periodically reviewed by the respective District Export Promotion Committees (DEPCs) to align with evolving global demand and district-specific production strengths.

The Districts as Export Hubs initiative is a collaborative and facilitative framework that aims to address export bottlenecks identified at the grassroots.

Within this framework, the DEPCs prepare the DEAPs, which assess the production and cluster strengths of the district, identify gaps relating to aggregation, quality and certification, testing, packaging, warehousing, logistics connectivity and buyer linkages, and set out corresponding action points and implementing agencies. The primary focus of DEAPs is on export related bottlenecks such as exporter capacity development, skill upgradation, bridging information asymmetries, providing market intelligence and others beyond directly targeting infrastructure development.

(c) to (e): The Districts as Export Hubs initiative operates through convergence of existing schemes. The DEH framework is a facilitative approach to bring Central Ministries/Departments, State Governments, District Administrations and district-level stakeholders onto a common platform through the DEPC and leverage ongoing schemes of the Central and State Governments —– including the financial assistance available thereunder and by promoting convergence among them.

To strengthen access to trade finance and export credit for small and first-time exporters, including those located in Bihar and Madhya Pradesh, the Government is undertaking a focused, outcome-oriented implementation of DEH. Through this implementation, financial institutions and agencies including ECGC, EXIM Bank, SIDBI, NCGTC and NABARD, along with India Post, have been onboarded to facilitate access to export finance at the grassroots, and further the

Lead Bank nodal officers at the district level have been engaged to facilitate access to export credit.

Further, the government has launched the Export Promotion Mission (EPM) on 12th November 2025, with a total outlay of ₹25,060 crore for the period FY 2025-26 to FY 2030-31, to strengthen India's export competitiveness with a focused emphasis on MSMEs, first-time exporters, labour-intensive sectors and exporters from interior and low-export-intensity regions. The Mission operates through two integrated sub-schemes — Niryat Protsahan, focused on improving access to affordable trade finance through instruments such as interest subvention, collateral support for export credit, export factoring, credit guarantee for e-commerce exporters and support for alternative trade instruments; and Niryat Disha, focused on other trade enablers such as export quality and compliance support, international branding and packaging, market access, export logistics and warehousing, and trade intelligence. The Niryat Disha sub-schemes address structural logistics constraints faced by hinterland exporters. The Logistics Interventions for Freight & Transport scheme provides support towards affordable inefficiencies in inland connectivity affordable remote and hinterland regions, thereby reducing the freight and logistics costs arising from locational disadvantages, while the Facilitating Logistics, Overseas Warehousing & Fulfilment scheme supports access to overseas logistics, warehousing and fulfilment arrangements to improve delivery efficiency in foreign markets.

FAST-CHARGING INFRASTRUCTURE

3759. SHRI BASAVARAJ BOMMAI:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

(a) the total electric vehicle sales and processed reimbursement claims under the PM EDRIVE scheme as of June 2026;

(b) the data indicating daily fuel savings and associated carbon dioxide reduction achieved through green mobility adoption in last three years;

(c) whether the pace of deployment of public fast-charging infrastructure has accelerated across major urban centres and key highway corridors as of June 2026; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHIRAJU SRINIVASA VARMA):

(a): Under PM E-DRIVE scheme, incentives are provided to eligible electric vehicle (EV) buyers in the form of an upfront reduction in the purchase price, which is subsequently reimbursed to the Original Equipment Manufacturers (OEMs) by the Ministry of Heavy Industries (MHI). Accordingly, the details of EV sales and number of EVs for which claims processed and reimbursement released to OEMs under the PM E-DRIVE Scheme, as on 30.06.2026, are as

under :

EVs Sold /supported under PM E-DRIVE	EVs for which claims processed under PM E-DRIVE
25,33,638	24,19,266

(b): No such assessment has been done by MHI.

(c) and (d): Under FAME-II scheme of MHI, as on 01.07.2026, 9,583 numbers EV public charging stations (EV PCS) have been installed on pan India basis including major urban centres and key highway corridors. This includes 9,353 numbers EVPCS installed by oil marketing companies (OMCs) of MoPNG, all of which are fast charging infrastructure.

Further, under the PM E-DRIVE Scheme, ₹2,000 crore has been allocated for deployment of EV public fast charging infrastructure across the country including major urban centres and key highway corridors. Further, as on 30th June, 2026, ₹689 crore has been approved for deployment of 6,562 numbers EV chargers across 9 states namely Uttar Pradesh, Rajasthan, Gujarat, Andhra Pradesh, Telangana, Kerala, Karnataka, Tamil Nadu and Delhi and 3 Oil Marketing Companies (OMCs) namely, IOCL, BPCL and HPCL.

ELECTRIC MOBILITY PROMOTION AND EV INFRASTRUCTURE

3760. DR. ALOK KUMAR SUMAN:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

(a) the details of present status of implementation of the Electric Vehicle (EV) policy in the country;

(b) the details of steps taken to promote battery manufacturing in the country;

(c) the details of current status of EV charging infrastructure;

(d) the details of subsidy policy being implemented to promote adoption of electric vehicles; and

(e) the details of contribution of electric vehicles in reducing pollution?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHIRAJU SRINIVASA VARMA):

(a) to (e): The details and progress of the schemes implemented by the Ministry of Heavy Industries (MHI) for the development of electric vehicles in the country along with charging infrastructure are as under:-

(i) Faster Adoption and Manufacturing of (Hybrid & Electric Vehicles) in India (FAME India) Scheme Phase-II: The Government implemented this scheme for a period of five years from 01.04.2019 to 31.03.2024 with a total budgetary support of ₹11,500 crore. The scheme provided demand incentive for e-2Ws, e-3Ws, e-4Ws and grant for e-buses and setting up of EV public charging stations (EV PCS). FAME-II has supported the sale of approximately 16.72 lakh electric vehicles, including e-2Ws, e-3Ws, and e-4Ws. In addition, 5,299 electric

buses (e-buses) have been deployed under the Scheme as on 31.07.2026. Further, an amount of ₹912.50 crore was allocated under the Scheme for the establishment of EVPCS across the country. 9,583 EV PCS have been installed under this scheme.

(ii) Production Linked Incentive (PLI) Scheme for Automobile and Auto Component Industry in India (PLI-Auto): The Government notified this scheme for Automobile and Auto Component Industry in India, on 23.09.2021, for enhancing India's manufacturing capabilities for Advanced Automotive Technology (AAT) products, including EVs, with a budgetary outlay of ₹25,938 crore.

(iii) Production Linked Incentive (PLI) Scheme for National Programme on Advanced Chemistry Cell (ACC) Battery Storage : The Government on 09.06.2021 notified the PLI Scheme for manufacturing of ACC in the country with a budgetary outlay of ₹18,100 crore. The scheme aims to establish a competitive domestic manufacturing ecosystem for 50 GWh of ACC batteries, out of which, 40 GWh has been awarded to four beneficiary firms. The 40 GWh capacity is end-use agnostic and can be utilized for any application including electric vehicles.

(iv) PM Electric Drive Revolution in Innovative Vehicle Enhancement (PM EDRIVE) Scheme: This scheme with an outlay of ₹10,900 crore has been notified on 29.09.2024. This scheme supports incentivization of approximately 28.30 lakh electric vehicles (EVs) including e-2W, e-3W, e-Trucks, e-buses and e-

Ambulances. Further, grant for upgradation of testing agencies is also available under this scheme. An allocation of ₹4,391 crore has been made under the scheme for deployment of 14,028 e-buses out of which 14,000 e-buses have been allocated. ₹2,000 crore has been allocated for deployment of EV PCS on pan India basis. Phased Manufacturing Programme (PMP) Mandates the domestic manufacturing of EV components, including battery packs, in a phased manner.

(v) PM e-Bus Sewa-Payment Security Mechanism (PSM) Scheme: This Scheme notified on 28.10.2024, has an outlay of ₹3,435.33 crore and aims to support deployment of more than 38,000 electric buses. The objective of this scheme is to provide payment security to e-bus operators in case of default by Public Transport Authorities (PTAs). As on 10.07.2026, the PM-eBus Sewa – Payment Security Mechanism (PSM) Scheme covers 27,555 e-buses. Of these, 10,000 e-buses are under the PM-eBus Sewa Scheme of the Ministry of Housing and Urban Affairs (MoHUA), 14,000 e-buses are under the PM E-DRIVE Scheme of the Ministry of Heavy Industries (MHI), and 3,555 e-buses under various State Government/State Transport Undertaking (STU) initiatives.

Further, following initiatives have also been taken up by the Government of India to increase the use of electric vehicles in the country:–

i. GST on electric vehicles and chargers/ charging stations for electric vehicles has been reduced to 5%.

ii. Ministry of Road Transport & Highways (MoRTH) announced that battery-operated vehicles will be given green license plates and be exempted from permit requirements.

iii. MoRTH issued advisory to states to waive road tax on EVs, which in turn will help reduce the initial cost of EVs.

Number of EVs supported under MHI's schemes as on 30.06.2026, are as under:

Scheme	FAME-I	FAME-II (Sold)	PM E-DRIVE Scheme (Sold)	PLI Auto & Auto Components (Sold)
No. of EVs supported /sold	2.80 lakh	16.72 lakh	26.59 lakh	~21.30 lakh (up to 31.03.2026)

MHI has contributed towards reducing pollution by supporting the aforesaid number of EVs.

As of 07.08.2026, a total of 67,657 EV chargers are installed across various States and Union Territories, which includes 1,139 battery swapping station chargers.

INTEGRATED PEST MANAGEMENT SCHEMES

3761. SHRI ANURAG SINGH THAKUR:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government is aware of widespread fall armyworm infestation

affecting maize crops across Kangra, Chamba, Una, Hamirpur, Bilaspur, Mandi districts of Himachal Pradesh, with infestation levels reaching up to 15 per cent in some blocks;

(b) the details of financial, technical assistance, including under Integrated Pest Management schemes, extended to Himachal to combat this infestation and whether any Central team has been deputed to assess situation;

(c) whether the Government has any plans to provide compensation to farmers who have suffered yield losses or abandoned maize cultivation due to recurring fall armyworm attacks through PMFBY;

(d) the details of advisories, surveillance measures, integrated pest management (IPM) interventions, pheromone traps, biopesticides, approved insecticides, awareness campaigns, assistance provided by Central Government through ICAR, Krishi Vigyan Kendras (KVKs) and other agencies to control the infestation; and

(e) the details of other steps taken to strengthen early-warning, pest-surveillance and research support for invasive pests?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAMNATH THAKUR):

(a): As per information received from Agriculture Department, Government of Himachal Pradesh, a total of 2,54,104 hectares of area is under Maize cultivation

covering 10 districts of Himachal Pradesh, out of which an area of 19,028 hectares (7.48%) has been reported to be affected by Fall Army Worm (FAW). District wise details are at **Statement-I**.

(b): Government of India is implementing National Food Security & Nutrition Mission (NFSNM) with the objective to increase production and productivity of various crops including Coarse Cereals (Maize & Barley). During 2026-27, an amount of Rs. 12.375 lakhs have been approved for Integrated Pest Management intervention under NFSNM – Coarse Cereals for the State of Himachal Pradesh.

Technical assistance has been extended through the Integrated Pest Management (IPM) programme wherein Central Integrated Pest Management Centre (CIPMC), Solan has been conducting regular surveillance, Rapid Roving Surveys, pest monitoring and issuing farmer advisories. Joint field surveys are being undertaken by CIPMC, Solan and the State Agriculture Department.

Indian Institute of Maize Research (IIMR) of Indian Council of Agricultural Research (ICAR) has informed that continuous monitoring of FAW were carried out throughout the season along with Agriculture Department of State Government and Krishi Vigyan Kendras (KVKs) and necessary control measures were communicated to them. The updated package of practices (PoP) for management of fall armyworm on maize is shared regularly with All India Coordinated Research Project (AICRP) Maize centres including Kangra and Bajaura.

Further, as informed by the State Government of Himachal Pradesh, farmers have been assisted through organizing various camps, advising them to adopt IPM, mechanical, chemical & biological techniques as well as use of pheromones traps, Neem based pesticides, *Trichoderma* & predators etc. to control FAW. State Government in consultation with State Agriculture University, concerned KVKs in Bilaspur, Kangra, Una, Mandi, Chamba, Hamirpur districts has issued timely advisory and supplied the pesticides to the affected areas. Advisory was issued to the farmers through pamphlets, newspapers, radio announcements and other social media platforms.

(c): Government has introduced yield-based Pradhan Mantri Fasal Bima Yojana (PMFBY) and weather index based Restructured Weather Based Crop Insurance Scheme (RWBCIS) from Kharif 2016 to provide comprehensive risk insurance against crop damage from pre-sowing to post-harvest for crops and area notified by the concerned State Government. The scheme is being implemented in Himachal Pradesh. All willing farmers are eligible to enroll under the scheme. The yield losses or losses due to non-preventable risks are covered under the PMFBY scheme and the insured farmers under the scheme, are eligible to receive claims as per the provisions of the operational guidelines of the scheme.

(d) and (e): In Himachal Pradesh including Kangra, Chamba, Una, Hamirpur, Bilaspur, and Mandi districts CIPMC, Solan has conducted a total of 105 Farmer Field Schools programmes during 2024-25 and 115 programmes during 2025-26

to create awareness among farmers regarding FAW. Further, advisories have also been issued by CIPMC, Solan for management of FAW reported in Maize crop during 2026-27. Details of advisories issued is at **Statement-II**.

CIPMC, Solan carried out regular surveillance in maize-growing areas of Himachal Pradesh for early detection and monitoring of FAW. Based on field observations, timely advisories were disseminated to farmers emphasizing IPM practices, including regular field scouting, installation and monitoring of pheromone traps, collection and destruction of egg masses and early instar larvae and periodic release of biological control agents for the management of early instar larvae of Fall Armyworm. Further, there are 25 different insecticides including biopesticides registered in India for the management of FAW in maize (**Statement-III**) and a need-based application of these approved pesticides is recommended during IPM programmes.

Following the detection of FAW in India, the IIMR in collaboration with State Governments, KVKs and other stakeholders, has developed a comprehensive Package of Practices (PoP) for FAW management in maize covering cultural, mechanical, biological and chemical control measures, which was disseminated to all KVKs, SAUs for adoption.

Further, the Department of Agriculture & Farmers Welfare (DA&FW) has launched "National Pest Surveillance System" (NPSS) on 15.08.2024, to enhance real-time pest surveillance, crop disease monitoring and AI-based advisory

systems across the country. The system utilizes latest digital technologies such as Artificial Intelligence and Machine Learning (AI and ML) to provide quick and instant solution regarding pest attacks, crop diseases, crop damages etc. by issuing real time crop protection advisory to the farmers. In NPSS, farmers are advised to use bio-control agents or bio-pesticides and the chemical pesticides as a last resort that too Registration Committee (RC) recommended label claim pesticides.

STATEMENT-I

Status report of Fall Army Worm till dated 25.07.2026 as per State Agriculture Department- Himachal Pradesh

S. N.o	Name of State	Name of District	Area under Maize Cultivation (ha)	FAW Affected Area (ha)	FAW %age infestation
1	HP	Bilaspur	26000	1205	4.63
2		Chamba	15790	500	3.16
3		Hamirpur	28000	1970	7.02
4		Kangra	46393	4175	9.23
5		Mandi	44050	3135	7.12
6		Kullu	10800	50	0.46
7		Una	30451	4561	11.00
8		Shimla	6620	35	0.52
9		Solan	22000	1980	9.00
10		Sirmour	24000	1417	9.00
Total			**254104**	**19028**	**7.48**

STATEMENT-II

Advisories issued for management of Fall army worm reported in Maize crop by CIPMC in Himachal Pradesh including Kangra, Chamba, Una, Hamirpur, Bilaspur, Mandi districts during 2026-27.

S.No.	Crop	Pest/Disease	District (No of advisories issued)	Block	Village	Issued Date
	Maize (2026-27)	Fall Army worm	Kangra (10)	Kangra, Bajinath, Bhawarna, Indora, Jaisinghpur, walamukhi, Khundiyan, Nagrota suriyan, Panchrukh, Paragpur	All villages	16.07.2026 and 17.07.2026
			Hamirpur (8)	Bhoranj, Bhota, Hamirpur, Jahu, Lambloo, Nadaun, Tauni Devi Bamson, Sujanpur Tira,	All villages	16.07.2026 and 17.07.2026

			Bilaspur (3)	Bharari, Bilaspur Sadar, Ghumarwin	All villages	16.07.2026 and 17.07.2026
			Solan (2)	Nalagarh and Kunihar	All villages	17.07.2026 and 27.07.2026
			Una (1)	Amb	All villages	20.07.2026
			Sirmaur (1)	Rajgarh	All villages	17.07.2026

STATEMENT-III

LIST OF INSECTICIDES / BIO-PESTICIDES REGISTERED FOR THE CONTROL OF FALL ARMY WORM IN MAIZE

Sl.No.	Molecule
1.	Broflanilide 20% SC
2.	Chlorantraniliprole 18.50% SC
3.	Chlorantraniliprole 00.40% GR
4.	Chlorantraniliprole 47.85 % w/w SC
5.	Chlorantraniliprole 50% W/w FS
6.	Cyantraniliprole 48% w/w FS
7.	Flubendiamide 20% WG
8.	Isocycloseram 18.1% W/W SC (20 % W/V Sc)
9.	Pyridalyl 10 % EC
10.	Spinetoram 11.70 %SC
11.	Spinetoram 0.1% w/w RB
12.	Tetraniliprole 18.18% w/w SC

13.	Acephate 45%+ Cypermethrin5%DF
14.	Acetamiprid 19.50 % + Chlorantraniliprole 19.50% w/w FS
15.	Chlorantraniliprole 0.45% + Fipronil 0.50% + Emamectin Benzoate 0.18% GR
16.	Chlorantraniliprole 09.30%+Lambda-cyhalothrin 04.60% ZC
17.	Chlorantraniliprole 10% w/w + Novaluron 20% w/w SC
18.	Cyantraniliprole 16.9% + Lufenuron 16.9% w/w SC
19.	Cyantraniliprole 19.8%w/w + Thiamethoxam 19.8%w/w FS
20.	Emamectin benzoate 5% w/w+ Lufenuron 40%w/w WG
21.	Emamectin Benzoate 1.5% + Profenofos 35% w/w WDG
22.	Lufenuron 4% + Emamectin Benzoate 1.5% EC
23.	Novaluron 05.25%+ Emamectin Benzoate 0.9% SC
24.	Emamectin Benzoate 2.2% + Permethrin 15.3 % EC
25.	*Beauveria bassiana* 1.5% A.S. (CFU count: 1x10^8 /ml Min.) Strain-AMMFA-BB1, NCMR Accession number MCC 0579

ई-ग्राम स्वराज और ऑनलाइन संपरीक्षा

3762. श्री भरत सिंह कुशवाहः

क्या **पंचायती राज** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार के पास देश भर में प्रणालियों के साथ एकीकृत ग्राम पंचायतों की संख्या कितनी है और मध्य प्रदेश और ग्वालियर लोक सभा निर्वाचन क्षेत्र में इन ई-ग्राम स्वराज और ऑनलाइन संपरीक्षा का कितना उपयोग किया जा रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) ग्राम पंचायत विकास योजनाओं को डिजिटल रूप से तैयार करने और अनुमोदित करने में ई-ग्राम स्वराज पोर्टल का ब्यौरा क्या है और ग्वालियर लोक सभा निर्वाचन क्षेत्र में कितनी ग्राम पंचायतों ने इस प्रणाली के माध्यम से अपनी वार्षिक विकास योजनाएं तैयार की हैं;

(ग) क्या पंचायतों के खातों, भुगतानों, कार्यों की निगरानी और वित्तीय प्रबंधन को और अधिक

पारदर्शी बनाने के लिए ई-ग्राम स्वराज को अन्य सरकारी डिजिटल प्लेटफार्मों के साथ जोड़ा गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) क्या मध्य प्रदेश के सरपंचों, पंचों, पंचायत सचिवों और अन्य अधिकारियों के लिए विशेषकर ग्वालियर लोक सभा निर्वाचन क्षेत्र में डिजिटल प्रणाली के प्रभावी संचालन के लिए प्रशिक्षण कार्यक्रम आयोजित किए गए हैं और यदि हां, तो प्रशिक्षण प्राप्त करने वाले प्रतिभागियों की संख्या कितनी है और इसके प्रमुख परिणाम क्या हैं?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) से (ग): पंचायती राज मंत्रालय देश भर में पंचायती राज संस्थाओं में डिजिटल शासन को मज़बूत बनाने के लिए ई-पंचायत मिशन मोड परियोजना (एमएमपी) को लागू कर रहा है। इस परियोजना के तहत, पंचायतों की गतिविधियों का डिजिटल नियोजन, बजटन, लेखांकन, लेखापरीक्षा, परिसंपत्ति प्रबंधन और निगरानी को सुविधाजनक बनाने के लिए ई-ग्राम स्वराज और ऑडिटऑनलाइन को विकसित किया गया हैं। ग्राम पंचायत विकास योजनाएं (जीपीडीपी) एक सहभागी नियोजन प्रक्रिया के माध्यम से तैयार की जाती हैं और ई-ग्राम स्वराज पोर्टल पर अपलोड की जाती हैं।

इसके अलावा, ईग्रामस्वराज को विभिन्न सरकारी डिजिटल प्लेटफॉर्मों के साथ एकीकृत किया गया है, जिसमें ऑनलाइन भुगतान और वित्तीय प्रबंधन के लिए सार्वजनिक वित्तीय प्रबंधन प्रणाली (पीएफएमएस), खरीद के लिए सरकारी ई-मार्केटप्लेस (जेम), बहुभाषी एआई-आधारित सेवाओं के लिए भाषिणी, भारतनेट कनेक्टिविटी की निगरानी के लिए बीएसएनएल और मौसम संबंधी जानकारी के लिए भारत मौसम विज्ञान विभाग (आईएमडी) शामिल हैं।

ई-ग्रामस्वराज और ऑडिटऑनलाइन के कार्यान्वयन का मध्य प्रदेश राज्य और ग्वालियर

लोकसभा निर्वाचन क्षेत्र सहित राज्य/संघ राज्य क्षेत्र-वार ब्यौरा **विवरण-I** में दिया गया है।

(घ):जी हां। पंचायती राज मंत्रालय, संशोधित राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) के तहत निर्वाचित प्रतिनिधियों, पंचायत सचिवों और अन्य पंचायत पदाधिकारियों के लिए क्षमता निर्माण कार्यक्रम आयोजित करता है। इन प्रशिक्षण कार्यक्रमों में डिजिटल शासन, ई-पंचायत ऐप के प्रभावी उपयोग, ग्राम पंचायत विकास योजनाओं (जीपीडीपी) की तैयारी, डेटा प्रबंधन और साक्ष्य-आधारित योजना पर प्रशिक्षण शामिल है।

आरजीएसए के तहत प्रशिक्षित प्रतिभागियों का ग्वालियर लोकसभा निर्वाचन क्षेत्र से संबंधित प्रतिभागियों सहित राज्य/संघ राज्य क्षेत्र-वार ब्यौरा **विवरण-II** में दिया गया है। जिला/निर्वाचन क्षेत्र-वार विवरण का रखरखाव संबंधित राज्य सरकार द्वारा किया जाता है। प्रशिक्षण कार्यक्रमों से ई-पंचायत ऐप के प्रयोग और इसके अंगीकरण को बढ़ावा मिला है, पंचायत पदाधिकारियों की डिजिटल क्षमता में वृद्धि हुई है और पंचायत शासन में पारदर्शिता और कार्यदक्षता को मजबूत बनाने में योगदान दिया है।

विवरण-I

ई-ग्राम स्वराज और ऑडिटऑनलाइन

i. वित्त वर्ष 2025-26 के लिए ईग्रामस्वराज के अंगीकरण की राज्य-वार स्थिति

क्र.स.	राज्य का नाम	ग्राम पंचायतों और समकक्ष की कुल संख्या	ईग्रामस्वराज-पीएफएमएस इंटरफेस पर ऑनबोर्ड की गई ग्राम पंचायत	ऑनलाइन भुगतान वाली ग्राम पंचायतें और समकक्ष	योजना वर्ष 2025-26 के दौरान ईग्रामस्वराज पर अपलोड की गई जीपीडीपी की संख्या
1	आंध्र प्रदेश	13327	13320	13041	13320
2	अरुणाचल प्रदेश	2108	2108	1541	2089
3	असम	2663	2198	2118	2117
4	बिहार	8054	8054	8050	8053
5	छत्तीसगढ़	11692	11688	11390	11651

6	गोवा	191	191	119	191
7	गुजरात	14619	14591	13948	13805
8	हरियाणा	6227	6227	6051	6221
9	हिमाचल प्रदेश	3615	3615	3597	3611
10	झारखंड	4345	4345	4316	4343
11	कर्नाटक	5949	5949	5938	5940
12	केरल	941	941	939	941
13	मध्य प्रदेश	23011	23011	22352	22974
14	महाराष्ट्र	28002	27936	26773	27902
15	मणिपुर	3175	161	113	161
16	मेघालय	0	0	0	0
17	मिज़ोरम	855	855	817	816
18	नागालैंड	1312	984	0	0
19	ओडिशा	6794	6794	6788	6794
20	पंजाब	13236	13235	12551	13229
21	राजस्थान	13128	11185	10835	11174
22	सिक्किम	199	199	197	199
23	तमिलनाडु	12482	12482	12443	12392
24	तेलंगाना	12760	12759	12372	12751
25	त्रिपुरा	1194	1194	1192	1193
26	उत्तर प्रदेश	57695	57693	57674	57683
27	उत्तराखंड	7812	7810	7347	7777
28	पश्चिम बंगाल	3339	3339	3337	3337
कुल		**258725**	**252864**	**245839**	**250664**

ii. ग्वालियर लोकसभा निर्वाचन क्षेत्र में वित्त वर्ष 2025-26 के लिए ईग्रामस्वराज के प्रयोग की स्थिति

क्र.स	**जिला पंचायत**	**ग्राम पंचायतों और समकक्ष**	**ईग्रामस्वराज-पीएफएमएस इंटरफेस**	**जीपी द्वारा हस्तांतरित किया**	**योजना वर्ष 2025-26 के दौरान ईग्रामस्वराज पर**

	का नाम	की कुल संख्या	पर ऑनबोर्ड की गई ग्राम पंचायत	गया ऑनलाइन भुगतान (करोड़ में)	अपलोड की गई जीपीडीपी की संख्या
1	ग्वालियर	263	263	61.50	263
2	शिवपुरी	587	587	117.70	587

iii. लेखापरीक्षा अवधि वित्त वर्ष 2024-25 के लिए ऑडिटऑनलाइन के माध्यम से तैयार की गई राज्यवार लेखापरीक्षा रिपोर्ट

क्र.स.	राज्य का नाम	ग्राम पंचायतों और समकक्ष की कुल संख्या	तैयार की गई लेखापरीक्षा रिपोर्ट की कुल संख्या
1	आंध्र प्रदेश	13328	13175
2	अरुणाचल प्रदेश	2108	1823
3	असम	2770	2025
4	बिहार	8053	4734
5	छत्तीसगढ़	11713	11621
6	गोवा	191	88
7	गुजरात	14687	14585
8	हरियाणा	6230	6124
9	हिमाचल प्रदेश	3615	3486
10	झारखंड	4345	4039
11	कर्नाटक	5952	5949
12	केरल	941	828
13	मध्य प्रदेश	23011	20085
14	महाराष्ट्र	27953	26705
15	मणिपुर	3811	0
16	मेघालय	0	0
17	मिजोरम	843	0
18	नागालैंड	1330	0
19	ओडिशा	6794	6784

20	पंजाब	13237	13221
21	राजस्थान	11230	11079
22	सिक्किम	199	199
23	तमिलनाडु	12525	12517
24	तेलंगाना	12994	12577
25	त्रिपुरा	1194	1193
26	उत्तर प्रदेश	57691	57639
27	उत्तराखंड	7787	0
28	पश्चिम बंगाल	3339	3180
कुल		**257871**	**233656**

iv. ग्वालियर लोकसभा निर्वाचन क्षेत्र में लेखापरीक्षा अवधि वित्त वर्ष 2024-25 के लिए ऑडिटऑनलाइन के माध्यम से तैयार की गई लेखापरीक्षा रिपोर्ट

क्र.स.	**जिला पंचायत का नाम**	**ग्राम पंचायतों और समकक्ष की कुल संख्या**	**तैयार की गई लेखापरीक्षा रिपोर्ट की कुल संख्या**
1	ग्वालियर	263	251
2	शिवपुरी	587	521

<u>विवरण -II</u>

ई-ग्राम स्वराज और ऑडिटऑनलाइन

i. डिजिटल शासन/साक्षरता में प्रशिक्षित प्रतिभागी

क्र.स	**राज्य/संघ राज्य क्षेत्र का नाम**	**2022-23**	**2023-24**	**2024-25**	**2025-26**	**2026-27(10 जुलाई तक)**
1	अंडमान और निकोबार द्वीप	229	361	1,386	-	-

	समूह					
2	आंध्र प्रदेश	-	204	337	13,812	-
3	अरुणाचल प्रदेश	22	66	-	299	-
4	असम	38	1,046	204	7,471	-
5	बिहार	2,743	33,391	30,100	31,956	18
6	छत्तीसगढ़	-	1,010	106	81	-
7	गोवा	-	327	377	-	-
8	गुजरात	-	-	-	-	-
9	हरियाणा	-	-	9,293	12,381	-
10	हिमाचल प्रदेश	325	1,183	1,432	817	-
11	जम्मू और कश्मीर	-	4,274	461	3,461	-
12	झारखंड	85	-	1,105	2,460	-
13	कर्नाटक	558	5,596	345	-	-
14	केरल	4,752	98	9,840	7,799	-
15	लद्दाख	-	-	-	281	-
16	मध्य प्रदेश	648	8,711	5,540	7,679	-
17	महाराष्ट्र	-	172	-	75	-
18	मणिपुर	-	1,793	-	26	-
19	मेघालय	38	-	1,018	-	-
20	मिज़ोरम	-	-	-	3,053	744
21	नागालैंड	-	-	-	-	-
22	ओडिशा	-	20	1,534	7,433	-
23	पुदुच्चेरी	-	-	-	-	-
24	पंजाब	-	583	453	86	-
25	राजस्थान	-	18	722	13,841	-
26	सिक्किम	107	94	194	135	-
27	तमिलनाडु	-	-	2,352	9,824	-
28	तेलंगाना	-	889	-	540	-
29	दादरा और नगर हवेली एवं दमन और दीव	-	-	210	138	-

30	त्रिपुरा	197	350	300	-	566
31	उत्तर प्रदेश	-	-	1,968	52,380	-
32	उत्तराखंड	80,643	13,963	739	-	-
33	पश्चिम बंगाल	19,526	10,421	581	40,657	-
34	केंद्र स्तर	284	35	207	-	-
	कुल	**110,195**	**84,605**	**70,804**	**216,685**	**1,328**

ii. पंचायत विकास योजना में प्रशिक्षित प्रतिभागी

क्र.स	**राज्य/संघ राज्य क्षेत्र का नाम**	**2022-23**	**2023-24**	**2024-25**	**2025-26**	**2026-27(10 जुलाई तक)**
1	अंडमान और निकोबार द्वीप समूह	208	634	741	569	-
2	आंध्र प्रदेश	15,818	96,598	64,001	16,676	22,406
3	अरुणाचल प्रदेश	744	770	159	-	-
4	असम	33,031	22,834	15,430	48,685	771
5	बिहार	52,166	13,346	102,754	17,618	26,577
6	छत्तीसगढ़	26,894	53,434	35,007	25,071	57,271
7	गोवा	-	491	-	832	371
8	गुजरात	231	1,602	38,147	520	872
9	हरियाणा	186	6,599	497	-	-
10	हिमाचल प्रदेश	6,307	59,258	73,318	574	188
11	जम्मू और कश्मीर	92,383	152,495	1,239	-	-
12	झारखंड	1,106	9,012	15,411	72	144
13	कर्नाटक	105,086	7,669	715	32,709	-
14	केरल	34,555	11,383	8,120	21,894	1,219
15	लद्दाख	-	-	26	626	-
16	मध्य प्रदेश	78,644	9,862	119,287	69,870	10,305
17	महाराष्ट्र	394,352	467,665	196,923	29,376	33,894
18	मणिपुर	-	806	-	1,144	226
19	मेघालय	118	1,752	6,633	13,751	-

20	मिज़ोरम	650	636	936	559	1,895
21	नागालैंड	-	1,959	2,265	85	2,740
22	ओडिशा	2,460	21,960	8,379	17,053	20,113
23	पुदुच्चेरी	-	-	-	-	-
24	पंजाब	-	90	37,428	152,468	10,536
25	राजस्थान	206	14,810	5,805	13,204	90
26	सिक्किम	737	3,059	485	1,025	2,140
27	तमिलनाडु	39,009	7,687	1,161	14,819	18,528
28	तेलंगाना	9,727	27	-	91	930
29	दादरा और नगर हवेली एवं दमन और दीव	81	-	104	793	570
30	त्रिपुरा	1,985	3,050	12,084	17,685	6,604
31	उत्तर प्रदेश	5,270	13,633	5,174	184,358	80
32	उत्तराखंड	82,896	34,842	-	-	-
33	पश्चिम बंगाल	54,628	120,107	61,302	28,443	11,135
34	केंद्र स्तर	1,006	90	19	45	30
	कुल	**1,040,484**	**1,138,160**	**813,550**	**710,615**	**229,635**

VERIFICATION UNDER PM-KISAN

3763. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether all eligible farmers in the Maharajganj Lok Sabha Constituency of Bihar have been covered under the Pradhan Mantri Kisan Samman Nidhi (PM-KISAN) Scheme;

(b) if so, the details thereof including the number of beneficiaries;

(c) whether the Government has received any complaints regarding exclusion of eligible farmers, delay in release of instalments, Aadhaar authentication issues or land record-related discrepancies under the Scheme in the said constituency;

(d) if so, the details thereof, along with the number of such complaints received, disposed of and pending and the corrective measures taken by the Government in this regard; and

(e) whether the Government proposes to undertake any special enrolment/verification drive to ensure inclusion of all eligible farmers under the PM-KISAN Scheme in the Maharajganj Lok Sabha Constituency of Bihar and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAMNATH THAKUR):

(a) and (b): Under the PM-KISAN Scheme, land seeding, Aadhaar linking with bank accounts and eKYC of the eligible beneficiaries have been made mandatory over the period to make the service delivery more efficient and transparent. The fulfilment of mandatory requirements by farmers and their validations is an essential condition to qualify as beneficiary and receive the benefits under the scheme. The States/UTs are mandated to enroll the beneficiaries and validate and verify their data. Funds are released on the basis of beneficiaries identified and verified by the States/UTs. Same process is followed in the State of Bihar

including Maharajganj Lok Sabha Constituency leading to disbursement of benefits to eligible farmers in this Constituency. Details of beneficiaries benefitted in Saran and Siwan districts of Bihar and amount released to them in 23rd instalment is as follows:

Districts	**Beneficiaries benefitted**	**Amount released (₹ Crore)**
Saran	4,83,908	96.78
Siwan	3,74,988	75.00

(c) and (d): A robust grievance redressal mechanism has been established under the PM-KISAN Scheme to address the grievances of farmers. Farmers may register their grievances through the PM-KISAN portal, where they are promptly examined and resolved by the concerned officers of the respective State/UT Governments. In addition, farmers may also lodge their grievances through the CPGRAMS portal, and such grievances are addressed and resolved in a timely manner. Since inception of the Scheme, 6,151 grievances have been received on PM-KISAM portal in Saran district all of which have been resolved, and in Siwan District, 2,751 grievances have been received on PM-KISAM portal out of which 2,749 have been resolved.

(e): In order to ensure that no eligible farmer is left out, the Government of India undertakes saturation drives in coordination with the States/UTs, including Bihar.

A major nationwide saturation drive was undertaken from 15th November 2023 under the Viksit Bharat Sankalp Yatra (VBSY), during which, more than 1 Cr. farmers were included under PM-KISAN, including 3,44,180 in Bihar. Further, under the Government's 100 days initiative in 2024, over 25 lakh eligible farmers were added under the PM-KISAN scheme including 25,099 in Bihar. A special drive was also conducted in September 2024 to clear the pending self-registration cases, which resulted in the addition of over 30 lakh new farmers, including 33,614 in Bihar. A nationwide saturation drive has also been undertaken from 1st June, 2026 under PM-KISAN alongwith the "Khet Bachao Abhiyaan" to expand the coverage of eligible farmers under the scheme which resulted in the addition of about 17 lakh new farmers, including 58,556 in Bihar. In addition, States/UTs, including Bihar, also undertake saturation drives from time to time to identify and facilitate the enrolment of eligible farmers completing all mandatory conditions under the Scheme.

POST-MATRIC SCHOLARSHIPS

3764. SHRI SASIKANTH SENTHIL:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Government is aware that many eligible Scheduled Caste students are not receiving Post-Matric Scholarships on time or are facing

difficulties in getting the benefits in the country;

(b) the reasons for delays in release of scholarship funds, payment failures and other problems affecting students under the Scheme;

(c) whether the Government proposes to simplify the scholarship process, ensure timely release of funds, improve the online payment system, strengthen grievance redressal and revise the income limit so that more deserving students can benefit; and

(d) if so, the details thereof and the timeline fixed by the Government for implementing these measures?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) and (b): Ministry of Social Justice and Empowerment (MoSJE) implements Centrally Sponsored Scheme namely 'Post-Matric Scholarships for Scheduled Castes (SCs) through the State Governments/Administration of Union Territories.

For the Post-Matric Scholarship for SC students, Scheme applications are invited through designated online State Scholarship Portals/National Scholarship Portal. States/UTs being the implementing agency defines the major modalities for inviting applications, further processing, verification and other implementation aspects with suitable mechanisms at the level of State/UT. The disbursal of Central share of the scholarship amount is purely contingent upon States/UTs disbursing their share and pushing the State/UT share paid finally verified data on

to the National Scholarship Portal.

Direct Benefit Transfer (DBT) under the Post-Matric Scholarship Scheme for Scheduled Castes was started in the year 2021-22. It has led to simpler and faster flow of funds and has ensured accurate targeting of the beneficiaries which has resulted in increased efficiency, effectiveness and transparency. Aadhaar seeded bank payments streamlined processes and reduced delays in scholarship disbursement.

To ensure wider awareness of the Scheme across the Country, the Department has taken various steps such as placing advertisements in national and regional newspapers, running Social Media campaigns and follow up with States/UTs. Also, the Scheme is regularly monitored by the Department through National level Chintan Shivirs, Regional Meetings and National Conferences with the stakeholders and State/UT officials.

(c) and (d): The review & revision of scheme is done in consultations with all concerned stakeholders after following the laid down procedure.

FINANCIAL ASSISTANCE UNDER PMMSY

3765. SHRI SRIBHARAT MATHUKUMILLI:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) whether the Government has assessed the impact of prolonged rough sea

conditions, climate variability and marine pollution on fish landings and the incomes of fishermen in Andhra Pradesh, particularly at Visakhapatnam and other major fishing harbours;

(b) the details of financial assistance, subsidised diesel support, insurance claim settlements and other relief measures sanctioned and disbursed under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) and other Central schemes during the last three years, State-wise including Andhra Pradesh;

(c) whether the Government has assessed the adequacy of such assistance in offsetting operational losses incurred by fishermen and mechanised boat operators due to prolonged weather-induced fishing disruptions; and

(d) whether the Government has any proposal to introduce a dedicated compensation or income-support mechanism for fishermen affected by prolonged weather-induced fishing disruptions and declining fish catch and the timeline fixed by the Government in this regard, if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING(SHRI RAJIV RANJAN SINGH *ALIAS* LALAN SINGH):

(a): Indian Council of Agricultural Research – Central Marine Fisheries Research Institute (ICAR-CMFRI) undertakes continuous monitoring of fish landings,

conducts focused biological research, and tracks coastal ecosystem health through real-time surveys across coastal States/UTs, including in Andhra Pradesh. The Fishery Survey of India (FSI) similarly conducts systematic exploratory surveys in the EEZ, generating baseline data on demersal and oceanic stocks to support assessments of impacts from fishing pressure, climate variability, pollution, and habitat degradation. Available scientific evidence from these institutions indicates that while environmental stressors affect the distribution, abundance, and seasonal availability of certain species, no direct and conclusive impact on overall marine fish production has been established solely due to climate variability and marine pollution. Further, as per the *Marine Fish Stock Status of India (2022)* of ICAR-CMFRI, 91.1% of the 135 assessed marine fish stocks in the Indian EEZ are at sustainable levels.

(b) and (c): The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, has been implementing the Pradhan Mantri Matsya Sampada Yojana (PMMSY) across all States and Union Territories, including Andhra Pradesh, since 2020–21. Under PMMSY, proposals amounting to ₹21,461.03 crore, with a Central share of ₹9,571.09 crore, have been approved for all States/UTs. For Andhra Pradesh, proposals of ₹2,328.89 crore, including a Central share of ₹681.38 crore, have been sanctioned. PMMSY also supports long-term resource enhancement measures such as installation of Artificial Reefs

and Sea Ranching to improve fish availability and strengthen fishers' livelihoods. Under the Fisheries and Aquaculture Infrastructure Development Fund (FIDF), 253 projects have been approved at a total cost of ₹6,657.57 crore, with ₹4,979.04 crore considered for interest subvention, for various States/UTs including Andhra Pradesh.

The Department implements the Group Accident Insurance Scheme (GAIS) under PMMSY through the National Fisheries Development Board (NFDB). During 2021-22 to 2026-27, the Central Government released ₹130.68 crore to provide insurance coverage to 167.64 lakh fishers, averaging 33.52 lakh fishers per year. State-wise details of fishers insured and claims settled are at **Statement**. Additionally, the Government of Andhra Pradesh has reported provision of ₹150.00 crore as diesel subsidy to 63,840 beneficiaries during 2023-24 to 2025-26. Further, ₹511.46 crore has been provided to 2,55,731 marine fishers during the fishing ban period in 2025-26 and 2026-27.

(d): Under the PMMSY, the Department of Fisheries, Government of India provides livelihood and nutritional support to socio-economically backward active traditional fishers' families during the fishing ban and lean season, with the objective of conserving fish resources. Further, to augment fish stocks in coastal waters, the Department is working closely with State Governments on a range of resource-enhancement measures, including establishment of artificial reefs along

the coastline, conduct of sea ranching, and implementation of a uniform, annual fishing closure during the critical fish breeding period.

STATEMENT

FINANCIAL ASSISTANCE UNDER PMMSY

Sl No.	Name Of States	No of Fishers Insured	Claims Settled	Amount Settled
(i)	(ii)	(iii)	(vii)	(viii)
1	Arunachal Pradesh	4,173	0	0
2	Assam	8,83,630	4	15,23,746
3	Bihar	7,50,000	3	15,00,000
4	Chhattisgarh	11,02,377	12	57,50,000
5	Goa	14,540	1	5,00,000
6	Gujarat	4,91,237	10	50,00,000
7	Haryana	8,076	0	0
8	Himachal Pradesh	54,988	6	25,75,000
9	Jharkhand	8,36,991	4	20,00,000
10	Karnataka	3,62,371	21	1,05,00,000
11	Madhya Pradesh	5,04,264	1	5,00,000
12	Maharashtra	5,25,519	25	1,25,00,000
13	Manipur	8,534	1	5,00,000
14	Meghalaya	4,280	0	0
15	Odisha	53,91,593	102	4,70,14,059
16	Punjab	15,959	0	0
17	Rajasthan	24,426	2	10,00,000
18	Sikkim	2,905	0	0
19	Tamil Nadu	27,81,317	591	28,13,16,727
20	Telangana	18,53,832	948	47,03,89,005
21	Tripura	1,81,724	0	0
22	Uttar Pradesh	5,19,570	5	20,21,385
23	Uttarakhand	18,115	0	0
24	West Bengal	8,499	0	0

	TOTAL	**1,63,48,920**	**1,736**	**84,45,89,922**
	UNION TERRITORIES			
1	Andaman & Nicobar	65,087	3	15,00,000
2	Delhi	1,881	0	0
3	Daman & Diu	38,267	0	0
4	Jammu & Kashmir	1,25,309	5	25,00,000
5	Lakshadweep	11,142	2	5,18,224
6	Ladakh	2,674	0	0
7	Puducherry	1,71,456	28	1,25,75,000
	TOTAL	**4,15,816**	**38**	**1,70,93,224**
	Grand Total	**1,67,64,736**	**1,774**	**86,16,83,146**

(Rs in Actuals)

STATUS AND OPERATIONAL EFFICACY OF PMFBY

3766. SHRI RAJESH VERMA:

SHRI ARUN BHARTI:

SHRIMATI SHAMBHAVI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has evaluated the enrollment status and operational efficacy of the Pradhan Mantri Fasal Bima Yojana (PMFBY) during the agricultural seasons of 2025-26 in Bihar;

(b) if so, the total number of loanee and non-loanee farmers insured, the total premium collected and the central subsidy released to the State of Bihar during the last one year;

(c) the total value of crop insurance claims settled and disbursed to farmers in Bihar who suffered crop losses due to erratic rainfall or floods during this period;

(d) whether the Government has noted any delays by insurance companies in conducting crop cutting experiments or settling claims in flood-prone districts of Bihar particularly in Khagaria and Samastipur Lok Sabha constituency; and

(e) the steps taken by the Government to integrate remote sensing and drone technologies to expedite damage assessment in Bihar?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAMNATH THAKUR):

(a): No Sir, Pradhan Mantri Fasal Bima Yojana (PMFBY), introduced in the country from Khraif 2016, is voluntary for the States/Union Territories as well as farmers. State Government of Bihar didn't implement the scheme in 2025-26.

(b) to (e): Does not arise.

SUPPORT TO MANGO FARMERS

3767. SHRI MADDILA GURUMOORTHY:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government is aware that mango farmers in Andhra Pradesh,

particularly in the Chittoor and Tirupati districts have been facing recurring distress due to the sharp fall in Thothapuri mango prices despite repeated representations;

(b) whether the Government has received proposals for of a National Mango Board at Tirupati and a National Mango Research Station in Chittoor to strengthen procurement, price stabilization, exports, research and farmer support;

(c) if so, the reasons for the delay, if any, in taking action on the proposals received; and

(d) the time-bound measures proposed to improve mango marketing, processing, exports and income security for mango growers in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAMNATH THAKUR):

(a): Government is aware of the decline in prices of Totapuri mango in Andhra Pradesh including Chittoor and Tirupati districts during the marketing season. In view of the request received from the State, Government has approved procurement of 2,16,250 Metric Tonnes (MT) of Totapuri mangoes under the Market Intervention Scheme (MIS) for the marketing season 2026-27 at a Market Intervention Price (MIP) of Rs. 1,747 per quintal.

(b) and (c): There is no such proposal under consideration in the Department of

Agriculture & Farmers Welfare. However, ICAR- Central Institute for Subtropical Horticulture (CISH), Lucknow and ICAR-Indian Institute of Horticultural Research (IIHR) Bengaluru are involved in development of new high yielding varieties of mango and cultivation technologies like high-density planting, canopy management, integrated pest/disease management, nutrient management, post-harvest management and extension.

(d): A high-level Expert Committee comprising senior scientists from the Indian Council of Agricultural Research (ICAR), Dr. Y.S.R. Horticultural University and officers of the Government of Andhra Pradesh was constituted to examine the issues affecting Totapuri mango growers. The Committee conducted field visits to major Totapuri-growing districts including Chittoor and Tirupati and held consultations with farmers, Farmer Producer Organizations (FPOs), processors, traders, district administration and other stakeholders.

The Expert Committee has recommended a number of short, medium and long-term interventions for improving mango marketing, processing, exports and farmer income security which includes - rejuvenation and top-working of old and senile mango orchards, replacement of old varieties with new and improved varieties, blending of 20% pulp in juice, RTS, nectar etc. to enhance pulp usage, zonal procurement and storage infrastructure for prolonged processing duration and export promotion.

As informed by ICAR-Central Institute of Subtropical Horticulture (ICAR-

CISH), Lucknow, the State Department of Horticulture has already completed the selection of farmers in Chittoor and Tirupati districts for development of top-working orchards.

URBAN FLOOD RISK MITIGATION PROGRAMME

3768. SHRI KESINENI SIVANATH:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) the details of projects proposed and approved under the Urban Flood Risk Mitigation Programme, along with the year of proposal, phase-wise and year-wise;

(b) the details of funds sanctioned, released and utilised under the Programme since its inception, year-wise and project-wise;

(c) the details of the physical progress of approved projects, including their current status, percentage of work completed and expected timeline for completion, city-wise;

(d) the details of outcomes achieved under the Programme, including reduction in flood incidents, improvement in drainage capacity and enhancement of urban flood resilience, city-wise; and

(e) the measures taken by the Government to expedite implementation, strengthen inter-agency coordination and maximise the impact of the Urban Flood Risk Mitigation Programme?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI

NITYANAND RAI):

(a) and (b): The Central Government has approved Urban Flood Risk Management Programme (UFRMP) Phase-I in seven (07) cities viz. Ahmedabad, Bengaluru, Chennai, Hyderabad, Kolkata, Mumbai and Pune at a total financial outlay of Rs. 3075.65 crore and has also approved UFRMP

Phase-II in eleven (11) cities viz. Bhopal, Bhubaneshwar, Guwahati, Jaipur, Kanpur, Patna, Raipur, Trivandrum, Vishakhapatnam, Indore and Lucknow at a total financial outlay of Rs. 2444.42 crore for financial assistance under National Disaster Mitigation Fund (NDMF). The State-wise details of fund allocated and released under UFRMP Phase-I and UFRMP Phase-II are at **Statement**.

(c) to (e):The projects approved by the Central Government under UFRMP are being implemented by the concerned State Governments. The approved projects for all 07 cities under UFRMP Phase-I and for Guwahati under UFRMP Phase-II are at various stages of implementation. The projects being implemented under UFRMP are expected to significantly improve stormwater conveyance, reduce flooding and waterlogging, enhance road connectivity, and increase the resilience of the drainage network in the cities. However, a final city-wise assessment of outcome can be undertaken after adequate implementation. To review the progress of implementation of projects under UFRMP and to ensure timely completion of the projects, periodic meetings are held at Ministry of Home Affairs and National Disaster Management Authority (NDMA). NDMA has also prepared

a Monitoring and Evaluation Framework for UFRMP and has circulated the same to participating cities for adoption and reporting.

STATEMENT

The City / State-wise details of fund allocated and released under UFRMP Phase-I

(Rupees in crores)

Sl. No	**List of Cities/ State**	**Approved Financial outlay**	**Central financial assistance from NDMF**	**Fund Released from NDMF**
1	Ahmedabad/Gujarat	275.00	243.90	73.17
2	Bangalore/ Karnataka	275.00	238.72	71.62
3	Chennai / Tamil Nadu	561.29	500.00	331.50
4	Hyderabad/ Telengana	319.53	250.00	75.00
5	Kolkata/ West Bengal	650.43	500.00	150.00
6	Mumbai/ Maharashtra	707.71	500.00	150.00
7	Pune/Maharashtra	286.69	250.00	75.00

The City / State-wise details of fund allocated and released under UFRMP Phase-II

(Rupees in crores)

Sl. No	**Cities / States**	Approved Financial outlay	Central financial assistance from NDMF	Fund Released from NDMF
1	Bhopal, Madhya Pradesh	222.22	200	0.00
2	Bhubhaneshwar, Orissa	222.22	200	0.00

3	Guwahati, Assam	222.22	180	54.00
4	Jaipur, Rajasthan	222.22	200	0.00
5	Kanpur, Uttar Pradesh	222.22	200	0.00
6	Patna, Bihar	222.22	200	0.00
7	Raipur, Chhatisgarh	222.22	200	0.00
8	Trivandrum, Kerala	222.22	200	0.00
9	Vishakhapatnam, Andhra Pradesh	222.22	200	0.00
10	Indore, Madhya Pradesh	222.22	200	0.00
11	Lucknow, Uttar Pradesh	222.22	200	0.00

TARGET AND STATUS FOR CONSTRUCTION OF HOUSE UNDER PMAY-G

3769. SHRIMATI POONAMBEN MAADAM:

SHRI KAUSHALENDRA KUMAR:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the details and total number of houses sanctioned, completed and delivered under Pradhan Mantri Awas Yojana (PMAY-G) during Financial Year 2025-26, State-wise;

(b) the current status and target for completion of remaining houses under the scheme;

(c) the steps taken to ensure quality construction, timely completion and convergence with other schemes such as Jal Jeevan Mission, electricity and LPG connections;

(d) whether any special focus has been given to particularly vulnerable tribal groups (PVTGs), aspirational districts and disaster-prone areas; and

(e) if so, the details of funds released and utilised under PMAY-G during the last two financial years?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI):

(a): Under Pradhan Mantri Awaas Yojana- Gramin, a total of 32.47 lakh houses have been sanctioned and 26.57 lakh houses have been completed during FY 2025-26, inclusive of sanctions issued in previous financial years. The State/UT-wise details are provided at **Statement.**

(b):As on 03.08.2026, against the total target of 4.18 crore houses allocated to the States/UTs under PMAY-G, 3.91 crore houses have been sanctioned, and 3.12 crore houses have been completed. The remaining 79 lakh sanctioned houses are under construction.

(c): Under PMAY-G, the house is constructed by the beneficiary himself/herself or under his/her supervision. Further, as per the guidelines of PMAY-G, the States/UTs provide the beneficiaries a bouquet of options of house designs according to the local climatic conditions, using appropriate local material and technology suitable to the region of their residence. The State/UT Government can also facilitate supply of construction material at competitive rates. The

Ministry of Rural Development has published a compendium of rural housing typologies “PAHAL” which is available on the program website of PMAY-G. This can be accessed through AwaasApp. Further, to ensure good quality construction of houses under PMAY-G, the Government of India has rolled out Rural Mason Training (RMT) Program with the target to train adequate number of masons for house construction in rural areas.

A number of steps have been taken by the Ministry to ensure timely construction of houses in all States/UTs under PMAY-G. These include:

(i) Timely allocation of targets to the States/UTs and release of adequate funds;

(ii) Regular review of progress;

(iii) Monitoring and supervision of the scheme on a Dashboard;

(iv) Regular Workshops are conducted by the Ministry with the States/UTs;

(v) Rural Mason Training program, etc.

In addition to the unit assistance provided under the scheme, PMAY-G households are also provided with piped drinking water through convergence with the Jal Jeevan Mission (JJM) and Har Ghar Nal Se Jal (HGNSJ) of the Department of Drinking Water and Sanitation, Ministry of Jal Shakti, or other similar schemes. In addition, beneficiaries are supported with electricity connections through relevant schemes implemented by the Ministry of Power, State Governments, or UT Administrations, and are provided Liquefied Petroleum Gas (LPG) connections under the Pradhan Mantri Ujjwala Yojana (PMUY) of the

Ministry of Petroleum and Natural Gas or other relevant schemes.

(d): As per the scheme guidelines, up to 5% of the targets under PMAY-G, are reserved for Special Projects. E.g. for Rehabilitation / relocation of families whose houses have been completely /substantially damaged on account of Natural hazards as categorized in the extant National Disaster Management Plan of National Disaster Management Authority - Flood, earthquake, fire, etc.

Further, under PMAY-G, a minimum 60% of the target at the national level is earmarked for both Scheduled Caste (SC)/Schedules Tribes (ST) households subject to availability of such eligible beneficiaries.

Additionally, under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-JANMAN) of Ministry of Tribal Affairs, the provision providing pucca houses to the Particularly Vulnerable Tribal Groups (PVTG) households with basic amenities is one of the interventions being implemented by the Ministry of Rural Development.

(e): The funds under PMAY-G are allocated to States/UTs, with each State/UT treated as a single unit. The distribution of these funds among districts is undertaken by the respective State/UT Governments. Over the last two financial years, expenditure under Special Projects stood at ₹528.04 crore, while Aspirational Districts recorded spending of ₹17,281.58 crore, inclusive of both Central and State shares. Further, under PM-JANMAN, a Central share of ₹2,465.38 crore was released for PVTG beneficiaries during FY 2024-25 and FY

2025-26, against which a total expenditure of ₹6,329.06 crore was incurred, comprising contributions from both the Centre and the States.

STATEMENT

Details of houses sanctioned and competed (State-wise) in FY 2025-26 (irrespective of target Financial Year):

Sr. No.	State/UT Name	Houses Sanctioned	Houses Completed
1	Arunachal Pradesh	-	-
2	Assam	3,40,977	1,35,426
3	Bihar	4,73,839	2,63,151
4	Chhattisgarh	3,44,463	5,92,508
5	Goa	-	3
6	Gujarat	4,475	1,23,451
7	Haryana	5,638	12,405
8	Himachal Pradesh	22	36,531
9	Jammu And Kashmir	3	16,015
10	Jharkhand	1,48,640	40,870
11	Kerala	7,614	3,873
12	Madhya Pradesh	5,59,011	4,90,185
13	Maharashtra	9,40,849	4,42,074
14	Manipur	5,165	18,981
15	Meghalaya	-	15,900
16	Mizoram	-	520
17	Nagaland	-	6,602
18	Odisha	634	1,61,256
19	Punjab	4,874	13,485
20	Rajasthan	2,24,458	2,02,234
21	Sikkim	-	2
22	Tamil Nadu	1,749	30,084
23	Tripura	-	4,754
24	Uttar Pradesh	33	19,412
25	Uttarakhand	-	69

26	West Bengal	-	1,172
27	Andaman And Nicobar	-	83
28	Dadra And Nagar Haveli	-	2,085
29	Daman And Diu	-	14
30	Lakshadweep	-	-
31	Andhra Pradesh	-	5,243
32	Karnataka	1,84,301	18,840
33	Ladakh	-	-
Total		32,46,745	26,57,228

SALT LEASE IN ODISHA

3770. SHRI MATHESWARAN V. S.:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the details of land which are possession of Lease holders and tender allottees out of 6718.91 acres of Salt land in Odisha; and

(b) the details of compensation policy fixed by Salt Department to implement DPIIT order dated 03.02.2025?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a):The details of land which are in possession of leaseholders, out of 6718.91 acres of Salt land in Odisha whose ownership is vested with Salt Commissioner Office, is as given at **Statement**.

(b):In terms of Internal Policy guidelines dated 23 August 2024 on the matter of salt land transfer, the transferee agency is responsible for compensation to the lessees, if any, for extinguishing the lease hold rights and meeting the cost of rehabilitation of the salt workers.

STATEMENT

Salt Land in Odisha in possession of leaseholder

S. No.	Lease Number	Lease Area (Acres)	Lease upto
(I)	**GANJAM & GOKA SALT FACTORY**		
1	26	1.8	31-12-2027
2	19	91.38	31-12-2027
3	1	2.00	31-12-2027
4	2	14.69	31-12-2027
5	3	1.79	31-12-2027
6	6	30.94	31-12-2027
7	7	2.83	31-12-2027
8	13	2.81	31-12-2027
9	17	2.62	31-12-2027
10	18	30.85	31-12-2027
11	22	30.43	31-12-2027
12	23	8.94	31-12-2027
13	33	5.93	12-08-2026
14	P 1/1	2.29	31-12-2027
15	P 1/2	2.41	31-12-2027
16	24	26.73	31-12-2027
17	10	61.83	31-12-2027
18	16	91.48	31-12-2027
(II)	**SURLA SALT FACTORY**		

1	3	66.00	31-07-2028
	Total (I+II)	**477.75**	

REFORMS IN AGRICULTURAL MARKETING

3771. SHRI B. K. PARTHASARATHI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the details regarding coordination and collaboration efforts spearheaded by the Union Government to facilitate adoption of reforms in agricultural marketing;

(b) the details regarding the current status of implementation of these reforms, in the country, state-wise;

(c) the details regarding issues reported or faced by Governments in implementing such reforms and the measures taken to address the same; and

(d) the details of the Private and public investment made till date to strengthen agricultural marketing in the country, State/UT-wise and year-wise for the past five years?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAMNATH THAKUR):

(a) to (d): Agricultural marketing is a State subject. The State Governments

undertake developmental policy measures for Agricultural Produce Market Committees (APMCs) in accordance with their respective Acts and Rules. The Department of Agriculture & Farmers Welfare supports the states through a mix of digital integration as well as infrastructure funding and supplements the efforts of the States through appropriate policy initiatives, budgetary support and schemes/programmes. So far, Agricultural Produce Market Committees (APMCs) in 23 States and 4 UTs are integrated on the e-NAM platform. 1.89 crore Farmers and 2.78 lakh Traders are registered on e-NAM and cumulative trade of 13.44 crore MT of various agricultural commodities with value of Rs.4,91,160.71 crore has been conducted.

The APMCs are governed by Acts of the respective State Governments. As per local conditions various reforms such as establishment of private markets, promotion of direct marketing, declaration of warehouses/silos/cold storages as deemed market yards, single-point levy of market fee, deregulation of fruits & vegetable markets, rationalization of market fee and commission charges etc. are adopted by the States.

Details of private & public investment in agri marketing are not maintained centrally. However, government schemes like Agriculture Infrastructure Fund (AIF) & Agricultural Marketing Infrastructure (AMI) have supported APMCs to attract capital investment. Under AIF, support has been provided for marketing infrastructure in terms of interest subvention for 18893 warehouses, 3110 Cold

Stores and Cold Chain projects as well as 2105 integrated primary and secondary processing units. For 50,249 storage projects, subsidy amounting Rs.4,849.20 crore has been released under AMI. Further, 25081 'Other than storage infrastructure' projects have also been supported with subsidy release of Rs.2,191.82 crore under AMI.

PACKAGE TO BOOST RURAL DEVELOPMENT INFRASTRUCTURE

3772. SHRI SOUMENDU ADHIKARI:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether it is a fact that Government has approved Rs. 8.508 crore rural development package aimed at boosting infrastructure and livelihoods in the State of West Bengal, if so, the details thereof;

(b) whether it is also a fact that Government has sanctioned 153 lakh person-days under the Viksit Bharat Guarantee for Rojgar and Ajeevika Mission (VB-G RAM G) scheme, replaced by Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) for West Bengal, to mark a substantial enhancement in rural employment and livelihood stability within the State thereof; and

(c) if so, present status for sanction of funds for West Bengal towards rural jobs program under VB-G RAM G?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT

(SHRI KAMLESH PASWAN):

(a) to (c): Consequent upon enactment of Viksit Bharat–Guarantee for Rozgar and Aajeevika Mission (Gramin) (VB-G RAM G), Act 2025, the VB-G RAM G scheme has been operationalized in rural areas of the entire country including State of West Bengal with effect from 1st July, 2026. For the State of West Bengal, an Interim Allocation of Rs. 8508 crore has been made for FY 2026-27 (for the period of 01.07.2026 to 31.03.2027). Accordingly Mother Sanctions for an amount of Rs. 1264.49 crore have already been issued for various components, in order to enable State to provide wage employment, strengthen rural livelihoods and create durable community assets in the State.

It is stated that under VB-G RAM G no labour budget in the form of person days are sanctioned to States/UTs. However after resumption of implementation of Mahatma Gandhi NREGS in the State of West Bengal w.e.f. 01.06.2026, for the month of June 2026, Labour Budget of 153 lakh person-days was approved by the Empowered Committee.

WELFARE OF FCV TOBACCO FARMERS

3773. DR. BYREDDY SHABARI:

SHRI MAGUNTA SREENIVASULU REDDY:

SHRI TANGELLA UDAY SRINIVAS:

SHRI PUTTA MAHESH KUMAR:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Government is aware of the distress faced by FCV tobacco farmers in Andhra Pradesh, particularly in Nandyal Lok Sabha Constituency, and if so, the details thereof;

(b) the trend in FCV tobacco auction prices in Andhra Pradesh, including Nandyal Lok Sabha Constituency, during the last three crop seasons and the reasons auction prices have declined compared to the previous season;

(c) the details of India's FCV tobacco exports, in quantity and value, during the last three years;

(d) whether export competitiveness has been affected by prevailing global trade and geopolitical conditions, if so, the details thereof;

(e) whether the Government is considering measures to improve export competitiveness through modernisation of processing, curing and grading infrastructure, diversification of export markets and value addition, particularly for farmers in Andhra Pradesh and Nandyal Lok Sabha Constituency; and

(f) whether Government is considering measures to make domestically grown FCV tobacco more export competitive in the face of a globally shrinking demand market including through investment in leaf processing, curing and grading infrastructure, diversification of export destinations, and any

incentives for private or foreign investment in export-oriented processing capacity and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (f): In Andhra Pradesh, for the 2025–26 crop season, the auctions are currently underway and as of date, only a small percentage of the crop has been auctioned. There is no Flue Cured Virginia (FCV) tobacco cultivation in Nandyal Lok Sabha constituency, as per the information available with the Tobacco Board. Over the last ten years, the average price realised by FCV tobacco farmers in AP has increased from Rs. 130.00 per kg to Rs. 248.86 per kg, an increase of 91.43%.

Price discovery takes place through transparent electronic auctions conducted by the Tobacco Board and is determined based on the demand and supply. During the last three years, the volume of crop marketed increased from 181.02 (million kg) in crop year 2023-24 to 240.64 (million kg) in 2025-26 and the average price ranged between ₹225/kg and ₹288.65/kg.

The details of India's FCV tobacco exports in quantity and value, during the last three years are as below:

Year	Quantity (MT)	Value (Rs.Crores)
2023-24	1,43,316.89	5,932.09

2024-25	1,46,954.01	7,571.00
2025-26	1,55,050.59	7,782.98

Source: DGCIS

As shown above, during the period from 2023-24 to 2025-26, India's FCV tobacco exports increased by 8.19% in quantity and 31.20% in value (₹) terms. India continues to be one of the leading exporters of FCV tobacco, despite prevailing global geopolitical conditions, ranking as the second largest producer of tobacco and the second largest exporter of unmanufactured tobacco in terms of quantity, with exports to over 127 countries.

Tobacco Board, an autonomous body under the Department of Commerce, promotes export competitiveness of Indian FCV tobacco by improved curing technologies, quality improvement, scientific grading, mechanization, value addition, research, market diversification, and promotion of Good Agricultural Practices (GAP) through the supply of quality seeds developed by the National Institute for Research on Commercial Agriculture (NIRCA).

Over the last ten years, the exports of tobacco and tobacco products have increased from 240.93 million kg valued at Rs. 6,450.66 crore (USD 958.68 million) to 368.85 million kg valued at Rs. 17,192.04 crore (USD 1,948.98 million), registering an increase of about 53.10% in quantity and about 166.51% in value terms.

IMPACT OF WEST ASIA CONFLICT ON STEEL PRODUCTION

3774. SHRI K. C. VENUGOPAL:

Will the Minister of **STEEL** be pleased to state:

(a) the details of steel plants or units that have reported production cuts, shutdowns, fuel shortages or input-cost escalation due to the West Asia conflict State/UT-wise and company wise;

(b) the quantity and value of coking coal, scrap, LPG, LNG, iron ore and pellets imported by the steel sector during the last three years, country-wise;

(c) whether the Government has received representations from steel producers seeking relief or intervention to ease the burden during this period; and

(d) the steps taken by the Government to protect Steel producers in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHIRAJU SRINIVASA VARMA):

(a)to(d): Government has taken active measures to address concerns of fuel shortages, escalation in input and logistics costs, availability of key raw materials and supply chain constraints. During May, 2026, India's steel production recorded sustained growth with crude steel production increasing by 0.8% over April, 2026 and 1.4% over May, 2025, while finished steel production grew by 2.2% and

5.9%, respectively. During the last three years, coking coal imports increased from 58 MT to 66 MT, ferrous scrap imports declined from 9.5 MT to 7.7 MT, while imports of iron ore, including pellets, increased from 4.9 MT to 12.2 MT

RAW MATERIAL SUPPLY SCHEME

3775. SHRI G. SELVAM:

Will the Minister of **TEXTILES** be pleased to state :

(a) the details of the Raw Material Supply Scheme being implemented for handloom weavers and artisans in Tamil Nadu and the quantity of yarn and other raw materials supplied during the last five years, district-wise;

(b) the details and number of handloom weavers, cooperative societies, Self Help Groups and producer organizations in Tamil Nadu that have benefited under the scheme;

(c) whether the Government has received representations regarding rising prices and inadequate availability of cotton yarn, silk yarn and dyes affecting handloom clusters and if so, the details thereof and the action taken thereon;

(d) the details of amount of subsidy and financial assistance released to Tamil Nadu under the scheme; and

(e) the details of steps being taken to ensure uninterrupted supply of quality raw materials and improve the competitiveness of Tamil Nadu’s handloom

sector?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA MARGHERITA):

(a): Raw Material Supply Scheme (RMSS) is being implemented across the country including Tamil Nadu to make available Yarn to Handloom workers at reasonable price. Under RMSS, freight charges are reimbursed for all types of yarn and 15% price subsidy is provided for cotton hank yarn, domestic silk, wool and linen and blended yarn of natural fibres. Quantity of 516.56 lakh kg yarn has been supplied to weavers during last five years in Tamil Nadu.

(b): In the state of Tamil Nadu, a total of 95,884 handlooms have been covered through yarn passbook under RMSS, which includes 816 no of cooperative societies, Nil Self Help Groups, 21 producer organizations of the state that have benefited under the RMSS.

(c): No such representations have been received.

(d): Rs. 251.28 crores subsidy and financial assistance have been released to Tamil Nadu during last five years under RMSS.

(e): There are 01 Regional Office in Coimbatore, 5 Branch Offices, 170 Yarn Depots and 2 Warehouses to ensure uninterrupted supply of quality raw materials and improve the competitiveness of Tamil Nadu’s handloom sector.

STATUS OF SC STUDENT HOSTELS UNDER PM-AJAY

3776. SHRI BASTIPATI NAGARAJU:

SHRI KESINENI SIVANATH:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the details of Scheduled Caste (SC) student hostels sanctioned under the Babu Jagjivan Ram Chhatrawas Yojana component of PM-AJAY, State and district-wise including the number sanctioned in Andhra Pradesh;

(b) the details of funds sanctioned, released and utilised along with the physical progress of hostels under construction, hostel, State and district-wise including Andhra Pradesh;

(c) the details of hostels completed under the Scheme that remain non-operational, along with the reasons therefor, State and district-wise including Andhra Pradesh;

(d) whether any physical inspection, geo-tagged verification or third-party assessment has been conducted for PM-AJAY hostels in Andhra Pradesh to assess infrastructure adequacy, staffing and occupancy; and

(e) if so, the details and findings thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) to (c): Pradhan Mantri Anusuchit Jaati Abhyuday Yojana (PM-AJAY) is a

Centrally Sponsored Scheme which came into existence in the year 2021-22 by merging the three existing schemes, i.e. Pradhan Mantri Adarsh Gram Yojana (PMAGY) [now called Adarsh Gram]; Special Central Assistance to Scheduled Castes Sub Plan (SCA to SCSP) [now called Grants-in-Aid] and Babu Jagjivan Ram ChhatrawasYojana (BJRCY) [now called SC Hostels]. Under the hostel component of PM-AJAY, since 2021-22 to 2025-26, a total of 90 hostels have been sanctioned in 66 districts, benefitting 10,649 beneficiaries and an amount of Rs. 198.52 crore has been released. The state-wise details of funds released, hostels sanctioned along with completion of hostels and physical progress (including the State of Andhra Pradesh) are placed at **Statement**.

(d) and (e): Physical inspection of the hostels under PM-AJAY has been done by National Institute of Social Defence (NISD), a Subordinate Office under Ministry of Social Justice and Empowerment. PM-AJAY scheme has also been evaluated through the Development Monitoring and Evaluation Office (DMEO), NITI Aayog. The evaluation covered all three components of the scheme i.e. Adarsh Gram, Grants-in-aid and Hostels, across multiple States and assessed its relevance, effectiveness and outcomes. The study found that PM-AJAY is aligned with the National Development priorities and has contributed to improvement in basic infrastructure, educational access and socio-economic conditions of Scheduled Caste communities. The hostels sanctioned including hostels for Andhra Pradesh, under hostel component of PM-AJAY scheme, the geo-tagging and geo-fencing

have been done and is reflected on the PM-AJAY portal.

STATEMENT

The state wise details of 90 hostels sanctioned during 2021-22 to 2025-26 are as under:

S.No.	States/UTs	No. of districts covered	No. of Hostels sanctioned	No. Beneficiaries covered	Funds released (Rs. in Cr.)	No. of Hostels completed
1	Andhra Pradesh	16	25	2,930	33.14	0
2	Assam	5	7	1,000	14.29	0
3	Bihar	0	0	0	0	0
4	Chatisgarh	0	0	0	0	0
5	Gujarat	0	0	0	0	0
6	Haryana	3	3	584	2.58	0
7	Himachal Pradesh	0	0	0	0	0
8	Jammu &Kashmir	0	0	0	0.40	0
9	Jharkhand	0	0	0	0	0
10	Karnataka	8	11	975	21.9	0
11	Kerala	0	0	0	2.70	0
12	Madhya Pradesh	1	1	250	7.5	1
13	Maharashtra	0	0	0	0	0
14	Manipur	2	4	400	10.89	0
15	Meghalaya	0	0	0	0	0
16	Mizoram	2	3	450	7.8	0
17	Nagaland	8	8	1,200	44.62	8
18	Odisha	4	5	500	7.50	0
19	Punjab	0	0	0	0	0
20	Rajasthan	2	3	550	7.5	0

21	Sikkim	1	2	200	7.18	0
22	Tamil Nadu	3	4	300	4.88	0
23	Telangana	1	2	500	7.5	0
24	Tripura	3	3	200	9.62	1
25	UP	4	6	410	3.45	0
26	Uttrakhand	3	3	200	4.87	0
27	West Bengal	0	0	0	0	0
28	Chandigarh	0	0	0	0	0
29	Delhi	0	0	0	0	0
30	Puduchery	0	0	0	0	0
TOTAL		**66**	**90**	**10,649**	**198.52**	**10**

भूमि का गलत सीमांकन

3777. श्री देवेश शाक्यः

सुश्री इकरा चौधरीः

श्रीमती रुचि वीराः

श्री नीरज मौर्यः

क्या **पंचायती राज** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या उत्तर प्रदेश के जौनपुर और एटा-कासगंज लोक सभा निर्वाचन क्षेत्र सहित कई जिलों में स्वामित्व योजना के तहत ड्रोन सर्वेक्षण के दौरान 'आबादी भूमि' के गलत सीमांकन के कारण पारिवारिक विवादों और मुकदमेबाजी में वृद्धि हुई है और यदि हां, तो तत्संबंधी जिला-वार ब्यौरा क्या है:

(ख) क्या राष्ट्रीय स्तर पर वितरित 2.75 करोड़ से अधिक संपत्ति कार्यों में उन कार्डों का डेटा उपलब्ध है जिन्हें बैंकों ने तकनीकी आधार पर जमानत के रूप में स्वीकार करने से मना कर दिया है और इनमें से ऐसे मामलों की संख्या कितनी है जहां बैंकों ने संपत्ति कार्ड स्वीकार नहीं

किया है और तत्संबंधी कारण क्या हैं और यदि हां, तो जौनपुर और एटा-कासगंज लोक सभा निर्वाचन क्षेत्र और उत्तर प्रदेश सहित तत्संबंधी राज्य-वार ब्यौरा क्या है;

(ग) क्या उत्तर प्रदेश और जौनपुर में घरौनी (स्वामित्व प्रमाण पत्र) के वितरण के बाद भी राजस्व अभिलेखों और भौतिक कब्जे के बीच भारी अंतर के कारण डिजिटल डेटा की विश्वसनीयता संदिग्ध बनी हुई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) क्या सरकार उन क्षेत्रों में ड्रोन द्वारा पुनः सर्वेक्षण सुनिश्चित करने पर विचार कर रही है जहां स्थानीय निवासियों ने पारदर्शिता की कमी और सर्वेक्षकों की मनमानी की शिकायत की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क): स्वामित्व योजना का मुख्य उद्देश्य ग्रामीण आबादी वाले क्षेत्रों में संपत्ति मालिकों को अधिकारों का अभिलेख प्रदान करना है। इस योजना के तहत, ड्रोन सर्वेक्षण और सतत संचालन संदर्भ स्टेशनों (कोर्स) तकनीक का उपयोग करके गांवों के आबादी वाले क्षेत्रों के उच्च सटीकता वाले मानचित्र बनाने के लिए ग्रामीण आबादी वाले क्षेत्रों को सीमांकित किया जाता है। ये अत्यधिक सटीक मानचित्र संपत्ति की सीमाओं को स्पष्ट रूप से सीमांकित करके और अधिकारों का अभिलेख बनाकर संपत्ति से संबंधित विवादों को कम करने में मदद करते हैं। इसके अलावा, जमीनी सत्यापन और विवाद समाधान की पारदर्शी प्रक्रिया यह सुनिश्चित करती है कि स्वामित्व अभिलेख निष्पक्ष और सटीक रूप से तैयार किए गए हैं। पंचायती राज मंत्रालय पारिवारिक विवादों और मुकदमेबाजी के विवरण का रखरखाव नहीं करता है।

(ख): दिनांक 5 अगस्त 2026 की स्थिति के अनुसार, राष्ट्रीय स्तर पर, 2.72 करोड़ संपत्ति कार्ड वितरित किए गए हैं, जिनमें से 1.04 करोड़ संपत्ति कार्ड उत्तर प्रदेश में वितरित किए गए हैं। संपत्ति

कार्डों पर बैंक ऋण की सुविधा देने के लिए, पंचायती राज मंत्रालय, वित्तीय सेवाएं विभाग, राज्य राजस्व विभाग, सहयोगात्मक रूप से कार्य कर रहे हैं ताकि बैंक ऋण के लिए संपत्ति कार्ड को स्वीकार किया जा सके। राज्य सरकारें इस विषय पर अपने प्रयासों को सुव्यवस्थित करने के लिए राज्य स्तरीय बैंकर्स समिति के प्लेटफॉर्म का उपयोग कर रही हैं। अभी तक, मंत्रालय के पास उपलब्ध जानकारी के अनुसार, स्वामित्व संपत्ति कार्ड (राज्यवार ब्यौरा **विवरण** में दिया गया है) के आधार पर 1,713 करोड़ रुपये के 11,147 ऋण दिये गए हैं। मंत्रालय में ऐसे मामलों के रिकॉर्ड का रखरखाव नहीं किया जाता है जिनमें बैंकों ने ऋण के लिए संपत्ति कार्ड को गिरवी (कोलेटरल) के तौर पर स्वीकार नहीं किया है।

(ग): स्वामित्व योजना के तहत, भारतीय सर्वेक्षण विभाग के तकनीकी सहयोग से राज्य सरकार द्वारा ड्रोन सर्वेक्षण और संपत्ति कार्ड तैयार करने का कार्य किया जाता है। राज्य राजस्व अधिनियमों के अनुसार दावे/आपत्तियों को दर्ज करने के लिए राज्य सरकार द्वारा मसौदा मानचित्र प्रकाशित किए जाते हैं। स्वामित्व रिकॉर्डों को अंतिम रूप देने से पहले सटीक ड्रोन सर्वेक्षण, मजबूत जमीनी सत्यापन प्रक्रिया और प्रभावी सार्वजनिक जांच के साथ-साथ राज्य सरकार के सक्षम प्राधिकारियों द्वारा आपत्तियों के समाधान के माध्यम से स्वामित्व डिजिटल डेटा और संपत्ति कार्डों की विश्वसनीयता सुनिश्चित की जाती है।

(घ): स्वामित्व योजना में संपत्ति कार्डों को अंतिम रूप देने से पहले सर्वेक्षण, जमीनी सत्यापन और आपत्तियों के निपटान के लिए एक पारदर्शी प्रणाली का प्रावधान किया गया है। जिन मामलों में सक्षम प्राधिकारियों द्वारा वास्तविक तकनीकी मुद्दों या सर्वेक्षण में कमियों की पहचान की जाती है, वहाँ आवश्यकता के अनुसार सुधारात्मक उपाय किए जाते हैं, जिनमें ड्रोन का पुनः उड़ान भी शामिल है।

<u>विवरण</u>

भूमि का गलत सीमांकन

राज्य/संघ राज्य क्षेत्र	ऋणों की संख्या	संवितरित धनराशि (रु. लाख में)
मध्य प्रदेश	2202	17,777.37
राजस्थान	8808	1,51,967.83
महाराष्ट्र	37	386.96
लद्दाख	9	161.18
मिज़ोरम	19	304.5
जम्मू और कश्मीर	29	397.21
गुजरात	43	373
कुल	11,147	1,71,368.05

हरियाणा में फसल विविधीकरण

3778. श्री जय प्रकाश :

श्री सतपाल ब्रह्मचारी :

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या हरियाणा, विशेषकर सोनीपत और हिसार लोक सभा निर्वाचन क्षेत्रों में जल संरक्षण, किसानों की आय बढ़ाने और टिकाऊ खेती को बढ़ावा देने के उद्देश्य से फसल विविधीकरण को बढ़ावा देने के लिए सरकार द्वारा कोई विशेष योजना या प्रोत्साहन कार्यक्रम लागू किया जा रहा है और यदि हां, तो पिछले तीन वर्षों के दौरान इससे लाभान्वित किसानों की संख्या, आवंटित निधि और इसमें शामिल वैकल्पिक फसलों का ब्यौरा क्या है;

(ख) फसल विविधीकरण के अंतर्गत किसानों को वित्तीय सहायता, प्रशिक्षण, विपणन सुविधाएं और तकनीकी सहायता प्रदान करने के लिए क्या कदम उठाए गए हैं;

(ग) क्या सरकार के पास पिछले तीन वर्षों के दौरान हरियाणा में कृषि या ऋणग्रस्तता से जुड़े

कारणों से किसानों द्वारा की गई आत्महत्याओं से संबंधित कोई आधिकारिक आंकड़ा है और यदि हां, तो तत्संबंधी वर्ष-वार और जिला-वार ब्यौरा क्या है;

(घ) उक्त घटनाओं को रोकने तथा किसानों को ऋण राहत, संस्थागत ऋण की उपलब्धता, फसल बीमा और मनोवैज्ञानिक-सामाजिक सहायता प्रदान करने के लिए सरकार द्वारा क्या कदम उठाए गए हैं; और

(ङ) सोनीपत संसदीय निर्वाचन क्षेत्र में इन योजनाओं के प्रभाव का ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री रामनाथ ठाकुर):

(क) और (ख): कृषि एवं किसान कल्याण विभाग (डीए एंड एफडब्ल्यू) हरियाणा में प्रधानमंत्री राष्ट्रीय कृषि विकास योजना (पीएम-आरकेवीवाई) के अंतर्गत फसल विविधीकरण कार्यक्रम (सीडीपी) के माध्यम से वर्ष 2013-14 से विविधीकरण को बढ़ावा दे रहा है, ताकि अधिक पानी की आवश्यकता वाली धान की खेती से हटकर श्री अन्न, दलहन, तिलहन, मोटे अनाज आदि जैसी वैकल्पिक फसलों की खेती की जा सके। हरियाणा में दस जिले नामतः अम्बाला, यमुनानगर, करनाल, कैथल, जिंद, फतेहाबाद, सिरसा, पानीपत, कुरूक्षेत्र और सोनीपत सीडीपी के अंतर्गत शामिल हैं। विगत तीन वर्षों में सीडीपी के तहत हरियाणा राज्य को केंद्र सरकार से 5204 लाख रुपये का केंद्रीय हिस्सा आवंटित किया गया है। सीडीपी एक केंद्र प्रायोजित योजना है, जिसका कार्यान्वयन कार्यक्रम के अंतर्गत आने वाले संबंधित राज्यों द्वारा किया जाता है और लाभार्थियों का जिलावार विवरण राज्य सरकार द्वारा रखा जाता है। राज्य ने अपनी वार्षिक कार्य योजनाओं में धान के विकल्प के रूप में मक्का, मूंग, उड़द और तुअर को शामिल किया है।

सीडीपी के तहत, वैकल्पिक फसल प्रदर्शन, कृषि मशीनीकरण और मूल्यवर्धन, स्थल-विशिष्ट कार्यकलाप और जागरूकता सृजन और क्षमता निर्माण से संबंधित आकस्मिक गतिविधियों के लिए सहायता प्रदान की जाती है।

उपर्युक्त के अतिरिक्त, भारत सरकार राज्य सरकारों के माध्यम से किसानों को फसल विविधीकरण के लिए प्रोत्साहित कर रही है, जिसमें राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एनएफएसएनएम) के तहत मोटे अनाज, श्री अन्न (मिलेट), दलहन आत्मनिर्भरता मिशन के तहत दलहन, राष्ट्रीय खाद्य तेल मिशन (एनएमईओ-ओएस) के तहत तिलहन और एकीकृत बागवानी विकास मिशन (एमआईडीएच) के तहत बागवानी फसलें उगाना शामिल है। हरियाणा राज्य सरकार ने सूचित किया है कि विभिन्न अन्य कार्यकलापों के अलावा, राज्य फसल विविधीकरण के लिए किसानों को प्रोत्साहन और बोनस प्रदान करने हेतु अपनी 'मेरा पानी मेरी विरासत' (एमपीएमवी) योजना भी लागू कर रहा है।

(ग) से (ङ): गृह मंत्रालय के अधीन राष्ट्रीय अपराध रिकॉर्ड ब्यूरो (एनसीआरबी), 'भारत में आकस्मिक मृत्यु और आत्महत्या' (एडीएसआई) नामक प्रकाशन में आत्महत्याओं से संबंधित जानकारी संकलित और प्रसारित करता है। वर्ष 2024 तक की रिपोर्ट एनसीआरबी की वेबसाइट (https://ncrb.gov.in) पर उपलब्ध है।

सरकार ने खरीफ 2016 से उपज-आधारित प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) और पुनर्गठित मौसम आधारित फसल बीमा योजना (आरडब्ल्यूबीसीआईएस) प्रारंभ की है, जिसका उद्देश्य प्राकृतिक आपदाओं, प्रतिकूल मौसम की घटनाओं के कारण फसल हानि/क्षति से पीड़ित किसानों को वित्तीय सहायता प्रदान करना और किसानों की आय को स्थिर करना है। यह योजना राज्य/संघ राज्य क्षेत्रों के साथ-साथ किसानों के लिए भी स्वैच्छिक है। इसके अतिरिक्त, पीएमएफबीवाई के प्रावधानों के अनुसार, कार्यान्वयन के लिए जिलों और फसलों को अधिसूचित करना राज्य सरकार का विशेषाधिकार है। यह योजना 25 राज्यों/ संघ राज्य क्षेत्रों में कार्यान्वित की जा रही है। सभी इच्छुक किसान इस योजना के अंतर्गत पंजीकरण कराने के लिए पात्र हैं।

कृषि राज्य का विषय है। तथापि, भारत सरकार केंद्रीय क्षेत्र और केंद्र प्रायोजित योजनाओं

और कार्यक्रमों की एक व्यापक श्रृंखला के माध्यम से राज्यों को सहायता प्रदान कर रही है, जिसका उद्देश्य हरियाणा सहित सभी राज्यों/ संघ राज्य क्षेत्रों में किसानों की आय बढ़ाना है। इन योजनाओं और कार्यक्रमों में कृषि के संपूर्ण क्षेत्र को शामिल किया गया है, जिसमें ऋण, बीमा, आय सहायता, इन्फ्रास्ट्रक्चर, फसलें (बागवानी सहित), बीज, मशीनीकरण, मार्केटिंग, जैविक और प्राकृतिक खेती, किसान समूह, सिंचाई, कृषि विस्तार, किसानों से फसलों की खरीद और डिजिटल कृषि शामिल हैं।

दिव्यांगजन अधिकार अधिनियम, 2016 का कार्यान्वयन

3779. श्री रमेश अवस्थी :

श्री अनन्त नायक :

श्री जसवंतसिंह सुमनभाई भाभोर:

श्री महेंद्र सिंह सोलंकी :

श्री विनोद लखमशी चावड़ा :

श्री कंवर सिंह तंवर:

क्या **सामाजिक न्याय और अधिकारिता** मंत्री यह बताने की कृपा करेंगे किः

(क) ओडिशा, मध्य प्रदेश, गुजरात और कच्छ जिले, देवास-शाजापुर, दाहोद और क्योंझर लोक सभा निर्वाचन क्षेत्रों सहित देश में दिव्यांगजन अधिकार (आरपीडब्ल्यूडी) अधिनियम, 2016 का प्रभावी कार्यान्वयन सुनिश्चित करने के लिए केंद्र सरकार द्वारा किए गए उपायों का राज्य-वार और जिला-बार ब्यौरा क्या है;

(ख) आरपीडब्ल्यूडी अधिनियम के अंतर्गत नियमों को अधिसूचित करने और निगरानी तंत्र स्थापित करने वाले राज्यों और संघ राज्यक्षेत्रों की संख्या कितनी है और उक्त निर्वाचन क्षेत्रों सहित कार्यान्वयन की स्थिति का राज्य-वार और जिला-वार ब्यौरा क्या है;

(ग) क्या सरकार ने देश में ऐसे निर्वाचन क्षेत्रों सहित इस अधिनियम के अंतर्गत दिव्यांगजनों के लिए सुगमता, रोजगार, शिक्षा और सामाजिक समावेशन के संबंध में कोई राज्य-वार और जिला-वार मूल्यांकन किया है; और

(घ) यदि हां, तो ऐसे निर्वाचन क्षेत्रों सहित पिछले तीन वर्षों के दौरान मुख्य निष्कर्षों, किए गए सुधारात्मक उपायों और दिव्यांग-अनुकूल बुनियादी ढाँचे और सेवाओं में सुधार के लिए जारी की गई निधि का राज्य-वार और जिला-वार ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी.एल. वर्मा):

(क): दिव्यांगजन अधिकार अधिनियम, 2016 अधिनियमित किया गया है, जिसमें अन्य बातों के साथ-साथ समानता और भेदभाव-रहित व्यवहार, सुगम्यता, समावेशी शिक्षा, कौशल विकास, सामाजिक सुरक्षा तथा समाज में भागीदारी का प्रावधान किया गया है। अधिनियम के प्रभावी कार्यान्वयन को सुगम बनाने के लिए, दिव्यांगजन सशक्तिकरण विभाग (DEPwD) देशभर में विभिन्न योजनाओं और पहलों को कार्यान्वित कर रहा है, जैसे कि दिव्यांगजनों के लिए सहायक उपकरणों की खरीद/फिटिंग हेतु सहायता (ADIP) योजना, दिव्यांग छात्रों के लिए छात्रवृत्ति योजना तथा दीनदयाल दिव्यांगजन पुनर्वास योजना (DDRS)। इसके अतिरिक्त, बाधा-मुक्त पर्यावरण सृजन योजना (CBFE) के अंतर्गत राज्य/संघ राज्य क्षेत्र सरकारों को मौजूदा सरकारी भवनों और प्रतिष्ठानों में बाधा-मुक्त वातावरण के सृजन हेतु वित्तीय सहायता प्रदान की जाती है। विभाग द्वारा एक समरूप डेटाबेस तैयार करने के लिए विशिष्ट दिव्यांगता पहचान-पत्र (UDID) परियोजना भी कार्यान्वित की जा रही है।

(ख): विभाग में उपलब्ध अभिलेखों के अनुसार, सभी राज्यों और संघ राज्य क्षेत्रों ने नियम अधिसूचित कर दिए हैं।

(ग) और (घ): विभाग द्वारा दिव्यांगजनों से संबंधित अपनी योजनाओं और पहलों का समय-समय पर

मूल्यांकन एवं मॉनिटरिंग किया जाता है। ADIP योजना का तृतीय-पक्ष मूल्यांकन किया गया है। प्रधानमंत्री दिव्याशा-वयोश्री केंद्रों (PMD-VKs) का भी मूल्यांकन किया गया है। इसके अतिरिक्त, दिव्यांग छात्रों के लिए छात्रवृत्ति योजना का तृतीय-पक्ष मूल्यांकन योजना को जारी रखने के संबंध में किया गया, जिसमें यह पाया गया कि यह योजना दिव्यांग छात्रों के जीवन में सुधार लाने तथा उनकी रोजगार-क्षमता बढ़ाने में प्रभावी रही है। उपर्युक्त आकलनों एवं मूल्यांकनों के निष्कर्षों के आधार पर, विभाग ने अपनी योजनाओं के कार्यान्वयन को सुदृढ़ करने तथा सेवा प्रदायगी में सुधार के लिए विभिन्न उपाय किए हैं। दिव्यांगजन अधिकार अधिनियम, 2016 के सुगम्यता संबंधी प्रावधानों के कार्यान्वयन को सुगम बनाने के लिए विभाग ने निर्मित पर्यावरण के लिए सार्वभौमिक डिजाइन मानकों तथा डिजिटल सुगम्यता के लिए प्रावधान निर्धारित करते हुए समरूप दिशानिर्देश (Harmonised Guidelines) अधिसूचित किए हैं। इसके अतिरिक्त, सुगम्यता ऑडिट में सहायता प्रदान करने के लिए विभाग ने निर्मित पर्यावरण के क्षेत्र में 60 सुगम्यता ऑडिटरों तथा वेब सुगम्यता के क्षेत्र में 16 सुगम्यता ऑडिटरों को सूचीबद्ध किया है, जिनकी सेवाएं संबंधित उपयुक्त सरकारों तथा अन्य प्राधिकरणों द्वारा ली जा सकती हैं।

PERFORMANCE OF PMFBY/RWBCIS IN KARNATAKA

3780. SHRI RADHAKRISHNA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the number of farmer applications, area insured and premium collected under PMFBY/RWBCIS in Karnataka during the last five years, season-wise;

(b) the number of insurance companies operating in Karnataka that failed to

meet the scheme-mandated claim-settlement during each of the last five seasons, company-wise;

(c) the amount of interest/penalty actually paid to farmers for delayed settlement beyond the mandated period, season-wise; and

(d) the Union Government's share of premium subsidy released to Karnataka during the last five years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAMNATH THAKUR):

(a): Season-wise details of number of farmer applications enrolled, area insured, premium paid by farmers in Karnataka during last five year years i.e. 2021-22 to 2025-26 under Pradhan Mantri Fasal Bima Yojana (PMFBY) and Restructured Weather Based Crop Insurance Scheme (RWBCIS) is given in **Statement-I.**

(b): Season-wise and insurance company-wise details of claims reported, claims paid and claims pending in Karnataka from Kharif 2023 to Kharif 2025 under PMFBY are given in **Statement-II**.

(c): Majority of the claims are settled within the stipulated timelines under the Operational Guidelines of the Pradhan Mantri Fasal Bima Yojana (PMFBY) i.e within 21 days of the receipt requisite yield data from the concerned State Government, by the insurance companies. However, during the implementation of PMFBY, some claims remained pending, primarily on account of (a) delay in providing State Government share of claims (b) incorrect/delayed submission of

insurance proposals by banks and unverified bank accounts (c) discrepancy in yield data & consequent disputes between State Government and insurance companies, unverified bank account details of enrolled farmers etc. The pending claims on account of these issue are settled after their resolution as per provisions of the scheme.

As per provisions of the scheme, Insurance companies are required to settle the claims within 21 Days from calculation of claims on National Crop Insurance Portal (NCIP) and receipt of premium subsidy by Insurance Companies. In case payment is not made as per timelines mentioned above penalty of 12% is auto-calculated and levied through NCIP w.e.f. Kharif 2024 season.

(d): PMFBY & RWBCIS being a Central Sector Scheme, no funds are released to the States. Central Government share of premium subsidy is provided to the insurance companies directly. Year-wise details of Union Government share in premium subsidy paid in Karnataka during last five years is given below :

Year	GoI Share (Rs. In Crore)
2021-22	878.16
2022-23	1098.14
2023-24	1173.18
2024-25	722.33
2025-26	779.86
Total	**4,651.68**

STATEMENT-I

Season-wise details of farmer applications, area insured and farmer share of premium in Karnataka under PMFBY & RWBCIS (as on 24.07.2026)

Year	Season	Farmer Applications Enrolled (In Lakh)	Area Insured (In Lakh Ha.)	Farmer Share of Premium (Rs. In Crore)
2021-22	Kharif 2021	16.14	13.36	226.05
	Rabi 2021-22	3.20	4.05	24.54
2022-23	Kharif 2022	23.86	18.94	296.41
	Rabi 2022-23	3.33	3.95	27.88
2023-24	Kharif 2023	24.88	17.45	338.05
	Rabi 2023-24	5.90	5.44	35.16
2024-25	Kharif 2024	30.49	20.46	386.62
	Rabi 2024-25	4.09	4.47	31.85
2025-26	Kharif 2025	30.70	21.10	420.18
	Rabi 2025-26	8.07	8.61	62.76
Total		**150.66**	**117.83**	**1,849.51**

STATEMENT-II

PMFBY & RWBCIS: Year & Season wise Claims Report of Karnataka from 2023-24 to 2025-26 as on 24.07.2026					
Year	**Season**	**Company**	**Reported Claims**	**Paid Claims**	**Pending Claims**
			(Rs. In Crore)		
2023-24	**KHARIF 2023**	**AIC**	1,261.58	1,260.79	0.80
		Bajaj General	344.32	344.20	0.12
		Generali Central	105.08	105.02	0.05

		HDFC Ergo	117.19	117.16	0.03
		IFFCO Tokio	87.26	86.93	0.33
		IndusInd General	190.25	189.88	0.37
		Kshema General	115.40	115.23	0.17
		SBI General	194.46	194.37	0.09
		Tata AIG	379.38	378.94	0.44
		Universal Sompo	324.94	324.61	0.34
	RABI 2023-24	AIC	29.24	29.21	0.03
		Bajaj General	110.28	110.19	0.08
		Generali Central	15.72	15.60	0.12
		IndusInd General	22.04	22.02	0.02
		Kshema General	0.01	0.01	-
		SBI General	58.54	58.48	0.07
		Tata AIG	0.02	0.02	-
		Universal Sompo	21.82	21.80	0.02
2024-25	**KHARIF 2024**	AIC	817.64	815.96	1.68
		HDFC Ergo	123.51	123.31	0.20
		IFFCO Tokio	475.35	474.14	1.21
		Kshema General	102.82	102.27	0.56
		Oriental	560.56	559.75	0.81
		Tata AIG	424.14	422.92	1.22
		Universal Sompo	76.53	76.44	0.09
	RABI 2024-25	AIC	112.73	112.52	0.22
		IFFCO Tokio	15.33	15.32	0.01
		Kshema	0.02	0.02	-

		General			
		Oriental	216.79	216.36	0.43
		Tata AIG	34.47	34.41	0.05
		Universal Sompo	211.55	211.09	0.46
2025-26	**KHARIF 2025**	AIC	98.70	97.70	1.00
		HDFC Ergo	-	-	-
		IFFCO Tokio	248.20	247.30	0.91
		IndusInd General	-	-	-
		Oriental	397.55	392.54	5.02
		SBI General	-	-	-
		Tata AIG	89.25	88.73	0.51
		United India	-	-	-
		Universal Sompo	372.00	278.11	93.88
Total			**4,377.14**	**4,268.88**	**108.26**

पंचायती राज संस्थाएं

3781. श्री उत्कर्ष वर्मा मधुरः

क्या **पंचायती राज** मंत्री यह बताने की कृपा करेंगे किः

(क) गत तीन वर्षों के दौरान सरकार द्वारा देश में पंचायती राज संस्थाओं को वित्तीय रूप से सशक्त और आत्मनिर्भर बनाने के लिए उठाए गए कदमों का राज्य-वार और जिला-वार ब्यौरा क्या है;

(ख) क्या सरकार की देश की ग्राम पंचायतों में प्रशासनिक दक्षता बढ़ाने और वहां 100 प्रतिशत ब्रॉडबैंड इंटरनेट कनेक्टिविटी सुनिश्चित करने के लिए पंचायत सचिवालयों की स्थापना हेतु कोई समयबद्ध योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या उत्तर प्रदेश सहित विभिन्न राज्यों में प्रभावित क्षेत्रों की ग्राम पंचायतों के अवसंरचनात्मक

विकास के लिए कोई अतिरिक्त अथवा विशेष बजटीय प्रावधान किया गया है और यदि हां, तो तत्संबंधी राज्य-वार और जिला-वार ब्यौरा क्या है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) से (ग): पंचायत", "स्थानीय सरकार" होने के नाते, एक राज्य का विषय है और भारत के संविधान की सातवीं अनुसूची की राज्य सूची का हिस्सा है। पंचायतों की स्थापना और संचालन संबंधित राज्य पंचायती राज अधिनियमों के माध्यम से किया जाता है, जो भारत के संविधान के प्रावधानों के अधीन, राज्य दर राज्य भिन्न हो सकते है। संविधान के अनुच्छेद 243(ज) के अनुसार, किसी राज्य का विधान-मंडल, विधि द्वारा, ऐसे कर, शुल्क, पथकर और फीस उद्गृहीत, संगृहीत और विनियोजित करने के लिए किसी पंचायत को, ऐसी प्रक्रिया के अनुसार और ऐसे निर्बंधनों के अधीन रहते हुए, प्राधिकृत कर सकता है और राज्य सरकार द्वारा उद्गृहीत और संगृहीत ऐसे कर, शुल्क, पथकर और फीस किसी पंचायत को, ऐसे प्रयोजनों के लिए, तथा ऐसी शर्तों और निर्बंधनों के अधीन रहते हुए, जैसा कि विधि द्वारा निर्दिष्ट है, समनुदिष्ट कर सकता है।

हालांकि, भारत के संविधान का अनुच्छेद 280 में केंद्रीय वित्त आयोगों को संघ, राज्यों और उनके संबंधित स्थानीय निकायों की वित्तीय स्थिति का मूल्यांकन करने और राज्यों तथा स्थानीय निकायों को विभिन्न प्रयोजनों के लिए करों के साथ-साथ अनुदानों को साझा करने की सिफारिश का प्रावधान किया गया है। वित्त आयोग के अनुदान का उपयोग ग्रामीण स्थानीय निकायों (आर.एल.बी.) द्वारा वेतन या अन्य स्थापना व्यय को छोड़कर संविधान की ग्यारहवीं अनुसूची में निहित 29 विषयों के तहत स्थान विशिष्ट जरूरतों के लिए किया जा सकता है। राज्यों में ग्रामीण स्थानीय निकायों के लिए चौदहवें वित्त आयोग से सोलहवें वित्त आयोग तक केंद्रीय वित्त आयोग अनुदान में लगातार वृद्धि हो रही है। चौदहवें वित्त आयोग (वित्त वर्ष 2015-16) के अंतर्गत आवंटन ₹2,00,29.20 करोड़ था,

जबकि सोलहवें वित्त आयोग (वित्त वर्ष 2026-31) के अंतर्गत आवंटन बढ़ाकर ₹4,35,236 करोड़ कर दिया गया है — जो चौदहवें वित्त आयोग के आवंटन की तुलना में लगभग दो गुना वृद्धि को दर्शाता है।

हालाँकि, सरकार ने उत्तर प्रदेश सहित पूरे देश में पंचायती राज संस्थाओं की राजस्व-सृजन क्षमता को सुदृढ़ करने हेतु महत्वपूर्ण कदम उठाए हैं, जिससे वे आत्मनिर्भर बन सकें और बाहरी वित्तीय सहायता पर कम निर्भर रहें।

पंचायती राज मंत्रालय ने आई.आई.एम. अहमदाबाद के सहयोग से ग्राम पंचायतों की वित्तीय आत्मनिर्भरता को मज़बूत बनाने के लिए **'**स्वयं के राजस्व स्रोत**' (**ओ.एस.आर.) पर एक प्रशिक्षण मॉड्यूल तैयार किया है। यह मॉड्यूल निर्वाचित प्रतिनिधियों और पंचायत पदाधिकारियों को यह समझने में मदद करता है कि कर और गैर-कर स्रोतों के माध्यम से ओ.एस.आर. कैसे उत्पन्न होता है। दिनांक 10.07.2026 की स्थिति के अनुसार**,** राष्ट्रीय ग्राम स्वराज अभियान (आर.जी.एस.ए.) के तहत**, '**स्वयं के राजस्व स्रोत**' (**ओ.एस.आर.) पर निर्मित विशेष मॉड्यूल के ज़रिए कुल 2,75,893 प्रतिभागियों को प्रशिक्षित किया गया है।

वर्ष 2025 में, पंचायती राज मंत्रालय ने पंचायतों द्वारा अपने स्वयं के राजस्व स्रोत (ओ.एस.आर.) को बढ़ाकर आत्मनिर्भरता को बढ़ावा देने के लिए 'आत्मनिर्भर पंचायत विशेष पुरस्कार' (ए.एन.पी.एस.ए.) शुरू किया।

पंचायती राज मंत्रालय ने 'समर्थ पंचायत पोर्टल' भी विकसित किया है। यह एक समर्पित डिजिटल प्लेटफ़ॉर्म है जो कर और गैर-कर मांगों के सृजन और संग्रह, कर रजिस्टर के रखरखाव और राजस्व की ऑनलाइन ट्रैकिंग की सुविधा प्रदान करता है।

राज्यों एवं केंद्र शासित प्रदेशों को उनके स्वयं के राजस्व (Own Source Revenue) के विधिक एवं संस्थागत ढाँचे को सुदृढ़ करने में सहयोग प्रदान करने के उद्देश्य से, मंत्रालय ने 'स्वयं के

राजस्व हेतु मॉडल नियम' तैयार किए हैं, जिन्हें राज्यों/केंद्र शासित प्रदेशों द्वारा विचारार्थ मार्गदर्शक रूपरेखा के रूप में प्रस्तुत किया गया है। ये मॉडल नियम परामर्शात्मक प्रकृति के हैं तथा पंचायतों के स्वयं के राजस्व ढाँचे को सुदृढ़ करने हेतु संदर्भ के रूप में प्रयुक्त किए जाने के लिए अभिप्रेत हैं। राज्य एवं केंद्र शासित प्रदेश अपनी विद्यमान विधिक प्रावधानों, प्रशासनिक व्यवस्थाओं तथा स्थानीय आवश्यकताओं को ध्यान में रखते हुए इन मॉडल नियमों को पूर्णतः अथवा आंशिक रूप से अपनाने, अनुकूलित करने अथवा संशोधित करने का विकल्प रख सकते हैं।

अप्रैल, 2020 में शुरू की गई स्वामित्व (गाँवों का सर्वेक्षण और ग्रामीण क्षेत्रों में उन्नत प्रौद्योगिकी द्वारा मानचित्रण) योजना का कार्यान्वयन ग्रामीण क्षेत्रों में संपत्ति करों के विकास के लिए एक मजबूत नींव रखता है, जिससे अंततः आर.एल.बी. के लिए स्वयं के राजस्व स्रोत ज़्यादा इकट्ठा होता है और वे आर्थिक रूप से अधिक आत्मनिर्भर बनते हैं।

पंचायत, 'स्थानीय स्वशासन' होने के नाते राज्य का विषय है तथा भारत के संविधान की सातवीं अनुसूची की राज्य सूची का हिस्सा है। तथापि, पंचायती राज मंत्रालय वित्तीय वर्ष 2022-23 से राज्यों/केंद्रशासित प्रदेशों में पुनर्गठित 'राष्ट्रीय ग्राम स्वराज अभियान (RGSA)' नामक केंद्रीय प्रायोजित योजना का क्रियान्वयन कर रहा है। इस योजना का मुख्य उद्देश्य पंचायती राज संस्थाओं (PRIs) की क्षमता को सुदृढ़ करना है, जिसके अंतर्गत निर्वाचित प्रतिनिधियों (ERs), पंचायत पदाधिकारियों तथा अन्य हित धारकों को प्रशिक्षण प्रदान कर उनकी शासन क्षमता को नेतृत्व भूमिकाओं हेतु विकसित किया जाता है, जिससे ग्राम पंचायतें एवं स्थानीय निकाय सभी राज्यों/केंद्रशासित प्रदेशों में प्रभावी रूप से कार्य कर सकें। विभिन्न प्रकार के प्रशिक्षणों के अतिरिक्त, योजना राज्यों/केंद्रशासित प्रदेशों को सीमित स्तर पर पंचायत अवसंरचना जैसे ग्राम पंचायत भवन के लिए भी सहयोग प्रदान करती है, ताकि पंचायतों का प्रभावी संचालन सुनिश्चित हो सके। इस योजना के अंतर्गत वर्ष 2022-23 से 2025-26 की अवधि में विभिन्न राज्यों/केंद्रशासित प्रदेशों में कुल 6,536

ग्राम पंचायत भवनों का निर्माण किया गया है।

ग्राम पंचायतों को अंतिम छोर तक डिजिटल कनेक्टिविटी प्रदान करने हेतु 'भारतनेट' कार्यक्रम का क्रियान्वयन दूरसंचार विभाग (DoT) द्वारा किया जा रहा है, जिसके अंतर्गत सभी ग्राम पंचायतों को ब्रॉडबैंड कनेक्टिविटी उपलब्ध कराई जा रही है। भारतनेट यूएनएमएस डैशबोर्ड पर उपलब्ध जानकारी के अनुसार, भारतनेट परियोजना के अंतर्गत देशभर की 2.21 लाख से अधिक ग्राम पंचायतों को सेवा-उपयुक्त बनाया गया है। इसके अतिरिक्त, संशोधित भारतनेट कार्यक्रम के अंतर्गत नेटवर्क उन्नयन एवं विस्तार की प्रक्रिया भी संचालित की जा रही है।

IMPACT OF FRUITS AND VEGETABLES IMPORT

3782. ADV. PRIYA SAROJ:

SHRI MOHIBBULLAH:

SHRI PUSHPENDRA SAROJ:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the details of imports of fruits and vegetables during the last ten years indicating the quantity and value thereof, year, country and commodity-wise;

(b) the details of imports of tree nuts during the last ten years, indicating the quantity and value thereof, year, country and commodity-wise;

(c) the details of the safeguards and protection measures provided to the agriculture and horticulture sectors under the various Free Trade Agreements (FTAs), Comprehensive Economic Partnership

Agreements (CEPAs) and other trade agreements signed by India; and

(d) the assessment made by the Government regarding the impact of such imports and trade agreements on domestic horticultural producers, along with the measures taken by the Government to safeguard their interests?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a): India's trade in fruits and vegetables has remained robust over the years, reflecting strong domestic production capabilities and growing integration with global agricultural markets. India has consistently been a net exporter of fruits and vegetables. During the past ten years, exports increased from US$ 2.45 billion in 2016-17 to a record US$ 3.93 billion in 2025-26. Export volumes also increased from about 4.95 million tonnes in 2016-17 to 5.82 million tonnes in 2025-26, indicating sustained global demand for Indian horticultural products. Imports of fruits and vegetables also increased during the period, from US$ 1.78 billion in 2016-17 to US$ 3.82 billion in 2025-26, reflecting rising domestic consumption. Import volumes also increased from about 1.12 million tonnes in 2016-17 to 2.07 million tonnes in 2025-26. Despite the growth in imports, India continued to remain a net exporter of fruits and vegetables. The trade surplus peaked at US$ 741 million in 2023-24 and remained positive at US$ 108 million in 2025-26,

demonstrating the continued competitiveness of India's horticulture sector in international markets. The overall trend indicates expanding trade flows on both export and import fronts, while maintaining a positive trade balance and strengthening India's position in global agricultural trade.

Detailed Imports of Fruits and Vegetables both value and volume, with country wise imports is placed at **Statement-I**.

(b): Details of imports of tree nuts 0802 during the last 10 years both value and volume, with country wise imports is placed at **Statement-II**.

(c) and (d): India's Free Trade Agreements (FTAs), Comprehensive Economic Partnership Agreements (CEPAs) and other trade agreements are negotiated with due regard to the interests of sensitive sectors, including agriculture sector. To safeguard domestic agriculture and allied sectors, the Government adopts a calibrated approach in FTA negotiations by maintaining sensitive, negative or exclusion lists on which limited or no tariff concessions are granted.

In addition, the Agreements provide for appropriate Rules of Origin to prevent misuse of preferential tariff treatment and enable recourse to trade remedial measures, including anti-dumping, countervailing and safeguard measures, in accordance with the provisions of the Agreements, in the event of import surges causing injury to the domestic industry. Institutional mechanisms such as Joint Committees and Sub-Committees established under FTAs are also utilised to review implementation issues and address concerns of domestic

stakeholders. Further, FTAs are regularly monitored and reviewed to ensure that India's trade and economic interests, including those of agriculture and horticulture sector, continue to be adequately safeguarded.

The recently concluded trade agreements have also adopted a calibrated tariff liberalisation approach while preserving adequate policy space for sensitive domestic sectors. For instance, the FTAs with the UAE, Australia, the United Kingdom, Oman, New Zealand and EFTA provide enhanced market access for Indian exports while safeguarding sensitive domestic sectors through calibrated tariff liberalisation and transition arrangements.

STATEMENT-I

India's country wise imports of Fruits & Vegetables in the last 10 years (US$ million)

S.No	Country	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26
1	U S A	672.48	888.58	850.64	893.16	912.06	876.17	1,045.70	1,068.83	1,145.09	1,452.22
2	Afghanistan	167.37	276.81	270.40	330.13	339.65	343.86	229.30	390.15	418.65	413.49
3	U Arab Emts	19.43	24.65	112.39	157.10	240.73	206.08	165.65	226.30	246.59	369.40
4	Iran	138.96	157.94	70.41	94.20	132.56	211.02	132.97	180.02	267.37	191.11
5	Chile	41.43	53.45	95.14	76.09	75.62	138.15	123.10	119.65	121.00	155.44
6	Indonesia	13.58	17.19	27.29	12.55	18.31	16.83	58.71	44.54	36.46	133.03
7	Bangladesh Pr	3.23	3.69	5.66	0.76	0.28	1.08	0.89	14.12	53.68	120.47
8	Australia	92.15	132.85	109.85	72.11	57.87	107.80	54.33	102.67	118.69	110.94
9	Sri Lanka Dsr	36.75	48.08	49.14	63.76	51.74	57.35	71.26	84.97	53.64	103.34
10	South Africa	13.15	22.73	30.36	31.22	28.67	52.36	74.14	75.14	83.32	101.51
11	Iraq	64.23	64.11	67.92	62.72	82.23	77.64	79.47	74.06	83.00	96.06
12	China P Rp	176.95	85.13	33.27	48.41	36.69	37.88	35.32	44.79	61.55	82.63

13	Vietnam Soc Rep	4.23	7.01	10.13	19.18	12.09	27.76	48.41	63.47	66.42	63.69
14	New Zealand	29.54	22.36	51.10	31.88	38.38	56.55	34.32	29.97	50.24	61.48
15	Egypt A Rp	27.60	23.34	40.67	40.86	33.26	82.56	54.69	49.93	64.39	45.43
16	Turkey	8.51	13.95	23.95	66.45	50.35	97.97	97.19	104.43	117.30	40.10
17	Italy	28.41	20.38	28.74	53.38	32.48	59.90	53.82	40.74	31.69	39.49
18	Tanzania Rep	0.00	0.00	0.07	0.00	0.02	0.09	4.31	10.77	23.34	34.58
19	Thailand	13.19	15.65	17.04	16.68	12.75	16.25	19.12	21.68	24.23	23.85
20	Poland	3.20	4.96	8.48	18.16	4.52	10.59	21.93	26.53	28.31	22.95
21	Peru	1.85	1.99	2.35	1.26	0.76	1.77	2.22	3.07	9.81	18.50
22	Saudi Arab	3.54	3.83	5.07	6.54	9.83	11.51	10.91	9.40	11.77	18.04
23	Brazil	4.42	4.25	6.69	7.17	7.99	26.72	17.46	23.03	8.63	11.97
24	Kenya	0.03	0.03	0.00	0.05	0.06	0.09	0.20	0.46	2.33	10.80
25	Netherland	1.98	4.58	14.19	9.46	5.88	9.74	13.70	7.19	10.68	10.44
26	Spain	10.14	12.27	10.59	16.61	8.14	10.73	12.93	9.55	10.93	9.81
27	Israel	4.11	4.86	6.35	7.24	8.62	11.90	10.39	8.79	12.82	8.12
28	Germany	0.88	1.39	1.88	2.51	1.90	2.19	2.83	3.40	6.30	7.26
29	France	3.84	4.62	3.52	4.58	4.67	3.97	2.26	2.81	4.04	6.83
30	Greece	3.98	4.04	2.97	4.35	1.02	4.08	20.64	10.96	9.50	5.92
31	Myanmar	17.73	0.00	0.00	0.02	13.62	27.16	111.76	15.61	33.20	5.49
32	Belgium	11.87	8.19	4.37	7.23	4.26	5.08	11.11	5.59	6.81	5.37
33	Philippines	2.76	3.06	3.01	3.07	1.29	3.48	6.00	3.78	4.30	5.27
34	Tunisia	1.85	2.22	1.91	2.50	3.28	3.46	4.14	3.85	5.62	4.56
35	Canada	0.64	0.73	3.42	3.43	5.85	5.06	3.36	4.77	3.33	4.11
36	Argentina	0.95	2.01	2.74	3.37	1.60	3.16	2.35	1.29	2.94	3.95
37	Malaysia	1.17	1.26	1.28	0.57	0.34	1.41	1.92	2.13	3.22	3.01
38	Oman	5.76	10.32	8.25	13.41	12.09	9.47	7.44	5.56	6.37	2.69
39	Singapore	3.29	0.12	1.28	1.22	1.80	3.13	2.03	1.69	2.19	2.20
40	Nepal	0.84	1.00	0.94	1.05	1.07	2.78	7.70	1.65	1.07	1.97
41	Algeria	1.34	2.46	1.63	2.67	2.83	2.25	3.38	3.49	4.35	1.81
42	Serbia	0.05	0.08	0.02	0.03	0.37	2.25	3.34	4.12	2.43	1.68
43	Hong Kong	0.36	0.35	33.38	19.83	5.73	0.67	0.32	0.20	0.36	1.65
44	Syria	9.09	8.71	4.25	2.35	1.96	2.15	0.54	2.49	1.21	1.55
45	Bhutan	2.65	4.19	5.07	2.37	0.58	1.71	2.14	1.70	1.81	1.49

46	U K	0.55	0.81	1.41	2.03	2.06	1.41	0.95	1.46	1.60	1.36
47	Taiwan	0.04	0.15	0.29	0.26	0.03	0.16	0.37	0.30	0.73	0.86
48	Korea Rp	0.17	0.04	0.19	0.40	0.46	0.52	0.73	0.73	0.73	0.69
49	Jordan	0.01	0.05	0.09	1.49	0.38	0.32	1.27	1.88	1.06	0.50
50	Japan	0.48	0.49	0.72	0.57	0.17	0.10	0.11	0.16	0.22	0.50
51	Mexico	0.19	0.10	0.04	0.21	0.03	0.09	0.71	1.32	0.18	0.48
52	Croatia	0.04	0.15	0.18	0.16	0.40	0.15	0.54	0.70	0.26	0.47
53	Dominic Rep	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.37
54	State Of Palestine	0.00	0.00	0.01	0.00	0.15	0.30	0.42	0.21	0.04	0.30
55	Unspecified	0.04	1.93	0.06	0.11	0.56	0.07	0.17	0.11	0.02	0.29
56	Uzbekistan	0.10	0.36	0.07	0.05	0.02	0.01	0.00	0.00	0.03	0.29
57	Georgia	0.00	0.00	0.00	0.08	0.07	0.00	0.10	0.02	0.05	0.25
58	Ukraine	1.45	0.53	0.77	1.73	0.16	0.11	0.08	0.03	0.15	0.12
59	Hungary	0.00	0.03	0.01	0.00	0.00	0.03	0.05	0.05	0.09	0.12
60	Bolivia	0.02	0.03	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.11
61	Libya	0.00	0.00	0.00	0.00	0.00	0.02	0.06	0.01	0.03	0.08
62	Denmark	0.12	0.44	0.04	0.01	0.00	0.08	0.02	0.05	0.08	0.08
63	Kuwait	0.00	0.00	0.19	0.00	0.00	0.00	0.00	0.02	0.00	0.08
64	Moldova	0.00	0.00	0.01	0.00	0.01	0.03	0.03	0.14	0.02	0.08
65	Zimbabwe	0.00	0.00	0.00	0.00	0.00	0.00	0.01	0.10	0.47	0.08
66	Sweden	0.00	0.01	0.06	0.07	0.00	0.04	0.06	0.03	0.00	0.08
67	Chad	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.07
68	Lebanon	0.00	0.02	0.05	0.02	0.14	0.00	0.00	0.02	0.06	0.07
69	Norway	0.00	0.00	0.00	0.02	0.00	0.00	0.05	0.03	0.00	0.06
70	Ecuador	0.04	0.00	0.02	0.02	0.02	0.00	0.00	0.06	0.00	0.06
71	Morocco	0.03	0.07	0.25	0.05	0.99	0.98	0.80	0.18	0.42	0.06
72	Switzerland	0.02	0.01	0.16	0.05	0.03	0.00	0.20	0.47	0.00	0.05
73	Malawi	0.00	0.00	0.04	0.21	0.07	0.26	0.06	0.22	0.15	0.04
74	Austria	0.05	0.35	0.00	0.04	0.00	0.04	0.03	0.01	0.07	0.03
75	Qatar	0.00	0.01	0.00	0.00	0.09	0.02	0.05	0.10	0.02	0.03
76	Cyprus	0.00	0.00	0.01	0.00	0.00	0.00	0.11	0.31	0.00	0.03
77	Namibia	0.00	0.00	0.00	0.00	0.00	0.00	0.09	0.00	0.00	0.03
78	Estonia	0.00	0.00	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.03

79	Romania	0.05	0.00	0.00	0.00	0.03	0.00	0.14	0.02	0.00	0.03
80	Kazakhstan	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.02
81	Baharain Is	0.00	0.02	0.00	0.07	0.12	0.02	0.05	0.01	0.01	0.02
82	Portugal	0.19	0.22	0.28	0.23	0.23	0.61	1.18	0.00	0.00	0.01
83	Costa Rica	0.00	0.00	0.00	0.00	0.01	0.00	0.04	0.14	0.00	0.01
84	Slovenia	0.00	0.00	0.03	0.08	0.00	0.03	0.05	0.34	0.00	0.01
85	Netherlandantil	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
86	Rwanda	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
87	Ireland	0.00	0.00	0.00	0.04	0.00	0.00	0.00	0.00	0.01	0.00
88	Nigeria	0.00	0.00	0.00	0.00	0.01	0.01	0.01	0.04	0.13	0.00
89	Malta	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
90	Russia	0.00	0.00	0.03	0.10	0.08	0.00	0.08	0.00	0.11	0.00
91	San Marino	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
92	Azerbaijan	0.00	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
93	Paraguay	0.02	0.11	0.02	0.22	0.08	0.00	0.23	0.00	0.00	0.00
94	Djibouti	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.92	0.00	0.00
95	Bulgaria	0.08	0.13	0.08	0.11	0.04	0.04	0.00	0.00	0.00	0.00
96	Latvia	0.01	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
97	Bosnia-Hrzgovin	0.00	0.00	0.00	0.00	0.04	0.00	0.00	0.00	0.00	0.00
98	Lithuania	0.00	0.00	0.00	0.00	0.00	0.00	0.11	0.08	0.00	0.00
99	Uganda	0.00	0.00	0.00	0.00	0.00	0.00	0.26	0.00	0.00	0.00
100	Montenegro	0.00	0.00	0.07	0.00	0.00	0.00	0.00	0.39	0.27	0.00
101	Guatemala	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
102	Cambodia	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
103	Yemen	0.00	0.02	0.00	0.00	0.08	0.00	0.00	0.00	0.00	0.00
104	Niger	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
105	Lao Pd Rp	0.00	0.00	0.00	0.00	0.00	0.00	0.01	0.00	0.00	0.00
106	Sierra Leone	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.01	0.00
107	Benin	0.00	0.00	0.00	0.00	0.08	0.00	0.05	0.00	0.00	0.00
108	Madagascar	0.02	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
109	Tajikistan	0.00	0.00	0.02	0.00	0.00	0.01	0.00	0.00	0.00	0.00
110	Timor-Leste	0.12	0.07	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
111	Iceland	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.06	0.00	0.00

112	Ghana	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
113	Pakistan Ir	128.40	114.36	104.10	0.93	0.95	1.27	0.39	0.15	0.08	0.00
114	Slovak Rep	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
115	Maldives	0.00	0.00	0.00	0.00	0.00	0.00	0.02	0.00	0.00	0.00
116	Mozambique	1.51	2.50	6.07	0.00	0.00	0.00	0.00	0.00	0.00	0.00
117	Mauritius	0.00	0.00	0.00	0.00	0.00	0.00	0.04	0.01	0.03	0.00
118	Czech Republic	0.00	0.00	0.00	0.00	0.00	0.00	0.01	0.05	0.00	0.00
119	Colombia	0.00	0.00	0.00	0.03	0.00	0.00	0.00	0.12	0.00	0.00
120	Armenia	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
121	Uruguay	0.00	0.02	0.00	0.09	0.00	0.00	0.00	0.00	0.03	0.00
122	Ethiopia	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
123	Guinea	0.00	0.00	0.22	0.00	0.00	0.00	0.00	0.00	0.00	0.00
124	Finland	0.01	0.01	0.05	0.00	0.00	0.00	0.00	0.00	0.00	0.00
125	Zambia	0.00	0.00	0.13	0.00	0.00	0.00	0.00	0.02	0.00	0.00
126	Kyrghyzstan	0.15	0.06	0.26	0.11	0.00	0.14	0.00	0.08	0.00	0.00
127	Sudan	0.00	0.00	0.03	0.00	0.00	0.00	0.02	0.00	0.00	0.00
128	Somalia	0.00	0.00	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	Total	1,783.43	2,092.60	2,143.87	2,221.32	2,273.43	2,640.66	2,675.47	2,920.56	3,268.18	3,823.57

Data Source: DGCI&S

India's country wise imports of Fruits & Vegetables in the last 10 years (Quantity in Ton)

S.No	Country	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26
1	U S A	1,90,410	2,61,017	2,73,966	2,20,455	2,79,944	2,21,624	2,67,820	3,01,180	3,15,856	3,32,235
2	U ARAB EMTS	20,731	21,243	72,107	1,13,550	1,86,900	2,22,515	1,77,400	2,32,105	2,38,589	2,66,272
3	IRAQ	1,63,656	1,46,002	1,66,802	1,42,090	2,01,922	1,99,796	2,17,258	2,02,921	2,23,486	2,49,582
4	IRAN	53,799	78,842	68,713	88,387	1,42,188	2,18,863	1,64,439	2,46,079	2,93,720	2,03,029
5	SOUTH AFRICA	12,814	22,937	29,315	30,546	29,117	56,438	82,849	87,079	96,773	1,37,774
6	AFGHANISTAN	32,492	45,321	56,018	1,21,361	1,19,079	89,992	60,175	1,36,699	1,40,429	1,06,866

7	CHINA P RP	2,13,339	90,002	24,461	40,703	31,072	28,966	27,648	40,550	61,770	1,03,399
8	EGYPT A RP	49,739	44,527	74,554	74,631	56,917	1,45,077	1,03,186	1,06,571	1,28,612	87,786
9	CHILE	35,999	36,697	72,325	56,846	44,260	96,681	81,116	81,254	78,749	84,848
10	VIETNAM SOC REP	3,872	5,650	6,970	13,826	9,107	16,675	29,502	50,493	51,143	62,282
11	INDONESIA	8,010	7,022	10,137	7,459	11,003	7,593	17,308	15,926	25,775	55,143
12	NEW ZEALAND	20,575	16,047	36,840	23,171	28,684	37,082	23,144	22,741	37,838	50,005
13	TURKEY	7,992	11,478	20,084	73,269	53,311	1,05,419	1,12,260	1,22,797	1,30,233	40,063
14	ITALY	23,988	17,549	25,679	51,616	29,500	54,371	55,797	39,887	25,686	37,115
15	SRI LANKA DSR	13,917	12,289	16,452	29,503	16,743	16,811	21,725	24,023	17,854	31,785
16	BANGLADESH PR	1,599	1,211	3,752	1,036	158	3,171	1,009	3,954	13,100	28,706
17	AUSTRALIA	22,280	32,040	25,242	22,046	20,481	28,684	16,375	31,470	33,690	27,308
18	POLAND	3,945	4,289	9,376	20,832	4,681	11,480	26,585	33,502	33,901	26,619
19	SAUDI ARAB	3,555	3,692	5,176	5,397	9,246	12,233	11,282	10,171	13,978	20,341
20	TANZANIA REP	0	0	16	0	116	30	1,483	4,388	10,402	15,593
21	THAILAND	6,587	8,580	10,241	9,300	6,147	7,429	9,122	10,459	14,053	12,215
22	BRAZIL	2,319	2,290	5,553	6,917	7,887	26,976	15,814	20,352	7,950	9,937
23	NEPAL	8,059	7,949	6,990	7,907	6,489	10,956	13,941	11,286	7,128	9,910
24	GERMANY	857	902	634	859	467	637	829	1,791	5,219	8,859
25	FRANCE	1,767	2,962	1,683	3,442	3,046	3,313	1,597	2,134	3,659	7,445
26	TUNISIA	1,814	1,979	1,842	1,873	2,508	3,487	4,556	4,239	6,256	4,296
27	SPAIN	6,804	7,265	6,669	11,936	5,240	5,892	7,314	5,064	4,608	3,986
28	KENYA	3	3	0	3	3	11	88	175	1,276	3,554
29	BHUTAN	3,703	4,933	6,301	3,223	676	5,083	6,351	5,097	4,329	3,418
30	NETHERLAND	1,178	3,194	5,345	7,816	3,315	3,971	4,539	2,332	2,994	3,361
31	BELGIUM	13,293	7,857	2,339	5,496	2,984	2,933	9,334	2,975	2,754	3,141
32	MYANMAR	6,660	0	0	5	3,845	7,724	32,228	3,636	7,566	3,060
33	OMAN	4,032	4,843	4,727	10,954	9,589	6,629	4,835	3,933	3,740	3,029
34	PHILIPPINES	2,208	2,270	2,453	2,598	1,153	2,427	3,901	2,309	2,567	3,021
35	CANADA	217	199	782	809	1,601	1,319	829	2,290	1,499	2,381
36	GREECE	3,642	2,163	2,045	2,345	551	2,352	18,606	9,514	6,818	2,303
37	ALGERIA	1,435	2,353	1,706	2,541	2,622	2,330	4,151	4,151	5,255	2,255
38	ARGENTINA	386	1,109	1,607	2,713	1,414	2,402	1,618	880	2,036	2,189
39	PERU	838	847	905	485	266	410	416	414	1,056	2,126
40	ISRAEL	1,538	1,751	2,661	3,130	3,983	4,709	3,008	2,913	3,105	1,918
41	SERBIA	49	64	19	41	335	2,299	3,397	4,326	2,540	1,573
42	SINGAPORE	1,318	48	387	680	814	1,005	707	568	768	751
43	MALAYSIA	695	507	848	448	236	505	816	428	716	721
44	DOMINIC REP	0	0	0	0	0	0	0	0	0	671
45	U K	304	338	668	745	799	695	611	649	906	546

46	TAIWAN	29	59	201	187	10	61	173	239	429	478
47	CROATIA	8	27	74	72	238	68	447	823	216	465
48	UNSPECIFIED	10	1,201	29	72	351	45	129	72	7	334
49	JORDAN	15	10	27	207	142	153	323	376	364	274
50	SYRIA	1,259	1,244	769	382	383	417	95	461	258	240
51	JAPAN	42	41	136	131	27	4	23	50	91	211
52	HONG KONG	71	77	6,627	3,967	1,646	179	59	53	67	190
53	MEXICO	89	22	15	66	11	29	398	747	49	158
54	LIBYA	0	0	0	0	0	19	53	27	79	154
55	KUWAIT	0	0	22	4	0	0	0	9	0	132
56	UZBEKISTAN	55	152	21	11	3	1	0	2	11	109
57	MOLDOVA	0	0	18	0	13	25	32	210	26	101
58	KOREA RP	37	5	33	122	107	66	86	129	167	74
59	CHAD	0	0	0	0	0	0	0	0	0	63
60	LEBANON	0	6	21	2	30	0	2	3	32	48
61	ROMANIA	62	0	0	0	11	0	139	18	0	40
62	QATAR	0	1	0	0	100	29	24	20	3	38
63	STATE OF PALESTINE	0	0	8	0	48	99	105	37	12	37
64	DENMARK	28	79	13	1	0	19	2	13	22	35
65	BAHARAIN IS	0	25	0	80	119	28	51	20	18	32
66	GEORGIA	0	0	0	16	16	0	28	2	25	30
67	HUNGARY	1	8	3	0	0	8	15	13	19	25
68	MOROCCO	44	113	248	20	1,049	917	690	70	244	24
69	PORTUGAL	110	176	208	211	164	554	1,166	0	0	21
70	KAZAKHSTAN	0	0	0	0	0	0	0	0	0	20
71	ECUADOR	16	0	10	10	12	0	0	17	0	17
72	SWEDEN	0	5	19	21	0	9	15	10	0	17
73	UKRAINE	1,191	587	797	1,477	127	30	8	3	36	14
74	CYPRUS	0	0	19	0	0	0	48	96	0	13
75	MALAWI	0	0	16	65	28	48	20	77	57	13
76	ZIMBABWE	0	0	0	0	0	0	3	14	23	8
77	NORWAY	0	0	0	11	0	0	22	7	0	8
78	BOLIVIA	5	7	0	0	0	0	0	0	0	6
79	SWITZERLAND	1	2	7	6	3	0	177	424	0	5
80	NAMIBIA	0	0	0	0	0	0	12	0	0	4
81	COSTA RICA	0	0	0	0	2	0	7	98	0	3
82	ESTONIA	0	0	2	0	0	0	0	0	0	3
83	AUSTRIA	7	98	0	5	0	3	3	1	12	2

84	SLOVENIA	0	0	15	61	0	21	79	147	0	2
85	RWANDA	0	0	0	0	0	0	0	0	0	1
86	NETHERLANDANTIL	0	0	0	0	0	0	0	0	0	1
87	NIGERIA	0	0	0	6	37	16	13	44	118	1
88	MALTA	0	0	0	0	0	0	1	0	0	1
89	IRELAND	0	0	0	23	0	0	0	0	2	0
90	SAN MARINO	0	0	0	0	0	0	0	0	0	0
91	RUSSIA	0	0	25	127	116	0	84	0	73	0
92	ARMENIA	0	0	0	0	0	0	0	0	0	0
93	AZERBAIJAN	0	31	0	0	0	0	0	0	0	0
94	BOSNIA-HRZGOVIN	0	0	0	0	0	0	0	0	0	0
95	BULGARIA	56	44	30	45	15	15	0	0	0	0
96	COLOMBIA	0	0	0	20	0	0	0	27	0	0
97	CZECH REPUBLIC	0	0	0	0	0	0	2	21	0	0
98	DJIBOUTI	0	0	0	0	0	0	0	382	0	0
99	ETHIOPIA	0	0	0	0	0	0	0	0	0	0
100	FINLAND	10	8	33	3	0	0	0	0	0	0
101	GHANA	0	0	0	0	0	0	0	0	0	0
102	GUATEMALA	0	0	0	0	0	0	0	0	0	0
103	GUINEA	0	0	106	0	0	0	0	0	0	0
104	KYRGHYZSTAN	19	8	28	11	1	16	0	10	0	0
105	LAO PD RP	0	0	0	0	0	0	0	0	0	0
106	LATVIA	2	3	0	0	0	0	0	0	0	0
107	LITHUANIA	0	0	0	0	0	0	23	72	0	0
108	MADAGASCAR	22	0	0	0	0	0	0	2	0	0
109	MALDIVES	0	0	0	0	0	0	3	0	0	0
110	MAURITIUS	0	0	0	0	3	2	23	2	16	0
111	MONTENEGRO	0	0	55	0	0	0	0	498	113	0
112	MOZAMBIQUE	349	492	935	0	0	0	0	0	0	0
113	PAKISTAN IR	1,66,374	1,52,403	1,41,087	922	1,998	475	265	93	42	0
114	PARAGUAY	3	14	19	100	50	0	86	0	0	0
115	SIERRA LEONE	0	0	0	0	0	0	0	0	10	0
116	SLOVAK REP	0	0	0	0	0	0	0	0	0	0
117	SUDAN	0	0	5	0	0	0	25	0	0	0
118	UGANDA	0	0	0	0	0	0	103	0	0	0
119	URUGUAY	0	25	0	99	0	0	0	0	20	0
120	YEMEN REPUBLC	0	27	0	0	93	0	0	0	0	0
121	ZAMBIA	0	0	50	0	0	0	0	3	0	0
122	BENIN	0	0	0	0	80	0	36	0	0	0

123	CAMBODIA	0	0	0	0	0	0	0	0	0	0
124	ICELAND	0	0	0	0	0	0	0	103	0	0
125	NIGER	0	0	0	0	0	0	0	0	0	0
126	SOMALIA	0	0	28	0	0	0	0	0	0	0
127	TAJIKISTAN	0	0	2	0	0	4	0	0	0	0
128	TIMOR-LESTE	46	18	0	0	0	0	0	0	0	0
	Total	11,22,381	10,79,278	12,16,149	12,31,551	13,47,433	16,82,361	16,52,072	19,01,252	20,73,042	20,66,866

Data Source: DGCI&S

STATEMENT-II

India's country-wise imports of Tree Nuts (HS 0802: Other nuts, fresh or dried) in the last 10 years (US$ million)

S.No	Country	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26
1	U S A	579.63	756.43	688.36	821.49	862.90	834.75	1,015.11	1,023.20	1,085.80	1,386.16
2	Bangladesh Pr	2.18	2.76	0.28	0.00	0.00	0.00	0.03	13.29	53.06	120.01
3	U Arab Emts	2.36	2.09	68.96	80.88	130.48	87.82	56.24	53.79	81.64	101.31
4	Australia	89.16	125.51	103.74	63.29	53.21	102.51	51.16	93.30	110.69	100.24
5	Iran	112.05	108.78	29.87	32.68	45.00	100.48	58.93	51.74	120.96	98.17
6	Afghanistan	40.62	57.74	53.79	59.48	53.87	58.53	54.93	56.57	80.79	98.11
7	Sri Lanka Dsr	36.06	47.19	41.33	36.49	38.14	43.75	61.37	69.87	35.97	80.53
8	Chile	1.87	17.40	18.25	15.21	28.93	39.99	42.92	70.38	55.45	75.89
9	Indonesia	12.86	16.29	26.64	12.10	18.08	16.56	58.32	43.14	15.36	18.65
10	Turkey	0.37	0.72	3.36	8.41	3.65	5.98	3.68	4.34	7.13	3.60
11	Vietnam Soc Rep	0.06	0.22	1.99	7.06	3.73	2.52	0.46	0.22	0.64	1.76
12	Hong Kong	0.33	0.33	32.85	19.53	5.23	0.56	0.32	0.09	0.36	1.62
13	Syria	9.09	8.71	4.25	2.35	1.96	2.15	0.54	2.49	1.15	1.45
14	Myanmar	17.73	0.00	0.00	0.02	13.61	27.12	111.76	15.61	33.20	1.17
15	Canada	0.19	0.00	2.63	2.70	5.04	4.06	0.81	2.06	1.19	0.86

16	Bhutan	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.05	0.46	0.42
17	Malaysia	0.05	0.00	0.00	0.00	0.00	0.79	0.65	0.86	1.21	0.40
18	Georgia	0.00	0.00	0.00	0.08	0.07	0.00	0.00	0.01	0.04	0.18
19	Oman	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.91	0.15
20	China P Rp	0.09	0.00	0.02	2.93	0.21	0.01	0.03	0.24	1.14	0.02
21	U K	0.05	0.10	0.31	1.14	1.16	0.00	0.00	0.10	0.00	0.00
22	South Africa	0.00	0.02	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
23	Jordan	0.00	0.00	0.00	1.19	0.00	0.00	0.61	0.58	0.38	0.00
24	Kyrghyzstan	0.14	0.06	0.26	0.10	0.00	0.14	0.00	0.08	0.00	0.00
25	Korea Rp	0.15	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
26	Lebanon	0.00	0.00	0.00	0.00	0.14	0.00	0.00	0.00	0.00	0.00
27	France	0.00	0.00	0.06	0.00	0.00	0.00	0.00	0.00	0.00	0.00
28	Italy	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
29	Kenya	0.03	0.03	0.00	0.05	0.06	0.07	0.05	0.00	0.02	0.00
30	Maldives	0.00	0.00	0.00	0.00	0.00	0.00	0.02	0.00	0.00	0.00
31	Ukraine	0.48	0.14	0.00	0.26	0.07	0.02	0.00	0.00	0.00	0.00
32	Russia	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
33	Rwanda	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
34	Singapore	3.20	0.00	0.28	0.00	0.60	1.43	0.83	0.43	0.61	0.00
35	Colombia	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.12	0.00	0.00
36	Spain	0.04	0.08	0.04	0.00	0.05	0.03	0.13	0.19	0.85	0.00
37	Netherland	0.00	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
38	Sweden	0.00	0.00	0.00	0.04	0.00	0.00	0.00	0.00	0.00	0.00
39	Tanzania Rep	0.00	0.00	0.00	0.00	0.00	0.01	0.06	0.01	0.00	0.00
40	Tajikistan	0.00	0.00	0.02	0.00	0.00	0.00	0.00	0.00	0.00	0.00
41	Thailand	0.21	0.00	0.00	0.00	0.00	0.00	0.00	0.36	0.21	0.00
42	Germany	0.00	0.00	0.00	0.00	0.09	0.15	0.33	0.00	0.00	0.00
43	Timor-Leste	0.12	0.07	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
44	Pakistan Ir	0.08	0.05	0.24	0.44	0.15	0.00	0.00	0.00	0.00	0.00
45	Greece	0.00	0.00	0.12	0.00	0.00	0.00	0.00	0.00	0.00	0.00
46	Peru	0.00	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
47	Brazil	0.00	0.00	0.00	0.00	0.01	0.00	0.00	0.00	0.00	0.00
48	Qatar	0.00	0.00	0.00	0.00	0.01	0.00	0.00	0.00	0.00	0.00

49	Israel	0.00	0.05	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
50	Unspecified	0.00	0.16	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
51	Uzbekistan	0.07	0.03	0.04	0.05	0.02	0.01	0.00	0.00	0.00	0.00
52	Romania	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
53	Nepal	0.00	0.10	0.00	0.00	0.00	1.43	6.29	0.12	0.02	0.00
	Grand Total	909.29	1,145.10	1,077.68	1,167.97	1,266.46	1,330.87	1,525.58	1,503.22	1,689.24	2,090.70

Data Source: DGCI&S

India's country-wise imports of Tree Nuts (HS 0802: Other nuts, fresh or dried) in the last 10 years (Quantity in Ton)

S.No	Country	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26
1	U S A	1,20,843	1,48,290	1,36,292	1,61,238	2,37,489	1,92,792	2,53,106	2,71,181	2,72,403	2,82,817
2	Bangladesh Pr	807	699	72	0	0	0	10	2,946	12,155	28,319
3	Chile	688	5,881	6,369	5,248	11,435	21,097	27,456	50,620	34,533	27,419
4	Australia	20,425	25,364	21,228	13,325	16,271	24,178	12,966	24,427	28,568	20,629
5	Sri Lanka Dsr	13,538	11,839	10,998	9,721	10,282	10,481	16,755	15,960	8,354	19,408
6	U Arab Emts	262	87	6,736	10,886	19,670	15,879	12,767	9,428	13,260	18,009
7	Afghanistan	4,392	5,537	5,073	7,526	6,835	7,819	7,424	7,706	10,705	15,361
8	Iran	10,210	9,404	2,621	3,044	5,529	13,973	7,274	6,988	18,628	12,566
9	Indonesia	7,728	6,515	9,509	7,107	10,860	7,359	17,105	15,197	11,652	12,473
10	Bhutan	0	0	0	0	0	0	0	156	1,436	1,311
11	Turkey	44	89	323	1,264	579	1,018	481	687	1,143	548
12	Myanmar	6,660	0	0	5	3,818	7,646	32,228	3,636	7,569	289
13	Malaysia	54	0	0	0	0	222	375	108	270	244
14	Hong Kong	61	61	6,321	3,766	1,230	133	59	20	62	189
15	Syria	1,258	1,244	770	381	383	417	95	461	217	187
16	Vietnam	27	92	329	1,419	709	478	202	40	129	184
17	Canada	41	0	502	523	1,323	972	204	666	286	163
18	Oman	0	0	0	0	0	0	0	0	144	36

19	Georgia	0	0	0	16	16	0	0	1	23	24
20	China P Rp	20	0	8	470	42	9	6	138	156	7
21	U K	17	20	61	225	248	0	0	20	0	0
22	South Africa	0	9	0	0	0	0	0	0	0	0
23	Romania	0	0	0	0	0	0	0	0	0	0
24	Italy	0	0	0	0	0	0	0	0	0	0
25	Lebanon	0	0	0	0	30	0	0	0	0	0
26	Rwanda	0	0	0	0	0	0	0	0	0	0
27	Brazil	0	0	0	0	25	0	0	0	0	0
28	Colombia	0	0	0	0	0	0	0	27	0	0
29	Maldives	0	0	0	0	0	0	3	0	0	0
30	Kyrghyzstan	17	7	27	11	0	16	0	10	0	0
31	Israel	0	8	0	0	0	0	0	0	0	0
32	Russia	0	0	0	0	0	0	0	0	0	0
33	Kenya	3	2	0	3	3	3	4	0	2	0
34	Singapore	1,291	0	59	0	175	353	257	97	214	0
35	Netherland	0	1	0	0	0	0	0	0	0	0
36	Spain	6	12	5	0	20	5	20	36	180	0
37	Korea Rp	16	0	0	0	0	0	0	0	0	0
38	Sweden	0	0	0	13	0	0	0	0	0	0
39	Tanzania Rep	0	0	0	0	0	10	18	12	0	0
40	Tajikistan	0	0	2	0	0	0	0	0	0	0
41	Thailand	93	0	0	0	0	0	0	116	50	0
42	France	0	0	11	0	0	0	0	0	0	0
43	Timor-Leste	46	18	0	0	0	0	0	0	0	0
44	Ukraine	185	60	0	73	23	10	0	0	0	0
45	Jordan	0	0	0	127	0	0	110	63	78	0
46	Uzbekistan	9	4	4	9	3	1	0	0	0	0
47	Germany	0	0	0	0	16	33	48	0	0	0
48	Pakistan Ir	8	6	61	161	69	0	0	0	0	0
49	Unspecified	0	22	0	0	0	0	0	0	0	0
50	Peru	0	2	0	0	0	0	0	0	0	0
51	Greece	0	0	13	0	0	0	0	0	0	0

52	Qatar	0	0	0	0	2	0	0	0	0	0
53	Nepal	0	26	0	0	0	422	1,923	19	11	0
	Grand Total	1,88,751	2,15,301	2,07,391	2,26,561	3,27,083	3,05,325	3,90,893	4,10,767	4,22,227	4,40,183

Data Source: DGCI&S

FUNDING OF RESIDENTIAL SCHOOLS AND HOSTELS FOR SC, ST AND OBC STUDENTS

3783. SHRI KUNDURU RAGHUVEER:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Government provides financial assistance for the establishment, upgradation and maintenance of residential schools and hostels for Scheduled Castes (SCs), Scheduled Tribes (STs) and Other Backward Classes (OBCs) in Telangana under various Central Sector and Centrally Sponsored Schemes;

(b) if so, the details of residential schools and hostels sanctioned, functional, under construction and proposed, along with the funds allocated, released and utilised during the last five years, category and district-wise;

(c) whether the Government has conducted any assessment regarding infrastructure, hostel capacity, teacher vacancies, student enrolment, occupancy levels and availability of basic amenities in these institutions and if so, the findings thereof;

(d) whether any proposals from the Government of Telangana for establishment of new residential schools or hostels are pending with the Union Government and the reasons therefor; and

(e) the steps taken to ensure timely funding, quality infrastructure and effective monitoring of these institutions?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a): Under hostel component of Pradhan Mantri Anusuchit Jaati Abhyuday Yojana (PM-AJAY), a Centrally Sponsored Scheme of Department of Social Justice & Empowerment (DoSJE), only fresh proposals for construction of hostels for SC students are considered. As per the existing scheme guidelines, there is no provision for up-gradation or expansion of existing SC hostels under PM-AJAY. The proposals of hostels are approved based on the need assessment surveys and recommendations received from States/Union Territories and Central Universities. However, central assistance for repair of operational hostels sanctioned under PM-AJAY is provided to implementing agencies, once in every five years after operationalization of the hostel.

Further, Scheme for Residential Education for Students in High Schools in Targeted Areas (SHRESHTA), is a Central Sector Scheme implemented by DoSJE in two modes. In Mode-I, fees are reimbursed to private residential schools (CBSE/State Board affiliated) for providing quality residential education to

meritorious SC students and in Mode-II, Grant-in-Aid is given to NGOs/VOs for running residential/non-residential schools and hostels for SC students.

Ministry of Tribal Affairs is implementing the Central Sector Scheme of Eklavya Model Residential Schools (EMRS) for providing quality residential education to tribal students, both for boys and girls. EMRSs are established in tribal-dominated blocks meeting the prescribed criteria. As on date, 728 EMRSs have been approved across the country, out of which 508 are functional.

(b): Under PM-AJAY hostel component, during last five years, 02 SC hostels, one each for boys and girls with total capacity of 500 seats, were sanctioned in Hyderabad, Telangana for which an amount of Rs. 7.50 crore was released. Under M/o Tribal Affairs, 23 EMRSs have been sanctioned and all of them are functional with 10,199 students enrolled during the Academic Session 2025-26. The details of sanctioned and operational EMRSs in the State of Telangana is at **Statement**.

(c) and (d): No such assessment has been conducted in respect of hostels sanctioned in Telangana under PM-AJAY. Further, EMRSs affiliated with CBSE completed self-assessment under the School Quality Assessment and Assurance Framework (SQAAF) during 2025-26. The SQAAF covers seven domains, including curriculum, pedagogy and assessment; infrastructure; human resources; inclusive practices; management and governance; leadership; and beneficiary satisfaction. No new proposals for construction of SC hostels from the

Government of Telangana is received on PM-AJAY portal as on date.

(e): To monitor the implementation of the PM-AJAY scheme, National Conferences/Chintan Shivirs and Regional Conferences are organized, inviting participation from States and Union Territories. Additionally, monthly reviews are conducted with States/UTs. The scheme is also monitored by the designated committees constituted at the Central, State, and District levels to ensure effective implementation.

In respect of EMRSs, monitoring and implementation are undertaken through National Education Society for Tribal Students (NESTS), State EMRS Societies and District Level EMRS Committees. Centralized recruitment, operational guidelines, capacity-building programmes and direct release of recurring grants to schools have also been instituted to strengthen management, accountability and timely availability of funds.

STATEMENT

The details of sanctioned and operational EMRSs in the State of Telangana are as under:

S. No.	District	Block/ Taluka	Construction Status	Functioning Status	Enrolment 2025-26
1	Adilabad	Inderavelly	Completed	Functional	450
2	Adilabad	Narnoor	Completed	Functional	420
3	Adilabad	Utnoor	Completed	Functional	475
4	Bhadradri Kothagudem	Cherla	Completed	Functional	436
5	Bhadradri Kothagudem	Dammapeta	Completed	Functional	454
6	Bhadradri Kothagudem	Dummugudem	Completed	Functional	445

7	Bhadradri Kothagudem	Gundala	Completed	Functional	415
8	Bhadradri Kothagudem	Mulkalapalle	Completed	Functional	436
9	Bhadradri Kothagudem	Palwancha	Completed	Functional	450
10	Bhadradri Kothagudem	Tekulapalle	Completed	Functional	445
11	Kamareddy	Gandhari	Completed	Functional	442
12	Khammam	Singareni	Completed	Functional	430
13	Komaram Bheem Asifabad	Sirpur	Completed	Functional	454
14	Mahabubabad	Bayyaram	Completed	Functional	443
15	Mahabubabad	Gudur	In Progress	Functional	391
16	Mahabubabad	Kothagudem	Completed	Functional	442
17	Mahabubabad	Kuravi	Completed	Functional	470
18	Mahabubabad	Kuravi	Completed	Functional	459
19	Mahabubnagar	Balanagar	Completed	Functional	453
20	Nagarkurnool	Jadcherla	Completed	Functional	457
21	Nizamabad	Indalwai	Completed	Functional	467
22	Rajanna Sircilla	Konaraopet	Completed	Functional	423
23	Rajanna Sircilla	Yellareddipet	Completed	Functional	442
Total					**10,199**

राष्ट्रीय मधुमक्खी पालन और शहद मिशन

3784. श्री राहुल सिंह लोधीः

श्रीमती डी. के. अरुणाः

श्री अनुराग शर्माः

श्री अमरसिंग टिस्सोः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार 'राष्ट्रीय मधुमक्खी पालन और शहद मिशन' (एनबीएचएम) का कार्यान्वयन कर रही है और यदि हां, तो इसकी मुख्य विशेषताएं और उद्देश्य क्या हैं;

(ख) गत तीन वर्षों के दौरान उक्त मिशन के अंतर्गत देश में, विशेषकर उत्तर-पूर्वी क्षेत्र के असम तथा

तेलंगाना में उत्तर-पूर्वी क्षेत्र के लिए स्वीकृत परियोजनाओं और आवंटित निधि का राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है;

(ग) सरकार द्वारा शहद उत्पादन बढ़ाने, वैज्ञानिक मधुमक्खी पालन को बढ़ावा देने, परागण सेवाओं को सुदृढ करने, गुणवत्ता मानकों में सुधार करने और मधुमक्खी पालन गतिविधियों के माध्यम से किसानों की आय बढ़ाने के लिए क्या कदम उठाए गए हैं या उठाए जाने का विचार है;

(घ) उक्त मिशन के अंतर्गत मधुक्रांति पोर्टल पर पंजीकृत मधुमक्खी कॉलोनियों और मधुमक्खी पालकों की तेलंगाना सहित राज्य/संघ राज्यक्षेत्र-वार संख्या कितनी है;

(ङ) राष्ट्रीय मधुमक्खी पालन और शहद मिशन की शुरुआत से लेकर अब तक इसके अंतर्गत स्वीकृत परियोजनाओं की कुल संख्या कितनी है तथा आवंटित, जारी और उपयोग की गई निधि का राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है;

(च) शहद उत्पादन, रोजगार सृजन और निर्यात संवर्धन के संदर्भ में उक्त मिशन के क्या परिणाम रहे हैं; और

(छ) क्या असम के कारबी आंगलोंग और डिमा हसाओ जिलों को उक्त मिशन के अंतर्गत शामिल किया गया है और यदि हां, तो स्वीकृत परियोजनाओं, शामिल किए गए लाभार्थियों और उसमें प्रदान की गई वित्तीय सहायता का ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री रामनाथ ठाकुर):

(क) : जी हाँ। कृषि एवं किसान कल्याण विभाग राष्ट्रीय मधुमक्खी पालन और शहद मिशन (एनबीएचएम) को राष्ट्रीय मधुमक्खी बोर्ड (एनबीबी) के माध्यम से एक केंद्रीय क्षेत्र की योजना के रूप में कार्यान्वित कर रहा है। एनबीएचएम का उद्देश्य मधुमक्खी पालन उद्योग के समग्र विकास के लिए वैज्ञानिक पद्धति से मधुमक्खी पालन को बढ़ावा देना, शहद और मधुमक्खी उत्पादों के उत्पादन में वृद्धि करना, आय और रोजगार सृजन करना, कृषि एवं गैर-कृषि परिवारों को आजीविका सहायता

प्रदान करना, मधुमक्खी पालन के माध्यम से महिलाओं का सशक्तिकरण करना, सामूहिक दृष्टिकोण के माध्यम से संस्थागत ढांचा विकसित करके मधुमक्खी पालकों को सशक्त बनाना और कृषि/बागवानी उत्पादन को बढ़ाना है। इस योजना के अंतर्गत पात्र कार्यान्वयन एजेंसियों (आईए) को विभिन्न गतिविधियों के लिए परियोजना आधारित सहायता प्रदान की जाती है। इनमें एकीकृत मधुमक्खी पालन विकास केंद्र, शहद परीक्षण प्रयोगशालाएं, मधुमक्खी रोग निदान प्रयोगशालाएं, गुणवत्तापूर्ण न्यूक्लियस स्टॉक विकास केंद्र की स्थापना, क्षमता निर्माण, प्रौद्योगिकी प्रदर्शन, मधुमक्खी पालन आदि के माध्यम से महिलाओं का सशक्तिकरण करना शामिल हैं। एनबीएचएम विपणन, ब्रांडिंग, मूल्यवर्धन और अनुसंधान एवं विकास में भी सहयोग प्रदान करता है।

(ख) : पिछले तीन वर्षों के दौरान मिशन के अंतर्गत पूर्वोत्तर क्षेत्र असम सहित राज्यवार और तेलंगाना के लिए स्वीकृत परियोजनाओं और स्वीकृत निधियों का विवरण निम्नानुसार है:

	राज्य	**परियोजनाओं की संख्या**	**धनराशि (रुपये लाख में)**
1	अरुणाचल प्रदेश	8	952.29
2	असम	14	1507.12
3	मणिपुर	6	574.53
4	मेघालय	4	236.71
5	मिजोरम	5	371.42
6	नागालैंड	13	507.19
7	सिक्किम	8	513.70
8	त्रिपुरा	2	285.85
9	तेलंगाना	16	889.467

(ग): राष्ट्रीय मधुमक्खी पालन और शहद मिशन (एनबीएचएम) के प्रावधानों के अनुसार, परियोजना आधारित दृष्टिकोण के माध्यम से शहद उत्पादन बढ़ाने, वैज्ञानिक पद्धति से मधुमक्खी पालन को बढ़ावा देने, कृषि उत्पादकता बढ़ाने और किसानों की आय में वृद्धि करने के लिए एनबीएचएम राज्य

सरकारों, कार्यान्वयन एजेंसियों और स्टेकहॉल्डर्स के प्रयासों में सहायता करता है। अब तक 7 विश्व स्तरीय शहद परीक्षण प्रयोगशालाएं, मिलावट की जांच के लिए 66 लघु प्रयोगशालाएं, 83 शहद प्रसंस्करण इकाइयां और 90 संग्रह, ब्रांडिंग और पैकेजिंग इकाइयां स्थापित की जा चुकी हैं। ये कुशल भंडारण और विपणन में सहायता करती हैं। गुणवत्तापूर्ण रानी मधुमक्खियों के उत्पादन और मधुमक्खी कॉलोनियों के बहुलीकरण के लिए अब तक 81 गुणवत्तापूर्ण न्यूक्लियस स्टॉक विकास केंद्रों को सहायता प्रदान की गई है।

(घ): मधुक्रांति पोर्टल पर 16,788 मधुमक्खी पालकों द्वारा 24,94,101 मधुमक्खी कॉलोनियों को पंजीकृत किया गया है। इनमें तेलंगाना के 65 मधुमक्खी पालकों द्वारा पंजीकृत 8,275 मधुमक्खी कॉलोनियां शामिल हैं। राज्य/संघ राज्य क्षेत्र-वार ब्यौरा **विवरण-I** में दिया गया है।

(ड.): एनबीएचएम के तहत, राज्य/ संघ राज्य क्षेत्र-वार स्वीकृत परियोजनाओं की कुल संख्या, स्वीकृत और उपयोग की गई धनराशि का ब्यौरा **विवरण-II** में दिया गया है।

(च): एनबीएचएम ने बड़े पैमाने पर असंगठित मधुमक्खी पालन क्षेत्र को प्रौद्योगिकी-आधारित, बाजार-उन्मुख उद्योग में बदल दिया है, जिससे छोटे और सीमांत किसानों/मधुमक्खी पालकों की आय में वृद्धि हुई है। शहद का उत्पादन वर्ष 2014-15 में 80,530 मीट्रिक टन से बढ़कर वर्ष 2025-26 में 1,51,690 मीट्रिक टन (बागवानी फसल सांख्यिकी, द्वितीय अग्रिम अनुमान वर्ष 2025-26 के अनुसार) हो गया है। इसी अवधि में, शहद का निर्यात वर्ष 2014-15 में 29,600 मीट्रिक टन से बढ़कर वर्ष 2025-26 में 114,570.19 मीट्रिक टन हो गया, जिससे भारत प्राकृतिक शहद का विश्व का दूसरा सबसे बड़ा निर्यातक बन गया।

(छ): असम राज्य सरकार द्वारा दी गई जानकारी के अनुसार, असम के कार्बी आंगलोंग और दीमा हसाओ जिलों में किसी भी परियोजना को मंजूरी नहीं दी गई है।

विवरण-I

मधु क्रांति पोर्टल पर पंजीकृत मधुमक्खी कॉलोनियों और मधुमक्खी पालकों की राज्य/संघ राज्य क्षेत्र-वार स्थिति

	राज्य	पंजीकृत संस्थाएँ	मधुमक्खी कॉलोनियां
1	अंडमान व निकोबार द्वीप समूह	7	179
2	आंध्र प्रदेश	72	9523
3	अरुणाचल प्रदेश	84	7925
4	असम	517	18869
5	बिहार	839	176753
6	चंडीगढ़	1	10
7	छत्तीसगढ़	36	4376
8	दिल्ली	78	11310
9	गोवा	4	130
10	गुजरात	132	19769
11	हरियाणा	3057	500574
12	हिमाचल प्रदेश	502	79098
13	जम्मू-कश्मीर	2097	217268
14	झारखंड	70	10483
15	कर्नाटक	737	17773
16	केरल	129	29983
17	मध्य प्रदेश	349	63163
18	महाराष्ट्र	125	16398
19	मणिपुर	509	15568
20	मेघालय	7	772
21	मिजोरम	14	546
22	नागालैंड	297	6910
23	ओडिशा	41	2655
24	पुदुचेरी	3	750
25	पंजाब	1328	308501

26	राजस्थान	1177	249501
27	सिक्किम	24	728
28	तमिलनाडु	157	26223
29	तेलंगाना	65	8275
30	त्रिपुरा	17	695
31	उत्तर प्रदेश	2996	512370
32	उत्तराखंड	524	89346
33	पश्चिम बंगाल	793	87677
	कुल	**16788**	**2494101**

<u>विवरण - II</u>

राष्ट्रीय मधुमक्खी पालन और शहद मिशन के अंतर्गत स्थापित परियोजनाओं की कुल संख्या, स्वीकृत और उपयोग की गई धनराशि का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा

	राज्य/संघ राज्य क्षेत्र	स्वीकृत परियोजना	स्वीकृत धनराशि (रुपये लाख में)	उपयोग की गई धनराशि (रुपये लाख में)
1	अंडमान व निकोबार द्वीप समूह	3	86.31	85.06
2	आंध्र प्रदेश	9	226.90	221.81
3	अरुणाचल प्रदेश	13	1268.22	899.79
4	असम	26	2679.13	2613.80
5	बिहार	18	1322.03	987.51
6	छत्तीसगढ़	14	489.70	434.01
7	दिल्ली	5	968.51	948.60
8	गोवा	1	9.21	9.21
9	गुजरात	22	1816.31	1689.52
10	हरियाणा	17	1112.23	598.16
11	हिमाचल प्रदेश	24	1806.13	1306.53
12	जम्मू-कश्मीर	26	1568.62	1476.70
13	झारखंड	24	1281.94	947.88

14	कर्नाटक	25	1944.59	1672.89
15	केरल	8	545.53	367.28
16	मध्य प्रदेश	25	1814.38	912.52
17	महाराष्ट्र	26	1817.17	1573.59
18	मणिपुर	12	727.90	716.27
19	मेघालय	5	238.90	212.85
20	मिजोरम	8	454.71	414.89
21	नागालैंड	18	633.30	553.02
22	ओडिशा	13	300.81	297.56
23	पंजाब	21	1683.54	1557.00
24	राजस्थान	26	1302.01	823.69
25	सिक्किम	17	841.25	672.52
26	तमिलनाडु	20	800.59	706.72
27	तेलंगाना	24	1778.94	1451.90
28	त्रिपुरा	4	306.54	239.32
29	उत्तर प्रदेश	63	4322.92	3122.09
30	उत्तराखंड	35	4013.46	3280.18
31	पश्चिम बंगाल	28	2265.06	1838.35
	केंद्रीय स्तर	4	250.33	116.89
	कुल योग	**584**	**40677.19**	**32748.11**

STATUS OF REVIVAL OF HMT UNIT AT KALAMASSERY

3785. SHRI HIBI EDEN:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

(a) whether the Government has taken any concrete steps to revive HMT Ltd., Kalamassery, Kerala;

(b) whether HMT is facing a severe shortage of working capital;

(c) whether the Government is aware that HMT is losing tenders under the Small-Scale Industry (SSI) preference clause, despite being a competitive Central PSU;

(d) whether the Government has any plan to protect HMT's land assets in Kalamassery and use them for new industrial or employment-generating projects in Kerala;

(e) whether the expansion plans include introducing new technologies or product lines in the Kalamassery unit; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHIRAJU SRINIVASA VARMA):

(a): HMT Limited (HMTL) is the holding company of HMT Group of Companies. It has two Manufacturing Units, Food Processing Machinery Unit, Aurangabad and Auxiliary Business Division, Bengaluru. HMT Limited does not have manufacturing Unit at Kalamassery, Kerala, however, one of its two subsidiaries, namely **HMT Machine Tools Limited** has an operational manufacturing unit at Kalamassery, Kerala.

(b) and (c): Yes. On account of old plant and machinery, poor productivity, etc., the net worth of HMT Machine Tools Limited has got eroded over the years and is facing severe financial crisis.

(d): The Government has designated appropriate employee(s) of the HMT Ltd and

its subsidiaries as Estate Officers vide Statutory Order 222 dated 14.01.2011 under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

(e) and (f): HMT Machine Tools Limited, which has several units, including the Kalamassery unit, being a CPSE registered under the Companies Act, operates as per the provisions of the Companies Act and the guidelines issued by the Government of India in respect of CPSEs and takes its appropriate investment decisions as per its operational requirements.

HANDLOOM PRODUCER COMPANIES

3786. ADV. DEAN KURIAKOSE:

Will the Minister of **TEXTILES** be pleased to state :

(a) the details of the number of upgraded looms distributed, worksheds constructed and lighting units installed under National Handloom Development Programme (NHDP) which are currently functional, non-functional or abandoned, State/UT-wise;

(b) the details of Handloom Producer Companies formed under NHDP, including currently active companies, turnover generated, number of member weavers and non-functional or dormant entities, State/UT-wise;

(c) the details of applications received, sanctioned, rejected and pending under the Weaver MUDRA Scheme since 2021-22, along with total amount sanctioned and disbursed thereof, State/UT-wise; and

(d) the details of handloom weavers who applied for Weaver MUDRA loans but were unable to avail benefits due to lack of documentation, collateral issues, Aadhaar-linked issues or bank- related procedural delays, State/UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA MARGHERITA):

(a): Under National Handloom Development Programme (NHDP) need based financial support is provided for various interventions like upgraded looms & accessories, construction of worksheds, lighting units, product & design development etc. State/UT-wise details of upgraded looms & accessories, worksheds constructed, lighting units provided under NHDP across the country during last three years are at **Statement-I**.

(b): The Government promotes the formation and strengthening of Handloom Producer Companies (HPCs) as a key institutional mechanism for organizing handloom weavers into professionally managed, member-owned enterprises. 237 Handloom Producer Companies are formed under NHDP during 2020-21 to 2025-26.

(c) and (d): Concessional Credit/Weaver MUDRA Scheme is a component of National Handloom Development Programme (NHDP) to provide adequate and timely assistance from the Banks/financial institutions to the handloom sector to

meet their credit requirement for term loan & working capital in a flexible and cost-effective manner across the country. Margin money assistance is provided @ 20% of loan amount subject to maximum of Rs.25,000/- to individual handloom weaver/weaver entrepreneur and @ 20% of loan amount subject to maximum of Rs.20.00 lakh (@ Rs.2.00 lakh for every 100 weaver/worker) to handloom organization. However, only handloom organizations are eligible for getting loans at concessional interest rate of 6% for a period of 3 years subject to interest subvention capped upto 7% by the GoI. Credit guarantee fee on loan to handloom organization only is also provided for a period of 3 years.

For timely disbursal of financial assistances i.e. Margin money, Interest Subsidy and Credit Guarantee Fee by participating banks, a centralized online claim disbursement system “Handloom Weaver Mudra Portal” has been developed in association with Punjab National Bank. Margin money is transferred directly to the loan account of beneficiaries and interest subsidy is transferred directly to concerned banks through the Portal.

For availing loan under the scheme, eligible handloom weaver/worker is required to approach participating bank concerned with the filled-up application and submit it in the bank with necessary documents. It is for the bank concerned to satisfy itself with the eligibility of the applicant for grant of loan to the beneficiary. State-wise number of loan and amount of loan sanctioned under Concessional Credit/Weaver MUDRA Scheme under NHDP during 2021-22 to

2026-27 (upto 30.06.2026) is at **Statement-II**.

STATEMENT-I

State/UT-wise weavers benefitted under HSS items (loom & accessories), lighting units and Workshed across the country from 2021-22 to 2025-26				
S. No.	**State/UTs**	**No. of upgraded looms & accessories**	**No. of individual workshed**	**No. of lighting units**
1	**2**	**3**	**4**	**5**
1	Andhra Pradesh	4850	964	780
2	Arunachal Pradesh	849	239	652
3	Assam	1441	694	0
4	Bihar	310	175	42
5	Chhatisgarh	2473	59	45
6	Gujarat	533	0	15
7	Haryana	66	20	0
8	Himachal Pradesh	423	267	105
9	Jammu & Kashmir	54	32	145
10	Jharkhand	533	141	610
11	Karnataka	4040	103	524
12	Kerala	3945	530	697
13	Madhya Pradesh	145	60	0
14	Maharashtra	407	79	219
15	Manipur	8796	168	150
16	Meghalaya	20	60	0
17	Mizoram	30	170	0
18	Nagaland	254	24	1
19	Odisha	1251	40	160
20	Punjab	0	15	1
21	Rajasthan	163	56	81
22	Tamil nadu	6577	618	428

23	Telangana	1561	98	38
24	Tripura	210	27	0
25	Uttar Pradesh	258	128	206
26	Uttrakhand	36	44	0
27	West Bengal	26	108	0
	Total	**39251**	**4919**	**4899**

STATEMENT-II

State-wise number of loan and amount of loan sanctioned under Concessional Credit/Weaver MUDRA Scheme, a component of NHDP during 2021-22 to 2026-27 (upto 30.06.2026)

SN	Name of the State	2021-22		2022-23		2023-24		2024-25		2025-26		2026-27	
		No. of loan sanctioned	Loan amount sanctioned (Rs. in lakh)	No. of loan sanctioned	Loan amount sanctioned (Rs. in lakh)	No. of loan sanctioned	Loan amount sanctioned (Rs. in lakh)	No. of loan sanctioned	Loan amount sanctioned (Rs. in lakh)	No. of loan sanctioned	Loan amount sanctioned (Rs. in lakh)	No. of loan sanctioned	Loan amount sanctioned (Rs. in lakh)
1	Andhra Pradesh	3409	2067.12	1318	907.40	1712	1566.80	2528	2489.03	1645	1702.39	102	123.15
2	Bihar	0	0.00	75	46.75	35	35.90	0	0.00	9	9.50	0	0.00
3	Goa	0	0.00	1	0.45	0	0.00	1	1.90	0	0.00	0	0.00
4	Himachal Pradesh	0	0.00	1	1.00	0	0.00	0	0.00	0	0.00	0	0.00
5	Jammu & Kashmir	781	704.91	947	983.90	627	794.59	365	521.58	281	437.10	63	93.94
6	Karnataka	14	7.90	65	54.23	105	52.50	199	106.91	78	38.55	0	0.00
7	Kerala	165	86.00	335	180.80	197	121.50	185	100.50	333	220.82	168	130.75
8	Madhya Pradesh	44	95.40	88	233.50	0	0.00	102	158.00	44	21.90	4	2.00
9	Maharashtra	0	0.00	0	0.00	0	0.00	0	0.00	3	8.04	0	0.00
10	Odisha	20	13.20	5	4.00	1	0.50	31	26.50	2	2.00	0	0.00
11	Puducherry	0	0.00	0	0.00	0	0.00	1	1.00	0	0.00	0	0.00
12	Punjab	0	0.00	2	0.50	0	0.00	0	0.00	0	0.00	0	0.00
13	Rajasthan	4	2.00	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00
14	Tamil Nadu	4742	2345.61	4051	2084.81	4575	2566.74	5203	3100.38	3509	2086.96	503	295.50
15	Telangana	243	291.90	752	508.84	472	584.71	160	152.41	1	1.00	47	46.54
16	Uttar Pradesh	72	57.92	81	77.81	86	102.62	70	96.15	8	9.58	0	
17	West Bengal	10	4.75	18	8.50	12	4.75	0	0.00	0	0.00	0	0.00

18	Assam	22	12.75	29	15.60	29	11.20	324	208.80	428	137.20	80	56.50
19	Manipur	0	0.00	21	10.50	62	31.00	42	21.00	0	0.00	0	0.00
	Grand Total	9526	5689.46	7789	5118.59	7913	5872.81	9211	6984.16	6341	4675.04	967	748.38

प्रधानमंत्री किसान सम्मान निधि योजना के प्रभाव का आकलन

3787. श्री सुखजिंदर सिंह रंधावाः

श्री राहुल कस्वांः

श्रीमती संजना जाटवः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार ने गत तीन वर्षों के दौरान विशेषकर भरतपुर संसदीय निर्वाचन क्षेत्र में किसानों की आय, कृषि निवेश, उत्पादकता और खेती की लागत के संबंध में प्रधानमंत्री किसान सम्मान निधि योजना के प्रभाव का आकलन करने के लिए कोई स्वतंत्र या संस्थागत मूल्यांकन कराया है।

(ख) यदि हां, तो इसके मुख्य निष्कर्ष क्या हैं;

(ग) उक्त योजना के अंतर्गत लाभान्वित किसानों, अपात्र घोषित किए गए लाभार्थियों, आधार और भू-अभिलेखों के सत्यापन तथा विशेषकर उक्त संसदीय क्षेत्र में लंबित मामलों का राज्य-वार ब्यौरा क्या है;

(घ) क्या सरकार ने विशेषकर छोटे और सीमांत किसानों की आय और कृषि निवेश में वृद्धि करने हेतु उक्त योजना की वास्तविक भूमिका के संबंध में कोई विश्लेषण किया है;

(ङ) यदि हां, तो इसके मुख्य निष्कर्ष क्या हैं;

(च) क्या सरकार का उक्त योजना को अधिक प्रभावी और बेहतर ढंग से लक्षित करने के लिए भू-अभिलेखों के नियमित अद्यतनीकरण, पात्रता संबंधी सत्यापन, कृत्रिम बुद्धिमत्ता (एआई) आधारित जोखिम विश्लेषण, समयबद्ध शिकायत निवारण और लाभार्थियों के आवधिक पुनः सत्यापन जैसे

उपाय करने का विचार है; और

(छ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री रामनाथ ठाकुर):

(क) से (ङ): नीति आयोग के विकास निगरानी एवं मूल्यांकन कार्यालय (डीएमईओ) द्वारा राजस्थान सहित देश भर में पीएम-किसान योजना का स्वतंत्र प्रभाव मूल्यांकन अध्ययन किया गया है। उक्त अध्ययन से पता चला है कि यह योजना कृषि भूमि धारक किसानों को प्रत्यक्ष वित्तीय सहायता प्रदान करने के अपने प्राथमिक कार्य को सफलतापूर्वक पूरा कर रही है, जिससे उनकी आर्थिक स्थिरता और कृषि उत्पादकता में वृद्धि हो रही है। इस अध्ययन से यह भी पता चला है कि 92 प्रतिशत से अधिक लाभार्थी किसान वित्तीय सहायता का उपयोग बीज, उर्वरक और कीटनाशक जैसे आवश्यक कृषि इनपुट के लिए करते हैं, जो बढ़ती इनपुट लागत और मौसम-संबंधी अनिश्चितताओं को ध्यान में रखते हुए विशेष रूप से महत्वपूर्ण हैं। इसमें यह भी पाया गया कि लगभग 85 प्रतिशत लाभार्थियों ने कृषि आय में वृद्धि की सूचना दी।

उक्त मूल्यांकन में यह भी पाया गया कि पीएम-किसान योजना ने किसानों की आर्थिक तंगी को कम करने, अनौपचारिक ऋण पर उनकी निर्भरता को घटाने और उनके सामाजिक-आर्थिक कल्याण में सुधार लाने में योगदान दिया है। अध्ययन में यह भी पाया गया कि जिन लाभार्थियों विशेष रूप से छोटे और सीमांत किसानों ने मुख्य रूप से कृषि कार्यों के लिए सहायता का उपयोग किया, उनकी कृषि आय में उल्लेखनीय वृद्धि हुई। यह योजना कृषि उत्पादकता को सुदृढ़ करने, आर्थिक अनुकूलता बढ़ाने और सतत ग्रामीण आजीविका को समर्थन देने में महत्वपूर्ण भूमिका निभाती है।

पीएम-किसान योजना के अंतर्गत, डीबीटी के माध्यम से धनराशि सीधे लाभार्थियों के आधार से जुड़े बैंक खातों में अंतरित की जाती है। राज्य/केंद्र शासित प्रदेश लाभार्थियों के डेटा की पुष्टि करने के बाद उनका सत्यापन और अनुमोदन करते हैं। सेवा वितरण को अधिक कुशल और पारदर्शी बनाने

के लिए, समय के साथ लैन्ड सीडिंग, बैंक खातों के साथ आधार लिंकिंग और आवेदकों के ईकेवाईसी की जांच और सत्यापन अनिवार्य कर दिया गया है। योजना के तहत लाभार्थी के तौर पर पात्र होने और लाभ पाने के लिए किसानों द्वारा अनिवार्य शर्तों को पूरा किया जाना और उनका सत्यापित होना ज़रूरी है।

राजस्थान के अलवर, भरतपुर और दीग जिलों में लाभान्वित लाभार्थियों का विवरण और उन्हें 23वीं किस्त में जारी की गई राशि इस प्रकार है:

जिले का नाम	**23वीं किस्त (दिनांक 26 अप्रैल-26 जुलाई)**	
	लाभार्थियों की संख्या	**वितरित राशि (रुपये करोड़ में)**
अलवर	1,44,634	28.93
भरतपुर	1,44,999	29.00
डीग	99,380	19.88

23वीं किस्त के तहत लाभान्वित लाभार्थियों का राज्य-वार ब्यौरा और उन्हें जारी की गई राशि **विवरण** में दी गई है।

(च) और (छ): पीएम-किसान योजना के अंतर्गत लाभार्थियों के भूमि अभिलेखों को लिंक करने, पात्रता सत्यापन, समयबद्ध शिकायत निवारण और ईकेवाईसी के माध्यम से लाभार्थियों का आवधिक रूप से पुन: सत्यापन एक नियमित प्रक्रिया है। राज्य समीक्षा बैठकों के माध्यम से इनकी नियमित रूप से मूल्यांकन, समीक्षा और निगरानी की जाती है।

इसके अतिरिक्त, भारत सरकार राज्यों/केंद्र शासित प्रदेशों के समन्वय से व्यापक अभियान चलाती है। विकसित भारत संकल्प यात्रा (वीबीएसवाई) के तहत दिनांक 15 नवंबर 2023 से एक विशाल राष्ट्रव्यापी अभियान चलाया गया, जिसके दौरान पीएम-किसान योजना में 1 करोड़ से अधिक किसानों को शामिल किया गया। इसके अतिरिक्त, सरकार की वर्ष 2024 की 100 दिवसीय पहल के

तहत, पीएम-किसान योजना में 25 लाख से अधिक पात्र किसानों को जोड़ा गया। लंबित स्व-पंजीकरण मामलों को निपटाने के लिए सितंबर 2024 में एक विशेष अभियान भी चलाया गया, जिसके परिणामस्वरूप 3 लाख से अधिक नए किसान शामिल हुए। पीएम-किसान योजना के तहत पात्र किसानों की संख्या बढ़ाने के लिए दिनांक 1 जून 2026 से "खेत बचाओ अभियान" के साथ एक राष्ट्रव्यापी अभियान भी चलाया गया है, जिसके परिणामस्वरूप पीएम-किसान योजना में लगभग 17 लाख नए किसान शामिल हुए हैं। इसके अतिरिक्त, राज्य/केंद्र शासित प्रदेश समय-समय पर व्यापक अभियान भी चलाते हैं ताकि योजना के तहत सभी अनिवार्य शर्तों को पूरा करने वाले पात्र किसानों की पहचान की जा सके और उनके नामांकन को सुगम बनाया जा सके।

विवरण

पीएम-किसान योजना के अंतर्गत 23वीं किस्त के तहत लाभान्वित लाभार्थियों और उन्हें जारी की गई राशि का राज्य-वार ब्यौरा

#	राज्य/केंद्र शासित प्रदेश	23वीं किस्त (दिनांक 26 अप्रैल - 26 जुलाई)	
		लाभार्थियों की संख्या	वितरित राशि (रुपये करोड़ में)
1	अंडमान व निकोबार द्वीप समूह	12,859	2.57
2	आंध्र प्रदेश	39,01,013	780.36
3	अरुणाचल प्रदेश	84,352	16.87
4	असम	18,98,137	380.39
5	बिहार	73,60,603	1,472.13
6	चंडीगढ़	321	0.06
7	छत्तीसगढ	24,51,263	490.92
8	दिल्ली	7,136	1.43
9	गोवा	3,372	0.67
10	गुजरात	51,85,361	1,040.66
11	हरियाणा	15,94,447	320.46

12	हिमाचल प्रदेश	8,17,759	163.91
13	जम्मू और कश्मीर	8,69,495	174
14	झारखंड	19,23,044	384.61
15	कर्नाटक	41,69,783	834.16
16	केरल	29,30,906	586.7
17	लद्दाख	18,371	3.68
18	लक्षद्वीप	2,170	0.43
19	मध्य प्रदेश	82,41,567	1,654.61
20	महाराष्ट्र	90,97,416	1,822.38
21	मणिपुर	6,833	1.37
22	मेघालय	1,83,722	36.77
23	मिजोरम	1,26,418	25.47
24	नागालैंड	1,91,238	38.28
25	ओडिशा	34,75,391	695.09
26	पुदुचेरी	7,637	1.53
27	पंजाब	11,49,175	229.88
28	राजस्थान	66,15,812	1,323.18
29	सिक्किम	35,433	7.09
30	तमिलनाडु	21,65,461	433.61
31	तेलंगाना	30,10,663	602.19
32	दादरा एवं नगर हवेली तथा दमन एवं दीव	11,645	2.33
33	त्रिपुरा	2,15,867	43.17
34	उत्तर प्रदेश	2,20,40,256	4,412.51
35	उत्तराखंड	7,94,982	159
36	पश्चिम बंगाल	46,09,814	926.55
	कुल योग	**9,52,09,722**	**19,069.03**

जीआई टैग प्राप्त जर्दालू आम

3788. श्री अजय कुमार मंडल:

क्या **वाणिज्य और उद्योग** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस बात की जानकारी है कि बिहार के भागलपुर से जर्दालू आमों (जीआई टैग) का निर्यात मौसम की अनिश्चितताओं, वैश्विक प्रतिबंधों और संभार-तंत्र संबंधी लागतों के कारण प्रतिकूल रूप से प्रभावित हुआ है;

(ख) क्या बेमौसम गर्मी और वर्षा के कारण फसलों का नुकसान हुआ है तथा निर्यात योग्य अधिशेष में गिरावट आई है;

(ग) खाड़ी और यूरोपीय देशों में पादप स्वच्छता मानदंडों, संगरोध संबंधी नियमों और कीटनाशक अवशेष सीमाओं से जुड़ी चुनौतियां क्या हैं;

(घ) क्या किसान विमान माल भाड़े की अत्यधिक दरों और वाष्प ऊष्मा उपचार या शीत श्रृंखला अवसंरचना की स्थानीय कमी से प्रभावित हैं और यदि हां, तो इस संबंध में उठाए गए सुधारात्मक कदमों का ब्यौरा क्या है; और

(ङ) कृषि और प्रसंस्कृत खाद्य उत्पाद निर्यात विकास प्राधिकरण (एपीडा) द्वारा निर्यात संवर्धन, नए बाजारों की खोज, अवसंरचना विकास तथा वित्तीय राजसहायता प्रदान करने के लिए क्या ठोस कदम उठाए गए हैं?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) और (ख): सरकार को बिहार के भागलपुर से जर्दालू आम (जीआई टैग) के निर्यात के बारे में कोई आधिकारिक जानकारी नहीं प्राप्त हुई है, जो मौसम की अनिश्चितताओं, वैश्विक प्रतिबंधों और लॉजिस्टिक लागतों के कारण प्रतिकूल रूप से प्रभावित हो रहा है और बेमौसम गर्मी और वर्षा के कारण फसल का नुकसान हुआ है और जर्दालू आमों के निर्यात योग्य अधिशेष में गिरावट आई है।

(ग) से (ङ): आम जैसे फलों से जुड़े कीट जोखिमों को कम करने के लिए पादप-स्वच्छता मानदंडों और क्वारंटाइन रेगुलेशन का अनुपालन करने के लिए, आयात करने वाले देश के साथ सहमत प्रोटोकॉल के अनुसार वाष्प ताप उपचार (वीएचटी), विकिरण और गर्म पानी उपचार (एचडब्ल्यूटी) जैसे उपचार प्रोटोकॉल का पालन किया जा रहा है

सभी गंतव्यों के लिए आम के निर्यात के लिए वाष्प ताप उपचार (वीएचटी) अनिवार्य आवश्यकता नहीं है। वर्तमान में, जर्दालू आमों का निर्यात खाड़ी सहयोग परिषद (जीसीसी) देशों में किया जा रहा है, जिसमें अनुपालन सामान्य पादप स्वच्छता उपायों तक ही सीमित है, इसलिए इन बाजारों में निर्यात के लिए विनियामक अनुपालन के लिए वीएचटी या गर्म जल उपचार (एचडब्ल्यूटी) जैसे पूरक शमन उपायों की आवश्यकता नहीं है।

कृषि और प्रसंस्कृत खाद्य उत्पाद निर्यात विकास प्राधिकरण (एपीडा) को कीटनाशक अवशेषों की सीमा के संबंध में यूरोपीय संघ या खाड़ी देशों से जर्दालू आमों से संबंधित कोई गैर-अनुपालन अधिसूचना प्राप्त नहीं हुई है।

भारतीय विमानपत्तन प्राधिकरण कार्गो लॉजिस्टिक्स और संबद्ध सेवा कंपनी लिमिटेड (एएआईसीएलएएस) पटना हवाई अड्डे पर कोल्ड स्टोरेज सुविधा के साथ-साथ अपने नवनिर्मित डोमेस्टिक एयर कार्गो टर्मिनल के माध्यम से पटना में घरेलू एयर कार्गो की आवाजाही की सुविधा प्रदान कर रहा है, जो दिनांक 25.02.2025 से परिचालित है, जिसकी वार्षिक कार्गो हैंडलिंग क्षमता 21,900 एमटी है।

वाणिज्य विभाग द्वारा कृषि और प्रसंस्कृत खाद्य उत्पाद निर्यात विकास प्राधिकरण (एपीडा) के माध्यम से भागलपुर सहित देशभर के हितधारकों को आम सहित इसके अनुसूचित उत्पादों के निर्यात संवर्धन के लिए वित्तीय सहायता योजना (एफएएस) के अंतर्गत तीन घटकों, अर्थात् निर्यात अवसंरचना का विकास, गुणवत्ता विकास और बाजार विकास, के माध्यम से वित्तीय सहायता प्रदान

की जाती है, जो निर्यात अनुपालन अवसंरचना को सुदृढ़ करने, बाजार तक पहुंच सुनिश्चित करने तथा नए गंतव्यों तक निर्यात के विस्तार को सुगम बनाने की दिशा में कार्य करती है।

विशेष रूप से जर्दालू आम के निर्यात संवर्धन के लिए, एपीडा ने बिहार सरकार के समन्वय से निम्नलिखित पहलें की हैं, जैसे कि विदेशी बाजारों तथा आम संवर्धन संबंधी आयोजनों में जर्दालू आमों का प्रदर्शन और प्रचार-प्रसार; किसानों और निर्यातकों के लिए प्रशिक्षण एवं क्षमता निर्माण; तथा वर्ष 2026 में जीआई-टैग प्राप्त जर्दालू आमों की यूके और मध्य पूर्वी बाजारों सहित अंतरराष्ट्रीय गंतव्यों के लिए परीक्षण एवं वाणिज्यिक निर्यात खेपों को भेजना।

ई-नाम योजना के अंतर्गत वित्तीय सहायता

3789. श्री संजय हरिभाऊ जाधवः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) महाराष्ट्र में डिजिटल प्लेटफॉर्म, धर्मकांटा और गुणवत्ता परीक्षण सुविधाओं की स्थापना जैसी अवसंरचना के विकास के लिए इलेक्ट्रोनिक-राष्ट्रीय कृषि बाजार (ई-नाम) योजना के अंतर्गत प्रदान की गई वित्तीय सहायता का ब्यौरा क्या है;

(ख) महाराष्ट्र में विशेषकर ग्रामीण और दूरस्थ क्षेत्रों के किसानों को अपनी उपज बेचने तथा लाभकारी मूल्य प्राप्त करने के लिए ई-नाम सेवाओं का उपयोग करने में सक्षम बनाने हेतु क्या कदम उठाए गए हैं;

(ग) महाराष्ट्र के कृषि बाजारों में, विशेषकर छोटे और सीमांत किसानों के लिए बाजार संपर्क, मूल्य निर्धारण और पारदर्शिता में सुधार करने में ई-नाम योजना का क्या प्रभाव पड़ा है; और

(घ) निकट भविष्य में ई-नाम योजना के दायरे में, विशेषकर महाराष्ट्र में, और अधिक वस्तुओं को शामिल करने की क्या योजना है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री रामनाथ ठाकुर):

(क): राष्ट्रीय कृषि बाजार (ई-नाम) योजना के अंतर्गत, प्रत्येक पात्र कृषि उपज बाजार समिति (एपीएमसी) मंडी को ई-नाम इंफ्रास्ट्रक्चर के निर्माण और उन्नयन के लिए 30 लाख रुपये तक की एकमुश्त वित्तीय सहायता प्रदान की जाती है, जिसमें हार्डवेयर, इंटरनेट कनेक्टिविटी, इलेक्ट्रॉनिक वेइंगब्रिज, परीक्षण (गुणवत्ता परीक्षण) उपकरण और अन्य संबंधित सुविधाएं सम्मिलित हैं। इसके अतिरिक्त, एसएलएससी द्वारा निर्धारित "ए" और "बी" श्रेणी की मंडियों के लिए क्रमशः 40 लाख रुपये और 5 लाख रुपये का एकमुश्त अनुदान सफाई, ग्रेडिंग और पैकेजिंग तथा संबंधित बुनियादी ढांचागत सुविधाओं और खाद इकाई के लिए प्रदान किया जाता है।

महाराष्ट्र में अब तक 181 एपीएमसी मंडियों को ई-नाम से एकीकृत किया जा चुका है, जिसके लिए 50.48 करोड़ रुपये की राशि जारी की गई है।

(ख) और (ग): राज्य सरकारों से प्राप्त प्रस्तावों के आधार पर मंडियों को ई-नाम पोर्टल से एकीकृत किया जाता है। महाराष्ट्र राज्य से प्राप्त जानकारी के अनुसार, ग्रामीण और दूरस्थ क्षेत्रों सहित राज्य के किसानों द्वारा ई-नाम के उपयोग को सुगम बनाने के लिए कई कदम उठाए गए हैं। इनमें किसानों, व्यापारियों, कमीशन एजेंटों और मंडी अधिकारियों के लिए ई-नाम परिचालन पर क्षमता-निर्माण कार्यक्रम, ग्राम सभाओं, कार्यशालाओं, सेमिनारों और मासिक पत्रिकाओं आदि के माध्यम से जागरूकता बढ़ाना सम्मिलित हैं।

महाराष्ट्र राज्य में, 13,02,006 किसान और 23,844 व्यापारियों को ई-नाम पर सम्मिलित किया गया है। इसके आरंभ से अब तक, ई-नाम पोर्टल के माध्यम से 23,156.38 करोड़ रुपये मूल्य के विभिन्न कृषि उत्पादों का 62.28 लाख मीट्रिक टन का व्यापार हो चुका है। राज्य में 34,700 मीट्रिक टन का अंतर-मंडी व्यापार और 15,100 मीट्रिक टन का अंतर-राज्यीय व्यापार भी दर्ज किया गया है। 541.98 करोड़ रुपये के ई-भुगतान की सूचना मिली है। ये तीनों संकेतक छोटे और सीमांत किसानों

सहित सभी किसानों के लिए बेहतर बाजार संपर्क और पारदर्शी मूल्य निर्धारण को दर्शाते हैं।

नीति आयोग ने वर्ष 2020 में महाराष्ट्र राज्य सहित देश भर में ई-नाम योजना सहित विभिन्न केंद्रीय और केंद्र प्रायोजित योजनाओं का मूल्यांकन किया। इस मूल्यांकन में पारदर्शी बाजारों को बढ़ावा देने, कुशल मूल्य निर्धारण, बेहतर संविदा वार्ता और संस्थागत वित्त तक बेहतर पहुंच में ई-नाम की क्षमता को उजागर किया गया।

(घ): ई-नाम प्लेटफॉर्म संबंधित राज्य सरकारों द्वारा प्रासंगिक एपीएमसी अधिनियमों और नियमों के तहत अधिसूचित कृषि उत्पादों के व्यापार को सुगम बनाता है। अतिरिक्त उपजों को संबंधित राज्य सरकार/एपीएमसी से प्राप्त प्रस्तावों के आधार पर सम्मिलित किया जाता है, जो कि परीक्षण प्रोटोकॉल की उपलब्धता, बाजार की तैयारी और योजना के दिशानिर्देशों के अनुपालना के अध्यधीन है। अब तक, महाराष्ट्र सहित देश भर में ई-नाम प्लेटफॉर्म के माध्यम से 247 उत्पादों के व्यापार योग्य मापदंड ऑनलाइन व्यापार के लिए उपलब्ध हैं।

पीएमएमएसवाई का विस्तार

3790. श्री अरविंद गणपत सावंत:

क्या **मत्स्यपालन, पशुपालन और डेयरी** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का वर्ष 2025-26 के बाद प्रधानमंत्री मत्स्य संपदा योजना (पीएमएमएसवाई) का विस्तार करने का कोई प्रस्ताव है;

(ख) यदि नहीं, तो मत्स्यपालन क्षेत्र को सुदृढ़ करने और रोजगार के सृजन में उक्त योजना की भूमिका के बावजूद इसे बंद किए जाने के क्या कारण हैं;

(ग) वर्तमान में महाराष्ट्र में पीएमएमएसवाई के अंतर्गत कार्यरत मल्टी टास्किंग स्टॉफ (एमटीएस) की जिला-वार संख्या कितनी है;

(घ) क्या सरकार का उक्त योजना के अंतर्गत कई वर्षों से कार्यरत कुशल एमटीएस कर्मियों की सेवाओं को नियमित करने का कोई प्रस्ताव है; और

(ङ) यदि उक्त योजना का विस्तार नहीं किया जाता है, तो क्या सरकार का उक्त कर्मियों को वैकल्पिक रोजगार के अवसर प्रदान करने या उन्हें समायोजित करने का कोई प्रस्ताव है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) से (ङ): **मत्स्यपालन विभाग**, **मत्स्यपालन**, **पशुपालन और डेयरी मंत्रालय**, **वित्त वर्ष** 2020-21 **से महाराष्ट्र राज्य सहित सभी राज्यों और केंद्र शासित प्रदेशों में प्रधानमंत्री मत्स्य संपदा योजना** (PMMSY) को कार्यान्वित **कर रहा है और** इस योजना की अवधि 30 सितंबर, 2026 तक बढ़ा दी गई है। महाराष्ट्र सरकार ने सूचित किया है कि राज्य में PMMSY के तहत कुल 145 संविदा-आधारित मल्टी-टास्किंग स्टाफ़ (MTS) कार्यरत हैं। महाराष्ट्र सरकार द्वारा उपलब्ध कराई गई सूचना के अनुसार, प्रधानमंत्री मत्स्य संपदा योजना (पीएमएमएसवाई) के अंतर्गत वर्तमान में कार्यरत MTS का जिलावार ब्यौरा निम्नानुसार है::

क्रम.सं	**जिले का नाम**	**कार्यरत MTS की संख्या**
1	मुंबई शहर	5
2	मुंबई उपनगर	7
3	ठाणे	2
4	पालघर	15
5	रायगढ़	38
6	रत्नागिरि	45
7	सिंधूदुर्ग	33
	कुल	**145**

मत्स्यपालन विभाग, भारत सरकार के पास कुशल MTS की सेवाओं को नियमित करने, उन्हें वैकल्पिक रोजगार के अवसर प्रदान करने अथवा उक्त कार्मिकों को समायोजित करने का कोई प्रस्ताव विचाराधीन नहीं है, क्योंकि प्रधानमंत्री मत्स्य संपदा योजना (पीएमएमएसवाई) के प्रावधानों के अनुसार इस योजना के अंतर्गत नियोजित मानव संसाधन की नियुक्ति योजना की अवधि के साथ सह-समाप्त होती है।

'समर्थ' योजना

3791. श्री बृजेन्द्र सिंह ओला:

क्या **वस्त्र** मंत्री यह बताने की कृपा करेंगे किः

(क) वर्ष 2017 से मार्च 2026 तक 'समर्थ' योजना के अंतर्गत आवंटित, जारी और व्यय की गई निधि का राज्य/संघ राज्य क्षेत्र-वार और वर्ष-वार ब्यौरा क्या है;

(ख) उक्त अवधि के दौरान उपरोक्त योजना के अंतर्गत प्रशिक्षित, प्रमाणित और रोजगार प्राप्त करने वाले कुल लाभार्थियों की संख्या का ब्यौरा क्या है;

(ग) उक्त योजना के अंतर्गत झुंझुनू लोक सभा निर्वाचन क्षेत्र सहित राजस्थान में जिला-वार रोजगार प्राप्त करने वाली महिलाओं, अनुसूचित जाति, अनुसूचित जनजाति और अन्य पिछड़े वर्ग से संबंधित लाभार्थियों की संख्या कितनी है और इसका ब्यौरा क्या है;

(घ) वर्ष 2017 से आज की तिथि तक उक्त योजना के अंतर्गत सूचीबद्ध कार्यान्वयनकर्ता अभिकरणों का ब्यौरा क्या है; और

(ङ) राजस्थान में लक्ष्य प्राप्त न करने या अन्य अनियमितताओं के कारण जिन अभिकरणों को निलंबित किया गया, जिनको पैनल से निरस्त किया गया या जिनके विरुद्ध धन की वसूली शुरू की गई, उनके नाम क्या हैं और जिला-वार ब्यौरा क्या है?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिटा):

(क): समर्थ योजना के तहत निधि सीधे कार्यान्वयन भागीदारों को आवंटित की जाती है, योजना के तहत राज्य और जिलावार निधि का आवंटन नहीं किया जाता। वर्ष 2017 से मार्च 2026 तक समर्थ योजना के तहत आवंटित, जारी और खर्च की गई निधि का वर्ष-वार विवरण निम्नानुसार है:

(करोड़ रुपये में)

क्र.सं.	**वित्तीय वर्ष**	**आवंटित (आरई)**	**जारी की गई कुल निधियां (एई)**
1	2017-18	100	100.00
2	2018-19	42	16.99
3	2019-20	102.10	72.06
4	2020-21	80	90.70
5	2021-22	90	85.69
6	2022-23	25	23.27
7	2023-24	115	114.99
8	2024-25	331.00	260.26
9	2025-26	260.00	255.42

(ख): वस्त्र मंत्रालय की समर्थ (वस्त्र क्षेत्र में क्षमता निर्माण योजना) अखिल भारतीय आधार पर, बुनाई और कताई को छोड़कर, वस्त्रों की संपूर्ण मूल्य श्रृंखला को कवर करते हुए संगठित वस्त्र और संबंधित क्षेत्रों में मांग-आधारित, प्लेसमेंट-उन्मुख कौशल कार्यक्रम प्रदान करती है। समर्थ योजना के तहत, कुल 6.17 लाख लाभार्थियों को सफलतापूर्वक प्रशिक्षित (प्रमाणित) किया गया है, जिनमें से 5.17 लाख लाभार्थियों को योजना की शुरूआत से मार्च 2026 तक रोजगार प्रदान किया गया है।

(ग): समर्थ योजना के तहत, शुरूआत से मार्च 2026 तक, झुंझुनू लोकसभा निर्वाचन क्षेत्र सहित, राजस्थान राज्य में कुल 27,497 लाभार्थियों को रोजगार प्रदान किया गया है। इनमें से, 23,102 लाभार्थी महिलाएं हैं, 10,727 अनुसूचित जाति (एससी) श्रेणी से संबंधित हैं, और 4,753 अनुसूचित जनजाति

(एसटी) श्रेणी से संबंधित हैं।

(घ): वर्ष 2017 से अब तक समर्थ योजना के तहत कुल 370 कार्यान्वयन भागीदारों (IP) को सूचीबद्ध किया गया है। सूचीबद्ध कार्यान्वयन भागीदारों का विवरण नीचे दिया गया है:

क्र.सं.	कार्यान्वयन भागीदार का प्रकार	कार्यान्वयन भागीदार की संख्या
1	वस्त्र उद्योग/उद्योग संघ	327
2	राज्य/केंद्र सरकार की एजेंसियां	38
3	क्षेत्रीय संगठन	5

(ङ): समर्थ योजना के तहत, प्रशिक्षण लक्ष्य सीधे कार्यान्वयन भागीदारों (IP) को आवंटित किए जाते हैं। एक IP अपनी अनुमोदित परियोजना के आधार पर देश भर के विभिन्न राज्यों और जिलों में प्रशिक्षण केंद्र स्थापित और संचालित कर सकता है। इसलिए, योजना के तहत राज्य-वार या जिला-वार प्रशिक्षण लक्ष्य आवंटित नहीं किए गए हैं। इसके अलावा, कार्यान्वयन के निष्पादन और प्रगति के आधार पर, 97 कार्यान्वयन भागीदारों के प्रशिक्षण लक्ष्यों को युक्तिसंगत बनाया गया है, जबकि 32 कार्यान्वयन भागीदारों के प्रशिक्षण लक्ष्यों को धीमी प्रगति या प्रशिक्षण गतिविधियों के शुरू न किए जाने के कारण रद्द कर दिया गया है।

INDUSTRIAL PARKS IN TAMIL NADU

3792. SHRI A. MANI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Government has identified Dharmapuri district of Tamil Nadu for the establishment of large-scale, labour-intensive industries to generate employment and reduce migration of youth to other States, if so, the details

thereof;

(b) whether any proposals have been received for setting up of industrial parks, manufacturing clusters or MSME-based industrial estates in Dharmapuri during the last three years, if so, the present status thereof;

(c) the incentives proposed by the Government to attract investments in sectors such as textiles, food processing, leather, renewable energy, electronics assembly and agro-based industries in the district;

(d) the estimated employment likely to be generated through such industrial projects, particularly for local youth and women; and

(e) the measures being taken by the Government to promote balanced regional industrial development and reduce unemployment and distress migration from Dharmapuri district?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (e): Industry is primarily a State subject. States adopt different policy measures to promote industrial development. The Government of India supplements the efforts of the State Governments through a number of policies and schemes. The Department for Promotion of Industry and Internal Trade (DPIIT) supports the overall development of industrial sector through schemes such as Production Linked Incentive (PLI) Scheme, National Industrial Corridor

Development Programme, Startup India, Footwear, Leather & Accessories Development Programme and Initiative for Promotion of Geographical Indication and undertakes measures for Ease of Doing Business.

The Bharat Audyogik Vikas Yojana (BHAVYA) Scheme has been notified on 10.04.2026 for development of investment-ready industrial parks to enable investors to ground investment with ease, thereby adding to the manufacturing capacity in the country. Under the Scheme, financial assistance is to be provided for development of 100 industrial parks. In the first phase, 50 projects are to be taken up, with one or more rounds of selection. Government of Tamil Nadu has submitted seven project proposals in Round 1, including one in Dharmapuri district.

Under the National Industrial Corridor Development Programme (NICDP), two projects were identified for development in the State of Tamil Nadu as part of the Industrial Corridor Programme namely, Dharmapuri–Salem Node under the Chennai–Bengaluru Industrial Corridor Extension (CBIC-Extension) and Ponneri Node under the Chennai–Bengaluru Industrial Corridor (CBIC). The State Government conveyed that the proposed sites would be taken up for development by the State. Further, no alternate land parcels have been identified or communicated by the State Government under the NICDP.

The Government of Tamil Nadu has informed that Dharmapuri district has been identified for industrial development through the establishment of SIPCOT

Industrial Park, Dharmapuri in an area of 1733.40 acre, with the objective of promoting balanced regional industrial development, attracting large-scale investments, generating employment opportunities for local youth and reducing migration to other States. The park has an estimated employment potential of 18,300 persons during the operational phase, comprising 16,470 direct employment and 1,830 indirect employment. Till date, 11 industries have been allotted a total extent of 48.96 acres in SIPCOT Industrial Park, Dharmapuri, with a committed direct employment potential of 575 persons.

The Government of Tamil Nadu has also accorded administrative sanction for acquisition of land for formation of SIPCOT Adhagapadi Industrial Park, Phase – II in the district.

Further, the State has classified Dharmapuri District as a “C” Category District for the purpose of industrial incentives. To attract investments in sectors such as textiles, food processing, leather, renewable energy, electronics assembly, agro-based industries and other eligible manufacturing activities, a front-ended Land Cost Incentive of 50% of the plot cost is available for eligible industries that are allotted land in SIPCOT Industrial Parks.

PRODUCTION OF BROKEN RICE

3793. SHRI PRATAP CHANDRA SARANGI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to

state:

(a) the details on the quantity of broken rice produced in the country during last two Financial Years;

(b) the list of countries where broken rice was exported in last two Financial Years; and

(c) the details of the total quantity of broken rice being exported during last two Financial Years?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAMNATH THAKUR):

(a): Every year, the Ministry of Agriculture and Farmers Welfare releases production estimates of rice for an agricultural year (July to June). During 2024-25 and 2025-26 (as per 3rd advance estimate), the production of rice in the country is estimated at 1501.84 lakh tonnes and 1540.24 lakh tonnes respectively.

(b) and (c): The details of country-wise export of broken rice for the last two financial years are given at **Statement**.

STATEMENT

The details of country-wise export of broken rice

	2024-25		2025-26*	
COUNTRY OF DESTINATION	**Quantity (in Kgs.)**	**Value (in Million USD)**	**Quantity (in Kgs.)**	**Value (in Million USD)**
AFGHANISTAN	0	0.00	490000	0.25
ALBANIA	0	0.00	53000	0.02
AUSTRALIA	1724	0.00	743263	0.32
BAHARAIN IS	800	0.00	150462	0.06

BELGIUM	44000	0.02	69011	0.04
BENIN	130000	0.04	7277375	2.22
BHUTAN	771588	0.28	16992069	5.47
CAMBODIA	0	0.00	1170	0.00
CAMEROON	0	0.00	1838500	0.64
CANADA	12463	0.01	480352	0.23
CHINA P RP	260000	0.09	200496500	61.26
COTE D' IVOIRE	51867000	20.74	47634000	15.53
CUBA	0	0.00	150000	0.05
DJIBOUTI	4590000	1.80	52265000	16.17
ETHIOPIA	0	0.00	405000	0.14
GAMBIA	48547000	19.17	57591750	18.14
GERMANY	38500	0.03	68823	0.04
GHANA	0	0.00	243000	0.09
GUINEA	0	0.00	783000	0.32
GUINEA BISSAU	15000000	5.88	0	0.00
HONG KONG	0	0.00	473900	0.21
INDONESIA	182704000	71.62	43516000	13.22
IRAN	0	0.00	13483500	6.13
IRAQ	0	0.00	260000	0.08
IRELAND	240	0.00	1200	0.00
ITALY	147000	0.08	381920	0.21
KENYA	0	0.00	2377290	0.92
KUWAIT	5902	0.01	36186	0.03
LIBERIA	0	0.00	10248370	3.42
LIBYA	0	0.00	78000	0.03
MADAGASCAR	0	0.00	2402500	0.78
MALAYSIA	5200	0.00	8263000	3.46
MALI	11080000	4.60	1302500	0.44
MALTA	0	0.00	0	0.00
MAURITANIA	0	0.00	125000	0.05
MAURITIUS	0	0.00	60510	0.02
MOZAMBIQUE	0	0.00	371000	0.16
NEPAL	2068620	0.62	11294799	3.23
NETHERLAND	7735400	4.01	3598772	1.85
NEW ZEALAND	50	0.00	4189	0.01
OMAN	2014	0.00	94994	0.04
PHILIPPINES	0	0.00	12885000	5.50
POLAND	0	0.00	0	0.00

QATAR	9150	0.01	114282	0.07
ROMANIA	0	0.00	127500	0.03
RUSSIA	0	0.00	1354000	0.48
SAO TOME	0	0.00	104000	0.02
SAUDI ARAB	7040	0.01	105130	0.07
SENEGAL	461930000	183.63	587788250	186.17
SIERRA LEONE	0	0.00	7000	0.00
SINGAPORE	0	0.00	2884092	1.07
SOMALIA	0	0.00	165000	0.06
SOUTH AFRICA	0	0.00	1837000	0.55
SURINAME	0	0.00	56	0.00
SWEDEN	0	0.00	5574	0.00
TANZANIA REP	0	0.00	847068	0.29
THAILAND	154000	0.07	50000	0.03
TOGO	0	0.00	1828000	0.63
U ARAB EMTS	46555	0.03	8715940	2.91
U K	0	0.00	7175	0.01
U S A	11826	0.02	84175	0.09
UGANDA	0	0.00	1500	0.00
UKRAINE	0	0.00	324000	0.11
UZBEKISTAN	0	0.00	98980	0.08
VIETNAM SOC REP	10420500	4.45	49865407	16.06
Total	797590572	317.22	1155305034	369.51
* Provisional Source: DGCIS				

PREVENTION OF CRUELTY TO ANIMALS

3794. DR. BACHHAV SHOBHA DINESH:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) the number of licensed/registered slaughter houses, including modern/mechanised abattoirs conforming to the Prevention of Cruelty to Animals (Slaughter House) Rules, 2001 in the country, State-wise;

(b) whether the Government estimates the number of unlicensed or unregulated slaughter houses operating in the country and, if so, the details thereof, State-wise;

(c) whether any data have been maintained by the Government on livestock slaughtered in licensed and unlicensed premises in the country, if so, the details and figures during the last three years;

(d) the deployment of veterinary officers for mandatory inspections and instances of slaughter without inspection or of diseased, unfit or pregnant animals in the country, State-wise;

(e) the Central assistance released for establishment/modernisation of slaughter houses during the said period; and

(f) the measures taken by the Government to strengthen disease surveillance, enforce humane slaughter and waste-management norms, curb illegal slaughter and inter-State transport of animals, and the timeline therefor?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING(SHRI RAJIV RANJAN SINGH *ALIAS* LALAN SINGH):

(a) and (b): The State wise number of registered/unregistered slaughter houses as per 20th Livestock census 2019: All India Report is annexed **(Statement-I).**

(c):The Department of Animal Husbandry & Dairying (DAHD) does not estimate data on livestock slaughtered in licensed or unlicensed premises in the country

separately. However, as per 20th Livestock Census, 2019: All India Report, the State-wise estimates of number of cattle, sheep, goat, pig & poultry slaughtered for meat production during 2022-23, 2023-24 & 2024-25 is annexed **(Statement-II).**

(d): The deployment of veterinary officers and State-wise information regarding slaughter without veterinary inspection or slaughter of diseased, unfit or pregnant animals are maintained by the concerned State Governments/UT Administrations and Local Authorities and are not maintained by the DAHD.

(e):The Department of Animal Husbandry and Dairying, Government of India has not released any financial assistance for establishment or modernization of slaughter houses during the last three years.

(f):The Government has taken several measures to strengthen disease surveillance, promote humane slaughter practices, regulate animal transport and prevent illegal slaughter. These include:

(i) Disease Surveillance: Government of India (GoI) has strengthened surveillance of animal diseases by adopting the following measures:

- Financial support provided to Central Disease Diagnostic Laboratory (CDDL) Indian Veterinary Research Institute (IVRI), Bareilly, five Regional Disease Diagnostic Laboratories (RDDLs) of States for strengthening disease surveillance and other activities.

- Financial assistance provided to Indian Council of Agricultural Research (ICAR) Institutes namely National Institute of Foot and Mouth Disease (NIFMD) Indian Veterinary Research Institute (IVRI) Bengaluru, IVRI Bareilly and National Institute on Veterinary Epidemiology and Disease Informatics (NIVEDI) Bengaluru for carrying out animal disease surveillance and other related activities.
- ICAR-National Institute of High Security Animal Diseases (NIHSAD), Bhopal undertakes surveillance of emerging and exotic trans-boundary animal diseases through laboratory-based surveillance.
- Financial assistance provided to states for training and awareness on Good Animal Husbandry Practices, Biosecurity/Sanitary measures, vaccination against animal diseases, disease surveillance and monitoring and capacity building.
- To strengthen the early warning system, ICAR-NIVEDI has developed National Animal Disease Referral Expert System (NADRES) 2.0 which provides district-level forecasts of potential animal disease risks around two months in advance.
- Bharat Pashudhan portal has been developed for various activities including surveillance of livestock diseases.
- ICAR has strengthened the surveillance for livestock diseases through the

National Animal Disease Epidemiology Network (NADEN).

(ii) Humane Slaughter: The Prevention of Cruelty to Animals (Slaughter House) Rules, 2001, notified under the Prevention of Cruelty to Animals Act, 1960, prescribe standards for slaughter houses and humane slaughter of animals. Pursuant to the directions of the Hon'ble Supreme Court of India in Writ Petition (Civil) No. 330 of 2001, Common Cause Vs Union of India & Others, the Ministry of Environment, Forest & Climate Change had issued a Compendium of Rules and Regulations relating to slaughter houses to facilitate compliance with the applicable statutory provisions. The Animal Welfare Board of India issues advisories from time to time.

(iii) Waste Management: Central Pollution Control Board (CPCB), Ministry of Environment, Forest and Climate Change has also notified discharge standards for slaughter houses, meat processing units and seafood industry under the Environment (Protection) Act, 1986. The Slaughter houses are required to comply the discharge standards and consent conditions stipulated in Consent to Establish and Consent to Operate issued by State Pollution Control Boards/Pollution Control Committees. CPCB also issued directions on 13.01.2022 under Section 18(1)(b) of the Water Act, 1974 and the Air Act, 1981 for installation of rendering plants by slaughterhouses.

(iv) Prevention of Illegal Slaughter and Regulation of Animal Transport: The Transport of Animals Rules, 1978, notified under the Prevention of Cruelty to

Animals Act, 1960, prescribe standards for transportation of animals to prevent cruelty during transit. Prevention of illegal slaughter and enforcement of applicable laws relating to slaughter houses and transport of animals are primarily the responsibility of the respective State Governments and Union Territory Administrations.

STATEMENT-I

State-wise Number of Slaughter House

State / UT	Slaughter House	
	Registered	Unregistered
1	2	3
Andaman And Nicobar Islands	3	3
Andhra Pradesh	19082	5571
Arunachal Pradesh	67	98
Assam	6730	2510
Bihar	2262	1838
Chandigarh	1	0
Chhattisgarh	9948	608
Dadra And Nagar Haveli	-	-
Daman And Diu	0	0
Delhi	956	168
Goa	9	0
Gujarat	10735	2176
Haryana	680	729
Himachal Pradesh	824	297
Jammu And Kashmir	589	1493
Jharkhand	1471	879
Karnataka	1885	6214
Kerala	254	1554

Lakshadweep	0	0
Madhya Pradesh	11260	1266
Maharashtra	63587	9942
Manipur	28	46
Meghalaya	25	37
Mizoram	7	48
Nagaland	278	840
Odisha	3805	2569
Puducherry	3	16
Punjab	916	111
Rajasthan	3585	1421
Sikkim	35	47
Tamil Nadu	41351	8010
Telangana	14658	2936
Tripura	235	805
Uttar Pradesh	31349	7518
Uttarakhand	56	67
West Bengal	13138	5559
Total:	**239812**	**65376**

Source- 20th Livestock census 2019: All India Report

STATEMENT-II

State-wise Estimates of Number of Cattle slaughtered for Meat Production

(Figures in 000)

S. No.	States/ UTs	Cattle			Buffalo		
		2022-23	2023-24	2024-25	2022-23	2023-24	2024-25
1	Andhra Pradesh	0.00	148.25	0.00	1249.40	1454.34	1653.70
2	Arunachal Pradesh	126.77	143.96	133.67	12.00	13.84	13.46
3	Assam	62.25	66.41	16.10	2.50	2.67	2.12
4	Bihar	0.00	0.00	0.00	1389.02	1376.76	1430.00
5	Chhattisgarh	0.00	0.00	0.00	0.00	0.00	0.00
6	Goa	0.00	0.00	0.00	2.68	2.68	2.44

7	Gujarat	0.00	0.00	0.00	11.46	12.22	10.76
8	Haryana	0.00	0.00	0.00	134.46	183.82	192.89
9	Himachal Pradesh	0.00	0.00	0.00	0.00	0.00	0.00
10	Jammu & Kashmir	0.00	0.00	0.00	52.41	60.51	68.12
11	Jharkhand	0.00	0.00	0.00	2.04	2.70	2.77
12	Karnataka	0.00	0.00	0.00	39.49	38.82	37.39
13	Kerala	905.82	900.43	918.16	1173.53	1293.05	1370.31
14	Madhya Pradesh	0.00	0.00	0.00	305.02	305.81	297.77
15	Maharashtra	0.00	0.00	0.00	1153.66	1234.93	1268.26
16	Manipur	96.38	102.30	107.68	53.91	56.16	52.28
17	Meghalaya	293.25	322.48	334.77	5.85	6.23	5.45
18	Mizoram	32.71	35.01	34.28	1.96	1.29	1.39
19	Nagaland	56.21	52.81	57.03	20.55	22.53	20.64
20	Odisha	0.00	0.00	0.00	0.00	0.00	0.00
21	Punjab	0.00	0.00	0.00	782.01	832.88	917.90
22	Rajasthan	0.00	0.00	0.00	1189.22	1189.72	1206.09
23	Sikkim	13.10	16.84	19.67	2.15	2.22	2.30
24	Tamil Nadu	432.76	497.30	501.35	23.32	17.05	18.88
25	Telangana	0.00	0.00	0.00	1323.62	1335.30	1429.54
26	Tripura	0.00	0.00	0.00	0.00	0.00	0.00
27	Uttar Pradesh	0.00	0.00	0.00	4590.50	4988.20	5041.00
28	Uttarakhand	0.00	0.00	0.00	9.23	9.53	8.68
29	West Bengal	134.76	141.04	133.68	89.10	87.12	89.44
30	A&N Islands	0.48	0.48	0.46	0.31	0.32	0.27
31	Chandigarh	0.00	0.00	0.00	0.00	0.00	0.00
32	Ladakh	0.00	0.00	0.00	0.00	0.00	0.00
33	Daman & Diu	0.00	0.00	0.00	0.00	0.00	0.00
34	Delhi	0.00	0.00	0.00	0.00	0.00	0.00
35	Lakshadweep	0.10	0.10	0.08	0.00	0.00	0.00
36	Puducherry	14.57	14.82	12.88	0.89	0.87	0.84
Total		**2169.15**	**2442.23**	**2269.81**	**13620.31**	**14531.57**	**15144.70**

State-wise Estimates of Number of Sheep & Goats slaughtered for Meat Production during

(Figures in 000)							
S. No.	States/ UTs	Sheep			Goat		
		2022-23	2023-24	2024-25	2022-23	2023-24	2024-25
1	Andhra Pradesh	20026.31	26513.99	27895.22	5264.19	6657.60	6095.21
2	Arunachal Pradesh	1.90	2.48	2.23	202.07	230.72	215.72
3	Assam	346.92	399.71	351.38	2878.69	2707.10	2723.07
4	Bihar	129.75	126.76	120.12	12127.66	12448.95	13511.98
5	Chhattisgarh	120.19	141.83	165.67	1080.82	1255.39	1392.03
6	Goa	0.00	0.00	0.00	183.01	178.90	189.46
7	Gujarat	27.71	31.10	29.71	49.17	56.18	63.52
8	Haryana	871.78	1019.64	1100.00	431.14	381.45	351.28
9	Himachal Pradesh	33.44	34.86	34.22	88.10	92.49	85.02
10	Jammu & Kashmir	1247.51	1346.31	1403.00	705.18	818.13	742.68
11	Jharkhand	156.40	173.04	156.59	3822.68	4257.69	4262.52
12	Karnataka	9564.35	10073.31	10597.02	6462.78	7008.71	6534.69
13	Kerala	0.00	3.85	3.70	850.26	882.82	899.54
14	Madhya Pradesh	117.83	119.85	125.01	2484.18	2648.10	2729.77
15	Maharashtra	1352.94	1079.57	1117.09	9152.25	10201.62	11665.44
16	Manipur	48.86	51.91	45.99	75.20	80.41	80.69
17	Meghalaya	0.00	0.00	0.00	151.46	170.57	160.25
18	Mizoram	3.05	3.05	2.97	20.72	25.88	25.19
19	Nagaland	0.00	0.00	0.00	33.83	38.99	34.79
20	Odisha	1350.74	1324.63	1422.62	6669.25	6864.46	7182.13
21	Punjab	318.46	352.97	321.00	548.14	617.59	592.14

22	Rajasthan	4508.16	4735.27	4797.86	7397.97	7736.74	7284.96
23	Sikkim	0.65	0.66	0.65	10.19	12.75	11.76
24	Tamil Nadu	5762.11	5684.74	5229.04	6457.28	7709.25	7057.23
25	Telangana	24838.06	24675.00	25491.54	6476.25	6918.30	6315.88
26	Tripura	0.00	0.00	0.00	518.75	302.25	308.38
27	Uttar Pradesh	592.32	596.89	574.61	5349.12	5553.74	5220.27
28	Uttarakhand	95.19	105.69	97.15	336.33	400.40	413.33
29	West Bengal	2029.87	1950.82	1906.97	42839.22	48188.85	47608.88
30	A&N Islands	0.00	0.00	0.00	10.04	12.94	11.23
31	Chandigarh	11.26	9.94	9.27	24.93	26.06	28.75
32	Ladakh	43.83	45.54	46.89	27.58	26.45	24.24
33	Daman & Diu	0.00	0.00	0.00	13.93	0.00	14.15
34	Delhi	0.00	0.00	0.00	0.00	0.00	0.80
35	Lakshadweep	0.00	0.00	0.00	1.87	1.70	1.59
36	Puducherry	103.87	100.75	99.00	656.24	661.25	669.83
Total		**73703.46**	**80704.16**	**83146.53**	**123400.46**	**135174.43**	**134508.42**

State-wise Estimates of Number of Pig & Poultry slaughtered for Meat Production during (Figures in 000)

S. No.	States/ UTs	Pig			Poultry		
		2022-23	2023-24	2024-25	2022-23	2023-24	2024-25
1	Andhra Pradesh	52.11	75.24	69.74	391509.39	270004.09	292970.53
2	Arunachal Pradesh	115.33	125.89	116.26	1133.72	1133.71	1101.87
3	Assam	678.40	721.35	695.65	9855.58	9285.47	9432.49
4	Bihar	1426.34	1358.88	1400.00	105575.88	105915.37	107349.26
5	Chhattisgarh	114.16	124.82	128.24	28482.88	31343.32	31529.96
6	Goa	34.61	37.22	39.09	3049.57	3349.92	3202.00
7	Gujarat	6.83	7.93	5.81	31534.29	33053.70	33965.39
8	Haryana	188.81	156.83	163.81	437608.05	467932.47	470428.90

9	Himachal Pradesh	2.14	2.12	2.02	2291.01	2286.60	2376.07
10	Jammu & Kashmir	0.00	0.00	0.00	44249.63	42000.23	39519.92
11	Jharkhand	611.50	621.86	645.51	23477.98	23676.87	25041.99
12	Karnataka	110.31	120.53	115.44	119659.17	124366.80	118205.13
13	Kerala	123.93	135.02	124.59	144960.39	155743.39	151570.89
14	Madhya Pradesh	97.28	93.93	85.66	70875.23	73460.45	75617.48
15	Maharashtra	1162.15	1156.31	1116.48	411457.24	475731.94	480154.66
16	Manipur	148.32	170.61	158.65	4432.45	4437.81	4345.99
17	Meghalaya	389.62	417.87	398.69	2707.99	2717.99	3834.48
18	Mizoram	57.09	58.59	54.49	2631.20	2583.65	2559.89
19	Nagaland	159.20	172.68	163.43	727.16	727.16	735.43
20	Odisha	98.36	98.36	99.86	81221.58	84811.62	86281.88
21	Punjab	15.56	14.27	13.28	136256.38	138805.55	132522.43
22	Rajasthan	484.37	484.36	424.13	10683.50	10937.85	10725.33
23	Sikkim	22.63	22.60	21.64	892.16	916.72	903.25
24	Tamil Nadu	110.14	65.91	66.01	313938.35	331093.70	344771.98
25	Telangana	167.04	191.57	172.90	346944.89	367760.38	355272.37
26	Tripura	275.90	304.78	307.86	20149.06	19755.71	19589.14
27	Uttar Pradesh	1162.19	1195.05	1225.11	302534.19	303052.30	310589.31
28	Uttarakhand	28.34	26.25	25.23	8806.29	9904.41	10395.71
29	West Bengal	1476.56	1648.08	1699.32	250110.45	250110.45	260946.83
30	A&N Islands	10.24	11.72	10.49	2673.45	2731.64	2540.51
31	Chandigarh	3.21	2.98	3.01	53.00	47.17	41.10
32	Ladakh	0.00	0.00	0.00	10.72	10.91	11.93
33	Daman & Diu	0.00	0.00	0.00	0.00	0.00	0.00
34	Delhi	0.00	0.00	0.00	0.00	0.00	0.00
35	Lakshadweep	0.00	0.00	0.00	66.74	66.74	69.13
36	Puducherry	0.89	1.04	1.10	5213.98	5213.98	5326.46
Total		**9333.55**	**9624.65**	**9553.50**	**3315773.55**	**3354970.07**	**3393929.70**

State-wise Estimates of Number of Total animals slaughtered for Meat Production including, Cattle, Buffalo, Sheep, Goat, Pig & Poultry during (Figures in 000)				
S. No.	**States/ UTs**	**Total no of Animal (Meat production 2022-23)**	**Total no of Animal (Meat production 2023-24)**	**Total no of Animal (Meat production 2024-25)**
1	Andhra Pradesh	418101.40	304853.51	328684.40
2	Arunachal Pradesh	1591.78	1650.60	1583.22
3	Assam	13824.34	13182.71	13220.81
4	Bihar	120648.65	121226.72	123811.36
5	Chhattisgarh	29798.05	32865.36	33215.90
6	Goa	3269.87	3568.72	3432.99
7	Gujarat	31629.46	33161.13	34075.19
8	Haryana	439234.24	469674.21	472236.88
9	Himachal Pradesh	2414.69	2416.07	2497.33
10	Jammu & Kashmir	46254.73	44225.18	41733.72
11	Jharkhand	28070.60	28732.16	30109.38
12	Karnataka	135836.11	141608.17	135489.67
13	Kerala	148013.93	158958.56	154887.19
14	Madhya Pradesh	73879.53	76628.14	78855.70
15	Maharashtra	424278.23	489404.37	495321.93
16	Manipur	4855.12	4899.20	4791.28
17	Meghalaya	3548.17	3635.14	4733.64
18	Mizoram	2746.72	2707.47	2678.22
19	Nagaland	996.95	1014.17	1011.32
20	Odisha	89339.94	93099.07	94986.49
21	Punjab	137920.56	140623.26	134366.75
22	Rajasthan	24263.23	25083.94	24438.38
23	Sikkim	940.88	971.79	959.27
24	Tamil Nadu	326723.96	345067.95	357644.50
25	Telangana	379749.87	400880.55	388682.23
26	Tripura	20943.71	20362.74	20205.38

27	Uttar Pradesh	314228.33	315386.18	322650.30
28	Uttarakhand	9275.38	10446.28	10940.10
29	West Bengal	296679.96	302126.36	312385.14
30	A&N Islands	2694.51	2757.10	2562.95
31	Chandigarh	92.40	86.15	82.13
32	Ladakh	82.13	82.90	83.06
33	Daman & Diu	13.93	0.00	14.15
34	Delhi	0.00	0.00	0.80
35	Lakshadweep	68.71	68.54	70.80
36	Puducherry	5990.44	5992.71	6110.11
Total		**3538000.48**	**3597447.11**	**3638552.65**

Source: State/UT Animal Husbandry Departments as Published in Basic Animal Husbandry Statistics (BAHS) 2024 &2025

INDUSTRIAL CORRIDORS AND INDUSTRIAL PARKS IN TELANGANA

3795. SHRI RAMASAHAYAM RAGHURAM REDDY:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the status of industrial corridors and industrial parks being developed by the Government in Telangana and the details of Central assistance provided to the State;

(b) whether industrial corridors investment attracts employment;

(c) whether any new industrial clusters have been proposed by the Government for the State; and

(d) whether any incentives are available to industries in Telangana, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b): Under the National Industrial Corridor Development Programme (NICDP), Government of India (GoI) has approved development of Zaheerabad Industrial Area (ZIA) in Telangana under the Hyderabad–Nagpur Industrial Corridor (HNIC) in August 2024 for a total project cost of ₹2,361 crore. The project admeasuring 3,245 acres is located in Sangareddy district. The Programme Manager for New Cities (PMNC) was appointed in July, 2025 and Engineering, Procurement and Construction (EPC) Contractor was appointed in January, 2026. The State Government has transferred 2,917 acres of land to the Special Purpose Vehicle (SPV) and matching equity amounting to ₹536.22 crore has been released by Government of India through the National Industrial Corridor Development and Implementation Trust (NICDIT). The project is expected to attract investment of approximately ₹10,000 crore and generate employment potential of approx.1,74,000 jobs.

The Government of Telangana has informed that Kakatiya Mega Textile Park (KMTP), Warangal has been approved under the Pradhan Mantri Mega Integrated Textile Region and Apparel (PM MITRA) Scheme of the Ministry of Textiles, with a maximum Development Capital Support (DCS) of Rs. 200 Crore.

Further, Ministry of Food Processing Industries (MoFPI) has approved the

development of a Mega Food Park under their Mega Food Parks Scheme. The project includes a Central Processing Centre (CPC) spread over 60 acres at Buggapadu Village, Sattupally, Khammam District, along with Primary Processing Centres (PPCs) total approval cost of Rs. 109.59 crores.

(c): In addition to the Zaheerabad Industrial Area under National Industrial Corridor Development Programme (NICDP), Government of India has launched Bharat Audyogik Vikas Yojana (BHAVYA) Scheme, for the development of 100 plug-and-play industrial parks across the country. All State and UT governments can submit proposals under the Scheme in accordance with the Scheme Guidelines.

(d): The Government of Telangana provides various incentives for industries in the state under their New MSME Policy, 2024. The details are placed at **Statement**.

Under NICDP, the Special Purpose Vehicle (SPV) for the project extends conducive fiscal and policy measures to investors as well as relaxations to potential investors (including MSMEs), which include:

- Reserving and earmarking of industrial land/plots exclusively for MSMEs.
- Discount to anchor/ early-bird investors
- Lease premium payment flexibility

- Option for Differential Lease period.

STATEMENT

Incentives Available for Industries in Telangana under New MSME Policy, 2024 of Telangana

1.	Land Rebate in Industrial Parks	MSMEs (General)	25% Reimbursement of Land cost limited to Rs.10.00 Lakh
2.		SC/ST/PwD Enterprises (Micro & Small)	50% rebate in Land cost limited to Rs.50.00 Lakhs
3.	Stamp Duty	All MSMEs (General & SC/ST/PwD)	100% reimbursement of Stamp Duty and Transfer Duty paid by the Industry on purchase of Land meant for Industrial use. 100% reimbursement of Stamp Duty for Lease/ Mortgages /Hypothecations of Land/Shed/ Buildings meant for industrial use.
	Land Conversion Charges	All MSMEs (General & SC/ST/PwD)	25% Land conversion charges for Industrial use limited to Rs.10.0 Lakhs
4.	Capital Investment Subsidy	Manufacturing Enterprises (Micro & Small)	25% Investment Subsidy, maximum Rs. 30.00 Lakhs
		Service Enterprises (Micro & Small)	15% Investment Subsidy, maximum Rs. 20.00 Lakhs
		Women Entrepreneurs (Manufacturing - Micro & Small)	Additional 20% Investment Subsidy, max. Rs. 20.00 Lakhs (Total up to Rs. 50.00 Lakhs)
		Women Entrepreneurs	Additional 10% Investment

		(Service - Micro & Small)	Subsidy, maximum Rs. 10.00 Lakhs
		SC/ST/PwD Owned Enterprises (Manufacturing)	50% Investment Subsidy, maximum Rs. 100.00 Lakhs
		SC/ST/PwD Owned Enterprises (Service)	35% Investment Subsidy, maximum Rs. 75.00 Lakhs
		SC/ST/PwD Women (Manufacturing)	Additional 20% Investment Subsidy, maximum Rs. 20.00 Lakhs (Total Investment Subsidy limited to Rs. 120.00 Lakhs)
		SC/ST/PwD Women (Service)	Additional 10% Investment Subsidy, maximum Rs. 10.00 Lakhs (Total Investment Subsidy limited to Rs. 75.00 Lakhs)
5.	Fixed Power Cost Reimbursement	MSMEs	@ Rs. 1.00 per unit for 5 years
		SC/ST/PwD MSMEs	@ Rs. 1.50 per unit for 5 years
6.	State Goods and Services Tax (SGST) Reimbursement	Micro & Small Enterprises	100% Net SGST for 5 years or up to 100% Fixed Capital Investment, whichever is earlier
		Medium Enterprises	75% Net SGST for 7 years or up to 100% Fixed Capital Investment, whichever is earlier
		SC/ST/PwD MSEs	100% Net SGST for 5 years or up to 100% Fixed Capita Investment, whichever is earlier
		SC/ST/PwD Medium Enterprises	75% Net SGST for 7 years or up to 100% Fixed Capital Investment, whichever is earlier

7.	Pavala Vaddi	MSEs	In excess of 3% per annum, maximum 9% per annum for 5 years
8.	Cleaner Production Measures	All MSMEs (General & SC/ST/PwD)	25% subsidy, limited to Rs. 5.00 Lakhs
9.	Quality Certification/ Patent/ZED/IPR	Micro, Small & Medium Enterprises	50% subsidy, limited to Rs. 2.00 Lakhs per certification
		SC/ST/PwD Owned Enterprises	100% subsidy, limited to Rs. 3.00 Lakhs per certification
10.	Industrial Infrastructure Development Fund (IIDF)	Medium Enterprises	50% of cost, ceiling of Rs. 1.00 Crore
		SC/ST/PwD Owned Enterprises	75% of cost, ceiling of Rs. 1.00 Crore
11.	Mega Projects	Investment with more than 200 crores and employment more than 1000.	Government will provide tailor made benefits on case to case basis.

POST-HARVEST LOSS AND BYCATCH FROM MARINE FISHERIES

3796. CAPTAIN BRIJESH CHOWTA:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) the estimated post-harvest loss and bycatch from marine fisheries in coastal Karnataka;

(b) the projects supported for ice, cold chain, processing and conversion of

bycatch into food, feed or other products;

(c) the number of beneficiaries, capacity created and utilisation thereof; and

(d) the measures taken by the Government to improve value realisation and reduce waste at Mangaluru fishing harbour and adjoining centres?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING(SHRI RAJIV RANJAN SINGH *ALIAS* LALAN SINGH):

(a): The Department of Fisheries, Government of India (DoF, GoI) during the year 2023-24 carried out a comprehensive study through the National Productivity Council of India (NPC), an autonomous organization under Ministry of Commerce and Industry to assess post-harvest losses in fisheries and aquaculture sector. The study estimated post-harvest loss in marine fisheries in Karnataka between 6.21% to 10.13%. Further, Government of Karnataka has also reported that as per the studies done by the ICAR-Central Institute of Fisheries Technology(CIFT) the estimated post-harvest loss is around 6%. It is also reported by Government of Karnataka that as per the studies done by the ICAR-Central Marine Fisheries Research Institute (CMFRI) the bycatch was reported around 20-40% based on the type of gear and craft used in marine fisheries.

(b) to (d): The DoF, GoI, under its schemes and policy accords high priory towards strengthening cold chain facilities, reduction of bycatch and efficient utilization of fish harvested. The Pradhan Mantri Matsya Sampada Yojana

(PMMSY), implemented by the DoF, GoI envisages support towards creation and modernization of post-harvest and cold chain infrastructure to reduce post-harvest losses, improve value realization, enhance shelf life of fishes harvested. The DoF, GoI encourages adoption of sustainable measures to minimize marine bycatch. Concurrently, States/Union Territories (UTs) are also encouraged towards optimal and value-added utilization of all harvested resources, thereby reducing post-harvest losses and promoting a circular economy in the fisheries sector.

During last five years and current financial year (FY 2026-27) under PMMSY, the DoF, GoI has accorded approval to the fisheries development proposals of Government of Karnataka with a total project cost amounting to ₹ 1053.60 crore. The approved activities *inter-alia* also included cold chain facilities like establishment of Ice plants/cold storages (126 units.), post-harvest transportation units (1065 units) which included refrigerated vehicles, insulated vehicles, motor cycle with ice boxes, cycle with ice boxes, three wheelers with ice boxes etc., live fish vending centres (46 units), fish kiosks (100 units), fish retail market (1 unit), matsya vahini mobile eco-friendly fish kiosks (300 units) and state of art whole sale fish market (1 unit). Under PMMSY, identification and selection of beneficiaries are carried out by the respective State Governments. The Government of Karnataka has informed that 171 beneficiaries have been supported under the cold chain infrastructure component of PMMSY.

Under PMMSY, the DoF, GoI has approved modernization and upgradation

of Mangaluru Fishing Harbour at project cost of ₹ 37.47 crore which envisages improved berthing facilities, modern fish landing and auction infrastructure, hygienic fish handling areas, upgraded water supply, sanitation and waste management facilities, and upgraded harbour utilities to minimize handling losses and improve fish quality. In addition, in the adjoining areas projects namely modernization of Gangolli Fishing Harbour (₹ 22.18 crore) and Malpe Fishing Harbour (₹ 12.52 crore) has also been approved for providing similar facilities. Government of Karnataka has also informed that fishermen are encouraged to use Square-mesh cod-end trawl nets (35 mm) to allow juveniles to escape, and to install Turtle Excluder Devices (TEDs) in trawl nets to allow turtles to escape; both measures aimed towards conservation and sustainable fisheries.

PENSIONS FOR IGNOAPS

3797. SHRI SUNIL BOSE:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether the Government is aware that close to 6 crore elderly in India fall in the poorest wealth quintile, if so, the details thereof;

(b) whether the Government has any plans to increase the current non-contributory pension amount of Rs 200 under the Indira Gandhi National Old Age Pension Scheme (IGNOAPS) to meet rising living costs, if so, the details thereof and if not, the reasons therefor;

(c) the steps taken by the Government to ensure economic security for economically vulnerable elderly populations;

(d) whether the Government has conducted assessments of the adequacy of existing pension amounts to meet the basic needs of the elderly, if so, the findings and recommendations thereof; and

(e) the number of beneficiaries whose pensions have been cancelled under IGNOAPS, if so, the details thereof and if not the reasons for cancellation?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) and (b): As per the population projections based on the Census 2011, brought out by the Technical Group on Population Projections, National Commission on Population, Ministry of Health and Family Welfare around 11.5 per cent of the country's population is estimated to be aged 60 years and above in 2026.

Under the National Old Age Pension Scheme, a component of the National Social Assistance Programme (NSAP), central assistance of ₹200 per month is provided to eligible elderly persons aged 60–79 years belonging to Below Poverty Line (BPL) households. On attaining the age of 80 years and above, the rate of central assistance is enhanced to ₹500 per month per beneficiary. The States/Union Territories may supplement the central assistance by providing additional financial support from their own resources. At present, the top-up

assistance provided by the States/UTs ranges from ₹50 to ₹3,800 per month per beneficiary under the old age pension scheme. Around 5.7 crore beneficiaries are receiving old age pension under NSAP and similar State-specific schemes.

At present, no proposal to revise the rate of assistance under NSAP is under consideration of the Government.

(c): Financial assistance in the form of pension is provided to eligible elderly beneficiaries under NSAP. Further, as per information received from Department of Social Justice and Empowerment, the Department is implementing an umbrella scheme Atal Vayo Abhyudaya Yojana (AVYAY) Scheme for the welfare of senior citizens as per details given at **Statement.**

(d): From time to time, various impact assessment and evaluation studies have been carried out to assess the impact of NSAP schemes by the Ministry and NITI Aayog. The assessments indicate satisfactory implementation at the grassroots level, with most beneficiaries expressing overall satisfaction with the processes of selection, sanction, and disbursement of pensions. The studies also find that pension support has helped beneficiaries meet essential expenses such as food, healthcare, etc., thereby reducing their dependence on family members for these needs. At the same time, they have recommended further strengthening of the programme through measures such as improving adequacy of assistance, ensuring timely and regular payments, enhancing beneficiary verification and monitoring systems etc.

(e): As per the guidelines of NSAP, the responsibility for identification/selection of beneficiaries, verification of applications, sanctioning, maintenance/deletion of beneficiary data and last mile disbursal of pension to the beneficiaries vests with the respective States/UTs. The beneficiary database under NSAP is reviewed and updated periodically by the respective States/UTs. Accordingly, pension payments may be discontinued and beneficiary records may be modified or deleted on account of reasons such as death, migration, duplication, non-traceability of the beneficiary, or other reasons identified during verification and periodic validation undertaken by the respective States/UTs.

STATEMENT

PENSIONS FOR IGNOAPS

Components of Atal Vayo Abhyudaya Yojana (AVYAY) Scheme being implemented by Department of Social Justice and Empowerment:

S.No	Components of Scheme
1	**Integrated Programme for Senior Citizen (IPSrC)** - Grant in aid is provided to Non-Governmental/ Voluntary Organisations for running and maintenance of senior citizen homes (old age homes), continuous care homes, etc. Facilities like shelter, nutrition, medicare and entertainments are provided free of cost to indigent senior citizens.
2	**State Action Plan for Senior Citizen (SAPSrC)** - Under State Action Plan for

	Senior Citizens (SAPSrC), the State Government implements the State Action Plan for welfare of senior citizens. Grant in aid is provided to States/ UTs for activities like awareness generation, sensitization, cataract surgeries and State specific activities.
3	**Elderline** - The National Helpline for Senior Citizens is to generate awareness about the Act, schemes & programmes being executed by different Central & State Governments and to provide platform to redress grievances of Senior Citizens across the country.
4	**Rastriya Vayoshree Yojana(RVY)** - The objective is to provide senior citizens, belonging to BPL category or the senior citizen with the monthly income not more than Rs. 15000/- and suffering from age related disabilities/ infirmities, with such physical aids and assisted living devices which can restore near normalcy in their bodily functions. The Scheme is implemented through the 'Artificial Limbs Manufacturing Corporation (ALIMCO)', (a Central Public Sector Undertaking under the M/oSJE) as the sole implementing Agency.
5	**Senior care Ageing Growth Engine (SAGE)** – SAGE scheme is to promote out-of-the-box and innovative solutions for the commonly faced problems. Innovative start- ups would be identified and encouraged for developing products, processes and services for the welfare of the elderly. The selection of the start-ups is made through a transparent process and the fund would be

	provided as equity, subject to the Government investment not exceeding 49% of the total equity of the Firm.
6	**PM-SPECIAL -** The main objective is to bridge the gap in supply and increasing demand in the field of geriatric caregivers so as to provide more professional services to the senior citizens and also to create a cadre of professional care givers in the field of geriatrics.
7	**Other Initiatives for Senior Citizens:** In order to solve the problems of healthy and productive ageing, several initiatives are being done across the country. The proposed initiatives are aimed at involving the elders in building up knowledge which can be useful for the society as a whole.

भारतीय पशु कल्याण बोर्ड

3798. श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रेः

क्या **मत्स्यपालन, पशुपालन और डेयरी** मंत्री यह बताने की कृपा करेंगे किः

(क) महाराष्ट्र में भारतीय पशु कल्याण बोर्ड के क्षेत्राधिकार का ब्यौरा क्या है;

(ख) गत तीन वर्षों के दौरान उक्त बोर्ड द्वारा मान्यता प्राप्त गौशालाओं की संख्या कितनी है तथा उन्हें प्रदान की गई वित्तीय सहायता का वर्ष-वार और राज्य/जिला-वार ब्यौरा क्या है;

(ग) क्या महाराष्ट्र की उन गौशालाओं के आवेदन उक्त बोर्ड के पास लंबित हैं जोकि मान्यता और वित्तीय सहायता की मांग कर रही हैं; और

(घ) यदि हां, तो उक्त आवेदन किस तिथि से लंबित हैं, उनके लंबित होने के क्या कारण हैं और इसके साथ ही भिवंडी लोक सभा निर्वाचन क्षेत्र में स्थित गौशालाओं का ब्यौरा क्या है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क): भारतीय जीव-जंतु कल्याण बोर्ड (AWBI) पशुओं के प्रति क्रूरता का निवारण अधिनियम, 1960 की धारा 4 के तहत गठित एक सांविधिक निकाय है। इसका अधिकार क्षेत्र महाराष्ट्र राज्य सहित पूरे भारत में है।

(ख): पिछले तीन वर्षों के दौरान, AWBI ने देश भर में 59 गौशालाओं को मान्यता दी है, जिनमें से 7 गौशालाओं को वित्तीय सहायता के रूप में 20,22,950/- रुपये जारी किए गए हैं। पिछले तीन वर्षों के दौरान वर्ष-वार, राज्य-वार और जिला-वार जारी की गई वित्तीय सहायता के विवरण के साथ मान्यता प्राप्त गौशालाओं की संख्या **विवरण -I** में दी गई है।

(ग) और (घ): अब तक, महाराष्ट्र राज्य में मान्यता के लिए 43 गौशालाओं से आवेदन प्राप्त हुए हैं और भारतीय जीव-जंतु कल्याण बोर्ड (AWBI) में विचाराधीन हैं। आवेदन प्रक्रिया के विभिन्न चरणों में हैं। हालांकि, महाराष्ट्र राज्य में किसी भी गौशाला से वित्तीय सहायता के लिए कोई आवेदन AWBI के पास लंबित नहीं है।

AWBI, आवेदन डेटा को निर्वाचन क्षेत्रवार नहीं रखता है। हालांकि, भिवंडी लोकसभा निर्वाचन क्षेत्र ठाणे जिले के अंतर्गत आता है, जहां से 2 गौशालाओं से मान्यता प्राप्त करने के लिए आवेदन प्राप्त हुए हैं और विचाराधीन हैं। आवेदन की तिथि और लंबितता के कारण सहित आवेदनों का ब्यौरा **विवरण - II** में दिया गया है।

<u>विवरण-I</u>

पिछले तीन वर्षों के दौरान वर्ष-वार, राज्य-वार और जिला-वार जारी की गई वित्तीय सहायता के विवरण के साथ मान्यता प्राप्त गौशालाओं की संख्या

क्र.सं.	राज्य	जिला	मान्यता प्राप्त गौशालाओं	जारी की गई वित्तीय सहायता

			की संख्या			का विवरण (रुपये में)		
			वर्ष 2023-24	वर्ष 2024-25	वर्ष 2025-26	वर्ष 2023-24	वर्ष 2024-25	वर्ष 2025-26
1	आंध्र प्रदेश	कडप्पा	-	-	1	0	0	0
2	बिहार	किशनगंज	-	-	1	0	0	0
3	छत्तीसगढ़	कोरबा	-	1	-	0	0	0
4	गुजरात	अमरेली	-	-	1	0	0	0
		मेहसाणा	-	-	1	0	0	0
		पाटण	-	-	1	0	0	0
5	हरियाणा	भिवानी	1	1	-	0	0	75000
		सिरसा	3	-	1	0	0	0
		जींद	1	-	-	0	0	0
		रेवाड़ी	-	1	-	0	0	0
6	मध्य प्रदेश	दतिया	1	-	-	0	0	0
		अशोकनगर	1	-	-	0	90000	90000
		विदिशा	1	-	-	0	0	0
		शाजपुर	-	-	1	0	0	105000
		मंदसौर	-	-	1	0	0	0
7	महाराष्ट्र	नासिक	2	-	-	0	0	0
		बुलढ़ाणा	1	-	-	0	0	0
		बीड	1	-	-	0	0	1073750
		भंडारा	-	1	-	0	0	0
		उस्मानाबाद	-	1	-	0	0	439200
		जलगांव	-	1	-	0	0	0
		यवतमाल	-	1	-	0	0	0
		नांदेड़	-	-	1	0	0	75000

		परभणी	-	-	2	0	0	0
		सोलापुर	-	-	1	0	0	0
8	ओडिशा	जगतसिंहपुर	1	-	-	0	0	0
9	पंजाब	अमृतसर	1	-	-	0	0	0
		पटियाला	1	-	-	0	0	0
		S.A.S नगर	1	-	1	0	0	0
10	राजस्थान	हनुमानगढ़	2	-	-	0	0	0
		उदयपुर	1	-	-	0	0	0
		सिरोही	1	-	-	0	0	0
		श्री गंगानगर	-	2	-	0	0	0
		जयपुर	-	-	1	0	0	0
		चुरू	-	-	1	0	0	75000
		जैसलमेर	-	-	1	0	0	0
		सीकर	-	-	2	0	0	0
11	तेलंगाना	भुवनगिरी	-	1	-	0	0	0
		खम्मम	-	-	1	0	0	0
12	उत्तर प्रदेश	लखीमपुर-खीरी	1	-	-	0	0	0
		एटा	1	-	-	0	0	0
		अलीगढ़	2	-	-	0	0	0
		चित्रकूट	1	-	-	0	0	0
		बिजनौर	1	-	-	0	0	0
		कानपुर	1	-	-	0	0	0
		प्रतापगढ़	1	-	-	0	0	0
		वाराणसी	-	-	1	0	0	0
		भदोही	-	-	1	0	0	0
कुल			28	10	21	0	90000	1932950
कुल योग			59			20,22,950 रु.		

विवरण -II

महाराष्ट्र राज्य में भारतीय जीव-जंतु कल्याण बोर्ड (AWBI) द्वारा मान्यता प्रदान किए जाने के लिए गौशाला से प्राप्त लंबित आवेदनों की सूची

क्र.सं.	गौशाला का नाम	जिला	पता	आवेदन की तिथि	लंबितता का कारण
1	रामगोपाल गौशाला चोपडा ताल्लुका चोपडा जिला जलगांव	जलगांव	चोपडा ताल्लुका चोपडा, जिला जलगांव	13-जुलाई-23	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।
2	श्री गोरक्षण संस्था	यवतमाल	लोखंडी पुल के पास,	15-फरवरी-24	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।
3	तपोभूमि वंदनीय राष्ट्रसंत श्री तुकडोजी महाराज गौशाला गोंदेड़	चंद्रपुर	गोंदेडा पोस्ट केवडा ताल्लुका, चिमुर जिला, चंद्रपुर	9-अप्रैल-24	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।
4	आइसाहेब जीजाऊ बहुउद्देशीय संस्था रंजानी	नंदुरबार	रंजानी पोस्ट प्रतापपुर ताल्लुका तलोदा जिला नंदुरबार	10-फरवरी-24	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।
5	स्वामीनारायण चैरिटेबल ट्रस्ट	जलगांव	C/F श्री स्वामीनारायण गुरुकुल, जय जवान पेट्रोल पंप के पास, NH नंबर 6, साकेगांव	26-जुलाई-24	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।

			ताल्लुका भुसावल		
6	लाइफ केयर एंड पीस मिशन	नागपुर	C/O दीपक हेडा, 704, अमर प्लेस धंतोली, नागपुर	18-मार्च-24	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।
7	श्री कृष्ण बहुउद्देशिय ट्रस्ट	जलगांव	मुंडखेडे बीके पोस्ट पटोंडा, ताल्लुका चालीसगांव जिला जलगांव	7-मार्च-24	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।
8	माता मौली तुकाराम बहुउद्देशिय संस्था	चंद्रपुर	C/O सुनील महादेवराव ढोले, कल्पना कॉन्वेंट के पास, उर्जानगर, दुर्गापुर, चंद्रपुर	4-मार्च-24	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।
9	जोशाबा उद्योग विकास मिशन	नांदेड़	नारंगल पोस्टकोलांबी . ताल्लुका नायगांव जिला नांदेड़	16-दिसंबर-23	राज्य सरकार को निरीक्षण का आदेश दिया गया, रिपोर्ट प्रतीक्षित है
10	स्व . शंकरलालजी पूनमचंदजी बडोला (जैन) चैरिटेबल ट्रस्ट	जलगांव	वरखेड़ी ताल्लुका पचोरा जिला जलगाँव-424202	21-दिसंबर-23	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।
11	पारसनाथ गोशाला परुंदी	औरंगाबाद	A/P पारुंदी, ताल्लुका-पैठन, जिला औरंगाबाद।	16-जनवरी-24	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।
12	वनराई गौरक्षण बहुउद्देशिय संस्था	अकोला	पातुर, जिला अकोला	20-फरवरी-24	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।

13	राधा कृष्णा बहुउद्देशिय सेवाभावी संस्था	परभणी	पोस्त्नांदापुर ताल्लुका जिला परभणी	27-नवबंर-25	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।
14	पार्वती बहुउद्देशिय संस्था	ठाणे	मध, पोस्टंबरजे, ताल्लुका शाहपुर -, 421301	23-मार्च-24	राज्य सरकार को निरीक्षण का आदेश दिया गया, रिपोर्ट प्रतीक्षित है
15	श्री गुरु गणेश गोशाला चैरिटेबल ट्रस्ट वानी	यवतमाल	श्री गुरु गणेश गोशाला चैरिटेबल ट्रस्ट वानी, यवतमाल, महाराष्ट्र 445304	30-जनवरी-24	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।
16	श्री दत्त योगीराज बहुउद्देशिय सामाजिक संस्था	अहमदनगर	पोस्ट मुलेवाड़ी, ताल्लुका कर्जत, जिला अहमदनगर	2-फरवरी-24	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।
17	जय गो माता सेवाभावी संस्था	अहमदनगर	कसबा पेठ, सुतार गली, पाथर्डी	17-फरवरी-24	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।
18	समृद्ध फाउंडेशन घोटी	पालघर	भंडारदारा रोड, यशवंत नगर, पोस्ट ऑफिस के पीछे, घोटी ताल्लुका इगतपुरी जिला नासिक)422402)	29-जनवरी-24	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।
19	कपिलेश्वरी बहुउद्देशिय सेवाभावी संस्था असोली	नांदेड़	मकान नं.22 मु .पो. असोली ताल्लुका माहूर जिला नांदेड़ 431721	20-फरवरी-24	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।

	तामाहूर दि . नांदेड़				
20	श्री मौलिकृपा गोशाला संस्था	अहमदनगर	शाहजापुर, हंगा, पारनेर	17-फरवरी-24	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।
21	लक्ष्मी गौशाला चैरिटेबल ट्रस्ट चुटिया	गोंदिया	चुटिया पोस्टचुटिया - -तहसील गोंदिया जिला गोंदिया	13-फरवरी-24	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।
22	वरुणदवन बहुउद्देशिय संस्था चहरदी ताल्लुका चोपडा	जलगांव	1280/2, गुजर पुरा, पो . चाहरदी चोपडा, जलगाँव, महाराष्ट्र, 425107	22-जुलाई-24	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।
23	परिवर्तन बहुउद्देशिय संस्था	भंडारा	NH 6 हनुमान मंदिर पास राजमार्ग ब्रीच के पास NH 6/पोस्ट पिंपलगांवसड़क / लखानी जिला .तह पिन (महाराष्ट्र) भंडारा कोड441804	12-फरवरी-24	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।
24	श्री श्री गोवर्धन ट्रस्ट	पालघर	ए 2/62 आरएनए ब्रॉडवे एवेन्यू जांगिड़ टॉवर के सामने मीरा रोड पूर्व ठाणे	24-फरवरी-24	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।
25	श्रीकृष्ण गोकुलधाम गौसेवा गौशाला	सोलापुर	वारालेगांव, सोलापुर	18-फरवरी-24	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।
26	श्री पंजरापोल संस्था सांगली	सोलापुर	गणपति मंदिरजवाल, पेठ भाग, सांगली 416416	23-फरवरी-24	आवेदन अधूरा, गौशाला से

					स्पष्टीकरण मांगा गया है।
27	ॐ नमो सदागुरु सेवा प्रतिष्ठान	अहमदनगर	शिवाजीनगर, धुमलवाड़ी, अकोले, अहमदनगर, 422601	27-फरवरी-24	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।
28	तेजस गौ सेवा संस्था जलगांव	जलगांव	प्लाट नं .1/1 जूना असोदा रोड दिनकर नगर जलगाँव 425001	4-मार्च-24	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।
29	श्री विजयि पांडुरंग सेवा भावी संस्था	औरंगाबाद	यशवंत नगर, पैठन	3-मार्च-24	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।
30	गोवर्धन गौशाला अहमदपुर	लातूर	अहमदपुर तअहमदपुर ., जिला लातूर, महाराष्ट्र - 413515	21-मार्च-24	निरीक्षण का आदेश दिया गया, रिपोर्ट प्रतीक्षित है
31	श्री संत सेवा महाराज प्रतिष्ठान बाजीमुराद ताल्लुका जिला जालना	जलना	पोस्ट बाजीमुराद -, त . जालना -जिला	8-मार्च-24	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।
32	गोमंगाल गोसंरक्षण चैरिटेबल ट्रस्ट बोरी चंद्रशेखर	यवतमाल	कटेश्वर वार्ड, बोरी आरब, लाडखेड़, बोरी आरब S-O, यवतमाल, महाराष्ट्र, भारत -445201	10-मार्च-24	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।
33	शिवांजलि गौसेवा संस्थान	ठाणे	शिवांजली गौशाला विधे गांव, पोस्ट तुलाई, ताल्लुकामुरबाड -, जिला	21-मई-24	आवेदन अधूरा, गौशाला से स्पष्टीकरण

			ठाणे -421401 , महाराष्ट्र।		मांगा गया है।
34	गोमाता वृक्षवल्ली प्रतिष्ठान उमराई	बीड	विष्णु अच्युतराव केंद्रे उमराई पोस्टलोखंडी . सावरगांव ताल्लुका बीड .अंबाजीगई जिला	12-जुलाई-24	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।
35	सोनाशाम गोसंवर्धन व सामाजिक बहुउद्देशिय संस्था कंकपुर	नासिक	कंकापुर पोस्ट खरडे, ताल्लुका देवला, जिला नासिक, महाराष्ट्र में। 423104	3-जून-24	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।
36	श्री दत्ता साईं गोशाला	नासिक	प्लॉट नं .13 "श्रीधरआश्रम" सहजीवन नगर गणेशवाडीपंचवटी नासिक 422003	16-अगस्त-24	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।
37	श्रीराज राजेश्वरी गोरक्षण संस्था पिंपलगांव बीके	जलगांव	पिंपलगांव, ताल्लुका पचोरा, जलगांव, महाराष्ट्र-424203	4-दिसंबर-24	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।
38	पशुपति गौशाला चैरिटेबल ट्रस्ट	अमरावती	राहुल किसनराव सावरकर/O वार्ड नं 4, शिवाजी चौक एट पोस्ट कराजगांव ताल्लुका चांदूर बाजार	6-फरवरी-25	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।
39	साईबाबा गौशाला विकास संस्था, पारोला	जलगांव	मोर्फल गली, पारोला, पोस्ट, ताल्लुका पारोला --जिला जलगांव425111महाराष्ट्र	7-अगस्त-25	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।
40	श्री भागवत हेरिटेज सर्विस फाउंडेशन ट्रस्ट	चंद्रपुर	स्वामी नारायण मंदिर, कस्तूरबा रोड, अस्पताल्लुका वार्ड,	13-जून-25	आवेदन अधूरा, गौशाला से स्पष्टीकरण

			चंद्रपुर, महाराष्ट्र		मांगा गया है।
41	रामकृष्ण हरि सेवाभावी संस्था, घाटनंदुर	बीड	पोस्टनापेश्वर नगर . घाटनंदुर ताल्लुका अंबाजीगोई जिला बीड	6-अक्टूबर-25	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।
42	ओमकार बहुउद्देशिय सेवाभावी संथा पाथरी	परभणी	ओमकार हॉस्पिटल, दत्त नगर, बस स्टैंड, पाथरी के पीछे	1-दिसंबर-25	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।
43	शिवगर्जन सामाजिक प्रतिष्ठान	बीड	पोस्ट खलेगांव, ताल्लुका गेवराई-, जिलाबीड-, - (महाराष्ट्र)	6-अप्रैल-26	आवेदन अधूरा, गौशाला से स्पष्टीकरण मांगा गया है।

COST NORMS UNDER MIDH

3799. SHRI G. LAKSHMINARAYANA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has reviewed the cost norms under Mission for Integrated Development of Horticulture (MIDH), if so, the year of the latest revision and the existing cost norms for major interventions, category-wise; and

(b) whether the Government maintains data on empanelled vendors/agencies implementing MIDH interventions and the units established through them, if so, the details thereof, State/UT-wise and category-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAMNATH THAKUR):

(a): Yes. The Government has reviewed the cost norms under Mission for Integrated Development of Horticulture (MIDH) for various interventions aimed at promoting the adoption of modern horticulture technologies by farmers. The review indicated that the cost norms for various components, including protected cultivation, micro-irrigation, mulching and other horticulture development technologies, required revision in view of the escalation in the cost of inputs and materials over time. Therefore, the Operational Guidelines of the Mission for Integrated Development of Horticulture (MIDH) were revised in 2025. Under the revised guidelines, the cost norms for various interventions have been enhanced and provisions have been made for supporting the latest technologies in the horticulture sector. Detailed MIDH Operational Guidelines alongwith revised cost norms are available on MIDH web portal i.e. www.midh.gov.in

(b): Under MIDH, assistance is provided on the basis of Annual Action Plans (AAPs) received from the States/UTs. The AAPs are prepared by the States/UTs in accordance with their assessed requirements, existing infrastructure, priority areas and availability of resources. The Operational Guidelines of the Mission for Integrated Development of Horticulture (MIDH) do not contain any specific provision for empaneling vendors/agencies for implementing MIDH interventions. However, under Mission Management component of MIDH, 2.5% of total annual

allocation is provided to State Horticulture Missions for managing various activities at State & District level.

ANTI NARCOTICS CAMPAIGN AND DRIVE

3800. SHRI M. K. RAGHAVAN:

ADV. ADOOR PRAKASH:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) whether the Government has taken a note of the successful anti-narcotics drive ‘Operation Toofan’ launched by the State of Kerala recently;

(b) whether the Government will take initiative for a similar anti-narcotics drive nation-wide and will provide special assistance for States and UTs and if so, the details thereof;

(c) whether the Government noted that as per National Crime Record Bureau (NCRB) data the number of cases registered under the Narcotic Drugs & Psychotropic Substances (NDPS) Act are comparatively lower in some states which are having large drug seizures and if not, the reasons therefor;

(d) the details of drug seizure, the number of cases registered and the number of convictions during the last three years and the current years, State wise;

(e) whether the Government is aware of the low conviction rate in the drug seizure cases and if so, the details thereof; and

(f) whether the Government has any proposal to launch a nationwide multi-

agency operation involving State Police, Narcotics Control Bureau, Customs, Coast Guard and other enforcement agencies on the lines of these campaigns to identify, arrest and prosecute drug traffickers and dismantle organised narcotics networks?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a): Government is aware about launching the Statewide anti-narcotics campaign, “Operation Toofan – The Narco Hunt”, on 2nd June, 2026 by the State of Kerala, with the objective of curbing the drug menace across the State.

(b): To address the challenge of illicit drug trafficking & abuse of drugs, Vision Document on Narcotics Control (2026-2029) has been released on 26.06.2026. The Vision Document is to be implemented by the concerned Central Ministries/ Departments/ Agencies and the State Governments/UTs as per the action points and timelines specifically mentioned for each Central Ministry/ Department/ Agency in a timespan of three years. It is further envisaged that States and Districts would prepare their vision for 3 years Road Map to control drugs in consonance with the National Road Map outlined in the Vision Document. The four key focus areas outlined in the vision document are as under: -

(i) Enforcement (Intelligence & Operations)

(ii) Precursors & Synthetic Drugs Control

(iii) Demand & Harm Reduction

(iv) Capacity Building & Coordination

Further, the Government of India through Narcotics Control Bureau (NCB) provides financial assistance to the States and UTs under the scheme "Assistance to States and UTs for Narcotics Control". The financial assistance to the extent of Rs. 24.42 crore were released to the States/UTs during the last five years under the scheme.

(c) to (e): National Crime Records Bureau (NCRB) collects data from State/ UTs and publishes. Before compilation and publication of the data, it is duly validated and certified by the concerned Additional Director General/ Inspector General in-charge of the State Crime Records Bureau (SCRB)/ Crime Investigation Department (CID) of respective States/ UTs.

As per latest data published by NCRB pertaining to the year 2024; 'State-wise/ UT-wise drug seizures' and 'State-wise/ UT-wise number of cases registered (CR), number of convictions (CON) and conviction rate (CVR)' under the Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985 during the 2022-2024 are at **Statement-I** and **Statement-II** respectively.

(f): The Vision Document on Narcotics Control (2026–2029) released on 26.06.2026 envisages intelligence-driven, network-centric enforcement with enhanced inter-agency coordination to identify, investigate and dismantle organised drug trafficking networks. Under the Vision Document, enforcement agencies, including NCB, State Police, Customs, Coast Guard and other

concerned agencies, are working in close coordination through institutional mechanisms such as NCORD, the Joint Coordination Committee (JCC), intelligence sharing platforms and joint operations. The strategy focuses on identifying and dismantling major drug cartels, targeting traffickers at the transnational, interstate, state and district levels, undertaking mandatory financial investigations in commercial quantity cases, disrupting proceeds of crime and effectively prosecuting offenders.

STATEMENT-I

State-wise/ UT-wise drug seizures under the NDPS Act, 1985 during the 2022-2024

SL	State/UT	2022			2023			2024		
		Kgs.	Nos.	Ltrs.	Kgs.	Nos.	Ltrs.	Kgs.	Nos.	Ltrs.
1	Andhra Pradesh	169223.567	11803	0	54630.795	5525	7.275	52141.237	8028	4.8
2	Arunachal Pradesh	3533.650	0	0	3015.778	1748	0	164.505	681	0
3	Assam	49515.645	5281488	4397079.600	30733.363	3609812	1815347.226	23650.867	3331509	739090.690
4	Bihar	31985.903	47437	18237.900	60107.894	39743	6114.789	32988.009	163024	10927.470
5	Chhattisgarh	25427.599	519809	44403.200	23589.264	1502999	3714.614	28903.346	268145	930.700
6	Goa	206.840	0	0	171.794	0	0	281.916	0	0
7	Gujarat	29230.550	185	1242.680	23015.738	33338	2413.500	13304.471	12041	1189.838
8	Haryana	24949.364	878887	980.450	25557.001	536825	2511.100	25606.549	1043966	4877.440
9	Himachal Pradesh	943.433	94208	225.500	1391.624	1242131	1481.207	1313.363	4054486	18.300
10	Jharkhand	37322.623	4601	257.950	45017.111	365	586.800	37193.882	9812	1165.700
11	Karnataka	10577.238	2820	34.000	12590.952	7284	13.700	13575.924	20214	3808.400
12	Kerala	5639.273	2808	0.043	3158.526	625	0	4796.32	1553	1.546
13	Madhya Pradesh	70722.635	35655	6702.520	68513.67	56495	5569.300	95892.885	306032	15014.900
14	Maharashtra	20185.509	22672	5240.308	22044.77	32376	6936.53	32565.864	111992	1526.92
15	Manipur	18454.016	834967	3461.830	4135.776	223559	1181.320	161.179	121357	7.200
16	Meghalaya	3993.255	19325	28.900	1391.956	0	8742.500	5096.694	308	534.900
17	Mizoram	388.530	0	63.800	262.762	0	10.000	1653.281	0	0.000
18	Nagaland	7791.296	169433	251.560	1027.439	111363	526.378	4603.01	105408	1919.600
19	Odisha	144181.034	0	0	171492.546	8220	9863.408	141703.563	23746519	5886.3
20	Punjab	49421.858	6246151	5017.200	47609.38	8619885	3747.644	42951.283	29554530	192.140
21	Rajasthan	155161.550	684188	15.800	242769.223	427971	5596.990	205244.958	953187	293.570
22	Sikkim	24.083	24629	9.803	1.297	33670	173	1.686	26060	205.5

23	Tamil Nadu	27509.701	76540	58.645	24318.971	38170	15.432	21807.804	165810	22.374
24	Telangana	31771.630	512	100.370	28947.158	5795	30.784	21958.792	14985	328.531
25	Tripura	61795.360	155423	12294.500	33297.618	418945	13639.150	17750.496	1792968	6412.145
26	Uttar Pradesh	1051997.001	933689	76593.980	70273.2	1213826	26553.800	73283.983	726132	7329.200
27	Uttarakhand	1492.520	155201	307.000	1815.544	797938	218.000	2702.292	270340	0.000
28	West Bengal	23897.767	631624	67182.860	18002.775	1256558	45277.871	22897.096	498618	60377.169
29	A&N Islands	60.679	325	2.600	334.921	630	49.700	6113	1463	0.000
30	Chandigarh	360.005	2627	0	290.095	958	1	56.467	732	1823
31	D&N Haveli and Daman & Diu	11.154	0	0	4.233	0	0	7.902	0	0
32	Delhi	5512.448	353168	0	4466.244	519756	4070.72	7155.794	932128	900
33	Jammu & Kashmir	17192.409	300776	956.100	11358.528	158776	5185.676	4977.21	134699	552.800
34	Ladakh	0.735	0	0	72.768	0	0	15.886	0	0
35	Lakshadweep	4.228	0	0	1.385	0	0	2.747	0	0
36	Puducherry	90.448	20	0	127.99	0	0	46.864	0	0
	TOTAL	2080575.536	17490971	4640749.099	1035540.089	2090528	1969579.414	942571.125	68376727	865341.133

Source: Crime in India (NCRB)

STATEMENT-II

State-wise/ UT-wise number of cases registered (CR), number of convictions (CON) and conviction rate (CVR) under NDPS Act, 1985 during 2022-2024

SL	State/UT	2022			2023			2024		
		CR	CON	CVR	CR	CON	CVR	CR	CON	CVR
1	Andhra Pradesh	1391	24	6.1	1731	67	26.6	1940	19	8.0
2	Arunachal Pradesh	306	5	20.8	264	3	6.4	238	11	18.3
3	Assam	2902	88	29.5	3069	212	32.8	3335	199	28.4
4	Bihar	1823	194	81.2	2126	263	83.8	2411	348	89.5
5	Chhattisgarh	1155	289	59.7	1286	209	56.3	1345	344	31.9
6	Goa	153	25	62.5	140	31	51.7	162	44	75.9
7	Gujarat	508	8	25.0	561	34	58.6	580	34	38.6
8	Haryana	3815	297	49.0	3808	671	46.0	3325	611	43.9
9	Himachal Pradesh	1516	152	38.4	2146	226	27.4	1715	267	28.0
10	Jharkhand	464	67	48.6	537	109	45.6	806	170	39.4
11	Karnataka	6399	3117	89.9	6763	4453	91.0	4165	3701	89.2
12	Kerala	26619	14549	99.4	30697	20635	99.2	27149	21751	96.2
13	Madhya Pradesh	4811	1969	81.4	3820	1481	73.8	4460	1658	65.9
14	Maharashtra	13830	5309	71.1	15610	6029	83.2	15641	4718	80.6
15	Manipur	518	10	58.8	288	20	54.1	100	6	46.2
16	Meghalaya	116	11	61.1	189	29	49.2	98	34	33.7
17	Mizoram	245	92	95.8	264	68	97.1	340	117	88.0
18	Nagaland	242	27	58.7	357	52	88.1	217	111	77.1
19	Odisha	1891	12	8.8	1841	35	4.3	2098	17	6.0
20	Punjab	12442	3569	79.2	11589	6324	82.7	8973	6181	85.5
21	Rajasthan	3821	426	75.8	4958	720	80.8	5246	986	77.0
22	Sikkim	41	0	0.0	31	2	9.5	33	2	8.3
23	Tamil Nadu	10385	1990	81.3	10126	3877	81.1	11037	2971	77.6
24	Telangana	1279	69	27.4	1487	73	22.7	2183	247	48.1
25	Tripura	562	13	11.7	634	16	11.8	470	18	5.0
26	Uttar Pradesh	11541	2927	83.3	9387	3961	87.3	5941	4504	88.0
27	Uttarakhand	1440	124	76.1	1335	789	93.5	1162	2435	95.4

28	West Bengal	1608	139	27.2	1007	87	11.5	1059	25	4.3
29	A&N Islands	52	9	28.1	77	8	61.5	73	28	96.6
30	Chandigarh	182	64	83.1	147	67	73.6	90	135	78.5
31	D&N Haveli and Daman & Diu	11	0	0.0	4	0	0.0	5	0	0.0
32	Delhi	1179	189	70.0	1325	227	81.4	1789	196	63.6
33	Jammu & Kashmir	1837	99	41.3	2232	195	53.0	1550	227	51.2
34	Ladakh	8	7	100.0	20	2	100.0	21	10	100.0
35	Lakshadweep	3	4	100.0	6	0	-	12	1	100.0
36	Puducherry	141	5	100.0	148	7	100.0	121	0	-
	TOTAL	**115236**	**35879**	**82.2**	**120010**	**50982**	**83.7**	**109890**	**52126**	**81.9**

Source: Crime in India (NCRB)

औद्योगिक पार्कों के लिए 'प्लग-एंड-प्ले' योजना

3801. श्री गिरिधारी यादवः

श्री कौशलेन्द्र कुमारः

क्या **वाणिज्य और उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

(क) केंद्रीय बजट 2024-25 में यथा-घोषित औद्योगिक पार्क परियोजना की 'प्लग एंड प्ले' योजना की वर्तमान स्थिति क्या है;

(ख) केंद्रीय बजट 2024-25 में की गई घोषणाओं के अनुसार स्थापित किए गए/ स्थापित किए जाने वाले प्रस्तावित बारह औद्योगिक पाकों का स्थान-वार ब्यौरा क्या है;

(ग) उक्त सभी बारह औद्योगिक पाकों की वर्तमान स्थिति क्या है; और

(घ) क्या उक्त बारह औद्योगिक पार्कों में से कोई पार्क बिहार में स्थापित किया जा रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क): भारत औद्योगिक विकास योजना (भव्य) स्कीम को दिनांक 10.04.2026 को केंद्रीय क्षेत्र की स्कीम के रूप में अधिसूचित किया गया है। इसका उद्देश्य निवेश के लिए पूरी तरह तैयार औद्योगिक पार्कों का विकास करना है, ताकि निवेशक आसानी से अपने निवेश को क्रियान्वित कर सकें और जिससे देश की विनिर्माण क्षमता में वृद्धि हो सके।

इस स्कीम के लिए कुल वित्तीय परिव्यय ₹ 33,660 करोड़ है और स्कीम की अवधि 6 वर्ष है।

इस स्कीम के तहत 100 औद्योगिक पार्कों के विकास के लिए वित्तीय सहायता प्रदान की जानी है। पहले चरण में, एक या अधिक दौर के चयन के जरिए 50 परियोजनाओं को चुना जाना है। पहले चरण के पहले दौर के लिए आवेदन प्राप्त करने के लिए ऑनलाइन पोर्टल दिनांक 31.07.2026 को बंद कर दिया गया है, और आवेदनों के लिए दूसरा दौर दिनांक 01.08.2026 से खोला गया है।

(ख): केंद्रीय बजट 2024-25 में राष्ट्रीय औद्योगिक कॉरिडोर विकास कार्यक्रम (एनआईसीडीपी) के तहत निवेश के लिए पूरी तरह तैयार 12 औद्योगिक स्मार्ट सिटी परियोजनाओं के विकास की घोषणा की गई है। इन शहरों को ₹ 28,602 करोड़ की कुल परियोजना लागत से स्थापित किया जा रहा है। स्वीकृत परियोजनाओं की स्थान-वार सूची **विवरण-I** में दी गई है।

(ग): इन 12 औद्योगिक परियोजनाओं की वर्तमान स्थिति **विवरण-II** में दी गई है।

(घ): भारत सरकार ने अमृतसर कोलकाता औद्योगिक कॉरिडोर (एकेआईसी) के भाग के रूप में राष्ट्रीय औद्योगिक कॉरिडोर विकास कार्यक्रम (एनआईसीडीपी) के तहत बिहार राज्य में 1,670 एकड़ भूमि पर गया में एकीकृत विनिर्माण क्लस्टर (आईएमसी) के विकास को 1,339 करोड़ रुपए की कुल परियोजना लागत के साथ मंजूरी दी है। अब तक, इक्विटी योगदान के रूप में एसपीवी को 135 करोड़ रुपए जारी किए गए हैं। शेयरधारक समझौते और राज्य सहायता समझौते पर हस्ताक्षर किए

गए और विशेष प्रयोजन माध्यम (एसपीवी)-बिहार इंटीग्रेटेड मैन्युफैक्चरिंग सिटी गया लिमिटेड (बीआईएमसीजीएल) को 6 जनवरी, 2025 को निगमित किया गया था। परियोजना के लिए पर्यावरण मंजूरी 18 मार्च, 2025 को दी गई थी। एसपीवी इंजीनियरिंग खरीद और निर्माण (ईपीसी) संविदाकार द्वारा जुलाई 2025 में नियुक्त नए शहरों के लिए कार्यक्रम प्रबंधक को फरवरी 2026 में नियुक्त किया गया है।

विवरण-I

केंद्रीय बजट 2024-25 में घोषित राष्ट्रीय औद्योगिक कॉरिडोर विकास कार्यक्रम (एनआईसीडीपी) के तहत निवेश के लिए पूरी तरह से तैयार स्वीकृत औद्योगिक स्मार्ट सिटी परियोजनाओं की सूची

क्रम सं.	औद्योगिक कॉरिडोर	परियोजना का नाम/स्थान	क्षेत्र (एकड़)	परियोजना लागत (करोड़ रुपए में)
1	अमृतकर-कोलकाता	खुरपिया, उत्तराखंड	1,002	1,265
2		राजपुरा, पंजाब	1,099	1,367
3		हिसार, हरियाणा	2,988	4,680
4		आगरा, उत्तर प्रदेश	1,058	1,812
5		प्रयागराज, उत्तर प्रदेश	352	658
6		गया, बिहार	1,670	1,339
7	दिल्ली-मुंबई	दिघी, महाराष्ट्र	6,056	5,469
8		जेपीएमआईए, राजस्थान	1,578	922
9	विजाग-चेन्नई	कोप्पर्थी, आंध्र प्रदेश	2,596	2,137

10	हैदराबाद- बेंगलुरु	ओरवाकल, आंध्र प्रदेश	2,621	2,786
11	हैदराबाद- नागपुर	जहीराबाद, तेलंगाना	3,245	2,361
12	चेन्नई- बेंगलुरु एक्सटेंशन	पलक्कड़, केरल	1,710	3,806
		कुल	**25,975**	**28,602**

विवरण -II

राष्ट्रीय औद्योगिक कॉरिडोर विकास कार्यक्रम (एनआईसीडीपी) के अंतर्गत इन 12 औद्योगिक स्मार्ट सिटी परियोजनाओं की वर्तमान स्थिति निम्नानुसार है -

क्रम सं.	**परियोजना और कॉरिडोर का नाम**	**स्थिति**
1.	दिघी, महाराष्ट्र -	एसएचए और एसएसए का निष्पादन पूर्ण हो गया है।
	डीएमआईसी	एसपीवी का निगमन पूर्ण हो गया है।
2.	जोधपुर पाली मारवाड़ औद्यगिक क्लस्टर (जेपीएमआईए) - राजस्थान	प्रयागराज को छोड़कर नए शहरों के कार्यक्रम प्रबंधक (पीएमएनसी) को शामिल किया गया।
3.	राजपुरा, पंजाब - एकेआईसी	
4.	खुरपिया, उत्तराखंड - एकेआईसी	ईपीसी ने 10 परियोजनाओं को शामिल किया है।
5.	प्रयागराज, उत्तर प्रदेश - एकेआईसी	
6.	गया, बिहार-एकेआईसी	
7.	कोप्पार्थी, आन्ध्र	

	प्रदेश-वीसीआईसी	
8.	ओरवाकल, आंध्र प्रदेश-एचबीआईसी	
9.	ज़हीराबाद,	
	तेलंगाना - एचएनआईसी	
10.	पलक्कड़, केरल –	
	सीबीआईसी एक्सटेंशन।	
11.	हिसार, हरियाणा - एकेआईसी	एसएचए और एसएसए का निष्पादन पूर्ण हो गया है। एसपीवी का निगमन पूर्ण हो गया है। पीएमएनसी को शामिल कर लिया गया है।
12.	आगरा, उत्तर प्रदेश - एकेआईसी	उच्चतम न्यायालय से मंजूरी की आवश्यकता के कारण काम शुरू नहीं किया जा सका, क्योंकि यह भूमि ताज ट्रेपेज़ियम ज़ोन (टीटीजेड) के अंतर्गत आती है।

PM MITRA MEGA TEXTILE PARKS

3802. SHRI RAJKUMAR CHAHAR:

DR. SANJAY JAISWAL:

Will the Minister of **TEXTILES** be pleased to state :

(a) the current status of implementation of the PM Mega Integrated Textile Region and Apparel (PM MITRA) Parks Scheme in the country;

(b) the details of land acquired, investment proposals received and infrastructure created under the Scheme, State-wise;

(c) the estimated employment likely to be generated through the Scheme, State-wise; and

(d) the timeline fixed for operationalisation of the approved PM MITRA Parks?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA MARGHERITA):

(a) to (d): To develop integrated large scale and modern industrial infrastructure facility for entire value-chain of the textile industry, the Government has approved setting up of 7 (Seven) PM Mega Integrated Textile Region and Apparel (PM MITRA) Parks in Greenfield/Brownfield sites with scheme outlay of Rs. 4,445 Crore for the period 2021-22 to 2027-28. The Government has finalised 7 sites viz. Tamil Nadu (Virudhnagar), Telangana (Warangal), Gujarat (Navsari), Karnataka (Kalaburagi), Madhya Pradesh (Dhar), Uttar Pradesh (Lucknow) and Maharashtra (Amravati) for setting up PM MITRA Parks. After completion, each PM MITRA Park is expected to generate approximately 3 lakh employment (1 lakh direct and 2 lakh indirect).

At present, Memoranda of Understanding (MoUs) have been signed with all States and 100% land has been acquired for all the sites. Environmental Clearances have been received for all PM MITRA Parks. Joint Venture Agreements have been signed and SPVs incorporated for all 5 greenfield sites. DPRs amounting to ₹13,537 crore have been finalized for all 7 States. Investment interests amounting to ₹68,590 crore have been received so far by the PM MITRA States.

State-wise details of land acquired/available, investment proposals received under the Scheme are placed at **Statement**.

STATEMENT

State-wise details of land acquired/available, investment proposals received under the Scheme

S. No.	State	Park Type	Land available (acres)	Investment Interest (in Rs. Cr.)	Internal Infra		External Infra
					Work Completed	Work Under Progress	Expenditure incurred by State Government (in Rs. Cr.)
1.	Madhya Pradesh	Greenfield	2158	19,846	62	681	94.06
2.	Tamil Nadu	Greenfield	1052	2,067.90	21	346	34.80
3.	Gujarat	Greenfield	1000	13,094	6	-	196.22
4.	Karnataka	Greenfield	1142	1,700	-	-	95.39
5.	Uttar Pradesh	Greenfield	1000	5,354	23	5	220.69
6.	Telangana	Brownfield	1020	3,800	300	165	123.93
7.	Maharashtra	Brownfield	1327	12,000	112	-	32.21

ACTS ENACTED BY PUNJAB AND HARYANA

3803. SHRI MANISH TEWARI:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) the number of Acts enacted by the States of Punjab and Haryana that are presently applicable in the UT of Chandigarh, separately, along with the

subject matter of each such Act;

(b) the legal framework and criteria adopted by the Central Government for extending or adapting laws enacted by the State Legislatures of Punjab and Haryana to Chandigarh;

(c) the details of the Acts of Punjab and Haryana extended to Chandigarh during the last five years, like the Punjab Right to Business Act, 2020, that was extended recently along with the reasons therefor; and

(d) whether the Government proposes to formulate a uniform policy or framework governing the extension, amendment and repeal of Punjab and Haryana laws applicable to Chandigarh, and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) and (c): As per the information provided by the Union territory of Chandigarh, 238 Acts enacted by the State of Punjab and 7 Acts enacted by the State of Haryana are presently applicable in the Union territory of Chandigarh. The Act-wise details, including those Acts extended to the Union territory of Chandigarh during the last five years are given in **Statement**.

(b): Section 87 of the Punjab Reorganisation Act, 1966 empowers the Central Government, to extend to the Union territory of Chandigarh, any enactment which is in force in a State on the date of the notification. Proposals for extension of State enactments are initiated by the Chandigarh Administration on the basis of

local requirements.

(d): The extension of any enactment to the Union territory of Chandigarh is considered on the basis of local requirements and in accordance with the Punjab Reorganisation Act, 1966. A separate policy is not considered necessary, as an established procedure already exists for extension of Acts, each of which is assessed on its own merits in view of its distinct policy objectives and legal implications.

STATEMENT

ACTS ENACTED BY THE STATES OF PUNJAB AND HARYANA PRESENTLY APPLICABLE IN THE UNION TERRITORY OF CHANDIGARH

A. ACTS ENACTED BY THE STATE OF PUNJAB (238)

Sl. No.	Name of the Act
1	The Punjab Laws Act, 1872
2	The Punjab District Boards Act, 1883
3	The Punjab Tenancy Act, 1887
4	The Punjab Land Revenue Act, 1887
5	The Punjab General Clauses Act, 1898
6	The Punjab Riverian Boundaries Act, 1899
7	The Punjab Land Preservation Act, 1900
8	The Punjab Minor Canals Act, 1905
9	The Punjab Forests (Sale of Timber) Act, 1913
10	The Punjab Pre-emption Act, 1913

Sl. No.	Name of the Act
11	The Redemption of Mortgages (Punjab) Act, 1913
12	The Punjab Excise Act, 1914
13	The Punjab Fisheries Act, 1914
14	The Punjab Medical Registration Act, 1916
15	The Punjab Military Transport Act, 1916
16	The Punjab Juvenile Smoking Act, 1918
17	The Punjab Village and Small Towns Patrol Act, 1918
18	The Punjab Courts Act, 1918
19	The Restriction of Habitual Offenders (Punjab) Act, 1918
20	The Punjab Limitation (Custom) Act, 1920
21	The Punjab Custom (Power to Contest) Act, 1920
22	The Punjab Town Improvement Trust Act 1922
23	The Punjab Local Option Act, 1923
24	The Punjab Motor Vehicles Taxation Act, 1924
25	The Good Conduct Prisoner's Probational Release Act, 1926
26	The Punjab Borstal Act, 1926
27	The Punjab Regulation of Accounts Act, 1930
28	The Punjab Registration (Validating) Act, 1930
29	The Punjab Municipal (Executive Officers) Act, 1931
30	The Punjab Nurses Registration Act, 1932
31	The Punjab Relief Indebtedness Act, 1934
32	The Punjab State Aid to Industries Act, 1935
33	The Punjab Debtor's Protection Act, 1936

Sl. No.	Name of the Act
34	The Punjab Copying Fees Act, 1936
35	The Punjab Registration of Money Lenders Act, 1938
36	The Punjab Debtor's Protection Amendment Act, 1938
37	The Punjab Restitution of Mortgaged Lands Act, 1938
38	The Suits Validation (Punjab Amendment) Act , 1938
39	The Punjab Motor Spirit (Taxation of Sales) Act, 1939
40	The Provincial Insolvency (Punjab Amendment) Act, 1939
41	The Punjab Urban Immovable Property Tax Act, 1940
42	The Punjab Electricity (Emergency Powers) Act, 1941
43	The Punjab Suppression of Indecent Advertisements Act, 1941
44	The Press and Registration of Books (Punjab Amendment) Act, 1942
45	The Music in Muslim Shrines Act, 1942
46	The Suits valuation (Punjab Amendment) Act , 1942
47	Epidemic Diseases (Punjab Amendment) Act, 1944
48	The United Provinces Requisition of Motor Vehicles (Emergency Powers) Act, 1947
49	The East Punjab Home Guards Act, 1947
50	The East Punjab Police (Protection of Railways) Act, 1947
51	The East Punjab Extension of Limitation Act, 1947
52	The East Punjab Ministers Salaries Act, 1947
53	The East Punjab Movable Property (Requisitioning) Act, 1947
54	The Punjab University Act, 1947
55	Epidemic Diseases (East Punjab Amendment) Act, 1947
56	The East Punjab Cotton (Statistics) Act, 1948

Sl. No.	Name of the Act
57	The East Punjab Molasses (Control) Act, 1948
58	The East Punjab Livestock and Birds Contagious Diseases Act, 1948
59	The Indian Forest (East Punjab Amendment) Act, 1948
60	The East Punjab Enumeration of Dwellings Act, 1948
61	The East Punjab Factories (Control of Dismantling) Act, 1948
62	The Punjab Minimum Wages Act, 1948
63	The East Punjab Holdings (Consolidation and Prevention of Fragmentation) Act, 1948
64	Punjab Tenancy (East Punjab Validation of Orders, Proceedings and Acts) Act, 1948
65	The East Punjab (Removal of Religious and Social Disabilities) Act, 1948
66	The East Punjab (Exchange of Prisoners) Act, 1948
67	The East Punjab War Awards Act, 1948
68	The East Punjab Special Tribunal (Continuance) Act, 1948
69	The East Punjab Opium Smoking Act, 1948
70	The East Punjab Agricultural Pests and Diseases and Noxious Weeds Act, 1949
71	The East Punjab Tractor Cultivation (Recovery of Charges) Act, 1949
72	The East Punjab Improved Seeds and Seedlings Act, 1949
73	The East Punjab Displaced Persons (Land Re-settlement) Act, 1949
74	The East Punjab Utilization of Lands Act, 1949
75	The East Punjab Urban Rent Restriction Act, 1949
76	The East Punjab Control of Bricks Supplies Act, 1949
77	The East Punjab Conservation of Fire Wood Supplies Act, 1949

Sl. No.	Name of the Act
78	The East Punjab Drugs (Control) Act, 1949
79	The East Punjab Damaged Areas Act, 1949
80	The Local Authorities Loans (East Punjab Amendment) Act, 1949
81	The East Punjab Conservation of Manure Act, 1949
82	The East Punjab Children Act, 1949
83	The Punjab Local Authorities Census Expenses Contribution Act, 1950
84	The Punjab Contingency Fund Act, 1950
85	The Punjab Abolition of Village Cess (Kuri Kamini) Act, 1950
86	The Punjab Special Tribunal (Change of composition) Act, 1950
87	The Punjab Merged States (Laws) Act, 1950
88	The Punjab Prohibition of Smoking (Cinema and Theatre Halls) Act, 1951
89	The Punjab Cinemas (Regulation) Act, 1952
90	The Capital of Punjab (Development and Regulation) Act, 1952
91	The Punjab Gram Panchayat Act, 1952
92	The Cattle Trespass (Punjab Amendment) Act, 1952
93	The Punjab New Capital (Periphery) Control Act, 1952
94	The Punjab Betterment Charges and Acreage Rates Act, 1952
95	Punjab Occupancy Tenants (Vesting of Proprietary Rights) Act, 1952
96	The Punjab Passengers and Goods Taxation Act, 1952
97	The Punjab Habitual Offenders (Control and Reform) Act, 1952
98	The Punjab Silk worm Seed Control Act, 1953
99	The Punjab Livestock Improvement Act, 1953
100	The Punjab Sugarcane (Regulation of Purchase and Supply) Act, 1953

Sl. No.	Name of the Act
101	The Punjab Vaccination Act, 1953
102	Punjab Tobacco Vend Fees (Repealing) Act, 1953
103	The Punjab Cotton Ginning and Pressing Factories Act, 1953
104	The Punjab Local Authorities Laws (Exercise of Power) Act, 1953
105	Punjab Agricultural Produce Markets (Validation) Act, 1953
106	The Punjab Occupancy Tenants (Vesting of Proprietary Rights) Act, 1952
107	The Punjab Abolition of Ala Malkiyat and Talukdari Rights Act, 1953
108	The Punjab Security of Land Tenures Act, 1953
109	Evacuee Interest (Separation) Supplementary Act, 1953
110	The Punjab Requisitioning and Acquisition of Immovable Property Act, 1953 (temporary lifespan of the Act- initially enacted for 5 years, replaced with 10 years in 1958, replaced with 15 years in 1962)- still existing on papers.
111	The Punjab Security of the State Act, 1953
112	The Punjab Sikh Gurdwaras Board (Transitional Provisions) Act, 1953
113	The Punjab Entertainments Tax (Cinematograph Shows) Act, 1954
114	The Indian Forest (Punjab Amendment) Act, 1954
115	The Punjab State Tubewell Act, 1954
116	The Punjab Land Revenue (Surcharge) Act, 1954
117	The Pepsu Abolition of Alla Malikiyat Rights Act, 1954
118	The Pepsu Occupancy Tenants (Vesting of Proprietary Rights) Act, 1954
119	The Pepsu Townships Development Board Act, 1954
120	The Sikh Gurdwaras Committee Election (Validation) Act, 1954
121	The PEPSU General Clauses Act, 1954

Sl. No.	Name of the Act
122	The Punjab Entertainment Duty Act, 1955
123	The Punjab Khadi and Village Industries Board Act, 1955
124	Punjab District Boards (Tax Validating) Act, 1955
125	The Punjab Departmental Enquiries (Powers) Act, 1955
126	Punjab Agricultural Produce Markets (Validation) Act, 1955
127	The Punjab Land Revenue (Special Assessment) Act, 1955
128	The Punjab Bhudan Yagna Act, 1955
129	The Pepsu Tenancy and Agricultural Lands Act, 1955
130	The Punjab Registration (Validating) Act, 1955
131	The Punjab Special Powers (Press) Act, 1956
132	The Punjab Instruments (Control of Noises) Act, 1956
133	The Punjab Industrial Housing Act, 1956
134	The Punjab Prohibition of Cow Slaughter Act, 1956
135	The Punjab Revenue Appeals and Proceedings (Disposal and Restoration) Act, 1956
136	The Nazool Lands (Transfer) Rules, 1956
137	The Punjab Professions, Trades, Callings and Employments Taxation Act, 1956
138	Ambala District Board Tax Validation Act, 1956
139	The Punjab Court of Wards (Repeal) Act, 1956
140	The Punjab Registration (Validating) Act, 1956
141	The Indian Lunacy (Punjab Amendment) Act, 1956
142	The Salaries and Allowances of Deputy Ministers Punjab Act, 1956
143	The Press and Registration of Books (Punjab Amendment) Act, 1957

Sl. No.	Name of the Act
144	The Punjab Warehouses Act, 1957
145	The Punjab Consolidation of Land Proceedings (Validation) Act, 1957
146	The Punjab Backward Classes (Grants of Loans) Act, 1957
147	The Punjab Mechanical Vehicles (Bridge Tolls) Act, 1957
148	The Punjab Laws (Application) Act, 1957
149	The Punjab Laws (Extension No. 1) Act, 1957
150	The Punjab Laws (Extension No.2) Act, 1957
151	The Punjab Laws (Extension No. 3) Act, 1957
152	The Punjab Abolition of Whipping Act, 1957
153	The Punjab Court of Wards (Validation of Exercise of Powers) Act, 1957
154	The Punjab Courts Laws (Extension) Act, 1957
155	The Punjab Distressed Persons (Facilities for Loans) Act, 1958
156	The Punjab Electricity (Duty) Act, 1958
157	The Punjab Shops and Commercial Establishments Act, 1958
158	The Punjab Weights and Measures (Enforcement) Act, 1958
159	The Punjab Land Revenue (Special Charges) Act, 1958
160	The Punjab Laws (Extension No. 4) Act, 1958
161	The Punjab Laws (Extension No. 5) Act, 1958
162	The Nangal Township (Periphery) Control Act, 1958
163	The Essential Commodities (Punjab Amendment) Act, 1959
164	The Punjab Wild Life Preservation Act, 1959
165	The Punjab Co-operative Sugar Mills (Further Extension of Tenure of Boards) Act, 1959
166	The Cattle Trespass (Punjab Amendment) Act, 1959

Sl. No.	Name of the Act
167	The Punjab Reclamation of Land Act, 1959
168	The Punjab Consolidation of Land Proceedings (Validation) Act, 1959
169	The Punjab Local Authorities (Aided Schools) Act, 1959
170	The Punjab Laws (Extension No. 6) Act, 1959
171	Evacuee Interest (Separation) Second Supplementary Act, 1960
172	Evacuee Interest (Separation) (Punjab Amendment) Act, 1960
173	The Punjab Land Revenue (Additional Surcharge) Act, 1960
174	The Punjab Primary Education Act, 1960
175	The Punjab Laws (Extension No. 7) Act, 1960
176	The Punjab Laws (Extension No. 8) Act, 1960
177	The Punjab Laws (Extension No. 9) Act, 1960
178	The Punjab Non-trading Companies Act, 1960
179	The Punjab Official Languages Act, 1960
180	The Punjab Registration (Validating) act, 1960
181	The Punjab Repealing Act, 1960
182	The Punjab Co-operative Societies Act 1961
183	The Punjab Fruit Nurseries Act, 1961
184	The Punjab Agricultural Produce Markets Act, 1961
185	The Punjab Panchayat Samitis and Zila Parishads Act, 1961
186	The Punjab Abolition of Village Cess (Malba) Act, 1961
187	The Punjab Slum Areas (Improvement and Clearance) Act, 1961
188	The Punjab Village Common Lands (Regulation) Act, 1961
189	The Punjab Laws (Extension No. 10) Act, 1961

Sl. No.	Name of the Act
190	The Punjab Compulsory Service Act, 1961
191	The Indian Easements (Punjab Extension) Act, 1961
192	The Punjabi University Act, 1961
193	The Talwara Town Ship (Periphery) Control Act, 1961
194	The Punjab Agricultural University Act, 1961
195	The Indian Forest (Punjab Amendment) Act, 1962
196	The Punjab Land Revenue Special Assessment (Exemption) Act, 1962
197	The Punjab Temporary Taxation Act, 1962
198	The Punjab Good Conduct Prisoners (Temporary Release) Act, 1962
199	The Punjab Laws (Extension No. 11) Act, 1962
200	The Punjab Corneal Grafting Act, 1963
201	The Punjab Anatomy Act, 1963
202	The Punjab Ayurvedic and Unani Practitioners Act, 1963
203	The Punjab State Faculty of Ayurvedic and Unani Systems of Medicine, 1963
204	The Punjab Land Improvement Schemes, Act, 1963
205	The Punjab Development of Damaged Areas (Validation) Act, 1963
206	The Punjab Thur and Sem Lands (Reclamation) Act, 1963
207	The Punjab Gift Goods (Unlawful Possession) Act, 1963
208	The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963
209	The Punjab Dramatic Performances Act, 1964
210	The Punjab Urban Estates (Development and Regulation) Act, 1964

Sl. No.	Name of the Act
211	The Punjab Ancient and Historical Monuments and Archaeological Sites and Remains Act, 1964
212	The Punjab Separation of Judicial and Executive Functions Act, 1964
213	The Punjab Homoeopathic Practitioners Act, 1965
214	The Punjab State Legislature Officers, Ministers and Members (Medical Facilities) Act, 1965
215	The Punjab Industrial Establishments (National and Festival Holidays and Casual and Sick Leave) Act, 1965
216	The Punjab Labour Welfare Fund Act, 1965
217	The Punjab Salaries and Allowances (Validation) Act, 1966
218	The Provincial Small Cause Courts (Punjab Amendment) Act, 1966
219	The Punjab Aided Schools (Security of Service) Act, 1969 (Punjab Act No. 19 of 1969)
220	The Punjab Land Reforms Act, 1972 (Punjab Act No. 10 of 1973)
221	The Punjab Affiliated Colleges (Security of Service of Employees) Act, 1974
222	The Punjab Village Common Lands (Regulation) Haryana Amendment Act, 1976 (Haryana Act No. 25 of 1976)
223	The Punjab Water Supply and Sewerage Board Act, 1976 (extended to Chandigarh on 01.08.1978)
224	The Punjab Cycle-rickshaws (Regulation of License) Act, 1976 (Punjab Act No. 41 of 1976)
225	The Punjab Agriculture Credit Operations and Miscellaneous Provisions (Banks) Act, 1978 (Punjab Act No. 5 of 1979)

Sl. No.	Name of the Act
226	The Punjab Privately Managed Recognised Schools Employees (Security of Service) Act, 1979 (Punjab Act No. 18 of 1979)
227	The Punjab Public Moneys (Recovery of Dues) Act 1983 (Punjab Act No. 1 of 1985)
228	Punjab Panchayati Raj Act, 1994
229	Punjab Municipal Corporation Act, 1976 as extended to UT Chandigarh in the year 1994 (Act No. 45 of 1994)
230	The Punjab Tax on Entry of Goods into Local Areas Act, 2000 (Punjab Act No. 9 of 2000)
231	Punjab VAT Act
232	Punjab Police Act, 2007 as extended to the UT Chandigarh
233	Punjab Right to Service Act, 2011 as extended to UT Chandigarh (Punjab Act No. 24 of 2011) and the amendment made vide Punjab Act No. 10 0f 2014
234	The Prison (Punjab Amendment) Act, 2011, Punjab Act No. 23 of 2016
235	The Punjab Human Smuggling Act, 2012 (Punjab Act No. 2 of 2013) and the Amendment made vide Punjab Act No. 11 of 2014.
236	The Punjab Regulation of Fee of Unaided Educational Institution Act, 2016 (Punjab Act No. 47 of 2016)
237	Punjab Right to Business Act, 2020 (Punjab Act No. 1 of 2020)
238	Punjab Abadi Deh (Record of Rights) Act, 2021 (Punjab Act No. 8 of 2021)

B. ACTS ENACTED BY THE STATE OF HARYANA (7)

Sl. No.	Name of the Act
1	The Haryana Housing Board Act, 1971
2	The Haryana Prevention of Beggary Act, 1971
3	Haryana Essential Services Maintenance Act, 1974 (extended to UT Chandigarh)
4	The Haryana Relief of Agricultural Indebtedness Act, 1976 (Haryana Act No. 18 of 1976)
5	The Haryana Compulsory Registration of Marriages Act, 2008 (Haryana Act No. 6 of 2008)
6	The Haryana Backward Classes (Reservation in Services and Educational Institutions)Act, 2016 (Haryana Act No 15 of 2016)
7	Haryana Fire and Emergency Services Act, 2022 (Haryana Act No. 14 of 2022)

ACTS OF PUNJAB AND HARYANA EXTENDED TO THE UNION TERRITORY OF CHANDIGARH DURING THE LAST FIVE YEARS

Sl. No.	Name of the Act	Brief purpose/reason for extension
(a)	The Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) (Punjab Amendment) Act, 2018 (Punjab Act No. 18 of 2018)	It was extended to address the absence of a legal framework for prohibiting hookah bars and to protect public health, particularly by preventing tobacco addiction among youth.

(b)	The Haryana Essential Services Maintenance Act, 1974.	It was extended to prevent unlawful strikes in essential public utility services and to protect the general public from the resulting disruption.
(c)	The Haryana Backward Classes (Reservation in Services and Admission in Educational Institutes) Act, 2016	It was extended to provide reservation for OBCs in public services and admissions to higher educational institutions in Chandigarh, in compliance with the Supreme Court's direction to implement such reservation in a phased manner up to 27%.
(d)	The Punjab shops and commercial Establishments (Amendment) Act, 2025	These were extended to promote a business-friendly environment, generate employment opportunities and reduce regulatory and compliance burdens on small shops, industries and establishments.
(e)	The Contract Labour (Regulation and Abolition) (Punjab Amendment) Act, 2020	
(f)	The Industrial disputes (Punjab Amendment) Act, 2020	
(g)	The Indian Stamp (Punjab Amendment) Act, 2001 (Punjab Act No. 14 of 2001)	They were extended to strengthen the framework governing stamp duty on property transactions and ensure greater transparency in property valuation and duty collection in Chandigarh.
(h)	The Indian Stamp (Punjab Amendment) Act, 2003 (Punjab Act No. 15 of 2004)	
(i)	The Punjab Prevention of Human Smuggling Act, 2012 (Punjab Act No. 2 of 2013)	They were extended to regulate travel agents and curb human smuggling and immigration-related fraud, thereby protecting students and youth seeking education and employment opportunities abroad.
(j)	The Punjab Prevention of Human Smuggling (Amendment) Act, 2014 (Punjab	

	Act No. 11 of 2014)	
(k)	The Punjab Abadi Deh (Record of Rights) Act, 2021 (Punjab Act no. 8 of 2021)	It was extended to establish a transparent and modern framework for surveying and recording ownership rights in Abadi Deh areas, thereby reducing disputes, improving land administration and supporting planned urban development in alignment with the NAKSHA Programme.
(l)	The Haryana Fire and Emergency Services Act, 2022 (Haryana Act No. 14 of 2022)	It was extended to provide an updated and comprehensive framework for modern, efficient and citizen-centric fire and emergency services in Chandigarh, in keeping with evolving urban requirements and the objectives of Ease of Living and Ease of Doing Business.
(m)	The Assam Tenancy Act, 2021 (Assam Act No. XXXI of 2021)	It was extended to replace the outdated rent-control framework with a modern tenancy regime suited to present-day socio-economic conditions, balancing landlord-tenant rights and providing transparent and time-bound dispute resolution in alignment with the Model Tenancy Act, 2021.
(n)	The Punjab Right to Business Act, 2020 (Punjab Act No. 1 of 2020)	It was extended to promote Ease of Doing Business through a self-declaration-based framework providing faster, time-bound approvals, reduced inspections and lower regulatory burden, particularly for MSMEs and other eligible enterprises.

FINANCIAL ASSISTANCE TO THE FAMILIES OF DECEASED FARMERS

3804. SHRI GOVIND MAKTHAPPA KARJOL:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the details of the financial assistance, relief, compensation provided by the Government to the families of farmers who died by suicide due to indebtedness and to the families of farmers who died due to snakebite in the country during each of the last five years, State-wise;

(b) the number of cases of farmer suicides and snakebite-related deaths reported during the

said period along with the number of families that received financial assistance and the amount sanctioned and disbursed during the last five years, year-wise and State-wise;

(c) whether any data is being maintained on small and marginal farmers, women farmers and

SC/ST farmers who died due to suicide or snakebite, if so, the details thereof, State-wise;

(d) the details of the steps that have been taken to provide a uniform relief package, insurance and livelihood support to the affected families; and

(e) the measures that have been taken to prevent farmer suicides and

snakebite-related deaths and strengthen social security for farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAMNATH THAKUR):

(a) to (e): The National Crime Records Bureau (NCRB) under the Ministry of Home Affairs compiles information on suicides and accidental deaths including snakebite in its publication titled 'Accidental Deaths and Suicides in India' (ADSI). The Report till 2024 is available on NCRB website (https://ncrb.gov.in). Further, Agriculture is State subject and ex gratia or relief in such cases of death is provided by the State Governments as per their respective policies and rules.

However, the Government of India implements a comprehensive range of Central Sector and Centrally Sponsored Schemes and Programmes in the agriculture sector aimed at increasing production, productivity and farmers' income across the country. These schemes encompass entire spectrum of agriculture including credit, insurance, income support, infrastructure, crops (including horticulture), seeds, mechanization, marketing, organic and natural farming, farmer collectives, irrigation, extension, digital agriculture and procurement of crops. The list of schemes is placed at **Statement**. Further the Government has substantially increased the budget allocation of Ministry of Agriculture & Farmers Welfare from ₹27,662.67 crore BE during 2013-14 to ₹1,40,416.57 crore BE during 2026-27.

In addition, the Government of India has put in place a social-security and

insurance architecture to provide financial protection to vulnerable households, including farming families. The Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) and Pradhan Mantri Suraksha Bima Yojana (PMSBY) provide affordable life and accident insurance coverage. PMJJBY provides life insurance protection against death due to any cause, while PMSBY provides insurance protection against accidental death and disability, subject to the prescribed eligibility and conditions laid down in the respective schemes.

Other social-security measures of the Government, include Atal Pension Yojana (APY) that provides social security to workers of unorganized sector with provision of guaranteed monthly pension. Pradhan Mantri Kisan Maan-Dhan Yojana (PM-KMY) is a voluntary and contributory pension scheme for small and marginal farmers which provides guaranteed monthly pension of ₹3,000. National Social Assistance Programme (NSAP) provides financial support and pension to poor and vulnerable section of the society. Ayushman Bharat – Pradhan Mantri Jan Arogya Yojana (PM-JAY) provides free and cashless healthcare coverage to poor and vulnerable families. Atal Vayo Abhyuday Yojana (AVYAY) is a central sector umbrella scheme for the welfare and empowerment of senior citizens aged 60 and above. It provides financial security, healthcare, shelter, and a life of dignity. These programmes provide different layers of protection against old age, death, disability, health expenditure and livelihood vulnerability.

Further, in order to prevent snakebite-related deaths, the Ministry of Health

& Family Welfare has launched the National Action Plan for Prevention and Control of Snakebite Envenoming (NAPSE) on 12 March 2024. The Action Plan is aligned with the objective of reducing snakebite-related deaths and disabilities by 50% by 2030. Under the programme, specific interventions include capacity building of healthcare professionals for first aid, diagnosis and management of snakebite; improving accessibility to treatment; strengthening emergency care at District Hospitals and Community Health Centres, including ambulance services; strengthening surveillance of snakebite cases and deaths; establishment/strengthening of Regional Venom Centres; operational research on anti-venoms and diagnostics; digital mapping of facilities having anti-snake venom; and community awareness and outreach activities. The Government has also issued Standard Treatment Guidelines for Clinical Management of Snakebite, with emphasis on timely and appropriate treatment. Guideline on National Action Plan for Prevention and Control of Snakebite Envenoming (NAPSE) is available at **https://ncdc.mohfw.gov.in/ wpcontent/** uploads/2024/07/national-action-plan-for-prevention-and-control-of- snakebite-envenoming-napse.pdf.

STATEMENT

Schemes and Programmes implemented by the Department of Agriculture & Farmers Welfare

1. Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)

2. Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY)
3. Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA)
4. Pradhan Mantri Fasal Bima Yojana (PMFBY) / Restructured Weather Based Crop Insurance Scheme (RWBCIS)
5. Modified Interest Subvention Scheme (MISS)
6. Mission for Integrated Development of Horticulture (MIDH)
7. National Mission on Edible Oils (NMEO) – Oil Palm
8. National Mission on Edible Oils (NMEO) – Oilseeds
9. Mission for Atmanirbharta in Pulses
10. National Mission on Natural Farming (NMNF)
11. National Food Security and Nutrition Mission (NFSNM)
12. National Bee Keeping and Honey Mission (NBHM)
13. Sub-Mission on Agriculture Mechanization (SMAM)
14. Sub-Mission on Agriculture Extension (SMAE)
15. Digital Agriculture Mssion
16. National Bamboo Mission (NBM)
17. Mission Organic Value Chain Development for North Eastern Region
18. Soil Health & Fertility (SH&F)
19. Paramparagat Krishi Vikas Yojana (PKVY)
20. Per Drop More Crop (PDMC)
21. Rashtriya Krishi Vikas Yojana – Detailed Project Report (RKVY-DPR)

22. Crop Diversification Programme (CDP)
23. Rainfed Area Development (RAD)
24. National Makhana Board
25. Agriculture Infrastructure Fund (AIF)
26. Formation and Promotion of 10,000 new Farmer Producers Organizations (FPOs)
27. Agri Fund for Start-Ups & Rural Enterprises (AgriSURE)
28. Integratd Scheme for Agriculture Marketing (ISAM)
29. PM Dhan-Dhaanya Krishi Yojana (PMDDKY)
30. Agroforestry

FINANCIAL AND ASSISTIVE DEVICES TO DIVYANGJAN

3805. SHRI PRADEEP PUROHIT:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the number of Divyangjan registered in Odisha and Bargarh district;

(b) the details of assistive devices, scholarships, skill development programmes and financial assistance provided to Divyangjan in Bargarh Lok Sabha Constituency during the last five years;

(c) whether the Government proposes or to establish an Artificial Limb Fitment Centre Composite Regional Centre for Divyangjan in Bargarh Lok Sabha

Constituency; and

(d) if so, the steps taken to improve accessibility in Government offices, educational institutions and public places in Bargarh district?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a): The Unique Disability ID (UDID) project is a flagship initiative of the Department of Empowerment of Persons with Disabilities (Divyangjan), Ministry of Social Justice & Empowerment, Government of India wherein the hospitals authorized by the respective State/UT Governments are onboarded for the assessment of disabilities and issuance of disability certificates/UDID cards based on the type and nature of disability. As per record available with the UDID portal, 983681 Disability Certificates and UDID Cards have been issued in the State of Odisha out of which 33848 are in Bargarh District.

(b): The Department is implementing the Scheme of 'Assistance to Persons with Disabilities for Purchase/Fitting of Aids /Appliances (ADIP)' under which funds are released to various Implementing Agencies for providing different types of aids & assistive devices viz., prosthetic and orthotic appliances, wheelchairs, tricycles, hearing aids, smart canes, Braille kits, low vision devices, motorized tricycles/wheelchairs, educational kits and other disability-specific assistive devices to the eligible persons with disabilities (PwDs) across the country. The

Bargarh Lok Sabha Constituency in Odisha comprises the districts of Bargarh and Jharsuguda. During the last five years, the number of Divyangjan benefitted through the distribution of aids and assistive devices under the ADIP Scheme, along with the funds utilized in these districts, is as under:

Particular	Bargarh	Jharsuguda
No. of beneficiaries covered	1841	190
Funds utilised (Rs.in Lakhs)	163.70	14.06

Further, under the Scholarship Scheme Rs. ₹26.74 crore have been released in respect of 10880 beneficiaries in the state of odisha

(c): No such proposal is under consideration for establish an Artificial Limb Fitment Centre in Bargarh Lok Sabha Constituency.

(d): As per Sections 40 to 45 of the Rights of Persons with Disabilities Act, 2016 (RPwD Act, 2016), the appropriate Government, as defined under Section 2(b) of the said Act, is statutorily mandated to take requisite steps to ensure the creation and maintenance of accessible built infrastructure, transport systems, and accessible Information and Communication Technology (ICT) platforms for Divyangjans, the data regarding the State/UT wise compliance is not being maintained centrally.

However, The Department of Empowerment of Persons with Disabilities (DEPwD) implements an Umbrella Scheme- Scheme for Implementation of Rights

of Persons with Disabilities (SIPDA) Act, 2016. Under sub-scheme “Creation of Barrier Free Environment” (CBFE Scheme) of SIPDA, the financial assistance is provided to State/UT Governments on demand basis for creation of barrier free environment in existing government buildings and establishments as per receipt of compliant proposals. No proposal has been received from the Odisha during last five years.

सहकारी समितियों में वित्तीय अनियमितताएं

3806. श्री राजेश रंजन:

क्या **सहकारिता** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या देश में कई सहकारी समितियां वित्तीय अनियमितताओं, कमजोर प्रबंधन और समय पर लेखापरीक्षा के अभाव के कारण निष्क्रिय पड़ी हैं या घाटे में चल रही हैं;

(ख) यदि हां, तो विगत तीन वर्षों के दौरान संपरीक्षित सहकारी समितियों का राज्य-वार ब्यौरा क्या है तथा ऐसी समितियों की संख्या कितनी है जिनमें अनियमितताएं पाई गईं और उनके विरुद्ध क्या कार्रवाई की गई है; और

(ग) सरकार द्वारा सहकारी समितियों में पारदर्शिता, जवाबदेही और सदस्यों के हितों की सुरक्षा सुनिश्चित करने के लिए क्या सुधारात्मक कदम उठाए गए हैं या उठाए जाने का प्रस्ताव है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क) और (ख): राष्ट्रीय सहकारी डेटाबेस (NCD) के अनुसार, देशभर में कुल 8.53 लाख सहकारी समितियों में से 6.63 लाख कार्यशील, 1.41 लाख गैर-कार्यशील तथा 49,177 समितियाँ परिसमापनाधीन हैं। कुल 6.63 लाख कार्यशील सहकारी समितियों में से 5.95 लाख समितियों का

लेखा-परीक्षण (Audit) हो चुका है, जबकि 0.68 लाख समितियों का लेखा-परीक्षण नहीं हुआ है। कार्यशील एवं लेखा-परीक्षित सहकारी समितियों का राज्यवार ब्यौरा **विवरण-I** में संलग्न है। वित्तीय अनियमितताओं, कमजोर प्रबंधन तथा समय पर लेखा-परीक्षण न होने के कारण निष्क्रिय पड़ी सहकारी समितियों का विवरण संबंधित राज्य/संघ राज्य क्षेत्र द्वारा संधारित किया जाता है।

इसके अतिरिक्त, बहु-राज्य सहकारी समितियाँ (MSCS), जो बहु-राज्य सहकारी समिति अधिनियम, 2002 (MSCS Act, 2002) के प्रावधानों के तहत पंजीकृत हैं, स्वायत्त सहकारी संगठनों के रूप में कार्य करती हैं और अपने सदस्यों के प्रति उत्तरदायी होती हैं। वित्तीय गबन सहित किसी भी प्रकार की अनियमितता के मामले में, ऐसी बहु-राज्य सहकारी समितियों के विरुद्ध MSCS अधिनियम, 2002 की धारा 86 के तहत परिसमापन की कार्यवाही शुरू की जाती है। तत्पश्चात, समिति की परिसंपत्तियों के परिसमापन तथा अधिनियम की धारा 90 के प्रावधानों के तहत निवेशकों/सदस्यों को भुगतान सुनिश्चित करने के लिए MSCS अधिनियम, 2002 की धारा 89 के तहत परिसमापक (Liquidator) नियुक्त किया जाता है। अब तक कुल 115 बहु-राज्य सहकारी समितियों परिसमापनाधीन है। ऐसी समितियों की राज्यवार संख्या **विवरण**-II में संलग्न है।

(ग): सहकारिता मंत्रालय ने दिनांक 06.07.2021 को अपनी स्थापना के बाद से “सहकार से समृद्धि” के दृष्टिकोण के तहत सहकारी समितियों में पारदर्शिता, जवाबदेही सुनिश्चित करने तथा सदस्यों के हितों की रक्षा के लिए कई पहलें की हैं। प्रमुख पहलों में निम्नलिखित शामिल हैं:

- बहु-राज्य सहकारी समिति अधिनियम, 2002 (MSCS Act, 2002) में वर्ष 2023 में संशोधन किया गया, जिसका उद्देश्य बहु-राज्य सहकारी समितियों में सुशासन को सुदृढ़ करना, पारदर्शिता बढ़ाना, जवाबदेही सुनिश्चित करना तथा निर्वाचन प्रक्रिया में सुधार करना आदि है।
- बहु-राज्य सहकारी समिति (संशोधन) अधिनियम, 2023 की धारा 63A के तहत सहकारी पुनर्वास, पुनर्निर्माण एवं विकास निधि (Cooperative Rehabilitation, Reconstruction

and Development Fund) की स्थापना की गई, ताकि बीमार बहु-राज्य सहकारी समितियों को पुनर्जीवित किया जा सके तथा उनकी अवसंरचनात्मक आवश्यकताओं को पूरा करने के लिए वित्तीय सहायता प्रदान की जा सके।

- PACS के मॉडल उपनियमों (Model Byelaws) का प्रसार किया गया, जिससे भंडारण, प्रसंस्करण, LPG वितरण तथा कॉमन सर्विस सेंटर जैसी विभिन्न गतिविधियों में विविधीकरण संभव हुआ है। इससे बेहतर सुशासन मानकों को सुनिश्चित करने तथा सदस्य-केंद्रित संचालन को बढ़ावा देने में सहायता मिली है।
- PACS के कम्प्यूटरीकरण परियोजना के माध्यम से कार्यशील PACS को एक समान ERP-आधारित राष्ट्रीय सॉफ्टवेयर पर लाकर PACS को सुदृढ़ किया जा रहा है। इससे पारदर्शिता, दक्षता, अभिलेख प्रबंधन तथा सेवा वितरण में सुधार हुआ है।
- राष्ट्रीय सहकारी प्रशिक्षण परिषद (NCCT) के माध्यम से देशभर में सहकारी समितियों के सदस्यों, निदेशक मंडल, कर्मचारियों, राज्य अधिकारियों तथा इच्छुक युवाओं के लिए क्षमता निर्माण एवं कौशल विकास कार्यक्रम संचालित किए जा रहे हैं। इसके लिए 20 प्रशिक्षण संस्थानों का नेटवर्क कार्यरत है।
- राष्ट्रीय सहकारी डेटाबेस (NCD) का विकास किया गया है, जो देशभर की 8.53 लाख सहकारी समितियों, जिनमें लगभग 32 करोड़ सदस्य हैं, का एक व्यापक डिजिटल भंडार है।
- ग्रामीण सहकारी बैंकों को RBI की एकीकृत लोकपाल योजना (Integrated Ombudsman Scheme) के अंतर्गत शामिल किया गया है, जिससे अधिक पारदर्शिता एवं जवाबदेही सुनिश्चित करने में सहायता मिली है।

विवरण-I

कार्यशील सहकारी समितियों की राज्यवार लेखा-परीक्षण स्थिति

क्र. सं.	राज्य/संघ राज्य क्षेत्र	लेखा-परीक्षण की स्थिति		
		कुल कार्यशील सहकारी समितियाँ	लेखा-परीक्षित सहकारी समितियों की संख्या	गैर-लेखा-परीक्षित सहकारी समितियों की संख्या
1	अंडमान एवं निकोबार द्वीपसमूह	1,217	1,160	57
2	आंध्र प्रदेश	12,408	11,970	438
3	अरुणाचल प्रदेश	1,034	542	492
4	असम	8,071	5,114	2,957
5	बिहार	22,243	19,896	2,347
6	चंडीगढ़	195	183	12
7	छत्तीसगढ़	10,380	9,261	1,119
8	दिल्ली	1,827	1,782	45
9	गोवा	3,165	2,506	659
10	गुजरात	79,823	73,340	6,483
11	हरियाणा	15,447	13,228	2,219
12	हिमाचल प्रदेश	5,055	4,725	330
13	जम्मू एवं कश्मीर	9,132	3,994	5,138
14	झारखंड	8,144	7,220	924
15	कर्नाटक	40,440	37,732	2,708
16	केरल	15,106	14,624	482
17	लद्दाख	166	158	8
18	लक्षद्वीप	53	22	31
19	मध्य प्रदेश	27,041	25,479	1,562

20	महाराष्ट्र	2,19,775	2,11,329	8,446
21	मणिपुर	5,330	3,992	1,338
22	मेघालय	3,100	2,439	661
23	मिजोरम	1,274	1,237	37
24	नागालैंड	1,943	1,491	452
25	ओडिशा	8,063	4,864	3,198
26	पुदुचेरी	400	399	1
27	पंजाब	12,666	11,715	951
28	राजस्थान	27,172	23,497	3,675
29	सिक्किम	1,398	1,012	386
30	तमिलनाडु	21,090	19,384	1,706
31	तेलंगाना	46,672	43,478	3,194
32	दादरा एवं नगर हवेली और दमन एवं दीव	379	170	209
33	त्रिपुरा	2,237	1,744	493
34	उत्तराखंड	4,450	2,599	1,851
35	उत्तर प्रदेश	22,888	15,528	7,360
36	पश्चिम बंगाल	23,028	16,977	6,051
	कुल	**6,62,812**	**5,94,791**	**68,020**

स्रोत: एनसीडी पोर्टल (दिनांक 15.07.2026 की स्थिति अनुसार)

विवरण-II

- **परिसमापनाधीन बहु-राज्य सहकारी समितियों (MSCS) की राज्यवार संख्या**

क्रम.सं.	राज्य/संघ राज्य क्षेत्र	परिसमापनाधीन बहु-राज्य सहकारी समितियों की संख्या
1	आंध्र प्रदेश	2
2	बिहार	1
3	चंडीगढ़	1
4	दिल्ली	16

5	गोवा	1
6	गुजरात	4
7	झारखंड	1
8	कर्नाटक	1
9	महाराष्ट्र	23
10	ओडिशा	12
11	पंजाब	1
12	राजस्थान	26
13	तमिलनाडु	3
14	तेलंगाना	2
15	दादरा एवं नगर हवेली और दमन एवं दीव	1
16	उत्तर प्रदेश	14
17	पश्चिम बंगाल	6
	कुल	**115**

TEXTILE PARK IN WARANGAL

3807. DR. KADIYAM KAVYA:

Will the Minister of **TEXTILES** be pleased to state :

(a) the details of implementation of the PM MITRA Mega Textile Park in Warangal district, including progress made in land acquisition, development of trunk infrastructure, investment commitments received and the expected timeline for commissioning; and

(b) the details of estimated employment likely to be generated through the project, including opportunities for local youth, Scheduled Castes, women and other sections of the local population?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA MARGHERITA):

(a) and (b): To develop integrated large scale and modern industrial infrastructure facility for entire value-chain of the textile industry, the Government has approved setting up of 7 (Seven) PM Mega Integrated Textile Region and Apparel (PM MITRA) Parks in Greenfield/Brownfield sites with scheme outlay of Rs. 4,445 Crore for the period 2021-22 to 2027-28. The Government has finalised 7 sites including one in Warangal, Telangana for setting up PM MITRA Parks.

The site was selected under brownfield category. ₹ 300 Cr. has already been expended towards development of trunk infrastructure. The park was formally inaugurated by Hon'ble Prime Minister on 10.05.2026. Currently, the park is operational with around 548 acres of land already being allotted to investors and commercial production has started. Once completed, the project is envisaged to generate 1 Lakh direct and 2 Lakh indirect Jobs. With existing commitments alone, over 24,400 direct jobs are expected to be generated. A strong majority of the workforce in operating apparel units comprises women. Structured skilling programs and local preference policies ensure gainful employment for youth and vulnerable sections, including Scheduled Castes (SC) and Scheduled Tribes (ST), fostering inclusive regional development.

TRADITIONAL FISHING COMMUNITY

3808. SHRI MALAIYARASAN D.:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) whether the Government has conducted any assessment of the impact of industrial projects, port development, coastal infrastructure, power projects, mining activities and other large-scale developments on traditional fishing communities across coastal States;

(b) the details of studies, consultations or impact undertaken regarding changes in fishing grounds, marine biodiversity, fish catch, livelihood opportunities and income of fishermen due to such projects during the last five years;

(c) whether the Government has received representations or grievances from fishing communities regarding loss of access to traditional fishing areas, coastal pollution, declining fish availability and displacement due to industrial activities, if so, the details thereof including Kallakurichi constituency of Tamil Nadu; and

(d) the measures taken by the Government in coordination with coastal State Governments and concerned Ministries to protect the livelihood rights of traditional fishermen, provide rehabilitation and compensation where

applicable, and ensure sustainable fisheries management?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING(SHRI RAJIV RANJAN SINGH *ALIAS* LALAN SINGH):

(a) and (b): The Government mandates assessments of environmental and social impacts for major infrastructural projects to evaluate ecological and socio-economic effects including on traditional fishing communities across the coastal states before granting clearances to such projects. Conducted by project proponents and appraised by authorities, the Environmental Impact Assessment (EIA) process covers a comprehensive range of investigations, including baseline marine and ecological studies, topographic, bathymetric, and oceanographic surveys, shoreline and sediment transport analyses, water, air, and soil quality assessments, and hydrodynamic modeling. It also features specialized evaluations such as mangrove and coral assessments, dredging and navigation impacts, pollution and oil spill risks, climate vulnerability, coastal regulation zone (CRZ) mapping and compliance study, disaster risk assessment and emergency response study, and Social Impact Assessments (SIA). To ensure sustainable planning, construction, and operation, these projects incorporate mandatory public consultations, cost-benefit analyses, and the formulation of robust Environmental Management Plans (EMPs), Environmental Monitoring Plans (EMOPs), and Environmental Mitigation Measures.

The Indian Council of Agricultural Research (ICAR) has informed that the ICAR-Central Marine Fisheries Research Institute (ICAR-CMFRI) has undertaken many consultancy projects during the last five years for assessing the impacts of such initiatives on fishing grounds, marine biodiversity, fish catch, livelihood opportunities, and the income of fishermen. The details of the consultancy projects completed during this period are placed at **Statement**.

(c): Government of Tamil Nadu has informed that 6 representations and grievances have been received in Chennai District from fishing villages in North Chennai, related to pollution in the Kosasthalaiyar river, adverse impact on the livelihood of fishers along Ennore Creek and the north Chennai coast. In Thoothukudi district, fishers in 6 villages have represented livelihood loss and sea erosion due to Udangudi Thermal Power Project. To prevent sea erosion, breakwaters have been established in the villages of Allanthalai, Manapad, and Periyathalai. In Tirunelveli district, a grievance has been received from the 7 fishing villages regarding sea erosion due to the extension of the bait arch at the Kudankulam Atomic Power Project, affecting the berthing of fishing crafts and shifting of fishing grounds to longer distances. In Kanniyakumari district, 3 grievances have been received from stakeholders regarding coastal pollution (Radiation) due to industrial activities such as mining by Indian Rare Earths (India) Limited (IREL) in Manavalakurichi, Kanniyakumari district. In respect of Kallakurichi constituency, no representation or grievance has been received so far

from fishing communities.

(d): The Department of Fisheries, Government of India (DoF, GoI), in coordination with the coastal states has undertaken comprehensive measures for the sustainable harnessing of marine fisheries resources and the welfare of small-scale and traditional fishers. The Government has notified the *Sustainable Harnessing of Fisheries in the Exclusive Economic Zone Rules*, which mandate key conservation measures, including a uniform fishing ban during fish breeding seasons; minimum legal size for fish capture and adoption of bycatch-reduction measures; prohibition of destructive and juvenile fishing practices; and promotion of best practices to minimise post-harvest losses.

For sustainable fishing, enhancement of fish stocks, and sea-safety considerations, a uniform 61-day fishing ban is implemented annually in the Exclusive Economic Zone (EEZ). Coastal States/UTs also enforce corresponding bans within their territorial waters in alignment with the EEZ-wide ban. Livelihood and nutritional support for socio-economically backward active traditional fishers during the fishing ban/lean period, as well as group accident insurance for active fishers, is provided under the Pradhan Mantri Matsya Sampada Yojana (PMMSY).

Under PMMSY, the Government of India has, for the first time, extended support for activities by the coastal states such as sea ranching and installation of Artificial Reefs (ARs) along the entire coastline to prevent habitat degradation,

enhance fish stocks, and support fishers' livelihoods. Activities such as mariculture, including seaweed cultivation and open-sea cage culture, are also promoted to reduce fishing pressure in nearshore waters and augment marine fisheries production in a sustainable manner.

PMMSY further includes the component "Development of 100 Coastal Fishermen Villages as Climate Resilient Coastal Fishermen Villages (CRCFV)", aimed at transforming 100 villages selected jointly with the coastal States/UTs into economically vibrant and climate-resilient villages through need-based interventions including infrastructure and livelihood-enhancing activities.

STATEMENT

Details of studies by ICAR-CMFRI in the last 5 years		
Sr. No.	**Name of the Project**	**Client details**
1.	Estimation of Marine Fish Landings Data from the Potential Impact Zones of Vizhinjam International Sea Port, Kerala, India	Adani Vizhinjam Port Pvt. Ltd. (AVPPL)
2.	Impact study of proposed Vadhavan port on coastal fisheries	Jawaharlal Nehru Port Trust, Nariman Point, Mumbai
3.	Baseline study for impact of coastal road on fisheries and fisher livelihood, Mumbai, Maharashtra	Municipal Corporation of Greater Mumbai MCGM), Mumbai
4.	Assessment of impact of seismic surveys on fisheries off Palghar, Maharashtra	Oil & Natural Gas Corporation Ltd, Mumbai
5.	Large-scale impact examination of the construction of Thane Creek Bridge-III on fish stock and fishing activities in the nearby	Maharashtra State Road Development Corporation, Mumbai -400 050

	areas.	

सहकारी विश्वविद्यालय

3809. श्रीमती मंजू शर्माः

क्या **सहकारिता** मंत्री यह बताने की कृपा करेंगे किः

(क) सहकारी समितियों से संबंधित प्रस्तावित विश्वविद्यालय द्वारा विशेष रूप से प्रशिक्षण प्रणालियों के आधुनिकीकरण, सहकारिता के विभिन्न क्षेत्रों में विषय-विशेषज्ञों के विकास और देश में सहकारी क्षेत्र के विकास और व्यवसायीकरण में किस प्रकार योगदान दिए जाने की संभावना है;

(ख) विशेष रूप से राजस्थान राज्य में सहकारी समितियों में महिलाओं की भागीदारी और नेतृत्व को बढ़ावा देने के लिए क्या कदम उठाए जा रहे हैं;

(ग) डिजिटल युग में सहकारी क्षेत्र को प्रतिस्पर्धी बनाए रखना सुनिश्चित करने और पारदर्शिता, दक्षता और सदस्य सेवाओं को बढ़ाने हेतु प्रौद्योगिकी का उपयोग करने के लिए क्या उपाय किए जा रहे हैं; और

(घ) सहकारी क्षेत्र में नवीनतम सर्वोत्तम प्रथाओं और नवाचारों को शामिल करके सहकारी प्रबंधन में व्यावहारिक प्रशिक्षण और अनुसंधान सुनिश्चित करने के लिए प्रस्तावित विश्वविद्यालय के पाठ्यक्रम को तैयार करने हेतु क्या प्रक्रिया अपनाई गई है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क): "त्रिभुवन" सहकारी यूनिवर्सिटी अधिनियम, 2025 विश्वविद्यालय को अपने स्वयं के स्कूलों की स्थापना करके और संबद्ध संस्थानों के माध्यम से सहकारी क्षेत्र में योग्य एवं प्रशिक्षित श्रमबल की वर्तमान और भावी आवश्यकताओं को पूरा करने तथा सहकारी क्षेत्र में कार्यबल की पेशेवरता हेतु

सहकारी शिक्षा एवं प्रशिक्षण में पाठ्यक्रम डिज़ाइन व सामग्री, शिक्षण शास्त्र तथा पाठ्यक्रम वितरण का मानकीकरण करने के लिए अधिदेशित करता है। प्रशिक्षण प्रणालियों के आधुनिकीकरण के संदर्भ में, विश्वविद्यालय डिजिटल सामग्री, सिमुलेशन , खेलों और अन्य आधुनिक तकनीकों का उपयोग करता है।

(ख): जहां तक सहकारी समितियों, विशेष रूप से राजस्थान में, में महिलाओं की भागीदारी और नेतृत्व का संबंध है, राष्ट्रीय सहकारी विकास निगम (एनसीडीसी), सहकारिता मंत्रालय, भारत सरकार के अधीन एक सांविधिक निकाय है, को किसान संस्थानों को सशक्त करके, उत्पादकता बढ़ाकर और फसल-पूर्व एवं फसल-पश्चात् अवसंरचना को सहायता देकर सहकारी समितियों के माध्यम से आर्थिक विकास को बढ़ावा देने के लिए अधिदेशित किया गया है।

एनसीडीसी आवधिक रूप से यथा-संशोधित, अधिसूचित वस्तुओं और सेवाओं की एक विस्तृत श्रृंखला को शामिल करते हुए अपनी निगम-प्रायोजित योजनाओं के साथ-साथ भारत सरकार की विभिन्न योजनाओं के तहत सहकारिता क्षेत्र को वित्तीय सहायता प्रदान करता रहा है। हालिया वर्षों में, एनसीडीसी ने सहकारी अवसंरचना को सशक्त करते हुए, नई सहकारी समितियों, महिला सशक्तीकरण, ग्रामीण स्वास्थ्य देखभाल आदि पर विशेष बल देने के साथ-साथ सहकारिता क्षेत्र की बदलती आवश्यकताओं के अनुरूप क्षेत्र-विशिष्ट योजनाएँ और केंद्रित उत्पाद शुरू किए हैं। सहायता प्राप्त कार्यकलापों और कार्यान्वित की गई योजनाओं का ब्यौरा **विवरण-I** में प्रदान किया गया है।

एनसीडीसी , सहकारी समितियों में महिलाओं की भागीदारी और नेतृत्व को बढ़ावा देने के लिए, अखिल भारतीय स्तर पर विशेष रूप से महिला-संचालित स्वयं सहायता समूहों और सहकारी समितियों के लिए निम्नलिखित योजनाएं कार्यान्वित कर रहा है:

i. स्वयं शक्ति सहकार योजना
ii. नंदिनी सहकार

iii. युवा सहकार योजना

ये योजनाएं पूरी तरह से एनसीडीसी (NCDC) द्वारा वित्तपोषित और समर्थित हैं।

स्वयं शक्ति सहकार योजना का ब्यौरा **विवरण-II** में दिया गया है।

नंदिनी सहकार का ब्यौरा **विवरण-III** में दिया गया है।

युवा सहकार योजना का ब्यौरा **विवरण-IV** में दिया गया है

राजस्थान राज्य में महिला सहकारी समितियों के लिए पिछले 3 वर्षों के संवितरण का ब्योरा इस प्रकार है:

क्रम सं.	**वित्तीय वर्ष**	**संवितरित राशि (₹ करोड़ में)**
1	2023-24	0.44
2	2024-25	—
3	2025-26	190.16

(ग): सहकारिता मंत्रालय ने यह सुनिश्चित करने के लिए कई उपाय किए हैं कि डिजिटल युग में सहकारिता क्षेत्र प्रतिस्पर्धी बना रहे। प्रमुख उपाय निम्नानुसार हैं:

1. प्राथमिक कृषि क्रेडिट समितियाँ (पैक्स) कंप्यूटरीकरण परियोजना: मंत्रालय ₹2,516 करोड़ के कुल वित्तीय परिव्यय के साथ कार्यशील पैक्स के कंप्यूटरीकरण हेतु केंद्रीय प्रायोजित परियोजना का कार्यान्वयन कर रहा है, जिसे अब बढ़ाकर ₹2925.39 करोड़ तक कर दिया गया है। इसके अंतर्गत सभी कार्यशील पैक्स को एक ईआरपी (एंटरप्राइज रिसोर्स प्लानिंग) आधारित साझा राष्ट्रीय सॉफ्टवेयर पर लाया जाना तथा राज्य सहकारी बैंकों (एसटीसीबी) और जिला केंद्रीय सहकारी बैंकों (डीसीसीबी) के माध्यम से उन्हें नाबार्ड से लिंक करना शामिल है। यह ईआरपी आधारित राष्ट्रीय सॉफ्टवेयर के माध्यम से उनकी परिचालन दक्षता, पारदर्शिता और जवाबदेही में सुधार लाने के उद्देश्य

से किया गया है। यह परियोजना मानकीकृत लेखांकन , संपरीक्षा, एमआईएस , ऑनलाइन सेवा प्रदाय और विभिन्न राष्ट्रीय डिजिटल प्लेटफॉर्मों के साथ एकीकरण की सुविधा प्रदान करती है, जिससे कुशल शासन और सदस्यों को बेहतर सेवा प्रदाय संभव हो पाता है। प्राथमिक कृषि क्रेडिट समितियाँ (पैक्स) कंप्यूटरीकरण परियोजना के अंतर्गत, दिनांक 15.07.2026 तक ईआरपी आधारित राष्ट्रीय सॉफ्टवेयर पर 63,686 पैक्स को ऑनबोर्ड किया जा चुका है, 54,707 पैक्स को ई-पैक्स घोषित किया गया है तथा इस सॉफ्टवेयर के माध्यम से 51.58 करोड़ से अधिक डिजिटल लेनदेन किए गए हैं, जिससे ज़मीनी स्तर पर पारदर्शिता में वृद्धि, सेवा वितरण में सुधार और बेहतर वित्तीय प्रबंधन संभव हुआ है.

2. सहकारी समितियों के पंजीयक (आरसीएस) कार्यालय का कंप्यूटरीकरण: राज्यों/संघ राज्य क्षेत्रों में सहकारी समितियों के पंजीयक कार्यालयों के कंप्यूटरीकरण हेतु केंद्रीय प्रायोजित परियोजना का शुभारंभ मंत्रालय द्वारा वर्ष 2023-24 से तीन वर्षों की अवधि के लिए ₹94.59 करोड़ के बजटीय परिव्यय के साथ 30.01.2024 को किया गया है। यह मंत्रालय की "आईटी पहलों के माध्यम से सहकारी समितियों को सशक्त करना" नामक अंब्रेला परियोजना का एक भाग है। इस परियोजना का उद्देश्य सहकारी समितियों के लिए व्यवसाय में सुगमता को बढ़ावा देना तथा सभी राज्यों/संघ राज्य क्षेत्रों में सहकारी समितियों के आरसीएस कार्यालयों के साथ पारदर्शी और कागज़ रहित संवाद के लिए एक डिजिटल इकोसिस्टम का निर्माण करना है। इस परियोजना के अंतर्गत राज्यों/संघ राज्यक्षेत्रों को हार्डवेयर के प्रापण, सॉफ्टवेयर के विकास, सॉफ्टवेयर के रखरखाव एवं उन्नयन आदि के लिए अनुदान प्रदान किया जा रहा है। इस योजना के तहत विकसित किया जाने वाला सॉफ्टवेयर संबंधित राज्यों/संघ राज्य क्षेत्रों के सहकारी समिति अधिनियमों के अनुसार होगा। वित्तीय वर्ष 2023-24, 2024-25, 2025-26 और 2026-27 (15 जुलाई, 2026 तक) के दौरान, 35 राज्यों/संघ राज्य क्षेत्रों ने अपने प्रस्ताव प्रस्तुत किए हैं, तथा राज्यों/संघ राज्य क्षेत्रों को भारत सरकार के हिस्से के रूप में

₹43.21 करोड़ जारी किए जा चुके हैं। 7 राज्यों/संघ राज्य क्षेत्रों के एकीकृत डिजिटल आरसीएस पोर्टल लाइव हो चुके हैं और उन्हें राष्ट्रीय सहकारी डेटाबेस के साथ एकीकृत भी कर दिया गया है।

3. कृषि एवं ग्रामीण विकास बैंकों (एआरडीबी) का कंप्यूटरीकरण: दीर्घकालिक सहकारी ऋण संरचना को सुदृढ़ करने के उद्देश्य से, सरकार द्वारा 13 राज्यों/संघ राज्य क्षेत्रों में फैले कृषि एवं ग्रामीण विकास बैंकों (एआरडीबी) की 1,867 इकाइयों के कंप्यूटरीकरण की परियोजना को अनुमोदित किया गया है। नाबार्ड इस परियोजना की कार्यान्वयन एजेंसी है। अब तक 10 राज्यों/संघ राज्य क्षेत्रों से प्राप्त प्रस्तावों को 1,422 इकाइयों के साथ स्वीकृति प्रदान की जा चुकी है । इसके अतिरिक्त, वित्तीय वर्ष 2023-24, वित्तीय वर्ष 2024-25, वित्तीय वर्ष 2025-26 और वित्तीय वर्ष 2026-27 में 10 राज्यों/संघ राज्य क्षेत्रों को हार्डवेयर के प्रापण, डिजिटलीकरण और सपोर्ट सिस्टम की स्थापना हेतु ₹16.74 करोड़ का भारत सरकार का हिस्सा जारी किया जा चुका है । अब तक, 9 राज्यों/संघ राज्य क्षेत्रों ने इस परियोजना के अंतर्गत हार्डवेयर का प्रापण पूरा कर लिया है।

4. राष्ट्रीय सहकारी डेटाबेस (एनसीडी): देश भर में सहकारी समितियों से संबंधित नीतियों के निर्माण और कार्यक्रमों/योजनाओं के क्रियान्वयन में हितधारकों को सुविधा प्रदान करने के उद्देश्य से राज्य सरकारों के सहयोग से देश में सहकारी समितियों का एक व्यापक डेटाबेस तैयार किया गया है। माननीय गृह एवं सहकारिता मंत्री द्वारा दिनांक 08.03.2024 को एनसीडी) पोर्टल का शुभारंभ किया गया था। अब तक इस डेटाबेस में 30 विभिन्न क्षेत्रों की लगभग 8.6 लाख सहकारी समितियों का डेटा शामिल किया जा चुका है, जिनमें लगभग 32 करोड़ सदस्य शामिल हैं।

5. राष्ट्रीय सहकारी डेटाबेस (एनसीडी) पोर्टल 3.0 का शुभारंभ: अपग्रेड/संवर्धित संस्करण एनसीडी **पोर्टल 3.0** का आधिकारिक शुभारंभ माननीय गृह एवं सहकारिता मंत्री द्वारा दिनांक 06.07.2026 को इसका किया गया। एनसीडी पोर्टल 3.0 कई नई सुविधाएँ प्रदान करता है, जिनमें ओटीपी आधारित सुरक्षित लॉगिन, सहकारी समिति-स्तरीय उपयोगकर्ता पहुँच और डैशबोर्ड, एआई

चैटबॉट, गांव-स्तरीय जीआईएस मैपिंग, भाषिणी एकीकरण के माध्यम से बहुभाषी सहायता, डेटा को रियल-टाइम में अद्यतन करने के लिए राज्य आरसीएस पोर्टलों के साथ एपीआई एकीकरण, फीडबैक तंत्र, कॉल प्रबंधन एवं तकनीकी हेल्पडेस्क सहायता तथा उन्नत सुरक्षा एवं तीव्र पहुँच हेतु बेहतर फ्रंटएंड फ्रेमवर्क और डेटाबेस शामिल हैं।

6. एनसीडी जियोटैग मोबाइल एप्लिकेशन का शुभारंभ: सभी कार्यशील सहकारी समितियों के जीपीएस स्थान (अक्षांश और देशांतर) को कैप्चर करने के लिए एनसीडी जियोटैग मोबाइल एप्लिकेशन विकसित किया गया है। माननीय गृह एवं सहकारिता मंत्री द्वारा दिनांक 06.07.2026 को शुभारंभ किया गया था। यह मोबाइल एप्लिकेशन एनसीडी पोर्टल पर सहकारी समितियों के सटीक जियो-टैगिंग और जीआईएस आधारित मैपिंग को भी सक्षम बनाएगा।

7. सहकारी समितियों के केंद्रीय पंजीयक (सीआरसीएस) के कार्यालय का कंप्यूटरीकरण:

बहु-राज्य सहकारी सोसायटी (संशोधन) अधिनियम, 2023 की धारा 120क के नव-संस्थापित उपबंध के अनुपालन में, ऑनलाइन पंजीकरण, उपविधियों में संशोधन और समयबद्ध सेवा वितरण को सक्षम करके बहु-राज्य सहकारी समितियों के लिए एक डिजिटल पारितंत्र सृजित करने हेतु केंद्रीय सहकारी समितियों के केंद्रीय पंजीयक के कार्यालय का कंप्यूटरीकरण कर दिया गया है। सीआरसीएस कार्यालय के कंप्यूटरीकरण के साथ, एमएससीएस अधिनियम की सांविधिक अपेक्षाओं के अनुपालन में, पंजीकरण, उपविधियों में संशोधन, वार्षिक विवरणी दाखिल करना, शाखा खोलना, बिक्री अधिकारी की नियुक्ति, सहकारी शिक्षा निधि (सीईएफ) तथा सहकारी पुनर्वास, पुनर्रचना एवं विकास निधि (सीआरआरडीएफ) में ऑनलाइन भुगतान आदि सहित सीआरसीएस कार्यालय की सभी कार्य प्रक्रियाएं नए ऑनलाइन पोर्टल के माध्यम से निष्पादित की जा रही हैं।

8. सहकारी रैंकिंग फ्रेमवर्क: राज्य-वार और क्षेत्रक-वार सहकारी समितियों का मूल्यांकन और रैंकिंग करने के लिए सरकार द्वारा 24 जनवरी 2025 को सहकारी रैंकिंग फ्रेमवर्क लॉन्च किया गया था। यह

रैंकिंग फ्रेमवर्क राज्य आरसीएस को ऑडिट अनुपालन, प्रचालन कार्यकलापों, वित्तीय प्रदर्शन, अवसरंचना और प्राथमिक पहचान संबंधी जानकारी सहित प्रमुख मानदंडों के आधार पर सहकारी समितियों के प्रदर्शन का मूल्यांकन करने में सक्षम बनाता है। राज्य/संघ राज्य क्षेत्र एनसीडी पोर्टल के माध्यम से राज्य, जिला और ब्लॉक स्तर पर 12 प्रमुख क्षेत्रों—अर्थात पैक्स , डेयरी, मात्स्यिकी, शहरी सहकारी बैंक, आवासन, क्रेडिट और थ्रिफ्ट, खादी एवं ग्रामोद्योग, कृषि प्रसंस्करण/औद्योगिक, हस्तशिल्प, हथकरघा, कपड़ा एवं बुनकर, बहुउद्देश्यीय और चीनी सहकारी समितियों की रैंकिंग तैयार कर सकते हैं। इस रैंकिंग प्रणाली का उद्देश्य सहकारी समितियों के बीच पारदर्शिता, विश्वसनीयता और प्रतिस्पर्धात्मकता को बढ़ावा देना है, जिससे अंततः उनके विकास को गति मिलेगी।

9. एपीआई के माध्यम से राज्य आरसीएस पोर्टल को एनसीडी पोर्टल के साथ एकीकृत करने हेतु राज्यों/संघ राज्यक्षेत्रों के लिए सुविधा : सहकारिता मंत्रालय ने एनसीडी पोर्टल से राज्य की सहकारी समितियों के संपूर्ण डेटा को उनके संबंधित आरसीएस पोर्टलों तक लाने के लिए राज्यों के लिए एक मानक एपीआई विकसित किया है, और दिनांक 27.05.2025 को राज्यों के साथ मानक एपीआई विनिर्देश दस्तावेज और डेटाबेस स्कीमा साझा किया है। इसके बाद, मंत्रालय ने दिनांक 22.09.2025 को आरसीएस पोर्टल से एनसीडी पोर्टल पर लाइव, इवेंट-संचालित डेटा के लिए पुश एपीआई (एंड प्वाइंट एपीआई) पर एक दस्तावेज़ साझा किया, जिससे रियल-टाइम में अपडेट और नए पंजीकरण डेटा को सक्षम किया जा सके। प्रक्रिया को और अधिक स्पष्ट करने के लिए, दिनांक 14.11.2025 को सभी राज्यों/संघ राज्य क्षेत्रों को एक व्यापक चेकलिस्ट के साथ एक एडवाइजरी जारी की गई थी। एकीकरण योजना के अनुसार, एनसीडी पोर्टल के साथ सफल एकीकरण के लिए राज्यों/संघ राज्य क्षेत्रों को अपने स्तर पर रिवर्स/पुल एपीआई का विकास सुनिश्चित करने और चेकलिस्ट के अनुसार आरसीएस कंप्यूटरीकरण को पूरा करने की आवश्यकता है। दिनांक 15.07.2026 की स्थिति के अनुसार, राजस्थान, छत्तीसगढ़, बिहार, मिजोरम और सिक्किम राज्यों तथा दादरा और नगर हवेली

एवं दमन और दीव तथा अंडमान और निकोबार द्वीप समूह संघ राज्य क्षेत्रों ने एनसीडी पोर्टल के साथ एकीकरण पूरा कर लिया है । यह दोतरफा एकीकरण विभिन्न प्लेटफॉर्मों के बीच सहकारी डेटा के सिंक्रोनाइजेशन को सुनिश्चित करेगा।

10.डिजिटल सेवाएं एवं प्रौद्योगिकी एकीकरण: पैक्स के लिए विकसित ईआरपी आधारित सॉफ्टवेयर कोर बैंकिंग सिस्टम (सीबीएस), राष्ट्रीय सहकारी डेटाबेस (एनसीडी), कॉमन सेवा केंद्रों (सीएससी) और अन्य डिजिटल सर्विस प्लेटफॉर्मों के साथ एकीकरण को सक्षम बनाता है, जिससे पैक्स जीवंत बहुउद्देश्यीय आर्थिक संस्थाओं के रूप में कार्य करने और अपने सदस्यों को विविधीकृत सेवाएं प्रदान करने में सक्षम हो रहे हैं।

11.शासन व्यवस्था फ्रेमवर्क को सशक्त बनाना: मंत्रालय ने कई नीतिगत और संस्थागत सुधार किए हैं, जिनमें राष्ट्रीय सहकारी डेटाबेस की स्थापना, राष्ट्रीय सहकारिता नीति, 2025 का शुभारंभ, एमएससीएस अधिनियम, 2002 में संशोधन आदि शामिल हैं।

12.शहरी सहकारी बैंकों (यूसीबी) को अपने व्यवसाय का विस्तार करने के लिए नई शाखाएं खोलने की अनुमति दी गई है: शहरी सहकारी बैंक (यूसीबी) अब भारतीय रिज़र्व बैंक के पूर्व अनुमोदन के बिना पिछले वित्तीय वर्ष में शाखाओं की मौजूदा संख्या के 15% तक (अधिकतम 10 शाखाएं) नई शाखाएं खोल सकते हैं।

13.भारतीय रिजर्व बैंक द्वारा शहरी सहकारी बैंकों को अपने ग्राहकों को डोरस्टेप सेवाएं प्रदान करने की अनुमति दी गई है: शहरी सहकारी बैंकों (यूसीबी) द्वारा अब डोरस्टेप बैंकिंग सुविधा प्रदान की जा सकती है। इन बैंकों के खाताधारक अब घर बैठे ही विभिन्न बैंकिंग सुविधाओं का लाभ उठा सकते हैं, जैसे नकदी निकासी, नकदी जमा, केवाईसी , डिमांड ड्राफ्ट और पेंशनभोगियों के लिए जीवन प्रमाण पत्र आदि।

14.शहरी सहकारी बैंकों के लिए अम्ब्रेला संगठन: शहरी सहकारी बैंक (यूसीबी) क्षेत्र के लिए एक

अम्ब्रेला संगठन के रूप में भारतीय रिज़र्व बैंक के अनुमोदन से नेशनल अर्बन कोऑपरेटिव फ़ाइनेंस एंड डेवलपमेंट कॉरपोरेशन (एनयूसीएफ़डीसी) की स्थापना की गई है, जो लगभग 1,500 यूसीबी (यूसीबी) को आवश्यक आईटी अवसंरचना और परिचालन संबंधी सहायता प्रदान कर रहा है। इसने डिजी लोन और डिजी पे जैसी विभिन्न सेवाएं भी शुरू की हैं।

15.वाणिज्यिक बैंकों की तर्ज पर सहकारी बैंकों को भी बकाया ऋणों का वन-टाइम सेटलमेंट करने की अनुमति दी गई है : सहकारी बैंक अब बोर्ड द्वारा अनुमोदित नीतियों के माध्यम से तकनीकी राइट-ऑफ के साथ-साथ उधारकर्ताओं के साथ ऋण समाधान प्रक्रिया भी प्रदान कर सकते हैं।

16.सहकारी बैंकों हेतु एईपीएस के लाइसेंस शुल्क में कटौती की गई है : सहकारी बैंकों को आधार सक्षम भुगतान प्रणाली (एईपीएस) से जोड़ने के लिए लाइसेंस शुल्क को लेनदेन की संख्या से जोड़कर कम कर दिया गया है । सहकारी वित्तीय संस्थानों को अब प्री-प्रोडक्शन (पूर्व-उत्पादन) चरण के पहले तीन महीनों के लिए यह सुविधा नि:शुल्क मिलेगी। इसके साथ ही, ऑनबोर्ड किए गए बैंकों के सदस्य अब बायोमेट्रिक्स के माध्यम से अपने घर पर ही बैंकिंग की सुविधा प्राप्त कर सकेंगे।.

17.यूआईडीएआई ने दिनांक 01.08.2025 को आधार सक्षम भुगतान प्रणाली (एईपीएस) पर सहकारी बैंकों को ऑनबोर्ड करने के लिए एक नया फ्रेमवर्क लागू किया है। अब, केवल एसटीसीबी को प्रमाणीकरण उपयोगकर्ता एजेंसियों (एयूए)/ईकेवाईसी उपयोगकर्ता एजेंसियों (केयूए) के रूप में शामिल होने की आवश्यकता है; डीसीसीबी को राज्य सहकारी बैंक के माध्यम से उप एयूए/केयूए के रूप में इसका नि:शुल्क उपयोग करने की अनुमति दी जाएगी।

18.सहकार सारथी (साझा सेवा निकाय): ग्रामीण सहकारी बैंकों (आरसीबी) को प्रौद्योगिकी सेवाएं प्रदान करने और उन्हें सशक्त बनाने के लिए भारतीय रिज़र्व बैंक के अनुमोदन के पश्चात सहकार सारथी (साझा सेवा निकाय) प्राइवेट लिमिटेड की स्थापना की गई है । इसके द्वारा ग्रामीण सहकारी बैंकिंग क्षेत्र के लिए 13 सेवाएँ शुरू की गई हैं।

19.भारतीय रिज़र्व बैंक ने दिनांक 07.10.2025 की अपनी अधिसूचना के माध्यम से ग्रामीण सहकारी बैंकों को अपनी एकीकृत ऑमबुड्समैन योजना में शामिल कर लिया है। इससे ग्रामीण सहकारी बैंकों के कामकाज में अधिक पारदर्शिता और जवाबदेही आएगी।

20.भारतीय रिज़र्व बैंक ने दिनांक 04.12.2025 के मास्टर निदेश के माध्यम से राज्य सहकारी बैंकों (एसटीसीबी) और जिला केंद्रीय सहकारी बैंकों (डीसीसीबी) को स्वचालित मार्ग के तहत नई शाखाएं (अधिकतम 10) खोलने की अनुमति प्रदान की है । राज्य सहकारी बैंक (**एसटीसीबी**) और जिला केंद्रीय सहकारी बैंक (**डीसीसीबी**) पात्रता के अधीन**,** अब बिना किसी देरी के नई शाखाएं खोल सकेंगे और अपने व्यवसाय का विस्तार कर सकेंगे।

21.भारतीय रिज़र्व बैंक ने दिनांक 28.11.2025 के मास्टर निदेश के माध्यम से ग्रामीण और शहरी सहकारी बैंकों को आधुनिक बैंकिंग सेवाएं प्रदान करने हेतु वित्तीय मानदंडों में छूट प्रदान की है। सकल एनपीए 7% से कम और शुद्ध एनपीए 3% से अधिक न होने की पूर्व आवश्यकताओं तथा शुद्ध लाभ के मानदंडों को हटा दिया गया है। अब सहकारी बैंक अपने ग्राहकों को आसानी से आधुनिक बैंकिंग सेवाएं प्रदान कर सकते हैं।

22.भारतीय रिज़र्व बैंक ने दिनांक 04.12.2025 के मास्टर निदेश के माध्यम से व्यवसाय प्राधिकार हेतु पात्रता मानदंड (ईसीबीए) के नियम जारी किए हैं, जो पूर्ववर्ती एफएसडब्ल्यूएम प्रावधानों का स्थान लेंगे। इन मानदंडों से पिछले दो वर्षों में कोई शास्ति न होने से संबंधित खंड को हटा दिया गया है। अब सहकारी बैंक आसानी से नई शाखाएं खोल सकेंगे और अपने व्यवसाय का विस्तार कर सकेंगे।

(घ): शैक्षणिक कार्यक्रमों के पाठ्यक्रम "त्रिभुवन" सहकारी यूनिवर्सिटी द्वारा एक सहयोगात्मक और परामर्शदात्री प्रक्रिया के माध्यम से बनाए जाते है । संकाय सदस्यों के एक समूह द्वारा शुरुआत में तैयार किए गए प्रत्येक पाठ्यक्रम पर संबंधित स्कूल के सहकारिता अध्ययन बोर्ड में तदुपरांत विचार-विमर्श

किया गया जाता है, जिसमें सहकारिता क्षेत्र के विशेषज्ञ भी शामिल होते हैं, तथा इसके पश्चात अकादमिक एवं अनुसंधान परिषद द्वारा अंतिम अनुमोदन प्रदान किया जाता है।

विवरण-I

एनसीडीसी द्वारा सहायता प्राप्त योजनाएं/कार्यकलाप

1) निगम प्रायोजित योजनाएं:

क) सहायता प्राप्त कार्यकलाप:

एनसीडीसी सहकारी समितियों को उनके विकास के लिए ऋण (सावधि ऋण और निवेश ऋण दोनों) और सब्सिडी के रूप में वित्तीय सहायता प्रदान करता है। ऋण घटक एनसीडीसी की अपनी स्वयं की निधियों से प्रदान किया जाता है, जबकि पात्र सब्सिडी केंद्रीय क्षेत्र की अन्य योजनाओं के साथ डवटेलिंग के बाद प्रदान की जाती है। एनसीडीसी द्वारा सहायता प्राप्त कार्यकलापों की सूची इस प्रकार है:-

i. विपणन:
ii. प्रसंस्करण:
iii. भंडारण:
iv. शीत श्रृंखला:
v. औद्योगिक:
vi. सहकारी समितियों के माध्यम से आवश्यक उपभोक्ता वस्तुओं का वितरण:
vii. ऋण और सेवा सहकारी समितियां/अधिसूचित सेवाएं:
viii. सहकारी बैंकिंग इकाई:
ix. कृषि सेवाएं:
x. जिला योजनागत योजनाएं:

xi. दुर्बल वर्ग सहकारी समितियां**:**

xii. सहकारी समितियों के कंप्यूटरीकरण के लिए सहायता**:**

xiii. संवर्धनात्मक एवं विकासात्मक कार्यक्रम

ख) एनसीडीसी के केंद्रित उत्पाद:

I. **युवा सहकार - सहकारी उद्यम सहायता और नवाचार योजना:** इस योजना का उद्देश्य नए और/या नवोन्मेषी विचारों वाली नवस्थापित सहकारी समितियों को प्रोत्साहित करना है।

II. **नंदिनी सहकार:** इस योजना का उद्देश्य महिलाओं की सामाजिक-आर्थिक स्थिति में सुधार करना है और महिला सहकारी समितियों के माध्यम से महिलाओं की उद्यमशीलता की गतिशीलता को सहायता प्रदान करना । यह योजना महिलाओं के उद्यम, व्यवसाय योजना प्रतिपादन, क्षमता विकास, ऋण और सब्सिडी, और/या अन्य योजनाओं के ब्याज अनुदान के महत्वपूर्ण इनपुट को अभिसरित करती है।

III. **स्वयं शक्ति सहकार योजना:** महिला स्व-सहायता समूहों (एसएचजी) को ऋण/अग्रिम प्रदान करने के लिए कृषि ऋण सहकारी समितियों को एनसीडीसी की वित्तीय सहायता प्रदान करने की योजना।

IV. **दीर्घावधि कृषक पूंजी सहकार योजना**: एनसीडीसी के अधिकार क्षेत्र के अंतर्गत आने वाले कार्यकलापों/वस्तुओं/सेवाओं के लिए दीर्घकालिक ऋण/अग्रिम के आगे संवितरण हेतु कृषि ऋण सहकारी समितियों को एनसीडीसी की दीर्घकालिक वित्तीय सहायता प्रदान करने की योजना।

V. **एनसीडीसी नकद क्रेडिट ऋण:** सहकारी समितियों के लिए कार्यशील पूंजी योजना, जिसके तहत वाणिज्यिक बैंकों की कैश क्रेडिट सीमा की तर्ज पर ₹20 करोड़ तक का ऋण प्रदान किया जाता है — जिसमें आसान निकासी, शून्य प्रक्रिया शुल्क और वार्षिक नवीनीकरण का

विकल्प शामिल है।

VI. **सहकार नवाचार योजना:** यह योजना वित्तीय वर्ष **2025-26** में पात्र सहकारी समितियों को **₹25 लाख तक की अनुदान सहायता** प्रदान करने के लिए शुरू की गई थी, ताकि नवाचार, नई प्रौद्योगिकियों को अपनाने, नवीन उत्पादों, सेवाओं एवं व्यावसायिक मॉडलों के विकास, बाजार लिंकेज और संधारणीयता-उन्मुख पहलों को बढ़ावा दिया जा सके, जिससे सहकारी क्षेत्र को सशक्त किया जा सके और नवोन्मेषी तथा मापनीय विचारों वाली उभरती सहकारी समितियों को सहायता प्रदान की जा सके।

2) अन्य केंद्रीय योजनाएं:

क) राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) योजना को सहायता अनुदान- सहकारिता मंत्रालय

ख) कृषि विपणन अवसंरचना (एएमआई) भंडारण और भंडारण अवसरंचना के अलावा अन्य केंद्रीय क्षेत्रक एकीकृत कृषि विपणन योजना (सीएसआईएसएएम) की उप-योजना - कृषि और किसान कल्याण मंत्रालय।

ग) बागवानी के एकीकृत विकास के लिए मिशन (एमआईडीएच) - एकीकृत कटाई बाद प्रबंधन - कृषि और किसान कल्याण मंत्रालय।

घ) कृषि अवसंरचना निधि योजना के अंतर्गत वित्तपोषण सुविधा के माध्यम से ब्याज अनुदान एवं ऋण गारंटी - कृषि और किसान कल्याण मंत्रालय।

ङ) कृषि विस्तार एवं प्रौद्योगिकी पर राष्ट्रीय मिशन (एनएमएईटी) के बीज एवं रोपण सामग्री उप-मिशन (एसएमएसपी) के अंतर्गत बीज उत्पादन को बढ़ावा देने के लिए सहायता घटक।

च) पीएम मत्स्य संपदा योजना (पीएमएमएसवाई) – मत्स्य पालन विभाग; मत्स्य पालन, पशुपालन और डेयरी मंत्रालय।

(i) मत्स्य किसान उत्पादक संगठनों (एफएफपीओ) की स्थापना और संवर्धन।

(ii) प्रधानमंत्री मत्स्य किसान समृद्धि सह-योजना (पीएम-एमकेएसएसवाई) – मत्स्य पालन, पशुपालन और डेयरी मंत्रालय के मत्स्य पालन विभाग द्वारा संचालित पीएमएमएसवाई (PMMSY) के तहत एक उप-योजना।

छ) प्रधानमंत्री सूक्ष्म खाद्य उद्योग उन्नयन योजना (पीएमएफएमई)- खाद्य प्रसंस्करण उद्योग मंत्रालय।

ज) 10,000 किसान उत्पादक संगठनों (एफपीओ) की स्थापना और संवर्धन की योजना– कृषि और किसान कल्याण मंत्रालय।

झ) (i) प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई) – खाद्य प्रसंस्करण एवं मूल्य संवर्धन योजना - खाद्य प्रसंस्करण उद्योग मंत्रालय।

(ii) प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई) – एकीकृत शीत श्रृंखला और मूल्य संवर्धन अवसंरचना योजना - खाद्य प्रसंस्करण उद्योग मंत्रालय।

(iii) प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई) – कृषि प्रसंस्करण क्लस्टर (एपीसी) के लिए अवसंरचना का सृजन- खाद्य प्रसंस्करण उद्योग मंत्रालय।

ञ) नेशनल शेडयूल्ड ट्राइब्स फाइनांस एंड डेवलपमेंट कारपोरेशन (एनएसटीएफडीसी) - जनजातीय कार्य मंत्रालय

ट) राष्ट्रीय पशुधन मिशन (एनएलएम)- पशुपालन और डेयरी विभाग; मत्स्य पालन, पशुपालन और डेयरी मंत्रालय।

ठ) राष्ट्रीय गोकुल मिशन (आरजीएम) पशुपालन और डेयरी विभाग; मत्स्य पालन, पशुपालन और डेयरी मंत्रालय।

ड) पशुपालन अवसंरचना विकास निधि (एएचआईडीएफ), मत्स्यपालन, पशुपालन और डेयरी

मंत्रालय

ढ) **सूक्ष्म और लघु उद्यम क्रेडिट गारंटी फंड ट्रस्ट (सीजीटीएमएसई)**- सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय (एमएसएमई)

ण) **राष्ट्रीय मधुमक्खी पालन एवं शहद मिशन (एनबीएचएम)–** कृषि एवं किसान कल्याण मंत्रालय (एमओए एंड एफडब्ल्यू)

त) **कृषि यांत्रिकीकरण उप मिशन (एसएमएएम) -** कृषि एवं किसान कल्याण मंत्रालय (एमओए एंड एफडब्ल्यू)

विवरण-II

स्वयंशक्ति सहकार योजना पर अनुपूरक टिप्पणी

राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) वर्ष 1963 में संसद के एक अधिनियम के तहत भारत सरकार द्वारा स्थापित एक शीर्ष स्तरीय सांविधिक संस्थान है । एनसीडीसी की स्थापना सहकारी सिद्धांतों के आधार पर कृषि उपज, खाद्य पदार्थों, औद्योगिक वस्तुओं, पशुधन तथा कुछ अन्य वस्तुओं और सेवाओं के उत्पादन, प्रसंस्करण, विपणन, भंडारण, आयात और निर्यात के लिए कार्यक्रमों की योजना बनाने एवं उन्हें बढ़ावा देने के उद्देश्य से की गई है। एनसीडीसी (NCDC) प्राथमिक, जिला और शीर्ष / बहु-राज्य—इन तीनों स्तरों पर सहकारी समितियों को वित्तीय सहायता प्रदान करता है। एनसीडीसी सहकारिता मंत्रालय के प्रशासनिक नियंत्रणाधीन है।

I) योजना का उद्देश्य:

- निर्धन वर्ग हेतु सुलभ, किफ़ायती एवं भरोसेमंद वित्तीय सेवाओं की उपलब्धता I
- महिला स्वयं सहायता समूहों को सामान्य/सामूहिक सामाजिक-आर्थिक कार्यकलापों को शुरू करने हेतु पर्याप्त बैंक ऋण तक पहुँच सुगम बनाना।

- सतत आजीविका का संवर्धन

II) सहायता के लिए पात्र सहकारी समितियां:

इस योजना के अंतर्गत निम्नलिखित प्रकार की कृषि क्रेडिट सहकारी समितियां एनसीडीसी के ऋण हेतु पात्र होंगी:

- प्राथमिक कृषि क्रेडिट सहकारी समितियां (पैक्स)
- जिला केंद्रीय सहकारी बैंक (डीसीसीबी)
- राज्य सहकारी बैंक (एसटीसीबी)
- एसएचजी संघीय सहकारी समितियां/सहकारी परिसंघ

III) पात्रता मानदंड

प्रत्यक्ष वित्तपोषण के निम्नलिखित मानदंडों को पूरा करने वाली ऋण सहकारी समितियों को एनसीडीसी ऋण प्रदान किया जाएगा :

i) सहकारी समिति कम से कम 3 वर्षों से प्रचालन में होनी चाहिए।

ii) सहकारी समितियों की नेट वर्थ सकारात्मक होनी चाहिए, जो कि चुकता शेयर पूंजी के 100% से कम न हो, अर्थात् चुकता शेयर पूंजी में कोई क्षरण नहीं होना चाहिए।

iii) सहकारी समितियों को पिछले तीन वर्षों के दौरान कोई नकद हानि न हुई हो तथा पिछले तीन वर्षों में से कम से कम दो वर्षों में निवल लाभ अर्जित किया गया हो।

IV) वह उद्देश्य जिनके लिए एनसीडीसी सहायता का प्रदान की जाएगी:

महिला स्वयं सहायता समूहों (एसएचजी) को कार्यशील पूंजी ऋण या सावधि ऋण के आगे संवितरण हेतु पात्र ऋण सहकारी समितियों को एनसीडीसी सहायता प्रदान की जाएगी।

V) वित्तपोषण का पैटर्न:

ऋण सहकारी समितियों की आवश्यकता के अनुसार तथा महिला स्वयं सहायता समूहों (**एसएचजी**) को अल्पकालिक/मध्यमकालिक ऋण के आगे संवितरण हेतु एनसीडीसी द्वारा मूल्यांकित (ऋण सहकारी समितियों के ऋण व्यवसाय कारोबार के अनुसार) ऋण प्रदान किया जाएगा।

VI) प्रतिभूति:

ऋण एनसीडीसी की संतुष्टि निम्नलिखित में से किसी एक, या दो या अधिक के संयोजन द्वारा प्रतिभूत किया जाएगा**:**

i. ऋण राशि के कम से कम 1.50 गुना मूल्य की ऋण सहकारी समितियों की अचल परिसंपत्तियों का बंधक।
ii. ऋण राशि के कम से कम 1.10 गुना अंकित मूल्य की सावधि जमा रसीदों का गिरवी रखना।
iii. राज्य सरकार की गारंटी / बैंक गारंटी।
iv. महिला स्वयं सहायता समूहों (**एसएचजी)** से प्राप्य ऋण सहकारी समितियों के ऋणों/अग्रिमों का हाइपोथेकेशन, जो ऋण राशि के कम से कम 1.25 गुना तक हो।

उपर्युक्त के अतिरिक्त, ऋण समझौता तथा मांग वचन पत्र की शर्त भी रखी जाएगी। आवश्यकता पड़ने पर, पोस्ट डेटेड चेक भी सुरक्षा दस्तावेजों का हिस्सा होंगे।

VII) ऋण जारी करने का तरीका:

आवेदन प्राप्त होने पर, प्रस्ताव की मेरिट के आधार पर ऋण स्वीकृत किया जाएगा। ऋण संवितरण औपचारिकताएं पूरी करने तथा स्वीकृति आदेश में निर्धारित निबंधनों एवं शर्तों को पूरा करने के पश्चात किया जाएगा, और यह ऋण आहरण की निर्धारित अवधि के भीतर एक या अधिक किस्तों में होगा।

VIII) ऋण की अवधि/अधिस्थगन/ब्याज दर:

अल्पकालिक कार्यशील पूंजी ऋण 3 वर्ष तक की अवधि के लिए होगा, जिसमें मूलधन के भुगतान पर अधिकतम 6 महीने का ऋण स्थगन प्रदान किया जाएगा। हालांकि, ब्याज के भुगतान में किसी भी

प्रकार का ऋण स्थगन लागू नहीं होगा । ऋण सहकारी समितियां वार्षिक सत्यापन के आधार पर **5** वर्षों के लिए रिवॉल्विंग आधार पर भी कार्यशील पूंजी ऋण प्राप्त कर सकती हैं। ऋण का पुनर्भुगतान अर्धवार्षिक किस्तों में किया जाएगा।

IX) ब्याज दर:

समय-समय पर यथा-संशोधित ब्याज दर संबंधी एनसीडीसी के परिपत्र के अनुसार।

X) प्रसंस्करण शुल्क एवं कानूनी शुल्क:

प्रत्यक्ष वित्तपोषण के मामले में, सहकारी समिति स्वीकृत राशि के 0.5% की दर से प्रसंस्करण शुल्क का भुगतान करेगी, जो अधिकतम 3.00 लाख रुपये अधीन होगा तथा भुगतान के समय लागू कर इसमें जोड़ा जाएगा । तथापि, 1 वर्ष तक के कार्यशील पूंजी ऋण के लिए कोई प्रसंस्करण शुल्क नहीं लिया जाएगा । उधारकर्ता सहकारी समिति प्रतिभूति/सुरक्षा दस्तावेजों के निष्पादन पर होने वाले कानूनी व्यय का वहन करेगी।

<u>विवरण-III</u>

नंदिनी सहकार पर अनुपूरक टिप्पणी

राष्ट्रीय सहकारी विकास निगम द्वारा संचालित नंदिनी सहकार वित्तीय सहायता, परियोजना निर्माण, हैंड-होल्डिंग और क्षमता विकास का एक महिला-केंद्रित फ्रेमवर्क है, जिसका उद्देश्य शहरी आवासन को छोड़कर किसी भी क्षेत्र में महिला सहकारी समितियों को व्यवसाय मॉडल आधारित कार्यकलापों को अपनाने में सहायता प्रदान करना है । महिला सहकारी समितियों की परियोजनाओं के लिए वित्तीय सहायता पर कोई न्यूनतम या अधिकतम सीमा नहीं है । महिला सहकारी समितियां वे हैं जो किसी राज्य / केंद्रीय अधिनियम के तहत महिला सहकारी समिति के रूप में पंजीकृत हैं अथवा वे सहकारी समितियां हैं जिनमें कम से कम 50% प्राथमिक सदस्य महिलाएं हैं। तीन महीने से संचालित कोई भी सहकारी समिति सहायता प्राप्त करने की पात्र है, यह सहायता अवसंरचना सावधि ऋण और कार्यशील

पूंजी के लिए क्रेडिट लिंकेज के रूप में होगी, जिसे सरकार / एजेंसियों की अन्य योजनाओं से सब्सिडी या ब्याज अनुदान के साथ डवटेल्ड किया जाएगा। नंदिनी सहकार का उद्देश्य महिला संचालित व्यवसायों को सहायता प्रदान करना और आत्मनिर्भर भारत के उद्देश्यों को पूरा करना है।

उद्देश्य:

माननीय प्रधानमंत्री जी द्वारा रेखांकित आत्मनिर्भर भारत के सिद्धांतों के अनुरूप, एनसीडीसी ने महिलाओं की सामाजिक-आर्थिक स्थिति में सुधार लाने के लिए नंदिनी सहकार सहायता फ्रेमवर्क शुरू किया है। यह महिला सहकारी समितियों के माध्यम से महिलाओं की उद्यमिता की गतिशीलता को संबल प्रदान करता है। यह महिला उद्यम, व्यवसाय योजना निर्माण, क्षमता विकास, ऋण और सब्सिडी तथा/या अन्य योजनाओं के ब्याज अनुदान जैसे महत्वपूर्ण घटकों का अभिसरण करता है । एनसीडीसी स्वयं या कई मंत्रालयों के प्रमुख कार्यक्रमों की एजेंसी के रूप में क्षेत्रक योजनाओं का कार्यान्वयन करता रहा है। नंदिनी सहकार एक केंद्रित फ्रेमवर्क है और इसका उद्देश्य एनसीडीसी के कार्यक्षेत्र में आने वाली कार्यकलापों में शामिल विशेष रूप से महिला सहकारी समितियों को वित्तीय सहायता प्रदान करना है।

पात्रता:

देश में किसी भी राज्य / बहु-राज्य सहकारी समिति अधिनियम के अधीन पंजीकृत कोई भी महिला सहकारी समिति पात्र है। प्राथमिक स्तर पर कम से कम 50% महिला सदस्यों वाली कोई भी सहकारी समिति भी पात्र है। नवीन और/या अभिनव कार्यकलापों से संबंधित परियोजनाओं के मामले में, कम से कम तीन महीने से संचालित महिला सहकारी समितियां भी लागू एनसीडीसी दिशा-निर्देशों के अनुसार योजना के तहत सहायता के लिए पात्र हैं।

संकेतात्मक व्यावसायिक कार्यकलाप

नंदिनी सहकार शहरी आवास को छोड़कर, एनसीडीसी के अधिदेशित क्षेत्र में आने वाली किसी भी व्यवसाय योजना आधारित कार्यकलाप/सेवा में सहायता प्रदान करता है; जैसे कि कृषि-प्रसंस्करण,

आपूर्ति श्रृंखला, मूल्य संवर्धन, लॉजिस्टिक्स, कृषि यांत्रिकीकरण, खुदरा , खाद्यान्न विपणन, इनपुट आपूर्ति, बागान , उद्यानिकी , ग्रामीण आवासन, कमजोर वर्ग कार्यक्रम, जनजातीय सहकारिता, डेयरी, पॉल्ट्री, पशुधन, मत्स्य पालन, हथकरघा, कॉयर, जूट, रेशम उत्पादन , कंप्यूटरीकरण, कपड़ा , पैक्स /ऋण/विपणन सहकारी समितियों की अवसंरचना, कृषि बीमा, जल संरक्षण कार्य/सेवाएं, पर्यटन, आतिथ्य, परिवहन, अस्पताल/स्वास्थ्य देखभाल/योग कल्याण सुविधा, शिक्षा, बिजली उत्पादन एवं वितरण, गैर-पारंपरिक और नवीकरणीय ऊर्जा स्रोत इत्यादि।

<u>सहायता की पद्धति</u>

पात्र सहकारी समितियों को एनसीडीसी सहायता या तो सीधे या राज्य सरकार/ संघ राज्य क्षेत्र प्रशासन के माध्यम से प्रदान की जाती है। भारत सरकार की योजनाओं (जैसे एआईएफ, डीआईडीएफ, एफआईडीएफ, 10,000 एफपीओ, एफएफपीओ, पीएमएमएसवाई, पीएम एफएमई, एमएसएमई आदि) या राज्य सरकार/ संघ राज्यक्षेत्र/विकास एजेंसियों की किसी भी योजना या द्विपक्षीय/बहुपक्षीय सहायता/सीएसआर फाउंडेशन आदि के साथ एनसीडीसी क्रेडिट लिंकेज के अभिसरण को प्रोत्साहित किया जाता है।

<u>परियोजना लागत:</u>

कम से कम तीन वर्षों से सफलतापूर्वक संचालित हो रही महिला सहकारी समितियों के व्यवहार्य प्रस्तावों के मामले में परियोजना लागत की कोई न्यूनतम या अधिकतम सीमा नहीं है । परियोजना लागत में अवसंरचना , मार्जिन मनी और कार्यशील पूंजी शामिल हैं। परियोजना लागत की सीमाएं इस प्रकार हैं::

क्रम सं	आवेदक सहकारी समिति के संचालन की अवधि	परियोजना की अधिकतम लागत करोड़ रुपये
1.	> 3 महीने और < 1 वर्ष	1.00
2.	> 1 वर्ष और <3 वर्ष	3.00

3.	> 3 वर्ष	वास्तविक आवश्यकता के अनुसार (कोई सीमा नहीं)

ऋण अवधि:

परियोजना के प्रकार और राजस्व प्रवाह के आधार पर, ऋण की अवधि 5-8 वर्ष होगी, जिसमें मूलधन के भुगतान पर 1-2 वर्ष का मोरेटोरियम शामिल होगा।

वित्तपोषण का प्रारूप:

परियोजनाओं को निम्नलिखित वित्तपोषण प्रारूप के अंतर्गत सहायता प्रदान की जाएगी:

अवसंरचना निर्माण (परियोजना सुविधाएं):

राज्य सरकार के माध्यम से वित्त पोषण.		**प्रत्यक्ष वित्तपोषण**
एनसीडीसी से राज्य सरकार को	**राज्य सरकार से समिति को**	**एनसीडीसी से समिति को**
ऋण* - 90%	ऋण* - 50% शेयर पूंजी** - 40%	ऋण*- 70%
समिति का हिस्सा – 10%	समिति का हिस्सा – 10%	समिति का हिस्सा – 30%

*भारत सरकार या राज्य सरकार या किसी अन्य वित्तपोषण एजेंसी की किसी योजना के अधीन सब्सिडी/अनुदान को शामिल किए जाने की स्थिति में, ऋण की राशि में आनुपातिक रूप से कमी की जा सकती है।

** यदि राज्य सरकार द्वारा शेयर पूंजी का अंशदान नहीं किया जाता है, तो उतनी ही राशि (40%) भी समिति को ऋण के रूप में दी जाएगी।

मार्जिन मनी:

राज्य सरकार के माध्यम से वित्तपोषण	**प्रत्यक्ष वित्तपोषण**

एनसीडीसी से राज्य सरकार को	राज्य सरकार से समिति को	एनसीडीसी से समिति को
बैंक ऋण प्राप्त करने के लिए ऋण* 100% ***	ऋण* या शेयर पूंजी या ऋण-सह-शेयर पूंजी 100% ***	ऋण * 100% ***

* यदि भारत सरकार या राज्य सरकार अथवा किसी अन्य वित्तपोषण एजेंसी की किसी भी योजना के तहत सब्सिडी/अनुदान को डवटेल्ड किया जाता है, तो ऋण की राशि को आनुपातिक रूप से कम किया जा सकता है।

मार्जिन मनी सहायता की पात्रता मूल्यांकन के अध्यधीन है।

कार्यशील पूंजी: आवश्यकता के अनुसार

नवीन एवं नवोन्मेषी परियोजना कार्यकलापों के मामले में, प्रत्यक्ष वित्तपोषण (डायरेक्ट फंडिंग) के तहत महिला सहकारी समितियों को 80:20 के ऋण: इक्विटी वित्तपोषण के साथ सहायता प्रदान की जाएगी।

ब्याज दर:

क्रेडिट लिंकेज हेतु, बाजार की स्थितियों के आधार पर समय-समय पर प्रकाशित ब्याज दर संबंधी एनसीडीसी का परिपत्र लागू होगा।

ब्याज अनुदान

कार्यकलापों की प्रकृति के आधार पर ब्याज अनुदान के रूप में दी जाने वाली सहायता निम्नानुसार हो सकती है:

(क) **नवीन एवं नवोन्मेषी कार्यकलापों के लिए ब्याज अनुदान** : एनसीडीसी नवीन एवं नवोन्मेषी कार्यकलापों के लिए अपनी सावधि ऋण राशि पर लागू ब्याज दर में 2% का ब्याज अनुदान प्रदान करेगा।

(ख) **अन्य कार्यकलापों के लिए ब्याज अनुदान**: एनसीडीसी अन्य सभी कार्यकलापों के लिए सावधि

ऋण भाग पर ब्याज दर पर 1 प्रतिशत ब्याज अनुदान प्रदान करेगा।

एनसीडीसी का ब्याज अनुदान प्रोत्साहन समय पर पुनर्भुगतान करने पर ही लागू होगा। भारत सरकार की अन्य योजनाओं या राज्य सरकार/संघ राज्य क्षेत्र/विकास एजेंसियों की किसी भी योजना अथवा द्विपक्षीय/बहुपक्षीय सहायता से प्राप्त होने वाले ब्याज अनुदान , सब्सिडी या वित्तीय सहयोग को प्रोत्साहित किया जाता है तथा इसकी अनुमति दी जाती है।

<u>प्रतिभूति:</u>

एनसीडीसी द्वारा वित्तीय सहायता या तो प्रत्यक्ष वित्तपोषण के तहत या राज्य सरकार/संघ राज्यक्षेत्र के माध्यम से प्रदान की जाती है। प्रत्यक्ष वित्तपोषण के मामले में, सहकारी समिति एनसीडीसी की संतुष्टि के अनुसार निम्नलिखित में से किसी एक अथवा इनके संयोजन के रूप में ऋण हेतु प्रतिभूति प्रस्तुत कर सकती है:

क) एनसीडीसी ऋण की राशि के 1.5 गुना सीमा तक परिसंपत्तियों का बंधक , जिसमें परियोजना के अंतर्गत सृजित की जाने वाली परिसंपत्तियां भी शामिल हैं;

ख) राज्य/संघ राज्यक्षेत्र /केंद्रीय सरकार द्वारा गारंटी ;

ग) अनुसूचित बैंकों/राष्ट्रीयकृत बैंकों की एफडीआर का बंधक/, जो एनसीडीसी ऋण की राशि के 1.2 गुना तक हो;

घ) केंद्रीय सार्वजनिक क्षेत्र के उपक्रमों /सांविधिक निकायों/केंद्रीय सार्वजनिक क्षेत्र के उपक्रमों के सीएसआर फाउंडेशनों द्वारा गारंटी;

ङ) अनुसूचित बैंकों/राष्ट्रीयकृत बैंकों से गारंटी;

च) एनसीडीसी ऋण के 1.2 गुना की सीमा तक सरकारी बॉन्ड/प्रतिभूतियों का हाइपोथिकेशन और समनुदेशन;

छ) विश्वसनीय सहकारी संस्थाओं की गारंटी, अर्थात् मजबूत वित्तीय स्थिति और प्रमाणिक ट्रैक

रिकॉर्ड वाली संस्था;

ज) लघु कृषक कृषि व्यापार संघ (एसएफएसी)/पूर्वोत्तर विकास वित्त निगम (एनईडीएफआई)/भारतीय लघु उद्योग विकास बैंक (एसआईडीबी।)/क्रेडिट गारंटी फंड द्वारा गारंटी;

झ) सावधि जमा रसीदों (एफडीआर) के रूप में निदेशक मंडल/सदस्यों की व्यक्तिगत गारंटी।

सब्सिडी:

नंदिनी सहकार को भारत सरकार की मौजूदा योजनाओं (जैसे एआईएफ, 10,000 एफपीओ, पीएमएमएसवाई, एफआईडीएफ, पीएम एफएमई, एमएसएमई, एमओआरडी, एमडब्ल्यूसीडी आदि) / राज्य सरकार/ संघ राज्यक्षेत्र प्रशासन या किसी भी भविष्य की योजना के साथ या द्विपक्षीय / बहुपक्षीय सहायता या विकास एजेंसियों/सीएसआर तंत्र के साथ क्रेडिट लिंकेज के रूप में डवटेल्ड किया जा सकता है। तथापि, यदि परियोजना लागत में कार्यशील पूंजी ऋण का घटक शामिल है, तो सब्सिडी केवल परियोजना लागत के पूंजीगत निवेश (कार्यशील पूंजी को छोड़कर) के लिए ही पात्र होगी। परियोजनाओं का त्वरित एवं सुगम कार्यान्वयन सुनिश्चित करने के लिए, सब्सिडी के स्थान पर पात्र ऋण प्रदान किया जा सकता है । एनसीडीसी को आगे के संवितरण के लिए जब भी सब्सिडी प्राप्त होती है, उसे ऋण खाते में समायोजित किया जाएगा।

विवरण-IV

युवा सहकार - सहकारी उद्यम सहायता एवं नवाचार योजना 2019 पर पूरक टिप्पणी

राष्ट्रीय सहकारी विकास निगम भारत सरकार द्वारा 1963 में संसद के एक अधिनियम के अधीन स्थापित शीर्ष स्तर का एक सांविधिक संस्थान है । एनसीडीसी की स्थापना सहकारी सिद्धान्तों पर कृषि उपज, खाद्य पदार्थों, औद्योगिक वस्तुओं, पशुधन, कुछ अन्य वस्तुओं और सेवाओं के उत्पादन, प्रसंस्करण, विपणन, भंडारण, निर्यात और आयात के कार्यक्रमों के नियोजन एवं संवर्धन के उद्देश्य से

की गई है। एनसीडीसी सभी तीन स्तरों, प्राथमिक, जिला और शीर्ष/बहु-राज्य पर सहकारी समितियों को वित्तीय सहायता प्रदान करता है। एनसीडीसी सहकारिता मंत्रालय के प्रशासनिक नियंत्रणाधीन है।

उद्देश्य:

युवा उद्यमियों के नए और नवोन्मेषी विचारों को लक्षित करने वाले स्टार्ट-अप इंडिया और स्टैंड-अप इंडिया जैसे कार्यक्रमों पर ध्यान केंद्रित करने की नीति के अनुरूप, एनसीडीसी ने वर्ष 2018 में युवा सहकार - सहकारी उद्यम सहायता एवं नवाचार योजना अधिसूचित की थी। इस योजना के कार्यान्वयन के आधार पर, अब इसका दायरा और अधिक व्यापक बना दिया गया है तथा **इसका नाम बदलकर युवा सहकार - सहकारी उद्यम सहायता एवं नवाचार योजना 2019'** कर दिया गया है। इस योजना का उद्देश्य सभी प्रकार के कार्यकलापों को कवर करते हुए सहकारी क्षेत्र में स्टार्ट-अप्स को सक्षम बनाना है।

इस योजना का उद्देश्य नए और/या नवोन्मेषी विचारों के साथ नवस्थापित सहकारी समितियों को प्रोत्साहित करना है। यह एनसीडीसी द्वारा सृजित एक सहकारी स्टार्ट-अप एवं नवाचार निधि से जुड़ी हुई है। यह पूर्वोत्तर क्षेत्र की सहकारी समितियों, नीति आयोग द्वारा चिह्नित अकांक्षी जिलों में पंजीकृत एवं कार्यरत सहकारी समितियों, तथा 100% महिला / अनुसूचित जाति / अनुसूचित जनजाति / दिव्यांगजन सदस्यों वाली सहकारी समितियों के लिए अधिक रियायती है।

पात्रता:

क) नए, नवोन्मेषी और मूल्य श्रृंखला संवर्धन के उद्देश्य वाली परियोजनाओं से युक्त किसी भी प्रकार की सहकारी समिति।

ख) सहकारी समिति कम से कम तीन महीने से प्रचालनरत होनी चाहिए।

ग) सहकारी समिति की नेट-वर्थ धनात्मक होनी चाहिए।

घ) सहकारी समिति को प्रचालन के पिछले वर्ष/वर्षों के दौरान, जैसा भी लागू हो, नकद हानि नहीं

हुई हो, तथा (यदि समिति 3 से अधिक वर्षों से कार्यशील है) पिछले तीन वर्षों में कोई नकद हानि न हुई हो।

<u>परियोजना लागत:</u>

क) एक वर्ष या उससे अधिक समय से कार्यरत सहकारी समिति के मामले में परियोजना लागत ₹3.00 करोड़ से अधिक नहीं होनी चाहिए।

ख) तीन महीने से अधिक किंतु एक वर्ष से कम समय से कार्यशील सहकारी समिति के मामले में परियोजना लागत ₹1.00 करोड़ से अधिक नहीं होनी चाहिए । हालांकि, जैसे ही सहकारी समिति अपने संचालन का एक वर्ष पूरा कर लेती है, वह पहले से ली गई सहायता यदि कोई हो को छोड़कर, एक वर्ष या उससे अधिक समय से कार्यरत सहकारी समितियों के लिए अनुमेय सहायता हेतु पात्र हो जाएगी।

ग) परियोजना की प्रकृति और कार्यकलापों के आधार पर, परियोजना के भाग के रूप में कार्यशील पूंजी ऋण प्रदान किया जा सकता है; हालांकि, कार्यशील पूंजी कुल परियोजना लागत के 20% से अधिक नहीं होगी।

<u>ऋण अवधि:</u>

ऋण की अवधि मूलधन के भुगतान पर 2 वर्ष के मोरेटोरियम सहित 5 वर्ष तक हो सकती है। परियोजना के प्रकार और उसकी राजस्व उत्पन्न करने की क्षमता के आधार पर मोरेटोरियम की अवधि भिन्न हो सकती है।

<u>ब्याज दर:</u>

प्रोत्साहन के रूप में, एनसीडीसी परियोजना कार्यकलापों के लिए सावधि ऋण पर अपनी लागू ब्याज दर से **2%** कम दर पर ऋण प्रदान करेगा। ब्याज प्रोत्साहन केवल समय पर चुकौती करने की स्थिति में ही मान्य होगा।

<u>प्रतिभूति:</u>

सहकारी समिति एनसीडीसी की संतुष्टि के अनुरुप निम्नलिखित में से किसी एक या उनके संयोजन के रूप में ऋण के लिए प्रतिभूति दे सकती है:

क) परिसंपत्तियों का बंधक, जिसमें प्रस्तावित परियोजना के तहत सृजित की जाने वाली परिसंपत्तियां भी शामिल हैं।

ख) अनुसूचित बैंकों की एफडीआर।

ग) विश्वसनीय सहकारी संस्थाओं की गारंटी, अर्थात सुदृढ़ वित्तीय स्थिति और प्रामाणिक ट्रैक रिकॉर्ड वाले संस्थान।

घ) राज्य/केंद्रीय सरकार की गारंटी

ङ) केंद्रीय सार्वजनिक क्षेत्र के उपक्रमों /सांविधिक निकायों/केंद्रीय सीपीएसयू के सीएसआर फाउंडेशनों द्वारा गारंटी।

च) लघु कृषक कृषि व्यापार संघ (**एसएफएसी**)/ पूर्वोतर विकास वित्त निगम (**एनईडीएफआई**)/ भारतीय लघु उद्योग विकास बैंक (**सिडबी**) की गारंटी।

छ) सावधि जमा रसीदों (एफडीआर) और/या अनुसूचित बैंकों की गारंटी के रूप में निदेशक मंडल/सदस्यों की व्यक्तिगत गारंटी।

<u>सब्सिडी</u>:

यदि प्रस्तावित कार्यकलाप कृषि सहयोग पर केन्द्रीय क्षेत्रक की **एकीकृत योजना (सीएसआईएसएसी) अथवा किसी अन्य स्त्रोत के अंतर्गत सब्सिडी के लिए पात्र है, तो यह लागू होगा।** हालांकि, यदि परियोजना लागत में कार्यशील पूंजी ऋण का घटक शामिल है, तो सीएसआईएसएसी सब्सिडी केवल परियोजना लागत के पूंजीगत निवेश (कार्यशील पूंजी को छोड़कर) के लिए ही पात्र होगी। परियोजनाओं के त्वरित और सुगम कार्यान्वयन को सुनिश्चित करने के लिए,

सब्सिडी के एवज में पात्र ऋण प्रदान किया जा सकता है। **एनसीडीसी को आगे के संवितरण के लिए जब भी सब्सिडी प्राप्त होती है, उसे ऋण खाते में समायोजित किया जाएगा।**

<u>वित्तपोषण का पैटर्न:</u>

परियोजनाओं को नीचे दिए गए ऋण: इक्विटी अनुपात के अनुसार वित्तपोषण पैटर्न के साथ सहायता प्रदान की जाएगी:

<u>श्रेणी - क:</u>

80% : 20%	पूर्वोत्तर क्षेत्र में किसी भी प्रकार की सहकारी समिति। नीति आयोग द्वारा चिह्नित आकांक्षी जिलों में पंजीकृत और प्रचालनरत किसी भी प्रकार की सहकारी समिति। 100% महिला सदस्यों वाली किसी भी प्रकार की सहकारी समिति। 100% अनुसूचित जाति / अनुसूचित जनजाति / दिव्यांगजन सदस्यों वाली किसी भी प्रकार की सहकारी समिति।

<u>श्रेणी - ख:</u>

70%: 30%	किसी भी प्रकार के कार्यकलापों करने वाली ऐसी किसी भी प्रकार की सहकारी समिति जो श्रेणी-क के अंतर्गत शामिल नहीं है।

यदि प्रस्तावित कार्यकलाप के लिए सब्सिडी की पात्रता है, तो उपलब्धता के अध्यधीन, ऋण घटक की राशि में उसी अनुपात में कमी कर दी जाएगी।

<u>सम्यक सतर्कता</u>

एनसीडीसी किसी भी परियोजना को स्वीकृति प्रदान करने से पहले मूल्यांकन और सम्यक सतर्कता की अपनी मानक प्रक्रिया को अपनाएगा।

SPECIAL ECONOMIC ZONES

3810. PROF. SOUGATA RAY:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the total number of Special Economic Zones (SEZs) approved, notified, operational and non-operational in the country, State/UT-wise;

(b) the total investment, exports and employment generated by SEZs during each of the last five years, year-wise;

(c) whether the Government has undertaken any review of the performance of existing SEZs, including underutilised and non-operational SEZs, and if so, the details and findings thereof;

(d) whether the Government proposes to revive, repurpose or denotify non-performing SEZs and simplify the regulatory framework to improve investment and exports, and if so, the details thereof; and

(e) the steps taken by the Government to enhance competitiveness of SEZs in view of changing global trade patterns, implementation of Free Trade Agreements, and the proposed Development of Enterprise and Service Hubs (DESH) framework?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a):Special Economic Zones (SEZs) set up under the SEZ Act, 2005 and SEZ Rules, 2006 are primarily private investment driven initiatives. An SEZ may be set

up either jointly or severally by the Central Government, State Government or any person for manufacture of goods or rendering services or for both or as a free trade warehousing zone. The State/Union Territory (UT)-wise details of the number of SEZs approved, notified, operational and non-operational are at **Statement-I.**

(b): The total investment, exports and employment generated by SEZs during each of the last five years, year-wise are at **Statement-II**.

(c): The time taken in operationalizing SEZs could be due to several reasons including time taken for getting approvals from the Statutory/State Government bodies, adverse business climate due to shifts in global economic scenario, changes in fiscal incentives, etc. Under the overall supervision of Department of Commerce, the office of jurisdictional Development Commissioner reviews the status of all SEZs on a regular basis by engaging State Governments and Developers to provide necessary facilitation, as and when required.

(d): With a view to ensuring the effectiveness, and reviving and improving investment and exports from SEZs, the Government undertakes various measures, including de-notification of SEZs, from time to time to remove operational challenges in SEZs in consultation with different stakeholders. Such measures or reforms including policy initiatives are continuous process and introduced in the administration of SEZs as and when needed.

(e): The Government periodically takes steps to enhance competitiveness of

SEZs in view of changing global trade patterns. The SEZ Act, 2005 and SEZ Rules, 2006 have been amended from time to time to promote simplified regulatory regime, greater operational flexibility, enhanced integration with the domestic economy thereby creating an enabling ecosystem for investment, technology adoption, innovation and value addition in SEZs. The Free Trade Agreements with trading partners complement the SEZ framework in terms of expanded market access, deeper integration with global value chains and enhanced export opportunity.

STATEMENT-I

State-wise distribution of SEZs (As on 31.07.2026)

States/UTs	Total Approved SEZs	Total Notified SEZs	Total Operational SEZs	Non-Operational SEZs
Andhra Pradesh	36	31	25	6
Arunachal Pradesh	1	1	0	1
Bihar	2	2	0	2
Chandigarh	2	2	2	0
Chhattisgarh	4	3	1	2
Delhi	2	0	0	0
Goa	7	3	0	3
Gujarat	32	28	22	6
Haryana	25	22	8	14
Jharkhand	2	2	1	1
Karnataka	60	49	38	11
Kerala	24	20	19	1

Madhya Pradesh	13	8	6	2
Maharashtra	47	41	36	5
Manipur	1	1	0	1
Nagaland	2	2	0	2
Odisha	8	6	5	1
Puducherry	3	2	0	2
Punjab	5	3	3	0
Rajasthan	7	6	3	3
Sikkim	1	0	0	0
Tamil Nadu	60	58	49	9
Telangana	55	50	38	12
Tripura	1	1	0	1
Uttar Pradesh	26	23	14	9
West Bengal	10	8	7	1
GRAND TOTAL	436	**372**	**277**	**95**

STATEMENT- II

Investment, exports and employment from SEZs during the last 5 years			
Financial Years	**Investment* (Rs. Crore)**	**Exports (*Rs. Crore*)**	**Employment* (persons)**
2021-22	6,49,705	9,90,747	26,96,180
2022-23	6,60,184	12,63,578	28,95,612
2023-24	7,07,342	13,55,220	31,94,104
2024-25	7,82,192	14,63,669	31,77,893
2025-26	7,59,870	16,36,192	32,61,147

Note: *Calculated on cumulative basis

PARTICIPATION OF SC, ST AND MINORITIES IN PRI

3811. **MD. RAKIBUL HUSSAIN:**

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

(a) whether the Government has taken steps to promote participation of Scheduled Castes (SC), Scheduled Tribes (ST), and minority communities in Panchayati Raj Institutions in Assam;

(b) whether representation norms are being effectively implemented, if so, the details thereof;

(c) whether targeted capacity-building programmes have been undertaken; and

(d) the outcomes achieved so far?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING(SHRI RAJIV RANJAN SINGH *ALIAS* LALAN SINGH):

(a) and (b): The 73rd Constitutional Amendment Act, through Article 243D in Part IX, provides for the reservation of seats for Scheduled Castes (SCs) and Scheduled Tribes (STs) in every Panchayat in proportion to their population in the Panchayat area, and also mandates the reservation of the offices of Chairperson in Panchayats at each level for SCs and STs, in such manner as the State Legislature may, by law, determine. The provisions for reservation of seats and offices of Chairperson for SCs and STs have been incorporated in respective State Panchayati Raj Acts of States/Union Territories (UTs).

As informed by the State Government of Assam, 'The Assam Panchayat Act, 1994' provides for reservation of seats for the Scheduled Castes (SC) and Scheduled Tribes (ST) at all three tiers of the Panchayati Raj Institutions, namely the Gaon Panchayat (Section 9), Anchalik Panchayat (Section 34) and Zilla Parishad (Section 66). The number of seats reserved shall, as nearly as may be, bear the same proportion to the total number of seats to be filled through direct election as the population of the Scheduled Castes or the Scheduled Tribes in the respective Panchayat area bears to the total population of that area. The reserved seats shall be allotted to different territorial constituencies by rotation in the manner prescribed under above said State Act.

As informed by the State of Assam, the reservation norms are being effectively implemented in the State.

(c) and (d): ‘Panchayat’, being a “Local Government”, is a State subject and part of the State List of the Seventh Schedule of the Constitution of India. Accordingly, targeted capacity building programmes for Panchayati Raj Institutions (PRIs) and their outcomes are the responsibility of the concerned States/UTs. However, the Ministry of Panchayati Raj has implemented the Centrally Sponsored Scheme, namely the Revamped Rashtriya Gram Swaraj Abhiyan (RGSA), w.e.f. financial year 2022-23, with the objective of supporting Panchayati Raj institutions (PRIs) by imparting training to elected representatives, including SCs, STs and minority communities and other stakeholders to develop leadership abilities, thereby

enabling Gram Panchayats to function effectively across all States/UTs.

The details of SCs, STs, and minority community participants trained under Revamped RGSA in the State of Assam since financial year 2022-23 to 2026-27 (as on 10.07.2026) is as under:

Financial Year	Scheduled Caste	Scheduled Tribe	Minority Community
2022-23	20,778	38,296	593
2023-24	33,476	47,654	699
2024-25	12,498	25,441	113
2025-26	18,410	22,761	121
2026-27*	163	328	-

*(till 10.07.2026)

FUNDS FOR VB-G RAM G

3812. SHRI SAPTAGIRI SANKAR ULAKA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether the Government has notified the implementation framework, operational guidelines and funding norms for the Viksit Bharat Guarantee for Rojgar and Aajeevika Mission Gramin (VB-G RAM G) Scheme, if so, the details thereof;

(b) the criteria adopted for determining normative allocations under the Scheme including the weightage assigned to rural population, poverty levels,

unemployment, Scheduled Tribe population, geographical disadvantage and demand for wage employment, State and district-wise;

(c) whether any assessment has been made of the gap between the demand-driven employment provided under the erstwhile Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) and the normative allocations proposed under VB-G RAM G, if so, the details thereof;

(d) whether States have been consulted for the allocation formula and implementation framework, if so, the details thereof; and

(e) the measures taken to ensure that eligible rural households are not denied employment or livelihood support on account of exhaustion of normative allocations or budgetary ceilings?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI KAMLESH PASWAN):

(a) and (b): Consequent upon enactment of Viksit Bharat–Guarantee for Rozgar and Aajeevika Mission (Gramin) (VB-G RAM G), Act 2025, the scheme has been successfully operationalized in rural areas of the entire country with effect from 1st July, 2026. All States and Union Territories have notified the Scheme and have started works under VB-G RAM G by providing employment to the willing households as per the provisions of the Act. The transition from Mahatma Gandhi NREGA to VB-G RAM G has been smooth, seamless and worker-centric. Over 9.69 Crore person days have been generated in approximately within a month of

the rollout of the scheme in the country. As mandated under section 33 of the Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin) Act, 2025, the Ministry has already framed eight draft rules and published the same in e-gazette inviting comments/suggestions/objections from all stakeholders including State Governments and general public. This also include the “Objective parameters for the Normative Allocation Rules” under VB-G RAM G Act, 2025. After examination and consideration of the suggestions/ objections received from the Stakeholders, the Ministry has already notified the following 4 Rules under the new framework of VB-G RAM G as given below:

i. Transitional Provisions under Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin): VB – G RAM G Rules, 2026.

ii. Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin): VB-G RAM G - Administrative Expenses Rules, 2026.

iii. Viksit Bharat- Guarantee for Rozgar and Ajeevika Mission (Gramin): VB-G RAM G, manner of Payment of Wages and Unemployment Allowance Rules, 2026.

iv. Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin): VB-G RAM G -Manner and procedure of expenditure incurred by the State in excess of the Normative Allocation and expenses of the scheme for the Union territories without legislature Rules, 2026.

Since the Subordinate Legislation prescribing objective parameters for the

Normative allocation is under formulation, the Ministry of Rural Development has made interim fund allocations to all States/UTs for the financial year 2026-27 as an interim financial arrangement to ensure continuity in the implementation of the wage employment programme, uninterrupted discharge of the statutory entitlements and guarantees under the Act, and seamless availability of funds from the commencement of the Act.

(c) to (e):The VB-G RAM G Act, 2025 provides for a statutory guarantee of wage employment of one hundred and twenty five days to every eligible rural household whose adult members are willing to do unskilled manual work subject to the provisions of the Act and the Rules made thereunder. The Ministry remains engaged with the States/Union Territories through established institutional mechanisms for matters relating to implementation of the Scheme.

VB-G RAM G is demand-driven programme, and the statutory right of every willing rural household to demand employment remains fully protected under the VB–G RAM G Act, 2025. The State Government is responsible for ensuring availability of employment in accordance with the provisions of the Act. To facilitate smooth implementation, the Central Government has made an interim allocation of ₹95,692.31 crore for FY 2026–27(for period between 01.07.2026 to 31.03.2027), which is among the highest ever allocation made for any rural employment programme at Budget Estimate (BE) stage in the country. With the matching state share, the total programme outlay is likely to exceeds ₹1.51 lakh

crore during FY 2026-27. This interim normative allocations will help in ensuring timely availability of funds and uninterrupted implementation of the Programme.

The Act further provides that where expenditure incurred for providing the statutory employment guarantee exceeds the approved normative allocation, the additional requirement shall be met by the concerned State Government, thereby ensuring that the entitlement of willing rural households is not constrained by the approved allocation. In addition, the Act contains enabling provisions for natural calamities, pandemics and other extraordinary circumstances, under which, on the request of the State Government, the Central Government may permit appropriate operational relaxations, including temporary expansion of permissible works, relaxation of procedural requirements and enhanced employment support to affected households, in accordance with the provisions of the Act.

Further, where employment is not provided within the prescribed period, the household is entitled to unemployment allowance in accordance with the provisions of the Act. These provisions collectively ensure that the statutory employment guarantee under the Act remains fully protected.

HIGH VALUE CROPS AND NAMO DRONE DIDI SCHEME

3813. DR. T. SUMATHY *ALIAS* THAMIZHACHI THANGAPANDIAN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the policy strategies devised to increase the productivity yields of Indian high-value agriculture crops such as cashew, cocoa, and nuts to transform them into global premium brands;

(b) the deployment progress of the Namo Drone Didi scheme, including the number of agricultural drones successfully distributed to women Self-Help Groups (SHGs) across the country, State-wise; and

(c) the specific number of women SHGs trained under the Namo Drone Didi scheme in Tamil Nadu, and the funds provided to expand the Tamil Nadu Millet Mission to boost climate-resilient farming?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAMNATH THAKUR):

(a): The Ministry of Agriculture and Farmers Welfare has been implementing the Mission for Integrated Development of Horticulture (MIDH) since 2014–15 to promote the area, production and productivity of high-value horticultural crops including cashew, cocoa and nut crops. Under the scheme, financial assistance is provided for key interventions such as establishment & upgradation of nurseries, area expansion with normal & high density, rejuvenation of senile orchards, adoption of Integrated Nutrient Management (INM) & Integrated Pest Management (IPM) and post- harvest management including processing, marketing and branding.

Further, the MIDH Operational Guidelines were revised in 2025, with

enhanced cost norms and expanded support for horticultural crops, including cashew, cocoa and nuts to encourage area expansion, improve productivity and promote the adoption of improved production technologies. Indian Council of Agricultural Research–Directorate of Cashew Research (ICAR–DCR), Puttur is engaged in development of cashew production technologies through improved varieties, pest and disease management and high-density planting. Some of the varieties developed by ICAR-DCR, Puttur are Nethra Ganga, Nethra Jumbo-1, Nethra Ubhaya and Nethra Jumbo-2. ICAR–Central Plantation Crops Research Institute (ICAR–CPCRI), Kasaragod enhances the productivity, quality, and utilization of cocoa through varietal development, technology transfer and capacity building programme. Some of the varieties developed by this institute are cocoa Hybrids-(VTLCH 1 to 5) and selections (VTLCS 1 and 2). ICAR–Central Institute of Temperate Horticulture (ICAR–CITH) also promotes climate-resilient and sustainable production of temperate nuts through quality planting materials, improved technologies and value chain development.

(b): Under Namo Drone Didi Scheme, Lead Fertilizer Companies (LFCs) were mandated to procure the first batch of drones for distribution to selected Self Help Groups (SHGs). As per information received from the Department of Fertilizers, 1,094 drones have been distributed to Drone Didis of SHGs during 2023-24. All beneficiaries have undergone training through Director General of Civil Aviation (DGCA) authorized Remote Pilot Training Organizations (RPTOs). The State wise

details of SHGs who have been provided drones under Namo Drone Didi Yojana are given at **Statement**.

(c): 44 Namo Drone Didis have been trained in the State of Tamil Nadu, and drones have been distributed to all 44 trained beneficiaries.

The Tamil Nadu Millet Mission is a State Government programme for promotion of millet cultivation in the State. As reported by State of Tamil Nadu, 26 potential districts have been grouped into two special zones for effective implementation of millet development activities. Mission aims to increase area, production and productivity of millets. From 2023–24 to 2025–26, expenditure of ₹164.73 crore has been incurred against approved outlay of ₹178.49 crore. The Mission has benefited about 10.17 lakh farmers through interventions aimed at promoting millet cultivation and strengthening climate-resilient agricultural practices.

For 2026-27, Rs. 4394.197 lakhs (Central share+ State share) have been approved under National Food Security & Nutrition Mission (NFSNM)-Nutri-cereals (Shree Anna) for the state of Tamil Nadu.

STATEMENT

State wise details of SHGs who have been provided drones under Namo Drone Didi Yojana

Sr. No	State Name	No. of SHGs provided with the Drones

1.	Andhra Pradesh	108
2.	Assam	28
3.	Bihar	32
4.	Chhattisgarh	15
5.	Goa	1
6.	Gujarat	58
7.	Haryana	102
8.	Himachal Pradesh	4
9.	J&K	2
10.	Jharkhand	15
11.	Karnataka	145
12.	Kerala	51
13.	Madhya Pradesh	89
14.	Maharashtra	60
15.	Odisha	16
16.	Punjab	57
17.	Rajasthan	40
18	Tamil Nadu	44
19.	Telangana	81
20.	Uttar Pradesh	128
21.	Uttarakhand	3
22.	West Bengal	15
Total		**1094**

CLIMATE RESILIENT AGRICULTURE

3814. SHRI SAUMITRA KHAN:

SHRI MITESH PATEL(BAKABHAI):

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to

state:

(a) the key initiatives undertaken by the Ministry to promote climate-resilient and climate-smart agriculture during FY 2026-27, in the country especially in Bishnupur Lok Sabha Constituency or in the State of West Bengal;

(b) whether region-specific crop diversification strategies and climate-resilient seed varieties have been promoted, if so, the details thereof; and

(c) the details of financial and technical support provided to farmers for adoption of climate-resilient practices?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c): The Government, through the Indian Council of Agricultural Research (ICAR), is implementing a project, namely National Innovations in Climate Resilient Agriculture (NICRA), in the country including the State of West Bengal. Under the project, risk and vulnerability assessment to climate change has been carried out for 651 agricultural districts as per Intergovernmental Panel on Climate Change (IPCC). Out of the 310 districts identified as vulnerable to climate change, 201 have been categorized as 'High' climate-vulnerable and 109 as 'Very High' climate-vulnerable. Of the 201 districts in the 'High' category, 11 districts fall in the State of West Bengal. Of the 109 district in the ‘Very High' category, 3 districts fall in West Bengal. None of the districts falling under the Bishnupur Lok Sabha Constituency have been identified as climate-vulnerable under either the 'High' or

'Very High' category. District Agriculture Contingency Plans (DACPs) for these districts have been prepared to address weather aberrations and recommending location specific climate resilient crops and varieties and management practices. For enhancing the resilience and adaptive capacity of farmers to climate variability, location-specific climate resilient technologies have been demonstrated under the project through KVKs in 151 districts. Out of these 151 climatically vulnerable districts, 7 districts are in West Bengal namely, Darjeeling, Cooch Behar, Malda, Murshidabad, 24-Parganas (North), Purulia, and 24-Parganas (South) . Further, ICAR has released 2,900 crop varieties during the last 10 years (2014–2024). Out of these, 2,661 varieties are tolerant to one or more biotic and/or abiotic stresses.

In addition, to promote climate resilient and climate smart agriculture, Government is implementing number of central and centrally sponsored schemes since long. Per Drop More Crop scheme aims to increase water-use efficiency at the farm level through micro-irrigation technologies, i.e., drip and sprinkler irrigation systems. Rainfed Area Development scheme promotes Integrated Farming System for enhancing productivity and minimizing risks associated with climatic variability. The Soil Health & Fertility scheme assists States in promoting Integrated Nutrient Management through judicious use of fertilizers. Organic farming is promoted through Paramparagat Krishi Vikas Yojana (PKVY) and natural farming through the National Mission on Natural Farming (NMNF). Mission

for Aatmanirbharta in Pulses, National Mission on Edible Oils – Oilseeds, and National Food Security & Nutrition Mission (NFSNM) promote crop diversification. Mission for Integrated Development of Horticulture (MIDH), Agroforestry and National Bamboo Mission (NBM) also promote climate resilience in agriculture. Pradhan Mantri Fasal Bima Yojana (PMFBY) along with the Restructured Weather Based Crop Insurance Scheme (RWBCIS) provides comprehensive insurance cover against crop failure, thereby helping compensate farmers for losses caused by natural calamities and climate-related risks. Financial support under these schemes is provided as per scheme guidelines.

As reported by the Government of West Bengal, to encourage farmers to adopt climate resilient agricultural practices, during 2026–27 in the Bishnupur Lok Sabha Constituency, demonstration of indigenous varieties of aromatic paddy has been undertaken. Organic-based farming is being promoted through Khet Bachao Abhijan along with awareness programmes on Soil Health and Fertility. Crop diversification is being promoted through cultivation of maize and arhar, while nutri-cereals (ragi) are being promoted in upland areas. Prakritik Krishi Karmashala is being implemented to promote natural farming practices. Financial assistance of ₹154.91 lakh has been provided for Aromatic Paddy Demonstration, ₹112.50 lakh for the Diversified Cropping Programme, ₹21.50 lakh for Prakritik Krishi Karmashala, ₹15.00 lakh for promotion of nutri-cereals (ragi), and ₹4.73 lakh for Khet Bachao Abhijan. Technical support is being provided through

demonstrations, farmer awareness programmes and training to facilitate adoption of climate-resilient agricultural practices.

IMPLEMENTATION OF PM GATI SHAKTI

3815. SUSHRI SAYANI GHOSH:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the total expenditure incurred under PM Gati Shakti since its inception, Ministry and year-wise;

(b) the number of infrastructure projects integrated under the PM Gati Shakti National Master Plan and their present implementation status;

(c) whether the Government has assessed the impact of PM Gati Shakti on reducing logistics cost, project completion time and inter-ministerial coordination, if so, the details thereof;

(d) the projects completed or expedited through PM Gati Shakti, along with the reduction in implementation time and cost achieved, sector-wise;

(e) whether the Government has undertaken any assessment of the impact of PM Gati Shakti on ease of doing business, industrial growth and multimodal connectivity, if so, the details thereof; and

(f) the roadmap for further expansion of PM Gati Shakti across infrastructure sectors?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS

AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a):PM GatiShakti National Master Plan (PMGS NMP), launched in October 2021, is a transformative “Whole of Government” approach to bring together various Central Ministries/Departments and States/UTs to ensure integrated planning and coordinated execution of infrastructure projects. PMGS NMP aims to facilitate Ministries/States in data driven decision making by utilizing geospatial data, satellite imagery and API integration to monitor, plan, and optimize infrastructure development. The PMGS NMP is facilitating Ministries/States in planning of their respective infrastructure projects, including social infrastructure projects, in integrated, synchronized and coordinated manner to provide seamless and efficient connectivity for the movement of people, goods, and services across various modes of transport, thereby enhancing last-mile connectivity and reducing travel time.

PM GatiShakti provides an integrated planning framework; the approval and implementation of the projects are undertaken by the respective central Ministries/Departments and States/UTs under their plans, schemes, procedures and budgetary/funding provisions. Hence, no quantified targets or expenditure requirements have been set under PM GatiShakti initiative.

(b): The Network Planning Group (NPG), constituted under the PM GatiShakti framework, evaluates the critical infrastructure projects of the central Government to ensure integrated planning, multimodality, inter-modality, synchronization of

efforts, last mile connectivity, comprehensive development in and around the project location, data driven decision makings, etc at the planning stage. As on date, 396 infrastructure projects with total estimated cost of about ₹ 18.66 Lakh Crore have been evaluated through the NPG mechanism. Out of these 396 projects, 256 projects have been sanctioned - out of which, 198 projects are under implementation. Ministry-wise details are given at **Statement.**

(c) to (e): Government carries out assessment of its initiatives/schemes from time to time through various studies, surveys, etc. Apart from these, there are several studies by universities and research scholars in this respect. As per these assessments, the integrated planning initiatives like, PM GatiShakti, National Logistics Policy, PRAGATI, Sagarmala, development of connectivity infrastructure (expressways/ national highways/ dedicated rail freight corridors and rail tracks, industrial corridors/hubs), etc. have shaped the vision of connected and competitive India and have improved logistics efficiency, turn-around time, ease of doing business, industrial growth and reduced logistics cost in country. An assessment of logistic cost has been carried out by DPIIT in the year 2025 in collaboration with National Council of Applied Economic Research (NCAER). As per the assessment, the logistics cost in India is estimated at 7.9% of the GDP, which is at par with the advanced economies in the world. The Economic Survey 2023-24 highlighted that these measures have improved domestic manufacturing and export competitiveness. A study by Indian Institute of

Management, Bangalore on impact of development of National Highway projects underlines that every-one rupee expenditure in National Highways development leads to a ₹3.2 increase in Gross Domestic Product (GDP).

(f): So far 58 Central Ministries/Departments and all 36 States/UTs have been onboarded on the PMGS NMP, covering all infrastructure sectors like road, rail, ports & waterways, power, petroleum & natural gas, civil aviation, telecommunications, industrial corridors, etc. Further, PM GatiShakti public platform (url: ugi.pmgatishakti.gov.in) has been launched in September 2025, which provided access of PM GatiShakti data analytics to private entities and general public. Through this Query based mechanism, public and private entities are able to plan their projects by obtaining data analytic reports from the PMGS-NMP Portal through a simple query-based mechanism. The States have been encouraged to expand the use of PM GatiShakti for district level planning. About 1800 data layers have been integrated and over 65 software modules/tools and more than 100 mobile/web applications have been developed and integrated on the platform for the use of stakeholders. Further expansion of the PM GatiShakti initiative is a continuous process - mapping/integration of more data layers, development and integration of additional features, software modules/tools for planning and analysis modules/tools, mobile/ web applications, etc. to be continue further as per the requirements of the Ministries/Departments, States/UTs and other stakeholders.

STATEMENT

Ministry-wise details of Projects evaluated through NPG Mechanism

Ministry/Department	Number of Projects	Sanctioned	Yet to be Sanctioned	Under Implementation	Estimated Cost (Rs. in Crore)
Ministry of Road Transport and Highways	171	108	63	53	9,01,668
Ministry of Railways	162	102	60	102	5,43,315
Ministry of Housing and Urban Affairs	31	17	14	17	2,88,614
Ministry of Petroleum and Natural Gas	4	4	0	3#	9,271
Ministry of Ports, Shipping and Waterways	3	2	1	2	49,759
Ministry of Civil Aviation	6	4	2	2	10,005
NICDC, Department for Promotion of Industry and Internal Trade	12	12	0	12	28,693
Ministry of New and Renewable Energy	01	1	0	1	20,774
Ministry of Electronics And Information Technology	01	1	0	1	4,680
Ministry of Textiles	05	05	0	05	9,760
Total	**396**	**256**	**140**	**198**	**18,66,539**

MUTHALAPPOZHY FISHING HARBOUR

3816. ADV. ADOOR PRAKASH:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) the present status of the implementation of the project of Rs.177 crore approved by the Union Government in November, 2024 for ensuring safety and smooth operation of Muthalappozhy Fishing Harbour in Kerala;

(b) the details of fund released, utilized and the progress of works till date;

(c) the details of measures taken by the Government to complete the development works without further delay; and

(d) the timeline by which sanctioned projects are likely to be completed?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING(SHRI RAJIV RANJAN SINGH *ALIAS* LALAN SINGH):

(a) to (d): The Department of Fisheries, Ministry of Fisheries, Animal Husbandry, and Dairying, Government of India has accorded administrative approval on 01st November, 2024 for Expansion of Muthalapozhy Fishing Harbour at Thiruvananthapuram District in Kerala at an estimated cost of Rs.177 Crore with central share of Rs 106.20 Crore under the Pradhan Mantri Matsya Sampada

Yojana (PMMSY). The project has been implemented by the State Government of Kerala.

During the financial year 2025-2026 and 2026-27, the central funds of Rs 100 Crore and Rs 30 Crore respectively has been allocated to Government of Kerala under PMMSY in SNA SPARSH towards implementation of various components/activities approved to Kerala under PMMSY including Muthalappozhy Fishing Harbour project. The State Government of Kerala has reported that Rs 45.41 Crore has been utilised under this project. The physical progress of works as reported by the State is 30%.

The Department of Fisheries, Government of India, regularly reviews the implementation of projects approved under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) including the Muthalappozhy Fishing Harbour project. Further, the State Government of Kerala has stated that the concerned state government officials are reviewing the work twice in a month to avoid delay in the progress of work. The State Government of Kerala has stated that the due date of completion of work is 31.12.2027.

RELIEF TO FARMERS AFFECTED BY FLOODS

3817. SHRI GAURAV GOGOI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has taken note of the damage caused to crops due to the recent floods in Assam and if so, the details thereof, district-wise;

(b) the total area of agricultural land damaged, inundated or rendered uncultivable and estimated value of crops damaged due to floods in Assam during the last five years, year-wise;

(c) the total number of farmers affected and the estimated financial loss suffered by them during the said period;

(d) whether the Government has provided or proposes to provide compensation or financial assistance to farmers for crop losses caused by the recent floods in Assam and if so, the details thereof, including the proposed amount and the mechanism and timeline for disbursement, including through the Pradhan Mantri Fasal Bima Yojana (PMFBY), wherever applicable;

(e) the steps taken to ensure timely assessment of crop damage and disbursement of compensation and insurance claims to affected farmers; and

(f) the steps taken to restore and protect agricultural land from recurring flood damage?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAMNATH THAKUR):

(a) to (c): The data regarding crop losses and farmers affected due to any disaster

is not maintained centrally. However, as informed by the Government of Assam, the State has undertaken assessment of damage caused to standing crops due to the recent floods in Assam. Submergence of crops is reported and monitored through the Disaster Reporting and Information Management Portal (DRIMS) by the State Government.

As per the DRIMS portal report on 3rd August, 2026, the crop submergence and population affected is as under: -

S No.	Name of the District	Population Affected (No)	Crop Submergence (Ha)
1.	Charaideo	34050	7100
2.	Biswanath	78	98.008
3.	Dhimaji	8333	1108.86
4.	Golaghat	10201	1331
5.	Jorhat	20209	376.28
6.	Lakimpur	0	670
7.	Sivasagar	55200	3546
	TOTAL	**128071**	**14231.148**

The State Government has informed that the year-wise details of agricultural crop area damaged due to floods in the State during the last five years is as under: -

Year	Crop area affected in Hectare
2021	11015.47
2022	126156
2023	18094.64
2024	40812.89
2025	7909.23

(d) and (e): As per the National Policy on Disaster Management (NPDM), the State Government is primarily responsible for providing necessary relief measures on ground level in the wake of notified calamities. The State Governments undertake relief measures in the wake of natural calamities from funds available in the form of the State Disaster Response Fund (SDRF) in accordance with the Government of India approved items and norms. Additional financial assistance, over and above SDRF, is considered from the National Disaster Response Fund (NDRF), as per laid down procedure, in case of disaster of 'severe nature', which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT) and a memorandum submitted by the State Government for financial assistance from NDRF. The financial assistance provided under SDRF and NDRF is by way of relief and not for compensation of losses suffered/ claimed.

The details of funds allocated and released to Assam under SDRF and NDRF during 2021-22 to 2025-26 (during 15th Finance Commission period) is available at ndmindia.mha.in. As reported by MHA, the balance available with the State in SDRF is 1851.06 crore. An allocation of Rs.4660 crore is provided for Assam for the period from 2026-27 to 2030-31 (under 16th Finance Commission).

Pradhan Mantri Fasal Bima Yojana (PMFBY) and weather index based Restructured Weather Based Crop Insurance Scheme (RWBCIS) is being implemented by the State of Assam (since inception, i.e. Kharif 2016). The details

of Claims paid, Farmer applications insured and Farmer applications paid claims in the State of Assam in last five years is as under:

PMFBY & RWBCIS: Year wise Coverage and Claims Report of Assam from 2021-22 to 2025-26 as on 24.07.2026			
Year	**No. of Farmer Applications Enrolled**	**No. of Farmer Applications Paid Claims**	**Paid Claims to Farmers**
	(In Lakh)		**(Rs In Crore)**
2021-22	9.78	2.89	256.42
2022-23	4.9	0.26	21.15
2023-24	7.94	1.07	64.71
2024-25	11.85	1.45	95.63
2025-26	14.24	0.34	29.61
Total (Assam)	**48.7**	**6.01**	**467.52**

Following steps have been taken by the Government of India to ensure timely settlement of claims under the scheme:

- Government has undertaken development of National Crop Insurance Portal (NCIP) as a single source of data for subsidy payment, dissemination of information, delivery of services including online enrolment of farmers, uploading/obtaining individual insured famer's details and transfer of claim amount electronically to the individual farmer's Bank Account.
- In order to rigorously monitor claim disbursal process, a dedicated module

namely ‘Digiclaim Module’ has been operationalized for payment of claims from Kharif 2022 onwards. It involves integration of National Crop Insurance Portal (NCIP) with Public Finance Management System (PFMS) and accounting system of Insurance Companies to provide timely & transparent processing of all claims.

- W.e.f. Kharif 2024, in case payment is not made timely by Insurance Company, penalty of 12% is auto-calculated and levied through NCIP.
- Delinking of Central Government share of premium subsidy from that of State Governments has been implemented so that farmers can get proportionate claims relating to the Central Government share.
- 12% penalty is also levied from Kharif 2025 on State Government for delay in release of State share of subsidy.
- Opening of ESCROW Account by the State Government concerned for deposit of their premium share in advance as per provisions of the scheme has been made mandatory w.e.f. Kharif 2025 season for bringing financial discipline.
- Also, towards leveraging technology in implementation of the scheme, various steps like capturing of yield data/Crop Cutting Experiments (CCEs) data through CCE-Agri App & uploading it on the NCIP, allowing insurance companies to witness the conduct of CCEs, integration of State land

records with NCIP and usage of remote sensing based yield estimation through YES-TECH have already been taken to improve timely settlement of the claims to farmers.

- Crop Loss Assessment App (CLAP), developed as a digital mobile application to streamline and improve the efficiency of crop loss assessments for localised calamities/post-harvest losses for individual farms and land parcels under PMFBY. The use of CLAP has been made mandatory for all the States/UTs under the scheme.

(f): Flood management and anti-erosion schemes are formulated and implemented by concerned State Governments. The Union Government supplements the efforts of the States by providing technical guidance and also promotional financial assistance for management of floods in critical areas.

Integrated flood approach aims at adopting judicious mix of structural and non-structural measures to provide a reasonable degree of protection against floods damages at economic cost. Short-term and long-term food mitigation measures include watershed and catchment management, wetland restoration, strengthening of early warning systems and floodplain zoning. Union Government is implementing a centrally sponsored “Flood Management and Border Areas Programme (FMBAP)” for providing central assistance to States for works related to flood control, anti-erosion, drainage development, anti-sera erosion etc. during 2021-26. Total central assistance amounting to Rs.9139.75 crore has been

released under FMBAP Scheme to various States upto March 2026.

Central assistance of Rs. 1629.02 Crore has been released to the State Government of Assam since the XI Plan for 142 projects. 142 flood management projects of Assam have been included under the FMBAP Scheme, out of which 111 projects have been completed, benefitting 7.364 Lakh ha of land and a population of 174.52 Lakh. 30 projects have been foreclosed.

The following measures are being taken by the Department of Agriculture, Assam, for restoration of flood-affected agricultural land and for protection of cropping from recurring flood damage.

i) District Flood Contingency Plans have been prepared for all the 35 districts of the State, providing for crop-wise and situation-wise contingency measures.

ii) Distribution of flood-tolerant and short-duration seed varieties, including submergence-tolerant paddy varieties, for re-sowing and late transplanting in flood-affected areas.

iii) Establishment of Community Nurseries for raising of seedlings and their supply to farmers whose seedbeds have been damaged due to floods.

iv) A buffer stock of certified seed is maintained through the Assam Seeds Corporation Ltd. (ASCL) for immediate deployment in the affected districts.

FREE TRADE AGREEMENTS

3818. SHRI PUTTA MAHESH KUMAR:

SHRI B. K. PARTHASARATHI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the details regarding the list of all Free Trade Agreements (FTAs) proposed, under negotiation and currently in force with India, country-wise, especially those facilitating new investments in technology-intensive sectors, critical minerals, advanced manufacturing and emerging technologies;

(b) the details regarding the list of trade value, investment inflows and employment generation arising from FTAs presently in force during the last five years, particularly in above specified sectors, country-wise; and

(c) the details of measures undertaken by the Government to strengthen digital trade frameworks, data protection and regulatory certainty so as to attract technology led investments and expand FTAs with partner countries during the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b): A list of proposed, under negotiation and currently in force Free Trade Agreements (FTAs) with India is placed at **Statement**. The details and salient

features of India's FTAs entered into force may be sourced at https://www.commerce.gov.in/#/international-trade/trade-agreements.

Brief features of recent FTAs are listed below:

- India–Oman Comprehensive Economic Partnership Agreement (CEPA): India has secured 100% duty-free market access for its exports, covering 98.08% of Oman's tariff lines, representing 99.38% of India's export value.
- India - UK Comprehensive Economic and Trade Agreement (CETA) provides duty-free access to almost 99 % of India's exports to the UK, covering nearly 100% of the trade value. All zero-duty concessions come into effect with entry into force. India's major exports—from labor-intensive sectors like textiles, gems & jewellery, leather and footwear, organic chemical, artisanal products, and ceramics to high-value goods like auto parts, machinery, pharmaceuticals, and processed foods have secured zero-duty access to the UK.
- India–EFTA Trade and Economic Partnership Agreement (TEPA): India has secured a binding commitment from EFTA covering 92.2% of tariff lines (99.6% of India's exports), including 100% of non-agricultural products and tariff concessions on Processed Agricultural Products
- India–Australia Economic Cooperation and Trade Agreement: In the FTA all exports of India including food, agricultural and marine products are eligible for zero-duty market access from 1 January 2026.

- India and United Arab Emirates (UAE) Comprehensive Economic Partnership Agreement (CEPA): India has secured duty-free and preferential market access on 97% of UAE tariff lines covering 99% of India's exports, with immediate duty elimination on over 80% of tariff lines.

Apart from the above, the India-New Zealand FTA has been signed, and the India-EU FTA has concluded negotiations. Brief features are as follows:

- India–New Zealand FTA: New Zealand will provide 100% duty-free market access on all tariff lines, including agri-processed products, marine products, dairy products and other rural livelihood-based products from the entry into force of the agreement. This agreement has been signed and presently under ratification.
- India-European Union (EU) FTA: Preferential Market Access on 96.8% of tariff lines which covers 99.5% of India's exports. 90.7% of exports (by trade value) to the EU to become duty-free on entry into force of the Agreement. The Agreement will come into force after signing and ratification by both the Parties. The process of signing and ratification will be carried forward by both the Parties in mutual consultation.

FTAs are negotiated with the endeavour to deliver comprehensive, balanced, fair and mutually beneficial outcomes. It also enables a preferential, stable and predictable trade ecosystem for Indian exporters in the trading partner countries. In addition to this structured approach, post-implementation, the

Government is continuously engaged with all stakeholders to ensure effective FTA utilization through trade promotion, trade facilitation and addressing challenges if any. Indicatively, among the recently signed FTAs, the Trade and Economic Partnership Agreement (TEPA) signed with the European Free Trade Association (EFTA) in March 2024 and implemented in October 2025 includes commitment to invest USD 100 billion in India over 15 years. Similarly, the India – New Zealand FTA signed in April, 2026 is committed to facilitate investments of USD 20 billion into India over the next 15 years.

Despite persistent global challenges, including geopolitical tensions and supply chain disruptions, India's exports increased from US$ 677 billion in FY 2021-22 to US$ 863 billion in FY 2025-26. Merchandise exports to major FTA partner countries and trade blocs have been substantial at US$ 179.1 billion in FY 2025-26, accounting for 40.5% of India's total merchandise exports. Merchandise export to recent FTA partner also indicated significant export growth. For example, exports to the UAE increased from US$ 16.7 billion in FY 2021-22 (prior to CEPA implementation) to US$ 37.4 billion in FY 2025-26, while exports to Australia rose from US$ 4.0 billion in FY 2021-22 to US$ 7.3 billion in FY 2025-26 following the implementation of ECTA. Similarly, exports to EFTA countries increased from US$ 1.64 billion in FY 2019-20 to US$ 1.76 billion in FY 2025-26.

(c): Digital Personal Data Protection Act, 2023 establishes a strong data privacy framework. It places corresponding obligations on Data Fiduciaries to ensure

lawful processing and protection of personal data. The Act empowers citizens by giving them rights enforceable against the Data Fiduciaries. The Digital Personal Data Protection (DPDP) Rules 2025 notified to provide a comprehensive framework for the processing of personal data, including cross-border transfers. The framework enables the Central Government to prescribe additional conditions, including restrictions on the transfer of certain categories of personal data, where necessary.

Government is committed to fostering and expanding digital trade partnerships with potential nations across the world. For instance, Free Trade Agreements with United Arab Emirates, United Kingdom, and the European Union, include a dedicated chapter on Digital Trade with an aim to enhance and facilitate digital trade.

STATEMENT

Ongoing FTA Negotiations

Ongoing FTA negotiations

1. India – Chile Comprehensive Economic Partnership Agreement (CEPA)
2. India – Canada Comprehensive Economic Partnership Agreement (CEPA)
3. India-Eurasian Economic Union (India-EAEU) FTA
4. India – Israel FTA
5. India – Peru FTA
6. India – USA Bilateral Trade Agreement (BTA)

7. India – Maldives FTA

FTAs under review/ upgradation negotiations

1. India – Korea Comprehensive Economic Partnership Agreement (CEPA) Review
2. ASEAN - India Trade in Goods Agreement (AITIGA) Review
3. India – Australia Comprehensive Economic Cooperation Agreement (CECA)
4. India – Sri Lanka Economic and Technology Co-operation Agreement (ETCA)

Terms of Reference (ToR) Signed for negotiation

1. India – Philippines PTA
2. India – Gulf Cooperation Council (GCC)

India's Free Trade Agreements (FTAs) in force

Recent FTAs

Sl. No.	Name of the Agreement	Date of Signing of the Agreement	Date of Implementation of the Agreement
1	India - Mauritius Comprehensive Economic Cooperation and Partnership Agreement (CECPA)	22nd February, 2021	1st April, 2021
2	India-UAE CEPA	18th February, 2022	1st May 2022
3	India-Australia Economic Cooperation	2nd April,	29th December

	and Trade Agreement (Ind-Aus ECTA)	2022	2022
4	India-European Free Trade Association (EFTA) Trade and Economic Partnership Agreement (TEPA) (Iceland, Liechtenstein, Norway, and Switzerland)	10th March 2024	01st October 2025
5	India - UK Comprehensive Economic and Trade Agreement (CETA)	24th July 2025	15th July 2026
6	India – Oman CEPA	18th December 2025	01st June 2026
7	India-New Zealand FTA	27th April 2026	Under ratification process

Note : FTA negotiations with the European Union have been concluded on 27th January 2026. Also, India and the United States of America (USA) have announced on February 7, 2026 that the United States of America (United States) and India have reached a framework for an Interim Agreement regarding reciprocal and mutually beneficial trade. Negotiations are ongoing.

Other FTAs

Sl. No.	Name of the Agreement	Date of Signing of the Agreement	Date of Implementation of the Agreement
1	India - Sri Lanka FTA	28th December, 1998	1st March, 2000
2	Agreement on SAFTA (India, Pakistan, Nepal, Sri Lanka, Bangladesh,	4th January, 2004	1st January, 2006 *(Tariff concessions implemented from 1st July, 2006)*

	Bhutan, Maldives and Afghanistan)		
3	India Nepal Treaty of Trade	27th October, 2009	This Treaty shall be automatically extended for further periods of seven years at a time, unless either of the parties gives to the other a written notice, three months in advance, of its intention to terminate the Treaty.
4	India - Bhutan Agreement on Trade Commerce and Transit	17th January, 1972	Renewed periodically, with mutually agreed modifications. Agreement dated 29th July 2006 was valid for 10 years. With mutual consent, the validity was extended for a period of one year or the period till the proposed new Agreement comes into force. The renewed Agreement has been signed on 12.11.2016 and came into force with effect from 29 July 2017, for a period of 10 years.
5	India - Thailand FTA - Early Harvest Scheme (EHS)	9th October, 2003	1st September, 2004
6	India - Singapore CECA	29th June, 2005	1st August, 2005
7	India - ASEAN- CECA - Trade in Goods, Services and Investment Agreement (Brunei, Cambodia, Indonesia, Laos,	13th August, 2009 for goods and November 2014 for Services and Investment	Goods • 1st January 2010 in respect of India and Malaysia, Singapore, Thailand. • 1st June 2010 in respect of India and Vietnam.

	Malaysia, Myanmar, Philippines, Singapore, Thailand and Vietnam)		• 1st September 2010 in respect of India and Myanmar. • 1st October 2010 in respect of India and Indonesia. • 1st November 2010 in respect of India and Brunei. • 24th January 2011 in respect of India and Laos. • 1st June 2011 in respect of India and the Philippines. • 1st August, 2011 in respect of India and Cambodia. Services and Investment 1st July, 2015
8	India - South Korea CEPA	7th August, 2009	1st January, 2010
9	India - Japan CEPA	16th February, 2011	1st August, 2011
10	India - Malaysia CECA	18th February, 2011	1st July, 2011

वीबी-जी राम जी के अंतर्गत कार्य दिवसों में वृद्धि

3819. श्रीमती कलाबेन मोहनभाई देलकरः

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार का विकसित भारत - रोज़गार और आजीविका मिशन-ग्रामीण के लिए गारंटी (वीबी-जी राम जी) के अंतर्गत कार्य दिवसों की संख्या बढ़ाने का विचार है और यदि हां, तो

तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार का संघ राज्य क्षेत्र दादरा और नगर हवेली के ग्रामीण क्षेत्रों में सतत रोजगार सृजित करने के लिए नए कार्यक्रम शुरू करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या सरकार का राष्ट्रीय ग्रामीण आजीविका मिशन के अंतर्गत संघ राज्य क्षेत्र दादरा और नगर हवेली में महिला स्वयं सहायता समूहों को अतिरिक्त वित्तीय सहायता प्रदान करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) और (ख): विकसित भारत - रोज़गार और आजीविका मिशन (ग्रामीण) गारंटी (वीबी-जी राम जी) अधिनियम, 2025 के प्रारंभ होने के परिणामस्वरूप, यह योजना दिनांक 01.07.2026 से पूरे देश के ग्रामीण क्षेत्रों में सफलतापूर्वक कार्यान्वित की जा रही है। महात्मा गांधी नरेगा योजना के अंतर्गत उपलब्ध सौ दिनों की गारंटीकृत मजदूरी रोजगार के स्थान पर, वीबी-जी राम जी, प्रत्येक ग्रामीण परिवार, जिसके वयस्क सदस्य अकुशल शारीरिक कार्य करने के लिए इच्छुक है, को एक वित्तीय वर्ष में एक सौ पच्चीस दिनों के मजदूरी रोजगार की वैधानिक गारंटी प्रदान करता है। यह नई योजना दादरा और नगर हवेली संघ राज्य क्षेत्र के ग्रामीण क्षेत्रों में दिनांक 01.07.2026 से सफलतापूर्वक कार्यान्वित की गई है और इस संघ राज्य क्षेत्र के लिए 9.02 करोड़ रुपये का अंतरिम आवंटन किया गया है।

इसके अतिरिक्त, अधिनियम की धारा 5(4) के तहत, राज्य/संघ राज्य क्षेत्र सरकारें अपने स्वयं के संसाधनों से अधिनियम के तहत गारंटीकृत अवधि से अधिक अतिरिक्त दिनों के रोजगार उपलब्ध कराने का प्रावधान कर सकती हैं।

यह अधिनियम स्थायी परिसंपत्तियों के सृजन तथा अधिनियम की अनुसूची-I में विनिर्दिष्ट अनुमेय कार्यों-अर्थात जल संबंधी कार्य, मूल ग्रामीण अवसंरचना, आजीविका संबंधी अवसंरचना और

प्रतिकूल मौसम से होने वाली घटनाओं को कम करने हेतु विशेष कार्यों के कार्यान्वयन के माध्यम से सतत ग्रामीण आजीविका को सुदृढ़ करने का भी लक्ष्य रखता है। इन प्रावधानों का उद्देश्य आजीविका सुरक्षा को बढ़ाना, ग्रामीण अवसंरचना को सुदृढ़ करना और सतत ग्रामीण विकास को बढ़ावा देना है।

(ग): दीनदयाल अंत्योदय योजना–राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम) के अंतर्गत केंद्र सरकार द्वारा स्वयं सहायता समूहों को पूंजीकरण सहायता (परिक्रामी निधि/आरएफ, सामुदायिक निवेश निधि/सीआईएफ) के रूप में तथा मिशन के अन्य कार्यकलापों हेतु आजीविका सहायता प्रदान करने के लिए निधियां आवंटित की जाती है। इसके अतिरिक्त, निधियों के उपयोग तथा राज्यों/संघ राज्य क्षेत्रों की आकलित आवश्यकताओं के आधार पर, मिशन के वार्षिक समग्र बजटीय प्रावधान की सीमा के भीतर उन्हें अतिरिक्त आवंटन प्रदान किया जाता है।

दादरा और नगर हवेली तथा दमन और दीव को आरंभ से अब तक प्रदान की गई पूंजीकरण सहायता का विवरण 31 जुलाई, 2026 तक 980.71 लाख रुपये है। वर्ष 2025-26 एवं वर्ष 2026-27 के दौरान, दिनांक 31.07.2026 तक, डीएवाई-एनआरएलएम के अंतर्गत दादरा और नगर हवेली तथा दमन और दीव को जारी की गई निधियां निम्नानुसार है:-

एनआरएलएम – आवंटन एवं जारी (राशि रुपये लाखों में)		
वित्तीय वर्ष	**केंद्रीय आवंटन**	**केंद्रीय निर्गमन**
2025-26	700	350
2026-27	700	175

BENEFICIARIES OF NSAP

3820. SHRI ASADUDDIN OWAISI:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether the Government is aware that disbursement of pensions under the National Social Assistance Programme (NSAP) has reportedly been delayed or stopped for a large number of beneficiaries since January 2026 due to technical issues, if so, the details thereof;

(b) the total number of beneficiaries affected due to delay, rejection or non-disbursement of NSAP pension since January 2026 along with the reasons identified for the same, States and UT-wise;

(c) whether such disruptions were caused due to Aadhaar-related issues, DBT/PFMS failures, banking errors, beneficiary data mismatches, or any other technical reasons, if so, the details thereof; and

(d) the steps taken by the government, including directions issued to States and UTs for alternative modes of pension disbursement, to ensure that no eligible elderly persons, widows and persons with disabilities are denied their pension entitlement?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI KAMLESH PASWAN):

(a) and (b): During the last quarter of FY 2025–26, funds amounting to **Rs. 3,299.93 crore** were released to States/UTs under National Social Assistance Programme (NSAP). With effect from 2026–27, funds under NSAP are being released through SNA-SPARSH mechanism. Under this mechanism, States/UTs with legislature, after onboarding on SNA-SPARSH, utilize funds against the

Mother Sanction issued by the Ministry. The Ministry has issued Mother Sanction amounting to Rs. 5572.33 Crore for the first installment of 2026-27 to all the States/UTs.

Temporary difficulties in release of payments owing to migration of NSAP into SNA-SPARSH were resolved after detailed consultation and technical support and release was restored in the fourth quarter of 2025-26 with release of **Rs. 3,299.93 crore during this period**.

(c) and (d): At the time of initiation of payment, prescribed system-based validation checks are carried out to ensure that benefits are credited to the intended beneficiaries and to prevent leakages. Payment failures, wherever reported, are addressed promptly through necessary corrective action by the concerned authorities. States/UTs are expected to ensure that no beneficiary is denied his or her pension for the reasons that she/he has inactive or frozen bank account and/or Aadhaar number or other technical reasons. The Ministry extends necessary support to the States/UTs for resolution of technical issues.

As per the guidelines of NSAP, the responsibility for identification/selection of beneficiaries, verification of applications, sanctioning, maintenance/deletion of beneficiary data and last mile disbursal of pension to the beneficiaries vests with the respective States/UTs. The States/UTs are expected to develop an effective and proactive strategy sensitive to the special needs of the beneficiaries to ensure

that no beneficiary is denied his or her pension.

SUSTAINABLE AGRICULTURAL PRACTICES

3821. THIRU DR. S. JAGATHRATCHAKAN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the need recognised by the Government to promote sustainable agricultural practices in view of increasing concerns regarding soil health, groundwater depletion, climate change impacts and long-term sustainability of agricultural production systems;

(b) the details of schemes and incentives provided by the Government for encouraging adoption of organic farming, agroforestry and other environmentally sustainable agricultural practices among farmers;

(c) the programmes proposed by the Government for scaling up sustainable agriculture while ensuring productivity enhancement, resource conservation and income security for farmers;

(d) the findings of evaluations conducted by the Government regarding adoption levels of such practices and the challenges encountered by farmers in implementing them across different regions; and

(e) the future policy directions envisaged by the Government for integrating sustainability with economic viability and strengthening the resilience,

competitiveness and long-term growth of the agricultural sector?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (e): Agriculture is a State subject. The Government is supplementing the efforts of State/UT Government for promoting sustainable agriculture through various schemes and programs. Under these schemes emphasis is being placed on balanced nutrient management, efficient water use, conservation agriculture, integrated farming systems, agroforestry, natural and organic farming, and promotion of climate-resilient agricultural technologies.

Under the Soil Health & Fertility Scheme, assistance is provided to States for promoting Integrated Nutrient Management through the judicious use of fertilizers. This improves fertilizer use efficiency and promotes balanced nutrient application. 26.18 crore Soil Health Cards have been generated so far. To increase water use efficiency at farm level through micro irrigation, Government is implementing Per Drop More Crop Scheme. Under the scheme, fertigation is also promoted. This enables application of water-soluble fertilizers directly to root zone ensuring precise nutrient delivery. 114.60 lakh hectares has been brought under micro-irrigation, benefitting about 100 lakh farmers. Organic farming is being promoted through Paramparagat Krishi Vikas Yojana (PKVY) and Mission Organic Value Chain Development for North Eastern Region (MOVCDNER) for the North Eastern States. Assistance of Rs. 15,000 per ha is provided to farmers

through Direct Benefit Transfer under PKVY and MOVCDNER. PKVY has covered 18.93 lakh hectares, benefiting 33.63 lakh farmers. MOVCDNER has brought 2.36 lakh hectares under organic farming, benefiting 2.74 lakh farmers. Agroforestry Scheme is being implemented to encourage integration of trees with agricultural crops. To ensure availability of quality planting material, financial assistance is provided for setting up of new nurseries and raising of saplings in existing nurseries under Agroforestry Scheme. Financial assistance includes ₹16 lakh for setting up big nurseries (1 ha), ₹10 lakh for small nurseries (0.5 ha), and up to ₹5 lakh per existing nursery for raising saplings is provided under the programme. 826 nurseries have been established and about 1062.18 lakh saplings raised in last 3 years. The National Mission on Natural Farming (NMNF) was approved by the Union Cabinet on 25.11.24 to promote Natural Farming. The Mission strengthens agriculture practices with scientific agro ecological approaches for sustainability, climate resilience and safe food. Under NMNF, 11.81 lakh hectares have been covered in 24,031 clusters, benefiting 24.69 lakh farmers. Incentive support on Rs. 4000/ acre for 2 years is given for farmers to practice Natural Farming, preparation of natural farming inputs or purchase of inputs from Bio-input Resource Centers (BRCs) etc. Mission for Aatmanirbharta in Pulses, National Mission on Edible Oils–Oilseeds (NMEO-OS) and National Food Security Nutrition Mission (NFSNM) & Mission for Integrated Development of Horticulture (MIDH) promote crop diversification. Financial assistance/incentives

under the Schemes are provided in accordance with the respective operational guidelines of the Schemes.

The Government is implementing the Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) to enhance physical access to water on farms, expand cultivable area under assured irrigation, improve on-farm water-use efficiency and promote sustainable water conservation practices. Under the Har Khet Ko Pani (HKKP) component, the schemes of Surface Minor Irrigation (SMI) and Repair, Renovation and Restoration (RRR) of Water Bodies are being implemented by the Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti. As reported by the Ministry of Jal Shakti, Central Assistance is provided to States/UTs for creation and restoration of irrigation potential under these schemes. Besides, under Viksit Bharat – Guarantee for Rozgar and Ajeevika Mission – Gramin (VB-G RAM-G), being implemented by the Ministry of Rural Development, water conservation activities are prioritised through Natural Resource Management (NRM) works. These constitute 110 works out of 318 permissible works under the programme, improving water security and conservation.

NITI Aayog has undertaken the evaluation of various schemes being implemented. As per the evaluation reports, under Per Drop More Crop Scheme, 62.46% of farmers reported a substantial increase in water use efficiency or crop yield. Under the Rainfed Area Development Scheme, 70.28% of farmers reported

a substantial improvement in farm productivity. The study also reported that 63.78% of farmers adopting soil Health Card recommendations experienced improved fertilizer use efficiency or crop yield, while 68.5% reported improvement in soil health through the use of natural inputs. Under the Organic Farming, 75.85% of farmers reported significant improvements in soil fertility, reduced chemical input costs, or enhanced produce quality. Under the National Mission on Natural Farming, 90.1% of farmers reported reduced input costs compared to the use of chemical fertilizers. The report also highlights the positive contribution of MIDH to farm profitability, livelihood diversification, and long-term capacity building in the horticulture sector. As per the evaluation report, strategic interventions could increase domestic edible oil availability to 16 MT by 2030 and 26.7 MT by 2047, strengthening self-sufficiency in oilseeds.

As reported by Central Ground Water Board, as per the pre-monsoon 2026 assessment, the groundwater situation remains largely stable across the country. Out of 9,085 monitoring wells, 87.8% (7,977 wells) fall under the normal category. These findings indicate that the interventions are contributing to efficient water management, strengthening resource conservation, improving climate resilience and supporting the long-term sustainability of agricultural production systems.

The adoption of sustainable agricultural practices varies across regions depending on agro-climatic conditions, availability of irrigation infrastructure, and local resource endowments. The Government continues to strengthen sustainable

agricultural practices through improved irrigation, water conservation, efficient resource management and climate-resilient interventions to integrate sustainability with economic viability and enhance the resilience, competitiveness and long-term growth of the agricultural sector. Despite the challenges posed by biotic and abiotic stresses, the agriculture sector has recorded sustained growth in crop productivity and overall agricultural production over the last decade. Food grain production has increased from 252.03 million tonnes in 2014–15 to a record 357.73 million tonnes in 2024–25, while horticulture production has increased from 280.98 million tonnes in 2014–15 to 370.73 million tonnes in 2024–25, reflecting the resilience and steady growth of agricultural production across the country.

REVIEW OF SOIL HEALTH CARD ISSUANCE

3822. DR. KALANIDHI VEERASWAMY:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the total number of Soil Health Cards (SHCs) issued to farmers under the Soil Health Card Scheme, State-wise, including Tamil Nadu;

(b) the frequency and coverage of soil testing conducted in the last three years, and number of farmers receiving recommendations based on soil test results;

(c) whether the Government has observed gaps in issuance, renewal, or accuracy of SHCs, particularly for small and marginal farmers;

(d) the measures being taken to increase awareness among farmers about the use of SHCs for optimal fertilizer application and soil nutrient management;

(e) whether any follow-up support, training or financial incentives are provided to farmers adopting recommendations from SHCs; and

(f) the steps being taken to improve digital tracking, laboratory infrastructure, and timely delivery of SHCs across all States?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAMNATH THAKUR):

(a) to (c): 26.26 crore Soil Health Cards (SHCs) have been generated/issued to farmers in the country under the Soil Health & Fertility Scheme since inception of the scheme i.e. 2014-15 till date. State-wise details of issue of SHCs, including Tamil Nadu are at **Statement**. Total 8313 Soil Testing Labs (1267 Static Soil Testing Labs, 168 Mobile Soil Testing Labs, 6197 Mini Soil Testing Labs and 681 Village Level Soil Testing Labs) have been established under the scheme. During the last three years from 2023-24 to 2025-26, 2.42 crore soil testing have been conducted and 2.42 crore SHCs have been generated/issued to farmers including small & marginal farmers in the country.

(d) and (e): Under the Scheme, around 7.17 Lakh demonstrations, 130627

farmer's training programmes and 7,425 farmer's mela have been organized to enable farmers to follow recommendations in the SHC. In addition, 70,002 Krishi Sakhis have been trained to support farmers in using SHCs among other issues. School soil health programme was started in 2023-24, wherein students participates in soil sample collections, testing, SHC generation and providing advisory to farmers. Under the programme 2015 soil labs have been established in schools to spread awareness of SHC in children & thereby their families. SHC also provides recommendations specific for natural farming and organic farming. 19.37 lakh soil samples of natural farmers have been collected since, 2025-26 till date and 14.57 lakh SHCs have been generated thereof. Beneficiary linked schemes of agriculture including National Mission on Edible Oils-Oilseeds and Mission for Aatmanirbharta in Pulses also encourage farmers to generate SHC and follow the recommendations.

Rural Agriculture Work Experience (RAWE) Programme, a component of the Student READY (Rural Entrepreneurship Awareness Development Yojana) provides undergraduate agriculture students with practical exposure to village and farming. These students disseminate improved agricultural technologies through extension. From 2021–22 to 2025–26, the programme covered 1,05,329 undergraduate students from 62 agricultural universities. Low-cost technologies such as yellow sticky traps, pheromone traps, seed treatment, vermicomposting, integrated farming systems etc All these extension activities seek to address the

gaps in issuance, renewals & use of SHCs by farmers, including small & marginal farmers. Soil health & Fertility Scheme covers the cost of SHC, and same is provided to the farmers free. Government bears Rs. 300 for generation of each SHC and same is provided to farmers free of cost. No financial incentives are provided to farmers adopting recommendations from SHCs.

(f): Farmer can digitally track generation of SHC once sample is collected by entering mobile number through soil health card portal https://soilhealth.dac.gov.in/soilhealthcard . After generation of SHC, it can be also downloaded from the portal. Under the scheme financial assistance is provided to states for setting up of soil testing laboratories. Rs. 75 lakh per laboratory is provided for setting up of static/mobile soil testing laboratory whereas Rs. 1.5 lakh is provided for setting up of Village Level Soil Testing Laboratory. Total 8313 Soil Testing Labs (1267 Static Soil Testing Labs, 168 Mobile Soil Testing Labs, 6197 Mini Soil Testing Labs and 681 Village Level Soil Testing Labs) have been established under the scheme. Citizen charter has been prepared and issued on 25.10.2023 for timely delivery of SHCs to the farmers. As per citizen charter, entire activity of soil sample collection, testing, generation of SHC and issue of recommendations to farmers should be completed within 25 days (30 days in case of hilly & north eastern states) of sample collection.

STATEMENT

State-wise details of Soil Health Cards generated under Soil Health & Fertility Scheme since inception i.e. 2014-15 till date

(In Numbers)

S. No.	States/UTs	Number of Soil Health Cards issued to Farmers
1	Andaman & Nicobar	53548
2	Andhra Pradesh	16247087
3	Arunachal Pradesh	217606
4	Assam	4402295
5	Bihar	15824822
6	Chhattisgarh	10160966
7	Dadra & Nagar Haveli and Daman & Diu	15797
8	Goa	92587
9	Gujarat	15359628
10	Haryana	10411716
11	Himachal Pradesh	1639073
12	Jammu & Kashmir	2288059
13	Jharkhand	1569112
14	Karnataka	18099620
15	Kerala	3569784
16	Ladakh	5575
17	Madhya Pradesh	21382112
18	Maharashtra	28523314
19	Manipur	253318

20	Meghalaya	529395
21	Mizoram	99926
22	Nagaland	478954
23	Odisha	6386575
24	Puducherry	46221
25	Punjab	3108467
26	Rajasthan	20439948
27	Sikkim	210453
28	Tamil Nadu	15621730
29	Telangana	11242403
30	Tripura	411011
31	Uttar Pradesh	41184919
32	Uttarakhand	2020485
33	West Bengal	10739004
Total		**262635510**

Source: SHC Portal

AGRICULTURAL INITIATIVES IN TAMIL NADU

3823. SHRI NAVASKANI K.:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has reviewed the progress of area coverage under summer crops and the extent of acreage brought under cultivation in Tamil Nadu during current summer season and if so, details thereof;

(b) the details of area covered under paddy, pulses, oilseeds and maize in Tamil Nadu during current summer season as compared to the corresponding

period of previous year, crop-wise;

(c) whether the Government has implemented any district-specific initiatives in Ramanathapuram district to promote summer crop cultivation through efficient water management, climate-resilient agricultural practices and improved extension services and, if so, the details thereof;

(d) the measures taken to ensure the timely availability of quality seeds, fertilizers, irrigation support and other agricultural inputs to farmers in Ramanathapuram district; and

(e) whether any special assistance has been provided to enhance summer crop productivity, improve water-use efficiency and increase farmers' income in Ramanathapuram district and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAMNATH THAKUR):

(a)and (b): The Department of Agriculture & Farmers Welfare (DA&FW) regularly reviews the progress of area coverage under various crops, including summer crops, based on the information furnished by the States. The details of area covered during summer season for the years 2024-25 and 2025-26 under rice, maize, pulses and oilseeds in Tamil Nadu are as under:

Crops	**Area in Thousand Ha**	
	2024-25	**2025-26***
Rice	272.56	227.95
Maize	3.00	22.71

Total Pulses	166.59	134.73
Total Oil Seeds	107.98	87.64

*As per 3rd Advance Estimate, DA&FW

(c) to (e): The Prime Minister Dhan- Dhanya Krishi Yojana (DDKY) was approved by the Union Cabinet on 16th July, 2025 to cover 100 districts, including Ramanathapuram, and was formally launched on 11th October 2025. The Scheme aims to enhance agricultural productivity, increase adoption of crop diversification and sustainable agricultural practices, augment post-harvest storage at the panchayat and block levels, improve irrigation facilities, and facilitate availability of long-term and short-term credit. The scheme is being implemented through convergence of 36 existing schemes across 11 Departments, other State schemes and local partnerships with the private sector.

Ramanathapuram is one of the districts covered under DDKY in Tamil Nadu. District Action Plans (DAPs) have been formulated and approved by the District Dhan-Dhaanya Krishi Yojana Samiti in consultation with relevant stakeholders. The DAPs are envisaged to address district specific agriculture development plan and address the local challenges keeping scheme objectives through convergence of the schemes. Ramanathapuram District has also formulated the DAPs and initiated activities as per their plans.

In addition, the Department of Agriculture and Farmers Welfare is implementing various other Centrally Sponsored Schemes (CSS) in the state of Tamil Nadu. Some of these are:

The National Food Security and Nutrition Mission (NFSNM) is being implemented in 28 States including Tamil Nadu and 2 Union Territories (UTs) with the objective of increasing the production and productivity of Shree Anna, Rice, Wheat, Coarse Cereals, and Commercial Crops (Jute and Sugarcane). Newly released high-yielding, climate-resilient, bio-fortified, varieties of crops resistant to insect, pests and diseases are being promoted under NFSNM. Flexibility has been given to States / UTs to identify districts with low productivity and high production potential. Demonstrations of newly released varieties and latest agricultural technologies are also promoted under NFSNM. District specific implementation data is maintained by the states.

The Government ensures timely availability of quality seeds and fertilizers by periodically assessing requirement and availability with States/UTs and concerned agencies through Zonal Conferences for Agricultural Inputs. To make seeds available at affordable prices, financial assistance is provided for seed-related activities including distribution of quality seeds, creation of National Seed Reserve, strengthening seed infrastructure, farmer trainings, demonstrations and free distribution of minikits of new High Yielding Varieties (HYVs) of pulses and Nutri-cereals under schemes such as National Food Security and Nutrition Mission (NFSNM), National Mission on Edible Oils–Oilseeds and Rashtriya Krishi Vikas Yojana (RKVY). These interventions enhance productivity and help reduce cost of cultivation. Production of seed in public sector is also encouraged to

ensure availability of quality seeds at affordable prices to farmers. The requirement of fertilizers assessed by DA&FW is intimated to the Department of Fertilizers to ensure seamless availability of fertilizers before the cropping season starts. Further, DA&FW in collaboration with DOF regularly monitors the availability status of the fertilizer across the country, including Tamil Nadu, through video conference on weekly basis.

In Ramanathapuram district, as reported by the State Government, seed farms of paddy, millets, pulses, and oilseeds were raised during 2025-26 for production of certified seeds from which 770 MT of paddy, 35 MT of millets, 30.26 MT of pulses, and 3.93 MT of oilseeds were procured for distribution during 2026-27. So far, 2 MT of paddy, 2 MT of millets, 2.26 MT of pulses, and 2.5 MT of oilseeds were distributed to farmers. Certified seed stock of 768 MT of paddy, 33 MT of millets, 28 MT of pulses, and 1.43 MT of oilseeds were stocked in Agricultural Extension Centres for distribution to farmers. Green manure has been grown in an area of 760 acre, to improve soil health, which is one of the important soil health improving practices.

As reported by the State Government, during the ongoing Kharif 2026 season (April 2026 to September 2026), against the estimated requirement of 6,200 MT of Urea, 1,540 MT of DAP, 300 MT of MOP and 3,300 MT of Complex fertilisers, the Ramanathapuram district has, up to 06.08.2026, received 4,356 MT of Urea, 111 MT of DAP, 105 MT of MOP and 172 MT of Complex fertilisers. As

on 07.08.2026, the district had an available stock of 5,484 MT of Urea, 700 MT of DAP, 208 MT of MOP and 2,433 MT of Complex fertilisers, against the estimated requirement for August 2026 of 1,140 MT of Urea, 380 MT of DAP, 30 MT of MOP and 1,700 MT of Complex fertilisers. The available stocks were sufficient to meet the district's requirement, and through continuous monitoring, timely replenishment and need-based redistribution, uninterrupted availability of fertilisers has been ensured. Consequently, no shortage of fertilisers has been reported by farmers in Ramanathapuram district during the current Kharif season.

To ensure that only quality fertilisers are supplied to farmers, annual targets are fixed for drawing fertiliser samples from manufacturers, wholesalers and retailers. The samples are analysed in state-notified Fertiliser Quality Control Laboratories, and department and legal action is initiated under the provisions of the Fertiliser (Control) Order, 1985, wherever violations are detected. The Department also conducts regular inspections and surprise enforcement drives to prevent the sale of non-standard fertilisers, hoarding, black marketing and diversion of subsidised fertilisers. Further, fertiliser sales are monitored in real time through the DBT-enabled Point of Sale (PoS) system, ensuring transparent distribution and uninterrupted availability of quality fertilisers to farmers.

The Per Drop More Crop (PDMC) scheme is being implemented in the Country, including Tamil Nadu, from the year 2015-16, which focuses on enhancing water use efficiency at farm level through Micro Irrigation technologies

namely Drip and Sprinkler irrigation systems. Micro Irrigation helps in water saving as well as reduced fertilizer usage, labour expenses, other input costs and overall income enhancement of farmers. Under the PDMC Scheme, financial assistance is provided to farmers for installation of micro irrigation systems @ 55% and 45% of the unit cost to small & marginal farmers and other farmers respectively. From 2015-16 to so far, Central Assistance of Rs. 3229.29 crore has been provided to the State of Tamil Nadu for implementation of PDMC Scheme. During this period, an area of 13.74 lakh hectare has been covered under Micro Irrigation through PDMC in the State of Tamil Nadu which includes 0.13 lakh hectare in Ramanathapuram district of the State. As reported by the State Government, an area of 48 ha is covered by micro irrigation systems (Sprinkler and Rain gun) to utilize the available water in efficient manner during the current financial year, up to July 2026, in Ramanathapuram district.

Also, the Government is implementing a 100% centrally funded Central Sector Scheme known as the Modified Interest Subvention Scheme (MISS) across various States/UTs in pan India including Ramanathapuram district of Tamil Nadu. This scheme aims to provide easy and affordable credit to all farmers for meeting their working capital needs of various agriculture and allied sector activities upto a loan limit of Rs. 3.00 lakh at an effective interest rate of 4%.

WATERSHED DEVELOPMENT PROJECTS UNDER PMKSY-WDC

3824. SHRI SHASHANK MANI:

SHRI Y. S. AVINASH REDDY:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the details of watershed development projects sanctioned under the Watershed Development Component of the Pradhan Mantri Krishi Sinchai Yojana (PMKSY-WDC) in eastern Uttar Pradesh during the last three years;

(b) the details of funds sanctioned, released and utilised for these projects, district-wise;

(c) the physical progress achieved in terms of soil and water conservation, water harvesting structures and treatment of degraded land and the outcome of these projects in improving groundwater recharge and irrigation potential;

(d) the total number of assets created under the PMKSY-WDC in YSR Kadapa District, Andhra Pradesh;

(e) the number of beneficiaries like small, medium and landless farmers benefitted by the construction of these assets, project-wise; and

(f) whether the geo-tagging of these assets have been completed, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI):

(a): Three (03 Nos.) Watershed Development projects have been sanctioned

under the Watershed Development Component of the Pradhan Mantri Krishi Sinchai Yojana 2.0 (WDC-PMKSY 2.0) in eastern Uttar Pradesh during 2024-25, as per details given below:

S.No.	District	Project Name	Sanctioned Area (in Ha)	Project Cost (Rs. in lakh)
1	Gorakhpur	Gorakhpur-WDC-1/2024-25	5000	1100
2	Deoria	Deoria-WDC-2/2024-25	4800	1056
3	Sant Kabir Nagar	Sant Kabir Nagar-WDC-1/ 2024-25	4500	990
	Total		**14300**	**3146**

(b) and (c): As reported by the State, these projects have not been started and no activity has been taken up in these projects.

(d): As per the information received from State Govt. of Andhra Pradesh, a total of 8,333 assets have been created under WDC-PMKSY 2.0 in YSR Kadapa District of Andhra Pradesh. Out of these, 2,443 Soil and Moisture Conservation (SMC) works and Water Harvesting Structures (WHS) have been executed under the Natural Resource Management (NRM) component; 1,135 community assets have been created under the Entry Point Activities (EPA) component, and under the Production System and Micro Enterprises (PSI) component 4,755 no. of units of agricultural implements distributed to the farmers under WDC-PMKSY 2.0.

(e): The project-wise details of total number of beneficiaries like small and medium farmers, landless farmers etc., benefitted under the ten (10) ongoing

WDC-PMKSY 2.0 projects are given at **Statement.**

(f): Yes. All 8,333 assets created under WDC-PMKSY 2.0 in YSR Kadapa District have been successfully geo-tagged, resulting in 100% geo-tagging coverage.

STATEMENT

WDC-PMKSY 2.0 projects

Sl. No.	District	Project	Small & Medium Farmers	Landless
1	YSR Kadapa	Santhakovvuru	547	113
2		Bonala	697	114
3		Nallacheruvupalli	462	63
4		North Palagiri	576	182
5		Bondalakuntta	626	436
6		Palugurallapalii	548	131
7		Chinthala cheruvu	589	161
8		Peddullapalli	993	115
9		Jyothi	317	92
10		T. Sundupalli	503	648
Total			**5858**	**2055**

CROP LOSS COMPENSATION

3825. SHRI P. V. MIDHUN REDDY:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the details of pending crop loss compensation owed to chilli and other

farmers in Andhra Pradesh, and whether the delay in disbursement is due to the non-release of the State Government's matching funds;

(b) the total crop damage assessed in Andhra Pradesh during Kharif 2024 and Rabi 2024-25, the NDRF or SDRF funds released by the Central Government against this damage, and whether the amount released is adequate to compensate affected farmers; and

(c) the status of coverage for economically critical horticultural crops like banana, chilli, under PMFBY, and any proposals by the Ministry for a specialized national horticultural crop insurance scheme with affordable premiums for small farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAMNATH THAKUR):

(a) to (c): As per the National Policy on Disaster Management (NPDM), the State Government is primarily responsible for providing necessary relief measures on ground level in the wake of notified calamities. The State Governments undertake relief measures in the wake of natural calamities from funds available in the form of the State Disaster Response Fund (SDRF) in accordance with the Government of India approved items and norms. Additional financial assistance, over and above SDRF, is considered from the National Disaster Response Fund (NDRF), as per laid down procedure, in case of disaster of ‘severe nature’, which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT) and

a memorandum for assistance under NDRF submitted by the State Government. The financial assistance provided under SDRF and NDRF is by way of relief and not for compensation of losses suffered/ claimed.

During the financial year 2024-25, the State Government of Andhra Pradesh was allocated an amount of Rs.1380.80 crore (Rs.1036.00 crore Central share + Rs.344.80 crore State share) under SDRF. Further, an amount of Rs.56.895 crore was released from NDRF during 2024-25. Balance available under SDRF with the State is Rs.2085.85 crore. An allocation of Rs.6533 crore is provided for Andhra Pradesh under SDRF for the period from 2026-27 to 2030-31 (under 16th Finance Commission).

As informed by the State Government of Andhra Pradesh, crop damage was assessed during Kharif 2024 & Rabi 2024-25 to an extent of 15,860.83 Ha. of this, Input Subsidy was released to farmers covering 14,460.86 Ha. The details are furnished in the **Statement.**

Government has introduced yield based Pradhan Mantri Fasal Bima Yojana (PMFBY) and weather index based Restructured Weather Based Crop Insurance Scheme (RWBCIS) from Kharif 2016 to provide financial support to farmers suffering crop loss/damage arising out of natural calamities, adverse weather incidence and to stabilize the income of farmers etc.

This scheme is voluntary for State/UTs as well as farmers. Further, it is State Government's prerogative to notify districts and crops for implementation,

as per the provisions of PMFBY. The scheme is being implemented in 25 States/UTs including Andhra Pradesh. All willing farmers are eligible to enrol under the scheme.

Under this Scheme, majority of the claims are settled within the stipulated timelines under the Operational Guidelines of the Pradhan Mantri Fasal Bima Yojana (PMFBY) i.e. within 21 days of the receipt requisite yield data from the concerned State Government, by the insurance companies. However, during the implementation of PMFBY, some claims remained pending, primarily on account of:

a. delay in providing State Government share of claims
b. incorrect/delayed submission of insurance proposals by banks and unverified bank account details of enrolled farmers
c. discrepancy in yield data & consequent disputes between State Government and insurance companies, etc.

The pending claims on account of these issues are settled after their resolution as per provisions of the scheme. However, the information regarding Pending claims in Andhra Pradesh has been provided as under:

PMFBY & RWBCIS: Year wise Coverage and Claims Report of Andhra Pradesh from 2022-23 to 2025-26 as on 24.07.2026				
Year	**Farmer Applications Enrolled**	**Area Insured**	**Sum Insured**	**Pending Claims**

	(In Lakh)	(In Lakh Ha.)	(Rs. In Crore)	
2022-23	123.87	35.75	30,324.53	64.91
2023-24	132.55	42.62	38,325.48	2,038.52
2024-25	93.45	32.43	30,874.25	714.41
2025-26	18.88	7.66	6,728.53	0.01
Total	**368.76**	**118.46**	**1,06,252.79**	**2,817.86**

The State Government notifies the crops under PMFBY/ RWBCIS considering the multiple factors. The details of economically critical horticultural crops notified by the State Govt. of Andhra Pradesh under PMFBY/ RWBCIS are provided below:

i. Under Pradhan Mantri Fasal Bima Yojana (PMFBY), horticultural crops covered are as hereunder:
    a. Kharif: Turmeric, Onion, Red Chilli
    b. Rabi: Onion, Red Chilli.

ii. Under Restructured Weather Based Crop Insurance Scheme (RWBCIS), crops such as
    a. Kharif: Banana, Pomegranate, Sweet Orange, Tomato, Acid Lime
    b. Rabi: Cashewnut, Tomato, Mango.

STATEMENT

Input Subsidy released during Kharif 2024 & Rabi 2024-25 by the State of Andhra Pradesh

Sl. No	Name of the Calamity	Area affected (Ha)	No. of farmers affected	Input subsidy Released (Rs.in Lakh)
1	**2**	**3**	**4**	**5**
	Kharif 2024			
1	Heavy Rains & Floods during July-2024	2700.26	8374	578.18
2	Heavy Rains & Floods during August & September-2024	9543.78	16206	3359.90
3	Hailstorms / Winds May - 2024	1766.19	2856	431.93
4	Heavy Rains & Floods during October 2024	309.9	501	50.17
	Sub-Total	**14320.13**	**27937**	**4420.18**
	Rabi 2024-25			
5	Heavy Winds / Rains /Floods (Fengal Cyclone) occurred in November & December, 2024	140.73	353	42.21
	Sub-Total	**140.73**	**353**	**42.21**
	2024-25 Total	**14460.86**	**28290**	**4462.39**

PRECISION AGRICULTURE

3826. SHRI GANESH SINGH:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has undertaken any study of international best practices in precision agriculture and efficient land-use technologies to enhance productivity and sustainability in smallholder farming systems;

(b) the steps being taken to promote the use of technologies such as AI, drones, sensors, satellite-based monitoring and precision irrigation among farmers;

(c) whether the Government is considering the adoption of a comprehensive precision farming ecosystem to improve productivity on limited land holdings, reduce input costs and optimize water and fertilizer use; and

(d) the expected impact of such technologies on farm incomes, climate resilience and sustainable agricultural growth in the country?

THE MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE (SHRI BHAGIRATH CHOUDHARY):

(a): Yes, Indian Council of Agricultural Research (ICAR) has taken up a program of National Importance namely, Network Program on Precision Agriculture (ICAR - NePPA) having 16 ICAR Research Institutes of different domains. Under this program, technologies are developed using sensors, remote sensing at different platforms (ground, airborne -Drone and satellite platforms), AI and ICTs in line with international best practices in precision agriculture related to

- Spatio-temporal monitoring and management of crop and soil health.

- Sensor based post-harvest quality monitoring and management (of mango, banana, pulse and rice, etc).
- IoT based precision vertical farming for high valued vegetables under controlled environment.
- Developed sensor-based monitoring and management of aquatic environment for precision aquaculture.
- Monitoring of livestock health using different IoT enabled sensing for precision livestock.

ICAR continuously studies, adapts and develops advanced precision agriculture and efficient land-use technologies suited to Indian conditions. ICAR Institutes have developed and validated technologies such as sensor-based irrigation, IoT-enabled environmental monitoring, drone-based spraying, AI-enabled precision planters, remote sensing and GIS applications, drip fertigation, poly-mulching, raised-bed cultivation, modified raised and sunken conservation beds, agro-aqua land configuration, automated livestock management systems, low-cost protected cultivation, hydroponics, aeroponics, agrivoltaic farming, precision subsurface drip irrigation and other water-efficient irrigation technologies to improve productivity, resource-use efficiency and sustainability in smallholder farming systems. ICAR has developed and demonstrated a tank-based super-intensive precision shrimp farming system. The technology yields 120–150

tonnes/ha/year over three annual cycles and the system integrate smart automation, strict biosecurity, and eco-efficient management for all farm sizes.

(b): ICAR is promoting precision agriculture through:

- Development and validation of AI-, IoT- and ICT-enabled decision support systems for crop and natural resource management;
- Use of drones for crop monitoring, precision input application and crop health assessment;
- Remote sensing, GIS and satellite-based monitoring for crop assessment and resource mapping;
- Sensor and IoT-based irrigation and fertigation systems for efficient water and nutrient management;
- Precision nutrient management using enhanced-efficiency fertilizers, nano-fertilizers and biofertilizers;
- Development of digital tools such as the Dweep Microclimate Monitor and AI-based models for water stress assessment and livestock management;
- Establishment of a Remote Pilot Training Organisation (RPTO) at Dehradun for UAV/drone training;
- Technology demonstrations, farmer training, capacity building and digital advisory services through ICAR Institutes, AICRPs and Krishi Vigyan Kendras (KVKs).

- AI, sensor and IoT based technologies/equipment/ systems developed for production and post production agriculture such as; smart micro-irrigation system utilizing automation and sensor networks to optimize water use efficiency, Variable rate fertilizers applicator, AI & IoT enable jute grading system, SPAD meter 2.0 for measuring leaf chlorophyll concentration, IoT System for Monitoring and Control of Cold Room, Instrument for Rapid detection of Aflatoxin-B1 in maize, Smart Banana Supply Chain: Sensor based monitoring and Bloc-chain enabled Traceability, Digital twin-based fruit quality monitoring, AI based Grain Analyzer Software, Artificial Intelligence Based Quality Assessment of Rice Seeds, Contamination Measurement Techniques using Image Processing in Seed Cotton, portable device for non-destructive and quick ginning percentage measurement based on computer vision and machine learning etc. and conducted drone demonstrations in an area of 230 ha, benefitting 2487 farmers.
- ICAR institutes use drones and mobile apps to demonstrate AI-driven fertilizer and pesticide spraying in some crops to farmers.

In addition, some of the areas in which ICAR applies artificial intelligence (AI) are:

- Use of drone for collecting water samples for analysis from open-water bodies & difficult terrains; distribution of feed & medicines to the culture

systems; transportation of fish & goods; biomass estimation; health monitoring, etc.

- Developed IoT-based dissolved oxygen management system.
- Fisheries resource assessment and predictions in inland open-water under AI and Big Data platform.
- Establishing smart production system and hatchery using automated devices and gadgets for enhancing production.
- Artificial Intelligence (AI), Internet of Things (IoT) sensors, drones, and satellite imagery—to strengthen early disease warning systems, biosecurity, and overall livestock management. The specific initiatives and technical applications deployed for livestock protection.
- Satellite & AI-Based Early Warning Systems: ICAR-National Institute of Veterinary Epidemiology and Disease Informatics (NIVEDI) utilizes Geographic Information Systems (GIS), satellite spatial datasets, and predictive machine learning models to forecast 15 economically important livestock diseases outbreaks up to two months in advance, enabling state authorities and farmers to take preventive action.
- Sensor-Based Health & Reproduction Monitoring: Wearable IoT sensors (such as smart neck collars, rumination tags, and leg pedometers) are integrated into herd management systems to measure real-time body

temperature, rumination activity, and estrus cycles, allowing early diagnosis of illness before clinical symptoms surface.

- Krishi Vigyan Kendra (KVK) scheme to promote adoption of new technologies in agriculture and allied sectors including agri-drones through technology assessment, demonstration and capacity development among the farmers. The KVKs/ICAR Institutes/Agricultural Universities conducted 38,402 Agri-drone demonstrations on nutrients, fertilizers, chemicals (insect & pest) applications in 41,280 ha area. Total 4,54,083 farmers participated in the Agri-Drone demonstrations and field interventions.

(c): Yes. ICAR promotes an integrated precision farming ecosystem by developing location-specific technologies for precision irrigation, nutrient management, protected cultivation, mechanization, digital decision support and climate-smart agriculture. These technologies are being disseminated through field demonstrations, farmer training, capacity building programmes and collaboration with State Departments, Krishi Vigyan Kendras (KVKs) and other stakeholders to facilitate their adoption by farmers.

(d): Precision agriculture technologies have demonstrated significant improvements in productivity, profitability, resource-use efficiency and climate resilience. Precision irrigation technologies, including solar-powered Jhola Kundi systems, farm ponds and micro-irrigation, increased cropping intensity from 137%

to 272%, doubled the crop diversification index (0.40 to 0.80), increased average monthly farmer income from ₹4,644 to ₹19,676, and reduced dependence on diesel and electricity while mitigating about 40.5 tonnes of CO_2 emissions annually. At Goa, precision agriculture technologies increased rice and cowpea yields by 4.69% and 6.58%, respectively, while reducing irrigation water use by 92.9% and labour requirement by about 95%. Farm pond-based rainwater harvesting systems increased crop yields by 20–55%, while polyhouse cultivation integrated with automated drip irrigation and fertigation generated net returns of ₹2.72 lakh per 15 gunta with a B:C ratio of 4.57. In Bihar, integration of raised beds, drip fertigation and poly-mulching improved nutrient-use efficiency by 30–85%. Adoption of drip irrigation and protected cultivation reduced irrigation water requirement by 70–80%, while hydroponics reduced water use by up to 90%. Drone-based foliar nutrient application improved crop yields by 4–5%, reduced spraying costs by about 15%, enabled spraying of one acre in about 6 minutes using only 9.5 litres of water and 0.5 litre of nano-fertilizer, while minimizing crop damage and ensuring uniform application. These technologies collectively enhance farm income, optimize water and fertilizer use, reduce production costs and support sustainable and climate-resilient agricultural growth.

The integration of AI, IoT, drones, and satellite imagery enhances livestock management by creating proactive early disease warning systems, strengthening biosecurity, and optimizing overall farm efficiency include:

Predictive Disease Control and Reduced Mortality: AI models and IoT-enabled biometric sensors can detect physiological stress and predict potential disease outbreaks 5–12 days before clinical symptoms appear, enabling timely intervention. This can reduce veterinary expenses by 20–40% while preventing large-scale livestock losses.

Optimized Productivity and Reproductive Performance: Real-time wearable sensors automate estrus detection, improving the success rate of artificial insemination by 15–30%. In addition, smart microclimate control and precision feed management can enhance milk yields by up to 18%, leading to improved overall livestock productivity.

कृषि अवसंरचना परियोजनाओं की स्थिति

3827. श्री छत्रपाल सिंह गंगवारः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) उत्तर प्रदेश और बरेली जिले में विशेष रूप से कृषि अवसंरचना निधि और अन्य केन्द्रीय योजनाओं के अंतर्गत कृषि अवसंरचना, वेयरहाउस, शीतागार और मूल्यवर्धन परियोजनाओं की वर्तमान स्थिति क्या है;

(ख) इन योजनाओं के परिणामस्वरूप किसानों को प्राप्त होने वाले लाभों और कृषि विपणन सुविधाओं में सुधार का ब्यौरा क्या है; और

(ग) क्या बरेली जिले में कृषि प्रसंस्करण और कृषि निर्यात को बढ़ावा देने के लिए सरकार द्वारा कोई अतिरिक्त पहल किए जाने का प्रस्ताव है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री रामनाथ ठाकुर):

(क) से (ग): कृषि राज्य का विषय है। हालांकि, भारत सरकार नीतिगत समर्थन, बजटीय सहायता और विभिन्न योजनाओं/कार्यक्रमों के माध्यम से कृषि इंफ्रास्ट्रक्चर, वेयरहाउस, कोल्ड स्टोरेज और अन्य मूल्यवर्धन परियोजनाओं के विकास हेतु उत्तर प्रदेश सहित राज्य सरकारों के प्रयासों में सहयोग करती है। कृषि एवं किसान कल्याण विभाग का एग्रीकल्चर इंफ्रास्ट्रक्चर फंड (एआईएफ) पात्र ऋणदाता संस्थानों के माध्यम से फार्म-गेट पर फसलोपरांत इंफ्रास्ट्रक्चर और व्यवहार्य कृषि संपत्तियाँ जैसे वेयरहाउस, कोल्ड स्टोरेज, प्रसंस्करण इकाइयों, गोदामों और रसद सुविधाओं के निर्माण हेतु मध्यम और दीर्घकालिक वित्तपोषण की सुविधा प्रदान करता है। यह योजना 9% की अधिकतम ब्याज दर पर ऋण प्रदान करती है, जिसमें 3% ब्याज अनुदान और 2 करोड़ रुपये तक की ऋण गारंटी कवरेज शामिल है।

उत्तर प्रदेश में एआईएफ के तहत कुल 16,994 परियोजनाओं को मंजूरी दी गई है, जिनमें कुल ऋण राशि ₹9,799.04 करोड़ है और ₹16,736.74 करोड़ का निवेश जुटाया गया है। स्वीकृत परियोजनाओं में 1,295 वेयरहाउस, 905 कोल्ड स्टोरेज और कोल्ड चेन परियोजनाएं, 4,588 प्राथमिक प्रसंस्करण केंद्र, 2,449 कस्टम हायरिंग सेंटर और 5,039 कृषि/फसल स्वचालन परियोजनाएं शामिल हैं। बरेली जिले में, एआईएफ के तहत 786 एग्रीकल्चर इंफ्रास्ट्रक्चर परियोजनाओं को मंजूरी दी गई है, जिनमें कुल ऋण राशि ₹565.73 करोड़ और कुल परियोजना लागत ₹993.08 करोड़ है। स्वीकृत परियोजनाओं में 367 कृषि/फसल स्वचालन परियोजनाएं, 169 प्राथमिक प्रसंस्करण केंद्र, 32 वेयरहाउस, 17 कोल्ड स्टोरेज और कोल्ड चेन परियोजनाएं और 37 कस्टम हायरिंग सेंटर शामिल हैं।

भारतीय प्रबंधन संस्थान (आईआईएम), अहमदाबाद द्वारा 2025 में किए गए एग्रीकल्चर इंफ्रास्ट्रक्चर फंड (एआईएफ) के प्रभाव आकलन अध्ययन के अनुसार, इस योजना ने छोटे और सीमांत

किसानों, उद्यमियों और स्थापित कृषि व्यवसायों सहित कृषि उद्यमों के लिए वित्त तक पहुंच में सुधार किया है। इसके परिणामस्वरूप बेहतर मूल्य प्राप्ति हुई है और कृषि मूल्य श्रृंखला में लाभार्थियों की स्थिति में सुधार हुआ है। अध्ययन के अनुसार, प्रत्येक एआईएफ इकाई व्यस्त मौसम में कम से कम औसतन 12-13 प्रत्यक्ष रोजगार, कम उत्पादन वाले महीनों में 6 रोजगार और लॉजिस्टिक्स, विपणन, मरम्मत, पैकेजिंग और सहायक इनपुट सेवाओं जैसे बैकवर्ड और फॉरवर्ड लिंकेज के माध्यम से 19 अप्रत्यक्ष रोजगारों का समर्थन करती है। एआईएफ के अंतर्गत किए गए हस्तक्षेपों के परिणामस्वरूप बेहतर भंडारण, प्रसंस्करण और मशीनीकरण प्रणालियों के कारण फसलोपरांत होने वाले नुकसान में औसतन 5-15% की कमी आई है, जिससे दक्षता में वृद्धि हुई है और विभिन्न वस्तुओं का अपव्यय कम हुआ है। सर्वेक्षण में शामिल लाभार्थियों की आय में 11-15% तक की वृद्धि दर्ज की गई। इसके अलावा अध्ययन के अनुसार, एग्रीकल्चर इंफ्रास्ट्रक्चर फंड (एआईएफ) ने फार्म-गेट इंफ्रास्ट्रक्चर को सुदृढ़ किया है और मशीनीकरण में सुधार किया है। इसने विभिन्न प्रकार के लाभार्थियों के लिए कई इंफ्रास्ट्रक्चर परियोजनाओं का समर्थन करके भंडारण, प्रसंस्करण, लॉजिस्टिक्स और बाजार संबंधों में मौजूद कमियों को दूर किया है।

एआईएफ के अतिरिक्त, विभाग की एकीकृत कृषि विपणन योजना (आईएसएएम) बाजार संरचनाओं के निर्माण और सुधार, क्षमता निर्माण और बाजार संबंधी जानकारी तक पहुंच प्रदान करने के माध्यम से कृषि विपणन अवसंरचना (एएमआई) और ई-नाम (राष्ट्रीय कृषि बाजार) जैसी उप योजनाओं के द्वारा राज्य सरकारों को सहायता प्रदान करती है।

कृषि विपणन अवसंरचना (एएमआई) के तहत, उत्तर प्रदेश सहित पूरे देश में फसलोपरांत विपणन अवसंरचना, जिसमें भंडारण/आधुनिक वेयरहाउस इंफ्रास्ट्रक्चर शामिल है, के निर्माण को बढ़ावा दिया जाता है। इस योजना के अंतर्गत, पात्र परियोजनाओं के लिए पूर्वोत्तर क्षेत्र, पहाड़ी क्षेत्रों, महिला/अनुसूचित जाति/अनुसूचित जनजाति प्रमोटर्स, पीएसीएस और एफपीओ आदि को 33.33%

और अन्य को 25% की दर से सब्सिडी प्रदान की जाती है। उत्तर प्रदेश में, इस योजना के तहत कुल 1,343 भंडारण परियोजनाओं को 63,08,971 मीट्रिक टन की कुल भंडारण क्षमता के साथ 204.17 करोड़ रुपये की सब्सिडी प्रदान की गई है। इसमें बरेली जिले में 3,18,907.319 मीट्रिक टन की कुल भंडारण क्षमता वाली 36 भंडारण परियोजनाएं और 6.78 करोड़ रुपये की सब्सिडी शामिल है।

ई-नाम के तहत, अखिल भारतीय इलेक्ट्रॉनिक ट्रेडिंग (ई-ट्रेडिंग) पोर्टल मौजूदा भौतिक कृषि विपणन समितियों (एपीएमसी) को एक वर्चुअल प्लेटफॉर्म के माध्यम से जोड़ता है, जिससे कृषि उत्पादों के लिए एक एकीकृत राष्ट्रीय बाजार का निर्माण होता है। यह पोर्टल एपीएमसी से संबंधित सभी सूचनाओं और सेवाओं के लिए सिंगल विंडो उपलब्ध कराता है, जिसमें उत्पादों की आवक, गुणवत्ता और मूल्य, खरीद-बिक्री प्रस्तावों पर प्रतिक्रिया देने के प्रावधान, व्यापार प्रस्ताव और किसानों के खातों में सीधे इलेक्ट्रॉनिक भुगतान निपटान जैसी अन्य सेवाएं शामिल हैं। इस योजना के तहत, उत्तर प्रदेश में 162 मंडियों को ई-नाम प्लेटफॉर्म से जोड़ा गया है, जिनमें से 3 बरेली जिले में हैं।

इसके अलावा, बागवानी क्षेत्र के समग्र विकास को बढ़ावा देने वाला एकीकृत बागवानी विकास मिशन (एमआईडीएच) बागवानी उत्पादों का बेहतर मूल्य सुनिश्चित करने के लिए फसलोपरांत प्रबंधन (पीएचएम) और मार्केटिंग इंफ्रास्ट्रक्चर के निर्माण में भी सहायता प्रदान करता है। उत्तर प्रदेश में, योजना की शुरुआत से अब तक, पैक हाउस, कोल्ड स्टोरेज यूनिट, रेफ्रिजरेटेड वैन, प्राथमिक प्रसंस्करण यूनिट, राइपनिंग चैंबर, कोल्ड स्टोरेज से जुड़ी प्री-कूलिंग यूनिट और मोबाइल प्री-कूलिंग यूनिट सहित 2788 यूनिट स्थापित की जा चुकी हैं।

राष्ट्रीय बागवानी बोर्ड (एनएचबी) बागवानी मूल्य श्रृंखला में आधुनिक इंफ्रास्ट्रक्चर के निर्माण को बढ़ावा देने के लिए क्रेडिट-लिंक्ड बैक-एंडेड सब्सिडी योजना भी लागू कर रहा है, जिसमें उत्पादन, फसलोपरांत प्रबंधन और बागवानी उत्पादों का वैज्ञानिक भंडारण शामिल है। संरक्षित खेती, पैक हाउस, ग्रेडिंग और पैकिंग इकाइयाँ, प्राथमिक प्रसंस्करण इकाइयाँ, राइपनिंग चैंबर्स और रीफर वाहन

जैसी वाणिज्यिक बागवानी परियोजनाओं की स्थापना के लिए पात्र परियोजना लागत की 35% से 50% तक की वित्तीय सहायता प्रदान की जाती है। 5,000 मीट्रिक टन से अधिक क्षमता वाले कोल्ड स्टोरेज, नियंत्रित वातावरण (सीए) भंडारण और प्याज भंडारण की स्थापना और आधुनिकीकरण के लिए भी पात्र परियोजना लागत के 35% की दर से सहायता प्रदान की जाती है, जिसे पूर्वोत्तर, पहाड़ी और अनुसूचित क्षेत्रों के लिए बढ़ाकर 50% कर दिया गया है। इन उपायों से फसलोपरांत इंफ्रास्ट्रक्चर मजबूत होता है, फसलोपरांत हानि कम होती है, भंडारण और विपणन सुविधाओं में सुधार होता है और बागवानी उत्पादों के लिए बेहतर मूल्य प्राप्त होता है।

राष्ट्रीय खाद्य तेल मिशन (एनएमईओ)-तिलहन, फसलोपरांत प्रबंधन, प्रसंस्करण और मूल्यवर्धन में भी सहयोग करता है। यह मिशन तेल मिलों और एक्सट्रैक्सन यूनिट की स्थापना के लिए परियोजना लागत के 33% तक की वित्तीय सहायता प्रदान करके तेल निष्कर्षण में निवेश को प्रोत्साहित करता है, जिसकी अधिकतम सीमा प्रति इकाई ₹9.90 लाख है, जिससे कृषि आधारित उद्योगों के विकास को बढ़ावा मिलता है। वर्ष 2025-26 के दौरान, मिशन के तहत 400 तेल मिलों की स्थापना के लिए वित्तीय सहायता प्रदान की गई। एनएमईओ-तिलहन के तहत, उत्तर प्रदेश में 5 बीज केंद्र और 3 विशेष बीज भंडारण इकाइयों को मंजूरी दी गई है। इसके अलावा, राज्य में 2 तेल मिलें भी स्थापित की गई हैं।

खाद्य प्रसंस्करण उद्योग मंत्रालय (एमओएफपीआई) अपनी केंद्रीय क्षेत्र की समग्र योजना - प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई), केंद्रीय क्षेत्र की योजना - खाद्य प्रसंस्करण उद्योग के लिए उत्पादन-आधारित प्रोत्साहन योजना (पीएलआईएसएफपीआई) और केंद्र प्रायोजित योजना – प्रधानमंत्री सूक्ष्म खाद्य उद्योग उन्नयन योजना (पीएमएफएमई) के माध्यम से खाद्य प्रसंस्करण अवसंरचना की स्थापना/विस्तार को प्रोत्साहित करता है। ये योजनाएँ मांग-आधारित हैं और उत्तर प्रदेश सहित पूरे देश में लागू की जाती हैं। प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई) के तहत,

खाद्य प्रसंस्करण उद्योगों की स्थापना के लिए उद्यमियों को वित्तीय सहायता प्रदान की जाती है। उत्तर प्रदेश में, इस योजना के तहत, ₹2007.98 करोड़ की परियोजना लागत वाली कुल 103 परियोजनाओं को मंजूरी दी गई है, जिसमें बरेली जिले में ₹82.28 करोड़ की परियोजना लागत वाली 9 परियोजनाएँ शामिल हैं। खाद्य प्रसंस्करण उद्योग के लिए उत्पादन-आधारित प्रोत्साहन योजना (पीएलआईएसएफपीआई) का उद्देश्य, अन्य कार्यों के साथ वैश्विक खाद्य विनिर्माण चैंपियन्स को समर्थन देना और अंतरराष्ट्रीय बाजार में भारतीय खाद्य उत्पादों के ब्रांडों का समर्थन करना है। उत्तर प्रदेश में, इस योजना के तहत विभिन्न श्रेणियों के अंतर्गत 26 प्रस्ताव प्रचालन में हैं, जिनमें ₹1052.1 करोड़ का प्रतिबद्ध निवेश है। प्रधानमंत्री सूक्ष्म खाद्य उद्योग उन्नयन (पीएमएमएफएमई) योजना के तहत, सूक्ष्म खाद्य प्रसंस्करण उद्यमों की स्थापना/उन्नयन के लिए वित्तीय, तकनीकी और व्यावसायिक सहायता प्रदान की जाती है। इस योजना के तहत, उत्तर प्रदेश में 26,465 क्रेडिट-लिंक्ड सब्सिडी ऋण स्वीकृत किए गए हैं, जिनमें बरेली जिले में 459 ऋण शामिल हैं; 8,511 स्वयं सहायता समूह (एसएचजी) सदस्यों को 25.97 करोड़ रुपये की सीड कैपिटल सहायता स्वीकृत की गई है, जिसमें बरेली जिले के 746 एसएचजी सदस्यों को स्वीकृत 2.19 करोड़ रुपये शामिल हैं; और 14 कॉमन इन्क्यूबेशन सेंटर प्रस्तावों को 46.90 करोड़ रुपये के अनुदान के साथ मंजूरी दी गई है, जिसमें बरेली जिले में 3.27 करोड़ रुपये के अनुदान के साथ एक इन्क्यूबेशन सेंटर शामिल है।

CROPS PROCURED UNDER MSP

3828. DR. MOHAMMAD JAWED:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the top three agricultural crops procured under the Minimum Support Price

(MSP) system during the last five financial years, along with the quantity procured, year-wise;

(b) the percentage of total production of each of these crops that was procured by Government agencies during the said period; and

(c) the MSP notified for these crops, the total value of procurement, and the amount paid to farmers under the MSP procurement system during the last five financial years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAMNATH THAKUR):

(a) to (c): Paddy, wheat and gram are the top three agricultural crops procured under the Minimum Support Price (MSP) system during the last five marketing seasons. The details of production, quantity procured, MSP notified and MSP value of paddy, wheat and gram is placed at **Statement**.

Procurement of agricultural produce depends on several factors, including cropping pattern, production, demand and supply, marketable surplus, prevailing domestic and international market prices etc. The Department of Food and Public distribution undertakes procurement of wheat and paddy for the Central Pool to meet the requirements of Targeted Public Distribution System (TPDS) and Other Welfare Schemes (OWS), maintain adequate buffer stocks and extend the benefits of Minimum Support Price operations to the farmers. The estimates for procurement of wheat and paddy are finalized by the Department in consultation

with the respective State Governments before the commencement of each marketing season. Further, as per the Guidelines of the Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA), procurement of notified pulses, oilseeds and copra on the request of the State Government under the Price Support Scheme (PSS) is limited to up to 25% of the production of the respective crop in a State.

STATEMENT

The details of quantity procured, MSP notified and MSP Value paid to farmers

I. Rice

Kharif Marketing Season*	Production (in LMT)	Procurement (in LMT)	MSP (Grade-A Paddy) (Rs. Per Quintal)	No of Farmers benefitted	MSP value Paid to the farmers (Rs in Crore)
2021-22	1,294.71	575.88	1,960	1,26,79,650	1,68,031.12
2022-23	1,357.55	543.20	2,060	1,24,97,077	1,66,540.91
2023-24	1,378.25	525.48	2,203	1,06,58,233	1,72,329.35
2024-25	1,501.84	552.98	2,320	1,18,58,507	1,90,890.27
2025-26	1,540.24	571.14	2,389	1,33,10,879	2,02,947.85

II. Wheat

Rabi Marketing Season *	Production (in LMT)	Procurement (in LMT)	MSP (Rs. Per Quintal)	No of Farmers benefitted	MSP value Paid to the farmers (Rs in Crore)
2022-23	1,077.42	187.92	2,015	17,83,192	37,866.13
2023-24	1,105.54	261.97	2,125	21,34,458	55,668.53
2024-25	1,132.92	266.05	2,275	22,48,725	60,526.80

2025-26	1,179.45	299.75	2,425	25,12,823	72,688.85
2026-27	1,206.57	357.57	2,585	34,82,564	92,432.51

***** *The procurement details of rice and wheat are maintained as per marketing season*

III. Gram

Rabi Marketing Season	Production (in LMT)	Procurement (in LMT)	MSP (Rs. Per Quintal	No of Farmers benefitted	MSP value Paid to the farmers (Rs in Crore)
2022-23	135.44	26.29	5,230	11,68,730	13,752.08
2023-24	122.67	23.53	5,335	10,29,390	12,553.87
2024-25	110.39	0.43	5,440	15,409	234.58
2025-26	111.14	3.17	5,650	1,54,680	1,791.57
2026-27	125.14	20.54	5,875	9,04,014	12,067.75

AGRICULTURAL INPUT COSTS AND MSP

3829. DR. M. K. VISHNU PRASAD:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the increase in MSP has kept pace with the rising cost of cultivation;

(b) whether the Government has assessed the sharp increase in the prices of fertilizers, pesticides, seeds, diesel, electricity, and labour over the last five years;

(c) whether the Government proposes to provide direct input subsidies to small and marginal farmers; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAMNATH THAKUR):

(a) and (b): Every year, Government fixes Minimum Support Prices (MSPs) for 22 mandated agricultural crops for the country as a whole, based on the recommendations of the Commission for Agricultural Costs & Prices (CACP), after considering the views of the State Governments and Central Ministries/Departments concerned.

While recommending MSP every season in a year, CACP considers important factors like cost of production, overall demand-supply situation of various crops in domestic and world markets, domestic and international prices, inter-crop price parity, terms of trade between agricultural and non-agricultural sector, likely effect of price policy on rest of the economy and a minimum of 50 percent as the margin over cost of production.

Within the cost of production, CACP considers all costs in a comprehensive manner which include all paid out costs such as those incurred on account of hired human labour, bullock labour/ machine labour, rent paid for leased in land, expenses incurred on use of material inputs like seeds, fertilizers, pesticides, diesel, electricity, manures, irrigation charges, depreciation on implements and farm buildings, interest on working capital, diesel/electricity for operation of pump sets etc., miscellaneous expenses and imputed value of family labour.

(c) and (d): The Government is implementing several schemes and programmes to provide income support to farmers and to increase agricultural productivity, reduce the cost of cultivation, promote crop diversification, ensure remunerative returns. These various schemes / programmes cover the entire spectrum of agriculture including credit, insurance, income support, infrastructure, crops including horticulture, seeds, mechanization, marketing, organic and natural farming, farmer collectives, irrigation, extension activities, procurement of crops, digital agriculture etc.

AMRITSAR TEXTILE CLUSTER

3830. SHRI GURMEET SINGH MEET HAYER:

Will the Minister of **TEXTILES** be pleased to state :

(a) the details of specific schemes being implemented to preserve, modernize, and promote the traditional textile industry, including the woollen and shawl-weaving segments in Amritsar, Punjab;

(b) the details of the funds allocated and spent for the Amritsar textile cluster during the last ten years scheme and year-wise; and

(c) the details of future action plan and infrastructure development strategies formulated by the Government to enhance the global competitiveness of this border-district textile hub?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND

MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA MARGHERITA):

(a) to (c): The Government of India has implemented various schemes for modernization and promotion of the traditional textile industry including the woollen and shawl-weaving segments across the country including Amritsar, Punjab. The major schemes include Scheme for Integrated Textile Park (SITP) for setting up textile parks with state of the art infrastructure in textile hubs; Production Linked Incentive (PLI) Scheme focusing on Man-Made Fibre (MMF) Fabric, MMF Apparel and Technical Textiles to boost large scale manufacturing and enhancing competitiveness; National Technical Textiles Mission (NTTM) focusing on Research & Innovation in the field of specialty fibres and technical textile, indigenous development of machinery and creating human resources with requisite skills; SAMARTH-Scheme for Capacity Building in Textile Sector with the objective of providing demand driven, placement oriented, skilling program; Amended Technology Upgradation Fund Scheme (ATUFS); Integrated Wool Development Programme (IWDP) for the development of Wool Sector, National Handloom Development Programme; Raw Material Supply Schemes; and National Handicraft Development Programme.

In order to protect and promote traditional textiles and handicrafts, the Textiles Committee under Ministry of Textiles is facilitating registration of unique textiles and handicrafts of the country under Geographical Indications Act, 1999.

As a part of this, an initiative is undertaken for the protection and promotion of the traditional Amritsar Shawl of Punjab by filing an application for registration under the Geographical Indications of Goods (Registration and Protection) Act, 1999. The initiative is aimed at preserving the traditional craftsmanship, strengthening the identity of Amritsar Shawls, and enhancing their marketability and value.

The Ministry through Central Wool Development Board has been implementing "Integrated Wool Development Programme" (IWDP) during the period of 15th Finance Commission with total allocation of Rs 125.99 crore for the development of Wool Sector in all major wool producing States/Union Territories(UTs) with the help of States/UTs Govts. \

In order to promote ease of doing business in the country to achieve the vision of generating employment and promoting exports through "Make in India", Amended Technology Upgradation Fund Scheme (ATUFS) is implemented across the country including the state of Punjab to provide credit linked Capital Investment Subsidy (CIS) to units for purchase of benchmarked machinery in different segments of Textile Sectors. The scheme aims at augmenting of investment, productivity, quality, employment, exports along with import substitution in the textile industry. Under ATUFS scheme, 70 cases have been settled and 12.9 Cr. Capital investment subsidy has been released to units located in Amritsar, Punjab during the year 2018 to 2024. The details of year-wise subsidy released under ATUFS scheme is as under:

(Rs. in Cr)

Year	Subsidy Released
2018	0.11 Cr
2019	0.03 Cr
2020	2.83 Cr
2021	2.19 Cr
2022	4.70 Cr
2023	1.21 Cr
2024	1.83 Cr
Total	**12.9 Cr**

With a view to increasing investments, generating employment opportunities and boosting exports in textile sector, the Ministry is implementing Scheme for Integrated Textile Park (SITP) to provide subsidy for setting up textile parks with world-class, state-of-the-art infrastructure in textile hubs across the country. Under SITP Scheme, 3 Textile parks have been taken up in Punjab with details as below-

S. No	Name of the park	District	Funds Released (₹ in crore)
1	Lotus Integrated Tex Park	Barnala	40.00
2	Rhythm Textile & Apparel Park Ltd	Nawanshehar	36.00
3	Ludhiana Integrated Textile Park Ltd	Ludhiana	36.00

Samarth (Scheme for Capacity Building in Textiles Sector) of Ministry of Textiles provides demand driven, placement oriented skilling programmes to

supplement the efforts of the Indian textile industries in creating jobs in the organized textile and related sectors, covering the entire value chain of textiles, excluding Spinning and Weaving in organized sector, on pan India basis. A total of 4,737 beneficiaries have been trained (passed) in the State of Punjab.

Under National Handloom Development Programme (NHDP) and Raw Material Supply Schemes (RMSS) in Handloom sector, financial assistance is provided to eligible handloom agencies/workers for raw materials, procurement of upgraded looms & accessories, solar lighting units, construction of workshed, skilling, product diversification & design innovation, technical and common infrastructure, publicity and brand development through India Handloom Brand (IHB), Handloom Mark (HLM) and GI tag, e-commerce facilities, marketing of handloom products in domestic/overseas markets, concessional loans under weavers' MUDRA scheme and social security etc.

The Government is implementing various schemes and initiatives to boost the Indian textile and apparel sector and enhance its competitiveness. The major schemes/initiatives include Rebate of State and Central Taxes and Levies (RoSCTL) Scheme; Remission of Duties and Taxes on Exported Products (RoDTEP) Scheme; Export Promotion Mission (EPM), comprising Niryat Protsahan and Niryat Disha; and Credit Guarantee Scheme for Exporters (CGSE).

The Government has also adopted a focused export-promotion and market-

diversification strategy covering 40 priority countries. The Sixteen Free Trade Agreements (FTAs) which are in force, including the India–United Kingdom Comprehensive Economic and Trade Agreement (CETA); and the concluded FTAs with the European Union (EU) and New Zealand provide an opportunity for Indian textiles and apparel sector to enhance their exports and undertake market diversification.

The Government of India launched RELIEF (Resilience & Logistics Intervention for Export Facilitation) on 19 March 2026 under the Export Promotion Mission (EPM) to support exporters affected by disruptions arising from the West Asia/Middle East conflict and maritime challenges in the Gulf region.

Customs duty on imports of cotton falling under Chapter 5201 has been temporarily exempted from 1 June to 31 October 2026 to augment domestic availability. Further, the Government has approved the Mission for Cotton Productivity for the period 2026–27 to 2030–31 to address key bottlenecks, improve productivity growth, and resolve quality-related concerns in India's cotton sector.

CHILLI EXPORT FACILITIES

3831. SHRI MAGUNTA SREENIVASULU REDDY:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the quantity and value of chilli exports from Andhra Pradesh along with the

major export destinations and their share in total exports during the last five years, year- wise;

(b) the measures taken by the Government to promote chilli exports from Andhra Pradesh, including assistance provided for quality improvement, value addition, branding, packaging, market access and participation in international trade fairs during the last five years, year-wise;

(c) the details of chilli testing, quality certification, residue testing and export facilitation facilities available in Andhra Pradesh, indicating whether the Government proposes to establish additional facilities in major chilli-producing districts, district-wise; and

(d) whether the Government has assessed the challenges affecting chilli exports from Andhra Pradesh, including fluctuations in international demand, quality standards, sanitary and phytosanitary requirements and logistic constraints and if so, the details thereof along with the corrective measures taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a): The details of quantity and value of chilli exports from Andhra Pradesh during the last five years, year-wise are attached as **Statement-I**. The details of major destinations for export of chilli from Andhra Pradesh and their share in total

exports of chilli from Andhra Pradesh during the last five years, year-wise are attached as **Statement-II**.

(b) to (d): The Spices Board, under the “Sustainability in Spice Sector through Progressive, Innovative and Collaborative Interventions for Export Development (SPICED)” scheme, implements programmes across the country, including in Andhra Pradesh, for promotion of exports of spices, including chilli. Under the scheme, spices board provide support for infrastructure development for processing and value addition, setting up/upgradation of in-house laboratories, common processing and warehousing through Spices Parks, development of innovative spice products through Spice Incubation Centres, implementation of food safety and quality assurance mechanisms/certifications, and installation of primary processing equipment. The Board also supports farmers, farmer groups and FPOs for post-harvest mechanisation and improved drying facilities to generate exportable surplus and organises Buyer-Seller Meets to strengthen market linkages. Further, the Board facilitates participation of exporters in major trade fairs and conducts capacity-building programmes on good practices, food safety and quality requirements. The Board has registered 373 exporters from Andhra Pradesh, including 18 manufacturer exporters with processing and value addition facilities, and has established offices at Guntur and Paderu, besides a Quality Evaluation Laboratory and Spices Park at Guntur, Andhra Pradesh. The year-wise details of financial assistance provided under the Board's scheme to

stakeholders in Andhra Pradesh during the last five years are attached at **Statement-III**.

The Spices Board, under its quality evaluation system for exports, undertakes quality evaluation of export consignments of select spices including chilli to select destinations so as to ensure compliance with the quality specifications of importing countries. The Board has established 8 state of the art quality evaluation laboratories (QEL) across the major production/ exporting centres in the country, including a QEL at Guntur in Andhra Pradesh, and has also empanelled NABL accredited laboratories across India so as to make available testing and evaluation facilities for the quality and safety compliance of Spices & Spice products that are being exported from India to various destinations. The export consignments are screened for known and emerging quality and safety concerns including toxins, contaminants, residues etc. Also, the spices, parameters and destinations under the quality evaluation program of the Board is revised periodically based on the standards of the importing country, potential and emerging risks etc. During 2021-22 to 2025-26, 2,95,600 samples from export consignments of chilli were analysed under the quality evaluation system, out of which 43,415 samples were evaluated by the Board's QEL at Guntur, Andhra Pradesh. In addition, the Board also conducts capacity-building and market linkage programmes to sensitise stakeholders on evolving food safety and quality requirements, and during the last five years conducted 88 such

programmes benefiting over 5,350 stakeholders.

STATEMENT-I

Export of Chillies and Chilli products from Andhra Pradesh during the last five years		
Year	Qty (MT)	Value (Mn USD)
2021-22	240066.70	528.57
2022-23	227713.27	615.58
2023-24	274841.62	736.96
2024-25	287180.04	582.19
2025-26	296733.18	551.27

Source: Spices Board

STATEMENT-II

Details of major destinations for export of chilli from Andhra Pradesh and their share in total exports of chilli from Andhra Pradesh during the last five years					
Country	2021-22	2022-23	2023-24	2024-25	2025-26
CHINA PR	36%	31%	33%	35%	30%
BANGLADESH PR	11%	16%	17%	15%	15%
THAILAND	13%	14%	13%	12%	15%
SRI LANKA DSR	10%	9%	9%	9%	12%
INDONESIA	9%	10%	9%	6%	6%
MALAYSIA	8%	8%	6%	5%	6%
U S A	3%	2%	2%	3%	3%

Others	10%	10%	11%	15%	13%

Source: Spices Board

STATEMENT-III

The year-wise details of financial assistance provided under the Spices Board's scheme to stakeholders in Andhra Pradesh during the last five years	
Financial Year	Assistance provided (Rs. Lakhs)
2021-22	56.36
2022-23	26.21
2023-24	53.02
2024-25	112.44
2025-26	128.40

Source: Spices Board

सेवा सहकारी समितियों का कार्यकरण

3832. श्री विजय बघेल:

क्या **सहकारिता** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार के संज्ञान में यह बात आई है कि जिला सहकारी बैंक, दुर्ग के अंतर्गत कार्यरत सेवा सहकारी समितियों में कृषि ऋणों के संवितरण, उर्वरकों और अन्य कृषि आदानों के वितरण से संबंधित रिकार्ड ऑनलाइन और ऑफलाइन दोनों तरह से रखे जा रहे हैं जिससे इनके कर्मचारियों के साथ-साथ किसानों को भी कठिनाइयों का सामना करना पड़ रहा है।

(ख) यदि हां, तो इस प्रकार दोहरे रिकार्ड (ऑनलाइन और ऑफलाइन) रखने के क्या कारण हैं और इस परंपरा को समाप्त करने के लिए सरकार द्वारा क्या कदम उठाए गए हैं;

(ग) क्या सरकार मौजूदा बैंकिंग प्रणाली के अनुरूप सेवा सहकारी समितियों के सभी कार्यों को पूरी तरह से ऑनलाइन करने और ऑफलाइन अभिलेखों के अनिवार्य रख-रखाव को समाप्त करने पर विचार कर रही है; और

(घ) यदि हां, तो इस संबंध में प्रस्तावित समय-सीमा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क) से (घ): छत्तीसगढ़ शासन के सहकारी समितियों के पंजीयक द्वारा उपलब्ध कराई गई जानकारी के अनुसार, जिला केन्द्रीय सहकारी बैंक लिमिटेड, दुर्ग के अधिकार क्षेत्र के अंतर्गत दुर्ग, बालोद एवं बेमेतरा जिलों की 311 प्राथमिक कृषि साख समितियों (पैक्स) में कृषि ऋण, उर्वरक, बीज वितरण तथा अंकेक्षण से संबंधित कार्य ऑनलाइन प्रणाली के माध्यम से किए जा रहे हैं। तथापि, कुछ प्रशासनिक एवं वैधानिक आवश्यकताओं तथा सर्वर नेटवर्क संबंधी समस्याओं के कारण कुछ अभिलेखों एवं रजिस्टरों का रख-रखाव अभी भी भौतिक रूप से किया जाना आवश्यक है।

ऋण वितरण एवं कृषि आदानों से संबंधित रजिस्टरों के भौतिक रख-रखाव की समस्या के समाधान हेतु, सहकारिता मंत्रालय द्वारा वर्ष 2022 में पैक्स कम्प्यूटरीकरण परियोजना प्रारंभ की गई। इस परियोजना का एक प्रमुख उद्देश्य ईआरपी आधारित कॉमन नेशनल सॉफ्टवेयर के माध्यम से पैक्स को अपने व्यावसायिक कार्यों का संचालन करने में सक्षम बनाकर इस समस्या का समाधान करना है।

पैक्स कम्प्यूटरीकरण परियोजना के कार्यान्वयन के अंतर्गत अभिलेखों का ऑनलाइन रख-रखाव, पारदर्शी लेखांकन, जिला केन्द्रीय सहकारी बैंकों (DCCBs) तथा राज्य सहकारी बैंकों (StCBs) के साथ निर्बाध मिलान, ऋणों का त्वरित प्रसंस्करण, लेन-देन लागत में कमी तथा सदस्यों को बेहतर सेवाएं प्रदान करना शामिल है।

परियोजना को पूर्ण किए जाने की समय-सीमा 31.03.2027 है।

REMITTANCE OF DRYING PLATFORM

3833. SHRI EATALA RAJENDER:

SHRI CHAMALA KIRAN KUMAR REDDY:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether the modalities of remittance of drying platform recovery amount of Rs. 117.91 crores of the Government of Telangana is pending with the Ministry, if so, the details thereof;

(b) whether the Government of Telangana has already communicated to the Ministry to clarify / order for the recovery amount against drying platform recovery for remitting / utilizing in case of remitting the amount from SNA account to CFI, if so, the details thereof;

(c) whether the banker has informed to the State Government that there will be no transfer of funds from SNA by way of DD or fund transfer, except by way of FTCs only and interest transfer from SNA to Holding account only by way of PPA, if so, the details thereof; and

(d) the steps taken to give Clarification/Orders on the recovery amount of Rs. 117.91 crores against drying platform recovery for remitting/utilizing in Telangana State?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL

DEVELOPMENT(SHRI KAMLESH PASWAN):

(a) to (d): The State Government of Telangana has already remitted the amount of Rs. 117.91 crores against drying platform recovery as central share to the Consolidated Fund of India through Bharatkosh.

ड्रैगन फ्रूट की खेती

3834. श्री कुलदीप इंदौराः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने यह आकलन किया है कि श्री गंगानगर-हनुमानगढ़ की जलवायु, तापमान और कृषि की स्थिति मध्य प्रदेश के उन क्षेत्रों से काफी मिलती-जुलती है जहां ड्रैगन फ्रूट की बड़े पैमाने पर सफल खेती की जा रही है;

(ख) क्या सरकार के ध्यान में यह बात आई है कि ड्रैगन फ्रूट एक उच्च मूल्य वाली फसल है जिसे उगाने के लिए न्यूनतम पानी की आवश्यकता होती है जो इस क्षेत्र के लिए उपयुक्त हो सकता है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार श्री गंगानगर-हनुमानगढ़ में वैज्ञानिक अध्ययन, प्रायोगिक परियोजनाएं, प्रदर्शन भूखंड, गुणवत्तापूर्ण रोपण सामग्री, प्रशिक्षण, राजसहायता और विपणन सहायता प्रदान करके ड्रैगन फ्रूट की खेती को प्रोत्साहित करने पर विचार कर रही है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा और समय-सीमा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री रामनाथ ठाकुर):

(क) से (घ): कृषि राज्य का विषय है। फसलों की खेती के लिए स्थान-विशिष्ट जलवायु संबंधी उपयुक्तता का आकलन संबंधित राज्य सरकार द्वारा किया जाता है। राजस्थान सरकार द्वारा दी गई सूचना के

अनुसार, श्री गंगानगर-हनुमानगढ़ की जलवायु परिस्थितियां मध्य प्रदेश से मेल नहीं खाती हैं। श्री गंगानगर-हनुमानगढ़ क्षेत्र में मिट्टी रेतीली है, गर्मियों में हवा की गति तेज होती है, गर्मियों में लंबे समय तक तापमान 48 डिग्री सेल्सियस तक बढ़ जाता है और सर्दियों में तापमान 0 डिग्री सेल्सियस से नीचे चला जाता है। गर्म परिस्थितियों में ड्रैगन फ्रूट का उत्पादन अच्छा होता है, विशेषकर जब औसत तापमान 20-30 डिग्री सेल्सियस के बीच रहता है। लंबे समय तक 38-40 डिग्री सेल्सियस से ऊपर का तापमान सनबर्न, स्टेम डैमेज, कम फूल आने और फलों के विकास में कमी का कारण बन सकता है। यह फसल ठंढ के प्रति भी संवेदनशील होती है। इसलिए, श्री गंगानगर-हनुमानगढ़ क्षेत्र ड्रैगन फ्रूट की खेती के लिए उपयुक्त नहीं हो सकता है।

कृषि एवं किसान कल्याण विभाग बागवानी क्षेत्र के समग्र विकास के लिए एकीकृत बागवानी विकास मिशन (एमआईडीएच) को लागू कर रहा है, जिसमें कृषि-जलवायु संबंधी उपयुक्तता और राज्य सरकार द्वारा अनुमोदित वार्षिक कार्य योजना के आधार पर ड्रैगन फ्रूट जैसे उच्च मूल्य वाले फलों की फसलों को बढ़ावा देना शामिल है। एमआईडीएच के अंतर्गत राजस्थान सहित राज्यों को आवश्यकता आधारित कार्यकलापों के माध्यम से ड्रैगन फ्रूट को बढ़ावा देने के लिए सहायता उपलब्ध है। इन कार्यकलापों में ड्रैगन फ्रूट सहित फलों की फसलों के अंतर्गत आने वाले क्षेत्र का विस्तार और मान्यता प्राप्त नर्सरी के माध्यम से गुणवत्तापूर्ण रोपण सामग्री का उत्पादन और वितरण शामिल है। गुणवत्तापूर्ण रोपण सामग्री के उत्पादन के लिए फसल-विशिष्ट उत्कृष्टता केंद्र स्थापित किए जाते हैं। उन्नत प्रौद्योगिकियों, उन्नत कृषि पद्धतियों और संरक्षित खेती प्रौद्योगिकियों का प्रदर्शन किया जाता है। किसानों के लिए क्षमता निर्माण, प्रशिक्षण, एक्सपोजर विजिट और कौशल विकास कार्यक्रम आयोजित किए जाते हैं। फसलोपरांत प्रबंधन इंफ्रास्ट्रक्चर की स्थापना के लिए भी सहायता प्रदान की जाती है। एमआईडीएच के तहत फसलोपरांत प्रबंधन और उत्कृष्टता केंद्र घटक मांग/उद्यमी-संचालित हैं और राज्य बागवानी मिशनों के माध्यम से क्रेडिट-लिंक्ड बैक-एंडेड सब्सिडी के रूप में सरकारी सहायता उपलब्ध है। तथापि, एमआईडीएच के

अंतर्गत श्रीगंगानगर और हनुमानगढ़ जिलों में ड्रैगन फ्रूट की खेती को बढ़ावा देने के लिए राजस्थान सरकार से विशेष रूप से कोई प्रस्ताव प्राप्त नहीं हुआ है।

केंद्रीय सशस्त्र पुलिस बलों (सीएपीएफ) के लिए प्रशिक्षण संस्थान

3835. श्री उज्जवल रमण सिंह:

क्या **गृह** मंत्री यह बताने की कृपा करेंगे कि:

(क) उत्तर प्रदेश सहित देश में केंद्रीय सशस्त्र पुलिस बलों (सीएपीएफ) के लिए स्थापित किए गए प्रशिक्षण संस्थानों की संख्या कितनी है;

(ख) क्या सीएपीएफ प्रशिक्षण केंद्रों का कोई विस्तार, आधुनिकीकरण अथवा उन्नयन किया गया है;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) क्या देश में, विशेष रूप से उत्तर प्रदेश में, कोई नए सीएपीएफ प्रशिक्षण केंद्र स्थापित करने का प्रस्ताव है?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानंद राय):

(क): देश में केन्द्रीय सशस्त्र पुलिस बल (सीएपीएफ) के कुल 83 प्रशिक्षण संस्थान स्थापित किए गए हैं।

(ख) और (ग): प्रशिक्षण संस्थानों का विस्तार, आधुनिकीकरण तथा उन्नयन आवश्यकता के हिसाब से किया जाता है। इसके अलावा, सीएपीएफ में प्रशिक्षण देने के लिए मोटर वाहन, टेक्निकल गैजेट्स की खरीद और कुशल जनशक्ति के सृजन करने का कार्य समय-समय पर किया जाता रहा है।

(घ): छत्तीसगढ़ के बीजापुर जिले में सेंट्रल जंगल वारफेयर कॉलेज (CRPF) तथा बिहार के किशनगंज जिले में रीजनल ट्रेनिंग सेंटर (CISF) की स्थापना करने का निर्णय लिया गया है।

MODERNISATION AND CAPACITY EXPANSION OF BHILAI STEEL PLANT

3836. SHRIMATI ROOPKUMARI CHOUDHARY:

Will the Minister of **STEEL** be pleased to state:

(a) whether the Government proposes to modernise and expand the production capacity of the Bhilai Steel Plant (BSP) under the National Steel Policy;

(b) if so, the details thereof, including the estimated investment, implementation timeline and expected increase in production capacity;

(c) the steps taken to enhance the production of value-added steel and improve operational efficiency at BSP; and

(d) the impact of the proposed expansion on employment generation and industrial development in Chhattisgarh?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHIRAJU SRINIVASA VARMA):

(a) to (d): Steel is a deregulated sector. Decisions regarding modernization and expansion of production capacity are taken by the concerned steel company based on techno-commercial considerations, commercial viability, market demand, and the availability of resources.

Steel Authority of India Limited (SAIL) has approved the expansion of the

Bhilai Steel Plant (BSP) from 6.8 MTPA to 10.2 MTPA crude steel capacity.

To enhance the production of value-added steel and improve operational efficiency, Bhilai Steel Plant (BSP) has undertaken various steps which includes technology upgradation, modernization of production facilities, digitalization, process optimization, energy efficiency measures and increased focus on the production of value-added steel for strategic sectors.

ADVANCES IN AGRICULTURE TECHNOLOGY

3837. SHRI V. K. SREEKANDAN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether advances in agriculture technology have made tremendous inroads into the agricultural sector;

(b) whether it is true that this has helped in enhancing production manifold and creating innovative solutions to modern farming challenges;

(c) whether it is also a fact that mechanisation of harvesting of horticulture crops continued to pose a challenge;

(d) whether agriculture now stands as a multidisciplinary field with mechanical, automation and computing engineers all playing a big role in the mechanisation process; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAMNATH THAKUR):

(a) and (b): Advancements in agricultural technology have significantly transformed the agriculture sector by enhancing productivity, improving resource-use efficiency, reducing the cost of cultivation, minimizing labour drudgery and promoting climate-resilient farming practices. Modern technologies such as improved farm machinery, precision agriculture, drones, Artificial Intelligence (AI), Internet of Things (IoT), robotics, sensors, remote sensing, Geographic Information Systems (GIS), satellite-based applications, automation and digital technologies are increasingly integrated into agricultural operations.

The Department of Agriculture & Farmers Welfare is promoting agricultural mechanization through the Sub-Mission on Agricultural Mechanization (SMAM), which is being implemented as a component of the Centrally Sponsored Scheme "Rashtriya Krishi Vikas Yojana (RKVY)". Financial assistance is provided to farmers for the purchase of agricultural machinery and equipment, establishment of Custom Hiring Centres (CHCs), High-Tech Hubs, Farm Machinery Banks (FMBs) and for demonstration, training, testing and capacity building relating to agricultural mechanization. These interventions enable small and marginal farmers to access modern farm machinery at affordable rates.

The Department is also promoting the use of agricultural drones by providing financial assistance for drone procurement and demonstrations under

the SMAM. Drone technology is being utilized for pesticide and nutrient application and generation of digital agricultural data thereby improving efficiency and reducing input costs.

To promote precision agriculture and digital technologies, the Department is implementing the Digital Agriculture Mission under which digital public infrastructure, technology-based farmer-centric services and data-driven decision support systems are being deployed for improving agricultural planning and delivery of services. The Farmer Registry created under AgriStack is designed to serve as a foundational database for the efficient, transparent and targeted delivery of agricultural services and benefits. It is envisaged to facilitate integration with various farmer-centric schemes and digital platforms, including PM-KISAN, the Jan Samarth platform for Kisan Credit Card (KCC) loans, and MSP-based crop procurement systems. As on 06.08.2026, a total of more than 10.33 crore farmers IDs have been generated. Further, the Digital Crop Survey, i.e., survey to digitally capture crops being grown on every farmland in the country with photos and geo-tags, has enabled plot-level visibility of crops and better estimation of areas sown across seasons, which in turn supports evidence-based planning for production estimation, procurement, input supply and logistics management. In Kharif 2025, the Digital Crop Survey (DCS) has been conducted in 604 Districts covering more than 28.5 crores plots. BharatVistaar (Virtually Integrated System to Access Agricultural Resources) is a multilingual Artificial Intelligence (AI)-powered Digital

Public Infrastructure (DPI) for Agriculture. The platform provides farmers with AI-enabled, real-time and location-specific agricultural advisories and access to Government schemes and agricultural support services. To date, the platform has served over 5.9 lakh farmers and addressed more than 93 lakh farmer queries.

Research, design, development, testing and refinement of agricultural machinery are undertaken through the Indian Council of Agricultural Research (ICAR), State Agricultural Universities (SAUs) and other research organizations. These institutions have developed location-specific and crop-specific machinery suitable for diverse agro-climatic conditions and varying farm sizes.

(c): Mechanization of harvesting in horticultural crops is being promoted through the development and dissemination of crop-specific harvesting technologies suitable for diverse horticultural crops, taking into account variations in crop characteristics, plant architecture, fruit maturity, farm sizes and the need to minimize mechanical damage while maintaining produce quality. Under the Mission for Integrated Development of Horticulture (MIDH), financial assistance is provided to States/UTs for the adoption of improved horticultural tools, implements and machinery including equipment required for horticultural operations. In addition, the Indian Council of Agricultural Research (ICAR) and its institutes undertake research and development to develop, refine and evaluate appropriate mechanization technologies for horticultural crops, which are disseminated to farmers through demonstrations, training and extension programmes.

(d) and (e): Agriculture has increasingly evolved into a multidisciplinary field involving agricultural, mechanical, electrical, electronics, automation, instrumentation, computer and data science engineers. Integration of engineering, computing, robotics, Machine Learning, AI, IoT, Global Navigation Satellite System (GNSS), GIS, remote sensing and data analytics has accelerated the development of intelligent farm machinery, autonomous equipment, precision farming systems, protected cultivation technologies and smart farm management solutions.

The Government continues to promote innovation, research, technology development, skill development, entrepreneurship and adoption of modern agricultural technologies through its various schemes and programmes so as to enhance productivity, improve resource-use efficiency, strengthen sustainability, and make Indian agriculture more resilient and competitive.

निर्वाचित विधायी निकाय का आभाव

3838. श्री उमेषभाई बाबूभाई पटेल:

क्या **गृह** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को इस बात की जानकारी है कि दादरा और नगर हवेली तथा दमन और दीव में निर्वाचित विधायी निकाय के आभाव के कारण प्रशासनिक और विकास संबंधी निर्णय लेने की प्रक्रिया में स्थानीय जनप्रतिनिधियों की भागीदारी सीमित है;

(ख) क्या सरकार लोकतांत्रिक भागीदारी को सुदृढ़ करने के लिए संसद सदस्यों, जिला पंचायतों,

नगरपालिकाओं और अन्य निर्वाचित प्रतिनिधियों के पर्याप्त प्रतिनिधित्व के साथ विकास/सलाहकारी क्षेत्रीय परिषद का गठन करने पर विचार कर रही है;

(ग) क्या सरकार का उक्त परिषद को विकास योजनाओं को प्राथमिकता देने, प्रमुख परियोजनाओं की समीक्षा करने और प्रमुख प्रशासनिक निर्णयों के संबंध में अनिवार्य परामर्श अधिकार प्रदान करने का विचार है; और

(घ) क्या सरकार ने अन्य संघ राज्यक्षेत्रों के प्रशासनिक मॉडल का अध्ययन किया है और दादरा और नगर हवेली तथा दमन और दीव को राज्य सभा में प्रतिनिधित्व और अधिक लोकतांत्रिक स्वशासन प्रदान करने के संबंध में कोई नीति तैयार की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानंद राय):

(क): संघ राज्य क्षेत्र दादरा और नगर हवेली तथा दमण और दीव का भौगोलिक क्षेत्रफल 603 वर्ग किलोमीटर है तथा 2011 की जनगणना के अनुसार इसकी जनसंख्या 5,86,956 है। संघ राज्य क्षेत्र में सहभागी शासन सुनिश्चित करने के लिए पर्याप्त लोकतांत्रिक तंत्र है। लोकसभा में इस क्षेत्र का प्रतिनिधित्व संसद के 02 निर्वाचित सदस्यों के माध्यम से किया जाता है और 73वें और 74वें संविधान संशोधन के प्रावधानों के अनुसार, इस संघ राज्य क्षेत्र के ग्रामीण क्षेत्रों में दो-स्तरीय पंचायत प्रणाली और शहरी क्षेत्रों में नगर परिषदें हैं।

“The Dadra and Nagar Haveli and Daman and Diu Panchayat Regulation, 2012” के तहत गठित स्थानीय निर्वाचित निकाय, स्थानीय शासन, विकास योजना और कल्याण तथा विकास कार्यक्रमों के कार्यान्वयन में महत्वपूर्ण भूमिका निभाते हैं। ग्राम पंचायतों के सरपंचों को "The Dadra and Nagar Haveli and Daman and Diu Panchayats (Application of Funds and Maintenance of Accounts) Rules - 2024” के तहत पर्याप्त वित्तीय शक्तियां

प्रदान की गई हैं।

(ख) से (घ): वर्तमान में ऐसा कोई प्रस्ताव मंत्रालय के विचाराधीन नहीं है।

ROAD PROJECTS UNDER PMGSY

3839. SHRIMATI JUNE MALIAH:

SHRI SHAFI PARAMBIL:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the details of roads sanctioned, completed and under construction under the Pradhan Mantri Gram Sadak Yojana (PMGSY) during the last five years, State and district-wise including Kerala;

(b) the total funds allocated, released and utilised for the Scheme during the said period, State and district-wise including Kerala;

(c) whether any projects have been delayed and the reasons for that, if so, the reasons therefor and the action taken against defaulting contractors, State-wise; and

(d) the steps taken by the Government to ensure timely completion of all pending rural road projects, State-wise including Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI KAMLESH PASWAN):

(a): Since the Financial Year 2021-22 till 06.08.2026, a total of 18,807 road works covering 98,505 km length and 3661 number of bridges have been

sanctioned across the States/UTs, including the state of Kerala under the various verticals of Pradhan Mantri Gram Sadak Yojana (PMGSY). During this period, a total of 23,247 road works covering 1, 34,751 km length (including the road length sanctioned in previous years) and 5,287 number of bridges have been completed by the States/UTs including the state of Kerala. As on 06.08.2026, a total of 12,447 road works of 41,368 km length and 1775 number of bridge works are at various stages of construction in the States/UTs including the state of Kerala. Further, the State wise, District-wise and Parliamentary Constituency-wise details of PMGSY projects may be accessed at the programme website ***https://pmgsy.dord.gov.in/dbweb*** on a real-time basis.

(b): The fund for implementation of PMGSY is released by the Ministry to the States/UTs as a whole and not district-wise. Further, the funds are released on the basis of works in hand, the progress achieved in the project and after due submission of necessary documents. The fund release under PMGSY is through the SNA SPARSH system. Accordingly, the details of funds released and expenditure incurred by the States/UTs including the state of Kerala during the last five years and the current year are given in the **Statement**.

(c): In the state of Kerala, 134 road works of 699 km length has been sanctioned under PMGSY-III during the last five years. The Government has extended the timeline for completion of PMGSY-III works up to March 2028. Accordingly, the state has been advised to expedite the ongoing works and

ensure their completion within the stipulated timeline. In cases where delay is attributable to the contractor, action is taken by the concerned State/UT in accordance with the provisions of the Standard Bidding Document (SBD)/contract agreement, which, inter alia, provides for issuance of notices, levy of liquidated damages and termination of contract in cases of fundamental breach.

To ensure completion of the balance works within the revised time frame, regular review meetings are conducted at the State/UT, regional and national levels and progress of implementation is closely monitored. Issues affecting project execution are reviewed on a case-to-case basis and necessary interventions are undertaken in coordination with all concerned stakeholders to facilitate their timely resolution.

(d): The implementation of PMGSY is monitored through a multi-tier mechanism to ensure the timely completion of works, quality maintenance and improved accessibility of rural roads including in the state of Kerala. The major measures taken by the Ministry include:

- Fixing annual physical and financial targets for achievements and reviewing progress regularly with States/UTs. The achievements of States/UTs are regularly monitored by way of Regional Review Meetings (RRMs), Performance Review Committee (PRC) meetings, monthly review meetings and Pre-Empowered/Empowered Committee meetings with the States/UTs. The State/UT Governments are also advised to convene meetings with the

concerned authorities to expedite matters relating to land issues, forest and wildlife clearances in order to expedite completion of works.

- Monitoring is undertaken through the Online Management, Monitoring and Accounting System (OMMAS), supported by geo-tagged photographs and GIS-based inspections.
- To ensure timely implementation of works, the States/UTs are also prescribed to adhere to the timelines for tendering and award of works from the date of sanction of the works by the Ministry.
- Adopting a three-tier quality management mechanism comprising Programme Implementation Units (PIUs), State Quality Monitors (SQMs), and National Quality Monitors (NQMs) to ensure adherence to prescribed technical specifications.
- Electronic Maintenance of PMGSY roads (e-MARG), an online platform, has been implemented in all the States/UTs to monitor maintenance of PMGSY works for five years from the date of completion (i.e. under Defect Liability Period- DLP). Consequent upon the introduction of e-MARG, a software module for monitoring maintenance and payments to the contractor during the defect liability period, such payments to contractors have been made commensurate with the quality of roads through a performance-based contract management system.

These measures are being implemented uniformly across all States/UTs,

including the state of Kerala, to improve rural connectivity and ensure the creation and maintenance of durable all-weather rural roads.

STATEMENT

Details of funds allocated, released and utilised under PMGSY during the last five years and current year

(Rs in crore)

Sl. No.	State Name	Indicative Allocation	Release	Expenditure (including State Share)	Indicative Allocation	Release	Expenditure (including State Share)	Indicative Allocation	Release	Expenditure (including State Share)	Indicative Allocation	Release	Expenditure (including State Share)	Indicative Allocation	Release	Expenditure (including State Share)	Indicative Allocation	Release	Expenditure (including State Share)
		2021-22			2022-23			2023-24			2024-25			2025-26			2026-27 (as on 6.08.2026)		
1	Andaman & Nicobar	40	9.22	5.45	50	12.22	7.51	50.00	12.22	22.93	16.88	0.05	3.97	20.00	0.00	12.14	30.00	7.50	3.44
2	Andhra Pradesh	625	50.00	508.86	600	644.125	748.63	400.00	140.64	368.03	800.00	507.32	370.60	860.00	118.74	432.40	250.00	104.18	173.64
3	Arunachal Pradesh	800	1090.60	1279.07	750	1018.74	1246.99	590.00	339.90	320.09	700.00	609.00	726.10	1000.00	490.98	775.52	1150.00	75.55	83.94
4	Assam	800	1591.50	2488.03	900	664.91	1118.21	590.00	391.29	571.22	350.00	79.24	264.55	800.00	229.91	211.38	1050.00	110.96	123.29
5	Bihar	400	375.00	1992.99	1160	1443.23	2088.54	1030.00	963.37	1815.63	920.00	1195.44	2312.80	1040.00	386.88	1288.01	750.00	121.30	202.17
6	Chhattisgarh	550	394.41	1902.34	540	995.866	1057.35	610.00	401.77	388.09	900.00	325.24	421.88	1520.00	557.23	357.12	1250.00	191.66	319.43
7	Goa	0	0.00	0	0	0	0	0.00	0.00	0.00	11.98	0.00	0.00	0.00	0.00	0.00	50.00	0.00	0.00
8	Gujarat	400	195.50	400.16	300	266.625	492.19	370.00	298.41	330.33	310.00	220.65	361.22	100.00	126.82	281.14	300.00	30.33	50.55
9	Haryana	300	353.23	583.12	150	168.25125	213.81	150.00	74.01	150.86	100.00	27.38	34.60	5.00	0.05	4.23	38.55	0.07	0.12
10	Himachal Pradesh	700	517.45	933.22	600	624.76	626.84	750.00	617.56	371.54	650.00	634.82	904.14	1100.00	936.32	1356.64	900.00	273.62	304.02
11	Jammu & Kashmir	948	1328.34	1485.28	1450	717	1114.78	1450.00	1304.17	1256.96	1400.00	1028.25	1070.65	998.00	261.87	420.50	980.00	214.01	237.79
12	Jharkhand	800	0.00	598.44	1100	332.63	745.63	790.00	752.80	1323.90	1550.00	961.77	1374.96	950.00	150.54	631.64	650.00	77.32	128.87
13	Karnataka	500	704.25	1499.18	550	720.4669	864.71	290.00	72.25	404.03	220.00	100.58	142.81	75.00	36.13	48.94	30.00	5.47	9.12
14	Kerala	140	0.00	46.91	150	106.7641	124.97	220.00	54.25	164.95	450.00	122.27	249.15	300.00	130.35	271.42	300.00	38.28	63.81
15	Ladakh	110	140.79	109.66	150	109.9685	107.81	150.00	37.50	30.44	150.00	113.81	111.33	80.00	76.25	107.15	70.00	17.11	20.56
16	Madhya Pradesh	825	1392.25	2419.14	965	1557.47	1978.73	640.00	599.42	1105.16	840.00	703.29	966.83	720.00	460.88	763.23	500.00	113.90	189.83
17	Maharashtra	305	0.00	376.73	710	742.995	1074.02	1130.00	1110.80	1507.37	1020.00	854.93	1524.10	1360.00	529.73	1402.23	650.00	87.99	146.65
18	Manipur	750	742.00	710.58	600	744.98	539.11	660.00	161.29	296.83	400.00	2.81	88.18	20.00	49.24	40.99	1230.00	3.35	3.72
19	Meghalaya	400	483.92	536.92	230	405.885	373.72	440.00	122.59	238.19	400.00	219.62	373.80	600.00	351.04	388.09	780.00	125.41	139.35

20	Mizoram	200	74.34	332.86	290	584.195	315.94	370.00	141.37	381.62	350.00	87.50	45.78	300.00	86.12	121.00	450.00	131.43	146.03
21	Nagaland	140	145.31	125.83	90	183.15	198.65	230.00	161.29	94.01	350.00	2.25	30.50	400.00	78.84	121.43	500.00	14.01	15.56
22	Odisha	550	404.12	1795.5	860	1235.87934	2088.94	1125.00	1262.55	1589.76	1000.00	712.39	736.53	660.00	285.61	447.72	320.00	48.22	80.37
23	Pondicherry	52	11.66	0	50	24.72	27.08	50.00	0.27	11.89	100.00	25.00	0.00	2.00	0.98	6.56	20.00	9.45	15.75
24	Punjab	200	68.59	295.14	400	231.0625	428.72	440.00	265.10	522.95	400.00	319.87	328.82	346.77	137.07	369.79	180.00	5.00	8.34
25	Rajasthan	500	917.51	1452.64	400	199.9	372.38	550.00	404.79	633.09	500.00	450.46	932.86	830.00	221.46	314.94	720.00	35.69	59.49
26	Sikkim	217	107.28	177.89	150	263.33175	230.34	150.00	94.37	130.13	280.00	70.00	148.98	175.00	115.14	175.99	230.00	14.16	15.73
27	Tamil Nadu	450	440.00	1169.56	320	613.7	532.36	370.00	411.36	777.78	750.00	638.66	741.43	1000.00	508.74	1465.19	100.00	42.28	70.47
28	Telangana	400	86.38	410.8	370	321.4275	345.32	540.00	296.96	479.41	460.00	132.57	399.90	575.00	209.80	527.56	525.00	24.83	41.38
29	Tripura	100	73.88	202.93	160	267.59	152.9	290.00	185.03	112.64	400.00	172.75	98.25	360.00	142.40	186.73	325.00	33.78	37.54
30	Uttar Pradesh	800	1418.55	2074.26	2245	2068.57	3267.32	2365.00	2679.63	3791.65	1920.00	1968.60	2703.84	1010.00	138.93	648.75	600.00	16.42	27.37
31	Uttarakhand	600	787.00	1218.45	900	1297.16	1350.02	740.00	551.05	800.68	760.00	815.50	934.03	700.00	446.16	595.17	420.00	26.36	29.29
32	West Bengal	450	49.94	701.28	700	381.03319	394.75	380.00	99.28	309.11	450.00	225.00	269.77	1000.00	534.31	1140.56	1150.00	133.40	222.33
Total		**14052**	**13952.99**	**27833.22**	**17890**	**18948.60603**	**24228.27**	**17910.00**	**14007.29**	**20301.27**	**18908.86**	**13327.03**	**18672.36**	**18906.77**	**7798.51**	**14914.16**	**16498.55**	**2133.04**	**2969.95**

मध्य प्रदेश में वस्त्र उद्योग का संवर्धन

3840. श्रीमती अनिता नागरसिंह चौहान:

क्या **वस्त्र** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या पीएम मित्रा मेगा टेक्सटाइल पार्क योजना के अंतर्गत मध्य प्रदेश में कपड़ा उद्योग को बढ़ावा देने के लिए स्वीकृत की गई परियोजनाओं का कार्यान्वयन किया जा रहा है;

(ख) यदि हां, तो तत्सबंधी ब्यौरा और वर्तमान स्थिति क्या है;

(ग) क्या सरकार के पास रतलाम-झाबुआ और अलीराजपुर लोक सभा निर्वाचन क्षेत्रों में कपड़ा और परिधान उद्योग, कपड़ा क्लस्टरों, रेडीमेड गारमेंट विनिर्माण इकाइयों तथा हथकरघा और जनजातीय कपड़ा शिल्पों को बढ़ावा देने का कोई विशेष प्रस्ताव है;

(घ) क्या पीएम मित्रा योजना के अंतर्गत युवाओं, महिलाओं और जनजातीय कारीगरों के कौशल विकास, निवेश को आकर्षित करने और रोजगार सृजन के लिए कोई विशेष पहल की जा रही है; और

(ङ) यदि हां, तो इसका ब्यौरा क्या है और विशेष रूप से रतलाम, झाबुआ और अलीराजपुर सहित मध्य प्रदेश के लिए प्रस्तावित निवेश, अपेक्षित रोजगार सृजन और भविष्य की कार्ययोजना क्या है?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिटा):

(क) और (ख): वस्त्र उद्योग की संपूर्ण मूल्य श्रृंखला के लिए एकीकृत बड़े पैमाने पर और आधुनिक औद्योगिक अवसंरचना सुविधा विकसित करने के लिए, सरकार ने वर्ष 2021-22 से वर्ष 2027-28 की अवधि के लिए 4,445 करोड़ रुपये के योजना परिव्यय के साथ ग्रीनफील्ड/ब्राउनफील्ड साइटों में 7 (सात) पीएम मेगा एकीकृत वस्त्र क्षेत्र एवं अपैरल (PM MITRA) पार्कों की स्थापना को मंजूरी दी है। सरकार ने पीएम मित्र पार्कों की स्थापना के लिए धार, मध्य प्रदेश में एक साइट सहित 7 साइटों

को अंतिम रूप दिया है।

अब तक, 20,126 करोड़ रुपए की निवेश अभिरूचि प्राप्त हुई है और वित्तीय वर्ष 2025-26 के दौरान पार्क को 50 करोड़ रुपये की भारत सरकार की हिस्सेदारी जारी की गई है।

परियोजना की वर्तमान स्थिति निम्नानुसार है:

- माननीय प्रधानमंत्री द्वारा दिनांक 17 सितंबर, 2025 को शिलान्यास किया गया।
- 100% भूमि का अधिग्रहण किया गया, पर्यावरण मंजूरी (EC) प्राप्त की गई।
- केंद्र और राज्य सरकार के बीच संयुक्त उद्यम समझौते पर हस्ताक्षर किए गए। एसपीवी को शामिल किया गया।
- भूमि SPV के नाम पर हस्तांतरित कर दी गई है।
- पीएम मित्र पार्क मध्य प्रदेश के लिए 2,063 करोड़ रुपये की DPR की मंजूरी दी गई है।
- मुख्य अवसंरचना के लिए EPC विवरण प्रदान किया गया है और साइट पर काम शुरू हो गया है। अब तक, 61.62 करोड़ रुपये का व्यय किया जा चुका है।

(ग): वस्त्र मंत्रालय मध्य प्रदेश सहित देश भर में हथकरघा क्षेत्र और हथकरघा कामगारों के कल्याण को बढ़ावा देने के लिए निम्नलिखित योजनाओं का क्रियान्वयन कर रहा है:

1. राष्ट्रीय हथकरघा विकास कार्यक्रम (NHDP);
2. कच्ची सामग्री आपूर्ति योजना (RMSS);

उपर्युक्त योजनाओं के तहत, पात्र हथकरघा एजेंसियों/कामगारों को कच्ची सामग्री, उन्नत करघों और सहायक उपकरणों की खरीद, सोलर लाइटिंग यूनिट, वर्कशेड के निर्माण, कौशल विकास, उत्पाद विविधीकरण और डिजाइन नवाचार, तकनीकी और सामान्य अवसंरचना, इंडिया हैंडलूम ब्रांड (IHB), हैंडलूम मार्क (HLM) और GI टैग के माध्यम से प्रचार और ब्रांड विकास, ई-कॉमर्स सुविधाएं, घरेलू/अंतर्राष्ट्रीय बाजारों में हथकरघा उत्पादों की मार्केटिंग, बुनकर मुद्रा योजना के तहत रियायती

ऋण और सामाजिक सुरक्षा आदि के लिए वित्तीय सहायता प्रदान की जाती है।

(घ) और (ङ): पीएम मित्र योजना के तहत समर्पित कौशल विकास केंद्र का प्रावधान है। वस्त्र मंत्रालय समर्थ (वस्त्र क्षेत्र में क्षमता निर्माण योजना) के माध्यम से मांग-आधारित, प्लेसमेंट-उन्मुख कौशल कार्यक्रम प्रदान करता है ताकि अखिल भारतीय आधार पर संगठित क्षेत्र में कताई और बुनाई को छोड़कर, संपूर्ण मूल्य श्रृंखला को कवर करते हुए, संगठित वस्त्र और संबंधित क्षेत्रों में रोजगार सृजित करने में भारतीय वस्त्र उद्योगों के प्रयासों को पूरा किया जा सके। दिनांक 05.08.2026 तक, मध्य प्रदेश राज्य में कुल 24,959 लाभार्थियों को प्रशिक्षित (उत्तीर्ण) किया गया। वस्त्र मंत्रालय अन्य संबंधित केंद्रीय मंत्रालयों और संबंधित राज्य सरकारों के साथ मिलकर धार सहित सभी 7 पीएम मित्र पार्कों में युवाओं और महिलाओं के कौशल विकास के लिए विभिन्न पहल करने की प्रक्रिया में है।

पीएम मित्र पार्क, धार, मध्य प्रदेश के पूरा होने पर धार और नजदीकी जिलों के व्यक्तियों सहित लगभग 3 लाख व्यक्तियों (1 लाख प्रत्यक्ष और 2 लाख अप्रत्यक्ष) के लिए रोजगार सृजित होने का अनुमान है।

IMPARTING TRAINING UNDER UNNATI

3841. SHRI CHAMALA KIRAN KUMAR REDDY:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether the Government has allocated 16159 as target for Telangana under UNNATI to impart training by the DDU-GKY, RSETIs and KVKs, out of which 11334 candidates have completed training under DDU-GKY (1412), RSETIs (2863) and KVKs (7059);

(b) whether stipend was paid to 342 candidates out of 1412 under DDU-GKY

and the data was uploaded on Kaushal Pragati Portal of the trained candidates, if so, the details thereof;

(c) whether the software was not available for 1070 trained candidates who were waiting for enabling the software in Kaushal Bharat under DDU-GKY and the stipend payment was pending to be paid for 1070 candidates, if so, the details thereof; and

(d) whether out of 7059 KVKs trained candidates, (EGMM), Telangana, has already submitted 2292 candidates from 12 Districts in Phase-I and 1193 KVK beneficiaries from 8 districts, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI KAMLESH PASWAN):

(a): Employment Generation and Marketing Mission (EGMM) -Telangana was allocated a target of 16159 for the State of Telangana under UNNATI to impart training under DDU-GKY, RSETI, and KVKs, out of which 11334 candidates have completed training, including 1412 under DDU-GKY, 2863 under RSETIs and 7059 under KVKs.

(b) and (c): Stipend has been paid to 342 candidates trained under DDU-GKY and the data of the same has been uploaded on the portal. For remaining candidates trained under DDU-GKY, data on their attendance has now been forwarded manually and payment of the stipends are being processed.

(d):EGMM-Telangana has already submitted 2292 candidates from 12 districts

(Adilabad, Kothagudem, Hanumakonda, Jagithyal, Jangoan, Kamareddy, Mahabubabad, Mulugu, Nirmal, Sangreddy, Warangal, and Yadadri) in phase-I and 1193 KVK beneficiaries from 8 districts (Jagityal, Jogulamba Gadwal, Nalgonda, Nagar Kurnool, Peddapalli, Medak, Wanaparthy, and Yadadri).

PROMOTING ENTREPRENEURSHIP AMONG RURAL YOUTH

3842. SHRIMATI MALVIKA DEVI:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether the Government has taken any special initiatives to promote entrepreneurship among rural youth in Kalahandi Lok Sabha constituency and Nuapada district of Odisha, through programmes such as the Deendayal Antyodaya Yojana–National Rural Livelihoods Mission (DAY-NRLM) and other schemes of the Ministry, if so, the details thereof;

(b) the number of rural enterprises established and the employment generated therefrom in Kalahandi and Nuapada districts during the last three years, scheme and year-wise;

(c) whether the Government proposes to establish dedicated Rural Business Incubation Centres, entrepreneurship facilitation centres or mentoring and handholding support mechanisms for aspiring entrepreneurs in Kalahandi and Nuapada, particularly for women and tribal youth; and

(d) if so, the details thereof, including the financial assistance proposed,

implementation timeline and the measures taken to promote value addition in agriculture, millets, forest produce, handicrafts and other local livelihood activities in Kalahandi Lok Sabha Constituency?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI):

(a) and (b): The Ministry of Rural Development, under the Deendayal Antyodaya Yojana–National Rural Livelihoods Mission (DAY-NRLM), implements Rural Self Employment Training Institute (RSETI) programme for rural youth in the age group of 18–50 years to promote entrepreneurship in the entire country including in Kalahandi Lok Sabha Constituency and Nuapada district of Odisha. The objective of the programme is self-employment and micro-enterprise development, with a mandate of minimum 70% settlement (including a maximum of 10% wage employment), along with credit linkage facilitation and handholding support to trainees for up to two years after completion of training.

Further Odisha Livelihoods Mission (OLM), under the Deendayal Antyodaya Yojana–National Rural Livelihoods Mission (DAY-NRLM), has been taking various initiatives to promote entrepreneurship among rural youth in Kalahandi Lok Sabha Constituency and Nuapada district of Odisha. Skill development, entrepreneurship orientation and capacity building are provided through Rural Self Employment Training Institutes (RSETIs), which offer free skill-

based residential training, entrepreneurship development, counselling and post-training handholding support to rural youth for establishing self-employment ventures and micro-enterprises. Institutional credit is facilitated through SHG Bank Linkage and interest subvention.

The details of the number of rural enterprises established and the employment generated there from in Kalahandi and Nuapada districts during the last three years are at **Statement-I**.

(c) and (d): At present, there is no proposal under the Rural Self-Employment Training Institutes (RSETI) Scheme to establish dedicated Rural Business Incubation Centres, Entrepreneurship Facilitation Centres. However, the existing RSETIs in Kalahandi and Nuapada provide Entrepreneurship Development Programmes (EDPs), skill training, mentoring, and post-training hand-holding support to aspiring entrepreneurs, including women and Scheduled Tribe (ST) youth, to facilitate self-employment and the establishment of sustainable micro-enterprises. The performance of women and Scheduled Tribe (ST) candidates under the RSETIs during the last three years are at **Statement-II** and **Statement-III**.

Further, RSETI is a demand-driven scheme; hence, funds are not allocated State-wise. However, funds are released to the State for all categories altogether, including women, directly to the respective States/UTs. The details of funds released under the RSETI programme to the State of Odisha during the last three

years are as follows: ₹1,250.76 lakh in 2023–24, ₹1,464.00 lakh in 2024–25, and ₹2,119.86 lakh in 2025–26. Thus, a total of ₹4,834.62 lakh has been released to the State during the said period.

Also Under the Start-up Village Entrepreneurship Programme (SVEP) umbrella, entrepreneurship facilitation support is being expanded in the concerned districts. In 2026-27, Kesinga Block of Kalahandi district has been selected under SVEP. The programme will support approximately 2,400 micro enterprises over a period of four years, with a provision of about ₹6.50 crore for implementation.

Further, Dharmagarh Block in Kalahandi district and Boden Block in Nuapada district have been selected under the Micro Enterprise Development (MED) Programme under the SVEP umbrella. These blocks will be supported for a period of eighteen months, during which around 200 micro and nano enterprises will be supported in each block. An amount of ₹20 lakh per block has been provisioned towards capacity building, handholding and administrative support. Working capital support will be provided through the Community Investment Fund (CIF) available with the Gram Panchayat Level Federations (GPLFs), supplemented through bank linkage. Enterprises in sectors such as agriculture, millets, forest produce, handicrafts and other local livelihood activities will be promoted under these interventions.

STATEMENT-I

Promoting Entrepreneurship among Rural Youth

FY	SBI Kalahandi	SBI Nuapada				
	Trained	Settled	Self - employed	Trained	Settled	Self - employed
2023-24	700	561	561	644	580	580
2024-25	1000	802	802	918	830	830
2025-26	1002	728	728	927	687	685

STATEMENT-II

The Performance of Women Candidates under RSETIs

FY	SBI Kalahandi			SBI Nuapada		
	Trained	Settled	Self-employed	Trained	Settled	Self-employed
2023-24	574	497	497	499	525	525
2024-25	879	743	743	769	710	710
2025-26	924	703	703	764	575	573

STATEMENT-III

Performance of Scheduled Tribe (ST) Candidates under RSETIs

FY	SBI Kalahandi			SBI Nuapada		
	Trained	Settled	Self-employed	Trained	Settled	Self-employed
2023-24	241	181	181	230	193	193
2024-25	229	215	215	256	215	215
2025-26	238	184	184	286	199	199

SPECIAL ECONOMIC ZONE IN ODISHA

3843. DR. PRADEEP KUMAR PANIGRAHY:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the current status of industrial land utilization and operational units within the Gopalpur Special Economic Zone (SEZ) in Ganjam, Odisha;

(b) whether there is a proposal or feasibility study under consideration to set up an Electronic System Design and Manufacturing (ESDM) Park or a Common Facility Center for processing rare earth permanent magnets within this zone to boost domestic high-tech manufacturing, if so, the details thereof; and

(c) the details of fiscal incentives and central export facilitation frameworks currently being extended to attract international and domestic investments into this strategic coastal corridor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a): There are two Special Economic Zones (SEZs) operational in Ganjam, Odisha. The details along with the number of operational units therein are as under:

S. No.	Name of SEZ	Notified Area (in Hectares)	Utilised Land (in Hectares)	Number of Operational Unit(s)
1	Tata SEZ at Gopalpur, Ganjam District, Odisha	305.9163	166.7	2
2	Saraf Agencies Private Limited at Chhatrapur, Ganjam District, Odisha	105.1953	29.95	1

(b): SEZs set up under the SEZ Act, 2005 and SEZ Rules, 2006 are primarily private investment-driven initiatives. An SEZ may be set up either jointly or severally by the Central Government, State Government or any person for manufacture of goods or rendering services, or for both, or as a free trade warehousing zone. The Central Government has not set up any SEZ after the enactment of the SEZ Act, 2005. The Board of Approval, constituted under SEZ Act, 2005, only considers those proposals which have been duly recommended by respective State Government. The feasibility study, wherever required, is carried out by the respective entrepreneur or the concerned State Government prior to submitting the proposal for consideration of this Department. There is no proposal or feasibility study under consideration in this Department to set up an Electronic System Design and Manufacturing (ESDM) Park or a Common Facility Center for processing rare earth permanent magnets in any of the above two SEZs.

(c): The SEZ Developers and units are granted fiscal and non-fiscal incentives to

attract investment and to facilitate trade and export. The fiscal concessions and duty benefits allowed to SEZs are laid down in the SEZ Act, 2005. Particularly, under Section 26(1)(a) of the SEZ Act, goods imported into, or services provided in an SEZ or a Unit to carry on the authorised operations by the Developer or entrepreneur are exempt from paying any duty of customs, under the Customs Act, 1962 or the Customs Tariff Act, 1975. In addition, as per the IGST Act, 2017 imports by SEZ Developer or units for authorised operations are exempt from payment of Integrated Goods and Services Tax (IGST). Some of the non-fiscal incentives allowed to SEZ units and Developers for export facilitation include single window clearance for Central and State level approvals and dedicated customs wing for faster clearance.

COMMUNITY CARE CENTRES FOR SENIOR CITIZENS

3844. SHRI DHARAMBIR SINGH:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Government has considered establishing Community Care Centres for senior citizens providing healthcare support, counselling, recreational facilities and digital literacy services, if so, the details thereof;

(b) whether financial assistance is proposed for strengthening community-based elderly care infrastructure;

(c) if so, the steps taken to encourage participation of voluntary organisations and local bodies in implementation of the programme; and

(d) whether any such Centre is proposed to be established in the Bhiwani–Mahendragarh Lok Sabha Constituency, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a): No such proposal is under consideration in this Department.

(b) to (d): Does not arise.

STRENGTHENING OF COOPERATIVE INSTITUTIONS IN VELLORE

3845. SHRI D. M. KATHIR ANAND:

Will the Minister of **COOPERATION** be pleased to state:

(a) whether the Government has examined the functioning of cooperative institutions in Vellore district of Tamil Nadu, including Primary Agricultural Cooperative Credit Societies, Urban Cooperative Banks, Cooperative Marketing Societies, Cooperative Housing Societies, Cooperative Milk Producers' Societies and other cooperative institutions operating in the district and if so, the details thereof;

(b) the programmes introduced by the Government to strengthen governance, professional management, digitalisation and member services in

cooperative institutions of the district;

(c) whether financial, technical or capacity-building support has been provided or is proposed for improving the operational efficiency and long-term sustainability of these cooperative institutions, if so, the details thereof;

(d) the initiatives taken to expand credit access, marketing support and business opportunities for cooperative members, particularly farmers, artisans and small entrepreneurs; and

(e) the details of the reforms and developmental measures undertaken by the Government to enhance the overall performance and outreach of the cooperative sector in the district?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a): To examine the functioning of cooperative institutions across the country, including those in Vellore district of Tamil Nadu, the Ministry of Cooperation (MoC) has adopted a multi-layered institutional mechanism for monitoring cooperative sector initiatives at the State and district levels, with a view to ensuring effective coordination, implementation and monitoring. For this purpose, committees have been constituted at various levels, from the national level to the district level. These include:

i. Inter-Ministerial Committee (IMC) – Chaired by the Hon’ble Minister of Home Affairs & Cooperation;

ii. National Level Coordination Committee (NLCC) – Chaired by the Secretary, Ministry of Cooperation;

iii. State Cooperative Development Committee (SCDC) – Chaired by the Chief Secretary of the respective State/UT; and

iv. District Cooperative Development Committee (DCDC) – Chaired by the District Collector of the respective district.

As per information received from the State of Tamil Nadu, two SCDC meetings and two DCDC meetings have been convened so far.

Further, Ministry has launched the 'Cooperative Ranking Framework' which provides standardized parameters—including audit compliance, financial performance, and operational activities—that enable the State Registrar of Cooperative Societies (RCS) to conduct independent assessments and take necessary steps to strengthen societies at the State, district, and block levels.

The sector-wise details of the total number and the number of functional cooperative societies in Vellore district are attached at **Statement-I.**

(b) to (e): The Government has undertaken a series of digital, financial and capacity-building measures to strengthen governance, professional management, service delivery, operational efficiency and outreach of cooperative institutions, including those functioning in Vellore district:

- Under the National Plan for formation of new Multipurpose PACS, Dairy and

Fishery Cooperative Societies to achieve cooperative coverage in every uncovered Panchayat/village over a period of five years, as on 15.07.2026, a 27 PACS, 940 DCS and 36 FCS have been registered in the State of Tamil Nadu including 11 DCS in the Vellore district.

- Under the Central Sector Project for Computerization of PACS, 4,561 PACS have been sanctioned and Rs 55.73 Cr have been disbursed to the State of Tamil Nadu. As on 15.07.2026, hardware has been delivered to 4,532 PACS and 4,481 PACS have been onboarded onto the common ERP-based national software including 64 PACS in Vellore District. The initiative is aimed at improving transparency, accounting, audit, monitoring, digital service delivery and integration with the cooperative banking structure.
- The Model Bye-laws circulated by the Ministry of Cooperation and adopted by the State enable PACS to undertake more than 25 diversified business activities.
- As per information provided by the State of Tamil Nadu, in Vellore district, 55 PACS are functioning as Common Service Centres and Fair Price Shops; 43 PACS are providing micro-ATM facilities, 55 PACS are working as PM Kisan Samriddhi Kendras.
- Further, 28 PACS are providing agricultural machinery services, 9 are operating Pharmacy/Medical Store, one is operating a Cooperative Medical

Shop, 43 PACS have godowns.

- For improving professional management and long-term institutional sustainability, capacity-building programmes are conducted through the National Council for Cooperative Training. In Tamil Nadu, such programmes are implemented through the Natesan Institute of Cooperative Management, Chennai, and the Institute of Cooperative Management, Madurai. During the last five years, these institutions have trained 1,31,499 participants in the State, including 2,688 participants from Vellore district, in areas such as cooperative governance, financial management, digital literacy, computerization and business diversification.
- In addition, 4,097 PACS Secretaries in Tamil Nadu have been trained in the effective use of Common Service Centre services; 4 programmes conducted for capacity building of 105 BoDs / Secretaries of M-PACS with emphasis on good governance, professional management, business diversification and effective functioning of societies.
- Village-level awareness programmes are being conducted to disseminate information regarding Government schemes, institutional credit, market linkages and business diversification. In Tamil Nadu, 560 such programmes have benefited 72,885 members, including 2,234 members from Vellore district.

- NABARD has conducted various cooperative training programmes covering key areas such as women empowerment for PACS staff, preparation of Business Development Plans, the impact of NPAs on the financial health of PACS, and corporate governance in PACS. During FY 2023-24 to FY 2025-26, a total of 578 such cooperative training programmes were conducted in Tamil Nadu, including Vellore, training 15,635 officials.
- Financial and technical assistance is also available through the National Cooperative Development Corporation for eligible cooperative projects in agriculture, dairy, fisheries, handloom, marketing, processing, storage and allied sectors, subject to prescribed eligibility conditions and project appraisal. The details of financial assistance in the State of Tamil Nadu during last five years by NCDC is provided at **Statement-II.**

STATEMENT-I

Sector-wise number of cooperative societies in Vellore district, Tamil Nadu

No.	Sector	Total Number of Societies	Number of Functional Societies
1	Agriculture & Allied Cooperative	4	1
2	Agro Processing / Industrial	9	3
3	Consumer Cooperative	7	7
4	Credit & Thrift Society	32	30
5	Dairy Cooperative	171	160
6	Fishery Cooperative	5	5
7	Handloom Textile & Weavers	36	36

8	Housing Cooperative Society	15	7
9	Marketing Cooperative Society	2	2
10	Multipurpose Cooperative	1	0
11	Primary Agricultural Credit Societies	55	55
12	Sugar Mills Cooperative	1	1
13	Urban Cooperative Bank (UCB)	3	3
14	Women Welfare Cooperative Society	4	4
	Total	**345**	**314**

Source: NCD portal as on 15.07.2026.

STATEMENT-II

Last 5 Years Activity wise Disbursement in the state of Tamil Nadu

(Rs in Crore)

S.No.	Activity	2021-22	2022-23	2023-24	2024-25	2025-26	2026-27 (as on 31.07.2026)
1	SERVICE COOP.	16.42	0.52	-	-	-	-
2	I C D P	33.90	17.60	1.43	-	-	-
3	DAIRY & LIVE STOCK	-	9.33	-	15.50	12.49	-
4	FPO	0.38	2.34	2.53	2.50	3.03	0.65
5	FISHERIES	0.04	0.57	0.17	0.40	300.00	-
6	FISHERIES FPO (FFPO)	-	0.12	0.15	5.78	9.29	0.02
	Total	**50.74**	**30.48**	**4.28**	**24.18**	**324.81**	**0.67**

POSTS RESERVED FOR DIVYANGJANS

3846. SHRI K. RADHAKRISHNAN:

SHRI BENNY BEHANAN:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to

state:

(a) the details of the total number of posts reserved for Divyangjan in Central Government Ministries Departments and other Autonomous bodies Ministry/Institution-wise;

(b) the details of the number of recruitment drives conducted and the number of persons recruited from these drives between 2017 and 2026 disaggregated by gender and the type of disability, year-wise;

(c) the number of posts reserved for Divyangjan lying vacant as of June 2026; and

(d) whether the Government has considered developing an incentive-based framework to encourage the employment of Divyangjans in the public and private sector, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) to (c): Section 34 of the Rights of Persons with Disabilities (RPwD) Act, 2016 mandates that every appropriate Government shall provide not less than 4% reservation in the cadre strength of each group of posts in Government establishments for persons with benchmark disabilities (PwBDs). Department of Personnel & Training (DoPT) has issued instructions from time to time to all the Ministries/Departments in this regard. As per the data reported to this department

by DoPT, Department of Financial Services (DFS) and the survey report of Public Sector Enterprises 2024-25, the total number of Divyangjan working across all the Central Ministries as on 01.01.2026 is 31261 and the total number of Divyangjan working in Public Sector Banks, Public financial institutions and Public Sector Insurance Companies is 23156. The total number of Divyangjan working in Public Sector Enterprises is 12105.

(d): Section 35 of the RPwD Act 2016 mandates that the appropriate Government and the local authorities shall, within the limit of their economic capacity and development, provide incentives to employer in private sector to ensure that at least five per cent. of their work force is composed of persons with benchmark disability.

ओडिशा में सहकारी समितियां

3847. डॉ. संबित पात्रा:

क्या **सहकारिता** मंत्री यह बताने की कृपा करेंगे कि:

(क) ओडिशा में पंजीकृत सहकारी समितियों का ब्यौरा क्या है;

(ख) क्या सरकार द्वारा ओडिशा राज्य में महिला-नेतृत्व वाली तथा जनजातीय-नेतृत्व वाली सहकारी समितियों को कोई विशेष प्रोत्साहन प्रदान किया जाता है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ग) विगत पाँच वर्षों के दौरान देश में सहकारिता क्षेत्र के विकास के लिए प्रदान की गई वित्तीय सहायता का राज्य-वार ब्यौरा क्या है; और

(घ) ओडिशा सहित देश भर के ग्रामीण क्षेत्रों में सहकारी बैंकिंग को बढ़ावा देने के लिए केंद्र सरकार द्वारा क्या उपाय किए गए हैं, तथा तत्संबंधी ब्यौरा क्या है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क): राष्ट्रीय सहकारी डेटाबेस (NCD) के अनुसार, दिनांक 15.07.2026 तक ओडिशा में कुल 8,667 सहकारी समितियाँ हैं, जिनमें से 8,063 सहकारी समितियाँ कार्यशील हैं।

(ख): सहकारिता मंत्रालय के अधीन एक वैधानिक निगम, राष्ट्रीय सहकारी विकास निगम (NCDC), देशभर में, जिसमें ओडिशा भी शामिल है, महिला एवं जनजातीय सहकारी समितियों सहित सहकारी क्षेत्र को वित्तीय सहायता प्रदान करता है। NCDC महिलाओं की सहकारी समितियों को अपनी विभिन्न योजनाओं, जैसे 'स्वयं शक्ति सहकार योजना', 'नंदिनी सहकार' तथा 'युवा सहकार' के अंतर्गत वित्तीय सहायता प्राप्त करने के लिए प्रोत्साहित करता है। ओडिशा में पिछले पाँच वर्षों के दौरान NCDC द्वारा गतिविधि-वार वितरित वित्तीय सहायता का ब्यौरा **विवरण-I** में संलग्न है।

(ग): सरकार ने वर्ष 2022 में PACS के कम्प्यूटरीकरण हेतु केंद्र प्रायोजित परियोजना शुरू की, जिसका उद्देश्य सभी कार्यशील PACS को एक समान ERP (Enterprise Resource Planning) आधारित राष्ट्रीय सॉफ्टवेयर पर लाना है। प्रारंभ में इस परियोजना के अंतर्गत 63,000 PACS को ₹2,516 करोड़ के वित्तीय परिव्यय के साथ अनुमोदित किया गया था। तत्पश्चात, परियोजना का विस्तार कर 79,630 PACS को शामिल किया गया है तथा इसका संशोधित वित्तीय परिव्यय ₹2,925.39 करोड़ है। परियोजना के अंतर्गत जारी की गई निधियों का राज्यवार एवं वर्षवार ब्यौरा **विवरण-II** में संलग्न है।

इसके अतिरिक्त, पिछले पाँच वर्षों के दौरान सहकारी क्षेत्र के विकास हेतु NCDC द्वारा प्रदान की गई वित्तीय सहायता का राज्यवार ब्यौरा **विवरण-III** में संलग्न है।

(घ): सहकारिता मंत्रालय ने दिनांक 06.07.2021 को अपनी स्थापना के बाद से "सहकार से समृद्धि"

के दृष्टिकोण के तहत ओडिशा सहित पूरे देश के ग्रामीण क्षेत्रों में सहकारी बैंकिंग को बढ़ावा देने के लिए कई पहलें की हैं। प्रमुख पहलों में निम्नलिखित शामिल हैं:

- सहकारी बैंकों द्वारा स्वर्ण ऋण पर मौद्रिक सीमा को समाप्त करना।
- बकाया ऋणों के एकमुश्त निपटान (OTS) की अनुमति प्रदान करना।
- ग्रामीण सहकारी बैंकों के लिए व्यक्तिगत आवास ऋण की सीमा बढ़ाकर ₹75 लाख करना।
- घर-घर बैंकिंग सेवाओं के लिए आधार सक्षम भुगतान प्रणाली (AePS) को बढ़ावा देना।
- CGTMSE योजना के अंतर्गत राज्य सहकारी बैंकों (StCBs) और जिला केंद्रीय सहकारी बैंकों (DCCBs) को सदस्य ऋणदाता संस्थान (Member Lending Institutions) के रूप में अधिसूचित करना।
- डेयरी सहकारी समितियों के लिए प्राथमिकता क्षेत्र ऋण (PSL) की सीमा ₹5 करोड़ से बढ़ाकर ₹10 करोड़ करना।
- ग्रामीण सहकारी बैंकों को तकनीकी सेवाएँ प्रदान करने के लिए सहकार सारथी की स्थापना करना।
- ग्रामीण सहकारी बैंकों को RBI की एकीकृत लोकपाल योजना (Integrated Ombudsman Scheme) के अंतर्गत शामिल करना।
- पात्र राज्य सहकारी बैंकों (StCBs) और जिला केंद्रीय सहकारी बैंकों (DCCBs) को स्वचालित मार्ग के माध्यम से नई शाखाएँ खोलने की अनुमति देना।
- सहकारी बैंकों के लिए वित्तीय एवं व्यावसायिक प्राधिकरण संबंधी मानदंडों में छूट प्रदान करना।
- ग्रामीण सहकारी बैंकों द्वारा बीमा वितरण हेतु कॉर्पोरेट एजेंट बनने के लिए ₹50 करोड़ की नेट संपत्ति (Net Worth) की अनिवार्यता को समाप्त करना।

विवरण-I

एनसीडीसी द्वारा पिछले 5 वर्षों के दौरान ओडिशा में वितरित वित्तीय सहायता

(राशि करोड़ रुपये में)

क्रम.सं.	**गतिविधि**	**2021-22**	**2022-23**	**2023-24**	**2024-25**	**2025-26**	**2026-27 (30.06.2026 तक)**
1	विपणन	0.63			0.40	-	1.10
2	सेवा सहकारी समिति	3.02			0.20	0.15	
3	डेयरी एवं पशुधन			0.30	0.39	0.12	
4	किसान उत्पादक संगठन (FPO)	0.27	1.14	2.04	1.95	2.22	0.43
5	मत्स्य पालन	0.15	0.07	0.04			
6	मत्स्य किसान उत्पादक संगठन (FFPO)		0.40	0.87	2.47	3.55	
7	कंप्यूटरीकरण					0.61	
8	भंडारण				0.48	0.38	
	कुल	**4.07**	**1.61**	**3.25**	**5.89**	**7.03**	**1.53**

विवरण-II

पीएसीएस कम्प्यूटरीकरण परियोजना के अंतर्गत वर्षवार जारी की गई राशि (केंद्रीय अंश)

(राशि करोड़ रुपये में)

क्रमसं.	**राज्य/संघ राज्य क्षेत्र**	**2022-23**	**2023-24**	**2024-25**	**2025-26**	**2026-27**	**कुल**
1.	महाराष्ट्र	87.95	33.65	-	9.14	20.00	150.73
2.	गुजरात	-	58.30	22.19	10.37	4.00	94.86
3.	राजस्थान	23.78	43.30	11.00	6.76	8.00	92.83
4.	मध्य प्रदेश	33.23	25.42	-	4.43	6.00	69.08

5.	उत्तर प्रदेश	11.28	42.30	-	4.47	10.00	68.06
6.	कर्नाटक	40.25	15.39	-	12.19	-	67.83
7.	तमिलनाडु	33.20	12.48	-	6.05	4.00	55.73
8.	बिहार	32.95	-	14.66	4.15	2.14	53.90
9.	पश्चिम बंगाल	30.54	-	-	15.25	5.00	50.79
10.	आंध्र प्रदेश	14.93	3.74	14.54	5.35	0.13	38.69
11.	हिमाचल प्रदेश	9.56	7.32	3.09	12.88	4.19	37.05
12.	पंजाब	25.52	-	-	7.42	1.00	33.94
13.	छत्तीसगढ़	14.86	-	10.21	5.66	2.20	32.93
14.	झारखंड	10.99	-	15.10	2.02	-	28.11
15.	ओडिशा	-	-	-	18.07	7.00	25.07
16.	असम	6.41	2.45	6.39	1.76	1.00	18.02
17.	जम्मू एवं कश्मीर	5.25	1.52	1.85	0.28	2.20	11.10
18.	त्रिपुरा	2.95	1.13	3.03	1.10	1.84	10.05
19.	हरियाणा	4.85	2.44	-	1.50	-	8.79
20.	उत्तराखंड	-	3.69	-	2.00	-	5.69
21.	नागालैंड	0.36	2.46	1.60	0.33	0.66	5.40
22.	मणिपुर	2.55	-	-	0.59	0.98	4.12
23.	सिक्किम	1.18	0.90	0.79	0.00	0.56	3.42
24.	मेघालय	1.23	-	-	1.11	1.00	3.34
25.	मिजोरम	0.27	-	0.44	1.53	0.29	2.53
26.	गोवा	0.32	0.13	0.44	-	0.50	1.38
27.	अंडमान एवं निकोबार द्वीपसमूह	-	0.69	-	-	0.50	1.19
28.	पुडुचेरी	0.44	0.17	-	0.06	0.24	0.91
29.	अरुणाचल प्रदेश	0.15	0.12	0.09	-	1.00	1.36
30.	लद्दाख	-	0.12	-	0.04	-	0.16
31.	दादरा एवं नगर हवेली और दमन एवं दीव	-	-	0.12	-	-	0.12
32.	उप-कुल	395.00	257.71	105.54	134.52	84.43	977.19
33.	नाबार्ड	100.00	40.92	25.00	-	-	165.92
	कुल	**495.00**	**298.63**	**130.54**	**134.52**	**84.43**	**1,143.11**

विवरण-III

एनसीडीसी द्वारा पिछले 5 वर्षों के दौरान राज्यवार वितरण

(राशि करोड़ रुपये में)

	राज्य/संघ राज्य क्षेत्र	2021-22	2022-23	2023-24	2024-25	2025-26	2026-27*
1	अंडमान एवं निकोबार द्वीपसमूह	-	-	1.69	0.56	-	-
2	आंध्र प्रदेश	2,831.59	9,734.70	13,280.13	16,338.27	23,134.05	2,705.08
3	अरुणाचल प्रदेश	0.25	0.38	-	0.15	0.46	1.25
4	असम	3.57	17.48	0.89	2.34	3.91	11.13
5	बिहार	2,857.90	4,053.75	815.83	7.31	2,788.71	4.87
6	चंडीगढ़	0.03	0.03	-	-	-	-
7	छत्तीसगढ़	12,400.87	8,502.23	18,991.35	28,082.18	28,103.33	300.81
8	दमन एवं दीव	-	-	0.11	0.03	0.03	-
9	गोवा	-	-	-	0.83	0.06	0.81
10	गुजरात	37.40	370.80	586.99	517.45	789.58	165.60
11	हरियाणा	12,827.75	6,655.24	9,887.36	12,383.27	13,395.55	6,000.39
12	हिमाचल प्रदेश	14.74	12.91	1.85	6.57	4.08	0.83
13	जम्मू एवं कश्मीर	0.13	0.57	0.71	1.47	3.27	1.53
14	झारखंड	1.79	4.63	2.54	31.21	4.23	0.60
15	कर्नाटक	164.49	112.54	261.35	444.78	216.98	96.97
16	केरल	371.85	704.74	275.89	1,021.30	1,099.83	101.97
17	लद्दाख				0.43	0.45	0.30
18	लक्षद्वीप				0.06	0.82	0.02
19	मध्य प्रदेश	477.10	284.40	322.86	325.97	1,358.85	1.15
20	महाराष्ट्र	688.07	751.16	2,101.42	7,764.51	5,100.80	317.11

21	मणिपुर	0.04	30.38	6.60	0.51	0.84	0.42
22	मेघालय	0.04	0.14	0.22	0.14	1.60	0.30
23	मिजोरम	1.06	4.23	3.24	1.97	1.37	-
24	नागालैंड	0.17	1.20	0.67	0.57	0.88	0.11
25	ओडिशा	4.06	1.61	3.24	5.89	7.03	1.53
26	पंजाब	0.13	0.42	1,650.44	5,702.35	14,732.54	3,800.47
27	पुडुचेरी	-	0.06	-	0.86	0.04	-
28	राजस्थान	7.79	4.91	66.09	84.65	543.17	78.09
29	सिक्किम	-	0.14	0.22	0.09	1.51	0.06
30	तमिलनाडु	50.75	30.49	4.28	24.18	324.80	0.36
31	तेलंगाना	1,092.20	9,304.97	12,174.11	20,989.33	34,533.70	8,160.12
32	त्रिपुरा	3.00	12.35	1.55	1.46	2.20	0.14
33	उत्तराखंड	252.33	350.24	13.04	209.13	1,111.41	701.60
34	उत्तर प्रदेश	80.36	10.50	149.13	5.74	42.22	13.18
35	पश्चिम बंगाल	44.16	63.36	4.96	7.06	11.01	2.26
36	दिल्ली +एनएफ	7.46	10.82	9.71	1,220.22	276.67	15,644.13
	कुल	**34,221.08**	**41,031.40**	**60,618.47**	**95,182.84**	**1,27,595.98**	**38,113.19**

30.06.2026 तक

EVALUATION OF ADVERSE EFFECT OF EL NINO

3848. SHRI Y. S. AVINASH REDDY:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether it is a fact that there will be the impact of El Nino effect on the rainfall in the current year and also the next year in the country;

(b) if so, whether the Government has evaluated the adverse effect of these climatic conditions on the farmers in the country on the basis of the crop grown and also the region;

(c) whether the Government has taken any measures to protect the farmers and their crops from the acute shortage of rainfall by way of Crop Insurance, Input Subsidy, Providing MSP to the crop etc.; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAMNATH THAKUR):

(a): The effect of El Nino and it's impact on the rainfall in the country has been provided at IMD's webpage as:

https://mausam.imd.gov.in/imd_latest/contents/enso_bulletin.php .

(b) to (d): The Ministry of Agriculture and Farmers Welfare is continuously monitoring the evolving monsoon situation and the possible impact of El Niño conditions on agriculture in close coordination with the India Meteorological Department (IMD),

various Indian Council of Agriculture Research (ICAR) institutions, ICAR- Central Research Institute for Dryland Agriculture (CRIDA), Central Water Commission (CWC), Central Ground Water Board (CGWB), Mahalanobis National Crop Forecast Centre (MNCFC), the Department of Food and Public Distribution (DFPD), the Department of Fertilisers (DoF) and State Governments. Further, the Government has undertaken the following measures:

i. District Agriculture Contingency Plans (DACPs) have been updated for 15 States covering 342 Districts which are likely to receive below normal rainfall by the ICAR Central Research Institute for Dryland Agriculture (ICAR-CRIDA) in consultation with the States for implementation. Further, Standard Operating Procedures (SOPs) have also been issued by ICAR for Krishi Vigyan Kendras (KVKs) for mitigation of El Niño-related risks.

ii. Weekly meeting of the Crop Weather Watch Group (CWWG) is being held with the representatives of India Meteorological Department (IMD), Central Water Commission (CWC), Central Ground Water Board (CGWB), Mahalanobis National Crop Forecast Centre (MNCFC), Indian Council of Agriculture Research - Central Research Institute for Dryland Agriculture (ICAR - CRIDA), Department of Fertilizers, Department of Food & Public Distribution and the State Governments to review rainfall situation, reservoir storage, groundwater levels, crop sowing, input availability, market situation and pest/ disease incidence for timely intervention. Meeting with State Agriculture Secretaries and

Relief Commissioners held under the chairmanship of Secretary (DA&FW) on 27.04.2026 to review availability of inputs like seeds, fodder, drinking & irrigation water, fertilizers and general preparedness. Further, a meeting of the Crisis Management Group had been conducted on 17.06.2026 to assess and strengthen preparedness for the monsoon. In addition, the National Disaster Management Authority has also reviewed the preparedness of below-normal rainfall conditions emanating from the likely impact of the El Nino conditions on 19th June 2026. Review of the situation has been undertaken by the Agriculture Minister, Government of India with the State Agriculture Ministers for Kharif preparedness amid El Nino conditions on 23.06.2026.

iii. Adequate availability of seeds has been ensured, against the demand of 172.80 lakh quintals from the States, there was availability of 192.25 lakh quintals of Kharif crop seeds. States have maintained 1% seeds i.e. 1.74 Lakh quintals as National Seed Reserve.

iv. Special emphasis has been laid on promoting crop diversification, promotion of short-duration and drought-tolerant crop varieties, balanced use of fertilizers, water conservation practices, micro-irrigation, mulching, inter-cropping and practices of other climate-resilient technologies. Due to the delay as well as the likelihood on adverse impact of El Nino conditions, sowing is likely to be affected in respect of Tur, Soybean and Cotton and accordingly, the advisories to the farmers have been given to sow Maize, Bajra and Moong, and other short

duration crops.

v. A nationwide Khet Bachao Abhiyaan was organised during 1-30 June, 2026 in which 80,67,300 farmers participated in 1,14,567 programmes which were organised to promote water conservation, introduce efficient irrigation and climate-resilient farming practices. Simultaneously, an intensive Kisan Credit Card (KCC) saturation drive and awareness campaign under Pradhan Mantri Fasal Bima Yojana (PMFBY) is being implemented in the vulnerable districts.

vi. As per the National Policy on Disaster Management (NPDM), the State Government is primarily responsible for providing necessary relief measures at the ground level in the wake of notified calamities. The State Governments undertake relief measures in the wake of natural calamities from funds available in the form of the State Disaster Response Fund (SDRF) in accordance with the approved guidelines. Additional financial assistance, over and above SDRF, is considered from the National Disaster Response Fund (NDRF), as per laid down procedure, in case of disaster of 'severe nature', which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT). The financial assistance provided under SDRF and NDRF is by way of relief and not for compensation of losses suffered/ claimed.

The financial assistance provided under SDRF and NDRF is by way of relief and not for compensation of losses suffered/ claimed. The details of fund allocation under SDRF State-wise during 2026-27 to 2030-31 (under the XVIth

Finance Commission) as provided by the Ministry of Home Affairs is given at **Statement**.

vii. The Central Water Commission and State Governments have been advised to undertake advance planning for optimum utilization of reservoir water and promote efficient irrigation practices. Assistance to farmers is available through ongoing schemes such as Pradhan Mantri Krishi Sinchayee Yojana: Per Drop More Crop (PDMC) with a focus on enhancing water-use efficiency at the farm level through installation of Micro-Irrigation systems. Department of Rural Development is utilising Viksit Bharat – Guarantee for Rozgar and Ajeevika Mission (Gramin) (VB G Ram G) funds for rejuvenating water structures – such as farm ponds, check dams, canal desilting, and bori bandhans – to trap every drop of early or residual rainfall. Further, as part of the climate resilient agricultural practices, the Department is also implementing various Schemes viz. the Pradhan Mantri Fasal Bima Yojana (PMFBY), Kisan Credit Card (KCC), Mission for Integrated Development of Horticulture (MIDH), National Food Security Mission (NFSM), Integrated Scheme on Oilseeds Mission, Mission for Aatmanirbharta in Pulses and other existing programmes across the country.

viii. Under PMFBY during the Kharif 2026 season, 1,54,37,290 farmers have been enrolled upto 07.08.2026. The enrolment is still continuing during this Kharif season.

ix. Kisan Credit Card (KCC) Campaign: A special campaign for saturation was

launched during June 2026 to expand farmers' access to institutional credit, covering all drought-prone districts with the support of banks, State Level Bankers' Committees (SLBCs), and State Governments through digital platforms. As on 07.08.2026, a total of 5,10,195 KCC applications were received, of which 4,86,959 were sanctioned. This campaign is continuing as on date.

x. As per the 23rd instalment under the Pradhan Mantri Kisan Samman Nidhi (PM-KISAN), 9,54,11,630 Crores of farmers have been provided support through a total of Rs. 91,111.69 Crores fund release.

STATEMENT

State-wise Annual SDRF Allocation (In Rs. crore)						
State	**2026-27**	**2027-28**	**2028-29**	**2029-30**	**2030-31**	**Total**
Andhra Pradesh	1,182	1,241	1,303	1,368	1,439	**6,533**
Arunachal Pradesh	99	104	109	114	121	**547**
Assam	843	885	929	975	1,028	**4,660**
Bihar	2,628	2,759	2,897	3,042	3,196	**14,522**
Chhattisgarh	479	503	528	554	582	**2,646**
Goa	22	23	24	25	25	**119**
Gujarat	1,633	1,715	1,801	I ,891	1,982	**9,022**
Haryana	564	592	622	653	686	**3,117**
Himachal Pradesh	431	453	476	500	524	**2,384**
Jharkhand	542	569	597	627	658	**2,993**
Karnataka	1,239	1,301	1,366	1,434	1,507	**6,847**

Kerala	374	393	413	434	450	**2,064**
Madhya Pradesh	2,258	2,371	2,490	2,615	2,743	**12,477**
Maharashtra	5,718	6,004	6,304	6,619	6,952	**31,597**
Manipur	42	44	46	48	50	**230**
Meghalaya	70	74	78	82	84	**388**
Mizoram	46	48	50	53	55	**252**
Nagaland	66	69	72	76	79	**362**
Odisha	1,718	1,804	1,894	1,989	2,088	**9,493**
Punjab	478	502	527	553	582	**2,642**
Rajasthan	1,778	1,867	1,960	2,058	2,162	**9,825**
Sikkim	73	77	81	85	88	**404**
Tamil Nadu	1,638	1,720	1,806	1,896	1,991	**9,051**
Telangana	536	563	591	621	648	**2,959**
Tripura	57	60	63	66	70	**316**
Uttar Pradesh	2,957	3,105	3,260	3,423	3,597	**16,342**
Uttarakhand	797	837	879	923	967	**4,403**
West Bengal	1,326	1,392	1,462	1,535	1,611	**7,326**
Total	**29,594**	**31,075**	**32,628**	**34,259**	**35,965**	**1,63,521**

Source: Ministry of Home Affairs

NATIONAL DISASTER MITIGATION FUND

3849. SHRI ARUN NEHRU:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) the specific public safety capabilities reinforced under the National Disaster Mitigation Fund and other centrally sponsored disaster mitigation programmes during the last three years in Tamil Nadu, with reference to the

Perambalur Lok Sabha constituency;

(b) the total financial grants disbursed to the district disaster management cells in Perambalur from the National Disaster Mitigation Fund for drought relief and flood protection over the last three years;

(c) the total number of multi-purpose shelters constructed or upgraded in the vulnerable, low-lying rural blocks of the Perambalur Lok Sabha constituency;

(d) whether any joint mock drills have been conducted by the National Disaster Response Force (NDRF) to test emergency community preparedness in the State; and

(e) the measures implemented to install advanced early warning systems?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) and (b): Details of the mitigation projects of the state of Tamil Nadu Under National Disaster Mitigation Fund (NDMF) approved by the Central Government with the approval and released central financial assistance are given in the **Statement.**

(c):Tamil Nadu was not covered under the National Cyclone Risk Mitigation Project (NCRMP) of the Central Government providing construction of Multi-Purpose Disaster Shelters.

(d): NDRF Regularly conducts joint mock drills in coordination with the State

Government, Districts Administration and other disaster management stakeholders to test emergency response and community preparedness. During the last three years NDRF units have conducted 22 mock exercises in the State of Tamil Nadu.

(e): The Central Government has developed a strong and robust early warning system to predict various natural disaster like cyclone, floods, Tsunami etc. By using common alerting protocol based Integrated Alert System (CAP), various dissemination mediums viz., SMS, TV, Radio, Indian Railways, Coastal Siren and through integration of all warning agencies, the dissemination of geo-targeted early warning/alerts related to disaster has been initiated. Further, Cell Broadcast Alert System has been launched for timely warning to citizen for disaster event which merit immediate alerting in very short lead time.

STATEMENT

Details of mitigation projects under National Disaster Mitigation Fund (NDMF)

(Rs. in crore)

S/No	Project	District covered	Total Outlay approved	Central Share under NDMF approved	Central share under NDMF released
1	Mitigation Scheme for Forest Fire Risk Management	Nilgiris, Theni and Tirupattur	12.49	9.48	9.37
2	Catalytic	Ramanathapuram,	224.30	100.00	50.00

	assistance to Twelve Most Drought-Prone districts	Sivaganga and Virudhunagar			
3	National Landslide Risk Mitigation Project	Coimbatore and Nilgiris	50.00	45.00	0.00
4	National Project for Strengthening Community-Based Disaster Risk Reduction Initiatives in Panchayati Raj Institutions	Nagapattinam, Ramanathapuram,Tirunelveli, Cuddalore and Thoothukudi	24.73	24.73 (including State and Ministry of Panchayati Raj Share)	0.00
5	Urban Flood Risk Management Programme	Chennai	561.29	500.00	331.50

DIGITAL GENERAL CROP ESTIMATION SURVEY

3850. DR. THOL THIRUMAAVALAVAN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state;

(a) whether the government has any proposal to implement Digital General Crop Estimation Survey (DGCES), If so, the details thereof;

(b) the details of the benefits of DGCES; and

(c) whether any target date is fixed for its implementation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAMNATH THAKUR):

(a): The implementation of the Digital General Crop Estimation Survey (DGCES) has been carried out in a phased manner. It was initially launched as a pilot during the Kharif 2023–24 season in **selected districts of 10 States**. Following the successful pilot, the programme was expanded during the Rabi 2023–24 season to **22 States/UTs**. At present, DGCES is being implemented across **23 States/UTs**. This phased expansion has significantly strengthened the digital ecosystem for crop estimation by improving the coverage, transparency, timeliness, and quality of crop yield estimation across the country.

(b): The Digital General Crop Estimation Survey (DGCES) offers several significant advantages in the conduct of Crop Cutting Experiments (CCEs). It enables a fully digital and paperless workflow with real-time data capture through a mobile application. The system incorporates geo-tagging, time-stamping, and authenticated photographic evidence to enhance transparency and accountability. It standardizes data collection and validation procedures across States, thereby improving the accuracy, reliability, consistency, and timeliness of crop yield estimates. Through web-based dashboards, DGCES facilitates online monitoring and supervision, enabling faster processing and compilation of crop yield estimation.

(c): The implementation of DGCES is being carried out in a phased manner. The expansion is being undertaken progressively in consultation with the State Governments based on their preparedness, availability of digital infrastructure, and capacity building of field functionaries.

GENDER BUDGET ALLOCATION

3851: SHRI DUSHYANT SINGH:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) the details of the Gender Budget allocation for the Department of Animal Husbandry and Dairying (DAHD) for the years 2024-25, 2025-26 and 2026-27, along with the major schemes and programmes under which these funds are being deployed;

(b) the steps being taken by the Government to ensure effective utilisation and targeted deployment of gender budget allocations, particularly for women engaged in dairy, livestock rearing and allied activities, in view of the significant contribution of women to the sector; and

(c) the measures proposed to be taken by the Government to further strengthen women-centric support initiatives, including access to credit, training, cooperatives, value addition and market linkages, so as to maximise the developmental impact of gender budgeting in the sector ?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING(SHRI RAJIV RANJAN SINGH *ALIAS* LALAN SINGH):

(a): The details of the Gender Budget allocation for the Department of Animal Husbandry and Dairying (DAHD) for the years 2024-25, 2025-26 and 2026-27 is placed below:-

(Rs. in crore)

Scheme Name	**BE 2024–25**	**BE 2025–26**	**BE 2026-27**
National Livestock Mission (NLM)	--	240.00	
Dairy Development	--	300.00	
Development Programmes - NLM	--		242.40

(b) and (c): The Department of Animal Husbandry and Dairying (DAHD) is implementing various schemes, namely the National Livestock Mission (NLM), Animal Husbandry Infrastructure Development Fund (AHIDF), Livestock Census & Integrated Sample Survey (LC&ISS), Livestock Health and Disease Control Programme (LHDCP), Rashtriya Gokul Mission (RGM) and National Programme for Dairy Development (NPDD). These schemes are not gender- specific and are implemented in accordance with the respective scheme guidelines, which

encourage States/Implementing Agencies to accord priority to women farmers engaged in dairy, livestock rearing and allied activities.

Women engaged in these sectors benefit from the Department's interventions aimed at improving livestock productivity, strengthening dairy infrastructure, higher milk productivity, promoting breed improvement, doorstep bovine breeding services and enhancing market access. Further, the Department encourages States to promote the participation of women in training and capacity-building programmes, including engagement of women as Multi- purpose Artificial Insemination Technicians in Rural India (MAITRIs), thereby strengthening their role in the livestock sector and promoting women empowerment.

POST-MATRIC SCHOLARSHIP FUNDS FOR SCHEDULED CASTES

3852. SHRI ABHISHEK BANERJEE:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the total allocation and release under post-matric scholarships for Scheduled Castes during the last three years, State-wise;

(b) the details of States where funds have not been released in full; and

(c) whether the Government has reviewed the reasons for delay in fund release, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND

EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) to (c): Budget Allocation (Revised Estimate) and Actual Expenditure (AE) under the Centrally Sponsored Scheme of Post-Matric Scholarships for Scheduled Castes (SCs) during the last three Financial Years (FYs) are at **Statement-I**. The State/UT-wise details of central share released under the scheme during the last three Financial Years (FYs) are at **Statement-II.**

Since the introduction of Direct Benefits Transfer (DBT) from the year 2021-22 under the Post-Matric Scholarships Scheme for Scheduled Castes (SCs), the central share of scholarship amount is disbursed directly into the Aadhaar seeded account of the beneficiary leading to simpler and faster flow of funds. The scheme is open ended and demand driven in nature. The release of Central share of scholarship is purely contingent upon State Government/ Administration of Union Territory releasing their share and pushing the State/UT share paid finally verified data on to the National Scholarship Portal. The States and UTs are the implementing agencies. Hence, various issues regarding the implementation of the Scheme, including delay in disbursal of scholarship, are regularly taken up with the concerned stakeholders, including the States/UTs.

STATEMENT-I

Centrally Sponsored Scheme of Post-Matric Scholarships

Amount (Rs. in Cr.)

Financial Year		2023-24		2024-25		2025-26	
Sr.No.	Scheme Name	Budget Allocation (RE)	Actual Expenditure (AE)	Budget Allocation (RE)	Actual Expenditure (AE)	Budget Allocation (RE)	Actual Expenditure (AE)
1	Post Matric Scholarship for SCs	5400	5475.42	5500	5581.52	6000	6208.08

RE- Revised Estimate.

STATEMENT-II

Post-Matric Scholarship Scheme for SC students

{Central Assistance (CA) in Rs. in Crore}

Financial Year		2023-24	2024-25	2025-26
Sl No.	State/UT	CA Released	CA Released	CA Released
1	Andhra Pradesh	200.5	605.71	513.52
2	Assam	13.9	8.74	18.13
3	Bihar	21.29	23.97	45.18
4	Chandigarh	0.59	2.7	2.87
5	Chhattisgarh	36.14	39.96	53.6
6	DD&DNH	0	0	0
7	Delhi	9.97	22.19	29.74
8	Goa	0.04	0.08	0.0091
9	Gujarat	384.23	399.93	282.54
10	Haryana	120.58	94.89	127.91
11	Himachal Pradesh	22.4	35.64	18
12	Jammu & Kashmir	4.68	4.09	4.19
13	Jharkhand	31.39	45.04	32.96
14	Karnataka	421.08	422.9	334.22
15	Kerala	119.17	160.7	72.6
16	Madhya Pradesh	366.8	486.74	493.42
17	Maharashtra	1652.98	929.92	1095.8
18	Manipur	1.94	6.76	4.36
19	Meghalaya	0	0.1	0.14
20	Odisha	127.44	181.51	311.99
21	Puducherry	2.85	3.2	2.24
22	Punjab	284.87	410.42	525.61
23	Rajasthan	147.13	180.59	220.73
24	Sikkim	0.52	0.44	0.54

25	Tamil Nadu	713.7	1032.09	1034.94
26	Telangana	0	0	213.79
27	Tripura	40.93	51.61	54.22
28	Uttar Pradesh	674.83	366.02	617.64
29	Uttarakhand	12.94	19.69	20.14
30	West Bengal	62.48	26.63	55.93
	Total	**5475.43**	**5562.26**	**6186.95**

अनुसूचित जाति और अनुसूचित जनजाति के छात्रों के लिए छात्रवृत्ति वितरण

3853. श्री मुरारी लाल मीना:

क्या **सामाजिक न्याय और अधिकारिता** मंत्री यह बताने की कृपा करेंगे किः

(क) विगत तीन वर्षों के दौरान योजना-वार और वर्ष-वार अनुसूचित जातियों (एससी) और अनुसूचित जनजातियों (एसटी) के छात्रों के लिए कार्यान्वित विभिन्न छात्रवृत्ति योजनाओं के अंतर्गत राजस्थान के लिए स्वीकृत और जारी की गई धनराशि, लाभान्वित छात्रों की संख्या, तथा वर्तमान में लंबित आवेदनों और धनराशि का ब्यौरा क्या है;

(ख) क्या यह सच है कि अनुसूचित जाति/अनुसूचित जनजाति छात्रवृत्ति योजनाओं के अंतर्गत वार्षिक पारिवारिक आय सीमा लगभग 2.50 लाख रुपए निर्धारित होने के कारण कई पात्र छात्र छात्रवृत्ति से वंचित रह जाते हैं, जबकि अन्य श्रेणियों की कुछ छात्रवृत्ति योजनाओं के अंतर्गत आय सीमा 8 लाख रुपए तक निर्धारित है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार ने अनुसूचित जाति/अनुसूचित जनजाति के छात्रों के लिए निर्धारित आय सीमा की समीक्षा की है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(घ) क्या वर्तमान सामाजिक-आर्थिक परिस्थितियों और मुद्रास्फीति को देखते हुए उक्त आय सीमा में वृद्धि करने का कोई प्रस्ताव सरकार के विचाराधीन है, और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास आठवले):

(क): पिछले 03 वर्षों के दौरान सामाजिक न्याय और अधिकारिता मंत्रालय तथा जनजातीय कार्य मंत्रालय द्वारा अनुसूचित जातियों (एससी) और अनुसूचित जनजातियों (एसटी) के छात्रों के लिए कार्यान्वित की गई विभिन्न छात्रवृत्ति योजनाओं के अंतर्गत राजस्थान के संबंध में जारी की गई निधियों और लाभार्थियों की संख्या का ब्यौरा **विवरण** में दिया गया है।

(ख): अनुसूचित जातियों के लिए प्री-मैट्रिक और पोस्ट-मैट्रिक छात्रवृत्ति योजनाएं केन्द्रीय प्रायोजित योजनाएं हैं। इन योजनाओं के तहत छात्रवृत्ति राशि के केंद्रीय हिस्से का संवितरण पूरी तरह से राज्यों/संघ राज्य क्षेत्रों द्वारा अपने हिस्से का संवितरण करने और राज्यों/संघ राज्य क्षेत्रों के हिस्से के भुगतान संबंधी अंतिम रूप से सत्यापित आंकडों को केंद्रीय हिस्से के संवितरण के लिए राष्ट्रीय छात्रवृत्ति पोर्टल पर अपलोड करने पर निर्भर करता है।

अनुसूचित जनजातियों के लिए प्री-मैट्रिक और पोस्ट-मैट्रिक छात्रवृत्ति योजनाएं केन्द्र प्रायोजित योजनाएं हैं तथा इन्हें संबंधित राज्यों और संघ राज्य क्षेत्रों के माध्यम से कार्यान्वित किया जाता है। आवेदन आमंत्रित करना, सत्यापन, लाभार्थियों का चयन करना और छात्रवृत्ति राशि का संवितरण करना मुख्य रूप से संबंधित राज्यों और संघ राज्य क्षेत्रों की जिम्मेदारी है। राज्यों और संघ राज्य क्षेत्रों द्वारा प्रस्तुत किए गए प्रस्तावों के आधार पर तथा आवश्यक दस्तावेजों और अपेक्षित अनुपालन की जांच के बाद, जनजातीय कार्य मंत्रालय राज्यों और संघ राज्य क्षेत्रों को निधियों का केंद्रीय हिस्सा जारी करता है। इसके बाद, संबंधित राज्य सरकारें और संघ राज्य क्षेत्र प्रशासन अनुसूचित जनजाति के सभी पात्र छात्रों को छात्रवृत्ति राशि संवितरित करते हैं।

अनुसूचित जातियों (एससी) के लिए यंग अचीवर्स हेतु उच्च शिक्षा के लिए छात्रवृत्ति(श्रेयस), अनुसूचित जनजातियों के लिए उच्चतर (टॉप क्लास) शिक्षा के लिए राष्ट्रीय छात्रवृत्ति तथा अनुसूचित जनजातियों के लिए राष्ट्रीय ओवरसीज छात्रवृत्ति (एनओएस) केन्द्रीय क्षेत्र की योजनाएं हैं और इन

योजनाओं के अंतर्गत निधियों का कोई राज्य-वार और संघ राज्य क्षेत्र-वार आबंटन नहीं किया जाता है।

(ग) से (घ): योजनाओं की समीक्षा और संशोधन निर्धारित प्रक्रिया का पालन करते हुए अन्य हितधारकों सहित सभी संबंधित मंत्रालयों और विभागों के साथ परामर्श से किया जाता है।

<u>विवरण</u>

पिछले 03 वर्षों के दौरान राजस्थान में अनुसूचित जातियों और अनुसूचित जनजातियों के लिए छात्रवृत्ति योजनाओं के तहत जारी की गई निधियों और लाभार्थियों की संख्या:

क्र.सं.	योजना का नाम	2023-24		2024-25		2025-26	
		जारी की गई निधियां (रुपये करोड़ में)	लाभार्थी	जारी की गई निधियां (रुपये करोड़ में)	लाभार्थी	जारी की गई निधियां (रुपये करोड़ में)	लाभार्थी
1.	अनुसूचित जातियों के लिए पोस्ट-मैट्रिक छात्रवृत्ति	147.13	151922	180.59	229002	220.73	318555
2.	अनुसूचित जातियों और अन्य के लिए प्री-मैट्रिक छात्रवृत्ति योजना	28.23	135092	86.58	41298	25.66	126993
3.	अनुसूचित जनजातियों के लिए पोस्ट-मैट्रिक छात्रवृत्ति	220.00	45352	350.00	198676	114.99	145124
4.	अनुसूचित जनजातियों के लिए प्री-मैट्रिक छात्रवृत्ति योजना	0.00*	129350	22.36	0	0.00*	80125
	कुल	**395.36**	**461716**	**639.53**	**468976**	**361.38**	**670797**

*जारी की गई पिछली निधियों को व्यय न किए जाने और योजना के दिशानिर्देशों का अनुपालन न करने के कारण राज्य सरकार को निधियां जारी नहीं की गई थीं।

न्यायालयिक विज्ञान संस्थान

3854. श्री दिलीप शइकीया:

क्या **गृह** मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा न्यायालयिक विज्ञान के क्षेत्र में राष्ट्रीय महत्व के संस्थान की स्थापना के लिए उठाए गए कदमों का ब्यौरा क्या है; और

(ख) क्या सरकार का विभिन्न राज्यों में उक्त संस्थान की स्थापना करने का प्रस्ताव है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

गृह मंत्रालय में राज्य मंत्री (श्री बंडि संजय कुमार):

(क): सरकार ने वर्ष 2020 में संसद के अधिनियम के तहत राष्ट्रीय न्यायालयिक विज्ञान विश्वविद्यालय (एनएफएसयू) की अध्ययन और अनुसंधान को सुकर बनाने और उनका संप्रवर्तन करने तथा अनुप्रयुक्त व्यवहार विज्ञान अध्ययन, विधि, अपराध-विज्ञान तथा अन्य सहबद्ध क्षेत्रों और प्रौद्योगिकी तथा अन्य संबंधित क्षेत्रों के साथ सहयोजन से न्यायालयिक विज्ञान के क्षेत्र में उत्कर्ष प्राप्त करने हेतु, एक राष्ट्रीय महत्व के संस्थान के रूप में स्थापना की है।

(ख): गांधीनगर (गुजरात) और दिल्ली में एनएफएसयू के प्रारंभिक परिसरों के अलावा, गोवा, अगरतला (त्रिपुरा), भोपाल (मध्य प्रदेश), धारवाड़ (कर्नाटक), गुवाहाटी (असम), नागपुर (महाराष्ट्र), खोरधा (ओडिशा), रायपुर (छत्तीसगढ़), चेंगलपट्टू (तमिलनाडु), राजस्थान, आंध्र प्रदेश, पश्चिम बंगाल, बिहार और उत्तर प्रदेश में एनएफएसयू के 14 अतिरिक्त परिसरों की स्थापना के लिए मंजूरी दी गई है। एनएफएसयू ने इंफाल (मणिपुर) और पुणे (महाराष्ट्र) में प्रशिक्षण अकादमी भी स्थापित की है।

DIRECT BENEFIT TRANSFER

3855. SHRIMATI DAGGUBATI PURANDESWARI:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the total number of Scheduled Caste and OBC students from the Rajahmundry Lok Sabha Constituency who received Pre-Matric and Post-Matric scholarships during the academic cycle 2025-2026;

(b) the total financial outlays disbursed directly via Direct Benefit Transfer into the bank accounts of student beneficiaries across the East Godavari district over the last one year;

(c) the central auditing steps implemented to verify the regular attendance and institutional performance of scholarship recipients in Rajahmundry's educational institutes;

(d) whether the Ministry has received any representations regarding delayed processing of scholarship renewals by college administrations located within the Rajahmundry region; and

(e) the measures being taken by the Government to streamline verification databases to eliminate administrative overheads for applicants in Rajahmundry?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) and (b): The total number of Scheduled Caste and OBC students from the Rajahmundry Lok Sabha Constituency who received Pre-Matric and Post-Matric

scholarships during 2025-2026 are at **Statement-I.**

The details of funds released to Scheduled Caste and OBC students under the above Schemes across East Godavari district during the year 2025-26 are at **Statement-II.**

(c) to (e): Under the Post-Matric Scholarships for SCs and Pre-Matric Scholarships for SCs & Others, applications are invited through designated online Scholarship Portals by the States/UTs. The disbursal of Central share of the scholarship amount is purely contingent upon States/UTs disbursing their share and pushing the State/UT share paid finally verified data on to the National Scholarship Portal for Central share disbursement.

Under the Scholarships for SCs & OBCs, States/UTs being the implementing agency defines the major modalities for inviting applications, further processing, verification, integration with available databases and other implementation aspects with suitable mechanism at their level. Since the introduction of Direct Benefits Transfer (DBT), the scholarship amount is disbursed directly into the Aadhaar seeded account of the beneficiary leading to simpler and faster flow of funds and has ensured accurate targeting of the beneficiaries, which has resulted in efficiency & effectiveness. Further, various issues regarding the implementation of the Scheme, including delayed processing of scholarships renewal, are regularly taken up with the concerned stakeholders, including the States/UTs, and are addressed for timely resolution.

To ensure effective implementation of the schemes across the Country, the Schemes are regularly monitored by the Department through National level Chintan Shivirs, Regional Meetings and National Conferences with the concerned stakeholders and all State/UT officials.

STATEMENT-I

The total number of Scheduled Caste and OBC students from the Rajahmundry Lok Sabha Constituency during the year 2025-26:

S.No.	Scheme Name	No.of Beneficiaries
1	Post-Matric Scholarships Scheme for SC	44746*
2	Pre-Matric Scholarships Scheme for SCs and other	32813*
3	Post-Matric Scholarships Scheme for OBC	13658
4	Pre-Matric Scholarships Scheme for OBC	1997

*Lok Sabha Constituency-wise data in respect of Post-Matric Scholarships Schemes for SCs and Pre-Matric Scholarships for SCs & Others is not maintained by NSP-NIC. However, the combined data for the districts of East Godavari, Eluru and Kakinada as provided by NSP-NIC is as above.

STATEMENT-II

The details of funds released to Scheduled Caste and OBC students across East Godavari district during the year 2025-26:

S.No.	Scheme Name	Funds released (Rs. In Cr)
1	Post-Matric scholarship scheme for SC	20.8
2	Pre-Matric scholarship scheme for SCs and other	2.38

3	Post-Matric scholarship scheme for OBC	6.83
4	Pre-Matric scholarship scheme for OBC	0.80

ग्राम सभा की बैठकों में कम भागीदारी

3856.श्री अजेन्द्र सिंह लोधीः

क्या **पंचायती राज** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार ने देश के विभिन्न राज्यों और संघ राज्यक्षेत्रों में ग्राम सभा की बैठकों में कम भागीदारी के कारणों का पता लगाने के लिए राष्ट्रीय स्तर पर कोई अध्ययन कराया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या उक्त अध्ययन रिपोर्ट जारी कर दी गई है;

(ग) यदि हां, तो उक्त अध्ययन में उल्लिखित ग्रामीण नागरिकों की कम भागीदारी को प्रभावित करने वाले सामाजिक, आर्थिक, संस्थागत, प्रशासनिक और व्यवहारगत कारकों का ब्यौरा क्या है;

(घ) क्या सरकार इस तथ्य से अवगत है कि ग्राम सभा ग्रामीण लोकतंत्र, स्थानीय विकास योजनाओं के निर्माण, सामाजिक निगरानी और पंचायतों की जवाबदेही सुनिश्चित करने का एक महत्वपूर्ण माध्यम है; और

(ड़) यदि हां, तो ग्राम सभा को अधिक प्रभावी, सहभागी और जवाबदेह संस्था बनाने तथा ग्रामीण नागरिकों, विशेषकर महिलाओं, युवाओं, अनुसूचित जातियों, अनुसूचित जनजातियों और अन्य वंचित वर्गों की भागीदारी बढ़ाने के लिए सरकार द्वारा क्या कदम उठाए गए हैं?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) से (ग): जी हाँ, महोदय । पंचायती राज मंत्रालय ने 30 जून, 2026 को राज्यों एवं संघ राज्य क्षेत्रों में ग्राम सभा में अल्प भागीदारी पर एक राष्ट्रीय अध्ययन रिपोर्ट जारी की है, जिसे राष्ट्रीय ग्रामीण विकास एवं पंचायती राज संस्थान (एन.आई.आर.डी.पी.आर.) द्वारा तैयार किया गया है।

इस आकलन में कई कारणों की पहचान की गई है, जो ग्राम पंचायतों में लोगों की भागीदारी को अल्प और अनियमित बनाते हैं। इनमें आजीविका और व्यावसायिक बाध्यताएं , अल्प जागरूकता और अपर्याप्त सूचना तंत्र, शिकायतों पर हल्की प्रतिक्रिया, संबंधित विभागों के अधिकारियों की अनुपस्थिति, शासन प्रक्रियाओं में सीमित पारदर्शिता, बैठकों में उठाए गए मुद्दों पर अपर्याप्त अनुवर्ती कार्रवाई, आदि भी शामिल हैं। महिलाओं की भागीदारी के संदर्भ में, ये नतीजे यह भी दर्शाते हैं कि पारिवारिक जिम्मेदारियां, सामाजिक संकोच, चर्चा के दौरान पुरुषों का प्रभुत्व और प्रभावी भागीदारी के लिए सीमित अवसर जैसी रुकावटें, अभी भी बनी हुई हैं।

(घ): जी हाँ, महोदय। भारत के संविधान की सातवीं अनुसूची की राज्य सूची के संदर्भ में "पंचायत', 'स्थानीय सरकार" होने के कारण राज्य का विषय है। पंचायतों को राज्यों के पंचायती राज अधिनियमों के अंतर्गत स्थापित और संचालित किया जाता है। भारत के संविधान के प्रावधानों के अधीन रहते हुए, राज्यों ने अपने अलग-अलग पंचायती राज अधिनियम बनाए हैं। भारत के संविधान के अनुच्छेद 243(b) के अनुसार, ग्राम सभा में वे लोग शामिल होते हैं (जिनमें महिलाएं, युवा, अनुसूचित जातियां, अनुसूचित जनजातियां और समाज के अन्य वंचित वर्ग भी शामिल हैं) जिनके नाम गांव की मतदाता सूची में पंजीकृत होते हैं। भारत के संविधान का अनुच्छेद 243A ग्राम सभा को शक्तियां और कार्य प्रदान करने के लिए राज्य विधानमंडलों को अधिकार देता है, जिससे ग्रामीण लोकतंत्र, स्थानीय विकास योजनाएं, सामाजिक निगरानी और पंचायतों की जवाबदेही सुनिश्चित होती है।

(ड़): पंचायती राज मंत्रालय द्वारा ग्राम सभा को अधिक सहभागी एवं जवाबदेह संस्था बनाने के उद्देश्य से राज्यों/संघ राज्य क्षेत्रों को विस्तृत परामर्शिकाएं जारी की गई हैं, जिनके माध्यम से ग्राम सभाओं की

संस्था को सुदृढ़ एवं पुनर्जीवित करने के लिए विभिन्न उपाय अपनाने की सलाह दी गई है, जैसे कि ग्राम सभा बैठकों में सरकार की प्रमुख योजनाओं की मूलभूत जानकारी साझा करना, ग्राम सभाओं की आवृत्ति बढ़ाना, राज्य पंचायती राज अधिनियम के प्रावधानों के अनुसार न्यूनतम गणपूर्ति (कोरम) सुनिश्चित करना, ग्राम सभा के लिए नियमित स्थायी कार्यसूची तैयार करना, ग्राम सभा से पूर्व पृथक वार्ड सभा एवं महिला सभा आयोजित करना, ग्राम सभा में अधिकतम उपस्थिति सुनिश्चित करना, ग्राम सभा की स्थायी उप-समितियों का गठन एवं प्रभावी संचालन करना, आदि।

पंचायती राज मंत्रालय, वित्तीय वर्ष 2022-23 से संशोधित राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) नामक, एक केंद्र प्रायोजित योजना का कार्यान्वयन कर रही है। इस योजना का उद्देश्य निर्वाचित प्रतिनिधियों तथा अन्य हितधारकों में नेतृत्व क्षमता विकसित करने हेतु प्रशिक्षण प्रदान करके पंचायती राज संस्थाओं को सुदृढ़ बनाना है, ताकि सभी राज्यों एवं संघ राज्य क्षेत्रों में ग्राम पंचायतें प्रभावी रूप से कार्य कर सकें। इस योजना के अंतर्गत निर्वाचित प्रतिनिधियों, पंचायत पदाधिकारियों एवं अन्य हितधारकों, जिनमें महिलाएँ, युवा, अनुसूचित जातियाँ, अनुसूचित जनजातियाँ, तथा समाज के अन्य वंचित वर्ग भी शामिल हैं, के क्षमता निर्माण के लिए विभिन्न श्रेणियों में सहायता प्रदान की जाती है, जैसे कि बुनियादी मार्गदर्शन और पुनरावलोकन कार्यक्रम, विषयगत हस्तक्षेप, विशेष प्रशिक्षण, पंचायत विकास योजना से संबंधित कार्यक्रम, आदि।

इसके अतिरिक्त, मंत्रालय ने पंचायती राज संस्थओं की महिला निर्वाचित प्रतिनिधियों की क्षमता निर्माण के लिए "सशक्त पंचायत नेत्री अभियान" के अंतर्गत एक विशेष प्रशिक्षण मॉड्यूल शुरू किया है। इस प्रशिक्षण मॉड्यूल का उद्देश्य ग्रामीण शासन के विभिन्न पहलुओं में महिला निर्वाचित प्रतिनिधियों का क्षमता निर्माण करना और निर्वाचित प्रतिनिधियों के रूप में उनकी भूमिकाओं और जिम्मेदारियों के प्रभावी निर्वहन के लिए उनके ज्ञान और व्यावहारिक कौशल को बढ़ाना है, जिससे महिला नेतृत्व वाले शासन को बढ़ावा मिल सके।

इस मंत्रालय ने आदर्श युवा ग्राम सभा, पहल भी प्रारंभ की है, जो विद्यालयों में जमीनी स्तर के लोकतंत्र का एक अनुभवात्मक अनुकरण है, जिसके अंतर्गत विद्यालयों में ग्राम सभा की वास्तविक कार्यप्रणाली के अनुरूप मॉक ग्राम सभा सत्र आयोजित किए जाते हैं, जिनमें विद्यार्थी कार्यसूची (एजेंडा) निर्धारण, विचार-विमर्श, बजट निर्माण तथा प्रस्ताव पारित करना,वास्तविक ग्राम सभा कार्यवाहियों को प्रतिबिंबित करना जैसी प्रक्रियाए भी शामिल हैं। इसके अतिरिक्त, मंत्रालय द्वारा प्रतिवर्ष सामान्यतः 2 अक्टूबर से 31 जनवरी तक जन योजना अभियान संचालित किया जाता है, जिसके माध्यम से ग्राम पंचायतों को नागरिकों की सक्रिय भागीदारी, विशेष रूप से ग्राम सभाओं के माध्यम से, व्यापक, समावेशी एवं आवश्यकता-आधारित विकास योजनाएँ तैयार करने में सहायता प्रदान की जाती है। यह अभियान सहभागी नियोजन, स्थिति विश्लेषण तथा ग्राम पंचायत विकास योजनाओं को अंतिम रूप देने के लिए एक सुव्यवस्थित समय-सीमा उपलब्ध कराता है।

इसके अलावा, पंचायती राज मंत्रालय ने पंचायती राज संस्थाओं में पारदर्शिता एवं नागरिक-केंद्रित सुशासन को सुदृढ़ करने के उद्देश्य से ई-पंचायत मिशन मोड (e-MMP) परियोजना के अंतर्गत विभिन्न डिजिटल एप्लिकेशन विकसित किए हैं। ई-ग्रामस्वराज पोर्टल सहभागी योजना प्रक्रिया के माध्यम से, ग्राम सभा को शामिल करते हुए, ग्राम पंचायत विकास योजना तैयार करने और उनकी निगरानी करने में सहायता करता है। इसी प्रकार, 'पंचायत निर्णय 'नामक डिजिटल एप्लिकेशन ग्राम सभा बैठकों के आरंभ से अंत तक डिजिटल प्रबंधन को सुगम बनाता है, जिसमें बैठकों का निर्धारण, कार्यसूची का पूर्व प्रसार, कार्यवाही एवं निर्णयों का अभिलेखन आदि भी शामिल है।

NATIONAL LAND RECORDS MODERNISATION PROGRAMME

3857. SHRI TAMILSELVAN THANGA:

DR. GANAPATHY RAJKUMAR P.:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether the Union Government has revamped the National Land Records Modernisation Programme (NILRMP) approved in 2008 as Digital India Land Records Modernisation Programme (DILRMP) in 2016 to modernise the management of Land Records, minimise the scope of land/property disputes and enhance transparency in the land records maintenance system;

(b) if so, the details thereof;

(c) whether the DILRMP has completed its objective for which it has revamped, if so, the details thereof;

(d) the details of major components and activities carried out/implemented under the refurbished DILRMP; and

(e) the total amount spend under DILRMP during the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI):

(a) and (b): The National Land Record Modernization Programme (NLRMP) was approved by the Cabinet on 21.8.2008 as a Centrally Sponsored Scheme and later revamped as Central Sector Scheme under the Digital India initiative and renamed as Digital India Land Records Modernization Programme (DILRMP) with

effect from 1st April, 2016 with 100% funding by the Central Government. The scheme has been extended up to 2030-31. The digitized land records of States/UTs has improved the accessibility and transparency of land records thereby minimising the scope of land/property disputes.

(c): The Digital India Land Records Modernization Programme (DILRMP) is an ongoing programme. Significant progress has been achieved towards Computerisation/Digitisation and modernization of land records across the States/UTs. As on 06.08.2026, 99.90% of Record of Rights (RoRs) have been computerized, 97.43% of cadastral maps have been digitized, 77.68% of cadastral maps have been geo-referenced, 69.04% of land parcels have been assigned Unique Land Parcel Identification Number (ULPIN), 93.71% of Revenue Courts have been computerized and 99.96% of Sub-Registrar Offices have been computerized.

(d): The details of the major components and activities to be carried out under DILRMP 3.0 are given at **Statement-I**.

(e): The total amount spent under DILRMP during the last three years, State-wise is furnished at **Statement-II**.

STATEMENT-I

Major components and activities to be carried out under DILRMP 3.0

S. No.	**Component/activities**
A. Computerization of Land Records	

1	Digitization, Georeferencing and assigning Unique Land Parcel Identification Number
2	Modern Record Room (Tehsil)
3	Consent-based integration of Aadhaar number, seeding of Mobile number and Address in land record database
4	Computerization of Revenue Courts and their integration with land records
5	Core GIS, Landstack Software Development
6	NAKSHA Pilot – Urban Land Records
B. Computerization of Registration	
7	Computerization of Registration Process
8	Registration Repository
9	Modernization of Sub Registrar Offices (SROs)
C. Evaluation Studies, IEC, Training and PMU	
10	Evaluation Studies, IEC and Training
11	Programme Management Unit (PMU)

STATEMENT-II

The State wise fund released under DILRMP during Last three Years (Rs. in Lakh)

S. No.	State Name	2023-24	2024-25	2025-26
1	Andhra Pradesh	0.00	3000.00	0.00
2	Arunachal Pradesh	1385.34	0.00	0.00
3	Assam	2197.70	3286.35	576.87

4	Bihar	0.00	0.00	0.00
5	Chhattisgarh	0.00	0.00	0.00
6	Gujarat	0.00	0.00	0.00
7	Goa	0.00	325.94	259.97
8	Haryana	0.00	0.00	0.00
9	Himachal Pradesh	0.00	0.00	0.00
10	Jammu & Kashmir	0.00	0.00	0.00
11	Jharkhand	308.22	750.00	0.00
12	Karnataka	4236.54	3744.66	6435.52
13	Kerala	181.27	1188.05	0.00
14	Madhya Pradesh	0.00	0.00	2335.00
15	Maharashtra	338.80	0.00	0.00
16	Manipur	28.48	0.00	92.98
17	Meghalaya	493.93	0.00	840.94
18	Mizoram	0.00	0.00	785.21
19	Nagaland	226.47	0.00	0.00
20	Odisha	0.00	0.00	0.00
21	Punjab	119.25	0.00	0.00
22	Rajasthan	1149.68	0.00	522.79
23	Sikkim	0.00	0.00	0.00
24	Tamil Nadu	0.00	0.00	2327.32
25	Telangana	0.00	0.00	0.00
26	Tripura	0.00	0.00	0.00
27	Uttar Pradesh	413.80	0.00	369.16
28	Uttarakhand	0.00	0.00	0.00
29	West Bengal	0.00	0.00	1633.00
30	A & N Islands	0.00	0.00	0.00
31	Chandigarh	0.00	0.00	117.00
32	D & N Haveli and Daman-diu	0.00	0.00	0.00
33	Delhi	0.00	0.00	0.00

34	Lakshadweep	0.00	0.00	0.00
35	Puducherry	0.00	0.00	28.25
36	Laddakh	0.00	0.00	0.00
	Total	**11079.48**	**12295.00**	**16324.00**

बादल फटने की घटनाएँ

3858. डॉ. राजीव भारद्वाज:

क्या **गृह** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने हिमाचल प्रदेश राज्य में बादल फटने की बढ़ती घटनाओं के कारणों का पता लगाने के लिए कोई अध्ययन कराया है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या मौसम विशेषज्ञों की रिपोर्टों के अनुसार, जलवायु परिवर्तन तथा अवैज्ञानिक निर्माण गतिविधियां बादल फटने और अन्य आपदाओं की घटनाओं में वृद्धि के लिए उत्तरदायी हैं?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानंद राय):

(क) और (ख): जी, महोदय। हिमाचल प्रदेश में बादल फटने, आकस्मिक बाढ़, भूस्खलन तथा अत्यधिक वर्षा की घटनाओं की आवृत्ति एवं तीव्रता को देखते हुए, एक बहु-क्षेत्रीय केंद्रीय दल का गठन किया गया है। इस दल में राष्ट्रीय आपदा प्रबंधन प्राधिकरण, केंद्रीय भवन अनुसंधान संस्थान, रुड़की, भारतीय उष्णकटिबंधीय मौसम विज्ञान संस्थान, पुणे, भारतीय प्रौद्योगिकी संस्थान, इंदौर तथा अन्य संबंधित एजेंसियों के विशेषज्ञ शामिल हैं। इसके अतिरिक्त, भारत मौसम विज्ञान विभाग, केंद्रीय जल आयोग तथा भारतीय भूवैज्ञानिक सर्वेक्षण से प्राप्त इनपुट को भी इसमें सम्मिलित किया गया है। दल को राज्य में बढ़ रही चरम मौसम घटनाओं के कारणों का वैज्ञानिक अध्ययन करने, सर्वाधिक प्रभावित क्षेत्रों की भौगोलिक एवं जमीनी परिस्थितियों का विश्लेषण करने, विभिन्न एजेंसियों से प्राप्त आंकड़ों का

संकलन एवं अध्ययन करने तथा ऐसी आपदाओं के प्रभाव को न्यूनतम करने के लिए दीर्घकालिक उपायों की सिफारिश करने का दायित्व सौंपा गया है।

(ग): मौसम विशेषज्ञों, वैज्ञानिक संस्थानों तथा राज्य प्राधिकरणों द्वारा उपलब्ध कराए गए आकलनों से संकेत मिलता है कि जलवायु परिवर्तन के परिणामस्वरूप हिमालयी क्षेत्र में अत्यधिक वर्षा की घटनाओं की तीव्रता एवं आवृत्ति में वृद्धि हो रही है। ऊंचाई वाले इलाकों में बर्फ का तेज़ी से पिघलना और मोरेन (हिमनद मलबे) का अस्थिर होना, ऑफ-सीज़न में ढलान के धंसने और पानी के तेज़ बहाव का कारण बनता है। बहु-क्षेत्रीय केंद्रीय दल अध्ययन के अनुसार, इस क्षेत्र में जोखिम बढ़ने में मानवजनित गतिविधियों का भी योगदान रहा है।

NDRF GUIDELINES FOR FIRE ACCIDENTS

3859. SHRI ESWARASAMY K.:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) the details and the number of major fire accidents reported in commercial and residential high-rise buildings during the last five years, number of fatalities and injuries reported in each case along with the State-wise and year-wise;

(b) whether the National Disaster Management Authority has issued or updated any guidelines, advisories or Standard Operating Procedures (SOPs) to prevent and reduce fire accidents in high-rise buildings and the status of their implementation by the States and Union Territories, if so, the details thereof during the such period; and

(c) whether the Government proposes to equip the National Disaster Response Force with drones and other advanced technologies for fire assessment, search and rescue and real-time situational awareness to reduce response time and if so, the details thereof, including the timeline for implementation and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a): As per Article 243(W) of the Twelfth Schedule to the Constitution of India, fire service is a municipal subject under the State Governments. Collection, compilation and maintenance of data relating to fire incidents, including occupancy-wise, building-wise and State-wise statistics on fire accidents, fatalities and injuries are primarily the responsibility of the respective State Governments. Central Government, through the Directorate General (Fire Service, Civil Defence & Home Guards), Ministry of Home Affairs plays an advisory and support role in the fire safety and service related matters.

(b): National Disaster Management Authority (NDMA) has issued “Guidelines on Scaling, Type of Equipment and Training of Fire Services” in 2012, specifying the necessary measures to prevent and reduce fire accidents in high-rise buildings. These guidelines were shared with States/UTs for necessary actions at their end.

(c): Fire services being a state subject, National Disaster Response Force (NDRF) is not mandated to primarily deal with the fire accidents, and state fire service

personnel are responsible to deal with the fire accidents. However, NDRF provides need based assistance to States Governments and Municipal authorities.

ग्राम पंचायतों द्वारा लगाए जाने वाले कर और शुल्क

3860. श्री सुधाकर सिंहः

क्या **पंचायती राज** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या देश के विभिन्न राज्यों में त्रि-स्तरीय पंचायती राज प्रणाली के अंतर्गत ग्राम पंचायतों को कर, दरें और शुल्क लगाने और एकत्र करने का अधिकार प्राप्त है और यदि हां, तो विभिन्न राज्यों में ग्राम पंचायतों द्वारा एकत्र किए जा रहे करों, दरों और शुल्कों का ब्यौरा क्या है और विगत पांच वर्षों के दौरान इस संबंध में राज्य-वार ब्यौरा क्या है;

(ख) क्या बिहार देश के सर्वाधिक पिछड़े राज्यों में से एक है जिसकी प्रति व्यक्ति आय राष्ट्रीय औसत से काफी कम है जिसके कारण ग्राम पंचायतों द्वारा लगाए जाने वाले कर और शुल्क से ग्रामीण आबादी पर अतिरिक्त वित्तीय बोझ पड़ता है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या केन्द्र सरकार ग्राम पंचायतों द्वारा लगाए जाने वाले ऐसे करों और शुल्कों को समाप्त करने के लिए बिहार राज्य सरकार के परामर्श से कोई नीति बनाने पर विचार कर रही है और यदि हां, तो उक्त नीति की समय-सीमा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क): हाँ, महोदय। भारत के संविधान के अनुच्छेद 243ज के अनुसार, राज्य की विधानमंडल विधि

द्वारा पंचायत को ऐसे कर, शुल्क, टोल तथा फीस लगाने, संकलित करने और विनियोजित करने का अधिकार प्रदान कर सकती है, जो निर्धारित प्रक्रिया एवं सीमाओं के अधीन हों। इसके अतिरिक्त, राज्य सरकार द्वारा लगाए और संकलित किए गए कर, शुल्क, टोल तथा फीस को भी पंचायतों को सौंपा जा सकता है, बशर्ते कि विधि में निर्दिष्ट प्रयोजनों, शर्तों एवं सीमाओं का पालन किया जाए।

यह मंत्रालय विभिन्न राज्यों में ग्राम पंचायतों द्वारा संकलित किए जा रहे करों, दरों एवं शुल्कों का विवरण केंद्रीय स्तर पर संधारित नहीं करता है।

(ख) और (ग): भारतीय रिज़र्व बैंक द्वारा प्रकाशित 'हैंडबुक ऑफ़ स्टैटिस्टिक्स' के अनुसार वर्ष 2023-24 में बिहार का प्रति व्यक्ति आय ₹32,174/- है, जबकि राष्ट्रीय औसत ₹1,06,744/- है। भारत के संविधान के अनुच्छेद 243ज के अनुसार कर, शुल्क, टोल तथा फीस लगाने का अधिकार पंचायती राज संस्थाओं को राज्य की विधानमंडल द्वारा विधि के माध्यम से प्रदान किया जाता है तथा उसका क्रियान्वयन राज्य सरकारों के अधीन होता है।

SKILL DEVELOPMENT FOR HEAVY INDUSTRIES WORKFORCE

3861. DR. HEMANT VISHNU SAVARA:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

(a) the details of initiatives undertaken to address skill requirements in the heavy industries and manufacturing sectors, specially in Industrial area of Palghar district in Maharashtra;

(b) the details and number of persons trained under various skill development and reskilling programmes for the last three years;

(c) whether any specially programmes have been launched in collaboration

with industries and educational institutions specially Palghar district in Maharashtra; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHIRAJU SRINIVASA VARMA):

(a): Ministry of Heavy Industries under the Scheme for Enhancement of Competitiveness in the Indian Capital Goods Sector has undertaken below mentioned initiatives for skill development:

1. Setting up of four Smart Advanced Manufacturing and Rapid Transformation Hub (SAMARTH) Centres to promote Industry 4.0.
2. Setting up of Common Engineering Facility Centre (CEFC) at Welding Research Institute (WRI), Bharat Heavy Electricals Limited (BHEL), Trichy for skilling in advanced welding technologies.
3. Development of 23 Qualification Packages by ASDC
4. Development of 23 Qualification Packages by CGSSC
5. Creation of 12 Qualification Packages by IASC SSC

Further as per information provided by the Ministry of Skill Development and Entrepreneurship (MSDE), MSDE has undertaken initiatives for strengthening the skilling ecosystem through its Schemes and initiatives. Flagship Schemes administered by MSDE include Pradhan Mantri Kaushal Vikas Yojana (PMKVY),

Jan Shikshan Sansthan (JSS), and the National Apprenticeship Promotion Scheme (NAPS) across all sectors including heavy industries and manufacturing sectors.

Candidates trained in Palghar District under PMKVY since inception is 4240 and under PMKVY 4.0, the latest version of the scheme under implementation since FY 22-23 till 30.06.2026 is 1057.

(b): Ministry of Heavy Industries, under the SAMARTH centres has trained approximately 33000 persons and under the CEFC at WRI, BHEL, Trichy has trained more than 8600 persons have been trained during the last three years.

Ministry of Skill Development and Entrepreneurship under its Pradhan Mantri Kaushal Vikas Yojana (PMKVY) has trained candidates in various sectors. PMKVY 4.0 is the current version of the scheme under implementation since FY 2022-23. Under PMKVY 4.0, 27,31,699 candidates have been trained during the last three years.

Total enrolment in ITIs in courses under Craftsmen Training Scheme (CTS) in Capital Goods & Manufacturing sector during the last three years is 12,53,158.

(c) and (d): As per information provided by the MSDE, PMKVY 4.0 is a demand driven scheme and impart training in industry led courses. Training centres (TC) are accredited/ affiliated based on the proposals submitted by the Project Implement Agencies, after taking the skill gap into account. Accordingly, under PMKVY 4.0, out of 1057 candidates, 411 have been trained through 6 empanelled

Educational Institutions (including ITI, Jawahar Navodaya Vidyalayas, State Government University/ Colleges and schools.) in Palghar District till 30.06.2026 across all sectors including heavy industries and manufacturing sectors.

RISE IN MERCHANDISE TRADE DEFICIT

3862. DR. RAJ KUMAR CHABBEWAL:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Government is aware of the latest reports indicating that India's merchandise trade deficit has widened to a five-month high and if so, the details thereof;

(b) the principal reasons for the sharp increase in the trade deficit, including the contribution of higher imports of crude oil, electronics, gold, fertilizers and other commodities;

(c) whether it is a fact that the policies of the Government on import-substitution and export promotion have not delivered the desired results and if so, the details thereof;

(d) whether the Government has conducted any assessment of the likely impact of the widening trade deficit on the current account balance, the value of the rupee, inflation, foreign exchange reserves and overall macroeconomic stability and if so, the details thereof; and

(e) the corrective measures being taken by the Government to reduce the

trade deficit including reducing import dependence in strategic sectors?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a): The Government closely monitors trade performance, including the merchandise trade deficit. A single month’s deficit does not, by itself, reflect overall trade performance due to the seasonal nature of merchandise trade. The merchandise trade deficit of US$ 30.4 billion in June 2026, which was reported as a five-month high, was only marginally higher than the 12-month average deficit of US$ 29.3 billion, indicating that the June 2026 deficit remained broadly in line with the average level. Further, merchandise exports during Q1 of FY 2026-27 (April-June 2026) recorded an all-time quarterly high of US$ 129.6 billion, compared to US$ 111.6 billion in the corresponding period of the previous year, registering a robust growth of 16.1%, reflecting the underlying strength of India's export performance despite monthly fluctuations in the trade deficit.

(b): The merchandise trade deficit primarily reflects the import requirements of a rapidly growing economy. A significant share of India's imports comprises crude oil, electronic goods, machinery and capital goods, gold and precious stones, fertilisers and other intermediate inputs, which are essential for meeting domestic consumption requirements, ensuring energy security, supporting manufacturing, infrastructure development and industrial expansion. The largest contributor to

imports continues to be petroleum products (HS 27), accounting for about 26% of India's total imports in FY 2025-26, and therefore fluctuations in international crude oil prices have a significant impact on the merchandise trade balance. Imports of machinery and capital goods (HS 84) and electronic goods (HS 85) together accounted for nearly one-fourth of India's imports and have increased in line with growing industrial activity, digitalisation and integration with global value chains. Imports of gold, precious stones and gems (HS 71), which accounted for about 14% of total imports, also contributed to the higher import bill, while imports of fertilisers and other industrial inputs remained necessary to support agriculture and domestic production. Accordingly, the increase in the merchandise trade deficit largely reflects higher imports of essential and productive goods required for economic growth, industrialisation and export competitiveness, rather than any structural weakness in India's external sector.

(c): The Government has adopted a comprehensive strategy aimed at achieving the twin objectives of reducing critical import dependence through domestic capacity creation while simultaneously promoting exports through improved competitiveness, market access and deeper integration with global value chains. These measures have significantly reinforced India’s external sector. Despite global uncertainties, India achieved record exports of US$ 863.1 billion in FY 2025-26, comprising US$ 441.8 billion in merchandise and US$ 421.3 billion in services. The strong momentum continued in April–June FY 2026-27, with

merchandise exports reaching US$ 129.54 billion, the highest-ever quarterly performance in India’s history. This achievement highlights the resilience of external sector and growing competitiveness of Indian exports in a challenging global trade environment. Government policies have strengthened export competitiveness, boosted domestic production, and reduced external vulnerabilities, while ongoing efforts continue to build a resilient and globally competitive economy.

(d): The Government continuously assesses developments in the external sector, including the implications of movements in the merchandise trade deficit on the current account balance, exchange rate, inflation, foreign exchange reserves and overall macroeconomic stability. While a higher merchandise trade deficit can increase import payments and exert pressures on the current account and the exchange rate, its impact needs to be viewed in the context of India's overall external-sector strength. India recorded highest-ever exports in FY 2025-26 and all-time quarter high in Q1 FY 2026-27. The strong services trade surplus, robust remittance inflows and stable capital flows continue to provide important support to the balance of payments. The Current Account Deficit (CAD) moderated from 2.0% of GDP in 2022-23 to 0.7% in 2023-24, to 0.6% in 2024-25 and to 0.6% 2025-26, while foreign exchange reserves remained comfortable at US$ 671.6 billion in June 2026. Accordingly, India's external sector continues to remain resilient and macroeconomic stability remains well supported.

(e): To reduce the trade deficit and strengthen external-sector resilience, the Government has adopted a comprehensive strategy aimed at both promoting exports and reducing critical import dependence. These measures are aimed at improving domestic production capabilities, enhancing export competitiveness, reducing external vulnerabilities and ensuring sustainable long-term growth of the external sector.

On the export side, the Government is implementing the Foreign Trade Policy (FTP), 2023, the Export Promotion Mission, Districts as Export Hubs, Trade e- Connect, the Trade Intelligence and Analytics (TIA) Portal, electronic Certificates of Origin and customs modernisation initiatives to improve competitiveness, market access and trade facilitation. India has also expanded preferential market access through Free Trade Agreements (FTAs), including several major agreements concluded recently.

Simultaneously, the Government is strengthening domestic manufacturing capabilities and reducing strategic import dependence through initiatives such as Production Linked Incentive (PLI) Schemes, PM Gati Shakti National Master Plan, the National Logistics Policy, National Industrial Corridor Development Programme (NICDC), supply-chain resilience initiatives and promotion of technology adoption and innovation. Particular emphasis is being placed on enhancing domestic capacity in sectors such as electronics, semiconductors, renewable energy, critical minerals and advanced manufacturing, while

diversifying sources of imports including crude oil, fertilisers and other strategic commodities. Further, regular monitoring of export performance with Commercial Missions abroad, Export Promotion Councils, Commodity Boards/ Authorities and Industry Associations is being done and corrective measures are being taken from time to time.

The Department also regularly monitors import trends and sensitises line Ministries, Departments and other stakeholders to reduce import dependence through measures such as addressing domestic supply constraints and enhancing manufacturing capacity, timely use of trade remedies, implementation of Quality Control Orders (QCOs), enforcement of Rules of Origin, tariff rationalisation including correction of inverted duty structures, and continuous monitoring of critical import items.

केन्द्रीय सार्वजनिक क्षेत्र के उपक्रम

3863. श्री जसवंत सिंह सुमनभाई भाभोर:

क्या **भारी उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

(क) मंत्रालय के प्रशासनिक नियंत्रणाधीन कार्यरत केंद्रीय सार्वजनिक क्षेत्र के उपक्रमों (सीपीएसई) का ब्यौरा क्या है तथा विगत तीन वर्षो के दौरान उनका वित्तीय और परिचालन कार्यनिष्पादन कैसा रहा है;

(ख) उक्त सीपीएसई का कंपनी-वार लाभ, हानि, व्यावर्त (टर्नओवर) तथा निवल मूल्य का ब्यौरा क्या है;

(ग) क्या घाटे में चल रहे किसी सीपीएसई, जिसका प्रभाव दाहोद लोक सभा निर्वाचन क्षेत्र पर पड़ता है, के लिए कोई पुनर्गठन, पुनरुद्धार अथवा रणनीतिक पहल की गई है और यदि हाँ, तो तत्संबंधी व्यौरा क्या है; और

(घ) ऐसे उपायों से प्रभावित कर्मचारियों की संख्या का सीपीएसई-वार ब्यौरा क्या है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) और (ख): भारी उद्योग मंत्रालय के तहत 16 प्रचालनरत केंद्रीय सार्वजनिक क्षेत्रक उद्यम हैं। इन 16 प्रचालनरत केंद्रीय सार्वजनिक क्षेत्रक उद्यमों की सूची, साथ ही विगत तीन वर्षों में हुए प्रचालन से होने वाले लाभ, हानि, टर्नओवर, निवल मूल्य और राजस्व का ब्यौरा **विवरण** में दिया गया है।

(ग): दाहोद लोकसभा निर्वाचन क्षेत्र में भारी उद्योग मंत्रालय के प्रशासनिक नियंत्रण के तहत कोई केंद्रीय सार्वजनिक क्षेत्रक उद्यम नहीं है।

(घ): प्रश्न ही नहीं उठता है।

विवरण

केंद्रीय सार्वजनिक क्षेत्रक उपक्रमों का वित्तीय एवं परिचालन कार्य निष्पादन

क्र. सं.	सीपीएसई	2023-24				2024-25				2025-26			
		टर्न ओवर	परिचालन से प्राप्त राजस्व	पीबीटी लाभ/ हानि	निवल मूल्य	टर्न ओवर	परिचालन से प्राप्त राजस्व	पीबीटी लाभ/ हानि	निवल मूल्य	टर्न ओवर	परिचालन से प्राप्त राजस्व	पीबीटी लाभ/ हानि	निवल मूल्य
1	एंड्रयू यूल एंड कंपनी लिमिटेड	305.28	309.85	-73.18	124.24	308.95	311.71	-28.49	101.23	292.88	295.28	-34.77	75.68
2	ब्रिज एंड रूफ कंपनी (इंडिया) लिमिटेड	4014.28	4004.57	101.36	490.51	4532.03	4516.91	140.45	569.27	5039.41	5028.70	163.25	656.89
3	ब्रेथवेट, बर्न एंड जेसॉप कंस्ट्रक्शन कंपनी लिमिटेड	250.10	250.10	27.95	237.31	182.77	182.77	40.09	263.78	100.52	100.52	18.32	271.62
4	भारत हेवी इलेक्ट्रिकल्स लिमिटेड	22920.52	23892.78	220.33	24850.59	27355.17	28339.48	724.67	25113.01	32359.83	33782.18	2116.30	26516.49
5	सीमेंट कॉर्पोरेशन ऑफ इंडिया लिमिटेड	417.05	418.04	95.05	221.61	325.22	326.81	31.05	252.66	326	326.96	75	327
6	इंजीनियरिंग प्रोजेक्ट्स (इंडिया) लिमिटेड	843.97	843.97	-65.07	22.56	1445.25	1445.25	0.2	22.76	1690.47	1690.47	13.56	36.32
7	हेवी इंजीनियरिंग कॉर्पोरेशन लिमिटेड	165.12	165.12	-275.19	-1361.59	339.07	339.07	-226.99	-1594.32	172.37	172.54	-235.45	-1835.43
8	एचएमटी लिमिटेड	47.91	47.91	17.47	458.78	26.17	26.17	18.94	474.93	25.96	25.96	18.38	492
9	एचएमटी (इंटरनेशनल) लिमिटेड	17.59	17.59	4.81	37.81	15.35	15.35	1.99	40.06	46.46	46.46	1.14	40.30
10	एचएमटी मशीन टूल्स लिमिटेड	99.70	99.70	-155.24	-1972.03	110.77	110.77	-160.99	-2136.28	70.55	70.55	-148.46	-2282
11	हिंदुस्तान साल्ट्स लिमिटेड	19.75	19.75	13.23	72.31	3.28	3.28	1.75	70.28	2.39	2.39	0.90	70.94
12	इंस्ट्रूमेंटेशन लिमिटेड	95.86	95.86	7.01	-360.41	128.21	128.21	13.78	-348.73	149.91	149.91	18.97	182.57
13	नेपा लिमिटेड	124.59	124.59	-126.76	-142.84	46.36	46.36	-111.39	-254.23	21.70	21.70	-106.35	-341.65
14	रिचर्डसन एंड क्रूडस लिमिटेड	30.57	9.27	23.26	278.35	32.53	8.43	25.47	297.38	37.06	12.63	27.99	318.29
15	राजस्थान इलेक्ट्रॉनिक्स एंड इंस्ट्रूमेंट्स लिमिटेड	185.78	185.78	4.37	65.61	157.49	157.49	-12.24	56.57	278.15	278.15	0.63	52.93
16	सांभर साल्ट्स लिमिटेड	65.67	65.67	20.17	-6.26	46.39	46.39	9.19	2.53	54.91	54.91	9.25	10.51

GARMENT EXPORTS

3864. SHRI MOHIBBULLAH:

Will the Minister of **TEXTILES** be pleased to state :

(a) the details of value and volume of textile and ready-made garment exports since 2019, along with the major exporting States and textile clusters, year-wise;

(b) whether the Government has assessed the impact of rising raw material costs, import duties on man-made fibres, and global demand slowdown on the competitiveness of the Indian textile industry, if so, the details thereof;

(c) the details and number of spinning, weaving, and garment MSME units that have closed down or suspended operations during the last three years, along with the estimated number of workers affected, State-wise particularly for Uttar Pradesh;

(d) the details of funds allocated, released and utilised under textile cluster development and modernisation schemes, including common effluent treatment plants classified, State-wise; and

(e) the details of steps taken to improve exports, reduce input costs, support MSMEs and help textile units meet international quality and sustainability standards?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA

MARGHERITA):

(a): India's exports of textiles and apparel, including handicrafts, registered a Compound Annual Growth Rate (CAGR) of about 4.5% during the period from 2019–20 to 2025–26, increasing from ₹2,49,250 crore in 2019–20 to ₹3,25,339 crore in 2025–26. The year-wise details of exports of textiles and ready-made garments including from 2019-20 to 2025-26 are mentioned below:

India's textile & apparel including handicrafts exports (Value in INR Crore)							
Year	**2019-20**	**2020-21**	**2021-22**	**2022-23**	**2023-24**	**2024-25**	**2025-26**
Export Value	249250	233304	331330	294289	297004	319573	325339

Source: DGCIS, Provisional Data (Rounded Off)

The detail of export value from the major exporting States, is given at **Statement-I**. Textile and readymade garments, including handicrafts, were exported from 548 districts across the country in 2025-26. The top ten textile and readymade garment exporting districts, including handicrafts, during 2025–26 were Tiruppur (₹38,677 crore), Gautam Buddha Nagar (₹21,095 crore), Bengaluru Urban (₹16,205 crore), Gurugram (₹15,104 crore), Mumbai (₹12,479 crore), Panipat (₹11,448 crore), Surat (₹10,478 crore), Ahmedabad (₹9,366 crore), Ludhiana (₹7,099 crore) and Thane (₹6,321 crore).

(Source: DGCIS, Provisional Data (Rounded Off))

(b): The Government remains engaged with various stakeholders, including Export Promotion Councils (EPCs) and industry associations, on assessment of

the impact on competitiveness of the sector. Despite challenges, India's exports of textiles and apparel, including handicrafts, stood at ₹3,25,339 Crore in 2025–26, registering a growth of 1.8 per cent over ₹3,19,573.2 Crore in 2024–25. Export growth was recorded in more than 100 destinations during the year (Source: DGCI&S). The Government has taken several measures to support the industry including temporary exemption from customs duty on import of Cotton falling under Customs Tariff Heading 5201 from 1 June to 31 October 2026; the temporary exemption from customs duties on key inputs in the man-made fibre (MMF) value chain, including Purified Terephthalic Acid (PTA) and Mono-Ethylene Glycol (MEG); rationalisation of GST rates in the manmade fibre (MMF) value chain etc.

(c): As on 31.03.2026, a total of 36,00,012 Micro, Small and Medium Enterprises (MSMEs) were registered and active on the Udyam Portal in the textile sector (NIC 2-digit codes 13 and 14) since the portals launch on 01.07.2020. During the period from 01.04.2023 to 31.03.2026, a total of 24,73,634 MSMEs were registered in the textile sector (NIC 2-digit codes 13 and 14) on the portal, while 7,894 MSME units were reported to have shut down due to various reasons during the same period. Thus, the number of MSMEs reported as shut down constitutes only around 0.32% of the total MSMEs registered during the last three years. State-wise details of MSMEs in the textiles sector reported as shut down and the corresponding impact on employment as reported on the Udyam

Registration Portal during the period from 01.04.2023 to 31.03.2026, are given at **Statement-II**.

(d): In order to facilitate the Indian Textile Industry to become globally competitive using environmentally friendly processing standards and technology, the Ministry implemented Scheme for Integrated Textile Park (SITP) upto 31.03.2021; however, the Scheme has now been subsumed under the umbrella Scheme of Textile Cluster Development Scheme (TCDS) for completing ongoing projects only. Under the scheme, 50 projects have been sanctioned of which 33 projects have successfully been completed. Further, in order to facilitate the textile industry to meet the required environmental standards and to support new Common Effluent Treatment Plants (CETP)/ upgradation of CETPs in existing processing clusters as well as new processing parks specially in the Coastal Zones, the Ministry implemented Integrated Processing Development Scheme (IPDS) upto 31.03.2021; however, the Scheme is now being implemented for completing ongoing projects only. The details of fund utilisation under SITP and CPCDS component of TCDS and IPDS is at **Statement-III.**

In addition, Amended Technology Upgradation Fund Scheme (ATUFS) was launched in January 2016 which was valid till 31st March, 2022. Currently only committed liabilities are being cleared under ATUFS for UIDs generated till 31.03.2022. During the period from 2016-17 to 2025-26, under the scheme (ATUFS), an expenditure of ₹8611.82 Crore has been incurred.

(e): The Government has undertaken several initiatives to help textile units meet international quality, environmental and sustainability standards, including the Tex-Eco Initiative announced in the Union Budget 2026-27 to promote circular economy technologies and textile waste management, recycling, sustainable packaging, and the development of recycled fibers and high-value products across India. An Environment, Social, and Governance (ESG) Task Force has been constituted to address issues related to sustainable production, certifications, and exports while facilitating industry knowledge sharing through platforms like Circular Samvaad and the Cluster Exchange Mechanism. The Textiles Committee has signed an MoU with the Standing Conference of Public Enterprises (SCOPE) and Government e-Marketplace (GeM) to promote the procurement of upcycled products." Other Global pilot projects include **(i)** Eliminating Hazardous Chemicals from Textile Fashion Supply Chain, implemented in partnership with UNIDO and funded by the Global Environment Facility (GEF) to eliminate hazardous chemicals and reduce greenhouse gas emissions and waste in the fashion supply chain; and **(ii)** Accelerating the Transition of Indian Textile Sector towards Circularity (In-Tex India), implemented in collaboration with UNEP to scale circular business models using Life Cycle Assessment (LCA) and Product Environmental Footprint (PEF) methodologies.

The Government has implemented several schemes and undertaken various initiatives to strengthen competitiveness of the Textile and Apparel sector.

These include the PM Mega Integrated Textile Regions and Apparel (PM MITRA) Parks Scheme, the Production Linked Incentive (PLI) Scheme for Textiles, the National Technical Textiles Mission (NTTM), SAMARTH—Scheme for Capacity Building in the Textile Sector, and the launch of various components including Market Access Support and interest subvention under the Export Promotion Mission etc. On exports, the government has extended the Remission of Duties and Taxes on Exported Products (RODTEP) Scheme & Rebate of State and Central Taxes and Levies (RoSCTL) Scheme up to 30 September 2026; and launched the Resilience & Logistics Intervention for Export Facilitation (RELIEF) Scheme etc. The Government has also adopted a focused export-promotion and market-diversification strategy covering 40 priority countries. Sixteen Free Trade Agreements (FTAs), including the India–United Kingdom Comprehensive Economic and Trade Agreement (CETA), are already in force. In addition, the FTA negotiations with the European Union (EU) have been successfully concluded, while India has signed an FTA with New Zealand. These agreements provide an opportunity for Indian textiles and apparel sector to enhance their exports and undertake market diversification.

Collectively, these measures have helped diversify export markets, improve market access and quality standards and enhance the competitiveness of Indian exporters, particularly Micro, Small and Medium Enterprises (MSMEs).

STATEMENT-I

India's state-wise textile & apparel including Handicrafts exports (value in INR Crore)

Sl No.	State Name	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26
1	TAMIL NADU	49421	45923	65008	64162	59370	67863	68792
2	GUJARAT	36405	37501	54858	40466	47603	50150	50947
3	HARYANA	23246	22168	31444	29871	30156	34843	35060
4	MAHARASHTRA	30433	29629	39911	32102	35004	33611	32842
5	UTTAR PRADESH	22330	20157	27221	29593	28464	31804	34829
6	KARNATAKA	17521	14172	20391	23350	22669	23961	24890
7	RAJASTHAN	9759	9056	13823	12702	13448	14560	15009
8	PUNJAB	10753	9719	15739	12043	12421	11820	12306
9	MADHYA PRADESH	8026	9891	15711	10798	11510	11749	11752
10	WEST BENGAL	7279	6672	9449	9704	9001	9629	9849
	REST OF THE STATES	**34079**	**28417**	**37775**	**29499**	**27356**	**29582**	**29063**
	GRAND TOTAL	**249250**	**233304**	**331330**	**294289**	**297004**	**319573**	**325339**

Source: DGCIS, Provisional Data (Rounded Off)

STATEMENT-II

State Wise Total MSMEs Shut Down and Employment recorded against these Units on Udyam registration portal during 01/04/2023 to 31/03/2026 in Textile Sector(NIC 2 Digit 13 & 14)

Sl. No.	State	Total number of MSME unites	Employment
1	ANDAMAN AND NICOBAR ISLANDS	7	10
2	ANDHRA PRADESH	283	1330
3	ARUNACHAL PRADESH	4	14
4	ASSAM	79	1425
5	BIHAR	209	1299
6	CHANDIGARH	5	13
7	CHHATTISGARH	40	177
8	DELHI	54	358

9	GOA	13	50
10	GUJARAT	1402	9038
11	HARYANA	108	823
12	HIMACHAL PRADESH	32	76
13	JAMMU AND KASHMIR	174	886
14	JHARKHAND	74	380
15	KARNATAKA	467	3306
16	KERALA	235	844
17	LADAKH	6	27
18	LAKSHADWEEP	0	0
19	MADHYA PRADESH	162	709
20	MAHARASHTRA	1276	6628
21	MANIPUR	44	306
22	MEGHALAYA	0	0
23	MIZORAM	1	4
24	NAGALAND	3	38
25	ODISHA	150	1670
26	PUDUCHERRY	19	89
27	PUNJAB	87	590
28	RAJASTHAN	552	2429
29	SIKKIM	1	4
30	TAMIL NADU	1309	17869
31	TELANGANA	329	2283
32	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	6	19
33	TRIPURA	1	35
34	UTTAR PRADESH	440	4161
35	UTTARAKHAND	33	648
36	WEST BENGAL	289	1836
	Total:-	**7894**	**59374**

(Source DCMSME)

STATEMENT-III

Fund utilisation under SITP and CPCDS component of TCDS and IPDS

Scheme	State	Approved GoI Share (₹ in crore)	Released & Utilized GoI share (₹ in crore)
1.Textile Cluster Development Scheme (**TCDS**) i. Scheme for Integrated Textile Park **(SITP)**	Andhra Pradesh	160.00	114.00
	Assam	40.00	20.00
	Gujarat	516.00	432.00
	Himachal Pradesh	38.76	34.88
	J&K	39.70	35.73
	Karnataka	32.01	32.01
	Maharashtra	451.47	404.45
	Punjab	116.56	112.00
	Rajasthan	104.06	100.06
	Tamil Nadu	222.65	147.95
	Telangana	49.69	46.08
	West Bengal	68.06	56.86
	TOTAL	**1838.96**	**1536.02**
ii.ComprehensivePowerloom Cluster Development Scheme (**CPCDS)**	Tamil Nadu	40.05	40.05
	Maharashtra	50.00	44.55
	Gujarat	50.00	29.06
	Karnataka	29.51	1.09
	TOTAL	**169.56**	**114.75**
2.Integrated Processing Development Scheme (**IPDS)**	Gujarat	73.19	54.84
	Rajasthan	273.09	159.85
	TOTAL	**346.28**	**214.69**

MSMEs IN EXPORT OPPORTUNITIES

3865. SHRI SURESH KUMAR SHETKAR:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Government has made any assessments regarding the participation of MSMEs in export opportunities created under Foreign Trade Agreements, if so, the details thereof and if not, the reasons therefor;

(b) whether the Government has established mechanisms to ensure Indian exporters fully utilize tariff concessions under Foreign Trade Agreements, if so, the details thereof and if not, the reasons therefor;

(c) whether the Government has reviewed challenges preventing Indian companies from realizing full benefits under Foreign Trade Agreements, if so, the details thereof and if not, the reasons therefor;

(d) whether the Government provides technical and financial support to Indian exporters for leveraging Foreign Trade Agreements, if so, the details thereof and if not, the reasons therefor; and

(e) whether the Government has assessed the impact of Foreign Trade Agreements on India's trade balance with partner countries, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d): Free Trade Agreements (FTAs) are economic instruments aimed at expanding trade, enhancing competitiveness and deepening economic

integration. FTAs provide calibrated market access through tariff elimination at Entry into Force (EIF), phased tariff reductions or elimination and exclusion lists to protect the interests of the domestic industry. Market access for Micro, Small and Medium Enterprises (MSME) intensive sectors includes textiles and apparel, leather and footwear, engineering goods, food processing, gems and jewellery, chemicals, and other manufacturing sectors.

Assessment of the impact of FTAs is an ongoing exercise. Before entering into new FTA negotiations, the Government ensures that sector-specific stakeholder consultations, including for the MSMEs, are held at all stages of the negotiations. FTAs are negotiated with the endeavour to deliver comprehensive, balanced, fair and mutually beneficial outcomes. It also enables a preferential, stable and predictable trade ecosystem for Indian exporters in the trading partner countries. In addition to this structured approach, post-implementation, the Government is continuously engaged with all stakeholders to ensure effective FTA utilization through trade promotion, trade facilitation and addressing challenges, if any.

Recent FTAs signed by the Government contain provisions on MSMEs to facilitate their greater participation in international trade. These provisions provide for cooperation in areas such as information sharing, capacity building, export assistance, improving access to international markets, promoting integration of MSMEs into global value chains, and addressing issues affecting their ability to

benefit from FTAs. For instance, the India–UAE Comprehensive Economic Partnership Agreement (CEPA) and India–UK Comprehensive Economic and Trade Agreement contain chapters on MSMEs.

Government has undertaken various policy and facilitation measures to ensure Indian exporters fully utilize tariff concessions under Foreign Trade Agreements (FTAs), particularly for Micro, Small and Medium Enterprises (MSMEs), startups, artisans and other small exporters. Government is actively working with industry associations, Export Promotion Councils (EPCs), academic institutions such as IIFT and other stakeholders from time to time to create awareness on the utilisation of Free Trade Agreement (FTA) benefits. Government holds regular outreach programmes on FTAs, including sector-specific sessions, MSME cluster programmes, etc., with concerned stakeholders, including through the Indian Missions abroad, the Export Promotion Councils, the trade associations, the concerned ministries or departments and States to disseminate the opportunities under the FTA. These initiatives cover key aspects for dissemination and collaboration such as market access in sectors/commodities and tariff concessions, Rules of Origin, certification procedures and compliance requirements, and are conducted in coordination with industry bodies and global partners wherever relevant. Key initiatives include:

(i) Export Promotion Mission (EPM): The Export Promotion Mission (EPM) was launched in 2025 to strengthen India’s export competitiveness with a total outlay

of ₹25,060 crore for the period FY 2025–26 to FY 2030–31. The EPM shall operate through two integrated sub-schemes:

- NIRYAT PROTHSAHAN, focused on improving access to trade finance through instruments such as interest subvention, export factoring, collateral guarantees for export credit, credit guarantee for e-commerce exporters, and credit enhancement support; and
- NIRYAT DISHA, focused on other trade enablers such as export quality and compliance support, international branding and packaging, market access initiatives, export logistics & warehousing, and trade intelligence.

(ii) Implementation of the E-Commerce Export Hub (ECEH) initiative on a pilot basis to create an integrated ecosystem for e-commerce exports by facilitating logistics, customs clearances and other export-related services.

(iii) The District Export Hub (DEH) Initiative provides the district-level framework for decentralised export promotion. In each district, the effort is to identify and prioritise 3–5 products/services with viable export potential for targeted interventions.

(iv) Reforms to simplify exports through courier mode and reduce compliance burden:

- The Reserve Bank of India (RBI) has relaxed export reconciliation requirements for small-value exports up to ₹10 lakh by permitting closure of export transactions in the Export Data Processing and Monitoring System

(EDPMS) on the basis of declarations furnished by exporters and reconciliation undertaken by banks.

- The per-consignment value limit of ₹10 lakh for exports through courier mode has been removed vide DGFT Notification No. 67/2025–26 dated March 27, 2026 and CBIC Notification No. 34/2026 dated March 31, 2026.
- CBIC Notification No. 33/2026 dated March 31, 2026 has simplified reverse logistics by facilitating the re-import of export rejects and returned goods in respect of cross-border e-commerce exports.

(v) PM Gati Shakti National Master Plan (NMP) was launched to facilitate data-based decisions related to integrated planning of multimodal infrastructure, thereby reducing logistics cost.

(vi) Refund of Duties and Taxes on Exported Products (RoDTEP) Scheme aims to refund currently un-refunded duties/taxes/levies borne on the export product, including prior stage cumulative indirect taxes on goods and services used in production of the exported products.

(vii) The Ministry of Micro, Small and Medium Enterprises has established 65 Export Facilitation Centers (EFCs) in its field offices across the country with the aim of providing requisite mentoring and handholding support to MSMEs in exporting their products and services.

(viii) International Cooperation (IC) Scheme of Ministry of MSME aims to build capacity of MSMEs by facilitating their participation in international

exhibitions/fairs/conferences/seminar/buyer-seller meets abroad as well as reimbursement of various costs.

(e): The operationalization of Free Trade Agreements (FTAs) has strengthened India's trade engagement with key partner countries. Despite persistent global challenges, including geopolitical tensions and supply chain disruptions, India's exports increased from US$ 776.4 billion in FY 2022-23 to US$ 863.1 billion in FY 2025-26. Merchandise exports to major FTA partner countries and trade blocs have been substantial at US$ 179.1 billion in FY 2025-26, accounting for 40.5% of India's total merchandise exports. Merchandise export to recent FTA partners also indicated significant export growth. For example, exports to the UAE increased from US$ 16.7 billion in FY 2021-22 (prior to CEPA implementation) to US$ 37.4 billion in FY 2025-26, while exports to Australia rose from US$ 4.0 billion in FY 2021-22 to US$ 7.3 billion in FY 2025-26 following the implementation of ECTA. Similarly, exports to EFTA countries increased from US$ 1.64 billion in FY 2019-20 to US$ 1.76 billion in FY 2025-26.

Further, trade trends, including for exports and imports, continue to be shaped by a multitude of global and domestic factors, including economic growth, geopolitical developments, industry demand, domestic needs, commodity price movements and evolving supply chains.

Country-wise details of export, import, trade balance may be sourced at https://tradestat.commerce.gov.in/eidb/.

CULTIVATION OF KALA NAMAK RICE

3866. SHRI JAGDAMBIKA PAL:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has undertaken any assessment of the impact of cultivation of Kala Namak rice on the income of farmers in Siddharthnagar district, and if so, the details thereof during the last five years;

(b) whether the Government has provided financial, technical and marketing assistance to Kala Namak rice cultivators for increasing production, value addition, storage, processing and transportation, and if so, the details thereof; and

(c) whether the Government has any proposal to promote the export of Kala Namak rice and facilitate access to international markets, and if so, the details thereof?

THE MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE (SHRI BHAGIRATH CHOUDHARY):

(a): Yes. The area under cultivation and productivity of Kalanamak rice has increased in the recent past augmenting the farmers' income. Production in Siddharthnagar district of Uttar Pradesh has increased to more than five times during 2018 to 2025. The sale price of Kalanamak rice has also increased from Rs 40/kg in 2018 to Rs. 150/kg in 2026 resulting into more than three fold

increase in profitability vis-a-vis normal rice and boosting the number of farmers cultivating Kalanamak paddy from 2915 in 2018 to 23000 in 2024.

(b): Both the Central Government and State Governments have provided financial, technical and marketing support to *Kalanamak* rice farmers. Under the PM Formalisation of Micro Food Processing Enterprises (PMFME) and One District One Product (ODOP) Margin Money Scheme (state funded), individual micro-units and FPOs setting up *Kalanamak* processing/ milling units receive credit-linked capital subsidies up to 35% (max ₹10 lakh). The Government is also promoting brand *Kalanamak* by organising *Kalanamak Mahotsavs.* A Common Facility Centre (CFC) for *Kalanamak* rice in *Siddharthnagar* has been established under One District One Product (ODOP) scheme to provide local farmers with modern processing, packaging, and export-support facilities. The State Government has earmarked dedicated project funding for the promotion, production, and processing of *Kalanamak* rice.

National Agricultural Research System under the aegis of ICAR is involved in development of varieties and conservation of large number of land races of *Kalanamak* rice. In addition to traditional *Kalanamak* varieties, six improved varieties viz. *Kalanamak* KN3. *Bauna Kalanamak 101, Bauna Kalanamak 102, Kalanamak Kiran, Pusa Narendra Kalanamak* 1 and *Pusa CRD Kalanamak* 2 have been released and notified. The later two dwarf high yielding varieties of *Kalanamak* have average yield of 4.5 tons/ha against 2.5 tons/ha of traditional

varieties. State Government has also notified the KVKs in Geographical Indication (GI) area of *Kalanamak* for muti-location testing of new high yielding, climate resilient varieties for their release. ICAR-Institutes/ Krishi Vigyan Kendras are facilitating the farmers in registration and conservation of traditional *Kalanamak* rice varieties with the Protection of Plant Varieties and Farmers Rights Authority, which has led to registration of more than 1700 land races and local varieties of rice.

For further increase in the area of *Kalanamak* rice, additional seed indents are also encouraged under Breeder Seed Program and around 15-20 quintals Breeder seed is produced every year for downstream multiplication of foundation and certified seeds by the indenting agencies. During last 5 years (2021-22 to 2025-26), a total of 389.6 quintals of quality seed of *Kalanamak* paddy varieties has been produced and distributed to farmers.

(c): Yes. The Government promotes export of Kalanamak rice and facilitating access to international markets through Agricultural and Processed Food Products Export Development Authority (APEDA) linking regional Farmer Producer Organizations (FPOs) directly to international buyers, facilitating export shipments to markets like Singapore and Nepal. Branding of Kalanamak rice as "Buddha Rice" promotes its cultural legacy to target high-value markets in Buddhist nations such as Japan, Thailand, Vietnam, Singapore, and Myanmar. Siddharthnagar and its surrounding Terai districts have been integrated into

APEDA's Agri-Export Zone framework for specialty rice, facilitating priority financial assistance for export packaging, residue testing, and quarantine compliance.

बिहार में औद्योगिक क्षेत्र का विकास

3867. श्रीमती लवली आनंदः

क्या **वाणिज्य और उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को जानकारी है कि बिहार के शिवहर जिले के तरियानी प्रखण्ड के सलेमपुर और बेलाही दुल्ला गांवों में लगभग 270 एकड़ भूमि पर एक औद्योगिक क्षेत्र विकसित किया जा रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार का उक्त औद्योगिक क्षेत्र में डेयरी, दुग्ध एवं खाद्य प्रसंस्करण, कृषि आधारित और अन्य सूक्ष्म, लघु एवं मध्यम उद्यमों (एमएसएमई) के साथ-साथ बड़े उद्योगों की स्थापना के लिए केंद्र प्रायोजित योजनाओं के अंतर्गत वित्तीय और तकनीकी सहायता प्रदान करने का कोई प्रस्ताव है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या सरकार उक्त औद्योगिक क्षेत्र में निवेश को आकर्षित करने, उद्योगों की स्थापना को बढ़ावा देने तथा उद्यमियों को वित्तीय व अन्य प्रोत्साहन प्रदान करने के लिए कोई विशेष कदम उठा रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) से (ग): औद्योगिक क्षेत्र के विकास का प्राथमिक उत्तरदायित्व राज्य सरकारों का है, जो औद्योगिक विकास को बढ़ावा देने के लिए विभिन्न नीतिगत उपाय अपनाते हैं। केंद्र सरकार बिहार सहित देशभर

में उद्योग के समग्र विकास और संवर्धन के लिए विभिन्न स्कीमों, कार्यक्रमों और नीतिगत पहलों के माध्यम से राज्य/संघ राज्यक्षेत्र सरकारों के प्रयासों को पूरक सहायता प्रदान करती है। इन पहलों में निवेश संवर्धन स्कीम, ईज़ ऑफ डूइंग बिज़नेस (ईओडीबी) और अनुपालन बोझ को कम करने के उद्देश्य से की गई पहलें, औद्योगिक अवसंरचना उन्नयन स्कीम, उत्पादन संबद्ध प्रोत्साहन (पीएलआई) स्कीम, राष्ट्रीय औद्योगिक कॉरिडोर के तहत एकीकृत विनिर्माण क्लस्टर (आईएमसी), स्टार्टअप इंडिया, मेक इन इंडिया, पीएम गति शक्ति, राष्ट्रीय अवसंरचना पाइपलाइन (एनआईपी), राष्ट्रीय सिंगल विंडो प्रणाली (एनएसडब्ल्यूएस), भारत औद्योगिक भूमि बैंक (आईआईएलबी), प्रत्यक्ष विदेशी निवेश (एफडीआई) में सुधार, परियोजना निगरानी समूह (पीएमजी) शामिल हैं।

बिहार सरकार ने सूचित किया है कि शिवहर जिले के तरियानी ब्लॉक में औद्योगिक क्षेत्र की स्थापना के लिए मौजा सलेमपुर क्षेत्र में 136.55 एकड़ और मौजा बेलाहिदुल्लाह क्षेत्र में 117.2372 एकड़, कुल संशोधित क्षेत्र 253.78 एकड़ भूमि का अधिग्रहण किया गया है। दिनांक 18.07.26 को आरएफसीटीएलएआर अधिनियम की धारा 11 (1) के तहत अधिसूचना को प्रकाशित किया गया है।

खाद्य प्रसंस्करण उद्योग मंत्रालय (एमओएफपीआई), भारत सरकार, बिहार के शिवहर जिले सहित देशभर में नए सूक्ष्म खाद्य प्रसंस्करण उद्यमों की स्थापना/उन्नयन के लिए वित्तीय, तकनीकी और व्यावसायिक सहायता प्रदान करने हेतु केंद्र सरकार द्वारा प्रायोजित प्रधानमंत्री सूक्ष्म खाद्य प्रसंस्करण उद्यमों का औपचारीकरण (पीएमएफएमई) स्कीम को कार्यान्वित कर रहा है। यह स्कीम पात्र परियोजना लागत का 35% ऋण-संबद्ध अनुदान, 40,000 रुपये तक की सीड कैपिटल, लाभार्थियों के लिए क्षमता निर्माण, ब्रांडिंग और विपणन तथा इकाइयों के औपचारिकरण के लिए हैंडहोल्डिंग सहायता प्रदान करती है।

इसके अलावा, 30 जून 2026 तक, बिहार के शिवहर जिले में डेयरी, दूध, कृषि आधारित उद्यमों सहित सभी उत्पादों के लिए 6.52 करोड़ रुपए की अनुमोदित राजसहायता के साथ 287 सूक्ष्म

खाद्य प्रसंस्करण उद्यमों के लिए ऋण स्वीकृत किए गए हैं। यह स्कीम मांग आधारित है और राज्य/संघ राज्यक्षेत्र सरकारों के माध्यम से कार्यान्वित की जाती है। इस स्कीम के दिशानिर्देशों के अनुसार, कोई भी इच्छुक व्यक्ति/कंपनी मौजूदा सूक्ष्म खाद्य प्रसंस्करण केन्द्र के उन्नयन या नई सूक्ष्म खाद्य प्रसंस्करण केन्द्र की स्थापना हेतु लाभ प्राप्त कर सकता है।

भारत सरकार का सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय (एमएसएमई) केंद्रीय क्षेत्र की एक मांग आधारित स्कीम - सूक्ष्म एवं लघु उद्यम-क्लस्टर विकास कार्यक्रम (एमएसई-सीडीपी) का संचालन करता है, जिसका उद्देश्य देश भर में सूक्ष्म एवं लघु उद्यमों (एमएसई) के विकास और प्रतिस्पर्धात्मकता को बढ़ावा देना है। यह स्कीम एमएसई के प्रौद्योगिकी उन्नयन, गुणवत्ता सुधार, उत्पादकता में वृद्धि, मूल्य संवर्धन, बाजार पहुंच और समग्र प्रतिस्पर्धात्मकता को सुगम बनाने के लिए साझा सुविधा केंद्रों (सीएफसी) की स्थापना और अवसंरचना विकास (आईडी) परियोजनाओं के लिए वित्तीय सहायता प्रदान करती है। इस स्कीम के अंतर्गत सहायता किसी विशेष क्षेत्र तक सीमित नहीं है और राज्य सरकार/संघ राज्य क्षेत्र प्रशासन से पात्र प्रस्ताव प्राप्त होने और स्कीम के मौजूदा दिशानिर्देशों के अनुसार उनकी स्वीकृति के अधीन, यह सहायता पात्र सूक्ष्म एवं लघु उद्यम क्लस्टर को उपलब्ध है। वर्तमान में बिहार के शिवहर जिले के तारियानी ब्लॉक के सलेमपुर और बेलाही दुल्ला गांवों में स्थित औद्योगिक क्षेत्र के लिए ऐसा कोई प्रस्ताव प्राप्त नहीं हुआ है।

इसके अलावा, बिहार सरकार ने सूचित किया है कि बिहार औद्योगिक निवेश प्रोत्साहन पैकेज 2025 एक अत्यधिक प्रतिस्पर्धी प्रोत्साहन संरचना का प्रावधान करता है, जिसमें पात्र उच्च-मूल्य निवेशों के लिए निशुल्क औद्योगिक भूमि, पूंजी सब्सिडी, ब्याज अनुदान, एसजीएसटी प्रतिपूर्ति और निर्यात-संबद्ध सहायता जैसे प्रावधान शामिल हैं। इसे कई क्षेत्र-विशिष्ट नीतियों का सहयोग प्राप्त है, जिनमें बिहार नवीकरणीय ऊर्जा नीति 2025, जैव ईंधन उत्पादन प्रोत्साहन नीति 2025, निर्यात प्रोत्साहन नीति 2024, बिहार लॉजिस्टिक्स नीति 2024, वस्त्र और चमड़ा नीति 2022 और बिहार

स्टार्टअप नीति, 2022 आदि शामिल हैं। कुल मिलाकर ये नीतियां विविधता पूर्ण और सतत औद्योगिक वृद्धि के लिए एक व्यापक फ्रेमवर्क प्रदान करती हैं।

DEVELOPMENT OF KK REGION

3868. SHRI E. TUKARAM:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) whether the Government has received any proposal from the Government of Karnataka seeking dedicated annual Central financial assistance for the development of the Kalyana Karnataka region under Article 371J of the Constitution;

(b) if so, the details of the proposal and the action taken by the Union Government;

(c) whether the Government proposes to provide dedicated Central financial assistance for the development of the Kalyana Karnataka region under Article 371J, keeping in view the special provisions of the Constitution; and

(d) if so, the details thereof and the likely timeline and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (d): Yes, Sir. Government of India has been providing substantial financial resources to Karnataka through devolution of taxes & duties, Grants-in-Aid under

Centrally Sponsored Schemes and Finance Commission (FC) grants, and Special Assistance to States for Capital Investment (SASCI). During 2019-20 to 2025-26, a total amount of Rs. 2,59,421 crore and Rs. 1,80,539 crore have been released to the State of Karnataka as the state's share in Central taxes & duties and Grants-in Aid respectively. Further, an amount of Rs. 20,160 crore has been released to the State of Karnataka so far under Special Assistance to States for Capital Investment (SASCI) since 2020-21.

The resources provided by Government of India could be suitably deployed by the Government of Karnataka for its contextual needs, including for development of Kalyana Karnataka region.

NATIONAL ACTION PLAN FOR SENIOR CITIZENS

3869. SHRI YADUVEER WADIYAR:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Government has taken note of recent reports highlighting an emerging “ageing crisis” in India, including rising healthcare costs, inadequate pension and social security coverage, and a growing digital divide affecting senior citizens, if so, the details thereof;

(b) whether any assessment has been undertaken in the last three years to evaluate the adequacy of the National Action Plan for Senior Citizens

(NAPSrC), Atal Vayo Abhyuday Yojana (AVYAY) and related schemes in meeting the needs of the elderly, if so, the details thereof;

(c) the details of senior citizens covered under major Central schemes for pensions, healthcare and social care during the last three years, State-wise; and

(d) the steps taken to strengthen senior-care infrastructure and geriatric healthcare and to ensure a life of dignity for the elderly?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) and (d): Yes Sir. As per the report of Technical Group on Population Projections, constituted by the National Commission on Population, the population of the elderly citizens between 2011 and 2036, is projected to increase from 10 crores in 2011 to 23 crores in 2036 - an increase in their share to the total population from 8.4 to 14.9 percent.

Recognizing the growing needs of the elderly population and to mitigate the hardships being faced by them, the Government of India implements various schemes as under :-

I. The Ministry of Social Justice and Empowerment is implementing an umbrella scheme, namely, Atal Vayo Abhyuday Yojana (AVYAY) for the welfare of the senior citizens across the country. The scheme has 07 components. The details

of AVYAY scheme components are attached at **Statement-I**.

II. The Ministry of Health and Family Welfare is implementing Ayushman Bharat-Pradhan Mantri Jan Arogya Yojana (AB-PMJAY), under which health insurance coverage of ₹5 lakh is provided to all senior citizens aged 70 years and above, irrespective of their socio-economic status.

Further, the Ministry of Health & Family Welfare implements the National Programme for Healthcare of the Elderly (NPHCE) Scheme to ensure health and well-being of the senior citizens. The salient features of this program are: (i) Community based primary Healthcare approach, (ii) Dedicated service at PHC (Primary Health Centre) /CHC (Community Health Centre) level, (iii) dedicated facilities at district hospitals with 10 bedded wards,(iv) Strengthening of Regional Geriatric Centers to provide dedicated tertiary level medical facilities for the elderly , (v) Information, Education and Communication (IEC) using mass media, folk media and other communication channels and (vi) Continuous monitoring and independent evaluation of the programme and research in Geriatrics and implementation of NPHCE (vii) The tertiary component of the Rashtriya Varishth Jan Swasthya Yojana in 2016-17 under which 17 Regional Geriatric Centres and 2 National Centres of Ageing have been established.

III. The Ministry of Rural Development implements the National Social Assistance Programme (NSAP) under which, eligible senior citizens receive pension of ₹200 per month (60–79 years) and ₹500 per month (80+ years) as the central share,

with States/UTs providing additional top-ups, thus benefitting a large rural population.

(b): The Ministry conducts periodic assessments of the Atal Vayo Abhyuday Yojana (AVYAY) Scheme (earlier known as the National Action Plan for Senior Citizens (NAPSrC) to review its implementation and measure its outcomes. For this purpose, discussions are held with all the stakeholders to assess the emerging needs and challenges being faced by the senior citizens. Also, third-party evaluation of the scheme is conducted before continuing the scheme during the new financial cycle. The findings and recommendations of these evaluations are used to review the implementation of the scheme, identify emerging needs of senior citizens. Based on these findings, steps are taken to mitigate the hardships being faced by the senior citizens.

(c): The details of senior citizens covered under major Central schemes for pensions, healthcare and social care during the last three years, State-wise, are given at **Statement-II**.

STATEMENT-I

Details of components of Atal Vayo Abhyuday Yojana (AVYAY) are as under :

i. **Integrated Programme for Senior Citizens (IPSrC)**- Grant-in-aid is provided to Non-Governmental/ Voluntary Organizations for running and maintenance of Senior Citizens Homes (old age homes), Continuous Care Homes, etc. Facilities like shelter, nutrition, Medicare and entertainments are provided free

of cost to indigent senior citizens.

ii. **State Action Plan for Senior Citizens (SAPSrC)** – Under State Action Plan for Senior Citizens (SAPSrC), the State Government implements the State Action Plan for welfare of senior citizens. Grant in-aid is provided to States/ UTs for activities like awareness generation, sensitization, cataract surgeries and State specific activities.

iii. **Elderline: National Helpline for Senior Citizens (NHSC)**- The National Helpline on Toll free number 14567 namely 'Elderline' was launched on 01.10.2021 for grievance redressal of Senior Citizens and to generate awareness about the Act, schemes & programmes being executed by Central & State Governments.

iv. **Rashtriya Vayoshri Yojana (RVY)**-The Ministry of Social Justice and Empowerment is implementing the scheme component of 'Rashtriya Vayoshri Yojana (RVY)' with the objective to provide to senior citizens, with the monthly income of not more than Rs. 15000/- and suffering from age-related disabilities/infirmities, with such physical aids and assisted living devices which can restore near normalcy in their bodily functions. The scheme was launched on 01.04.2017. The Scheme is implemented through the 'Artificial Limbs Manufacturing Corporation (ALIMCO)', (a Central Public Sector Undertaking under the M/oSJE) as the sole implementing Agency.

v. **Seniorcare Ageing Growth Engine (SAGE)**- SAGE scheme Component is to

promote out-of-the-box and innovative solutions for the commonly faced problems. Under this scheme component, innovative start-ups are identified and encouraged for developing products, processes and services for the welfare of the elderly. The selection of the start-ups is made through a transparent process and the funds are provided as equity, subject to the Government investment not exceeding 49 % of the total equity of the Firm.

vi. **Training of Geriatric Care Givers-** The main objective of this scheme component is to bridge the gap in supply and increasing demand in the field of geriatric caregivers so as to provide more professional services to the senior citizens and also to create a cadre of professional givers in the field of geriatrics.

vii. **Other Initiatives for Senior Citizens:** In order to solve the problems of healthy and productive ageing, several initiatives are implemented across the country.

STATEMENT-II

State-wise details of beneficiaries under AVYAY, NSAP and NPHCE during last three years (2023-24 to 2025-26)

S.No.	States/UTs	AVYAY	NSAP	NPHCE
1	Andaman & Nicobar Islands	16	585	185218
2	Andhra Pradesh	59959	663736	22544997
3	Arunachal Pradesh	1602	5893	94291
4	Assam	84591	695997	3350017
5	Bihar	55930	3157256	2493456

6	Chandigarh	1021	2378	375033
7	Chhattisgarh	4432	644429	5090344
8	Dadra and Nagar Haveli and Daman and Diu	3111	8754	327295
9	Delhi	12209	7308	4540645
10	Goa	3212	620548	801432
11	Gujarat	10479	259865	14229271
12	Haryana	41944	93178	4728205
13	Himachal Pradesh	3149	130298	3236894
14	Jammu and Kashmir	10215	985094	2141469
15	Jharkhand	17669	899422	1317214
16	Karnataka	28431	458813	18736028
17	Kerala	6860	6486	51252080
18	Ladakh	574	155	207858
19	Lakshadweep	528	1575079	60721
20	Madhya Pradesh	32792	1122920	7732434
21	Maharashtra	106981	55891	27756901
22	Manipur	34955	55734	325083
23	Meghalaya	3227	24524	386994
24	Mizoram	3072	45941	442043
25	Nagaland	9096	113824	211034
26	Odisha	69426	1418631	15171586
27	Pondicherry	4462	17713	2124041
28	Punjab	18316	112955	4953946
29	Rajasthan	25959	823972	9181508
30	Sikkim	1264	16928	341878
31	Tamil Nadu	96560	1282504	37492654
32	Telangana	35123	480315	5272449
33	Tripura	6453	135232	915839
34	Uttar Pradesh	130629	4722613	12447384
35	Uttarakhand	7791	204557	1147063
36	West Bengal	68418	1281159	21348574
Grand Total		**1000456**	**22130687**	**282963879**

ELECTRIC VEHICLES IN MADHYA PRADESH

3870. DR. LATA WANKHEDE:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

(a) the details of total progress achieved regarding the deployment of electric vehicles under the newly launched PM E-DRIVE scheme during 2025-2026 within the State of Madhya Pradesh;

(b) the details of total number of electric two-wheelers, three-wheelers, and electric buses successfully subsidized and registered in Madhya Pradesh, district-wise during the last one year;

(c) the details of total quantum of demand incentives disbursed directly to vehicle purchasers and original equipment manufacturers operating delivery chains within Madhya Pradesh;

(d) whether the Government has monitored the operational reliability and battery performance of public electric transport buses running in major urban routes of Madhya Pradesh; and

(e) the details of administrative measures being taken by the Government to promote the use of clean energy transport systems in two-tier and three-tier towns of Madhya Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHIRAJU SRINIVASA VARMA):

(a): Under the PM E-DRIVE scheme, 94,277 electric vehicles (EVs) were deployed during FY 2025-26 in the state of Madhya Pradesh.

(b) and (c): 88,209 EVs were subsidized in Madhya Pradesh in FY 2025-26, details for which are provided at **Statement.**

Under the PM E-DRIVE Scheme, no electric buses have been allocated to Madhya Pradesh.

The details of total quantum of demand incentives disbursed directly to vehicle purchasers and original equipment manufacturers operating delivery chains within Madhya Pradesh is not maintained Centrally.

(d): No such assessment has been done by Ministry of Heavy Industries.

(e): The Government has implemented following schemes on pan India basis including two-tier and three-tier towns of Madhya Pradesh to promote the use of clean energy transport systems:

(i) **Faster Adoption and Manufacturing of (Hybrid &) Electric Vehicles in India (FAME India) Scheme Phase-II**: The Government implemented this scheme for a period of five years from 01.04.2019 to 31.03.2024 with a total budgetary support of ₹11,500 crore. The scheme provided demand incentive for e-2Ws, e-3Ws, e-4Ws and grant for e-buses and setting up of EV public charging stations (EV PCS). FAME-II has supported the sale of approximately 16.72 lakh electric vehicles including e-2Ws, e-3Ws & e-4Ws and 6,862 e-buses were sanctioned for various cities out of which 5,299 e-

buses have been deployed as on 31.07.2026. Under this scheme ₹912.50 crore have been allocated for setting up of EV PCS.

(ii) **Production Linked Incentive (PLI) Scheme for Automobile and Auto Component Industry in India (PLI-Auto):** The Government notified this scheme for Automobile and Auto Component Industry in India, on 23.09.2021, for enhancing India's manufacturing capabilities for Advanced Automotive Technology (AAT) products, including EVs, with a budgetary outlay of ₹25,938 crore.

(iii) **Production Linked Incentive (PLI) Scheme for National Programme on Advanced Chemistry Cell (ACC) Battery Storage :** The Government on 09.06.2021 notified the PLI Scheme for manufacturing of ACC in the country with a budgetary outlay of ₹18,100 crore. The scheme aims to establish a competitive domestic manufacturing ecosystem for 50 GWh of ACC batteries.

(iv) **PM Electric Drive Revolution in Innovative Vehicle Enhancement (PM EDRIVE) Scheme:** This scheme with an outlay of ₹10,900 crore has been notified on 29.09.2024. This scheme supports incentivization of approximately 28.30 lakh electric vehicles (EVs) including e-2W, e-3W, e-Trucks, e-buses and e-Ambulances. Further, grant for upgradation of testing agencies is also available under this scheme. An allocation of ₹4,391 crore has been made under the scheme for deployment of 14,028 e-buses out of

which 14,000 e-buses have been allocated. ₹2,000 crore has been allocated for deployment of EV PCS on pan India basis.

(v) **PM e-Bus Sewa-Payment Security Mechanism (PSM) Scheme**: This Scheme notified on 28.10.2024, has an outlay of ₹3,435.33 crore and aims to support deployment of more than 38,000 electric buses. The objective of this scheme is to provide payment security to e-bus operators in case of default by Public Transport Authorities (PTAs).

Further, following initiatives have also been taken up by the Government of India to increase the use of electric vehicles in the country:–

i. GST on electric vehicles and chargers/ charging stations for electric vehicles has been reduced to 5%.

ii. Ministry of Road Transport & Highways (MoRTH) announced that battery-operated vehicles will be given green license plates and be exempted from permit requirements.

iii. MoRTH issued a notification advising states to waive road tax on EVs, which in turn will help reduce the initial cost of EVs.

STATEMENT

Number of e-2Ws and e-3Ws incentivised under the PM E-DRIVE Scheme in Madhya Pradesh, district-wise, during FY 2025–26:

District	e-2W	e-3Ws	Total
Agar Malwa	64		64
Alirajpur	65		65

District	e-2W	e-3Ws	Total
Anuppur	204	19	223
Ashok Nagar	1,149	13	1,162
Balaghat	772	13	785
Barwani	409	2	411
Betul	1,023	20	1,043
Bhind	1,282	141	1,423
Bhopal	6,509	113	6,622
Burhanpur	226	2	228
Chhatarpur	1,160	23	1,183
Chhindwara	2,606	77	2,683
Damoh	671	138	809
Datia	513	58	571
Dewas	2,078	61	2,139
Dhar	1,233	22	1,255
Dindori	62	60	122
Guna	2,392	33	2,425
Gwalior	8,987	489	9,476
Harda	790	1	791
Indore	11,347	1,493	12,840
Jabalpur	6,905	1,008	7,913
Jhabua	86		86
Katni	757	567	1,324
Khandwa	376	17	393
Khargone	499	20	519
Maihar	13	8	21
Mandla	280	24	304
Mandsaur	1,818	14	1,832
Mauganj	5	3	8
Morena	1,949	199	2,148
Narmadapuram	1,662	26	1,688
Narsimhapur	1,909	58	1,967
Neemuch	772	3	775
Niwari	7	1	8
Pandhurna	12		12

District	e-2W	e-3Ws	Total
Panna	146	50	196
Raisen	953	21	974
Rajgarh	782	5	787
Ratlam	1,704	23	1,727
Rewa	1,130	331	1,461
Sagar	2,285	400	2,685
Satna	1,117	383	1,500
Sehore	1,711	19	1730
Seoni	1,020	19	1039
Shahdol	738	55	793
Shajapur	847	21	868
Sheopur	588	10	598
Shivpuri	1,708	37	1,745
Sidhi	241	44	285
Singrauli	257	23	280
Tikamgarh	550	32	582
Ujjain	3,490	132	3,622
Umaria	176	29	205
Vidisha	1,805	9	1,814
Total	**81,840**	**6,369**	**88,209**

कृषियोग्य भूमि

3871. श्री सुनील कुमारः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) देश में विगत पांच वर्षों के दौरान उपलब्ध कुल कृषियोग्य भूमि का राज्य-वार ब्यौरा क्या है;

(ख) विगत पांच वर्षों के दौरान कृषक परिवारों की औसत आय का राज्य-वार ब्यौरा क्या है;

(ग) कृषि में संलग्न किसानों की आय बढ़ाने के लिए किए गए उपायों का ब्यौरा क्या है और अपनी आजीविका के लिए कृषि पर निर्भर ग्रामीण परिवारों का प्रतिशत कितना है;

(घ) क्या सरकार बिहार के पश्चिम चंपारण जिले के कृषक परिवारों के लिए कोई विशेष योजना चलाने पर विचार करेगी; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री रामनाथ ठाकुर):

(क): कृषि एवं किसान कल्याण विभाग द्वारा प्रकाशित नवीनतम भू-उपयोग सांख्यिकी 2024-25 के अनुसार, पिछले पांच वर्षों के दौरान देश भर में कृषि योग्य भूमि का राज्य/केंद्र शासित प्रदेशवार ब्यौरा **विवरण-I** में दिया गया है।

(ख) और (ग): देश में कृषि परिवारों की संख्या और औसत मासिक आय का आकलन समय-समय पर सांख्यिकी एवं कार्यक्रम कार्यान्वयन मंत्रालय के राष्ट्रीय सांख्यिकी कार्यालय (एनएसओ) द्वारा संचालित "कृषि परिवारों की स्थिति आकलन सर्वेक्षण (एसएएस)" के माध्यम से किया जाता है। ग्रामीण क्षेत्रों में राष्ट्रीय सामाजिक सुरक्षा सर्वेक्षण (एनएसएस) के 77वें दौर के माध्यम से एमओएसपीआई द्वारा किए गए नवीनतम स्थिति आकलन सर्वेक्षण (जनवरी, 2019 - दिसंबर, 2019) के अनुसार, देश में ग्रामीण परिवारों की अनुमानित संख्या 17.24 करोड़ है, जिनमें से 9.30 करोड़ कृषि परिवार हैं, जो देश के कुल ग्रामीण परिवारों का लगभग 54 प्रतिशत हैं। ये कृषि परिवार मुख्य रूप से कृषि गतिविधियों से अपनी आजीविका प्राप्त करते हैं।

उक्त स्थिति आकलन सर्वेक्षण के अनुसार, विभिन्न स्रोतों से प्रति कृषि परिवार की अनुमानित औसत आय 10,218 रुपये प्रति माह है। राज्य/केंद्र शासित प्रदेश-विभिन्न स्रोतों से प्राप्त प्रति कृषि परिवार की औसत मासिक आय का ब्यौरा **विवरण-II** में दिया गया है। चूंकि पिछला एसएएस वर्ष 2019 में आयोजित किया गया था, इसलिए पिछले तीन वर्षों के दौरान प्रति कृषि परिवार की औसत मासिक आय का विवरण उपलब्ध नहीं है।

(घ) और (ङ): कृषि राज्य का विषय है। तथापि, भारत सरकार किसानों के कल्याण में वृद्धि तथा कृषि

को अधिक लाभकारी बनाने के उद्देश्य से उपयुक्त नीतिगत उपायों, बजटीय सहायता तथा विभिन्न योजनाओं/कार्यक्रमों के माध्यम से बिहार के पश्चिम चंपारण जिले सहित पूरे देश में राज्यों के प्रयासों में सहयोग करती है। सरकार ने कृषि उत्पादकता बढ़ाने, खेती की लागत कम करने, फसल विविधीकरण को बढ़ावा देने, लाभकारी रिटर्न सुनिश्चित करने और किसानों को आय सहायता प्रदान करने के लिए कई नीतियां और विकासात्मक कार्यक्रम कार्यान्वित किए जा रहे हैं।

इन पहलों में कृषि के सभी पहलुओं को शामिल किया गया है, जिनमें ऋण, बीमा, आय सहायता, इंफ्रास्ट्रक्चर, बागवानी सहित फसलें, बीज, मशीनीकरण, विपणन, जैविक और प्राकृतिक खेती, किसान समूह, सिंचाई, विस्तार गतिविधियाँ, फसलों की खरीद आदि शामिल हैं। इसके अतिरिक्त, सरकार ने वर्ष 2018-19 से सभी अधिदेशित खरीफ, रबी और अन्य वाणिज्यिक फसलों के लिए उत्पादन लागत पर न्यूनतम 50 प्रतिशत लाभ के साथ न्यूनतम समर्थन मूल्य (एमएसपी) में वृद्धि भी है। कृषि एवं किसान कल्याण विभाग (डीए एंड एफडब्ल्यू) द्वारा कार्यान्वित की जा रही विभिन्न केंद्रीय क्षेत्र और केंद्र प्रायोजित योजनाओं का ब्यौरा **विवरण-III** में दिया गया है।

<u>विवरण-I</u>

राज्य/केंद्र शासित प्रदेश - कृषि योग्य भूमि के अंतर्गत क्षेत्रफल

(हजार हे. में)

क्रमांक	राज्य/केंद्र शासित प्रदेश	2020-21	2021-22	2022-23	2023-24	2024-25 (पी)
1	आंध्र प्रदेश	8817	8987	8979	8977	8969
2	अरुणाचल प्रदेश	431	431	431	431	431
3	असम	3295	3321	3315	3312	3304
4	बिहार	6541	6542	6545	6548	6560
5	छत्तीसगढ	5542	5552	5556	5554	5564
6	गोवा	140	141	139	141	141
7	गुजरात	12462	12428	12368	12317	12234
8	हरियाणा	3847	3847	3950	3853	4030

9	हिमाचल प्रदेश	821	831	843	828	824
10	झारखंड	4319	4324	4311	4311	4311
11	कर्नाटक	12846	12836	12812	12792	12777
12	केरल	2229	2223	2200	2186	2178
13	मध्य प्रदेश	17449	17432	17442	17423	17402
14	महाराष्ट्र	20509	20466	20394	20391	20371
15	मणिपुर	417	399	389	389	194
16	मेघालय	1010	1015	1014	1014	1014
17	मिजोरम	367	367	367	391	165
18	नागालैंड	674	672	669	668	666
19	ओडिशा	6654	6782	6742	6724	6688
20	पंजाब	4237	4225	4225	4226	4232
21	राजस्थान	25473	25463	25464	25446	25442
22	सिक्किम	97	97	103	103	110
23	तमिलनाडु	8106	8105	8105	8104	8104
24	तेलंगाना	6717	6715	6735	6728	6728
25	त्रिपुरा	270	270	269	269	267
26	उत्तराखंड	1544	1541	1540	1564	1562
27	उत्तर प्रदेश	18614	18264	18227	18237	18321
28	पश्चिम बंगाल	5602	5595	5589	5583	5577
29	अंडमान एवं निकोबार द्वीप समूह	28	28	28	22	23
30	चंडीगढ़	1	1	1	1	1
31	डीएनएच और डीडी	23	23	22	22	22
32	दिल्ली	53	53	52	59	58
33	जम्मू और कश्मीर	1074	1075	1094	1095	1097
34	लद्दाख	28	28	32	32	32
35	लक्षद्वीप	2	2	2	2	2
36	पुदुचेरी	28	28	28	28	27
अखिल भारतीय डेटा		**180266**	**180112**	**179982**	**179768**	**179428**

पी: अनंतिम।

स्रोत: भू-उपयोग सांख्यिकी 2024-25 का संक्षिप्त विवरण

कृषि योग्य भूमि: इसमें निवल बोई गई भूमि, वर्तमान परती भूमि, वर्तमान परती भूमि के अलावा अन्य परती भूमि, कृषि योग्य बंजर भूमि और विविध वृक्ष फसलों के अंतर्गत भूमि शामिल है।

विवरण-II

राज्य/केंद्र शासित प्रदेश के अनुसार कृषि वर्ष जुलाई 2018 से जून 2019 के दौरान कृषि परिवारों की औसत मासिक आय

क्र.सं.	राज्य/ पूर्वोत्तर राज्यों का समूह/ केंद्र शासित	आय (रु.)
1	आंध्र प्रदेश	10,480
2	अरुणाचल प्रदेश	19,225
3	असम	10,675
4	बिहार	7,542
5	छत्तीसगढ	9,677
6	गुजरात	12,631
7	हरियाणा	22,841
8	हिमाचल प्रदेश	12,153
9	जम्मू और कश्मीर	18,918
10	झारखंड	4,895
11	कर्नाटक	13,441
12	केरल	17,915
13	मध्य प्रदेश	8,339
14	महाराष्ट्र	11,492
15	मणिपुर	11,227
16	मेघालय	29,348
17	मिजोरम	17,964
18	नागालैंड	9,877
19	ओडिशा	5,112
20	पंजाब	26,701
21	राजस्थान	12,520
22	सिक्किम	12,447
23	तमिलनाडु	11,924
24	तेलंगाना	9,403
25	त्रिपुरा	9,918
26	उत्तराखंड	13,552
27	उत्तर प्रदेश	8,061
28	पश्चिम बंगाल	6,762
	पूर्वोत्तर राज्यों का समूह	**16,863**
	केंद्र शासित प्रदेशों का समूह	**18,511**
	अखिल भारत	**10,218**

स्रोत: एनएसएस रिपोर्ट संख्या 587: ग्रामीण भारत में कृषि परिवारों और परिवारों की भूमि और पशुधन जोत का स्थिति आकलन, 2019।

विवरण-III

कृषि एवं किसान कल्याण विभाग की प्रमुख योजनाएँ/कार्यक्रम

1. राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एनएफएसएनएम)
2. राष्ट्रीय खाद्य तेल मिशन (एनएमईओ) – ऑयल पाम
3. राष्ट्रीय खाद्य तेल मिशन (एनएमईओ)-तिलहन
4. राष्ट्रीय प्राकृतिक कृषि मिशन (एनएमएनएफ)
5. परम्परागत कृषि विकास योजना (पीकेवीवाई)
6. मृदा स्वास्थ्य एवं उर्वरता (एसएच एंड एफ)
7. वर्षा सिंचित क्षेत्र विकास (आरएडी)
8. कृषि वानिकी
9. कृषि विस्तार उप-मिशन (एसएमएई)
10. एकीकृत बागवानी विकास मिशन (एमआईडीएच)
11. राष्ट्रीय बांस मिशन
12. राष्ट्रीय मधुमक्खी पालन और शहद मिशन (एनबीएचएम)
13. पूर्वोत्तर क्षेत्र जैविक मूल्य श्रृंखला विकास मिशन
14. प्रति बूंद अधिक फसल (पीडीएमसी)
15. एकीकृत कृषि विपणन योजना (आईएसएएम)
16. प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान)
17. प्रधानमंत्री किसान मान धन योजना (पीएम-केएमवाई)
18. प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) / पुनर्गठित मौसम आधारित फसल बीमा योजना (आरडब्ल्यूबीसीआईएस)

19. प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा)
20. संशोधित ब्याज सब्सिडी योजना (एमआईएसएस)
21. एग्रीकल्चर इंफ्रास्ट्रक्चर फंड (एआईएफ)
22. नमो ड्रोन दीदी
23. 10,000 नए किसान उत्पादक संगठनों (एफपीओ) का गठन एवं संवर्धन
24. स्टार्ट-अप्स एवं ग्रामीण उद्यमों के लिए एग्री फंड (एग्रीश्योर)
25. कृषि यंत्रीकरण उप-मिशन (एसएमएएम)
26. डिजिटल कृषि मिशन
27. फसल विविधीकरण कार्यक्रम (सीडीपी)
28. राष्ट्रीय कृषि विकास योजना-विस्तृत परियोजना रिपोर्ट (आरकेवीवाई-डीपीआर)
29. प्रधानमंत्री धन धान्य कृषि योजना
30. दलहन आत्मनिर्भरता मिशन

अंतर-राज्यीय व्यापार

3872. श्री महेश कश्यप:

क्या **वाणिज्य और उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार बस्तर से महुआ, इमली, तेंदू पत्ता, लाख, शहद, बांस और अन्य लघु वनोपजों के अंतर-राज्यीय व्यापार को बढ़ावा देने के लिए कोई विशेष योजना लागू कर रही है;

(ख) क्या सरकार का सीमावर्ती राज्यों के बीच कृषि और वनोपज के लिए एक साझा विपणन प्रणाली विकसित करने का कोई प्रस्ताव है;

(ग) क्या बस्तर में कृषि और वनोपज के लिए एक अंतर-राज्यीय व्यापार केंद्र स्थापित करने का

प्रस्ताव विचाराधीन है; और

(घ) यदि हां, तो तत्संसंबंधी ब्यौरा क्या है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) से (घ):सरकार, जनजातीय कार्य मंत्रालय/ट्राइफेड के माध्यम से, प्रधानमंत्री जनजातीय विकास मिशन (पीएमजेवीएम) के तहत लघु वनोपज (एमएफपी) की खरीद, मूल्य संवर्धन और विपणन में सहायता करती है। इस स्कीम के तहत, महुआ, इमली, लाख और शहद सहित 87 एमएफपी वस्तुओं के लिए न्यूनतम समर्थन मूल्य (एमएसपी) अधिसूचित किए गए हैं, और छत्तीसगढ़ के बस्तर क्षेत्र सहित सभी राज्यों में लागू हैं। छत्तीसगढ़ में नामित राज्य कार्यान्वयन एजेंसी (एसआईए) एमएफपी की खरीद का कार्य करती है। मूल्य संवर्धन और बाजार लिकेंज को मजबूत करने के लिए वन धन विकास केंद्रों और संबंधित अवसंरचना को भी सहायता प्रदान की जाती है।

कृषि एवं किसान कल्याण विभाग उत्पादन, एकत्रीकरण, मूल्य संवर्धन, अवसंरचना और बाजार पहुंच के लिए प्रासंगिक स्कीमों और प्लेटफार्मों को कार्यान्वित करता है। जिनमें निम्नलिखित शामिल हैं:-

i. राष्ट्रीय मधुमक्खी पालन एवं शहद मिशन (एनबीएचएम): एनबीएचएम राष्ट्रीय मधुमक्खी बोर्ड के माध्यम से कार्यान्वित किया जा रहा है। यह वैज्ञानिक तरीके से मधुमक्खी पालन और शहद के संग्रह, प्रसंस्करण, विपणन, ब्रांडिंग और मूल्य संवर्धन में सहायता प्रदान करता है। एकीकृत मधुमक्खी पालन विकास केंद्रों, शहद परीक्षण प्रयोगशालाओं, प्रसंस्करण इकाइयों और संग्रह/ब्रांडिंग/पैकेजिंग सुविधाओं के लिए परियोजना-आधारित सहायता भी उपलब्ध है।
ii. राष्ट्रीय बांस मिशन (एनबीएम): यह मिशन शुरू से अंत तक मूल्य-श्रृंखला एप्रोच का अनुपालन करता है, जिसमें एफपीओ/सहकारी समितियों/स्वयं सहायता समूहों और उद्योगों लिंकेज के साथ-साथ योग्य गैर-वन भूमि पर बांस की खेती, एकत्रीकरण, प्रसंस्करण, मूल्य संवर्धन और

विपणन शामिल है, छत्तीसगढ़ विशेष रूप से इस मिशन के अंतर्गत आने वाले बांस-समृद्ध राज्यों में शामिल है।

iii. ई-नाम: ई-नाम एक अखिल भारतीय इलेक्ट्रॉनिक व्यापार प्लेटफार्म है, जिसका उद्देश्य कृषि संबंधी उत्पादों के लिए अंतर-राज्य व्यापार को सुगम बनाना है। इस संसदीय प्रश्न के लिए महत्वपूर्ण बात यह है कि अधिसूचित/व्यापार योग्य वस्तुओं की सूची में इमली, महुआ का फूल, महुआ का बीज, बांस और कच्चा शहद शामिल हैं। इस प्रकार, यह प्लेटफार्म स्वयं अंतर-राज्य बाजार तक पहुंच के लिए एक तंत्र प्रदान कर सकता है, जहां संबंधित उपज को लागू राज्य/एपीएमसी /ई-एनएएम फ्रेमवर्क के भीतर लाया जाता है

iv. 10,000 एफपीओ का गठन और संवर्धन: यह स्कीम एकत्रीकरण, व्यापार, मूल्य संवर्धन, प्रसंस्करण, डिजिटल कॉमर्स, बाजार लिंकेज और निर्यात संवर्धन को बढ़ावा देती है। इसके प्रचालन संबंधी दिशानिर्देशों में विशेष रूप से अधिसूचित जनजातीय क्षेत्रों के कृषक उत्पादक संगठन को वन और लघु वन उपज के लिए प्राथमिकता देने का प्रावधान है, जो इसे बस्तर के लिए विशेष रूप से प्रासंगिक बनाता है।

v. कृषि अवसंरचना कोष (एआईएफ): एआईएफ फसल कटाई के बाद के प्रबंधन और आपूर्ति श्रृंखला की अवसंरचना के लिए वित्तीय सहायता प्रदान करता है, जिसमें भंडारण, प्रसंस्करण, ग्रेडिंग और लॉजिस्टिक्स शामिल हैं। इसलिए, यह पात्र कृषि उत्पादों के लिए एकत्रीकरण/विपणन सुविधाओं के विकास को पूरा कर सकता है, हालांकि सिर्फ इस सहयोग को स्वयं बस्तर में एक समर्पित अंतर-राज्यीय व्यापार केंद्र को मंजूरी देना नहीं माना जा सकता है।

वर्तमान में, इस विभाग के पास बस्तर से लघु वन उपज के अंतर-राज्यीय व्यापार को विशेष रूप से बढ़ावा देने की कोई अलग स्कीम, या बस्तर में कृषि और वन उपज के लिए एक अंतर-राज्यीय व्यापार केंद्र स्थापित करने का कोई विशिष्ट प्रस्ताव विचाराधीन नहीं है। हालांकि, स्थानीय स्तर पर

उपलब्ध कृषि और लघु वन उपज के मूल्य संवर्धन और बाजार लिंकेज के लिए कार्य किए गए हैं, जिसमें जगदलपुर, बस्तर में ट्राइफूड सुविधा शामिल है।

ALLOCATION FOR FISHERIES SECTOR

3873. SHRIMATI PRATIMA MONDAL:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) the total allocation for the fisheries sector under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) and the measurable improvements the Ministry has recorded in fishers' incomes, value addition and post-harvest infrastructure, rather than expansion of scheme coverage;

(b) the aims to raise seafood exports substantially despite rising tariff barriers and shifting global trade patterns;

(c) the strategy adopted by the Ministry to diversify export markets and strengthen the competitiveness of Indian seafood in the face of increasing international protectionism;

(d) the recurring outbreaks of livestock diseases continue to affect dairy farmers and reduce productivity; and

(e) the progress made by the Ministry towards achieving nationwide control of major animal diseases and the extent to which it is measuring the economic impact of these interventions on farmers' incomes?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING(SHRI RAJIV RANJAN SINGH *ALIAS* LALAN SINGH):

(a) to (c): The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Government of India has been implementing the Pradhan Mantri Matsya Sampada Yojana (PMMSY) with a total outlay of Rs. 20,750 crore, with effect from the financial year 2020-21 for holistic development of fisheries and aquaculture sector in all States/UnionTerritories. PMMSY *inter-alia* provides financial assistance for development of fisheries infrastructure including fishing harbours, fish landing centres, fish markets, cold storages, ice plants, wholesale fish markets, hatcheries, brood banks amongst others.

In addition, the Fisheries and Aquaculture Infrastructure Development Fund (FIDF) implemented with effect from the financial year 2018-19 by the Department of Fisheries, Government of India provides concessional finance to various Eligible Entities including State Governments/Union Territories for development of fisheries and aquaculture infrastructure. The key infrastructure activities approved under these schemes (PMMSY and FIDF) includes; 184 fishing harbours and fish landing centres, 775 cold storages and ice plants,1,394 live fish vending units, 6,018 fish kiosks, 117 retail fish markets, 24 wholesale fish markets, 28,489 units of fish transportation facilities such as 13,718 motorcycles with ice boxes, 8,527 bicycles with ice boxes, 4,257 auto rickshaws, 1,577 insulated trucks and 410

refrigerated trucks.

Despite rising tariff barriers and shifting global trade patterns, India's marine product exports reached 19.72 lakh metric tonnes, valued at Rs. 73,890 crore (USD 8.46 billion) during 2025-26. The share of value-added products in seafood exports increase from 2% in 2013-14 to 11% in 2024-25. The marine exports were made to over 128 countries. The United States remained India's largest export market, followed by China, the European Union (EU), Southeast Asia (SEA), Japan, the Middle East, and other countries.

For the sustainable growth of seafood exports, the Department of Fisheries, Government of India, in collaboration with the Department of Commerce and the Marine Products Export Development Authority (MPEDA) and Export Inspection Council has undertaken various initiatives to diversify export markets. These initiatives includes, sensitization and awareness programmes on the India-UK Comprehensive Economic and Trade Agreement (CETA), conducting stakeholder consultations, organizing Chintan Shivirs on value addition, identifying new export markets and deepening India's presence in existing markets to enhance trade facilitation, promoting exports through trade delegations and international trade fairs, organizing Buyer-Seller Meets (BSMs) and Reverse Buyer-Seller Meets (RBSMs), National Workshop on Seafood Exports and collaborating with Indian Missions abroad to facilitate market access. The Department of Fisheries has also held a series of Round Table meetings with the Embassies and High

Commissions of potential partner countries to explore avenues for collaboration, strengthen bilateral trade cooperation in the fisheries sector.

Further, the Department of Fisheries, Government of India is promoting diversified aquaculture under the PMMSY by encouraging the culture of high-value species such as seabass, cobia, pompano, mud crab, GIFT tilapia, grouper, Penaeus monodon, scampi, and seaweed, with a focus on identifying new export markets and deepening existing ones for global competitiveness of Indian seafood.

The Department of Fisheries, Government of India is also promoting value addition, enhancing biosecurity and quality compliance, encouraging automation and Research and Development (R&D) collaboration, and sustainable fisheries development. In addition, the Government continues to engage with importing countries to address sanitary and phytosanitary (SPS) issues, export certification requirements, and market access barriers, while strengthening laboratory infrastructure, residue monitoring, and quality control systems to ensure compliance with international standards.

(d) and (e): The Department of Animal Husbandry and Dairying has reported that,100% financial assistance is provided to States/UTs for prevention of economically important livestock diseases namely Foot and Mouth Disease (FMD), Brucellosis, Peste des Petits Ruminants (PPR) and Classical Swine Fever (CSF) through vaccination. Further, financial assistance is also provided to

States/ UTs on sharing basis for State prioritized activities such as vaccination against other livestock diseases, control of emergent and exotic diseases, strengthening of laboratory, disease surveillance, training and awareness. It is reported that 147.05 crore, 3.19 crore, 6.74 crore and 0.26 crore doses of Vaccine for FMD, brucella and PPR and classical swine fever are administered respectively. The total 34.62 crore, doses of Vaccine have been administered for lumpy skin disease. Financial assistance is provided to the 29 States/Union Territories on sharing basis for operation of 4019 Mobile Veterinary Units (MVU) to deliver veterinary services at farmer's doorstep. The livestock disease outbreak has been reduced from 132 in 2019 to 40 in 2025.

फसल नुकसान के संबंध में फसल बीमा संबंधी दावे

3874. श्री राम शिरोमणि वर्माः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार इस बात से अवगत है कि बाढ़ और प्राकृतिक आपदाओं के कारण फसल नुकसान के बावजूद, श्रावस्ती और बलरामपुर के कई किसानों को समय पर बीमा दावे की राशि नहीं मिल पा रही है और यदि हां, तो इसके क्या कारण हैं;

(ख) विगत पांच वर्षों के दौरान उक्त जिलों में प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के अंतर्गत प्राप्त दावों, स्वीकृत दावों और किए गए भुगतानों का जिला-वार ब्यौरा क्या है; और

(ग) क्या सरकार फसल बीमा दावों के शीघ्र निपटान और इस योजना से अधिकतम किसानों को जोड़ने के लिए किसी नई प्रणाली को लागू करने पर विचार कर रही है और यदि हां, तो

तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री रामनाथ ठाकुर):

(क) और (ख): प्रधानमंत्री फसल बीमा योजना (PMFBY) के अंतर्गत उत्तर प्रदेश के श्रावस्ती और बलरामपुर जिलों में पिछले पांच वर्षों अर्थात वर्ष 2021-22 से 2025-26 के दौरान रिपोर्ट किए गए दावों, भुगतान किए गए दावों और लंबित दावों का विवरण निम्नवत हैं:

(रुपये करोड़ में)

ज़िला	रिपोर्ट किए गए दावे	भुगतान किए गए दावे	लंबित दावे
श्रावस्ती	34.19	33.86	0.32
बलरामपुर	17.89	17.68	0.22

अधिकांश दावों का निपटारा PMFBY के परिचालन दिशानिर्देशों के तहत निर्धारित समय सीमा के भीतर, अर्थात बीमा कंपनियों द्वारा संबंधित राज्य सरकार से आवश्यक उपज डेटा प्राप्त होने के 21 दिनों के भीतर कर दिया जाता है। तथापि, कुछ दावे मुख्य रूप से नामांकित किसानों के बैंक खातों के सत्यापन नहीं होने के कारण लंबित रह जाते हैं।

(ग): सरकार ने दावों के निपटान की समयसीमा को सुधारने और योजना के तहत बीमा कवरेज को बेहतर बनाने के लिए निम्नलिखित कदम उठाए हैं:

(i) योजना के अंतर्गत दावों के समय पर निपटान के लिए:

- राष्ट्रीय फसल बीमा पोर्टल (NCIP) सब्सिडी भुगतान, सूचना प्रसार, किसानों के ऑनलाइन नामांकन सहित सेवाओं के वितरण, व्यक्तिगत बीमित किसान के विवरण को अपलोड करने/प्राप्त करने और दावे की राशि को इलेक्ट्रॉनिक रूप से व्यक्तिगत किसान के बैंक खाते में अंतरित करने के लिए डेटा का एकल स्रोत है।
- दावा वितरण प्रक्रिया की कड़ी निगरानी के लिए, खरीफ 2022 से दावों के भुगतान हेतु **'डिजीक्लेम मॉड्यूल'** नामक एक विशेष मॉड्यूल को कार्यान्वित किया गया है। इसमें राष्ट्रीय

फसल बीमा पोर्टल (NCIP) को सार्वजनिक वित्त प्रबंधन प्रणाली (PFMS) और बीमा कंपनियों की लेखा प्रणाली के साथ एकीकृत किया गया है ताकि सभी दावों का समय पर और पारदर्शी तरीके से निपटान हो सके।

- खरीफ 2024 से, यदि बीमा कंपनी द्वारा समय पर भुगतान नहीं किया जाता है, तो NCIP के माध्यम से स्वतः ही गणना करके 12% का जुर्माना लगाया जाता है।
- केंद्र सरकार द्वारा प्रीमियम सब्सिडी में दिए जाने वाले हिस्से को राज्य सरकारों द्वारा दिए जाने वाले हिस्से से अलग कर दिया गया है ताकि किसानों को केंद्र सरकार के हिस्से से संबंधित आनुपातिक दावे प्राप्त हो सकें।
- राज्य सरकार द्वारा सब्सिडी में राज्य के हिस्से को जारी करने में देरी होने पर खरीफ 2025 से 12% का जुर्माना भी लगाया जाएगा।
- वित्तीय अनुशासन लाने के लिए, योजना के प्रावधानों के अनुसार संबंधित राज्य सरकार द्वारा अग्रिम रूप से अपने प्रीमियम हिस्से को जमा करने के लिए एस्क्रो (ESCROW) खाता खोलना खरीफ 2025 सीजन से अनिवार्य कर दिया गया है।
- इसके अतिरिक्त, योजना के कार्यान्वयन में प्रौद्योगिकी का लाभ उठाने की दिशा में, उपज डेटा/फसल कटाई प्रयोगों (CCE) डेटा को **CCE-Agri App** के माध्यम से एकत्र करना और इसे NCIP पर अपलोड करना, बीमा कंपनियों को CCE के संचालन को देखने की अनुमति देना, राज्य लैंड रिकार्ड को NCIP के साथ एकीकृत करना और यस-टेक के माध्यम से रिमोट सेंसिंग आधारित उपज अनुमान का उपयोग करना जैसे विभिन्न कदम किसानों के दावों के समय पर निपटान में सुधार के लिए पहले ही उठाए जा चुके हैं।
- **फसल नुकसान आकलन ऐप (CLAP)** यह डिजिटल मोबाइल एप्लिकेशन PMFBY के तहत व्यक्तिगत खेतों और भूखंडो के लिए स्थानीय आपदाओं/ फसलोपरांत होने वाले नुकसान

के आकलन को सुव्यवस्थित और बेहतर बनाने के लिए विकसित किया गया है। इस योजना के अंतर्गत सभी राज्यों/केंद्र शासित प्रदेशों के लिए CLAP का उपयोग अनिवार्य कर दिया गया है।

(ii) बीमा कवरेज में सुधार लाने के उद्देश्य से:

- **AIDE (मध्यस्थ नामांकन के लिए आवेदन):** खरीफ 2023 में किसानों को घर बैठे बीमा मध्यस्थों के व्यापक नेटवर्क के माध्यम से उनका नामांकन कराने के लिए एक स्मार्टफोन ऐप तैयार किया गया और लॉन्च किया गया। यह ऐप किसानों को पूरी तरह से कागज रहित और नकद भुगतान रहित अनुभव प्रदान करता है।
- सरकार ने किसानों और पंचायती राज संस्थाओं (PRI) के सदस्यों के बीच PMFBY की प्रमुख विशेषताओं को प्रसारित करने के लिए राज्यों, कार्यान्वित बीमा कंपनियों, वित्तीय संस्थानों और सामान्य सेवा केंद्रों (CSC) के नेटवर्क द्वारा जागरूकता गतिविधियों का सक्रिय रूप से समर्थन किया है।
- इसके अतिरिक्त, कृषि एवं किसान कल्याण मंत्रालय द्वारा खरीफ सीजन 2021 से सुविचारित 'क्रॉप इंश्योरेंश वीक/फसल बीमा सप्ताह' जागरूकता अभियान शुरू किया गया है, जिसका उद्देश्य योजना के लाभों के बारे में जागरूकता बढ़ाना, स्टेकहोल्डर्स को जागरूक करना और किसानों विशेष रूप से चिन्हित आकांक्षी/जनजातीय जिलों पर ध्यान केंद्रित करते हुए उनके समग्र नामांकन में वृद्धि करना है। इसके साथ ही, योजना के कार्यान्वयन के विभिन्न पहलुओं पर किसानों को जानकारी प्रदान करने के लिए ग्राम/ग्राम पंचायत स्तर पर 'फसल बीमा पाठशालाओं' का आयोजन भी किया जा रहा है।
- सरकार ने 'मेरी पॉलिसी मेरे हाथ' नाम से देशव्यापी फसल बीमा पॉलिसी/रसीद वितरण का एक बड़ा अभियान भी चलाया था। ग्राम पंचायत/गांव स्तर पर विशेष शिविरों के माध्यम से PMFBY के तहत नामांकित किसानों को फसल बीमा पॉलिसी की रसीदों की हार्ड कॉपी

वितरित की जाती हैं।

- इसके अतिरिक्त, जागरूकता सृजित करने के लिए अन्य गतिविधियों में प्रमुख राष्ट्रीय और स्थानीय समाचार पत्रों में विज्ञापनों के माध्यम से योजना की मुख्य विशेषताओं और लाभों का प्रचार-प्रसार, क्षेत्रीय/स्थानीय चैनलों पर ऑडियो-विजुअल स्पॉट का प्रसारण, स्थानीय भाषाओं में सूचना एवं संचार शिक्षा सामग्री का वितरण, किसान/राष्ट्रीय फसल बीमा पोर्टल (NCIP) के माध्यम से SMS का प्रसार और किसानों, पंचायत सदस्यों और अन्य प्रमुख हितधारकों सहित सभी स्टेकहोल्डर्स की ऑनलाइन कार्यशालाओं का आयोजन शामिल है।

FINANCIAL ASSISTANCE UNDER NMEO-OP

3875. SHRI RUDRA NARAYAN PANY:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether there will be increase in assistance under area expansion programme of Oil Palm taken up under National Mission on Edible Oils-Oil Palm as the assistance provided is low;

(b) whether the Government will consider more plantation of palm tree in Dhenkanal and Angul district of Odisha as these areas are thunder prone and are being affected by elephant menace; and

(c) whether the Government will consider to plant more palm-tree in common remote and dense forest area to save the life of common villager and farmer from elephant menace?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAMNATH THAKUR):

(a): Under the National Mission on Edible Oils–Oil Palm (NMEO-OP), financial assistance for area expansion is provided to farmers as per the approved norms of the scheme. The assistance covers planting material, maintenance during gestation period and intercropping inputs. There is no proposal to increase assistance under the mission.

(b): Under NMEO-OP, identification of suitable areas for oil palm cultivation is undertaken by the State Governments based on agro-climatic suitability, availability of irrigation, land suitability and other technical parameters. For 2026-27, the Government of Odisha has allocated target of 200 ha. for Dhenkanal and 100 ha. for Angul for Oil Palm plantation.

(c): Under NMEO-OP, Oil palm cultivation is recommended on non-forest lands and agricultural lands. In initial years intercropping with other crops is undertaken. In mature plantations shade loving crops are being grown in some areas. The Government is not promoting oil palm cultivation in forest areas.

IMPLEMENTATION OF DDU-GKY

3876. SHRI HASMUKHBHAI SOMABHAI PATEL:

SHRI BHARAT SINGH KUSHWAH:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the current status of implementation of skill development programmes under Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY) to align them with changing industrial requirements and emerging employment opportunities along with the number of rural youth benefited therefrom;

(b) the sectors in which training has been imparted under the scheme and the arrangements made for placement of trained youth and for establishing coordination with industries;

(c) the steps taken by the Government to ensure retention of candidates who have secured employment and the outcomes achieved in this regard so far;

(d) the total financial outlay earmarked for effective implementation of the scheme along with the amount sanctioned and spent thereunder so far; and

(e) the details of training, employment, financial allocation and the future action plan under the scheme in Madhya Pradesh particularly in Gwalior Lok Sabha Constituency, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a): Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY) is one of the cluster of initiatives under Deen Dayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY-NRLM) aimed at livelihood diversification and poverty reduction. DDU-GKY aims to skill rural youth and promote sustainable livelihoods for rural youth through placement-linked skilling programs. To align with evolving

industry requirements and emerging employment opportunities, revised guidelines under DDU-GKY 2.0 have been rolled out from FY 2025-26 with focus on industry-led training, sustainable employment, enhanced post-placement support, upskilling and reskilling opportunities and greater flexibility in training delivery. Emerging sectors such as Electric Vehicle (EV) maintenance, renewable energy, logistics, healthcare, care economy, retail, hospitality and media & entertainment are also being prioritised. Since inception, around 18.45 lakh rural youth have been trained and about 12.35 lakh candidates have been placed under the scheme.

(b): Training under DDU-GKY has been imparted across diverse sectors including Apparel, Automotive, Beauty & Wellness, Construction, Electronics, Healthcare, Hospitality, IT-ITES, Logistics, Retail, Telecom, Agriculture and allied sectors, among others. Placement of trained candidates is facilitated through mandatory industry partnerships, employer tie-ups, job fairs, campus placement drives, industry consultations, and engagement with Sector Skill Councils and employers. The scheme mandates placement-linked outcomes and continuous industry participation in curriculum design and training delivery. Further, the features like 20% allocation of targets to captive employers in each State/UT and the batch mode payments to Project Implementing Agencies (PIAs) linked to successful mandatory placement period of 6 months, have been incorporated to ensure coordination with industries.

(c): To improve retention and sustainability of employment, DDU-GKY 2.0 emphasizes long-term employment outcomes (minimum 70% placement including maximum 20% self or gig employment for minimum of 6 months) through one year post-placement tracking and support, counselling, migration support, alumni engagement, grievance redressal mechanisms, and opportunities for upskilling/reskilling. Under the revised framework, candidates are required to be tracked and supported for a longer duration to facilitate sustained employment and career progression. Since inception, about 12.35 lakh candidates have been placed under the Scheme.

(d): For FY 2026-27, Budget Estimates (BE) of ₹750 crore has been kept for training around 1.37 lakh rural youth. Further, Mother Sanction amounting ₹361.96 crore has been issued to the States/UTs and an expenditure of ₹50.89 crore has been made by the States/UTs till date.

(e): In the State of Madhya Pradesh, DDU-GKY is being implemented through the Madhya Pradesh State Rural Livelihoods Mission (MPSRLM). Since inception, around 93 thousand candidates have been trained and around 56 thousand candidates have been placed in the State of Madhya Pradesh under the scheme. Further, for FY 2026-27, mother sanction amounting to ₹10.00 crore has been issued to the State of Madhya Pradesh.

The details of candidates trained and placed, since inception, in Gwalior Lok Sabha Constituency under the scheme is as below:

Districts of Gwalior Constituency	Trained	Placed
Gwalior	1909	701
Shivpuri	944	579

यवतमाल के किसानों को प्रधानमंत्री फसल बीमा योजना के लाभ

3877. श्रीमती प्रतिभा सुरेश धानोरकर:

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार इस बात से अवगत है कि यवतमाल जिले को गंभीर रूप से सूखाग्रस्त घोषित किए जाने और इसकी 'आणेवारी' 50 प्रतिशत से कम होने के बावजूद, खरीफ वर्ष 2025-26 के लिए जिले के किसानों को प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के लाभ अभी तक नहीं मिले हैं;

(ख) क्या महाराष्ट्र राज्य में संवितरित फसल बीमा के संबंध में, अकेले यवतमाल जिले के प्रभावित किसान ही उक्त योजना के लाभ से वंचित हैं और यदि हां, तो उक्त भेदभावपूर्ण कार्रवाई के क्या कारण हैं;

(ग) क्या केंद्र सरकार यवतमाल जिले के किसानों की गंभीर स्थिति पर विचार कर रही है और फसल बीमा कंपनियों के विरुद्ध तत्काल जांच के निर्देश देगी; और

(घ) क्या अनुपूरक मांगों के माध्यम से उक्त सूखाग्रस्त किसानों को खरीफ फसल बीमा का तत्काल मुआवजा सुनिश्चित किया जाएगा?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री रामनाथ ठाकुर):

(क) और (ख): महाराष्ट्र राज्य सरकार द्वारा दी गई जानकारी के अनुसार, प्रधानमंत्री फसल बीमा योजना (PMFBY) के तहत खरीफ 2025 सीजन के लिए यवतमाल जिले में कुल 506.75 लाख रुपये के दावों में से 491.97 लाख रुपये के दावों का भुगतान पात्र किसानों को कर दिया गया है।

प्रधानमंत्री फसल बीमा योजना (PMFBY) के परिचालन दिशा-निर्देशों के अनुसार, दावों का निर्धारण योजना के परिचालन दिशा-निर्देशों में निहित प्रावधानों के अनुसार तय किया जाता है। महाराष्ट्र सरकार ने दिनांक 24.06.2025 को एक प्रस्ताव जारी कर यह स्पष्ट किया है कि 'पैसेवारी'/'आनेवारी', सूखा, अकाल अथवा बाढ़ से हुई क्षति के संबंध में किसी भी सरकारी विभाग या एजेंसी द्वारा घोषित आंकड़ों को प्रधानमंत्री फसल बीमा योजना (PMFBY) के अंतर्गत दावों की गणना के उद्देश्य से नहीं माना जाएगा।

(ग): PMFBY के प्रावधानों के अनुसार, दावों की गणना राष्ट्रीय फसल बीमा पोर्टल (NCIP) के 'डिजीक्लेम' मॉड्यूल के माध्यम से राज्य सरकार द्वारा उपलब्ध कराए गए उपज आंकड़ों तथा प्रौद्योगिकी आधारित उपज अनुमान प्रणाली (यसटेक) के अंतर्गत प्राप्त तकनीकी उपज आंकड़ों के आधार पर की जाती है। बीमा कंपनियों को राष्ट्रीय फसल बीमा पोर्टल (NCIP) पर दावों की गणना पूर्ण होने तथा प्रीमियम सब्सिडी की राशि प्राप्त होने की तिथि से 21 दिनों के भीतर बीमा दावों का निपटान करना आवश्यक है। उपरोक्त निर्धारित समय-सीमा के अनुसार भुगतान न किए जाने की स्थिति में, खरीफ 2024 सीजन से, 12% की जुर्माना राशि राष्ट्रीय फसल बीमा पोर्टल (NCIP) के माध्यम से स्वतः गणना कर लगाई जाती है।

(घ):प्रश्न नहीं उठता।

पीएम-दक्ष योजना

3878. श्री ज्ञानेश्वर पाटील:

श्रीमती कलाबेन मोहनभाई देलकर:

क्या **सामाजिक न्याय और अधिकारिता** मंत्री यह बताने की कृपा करेंगे किः

(क) देश में पीएम-दक्ष योजना के अंतर्गत प्रशिक्षण प्राप्त करने वाले लाभार्थियों की राज्य-वार और

श्रेणी-वार संख्या कितनी है;

(ख) विभिन्न घटकों के अंतर्गत मध्य प्रदेश और दादरा और नगर हवेली में आयोजित प्रशिक्षण कार्यक्रमों की संख्या कितनी है;

(ग) मान्यताप्राप्त प्रशिक्षण संस्थानों के माध्यम से आयोजित कौशल प्रशिक्षण का राज्य-वार, विशेषकर मध्य प्रदेश और दादरा और नगर हवेली में जिला-वार, ब्यौरा क्या है;

(घ) विगत तीन वर्षों के दौरान मध्य प्रदेश और दादरा और नगर हवेली में प्रशिक्षण लागत और प्रशिक्षुओं को वृत्ति के रूप में कितनी सहायता प्रदान की गई है; और

(ड.) लाभार्थियों के नियोजन या स्व-रोजगार के संदर्भ में मध्य प्रदेश और दादरा और नगर हवेली में क्या परिणाम प्राप्त हुए हैं और तत्संबंधी ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी.एल. वर्मा):

(क): प्रधानमंत्री दक्षता और कुशलता संपन्न हितग्राही (पीएम-दक्ष) योजना पैनलबद्ध प्रशिक्षण संस्थानों के माध्यम से अनुसूचित जातियों, अन्य पिछड़े वर्गों (ओबीसी), आर्थिक रूप से पिछडे वर्गों (ईडब्ल्यूएस), विमुक्त घुमंतू और अर्द्ध घुमंतू समुदायों (डीएनटी), कचरा बीनने वालों सहित सफाई कर्मचारियों को कौशल विकास प्रशिक्षण प्रदान करने के लिए एक केन्द्रीय क्षेत्र की योजना है। पीएम-दक्ष योजना के तहत, राष्ट्रीय अनुसूचित जाति वित्त और विकास निगम (एनएसएफडीसी) अनुसूचित जाति के लाभार्थियों के लिए प्रशिक्षण लागू करता है, राष्ट्रीय पिछड़ा वर्ग वित्त और विकास निगम (एनबीसीएफडीसी) ओबीसी/ईडब्ल्यूएस/डीएनटी लाभार्थियों के लिए प्रशिक्षण लागू करता है तथा राष्ट्रीय सफाई कर्मचारी वित्त और विकास निगम (एनएसकेएफडीसी) कचरा बीनने वालों सहित सफाई कर्मचारियों के लिए प्रशिक्षण लागू करता है। वर्ष 2021-22 से 2023-24 तक इस योजना के तहत एनएसएफडीसी, एनबीसीएफडीसी और एनएसकेएफडीसी द्वारा प्रशिक्षित उम्मीदवारों की

राज्यवार संख्या **विवरण-I** में दी गई है। 2024-25 से, पीएम-दक्ष योजना को कौशल विकास और उद्यमिता मंत्रालय (एमएसडीई) की प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई) के साथ मिला दिया गया है।

(ख): वर्ष 2021-22 से 2023-24 तक एनएसएफडीसी, एनबीसीएफडीसी और एनएसकेएफडीसी द्वारा मध्य प्रदेश में विभिन्न घटकों के अंतर्गत आयोजित प्रशिक्षण कार्यक्रमों का ब्यौरा **विवरण-II** में दिया गया है। दादरा और नगर हवेली में इस योजना के तहत कोई कौशल प्रशिक्षण आयोजित नहीं किया गया है।

(ग): एनएसएफडीसी, एनबीसीएफडीसी और एनएसकेएफडीसी द्वारा मध्य प्रदेश में मान्यता प्राप्त प्रशिक्षण संस्थानों के माध्यम से आयोजित कौशल प्रशिक्षण का ब्यौरा **विवरण-III** में दिया गया है।

(घ): मध्य प्रदेश में वर्ष 2023-24 में प्रशिक्षण लागत के लिए 30.71 करोड़ रुपये की राशि जारी की गई और पात्र प्रशिक्षुओं को वजीफे के रूप में 6.71 करोड़ रुपये जारी किए गए।

(ङ): मध्य प्रदेश में कुल 13,635 प्रशिक्षुओं ने रोजगार (प्लेसमेंट) प्राप्त किया है।

विवरण -I

राष्ट्रीय अनुसूचित जाति वित्त एवं विकास निगम द्वारा प्रशिक्षित लाभार्थियों का राज्यवार ब्यौरा

वर्ष	**2021-22**	**2022-23**	**2023-24**
	प्रशिक्षित लाभार्थी	**प्रशिक्षित लाभार्थी**	**प्रशिक्षित लाभार्थी**
राज्य/संघ राज्य क्षेत्र का नाम			
आंध्र प्रदेश	675	429	190
असम	250	633	1198
बिहार	1187	424	841
चंडीगढ़	0	110	0
छत्तीसगढ़	243	75	153
दिल्ली	111	191	143

गोवा	0	100	0
गुजरात	514	170	266
हरियाणा	545	315	669
हिमाचल प्रदेश	210	359	300
जम्मू-कश्मीर	270	527	180
झारखंड	300	230	373
कर्नाटक	843	350	925
केरल	313	90	25
लद्दाख	0	0	30
मध्य प्रदेश	1247	1605	6231
महाराष्ट्र	753	417	3773
मणिपुर	109	143	0
ओडिशा	555	90	385
पुडुचेरी	17	0	30
पंजाब	1124	1189	1038
राजस्थान	798	495	2989
तमिलनाडु	505	235	1415
तेलंगाना	279	60	510
त्रिपुरा	90	80	202
उत्तर प्रदेश	3749	947	8144
उत्तराखंड	309	187	570
पश्चिम बंगाल	1399	923	80
कुल योग	**16,395**	**10,374**	**30,660**

राष्ट्रीय पिछड़ा वर्ग वित्त एवं विकास निगम द्वारा प्रशिक्षित लाभार्थियों का राज्यवार ब्यौरा

वर्ष	**2021-22**	**2022-23**	**2023-24**
राज्य/संघ राज्य क्षेत्र का नाम	**प्रशिक्षित लाभार्थी**	**प्रशिक्षित लाभार्थी**	**प्रशिक्षित लाभार्थी**
आंध्र प्रदेश	653	690	120
असम	1332	724	1896

बिहार	1399	1400	882
छत्तीसगढ़	390	324	440
दिल्ली	179	136	55
गोवा	0	25	0
गुजरात	854	450	295
हरियाणा	419	427	740
हिमाचल प्रदेश	120	380	360
जम्मू-कश्मीर	495	446	770
झारखंड	515	531	415
लद्दाख	50	0	30
कर्नाटक	508	260	959
केरल	546	263	85
मध्य प्रदेश	1115	1289	7815
महाराष्ट्र	1117	364	5029
मणिपुर	407	200	0
मेघालय	30	140	0
ओडिशा	413	610	549
पांडिचेरी	34	0	0
पंजाब	471	480	839
राजस्थान	1129	799	3456
सिक्किम	155	25	25
तमिलनाडु	632	347	615
तेलंगाना	441	130	410
त्रिपुरा	419	210	285
उत्तर प्रदेश	3109	2177	10730
उत्तराखंड	180	325	497
पश्चिम बंगाल	1044	223	110
कुल	**18,156**	**13,375**	**37,407**

राष्ट्रीय सफाई कर्मचारी वित्त एवं विकास निगम द्वारा प्रशिक्षित लाभार्थियों का राज्यवार ब्यौरा

वर्ष	2021-22	2022-23	2023-24
राज्य/संघ राज्य क्षेत्र का नाम	प्रशिक्षित लाभार्थी	प्रशिक्षित लाभार्थी	प्रशिक्षित लाभार्थी
आंध्र प्रदेश	839	850	15
असम	488		539
बिहार	446	216	390
छत्तीसगढ़	377	242	
दिल्ली	47		
गुजरात	415	290	62
हरियाणा		728	479
हिमाचल प्रदेश	568		225
जम्मू-कश्मीर	0	319	90
झारखंड	426	29	320
कर्नाटक		180	210
केरल			88
मध्य प्रदेश	898	1328	3146
महाराष्ट्र	93	480	1244
ओडिशा	49	604	298
पंजाब	782	1215	245
राजस्थान		89	1489
तमिलनाडु		429	110
तेलंगाना		676	135
त्रिपुरा		180	
उत्तर प्रदेश	929	1043	2430
उत्तराखंड	190		180
पश्चिम बंगाल	904	374	423
कुल	**7,451**	**9,272**	**12,118**

विवरण-II

राष्ट्रीय अनुसूचित जाति वित्त एवं विकास निगम

क्र.सं.	वित्त वर्ष	प्रशिक्षण कार्यक्रम का प्रकार	प्रशिक्षित लाभार्थियों की संख्या
1	2021-22	अपस्किलिंग	177
		उद्यमिता विकास कार्यक्रम	235
		अल्पकालिक प्रशिक्षण	590
		दीर्घकालिक प्रशिक्षण	245
2	2022-23	अपस्किलिंग	80
		उद्यमिता विकास कार्यक्रम	0
		अल्पकालिक प्रशिक्षण	1130
		दीर्घकालिक प्रशिक्षण	395
3	2023-24	अपस्किलिंग	600
		उद्यमिता विकास कार्यक्रम	360
		अल्पकालिक प्रशिक्षण	1232
		दीर्घकालिक प्रशिक्षण	4039

राष्ट्रीय पिछड़ा वर्ग वित्त एवं विकास निगम

क्र.सं.	वित्त वर्ष	प्रशिक्षण कार्यक्रम का प्रकार	प्रशिक्षित लाभार्थियों की संख्या
1	2021-22	अपस्किलिंग	169
		उद्यमिता विकास कार्यक्रम	400
		अल्पकालिक प्रशिक्षण	476
		दीर्घकालिक प्रशिक्षण	70
2	2022-23	अपस्किलिंग	405
		उद्यमिता विकास	230

		कार्यक्रम	
		अल्पकालिक प्रशिक्षण	389
		दीर्घकालिक प्रशिक्षण	200
		वृद्धावस्था सहायता	65
3	2023-24	अपस्किलिंग	565
		उद्यमिता विकास	420
		कार्यक्रम	
		अल्पकालिक प्रशिक्षण	4755
		दीर्घकालिक प्रशिक्षण	2075

राष्ट्रीय सफाई कर्मचारी वित्त एवं विकास निगम

क्र.सं.	वित्त वर्ष	प्रशिक्षण कार्यक्रम का प्रकार	प्रशिक्षित लाभार्थियों की संख्या
1	2021-22	अल्पकालिक प्रशिक्षण	210
		अपस्किलिंग	688
2	2022-23	अल्पकालिक प्रशिक्षण	284
		अपस्किलिंग	1044
3	2023-24	अल्पकालिक प्रशिक्षण	2265
		अपस्किलिंग	881

<u>विवरण-III</u>

राष्ट्रीय अनुसूचित जाति वित्त एवं विकास निगम

राज्य/संघ राज्य क्षेत्र का नाम	जिला	नौकरी भूमिका (जॉब रोल) / प्रशिक्षण कार्यक्रम का नाम
मध्य प्रदेश	अगर मालवा	सहायक डिजाइनर - फैशन, होम और
		मेड-अप (संस्करण 2)
		मल्टी स्किल तकनीशियन (इलेक्ट्रिकल) (संस्करण 2)
		स्कूल में आईटी समन्वयक (संस्करण 3)
		ईडीपी
	अशोक नगर	स्व-नियोजित दर्जी (संस्करण-3)

	बालाघाट	स्व-नियोजित दर्जी (संस्करण-3)
	बड़वानी	सहायक डिजाइनर - फैशन, होम और
		मेड-अप (संस्करण 2)
		ईडीपी
		स्ट्रीट फूड विक्रेता - स्टैंडअलोन (संस्करण 2)
		स्व-नियोजित दर्जी (संस्करण-3)
	बैतूल	सौर पैनल स्थापना तकनीशियन (संस्करण 3)
		कूरियर एक्जिक्यूटिव - संचालन (संस्करण 2)
		वेयरहाउस एसोसिएट (संस्करण 2)
		स्व-नियोजित दर्जी (संस्करण 3)
	भिंड	कस्टमर केयर एग्जीक्यूटिव (संस्करण .3)
		कस्टमर केयर एग्जीक्यूटिव (संस्करण .3)
		स्व-नियोजित दर्जी (संस्करण -3)
		कस्टमर केयर एग्जीक्यूटिव (संस्करण 3)
		सहायक डिजाइनर - फैशन, होम और
		मेड-अप (संस्करण 2)
	भोपाल	फैशन डिजाइनर (संस्करण .2)
		मशीन ऑपरेटर सहायक - ब्लो मोल्डिंग
		(संस्करण 1)
		मल्टी स्किल तकनीशियन (खाद्य प्रसंस्करण)
		(संस्करण 2)
		फैशन डिजाइनर (संस्करण 2)
		कस्टमर केयर एग्जीक्यूटिव (संस्करण 3)
		वेल्डर (जीटीएडब्ल्यू) (संस्करण 4)
	दमोह	स्ट्रीट फूड विक्रेता - स्टैंडअलोन (संस्करण 2)
		प्रलेखन कार्यकारी (संस्करण 3)
	देवास	टेलीहेल्थ सेवा समन्वयक (संस्करण 1)
	धार	स्कूल में आईटी समन्वयक (संस्करण 3)
		ईडीपी
	डिंडोरी	पारंपरिक नाश्ता और नमकीन बनाने वाला (संस्करण 3)
	गुना	कस्टमर केयर एग्जीक्यूटिव (संस्करण 3)

		कस्टमर केयर एग्जीक्यूटिव (संस्करण 3)
	ग्वालियर	मशीन ऑपरेटर सहायक - प्लास्टिक
		प्रसंस्करण (संस्करण 1)
		कस्टमर केयर एग्जीक्यूटिव (संस्करण 3)
		फैशन डिजाइनर (संस्करण 2)
		कस्टमर केयर एग्जीक्यूटिव (संस्करण 3)
		जूट उत्पाद सिलाई ऑपरेटर (संस्करण 3)
	हरदा	सिलाई मशीन ऑपरेटर (संस्करण 3)
		वेयरहाउस एग्जीक्यूटिव (संस्करण 2)
	नर्मदापुरम	सिलाई मशीन ऑपरेटर (संस्करण 3)
		सौर पैनल स्थापना तकनीशियन (संस्करण 3)
	इंदौर	कस्टमर केयर एग्जीक्यूटिव (संस्करण 3)
		कस्टमर केयर एग्जीक्यूटिव (संस्करण 3)
		टैली के साथ वित्तीय लेखांकन में प्रमाण-पत्र
		ईआरपी
		सौर ऊर्जा स्थापना, संचालन और
		रखरखाव
		ईडीपी
		कस्टमर केयर एग्जीक्यूटिव (संस्करण 3)
		फैशन डिजाइनर (संस्करण 2)
		स्व-नियोजित दर्जी (संस्करण-3)
		सहायक डिजाइनर - फैशन, होम और
		मेड-अप (संस्करण 2)
		कस्टमर केयर एग्जीक्यूटिव (संस्करण 3)
		मशीन ऑपरेटर और प्रोग्रामर प्लास्टिक सीएनसी
		लेथ मशीन
		कस्टमर केयर एग्जीक्यूटिव (संस्करण 3)
		गृह स्वास्थ्य सहायता (संस्करण 3)
		कस्टमर केयर एग्जीक्यूटिव (संस्करण 3)
	नर्मदापुरम	फील्ड तकनीशियन और अन्य होम एप्लायंसेज
		(संस्करण 3)

	जबलपुर	मल्टी स्किल तकनीशियन - कंज्यूमर ड्यूरेबल्स
		(संस्करण 1)
		अतिथि सेवा कार्यकारी (फ्रंट ऑफिस) (संस्करण 3)
		फ्लेबोटोमिस्ट (संस्करण 2)
		गृह स्वास्थ्य सहायता (संस्करण 3)
		जनरल ड्यूटी असिस्टेंट - एडवांस (संस्करण .2)
		गृह स्वास्थ्य सहायता (संस्करण 3)
	खंडवा	जनरल ड्यूटी असिस्टेंट - एडवांस (संस्करण .2)
		टेलीकॉम कस्टमर केयर एग्जीक्यूटिव - कॉल
		सेंटर/रिलेशनिशप सेंटर (संस्करण 4)
		जूट उत्पाद सिलाई ऑपरेटर (संस्करण 3)
		स्व-नियोजित दर्जी (संस्करण-3)
	खरगोन	घरेलू डाटा एंट्री ऑपरेटर (संस्करण 3)
		ईडीपी
	मंडला	काउंटर सेल्स एग्जीक्यूटिव (पर्यटन और
		आतिथ्य) (संस्करण 3)
		स्ट्रीट फूड विक्रेता - स्टैंडअलोन (संस्करण 2)
	मुरैना	कस्टमर केयर एग्जीक्यूटिव (संस्करण 3)
		स्व-नियोजित दर्जी (संस्करण -3)
		वेल्डर (जीटीएडब्ल्यू) (संस्करण 4)
	नरसिंहपुर	स्व-नियोजित दर्जी (संस्करण 3)
		स्ट्रीट फूड विक्रेता - स्टैंडअलोन (संस्करण 2)
	रायसेन	कस्टमर केयर एग्जीक्यूटिव (संस्करण 3)
		स्व-नियोजित दर्जी (संस्करण-3)
	राजगढ़	ईडीपी
		स्ट्रीट फूड विक्रेता - स्टैंडअलोन (संस्करण 2)
		कस्टमर केयर एग्जीक्यूटिव (संस्करण 3)
	रीवा	स्व-नियोजित दर्जी (संस्करण 3)
	सागर	स्व-नियोजित दर्जी (संस्करण 3)
	सीहोर	फील्ड तकनीशियन और अन्य होम एप्लायंसेज
		(संस्करण 3)

		मकई प्रसंस्करण तकनीशियन (संस्करण .1)
		डेयरी उत्पाद प्रोसेसर (संस्करण 2)
		स्ट्रीट फूड विक्रेता - स्टैंडअलोन (संस्करण 2)
		स्व-नियोजित दर्जी (संस्करण-3)
		सौर पैनल स्थापना तकनीशियन (संस्करण 3)
	शहडोल	पारंपरिक नाश्ता और नमकीन बनाने वाला (संस्करण 3)
	शाजापुर	स्कूल में आईटी समन्वयक (संस्करण 3)
		ईडीपी
	श्योपुर	सहायक डिजाइनर - फैशन, होम और
		मेड-अप (संस्करण 2)
	शिवपुरी	सहायक डिजाइनर - फैशन, होम और
		मेड-अप (संस्करण 2)
		स्कूल में आईटी समन्वयक (संस्करण 3)
	सिंगरौली	स्व-नियोजित दर्जी (संस्करण 3)
		जनरल ड्यूटी असिस्टेंट - एडवांस (संस्करण 2)
		टेलीकॉम कस्टमर केयर एग्जीक्यूटिव – कॉल
		सेंटर/रिलेशनिशप सेंटर (संस्करण 4)
		जनरल ड्यूटी असिस्टेंट - एडवांस (संस्करण 2)
		सौर एलईडी तकनीशियन (संस्करण 3)
	टीकमगढ़	स्व-नियोजित दर्जी (संस्करण 3)
	उज्जैन	सहायक डिजाइनर - फैशन, होम और
		मेड-अप (संस्करण 2)
		मल्टी स्किल तकनीशियन (इलेक्ट्रिकल) (संस्करण 2)
		कस्टमर केयर एग्जीक्यूटिव (संस्करण 3)
		ईडीपी
		कस्टमर केयर एग्जीक्यूटिव (संस्करण 3)
		मल्टी स्किल तकनीशियन (खाद्य प्रसंस्करण)
		(संस्करण 2)
	विदिशा	सीसीटीवी स्थापना तकनीशियन (संस्करण .3)

राष्ट्रीय पिछड़ा वर्ग वित्त एवं विकास निगम

राज्य/संघ राज्य क्षेत्र का नाम	जिला	नौकरी भूमिका (जॉब रोल)/प्रशिक्षण कार्यक्रम का नाम
मध्य प्रदेश	अगर मालवा	सहायक डिजाइनर- फैशन, होम और मेड-अप्स
		उद्यमिता विकास कार्यक्रम
		मल्टी स्किल तकनीशियन (इलेक्ट्रिकल)
	अशोक नगर	स्व-नियोजित दर्जी
	बालाघाट	स्व-नियोजित दर्जी
	बड़वानी	सहायक डिजाइनर- फैशन, होम और मेड-अप्स
		उद्यमिता विकास कार्यक्रम
		स्व-नियोजित दर्जी
		पारंपरिक स्नैक और नमकीन मेकर
	बैतूल	कूरियर कार्यकारी - संचालन
		स्व-नियोजित दर्जी
		वेयरहाउस एसोसिएट
	भिंड	सहायक डिजाइनर- फैशन, होम और मेड-अप्स
		कस्टमर केयर एग्जीक्यूटिव
		स्व-नियोजित दर्जी
	भोपाल	कस्टमर केयर एग्जीक्यूटिव
		फैशन डिजाइनर
		मशीन ऑपरेटर सहायक - ब्लो मोल्डिंग
		मशीन ऑपरेटर सहायक - प्लास्टिक एक्सट्रूज़न
		मल्टी स्किल तकनीशियन (खाद्य प्रसंस्करण)
		स्व-नियोजित दर्जी
		स्व-नियोजित दर्जी संस्करण 3
		वेल्डर - (जीटीएडब्लयू)
	छिंदवाड़ा	स्व-नियोजित दर्जी
	दमोह	सहायक इलेक्ट्रीशियन
		प्रलेखन कार्यकारी
	देवास	टेलीहेल्थ सेवा समन्वयक

	धार	उद्यमिता विकास कार्यक्रम
	गुना	कस्टमर केयर एग्जीक्यूटिव
	ग्वालियर	कस्टमर केयर एग्जीक्यूटिव
		कस्टमर केयर एक्जीक्यूटिव संस्करण 2
		फैशन डिजाइनर
		जूट उत्पाद सिलाई ऑपरेटर
		मशीन ऑपरेटर सहायक - प्लास्टिक प्रसंस्करण
	हरदा	सिलाई मशीन ऑपरेटर
		वेयरहाउस एक्जीक्यूटिव
	नर्मदापुरम	फील्ड तकनीशियन अन्य होम एप्लायंसेज
		सिलाई मशीन ऑपरेटर
		सौर पैनल स्थापना तकनीशियन
	इंदौर	सहायक डिजाइनर- फैशन, होम और मेड- अप्स
		ऑटोमोटिव एक्सेसरी फिटर
		सीएनसी टर्निंग में प्रमाण पत्र पाठ्यक्रम
		टैली ईआरपी के साथ वित्तीय लेखांकन में प्रमाणपत्र
		कस्टमर केयर एग्जीक्यूटिव
		कस्टमर केयर एक्जीक्यूटिव संस्करण 2
		उद्यमिता विकास कार्यक्रम
		फैशन डिजाइनर
		गृह स्वास्थ्य सहयोगी
		मशीन ऑपरेटर और प्रोग्रामर - सीएनसी लेथ
		स्व-नियोजित दर्जी संस्करण 3
		सौर ऊर्जा स्थापना, संचालन और रखरखाव
	नर्मदापुरम	फील्ड तकनीशियन अन्य होम एप्लायंसेज
	जबलपुर	कस्टमर केयर एक्जीक्यूटिव संस्करण 2
		जनरल ड्यूटी असिस्टेंट-एडवांस्ड
		अतिथि सेवा कार्यकारी (फ्रंट ऑफिस)
		गृह स्वास्थ्य सहयोगी
		फ्लेबोटोमिस्ट

		स्व-नियोजित दर्जी
	खंडवा	जनरल ड्यूटी असिस्टेंट-एडवांस्ड
		जूट उत्पाद सिलाई ऑपरेटर
		स्व-नियोजित दर्जी
		टेलीकॉम कस्टमर केयर एग्जीक्यूटिव - कॉल सेंटर/रिलेशनशिप सेंटर
	खरगोन	घरेलू डाटा एंट्री ऑपरेटर
		उद्यमिता विकास कार्यक्रम
		स्कूल में आईटी समन्वयक
	मंडला	काउंटर सेल्स एग्जीक्यूटिव (पर्यटन और आतिथ्य)
		पारंपरिक स्नैक और नमकीन मेकर
	मुरैना	कस्टमर केयर एग्जीक्यूटिव
		स्व-नियोजित दर्जी
		वेल्डर - (जीटीएडब्ल्यू)
	नरसिंहपुर	काउंटर सेल्स एग्जीक्यूटिव (पर्यटन और आतिथ्य)
		मल्टी स्किल तकनीशियन (खाद्य प्रसंस्करण)
		स्व-नियोजित दर्जी
		पारंपरिक स्नैक और नमकीन मेकर
	नीमच	स्व-नियोजित दर्जी
	पन्ना	सहायक इलेक्ट्रीशियन
		वेल्डर - (जीटीएडब्ल्यू)
	रायसेन	कस्टमर केयर एग्जीक्यूटिव
		स्व-नियोजित दर्जी
	राजगढ़	कस्टमर केयर एग्जीक्यूटिव
		उद्यमिता विकास कार्यक्रम
	रीवा	मल्टी स्किल तकनीशियन (खाद्य प्रसंस्करण)
	सागर	मल्टी स्किल तकनीशियन (खाद्य प्रसंस्करण)
		स्व-नियोजित दर्जी

		योग वेलनेस ट्रेनर
	सीहोर	मकई प्रसंस्करण तकनीशियन
		डेयरी उत्पाद प्रोसेसर
		फील्ड तकनीशियन अन्य होम एप्लायंसेज
		स्व-नियोजित दर्जी
		सौर पैनल स्थापना तकनीशियन
		पारंपरिक स्नैक और नमकीन मेकर
	शाजापुर	उद्यमिता विकास कार्यक्रम
		स्कूल में आईटी समन्वयक
	श्योपुर	सहायक डिजाइनर-फैशन, होम और मेड- अप्स
	शिवपुरी	सहायक डिजाइनर- फैशन, होम और मेड- अप्स
		स्कूल में आईटी समन्वयक
	सिंगरौली	जनरल ड्यूटी असिस्टेंट-एडवांस्ड
		स्व-नियोजित दर्जी
		सौर एलईडी तकनीशियन
		टेलीकॉम कस्टमर केयर एग्जीक्यूटिव - कॉल सेंटर/रिलेशनशिप सेंटर
	टीकमगढ़	स्व-नियोजित दर्जी
	उज्जैन	सहायक डिजाइनर- फैशन, होम और मेड-अप्स
		कस्टमर केयर एग्जीक्यूटिव
		कस्टमर केयर एक्जीक्यूटिव संस्करण 2
		उद्यमिता विकास कार्यक्रम
		मल्टी स्किल तकनीशियन (इलेक्ट्रिकल)
		मल्टी स्किल तकनीशियन (खाद्य प्रसंस्करण) वी2
	विदिशा	सीसीटीवी स्थापना तकनीशियन

राष्ट्रीय सफाई कर्मचारी वित्त एवं विकास निगम

राज्य/संघ राज्य क्षेत्र का नाम	जिला	नौकरी भूमिका (जॉब रोल(/ प्रशिक्षण कार्यक्रम का नाम
मध्य प्रदेश	भोपाल	सफाई कर्मचारी
	भोपाल	कचरा बीनने वाला

	छिंदवाड़ा	सफाई कर्मचारी
	छिंदवाड़ा	कचरा बीनने वाला
	नर्मदापुरम	सफाई कर्मचारी
	नर्मदापुरम	कचरा बीनने वाला
	इंदौर	सिलाई मशीन ऑपरेटर
	जबलपुर	सिलाई मशीन ऑपरेटर
	भोपाल	सफाई कर्मचारी
	दमोह	सफाई कर्मचारी
	उज्जैन	सफाई कर्मचारी
	विदिशा	सफाई कर्मचारी
	विदिशा	स्व-नियोजित दर्जी
	भोपाल	स्व-नियोजित दर्जी
	इंदौर	स्व-नियोजित दर्जी
	इंदौर	सिलाई मशीन ऑपरेटर
	जबलपुर	सिलाई मशीन ऑपरेटर
	खंडवा	स्व-नियोजित दर्जी
	रीवा	सफाई कर्मचारी
	उज्जैन	स्व-नियोजित दर्जी
	धार	सफाई कर्मचारी
	इंदौर	सफाई कर्मचारी
	इंदौर	सफाई कर्मचारी
	रतलाम	सफाई कर्मचारी
	भोपाल	स्व-नियोजित दर्जी
	छिंदवाड़ा	स्व-नियोजित दर्जी
	जबलपुर	स्व-नियोजित दर्जी
	मंडला	काउंटर सेल्स एग्जीक्यूटिव
	नरसिंहपुर	काउंटर सेल्स एग्जीक्यूटिव
	नरसिंहपुर	स्व-नियोजित दर्जी
	नीमच	स्व-नियोजित दर्जी
	रीवा	स्व-नियोजित दर्जी
	सागर	स्व-नियोजित दर्जी

	सिंगरौली	स्व-नियोजित दर्जी
	नर्मदापुरम	फील्ड तकनीशियन अन्य होम एप्लायंसेज
	सीहोर	फील्ड तकनीशियन अन्य होम एप्लायंसेज
	भोपाल	सफाई कर्मचारी
	धार	सफाई कर्मचारी
	इंदौर	सफाई कर्मचारी
	हरदा	सिलाई मशीन ऑपरेटर
	इंदौर	कस्टमर केयर एक्जीक्यूटिव वर्जन
	भोपाल	सिलाई मशीन ऑपरेटर
	इंदौर	स्व-नियोजित दर्जी
	जबलपुर	सिलाई मशीन ऑपरेटर
	खंडवा	सिलाई मशीन ऑपरेटर
	इंदौर	कस्टमर केयर एग्जीक्यूटिव
	सीहोर	डेयरी उत्पाद प्रोसेसर
	अगर मालवा	स्कूल में आईटी समन्वयक
	छतरपुर	कस्टमर केयर एग्जीक्यूटिव
	धार	स्कूल में आईटी समन्वयक
	खंडवा	कस्टमर केयर एग्जीक्यूटिव कॉल सेंटर
	खरगोन	कस्टमर केयर एग्जीक्यूटिव
	खरगोन	स्कूल में आईटी समन्वयक
	शाजापुर	स्कूल में आईटी समन्वयक
	सिंगरौली	कस्टमर केयर एग्जीक्यूटिव कॉल सेंटर
	उज्जैन	कस्टमर केयर एग्जीक्यूटिव
	राजगढ़	सफाई कर्मचारी
	राजगढ़	कस्टमर केयर एग्जीक्यूटिव
	राजगढ़	जूट उत्पाद सिलाई ऑपरेटर
	भिंड	कस्टमर केयर एग्जीक्यूटिव
	भिंड	स्व-नियोजित दर्जी
	भोपाल	कस्टमर केयर एग्जीक्यूटिव
	भोपाल	आयरन एंड स्टील-टंगस्टन अक्रिय गैस वेल्डर (जीटीएडब्ल्यू)

	ग्वालियर	कस्टमर केयर एग्जीक्यूटिव
	ग्वालियर	जूट उत्पाद सिलाई ऑपरेटर
	खंडवा	जूट उत्पाद सिलाई ऑपरेटर
	खंडवा	स्व-नियोजित दर्जी
	मुरैना	कस्टमर केयर एग्जीक्यूटिव
	मुरैना	आयरन एंड स्टील-टंगस्टन अक्रिय गैस वेल्डर (जीटीएडब्ल्यू)
	मुरैना	स्व-नियोजित दर्जी
	रायसेन	कस्टमर केयर एग्जीक्यूटिव
	रायसेन	स्व-नियोजित दर्जी
	इंदौर	कस्टमर केयर एग्जीक्यूटिव
	सिंगरौली	जनरल ड्यूटी असिस्टेंट ट्रेनी
	अशोक नगर	स्व-नियोजित दर्जी
	गुना	कस्टमर केयर एग्जीक्यूटिव
	राजगढ़	कस्टमर केयर एग्जीक्यूटिव
	श्योपुर	सहायक फैशन डिजाइनर
	इंदौर	गृह स्वास्थ्य सहयोगी प्रशिक्षु
	इंदौर	कस्टमर केयर एग्जीक्यूटिव
	बालाघाट	स्व-नियोजित दर्जी
	छिंदवाड़ा	स्व-नियोजित दर्जी
	नरसिंहपुर	स्व-नियोजित दर्जी
	सागर	स्व-नियोजित दर्जी
	इंदौर	कस्टमर केयर एग्जीक्यूटिव
	विदिशा	सीसीटीवी स्थापना तकनीशियन
	बुरहानपुर	सफाई कर्मचारी
	उज्जैन	सौंदर्य चिकित्सक

डिजिटल कृषि मिशन

3879. श्री निलेश ज्ञानदेव लंके:

डॉ. शिवाजी बंडाप्पा कालगे:

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) डिजिटल कृषि मिशन (डीएएम) की वर्तमान स्थिति क्या है और इसके डिजिटल उपकरणों, प्रौद्योगिकियों और बाजार संपर्कों के माध्यम से देश भर में राज्य-वार, विशेषकर महाराष्ट्र में, कितने किसान लाभान्वित हुए है;

(ख) प्रौद्योगिकी, कृषि संबंधी डेटा और मौसमपूर्वानुमान तक पहुंच में सुधार हेतु डिजिटल कृषि मिशन के प्रभावी कार्यान्वयन के लिए महाराष्ट्र में, विशेषकर ग्रामीण क्षेत्रों में तथा छोटे और सीमांत किसानों हेतु क्या विशिष्ट कदम उठाए जा रहे हैं;

(ग) क्या सरकार का महाराष्ट्र में डिजिटल अवसंरचना का विस्तार करने का विचार है; और

(घ) महाराष्ट्र में क्षेत्र-विशिष्ट चुनौतियों का प्रभावी ढंग से समाधान करने के लिए डिजिटल कृषि मिशन के अंतर्गत कौन से उपाय किए जा रहे हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री रामनाथ ठाकुर):

(क) : डिजिटल कृषि मिशन के अंतर्गत, एग्रीस्टैक एक डिजिटल आधार है जिसे कृषि क्षेत्र में डेटा और डिजिटल सेवाओं का लाभ उठाने के लिए स्थापित किया गया है ताकि विभिन्न सरकारी योजनाएं पात्र किसानों तक अधिक तेज़ी से और प्रभावी ढंग से पहुंच सकें। इसमें कृषि क्षेत्र से संबंधित तीन मूलभूत रजिस्ट्री शामिल हैं, जैसे किसान रजिस्टर, जियो- रेफ्रेंस विलेज मैप और बोई गई फसल का रजिस्टर, जिसे सभी राज्य सरकारों/केंद्र शासित प्रदेशों द्वारा तैयार करके रखा जाता है।

एग्रीस्टैक कई प्रकार की डिजिटल सेवाओं और योजनाओं के सुचारू संचालन में सहायता करता है, जिनमें प्रधानमंत्री-किसान योजना के तहत प्रत्यक्ष लाभ अंतरण (डीबीटी) के लिए लाभार्थियों का सटीक लक्ष्यीकरण, भारतीय खाद्य निगम (एफसीआई) के माध्यम से न्यूनतम समर्थन मूल्य (एमएसपी) आधारित खरीद और उर्वरक बुकिंग शामिल हैं। यह आपदा राहत वितरण, किसान क्रेडिट कार्ड (केसीसी) ऋण को आधे घंटे के भीतर स्वीकृत करना और खरीद योजनाओं में किसानों की

भागीदारी बढ़ाने के लिए बेहतर पहुंच जैसी सेवाओं की त्वरित डिलीवरी को भी सक्षम बनाता है। इसके अतिरिक्त, किसान आईडी का उपयोग प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के तहत नामांकन, पीएम-आशा की मूल्य समर्थन योजना (पीएसएस) के तहत खरीद और फसल एवं इनपुट नियोजन में सहायता के लिए मृदा स्वास्थ्य कार्ड से लिंक करने के लिए किया जा रहा है। साथ ही, डिजिटल फसल सर्वेक्षण डेटा का उपयोग लगभग वास्तविक समय में फसल उत्पादन अनुमान लगाने के लिए किया जा रहा है।

6 अगस्त, 2026 तक, देश भर में 10.33 करोड़ से अधिक किसान आईडी बनाई जा चुकी हैं, जिनमें महाराष्ट्र में 1.36 करोड़ से अधिक किसान आईडी शामिल हैं। किसान आईडी का राज्यवार ब्यौरा **विवरण-I** में दिया गया है।

इसके अतिरिक्त, रबी 2025-26 के दौरान, देश के 648 जिलों में 31.3 करोड़ से अधिक भूखंडों को कवर करते हुए डिजिटल फसल सर्वेक्षण (डीसीएस) किया गया, जिसमें महाराष्ट्र के 34,99,974 भूखंड शामिल हैं। डीसीएस भूखंडों का राज्यवार ब्यौरा **विवरण-II** में दिया गया है।

(ख): किसान अपने मोबाइल फोन का उपयोग करके स्वयं किसान आईडी के लिए पंजीकरण कर सकते हैं। तथापि, महाराष्ट्र में किसान आईडी बनाने की प्रक्रिया को सुगम बनाने के लिए कॉमन सर्विस सेंटर्स (सीएससी) के माध्यम से एक अभियान चलाया गया, ताकि अधिक से अधिक किसानों को शीघ्रातिशीघ्र अपनी किसान आईडी प्राप्त हो सके।

महाराष्ट्र ने एआई-आधारित एप्लिकेशन 'महाविस्तार' विकसित किया है, जिसके माध्यम से किसानों को उनके मोबाइल फोन पर उनकी स्थानीय भाषा में समय पर जानकारी प्रदान की जाती है, जिनमें मौसम पूर्वानुमान, फसल प्रबंधन पद्धतियां, कीट और रोग प्रबंधन, कृषि उपज की बिक्री के लिए बाजार की जानकारी और अन्य कृषि संबंधी सलाहकार सेवाएं शामिल हैं।

(ग):महाराष्ट्र सरकार द्वारा दी गई जानकारी के अनुसार, राज्य एग्रीस्टैक पहल के कार्यान्वयन के

माध्यम से डिजिटल कृषि इंफ्रास्ट्रक्चर का विस्तार और सुदृढ़ीकरण कर रहा है। इसका उपयोग कई कार्यों के लिए किया जा रहा है, जिनमें ऋण माफी योजनाओं का कार्यान्वयन, महाडीबीटी और पीओसीआरए डीबीटी प्लेटफार्मों के माध्यम से कृषि संबंधी योजनाओं के तहत लाभों का वितरण, आपदा राहत और पुनर्वास, उर्वरक वितरण और अन्य सरकारी सेवा वितरण तंत्र शामिल हैं। इन पहलों का उद्देश्य कृषि क्षेत्र में कुशल और पारदर्शी शासन के लिए एक एकीकृत, किसान-केंद्रित डिजिटल इकोसिस्टम तैयार करना है।

(घ): डिजिटल कृषि मिशन के तहत, महाराष्ट्र में सभी क्षेत्रों के किसानों को शामिल करने के लिए विशेष उपाय कार्यान्वित किए जा रहे हैं, जिनमें वे किसान भी शामिल हैं जो क्षेत्र-विशिष्ट चुनौतियों का सामना कर रहे हैं। इस संबंध में, वन अधिकार अधिनियम, 2006 (एफआरए) के अंतर्गत आने वाले किसानों के लिए किसान पहचान पत्र जारी करने की प्रक्रिया शुरू कर दी गई है और 4 अगस्त 2026 तक कुल 22,597 वन अधिकार धारक किसानों ने सफलतापूर्वक अपना किसान पहचान पत्र प्राप्त करने के लिए पंजीकरण करा लिया है। इस पहल से इन किसानों को डिजिटल कृषि मिशन और विभिन्न किसान-केंद्रित डिजिटल सेवाओं का निर्बाध रूप से लाभ उठाने में मदद मिलेगी।

<u>विवरण-I</u>

6 अगस्त, 2026 तक पूरे देश में बनाए गए किसान आईडी

क्र.सं.	राज्य/संघ राज्य क्षेत्र	बनाए गए किसान आईडी की संख्या
1	आंध्र प्रदेश	51,21,750
2	असम	14,64,996
3	बिहार	55,50,075
4	छत्तीसगढ़	37,81,504
5	गुजरात	62,46,923
6	हरियाणा	12,26,907
7	हिमाचल प्रदेश	5,97,153
8	जम्मू और कश्मीर	160

9	कर्नाटक	66,05,504
10	केरल	25,65,507
11	मध्य प्रदेश	1,14,44,193
12	महाराष्ट्र	1,36,28,992
13	ओडिशा	20,87,004
14	पंजाब	3,85,515
15	राजस्थान	87,46,218
16	सिक्किम	38,507
17	तमिलनाडु	36,53,156
18	तेलंगाना	50,68,737
19	त्रिपुरा	91,154
20	उत्तर प्रदेश	2,47,59,182
21	उत्तराखंड	3,30,466
	कुल	**10,33,93,603**

विवरण -II

डिजिटल फसल सर्वेक्षण: रबी 2025-26

क्र.सं.	राज्य	प्लाट्स
1	आंध्र प्रदेश	1,59,76,100
2	कर्नाटक	99,42,735
3	महाराष्ट्र	34,99,974
4	राजस्थान	2,72,66,008
5	पंजाब	93,45,263
6	मध्य प्रदेश	4,81,34,982
7	तमिलनाडु	3,38,84,867
8	गुजरात	83,66,001
9	छत्तीसगढ	1,05,26,503
10	असम	36,92,559
11	उत्तर प्रदेश	5,56,88,914

12	बिहार	1,82,88,483
13	ओडिशा	3,01,09,994
14	केरल	79,62,677
15	झारखंड	1,10,82,694
16	तेलंगाना	1,03,96,925
17	मिजोरम	2,101
18	अंडमान और निकोबार	27,943
19	उत्तराखंड	11,39,769
20	जम्मू और कश्मीर	6,69,518
21	त्रिपुरा	1,97,759
कुल		31,40,04,270

मनरेगा के अंतर्गत मजदूरी के भुगतान में विलंब

3880. श्री नारायणदास अहिरवारः

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार के ध्यान में यह बात आई है कि बुंदेलखंड सहित राज्य-वार और जिला-वार कई स्थानों पर महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा) के अंतर्गत श्रमिकों को मजदूरी के भुगतान में विलंब हो रहा है;

(ख) यदि हां, तो इसके क्या कारण हैं और सरकार द्वारा मजदूरी का समय पर भुगतान सुनिश्चित करने के लिए क्या कदम उठाए गए हैं;

(ग) क्या सरकार का पारदर्शिता बढ़ाने, भ्रष्टाचार को रोकने और यह सुनिश्चित करने के लिए कि विकास योजनाओं का पूरा लाभ ग्रामीण क्षेत्रों में पात्र लाभार्थियों तक पहुंचे, बुंदेलखंड सहित राज्य-वार और जिला-वार निगरानी तंत्र को और अधिक मजबूत करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) क्या सरकार का दीनदयाल उपाध्याय ग्रामीण कौशल्य योजना के अंतर्गत प्रशिक्षित युवाओं

को, विशेषकर बुंदेलखंड के युवाओं को, उनके प्रशिक्षण की समाप्ति पर स्थानीय स्तर पर सतत रोजगार प्रदान करने के लिए कोई नई योजना या नीति आरंभ करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) और (ख): महात्मा गांधी नरेगा योजना के तहत, मजदूरी का भुगतान सीधे केंद्र सरकार द्वारा प्रत्यक्ष लाभ अंतरण प्रोटोकॉल के माध्यम से लाभार्थियों के खातों में जमा किया जाता है। प्रत्येक वित्तीय वर्ष की शुरुआत में, पिछले वर्षों की स्वीकार्य लंबित देनदारियों, यदि कोई हो, भारत सरकार द्वारा विधिवत प्रतिपूर्ति की जाती है। तदनुसार, वित्त वर्ष 2025-26 तक की सभी देय और स्वीकार्य लंबित मजदूरी देनदारियों का निपटान पहले ही कर दिया गया है।

प्रस्ताव की प्रस्तुति और मौजूदा दिशानिर्देशों के अनुपालन के अध्यधीन, राज्यों/संघ राज्य क्षेत्रों को निधियां जारी करना एक सतत प्रक्रिया है। योजना की निर्धारित प्रक्रिया के अनुसार, राज्यों की निधियों की मांग, पहले से स्वीकृत राशि के उपयोग और अपेक्षित दस्तावेजों के साथ पूर्ण प्रस्तावों की प्राप्ति के आधार पर समय-समय पर वित्तीय मंजूरी जारी की जाती है। वर्तमान वित्तीय वर्ष (2026-27) के दौरान, महात्मा गांधी नरेगा योजना के मजदूरी घटक के तहत उत्तर प्रदेश राज्य को 912.43 करोड़ रुपये जारी किए गए हैं।

(ग) और (घ): चूंकि विकसित भारत- रोजगार एवं आजीविका गारंटी मिशन (ग्रामीण) (वीबी-जी राम जी) अधिनियम, 2025 1 जुलाई, 2026 से लागू हो गया है, इसलिए पारदर्शिता, जवाबदेही, प्रभावी निगरानी, समय पर निधियों के उपयोग और इच्छित परिणामों की प्राप्ति सुनिश्चित करने के लिए कार्यक्रम के तहत एक व्यापक संस्थागत, समुदाय -आधारित और तकनीकी-सक्षम ढांचा लागू किया गया है। ग्राम पंचायत, मध्यवर्ती पंचायत, जिला, राज्य और राष्ट्रीय स्तर पर निगरानी, स्वतंत्र सामाजिक लेखा परीक्षा इकाइयों के माध्यम से अनिवार्य सामाजिक लेखा परीक्षा, रिकॉर्ड और सूचना

का सार्वजनिक प्रकटीकरण, शिकायत निवारण तंत्र, नियमित निरीक्षण और समवर्ती निगरानी कार्यान्वयन ढांचे के भाग के रूप में की जा रही है।

इस कार्यान्वयन को तकनीकी सक्षम प्रणाली के माध्यम से और सहायता प्रदान की जाती है। पारदर्शिता और प्रामाणिकता बढ़ाने के लिए राष्ट्रीय मोबाइल मॉनिटरिंग सिस्टम (एनएमएमएस) के माध्यम से उपस्थिति दर्ज की जा रही है, स्वतंत्र क्षेत्र सत्यापन और कार्यान्वयन की गुणवत्ता के आकलन के लिए क्षेत्र अधिकारी निगरानी दौरे किए जा रहे हैं, परिसंपत्तियों को तकनीकी-सक्षम, कार्यों के माप को रिकॉर्ड करने के लिए इलेक्ट्रॉनिक माप पुस्तकें (ई-एमबी) का उपयोग किया जा रहा है, और प्रबंधन सूचना प्रणाली (एमआईएस) के माध्यम से वास्तविक और वित्तीय प्रगति की निगरानी वास्तविक समय में की जा रही है। इन उपायों को बुंदेलखंड क्षेत्र सहित सभी राज्यों और संघ राज्य क्षेत्रों में लागू किया गया है ताकि यह सुनिश्चित किया जा सके कि योजना का लाभ पारदर्शी और जवाबदेह तरीके से पात्र लाभार्थियों तक पहुंचे।

दीन दयाल अंत्योदय योजना - राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम) के तहत पहलों के समूह में से एक दीन दयाल उपाध्याय ग्रामीण कौशल योजना (डीडीयू-जीकेवाई) है जिसका उद्देश्य आजीविका विविधीकरण और गरीबी कम करना है। डीडीयू-जीकेवाई का उद्देश्य ग्रामीण युवाओं को कौशल प्रदान करना और रोजागार से जुड़े कौशल कार्यक्रमों के माध्यम से ग्रामीण युवाओं के लिए स्थायी आजीविका को बढ़ावा देना है। डीडीयू-जीकेवाई दिशानिर्देश अनुसूचित जाति/अनुसूचित जनजाति(50%), महिलाओं (33%) और पीडब्ल्यूडी (5%) का सामाजिक समावेशन करता है।

मंत्रालय ने ग्रामीण युवाओं के लिए रोजगार क्षमता और आजीविका के अवसरों को बढ़ाने के लिए 2025-26 में दीन दयाल उपाध्याय ग्रामीण कौशल्य योजना 2.0 (डीडीयू-जीकेवाई 2.0) शुरू की है, जो मांग-आधारित कौशल, उद्योग भागीदारी, रोजागार से जुड़े प्रशिक्षण और उभरती नौकरी

भूमिकाओं पर केंद्रित है। डीडीयू-जीकेवाई एक वर्ष रोजगार पश्चात ट्रैकिंग और सहायता, परामर्श, प्रवासन सहायता, पूर्व छात्र जुड़ाव, शिकायत निवारण तंत्र और अपस्किलिंग और रीस्किलिंग के अवसरों के माध्यम से दीर्घकालिक रोजगार परिणामों (न्यूनतम 6 महीने के लिए अधिकतम 20% स्व- या गिग रोजगार सहित न्यूनतम 70% नियोजन) पर जोर देता है। संशोधित ढांचे के तहत, अभ्यर्थियों को निरंतर रोजगार और करियर प्रगति को सुविधाजनक बनाने के लिए दीर्घकालिक ट्रैक और समर्थन की आवश्यकता होती है।

प्रशिक्षण गुणवत्ता, मूल्यांकन, नियोजन परिणामों की नियमित समीक्षा और आवधिक निगरानी की जा रही है, जिससे योजना के प्रभावी कार्यान्वयन, आजीविका संवर्धन और समय पर कार्यान्वयन में योगदान हो रहा है।

बुंदेलखंड क्षेत्र में, 36036 अभ्यर्थियों को प्रशिक्षित किया गया है और योजना की शुरुआत से लेकर अब तक 23275 अभ्यर्थियों को इस योजना के तहत नियोजित किया गया है।

नार्को समन्वय केन्द्र का सुदृढ़ीकरण

3881. श्री सतीश कुमार गौतम:

क्या **गृह** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या नार्को समन्वय केन्द्र को सुदृढ़ करने के लिए कोई उपाय किए गए हैं;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) नार्को समन्वय केन्द्र के सुदृढ़ीकरण से क्या लाभ प्राप्त हुए हैं?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानंद राय):

(क) से (ग): सरकार ने सभी चार स्तरों (शीर्ष, कार्यकारी, राज्य और जिला स्तर) पर विभिन्न स्टेकहोल्डरों को शामिल करके, नए सिरे से तैयार किए गए 4-स्तरीय नार्को-समन्वय (एनकॉर्ड) तंत्र के

माध्यम से मंत्रालयों और एजेंसियों के बीच समन्वय को मजबूत किया है। यह तंत्र मादक पदार्थों की तस्करी, प्रीकर्सर डायवर्जन, मांग कम करने और पुनर्वास की निगरानी के लिए केंद्रीय मंत्रालयों, राज्य सरकारों और प्रवर्तन एजेंसियों के बीच समन्वय के लिए एक व्यवस्थित और संस्थागत प्लेटफार्म प्रदान करता है, जिससे प्रवर्तन और खुफिया जानकारी साझा करने के बेहतर परिणाम मिलते हैं। एनकॉर्ड शीर्ष, कार्यकारी, राज्य और जिला स्तरों पर लगातार सक्रिय और कार्यात्मक रहा है। अब तक, नीति निर्माण, मंत्रालयों के बीच समन्वय बढ़ाने और नशीली दवाओं पर नियंत्रण के पूरे ढांचे की समीक्षा करने के लिए 10 शीर्ष एनकॉर्ड बैठकें और 7 कार्यकारी एनकॉर्ड बैठकें आयोजित की जा चुकी हैं। ऑपरेशनल स्तर पर, देश भर में 272 राज्य एनकॉर्ड बैठकें और 16,187 जिला एनकॉर्ड बैठकें आयोजित की गई हैं, जिनसे जमीनी स्तर पर समन्वित प्रवर्तन कार्रवाई करने, खुफिया जानकारी साझा करने और मादक पदार्थ की तस्करी के रूझान की नियमित निगरानी में मदद मिली है। इन

बैठकों ने विभिन्न एजेंसियों के बीच सहयोग को और अधिक सुदृढ़ किया है, संयुक्त अभियानों को सुगम बनाया है तथा विभिन्न राज्यों में सक्रिय मादक पदार्थ तस्करी नेटवर्कों के विरुद्ध लक्षित कार्रवाई को समर्थन प्रदान किया है। आगे की आवश्यक कार्रवाई के लिए एनकॉर्ड समिति की बैठकों के निर्देशों के कार्यान्वयन की स्थिति की नियमित रूप से समीक्षा की जाती है। इन एनकॉर्ड बैठकों से मिले इनपुट स्वापक नियंत्रण ब्यूरो (एनसीबी) द्वारा मादक पदार्थ नियंत्रण संबंधी विजन डॉक्यूमेंट (वर्ष 2026-2029) का मसौदा तैयार करने में उपयोगी साबित हुए हैं। इसके अलावा, एक एनकॉर्ड पोर्टल बनाया गया है, जो मादक पदार्थों और एनसीबी से संबंधित समस्त जानकारी के लिए एक मंच के रूप में कार्य करता है और साथ ही एनकॉर्ड तंत्र के सभी चार स्तरों के लिए एक संपूर्ण नॉलेज मैनेजमेंट सिस्टम (केएमएस) के रूप में भी कार्य करता है। यह भारत सरकार द्वारा मादक पदार्थों के दुरुपयोग के विरूद्ध शुरू की गई पहलों पर जानकारी के भंडार के रूप में भी कार्य करता है। इसके अलावा, एनकॉर्ड तंत्र से मादक-पदार्थ निषेध आसूचना केंद्र (मानस) - 24x7 टोल-फ्री हेल्पलाइन (1933), गिरफ्तार

नार्को-अपराधियों पर राष्ट्रीय एकीकृत डेटाबेस (निदान) पोर्टल, मिशन स्पंदन - जागरूकता के लिए आध्यात्मिक संस्थानों के साथ साझेदारी जैसी नई पहलें उभर कर सामने आई हैं।

LIVESTOCK INSURANCE UNDER NATIONAL LIVESTOCK MISSION

3882. SHRI KONDA VISHWESHWAR REDDY:

SHRIMATI BIJULI KALITA MEDHI:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) the number of livestock insured under the National Livestock Mission (NLM) and livestock population as per the latest Livestock Census during each of the last three years, State-wise;

(b) the details of the Central and State Governments' fiscal contributions towards subsidizing livestock insurance premiums under the scheme including any changes made to the premium sharing pattern during the said period, State-wise;

(c) whether the Government has assessed the existing per-household insurance subsidy limit is inadequate for farmers and entrepreneurs expanding their operations under the Mission's entrepreneurship components, if so, the details thereof;

(d) whether such a limit could discourage the scale-up of livestock enterprises envisaged under the Mission;

(e) whether the Government is considering increasing the subsidy limit or reducing the GST burden on livestock insurance premiums for herd sizes exceeding the existing subsidy cap, with a view to making insurance coverage more affordable for entrepreneurs expanding their livestock enterprises and if so, the details thereof; and

(f) whether the Government has any planned financial outlay for strengthening veterinary infrastructure and services in the country, if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING(SHRI RAJIV RANJAN SINGH *ALIAS* LALAN SINGH):

(a) to (e): State-wise number of livestock insured during each of the last three years is placed at **Statement-I**. State-wise livestock population as per 20th Livestock Census is placed at **Statement-II**.

To make livestock insurance more affordable and to increase the coverage, Government has revised the beneficiary share and animal limit per household under the National Livestock Mission (NLM) in the March 2024. Details of these changes are given below:

Criteria	**Before March 2024**	**After march 2024**
Beneficiary Share	20%–50% (APL, BPL, SC, ST) based on category and place of residence. The detail is placed at **Statement-III.**	Uniform 15% irrespective of category and place of residence

No. of animals to be insured per household	5 cattle unit (1 cattle unit = 1 large animal /10 small animals)	10 Cattle Unit except pig and rabbit for which it remained 5 Cattle Unit

The remaining premium share is shared between the Central and the State in the ratio of 60:40 for general States and 90:10 for Himalayan and North-Eastern States. Central Government provides 100% assistance to all UTs. State-wise fund released from the Central Government for the livestock insurance during each of the last three years i.e from FY 2023-24 to 2025-26, is placed at **Statement-IV**.

Apart from this, for entrepreneurs, Government is providing subsidy upto50% on livestock insurance component for the projects of the breed development for sheep, goat, pig, camel, horse and donkey under the NLM Entrepreneur Development Programme (NLM-EDP).

There is no GST on the insurance premium for livestock under the NLM scheme. This exemption of GST under the scheme makes premium more affordable to the beneficiaries.

(f): The Government of India is implementing various schemes to strengthen and modernize veterinary infrastructure and services in the country. These schemes complement the efforts of State Governments and other implementing agencies. These include the Livestock Health and Disease Control Programme (LHDCP), Rashtriya Gokul Mission (RGM), National Livestock Mission (NLM), Animal

Husbandry Infrastructure Development Fund (AHIDF) and National Programme for Dairy Development (NPDD).

Under LHDCP, financial assistance is provided for disease control, vaccination, surveillance, diagnostics, strengthening and modernization of veterinary hospitals, dispensaries and laboratories. Under RGM, support is provided for strengthening and modernization of breeding infrastructure for cattle and buffalo, including semen stations, In-vitro Fertilization (IVF) laboratories and sex-sorted semen production facilities. Multi-purpose Artificial Insemination Technicians in Rural India (MAITRI) provide Artificial Insemination (AI) services at farmers' doorstep.

Under NLM, financial assistance is provided to Entrepreneurs to establish modern breeding farms for sheep, goat, pig, camel, horse, donkey and poultry along with feed and fodder infrastructure through entrepreneurship. NLM also supports breeding infrastructure including establishment of semen stations, semen banks and promotes Artificial Insemination (AI) services for sheep and goat through existing cattle and buffalo AI centers.

AHIDF supports investment in dairy, meat, feed, breeding and other eligible livestock infrastructure by providing 3% interest subvention on term loan. NPDD provide financial supports for development of dairy infrastructure such as milk procurement, chilling, processing and quality testing.

The financial outlay for these schemes is provided under their respective

approved budgetary provisions and implemented as per the applicable scheme guidelines.

STATEMENT-I

State-wise number of livestock insured during each of the last three years

(in nos.)

Sl. No	State/UT	2023-24	2024-25	2025-26
1.	Andhra Pradesh	283258	140584	44886
2.	Arunachal Pradesh	0	0	4555
3.	Assam	0	530	153
4.	Bihar	0	0	3496
5.	Chhattisgarh	0	10236	11669
6.	Goa	99	47	0
7.	Gujarat	0	248000	258000
8.	Haryana	317708	456186	210659
9.	Himachal Pradesh	4249	96660	2479
10.	Jharkhand	0	45132	0
11.	Karnataka	4450	166872	117356
12.	Kerala	0	55061	23374
13.	Madhya Pradesh	69975	105246	103057
14.	Maharashtra	0	2840	535
15.	Manipur	0	300	0
16.	Meghalaya	0	5523	0
17.	Mizoram	746	0	0
18.	Nagaland	0	2000	12378
19.	Odisha	42945	90393	123194
20.	Punjab	0	108659	30737
21.	Rajasthan	8349	950	16853
22.	Sikkim	0	2636	2194
23.	Tamil Nadu	0	167803	89235

24.	Tripura	0	8505	2156
25.	Telangana	0	0	12653
26.	Uttarakhand	126843	437838	66755
27.	Uttar Pradesh	89084	376209	177231
28.	West Bengal	0	0	0
Total		**947706**	**2528210**	**1313605**

STATEMENT-II

State-wise livestock population as per 20th Livestock Census is as under:

Sl. No	State/UT	Livestock Population
1.	Andhra Pradesh	34067616
2.	Arunachal Pradesh	1161428
3.	Assam	18092201
4.	Bihar	36540820
5.	Chhattisgarh	15872302
6.	Goa	132406
7.	Gujarat	26893274
8.	Haryana	7046091
9.	Himachal Pradesh	4412846
10.	Jharkhand	23614545
11.	Karnataka	29013412
12.	Kerala	2908657
13.	Madhya Pradesh	40637375
14.	Maharashtra	33079818
15.	Manipur	550719
16.	Meghalaya	2039103
17.	Mizoram	359704
18.	Nagaland	553803
19.	Odisha	18170309

20.	Punjab	7050355
21.	Rajasthan	56800945
22.	Sikkim	274332
23.	Tamil Nadu	24500621
24.	Tripura	1317892
25.	Telangana	32640639
26.	Uttarakhand	4427089
27.	Uttar Pradesh	68012945
28.	West Bengal	37483238
Total		**527654485**

STATEMENT-III

The beneficiary's share, as applicable to different categories of beneficiaries and locations before the revision in the guidelines in March 2024 is given below:

Category/ Place	Normal Areas	North East Region (NER)/ Himalayan Region	Union Territories
BPL / SC / ST	30%	20%	20%
APL	50%	40%	40%

Definition of Types of Areas:

i. North East Region: Seven North Eastern States and Sikkim.

ii. Himalayan Region: UT of Jammu and Kashmir, UT of Ladakh, Uttarakh and, Himachal Pradesh.

iii. Normal Areas: All areas which do not fall under the above categories.

BPL: Below Poverty Line

SC: Scheduled Caste

ST: Scheduled Tribe

APL: Above Poverty Line

STATEMENT-IV

State-wise central fund released for the livestock insurance to the State Government during each of the last three years, is as under:

S.No.	State	(Rs. in lakh)		
		2023-24	**2024-25**	**2025-26**
1.	Andhra Pradesh	708.55	391.5	125
2.	Arunachal Pradesh	0	9.73	0
3.	Assam	0	0	0
4.	Bihar	0	0	0
5.	Chhattisgarh	12.3	50	57
6.	Goa	0	0	0
7.	Gujarat	155	100	225
8.	Haryana	407.25	975	571
9.	Himachal Pradesh	0	0	0
10.	Jharkhand	0	0	0
11.	Karnataka	200	125	50
12.	Kerala	0	50	25
13.	Madhya Pradesh	350	493.5	568.24
14.	Maharashtra	0	0	0
15.	Manipur	0	0	0
16.	Meghalaya	0	0	0
17.	Mizoram	0	0	125.05
18.	Nagaland	0	22	216
19.	Odisha	0	250	235
20.	Punjab	0	0	0
21.	Rajasthan	0	0	0
22.	Sikkim	0	51.8	43.13

23.	Tamil Nadu	0	150	100
24.	Telangana	0	0	25
25.	Tripura	0	0	207.78
26.	Uttar Pradesh	100	527.5	225
27.	Uttarakhand	196.48	305.5	667.75
28.	West Bengal	0	0	0
Total		**2129.58**	**3501.53**	**3465.95**

LAC INDUSTRY IN DISTRICT PURULIA IN WEST BENGAL

3883.SHRI JYOTIRMAY SINGH MAHATO:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Government has assessed the potential of Purulia district, West Bengal for the development of the lac industry, considering its significant lac production, tribal population and scope for value addition and exports, if so, the details thereof;

(b) whether the Government has any proposals to establish a Lac Processing and Value Addition Centre, Testing Laboratory, Common Facility Centre or Export Facilitation Centre in Purulia to strengthen the lac value chain, if so, the details thereof;

(c) whether any financial assistance, technology support, skill development, branding and market linkage initiatives have been extended to lac growers, Self- Help Groups, Farmer Producer Organisations and entrepreneurs in the district during the last five years, if so, the details thereof;

(d) whether the Government has prepared any roadmap to promote exports of lac and lac-based products from Purulia under the Districts as Export Hubs initiative or any other Central scheme, if so, the details thereof; and

(e) the measures proposed to be taken by the Government to develop Purulia as a national hub for lac production, processing and exports?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a): India produced about 21,272 tonnes of lac during 2025-26 and exported about USD 174 million worth of lac and its value-added products during the same period. (Previous three years production and exports are given at **Statement**).

The Shellac and Forest Products Export Promotion Council (SHEFEXIL), which is the nodal Export Promotion Council under the Department of Commerce for promotion of exports of Non-Timber Forest Produce, including lac and its value-added products, has assessed the potential of Purulia district, West Bengal, for the development of the lac industry. As per the assessment, Purulia is one of the important lac-producing districts in the country and a substantial tribal population in the district are engaged in lac cultivation. As per the records of the District Industries Centre, Purulia, lac cultivation is undertaken over about 700 hectares across 12 of the 20 blocks of the district.

(b) to (e): Key initiatives undertaken for the welfare of lac growers in the districts

include financial assistance for establishment of a lac-based Van Dhan Vikas Kendra at Balarampur block of Purulia district under the Ministry of Tribal Affairs (through TRIFED), aimed at promoting value addition and livelihood generation in the lac sector; and formation of 23 Farmer Producer Organisations (FPOs) in Purulia district under the Central Sector Scheme for Formation and Promotion of 10,000 FPOs.

Further, key initiatives undertaken by the Government for development of the lac sector and promotion of exports of lac and its value-added products, including from Purulia district, are as under:

(i) The Export Promotion Mission (EPM) being implemented by the Department of Commerce, aims to strengthen India's export competitiveness through targeted financial and trade facilitation interventions. The Mission operates through two integrated sub-schemes: (1) Niryat Protsahan, which focuses on improving access to affordable trade finance for MSMEs through instruments such as interest subvention, export factoring, credit guarantee and credit enhancement support for diversification into new markets; and (2) Niryat Disha, which focuses on non-financial enablers that enhance market readiness and competitiveness, including export quality and compliance support, assistance for international branding, packaging and participation in trade fairs, export warehousing and logistics, inland transport reimbursements, and trade intelligence and capacity-building initiatives. The benefits under the Mission are available to exporters

across sectors, including exporters of lac and lac-based products from Purulia district.

(ii) Under the Districts as Export Hubs (DEH) initiative of the Directorate General of Foreign Trade (DGFT), Department of Commerce, the export potential of districts is identified and promoted through District Export Promotion Committees (DEPCs) and District Export Action Plans (DEAPs). Purulia district has been identified under the DEH initiative, and the DEAPs are prepared in coordination with Central Ministries/Departments, State Governments and district-level stakeholders, and are aligned with the One District One Product (ODOP) initiative.

(iii) A number of export promotion initiatives have been undertaken, inter alia including the organisation of Buyer-Seller Meets (BSMs) and Reverse Buyer-Seller Meets (RBSMs), as well as participation of exporters in national and international exhibitions and trade fairs. Key events over the last three years include the Bharat Nutraverse Expo (New Delhi), Vitafoods Europe (Geneva/Barcelona), Food Ingredients Europe (Frankfurt), and SupplySide West (Las Vegas, USA). These initiatives aim to connect Indian exporters of non-timber forest produce, including lac and its value-added products, with global buyers.

(iv) The Ministry of Micro, Small and Medium Enterprises (MSME) has established 65 Export Facilitation Centres (EFCs) across the country, including four in West Bengal, namely, Central Tool Room & Training Centre (CTTC), Kolkata; MSME Testing Centre, Kolkata; Branch MSME-Development and Facilitation Office,

Siliguri; and MSME-Development and Facilitation Office, Kolkata. These Centres provide mentoring, handholding and export-related support to MSMEs across the State to facilitate their participation in international trade.

STATEMENT

India's Production of Lac and Exports of Lac & Lac-based Products (2023-24 to 2025-26)

Year	Lac Production (in tons)	Export value (USD Millions)
2023-24	20,332	148.98
2024-25	22,149	160.55
2025-26	21,272	173.87

Source: DGCIS and SHEFEXIL

मनरेगा के अंतर्गत प्रत्यक्ष लाभ अंतरण

3884. श्री सतपाल ब्रह्मचारी:

श्री जय प्रकाश:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को हरियाणा के सोनीपत और हिसार लोक सभा निर्वाचन क्षेत्रों में महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा) के अंतर्गत श्रमिकों को मजदूरी के भुगतान में देरी के संबंध में शिकायतों की जानकारी है;

(ख) यदि हां, तो विगत तीन वर्षों के दौरान उक्त निर्वाचन क्षेत्रों में पंजीकृत मनरेगा श्रमिकों की संख्या, सृजित कार्य-दिवसों, मजदूरी भुगतान की स्वीकृत समय-सीमा, वितरित मजदूरी और विलंबित भुगतानों का वर्ष-वार ब्यौरा क्या है;

(ग) सरकार द्वारा प्रत्यक्ष लाभ अंतरण (डीबीटी) के माध्यम से लंबित मजदूरी का समय पर भुगतान सुनिश्चित करने और तकनीकी तथा प्रशासनिक बाधाओं को दूर करने के लिए क्या कदम उठाए गए हैं;

(घ) क्या डिजिटल भुगतान प्रणाली, आधार-आधारित भुगतान प्रणाली (एबीपीएस) और शिकायत निवारण तंत्र की दक्षता बढ़ाने के लिए कोई विशेष पहल की गई है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और सोनीपत तथा हिसार लोक सभा निर्वाचन क्षेत्रों में क्या परिणाम प्राप्त हुए हैं?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) और (ख): विकसित भारत - रोजगार और आजीविका गारंटी मिशन (ग्रामीण): वीबी-जी राम जी अधिनियम, 2025 के लागू होने के परिणाम स्वरूप, हरियाणा सहित देश के ग्रामीण क्षेत्रों में इस योजना को 1 जुलाई, 2026 से सफलतापूर्वक कार्यान्वित किया गया है। वीबी-जी राम जी योजना के संबंध में उल्लेखनीय है कि हरियाणा राज्य को वित्तीय वर्ष 2026-27 के लिए 01.07.2026 से 31.03.2027 तक की अवधि हेतु केंद्रीय अंश के रूप में 590.19 करोड़ रुपये का अंतरिम आवंटन किया गया है। तत्पश्चात, राज्य से प्राप्त प्रस्ताव के आधार पर विभिन्न घटकों के लिए प्रथम किश्त के रूप में 194.93 करोड़ रुपये की मूल स्वीकृति जारी की गई है।

वीबी-जी राम जी के कार्यान्वयन के शुभारंभ पर 01.07.2026 से निरस्त हो चुकी महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (महात्मा गांधी नरेगा योजना) के तहत मजदूरी के भुगतान के संबंध में यह उल्लेखनीय है कि हरियाणा राज्य सहित राज्यों/संघ राज्य क्षेत्रों को निधियां जारी करना एक सतत प्रक्रिया है। इस योजना के तहत, केंद्र सरकार द्वारा प्रत्यक्ष लाभ अंतरण (डीबीटी) प्रोटोकॉल के माध्यम से लाभार्थियों के खातों में मजदूरी का भुगतान सीधे जमा किया जाता है। मजदूरी भुगतान के लिए स्वीकृतियां, निर्धारित प्रक्रियाओं का पालन करने के बाद

राज्यों/संघ राज्य क्षेत्रों से प्राप्त निधि अंतरण आदेशों के आधार पर सार्वजनिक वित्तीय प्रबंधन प्रणाली (पीएफएमएस) के माध्यम से मंत्रालय द्वारा प्रतिदिन जारी की जाती हैं। प्रत्येक वित्तीय वर्ष की शुरुआत में, पिछले वर्षों की स्वीकार्य लंबित देनदारियों, यदि कोई हों, की प्रतिपूर्ति भारत सरकार द्वारा विधिवत रूप से की जाती है। तदनुसार, वित्तीय वर्ष 2025-26 तक की सभी देय एवं स्वीकार्य लंबित मजदूरी देनदारियों का पहले ही निपटान कर दिया गया है।

इस योजना के तहत पिछले तीन वित्तीय वर्षों के दौरान हरियाणा के सोनीपत और हिसार जिलों में मस्टर रोल बंद होने के 15 दिनों के भीतर सृजित किए गए निधि अंतरण आदेशों (एफटीओ) के प्रतिशत (%) का विवरण निम्नानुसार है:

मस्टर रोल बंद होने के 15 दिनों के भीतर जारी किए गए निधि अंतरण आदेशों (एफटीओ) का प्रतिशत		
वित्तीय वर्ष	**सोनीपत जिला**	**हिसार जिला**
2023-24	94.31	82.54
2024-25	97.47	99.5
2025-26	93.83	97.23

नरेगासॉफ्ट के अनुसार

महात्मा गांधी नरेगा योजना के तहत पिछले तीन वित्तीय वर्षों के दौरान हरियाणा के सोनीपत और हिसार जिलों में पंजीकृत श्रमिकों का विवरण निम्नानुसार है:

		(आंकड़े लाख में)
वित्तीय वर्ष	सोनीपत ज़िले में पंजीकृत श्रमिक	हिसार ज़िले में पंजीकृत श्रमिक
2023-24	0.69	2.54
2024-25	0.69	2.54
2025-26	0.69	2.54

नरेगासॉफ्ट के अनुसार

महात्मा गांधी नरेगा योजना के तहत पिछले तीन वित्तीय वर्षों के दौरान हरियाणा के सोनीपत और हिसार जिलों में सृजित श्रम-दिवसों का विवरण नीचे दिया गया है:

		(आंकड़े लाख में)
वित्तीय वर्ष	सोनीपत जिले में सृजित श्रम-दिवस	हिसार जिले में सृजित श्रम -दिवस
2023-24	4.05	24.3
2024-25	3.86	24.3
2025-26	2.5	12.1

नरेगासॉफ्ट के अनुसार

(ग): महात्मा गांधी नरेगा योजना के तहत, केंद्र सरकार द्वारा संबंधित राज्य सरकार/संघ राज्य क्षेत्र प्रशासन द्वारा सृजित किए गए निधि अंतरण आदेशों (एफटीओ) के आधार पर प्रत्यक्ष लाभ अंतरण (डीबीटी) प्रोटोकॉल के माध्यम से लाभार्थियों के खातों में मजदूरी का भुगतान सीधे जमा किया जाता है। अधिनियम के प्रावधानों के अनुसार, लाभार्थी मस्टर रोल बंद होने के 15 दिनों के भीतर मजदूरी का भुगतान प्राप्त करने के हकदार होते हैं। सरकार, प्रबंधन सूचना प्रणाली (एमआईएस), नियमित समीक्षा बैठकों और अन्य उपयुक्त तंत्रों के माध्यम से महात्मा गांधी नरेगा योजना के कार्यान्वयन की निरंतर निगरानी करती है और जब भी कोई विशिष्ट कार्यान्वयन संबंधी मुद्दा मंत्रालय के संज्ञान में आता है, तो उसका शीघ्र समाधान करने के प्रयास किए जाते हैं।

इसके अलावा, समय पर भुगतान सुनिश्चित करने के उद्देश्य से भारत सरकार ने सभी राज्यों/संघ राज्य क्षेत्रों को एक व्यापक मानक संचालन प्रक्रिया (एसओपी) जारी की है, जिसमें मस्टर रोल अपलोड करने से लेकर एफटीओ अनुमोदित तक मजदूरी भुगतान प्रक्रिया के प्रत्येक चरण के लिए समय-सीमाएं निर्धारित की गई हैं। मंत्रालय, राज्यों/संघ राज्य क्षेत्रों के साथ मिलकर मजदूरी के समय पर भुगतान में सुधार के लिए समन्वित प्रयास कर रहा है। राज्यों/संघ राज्य क्षेत्रों

को समय पर भुगतान आदेश सृजित करने की सलाह दी गई है।

इसके अतिरिक्त, मंत्रालय ने महात्मा गांधी नरेगा योजना के तहत श्रमिकों को मजदूरी का समय पर भुगतान सुनिश्चित करने के लिए विभिन्न कदम उठाए हैं। इनमें निम्नलिखित शामिल हैं:

- राष्ट्रीय इलेक्ट्रॉनिक निधि प्रबंधन प्रणाली (एनई-एफएमएस) में सुधार
- मजदूरी का समय पर भुगतान सुनिश्चित करने, लंबित दावों के सत्यापन और विलंब के मुआवजे के दावों आदि के लिए राज्य सरकारों तथा अन्य हितधारकों के साथ गहन परामर्श
- समय पर भुगतान की निगरानी और विलंब के मुआवजे के भुगतान के लिए मानक संचालन प्रक्रिया तैयार करना
- आवधिक बैठकों के दौरान राज्यों/संघ राज्य क्षेत्रों के साथ समय पर भुगतान और विलंब के मुआवजे के भुगतान की स्थिति की समीक्षा करना
- कार्यनिष्पादन समीक्षा समिति की बैठकें, मध्य-अवधि समीक्षाएं आदि

इसके अलावा, मजदूरी के समयबद्ध भुगतान को सुनिश्चित करने के लिए विभिन्न तकनीकी कार्यकलापों के माध्यम से मंत्रालय द्वारा निरंतर प्रयास किए गए हैं। इनमें से कुछ मुख्य कार्यकलाप निम्नलिखित हैं:

- **प्रत्यक्ष लाभ अंतरण (डीबीटी):** मध्यस्थों की भूमिका को कम करते हुए मजदूरी सीधे केंद्रीय खाते से श्रमिकों के बैंक खातों में अंतरित की जाती है। यह पारदर्शिता बढ़ाने और लीकेज को रोकने में प्रभावी साबित हुआ है। लगभग 100% निधियों का प्रबंधन इलेक्ट्रॉनिक रूप से किया जाता है, जिसमें मजदूरी का पूरा भुगतान प्रत्यक्ष लाभ अंतरण (डीबीटी) प्रोटोकॉल के माध्यम से किया जाता है।
- **आधार आधारित भुगतान प्रणाली (एपीबीएस):** एपीबीएस में रूपांतरण एक प्रमुख सुधार प्रक्रिया है, जहाँ महात्मा गांधी नरेगा योजना के तहत श्रमिकों के आधार के आधार पर

प्राथमिकता के साथ सीधे बैंक खातों में लाभ जमा किया जाता है, जिससे संवितरण प्रक्रिया में कई स्तर कम हो जाते हैं। एपीबीएस बेहतर लक्षित संवितरण, प्रणाली की दक्षता बढ़ाने और भुगतान में विलंब को कम करने में मदद करता है, जिससे लीकेज पर रोक लगाकर व्यापक समावेश को बढ़ावा मिलता है और इस प्रकार अधिक जवाबदेही व पारदर्शिता को प्रोत्साहन मिलता है।

- **राष्ट्रीय मोबाइल निगरानी प्रणाली (एनएमएमएस):** कार्यस्थल पर जियो-टैग की गई तस्वीरों के माध्यम से वास्तविक समय में उपस्थिति दर्ज करने से उपस्थिति का सटीक एवं समयबद्ध रिकॉर्ड सुनिश्चित होता है, जिससे मजदूरी के समय पर भुगतान में मदद मिलती है।

इसके अलावा, महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम, 2005 (महात्मा गांधी नरेगा) की अनुसूची-II में उल्लिखित प्रावधानों के अनुसार, मस्टर रोल बंद होने के सोलहवें दिन के बाद मजदूरी मांगने वाले विलंब के प्रत्येक दिन के लिए अभुगतान की गई मजदूरी के 0.05% की दर से विलंब के लिए मुआवजे का भुगतान प्राप्त करने के हकदार होंगे। विलंब मुआवजा संबंधी नियम संबंधित राज्य सरकार द्वारा अधिसूचित किए जाते हैं। मुआवजे के लिए देय राशि का विधिवत सत्यापन और अनुमोदन किया जाता है, और फिर संबंधित राज्य सरकार द्वारा इसका भुगतान किया जाता है।

(घ) और (ङ): महात्मा गांधी नरेगा योजना के तहत लाभार्थियों को मजदूरी का समय पर भुगतान सुनिश्चित करने तथा लाभार्थियों के बैंक खाता संख्याओं में लगातार होने वाले परिवर्तनों और तत्पश्चात अद्यतन न होने के कारण उत्पन्न होने वाली समस्याओं का समाधान करने के लिए, आधार भुगतान ब्रिज प्रणाली (एपीबीएस) को लागू करने का निर्णय लिया गया था। इसे 1 जनवरी 2024 से अनिवार्य कर दिया गया है।

एपीबीएस योजना के तहत मजदूरी संवितरण की पारदर्शिता और जवाबदेही में सुधार

करने में मदद करता है तथा लाभार्थियों के खातों में तेजी से मजदूरी जमा होना सुनिश्चित करता है। आधार प्रमाणीकरण लीकेज और भ्रष्टाचार को भी कम करता है तथा यह सुनिश्चित करता है कि केवल सत्यापित पहचान वाले वैध लाभार्थियों को ही मजदूरी प्राप्त हो। एपीबीएस के माध्यम से भुगतान में विफल रहने की स्थिति में, खाता-आधारित भुगतान अर्थात् नेशनल ऑटोमेटेड क्लियरिंग हाउस के माध्यम से भुगतान करने का एक वैकल्पिक मार्ग उपलब्ध है।

यहाँ यह भी उल्लेखनीय है कि सरकार ने तत्कालीन महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा) के तहत डिजिटल भुगतान प्रणाली और शिकायत निवारण तंत्र की दक्षता बढ़ाने के लिए कई पहलें की हैं तथा इन प्रावधानों को वीबी-जी राम जी अधिनियम, 2025 के तहत और अधिक सुदृढ़ किया गया है। इनमें आधार आधारित भुगतान प्रणाली (एपीबीएस) के माध्यम से मजदूरी का प्रत्यक्ष लाभ अंतरण (डीबीटी), इलेक्ट्रॉनिक निधि प्रबंधन प्रणाली (ई-एफएमएस), आधार आधारित, निधि अंतरण आदेशों (एफटीओ) को डिजिटल रूप से सृजित करना, प्रबंधन सूचना प्रणाली (एमआईएस) के माध्यम से वास्तविक समय निगरानी, और शिकायतों के पंजीकरण, ट्रैकिंग व समयबद्ध निपटान के प्रावधान के साथ प्रौद्योगिकी-सक्षम शिकायत निवारण तंत्र शामिल हैं।

IMPACT OF FODDER SHORTAGE

3885: SHRIMATI PRIYANKA GANDHI VADRA:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) whether the Government has taken cognizance of the adverse impact of fodder shortage on dairy farmers' incomes, if so, the details thereof;

(b) the details of dry fodder, green fodder and concentrate feed deficit since 2019 and schemes to increase production and supply, State-wise;

(c) the details of projects supported under the Animal Husbandry Infrastructure Development Fund (AHIDF) to establish animal feed plants, State-wise including in Lok Sabha Constituency Wayanad in Kerala; and

(d) whether the Government has taken initiatives to promote alternative green fodder, if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING(SHRI RAJIV RANJAN SINGH *ALIAS* LALAN SINGH):

(a) to (d): As per the assessment made in 2019 by Indian Council of Agricultural Research (ICAR) - Indian Grassland and Fodder Research Institute (IGFRI), Jhansi, the country faces estimated deficits of 11.24% in green fodder, 23.4% in dry fodder, and 28.9% in concentrate feed ingredients.

To supplement the efforts of State Governments towards self-sufficiency in fodder, the Department of Animal Husbandry and Dairying provides support through the following interventions:

i. Under National Livestock Mission (NLM), financial assistance is provided for quality fodder seeds production including breeder, foundation, and certified seeds. During last five years, an amount of Rs.1,152.40 Crores has been released and 1.6 lakh tonnes of quality fodder seed produced.

Central Agencies like National Seed Corporation Limited(NSCL), National Dairy Development Board(NDDB), Krishi Vikas Sahakari Samiti Limited(KVSSL), Sadbhav Consumers Multi State Cooperative Society Limited(SADBHAV), National Cooperative Consumers' Federation of India Limited (NCCF), National Agricultural Cooperative Marketing Federation of India Limited(NAFED) and Hindustan Insecticides Limited (HIL) empanelled under National Livestock Mission(NLM) for quality fodder seed production are working in different States across the Country. Further, under NLM-Entrepreneurship Development Programme (NLM-EDP), 50% subsidy (up to Rs.50 lakhs) is offered for establishing infrastructure like hay/silage/Total Mixed Ration (TMR) blocks and setting up seed processing/grading units. Under this, 204 projects have been approved with a project cost of Rs.201.02 Crores and approved subsidy of Rs.86.65 Crores. List of projects supported under NLM-EDP for hay/silage/Total Mixed Ration (TMR) blocks is given in **Statement-I.**

ii. Under Animal Husbandry Infrastructure Development Fund (AHIDF), 3% interest subvention is provided to individual entrepreneurs, private companies, Micro, Small, and Medium Enterprises (MSME), Farmers Producers Organizations (FPOs), Section 8 companies and Dairy Cooperatives to establish various infrastructure activities including animal feed plants.

iii. 100 dedicated Fodder-Plus Farmer Producer Organisations have been established by National Dairy Development Board (NDDB) across the country to boost local production and supply of fodder.

iv. Department of Animal Husbandry and Dairying(DAHD) has instructed all the States and Union Territories to establish a State Fodder Task Force to monitor availability, increase fodder cultivation area and ensure convergence with other schemes such as Viksit Bharat – Guarantee for Rozgar & Ajeevika Mission (Gramin).

v. ICAR-IGFRI, in collaboration with All India Coordinated Research Project (AICRP) on Forage Crops, is strengthening national fodder production by establishing over 70 year-round forage gardens across State Agricultural Universities (SAUs), Krishi Vigyan Kendras (KVKs), and Non-Governmental Organisations (NGOs) that have trained over 10 lakh farmers and stakeholders, developing 112 high-yielding varieties across 19 crops over the last decade, and formulating area-specific fodder strategies for 29 States. ICAR-IGFRI has developed State-specific fodder development plans for 28 States and one Union Territory.

The State-wise details of projects approved under the Animal Husbandry Infrastructure Development Fund (AHIDF) for establishing animal feed plants is given in **Statement-II.** No project for Animal Feed Plant has been approved in Wayanad Lok Sabha Constituency.

The Central Government has already taken multiple proactive initiatives to promote alternative green fodder such as spineless cactus, hydroponic fodder, fodder sugarcane, azolla, moringa cultivation under its various schemes viz.,Watershed Development Component- Pradhan Mantri Krishi Sinchayee Yojana(WDC-PMKSY 2.0), Pradhan Mantri -Rastriya Krishi Vikas Yojana(PM - RKVY), various Silvi pasture and Horti pasture integration programmes.

STATEMENT-I

State-wise status of fodder units approved under NLM-EDP

Sl. No.	Name of State	Fodder Blocks	Silage	TMR	Hay	Total
1	Andhra Pradesh	2	2	1	0	5
2	Chhatisgarh	0	1	0	0	1
3	Gujarat	6	1	0	0	7
4	Haryana	1	1	0	0	2
5	Jammu & Kashmir	0	1	0	0	1
6	Jharkhand	1	0	0	0	1
7	Karnataka	5	3	1	0	9
8	Madhya Pradesh	19	50	1	0	70
9	Maharashtra	27	39	0	1	67
10	Mizoram	1	0	0	0	1
11	Punjab	1	4	2	0	7
12	Rajasthan	2	1	0	0	3
13	Tamul Nadu	7	1	0	0	8
14	Telangna	0	4	1	0	5
15	Uttar Pradesh	8	6	1	0	15
16	Uttarakhand	1	0	0	0	1
17	West Bengal	0	1	0	0	1
	Total	**81**	**115**	**7**	**1**	**204**

STATEMENT-II

State wise list of Animal Feed Plants supported under Animal Husbandry Infrastructure Development Fund (AHIDF)

Sl. No	State Name	Number of Projects	Project Cost (₹ In Cr.)	Interest Subvention Released (₹ In Cr.)
1	Andhra Pradesh	4	137.96	4.51
2	Assam	3	39.78	1.50
3	Bihar	4	223.64	10.52
4	Chhattisgarh	4	168.90	6.58
5	Gujarat	3	58.60	2.58
6	Haryana	10	115.71	2.30
7	Himachal Pradesh	1	1.00	0.00
8	Jammu & Kashmir	1	2.94	0.15
9	Jharkhand	2	17.75	0.76
10	Karnataka	15	510.47	20.36
11	Kerala	1	8.62	0.31
12	Madhya Pradesh	6	187.59	10.51
13	Maharashtra	28	433.81	12.57
14	Odisha	9	185.46	8.18
15	Puducherry	1	4.55	0.17
16	Punjab	19	271.42	5.72
17	Rajasthan	5	122.55	7.93
18	Tamil Nadu	15	238.73	13.01
19	Telangana	9	285.00	12.52
20	Uttar Pradesh	13	382.20	16.49
21	Uttarakhand	4	60.83	1.80
22	West Bengal	17	144.95	5.89
Total		**174**	**3602.46**	**144.36**

DISTRICT AGRICULTURE CONTINGENCY PLANS

3886. SHRI VISHALDADA PRAKASHBAPU PATIL:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether, in view of the projected El Nino conditions and weak monsoon, the Government has prepared any estimate of the value of agricultural output and farm income that may be lost during the current Kharif season, especially in Maharashtra, if so, the details thereof;

(b) the details of the list of the 315 districts identified by the Government as potentially affected by weak monsoon conditions, along with their categorisation as high-priority, medium-priority & low-priority;

(c) whether the Government has compiled data on the coverage of Pradhan Mantri Fasal Bima Yojana, PM-KISAN & other such schemes in these 315 vulnerable districts, particularly in Maharashtra, if so, the details thereof; and

(d) whether the Government would share the DACPs (District Agriculture Contingency Plans) for these 315 districts in the public domain, including their budgetary allocations & timelines for each measure?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAMNATH THAKUR):

(a): The sowing operations for the Kharif 2026-27 season are still underway, and

the First Advance Estimates of production for major Kharif crops for the agricultural year 2026-27 (July–June) have not yet been released.

(b): District Agriculture Contingency Plans (DACPs) have been updated for 15 States including Maharashtra covering 342 Districts which are likely to receive below normal rainfall by the ICAR Central Research Institute for Dryland Agriculture (ICAR-CRIDA) in consultation with the States for implementation. Based on the probability of rainfall, irrigation coverage and cropped area, 262 districts have been identified as vulnerable districts, for focused monitoring and review of the preparedness. The list of 262 vulnerable districts is given at **Statement-I**.

Further, Standard Operating Procedures (SOPs) have also been issued by ICAR for Krishi Vigyan Kendras (KVKs) for mitigation of El Niño-related risks.

(c) and (d): The Ministry of Agriculture and Farmers Welfare is continuously monitoring the evolving monsoon situation and the possible impact of El Niño conditions on agriculture in close coordination with the India Meteorological Department (IMD), various Indian Council of Agriculture Research (ICAR) institutions, ICAR- Central Research Institute for Dryland Agriculture (CRIDA), Central Water Commission (CWC), Central Ground Water Board (CGWB), Mahalanobis National Crop Forecast Centre (MNCFC), the Department of Food and Public Distribution (DFPD), the Department of Fertilisers (DoF) and State Governments. Further, the Government has undertaken the following measures:

i. Weekly meeting of the Crop Weather Watch Group (CWWG) is being held with the representatives of India Meteorological Department (IMD), Central Water Commission (CWC), Central Ground Water Board (CGWB), Mahalanobis National Crop Forecast Centre (MNCFC), Indian Council of Agriculture Research - Central Research Institute for Dryland Agriculture (ICAR - CRIDA), Department of Fertilizers, Department of Food & Public Distribution and the State Governments to review rainfall situation, reservoir storage, groundwater levels, crop sowing, input availability, market situation and pest/ disease incidence for timely intervention. Meeting with State Agriculture Secretaries and Relief Commissioners held under the chairmanship of Secretary (DA&FW) on 27.04.2026 to review availability of inputs like seeds, fodder, drinking & irrigation water, fertilizers and general preparedness. Further, a meeting of the Crisis Management Group had been conducted on 17.06.2026 to assess and strengthen preparedness for the monsoon. In addition, the National Disaster Management Authority has also reviewed the preparedness of below-normal rainfall conditions emanating from the likely impact of the El Nino conditions on 19th June 2026. Review of the situation has been undertaken by the Agriculture Minister, Government of India with the State Agriculture Ministers for Kharif preparedness amid El Nino conditions on 23.06.2026.

ii. Adequate availability of seeds has been ensured, against the demand of 172.80 lakh quintals from the States, there was availability of 192.25 lakh

quintals of Kharif crop seeds. States have maintained 1% seeds i.e. 1.74 Lakh quintals as National Seed Reserve.

iii. Special emphasis has been laid on promoting crop diversification, promotion of short-duration and drought-tolerant crop varieties, balanced use of fertilizers, water conservation practices, micro-irrigation, mulching, inter-cropping and practices of other climate-resilient technologies. Due to the delay as well as the likelihood on adverse impact of El Nino conditions, sowing is likely to be affected in respect of Tur, Soybean and Cotton and accordingly, the advisories to the farmers have been given to sow Maize, Bajra and Moong, and other short duration crops.

iv. A nationwide Khet Bachao Abhiyaan was organised during 1-30 June, 2026 in which 80,67,300 farmers participated in 1,14,567 programmes which were organised to promote water conservation, introduce efficient irrigation and climate-resilient farming practices. Simultaneously, an intensive Kisan Credit Card (KCC) saturation drive is being implemented in the vulnerable districts.

v. Government has been implementing the yield-based Pradhan Mantri Fasal Bima Yojana (PMFBY) and the weather index-based Restructured Weather Based Crop Insurance Scheme (RWBCIS) since Kharif 2016 to provide financial support to farmers against crop losses arising from natural calamities and adverse weather events, thereby stabilizing farm income. PMFBY provides comprehensive insurance coverage from pre-sowing to post-harvest

against widespread and localized risks. The schemes are voluntary for States/UTs and farmers, with implementation based on districts and crops notified by the concerned State Governments. In the identified vulnerable districts, awareness and enrolment drives are also being undertaken to enhance insurance coverage.

vi. Pradhan Mantri Kisan Samman Nidhi (PM-KISAN) is a Central Sector Scheme launched in February 2019 to provide income support of ₹6,000 per year to eligible farmer families in three equal instalments of ₹2,000 through Direct Benefit Transfer (DBT). Since its inception, over ₹4.46 lakh crore has been transferred directly to farmers' bank accounts, ensuring transparency and eliminating intermediaries. Identification and verification of beneficiaries are carried out by the respective State/UT Governments, with validation through Aadhaar, Public Financial Management System (PFMS) and Income Tax databases before release of benefits. As per the 23rd Instalment of release of funds under PM-KISAN, the district-wise number of beneficiaries and funds released as well as the total funds released till date for the Districts in the State of Maharashtra is given at **Statement-II.**

vii. As per the National Policy on Disaster Management (NPDM), the State Government is primarily responsible for providing necessary relief measures at the ground level in the wake of notified calamities. The State Governments undertake relief measures in the wake of natural calamities from funds

available in the form of the State Disaster Response Fund (SDRF) in accordance with the approved guidelines. Additional financial assistance, over and above SDRF, is considered from the National Disaster Response Fund (NDRF), as per laid down procedure, in case of disaster of 'severe nature', which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT). The financial assistance provided under SDRF and NDRF is by way of relief and not for compensation of losses suffered/ claimed.

The details of fund allocation under SDRF State-wise during 2026-27 to 2030-31 (under the XVIth Finance Commission) as provided by the Ministry of Home Affairs is given at **Statement-III**.

viii. The Central Water Commission and State Governments have been advised to undertake advance planning for optimum utilization of reservoir water and promote efficient irrigation practices. Assistance to farmers is available through ongoing schemes such as Pradhan Mantri Krishi Sinchayee Yojana: Per Drop More Crop (PDMC) with a focus on enhancing water-use efficiency at the farm level through installation of Micro-Irrigation systems. Department of Rural Development is utilising Viksit Bharat – Guarantee for Rozgar and Ajeevika Mission (Gramin) (VB G Ram G) funds for rejuvenating water structures – such as farm ponds, check dams, canal desilting, and bori bandhans – to trap every drop of early or residual rainfall. Further, as part of the climate resilient agricultural practices, the Department is also implementing various Schemes

viz. the Pradhan Mantri Fasal Bima Yojana (PMFBY), Kisan Credit Card (KCC), Mission for Integrated Development of Horticulture (MIDH), National Food Security Mission (NFSM), Integrated Scheme on Oilseeds Mission, Mission for Aatmanirbharta in Pulses and other existing programmes across the country.

ix. The District Agriculture Contingency Plans (DACPs) are prepared at the District level in consultation with the State authorities and Indian Council of Agriculture Research - Central Research Institute for Dryland Agriculture (ICAR - CRIDA). These are available at the District-level and not maintained centrally. Suggested measures are implemented at the District level as per their requirement.

STATEMENT-I

List of 262 vulnerable Districts

Sl. No.	State Name	District Name(s)	Number of Districts
1.	ANDHRA PRADESH	ANANTAPURAMU, KURNOOL, SRI SATYASAI	3
2.	ASSAM	CHARAIDEO, DARRANG, DHUBRI, GOALPARA, HOJAI, JORHAT, KAMRUP RURAL, KARIMGANJ, NALBARI, SIBSAGAR, SONITPPUR, WEST KARBI ANGLONG	12
3.	BIHAR	BEGUSARAI, BHAGALPUR, JAMUI, KATIHAR, KISHANGANJ, NALANDA, NAWADA, PATNA, SAMASTIPUR, SHEIKHPURA, SHEOHAR, SITAMARHI	12
4.	CHHATTISGARH	BALRAMPUR, BASTAR, BIJAPUR,	15

		DAKSHIN BASTAR DANTEWADA, GAURELA-PENDRA-MARWAHI, KABIRDHAM, KONDAGAON, KORBA, KOREA, NARAINPUR, RAJ NANDGAON, SUKMA, SURAJPUR, SURGUJA, UTTAR BASTAR KANKER	
5.	GUJARAT	AMRELI, ARAVALLI, BANAS KANTHA, BHAVNAGAR, BOTAD, CHHOTA UDEPUR, DAHOD, DANGS, DEVBHUMI DWARKA, GANDHINAGAR, GIR SOMNATH, JAMNAGAR, JUNAGADH, KACHCHH, MAHISAGAR, MORBI, NARMADA, PANCH MAHALS, PORBANDAR, RAJKOT, SABAR KANTHA, TAPI, VALSAD	23
6.	HARYANA	AMBALA, GURUGRAM, KURUKSHETRA, YAMUNANAGAR	4
7.	HIMACHAL PRADESH	BILASPUR, HAMIRPUR, KANGRA, MANDI, SIRMAUR, SOLAN, UNA	7
8.	JAMMU AND KASHMIR	KUPWARA, RAJAURI, RAMBAN, RIASI, UDHAMPUR	5
9.	JHARKHAND	BOKARO, DEOGHAR, DHANBAD, GARHWA, GIRIDIH, HAZARIBAGH, JAMTARA, KODARMA, LATEHAR, LOHARDAGA, PALAMU, RAMGARH	12
10.	KARNATAKA	BALLARI, BELAGAVI, BENGALURU RURAL, CHIK BALLAPUR, CHIKKAMAGALURU, CHITRADURGA, DAVANGERE, DHARWAD, GADAG, HASSAN, HAVERI, KOLAR, KOPPAL, RAMANAGARAM, SHIVAMOGGA, TUMAKURU, UDUPI, UTTARA KANNADA, VIJAYAPURA	19

11.	MADHYA PRADESH	AGAR MALWA, ALIRAJPUR, ANUPPUR, ASHOKNAGAR, BARWANI, BETUL, BHOPAL, BURHANPUR, CHHATARPUR, CHHINDWARA, DAMOH, DEWAS, DHAR, DINDORI, EAST NIMAR, GUNA, JHABUA, KATNI, MANDLA, MANDSAUR, NARSHIMAPURA, NIVARI, PANNA, RAISEN, RAJGARH, RATLAM, REWA, SAGAR, SEHORE, SEONI, SHAHDOL, SHAJAPUR, SHEOPUR, SHIVPURI, SIDHI, SINGRAULI, TIKAMGARH, UJJAIN, UMARIA, VIDISHA, WEST NIMAR	41
12.	MAHARASHTRA	AKOLA, AMARAVATI, AURANGABAD, BULDHANA, CHANDRAPUR, DHULE, GONDIA, JALNA, KOLHAPUR, NANDURBAR, NASHIK, PALGHAR, RATNAGIRI, RAYGAD, SATARA, SINDHUDURG, THANE, USMANABAD, WARDHA, YAVATMAL	20
13.	MEGHALAYA	WEST GARO HILLS	1
14.	NAGALAND	DIMAPUR, KOHIMA, MOKOKCHUNG, MON, PHEK, TUENSANG, WOKHA, ZUNHEBOTO	8
15.	ODISHA	DEOGARH, KEONJHAR (KENDUJHAR), KORAPUT, MALKANGIRI, MAYURBHANJ, NABARANGAPUR, RAYAGARHA, SUNDARGARH	8
16.	PUNJAB	KAPURTHALA, PATHANKOT, RUPNAGAR	3
17.	RAJASTHAN	ALWAR, BANSWARA, BARAN, BARMER, BHARATPUR, BIKANER,	26

		BUNDI, CHURU, DAUSA, DHAULPUR, DUNGARPUR, JAIPUR, JAISALMER, JALOR, JHALAWAR, JHUNJHUNUN, JODHPUR, KARAULI, NAGAUR, PALI, PRATAPGARH, SAWAI MADHOPUR, SIKAR, SIROHI, TONK, UDAIPUR	
18.	TAMIL NADU	ARIYALUR, CUDDALORE, DHARMAPURI, , KALLAKKURICHI, KANCHIPURAM, KRISHNAGIRI, MADURAI, NAMAKKAL, PERAMBALUR, PUDUKKOTTAI, RANIPPETTAI, SALEM, TIRUCHIRAPALLI, TIRUPPATTUR, TIRUVALLUR, TIRUVANNAMALAI, VELLORE, VILLUPURAM, VIRUDHUNAGAR	19
19.	TRIPURA	NORTH TRIPURA	1
20.	UTTAR PRADESH	BUDAUN, CHITRAKOOT, DEORIA, FARRUKHABAD, JHANSI, KHERI, MAHOBA, SAHARANPUR, SONBHADRA	9
21.	UTTARAKHAND	ALMORA, CHAMOLI, HARIDWAR, NAINITAL, PITHORAGARH, TEHRI GARHWAL, UDHAM SINGH NAGAR, UTTARKASHI	8
22.	WEST BENGAL	ALIPUR DUAR, DAKSHIN DINAJPUR, JALPAIGURI, KOCH BIHAR, MALDAH, PURULIYA	6
Total			**262**

STATEMENT-II

Release of funds under PM-KISAN

S. No	District	23rd Instalment		Total Amount Disbursed (in Rs. Crores)
		No. of Beneficiaries	Release of Funds (in Rs. Crores)	
1	Ahilyanagar	545635	109.47	2,613.08
2	Akola	187659	37.55	870.63
3	Amravati	271788	54.43	1,283.90
4	Beed	379441	75.89	1,901.91
5	Bhandara	213100	42.70	896.44
6	Buldhana	337393	67.53	1,594.57
7	Chandrapur	243964	48.86	1,083.98
8	Chhatrapati Sambhajinagar	344440	68.92	1,573.38
9	Dharashiv	234198	46.87	1,127.46
10	Dhule	155951	31.23	772.02
11	Gadchiroli	145237	29.14	643.28
12	Gondia	215721	43.29	1,025.84
13	Hingoli	175200	35.05	837.23
14	Jalgaon	392011	78.55	1,927.49
15	Jalna	295354	59.10	1,414.75
16	Kolhapur	462285	92.79	2,179.03
17	Latur	268976	53.84	1,311.60
18	Nagpur	175463	35.16	790.04
19	Nanded	382042	76.42	1,872.36
20	Nandurbar	102791	20.59	495.21
21	Nashik	427617	85.69	1,954.63
22	Palghar	100546	20.14	486.11
23	Parbhani	250458	50.10	1,213.50

24	Pune	431603	86.39	1,990.63
25	Raigad	114703	22.96	563.19
26	Ratnagiri	155705	31.19	772.74
27	Sangli	380579	76.59	1,787.32
28	Satara	436157	87.43	2,104.07
29	Sindhudurg	118474	23.73	560.53
30	Solapur	494555	98.94	2,397.46
31	Thane	72599	14.54	397.65
32	Wardha	129505	25.93	608.93
33	Washim	167175	33.45	783.89
34	Yavatmal	289913	58.05	1,363.36
	Grand Total	**9098238**	**1822.51**	43,198.20

STATEMENT-III

State-wise Annual SDRF Allocation

(In Rs. crore)

State	2026-27	2027-28	2028-29	2029-30	2030-31	Total
Andhra Pradesh	1,182	1,241	1,303	1,368	1,439	6,533
Arunachal Pradesh	99	104	109	114	121	547
Assam	843	885	929	975	1,028	4,660
Bihar	2,628	2,759	2,897	3,042	3,196	14,522
Chhattisgarh	479	503	528	554	582	2,646
Goa	22	23	24	25	25	119
Gujarat	1,633	1,715	1,801	I ,891	1,982	9,022
Haryana	564	592	622	653	686	3,117
Himachal Pradesh	431	453	476	500	524	2,384
Jharkhand	542	569	597	627	658	2,993
Karnataka	1,239	1,301	1,366	1,434	1,507	6,847
Kerala	374	393	413	434	450	2,064
Madhya Pradesh	2,258	2,371	2,490	2,615	2,743	12,477

Maharashtra	5,718	6,004	6,304	6,619	6,952	31,597
Manipur	42	44	46	48	50	230
Meghalaya	70	74	78	82	84	388
Mizoram	46	48	50	53	55	252
Nagaland	66	69	72	76	79	362
Odisha	1,718	1,804	1,894	1,989	2,088	9,493
Punjab	478	502	527	553	582	2,642
Rajasthan	1,778	1,867	1,960	2,058	2,162	9,825
Sikkim	73	77	81	85	88	404
Tamil Nadu	1,638	1,720	1,806	1,896	1,991	9,051
Telangana	536	563	591	621	648	2,959
Tripura	57	60	63	66	70	316
Uttar Pradesh	2,957	3,105	3,260	3,423	3,597	16,342
Uttarakhand	797	837	879	923	967	4,403
West Bengal	1,326	1,392	1,462	1,535	1,611	7,326
Total	**29,594**	**31,075**	**32,628**	**34,259**	**35,965**	**1,63,521**

Source: Ministry of Home Affiars

ACHIEVEMENT OF TARGET UNDER PMAY-G

3887. SHRI AMARSING TISSO:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether the Government has achieved the targets fixed under Pradhan Mantri Awas Yojana–Gramin (PMAY-G) during the last two financial years and the current financial year, if so, the details thereof;

(b) whether Karbi Anglong and Dima Hasao districts of Assam have received allocations under the Scheme, if so, the details of houses sanctioned, completed and remaining incomplete therein, district-wise; and

(c) the steps taken by the Government to ensure quality construction of houses under the Scheme?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI):

(a): The Ministry of Rural Development is implementing the Pradhan Mantri Awaas Yojana – Gramin (PMAY-G) with effect from 1st April, 2016. During this period, against the overall target of 4.95 crore houses, cumulative target of 4.18 crore houses have been allocated to the States/UTs, 3.92 crore houses have been sanctioned and 3.13 crore houses have been constructed. In the last two years and the current financial year (2026-2027 till date), 97.66 lakh houses have been sanctioned and 54 lakh houses have been conmpleted (inclusive of sanctions issued in previous years).

(b): Pradhan Mantri Awaas Yojna-Gramin (PMAY-G) is a Centrally Sponsored Scheme. Implementation of PMAY-G at ground level rests with the State Governments/UTs. Central targets under PMAY-G are directly allocated to the State/UT considering the State/UT as a unit. Further allocation of these targets to district, block and Gram panchayat is done by the respective State/UT Governments.

Karbi Anglong and Dima Hasao districts of Assam have received target allocations of 52,533 and 20,783 respectively under the Scheme. As on

06.08.2026, the houses sanctioned, completed and remaining incomplete under PMAY-G (since inception) for Karbi Anglong and Dima Hasao districts of Assam are given below:

S.No.	District Name	Target fixed by the state	Sanctioned	Completed	Balance for Completion
1	Karbi Anglong	52,533	52,392	43,667	8,866
2	Dima Hasao	20,783	20,775	17,953	2,830
	Total	**73,316**	**73,167**	**61,620**	**11,696**

(c): A number of steps have been taken by the Ministry to increase the pace of house sanction & quality construction and achievement of the targets under the scheme. Some of which are as under:

i. Timely allocation of targets to the States/UTs and release of adequate funds
ii. Monitoring and supervision of the schemes on Dashboard
iii. Regular review meetings with States/ UTs for progress update
iv. Separate review of States with high targets
v. Regular Workshops are conducted by the Ministry with the States/UTs
vi. Continuous follow-up with States / UTs on providing land to landless beneficiaries of PMAY-G.
vii. Rural Mason Training program, etc.

INCREASE IN FISH PRODUCTION

3888. SHRI SUKANTA KUMAR PANIGRAHI:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) the details of total funds allocated and expenditure incurred under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) and the National Animal Disease Control Programme (NADCP) in Odisha during the last three financial years (2023-24 to 2025-26), district-wise including Kandhamal, Boudh, Ganjam and Nayagarh districts;

(b) the achievements made by the Government in these districts, including increase in fish production, establishment of Bio-floc units, artificial insemination coverage and other measures taken by the Government to improve the livelihoods of fishers, dairy and livestock farmers; and

(c) the steps taken by the Government under the Fisheries and Aquaculture Infrastructure Development Fund (FIDF) to strengthen cold chain facilities, fodder banks, fishery infrastructure and veterinary services, particularly in the tribal and interior areas of these districts?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING(SHRI RAJIV RANJAN SINGH *ALIAS* LALAN SINGH):

(a): The Department of Fisheries (DoF), Ministry of Fisheries, Animal Husbandry

and Dairying (MoFAH&D), Government of India, has been implementing the Pradhan Mantri Matsya Sampada Yojana (PMMSY) across all States and Union Territories, including Odisha, since 2020–21. During this period, the Department has approved fisheries development proposals submitted by the Government of Odisha amounting to ₹1,301.18 crore, including a Central share of ₹484.64 crore, covering a broad range of interventions across the State, including in Kandhamal, Boudh, Ganjam, and Nayagarh districts to strengthen the fisheries and aquaculture value chain. Under PMMSY, during the last three years, the Government of India has released ₹161.03 crore to the Government of Odisha for implementation of the approved activities. The district-wise details of funds released, as reported by the Government of Odisha, are furnished at **Statement-I**.

The Department of Animal Husbandry and Dairying, Government of India, is implementing the National Animal Disease Control Programme (NADCP) with the objective of improving animal health, enhancing livestock productivity, reducing economic losses, and increasing farmers' income. The programme emphasises universal livestock identification and creation of a digital livestock database to strengthen disease surveillance and facilitate efficient implementation of animal health interventions. Under NADCP, an amount of ₹12.78 crore has been allocated to the State of Odisha for the last three financial years (2023–24 to 2025–26).

(b): Under PMMSY and other initiatives, the Department of Fisheries, Government of India, is extending financial support to all States and Union Territories, including Odisha, for enhancing fish production through a range of interventions including establishment of cage and pen culture units, biofloc systems, Recirculatory Aquaculture Systems (RAS), new ponds, hatcheries, brood banks, and stocking of fingerlings in reservoirs and wetlands. As reported by the Government of Odisha, 15 biofloc units have been set up in Kandhamal, Boudh, Ganjam, and Nayagarh districts. The district-wise increase in fish production in these districts over the last three years, as reported by the State Government, is furnished at **Statement-II**.

The Department of Animal Husbandry and Dairying, Government of India, under the Rashtriya Gokul Mission (RGM), is implementing the Artificial Insemination (AI) Programme across all States and Union Territories, including Odisha, to accelerate genetic improvement of bovine livestock and enhance milk productivity. The year-wise number of animals inseminated under the AI Programme in Kandhamal, Boudh, Ganjam, and Nayagarh districts during 2023–24 to 2025–26, as reported by the Government of Odisha, is furnished at **Statement-III**.

(c): Under the Fisheries and Aquaculture Infrastructure Development Fund (FIDF), the Department of Fisheries, MoFAH&D, has sanctioned 13 projects in Odisha with a total investment of ₹784.32 crore, including interest subvention

support of ₹286.39 crore. Of these, 11 projects amounting to ₹740.92 crore have been approved for the Government of Odisha, while 2 projects with an outlay of ₹43.40 crore have been sanctioned for private entrepreneurs in the State The approved projects strengthen diverse areas of fisheries infrastructure across the State.

STATEMENT-I

DISTRICT-WISE FUND RELEASED UNDER PMMSY BY THE GOVERNMENT OF ODISHA DURING LAST THREE YEARS:

(Rs in Lakh)

Sl. No.	Name of the District	Fund released
1	Angul	218.78
2	Balasore	1766.44
3	Bargarh	48.95
4	Bhadrak	2167.29
5	Bolangir	189.79
6	Boudh	30.52
7	Cuttack	459.45
8	Deogarh	55.25
9	Dhenkanal	269.4
10	Gajapati	25.84
11	Ganjam	1068.62
12	Jagatsinghpur	1292.8
13	Jajpur	69.1
14	Jharsuguda	76.47
15	Kalahandi	153.78
16	Kandhamal	49.77
17	Kendrapara	199.13

18	Kendujhar	163.02
19	Khurda	718.01
20	Koraput	398.15
21	Malkangiri	392.14
22	Mayurbhanj	245.36
23	Nabarangapur	758.23
24	Nayagarh	239.8
25	Nuapada	47.29
26	Puri	2187.1
27	Rayagada	117.01
28	Sambalpur	5493.89
29	Sonepur	97.32
30	Sundargarh	94.06
	Total	**19092.76**

STATEMENT-II

DISTRICT-WISE FISH PRODUCTION IN KANDHAMAL, BOUDH, GANJAM, AND NAYAGARH DURING 2023–24 TO 2025–26

(**in tonnes**)

Sl. No.	**District**	**2023-24**	**2024-25**	**2025-26**
(i)	**(ii)**	**(iii)**	**(iv)**	**(v)**
1.	Kandhamal	1888.76	1891.14	1934.36
2.	Boudh	12322.34	14449.41	13581.78
3.	Ganjam	105757.34	109012.34	115012.71
4.	Nayagarh	15075.00	16103.83	17715.75

STATEMENT-III

NUMBER OF ANIMALS INSEMINATED UNDER THE AI PROGRAMME IN KANDHAMAL, BOUDH, GANJAM, AND NAYAGARH DISTRICTS DURING 2023–24 TO 2025–26

Sl No.	District	2023 - 2024	2024 - 2025	2025-2026
(i)	(ii)	(iii)	(iv)	(v)
1	Boudh	11768	16282	12058
2	Ganjam	30939	31753	37696
3	Kandhamal	5922	8054	7634
4	Nayagarh	13866	16517	20918
Total		**62495**	**72606**	**78306**

SILK SAMAGRA-2 SCHEME

3889. DR. C. N. MANJUNATH:

Will the Minister of **TEXTILES** be pleased to state :

(a) the details of Central financial assistance released to the State of Karnataka under the Silk Samagra-2 scheme during the last three years, including assistance for Chawki Rearing Centres, reeling and weaving units, Common Facility Centres and other sericulture infrastructure, year and component-wise;

(b) the details of assistance sanctioned and released under the said scheme for Bengaluru South District, indicating the projects approved, funds released and implementation status, talukwise;

(c) whether the Government has assessed the impact of the Silk Samagra-2 scheme and the anti-dumping duty on mulberry raw silk imported from China on raw silk productivity, cocoon and silk prices and the income of sericulture farmers, cocoon growers and silk reelers in the district;

(d) if so, the details thereof; and

(e) the details of further measures proposed to strengthen Karnataka's sericulture sector through enhanced infrastructure, financial assistance and appropriate trade-protection measures?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA MARGHERITA):

(a): Based on the proposals submitted by the Government of Karnataka, central assistance of ₹235.86 crore has been released under the Silk Samagra-2 scheme during the last three years for implementation of beneficiary-oriented components across the silk value chain. The year-wise and component-wise details of assistance, including support for Chawki Rearing Centres, reeling and weaving units, Common Facility Centres and other sericulture infrastructure, are given at **Statement.**

(b): Under the Silk Samagra-2 scheme, the Department of Sericulture, Government of Karnataka has distributed/utilized assistance in Bengaluru South District as detailed below:

(Rs. In Lakhs)

Taluk	**Central Share**	**State Share**	**Total**
Ramanagara	1088.29	534.98	**1623.27**
Kanakapura	2757.08	1328.89	**4085.97**
Channapattana	470.95	227.16	**698.11**
Magadi	240.41	114.63	**355.04**
Total	**4556.73**	**2205.66**	**6762.39**

(c) and (d): The impact of the Silk Samagra-2 scheme was assessed through a third-party Mid-Term Evaluation conducted in April, 2025 at the scheme level. The evaluation reported an increase in raw silk productivity from 108 kg/ha/year in 2020-21 to 110 kg/ha/year in 2023-24 and 114 kg/ha/year in 2025-26. Production of international-quality import-substitute bivoltine raw silk increased from 6,783 MT in 2020-21 to 9,675 MT in 2023-24 and 11,229 MT in 2025-26. The evaluation also reported improvement in the socio-economic status and income levels of sericulture stakeholders, including those in Karnataka. Further, cocoon and raw silk prices in Karnataka have shown an increasing trend during the last three years. The anti-dumping duty on mulberry raw silk imported from China remained in force up to December, 2020. At present, no anti-dumping duty is in force. Available market trends indicate improved price realization for domestically produced cocoons and raw silk during recent years.

(e): To strengthen the sericulture sector, the Government has established the Central Sericulture Research & Training Institute (CSR&TI), Mysuru, with 2

Regional Sericulture Research Stations (RSRSs) and 4 Research Extension Centres (RECs); the National Silkworm Seed Organization (NSSO), Bengaluru, with 5 Basic Seed Farms (BSFs), 7 Silkworm Seed Production Centres (SSPCs) and a cold storage facility; and the Central Silk Technological Research Institute (CSTRI), Bengaluru, with 3 Silk Technical Service Centres (STSCs). During the last five years, ₹352.64 crore has been provided under Silk Samagra-2, benefiting around 28,500 beneficiaries, including support for 41 Multi-end Reeling Machines, 93 Automatic Reeling Machines, 40 motorised charkhas, upgradation of 143 cottage basins, 59 region-specific silk handlooms, 36 twisting machines, 48 electronic jacquards, upgradation of 74 looms, 3 winding machines and 2 Pneumatic Lifting Mechanism (PLM) units. Further, 12,789 persons have been trained under capacity building programmes, and Indian silk products, including those of Karnataka, are promoted through Silk Mark Expos and other promotional activities organized by the Silk Mark Organisation of India (SMOI). Support to Karnataka's sericulture sector is provided through the schemes of the Central Silk Board, Government of India, as approved from time to time.

STATEMENT

Component-wise Central assistance sanctioned/ released to Karnataka under Silk Samagra-2 during last three years										
#	Name of the Components	Unit	Fund Allocated/ released to Karnataka state (Financial -Rs. In Lakhs)							
			2023-24		2024.25		2024.25		Total	
			Financial	Physical	Financial	Physical	Financial	Physical	Financial	Physical
1	Capacity Building & Training for skill seeding & skill upgradation	Nos.	70.00	1000	-	-	70	1000	**140.00**	**2000**
2	Mulberry Kissan Nurrsery	Acre	463.73	591	-	-	-	-	**463.73**	**591**
3	Mulberry Silkworm rearing package 250 dfl capacity (Sothern region only) - For 2 Acre Plantation	Nos.	1992.00	524	-	-	-	-	**1992.00**	**524**
4	Mulberry Rearing House (1000 Sq ft.)	Nos.	1935.00	800	2722.50	1150	1246.5	530	**5904.00**	**2480**
5	Rearing Equipment-Mulberry(250 dfls/batch)	Nos.	545.63	1350	1854.38	4765	986.25	2360	**3386.25**	**8475**
6	Disinfectants (Prophylactic measures)- Mulberry	Nos.	36.38	1350	163.45	6418	107.88	4015	**307.70**	**11783**
7	Mulberry Silkworm rearing package 150 dfl capacity-	Nos.	693.25	271	-	-	-	-	**693.25**	**271**

	For 1 Acre Plantation									
8	Mulberry Rearing House (600 Sq ft.)	Nos.	966.88	550	1733.55	1056	767.8125	450	**3468.24**	**2056**
9	Chawki Rearing Centres	Nos.	73.45	11	21.45	3			**94.90**	**14**
10	Construction of grainage building (10000 sq ft) and procurement of Grainage equipment (Mulberry Bivoltine)	Nos.	-	-	-	-	324.00	3	**324.00**	**3**
11	Motorized charka to dissuade child labour	Nos.	6.90	40	-	-	-	-	**6.90**	**40**
12	Up-gradation of existing cottage basin / domestic basin units for	Nos.	174.60	135	-	-	27.48	19	**202.08**	**154**
13	Establishment of Multi-end Reeling Units – 10 Basins	Nos.	225.25	19	-	-	108.99	9	**334.24**	**28**
14	Automatic Reeling Macine (ARM) unit - 120 ends	Nos.	264.26	12	129.20	6	414.99	20	**808.45**	**38**
15	Automatic Reeling Macine (ARM) unit - 200 ends	Nos.	141.74	3	-	-	648.55	13	**790.28**	**16**
16	Automatic Reeling Macine (ARM) unit - 400 ends	Nos.	568.73	7	321.78	4	1317.05	17	**2207.56**	**28**

17	Establishment of water re-cycling plant for reeling units (1.0 Lakhs liters per day capacity)	Nos.	9.00	1	-	-	-	-	**9.00**	**1**
18	Support for establishment of Pupae processing unit	Nos.	22.86	2	-	-	-	-	**22.86**	**2**
19	Assistance for twisting units (480 spindle capacity)	Nos.	-	-	-	-	204.60	36	**204.60**	**36**
20	Modified Region Specific Silk Handlooms (Pit loom)	Nos.	-	-	-	-	12.71	59	**12.71**	**59**
21	Electronic Jacquard (720 hooks) with Lifting mechanism	Nos.	-	-	-	-	58.44	48	**58.44**	**48**
22	Loom up-gradation through Jacquards, Pirn winding and other equipments.	Nos.	-	-	-	-	6.63	74	**6.63**	**74**
23	Pneumatic Lifting mechanism (PLM) – 2 loom unit	Nos.	-	-	-	-	0.44	2	**0.44**	**2**
24	Sectional warping machine / Ball warping machines	Nos.	-	-	-	-	0.18	1	**0.18**	**1**

25	Asu Machine & Winding machine package	Nos.	-	-	-	-	0.68	3	**0.68**	**3**
26	Strengthening of Govt. Grainages	Nos.	88.83	4	561.25	-	-	-	**650.08**	**15**
27	Marketing Infra structure - Govt. cocoon markets	Nos.	101.49	20	464.25	-	-	-	**565.74**	**42**
28	Strengthening and Upgradation of Government Seed Farms	Nos.	-	-	356.50	-	-	-	**356.50**	**18**
29	Strengthening and Upgradation of Sericulture Training Institutes	Nos.	-	-	30.00	-	-	-	**30.00**	**6**
30	Information, Education & Communication (IEC) & Project Administration / implementation cost upto 2.5% of Central Share	Lumpsum	205.13	-	188.90	-	150.39	-	**544.43**	**0**
	Total		**8585.08**		**8547.20**		**6453.56**		**23585.84**	

DIVERSION OF SUGARCANE FOR ETHANOL PRODUCTION

3890. ADV GOWAAL KAGADA PADAVI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the details of jaggery exports since 2021-22 till date, State and year-wise;

(b) the percentage of total sugarcane production diverted for ethanol production since 2014, year-wise;

(c) the details of sugarcane utilised for sugar production, jaggery production and ethanol production since 2021-22 till date, State/UT and year-wise;

(d) whether the Government has assessed the likely impact of the draft Sugarcane (Control) Order, 2026 on employment and livelihoods in the khandsari and jaggery sector, if so, the details thereof;

(e) whether the Government is aware of concerns raised by farmer organisations and Jaggery producers regarding the increasing diversion of sugarcane towards ethanol production and its impact on India's traditional sugar economy; and

(f) if so, the steps the Government has taken to address these concerns?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): The State-wise and year-wise details of jaggery exports from 2021-22 to 2026-27 (April-May) is enclosed as **Statement**.

(b) and (c): No Separate data regarding diversion of sugarcane for ethanol and sugar production is provided by State Governments. Sugar mills may use the same sugarcane for sugar and ethanol production.

The details of sugarcane utilized for sugar production and ethanol production since 2021-22:

Figures in Lakh Metric Tons (LMT)

State	**2021-22**	**2022-23**	**2023-24**	**2024-25**	**2025-26 (as on 15.07.2026)**
Uttar Pradesh	1016.3	1098.8	981.7	956.0	878.0
Maharashtra	1322.3	1053.9	1076.1	855.0	1045.0
Karnataka	648.7	603.5	585.0	521.7	576.0
Gujarat	114.2	93.5	89.4	86.5	72.1
Tamil Nadu	139.2	160.5	123.1	83.7	67.4
Bihar	47.3	66.3	67.7	62.4	56.9
Haryana	75.5	77.0	62.6	55.8	47.6
Punjab	64.2	67.7	63.3	63.3	50.0
Madhya Pradesh	57.5	56.7	60.9	56.9	49.1
Uttarakhand	43.6	48.4	30.6	39.1	30.0
Andhra Pradesh	22.8	22.4	18.9	13.1	8.3
Telangana	21.2	24.6	17.2	16.0	18.5
Chhattisgarh	9.8	9.4	10.3	6.9	5.3
Odisha	3.2	2.6	3.1	2.9	2.1

Source: Department of Food and Public Distribution (DFPD)

(d): On 20th April 2026, Department of Food and Public Distribution (DFPD)

published Draft Sugarcane (Control) Order, 2026 in public domain for seeking comments and suggestions from the stakeholders. However, based on the comments/suggestions received from the State Governments and others stakeholders, it was considered necessary to revisit the Draft Sugarcane (Control) Order, 2026, hence, the same was withdrawn on 29th May 2026.

(e) and (f): As reported by Department of Food and Public Distribution, no such representations have been received. However, Government's priority is to ensure sufficient availability of sugar for consumption in the domestic market at a reasonable price.

STATEMENT

State-wise export of jaggery FY 2021-22 to current FY 2026-27 (April-May)

(Value in USD Million)						
State	**2021-22**	**2022-23**	**2023-24**	**2024-25**	**2025-26**	**2026-27 (April-May)**
	Value	**Value**	**Value**	**Value**	**Value**	**Value**
ANDHRA PRADESH	0.00	0.01	0.03	0.10	0.15	0.03
BIHAR	2.33	1.86	5.02	4.41	3.22	0.39
CHANDIGARH	0.00	0.00	0.00	0.01	-	-
CHHATTISGARH	-	-	-	0.00	-	-
DELHI	1.40	1.47	2.84	2.31	2.45	0.16
GUJARAT	2.48	2.73	2.94	3.51	3.65	0.42
HARYANA	1.01	1.17	1.20	2.69	3.36	0.14
HIMACHAL PRADESH	0.03	-	0.00	0.01	0.04	0.01
KARNATAKA	0.95	1.03	1.97	2.18	1.93	0.33
KERALA	2.98	3.26	4.34	5.24	4.54	0.64
MADHYA PRADESH	0.03	0.00	0.01	0.06	0.02	0.01
MAHARASHTRA	7.40	6.69	8.49	10.48	8.22	1.25

ODISHA	0.07	-	-	-	-	-
PUDUCHERRY		0.00	0.00	0.00	0.01	0.00
PUNJAB	1.31	1.58	2.30	4.13	4.09	0.26
RAJASTHAN	0.13	0.10	0.33	0.24	0.13	0.02
TAMIL NADU	8.76	8.54	9.46	8.94	9.28	1.30
TELANGANA	0.81	0.65	0.80	0.78	0.82	0.13
UTTAR PRADESH	0.50	0.96	1.45	2.02	1.94	0.18
UTTARAKHAND	0.22	0.18	0.55	1.07	1.26	0.15
WEST BENGAL	0.49	0.64	0.95	1.20	1.57	0.23
UNSPECIFIED	1.56	0.17	0.00	0.02	-	-
Total	**32.47**	**31.05**	**42.68**	**49.39**	**46.67**	**5.66**
Source: Directorate General of Commercial Intelligence and Statistics (DGCI&S)						

IMPACT OF EL NINO ON AGRICULTURAL PRODUCTION

3891. DR. D. RAVI KUMAR:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has assessed the likely impact of El Niño on agricultural production in Tamil Nadu;

(b) the measures taken to promote drought-resilient crops and micro-irrigation;

(c) whether additional crop insurance and compensation measures are proposed; and

(d) the details of awareness programmes conducted for farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAMNATH THAKUR):

(a): Ministry of Agriculture and Farmers Welfare is continuously monitoring the

evolving monsoon situation and the possible impact of El Niño conditions on agriculture in the country, including in Tamil Nadu, in close coordination with the India Meteorological Department (IMD), various Indian Council of Agriculture Research (ICAR) institutions, ICAR- Central Research Institute for Dryland Agriculture (CRIDA), Central Water Commission (CWC), Central Ground Water Board (CGWB), Mahalanobis National Crop Forecast Centre (MNCFC), the Department of Food and Public Distribution (DFPD), the Department of Fertilisers (DoF) and State Governments.

Further, the sowing operations for Kharif 2026-27 are still underway in Tamil Nadu, and the first advance estimates for all major Kharif crops in the 2026-27 agricultural year (July–June) have not yet been released.

(b): The Government has laid special emphasis on promoting drought-resilient agriculture through crop diversification, cultivation of short-duration and drought-tolerant crop varieties, balanced use of fertilizers, water conservation practices, micro-irrigation, mulching, inter-cropping and other climate-resilient technologies. In view of the anticipated impact of El Niño conditions during Kharif 2026, farmers have been advised to shift from crops likely to be affected, to other short-duration crops. Further, assistance is being provided under the Pradhan Mantri Krishi Sinchayee Yojana – Per Drop More Crop (PDMC) for installation of micro-irrigation systems to improve water-use efficiency at the farm level. During 2026-27, Rs. 255.64 crores has been allocated to the State of Tamil Nadu for implementation of

the PDMC Scheme and Rs.127.82 Crores has been released by the Department of Agriculture and Farmers Welfare. A nationwide Khet Bachao Abhiyaan was organised during 1-30 June, 2026 in which 80,67,300 farmers participated in 1,14,567 programmes which were organised to promote water conservation, introduce efficient irrigation and climate-resilient farming practices.

The Central Water Commission and State Governments have been advised to undertake advance planning for optimum utilization of reservoir water and promote efficient irrigation practices. Department of Rural Development is utilising Viksit Bharat – Guarantee for Rozgar and Ajeevika Mission (Gramin) (VB G Ram G) funds for rejuvenating water structures – such as farm ponds, check dams, canal desilting, and bori bandhans – to trap every drop of early or residual rainfall. Further, as part of the climate resilient agricultural practices, the Department is also implementing various Schemes viz. the Pradhan Mantri Fasal Bima Yojana (PMFBY), Kisan Credit Card (KCC), Mission for Integrated Development of Horticulture (MIDH), National Food Security Mission (NFSM), Integrated Scheme on Oilseeds Mission, Mission for Aatmanirbharta in Pulses and other existing programmes across the country.

The District Agriculture Contingency Plan (DACP) has been prepared in consultation with the State Government of Tamil Nadu wherein suggestion for cultivation of short-duration and drought-tolerant crop varieties, balanced use of fertilizers, water conservation practices, micro-irrigation, mulching, inter-cropping

and other climate-resilient technologies has been made.

(c): The Government has strengthened preparedness to safeguard farmers against potential crop losses, particularly in view of the anticipated El Niño conditions during Kharif 2026. Under the existing crop insurance framework, the Pradhan Mantri Fasal Bima Yojana (PMFBY) and the Restructured Weather Based Crop Insurance Scheme (RWBCIS) continue to provide financial protection to farmers against crop losses arising from natural calamities and adverse weather events. PMFBY offers comprehensive insurance coverage from the pre-sowing stage to the post-harvest period, covering both widespread and localized risks. The implementation of these schemes remains voluntary for States/UTs and farmers and is carried out for notified crops and districts as identified by the respective State Governments.

As per the National Policy on Disaster Management (NPDM), the State Government is primarily responsible for providing necessary relief measures on ground level in the wake of notified calamities including cyclones. The State Governments undertake relief measures in the wake of natural calamities from funds available in the form of the State Disaster Response Fund (SDRF) in accordance with the Government of India approved items and norms. Additional financial assistance, over and above SDRF, is considered from the National Disaster Response Fund (NDRF), as per laid down procedure, in case of disaster of ‘severe nature’, which includes an assessment based on the visit of an Inter-

Ministerial Central Team (IMCT) and a memorandum for assistance under NDRF submitted by the State Government. The financial assistance provided under SDRF and NDRF is by way of relief and not for compensation of losses suffered/ claimed. The details of fund allocation under SDRF State-wise during 2026-27 to 2030-31 (under the XVIth Finance Commission) as provided by the Ministry of Home Affairs is given at **Statement**.

(d): The Ministry of Agriculture and Farmers Welfare, Government of India continuously undertakes awareness programmes in collaboration with the State Governments and with active involvement of Agriculture Technology Management Agency (ATMA), Indian Council of Agricultural Research and Krishi Vigyan Kendras to educate farmers on modern agricultural practices and enhance crop productivity, production and farmers' income.

The "Khet Bachao Abhiyan" has been undertaken from 1 June to 30 June, 2026 across the country to create awareness among farmers about balanced and judicious use of fertilizers, reduce excessive application of DAP and urea to minimize the cost of cultivation. During the Abhiyan, more than 10 thousand programmes were organized in the State of Tamil Nadu involving approx. 3 lakhs farmers and other stakeholders.

A Centrally Sponsored Scheme "Support to State Extension Programs for Extension Reforms" (ATMA) is being implemented in 734 districts of 28 states & 5 UTs in the country, including all the 37 districts of Tamil Nadu. The Scheme

promotes a decentralized and farmer-friendly extension system in the country. The objective of the Scheme is to support State Government's efforts and to make available latest agricultural technologies and good agricultural practices in different thematic areas of agriculture and allied areas to farmers through different extension activities viz; Farmers Training, Demonstrations, Exposure Visits, Kisan Mela, Mobilization of Farmers Groups and organizing Farm Schools etc. During 2025-26, Rs. 43.70 Crores had been released under ATMA Scheme to Tamil Nadu, against which an expenditure of Rs. 43.55 Crores was incurred, benefitting more than 4 lakhs farmers in the State. During 2026-27, an allocation of Rs. 44.45 Crores has been made for Tamil Nadu.

STATEMENT

State-wise Annual SDRF Allocation (In Rs. crore)						
State	**2026-27**	**2027-28**	**2028-29**	**2029-30**	**2030-31**	**Total**
Andhra Pradesh	1,182	1,241	1,303	1,368	1,439	**6,533**
Arunachal Pradesh	99	104	109	114	121	**547**
Assam	843	885	929	975	1,028	**4,660**
Bihar	2,628	2,759	2,897	3,042	3,196	**14,522**
Chhattisgarh	479	503	528	554	582	**2,646**
Goa	22	23	24	25	25	**119**
Gujarat	1,633	1,715	1,801	I ,891	1,982	**9,022**
Haryana	564	592	622	653	686	**3,117**
Himachal Pradesh	431	453	476	500	524	**2,384**
Jharkhand	542	569	597	627	658	**2,993**
Karnataka	1,239	1,301	1,366	1,434	1,507	**6,847**
Kerala	374	393	413	434	450	**2,064**
Madhya Pradesh	2,258	2,371	2,490	2,615	2,743	**12,477**
Maharashtra	5,718	6,004	6,304	6,619	6,952	**31,597**

Manipur	42	44	46	48	50	**230**
Meghalaya	70	74	78	82	84	**388**
Mizoram	46	48	50	53	55	**252**
Nagaland	66	69	72	76	79	**362**
Odisha	1,718	1,804	1,894	1,989	2,088	**9,493**
Punjab	478	502	527	553	582	**2,642**
Rajasthan	1,778	1,867	1,960	2,058	2,162	**9,825**
Sikkim	73	77	81	85	88	**404**
Tamil Nadu	1,638	1,720	1,806	1,896	1,991	**9,051**
Telangana	536	563	591	621	648	**2,959**
Tripura	57	60	63	66	70	**316**
Uttar Pradesh	2,957	3,105	3,260	3,423	3,597	**16,342**
Uttarakhand	797	837	879	923	967	**4,403**
West Bengal	1,326	1,392	1,462	1,535	1,611	**7,326**
Total	**29,594**	**31,075**	**32,628**	**34,259**	**35,965**	**1,63,521**

Source: Ministry of Home Affairs

ग्रामीण विकास योजनाओं के अंतर्गत अनियमितताएँ

3892. श्री संजय उत्तमराव देशमुख:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत तीन वर्षों के दौरान विभिन्न ग्रामीण विकास योजनाओं में अनियमितताओं के दर्ज किए गए मामलों की संख्या का राज्य-वार ब्यौरा क्या है;

(ख) क्या सरकार ने इस संबंध में कोई जांच कराई है, यदि हां, तो तत्संबंधी ब्यौरा क्या है और दोषी अधिकारियों/कर्मचारियों के विरुद्ध क्या कार्रवाई की गई है;

(ग) भविष्य में ऐसी अनियमितताओं को रोकने के लिए क्या कदम उठाए गए हैं;

(घ) ग्रामीण विकास योजनाओं में सामाजिक संपरीक्षा की वर्तमान स्थिति क्या है;

(ङ) कितने जिलों में नियमित सामाजिक संपरीक्षा की जा रही है; और

(च) सामाजिक संपरीक्षा के दौरान कितनी शिकायतें प्राप्त हुई हैं?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) और (ख): जमीनी स्तर पर विभिन्न ग्रामीण विकास योजनाओं/कार्यक्रमों के कार्यान्वयन की जिम्मेदारी राज्य सरकार की होती है और मंत्रालय में प्राप्त शिकायतों को लागू नियमों और प्रक्रियाओं के अनुसार आवश्यक सत्यापन/जांच करने तथा दोषी पाए गए अधिकारियों/व्यक्तियों के खिलाफ उचित कार्रवाई करने के लिए संबंधित राज्य/संघ राज्य क्षेत्र के अधिकारियों को भेजा जाता है। इसके अलावा, ग्रामीण विकास मंत्रालय (एमओआरडी) ने राज्यों/संघ राज्य क्षेत्रों द्वारा अपने कार्यक्रमों/योजनाओं के कार्यान्वयन में पारदर्शिता और जवाबदेही सुनिश्चित करने के लिए प्रभावी तंत्र स्थापित किए हैं। मंत्रालय राज्यों/संघ राज्य क्षेत्रों को जहां कहीं भी कमियां पाई जाती हैं, वहां सुधारात्मक और उपचारात्मक उपाय करने की सलाह भी देता है। हालांकि, मंत्रालय ऐसे आंकड़ों का रख-रखाव नहीं करता है।

(ग): ग्रामीण विकास मंत्रालय द्वारा निर्धारित कार्यक्रमों के योजनागत दिशानिर्देशों के माध्यम से प्रदान किए गए कार्यान्वयन ढांचे में अनियमितताओं को रोकने के लिए अंतर्निहित उपाय शामिल हैं। इसके अलावा, कार्यान्वयन में आसानी, बेहतर लक्ष्यीकरण, प्रभावी वितरण और बेहतर पारदर्शिता सुनिश्चित करने के साथ-साथ संबंधित हितधारकों द्वारा वास्तविक समय के आधार पर प्रगति और प्रभावशीलता की समवर्ती निगरानी/आकलन को सक्षम करने के लिए कार्यक्रमों के तहत शुरू से अंत तक डिजिटल समाधान भी संचालित किए गए हैं। इसके अतिरिक्त, निवारक तंत्र को मजबूत करने के उद्देश्य से, शिकायत निवारण को योजनाओं/कार्यक्रमों के कार्यान्वयन में एक अभिन्न अंग बनाया गया है और योजनाओं के दिशानिर्देशों के अनुसार प्राथमिकताओं के आधार पर इसे निष्पादित किया जा रहा है। केंद्रीकृत लोक शिकायत निवारण और निगरानी प्रणाली (सीपीग्राम्स) पोर्टल (pgportal.gov.in) पर शिकायत दर्ज करने की एक प्रक्रिया है। सीपीग्राम्स के माध्यम से या अन्य माध्यमों से मंत्रालय में प्राप्त शिकायतों को शिकायत निवारण के लिए संबंधित राज्य सरकारों को भेजा जाता है और शिकायत प्राप्त

होने के एक महीने के भीतर शिकायतकर्ता को सूचित करते हुए मंत्रालय को की गई कार्रवाई रिपोर्ट प्रस्तुत करने के लिए कहा जाता है। इसके अलावा, मंत्रालय कार्यनिष्पादन समीक्षा समिति की बैठकों, मध्यावधि समीक्षाओं, सामान्य समीक्षा मिशन, एनएलएम, अधिकार प्राप्त समिति की बैठकों, मासिक समीक्षाओं, क्षेत्र अधिकारियों के दौरों, वीडियो कॉन्फ्रेंस आदि जैसे विभिन्न मंचों के माध्यम से राज्यों/संघ राज्य क्षेत्रों द्वारा योजनाओं के उचित कार्यान्वयन की नियमित रूप से समीक्षा/निगरानी करता है।

(घ) से (च): सामाजिक अंकेक्षण योजनाओं/कार्यक्रमों के कार्यान्वयन में पारदर्शिता और जवाबदेही सुनिश्चित करने के लिए एक महत्वपूर्ण तंत्र है। राज्य/संघ राज्य क्षेत्र, जमीनी स्तर पर कार्यक्रमों के कार्यान्वयन के लिए जिम्मेदार होने के नाते, उन्हें अपनी निर्धारित नीतियों/दिशानिर्देशों के अनुसार नियमित रूप से सामाजिक अंकेक्षण करने की सलाह दी गई है। सामाजिक अंकेक्षण के दौरान पाई गई शिकायतों/अनियमितताओं को संबंधित राज्य सरकारों/संघ राज्य क्षेत्र के अधिकारियों द्वारा सत्यापन और उचित उपचारात्मक कार्रवाइयों के लिए उठाया जाता है। इन कार्यक्रमों के तहत देश भर के कई जिलों में नियमित रूप से सामाजिक अंकेक्षण आयोजित किए जा रहे हैं और मंत्रालय द्वारा राज्यों/संघ राज्य क्षेत्रों को सामाजिक अंकेक्षण प्रक्रियाओं को मजबूत और संस्थागत बनाने के लिए प्रोत्साहित करना जारी रखा गया है।

PM MITRA PARK FOR TELANGANA

3893. SHRI MADHAVANENI RAGHUNANDAN RAO:

Will the Minister of **TEXTILES** be pleased to state :

(a) whether any PM MITRA Park has been sanctioned or proposed for Telangana;

(b) the details of funds allocated, released and utilised in Telangana under the PM Mega Integrated Textile Region and Apparel (PM MITRA) Parks Scheme, the National Handloom Development Programme (NHDP) and the Handloom Weavers', Comprehensive Welfare Scheme since 2014, year-wise;

(c) the details and number of beneficiaries in Telangana under the NHDP and the Handloom Weavers' Comprehensive Welfare Scheme, year-wise;

(d) the details of measures taken by the Government to strengthen the textile and handloom sector in Telangana through these schemes; and

(e) whether any additional financial assistance or projects are proposed for the State and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA MARGHERITA):

(a): To develop integrated large scale and modern industrial infrastructure facility for entire value-chain of the textile industry, the Government has approved setting up of 7 (Seven) PM Mega Integrated Textile Region and Apparel (PM MITRA) Parks in Greenfield/Brownfield sites with scheme outlay of Rs. 4,445 Crore for the period 2021-22 to 2027-28. The Government has finalised 7 sites including one in Warangal, Telangana for setting up PM MITRA Parks.

(b): The site was selected under brownfield category. ₹ 300 Cr. has already been

expended towards development of trunk infrastructure. The park was formally inaugurated by Hon'ble Prime Minister on 10.05.2026. Currently, the park is operational with around 548 acres of land already being allotted to investors and commercial production has started. Once completed, the project is envisaged to generate 1 Lakh direct and 2 Lakh indirect Jobs. With existing commitments alone, over 24,400 direct jobs are expected to be generated. A strong majority of the workforce in operating apparel units comprises women. Structured skilling programs and local preference policies ensure gainful employment for youth and vulnerable sections, including Scheduled Castes (SC) and Scheduled Tribes (ST), fostering inclusive regional development. With regards to handloom sector, budget is not allocated State-wise. Funds are released to eligible handloom agencies based on receipt of viable proposals under the extant scheme guidelines. Year-wise Budget Estimates and expenditure under the National Handloom Development Programme (NHDP) are mentioned in **Statement**.

(c) to (e): The Ministry of Textiles is administering following schemes to strengthen the handloom sector and welfare of handloom workers across the country including Telangana:

1. National Handloom Development Programme(NHDP);
2. Raw Material Supply Scheme(RMSS);

Under the above schemes, financial assistance is provided to eligible handloom agencies/workers for raw materials, procurement of upgraded looms &

accessories, solar lighting units, construction of workshed, skilling, product diversification & design innovation, technical and common infrastructure, publicity and brand development through India Handloom Brand (IHB), Handloom Mark (HLM) and GI tag, e-commerce facilities, marketing of handloom products in domestic/overseas markets, concessional loans under weavers' MUDRA scheme and social security etc.

Further, the following support has been provided to handloom sector in Telangana during since 2014:

- 35 Small Handloom Clusters have been taken up for financial assistance of Rs.21.29 crore benefitting to 7,962 handloom workers.
- 86 marketing events organized to facilitate and promote sales of Handloom Products.
- To enhance productivity, marketing capabilities and facilitate better incomes, 36 Handloom Producer companies have been formed.
- 8,604 beneficiaries provided loans under Weavers' MUDRA Scheme.
- 52,149 beneficiaries enrolled under Pradhan Mantri Jeevan Jyoti Bima Yojana and Pradhan Mantri Suraksha Bima Yojana.
- Total 149 lakh kg of yarn supplied under Transport Subsidy & Price Subsidy.

STATEMENT

Year-wise Budget Estimates and expenditure under the National Handloom Development Programme (NHDP)

Financial Year	National Handloom Development Programme (NHDP) (Rs. In crore)	
	Budget Estimates	Expenditure
2014-15	367.5	284.09
2015-16	192.05	189.83
2016-17	244.09	220.23
2017-18	184.74	182.87
2018-19	142.08	113.82
2019-20	166.71	149.14
2020-21	161.49	159.53
2021-22	165.50	165.37
2022-23	156.00	152.51
2023-24	190.00	186.36
2024-25	195.84	195.51
2025-26	234.84	234.32

STEEL SCRAP RECYCLING POLICY AND RESOURCE EFFICIENCY

3894. SHRI ANURAG SHARMA:

Will the Minister of **STEEL** be pleased to state:

(a) the current status of implementation of the Steel Scrap Recycling Policy in the country, including the major initiatives undertaken thereunder, year and State/UT-wise;

(b) the details of steel scrap recycling capacity created and the quantity of steel scrap processed and recycled so far, year and State/UT-wise;

(c) the measures taken by the Government to promote organised scrap

collection, scientific processing, shredding infrastructure and greater utilisation of domestically recycled steel scrap in steel manufacturing for reducing raw material imports and carbon emissions, State/UT-wise;

(d) the strategy adopted by the Government to develop a robust and sustainable ecosystem for steel scrap recycling through public-private participation, investment promotion, regulatory support and technology adoption, State/UT-wise; and

(e) the outcomes achieved in terms of resource efficiency, circular economy, energy conservation, reduction in greenhouse gas emissions and enhancement of the competitiveness of the domestic steel sector?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHIRAJU SRINIVASA VARMA):

(a), (c) and (d): The current status of implementation of Steel Scrap Recycling Policy in the country including the measures taken by the Government to promote organized scrap collection, scientific processing and utilization of domestically recycled steel scrap in steel manufacturing as well as measures to develop robust and sustainable ecosystem for steel scrap recycling through public-private participation, investment promotion, regulatory support and technology adoption across the country are as under: -

(i) The Steel Scrap Recycling Policy, 2019 provides a coordination framework

with various Ministries to promote recycling of ferrous scrap generated from various sources.

(ii) The Ministry of Road Transport and Highways (MoRTH) has formulated the Vehicle Scrapping Policy, 2021 that includes a system of incentives/disincentives for creation of an ecosystem to phase out older, unfit polluting vehicles. Under the policy, MoRTH has issued rules for Registration and Functions of Vehicle Scrapping Facility (RVSF), which provides the procedures and infrastructure facilities required for de-pollution and dismantling of End-of-Life Vehicles (ELVs) for further recovery of metal and other materials under environmental regulations. As on 24.07.2026, 151 Registered Vehicle Scrapping Facilities (RVSFs) are operational across 23 States/UTs.

(iii) The Government of India has notified the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 to ensure safe handling, storage, recycling, utilisation, treatment and disposal of hazardous and other wastes in an environmentally safe manner.

(iv) Ministry of Environment, Forest & Climate Change has introduced the Environment Protection (End-of-Life Vehicles) Rules, 2025, which establishes a framework for managing End-of-Life Vehicles (ELVs) in an environmentally sound manner and mandates Extended Producer Responsibility (EPR), requiring vehicle producers to meet annual scrapping targets based on the

type of vehicle and materials recovered.

(v) Recycling of Ships Act, 2019 has been notified by Ministry of Shipping, Ports and Waterways with aims to regulate and promote the safe and environmentally sound recycling of ships.

(b): During Financial Year 2025-26, total 36 million tonnes ferrous scrap was recycled for production of steel, of which approximately 28 million tonnes of scrap was generated domestically and 8 million tonnes were imported. The state/UT-wise details of Registered Vehicle Scrapping Facilities (RVSFs) across the country is available on the Ministry of Road Transport and Highways' parivahan portal at the URL given below: -

'*https://vscrap.parivahan.gov.in/vehiclescrap/vahan/rvsfdetails.xhtml*'.

(e): Steel is a deregulated sector and the Government acts as a facilitator by creating a conducive policy environment for the development of steel sector in the country. The initiatives taken by the Government and their outcomes in terms of resource efficiency, energy conservation, reduction of greenhouse gas emissions are as under:-

(i) Ministry of Steel has released the Taxonomy for Green Steel for defining and categorizing the low emission steel. During Financial Year 2025-26, 90 steel units have been awarded green steel certification under the notified Green Steel Taxonomy Framework.

(ii) Four pilot projects have been awarded for implementation of pilot projects for

use of hydrogen in steel sector under National Green Hydrogen Mission launched by Ministry of New & Renewable Energy.

(iii) National Solar Mission launched by Ministry of New and Renewable Energy in January, 2010 promotes the use of solar energy and also helps to reduce the emission of steel industry.

(iv) Ministry of Power has notified Carbon Credit Trading Scheme (CCTS) on 28.06.2023 for regulating Indian Carbon Market across various industrial sectors, which is also applicable to steel plants.

For competitiveness of domestic steel sector, the Government has launched the Production Linked Incentive (PLI) Scheme for Specialty Steel with a financial outlay of ₹ 6322 crore. The Scheme aims to enhance the competitiveness of the domestic steel industry by promoting investment and the domestic production of value-added specialty steel, reducing import dependence, and strengthening domestic manufacturing capabilities.

CROP INSURANCE SCHEMES

3895.SHRI SACHITHANANTHAM R.:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the various States in which the Crop Insurance Schemes are currently operational;

(b) the details of total premium collected by the insurance companies and the total amount of claims settled during the last five financial years, insurer and State-wise; and

(c) the States which have opted out of the Crop Insurance Schemes and the reasons for opting out?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAMNATH THAKUR):

(a): During Kharif 2026, the Pradhan Mantri Fasal Bima Yojana (PMFBY) and/or Restructured Weather Based Crop insurance Scheme (RWBCIS) is being implemented by 25 States/UTs namely, Andaman & Nicobar Islands, Andhra Pradesh, Assam, Chhattisgarh, Goa, Haryana, Himachal Pradesh, Jammu & Kashmir, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Mizoram, Odisha, Puducherry, Rajasthan, Sikkim, Tamil Nadu, Tripura, Uttar Pradesh, Uttarakhand and West Bengal.

(b): State-wise and insurance company-wise details of premium collected from farmers and claims paid during last five years under the scheme are given in **Statement-I** & **II** respectively.

(c): The States of Andhra Pradesh, Bihar, Gujarat, Jharkhand, Telangana and West Bengal opted out of the scheme after implementing the scheme for few seasons. However, Andhra Pradesh, Jharkhand and West Bengal have re-joined the scheme. Government of Bihar has also decided to re-join the scheme.

STATEMENT-I

State-wise details of farmers premium, reported claims and Paid claims during last five years i.e. 2021-22 to 2025-26 under PMFBY (as on 24.07.2026)

State/UTs	Farmer Share	Reported Claims	Paid Claims
			(Rs. In Crore)
A & N Islands	0.02	0.05	0.05
Andhra Pradesh	146.85	3,794.60	976.75
Assam	29.15	490.77	467.52
Chhattisgarh	1,072.84	3,111.10	3,052.97
Goa	0.02	0.01	0.01
Haryana	1,355.71	5,881.38	5,774.97
Himachal Pradesh	157.50	399.63	379.35
Jammu & Kashmir	60.55	182.57	172.40
Jharkhand	0.50	52.95	19.39
Karnataka	1,849.51	11,694.80	11,579.75
Kerala	57.64	466.34	464.63
Madhya Pradesh	3,449.97	7,717.08	7,592.18
Maharashtra	2,657.57	27,774.28	27,538.21
Manipur	2.29	7.98	6.77
Meghalaya	0.06	38.93	38.61
Mizoram	0.02	-	-
Odisha	300.12	2,071.45	2,046.84
Puducherry	0.05	22.27	21.02
Rajasthan	4,650.78	19,109.63	18,205.21
Sikkim	0.44	0.34	0.32
Tamil Nadu	806.17	3,630.08	3,614.98
Tripura	2.38	7.29	7.19
Uttar Pradesh	1,427.11	3,753.81	3,672.74
Uttarakhand	324.42	1,110.86	1,099.74

Total	**18,351.69**	**91,318.21**	**86,731.59**

STATEMENT-II

PMFBY & RWBCIS: Company wise Premium Share and Claims Report from 2021-22 to 2025-26 as on 24.07.2026

Company	Farmer Share	Reported Claims	Paid Claims
			(Rs. In Crore)
AIC	8,774.81	39,707.26	38,560.26
Bajaj General	1,052.22	5,771.91	4,917.76
Bharti AXA	66.62	481.64	481.64
Chola MS	0.36	640.92	640.16
Generali Central	333.13	1,649.63	1,419.57
HDFC Ergo	1,576.68	7,257.52	6,775.53
ICICI Lombard	343.36	2,222.51	2,212.15
IFFCO Tokio	896.66	3,922.86	3,696.28
IndusInd General	1,941.21	8,494.52	8,159.85
Kshema General	562.48	1,522.03	1,441.83
National	0.34	7.08	7.01
Oriental	219.85	5,799.96	5,417.53
SBI General	1,410.30	7,287.15	6,931.14
Tata AIG	197.38	1,041.50	938.04
United India	79.23	1,443.32	1,440.13
Universal Sompo	897.05	4,068.40	3,692.72
Total	**18,351.69**	**91,318.21**	**86,731.59**

पीएम-किसान योजना हेतु पात्रता

3896. श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकरः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि.

(क) क्या सरकार इस बात से अवगत है कि 1 जनवरी 2019 के बाद पारिवारिक विभाजन, उत्तराधिकार या भूमि के विभाजन के कारण स्वतंत्र भू-धारक बनने वाले कई पात्र किसानों को

प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान) योजना के लाभ से वंचित कर दिया गया है;

(ख) यदि हां, तो ऐसे किसानों की राज्य-वार संख्या कितनी है;

(ग) क्या सरकार का पात्रता के लिए निर्धारित तिथि में ढील देने का या ऐसे पात्र किसानों को योजना में शामिल करने के लिए विशेष प्रावधान करने का विचार है; और

(घ) यदि हां, तो सरकार द्वारा ऐसे किसानों को बकाया राशि सहित सहायता प्रदान करने के लिए क्या कदम उठाए जा रहे हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री रामनाथ ठाकुर):

(क) और (ख): पीएम-किसान योजना के प्रचालन दिशानिर्देशों के अनुसार, योजना के तहत लाभार्थियों की पात्रता निर्धारित करने की अंतिम तिथि दिनांक 01.02.2019 है। इसके अतिरिक्त, यदि भू-स्वामी की मृत्यु के परिणामस्वरूप उत्तराधिकार के माध्यम से भूमि का स्वामित्व दिनांक 01.02.2019 के बाद परिवर्तित हो जाता है, तो उत्तराधिकारियों का परिवार, योजना के दिशानिर्देशों के अनुसार अन्यथा पात्र होने पर लाभ प्राप्त करने का हकदार होगा।

पीएम-किसान योजना के तहत, सेवा वितरण को ज़्यादा बेहतर और पारदर्शी बनाने के लिए समय-समय पर पात्र लाभार्थियों के लिए लैंड सीडिंग, बैंक खातों के साथ आधार लिंक करना और ई-केवाईसी करवाना अनिवार्य कर दिया गया है। योजना के तहत लाभार्थी के तौर पर पात्र होने और लाभ पाने के लिए किसानों द्वारा अनिवार्य शर्तों को पूरा किया जाना और उनका सत्यापित होना ज़रूरी है। राज्यों/केंद्र शासित प्रदेशों को लाभार्थियों का नामांकन करने और उनके डेटा का सत्यापन करना के लिए अधिदेशित किया गया है। राज्यों/केंद्र शासित प्रदेशों द्वारा पहचाने और सत्यापित किए गए लाभार्थियों के आधार पर ही फ़ंड जारी किए जाते हैं।

(ग): ऐसा कोई प्रस्ताव नहीं है।

(घ): प्रश्न ही नहीं उठता।

करौली और धौलपुर में प्रधानमंत्री आवास योजना-ग्रामीण की स्थिति

3897. श्री भजन लाल जाटवः

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे किः

(क) प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) के अंतर्गत स्वीकृत, पूर्ण, निर्माणाधीन और निर्माण किए जाने वाले मकानों का राज्य-वार ब्यौरा तथा संख्या क्या है;

(ख) उन लाभार्थियों की कुल संख्या क्या है और ब्यौरा क्या है जिन्हें समय पर किस्तें प्राप्त नहीं हुई हैं और यदि हाँ, तो इसके प्रमुख कारण क्या हैं;

(ग) सभी स्वीकृत मकानों को पूरा करने के लिए क्या समय-सीमा तय की गई है;

(घ) क्या विभागीय अधिकारियों की मिलीभगत से उक्त योजना में भ्रष्टाचार हो रहा है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) क्या सरकार का करौली और धौलपुर जिलों में जांच करने के लिए किसी उच्च स्तरीय समिति का गठन करने का प्रस्ताव है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ.चन्द्र शेखर पेम्मासानी):

(क): आज की स्थिति के अनुसार, राज्यों और संघ राज्य क्षेत्रों को पीएमएवाई-जी के तहत 4.18 करोड़ आवासों का संचयी लक्ष्य आवंटित किया गया है, जिसकी तुलना में 3.92 करोड़ आवासो की स्वीकृति दी गई है, 3.13 करोड़ आवासों का निर्माण पूरा हो चुका है और आवंटित लक्ष्यों की तुलना में 1.05 करोड़ आवासों का निर्माण पूरा होना शेष है। स्वीकृत, निर्मित, निर्माण के लिए शेष तथा अभी तक निर्मित आवासों का राज्य और संघ राज्य क्षेत्र-वार ब्यौरा **विवरण** में दिया गया है।

(ख): पीएमएवाई-जी के तहत, मंत्रालय राज्यों और संघ राज्य क्षेत्रों को एक इकाई मानते हुए उनकी

वार्षिक वित्तीय आवंटन के आधार पर सीधे निधियों का केंद्रीय अंश जारी करता है। दिनांक 06.08.2026 तक उन लाभार्थियों की संख्या, जिसे प्रथम, द्वितीय और तृतीय किश्त जारी कर दी गई है, का ब्यौरा इस प्रकार है:

मंत्रालय द्वारा आवंटित लक्ष्य	राज्यों द्वारा स्वीकृत आवास	राज्यों द्वारा जारी की गई पहली किस्त	राज्यों द्वारा जारी दूसरी किस्त	राज्यों द्वारा जारी तीसरी किस्त
4,17,83,017	3,91,51,320	3,73,40,805	3,43,33,727	3,15,35,942

पीएमएवाई-जी एक केंद्र प्रायोजित योजना होने के कारण, राज्य सरकारें/संघ राज्य क्षेत्र प्रशासन जमीनी स्तर पर प्राथमिक कार्यान्वयन प्राधिकारी हैं। पीएमएवाई-जी के तहत, इकाई सहायता लाभार्थियों को आवास निर्माण के चरणों से जुड़े किश्त के रूप में भुगतान की जाती है। निर्माण पूरा होने में देरी के कुछ कारणों में अन्य बातों के साथ-साथ लाभार्थियों की अनिच्छा, स्थायी प्रवासन, मृतक लाभार्थियों की विवादित उत्तराधिकार, राज्यों और संघ राज्य क्षेत्रों द्वारा भूमिहीन लाभार्थियों को भूमि आवंटन में देरी, राज्य आईएफएमआईएस से क्रेडिट पुष्टीकरण के अद्यतन में देरी और कभी-कभी समान्य/विधान सभा/पंचायत चुनाव और निर्माण सामग्री की अनुपलब्धता शामिल है।

(ग): अतिरिक्त 2 करोड़ आवासों को पूरा करने के लिए पीएमएवाई-जी के चरण-II के लिए अनुमोदित अवधि मार्च 2029 है।

(घ) और(ङ) :पीएमएवाई-जी के कार्यान्वयन के लिए रूपरेखा (एफएफआई) के अनुसार, भ्रष्टाचार और अन्य अनियमितताओं, यदि कोई हो, के समाधान के लिए एक शिकायत निवारण तंत्र है, जिसे प्रशासन के विभिन्न स्तरों अर्थात ग्राम पंचायत, ब्लॉक, जिला और राज्य स्तर पर स्थापित किया गया है। शिकायतकर्ता की संतुष्टि के लिए शिकायतों का उचित निपटान सुनिश्चित करने के लिए प्रत्येक स्तर पर नामित राज्य सरकार का एक अधिकारी नियुक्त है। अधिकारी शिकायत/शिकायत प्राप्त होने की तारीख

से 15 दिनों की अवधि के भीतर शिकायत/शिकायत का निपटान करने के लिए जिम्मेदार है।

इसके अलावा, जनता द्वारा केंद्रीकृत लोक शिकायत निवारण और निगरानी प्रणाली (सीपीजीग्राम) पोर्टल (pgportal.gov.in) पर शिकायत दर्ज करने की प्रक्रिया भी है। ग्रामीण विकास मंत्रालय में सीपीजीग्राम के माध्यम से या अन्यथा प्राप्त शिकायतों को शिकायत के निवारण के लिए संबंधित राज्य सरकारों/संघ राज्य क्षेत्र प्रशासन को भेजा जाता है। इसके अलावा, कई राज्यों में एकीकृत शिकायत निवारण प्रणाली और सीएम हेल्पलाइन सहित शिकायत निवारण तंत्र के प्रावधान भी है।

इसके अलावा, पीएमएवाई-जी के तहत निधियों के दुरुपयोग को रोकने के लिए, निर्माण से जुड़े किश्तों में आधार आधारित भुगतान तंत्र/प्रत्यक्ष लाभ हस्तांतरण (डीबीटी) के माध्यम से लाभार्थियों को सीधे उनके बैंक खाते/डाकघर खाते में सहायता प्रदान की जाती है। आवास निर्माण के हर निश्चित चरण में, लाभार्थी के साथ घर की जियो-रिफरेंस्ड और टाइम स्टैम्पड तस्वीर ली जाती है।

विवरण

पीएमएवाई-जी के तहत संचयी प्रगति राज्य-वार

क्र.सं.	राज्य का नाम	लक्ष्य	स्वीकृति	निर्मित	लक्ष्य की तुलना में शेष
1	अरुणाचल प्रदेश	35,937	35,591	35,591	346
2	असम	29,62,945	29,08,853	23,22,861	6,40,084
3	बिहार	50,12,752	49,09,826	42,13,798	7,98,954
4	छत्तीसगढ़	26,42,224	24,52,164	20,36,053	6,06,171
5	गोवा	257	254	243	14
6	गुजरात	8,39,116	8,29,456	7,20,825	1,18,291
7	हरियाणा	1,06,460	76,478	41,272	65,188
8	हिमाचल प्रदेश	1,08,389	1,03,086	69,654	38,735
9	जम्मू और कश्मीर	3,41,644	3,35,356	3,26,860	14,784
10	झारखंड	20,12,107	19,37,924	16,44,005	3,68,102

11	केरल	1,13,404	86,574	42,016	71,388
12	मध्य प्रदेश	57,74,572	54,18,902	43,78,374	8,96,198
13	महाराष्ट्र	43,80,522	41,38,879	20,78,010	23,02,512
14	मणिपुर	1,13,550	1,07,048	56,934	56,616
15	मेघालय	1,88,034	1,84,295	1,59,879	28,155
16	मिजोरम	29,967	29,959	25,441	4,526
17	नागालैंड	48,830	48,727	38,168	10,662
18	ओडिशा	28,28,739	28,06,651	25,50,610	2,78,130
19	पंजाब	1,13,911	1,04,723	55,626	58,285
20	राजस्थान	24,93,546	24,32,039	20,44,477	4,49,096
21	सिक्किम	1,399	1,397	1,393	6
22	तमिलनाडु	9,57,825	7,34,017	6,72,770	2,85,055
23	त्रिपुरा	3,76,913	3,76,173	3,73,941	2,972
24	उत्तर प्रदेश	42,77,493	36,55,811	36,43,036	6,34,457
25	उत्तराखंड	69,755	68,936	68,243	1,512
26	पश्चिम बंगाल	46,69,423	45,69,031	34,20,433	12,48,990
27	अंडमान और निकोबार	3,424	2,591	1,512	1,912
28	दादरा और नगर हवेली तथा दमन एवं दीव	11,364	11,695	6,977	4,387
29	लक्षद्वीप	45	53	45	0
30	आंध्र प्रदेश	3,21,326	2,46,929	90,601	2,30,725
31	कर्नाटक	9,44,140	5,70,878	1,73,467	7,70,676
32	लद्दाख	3,004	3,004	3,004	0
	कुल	**4,17,83,017**	**3,91,51,320**	**3,12,95,391**	**1,04,87,626**

ASSISTANCE TO COASTAL FISHERMEN

3898. SHRI GODAM NAGESH:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be

pleased to state:

(a) the details of total fish production in the country during the last five years, year-wise;

(b) whether the fish production has increased or decreased as compared to previous years;

(c) the details of financial assistance and development programmes implemented for the welfare and livelihood of coastal fishermen during the said period;

(d) whether the Government has undertaken any measures for the development of fishing harbours, fish landing centres and other fisheries infrastructure in coastal areas, if so, the details thereof; and

(e) the details of funds released and beneficiaries covered under such schemes, State-wise?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH *ALIAS* LALAN SINGH):

(a) and (b): The annual fish production in the country has registered a steady increase from 147.25 lakh tonnes in 2020–21 to 197.75 lakh tonnes in 2024–25. The year-wise fish production during the period from 2020–21 to 2024–25 is as follows:

Sl No	Year	Fish production (in lakh tonnes)
1	2020-21	147.25

2	2021-22	162.48
3	2022-23	175.45
4	2023-24	183.93
5	2024-25	197.75

(c) to (e): The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying has been implementing the following schemes/ programmes for holistic development of fisheries including welfare of coastal fishermen in the country.

(i) **Pradhan Mantri Matsya Sampada Yojana (PMMSY):** The Department has been implementing PMMSY from Financial Year 2020-21 with an estimated investment of Rs.20,750 crore for holistic development of fisheries sector including welfare of fishers and fish farmers in the country.

(ii) **Fisheries & Aquaculture Infrastructure Development Fund (FIDF):** In order to address the infrastructure requirement for fisheries sector, FIDF was launched in the year 2018-19 with a total funds size of Rs 7522.48 crore. FIDF provides concessional finance to the Eligible Entities (EEs), including State Governments/Union Territories for development of identified fisheries infrastructure facilities. The Department of Fisheries, Government of India provides interest subvention up to 3% per annum for the repayment period of 12 years inclusive of moratorium of 2 years for providing the concessional finance by the Nodal Loaning Entities (NLEs) at the interest rate not lower than 5% per annum.

(iii) **Pradhan Mantri Matsya Kisan Samridhi Sah Yojana (PMMKSSY):** To make the fisheries sector resilient and incentivize adoption of efficiencies in fisheries value chain, the Department of Fisheries, Government of India has been implementing a Central Sector Sub-scheme "Pradhan Mantri Matsya Kisan Samridhi Sah Yojana (PMMKSSY)" a sub-scheme under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) with an investment of Rs. 6000 crore. PMMKSSY aims at formalization of the fisheries sector, incentivizing the aquaculture insurance, fisheries micro and small enterprises value chain efficiency, adoption of safety and quality system for safe fish production etc.

(iv) **Kisan Credit Card (KCC) facility to fishers and fish farmers:** Additionally, the Government of India with effect from the financial year 2018-19 has extended the Kisan Credit Card (KCC) facility to fishers and fish famers to help them to meet their working capital requirements.

The development of fishing harbours, fish landing centres and fisheries infrastructure facilities is one of the important areas envisaged and are supported under the PMMSY and FIDF. Under the PMMSY, the Department of Fisheries, Government of India during the last five years has approved 28 Fishing Harbour development/ modernization projects, 25 Fish Landing Centre projects, and 23 dredging projects at a total approved cost of Rs.3,741.89 crore. Under FIDF, the Department of Fisheries, Government of India during the last five years has approved another 94 fishing harbours and fish landing centres at a total of cost of

Rs.4916.46 crore and its projects cost restricted for interest subvention at Rs.3651.19 crore. The Department of Fisheries, Government of India under PMMSY and FIDF has also approved proposals amounting to Rs 2,797 crore for development of cold chain and marketing facilities in the country including coastal areas. The key activities approved includes; 775 cold storages and ice plants, 28,489 units of fish transportation facilities such as 13,718 motorcycles with ice boxes, 8,527 bicycles with ice boxes, 4,257 auto rickshaws, 1,577 insulated trucks and 410 refrigerated trucks, 1,394 live fish vending units, 6,018 fish kiosks, 117 retail fish markets, 24 wholesale fish markets in all the States and Union Territories.

The State-wise details of projects approved, funds released and number of beneficiaries under PMMSY during the FY 2020-21 to FY 2025-26 are furnished at **Statement.**

STATEMENT

STATE-WISE DETAILS OF THE PROJECTS APPROVED, CENTRAL SHARE AND CENTRAL FUNDS RELEASED AND NUMBER OF BENEFICIARIES DURING 2020-21 TO 2025-26 UNDER PRADHAN MANTRI MATSYA SAMPADA YOJANA (PMMSY)

Sl.No.	State/ UT	Rs. In Crore			Number of beneficiaries
		Project Cost	Central Share	Central fund released	
1	Andaman and Nicobar Islands	269.84	245.33	17.09	2025
2	Andhra Pradesh	2,328.89	681.38	444.95	531991
3	Arunachal Pradesh	230.31	159.18	127.09	6848

4	Assam	541.63	298.44	218.51	127019
5	Bihar	579.62	193.12	121.93	85362
6	Chhattisgarh	956.86	321.01	272.37	223578
7	Delhi	5.33	2.86	1.63	45
8	Goa	147.24	72.19	53.05	803
9	Gujarat	910.75	346.74	173.35	40292
10	Haryana	760.87	262.16	162.75	28148
11	Himachal Pradesh	156.03	79.93	78.91	25012
12	Jammu and Kashmir	154.57	81.43	79.61	90446
13	Jharkhand	472.63	166.58	118.50	15944
14	Karnataka	1,053.60	380.32	328.29	152228
15	Kerala	1,329.63	570.49	432.22	1012025
16	Ladakh	33.49	20.10	12.17	864
17	Lakshadweep	62.45	44.22	14.42	4096
18	Madhya Pradesh	910.81	305.51	292.27	138688
19	Maharashtra	1,601.44	593.33	392.11	73733
20	Manipur	201.82	95.84	29.92	9791
21	Meghalaya	132.62	74.26	65.44	8360
22	Mizoram	154.17	85.61	83.52	92879
23	Nagaland	168.33	109.56	89.17	13755
24	Odisha	1,301.19	484.66	361.35	91558
25	Puducherry	351.26	296.44	92.40	164702
26	Punjab	162.23	46.96	29.46	6400
27	Rajasthan	70.38	24.53	8.90	8397
28	Sikkim	83.68	51.70	43.98	2631
29	Tamil Nadu	1,236.21	474.99	223.02	1198127
30	Telangana	353.02	112.69	41.19	435123
31	Dadra Nagar Haveli and Daman & Diu	129.89	127.16	1.79	42
32	Tripura	262.93	150.60	91.45	66147
33	Uttar Pradesh	1,294.32	412.30	336.61	52124
34	Uttarakhand	317.25	170.20	166.68	17339
35	West Bengal	546.38	223.19	87.04	5666
A	**Total (CSS)**	**19,271.67**	**7765.01**	**5,093.16**	**4732188**
B	Central Sector Scheme Component of PMMSY	2,312.92	1,929.68	1,112.62	-
A+B	**Total(CSS + CS)**	**21,584.59**	**9,694.69**	**6,205.78**	**4732188**

वस्त्र पुनर्चक्रण और चक्रीय अर्थव्यवस्था

3899. श्री दामोदर अग्रवाल:

क्या **वस्त्र** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार ने वस्त्र क्षेत्र में वस्त्र पुनर्चक्रण और चक्रीय अर्थव्यवस्था की अवधारणा को बढ़ावा

देने के लिए कोई नीतिगत ढांचा तैयार किया है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या वस्त्र पुनर्चक्रण प्रौद्योगिकियों को अपनाने वाले उद्योगों को कोई प्रोत्साहन प्रदान किया गया है; और

(घ) यदि हां, तो लाभार्थी इकाइयों की संख्या सहित तत्संबंधी ब्यौरा क्या है?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिटा):

(क) से (घ): सरकार ने वस्त्र क्षेत्र में वस्त्र रीसाइक्लिंग को बढ़ावा देने, रीसाइक्लिंग प्रौद्योगिकियों को अपनाने और सर्कुलर इकोनॉमी की ओर बढ़ने की दिशा में कई महत्वपूर्ण पहलें की हैं:

i) केंद्रीय बजट 2026–27 में, माननीय वित्त मंत्री ने वैश्विक स्तर पर प्रतिस्पर्धी और सस्टेनेबल वस्त्र और परिधान क्षेत्र को बढ़ावा देने के लिए 'Tex ECO पहल' की घोषणा की। इस पहल का उद्देश्य अनुसंधान संस्थानों, वस्त्र अनुसंधान संघों, उत्कृष्टता केंद्रों, उद्योग, स्टार्ट-अप्स और अन्य स्टेकहोल्डरों के सहयोग से वस्त्र अपशिष्ट प्रबंधन, रीसाइक्लिंग और मूल्य संवर्धन, रीसायकल किए गए फाइबर का विकास, नई सामग्री, सस्टेनेबल पैकेजिंग और अनुपयोगी वस्त्रों से अन्य उच्च मूल्य उत्पादों को तैयार करने के साथ-साथ सर्कुलर इकोनॉमी के लिए नई तकनीक में सहायता प्रदान करना है।

ii) वस्त्र मंत्रालय ने "भारत में वस्त्र अपशिष्ट मूल्य श्रृंखला की मैपिंग" शीर्षक से एक अध्ययन किया है। इस रिपोर्ट में मैन्युफैक्चरिंग वेस्ट जैसे प्री-कंज्यूमर स्रोतों और पोस्ट-कंज्यूमर वेस्ट से निकलने वाले वस्त्र अपशिष्ट का अनुमान लगाया गया है।

iii) सरकार ने 'सर्कुलर संवाद' और 'क्लस्टर एक्सचेंज मैकेनिज़्म' जैसे उद्योग फोकसड् कार्यक्रमों को बढ़ावा देने के साथ-साथ, सस्टेनेबल उत्पादन, सर्टिफ़िकेशन और निर्यात पर विचार-विमर्श करने के लिए एक एनवायरनमेंट, सोशल और गवर्नेंस (ESG) टास्क फ़ोर्स का भी गठन किया है।

iv) सरकार नीति सहायता, अनुसंधान, नवाचार और क्षमता-निर्माण पहलों के माध्यम से वस्त्र रिसायक्लिंग और सस्टेनेबल विनिर्माण को भी बढ़ावा दे रही है, जिसमें शामिल हैं:

- वस्त्र फैशन आपूर्ति श्रृंखला से हानिकारक रसायनों को समाप्त करने पर UNIDO-ग्लोबल एनवायरनमेंट फ़ैसिलिटी (GEF) परियोजना;
- लाइफ साइकिल असेसमेंट (LCA) और प्रोडक्ट एनवायरनमेंटल फुटप्रिंट (PEF) का उपयोग करके भारतीय वस्त्र क्षेत्र के सर्कुलेरिटि की ओर बढ़ने में तेजी लाने के लिए UNEP के सहयोग से In-Tex इंडिया परियोजना;
- राष्ट्रीय तकनीकी वस्त्र मिशन (NTTM) के तहत पर्यावरण की दृष्टि से सस्टेनेबल अनुसंधान और विकास के लिए सहायता;
- पीएम मित्र पार्कों के लिए सस्टेनेबिलिटी फ्रेमवर्क का विकास; और
- वस्त्र समिति, सार्वजनिक उद्यमों के स्थायी सम्मेलन (SCOPE) और सरकारी ई-मार्केटप्लेस (GeM) के बीच एक समझौता ज्ञापन के माध्यम से सरकारी खरीद में अपसाइकल किए गए उत्पादों को बढ़ावा देना।

ये पहलें सम्पूर्ण क्षेत्र के लिए हैं और इनका उद्देश्य वस्त्र मूल्य श्रृंखला में प्रौद्योगिकी अपनाने, अनुसंधान, नवाचार, सस्टेनेबल विनिर्माण और सर्कुलर इकोनॉमी को सुविधाजनक बनाना है।

DEVELOPMENT OF SINGLE-LOCATION INTEGRATED STEEL PLANTS

3900. SHRI G. KUMAR NAIK:

Will the Minister of **STEEL** be pleased to state:

(a) the details of single-location integrated steel plants that are operational, under

construction and approved in the country, indicating promoter, proposed capacity, investment, captive raw material linkages and present status, State/UT-wise;

(b) the details of projects approved including the stage of implementation, land acquired, statutory clearances obtained and expected date of commissioning during the last five years;

(c) whether the Government has identified any bottlenecks affecting the establishment of such plants, including availability of iron ore, coking coal, land, logistics and environmental clearances and the corrective measures taken; and

(d) the additional crude steel capacity expected to be created through these projects by 2030?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHIRAJU SRINIVASA VARMA):

(a) to (d): Steel is a deregulated sector, and the Government acts as a facilitator by creating a conducive policy environment to enhance domestic steel production and capacity, reduce import dependence and attract investment. Decisions regarding the setting up of steel plants, including the availability and sourcing of raw materials such as iron ore and coking coal, land acquisition, logistics and other project-related aspects, are taken by individual steel companies based on techno-

commercial considerations and location-specific factors. The present crude steel capacity is about 220 MT, and the National Steel Policy, 2017 envisages a capacity of 300 MT by 2030-31. Details of the seven large producers of crude steel in the country, along with their capacity, for the year 2025-26 are given below: -

Crude Steel Capacity (2025-26)	
Producer	**Capacity (in Mt)**
Steel Authority of India Limited (SAIL)	20.63
Rashtriya Ispat Nigam Limited (RINL)	7.30
NMDC Steel Limited (NSL)	3.00
Tata Steel Limited Group (TSL Group)	26.78
ArcelorMittal Nippon Steel India (AM/NS)	9.60
JSW Group	35.50
Jindal Steel Limited (JSL)	14.60
Total	**117.41**
Mt=million tonnes	

IMPORT OF ARECA NUT

3901. SHRI KOTA SRINIVASA POOJARY:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Government is aware that large quantities of low-quality areca nut are being imported into India from Indonesia, Myanmar, Sri Lanka and Bangladesh by misclassifying them under alternative HSN codes like "roasted nuts" to bypass Minimum Import Price (MIP) and high customs duty, if so, the details thereof;

(b) whether the Government is aware that this has led to severe price suppression for areca nut growers in coastal and Malnad regions of Karnataka and is damaging the reputation of Indian varieties like Chali and Rashi, if so, the details thereof,

(c) whether the Government proposes to strictly re-classify all areca nut imports under a single HSN code and audit misuse of alternative codes by CBIC, if so, the details thereof,

(d) whether the Government proposes to enhance customs and FSSAI enforcement at all ports and land borders for quality checks, if so, the details thereof; and

(e) whether the Government proposes to review loopholes in FTAs and revise the MIP for areca nut to protect domestic farmers, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (e): The Government, in April 2025, revised the import policy of Roasted Areca Nuts from 'Free' to 'Prohibited', except where the Cost Insurance and Freight (CIF) based import value is ₹351 per kilogram or above, thereby bringing the import conditions for Roasted Areca Nuts in line with those applicable to Areca Nuts and preventing circumvention of the Minimum Import Price (MIP). With the alignment of the import policy conditions for Areca Nuts and Roasted Areca Nuts,

concerns relating to imports under alternative tariff classifications have been addressed, thereby ensuring a uniform policy framework for both products.

The Government remains vigilant regarding instances of possible misdeclaration or misclassification of imported goods. Any such cases are dealt with by the Customs authorities in accordance with the provisions of the Customs Act, 1962, and other applicable laws.

Domestic prices of areca nut are influenced by several factors, including domestic production, demand-supply dynamics, quality, seasonal arrivals and market conditions. The Government continuously monitors the domestic market situation and remains engaged with stakeholders.

All imported food consignments, including areca nuts intended for human consumption, are required to comply with the applicable provisions of the Food Safety and Standards Act, 2006 and the regulations made thereunder. Such consignments are subject to regulatory checks by the Food Safety and Standards Authority of India (FSSAI), wherever applicable, in addition to examination by the Customs authorities under the prescribed risk management framework through inter-agency coordination, intelligence-based interventions, and appropriate action against violations detected at ports and land customs stations.

The Government reviews its import policy, including policy conditions applicable to areca nuts, and its commitments under Free Trade Agreements from time to time, consistent with its international obligations and keeping in view the

interests of domestic producers, consumers and other stakeholders.

DEVELOPMENT PLAN UNDER VB-G RAM-G

3902. SHRI AKSHAY YADAV:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether the Government has introduced any training programmes to equip Gram Panchayats in Firozabad district to undertake the scientific, planning-based work-allocation process mandated under the Viksit Bharat Guarantee for Rojgar and Aajeevika Mission-Gramin (VB-G RAM-G) Act, replacing the earlier demand-driven MGNREGS model, if so, the details thereof;

(b) the status of Gram Panchayat Development Plan (GPDP) integration with VB-G RAM-G's planning requirements in Uttar Pradesh;

(c) whether additional manpower or technical support has been provided to Panchayats for this purpose, if so, the details thereof;

(d) whether funds devolved to Uttar Pradesh's Panchayats under the 15th Finance Commission have been utilised for the capacity-building related to the new rural employment framework, if so, the details thereof; and

(e) the timeline that exists for building Gram Panchayat capacity to implement VB-G RAM-G's planning-based model?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI KAMLESH PASWAN):

(a) and(e): Under the Viksit Bharat – Guarantee for Rozgar and Aajeevika Mission (Gramin): VB–G RAM G, which has come into force with effect from 1st July, 2026, capacity-building and training programmes were undertaken prior to its rollout to facilitate smooth implementation at the field level. In Uttar Pradesh, field-level officers and employees associated with implementation of the Scheme, including officers at various levels such as Deputy Commissioners, Programme Officers and Technical Assistants, were trained through a programme organised at the State Institute of Rural Development (SIRD) in collaboration with the National Institute of Rural Development and Panchayati Raj (NIRDPR) during the period from 1st June, 2026 to 30th June, 2026. The Scheme has been operationalised across all districts of Uttar Pradesh with effect from 1st July, 2026, including Firozabad district.

(b): The process of formulation of the Gram Panchayat Development Plans (GPDPs) for FY 2027–28 is yet to commence in Uttar Pradesh. Accordingly, the status of integration of VB–G RAM G planning requirements with the GPDP is not available at present.

(c): Under VB G RAM G expenditure for admin component have been enhanced to 9% against 6% allowed under Mahatma Gandhi NREGS. However, any decision on hiring of additional manpower has to be taken by concerned State depending upon field level requirements and availability of resources.

(d): The Fifteenth Finance Commission grants for the award period from 2020-21

to 2025-26, amounting to Rs. 47,764 crore were released to the State of Uttar Pradesh for Rural Local Bodies. They comprised of two components, namely Basic (Untied) Grants and Tied Grants. The Basic (Untied) Grants were intended for utilisation by Rural Local Bodies for activities covered under the 29 subjects enshrined in the Eleventh Schedule to the Constitution of India. The Tied Grants were intended for sanitation and maintenance of Open Defecation Free (ODF) status, as well as drinking water supply, rainwater harvesting and water recycling.

As per information shared by Government of Uttar Pradesh the expenditure on training for capacity building of functionaries of VB-G RAM G has been made from the funds provided to the State Institute of Rural Development by the National Institute of Rural Development and Panchayati Raj.

MSP FOR BANANA

3903. SHRI ANAND BHADAURIA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government would include banana along with other foodgrains under Minimum Support Price (MSP) announced by CACP;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the Government has taken/would take any measure to provide marketing facilities for banana farmers;

(d) if so, the details thereof, State-wise with particular reference to Sitapur and LakhimpurKhiri districts in UP; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): No Sir.

(b): Question does not arise.

(c) to (e): Government is implementing the Mission for Integrated Development of Horticulture (MIDH),Centrally Sponsored Scheme for holistic development of the horticulture sector in the country. Under MIDH, institutional, technical and extension support is provided to assist farmers in the adoption of protected cultivation technologies. Such support is provided through State Horticulture Missions, Technical Support Groups (TSGs), Precision Farming Development Centres (PFDCs), Centres of Excellence (CoEs), ICAR Institutes, State Agricultural Universities (SAUs), Krishi Vigyan Kendras (KVKs) and other recognised institutions.

As per information received from State Government, Mission for Integrated Development of Horticulture (MIDH) is being implemented in all 75 districts of Uttar Pradesh, including Sitapur and Lakhimpur Kheri. The marketing-related components available to farmers under the scheme are as follows:

i. Non-Pressurized and Pressurized Ripening Chambers – Credit-linked back-

ended subsidy at 35% of the project cost is provided to eligible beneficiaries.

ii. Static / Mobile Vending Cart/Platform with Cool Chamber – Subsidy of 50% of the total project cost is provided to eligible beneficiaries.

iii. Modified Retail Reefer Van with Retail Counter (to be linked with an Integrated Pack House) – Credit-linked back-ended subsidy at 35% of the project cost is provided to eligible beneficiaries.

Government also implements Market Intervention Scheme (MIS), a component under PM-AASHA, for procurement of agricultural and horticultural commodities, which are perishable in nature and are not covered under the Price Support Scheme (PSS). The objective of intervention is to protect the growers of these commodities from making distress sale in the event of a bumper crop during the peak arrival period when the prices tend to fall below economic levels and the cost of production. There should be at least a 10 percent decrease in the ruling market prices over the previous normal year. The scheme is implemented at the request of a State/UT government.

प्रधानमंत्री किसान सम्मान निधि और प्रधानमंत्री धन-धान्य कृषि योजना

3904. श्री आशीष दुबेः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) पिछले तीन वर्षों के दौरान प्रधानमंत्री किसान सम्मान निधि योजना के तहत केंद्र सरकार द्वारा कितनी निधि आवंटित और वितरित की गई है;

(ख) क्या हाल ही में शुरू की गई प्रधानमंत्री धन-धान्य कृषि योजना के तहत कम वित्तीय समावेशन वाले जिलों में ऋण प्रवाह बढ़ाने के लिए निगरानी तंत्र लागू किए जा रहे हैं;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) वाणिज्यिक बैंकों और ग्रामीण सहकारी बैंकों द्वारा जमीनी स्तर पर निर्धारित ऋण लक्ष्यों को किस हद तक हासिल किया गया है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री रामनाथ ठाकुर):

(क): विगत तीन वर्षों में, अर्थात् वित्त वर्ष 2023-24 से वित्त वर्ष 2025-26 तक, 1.85 लाख करोड़ रुपये से अधिक की राशि वितरित की गई है। जून 2026 में जारी नवीनतम 23वीं किस्त में, 9.54 करोड़ लाभार्थियों को योजना का लाभ प्राप्त हुआ।

(ख) और (ग): प्रधानमंत्री धन-धान्य कृषि योजना (PM-DDKY) को केंद्रीय मंत्रिमंडल ने 16 जुलाई, 2025 को 100 जिलों को कवर करने हेतु अनुमोदन प्रदान किया था और इसे औपचारिक रूप से 11 अक्टूबर, 2025 को शुरू किया गया था। पीएम-डीडीकेवाई के अंतर्गत शामिल 100 जिलों को कम फसल उत्पादकता, कम फसल सघनता और कम कृषि ऋण वितरण के तीन संकेतकों के आधार पर चिह्नित किया गया है। डीडीकेवाई में 11 विभागों/मंत्रालयों की मौजूदा 36 योजनाओं को राज्य सरकार की योजनाओं और निजी भागीदारी के साथ संयोजित करने की परिकल्पना की गई है। इस योजना का उद्देश्य चिह्नित जिलों में किसान क्रेडिट कार्ड (केसीसी) के माध्यम से ऋण विस्तार, एग्रीकल्चर इंफ्रास्ट्रक्चर फंड (AIF) के तहत अवसंरचना निर्माण के लिए समर्थन और रिवाल्विंग फंड (RF) और सामुदायिक निवेश फंड (CIF) के प्रावधान जैसी गतिविधियों के माध्यम से अल्पकालिक और दीर्घकालिक दोनों प्रकार के ऋण की सुविधा प्रदान करना है।

देश के 'प्रधानमंत्री धन-धान्य कृषि योजना' (PM-DDKY) के तहत पहचाने गए ज़िले सहित सभी ज़िलों में संस्थागत ऋण प्रवाह को सुदृढ़ करने के लिए एक व्यवस्थित निगरानी तंत्र मौजूद है।

नाबार्ड हर ज़िले के लिए **'पोटेंशियल लिंक्ड क्रेडिट प्लान' (PLP)** तैयार करता है, जो **'डिस्ट्रिक्ट क्रेडिट प्लान' (DCP)** का आधार होता है, जिन्हें ब्लॉक लेवल बैंकर्स कमिटी (BLBC), डिस्ट्रिक्ट कंसल्टेटिव कमिटी (DCC) और स्टेट लेवल बैंकर्स कमिटी (SLBC) के समन्वय से बनाया जाता है। इन योजनाओं के आधार पर, अलग-अलग एजेंसियों और क्षेत्रों के लिए 'ग्राउंड लेवल क्रेडिट' (GLC) के लक्ष्य निर्धारित किए जाते हैं और उनकी निगरानी की जाती है। ऋण प्रवाह की प्रगति की नियमित रूप से रुकावटों की पहचान करने और सुधार के उपाय करने के लिए **'डिस्ट्रिक्ट लेवल बैंकर्स कमिटी' (DLBC)** और **'स्टेट लेवल बैंकर्स कमिटी' (SLBC)** की बैठकों में समीक्षा की जाती है। इसके बाद, नाबार्ड और सरकार के स्तर पर भी इनकी समीक्षा और निगरानी की जाती है।

PMDDKY ज़िलों में कृषि ऋण सहित कई महत्वपूर्ण परफ़ॉर्मेंस इंडिकेटर्स (KPI) पर हुई प्रगति की निगरानी स्कीम के मॉनिटरिंग फ़्रेमवर्क के ज़रिए की जाती है, जिसमें डैशबोर्ड-आधारित मॉनिटरिंग सिस्टम, प्रगति और आउटकम के आधार पर ज़िलों की मासिक रैंकिंग, सेंट्रल कमिटी और नीति आयोग द्वारा समय-समय पर समीक्षा, और प्रत्येक ज़िले के लिए नियुक्त सेंट्रल नोडल ऑफ़िसर (CNO) द्वारा नियमित फ़ील्ड विज़िट शामिल हैं।

इसके अलावा, **भारतीय रिजर्व बैंक (RBI)** ने **'प्रायोरिटी सेक्टर लेंडिंग' (PSL) के तहत अलग-अलग वेटेज वाले फ़्रेमवर्क** का उपयोग करके ऐसे ज़िलों की पहचान की है जहाँ कृषि ऋण में क्षेत्रीय असंतुलन को दूर करने के लिए विशेष ध्यान देने की ज़रूरत है। इस सिस्टम के तहत, पहचाने गए कम-ऋण वाले ज़िलों में संवितरित ऋण को ज़्यादा वेटेज दिया जाता है ताकि बैंकों को उन क्षेत्रों में ऋण पहुँचाने के लिए प्रोत्साहित किया जा सके जहाँ इसकी कमी है। PMDDKY के तहत आने वाले 35 ज़िले भी इसी श्रेणी में आते हैं और आरबीआई इनकी निगरानी कर रहा है। इन ज़िलों में **'फ़ाइनेंशियल इन्क्लूज़न फ़ंड'** के तहत सहायता, जागरूकता और क्रेडिट सैचुरेशन अभियान, और संस्थागत ऋण तक पहुँच बेहतर बनाने के लिए बैंकों और राज्य सरकारों के समन्वय से विशेष प्रयास

भी किए जा रहें हैं।

इसके अलावा, भारत सरकार **'किसान ऋण पोर्टल' (KRP)** का उपयोग करके समय-समय पर समीक्षाओं द्वारा केसीसी के ज़रिए कृषि ऋण की प्रगति पर डिजिटल रूप से नज़र रखती है, जिससे केसीसी के विस्तार को बेहतर बनाने सहित ज़िले-वार ऋण प्रवाह को ट्रैक करने और राज्यों तथा ऋण देने वाली संस्थाओं के साथ समय पर फ़ॉलो-अप करने में मदद मिलती है । इन उपायों का उदेश्य PMDDKY ज़िलों में वित्तीय समावेश को बेहतर बनाना और संस्थागत ऋण की उपलब्धता को बढ़ाना है।

30 अप्रैल 2025 और 30 अप्रैल 2026 के बीच, PM-DDKY ज़िलों में लाभार्थी एमआईएसएस खातों की संख्या 70.87 लाख से बढ़कर 75 लाख हो गई। इसी दौरान, संवितरित ऋण की राशि 1.27 लाख करोड़ रुपये से बढ़कर 1.78 लाख करोड़ रुपये हो गई।

(घ): अनुसूचित वाणिज्यिक बैंकों, क्षेत्रीय सहकारी बैंकों और क्षेत्रीय ग्रामीण बैंकों द्वारा वित्तीय वर्ष 2025-26 के लिए भारत सरकार द्वारा आवंटित लक्ष्य की तुलना में कृषि ऋण संवितरण की उपलब्धि नीचे दी गई है:

(रुपये करोड़ में)

एजेंसी	**2025-26**		
	भारत सरकार का लक्ष्य	**उपलब्धि**	**प्रतिशत उपलब्धि**
अनुसूचित वाणिज्यिक बैंक	24,22,000	23,67,480	97.75
ग्रामीण सहकारी बैंक	3,70,500	2,78,797	75.25
क्षेत्रीय ग्रामीण बैंक	4,57,500	3,56,433	77.90
जमीनी स्तर पर कुल ऋण	**32,50,000**	**30,02,710**	**92.39**

स्रोत: नाबार्ड का एनश्योर पोर्टल

औद्योगिक प्रोत्साहन योजनाएं

3905. श्री धर्मेन्द्र यादवः

क्या **वाणिज्य और उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

(क) पिछले पांच वर्षों के दौरान सरकार द्वारा वर्ष-वार और श्रेणी-वार अनुसूचित जातियों, अनुसूचित जनजातियों तथा अन्य पिछड़े वर्गों के के रूप में वर्गीकृत संचालित विभिन्न औद्योगिक प्रोत्साहन योजनाओं के तहत लाभान्वित व्यक्तियों और संस्थाओं का ब्यौरा क्या है;

(ख) उक्त अवधि के दौरान कुल ऐसे लाभार्थियों में से अनुसूचित जातियों, अनुसूचित जनजातियों तथा अन्य पिछड़े वर्गों के लाभार्थियों का प्रतिशत कितना है;

(ग) क्या उक्त वर्ग-वार आंकड़े नहीं रखे जाते हैं; और

(घ) यदि हां, तो इसके क्या कारण हैं?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) से (घ): उद्योग राज्य का विषय है। केंद्र सरकार देशभर में उद्योग के समग्र विकास और संवर्धन के लिए विभिन्न स्कीमों, कार्यक्रमों और नीतिगत पहलों के माध्यम से राज्य/संघ राज्य क्षेत्र सरकारों के प्रयासों में पूरक सहयोग प्रदान करती है। भारत सरकार 14 उत्पादन संबद्ध प्रोत्साहन (पीएलआई) स्कीमों; क्षेत्र-विशिष्ट स्कीमों, जैसे उत्तर पूर्व परिवर्तनकारी औद्योगिकीकरण (उन्नति) स्कीम और केंद्रीय क्षेत्र की नई स्कीम (एनसीएसएस), 2021; तथा इलेक्ट्रॉनिक्स घटक विनिर्माण स्कीम (ईसीएमसी) जैसी क्षेत्र-विशिष्ट स्कीमों को लागू करती है, जिन्हें भारत सरकार के संबंधित विभागों/मंत्रालयों द्वारा कार्यान्वित किया जाता है। इन स्कीमों के अंतर्गत औद्योगिक इकाइयों को विभिन्न प्रोत्साहन प्रदान किए जाते हैं। अनुसूचित जाति (एससी), अनुसूचित जनजाति (एसटी) या अन्य पिछड़ा वर्ग (ओबीसी) से संबंधित व्यक्ति, यदि कोई हो, तो ऐसे व्यक्तियों के स्वामित्व/उनके द्वारा संचालित इकाइयां भी, प्रत्येक

स्कीम के लिए निर्धारित निबंधन एवं शर्तों तथा दिशानिर्देशों को पूरा करने पर, इन स्कीमों के अंतर्गत प्रोत्साहन और लाभ प्राप्त करने के लिए आवेदन करने हेतु पात्र हैं। स्कीमों के अंतर्गत लाभार्थियों का श्रेणी-वार (एससी/एसटी/ओबीसी) विवरण नहीं रखा जाता है।

SCHOLARSHIP FOR SCs STUDENTS ENROLLED ABROAD

3906. SHRI DAGGUMALLA PRASADA RAO:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the details of the number of students awarded scholarships and enrolled abroad under the Scheme, State-wise and year-wise since 2019, including district-wise details for Andhra Pradesh;

(b) the steps taken to enhance coverage and awareness, particularly in rural areas and SC Constituencies such as Chittoor, including details of campaigns, outreach activities and outcomes achieved;

(c) the measures adopted to simplify application, selection and verification, including digital platforms and facilitation mechanisms; and

(d) the steps taken to prevent delays in sanction and disbursement of scholarships and the time-line prescribed for release of funds and monitoring mechanism for timely disbursement?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a): The details of number of students awarded scholarships and enrolled abroad

under National Overseas Scholarship Scheme for Scheduled Castes, State-wise and year-wise, since 2019 are at **Statement-I**. The district-wise details of such students in Andhra Pradesh are at **Statement-II.**

(b): To raise awareness about the National Overseas Scholarship (NOS) Scheme among students, relevant details including scheme guidelines and instructions are posted on the Departmental website, advertisements are published in newspapers and letters are sent to the Social Welfare Departments of State Governments and Union Territories with the request for widespread publicity of the Scheme.

(c): Applications under the NOS Scheme are invited through the online portal. The Scheme has recently been on-boarded to the newly launched unified SAMAVESH (Single Access Mechanism for All Verticals of Empowerment & Social Harmony) Portal, to streamline application processing, scrutiny, data management, accessibility and selection process.

(d): Under the NOS Scheme, funds are released in advance through Letters of Authorization (LoA) to the concerned Indian Missions/Embassies with direction to disburse requisite fund to concerned Universities and students at the earliest upon receipt of claims.

STATEMENT-I

State/UTs-wise and year-wise details of the number of students awarded scholarships and enrolled abroad.

S No.	STATE/UT	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26 (till 06.08.2026)
1	Andaman & Nicobar	0	0	0	0	0	0	0
2	Andhra Pradesh	0	4	0	0	3	3	5
3	Arunachal Pradesh	0	0	0	0	0	0	0
4	Assam	0	0	0	0	1	0	0
5	Bihar	0	0	1	1	1	2	3
6	Chandigarh	0	0	0	0	0	0	1
7	Chhattisgarh	0	0	1	0	1	0	1
8	Dadra & Nagar Haveli and Daman & Diu	0	0	0	0	0	0	0
9	Delhi	5	3	2	4	8	7	11
10	Goa	0	0	0	0	0	0	0
11	Gujarat	0	1	4	8	6	12	8
12	Haryana	1	3	7	2	3	1	3
13	Himachal Pradesh	0		0	0	1	0	1
14	Jammu & Kashmir	0	1	0	0	1	2	0
15	Jharkhand	0	1	0	0	0	0	0
16	Karnataka	2	4	1	5	1	0	4
17	Kerala	1	4	4	3	3	4	5

18	Ladakh	0	0	0	0	0	0	0
19	Lakshadweep	0	0	0	0	0	0	0
20	Madhya Pradesh	5	3	6	1	4	5	9
21	Maharashtra	20	28	43	56	68	12	7
22	Manipur	1	0	0	0	0	0	1
23	Meghalaya	0	0	0	0	0	0	0
24	Mizoram	0	0	0	0	0	0	0
25	Nagaland	0	0	0	0	0	0	0
26	Odisha	1	2	2	0	0	0	1
27	Puducherry	0	0	0	0	0	2	0
28	Punjab	0	1	4	5	1	6	4
29	Rajasthan	0	0	2	0	1	1	1
30	Sikkim	0	0	0	0	0	0	0
31	Tamil Nadu	2	5	7	3	4	4	1
32	Telangana	1	3	2	1	1	4	2
33	Tripura	0	0	0	0	0	0	0
36	Uttar Pradesh	1	2	9	7	6	9	6
35	Uttarakhand	0	1	1	1	0	2	1
36	West Bengal	1	5	2	1	0	4	3
	TOTAL	**41**	**71**	**98**	**98**	**114**	**80**	**78**

STATEMENT-II

Details of the district-wise and year-wise number of students awarded scholarships and enrolled abroad from Andhra Pradesh.

District	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26
Annamayya	0	0	0	0	0	0	1
Bapatla	0	0	0	0	0	1	2
Chittoor	0	1	0	0	1	0	1
Krishna	0	0	0	0	0	0	1
Palnadu	0	0	0	0	0	1	0
Prakasam	0	2	0	0	0	0	0
Visakhapatnam	0	1	0	0	0	1	0
Y S R Kadapa	0	0	0	0	2	0	0
Total	**0**	**4**	**0**	**0**	**3**	**3**	**5**

अल नीनो और प्रधानमंत्री फसल बीमा योजना के संबंध में तैयारी

3907. श्री रमाशंकर विद्यार्थी राजभरः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) अल नीनो की संभावित स्थिति को देखते हुए खरीफ फसलों की सुरक्षा के लिए सरकार द्वारा किए गए आपातकालीन उपायों का ब्यौरा क्या है;

(ख) पिछले तीन वर्षों के दौरान प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के तहत बीमा दावों के निपटान में लिया गया औसत समय कितना है;

(ग) देवरिया, बलिया और पूर्वांचल के वर्षा-सिंचित किसानों के लिए प्रस्तावित विशेष राहत पैकेज का ब्यौरा क्या है; और

(घ) क्या सरकार सूखा प्रभावित क्षेत्रों के लिए अतिरिक्त वित्तीय सहायता प्रदान करने पर विचार कर रही है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री रामनाथ ठाकुर):

(क): सरकार द्वारा 28-29 मई 2026 को राज्यों/संघ राज्य क्षेत्रों के कृषि मंत्रियों और वरिष्ठ अधिकारियों के साथ आयोजित राष्ट्रीय खरीफ सम्मेलन में अल नीनो की संभावित स्थिति के प्रभाव सहित खरीफ मौसम की तैयारियों की समीक्षा की गई। सम्मेलन में फसल योजना, बीज और उर्वरक की उपलब्धता, जल प्रबंधन और क्षेत्र-विशिष्ट चुनौतियों की समीक्षा की गई और राज्यों को समय पर महत्वपूर्ण इनपुट की उपलब्धता, कुशल जल प्रबंधन, मौसम की स्थिति की निरंतर निगरानी, किसानों को एडवाईजरी के प्रसार और आईएमडी, आईसीएआर और राज्य सरकारों के समन्वय से आकस्मिक उपायों के कार्यान्वयन के माध्यम से तैयारियों को मजबूत करने की सलाह दी गई। इसके अतिरिक्त, सरकार ने निम्नलिखित उपाय किए हैं:

i. आईसीएआर के केंद्रीय बारानी कृषि अनुसंधान संस्थान (आईसीएआर-सीआरआईडीए) ने राज्यों के साथ परामर्श करके सामान्य से कम वर्षा की संभावना वाले 15 राज्यों के 342 जिलों के लिए जिला कृषि आकस्मिक योजना (डीएसीपी) को अद्यतन किया है। इसके अतिरिक्त, आईसीएआर ने कृषि विज्ञान केंद्रों (केवीके) के लिए अल नीनो से संबंधित जोखिमों को कम करने हेतु मानक संचालन प्रक्रियाएं (एसओपी) भी जारी की हैं।

ii. वर्षा की स्थिति, जलाशय भंडारण, भूजल स्तर, फसल की बुआई, इनपुट की उपलब्धता, बाजार की स्थिति और समय पर इंटर्वेंशन के लिए कीट/रोगों के प्रकोप की समीक्षा करने के लिए भारत मौसम विज्ञान विभाग (आईएमडी), केंद्रीय जल आयोग (सीडब्ल्यूसी), केंद्रीय भूमि जल बोर्ड (सीजीडब्ल्यूबी), महालनोबिस राष्ट्रीय फसल पूर्वानुमान केंद्र (एमएनसीएफसी), भारतीय कृषि अनुसंधान परिषद – केंद्रीय बारानी कृषि अनुसंधान संस्थान (आईसीएआर - सीआरआईडीए), उर्वरक विभाग, खाद्य और सार्वजनिक वितरण विभाग और राज्य सरकारों के प्रतिनिधियों के साथ फसल मौसम निगरानी समूह (सीडब्ल्यूडब्ल्यूजी) की साप्ताहिक बैठक की जा रही है। दिनांक 27.04.2026 को सचिव, कृषि एवं किसान कल्याण विभाग की अध्यक्षता में राज्य कृषि सचिवों और रिलीफ कमिश्नरों के साथ बैठक आयोजित की गई, जिसमें बीज, चारा,

पेयजल एवं सिंचाई जल, उर्वरक जैसे इनपुट की उपलब्धता और सामान्य तैयारियों की समीक्षा की गई। इसके अलावा, मानसून के लिए तैयारियों का आकलन और सुदृढ़ीकरण करने के लिए दिनांक 17.06.2026 को संकट प्रबंधन समूह की बैठक आयोजित की गई थी। इसके अतिरिक्त, राष्ट्रीय आपदा प्रबंधन प्राधिकरण ने भी 19 जून 2026 को अल नीनो की संभावित स्थिति के प्रभाव से उत्पन्न होने वाली सामान्य से कम वर्षा की स्थिति हेतु तैयारियों की समीक्षा की है। 23 जून 2026 को माननीय कृषि मंत्री, भारत सरकार द्वारा अल नीनो की स्थिति के मद्देनजर खरीफ की तैयारियों के लिए राज्य कृषि मंत्रियों के साथ स्थिति की समीक्षा की गई है।

iii. बीजों की पर्याप्त उपलब्धता सुनिश्चित की गई है, और राज्यों की 172.80 लाख क्विंटल की मांग की तुलना में खरीफ फसलों के 192.25 लाख क्विंटल बीज उपलब्ध हैं। राज्यों ने 1% बीज अर्थात 1.74 लाख क्विंटल राष्ट्रीय बीज भंडार के रूप में आरक्षित रखे हैं।

iv. फसल विविधता को बढ़ावा देने, कम अवधि वाली और सूखा-सहिष्णु (ड्रॉट-टॉलरेंट) फसल किस्मों को बढ़ावा देने, उर्वरकों के संतुलित उपयोग, जल संरक्षण पद्धतियों, सूक्ष्म सिंचाई, मल्चिंग, अंतरफसल खेती और अन्य जलवायु-अनुकूल प्रौद्योगिकियों की पद्धतियाँ अपनाने पर विशेष ज़ोर दिया गया है।

v. 1 से 30 जून, 2026 के दौरान राष्ट्रव्यापी खेत बचाओ अभियान का आयोजन किया गया, जिसमें 80,67,300 किसानों ने 1,14,567 कार्यक्रमों में भाग लिया। इन कार्यक्रमों का उद्देश्य जल संरक्षण को बढ़ावा देना, कुशल सिंचाई प्रणाली और जलवायु परिवर्तन के अनुकूल कृषि पद्धतियों को लागू करना था। साथ ही, संवेदनशील जिलों में किसान क्रेडिट कार्ड (केसीसी) का एक व्यापक सैचुरेशन ड्राइव भी आयोजित किया जा रहा है।

vi. सरकार खरीफ 2016 से उपज आधारित प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) और मौसम सूचकांक आधारित पुनर्गठित मौसम आधारित फसल बीमा योजना (आरडब्ल्यूबीसीआईएस) का कार्यावन्यन कर रही है, जिसका उद्देश्य प्राकृतिक आपदाओं

और प्रतिकूल मौसम की घटनाओं से होने वाले फसल नुकसान के लिए किसानों को वित्तीय सहायता प्रदान करना और इसके माध्यम से कृषि आय को स्थिर करना है। पीएमएफबीवाई व्यापक और स्थानीय जोखिमों के लिए बुआई से पूर्व से लेकर फसलोपरांत तक व्यापक बीमा कवरेज प्रदान करती है। ये योजनाएं राज्यों/संघ राज्य क्षेत्रों और किसानों के लिए स्वैच्छिक हैं, और इनका कार्यान्वयन संबंधित राज्य सरकारों द्वारा अधिसूचित जिलों और फसलों के आधार पर किया जाता है। चिह्नित संवेदनशील जिलों में बीमा कवरेज बढ़ाने के लिए जागरूकता और नामांकन अभियान भी आयोजित किए जा रहे हैं।

vii. केंद्रीय जल आयोग और राज्य सरकारों को जलाशय के पानी के अधिकतम उपयोग के लिए पूर्व योजना बनाने और कुशल सिंचाई पद्धतियों को बढ़ावा देने की सलाह दी गई है। किसानों को प्रधानमंत्री कृषि सिंचाई योजना: प्रति बूंद अधिक फसल (पीडीएमसी) जैसी कार्यान्वित की जा रही योजनाओं के माध्यम से सहायता उपलब्ध है, जिसका उद्देश्य सूक्ष्म सिंचाई प्रणालियों की स्थापना के माध्यम से खेत स्तर पर जल उपयोग दक्षता को बढ़ाना है। ग्रामीण विकास विभाग, विकसित भारत - रोजगार और आजीविका गारंटी मिशन (ग्रामीण) (वीबी जी राम जी) निधि का उपयोग जल संरचनाओं - जैसे कि खेत में तालाब, चेक डैम, नहरों से गाद हटाने और बोरी बंधन - के पुनरुद्धार के लिए कर रहा है ताकि प्रारंभिक या अवशेष वर्षा की प्रत्येक बूंद को संचित किया जा सके। इसके अलावा, जलवायु-अनुकूल कृषि पद्धतियों के रूप में, विभाग विभिन्न योजनाओं का भी कार्यान्वयन कर रहा है, अर्थात प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई), किसान क्रेडिट कार्ड (केसीसी), एकीकृत बागवानी विकास मिशन (एमआईडीएच), राष्ट्रीय खाद्य सुरक्षा मिशन (एनएफएसएम), एकीकृत तिलहन योजना मिशन, दलहन आत्मनिर्भरता मिशन और देश भर में कार्यान्वित किए जा रहे अन्य कार्यक्रम।

(ख): इसके अतिरिक्त, प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के तहत बीमा दावों के निपटान में लगने वाले औसत समय के संबंध में यह स्पष्ट किया जाता है कि अधिकांश दावों का निपटान प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के प्रचालन दिशानिर्देशों के तहत

निर्धारित समय सीमा के भीतर अर्थात संबंधित राज्य सरकार से बीमा कंपनियों द्वारा आवश्यक उपज डेटा प्राप्त होने के 21 दिनों के भीतर कर दिया जाता है। तथापि, पीएमएफबीवाई के कार्यान्वयन के दौरान, कुछ दावे मुख्य रूप से निम्नलिखित कारणों से लंबित रह जाते हैं:

- दावों में राज्य सरकार के शेयर का देरी से प्रदान किया जाना।
- बैंकों द्वारा बीमा प्रस्तावों को गलत/देरी से प्रस्तुत करना और पंजीकृत किसानों के बैंक खातों के विवरण का सत्यापन न होना।
- उपज के आंकड़ों में विसंगति और परिणामस्वरूप राज्य सरकार और बीमा कंपनियों के बीच विवाद आदि।

इन मुद्दों के कारण लंबित दावों का निपटारा योजना के प्रचालन दिशानिर्देशों के प्रावधानों के अनुसार उनके समाधान के बाद किया जाता है।

(ग) और (घ): राष्ट्रीय आपदा प्रबंधन नीति (एनपीडीएम) के अनुसार, अधिसूचित आपदाओं की स्थिति में जमीनी स्तर पर आवश्यक राहत उपाय उपलब्ध कराने का प्राथमिक उत्तरदायित्व राज्य सरकार का है। राज्य सरकारें अनुमोदित दिशानिर्देशों के अनुसार राज्य आपदा मोचन कोष (एसडीआरएफ) के रूप में उपलब्ध निधि से प्राकृतिक आपदाओं के लिए राहत उपाय करती हैं। एसडीआरएफ के अतिरिक्त, राष्ट्रीय आपदा मोचन कोष (एनडीआरएफ) से अतिरिक्त वित्तीय सहायता, निर्धारित प्रक्रिया के अनुसार, 'गंभीर प्रकृति' की आपदा के मामले में विचाराधीन होती है, जिसमें अंतर-मंत्रालयी केंद्रीय दल (आईएमसीटी) के दौरे के आधार पर आकलन शामिल होता है। एसडीआरएफ और एनडीआरएफ के तहत प्रदान की जाने वाली वित्तीय सहायता वास्तविक/दावा किए गए नुकसान के मुआवजे के रूप में न होकर राहत के रूप में प्रदान की जाती है।

गृह मंत्रालय द्वारा वर्ष 2026-27 से 2030-31 के दौरान राज्यवार एसडीआरएफ (सोलहवें वित्त आयोग के अंतर्गत) के तहत फंड आवंटन का ब्यौरा **विवरण** में दिया गया है।

विवरण

राज्यवार एसडीआरएफ (सोलहवें वित्त आयोग के अंतर्गत) के तहत फंड आवंटन

(रुपये करोड़ में)

राज्य	2026-27	2027-28	2028-29	2029-30	2030-31	कुल
आंध्र प्रदेश	1,182	1,241	1,303	1,368	1,439	**6,533**
अरुणाचल प्रदेश	99	104	109	114	121	**547**
असम	843	885	929	975	1,028	**4,660**
बिहार	2,628	2,759	2,897	3,042	3,196	**14,522**
छत्तीसगढ़	479	503	528	554	582	**2,646**
गोवा	22	23	24	25	25	**119**
गुजरात	1,633	1,715	1,801	मैं, 891	1,982	**9,022**
हरियाणा	564	592	622	653	686	**3,117**
हिमाचल प्रदेश	431	453	476	500	524	**2,384**
झारखंड	542	569	597	627	658	**2,993**
कर्नाटक	1,239	1,301	1,366	1,434	1,507	**6,847**
केरल	374	393	413	434	450	**2,064**
मध्य प्रदेश	2,258	2,371	2,490	2,615	2,743	**12,477**
महाराष्ट्र	5,718	6,004	6,304	6,619	6,952	**31,597**
मणिपुर	42	44	46	48	50	**230**
मेघालय	70	74	78	82	84	**388**
मिजोरम	46	48	50	53	55	**252**
नागालैंड	66	69	72	76	79	**362**
ओडिशा	1,718	1,804	1,894	1,989	2,088	**9,493**
पंजाब	478	502	527	553	582	**2,642**
राजस्थान	1,778	1,867	1,960	2,058	2,162	**9,825**
सिक्किम	73	77	81	85	88	**404**
तमिलनाडु	1,638	1,720	1,806	1,896	1,991	**9,051**
तेलंगाना	536	563	591	621	648	**2,959**
त्रिपुरा	57	60	63	66	70	**316**
उत्तर प्रदेश	2,957	3,105	3,260	3,423	3,597	**16,342**
उत्तराखंड	797	837	879	923	967	**4,403**
पश्चिम बंगाल	1,326	1,392	1,462	1,535	1,611	**7,326**
कुल	**29,594**	**31,075**	**32,628**	**34,259**	**35,965**	**1,63,521**

स्रोत: गृह मंत्रालय

RURAL HOUSEHOLDS REGISTERED FOR WAGE EMPLOYMENT

3908. SHRI VAMSI KRISHNA GADDAM:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the details and number of rural households registered for wage employment in Peddapalli Lok Sabha Constituency;

(b) the number of person-days generated during the last three financial years in Peddapalli, Mancherial, Jagtial and Jayashankar Bhupalpally portions of the Constituency;

(c) whether any wage payments are pending, if so, the details thereof, district-wise;

(d) whether works related to water conservation, farm ponds, rural roads, plantation, drainage and community assets have been prioritized, if so, the details thereof;

(e) whether SC, ST, women-headed and landless households are receiving adequate wage employment; and

(f) if so, the steps proposed to strengthen livelihood security in rural mandals of the Constituency?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a): Consequent upon the commencement of the Viksit Bharat – Guarantee for Rozgar and Aajeevika Mission (Gramin): VB–G RAM G Act, 2025, the scheme has been successfully implemented across the rural areas of the country with effect from 1st July, 2026. As on date, about 4.06 lakh rural households are

registered in Peddapalli Lok Sabha Constituency for wage employment under Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin) VB-G RAM G Scheme.

(b): Details of person days generated in Peddapalli, Mancherial, Jagtial and Jayashankar Bhupalpally under Mahatma Gandhi NREGS during the last three financial years is given below:

Person-days generated during the last three financial years

Sl. No.	Districts	2025-26	2024-25	2023-24
1	**Jagtial**	**18.57**	**42.45**	**37.32**
2	Jayashankar Bhupalpally	11.31	20.46	21.19
3	Mancherial	20.81	31.68	27.47
4	Peddapalli	16.60	27.07	25.02
	Total	**67.29**	**121.66**	**111.01**

As per NREGSoft

(c): Under Mahatma Gandhi NREGS, the Wage payments are directly credited by the Central Government to the accounts of the beneficiaries through Direct Benefit Transfer protocol. At the beginning of each financial year, admissible pending liabilities of the previous years, if any, are duly reimbursed by the Government of India. Accordingly, all due and admissible pending wage liabilities upto FY 2025-26 have already been cleared.

(d): As per the Schedule -I of the VB-G RAM G Act, 2025 the focus shall include conservation, irrigation, groundwater recharge, source sustainability, rejuvenation of water bodies, watershed development and afforestation and the Illustrative works include:

(i) construction of canals, flood or diversion channels, check dams, gully plugs and underground dykes;

(ii) construction or rejuvenation of ponds, percolation tanks, recharge pits, recharge shafts, injection wells and associated water harvesting structures;

(iii) irrigation open wells, micro-irrigation channels and field water distribution systems;

(iv) reclamation of community waterlogged land;

(v) afforestation and plantation works linked with soil and moisture conservation; and

(vi) rooftop rainwater harvesting and other decentralised recharge systems.

In this regard, a joint advisory has been shared with all States/UTs , accordingly, the assessment units (Blocks) classified as 'Over-exploited', 'Critical', and 'Semi-critical' in the available Dynamic Ground Water Resources Assessment Report of the Central Ground Water Board (CGWB) shall continue to be treated as priority areas for intervention, and the concerned authorities under VB–G RAM G shall ensure that a minimum percentage of the works to be taken up in the assessment units (Blocks) in terms of cost, shall be for water conservation, water harvesting and other water-related works as per following, namely: -

(i) 65% in 'Over-exploited’ and 'Critical’ rural blocks;

(ii) 40% in 'Semi-critical’ rural blocks; and

(iii) 30% in 'Safe’ rural blocks.

(e): Under the VB-G RAM G Scheme all eligible rural households, including Scheduled Castes (SCs), Scheduled Tribes (STs), women-headed and landless households are entitled to up to 125 days of wage employment in a financial year against their demand. In order to ensure that workers are provided employment against their demand, States/UTs have been advised to maintain a adequate shelf of works, undertake advance planning and make workers aware about their rights. It is also mentioned that overall responsibility of implementation of VB-G RAM G is vested with the Governments of concerned States/UTs.

The Ministry continues to closely monitor the implementation of the scheme and provides necessary support to States to ensure that all eligible rural households are able to access employment as per their demand under VB-G RAM G. Employment provided to Scheduled Caste and Scheduled Tribe households and number of women who availed the employment in Peddapalli Lok Sabha Constituency and national level under Mahatma Gandhi NREGS in last financial year 2025-26 is given below:

Sl. No.	**District**	**Number of households Provided Employment**				**Number of women availed the employment**
		SCs	STs	Others	Total	
1	Jagtial	16090	3518	44681	64289	59256
2	Mancherial	17864	9139	28328	55331	50006
3	Peddapalli	10178	1656	37761	49595	46112
	Total	44132	14313	110770	169215	155374
National Level (Figure in lakh)		98.37	92.59	342.73	533.70	405.35

As per NREGSoft

(f): The Government has taken several measures to strengthen livelihood security in rural areas, including the rural mandals of the Constituency, through the implementation of the Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin) (VB-G RAM G) Act, 2025, which provides for guaranteed wage employment, durable rural asset creation, promotion of sustainable livelihoods, and convergence with other rural development programmes. The Act also emphasizes technology-enabled implementation, timely Direct Benefit Transfer (DBT) of wages, and strengthening of livelihood opportunities through natural resource management, agriculture and allied sector works, thereby enhancing sustainable livelihood security for rural households.

In the current financial year 2026-27 (for the period from 01.07.2026 to 31.03.2027), a provision of ₹95,692.31 crore has been made for the Central share for VB-G RAM G which is among the largest allocation ever made for for rural employment programme in the country at budget estimate stage. With the inclusion of the corresponding estimated State share, the total programme outlay is likely to exceed ₹1.51 lakh crore, which is expected to significantly accelerate rural transformation, large-scale employment generation and income enhancement in rural areas. Subsequently, Mother Sanctions for various components amounting to ₹25,844.97 crore have already been issued to the States/UTs as the first instalment under the scheme.

मृदा संरक्षण

3909. श्री रामभुआल निषादः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार ने सुल्तानपुर जिले में उसर भूमि, जलभराव और मृदा अपरदन की समस्याओं के समाधान के लिए कोई कदम उठाए हैं;

(ख) यदि हाँ, तो उत्पादकता बढ़ाने और छोटे तथा सीमांत किसानों को सहायता प्रदान करने के लिए कार्यान्वित की गई योजनाओं का ब्यौरा क्या है;

(ग) क्या सरकार का उक्त जिले में जैविक खेती, बीज ग्राम योजना, जल संरक्षण और फसल अवशेष प्रबंधन जैसी योजनाओं का विस्तार करने का प्रस्ताव है; और

(घ) सुल्तानपुर जिले में डेयरी, कुक्कुट पालन, बकरी पालन और मत्स्यपालन जैसे संबद्ध कार्यकलापों को प्रोत्साहित करने के लिए प्रदान की जा रही सहायता का ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री रामनाथ ठाकुर):

(क) और (ख): उत्तर प्रदेश सरकार से प्राप्त जानकारी के अनुसार, सुल्तानपुर जिले में क्षारीय(सोडिक) भूमि, जलभराव और मृदा अपरदन की समस्याओं के समाधान हेतु कदम उठाए गए हैं। मृदा अपरदन को नियंत्रित करने और उत्पादकता बढ़ाने के लिए पंडित दीन दयाल उपाध्याय किसान समृद्धि योजना के अंतर्गत जिले के लघु एवं सीमांत किसानों के खेतों में मेड़ बांधने और चेक डैम के निर्माण के साथ-साथ भूमि समतलीकरण का कार्य किया जा रहा है। किसानों को सहयोग प्रदान करने और उत्पादकता में वृद्धि करने के लिए अगले वर्ष में कृषि विभाग द्वारा इन्हीं खेतों में फसल उत्पादन कार्यकलाप किए जाते हैं।

(ग) और (घ): उत्तर प्रदेश सरकार से प्राप्त जानकारी के अनुसार, सुल्तानपुर जिले में जैविक खेती और बीज ग्राम योजना लागू नहीं है। राष्ट्रीय कृषि विकास योजना (आरकेवीवाई) के “प्रति बूंद अधिक फसल' (पीडीएमसी) घटक के अंतर्गत सुल्तानपुर जिले सहित पूरे देश में सूक्ष्म सिंचाई को बढ़ावा दिया जा रहा है और जिले में वर्ष 2015-16 से अब तक 7615 हेक्टेयर क्षेत्र को कवर किया जा चुका है। इसके अलावा, फसल अवशेष प्रबंधन पर केंद्रीय क्षेत्र योजना के तहत, सुल्तानपुर जिले सहित उत्तर प्रदेश में योजना का कार्यान्वयन किया जा रहा है। इस योजना के तहत, फसल

अवशेष प्रबंधन मशीनरी और कस्टम हायरिंग सेंटरों के लिए किसानों को 50% की दर से और ग्रामीण उद्यमियों/सहकारी समितियों/एफपीओ को 80% की दर से वित्तीय सहायता प्रदान की जाती है। वर्ष 2018-19 से इस योजना के तहत उत्तर प्रदेश को 911.03 करोड़ रुपये जारी किए जा चुके हैं।

केंद्र प्रायोजित/सेक्टर योजनाओं के माध्यम से सरकार उत्तर प्रदेश सहित पूरे देश में दुग्ध उत्पादन, मुर्गी पालन, बकरी पालन और मत्स्यपालन जैसे संबद्ध कृषि क्षेत्रों के समग्र विकास के लिए विभिन्न गतिविधियों का कार्यान्वयन कर रही है। इन योजनाओं को विभिन्न जिलों में विकास योजना के अनुसार राज्य सरकारों द्वारा कार्यान्वित किया जाता है। उत्तर प्रदेश सरकार से प्राप्त जानकारी के अनुसार, सुल्तानपुर जिले में संबद्ध गतिविधियों को प्रोत्साहित करने के लिए प्रदान की गई सहायता का विवरण निम्नानुसार है:

(i) डेयरी: राज्य सरकार की स्वदेशी गौ संवर्धन योजना के तहत, किसानों/पशुपालकों को दुग्ध उत्पादन बढ़ाने के लिए 2 दुधारू पशु खरीदने के लिए प्रोत्साहित किया जाता है, जिसमें 40% तक की सब्सिडी/सहायता प्रदान की जाती है। इसके अलावा, नंदिनी कृषक समृद्धि योजना और मिनी नंदिनी कृषक समृद्धि योजना के तहत, किसानों को क्रमशः 25 और 10 दुधारू पशु खरीदने के लिए प्रोत्साहित किया जाता है, जिसमें 50% की दर से सब्सिडी सहायता का प्रावधान है। राज्य सरकार का डेयरी विकास विभाग दुग्ध सहकारी समितियों के गठन और इंफ्रास्ट्रक्चर के समर्थन जैसे फर्नीचर, दुग्ध परीक्षण उपकरण, पशु चारा, मिनरल मिश्रण, डेटा प्रोसेसिंग और डेयरी प्रसंस्करण एवं संग्रहण इकाइयों (डी.पी.सी.एम.यू.) की स्थापना और स्वच्छ दुग्ध उत्पादन के लिए दुग्ध उत्पादकों को प्रशिक्षण प्रदान करने का कार्य भी करता है।

(ii) मुर्गीपालन, बकरीपालन और भेड़पालन: आर्थिक रूप से कमजोर वर्गों की सहायता के लिए, विभाग जिले में अनुसूचित जाति श्रेणी की महिला लाभार्थियों को 425 रुपये मूल्य के 50 चूजे, चारा, दवा और शेल्टर की व्यवस्था के साथ निःशुल्क प्रदान करता है। आर्थिक रूप से कमजोर वर्गों के लाभार्थियों को 5 बकरियां और 1 बकरा खरीदने के लिए भी सहायता प्रदान

की जाती है, जिसमें निःशुल्क बीमा और दवा शामिल है। आर्थिक रूप से कमजोर वर्गों के लाभार्थियों को 20 भेड़ें और 1 मेढ़ा (नर भेड़) खरीदने के लिए भी सहायता प्रदान की जाती है, जिसमें निःशुल्क बीमा और दवा शामिल है।

(iii) मात्स्यिकी: सुल्तानपुर जिले सहित देश भर में मत्स्य पालन, पशुपालन और डेयरी विभाग की प्रधानमंत्री मत्स्य संपदा योजना (पीएमएमएसवाई) के तहत मत्स्य पालन विकास गतिविधियों को सहायता प्रदान की जाती है। इस योजना के अंतर्गत, 306 लाभार्थियों को मत्स्य पालन विकास गतिविधियों जैसे कि बैकयार्ड आरएएस, बायोफ्लॉक तालाब, तालाब निर्माण, लघु एवं मध्यम आरएएस इकाइयों, लघु एवं मध्यम फ़ीड मिलों और साइकिल/मोटरसाइकिल/थ्री-व्हीलर (आइस बॉक्स सहित) के माध्यम से परिवहन सहायता के लिए 258.69 लाख रुपये की सब्सिडी सहायता दी गई है।

उत्तराखंड में कंप्यूटरीकरण

3910. श्री अजय भट्टः

क्या **पंचायती राज** मंत्री यह बताने की कृपा करेंगे किः

(क) पिछले पांच वर्षों के दौरान उत्तराखंड में ग्राम पंचायतों के विकास के लिए सरकार द्वारा जिला-वार और वर्ष-वार कितनी निधि आवंटित की गई है;

(ख) उत्तराखंड में कंप्यूटरीकृत की गई ग्राम पंचायतों का जिला-वार ब्यौरा क्या है; और

(ग) उक्त राज्य में कंप्यूटरीकृत की गई ग्राम पंचायतों की कुल संख्या कितनी है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क): पंचायत", "स्थानीय सरकार" होने के नाते, एक राज्य का विषय है और भारत के संविधान की सातवीं अनुसूची की राज्य सूची का हिस्सा है। पंचायतों की स्थापना और संचालन संबंधित राज्य पंचायती राज अधिनियमों के माध्यम से किया जाता है, जो संविधान के प्रावधानों के अधीन,

राज्य दर राज्य भिन्न हो सकते है। भारत के संविधान के अनुच्छेद 243ज के अनुसार, किसी राज्य का विधान-मंडल, विधि द्वारा, ऐसे कर, शुल्क, पथकर और फीस उद्गृहीत, संगृहीत और विनियोजित करने के लिए किसी पंचायत को, ऐसी प्रक्रिया के अनुसार और ऐसे निर्बंधनों के अधीन रहते हुए, प्राधिकृत कर सकता है और राज्य सरकार द्वारा उद्गृहीत और संगृहीत ऐसे कर, शुल्क, पथकर और फीसे किसी पंचायत को, ऐसे प्रयोजनों के लिए, तथा ऐसी शर्तों और निर्बंधनों के अधीन रहते हुए, जैसा कि विधि द्वारा निर्दिष्ट है, समनुदिष्ट कर सकता है।

हालांकि, भारत के संविधान का अनुच्छेद 280 में केंद्रीय वित्त आयोगों को संघ, राज्यों और उनके संबंधित स्थानीय निकायों की वित्तीय स्थिति का मूल्यांकन करने और राज्यों तथा स्थानीय निकायों को विभिन्न प्रयोजनों के लिए करों के साथ-साथ अनुदानों को साझा करने की सिफारिश का प्रावधान किया गया है। वित्त आयोग के अनुदान का उपयोग ग्रामीण स्थानीय निकायों (आरएलबी) द्वारा वेतन या अन्य स्थापना व्यय को छोड़कर संविधान की ग्यारहवीं अनुसूची में निहित 29 विषयों के तहत स्थान विशिष्ट जरूरतों के लिए किया जा सकता है।

पिछले पाँच वर्षों के दौरान उत्तराखंड राज्य में ग्राम पंचायतों सहित पंचायतों के तीनों स्तरों को पंद्रहवें वित्त आयोग के अंतर्गत आवंटित अनुदानों का वर्ष-वार विवरण निम्नानुसार है:–

क्रम सं.	**वर्ष**	**आवंटित अनुदान (रुपए करोड़ में)**
1.	2021-22	425.00
2.	2022-23	440.00
3.	2023-24	445.00
4.	2024-25	471.00
5.	2025-26	458.00

पंद्रहवें वित्त आयोग के अंतर्गत जिला-वार अनुदान आवंटन का विवरण मंत्रालय में केंद्रीय स्तर पर संधारित नहीं किया जाता है।

पंचायती राज मंत्रालय वित्तीय वर्ष 2022-23 से राज्यों/केंद्रशासित प्रदेशों में संशोधित 'राष्ट्रीय ग्राम स्वराज अभियान (RGSA)' नामक केंद्रीय प्रायोजित योजना का क्रियान्वयन कर रहा

है। इस योजना का उद्देश्य पंचायती राज संस्थाओं (PRIs) की क्षमता को सुदृढ़ करना है, जिसके अंतर्गत निर्वाचित प्रतिनिधियों (ERs), पंचायत पदाधिकारियों तथा अन्य हितधारकों को प्रशिक्षण प्रदान कर उनकी शासन क्षमता को नेतृत्व भूमिकाओं हेतु विकसित किया जाता है, जिससे ग्राम पंचायतें एवं स्थानीय निकाय सभी राज्यों/केंद्रशासित प्रदेशों में प्रभावी रूप से कार्य कर सकें।

संशोधित 'राष्ट्रीय ग्राम स्वराज अभियान (RGSA)' योजना पंचायत अवसंरचना को सुदृढ़ करने हेतु ग्राम पंचायत भवन, कंप्यूटर सुविधाएँ तथा पंचायत कार्यालय परिसर में कॉमन सर्विस सेंटर (CSC) के सह-स्थान जैसी व्यवस्थाओं के लिए सीमित स्तर पर सहयोग प्रदान करती है। मंत्रालय इस योजना के अंतर्गत निधियों का आवंटन केवल राज्यों/केंद्रशासित प्रदेशों को करता है। उत्तराखंड राज्य को संशोधित RGSA के अंतर्गत पिछले पाँच वर्षों में आवंटित निधियों का विवरण निम्नानुसार है:–

(रुपए करोड़ में)

2022-23	2023-24	2024-25	2025-26
42.48	64.67	50.00	44.09

(ख) और (ग): उत्तराखंड राज्य में ग्राम पंचायतों के कंप्यूटरीकरण का जिला-वार विवरण मंत्रालय में संधारित नहीं किया जाता है। हालांकि, मंत्रालय के पास उपलब्ध जानकारी के अनुसार, संशोधित 'राष्ट्रीय ग्राम स्वराज अभियान (RGSA)' योजना के अंतर्गत वर्ष 2022–23 से 2025–26 की अवधि में उत्तराखंड राज्य द्वारा कुल 1001 कंप्यूटर क्रय किए गए हैं।

———

माननीय अध्यक्ष : सदन की कार्यवाही आज दो बजे तक के लिए स्थगित की जाती है ।

11.04 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

———

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Shri Krishna Prasad Tenneti *in the Chair*)

माननीय सभापति : माननीय सदस्यगण, माननीय अध्यक्ष जी को कई माननीय सदस्यों के द्वारा विभिन्न विषयों पर स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं। माननीय अध्यक्ष जी ने स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की है।

… (व्यवधान)

14.01 hrs

PAPERS LAID ON THE TABLE

माननीय सभापति : अब पत्र सभा पटल पर रखे जाएंगे।

आइटम नंबर 2 , माननीय मंत्री श्री जितिन प्रसाद जी।

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद) : सभापति महोदय मैं वाणिज्य और उद्योग मंत्रालय से संबंधित निम्नलिखित पत्र सभा पटल पर रखता हूं: -

(1) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा 1(ख) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) इंडिया इंटरनेशनल कन्वेंशन एण्ड एक्जिबिशन सेंटर लिमिटेड, नई दिल्ली के वर्ष 2024-2025 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण।

(दो) इंडिया इंटरनेशनल कन्वेंशन एण्ड एक्जिबिशन सेंटर लिमिटेड, नई दिल्ली का वर्ष 2024-2025 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियाँ।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7690/18/26]

(3) विदेश व्यापार (विकास और विनियमन) अधिनियम, 1992 की धारा 19 की उप-धारा (3) के अन्तर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) का.आ.320(अ), जो दिनांक 21 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो आईटीसी (एचएस), अनुसूची 2, 2022 के एचएस कोड 1101 के अंतर्गत वस्तुओं की निर्यात नीति में संशोधन के बारे में है।

[Placed in Library, See No. LT 7691/18/26]

(दो) का.आ.429(अ), जो दिनांक 30 जनवरी,2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो आईटीसी (एचएस) 2022 की अनुसूची-I (आयात नीति) के आईटीसी (एचएस) कोड 29411010, 29411030 और 29411050 के सापेक्ष आयात नीति में संशोधन के बारे में है।

[Placed in Library, See No. LT 7692/18/26]

(तीन) का.आ.576(अ), जो दिनांक 5 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो आईटीसी (एचएस), 2022, अनुसूची-I (आयात नीति) के अध्याय 66 के अंतर्गत आने वाले एचएस कोड के लिए आयात नीतिगत शर्तों में, उसमें उल्लिखित, संशोधन के बारे में है।

[Placed in Library, See No. LT 7693/18/26]

(चार) का.आ.577(अ), जो दिनांक 5 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो आईटीसी (एचएस) 2022, अनुसूची–I (आयात नीति) के अध्याय 71 के अंतर्गत आने वाले आईटीसी (एचएस) कोड 71141920 की आयात नीति में तत्काल प्रभाव से संशोधन के बारे में है।

[Placed in Library, See No. LT 7694/18/26]

(पांच) का.आ.1759(अ), जो दिनांक 7 अप्रैल, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो निर्दिष्ट मांस और मांस उत्पादों के निर्यात हेतु

देशों की सूची, उसमें उल्लिखित, संशोधन के बारे में है।

[Placed in Library, See No. LT 7695/18/26]

(छह) का.आ.988(अ), जो दिनांक 24 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा निर्यात उत्पाद योजना पर शुल्कों और करों की छूट में संशोधनों, उसमें उल्लिखित, को अधिसूचित किया गया है।

[Placed in Library, See No. LT 7696/18/26]

(सात) का.आ.1758(अ), जो दिनांक 7 अप्रैल, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा आईटीसी (एचएस), अनुसूची-2, 2022 के एचएस कोड 1101 के अंतर्गत वस्तुओं की निर्यात नीति में कतिपय संशोधन किये गये हैं।

[Placed in Library, See No. LT 7697/18/26]

(आठ) का.आ.1769(अ), जो दिनांक 7 अप्रैल, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो आईटीसी (एचएस) निर्यात नीति की अनुसूची 2 के अध्याय 10 के अंतर्गत गेहूं की निर्यात नीति में संशोधन के बारे में है।

[Placed in Library, See No. LT 7698/18/26]

(नौ) का.आ.1124(अ), जो दिनांक 2 मार्च, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसमें दिनांक 23 फरवरी, 2026 की अधिसूचना संख्या 60/2025-26 का शुद्धिपत्र शामिल है।

[Placed in Library, See No. LT 7699/18/26]

(दस) का.आ.1361(अ), जो दिनांक 16 मार्च, 2026 को भारत के राजपत्र में प्रकाशित हुआ था तथा जो आईटीसी (एचएस) 2022, अनुसूची-I (आयात नीति) के अध्याय 71 के अंतर्गत आने वाले आईटीसी

(एचएस) कोड 71131144 और 71131145 की आयात नीति में तत्काल प्रभाव से 30.06.2026 तक की अवधि के लिए संशोधन के बारे में है।

[Placed in Library, See No. LT 7700/18/26]

(ग्यारह) का.आ.1410(अ), जो दिनांक 18 मार्च, 2026 को भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा आईटीसी (एचएस), 2022–अनुसूची I (आयात नीति) के अध्याय 95 के अंतर्गत नीतिगत शर्त संख्या 2 (तीन) का तत्काल प्रभाव से लोप किया गया है।

[Placed in Library, See No. LT 7701/18/26]

(बारह) का.आ.1855(अ), जो दिनांक 10 अप्रैल, 2026 के भारत के राजपत्र में प्रकाशित हुआ तथा जिसके द्वारा निर्यातित उत्पादों पर शुल्क और कर की छूट (आरओडीटीईपी) योजना में कतिपय संशोधन किए गए हैं।

[Placed in Library, See No. LT 7702/18/26]

(तेरह) का.आ.1668(अ), जो दिनांक 1 अप्रैल, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो विदेश व्यापार नीति (एफटीपी) 2023 (कूरियर सेवा/डाक के माध्यम से निर्यात) के पैरा 9.05 में संशोधन के बारे में है। यह संशोधन 1 अप्रैल, 2026 से लागू होगा।

[Placed in Library, See No. LT 7703/18/26]

(चौदह) का.आ.1729(अ), जो दिनांक 2 अप्रैल, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा आईटीसी (एचएस), 2022, अनुसूची-I (आयात नीति) के अध्याय 31 के आईटीसी (एचएस) कोड 31021010 के अंतर्गत आयात नीतिगत शर्त में संशोधन करके

सरकारी खाते में यूरिया के आयात के लिए इंडियन पोटाश लिमिटेड (आईपीएल) की एसटीई स्थिति को 31.03.2027 तक बढ़ाया गया है।

[Placed in Library, See No. LT 7704/18/26]

(पन्द्रह) का.आ.1716(अ) जो दिनांक 2 अप्रैल, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा आईटीसी (एचएस), 2022, अनुसूची-I (आयात नीति) के अध्याय 48 के अंतर्गत आने वाली विशिष्ट वस्तुओं की न्यूनतम आयात मूल्य (एमआईपी) शर्तों को एक माह की अवधि अर्थात 31.03.2026 से बढ़ाकर 30.04.2026 किया गया है तथा शेष सभी निबंधन और शर्तें दिनांक 22.08.2025 की अधिसूचना संख्या 26/2025-26 के अनुसार यथावत रहेंगी।

[Placed in Library, See No. LT 7705/18/26]

(सोलह) का.आ.1717(अ) जो दिनांक 2 अप्रैल, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा आईटीसी (एचएस), 2022, अनुसूची-I (आयात नीति) के अध्याय 07 के आईटीसी (एचएस) कोड 07131010 के अंतर्गत पीली मटर की वर्तमान आयात नीतिगत शर्तों को बढ़ाया गया है जो दिनांक 31 मार्च, 2026 से 31 मार्च 2027 तक वैध है।

[Placed in Library, See No. LT 7706/18/26]

(सत्रह) का.आ.1718(अ), जो दिनांक 2 अप्रैल, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा, उसमें उल्लिखित, आयात नीति शर्तों में कतिपय संशोधन किए गए हैं।

[Placed in Library, See No. LT 7707/18/26]

(अठारह) का.आ.1719(अ), जो दिनांक 2 अप्रैल, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा, उसमें उल्लिखित, आयात नीति शर्तों में कतिपय संशोधन किए गए हैं।

[Placed in Library, See No. LT 7708/18/26]

(उन्नीस) का.आ.1856(अ), जो दिनांक 10 अप्रैल, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा पश्चिम एशिया में चल रहे भू-राजनैतिक संकट के कारण निर्यातकों को हो रही कठिनाइयों को कम करने के लिए, जनहित में, विदेश व्यापार नीति 2023 के पैरा 4.43 में कतिपय संशोधन किए गए हैं।

[Placed in Library, See No. LT 7709/18/26]

(बीस) का.आ.1857(अ), जो दिनांक 10 अप्रैल, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो निर्यात उत्पाद योजना पर शुल्क और कर की छूट में संशोधनों, उसमें उल्लिखित, के बारे में है।

[Placed in Library, See No. LT 7710/18/26]

(इक्कीस) का.आ.1762(अ), जो दिनांक 7 अप्रैल, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 'निर्यात नीति पर सामान्य नोट' के खंड (ढ), उसमें उल्लिखित, कतिपय संशोधन किए गए हैं।

[Placed in Library, See No. LT 7711/18/26]

(बाईस) का.आ.1685(अ), जो दिनांक 1 अप्रैल, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा आईटीसी(एचएस) 2022, अनुसूची-I (आयात नीति) के अध्याय 71 में तत्काल प्रभाव से, उसमें उल्लिखित, कतिपय संशोधन किए गए हैं।

[Placed in Library, See No. LT 7712/18/26]

(तेईस) का.आ.1732(अ), जो दिनांक 2 अप्रैल, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा आईटीसी(एचएस) 2022, अनुसूची-I (आयात नीति) के अध्याय 71 में तत्काल प्रभाव से, उसमें उल्लिखित, कतिपय संशोधन किए गए हैं।

[Placed in Library, See No. LT 7713/18/26]

(चौबीस) का.आ.1840(अ), जो दिनांक 10 अप्रैल, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा आयातित उत्पादों (आरओडीटीईपी अनुसूची) पर शुल्क और करों की छूट से संबंधित प्रक्रिया पुस्तिका (एचबीपी) के विवरण -4द और विवरण -4दङ में सुधार के माध्यम से कतिपय संशोधनों किये गये हैं।

[Placed in Library, See No. LT 7714/18/26]

(पच्चीस) का.आ.2224(अ), जो दिनांक 5 मई, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा चावल (बासमती और गैर-बासमती) के निर्यात के लिए उप-शीर्ष 1006 की नीतिगत शर्त में दिनांक 3 अक्टूबर, 2025 की अधिसूचना संख्या 39/2025-2026 से तत्काल प्रभाव से कतिपय संशोधन किये गये हैं।

[Placed in Library, See No. LT 7715/18/26]

(छब्बीस) का.आ.2221(अ), जो दिनांक 5 मई, 2026 के भारत के राजपत्र में प्रकाशित हुआ तथा जिसके द्वारा अनुसूची- II (निर्यात नीति), आईटीसी (एचएस), 2022 के अध्याय 5 के अंतर्गत विशिष्ट आईटीसी (एचएस) कोडों की निर्यात नीति में तत्काल प्रभाव से संशोधन किये गये हैं।

[Placed in Library, See No. LT 7716/18/26]

(सत्ताईस) का.आ.2258(अ), जो दिनांक 6 मई, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा, उसमें उल्लिखित, अनुसूची-II (निर्यात नीति) के आईटीसी (एचएस) कोड 04090000 के अंतर्गत प्राकृतिक शहद के मौजूदा न्यूनतम निर्यात मूल्य शर्तों की वैधता को तत्काल प्रभाव से बढ़ाया गया है।

[Placed in Library, See No. LT 7717/18/26]

(अट्ठाईस) का.आ.1910(अ), जो दिनांक 15 अप्रैल, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा अनुसूची-I (आयात नीति), आईटीसी (एचएस) 2022 के अध्याय 38 के अंतर्गत आने वाले आईटीसी (एचएस) कोड, उसमें उल्लिखित, की आयात नीति और आयात नीतिगत शर्तों को संशोधित करके इस अधिसूचना के प्रकाशन की तारीख से छह महीने तक बढ़ाया गया है।

[Placed in Library, See No. LT 7718/18/26]

(उनतीस) का.आ.2222(अ), जो दिनांक 5 मई, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा बैराइट (प्राकृतिक बेरियम सल्फेट) से संबंधित निर्यात नीतिगत शर्तों, उसमें उल्लिखित, में कतिपय संशोधन किये गये हैं।

[Placed in Library, See No. LT 7719/18/26]

(तीस) का.आ.2223(अ), जो दिनांक 5 मई, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा आईटीसी(एचएस) निर्यात नीति की अनुसूची 2 के अध्याय 10 के अंतर्गत गेहूं की निर्यात नीति में, उसमें उल्लिखित, कतिपय संशोधन किया गया है।

[Placed in Library, See No. LT 7720/18/26]

(इकतीस) का.आ.2170(अ), जो दिनांक 30 अप्रैल, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा, आईटीसी एचएस, 2022, अनुसूची-I (आयात नीति) के अध्याय 48 के अंतर्गत आने वाली विशिष्ट वस्तुओं की न्यूनतम आयात नीति (एमआईपी) शर्तों को दिनांक 30.09.2026 तक की अवधि के लिए बढ़ाया गया है तथा शेष सभी निबंधन और शर्तें दिनांक 22.08.2025 की अधिसूचना संख्या 26/2025-26 के अनुसार यथावत रहेंगी।

[Placed in Library, See No. LT 7721/18/26]

(बत्तीस) का.आ.2254(अ), जो दिनांक 13 मई, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा, आरओडीटीईपी अनुसूची को सीमाशुल्क टैरिफ अधिनियम, 1975 के अंतर्गत किए गए संशोधनों के साथ संरेखित किये जाने के लिए विवरण 4द और विवरण 4दड. में दिनांक 01.05.2026 से, उसमें उल्लिखित, कतिपय संशोधन किए गए हैं।

[Placed in Library, See No. LT 7722/18/26]

(तैंतीस) का.आ.2487(अ), जो दिनांक 14 मई, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा आईटीसी (एचएस), अनुसूची-II के अध्याय 17 के अंतर्गत चीनी की निर्यात नीति, उसमें उल्लिखित, में कतिपय संशोधन किये गये हैं।

[Placed in Library, See No. LT 7723/18/26]

(चौंतीस) का.आ.2537(अ), जो दिनांक 16 मई, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा आईटीसी (एचएस) 2022, अनुसूची- I (आयात नीति) के अध्याय 71 के अंतर्गत आने वाले आईटीसी (एचएस) कोड 71069221 और 71069229 की आयात नीति में तत्काल प्रभाव से, उसमें

उल्लिखित, कतिपय संशोधन किये गये हैं।

[Placed in Library, See No. LT 7724/18/26]

(पैंतीस) का.आ.2874(अ), जो दिनांक 5 जून, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा, दिनांक 8 जुलाई, 2022 की अधिसूचना संख्या 21/2015-2020 को अधिक्रमित किया गया है और अधिसूचना में उल्लिखित कतिपय शर्तों के अधीन विभिन्न पृष्ठभूमि, उसमें उल्लिखित, के 40 सदस्यों को व्यापार बोर्ड के गैर-आधिकारिक सदस्यों के रूप में नामित किया गया है।

[Placed in Library, See No. LT 7725/18/26]

(छत्तीस) का.आ.2809(अ), जो दिनांक 2 जून, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा आईटीसी (एचएस), 2022, अनुसूची–I (आयात नीति) के अध्याय 71 के अंतर्गत आने वाले विशिष्ट आईटीसी एचएस कोड की आयात नीतिगत शर्तों में तत्काल प्रभाव से, उसमें उल्लिखित, कतिपय संशोधन किए गए हैं।

[Placed in Library, See No. LT 7726/18/26]

(सैंतीस) का.आ.2827(अ), जो दिनांक 3 जून, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा एफटीपी, 2023 के पैरा 2.03(क) (तीन) में एसईजेड आयात से संबंधित तत्काल प्रभाव से, उसमें उल्लिखित, कतिपय संशोधन किये गये हैं।

[Placed in Library, See No. LT 7727/18/26]

(अड़तीस) का.आ.3515(अ), जो दिनांक 30 जून, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 19.03.2026 की अधिसूचना संख्या 65/2025-26 में कतिपय संशोधन किये गये हैं।

[Placed in Library, See No. LT 7728/18/26]

(उनचालीस) का.आ.3517(अ), जो दिनांक 30 जून, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा आईटीसी(एचएस) 2022 के अध्याय 74 (नीतिगत शर्त 3, उप-पैरा (ग)) और अध्याय 76 (नीतिगत शर्त 1, उप-पैरा (ग)) से संबंधित हैं, में तत्काल प्रभाव से, उसमें उल्लिखित, कतिपय संशोधन किए गए हैं।

[Placed in Library, See No. LT 7729/18/26]

(चालीस) का.आ.1761(अ), जो दिनांक 7 अप्रैल, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा, आईटीसी(एचएस), 2022, अनुसूची 2 (निर्यात नीति) के अध्याय 44 से संबंधित हैं, में तत्काल प्रभाव से, उसमें उल्लिखित, कतिपय संशोधन किये गये हैं।

[Placed in Library, See No. LT 7730/18/26]

(4) नोएडा विशेष आर्थिक क्षेत्र प्राधिकरण, गौतमबुद्ध नगर के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(5) एमईपीजेड विशेष आर्थिक क्षेत्र, चेन्नई के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(6) नोएडा विशेष आर्थिक क्षेत्र प्राधिकरण, गौतम बुद्ध नगर के वर्ष 2024-2025 और एमईपीजेड विशेष आर्थिक क्षेत्र, चेन्नई के वर्ष 2024-2025 के कार्यकरण की सरकार द्वारा समेकित समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(7) उपर्युक्त (4 और 5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7731/18/26]

(8) विस्फोटक अधिनियम, 1884 की धारा 18 की उप-धारा (8) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) गैस सिलेंडर (संशोधन) नियम, 2026, जो दिनांक 28 अप्रैल, 2026 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि.315(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 7732/18/26]

(दो) गैस सिलेंडर (दूसरा संशोधन) नियम, 2026, जो दिनांक 5 जून, 2026 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि.447(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 7733/18/26]

(तीन) स्थिर और गतिशील दाब पात्र (अज्वलित) (संशोधन) नियम, 2026, जो दिनांक 5 जून, 2026 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि.448(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 7734/18/26]

(चार) अमोनियम नाइट्रेट (संशोधन) नियम, 2026, जो दिनांक 24 जुलाई, 2026 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि.659(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 7735/18/26]

(9) चाय अधिनियम, 1953 की धारा 49 की उप-धारा (3) के अंतर्गत चाय (जांच और अपील करना) संशोधन नियम, 2026, जो दिनांक 27 जुलाई, 2026 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि.669(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7736/18/26]

(10) जन विश्वास (उपबंधों का संशोधन) अधिनियम, 2026 की धारा 1 की उप-धारा (2) के अंतर्गत जारी अधिसूचना संख्या का.आ.3375(अ), जो दिनांक 24 जून, 2026 के भारत

के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा दिनांक 24 जून, 2026 को उस तारीख के रूप में नियत किया गया है, जिस तारीख को, जन विश्वास (उपबंधों का संशोधन) अधिनियम, 2026 के उपबंध, जहां तक उनका संबंध उक्त अधिनियम की अनुसूची की क्रम संख्या 17 तथा तत्संबंधी प्रविष्टियों से जो चाय अधिनियम, 1953 से संबंधित हैं, प्रवृत्त होंगे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7737/18/26]

(11) राष्ट्रीय डिज़ाइन संस्थान, मध्य प्रदेश, भोपाल के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(12) उपर्युक्त (11) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7738/18/26]

(13) राष्ट्रीय डिज़ाइन संस्थान, आंध्र प्रदेश, गुंटूर के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(14) उपर्युक्त (13) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7739/18/26]

(15) (एक) राष्ट्रीय डिज़ाइन संस्थान, असम, गुवाहाटी के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) राष्ट्रीय डिज़ाइन संस्थान, असम, गुवाहाटी के वर्ष 2024-2025 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(16) उपर्युक्त (15) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने

वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7740/18/26]

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले) : सर, ये आवाज बन्द करो, हंगामा बन्द करो। … (व्यवधान)

Sir, I rise to lay on the Table :-

(1) A copy of the Report (Hindi and English versions) under Section 21(4) of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, for the year 2024.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Report (Hindi and English versions) under Section 15A(4) of the Protection of Civil Rights Act, 1955, for the year 2024.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 7741/18/26]

ये हंगामा बन्द करो। … (व्यवधान)

14.02 hrs

At this stage, Adv. Dean Kuriakose, Sushri Mahua Moitra, Shri Anand Bhadauria and some other hon. Members came and stood on the floor near the Table.

… (*Interruptions*)

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर) : सभापति

महोदय, मैं कृषि और किसान कल्याण मंत्रालय से संबंधित आवश्यक वस्तु अधिनियम, 1955 की धारा 3 की उप-धारा (6) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर मंत्रालय से संबंधित निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) का.आ.4042(अ), जो दिनांक 23 जुलाई, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा, उसमें उल्लिखित, उर्वरक के विनिर्देश अधिसूचना के प्रकाशन की तारीख से तीन वर्ष की अवधि के लिए अधिसूचित किए गए हैं।

[Placed in Library, See No. LT 7742/18/26]

(2) का.आ.4043(अ), जो दिनांक 23 जुलाई, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा, उसमें उल्लिखित, किसी विनिर्माण इकाई द्वारा विनिर्मित किए जाने के लिए उर्वरक के विनिर्देश अधिसूचना के प्रकाशन की तारीख से तीन वर्ष की अवधि के लिए अधिसूचित किए गए हैं।

[Placed in Library, See No. LT 7743/18/26]

(3) का.आ.4044(अ), जो दिनांक 23 जुलाई, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा, उसमें उल्लिखित, किसी विनिर्माण इकाई द्वारा विनिर्मित किए जाने के लिए उर्वरकों के विनिर्देश वाणिज्यिक परीक्षण करने के लिए अधिसूचना के प्रकाशन की तारीख से तीन वर्ष की अवधि के लिए अधिसूचित किए गए हैं।

[Placed in Library, See No. LT 7744/18/26]

(4) उर्वरक (अकार्बनिक, कार्बनिक या मिश्रित) (नियंत्रण) नौवां संशोधन आदेश, 2026 जो दिनांक 23 जुलाई, 2026 के भारत के राजपत्र में अधिसूचना सं. का.आ.4045(अ) में प्रकाशित हुआ था।

[Placed in Library, See No. LT 7745/18/26]

(5) का.आ.4046(अ) जो दिनांक 23 जुलाई, 2026 के भारत के राजपत्र में प्रकाशित हुआ था

तथा जिसके द्वारा, उसमें उल्लिखित, कंपनी द्वारा विनिर्मित किए जाने वाले चार नैनो उर्वरकों को उनके विनिर्दिष्ट विनिर्देशों सहित अधिसूचना के प्रकाशन की तारीख से दो वर्ष की अवधि के लिए अधिसूचित किया गया है।

[Placed in Library, See No. LT 7746/18/26]

(6) का.आ.4123(अ) जो दिनांक 27 जुलाई, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा, उसमें उल्लिखित, किण्वित कार्बनिक खाद और तरल किण्वित कार्बनिक खाद के विनिर्माताओं को अधिसूचना के प्रकाशन की तारीख से तीन वर्ष की अवधि के लिए अपने उत्पाद को सीधे किसानों को थोक में बिक्री के लिए प्राधिकृत किया गया है।

[Placed in Library, See No. LT 7747/18/26]

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय) : सभापति महोदय, मैं गृह मंत्रालय से संबंधित निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) वर्ष 2024-2025 के लिए संघ के विभिन्न शासकीय प्रयोजनों के लिए हिन्दी के प्रसार और विकास में तेजी लाने तथा उसके प्रगामी प्रयोग के लिए कार्यक्रम तथा इसके कार्यान्वयन के संबंध में 56वें वार्षिक मूल्यांकन रिपोर्ट की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) दादरा और नागर हवेली तथा दमन और दीव सहकारी समितियां विनियम, 2024 की धारा 152 की उप-धारा (3) के अंतर्गत दादरा और नागर हवेली तथा दमन और दीव सहकारी समितियां नियम, 2025, जो दादरा और नागर हवेली तथा दमन और दीव संघ राज्यक्षेत्र प्रशासन के राजपत्र में अधिसूचना सं. 12/29/नियम-2024/आरसीएस-डीएनएचडीडी/2025-26/6 में दिनांक 04 जुलाई, 2025 के (अंग्रेजी संस्करण में) और दिनांक 19 दिसम्बर, 2025 के (हिन्दी संस्करण में) प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(3) उपर्युक्त (2) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने

वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7748/18/26]

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा) : सभापति महोदय, मैं सामाजिक न्याय और अधिकारिता मंत्रालय से संबंधित निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) (एक) पीपल विद हियरिंग इम्पेयर्ड नेटवर्क (पीएचआईएन), हैदराबाद, तेलंगाना के वर्ष 2025-2026 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) पीपल विद हियरिंग इम्पेयर्ड नेटवर्क (पीएचआईएन), हैदराबाद, तेलंगाना के वर्ष 2025-2026 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7749/18/26]

(2) (एक) आईसीसीएफए संस्थान, राजस्थान, अलवर के वर्ष 2025-2026 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) आईसीसीएफए संस्थान, राजस्थान, अलवर के वर्ष 2025-2026 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7750/18/26]

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI): Sir, I rise to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of

Section 3 of the Essential Commodities Act, 1955:-

(1) The Natural Gas (Supply Regulation) (Amendment) Order, 2026 published in Notification No. S.O.3647(E) in Gazette of India dated 4th July, 2026.

[Placed in Library, See No. LT 7751/18/26]

(2) The Natural Gas (Supply Regulation) Order, 2026 published in Notification No. S.O.1232(E) in Gazette of India dated 9th March, 2026.

[Placed in Library, See No. LT 7752/18/26]

(3) The Natural Gas and Petroleum Products Distribution (Through Laying, Building, Operation and Expansion of Pipelines and Other Facilities) Second Amendment Order, 2026 published in Notification No. S.O.3001(E) in Gazette of India dated 11th June, 2026.

[Placed in Library, See No. LT 7753/18/26]

(4) The Natural Gas and Petroleum Products Distribution (Through Laying, Building, Operation and Expansion of Pipelines and Other Facilities) Order, 2026 published in Notification No. S.O.1536(E) in Gazette of India dated 24th March, 2026.

[Placed in Library, See No. LT 7754/18/26]

(5) The Natural Gas and Petroleum Products Distribution (Through Laying, Building, Operation and Expansion of Pipelines and Other Facilities) Amendment Order, 2026 published in Notification No. S.O.2193(E) in Gazette of India dated 4th May, 2026.

[Placed in Library, See No. LT 7755/18/26]

… (*Interruptions*)

गृह मंत्रालय में राज्य मंत्री (श्री बंडि संजय कुमार) : सभापति महोदय, मैं गृह मंत्रालय से संबंधित निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा 1(ख) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) रिहैबिलिटेशन प्लांटेशन्स लिमिटेड, कोल्लम के वर्ष 2024-2025 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) रिहैबिलिटेशन प्लांटेशंस लिमिटेड, कोल्लम का वर्ष 2024-2025 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियाँ।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7756/18/26]

(3) नागरिकता अधिनियम, 1955 की धारा 18 की उप-धारा (4) के अंतर्गत नागरिकता (संशोधन) नियम, 2026, जो दिनांक 30 अप्रैल, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.323(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7757/18/26]

… (*Interruptions*)

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान) : सभापति महोदय, मैं ग्रामीण विकास मंत्रालय से संबंधित निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) (एक) राष्ट्रीय ग्रामीण विकास और पंचायती राज संस्थान, हैदराबाद के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) राष्ट्रीय ग्रामीण विकास और पंचायती राज संस्थान, हैदराबाद के वर्ष 2023-

2024 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(तीन) राष्ट्रीय ग्रामीण विकास और पंचायती राज संस्थान, हैदराबाद के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7758/18/26]

… (*Interruptions*)

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री भागीरथ चौधरी) : सभापति महोदय, मैं कृषि और किसान कल्याण मंत्रालय से संबंधित निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) भारतीय कृषि अनुसंधान परिषद, नई दिल्ली के वर्ष 2025-2026 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) भारतीय कृषि अनुसंधान परिषद, नई दिल्ली के वर्ष 2025-2026 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7759/18/26]

… (*Interruptions*)

———

14.04 hrs

MESSAGES FROM RAJYA SABHA

SECRETARY GENERAL: Sir, I have to report the following messages received from the Secretary General of Rajya Sabha:

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 10th August, 2026 agreed without any amendment to the Bankers' Books Evidence Bill, 2026 which was passed by the Lok Sabha at its sitting held on the 5th August, 2026."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Taxation and Other Laws (Amendment) Bill, 2026 which was passed by the Lok Sabha at its sitting held on the 6th August, 2026 and transmitted to the Rajya Sabha for its recommendations, and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

———

… (*Interruptions*)

14.05 hrs

STANDING COMMITTEE ON HOUSING AND URBAN AFFAIRS

12th Report

SHRI MAGUNTA SREENIVASULU REDDY (ONGOLE): Sir, I rise to present the Twelfth Report (Hindi and English versions) on Action Taken by the Government on the recommendations contained in the Ninth Report of the Standing Committee on Housing and Urban Affairs (2025-26) on 'Demands for Grants (2026-27)' pertaining to the Ministry of Housing and Urban Affairs.

———

… (*Interruptions*)

माननीय सभापति : आईटम नंबर 13.

… (व्यवधान)

14.05½ hrs

STANDING COMMITTEE ON RURAL DEVELOPMENT AND PANCHAYATI RAJ

37th to 41st Reports

श्री विजय कुमार दूबे (कुशीनगर) : महोदय, मैं ग्रामीण विकास और पंचायती राज संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूं :-

(1) ग्रामीण विकास विभाग, ग्रामीण विकास मंत्रालय से संबंधित 'अनुदानों की मांगें (2026-27)' के बारे में समिति के 25वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 37वां प्रतिवेदन।

(2) भूमि संसाधन विभाग, ग्रामीण विकास मंत्रालय से संबंधित 'अनुदानों की मांगें (2026-27)' के बारे में समिति के 26वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-

कार्रवाई संबंधी 38वां प्रतिवेदन।

(3) पंचायती राज मंत्रालय से संबंधित 'अनुदानों की मांगें (2026-27)' के बारे में समिति के 27वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 39वां प्रतिवेदन।

(4) ग्रामीण विकास विभाग, ग्रामीण विकास मंत्रालय से संबंधित 'ग्रामीण कौशल और पलायन: दीन दयाल उपाध्याय ग्रामीण कौशल योजना (डीडीयू-जीकेवाई, दीनदयाल अंत्योदय योजना-राष्ट्रीय ग्रामीण आजीविका मिशन(डीएवाई-एनआरएलएम) और ग्रामीण स्वरोजगार प्रशिक्षण संस्थानों (आरएसईटीआईएस) का प्रभाव अध्ययन' के बारे में समिति का 40वां प्रतिवेदन।

(5) भूमि संसाधन विभाग, ग्रामीण विकास मंत्रालय से संबंधित 'डिजिटल इंडिया भूमि रिकॉर्ड आधुनिकीकरण कार्यक्रम (डीआईएलआरएमपी) का कार्यान्वयन' के बारे में समिति का 41वां प्रतिवेदन।

———

… (व्यवधान)

14.05¾ hrs

STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT

Statements

SHRI BHASKAR MURLIDHAR BHAGARE (DINDORI): Sir, I rise to lay the following Final Action Taken Statements (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2025-26):-

(1) Statement showing the Final Action Taken by the Government on the Observations/Recommendations contained in the 11th Report (17th Lok Sabha) of the Standing Committee on Social Justice and

Empowerment (2019-20) on action taken by the Government on the Observations/Recommendations contained in the 2nd Report of the Committee on 'Demands for Grants (2019-20)' pertaining to the Department of Empowerment of Persons with Disabilities, Ministry of Social Justice and Empowerment.

(2) Statement showing the Final Action Taken by the Government on the Observations/Recommendations contained in the 11th Report on Action taken by the Government on the Observations/ Recommendations contained in the 4th Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' of the Ministry of Minority Affairs.

(3) Statement showing the Final Action Taken by the Government on the Observations/Recommendations contained in the 9th Report of the Committee on action taken by the Government on the Observations/Recommendations of the Committee contained in their 2nd Report on 'Demands for Grants (2025-26)' pertaining to the Department of Empowerment of Persons with Disabilities, Ministry of Social Justice and Empowerment.

(4) Statement showing the Final Action Taken by the Government on the Observations/Recommendations contained in the 13th Report of the Committee on action taken by the Government on the Observations/Recommendations of the Committee contained in their 6th Report on 'Demands for Grants (2025-26)' pertaining to the Department of Empowerment of Persons with Disabilities, Ministry of

Social Justice and Empowerment.

(5) Statement showing the Final Action Taken by the Government on the Observations/Recommendations of the Committee contained in the 15th Report on the action taken by the Government on the Observations/Recommendations contained in the 7th Report of the Standing Committee on Social Justice and Empowerment (Eighteenth Lok Sabha) on 'Demands for Grants (2025-26)' of the Ministry of Tribal Affairs.

… (*Interruptions*)

_____

14.06 hrs

STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE

392nd Report

SHRIMATI JUNE MALIAH (MEDINIPUR): Sir, I rise to lay the 392nd Report (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture on 'Enabling Inclusive, Digital and Sustainable Bus Transport: Policy, Regulation and Public-Private Partnership for Next-Gen Mobility'.

_____

… (*Interruptions*)

माननीय सभापति : आईटम नंबर 15ए.

माननीय मंत्री श्री किरेन रिजिजू जी।

… (व्यवधान)

14.06½ hrs

BUSINESS ADVISORY COMMITTEE

19th Report

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरेन रिजिजू) : महोदय, मैं कार्य मंत्रणा समिति का 19वां प्रतिवेदन प्रस्तुत करता हूं।

———

माननीय सभापति : आईटम नंबर 16.

माननीय मंत्री प्रो. एस. पी. सिंह बघेल जी।

... (व्यवधान)

14.07 hrs

STATEMENTS BY MINISTERS

(i)(a) Status of implementation of recommendations contained in the 3rd Report of the Standing Committee on Rural Development and Panchayati Raj on 'Demands for Grants (2024-25)' pertaining to the Ministry of Panchayati Raj*

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल) : महोदय, मैं पंचायती राज मंत्रालय से संबंधित 'अनुदानों की मांगें (2024-25)' के बारे में ग्रामीण विकास और पंचायती राज संबंधी स्थायी समिति के तीसरे प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के बारे में वक्तव्य सभा पटल पर रखता हूं।

(b) Status of implementation of recommendations contained in the 7th Report of the Standing Committee on Rural Development and Panchayati Raj on 'Demands for Grants (2025-26)' pertaining to the Ministry of Panchayati Raj*

* Laid on the Table and also placed in Library, See No. LT 7683/18/26 and 7684/18/26 respectively.

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल) : महोदय, मैं पंचायती राज मंत्रालय से संबंधित 'अनुदानों की मांगें (2025-26)' के बारे में ग्रामीण विकास और पंचायती राज संबंधी स्थायी समिति के 7वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के बारे में वक्तव्य सभा पटल पर रखता हूं।

———

… (व्यवधान)

14.07½ hrs

(ii) Status of implementation of recommendations contained in the 25th Report of the Standing Committee on Rural Development and Panchayati Raj on 'Demands for Grants (2026-27)' pertaining to the Department of Rural Development, Ministry of Rural Development*

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान) : महोदय, मैं ग्रामीण विकास विभाग, ग्रामीण विकास मंत्रालय से संबंधित 'अनुदानों की मांगें (2026-27)' के बारे में ग्रामीण विकास और पंचायती राज संबंधी स्थायी समिति के 25वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के बारे में वक्तव्य सभा पटल पर रखता हूं।

———

… (व्यवधान)

14.07¾ hrs

(iii)(a) Status of implementation of the recommendations/ observations contained in the 323rd Report of the Standing Committee on Industry pertaining to the Ministry of Heavy Industries on action taken by the Government on the recommendations/observations contained in the 321st Report of the Committee on 'Demands for Grants (2023-24)' pertaining to

* Laid on the Table and also placed in Library, See No. LT 7685 /18/26.

the Ministry of Heavy Industries*

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA): Sir, I rise to lay a statement regarding the status of implementation of the recommendations/observations contained in the 323rd Report of the Standing Committee on Industry pertaining to the Ministry of Heavy Industries on action taken by the Government on the recommendations/observations contained in the 321st Report of the Committee on 'Demands for Grants (2023-24)' pertaining to the Ministry of Heavy Industries.

(b) Status of implementation of recommendations/ observations contained in the 326th Report of the Standing Committee on Industry on 'Demands for Grants (2025-26)' pertaining to the Ministry of Heavy Industries*

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA): Sir, I rise to lay a statement regarding the status of implementation of recommendations/observations contained in the 326th Report of the Standing Committee on Industry on 'Demands for Grants (2025-26)' pertaining to the Ministry of Heavy Industries.

(c) Status of implementation of the recommendations/ observations contained in the 329th Report of the Standing Committee on Industry pertaining to the Ministry of Heavy Industries on action taken by the

* Laid on the Table and also placed in Library, See No. LT 7686/18/26 and 7687/18/26 respectively.

Government on the recommendations/observations contained in the 326th Report of the Committee on 'Demands for Grants (2025-26)' pertaining to the Ministry of Heavy Industries*

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA): Sir, I rise to lay a statement regarding the status of implementation of the recommendations/observations contained in the 329th Report of the Standing Committee on Industry pertaining to the Ministry of Heavy Industries on action taken by the Government on the recommendations/observations contained in the 326th Report of the Committee on 'Demands for Grants (2025-26)' pertaining to the Ministry of Heavy Industries.

(d) Status of implementation of recommendations/ observations contained in the 332nd Report of the Standing Committee on Industry on 'Demands for Grants (2026-27)' pertaining to the Ministry of Heavy Industries*

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA): Sir, I rise to lay a statement regarding the status of implementation of recommendations/observations contained in the 332nd Report of the Standing Committee on Industry on 'Demands for Grants (2026-27)' pertaining to the Ministry of Heavy Industries.

---

* Laid on the Table and also placed in Library, See No. LT 7688/18/26 and 7689/18/26 respectively.

… (*Interruptions*)

माननीय सभापति : कृपया आप अपनी-अपनी सीट पर विराजिए।

… (व्यवधान)

माननीय सभापति : आप अपनी-अपनी सीट पर बैठिए।

… (व्यवधान)

14.08 hrs

MATTERS UNDER RULE 377*

माननीय सभापति : माननीय सदस्यगण, जिन सदस्यों को आज नियम 377 के अधीन मामले उठाने की अनुमति दी गई है, वे व्यक्तिगत रूप से तत्काल मामले का अनुमोदित पाठ सभा पटल पर प्रस्तुत करें।

(i) Regarding commencement of regular commercial flight services from Chiyanki Airport, Palamu in Jharkhand under the UDAN Scheme

श्री विष्णु दयाल राम (पलामू): पलामू संसदीय क्षेत्र स्थित चियांकी (मेदिनीनगर) हवाई अड्डे की ओर माननीय नागर विमानन मंत्री जी का ध्यान आकृष्ट कराना चाहता हूँ। केंद्र सरकार की संशोधित उड़ान (UDAN) योजना के अंतर्गत इस हवाई अड्डे का विकास प्रस्तावित है, किंतु आज तक यहां से नियमित वाणिज्यिक उड़ान सेवा प्रारंभ नहीं हो सकी है। परिणामस्वरूप पलामू, गढ़वा एवं लातेहार सहित लगभग 50 लाख की आबादी को हवाई यात्रा के लिए रांची, गया एवं वाराणसी जैसे दूरस्थ हवाई अड्डों पर निर्भर रहना पड़ता है। चियांकी हवाई अड्डा चालू होने से पलामू टाइगर रिजर्व, बेतला राष्ट्रीय उद्यान, पलामू किला तथा नेतरहाट जैसे पर्यटन स्थलों को नई पहचान मिलेगी। साथ ही कृषि, तसर, लाख, वनोपज, लघु उद्योग, निवेश, स्वास्थ्य सेवाओं तथा रोजगार के अवसरों का विस्तार होगा। आपदा प्रबंधन एवं एयर एम्बुलेंस जैसी आपातकालीन

* Treated as laid on the Table.

सेवाओं के लिए भी यह अत्यंत महत्वपूर्ण सिद्ध होगा। अतः केंद्र सरकार से अनुरोध है कि झारखंड सरकार एवं संबंधित एजेंसियों के साथ समन्वय स्थापित कर चियांकी हवाई अड्डे के रनवे, टर्मिनल भवन, एटीसी टावर, सुरक्षा एवं अग्निशमन अवसंरचना सहित सभी लंबित कार्यों को मिशन मोड में शीघ्र पूर्ण कराया जाए तथा नियमित हवाई सेवा प्रारंभ कर उत्तर-पश्चिमी झारखंड की जनता को सुलभ हवाई संपर्क उपलब्ध कराया जाए।

(ii) Need to expedite the construction of the Railway over Bridge (RoB) at Km 116 of NH-22 in Latehar district, Jharkhand

श्री काली चरण सिंह (चतरा): मैं अपने संसदीय क्षेत्र चतरा, झारखंड के लातेहार जिले के चंदवा में NH-22 (पूर्व NH-99) के किमी-116 पर प्रस्तावित रेलवे ओवर ब्रिज (ROB) के निर्माण कार्य में हो रहे अनावश्यक विलंब की ओर सरकार का ध्यान आकर्षित करना चाहता हूँ। माननीय केंद्रीय सड़क परिवहन एवं राजमार्ग मंत्री द्वारा 03 जुलाई, 2025 को गढ़वा में इस ROB के निर्माण की घोषणा की गई थी। परियोजना की संशोधित लागत लगभग ₹119.71 करोड़ स्वीकृत हो चुकी है। DPR तैयार एवं अनुमोदित है तथा निविदा प्रक्रिया भी पूरी हो चुकी है। इसके बावजूद आज तक निर्माण कार्य प्रारंभ नहीं किया गया है। इस विलंब के कारण चंदवा रेलवे फाटक पर प्रतिदिन लंबा जाम लगता है, जिससे आम नागरिकों, मरीजों, विद्यार्थियों एवं आपातकालीन सेवाओं को भारी कठिनाइयों का सामना करना पड़ता है । साथ ही कोयला परिवहन तथा अन्य व्यावसायिक गतिविधियाँ भी प्रभावित हो रही हैं, जिससे क्षेत्र की अर्थव्यवस्था पर प्रतिकूल प्रभाव पड़ रहा है। अतः मैं माननीय केंद्रीय सड़क परिवहन एवं राजमार्ग मंत्री से आग्रह करता हूँ कि निर्माण कार्य में हो रहे विलंब के कारणों की समीक्षा कर संबंधित अधिकारियों को आवश्यक निर्देश दिए जाएँ तथा इस महत्वपूर्ण रेलवे ओवर ब्रिज का निर्माण कार्य शीघ्र प्रारंभ कराया जाए।

(iii) Need to expand drinking water schemes in Jammu Parliamentary Constituency and revamp water pipeline infrastructure therein

श्री जुगल किशोर (**जम्मू**): मैं सरकार का ध्यान जम्मू लोकसभा क्षेत्र के अनेक ग्रामीण एवं शहरी क्षेत्रों में पेयजल संकट की ओर आकर्षित करना चाहता हूँ। गर्मी के मौसम में अनेक क्षेत्रों में जल स्रोत सूख जाते हैं, जिससे लोगों को पीने के पानी के लिए लंबी दूरी तय करनी पड़ती है। कई स्थानों पर पाइपलाइन नेटवर्क पुराना होने के कारण जलापूर्ति बाधित रहती है तथा पानी की गुणवत्ता भी चिंता का विषय है। अतः मैं माननीय जल शक्ति मंत्री से आग्रह करता हूँ कि जम्मू लोकसभा क्षेत्र में पेयजल योजनाओं का विस्तार किया जाए, नई जलापूर्ति परियोजनाओं को स्वीकृति दी जाए, पुरानी पाइपलाइनों का नवीनीकरण किया जाए तथा प्रत्येक घर तक स्वच्छ एवं नियमित पेयजल उपलब्ध कराने के लिए विशेष अभियान चलाया जाए।

(iv) Need for a Comprehensive Coastal Protection and Disaster Resilience Programme for Anakapalli Coast, Andhra Pradesh

DR. C. M. RAMESH (ANAKAPALLE): The coastal belt of Anakapalli district in Andhra Pradesh is increasingly vulnerable to cyclones, storm surges, coastal erosion and sea-level rise, posing serious risks to fishing villages, agriculture, livelihoods and public infrastructure. While relief measures are provided after disasters, there is an urgent need for a long-term, integrated approach to strengthen coastal resilience. I, therefore, urge the Government to launch a Comprehensive Coastal Protection and Disaster Resilience Programme for the Anakapalli coast with Central assistance. The programme should include shoreline protection works, mangrove restoration, beach nourishment, cyclone-resilient infrastructure, modern early warning systems, evacuation facilities and sustainable livelihood support for fishing communities. Such programme would

safeguard lives and property, strengthen climate resilience and promote sustainable development of the vulnerable coastal region.

(v) Need to ensure availability of infrastructure for effective implementation of Ayushman Bharat Digital Mission

श्री बृजमोहन अग्रवाल (**रायपुर**): नेशनल हेल्थ मिशन (NHM) और आयुष्मान भारत डिजिटल मिशन (ABDM) के अंतर्गत, केंद्र सरकार सार्वजनिक स्वास्थ्य अवसंरचना (के आधुनिकीकरण हेतु राज्य सरकारों को व्यापक वित्तीय सहायता प्रदान कर रही है। इस निधि का मुख्य उद्देश्य सरकारी अस्पतालों में हॉस्पिटल मैनेजमेंट इंफॉर्मेशन सिस्टम, डिजिटल पंजीकरण और कतार प्रबंधन प्रणाली को सुदृढ़ करना है। किंतु देश के कई जिला और राज्य स्तरीय अस्पतालों में इस डिजिटल व्यवस्था के क्रियान्वयन में गंभीर विसंगतियां सामने आ रही हैं। यद्यपि सॉफ्टवेयर और डिजिटल टोकन प्रणाली तकनीकी रूप से सक्रिय हैं, किंतु इन्हें धरातल पर उतारने के लिए आवश्यक भौतिक ढांचे—जैसे डिजिटल डिस्प्ले स्क्रीन, उद्घोषणा प्रणाली और प्रशिक्षित कर्मचारियों—का नितांत अभाव है। परिणामस्वरूप, मरीजों को डिजिटल टोकन मिलने के बावजूद घंटों तक लंबी कतारों में खड़ा रहना पड़ता है, जिससे इस उन्नत तकनीक का मूल उद्देश्य ही विफल हो जाता है। कागजों और प्रशासनिक डैशबोर्ड पर तो डिजिटल अनुपालन शत-प्रतिशत दिखाई देता है, परंतु जमीनी हकीकत में मरीजों को कोई वास्तविक राहत नहीं मिल रही है। अतः सरकार यह अनिवार्य करे कि भविष्य में डिजिटल इंफ्रास्ट्रक्चर के लिए अगली किस्त तभी जारी की जाए, जब उससे जुड़े सभी आवश्यक भौतिक उपकरण (Physical Hardware) पूरी तरह से स्थापित और चालू अवस्था में हों।

(vi) Regarding establishment of a SAIL Rolling Mill at Jabalpur, Madhya Pradesh

श्री आशीष दुबे (**जबलपुर**): जबलपुर का रक्षा उत्पादन के क्षेत्र में महत्वपूर्ण योगदान है, यहाँ 4 रक्षा उत्पादन संस्थान स्थित हैं। यहाँ मध्य प्रदेश विद्युत बोर्ड (MPEB) का मुख्यालय, तथा पश्चिम

मध्य रेलवे का क्षेत्रीय केंद्र है । जबलपुर से सम्पूर्ण भारत में जाने के लिए रेल व सड़क कनेक्टिविटी उपलब्ध है । यह पूर्वी मध्य प्रदेश व उत्तर प्रदेश के व्यापारिक केंद्र के रूप में भी पहचाना जाता है । जबलपुर के स्थानीय, क्षेत्रीय व राष्ट्रीय सामरिक रूप से महत्वपूर्ण स्थान होने के कारण, मेरा इस्पात मंत्री महोदय से निवेदन है कि जबलपुर में स्टील अथॉरिटी ऑफ इंडिया लिमिटेड (सेल) के विभिन्न व्यावसायिक उत्पादों के निर्माण के लिए रोलिंग मील की स्थापना होनी चाहिए, यहाँ परिवहन की उचित कानेक्टिविटी उपलब्ध होने से देश सभी मत्वपूर्ण स्थलों व बंदरगाहों तक सुलभता से उत्पाद भेजे जा सकेंगे । रोलिंग मील की स्थापना होने से स्थानीय रोजगार व व्यापार में वृद्धि होगी एवं औद्योगिक क्षेत्र में जबलपुर समृद्ध हो सकेगा ।

(vii) Need to take necessary steps to release Indian citizens who inadvertently crossed international border and got imprisoned in Pakistani jails

डॉ. हेमंत विष्णु सवरा (पालघर): मैं सरकार का ध्यान पाकिस्तान की जेलों में बंद निर्दोष भारतीय नागरिकों, विशेषकर मछुआरों तथा सीमावर्ती क्षेत्रों के आर्थिक रूप से कमजोर नागरिकों की ओर आकर्षित करना चाहता हूँ। पाकिस्तान की समुद्री सीमा के निकट नियमित रूप से मछली पकड़ने के दौरान अनेक भारतीय मछुआरे अनजाने में सीमा पार कर जाने के कारण गिरफ्तार कर लिए जाते हैं । इसी प्रकार, सीमावर्ती क्षेत्रों के कई गरीब एवं आदिवासी नागरिक भी अनजाने में अंतरराष्ट्रीय सीमा पार कर जाने के कारण पाकिस्तान की जेलों में बंद हैं । ऐसे मामलों में उनके परिवार लंबे समय तक असहाय एवं आर्थिक संकट का सामना करते हैं । मैं भारत सरकार से आग्रह करता हूँ कि भारतीय उच्चायोग के माध्यम से आवश्यक कानूनी सहायता उपलब्ध कराई जाए तथा राजनयिक स्तर पर प्रभावी प्रयास तेज किए जाएँ ताकि पाकिस्तान की जेलों में बंद सभी भारतीय नागरिकों की शीघ्र रिहाई एवं सुरक्षित स्वदेश वापसी सुनिश्चित हो सके । मैं यह भी अनुरोध करता हूँ कि ऐसे भारतीय नागरिकों के परिवारों को राज्य सरकारों द्वारा उपलब्ध कराई जाने वाली सहायता राशि एवं अन्य सहायता योजनाओं का लाभ समयबद्ध रूप से सुनिश्चित किया जाए,

जिससे उनके परिवारों को इस कठिन अवधि में आर्थिक एवं सामाजिक संबल प्राप्त हो सके।

(viii) Need to increase the ceiling of wage under Employees' State Insurance Scheme to Rs. 35000/-

SHRI KOTA SRINIVASA POOJARY (UDUPI CHIKMAGALUR): In response to my earlier letter seeking an increase in the ESI wage ceiling from ₹21,000 to ₹35,000, the Hon'ble Minister had assured that the matter would be discussed with all stakeholders and a decision would be taken. The ESI scheme is a crucial social security measure for poor labourers. It is a contributory scheme funded by both employees and employers through premiums, and does not burden the Central or State Governments. Sir, wages have risen significantly. From ₹8,000-₹10,000 earlier, the average minimum wage is now around ₹25,000 and is expected to rise further. If the ESI limit is not revised, many workers will lose coverage and medical benefits despite small salary hikes. I therefore urge the Hon'ble Minister to expedite consultations and raise the ESI limit to ₹35,000 without delay. This will provide much-needed relief to crores of labourers.

(ix) Need to introduce a simple, transparent and consumer-friendly health ratings system for packaged food items and restaurants

डॉ. आनन्द कुमार गोंड (**बहराइच**): आज बदलती जीवनशैली और खान-पान की आदतों के कारण मधुमेह, मोटापा, उच्च रक्तचाप, हृदय रोग, कैंसर तथा अन्य गैर-संचारी बीमारियाँ तेजी से बढ़ रही हैं। इसका एक प्रमुख कारण बाजार में उपलब्ध अनेक पैकेज्ड खाद्य पदार्थों, पेय पदार्थों तथा रेस्तरां में परोसे जाने वाले भोजन में पाम ऑयल, निम्न गुणवत्ता के तेल, कृत्रिम रंग, कृत्रिम फ्लेवर तथा प्रिज़र्वेटिव्स का बढ़ता उपयोग है। अधिकांश उपभोक्ता इन उत्पादों के पैकेट पर

लिखी जटिल तकनीकी जानकारी को समझ नहीं पाते। इसलिए आवश्यक है कि इन उत्पादों पर सरल ग्रीन एवं रेड स्टार स्वास्थ्य रेटिंग प्रणाली लागू की जाए। उदाहरण के लिए, 5 ग्रीन स्टार वाला उत्पाद अपेक्षाकृत अधिक स्वास्थ्यकर माना जाए, जबकि 5 रेड स्टार वाला उत्पाद यह स्पष्ट संकेत दे कि उसमें स्वास्थ्य के लिए हानिकारक तत्वों की मात्रा अधिक है। इसी प्रकार यह व्यवस्था रेस्तरां के मेन्यू पर भी लागू की जा सकती है, जिससे उपभोक्ता एक नज़र में सही निर्णय ले सकें। अतः मैं सरकार से आग्रह करता हूँ कि एफएसएसएआई के माध्यम से वैज्ञानिक मानकों पर आधारित ऐसी सरल, पारदर्शी एवं उपभोक्ता-अनुकूल स्वास्थ्य रेटिंग प्रणाली लागू करने पर विचार किया जाए, जिससे प्रत्येक नागरिक को स्वस्थ विकल्प चुनने में सुविधा मिल सके।

(x) Need for retention of the Kendriya Vidyalaya at Badarpur, Delhi and expeditious opening of the proposed Delhi University college at Fatehpur Beri

श्री रामवीर सिंह बिधूड़ी (**दक्षिण दिल्ली**): बदरपुर में एनटीपीसी का पॉवर हाउस बंद है और उसकी जमीन पर चल रहे केंद्रीय विद्यालय को बंद करने की सरकार की योजना है। केंद्र सरकार के कई विभागों के कर्मचारियों का यहां आवास है। तुगलकाबाद रेलवे कॉलोनी में दो हजार से अधिक कर्मचारी हैं। डीएमआरसी कॉलोनी में लगभग 400 परिवार हैं। कोनकोर रेलवे हैडक्वार्टर में 600 कर्मचारी हैं। अखिल भारतीय आयुर्वेद संस्थान में 500 कर्मचारियों का स्टाफ है। सीआईएसएफ, दिल्ली पुलिसकर्मी भी आसपास के क्षेत्रों में रहते हैं। इसलिए सरकार से मेरी मांग है कि बदरपुर के केंद्रीय विद्यालय को बंद नहीं किया जाए। मेरे लोकसभा क्षेत्र के दिल्ली देहात में छात्राओं का कोई कॉलेज नहीं है। डीयू ने 2021 में फतेहपुर बेरी भाटी गांव में छात्राओं के लिए कॉलेज खोलने की घोषणा की थी। इसके लिए ग्रामसभा की 40 बीघा जमीन दी गई लेकिन फिर भी कॉलेज नहीं खुला। डीयू के वाइसचांसलर ने एक मीटिंग में वादा किया था कि 2025—26 में कॉलेज काम करने लगेंगे लेकिन ऐसा नहीं हो सका। मेरा अनुरोध है कि इस कॉलेज को जल्दी खोला जाए ताकि माननीय प्रधानमंत्री जी की कामना के अनुसार बेटियों को पढ़ने और आगे बढ़ने

के अवसर मिल सकें।

(xi) Need to include Bhojpuri language in the Eighth Schedule to the Constitution

श्री जगदम्बिका पाल (**डुमरियागंज**): मैं सरकार का ध्यान देश-विदेश में करोड़ों लोगों द्वारा बोली जाने वाली भोजपुरी भाषा को संविधान की आठवीं अनुसूची में शामिल किए जाने की लंबे समय से लंबित मांग की ओर आकर्षित करना चाहता हूँ। भोजपुरी उत्तर प्रदेश, बिहार एवं झारखंड सहित अनेक राज्यों में व्यापक रूप से बोली जाती है । इसके अतिरिक्त मॉरीशस, फिजी, सूरीनाम, त्रिनिदाद एवं टोबैगो, गुयाना तथा नेपाल सहित अनेक देशों में भारतीय मूल के लोग भोजपुरी भाषा एवं संस्कृति को आज भी जीवंत बनाए हुए हैं। समृद्ध लोक साहित्य, लोकगीत, लोकनाट्य तथा सिनेमा के माध्यम से भोजपुरी ने भारतीय सांस्कृतिक विरासत को समृद्ध किया है। विगत कई वर्षों से भोजपुरी को आठवीं अनुसूची में शामिल किए जाने की मांग विभिन्न मंचों पर उठती रही है, किन्तु अभी तक इसे संवैधानिक मान्यता प्राप्त नहीं हो सकी है। इससे करोड़ों भोजपुरी भाषियों की भाषाई एवं सांस्कृतिक आकांक्षाएँ अधूरी बनी हुई हैं। अतः मैं माननीय सरकार से आग्रह करता हूँ कि संविधान की आठवीं अनुसूची में भोजपुरी भाषा को शामिल करने हेतु आवश्यक संवैधानिक एवं विधायी प्रक्रिया शीघ्र प्रारंभ की जाए, जिससे करोड़ों भोजपुरी भाषियों की न्यायोचित मांग पूरी हो तथा भारत की भाषायी एवं सांस्कृतिक विविधता को और सशक्त बनाया जा सके।

(xii) Need to declare and develop State Highway No. 137 in Misrikh Parliamentary Constituency, Uttar Pradesh as a National Highway

श्री अशोक कुमार रावत (**मिश्रिख**): मैं सरकार का ध्यान अपने संसदीय क्षेत्र मिश्रिख (उत्तर प्रदेश) की एक अत्यंत महत्वपूर्ण समस्या की ओर आकर्षित करना चाहता हूँ। मेरे संसदीय क्षेत्र के अंतर्गत आने वाला राज्य राजमार्ग संख्या-137 (SH-137), जो मनवा तिराहे से भटपुर, अतरौली, संडीला होते हुए मेहंदीघाट (कन्नौज) तक जाता है, एक अत्यंत महत्वपूर्ण मार्ग है। यह मार्ग दो प्रमुख राष्ट्रीय राजमार्गों - NH-24 और NH-91 को आपस में जोड़ता है। इस मार्ग पर यातायात

का भारी दबाव है, किंतु सड़क की चौड़ाई कम होने के कारण यहाँ निरंतर भीषण दुर्घटनाएं होती रहती हैं। संकीर्ण मार्ग होने से जनता को प्रतिदिन लंबे जाम और आवागमन में भारी कठिनाई का सामना करना पड़ता है, जिससे समय की भारी बर्बादी होती है। अतः जनहित में मेरा सरकार से अनुरोध है कि राज्य राजमार्ग संख्या-137 को मनवा तिराहे से मेहंदीघाट तक फोर-लेन (4-Lane) बनाया जाए तथा इसे राष्ट्रीय राजमार्ग (National Highway) में परिवर्तित किया जाए। इस निर्णय से दुर्घटनाओं पर अंकुश लगेगा, यात्रा समय की बचत होगी और सुगम यातायात के साथ-साथ स्थानीय लोगों को रोजगार के नए अवसर प्राप्त होंगे।

(xiii) Need to establish Trauma Centres along NH-31 and other National Highways in Saran District, Bihar to ensure timely help to accident victims

SHRI RAJIV PRATAP RUDY (SARAN): Saran district in Bihar, traversed by important National Highways including NH-31, has witnessed a disturbing rise in road accidents leading to loss of precious lives and serious injuries. According to Government data, over 29,000 people have died in National Highway accidents in the first six months of 2025, accounting for more than half of the total fatalities recorded on national highways last year. National Highways, though constituting only about 2% of India's road network, account for over 30% of road accident deaths. Recent news reports indicate multiple fatal accidents in Saran district over the past year, with incidents on NH-31 and adjoining stretches resulting in several deaths and dozens of grievously injured persons. Many of these deaths are reportedly linked to delay in reaching medical facilities, highlighting the absence of dedicated trauma centres along the highway corridors. Medical experts consistently emphasise the importance

of the “golden hour” in trauma care. However, accident victims in Saran often have to be transported over long distances to district hospitals or medical colleges, resulting in avoidable fatalities. In view of the above, there is an urgent need to establish trauma centres at strategic locations along NH-31 and other national highways in Saran district.

(xiv) Need to evaluate the Restructured Weather-Based Crop Insurance Scheme (RWBCIS) for plantation crops to ensure protection to farmers

CAPTAIN BRIJESH CHOWTA (DAKSHINA KANNADA): Perennial plantation crops such as arecanut, coconut, cocoa and spices face risks distinct from seasonal field crops. Prolonged rainfall, humidity, disease incidence, drainage conditions and local microclimates can cause progressive damage even without a single weather threshold being breached at the nearest reference station. Growers therefore require insurance products whose notified units, weather stations and term sheets accurately reflect the risk profile of plantation belts. I urge the Ministry of Agriculture and Farmers Welfare to commission a joint actuarial and agronomic review of the Restructured Weather-Based Crop Insurance Scheme for plantation crops. The review should examine weather-station density and placement, notified unit size, rainfall and humidity triggers, duration and sequencing of adverse conditions, crop-stage sensitivity, basis risk, sum insured and claim timelines. ICAR institutes, State Agricultural Universities, insurers, the Government of Karnataka and representative grower organisations should participate. Ministry should pilot revised term sheets in selected coastal and Malnad districts before wider adoption and publish

comparisons of observed field losses and trigger-based payouts. States should also receive model notification templates and timelines for covering suitable plantation crops. The purpose is not to guarantee every loss, but to ensure insurance measures intended risks and provides transparent, timely protection to plantation farmers.

(xv) Need to extend a special industrial development package and establish an Information Technology Park in Puducherry

SHRI VE. VAITHILINGAM (PUDUCHERRY): I wish to draw the attention of the Government to the alarming rise in unemployment among the youth in the Union Territory of Puducherry. Despite having a large pool of educated and skilled young graduates, employment opportunities remain limited due to the absence of major industrial growth in recent years. No significant new industries have been established in Puducherry in recent years, resulting in inadequate job opportunities. Consequently, many young people are compelled to migrate to other States in search of employment, leading to a continuous outflow of skilled human resources from the Union Territory. Further, Puducherry does not have an Information Technology Park or other modern industrial infrastructure to attract investments in emerging sectors such as information technology, electronics, bio technology and advanced manufacturing. This has adversely affected industrial development and employment generation. I, therefore, urge the Union Government to extend a special industrial development package for Puducherry, establish an Information Technology Park, encourage new industries through attractive

incentives, and strengthen the MSME sector. These measures will promote investment, generate sustainable employment, and provide meaningful livelihood opportunities to the youth of the Union Territory.

(xvi) Regarding review of GI Registration conditions for Rajasthan's traditional Cumin seed (Jeera) and Fennel seed (Sounf) products to ensure fair market access to farmers

श्री उम्मेदा राम बेनीवाल (**बाड़मेर**): मैं अपने संसदीय क्षेत्र बाड़मेर–जैसलमेर सहित राजस्थान के जालौर, जोधपुर, नागौर तथा अन्य क्षेत्रों के जीरा एवं सौंफ उत्पादक किसानों की गंभीर समस्या की ओर सरकार का ध्यान आकर्षित करना चाहता हूँ। राजस्थान देश का प्रमुख जीरा एवं सौंफ उत्पादक राज्य है। वर्ष 2025–26 के उपलब्ध आँकड़ों के अनुसार राज्य में लगभग 10.90 लाख हेक्टेयर क्षेत्र में 6.94 लाख टन जीरे तथा 42,298 हेक्टेयर क्षेत्र में 48,456 टन सौंफ का उत्पादन अनुमानित है। इसके बावजूद "ऊंझा जीरा" एवं "ऊंझा सौंफ" के भौगोलिक संकेतक (GI) का पंजीकरण गुजरात के ऊंझा कृषि उपज मंडी (APMC) से संबद्ध होने के कारण राजस्थान के किसानों में असंतोष व्याप्त है। उनका मानना है कि GI से मिलने वाले विपणन, पहचान एवं मूल्य संवर्धन का समुचित लाभ अन्य प्रमुख उत्पादक राज्यों के किसानों को नहीं मिल पा रहा है। अतः मैं केंद्र सरकार से आग्रह करता हूँ कि इस विषय की निष्पक्ष समीक्षा कराई जाए, सभी प्रमुख उत्पादक राज्यों के किसानों एवं विशेषज्ञों से परामर्श किया जाए तथा आवश्यक होने पर GI पंजीकरण की शर्तों की पुनर्समीक्षा कर राजस्थान के जीरा एवं सौंफ उत्पादकों को उनकी पारंपरिक खेती, गुणवत्ता एवं विशिष्ट पहचान के अनुरूप उचित संरक्षण तथा समान बाज़ार अवसर सुनिश्चित किए जाएँ।

(xvii) Need to address the flood situation in Assam and declare the calamity as a National problem

MD. RAKIBUL HUSSAIN (DHUBRI): I wish to draw the urgent attention of the Government to the catastrophic floods in Assam, triggered by a massive illegal mining, which have devastated the districts of Sibsagar, Charaideo and Jorhat. The scale of destruction is alarming. Lives have been lost, many people remain missing, and thousands of families have been rendered homeless. Despite the passage of time, relief on the ground remains grossly inadequate. Affected families continue to struggle without sufficient food, permanent shelters, safe drinking water, medicines, tarpaulins, clothing and sanitation facilities. Children have lost their books, households have lost all essential belongings, and livestock urgently require fodder and veterinary care. The Union Government need to take measures to address the problems of the people of Assam. I demand immediate financial assistance of ₹20 lakh for every affected family to help them rebuild their lives with dignity. I also reiterate that Assam's recurring flood and erosion crisis must be declared a national problem, warranting a permanent solution. I further urge the Hon'ble Prime Minister to personally visit the affected areas, assess the ground reality, and reassure the people through decisive action.

(xviii) Need to review the Suspension of Operation (SoO) agreement and ensure free movement of goods and people in Manipur

DR. ANGOMCHA BIMOL AKOIJAM (INNER MANIPUR): I wish to draw the attention of the Government towards an urgent public importance concerning

the lack of transparency on the Suspension of Operation (SoO) agreement with the Kuki armed groups in Manipur, and their reported criminal activities. The Suspension of Operation agreement has been repeatedly extended by the Government of India without public disclosure of its terms and compliance reports. This has raised public concern. Even the Government of Manipur has made statement on the abduction and gruesome killing of six Liangmei civilians. Moreover, there have been numerous reports about rampant extortion on the National Highways by armed groups under SoO or in talks with the Government of India, that too, in the presence of (Central) Security Forces in areas under the AFSPA. I, therefore, urge the Hon'ble Minister of Home Affairs to place the current SoO agreement, including its terms and conditions, and compliance status, in the public domain; and review the SoO agreement to take appropriate actions, including its abrogation if these groups are found guilty, to curb illegal activities and ensure free movement of goods and people on the Highways, and the National Highways are extortion-free.

(xix) Need for comprehensive study before implementing the provision of sub-categorisation of Scheduled Castes in Maharashtra

श्री बलवंत बसवंत वानखडे (**अमरावती**): महाराष्ट्र सरकार द्वारा अनुसूचित जातियों के उपवर्गीकरण की प्रक्रिया आगे बढ़ाई जा रही है । यह विषय केवल प्रशासनिक नहीं, बल्कि सामाजिक न्याय, संवैधानिक मूल्यों और करोड़ों अनुसूचित जाति समाज के अधिकारों से जुड़ा हुआ है । डॉ. बाबासाहेब आंबेडकर जी ने सभी अस्पृश्य जातियों को एकीकृत रूप से अनुसूचित जाति के अंतर्गत संवैधानिक संरक्षण और आरक्षण प्रदान किया था । इसलिए इस व्यवस्था में किसी भी प्रकार का परिवर्तन अत्यंत सावधानी, पारदर्शिता और व्यापक अध्ययन के आधार पर

ही किया जाना चाहिए। यदि महाराष्ट्र सरकार सर्वोच्च न्यायालय के 1 अगस्त 2024 के निर्णय के आधार पर उपवर्गीकरण की दिशा में आगे बढ़ रही है, तो सबसे पहले इस विषय से संबंधित वस्तुनिष्ठ आंकड़े, सांख्यिकीय जानकारी तथा संबंधित समिति की रिपोर्ट सार्वजनिक की जानी चाहिए। तथ्यों और प्रमाणों को सामने रखे बिना ऐसा निर्णय लेने से समाज में भ्रम और असंतोष उत्पन्न हो सकता है। अतः मैं केंद्र सरकार से आग्रह करता हूँ कि महाराष्ट्र सरकार को निर्देश दे कि अनुसूचित जातियों के उपवर्गीकरण पर कोई अंतिम निर्णय लेने से पहले सभी संबंधित आंकड़े और समिति की रिपोर्ट सार्वजनिक करे, व्यापक सामाजिक संवाद स्थापित करे तथा संविधान की भावना और सामाजिक न्याय के सिद्धांतों के अनुरूप ही आगे की कार्रवाई सुनिश्चित करे।

(xx) Need to construct a bridge over river Sharda at Pachpedi Ghat on Belrayan-Panwari State Highway in Lakhimpur Kheri, Uttar Pradesh

श्री उत्कर्ष वर्मा मधुर (खीरी): मैं सरकार का ध्यान अतिमहत्वपूर्ण एवं जन-आकांक्षा से जुडी और लम्बे समय से लंबित मांग "बेलरायों पनवारी राजमार्ग पर स्थित पचपेड़ी घाट (शारदा नदी पर) पुल निर्माण" की ओर आकृष्ट कराना चाहता हूँ। अवगत कराना चाहता हूँ कि लखीमपुर खीरी जिला क्षेत्रफल के लिहाज से उतर प्रदेश का सबसे बड़ा जिला है। वर्तमान में पचपेड़ी घाट पर पुल नहीं होने के कारण विशेषकर निघासन विकास खंड एवं आसपास के दर्जनों गाँवों की विशाल आबादी को आवागमन में भारी कठिनाइयों का सामना करना पड़ता है। चिकित्सा, व्यापार, शिक्षा और भ्रमण में लोगों को जिला आने जाने में समय के साथ साथ धन और शारीरिक कष्टों का सामना करना पड़ता है। जिला आनेजाने में बच्चों, वृद्धों नौजवानों, महिलाओं एवं नौनिहालों को काफी असुविधा होती है। इसके बन जाने से जिला मुख्यालय की दूरी लगभग 20 किलोमीटर कम हो जाएगी किसानों को मंडी, मरीजों को जिला चिकित्सालय, छात्र छात्राओं को विद्यालय कोलेज (शिक्षण संस्थान) और अन्य लोगों को अन्य कामों में सहायता मिलेगी।

अतः आपके माध्यम से मेरा सड़क परिवहन एवं राजमार्ग मंत्रालय तथा केंद्र सरकार से विनम्र अनुरोध है कि लखीमपुर खीरी के निघासन क्षेत्र की जनता को ध्यान में रखते हुए, बेलरायों

पनवारी राजमार्ग पर स्थित पचपेड़ी घाट (शारदा नदी) पर प्राथमिकता के आधार पर पुल के निर्माण को यथाशीघ्र स्वीकृति एवं आवश्यक धनराशि प्रदान करने की कृपा करें।

(xxi) Regarding provision of drainage/underpass facilities to prevent waterlogging caused by construction of the Khalilabad-Bahraich new railway line in Uttar Pradesh

श्री लक्ष्मीकान्त पप्पू निषाद (संत कबीर नगर): मेरे लोकसभा क्षेत्र के संतकबीर नगर (खलीलाबाद) से बहराइच रेल लाइन का नवनिर्माण हो रहा है तमाम जगह जल जमाव हो रहा है जिससे तहसील मेहदवाल विकास खण्ड मेहदवाल के दो बच्चों की डूबने से दर्दनाक मौत हो गई रेल मंत्रालय से कोई मुवाबजा नहीं दिया गया। किसानों की फसल बरसात के कारण खराब हो रही है । बच्चों को स्कूल जाने का रास्ता बंद है, जगह जगह पानी भरा है ।

मैं मांग करता हूँ रेल मंत्रालय से उचित जगहों पर अन्डर बाइपास या पानी निकालने की व्यवस्था सुनिश्चित करे ताथ उपरोक्त विषय पर आवश्यक कार्यवाही करने का कष्ट करे।

(xxii) Need to take comprehensive measures to expedite completion of the cases pending in SIR Tribunal in West Bengal

SHRIMATI PRATIMA MONDAL (JAYNAGAR): I would like to draw the attention of the Hon'ble Minister of Law and Justice that in West Bengal 32 lakhs people are left pending in the SIR Tribunal. Although it is officially claimed that 27 lakhs people are pending in the State. But in reality the figure is 32 lakhs. Those whose names are pending in the Tribunal will not be able to get their names into the voter list. People being stripped of their constitutional right. The future of so many people cannot be left hanging in limbo, on behalf of All India Trinamool congress, it is our demand that SIR Tribunal process must be completed quickly and for this a Tribunal centre must be started in

every single district. Those whose names are not in the voter list they are being deprived of basic social right. It is also our demand that until SIR Tribunal clear their status they can not be deprived of availing social right grants. So, my request to the Hon'ble Minister of Law and Justice to kindly take immediate steps so that SIR Tribunal process must be completed at the earliest.

(xxiii) Need to strengthen cyber security measures and audit the IT infrastructure placed at Kudankulam Nuclear Power Plant in Tirunelveli, Tamil Nadu

DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN (CHENNAI SOUTH): I wish to bring to the notice of the Government the reported breach of critical and sensitive data related to the Kudankulam Nuclear Power Plant, in Tirunelveli district of Tamilnadu. As India's largest nuclear power plant, Kudankulam is one of India's critical national infrastructures. Any compromise of data involving such critical infrastructure underscores the growing importance of safeguarding strategic national assets from cyber threats. Already, there are many concerns regarding the environmental impacts due to KKNP. Now, this vital data breach makes the cyber security vulnerable. In such a volatile geopolitical scenario, this national asset becomes a keystone infrastructure to be safeguarded with utmost priority. India ranks among the countries most affected by cyber attacks globally. At a time when data has become the cornerstone of economic growth, governance and national-security, strengthening the country's cyber security infrastructure is no longer

an option, but an urgent national imperative. There is an urgent need to enhance cyber resilience, invest in advanced cyber security capabilities, and ensure robust protection of Nation's critical infrastructure against evolving digital threats. Breach of data of national-security infrastructures is a sign of direct attack on the country's sovereignty. Safeguarding our critical infrastructure is inseparable from safeguarding our national sovereignty. In an era where silent digital warfare can paralyze nations, we cannot afford complacency. Hence, I urge the Union Government to immediately conduct a thorough audit of the cyber security protocols and IT infrastructure at the Kudankulam Nuclear Power Plant facility and all such strategic installations across the country and lay a detailed statement on the table of the House.

(xxiv) Need to introduce a comprehensive legislation to regulate Creches and Day Care Centres across the country

DR. BYREDDY SHABARI (NANDYAL): I wish to draw the attention of the Government to the urgent need for a comprehensive legal framework to regulate crèches and day care centres across the country. Every day, lakhs of working parents, particularly mothers, leave their young children in crèches trusting they will be safe and well cared for. However, recent incidents of abuse, negligence and child safety lapses have exposed serious gaps in the regulation and monitoring of these institutions. Although the Union Government has issued National Minimum Standards for crèches, these remain advisory and their implementation is uneven across States. I urge the Government to enact a comprehensive Central law providing compulsory registration and

licensing, periodic inspections, mandatory CCTV surveillance with parental access, police verification and training of caregivers, prescribed staff-child ratios, emergency response protocols, grievance redressal mechanisms, and stringent penalties for violations. A national digital registry of licensed crèches, a dedicated parent helpline, and mandatory reporting of child abuse should also be established. I therefore urge the Government to introduce a comprehensive legislation at the earliest to ensure the safety and dignity of every child.

(xxv) Need to provide subsidy on high-speed diesel alongwith other welfare measures for fishermen

डॉ. श्रीकांत एकनाथ शिंदे (**कल्याण**): आज पारंपरिक मछली पालन जलवायु परिवर्तन, प्राकृतिक आपदाओं और बढ़ती संचालन लागत के कारण अपने सबसे कठिन दौर से गुजर रहा है। वर्तमान में मछुआरों के लिए सबसे बड़ी चुनौती हाई-स्पीड डीजल की लगातार बढ़ती कीमतें हैं। पारंपरिक नावों को व्यावसायिक "थोक उपभोक्ता" माना जाता है, जिससे उन्हें सामान्य से अधिक कीमत चुकानी पड़ती है।मेरी मांग है कि कृषि क्षेत्र की तर्ज पर पंजीकृत नावों के लिए एक अलग डीजल मूल्य निर्धारण श्रेणी बनाई जाए और राष्ट्रीय स्तर पर डीजल सब्सिडी प्रदान की जाए। खराब मौसम और घटते उत्पादन के कारण महाराष्ट्र की कई मत्स्य सहकारी समितियां भारी कर्ज में डूब चुकी हैं। अतः राष्ट्रीय सहकारी विकास निगम (NCDC) द्वारा दिए गए उनके बकाया ऋणों को पूरी तरह माफ किया जाए या 'वन-टाइम सेटलमेंट' (OTS) योजना लागू की जाए। इसके अतिरिक्त, पारंपरिक मछुआरों के लिए एक 'विशेष मत्स्य राहत पैकेज' की घोषणा की जाए।इसमें मछली पकड़ने पर प्रतिबंध के दौरान आजीविका सहायता में वृद्धि,बंदरगाहों व कोल्ड स्टोरेज का आधुनिकीकरण और जीवन बीमा जैसी सामाजिक सुरक्षा शामिल हो।मछली पकड़ने वाले जालों, इंजनों और उपकरणों पर जीएसटी में पूरी तरह से छूट दी जानी चाहिए।मेरा केंद्र सरकार से आग्रह

है कि वह इन मछुआरों की आजीविका बचाने हेतु तत्काल नीतिगत कदम उठाए।

(xxvi) Need to accord approval for setting up of Boramani Airport in Solapur, Maharashtra

श्री धैर्यशील राजसिंह मोहिते-पाटील (माधा): मैं नागर विमानन मंत्रालय का ध्यान महाराष्ट्र के सोलापुर जिले में प्रस्तावित बोरामणी हवाई अड्डा परियोजना की ओर आकर्षित करना चाहता हूँ। हाल ही में सोलापुर के जिलाधिकारी ने यह जानकारी दी है कि वर्तमान सोलापुर हवाई अड्डे पर नाइट लैंडिंग जैसी सीमित सुविधाओं के विस्तार पर भारी व्यय करने की अपेक्षा बोरामणी में अत्याधुनिक हवाई अड्डे का निर्माण अधिक व्यावहारिक एवं दीर्घकालिक समाधान होगा। उन्होंने यह भी बताया कि यह परियोजना केंद्र सरकार की अंतिम स्वीकृति की प्रतीक्षा में है तथा स्वीकृति प्राप्त होते ही कार्य को गति दी जाएगी। सोलापुर पश्चिम महाराष्ट्र का एक महत्वपूर्ण औद्योगिक, कृषि एवं धार्मिक केंद्र है। आधुनिक हवाई अड्डे के निर्माण से उद्योगों, निवेश, पर्यटन, व्यापार तथा रोजगार के नए अवसरों को बढ़ावा मिलेगा। साथ ही क्षेत्र की हवाई संपर्क व्यवस्था मजबूत होगी और समग्र क्षेत्रीय विकास को नई दिशा मिलेगी। अतः मैं केंद्र सरकार से आग्रह करता हूँ कि बोरामणी हवाई अड्डा परियोजना को शीघ्र अंतिम स्वीकृति प्रदान कर आवश्यक वित्तीय एवं प्रशासनिक मंजूरी उपलब्ध कराई जाए, ताकि इस बहुप्रतीक्षित परियोजना का कार्य जल्द प्रारंभ हो सके और सोलापुर सहित आसपास के क्षेत्रों के आर्थिक एवं सामाजिक विकास को गति मिल सके।

(xxvii) Need to run the proposed Danapur - Saharsa Express train *via* Hasanpur - Rosera- Samastipur

श्रीमती शांभवी (समस्तीपुर): पूर्व मध्य रेलवे ने दानापुर और सहरसा के बीच एक नई रात्रिकालीन (Night) एक्सप्रेस ट्रेन चलाने का प्रस्ताव हाल ही में रेलवे बोर्ड को भेजा है।यह हमारी सरकार का एक अत्यंत सराहनीय कदम है,जिससे उत्तर बिहार के यात्रियों को राजधानी पटना पहुँचने में भारी सुविधा होगी। इस ऐतिहासिक पहल के लिए मैं माननीय प्रधानमंत्री जी और रेल मंत्री जी का हृदय से धन्यवाद करती हूँ। मेरा आपके माध्यम से सरकार से विशेष निवेदन है कि

इस नई एक्सप्रेस ट्रेन का मार्ग हसनपुर, रोसड़ा और समस्तीपुर होते हुए निर्धारित किया जाए। समस्तीपुर,रोसड़ा और हसनपुर सघन आबादी वाले अत्यंत महत्वपूर्ण और कृषि प्रधान क्षेत्र हैं। यहाँ से प्रतिदिन हजारों की संख्या में छात्र, मरीज, व्यापारी और आम नागरिक शिक्षा, बेहतर स्वास्थ्य सुविधाओं और रोजगार के लिए पटना की यात्रा करते हैं। वर्तमान में इस मार्ग के यात्रियों के पास पटना जाने के लिए सीधी और सुविधाजनक रात्रिकालीन ट्रेनों का अभाव है, जिससे उन्हें काफी कठिनाई का सामना करना पड़ता है।यदि इस नई ट्रेन को समस्तीपुर-रोसड़ा-हसनपुर मार्ग से चलाया जाता है, तो यह पूरे क्षेत्र के लिए एक बड़ी लाइफलाइन साबित होगी और लाखों लोगों का सफर आसान होगा।मेरा रेल मंत्रालय से विनम्र आग्रह है कि प्रस्तावित सहरसा-दानापुर एक्सप्रेस का परिचालन समस्तीपुर-रोसड़ा-हसनपुर के रास्ते ही सुनिश्चित किया जाए।

(xxviii) Need to take all round measures to address dropout of students from schools across the country

DR. D. RAVI KUMAR (VILUPPURAM): Student retention remains one of the biggest challenges in achieving universal school education in India. While enrolment at the foundational stage is almost universal, a significant number of students leave school as they progress through higher grades. According to the UDISE+ 2024–25 report, retention declines from 98.5% at the foundational level to only 51.9% at the secondary level, meaning that only about half of the students who enter Class I complete secondary education. The problem is more severe in several states, particularly in the North-East and some large states such as Uttar Pradesh, Bihar, Madhya Pradesh and Rajasthan. Research suggests that retention is influenced not by a single factor but by multiple issues, including inadequate school infrastructure, poor access to secondary schools, financial constraints, lack of transport, teacher deployment,

and the quality of teaching. Larger schools with better facilities often show higher retention, although this is not the only determining factor. Improving retention requires targeted interventions such as academic support, financial assistance, hostels, accessible secondary schools, better pedagogy, and smooth transitions between educational stages. Universal schooling will be achieved only when every child not only enrols in school but also remains, learns effectively, and completes the full cycle of education.

(xxix) Need to continue with 100% Central Government grant-in-aid support for old age homes and senior citizen welfare programmes

SHRI SACHITHANANTHAM R. (DINDIGUL): Old Age Homes across India have been functioning for more than 40 years with 100% Grant-in-Aid support from the Government of India, ensuring continuous care and essential services for senior citizens. During the past five financial years, a portion of the funds allocated by the Ministry of Social Justice and Empowerment for senior citizen welfare programmes has remained unutilized and has been surrendered annually. The proposed change from the existing 100% Central Government funding mechanism to a 60:40 Centre–State sharing model may adversely affect the smooth functioning of senior citizen welfare programmes. The proposed funding pattern may cause delays in grant release due to additional fund transfer procedures through State Governments, affecting salaries, food, medicines, and other essential facilities. It is recommended that the existing system of 100% direct Central Government Grant-in-Aid be continued to ensure timely funding, uninterrupted services, and quality care for senior citizens.

(xxx) Need to follow due legal process for demolition of religious places in border areas of Barmer district, Rajasthan

श्री हनुमान बेनीवाल (नागौर): मैं गृह मंत्री जी का ध्यान राजस्थान के बाड़मेर क्षेत्र के सीमावर्ती इलाकों में मुस्लिम समाज के धर्मस्थलो को तोड़े जाने की घटनाओं की ओर आकर्षित करना चाहता हूँ। भारत का संविधान प्रत्येक नागरिक को अपने धर्म का पालन करने और धार्मिक स्थलों के सम्मान का अधिकार प्रदान करता है । किसी भी धर्मस्थल के संबंध में यदि कोई कानूनी विवाद,प्रशासनिक कार्रवाई अथवा सुरक्षा संबंधी आवश्यकता हो, तो उसका समाधान केवल विधि द्वारा स्थापित प्रक्रिया के अनुसार ही होना चाहिए।

हमारे लिए राष्ट्र सुरक्षा प्रथम है और हमें उसे प्राथमिकता देते है। यदि कहीं भी बिना पर्याप्त कानूनी प्रक्रिया का पालन किए धार्मिक स्थल को क्षति पहुँचाई गई है, तो इससे स्थानीय लोगों की भावनाएँ आहत होती हैं और सामाजिक सद्भाव प्रभावित होने की आशंका रहती है, विगत दिनों मेरे प्रदेश राजस्थान के बाड़मेर जिले में जामा मस्जिद सियाई, मेकन का पार,केरकोरी, रामपुरा (दहेवा), दरगाह सयद गुल मोहम्मद शाह, भलगाव बाखासर सहित अन्य स्थानों की मस्जिदों को जबरन तोडा गया इससे सीमावर्ती क्षेत्र में रहने वाले मुस्लिम समाज के बंधुओ में भारी रोष व्यापत है।

अतः मैं केंद्र सरकार से आग्रह करता हूँ कि भविष्य में किसी भी धर्मस्थल से जुड़े मामलों में विधिसम्मत प्रक्रिया, पारदर्शिता का पूर्णतः पालन सुनिश्चित किया जाए तथा सीमावर्ती क्षेत्रो में धर्म स्थलों,आवासीय भवनों पर की जाने वाले ध्वस्तीकरण कार्यवाही माननीय सुप्रीम कोर्ट के दिशा-निर्देश व स्थानीय नागरिको के साथ संवाद स्थापित करते हुए बिना भेदभाव कार्यवाही करने हेतु न्यायसंगत नीति बनाई जाये व जिन धर्मस्थलो को तोड़ा जा चुका है वहां केंद्र की टीम भेजकर स्थानीय लोगो से संवाद कर धर्मस्थलो का मान सम्मान बरकरार रखने हेतु आवश्यक कार्यवाही की जाये।

———

14.09 hrs

THE KERALA (ALTERATION OF NAME) BILL, 2026*

माननीय सभापति : आईटम नंबर 20.

केरल (नाम परिवर्तन) विधेयक, 2026.

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय) : महोदय, माननीय गृह मंत्री जी की ओर से, मैं प्रस्ताव करता हूं:

"कि केरल राज्य का नाम परिवर्तन करने वाले विधेयक पर विचार किया जाए।"

माननीय सभापति : प्रश्न यह है:

"कि केरल राज्य का नाम परिवर्तन करने वाले विधेयक पर विचार किया जाए।"

प्रस्ताव स्वीकृत हुआ

… (व्यवधान)

माननीय सभापति : अब सभा विधेयक पर खंडवार विचार करेगी।

… (व्यवधान)

माननीय सभापति : प्रश्न यह है:

"कि खंड 2 से 10 विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 2 से 10 विधेयक में जोड़ दिए गए।

खंड 1, अधिनियमन सूत्र और विधेयक का पूरा नाम विधेयक में जोड़ दिए गए।

… (व्यवधान)

माननीय सभापति : माननीय मंत्री जी, अब आप प्रस्ताव करें कि विधेयक को पारित किया जाए।

… (व्यवधान)

* Moved with the recommendation of the President.

श्री नित्यानन्द राय : महोदय, मैं आधा मिनट के लिए आपका समय चाहता हूं।... (व्यवधान) पंद्रहवीं केरल विधान सभा के 24 जून, 2024 को अपने 11वें सत्र के दौरान संकल्प पारित किया था तथा केन्द्र सरकार से अपील की थी कि संविधान के अनुच्छेद - 3 अनुसार केरल राज्य के नाम को केरलम संबोधित करने के लिए तत्काल कदम उठाए।... (व्यवधान)

महोदय, केरल सरकार द्वारा दिया कारण यह है कि राज्य का नाम मलयालम भाषा में केरलम है, लेकिन संविधान की पहली अनुसूची में राज्य का नाम केरल दर्ज किया गया है । ... (व्यवधान)

केन्द्रीय कैबिनेट की दिनांक 24/02/2026 की बैठक में केरल राज्य का नाम बदलकर केरलम करने के और केरल नाम परिवर्तन विधेयक, 2026 को भारत के संविधान के अनुच्छेद - 3 के परंतुक के तहत केरल राज्य विधान मंडल को भेजने हेतु राष्ट्रपति जी को प्रस्तुत करने के लिए केरल सरकार के प्रस्ताव को मंजूरी दी है।... (व्यवधान)

महोदय, मुझे लगता है कि इस शोर-शराबे में कांग्रेस के कुछ सांसद,... (व्यवधान) जब आप पारित कराने का यहां प्रस्ताव करा रहे थे, तो केरल के कांग्रेस के लोगों ने शायद इसका समर्थन नहीं किया है।... (व्यवधान)

महोदय, इसको स्पष्ट कराइए।... (व्यवधान) कांग्रेस यह स्पष्ट करे कि क्या केरल का नाम केरलम करने में आपत्ति है?... (व्यवधान) मैं ऐसे में सदन से अनुरोध करता हूं कि सर्वसम्मति से इस विधेयक को पारित किया जाए।

महोदय, मैं प्रस्ताव करता हूं:

"कि विधेयक पारित किया जाए।"

माननीय सभापति : प्रश्न यह है:

"कि विधेयक पारित किया जाए।"

प्रस्ताव स्वीकृत हुआ।

———

… (व्यवधान)

माननीय सभापति : माननीय मंत्री श्री किरेन रिजिजू जी।

… (व्यवधान)

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरेन रिजिजू) : सभापति महोदय जी, यह जो बहुत महत्वपूर्ण बिल केरलम नाम पास हुआ।… (व्यवधान) श्री के. सी. वेणुगोपाल जी एक बड़े सांसद केरलम से हैं।… (व्यवधान) मुझे दुख है कि श्री के. सी. वेणुगोपाल जी को भी इसमें अपना मत रखने के लिए मौका नहीं मिला।… (व्यवधान) हम सभी लोग तैयार हैं।… (व्यवधान) गृह मंत्री जी तैयार हैं।… (व्यवधान) छात्रों के आंदोलन को ले करके पूरी चर्चा और जवाब के लिए सरकार रेडी है, लेकिन कांग्रेस साथ नहीं दे रही है।… (व्यवधान) वह चर्चा से भाग रही है, इसलिए मुझे यह कहना पड़ा कि केरल बहुत महत्वपूर्ण राज्य है… (व्यवधान) बहुत खूबसूरत राज्य है। … (व्यवधान) इसका नाम, पुराना नाम केरलम रखते हुए आज जो बिल पारित किया गया, उसमें वेणुगोपाल जी नहीं बोल पाए।… (व्यवधान) इसलिए मुझे दुख है।… (व्यवधान)

माननीय सभापति : आइटम नम्बर - 21, राष्ट्रीय सहकारी विकास निगम संशोधन विधेयक, 2026

माननीय मंत्री जी।

… (व्यवधान)

14.14 hrs

THE NATIONAL CO-OPERATIVE DEVELOPMENT CORPORATION (AMENDMENT) BILL, 2026*

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोल) : माननीय सभापति महोदय, आपकी अनुमति से, माननीय गृह एवं सहकारिता मंत्री श्री अमित शाह जी की ओर से, मैं प्रस्ताव करता हूं:-

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 11.08.2026.

"कि राष्ट्रीय सहकारी विकास निगम अधिनियम, 1962 का और संशोधन करने वाले विधेयक पर विचार किया जाए।"

… (व्यवधान)

माननीय सभापति : प्रश्न यह है:

"कि राष्ट्रीय सहकारी विकास निगम अधिनियम, 1962 का और संशोधन करने वाले विधेयक पर विचार किया जाए। "

प्रस्ताव स्वीकृत हुआ।

… (व्यवधान)

माननीय सभापति : अब सभा विधेयक पर खंडवार विचार करेगी।

… (व्यवधान)

माननीय सभापति : माननीय सदस्य श्री एन.के. प्रेमचन्द्रन जी, माननीय सदस्य श्री के. राधाकृष्णन जी, माननीय सदस्य प्रो. सौगत राय जी, माननीय सदस्य श्री मनोज कुमार जी, माननीय सदस्य श्री अभय कुमार सिन्हा जी, माननीय सदस्य श्री लालजी वर्मा जी, माननीय सदस्य श्री नीरज मौर्य जी।

… (व्यवधान)

माननीय सभापति : मेरा आप सभी से अनुरोध है कि अगर आप सब अपने-अपने संशोधन प्रस्तुत करना चाहते हैं तो आप अपने-अपने स्थान पर चले जाएं, नहीं तो मैं सभी खंडों को सभा के निर्णय के लिए एक साथ ले लूंगा।

… (व्यवधान)

माननीय सभापति : कृपया आप अपने-अपने स्थान पर विराजिए। अगर आपको खंडवार चर्चा करनी है तो आप अपने-अपने स्थान पर विराजिए।

… (व्यवधान)

माननीय सभापति : मैं एक बार और बोल रहा हूँ। आपको केरलम बिल के ऊपर बात करने का इतना अच्छा मौका मिला, लेकिन आपने उसका फायदा नहीं उठाया।

… (व्यवधान)

माननीय सभापति : अभी सभी इस तरह से करेंगे तो चर्चा कैसे होगी?

… (व्यवधान)

माननीय सभापति : प्रश्न यह है:

"कि खंड 2 से 7 विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 2 से 7 विधेयक में जोड़ दिए गए।

खंड 1, अधिनियमन सूत्र और विधेयक का पूरा नाम विधेयक में जोड़ दिए गए।

… (व्यवधान)

माननीय सभापति : मंत्री जी, अब आप प्रस्ताव कीजिए कि विधेयक को पारित किया जाए।

… (व्यवधान)

श्री मुरलीधर मोहोल : महोदय, आज एक महत्वपूर्ण बिल सदन में प्रस्तावित हुआ है। … (व्यवधान) एनसीडीसी अधिनियम, 1962 के तहत इसकी स्थापना हुई।… (व्यवधान) जो देश में सहकारी क्षेत्र का संगठित और समय विस्तार के लिए आर्थिक सहायता एनसीडीसी के माध्यम से प्रदान करती है। … (व्यवधान) एनसीडीसी का कार्य सहकारी समितियों के माध्यम से कृषि उपज, खाद्य पदार्थों, औद्योगिक उत्पादन, पशुधन और संबंधित सेवाओं तक ही सीमित था। … (व्यवधान) अब एनसीडीसी प्रोसेसिंग, मार्केटिंग, स्टोरेज, एक्सपोर्ट और इम्पोर्ट से संबंधित योजना बनाने और उन्हें लागू करने का कार्य भी कर रही है।… (व्यवधान) हाल ही के वर्षों में इंफ्रास्ट्रक्चर, टेक्नोलॉजी, फाइनेन्शियल सर्विसेज आदि क्षेत्रों में भी एनसीडीसी राज्य सरकार की एजेंसियों और अन्य संस्थाओं के साथ मिलकर कोऑपरेटिव डेवलपमेंट में सक्रिय भूमिका निभा

रही है ।... (व्यवधान) इनमें से अनेक संस्थाएं ऐसी भी हैं, जो सहकारी समितियों के रूप में रजिस्टर्ड नहीं हैं ।... (व्यवधान) वर्तमान में अधिनियम के प्रावधानों के कारण एनसीडीसी ऐसी संस्थाओं को डायरेक्ट फाइनेन्शियल सहायता प्रदान नहीं कर पाती है, जबकि उनकी गतिविधियों का उद्देश्य सहकारी क्षेत्र का विकास ही है ।... (व्यवधान) कई प्रस्तावों को राज्य सरकार अथवा सहकारी समितियों के माध्यम से भेजना पड़ता है ।... (व्यवधान) इस प्रक्रिया में डिले भी होता है और सहायता प्रदान करने का दायरा भी सीमित हो जाता है ।... (व्यवधान)

माननीय प्रधानमंत्री नरेन्द्र मोदी जी के सहकार से समृद्धि विजन को साकार करने के लिए और माननीय गृह एवं सहकारिता मंत्री अमित भाई शाह के नेतृत्व में हमारे मंत्रालय द्वारा किए गए विभिन्न प्रयासों से सहकारी क्षेत्र में एनसीडीसी की भूमिका और अधिक महत्वपूर्ण हो गई है । ... (व्यवधान) वर्ष 1963 में एनसीडीसी की स्थापना के बाद से लेकर वर्ष 2014 तक, जब इन लोगों की सरकार थी, 50 साल में एनसीडीसी के माध्यम से केवल 45 हजार करोड़ रुपये की वितरण व्यवस्था इन्होंने की थी ।... (व्यवधान) वर्ष 2014 से आज तक यह आर्थिक वितरण व्यवस्था करीब 4 लाख करोड़ रुपये तक पहुँची है ।... (व्यवधान) यानी यह बड़ी उपलब्धि है कि 50 साल में केवल 45 हजार करोड़ रुपये और उसके बाद 11 साल में 4 लाख करोड़ रुपये । ... (व्यवधान) यह बड़ी उपलब्धि है ।... (व्यवधान)

इस तरह केवल पिछले 12 सालों में यह वृद्धि 10 गुना बढ़ गयी । ... (व्यवधान) इन सब मुद्दों को ध्यान में रखते हुए, सहकारिता के समग्र विकास के लिए वर्तमान आवश्यकताओं के अनुसार एनसीडीसी के कार्यक्षेत्र का विस्तार किया जाना अनिवार्य है । ... (व्यवधान) इन्हीं सभी उद्देश्यों की पूर्ति के लिए एनसीडीसी (अमेंडमेंट) बिल, 2026 लाया गया है । ... (व्यवधान)

महोदय, इस बिल का मुख्य उद्देश्य एनसीडीसी के मैंडेट को व्यापक रूप से सहकारिता क्षेत्र के विकास के लिए योजना बनाना और उसे प्रोत्साहित करने के लिए सक्षम बनाता है । ... (व्यवधान) इसके तहत एनसीडीसी को सहकारी समिति अथवा सहकारिता क्षेत्र के विकास से

संबंधित किसी भी पात्र संस्थागत जरूरत के अनुसार आवश्यक सिक्योरिटी लेकर डायरेक्ट लोन्स और ग्रांट्स उपलब्ध कराने का प्रावधान इस बिल में किया है। ... (व्यवधान) इन आवश्यक परिवर्तनों से फूड प्रोसेसिंग, कुटीर उद्योग, हस्तशिल्प तथा अन्य औद्योगिक क्षेत्रों की सहकारी संस्थाओं को एनसीडीसी के माध्यम से वित्तीय सहायता प्रदान करने का अवसर मिलेगा। ... (व्यवधान) इसके साथ ही केंद्र सरकार की पूर्व स्वीकृति से ऐसी सरकारी समितियां और इससे संबंधित संस्थाओं की शेयर कैपिटल में पार्टनरशिप का प्रावधान भी इस बिल में किया गया है। ... (व्यवधान)

यह प्रस्तावित संशोधन एनसीडीसी को आज की जरूरतों के हिसाब से अधिक सक्षम बनाएगा। ... (व्यवधान) सहकारिता क्षेत्र के विकास के लिए मजबूत इंस्टीट्यूशनल सपोर्ट भी सुनिश्चित करेगा। ... (व्यवधान) इससे सहकारिता के विस्तार के लिए प्रभावी रूप से फाइनेंशियल मदद की जाएगी। ... (व्यवधान)

महोदय, मैं आपके माध्यम से सदन को बताना चाहूंगा कि इस बिल में भारत सरकार से किसी भी अतिरिक्त बजट सहायता का प्रस्ताव नहीं किया गया है। ... (व्यवधान) यह संशोधन केवल एनसीडीसी के मौजूदा वैधानिक और फाइनेंशियल सपोर्ट का विस्तार करता है। ... (व्यवधान) इस बिल में सम्मिलित धारा 13(क) के माध्यम से एनसीडीसी को आरबीआई, बैंकिंग कंपनीज़ और नोटिफाइड वित्तीय संस्थाओं के साथ लोन संबंधी सूचनाओं का आदान प्रदान करने का अधिकार भी प्रदान किया गया है। ... (व्यवधान) इसके अलावा इस बिल में अप्रसांगिक हो चुके अनेक प्रावधानों को भी हटाने का प्रस्ताव किया गया है, जैसे कि केन्द्रीय वित्तीय संस्थाओं से संबंधित कई परिभाषाएं, मल्टी-स्टेट को-ऑपरेटिव सोसाइटीज एक्ट, 1984 के स्थान पर वर्तमान अधिनियमन, 2002 का संदर्भ और जम्मू-कश्मीर से संबंधित है। ... (व्यवधान)

माननीय सभापति : कृपया आप प्रस्ताव कीजिए।

… (व्यवधान)

श्री मुरलीधर मोहोल : महोदय, मैं अंत में इतना ही कहना चाहूंगा कि आज देश में आठ लाख को-ऑपरेटिव सोसाइटीज़ हैं। … (व्यवधान) देश में 30 विभिन्न क्षेत्रों से इस सहकारिता क्षेत्र का काम चल रहा है। 30 करोड़ सदस्य इस सहकारिता क्षेत्र से जुड़े हुए हैं। … (व्यवधान) इस सहकारिता क्षेत्र को अधिक सक्षम बनाने और इसका कार्य विस्तार करने के लिए मैं सभी सदस्यों से प्रार्थना करूंगा कि देश के सहकारिता क्षेत्र के विकास और विस्तार के लिए, हमारे किसान भाई-बहनों के कल्याण के लिए हम सब मिलकर इस बिल को सर्वसम्मति से पारित करें। … (व्यवधान)

महोदय, मैं प्रस्ताव करता हूं :

"कि विधेयक पारित किया जाए।"

माननीय सभापति : प्रस्ताव प्रस्तुत हुआ :

"कि विधेयक पारित किया जाए।"

… (व्यवधान)

माननीय सभापति : कृपया आप अपनी-अपनी सीट्स पर विराजिए। आप अपनी-अपनी सीट्स पर जाकर बैठिए।

… (व्यवधान)

HON. CHAIRPERSON: Kindly be seated.

… (*Interruptions*)

HON. CHAIRPERSON: Kindly go back to your seats.

… (*Interruptions*)

HON. CHAIRPERSON: We are discussing so many important things.

… (*Interruptions*)

HON. CHAIRPERSON: Kindly take your seats.

… (*Interruptions*)

HON. CHAIRPERSON: Kindly take your seats.

… (*Interruptions*)

HON. CHAIRPERSON: Let the House proceedings go on.

… (*Interruptions*)

HON. CHAIRPERSON: Let the House proceedings go on.

… (*Interruptions*)

HON. CHAIRPERSON: So many important Bills are being discussed.

… (*Interruptions*)

HON. CHAIRPERSON: You do not want even the Kerala Bill to be discussed. I am really surprised.

… (*Interruptions*)

माननीय सभापति : प्रश्न यह है :

"कि विधेयक पारित किया जाए।"

प्रस्ताव स्वीकृत हुआ।

… (व्यवधान)

माननीय सभापति : माननीय सदस्य, कृपया आप नीचे आ जाइए। माननीय सदस्य, कृपया आप नीचे आइये और अपनी-अपनी जगह पर जाइए।

… (व्यवधान)

माननीय सभापति : चर्चा करेंगे, जब चर्चा करने की सुविधा है, आपको जब चर्चा करने की अपॉर्च्युनिटी दी जा रही है, आप चर्चा नहीं करना चाहते हैं। इतना अच्छा बिल है, केरलम बिल पर उनको भी नहीं बोलने दिया।

… (व्यवधान)

माननीय सभापति : आप क्या चाहते हैं? आप चर्चा नहीं करना चाहते हैं? दो अच्छे बिल पास हुए हैं। आपके पास चर्चा करने का मौका था, आपने मौका छोड़ दिया।

… (व्यवधान)

माननीय सभापति : सभा की कार्यवाही कल बुधवार, दिनांक 12 अगस्त, 2026 को प्रात: 11 बजे तक स्थगित की जाती है।

14.24 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, August 12, 2026/ Sravana 21,1948 (Saka).

———

ANNEXURE-I

(i) Member-wise Index to Starred Questions

Sl No.	Member's Name	Question Number
1	Dr. Bhola Singh	324
2	Dr. Faggan Singh Kulaste	328
3	Dr. Indra Hang Subba	322
4	Dr. Rajesh Mishra	333
5	Dr. Sanjay Jaiswal	327
6	Md Abu Taher Khan	340
7	Shri Abhay Kumar Sinha	338
8	Shri Anto Antony	335
9	Shri Benny Behanan	335
10	Shri Chandra Prakash Joshi	325
11	Shri Dileshwar Kamait	330
12	Shri Dulu Mahato	338
13	Shri Khagen Murmu	333
14	Shri Krishna Prasad Tenneti	325
15	Shri Manickam Tagore B	323
16	Shri Mohite Patil Dhairyasheel Rajsinh	336
17	Shri Naresh Ganpat Mhaske	326
18	Shri Rahul Kaswan	339
19	Shri Raja A	332
20	Shri Ramvir Singh Bidhuri	337
21	Shri Sanatan Pandey	329

22	Shri Shreyas M Patel	321
23	Shri Shrirang Appa Chandu Barne	326
24	Shri Tangella Uday Srinivas	334
25	Shri Vijayakumar Alias Vijay Vasanth	323
26	Shri Yogender Chandolia	327
27	Smt. Kamaljeet Sehrawat	331
28	Smt. Sanjna Jatav	331
29	Smt. Supriya Sule	336

(ii) Member-wise Index to Unstarred Questions

Sl No.	Member's Name	Question Number
1	Adv Dean Kuriakose	3786
2	Adv Gowaal Kagada Padavi	3890
3	Adv K. Francis George	3681
4	Adv Priya Saroj	3782
5	Adv. Adoor Prakash	3816, 3800
6	Com. Selvaraj V	3720
7	Dr. Alok Kumar Suman	3760
8	Dr. Amar Singh	3682
9	Dr. Amol Ramsing Kolhe	3711
10	Dr. Anand Kumar	3741
11	Dr. Bachhav Shobha Dinesh	3794
12	Dr. Bhola Singh	3695
13	Dr. Byreddy Shabari	3773
14	Dr. C N Manjunath	3889
15	Dr. D Ravi Kumar	3891
16	Dr. D. Purandeswari	3855, 3730
17	Dr. Ganapathy Rajkumar P	3857
18	Dr. Hemant Vishnu Savara	3861, 3728
19	Dr. K Sudhakar	3746
20	Dr. Kadiyam Kavya	3807
21	Dr. Kalanidhi Veeraswamy	3822

22	Dr. Kirsan Namdeo	3709
23	Dr. Lata Wankhede	3870, 3730, 3758
24	Dr. M K Vishnu Prasad	3829
25	Dr. M P Abdussamad Samadani	3735
26	Dr. Manna Lal Rawat	3748
27	Dr. Mohammad Jawed	3828
28	Dr. Prabha Mallikarjun	3734
29	Dr. Pradeep Kumar Panigrahy	3843
30	Dr. Raj Kumar Chabbewal	3862
31	Dr. Rajeev Bharadwaj	3858
32	Dr. Rajesh Mishra	3695
33	Dr. Sambit Patra	3847
34	Dr. Sanjay Jaiswal	3802, 3728
35	Dr. Shashi Tharoor	3702
36	Dr. Shivaji Bandappa Kalge	3879, 3715
37	Dr. T Sumathy Alias Thamizhachi Thangapandian	3813
38	Dr. Thirumaavalavan Tholkappiyan	3850
39	Md. Rakibul Hussain	3811
40	Mrs Ruchi Vira	3693, 3752, 3777
41	Ms Iqra Choudhary	3777
42	Ms Sayani Ghosh	3815
43	Ms. Praniti Sushilkumar Shinde	3742
44	Ms. S Jothimani	3694

45	Prof. Sougata Ray	3810
46	Prof. Varsha Eknath Gaikwad	3711
47	Shri Radhakrishna	3780
48	Shri Selvaganapathi T.M.	3696
49	Shri Abhishek Banerjee	3852
50	Shri Adhikari Soumendu	3772
51	Shri Ajay Bhatt	3910
52	Shri Ajay Kumar Mandal	3788
53	Shri Ajendra Singh Lodhi	3856
54	Shri Akshay Yadav	3902
55	Shri Alok Sharma	3695
56	Shri Amarsing Tisso	3887, 3784
57	Shri Amra Ram	3727
58	Shri Anand Bhadauria	3903
59	Shri Ananta Nayak	3779, 3718
60	Shri Anil Firojiya	3728
61	Shri Anil Yeshwant Desai	3736
62	Shri Anto Antony	3754
63	Shri Anup Sanjay Dhotre	3718
64	Shri Anurag Sharma	3894, 3784
65	Shri Anurag Singh Thakur	3761
66	Shri Appalanaidu Kalisetti	3690
67	Shri Arun Bharti	3758, 3766, 3730
68	Shri Arun Kumar Sagar	3687

69	Shri Arvind Ganpat Sawant	3790
70	Shri Asaduddin Owaisi	3820
71	Shri Ashish Dubey	3904
72	Shri Ashok Kumar Rawat	3705
73	Shri Atul Garg	3730
74	Shri Azad Kirti Jha	3750
75	Shri B K Parthasarathi	3771, 3818
76	Shri B Y Raghavendra	3710
77	Shri Babu Singh Kushwaha	3752
78	Shri Baijayant Panda	3721
79	Shri Balabhadra Majhi	3700, 3718
80	Shri Balashowry Vallabhaneni	3732
81	Shri Balram Naik Porika	3692
82	Shri Balya Mama Suresh Gopinath Mhatre	3798
83	Shri Basavaraj Bommai	3759
84	Shri Bastipati Nagaraju	3776
85	Shri Benny Behanan	3846
86	Shri Bhajan Lal Jatav	3897
87	Shri Bharat Singh Kushwah	3762, 3876
88	Shri Bhartruhari Mahtab	3718
89	Shri Bhaskar Murlidhar Bhagare	3711
90	Shri Bhausaheb Rajaram Wakchaure	3707
91	Shri Bhojraj Nag	3718

92	Shri Bhumare Sandipanrao Asaram	3715
93	Shri Bibhu Prasad Tarai	3722
94	Shri Bidyut Baran Mahato	3718
95	Shri Biplab Kumar Deb	3749
96	Shri Brijendra Singh Ola	3791
97	Shri Brijmohan Agrawal	3698
98	Shri C N Annadurai	3737
99	Shri Captain Brijesh Chowta	3796
100	Shri Chamala Kiran Kumar Reddy	3841, 3833
101	Shri Chandra Prakash Joshi	3695
102	Shri Chavan Ravindra Vasantrao	3695
103	Shri Chavda Vinod Lakhamshi	3779, 3728, 3695
104	Shri Chhatrapal Singh Gangwar	3827
105	Shri Daggumalla Prasada Rao	3906
106	Shri Damodar Agrawal	3899
107	Shri Darshan Singh Choudhary	3688
108	Shri Deepender Singh Hooda	3739
109	Shri Devesh Shakya	3777
110	Shri Dhairyasheel Sambhajirao Mane	3695
111	Shri Dharambir Singh	3844
112	Shri Dharmendra Yadav	3905
113	Shri Dilip Saikia	3854
114	Shri Dinesh Chandra Yadav	3684
115	Shri Dineshbhai Makwana	3718

116	Shri Durai Vaiko	3683
117	Shri Dushyant Singh	3851
118	Shri E Tukaram	3868
119	Shri Eatala Rajender	3833
120	Shri Eswarasamy K	3859
121	Shri G Kumar Naik	3900
122	Shri G Lakshminarayana	3799
123	Shri G M Harish Balayogi	3685
124	Shri Ganesh Singh	3826
125	Shri Gaurav Gogoi	3817
126	Shri Giridhari Yadav	3801
127	Shri Godam Nagesh	3898
128	Shri Gopal Jee Thakur	3701
129	Shri Govind Makthappa Karjol	3804
130	Shri Gurmeet Singh Meet Hayer	3830
131	Shri Gyaneshwar Patil	3878
132	Shri Hanuman Beniwal	3686
133	Shri Hasmukhbhai Somabhai Patel	3876
134	Shri Hibi Eden	3785
135	Shri Imran Masood	3691
136	Shri Jagdambika Pal	3866
137	Shri Jai Parkash	3778, 3884
138	Shri Janardan Singh Sigriwal	3763
139	Shri Jashubhai Bhilubhai Rathva	3718, 3728

140	Shri Jaswantsinh Sumanbhai Bhabhor	3863, 3779, 3695
141	Shri Jyotirmay Singh Mahato	3883
142	Shri K C Venugopal	3774
143	Shri K Radhakrishnan	3846
144	Shri Kali Charan Singh	3718
145	Shri Kanwar Singh Tanwar	3779
146	Shri Karan Bhushan Singh	3699
147	Shri Karti P Chidambaram	3708
148	Shri Kaushalendra Kumar	3769, 3801
149	Shri Kesineni Sivanath	3768, 3776
150	Shri Kodikunnil Suresh	3754
151	Shri Konda Vishweshwar Reddy	3882
152	Shri Kota Srinivasa Poojary	3901, 3756, 3722
153	Shri Kripanath Mallah	3755
154	Shri Krishna Prasad Tenneti	3756, 3718
155	Shri Kuldeep Indora	3834
156	Shri Kunduru Raghuveer	3783
157	Shri Lavu Sri Krishna Devarayalu	3756
158	Shri M K Raghavan	3800
159	Shri Maddila Gurumoorthy	3767
160	Shri Madhavaneni Raghunandan Rao	3893
161	Shri Magunta Sreenivasulu Reddy	3831, 3773
162	Shri Mahendra Singh Solanky	3779
163	Shri Mahesh Kashyap	3872

164	Shri Malaiyarasan D	3808
165	Shri Malvinder Singh Kang	3697
166	Shri Mani A	3792
167	Shri Manish Jaiswal	3722
168	Shri Manish Tewari	3803
169	Shri Manoj Kumar	3747
170	Shri Matheswaran V S	3770
171	Shri Miteshbhai Rameshbhai Patel	3814
172	Shri Mohibbullah	3864, 3782
173	Shri Mohite Patil Dhairyasheel Rajsinh	3711
174	Shri Murari Lal Meena	3853
175	Shri Naba Charan Majhi	3695
176	Shri Narayandas Ahirwar	3880
177	Shri Navaskani K	3823
178	Shri Naveen Jindal	3719
179	Shri Neeraj Maurya	3693, 3777
180	Shri Nilesh Dnyandev Lanke	3879, 3715
181	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	3896
182	Shri P C Mohan	3751, 3728
183	Shri P P Chaudhary	3703
184	Shri P V Midhun Reddy	3825
185	Shri Parshottambhai Rupala	3738
186	Shri Patel Umeshbhai Babubhai	3838

187	Shri Prabhakar Reddy Vemireddy	3733
188	Shri Pradeep Kumar Singh	3728
189	Shri Pradeep Purohit	3805
190	Shri Pratap Chandra Sarangi	3793
191	Shri Pushpendra Saroj	3782
192	Shri Putta Mahesh Kumar	3818, 3773
193	Shri Rahul Kaswan	3787
194	Shri Rahul Singh Lodhi	3784
195	Shri Rajeev Rai	3753
196	Shri Rajesh Naranbhai Chudasama	3724
197	Shri Rajesh Ranjan	3806, 3686
198	Shri Rajesh Verma	3766, 3758, 3730
199	Shri Rajkumar Chahar	3802, 3756
200	Shri Rajkumar Roat	3731, 3686
201	Shri Ram Shiromani Verma	3874
202	Shri Ramasahayam Raghuram Reddy	3795
203	Shri Ramashankar Vidharthi Rajbhar	3907
204	Shri Rambhual Nishad	3909
205	Shri Ramesh Awasthi	3779
206	Shri Rao Rajendra Singh	3716
207	Shri Ravindra Shukla Alias Ravi Kishan	3756, 3695
208	Shri Rudra Narayan Pany	3875
209	Shri S Venkatesan	3717
210	Shri Sachithanantham R	3895

211	Shri Sanjay Haribhau Jadhav	3789
212	Shri Sanjay Uttamrao Deshmukh	3892
213	Shri Saptagiri Sankar Ulaka	3812
214	Shri Sasikanth Senthil	3764
215	Shri Satish Kumar Gautam	3881
216	Shri Satpal Brahamchari	3884, 3778
217	Shri Saumitra Khan	3814
218	Shri Selvam G	3775, 3737
219	Shri Shafi Parambil	3704, 3839
220	Shri Shashank Mani	3824
221	Shri Sribharat Mathukumilli	3765
222	Shri Subbarayan K	3720
223	Shri Sudhakar Singh	3860
224	Shri Sudheer Gupta	3695
225	Shri Sukanta Kumar Panigrahi	3888
226	Shri Sukhjinder Singh Randhawa	3787
227	Shri Sunil Bose	3797
228	Shri Sunil Kumar	3871
229	Shri Suresh Kumar Shetkar	3865
230	Shri Tangella Uday Srinivas	3773
231	Shri Tanuj Punia	3743
232	Shri Tariq Anwar	3706
233	Shri Tejasvi Surya	3729
234	Shri Tharaniventhan M S	3740

235	Shri Trivendra Singh Rawat	3689
236	Shri Ujjwal Raman Singh	3835
237	Shri Ummeda Ram Beniwal	3744
238	Shri Utkarsh Verma Madhur	3781
239	Shri V K Sreekandan	3837
240	Shri Vamsi Krishna Gaddam	3908
241	Shri Vijay Baghel	3832
242	Shri Vijay Kumar Dubey	3712, 3718
243	Shri Vishaldada Prakashbapu Patil	3886
244	Shri Vishnu Datt Sharma	3725
245	Shri Vishnu Dayal Ram	3728
246	Shri Y S Avinash Reddy	3848, 3824
247	Shri Yaduveer Wadiyar	3869
248	Shri Zia Ur Rehman	3757
249	Smt. Anita Nagarsingh Chouhan	3840
250	Smt. Aparajita Sarangi	3700
251	Smt. Bijuli Kalita Medhi	3882
252	Smt. D K Aruna	3745, 3784
253	Smt. Delkar Kalaben Mohanbhai	3819, 3878
254	Smt. Dhanorkar Pratibha Suresh	3877
255	Smt. June Maliah	3839
256	Smt. Lovely Anand	3867
257	Smt. Mala Roy	3713
258	Smt. Malvika Devi	3842, 3695

259	Smt. Manju Sharma	3809
260	Smt. Poonamben Hematbhai Maadam	3769
261	Smt. Pratima Mondal	3873
262	Smt. Priyanka Gandhi Vadra	3885
263	Smt. Roopkumari Choudhary	3836
264	Smt. Sandhya Ray	3726
265	Smt. Sangeeta Kumari Singh Deo	3714
266	Smt. Sanjna Jatav	3787
267	Smt. Shambhavi	3758, 3766, 3730
268	Smt. Smita Uday Wagh	3723, 3695
269	Smt. Supriya Sule	3711
270	Thiru Arun Nehru	3849
271	Thiru D M Kathir Anand	3845
272	Thiru Dr. S Jagathratchakan	3821
273	Thiru Thanga Tamilselvan	3857

ANNEXURE-II

(i) Ministry-wise Index to Starred Questions

Agriculture and Farmers Welfare	: 321, 324, 326, 330, 331, 340
Commerce and Industry	: 322, 327, 329
Cooperation	: 325
Fisheries, Animal Husbandry and Dairying	:
Heavy Industries	:
Home Affairs	: 328, 337
Panchayati Raj	: 333, 334
Rural Development	: 323, 335, 336, 339
Social Justice and Empowerment	: 332
Steel	: 338
Textiles	:

(ii) Ministry-wise Index to Unstarred Questions

Agriculture and Farmers Welfare	:	3684, 3688, 3699, 3701, 3714, 3715, 3720, 3732, 3738, 3741, 3748, 3753, 3754, 3761, 3763, 3766, 3767, 3771, 3778, 3780, 3784, 3787, 3789, 3793, 3799, 3804, 3813, 3814, 3817, 3821, 3822, 3823, 3825, 3826, 3827, 3828, 3829, 3834, 3837, 3848, 3850, 3866, 3871, 3874, 3875, 3877, 3879, 3886, 3890, 3891, 3895, 3896, 3903, 3904, 3907, 3909
Commerce and Industry	:	3691, 3694, 3700, 3702, 3713, 3717, 3725, 3729, 3739, 3740, 3742, 3746, 3757, 3758, 3770, 3773, 3782, 3788, 3792, 3795, 3801, 3810, 3815, 3818, 3831, 3843, 3862, 3865, 3867, 3872, 3883, 3901, 3905
Cooperation	:	3693, 3731, 3806, 3809, 3832, 3845, 3847
Fisheries, Animal Husbandry and Dairying	:	3704, 3710, 3724, 3736, 3737, 3749, 3756, 3765, 3790, 3794, 3796, 3798, 3808, 3816, 3851, 3873, 3882, 3885, 3888, 3898
Heavy Industries	:	3683, 3696, 3697, 3703, 3706, 3712, 3755, 3759, 3760, 3785, 3861, 3863, 3870
Home Affairs	:	3690, 3733, 3743, 3744, 3751, 3768, 3800, 3803, 3835, 3838, 3849, 3854, 3858, 3859, 3868, 3881
Panchayati Raj	:	3686, 3708, 3734, 3762, 3777, 3781, 3811, 3856, 3860, 3910

Rural Development	:	3682, 3685, 3687, 3689, 3698, 3707, 3723, 3726, 3730, 3769, 3772, 3797, 3812, 3819, 3820, 3824, 3833, 3839, 3841, 3842, 3857, 3876, 3880, 3884, 3887, 3892, 3897, 3902, 3908
Social Justice and Empowerment	:	3681, 3692, 3695, 3709, 3719, 3727, 3728, 3735, 3747, 3752, 3764, 3776, 3779, 3783, 3805, 3844, 3846, 3852, 3853, 3855, 3869, 3878, 3906
Steel	:	3705, 3711, 3718, 3722, 3750, 3774, 3836, 3894, 3900
Textiles	:	3716, 3721, 3745, 3775, 3786, 3791, 3802, 3807, 3830, 3840, 3864, 3889, 3893, 3899

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

www.sansad.in/ls

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business
in Lok Sabha (Seventeenth Edition)